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Chief Minister
Punjab Vidhan Sabha
Chandigarh

PUNJAB VIDHAN SABHA DEBATES

1964

(September- October Session)

VOL. II Nos. 15-17

(PART III)

Dated :-

1st October, 1964.

3rd October, 1964

6th October, 1964.

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Punjab Vidhan Sabha Debates

1st October, 1964

Vol. II—No. 15

OFFICIAL REPORT



Chief Reporter
Punjab Vidhan Sabha
Chandigarh

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PUNJAB VIDHAN SABHA

Thursday, the 1st October, 1964

The Vidhan Sabha met in the Assembly Chamber, Vidhan Bhawan, Sector 1, Chandigarh, at 9.00 a.m. of the Clock. Mr. Speaker (Shri Harbans Lal) in the Chair.

STARRED QUESTIONS AND ANSWERS

Arrears of Pay of Teachers/Teachresses of Amritsar District

***6373. Comrade Makhan Singh Tarsikka :** Will the Minister for Education and Local Government be pleased to state —

- (a) whether any arrears of pay of teachers/teachresses of the erst-while District Board Schools (now taken over by Government) in Amritsar District are outstanding at present which have not been paid by the District Board authorities or by the Punjab Government, if so, the details thereof ;
- (b) the total number of representations, if any, with dates, so far received for the payment of arrears mentioned in part (a) above and the action, if any, taken thereon ; if no action has been taken, the reasons for the same ?

Shri Prabodh Chandra : (a) Yes, Rs 16,477.67 as stood on 1st September, 1964. A list showing details is laid on the table of the House.

(b) Nil. These arrears are the liability of the Zila Parishad, Amritsar. Efforts are, however, being made to have the arrears cleared as expeditiously as possible.

List of Arrears of Provincialised Teachers of Amritsar District for Pre-Provincialised period

Serial No.	Name of teacher	Name of School	Amount	
			Rs	P.
1	Shri Amar Singh	.. Government High School, Sabhra	27.	19
2	Shri Amar Singh	.. Government High School, Abu Said	371.	00
3	Shri Amar Singh	.. Government High School, Chajjal-wadi	67.	35
4	Shrimati Ajit Kaur	.. P/S, Lidhar	..	97.50
5	Shri Badri Nath	.. P/S, Khalchian	..	8.15
6	Shrimati Balbir Kaur	.. G. P. S., Sattowal	..	4.47
7	Shri Bahadur Singh	.. G. P. S., Sabra	..	217.08

[Education and Local Government Minister]

Serial No.	Name of teacher	Name of School	Amount	
			Rs	P.
8	Shri Bishan Dass	.. G. H. S., Lopoke	.. 129.	32
9	Shri Bansi Ram	.. G. M. S., Tahli Sahib	.. 100.	97
10	Shri Bansi Lal	.. G. H. S., Kacha Pacca	.. 268.	32
11	Shri Bhagat Singh	.. G. M. S., Ratta Gudda	.. 52.	90
12	Shri Bahadur Singh	.. G. P. S., Baba Bakala	.. 63.	05
13	Shri Bua Ditta	.. G. M. S., Chawinda Devi	.. 55.	90
14	Shri Balmukand	.. G. H. S., Fatehbad	.. 134.	13
15	Shri Badri Nath	.. G. P. S., Khalchian	.. 8.	00
16	Shri Bhan Singh	.. G. R. S., Ghaist Pur	.. 44.	50
		.. G. H. S., Kang	.. 17.	50
17	Shri Chaman Lal	.. G. P. S., Rooni wala	.. 18.	30
18	Shri Devi Dial	.. G. M. S. Gharala	.. 227.	00
19	Shri Dhan Singh	.. G. H. S., Mehta Nangal	.. 130.	80
20	Shri Dwarka Dass	.. P. S., Khilchian	.. 14.	24
21	Shri Durga Dass	.. H. S., Sabra	.. 523.	86
22	Shri Darshan Singh	.. H. S., Yarpal	.. 210.	15
23	Shri Dwarka Dass	.. M. S., Rayya	.. 255.	27
			.. 13.	93
24	Shri Dhan Singh	.. M. S., Rayya	.. 200.	15
25	Shri Dwarka Dass	.. H. S., Vachha	.. 300.	25
26	Shri E. W. Waryam	.. M. S., Gharyala	.. 62.	03
27	Shri Gian Chand	.. P. S., Mehla Wala	.. 428.	17
28	Shri Gurpal Singh	.. H. S., Mian Wind	.. 1,177.	12
29	Shri Ganga Ram	.. P. S., Khadoor Sahib	.. 36.	60
30	Shri Gurdip Singh	.. P. S., Khalra	.. 119.	80
31	Shri Goverdhan Dass	.. P. S., Chananke	.. 45.	12
32	Shri Gajjan Singh	.. P. S., Makand Pur	.. 70.	61
33	Shri Gurtej Singh	.. M. S., Kertowal	.. 12.	80
34	Shri Gopal Singh	.. P. S., Rannia	.. 21.	68
35	Shri Harbans Singh	.. P. S., Gandiwind	.. 45.	25
36	Shri Hari Ram	.. P. S., Mehta	.. 324.	45

Serial No.	Name of teacher	Name of School	Amount	
			Rs	P.
37	Shri Hari Datt	H. S., Chajalwadi	122.	84
38	Shri Harcharan Singh	P. S., Dhianpur	4.	15
39	Shri Harbans Singh	P. S., Gandiwind	37.	38
40	Shrimati Harbans Kaur	Harike (P. S.)	35.	13
41	Shri Iqbal Singh	H. S., Butala	192.	65
42	Shri Iqbal Singh	H. S., N. Panwan	189.	51
43	Shri Jagjit Singh	P. S., Bhular Guman	213.	63
44	Shrimati Joginder Kaur	P. S., Khara	235.	57
45	Shri Jagdish Chander	H. S., Mianwind	226.	95
46	Shri Joginder Pal	H. S., Chabbal	396.	00
47	Shri Joginder Pal	P. S., Manochack	394.	50
48	Shri Jaspal Singh	P. S., Kairon	213.	15
49	Shri Kundan Singh	H. S., Khem Karan	267.	48
50	Shri Kishan Dev	H. S., Ram Dewali	563.	55
51	Shri Karam Singh	P. S., Chimowal	378.	07
52	Shri Kishori Lal	P. S., Ahmadpura	126.	96
53	Shri Kishan Dass	H. S., Attari	33.	35
54	Shri Karnail Singh	M. S., Vairawal	43.	75
55	Shri Kanwaljit Singh	P. S. Nathupura	133.	25
56	Shri Kulwant Singh	P. S., Pakhoke	308.	95
57	Shrimati Kamla Devi	P. S., Bhikiwind	340.	35
58	Shri Lakshmi Naran	H. S., Verpal	81.	20
59	Shri Madan Gopal	P. S., Dhorikalan	26.	60
60	Shri Mohan Singh	M. S., Jagdev Kalan	42.	60
61	Shri Mohan Singh	P. S., Raja Sansi	27.	13
62	Shri Mulkh Raj	P. S., Vachoa	272.	07
63	Shri Mulkh Raj	M. S., Chawinda Devi	218.	91
64	Shri Mulkh Raj	P. S., Chapa	33.	40
65	Shri Mela Ram	H. S., Butala	25.	87
66	Shri Magar Singh	M. S., Chawinda Devi	61.	50

[Education and Local Government Minister]

Serial No.	Name of teacher	Name of School	Amount	
			Rs	P.
67	Shri Madan Lal	P. S., Sarya	60.00	
68	Shri Mati Mohinder Kaur	P. S., Raipur	351.19	
69	Shri Nand Lal	M. S., Chawinda Devi	146.12	
70	Shri Narinjin Singh	M. S., Akalgarh	66.05	
71	Shri Nirmal Singh	H. S., Pateha bad	237.51	
72	Shri Harinjan Singh	P. S., Nandi	63.36	
73	Shri Palus	P. S., Raipur	94.00	
74	Shri Prem Kumar	P. S., Aladinpur	12.99	
75	Shri Prem Parkash	H. S., N. Panwan	81.20	
76	Shri Prem Parkash	P. S., Ramdewali	85.69	
77	Shri Raghbir Singh	P. S., Miran Kot	57.15	
78	Shri Ram Lubhia	P. S., Thathi Khera	129.26	
79	Shri Ram Sarup	P. S., Sudhar	20.30	
80	Shri Roshan Lal	H. S., Sabhra	14.36	
81	Shri Raj Kumar	P. S., Nathu Pur	16.89	
82	Shri Roop Chand	H. S., Mehta Nangal	8.15	
83	Shri Ram Kishan	P. S., Jaspal	47.20	
84	Shri Ram Rakha	P. S., Khiala Kalan	24.14	
85	Shri Rattan Chand	H. S., Mehta Nangal	1,637.50	
86	Shri Ram Nath	P. S., Bohli	1,612.17	
87	Shri Sher Singh	H. S., Wadala Wiram	88.81	
88	Shri Sukhdev Singh	H. S., Chajalwadi	34.61	
89	Shri Surjit Singh	M. S., Chogawan	15.80	
90	Shri Sojan Singh	H. S., Kacha Pacca	387.85	
91	Shri Surjit Singh	P. S., Bundala	126.95	
92	Shri Sadhu Singh	P. S., Pandori	41.75	
93	Shri Sadhu Singh	P. S., Kamirpura	39.04	
94	Shri Sadhu Singh	H. S., Khem Karan	96.50	
95	Shri Sansar Chand	H. S., Lopoke	193.64	
96	Shrimati Shakuntla Devi	P. S., Bhikhiwind	152.00	

Serial No.	Name of teacher	Name of School	Amount
97	Shri Satpal	P. S., Thathian	Rs P. 4.32
98	Shri Sher Jagjit Singh	P. S., Kaler Ghuman	4.00
99	Shri Sarvjit Singh	P. S., Pallah	127.56
100	Shri Shamsheer Singh	H. S., Ram Dewali	17.62
101	Shri Sardul Singh	H. S., Rajasansi	394.52
102	Shri Tara Singh	P. S., Ghari	22.53
103	Shri Tarlochan Singh	P. S., Kaler Ghuman	12.30
104	Shri Tarlochan Singh	P. S., Kaler Ghuman	8.58
105	Shri Tehal Singh	M. S., Chohla Sahib	43.98
106	Shri Tilak Raj	H. S., Attari	33.71
107	Shri Tarlochan	P. S., Satowal	8.00
108	Shri Thandi Ram	P. S., N. Panwan	32.95
109	Shri Ujagar Singh	P. S., Gahri	48.75
110	Shri Udham Singh	P. S., Lopoke	57.30
			16,477.67

काभरेड मॅथड सिंथ उरसिँका : की वल्लिीर सागब दसठ दी किरपालडा करनरुी कि निल परोसुद ते ऐरीअररु पेरुकरन लछी गुठ उक की सुँर पाएआ गिआ है ?

शिक्षा मन्त्री : इस का सिर्फ 16 हजार रुपया है। उन को कई दफा रीमाइंड कराया गया है। जून, 1964 में कमिश्नर, डिप्टी कमिश्नर और आफिस बेअररु की मीटिंग हुई थी। उस में उन पर जोर दिया गया था कि अगर वह एरियरु नहीं देंगे तो सरकार को काफी सख्त कदम उठाने पड़ेंगे।

श्री बलराम जी दास टंडन : क्या मन्त्री सहोदय यह बताएंगे कि इतनी देर उन की अदायगी न होने की क्या वजह है ?

मन्त्री : यह लायबिलिटी उन दिनों की है जब कि यह स्कूल डिस्ट्रिक्ट बोर्ड ज या म्युनिसिपैलिटियों की तरफ से चलाए जा रहे थे। सरकार ने जब से इन्हें लिया है यह तो उन के ड्यूज देती रही है। पहले ड्यूज के बारे में उन को बार 2 बुला कर कहने के अभी तक और कोई कदम नहीं उठाया।

Pandit Chiranji Lal Sharma : May I know from the hon. Education Minister whether there are any complaints of payment of arrears from other districts also ?

Minister : Not to my knowledge, Sir.

चौधरी इन्द्र सिंह मलिक : क्या वजोर साहिब यह बताएंगे कि यह जो स्कूल लोकल बाडीज से लिए गए हैं क्या उनके टीचरु को डिमनिशिंग काडर में रखा गया है और दूसरों को रनिंग काडर में रखा गया ?

Mr. Speaker : This does not arise.

Pandit Chiranji Lal Sharma : May I know as to what steps the Government would take to see that the arrears are paid to the teachers in case the District Board authorities fail to pay the same ?

Minister : All steps would be taken by the Government to see that these dues are paid as early as possible.

श्री बलरामजी दास टण्डन : इन को पता है कि कई म्यूनिसिपैलिटियों के स्कूलों के अध्यापकों को तनखाह नहीं मिली है। अब जब कि दोनों महकमे आप के पास हैं तो क्या वह इस तरफ देखेंगे कि यह क्लियर हो जाएं ?

मंत्री : जो भी कम्प्लेन्ट्स मेरे नोटिस में लाई जाएंगी उन को दूर करने की कोशिश की जायेगी। मेरे मोहतरिम साथी वज़ीर खजाना ने याद दहानी कराई है कि सरकार का आठ करोड़ रुपया लोकल बाडीज़ की तरफ बनता है। अगर उनको सुपरसीड किया जाए तो मैम्बर साहिबान ही कहने लगते हैं कि यह तो पीछे ले जाने वाला कदम है इसलिये मिन्नत समाजत से ही काम लिया है कि भई जो तुम्हारी तरफ निकलता है दे दो।

वित्त मंत्री : जिस वक्त यह स्कूल लोकल बाडीज़ से लिये गए थे तों शर्त यह थी कि जो उन की कन्ट्रीव्यूशन एजूकेशन के लिये बनती थी वह सरकार को देंगे। उस का नतीजा यह है कि लगभग आठ करोड़ रुपया उन की तरफ ड्यू है।

श्री बलरामजी दास टण्डन : क्या मंत्री महोदय यह जानते हैं कि जिस तरह उन को अपने काम चलाने के लिये पैसे की जरूरत होती है उसी तरह से उन बाडीज़ के भी छोटे २ मुलाज़िम हैं जिन को कि उन्होंने तनखाह देनी होती है क्या आप उन की डिफिकल्टी को रीअलाइज़ करते हैं ?

वित्त मंत्री : उनके बड़े इख्तियार हैं फार फाइंडिंग आउट सोर्सिज़ आफ मनी। मगर हम तो उन से आठ करोड़ रुपए का इन्टरैस्ट, जो कि बहुत काफी बनता है, नहीं मांग रहे हैं, हम कहते हैं कि असल ही दे दें।

Complaints against the Headmaster, Government High School, Cheeka, district Karnal

*6516. Sardar Piara Singh : Will the Minister for Home and Development be pleased to state whether Government received any complaints from the public against the Headmaster, Government High School, Cheeka, district Karnal, during the year 1963-64, if so, the number thereof and the action, if any, taken thereon ?

Shri Prabodh Chandra : Yes, six. These complaints were enquired into and found without any substance.

Schools in Guhla Block, district Karnal

*6518. Sardar Piara Singh : Will the Minister for Education and Local Government be pleased to state the number of Middle and High Schools in the Guhla Block in Karnal District at present together with the names of villages where they are situated ?

Shri Prabodh Chandra : The list containing the requisite information is laid on the Table of the House.

List showing the number and names of Middle Schools in Guhla Block in Karnal District

Serial No.	Names of Schools
------------	------------------

- 1 Government High School, Chika
- 2 Government Middle School, Thana
- 3 Government Middle School, Bakhli
- 4 Government Middle School, Nawach
- 5 Government Middle School, Bhagal

Number of Middle Schools in Guhla Block	.. 4
Number of High Schools in Guhla Block	.. 1

सरदार प्यारा सिंह : क्या मंत्री महोदय बताएंगे कि उस इलाके में 101 गांव के लिये सिर्फ चार मिडल स्कूल हैं जब कि इन का अपना ला कहता है कि हर चार मील में एक स्कूल होगा। इस की क्या वजह है ?

मन्त्री : सरकार की पालिसी यह जरूर है कि हर पांच मील के एरिया में अगर हाई स्कूल नहीं तो कम से कम मिडल स्कूल तो जरूर दिया जाए और सरकार इस पालिसी पर चल रही है कि जितने एए स्कूल खोले जाएं या अपग्रेड किए जाएं या प्रोविशलाइज किए जाएं वह ऐसे हलकाजात में किए जाएं जिन में पहली तालीम का इन्तजाम पूरा नहीं है।

सरदार प्यारा सिंह : क्या सरकार इस बात का इरादा रखती है कि जिन इलाकों में पहले स्कूल नहीं हैं क्या उन के स्कूलों को दूसरों से पहले अपग्रेड करना है ?

मन्त्री : मैं ने पीछे कहा है कि जो इलाके पीछे रह गए हैं उन को आगे ले जाना है और जहां पर किसी वजह से पहले ज्यादा स्कूल खुले हैं उन की तरफ कम ध्यान देना है।

चौबरी इन्द्र सिंह मलिक : अपग्रेडिंग आफ दी स्कूल का जो मसला है वह सरकार के सामने है और बेकवर्ड एरियाज में यह हल नहीं हो रहा है तो उस इलाके के स्कूलों को सरकार कब तक अपग्रेड करने का इरादा रखती है ?

मन्त्री : इस में मैं मलिक साहिब की मदद चाहूंगा। फाइनेंस मिनिस्टर साहिब ने इतना पैसा दिया है कि सिर्फ 16 स्कूल अपग्रेड हो सकते हैं। हम ने बड़ी मिन्नत समाजत की और यह मेहरबानी कर के मान गए हैं कि जितना हम कट लगाएंगे उस से दुगना रुपया यह और देंगे। जितना कट हम लगाएंगे पंजाबी रिजन पर और इन से और रुपया ले कर वहां पर स्कूल खोलने की कोशिश करेंगे।

बामरेड शमशेर सिंघ ज़ोस : की विदिया मंत्रुं उनं सवूलां नूं सिडट करठ लडी तਿਆਰ ਹਨ ਜਿਨਾਂ ਨੂੰ ਗੈਰ ਜਰੂਰੀ ਤੌਰ ਤੇ ਪਿਛਲੇ 4, 5 ਸਾਲਾਂ ਵਿਚ ਅਪਗਰੇਡ ਕਰ ਦਿਤਾ ਗਿਆ ਸੀ ?

मंत्री : सरकार की ऐसी पालिसी नहीं है कि अगर कोई स्कूल एक जगह पर खुला है तो उस को दूसरी जगह पर ले जाएं। अगर यह जरूर है कि ज्यादा तबज्जूह पिछड़े हुए इलाकों में स्कूल खोलने पर दी जायगी।

श्री बाबू दयाल शर्मा : क्या मंत्री महोदय बताएंगे कि जो स्कूल अपग्रेड किये गए हैं उन में से कितने प्राईमरी स्कूल अपग्रेड किये गए हैं और कितने मिडल स्कूल हाई स्कूल बनाए गए हैं ?

चौधरी इन्द्र सिंह मलिक : क्या मंत्री महोदय बताएंगे कि जिन पंचायतों ने 8 हजार रुपया भी जमा कराया हुआ है और उन के पास दस कमरे भी हैं और दूसरी कमडीशन्ज भी पूरी करते हैं, क्या उन को अपग्रेड कर दिया जायगा ?

मंत्री : सब से पहले उन को अपग्रेड किया जायगा जिन के पास बिल्डिंग है और जरूरी रुपया भी जमा करा दिया है।

काभरेड घाघू सिंघ मासटर : सिरा विच जिनां सकूलानं नुं सरकार रन करदी है अउ जे अपग्रेड कीते राए उठानं उं पैसे नहीं लए जांटे पर रुरल ऐरिटे दे जिहरे सकूल उठानं उे सरत लायी जांटी है कि एडनारुपिआ जमां करारुठे डिठ अपग्रेड करंगे। एस दी की वजा है ?

Minister : There is absolutely no distinction between the rural and urban areas so far as the opening of the schools is concerned.

कासरेड राम प्यारा : क्या एजुकेशन मिनिस्टर साहिब बताएंगे कि एक तरफ तो उन्होंने फरमाया है कि बैकवर्ड ऐरिया को प्रेफरेंस देंगे और दूसरी तरफ यह कहा है जो रुपया जमा कराएगा और दूसरी शर्तों को पूरा करेगा तो इन दोनों बातों में कानसिस्टेन्सी किस हद तक है ? बैकवर्ड ऐरिया वाले रुपया कहां से जमा करवा सकते हैं ?

मंत्री : इस में कोई इनकानसिस्टेन्सी नहीं है। श्री चिरन्जी लाल और मलिक इन्द्र सिंह के सवालों के जवाब मैं ने कहा है कि जहां पर रुपया पंचायत वालों ने जमा करवा दिया है वहां पर स्कूल खोलेंगे। और जहां तक बैकवर्ड और हिल्ली ऐरिया का सवाल है इस के बारे में शर्तें नर्म कर दी जाएंगी जहां पर कोई रुपया देने के काबिल नहीं होगा।

सरदार गुरबखस सिंघ : की वजीर साहिब दसठगे कि नेबर रुपिआ सिरां वाले जमां करारुठे उं सकूल सिरां विच खुलु जांटे उठ अउे दिहाती एलाका ररि जांटा है ?

मंत्री : मैं ने कहा है कि कोई किसी किसम की डिस्टिन्कशन नहीं है कि किसी शहर में कोई स्कूल अपग्रेड हो या किसी देहात में हो। और मैम्बर साहिबान को यह जान कर खुशी हो गी कि there is absolutely, no provision to upgrade the schools in the cities.

Hospitals in Guhla Block, District Karnal

*6517. Sardar Piara Singh : Will the Minister for Education and Local Government be pleased to state —

(a) the names of hospitals at present in Guhla Block, district Karnal, Village-wise ;

(b) whether any lady doctor is working in any of the hospitals in the said Block, if so, the names of such hospitals.

Shri Prabodh Chandra : (a) (1) Primary Health Centre, Guhla
(2) Family Planning Clinic, Guhla.

(3) Provincialized Dispensary Bhagal.

(b) No. However a Lady Health Visitor and 4 Auxiliary Nurse Midwives are posted at the Primary Health Centre, Guhla.

ਸਰਦਾਰ ਪਿਆਰਾ ਸਿੰਘ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਟਰੋ ਕਿ ਗੁਲਾ ਬਲਾਕ ਵਿਚ ਸਾਰੀਆਂ ਥਾਵਾਂ ਤੇ ਡਾਕਟਰ ਨਹੀਂ ਤਾਂ ਉਥੇ ਡਾਕਟਰ ਭੇਜਣ ਤੇ ਤਵਜੋ ਦਿਤੀ ਜਾ ਰਹੀ ਹੈ ਜਾਂ ਨਹੀਂ ?

ਮੰਤਰੀ : ਜ਼ਰੂਰ ਟਕਵਜ਼ੋਹ ਦੇ ਰਹੇ ਹਨ ਸਰਕਾਰ ਇਸ ਤਰਫ ਪੂਰਾ ਯਤਨ ਕਰ ਰਹੀ ਹੈ। ਐਰ ਇਸ ਤਰਫ ਧਿਆਨ ਦਿਯਾ ਜਾ ਰਹਾ ਹੈ ਕਿ ਲੇਡੀ ਡਾਕਟਰ ਯਾ ਨਰਸ ਯਾ ਮਿਡਵਾਇਫ ਏਸੀ ਜਗਹੀਂ ਪਰ ਲਗਾ ਦੀ ਜਾਓਂ। ਏਕ ਤਰਫ ਤੋ ਯਹੁ ਬਾਤ ਹੈ ਐਰ ਦੂਸਰੀ ਤਰਫ . . .

Pandit Chiranji Lal Sharma : May I ask the hon. Minister for Health as to what practical steps the Government have taken to fill up vacancies in the primary health centres in the villages, etc. ?

ਮੰਤਰੀ : ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਭੀ ਇਸ ਬਾਤ ਕੋ ਜਾਨਤੇ ਹੈਂ ਕਿ ਇਸ ਮੇਂ ਕੋਈ ਸ਼ਕ ਨਹੀਂ ਕਿ ਪੰਜਾਬ ਮੇਂ ਕੋਈ ਹੇਲਥ ਸੈਂਟਰਜ਼ ਮੇਂ ਐਰ ਕੋਈ ਹਸਪਤਾਲੋਂ ਮੇਂ ਡਾਕਟਰ ਨਹੀਂ ਹੈਂ ਐਰ ਗਵਰਨਮੈਂਟ ਇਸ ਪਰ ਸੀਰਿਅਸਲੀ ਗੌਰ ਕਰ ਰਹੀ ਹੈ। ਇਸ ਕਮੀ ਕੀ ਵਜ਼ਹ ਯਹੁ ਭੀ ਹੈ ਕਿ ਹਮਾਰੇ ਸੂਬੇ ਮੇਂ ਡਾਕਟਰੋਂ ਕੀ ਕਮੀ ਹੈ। ਜੋ ਅਚਠੇ ਡਾਕਟਰ ਯਹਾਂ ਹੈਂ ਤਨ੍ਹੇਂ ਅਗਰ ਪਿਛੜੇ ਈਲਾਕੇ ਮੇਂ ਭੇਜ ਦਿਯਾ ਜਾਏ ਤੋ ਅਸਤੀਫਾ ਦੇ ਜਾਤੇ ਹੈਂ ਐਰ ਕੋਈ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਭੀ ਆ ਕਰ ਇਸ ਸਮਬਧ ਮੇਂ ਕਹਤੇ ਹੈਂ। ਪਹਲੇ ਕੋਈ ਬਾਂਡ ਨਹੀਂ ਹੋਤਾ ਥਾ ਅਬ ਯਹੁ ਬਾਂਡ ਲੇਨਾ ਸ਼ੁਰੂ ਕਿਯਾ ਹੈ ਤਨ ਸੇ ਜੋ ਕਿ ਮੈਡਿਕਲ ਕਾਲੇਜ ਮੇਂ ਦਾਖਿਲ ਹੋਂ ਕਿ ਵਹ ਫੂਰਲ ਏਰਯਾ ਐਰ ਬੈਕਵਰਡ ਏਰਿਯਾਜ਼ ਮੇਂ ਸਰਵ ਕਰੇਂਗੇ। ਇਸ ਕੇ ਸਾਥ ਹੀ ਯੇ ਭੀ ਸਰਕਾਰ ਕੇ ਝੋਰਗੌਰ ਹੈ ਕਿ ਜੋ ਪੀ. ਸੀ.ਏਮ.ਏਸ. ਕਲਾਸ 2 ਸੇ ਕਲਾਸ 1 ਮੇਂ ਤਰਕਕੀ ਪਰ ਜਾ ਰਹੇ ਹੋ ਤੋ ਵਹ ਕੁਛ ਅਰਸਾ ਕੇ ਲਿਏ ਬੈਕਵਰਡ ਐਰ ਹਿਲਲੀ ਏਰਿਯਾ ਮੇਂ ਕਾਮ ਕਰੇਂ ਐਰ ਫਿਰ ਤਨ੍ਹੇਂ ਨਯਾ ਗ੍ਰੇਡ ਦਿਯਾ ਜਾਏ।

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਜੇਕਰ ਪਾਮੇਟੀ ਆਫ ਡਾਕਟਰਜ਼ ਹੈ ਤਾਂ ਕੀ ਰੀਟਾਇਰਡ ਸਿਵਲ ਸਰਜਨਾਂ ਨੂੰ ਜਾਂ ਰੀਟਾਇਰਡ ਡਾਕਟਰਾਂ ਨੂੰ ਉਨਾਂ ਦੇ ਸਟੇਟਸ ਮੁਤਾਬਿਕ ਸਟੇਸ਼ਨ ਦੇ ਕੇ ਦੁਬਾਰਾਂ ਲਗਾਣ ਨੂੰ ਤਿਆਰ ਨਹੀਂ ?

ਮੰਤਰੀ : ਜਨਾਬ ਆਲੀ, ਮੈਂ ਨੇ ਅਜ ਕੀਯਾ ਹੈ ਕਿ ਹਮ ਇਨ ਸੇ ਕਾਮ ਨਹੀਂ ਲੇ ਸਕਤੇ ਕਯੋਂਕਿ ਇਸ ਕੇ ਬਾਰੇ ਮੇਂ ਖਾਸ ਕਾਯਦਾ ਹੈ ਏਕ ਯਹੁ ਕਿ ਇਨ ਕੇ ਸਟੇਟਸ ਕੇ ਮੁਤਾਬਿਕ ਸਟੇਸ਼ਨ ਨਹੀਂ ਦਿਯਾ ਜਾ ਸਕਤਾ ਐਰ ਦੂਸਰਾ ਯਹੁ ਕਿ 60 ਸਾਲ ਸੇ ਊਪਰ ਕੀ ਤਮਰ ਕੇ ਡਾਕਟਰ ਕੋ ਅਗਰ ਹਿਲਲੀ ਏਰਿਯਾ ਮੇਂ ਲਗਾ ਦਿਯਾ ਜਾਏ ਤੋ ਸੇਹਤ ਕੇ ਲਿਹਾਜ਼ ਸੇ ਮੁਸ਼ਕਿਲ ਪੇਸ਼ ਆ ਸਕਤੀ ਹੈ।

Starred Question No. 6383

ਸ਼੍ਰੀ ਰੂਪ ਲਾਲ ਸੇਹਤਾ : ਜਨਾਬ ਕਯਾ ਮੇਰੇ ਸਵਾਲ ਕਾ ਜਵਾਬ ਕਲ ਤਕ ਮਿਲ ਜਾਏਗਾ ?

ਸ਼੍ਰੀ ਅਭਯੰਕ : ਸੈਸ਼ਨ ਮੇਂ ਇਸ ਕਾ ਜਵਾਬ ਆ ਜਾਏਗਾ,

(The reply will come during this Session.)

Water Logging Problem Study Committee

***6501. Comrade Babu Singh Master :** Will the Minister for Public Works and Welfare be pleased to state —

(a) whether any committee to study waterlogging problems in the State, has recently been set up by the Government ;

[Comrade Babu Singh Master]

- (b) whether he is aware of the fact that a similar committee of which Dr. Uppal was a member was set up in the past and that Committee made some recommendations ;
- (c) if the answer to part (b) be in affirmative, the major recommendations made by the Committee and the Steps so far taken to implement them ;
- (d) whether it is a fact that the Government recently expressed its inability or helplessness to tackle the flood problem in the State and requested the Union Government to tackle it ;
- (e) if the reply to part (d) be in the affirmative, the reasons for setting up the Committee mentioned in part (a) above ?

Sardar Darbara Singh (Home and Development Minister) : (a) Yes.

- (b) Yes.
- (c) A statement is laid on the table of the House.
- (d) Does not arise.

Major recommendation made by the Committee set up in 1957 and steps so far taken to implement them are as under :

- (i) Minimisation, if not total prevention, of flooding of the affected area from rivers, streams and chos, etc ;
- (ii) improvement of land surface drainage ;
- (iii) lining of water courses, main canals and distributaries, if economically possible ;
- (iv) installation of an adequate number of tubewells and revival of percolation wells fallen into disuse, to stabilize the subsoil water at the proper level ;
- (v) Increase in the water allowance in the affected areas so as to attain an intensity of 200 per cent ;
- (vi) A proper crop rotation, including the use of green manure and ;
- (vii) construction of seepage drains parallel to existing channels.

Embankment along with the subsidiary protection works in a length of 320 miles along the rivers, drains in pilot section in a length of about 3,500 miles, have been completed out of which drains to be designed full capacity in a length of about 150 miles and widening and deepening of drains/choes in a length of about 300 miles have been constructed.

Pandit Chiranji Lal Sharma : On a point of Order, Mr. Speaker. Can an hon. Minister give an incomplete answer to a question ? It may be seen in this case that answer to part (e) of the question is not given.

Minister : There appears to be a mistake and I will check it up.

Mr. Speaker : The question is postponed till tomorrow.
Next question please.

Payment of Electricity Bills at Chandigarh

***6623. Chaudhri Ram Prakash :** Will the Minister for Public Works and Welfare be pleased to state —

- (a) the total number of bills of electricity relating to Electrical Sub-Division No 2 Sector 8, Chandigarh at present pending for payment ;

- (b) the number of cases in which the bills were not actually delivered to the consumers ;
- (c) whether it is a fact that bills are issued or delivered to wrong persons and when they are not paid, their connections are straightway cut off without serving any registered acknowledgement due notices on and hearing any objection from the consumers, if so, why ?

Sardar Darbara Singh (Home and Development Minister) : (a) 488.
(b) In 104 cases bills could not be delivered personally to consumers but were sent to them by post

(c) No. The disconnections are made after the expiry of 7 days of the grace date given on the bill. A notice to this effect is printed on the bill itself

No Registered 'Acknowledgement' Due Notice' is served. Every complaint or objection of the consumer is properly attended to.

ਸ਼੍ਰੀ ਕਲਰਾਮਜੀ ਵਾਸ ਟੰਡਨ : ਕਥਾ ਕਜੀਰ ਸਾਹਿਬ ਕਰਾਏ ਗੇ ਕਿ ਬਿਲ ਕਥੋਂ ਰਹੁ ਜਾਤੇ ਹੈਂ ਕਥਾ ਯਹ ਸੌਕੇ ਪਰ ਨਹੀਂ ਜਾਤੇ ਯਾ ਕਕਰ ਪਰ ਨਹੀਂ ਭੇਜੇ ਜਾਤੇ ?

ਮੰਤਰੀ : ਜਦ ਬਿਲ ਕਨਜੂਮਰ ਨੂੰ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਤਾਂ ਘਰ ਵਾਲਾ ਤਾਂ ਸਵੇਰੇ ਹੀ ਘਰੋਂ ਨਿਕਲ ਜਾਂਦਾ ਹੈ ਅਤੇ ਸ਼ਾਮ ਨੂੰ ਘਰ ਵਾਪਸ ਆਂਦਾ ਹੈ ਅਤੇ ਘਰ ਵਾਲੀ ਬਿਲ ਨੂੰ ਲੈਂਦੀ ਹੀ ਨਹੀਂ ਇਸ ਲਈ ਦੇਰ ਹੋ ਜਾਂਦੀ ਹੈ ਅਤੇ ਜਦੋਂ ਬਿਲ ਉਨ੍ਹਾਂ ਨੂੰ ਪਹੁੰਚ ਜਾਂਦਾ ਹੈ ਤਾਂ ਪੇਮੈਂਟ ਕਰ ਦਿੰਦੇ ਹਨ ਅਤੇ ਜੇਕਰ ਪੇਮੈਂਟ ਨਾ ਕਰਨ ਤਾਂ ਇਕ ਹਫਤੇ ਦੇ ਬਾਅਦ ਲਾਇਨ ਮੈਨ ਡਿਸਕਨੈਕਟ ਕਰਨ ਲਈ ਜਾਂਦਾ ਹੈ ਪਰ ਜੇਕਰ ਉਸ ਨੂੰ ਹੀ ਬਿਲ ਦੀ ਅਦਾਇਗੀ ਕਰ ਦਿਤੀ ਜਾਵੇ ਤਾਂ ਉਹ ਡਿਸਕਨੈਕਟ ਨਹੀਂ ਕਰਦਾ।

ਕਾਮਰੇਡ ਰਾਮਪਿਆਰਾ : ਕੀ ਹੋਮ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਕੀ ਗੌਰਮੈਂਟ ਨੇ ਇਸ ਸਬੰਧ ਵਿਚ ਕੋਈ ਅਜਿਹਾ ਰੂਲ ਬਣਾਇਆ ਹੋਇਆ ਹੈ ਕਿ ਇਨਾ ਚਿਰ ਹੋ ਜਾਵੇ ਮਹੀਨਾ, ਦੋ ਮਹੀਨੇ ਜਾਂ ਤਿੰਨ ਮਹੀਨੇ ਬਿਲ ਨਾ ਦਿੱਤੇ ਨੂੰ ਤਾਂ ਡਿਸਕਨੈਕਟ ਕਰ ਦਿਉ ਜਾਂ ਕੋਈ ਅਮਾਉਂਟ ਕਰ ਕੀਤੀ ਹੋਈ ਹੈ 20 ਰੁਪਏ ਜਾਂ 50 ਰੁਪਏ ਕਿ ਇਸ ਰਕਮ ਤਕ ਜੇਕਰ ਬਿਲ ਹੋ ਜਾਣ ਅਤੇ ਅਦਾਇਗੀ ਨਾ ਹੋਵੇ ਤਾਂ ਉਸ ਨੂੰ ਡਿਸਕਨੈਕਟ ਕਰ ਦਿੱਤਾ ਜਾਵੇ ?

ਮੰਤਰੀ : ਜੇਕਰ ਮੈਂਬਰ ਸਾਹਿਬ ਪਾਸ ਕੋਈ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਕੇਸ ਦੀ ਇਨਫਰਮੇਸ਼ਨ ਹੈ ਤਾਂ ਉਹ ਸਾਨੂੰ ਦੇਣ ਅਸੀਂ ਪਤਾ ਕਰ ਦਿਆਂਗੇ। ਵੈਸੇ ਕਾਇਦਾ ਇਹ ਹੈ ਕਿ ਸਤ ਦਿਨਾਂ ਤਕ ਜੇਕਰ ਬਿਜਲੀ ਦੀ ਅਦਾਇਗੀ ਨਾ ਹੋਵੇ ਤਾਂ ਉਸ ਦਾ ਕਨੈਕਸ਼ਨ ਡਿਸਕਨੈਕਟ ਕਰ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਪਰ ਜੇਕਰ ਲਾਇਨ ਮੈਨ ਦੇ ਜਾਣ ਤੇ ਵੀ ਅਦਾਇਗੀ ਕਰ ਦਿੱਤੀ ਜਾਵੇ ਤਾਂ ਡਿਸਕਨੈਕਟ ਨਹੀਂ ਕੀਤਾ ਜਾਂਦਾ।

ਸ਼੍ਰੀ ਆਸ ਪ੍ਰਕਾਸ਼ ਅਗਨਿਹੋਤ੍ਰੀ : ਕਥਾ ਕਯਹੁ ਹੈ ਕਿ ਚੰਡੀਗੜ੍ਹ ਸੌ ਕੜ੍ਹ ਸੜੀਨੋਂ ਤਕ ਬਿਲ ਨ ਖਰਾ ਕਰਨੇ ਪਰ ਖੀ ਡਿਸਕਨੈਕਟ ਨਹੀਂ ਕਿਆ ਜਾਤਾ ਐਰ ਕਥਾ ਯਹੁ ਰਿਆਫ਼ਤੋਂ ਫੂਸਰੇ ਸ਼ਹਰੀ ਸੌ ਖੀ ਵੀ ਜਾਏਗੀ ? ਡਿਸਕਨੈਕਟ ਕੀ ਸਲੂਕ ਕਥੋਂ ਕਿਆ ਜਾਤਾ ਹੈ

ਮੰਤਰੀ : ਜੇਕਰ ਕੋਈ ਅਜਿਹਾ ਕੇਸ ਤੁਹਾਡੇ ਪਾਸ ਹੈ ਤਾਂ ਸਾਡੇ ਨੋਟਿਸ ਵਿਚ ਲੈ ਆਉ ਅਸੀਂ ਦੇਖ ਲਵਾਂਗੇ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਕਨੈਕਸ਼ਨ ਅਜੇ ਤਕ ਜਾਰੀ ਹੈ। ਬਾਕੀ ਜਿਵੇਂ ਕਿ ਮੈਂ ਪਹਿਲਾਂ ਦਸਿਆ ਹੈ ਕਿ ਕਾਇਦਾ ਇਹ ਹੈ ਕਿ ਜੇਕਰ ਬਿਲ ਦੀ ਅਦਾਇਗੀ ਸਤ ਦਿਨਾਂ ਤਕ ਨਾ ਹੋਵੇ ਤਾਂ ਲਾਇਨ ਮੈਨ ਡਿਸਕਨੈਕਟ ਕਰਨ ਲਈ ਚਲਾ ਜਾਂਦਾ ਹੈ। ਅਤੇ ਚੰਡੀਗੜ੍ਹ ਵੀ ਬਾਕੀ ਸ਼ਹਿਰਾਂ ਵਿਚ ਇਸ ਗਲ ਲਈ ਸ਼ਾਮਿਲ ਹੈ। ਕੋਈ ਡਿਸਕਨੈਕਟ ਕੀ ਸਲੂਕ ਕਿਸੇ ਸ਼ਹਿਰ ਨਾਲ ਨਹੀਂ ਕੀਤਾ ਗਿਆ।

ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ : ਕੀ ਹੋਮ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਡਿਸਕੁਨੈਕਟ ਕਰਨ ਲਈ ਕੀ ਕੋਈ ਮਿਆਦ ਮੁਕਰਰ ਕੀਤੀ ਹੋਈ ਹੈ ਕਿ ਜੇਕਰ ਬਿਲ ਦੋ ਮਹੀਨੇ ਜਾਂ ਤਿੰਨ ਮਹੀਨੇ ਤਕ ਨਾ ਅਦਾ ਕੀਤਾ ਜਾਵੇ ਜਾਂ ਕੋਈ ਰਕਮ ਮੁਕਰਰ ਕੀਤੀ ਹੋਈ ਹੈ ਕਿ 20 ਰੁਪਏ ਜਾਂ 50 ਰੁਪਏ ਜਾਂ 20 ਹਜ਼ਾਰ ਰੁਪਏ ਤਕ ਬਿਲਾਂ ਦੀ ਰਕਮ ਜਮਾ ਹੋ ਜਾਵੇ ਤਾਂ ਵੀ ਡਿਸਕੁਨੈਕਟ ਨਹੀਂ ਕੀਤਾ ਜਾਏਗਾ।

ਮੰਤਰੀ : ਜੇ ਤੁਹਾਨੂੰ ਇਸ ਦੇ ਮੁਤਾਬਿਕ ਹੋਰ ਜ਼ਿਆਦਾ ਵਾਕਫੀਅਤ ਹੈ ਤਾਂ ਸਾਨੂੰ ਦੱਸੋ ਅਸੀਂ ਉਨ੍ਹਾਂ ਨੂੰ ਇਸਤਰ੍ਹਾਂ ਦੀਆਂ ਜਿਹੜੀਆਂ ਰਕਮਾਂ ਏਰੀਅਰਜ਼ ਦੇ ਵਿੱਚ ਪਈਆਂ ਹਨ ਉਨ੍ਹਾਂ ਦੀ ਉਗਰਾਹੀ ਲਈ ਅਸੀਂ ਨੋਟਿਸ ਦਿਆਂਗੇ।

ਕਾਮਰੇਡ ਮੱਖਣ ਸਿੰਘ ਤਰਸਿੱਕਾ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਇਹ ਦੱਸਣ ਦੀ ਕਿਰਪਾਲਤਾ ਕਰਨਗੇ ਕਿ ਸ਼ਹਿਰਾਂ ਵਾਲਿਆਂ ਦੇ ਘਰਾਂ ਵਿੱਚ ਤਾਂ ਬਿਲ ਡਿਲਿਵਰ ਹੋ ਨਹੀਂ ਸਕਦੇ ਪਰ ਜਿਹੜੇ ਪਿੰਡਾਂ ਦੇ ਲੋਕੀਂ ਰਾਤ ਦੇ 11—11 ਬਜੇ ਤਕ ਪਸ਼ੂ ਚਾਰਦੇ ਹਨ ਉਥੇ ਕਿਵੇਂ ਇਹ ਬਿਲ ਡਿਲਿਵਰ ਹੋ ਜਾਂਦੇ ਹਨ ?

ਮੰਤਰੀ : ਉਥੇ ਕੋਈ ਨਾ ਕੋਈ ਘਰ ਹੁੰਦਾ ਹੈ ਇਸ ਲਈ ਡਿਲਿਵਰ ਹੋ ਸਕਦਾ ਹੈ।

ਕੇਪਟਨ ਰਤਨ ਸਿੰਘ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਲੋਕੀਂ ਘਰ ਬੈਠੇ ਹੀ ਨੰਬਰ ਨੋਟ ਕਰ ਲੈਂਦੇ ਹਨ ਕੋਈ ਮੀਟਰ ਰੀਡਿੰਗ ਨਹੀਂ ਹੁੰਦੀ।

ਮੰਤਰੀ : ਜੇ ਘਰ ਬੈਠੇ ਕੰਮ ਹੋ ਜਾਣ ਤਾਂ ਸਾਨੂੰ ਵੀ ਏਥੇ ਆਉਣ ਦੀ ਲੋੜ ਨਹੀਂ।

(ਹਾਸਾ)

ਸ਼੍ਰੀ ਸੰਗਲ ਸੈਨ : ਯਹਾਂ ਪਰ ਚੰਡੀਗੜ੍ਹ ਦੇ ਜ਼ੋ ਪੈਂਡਿੰਗ ਬਿਲਜ਼ ਹੈਂ ਜਿਨ ਕੇ ਸੁਤਾਲਿਕ ਪਹਲੇ ਭੀ ਬਹੁਤ ਸੇ ਸਪਲੀਮੈਂਟਰੀਜ ਕिये जा चुके हैं उन के बारे में जानना चाहता हूँ कि आया नीलम सिनेमा के ਸੁਤਾਲਿਕ ਜੋ ਪੈਂਡਿੰਗ ਬਿਲਜ਼ ਹੈਂ ਜਿਨ ਕਾ ਜਿਕਰ ਦਾਸ ਕਮੀਸ਼ਨ ਰਿਪੋਰਟ ਮੇਂ ਭੀ ਆਯਾ ਹੈ ਯਹ ਕਬ ਰਿਯਾਲਿਜ਼ ਕियੇ ਜਾਯੋਂਗ ?

Mr. Speaker : The hon. Member may please take his seat.
Next question.

Punishment awarded to officials in Electrical Sub-Division Offices, Chandigarh

***6624. Chaudhri Ram Prakash :** Will the Minister for Public Works and Welfare be pleased to state the number of officials in the Electrical Sub-Division Offices in Chandigarh who were awarded punishments for corruption during the year 1963-64 and the details of the offences for which they were punished

Sardar Darbara Singh (Home and Development Minister) : No official was punished.

Electrification of villages in Gurgaon District

***6701. Shri Roop Lal Mehta :** Will the Minister for Public Works and Welfare be pleased to state —

(a) the number of villages electrified in Gurgaon District upto 31st March, 1964 ;

(b) the reasons for not electrifying villages Mohna, Amarpur Nangal Brehman, Aherwan in the said District ?

Sardar Darbara Singh (Home and Development Minister) : 233 villages have been electrified in Gurgaon District up to 31st March, 1964.

(b) (i) Village Mohna is covered under the sanctioned Project Estimate but is situated at a distance of approximately 4 miles from the existing 11 K.V.

(ii) The remaining villages Amarpur, Nangal Brahman and Ahervan are not covered under any sanctioned project estimate.

Pandit Chiranji Lal Sharma : May I ask the hon. Home Minister if he is in a position to state that the Government has stopped village electrification for the last two or three months; if so, the reasons therefor ?

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਜਿਸ ਤਰ੍ਹਾਂ ਦਾ ਸਵਾਲ ਕੀਤਾ ਗਿਆ ਹੈ, ਇਹਦਾ ਕੋਈ ਜਵਾਬ ਦਿੱਤਾ ਨਹੀਂ ਜਾ ਸਕਦਾ। ਪਰ ਫੇਰ ਵੀ ਮੈਂ ਅਰਜ਼ ਕਰਦਿਆਂ ਕਿ ਗੌਰਮੈਂਟ ਦੀ ਪਾਲੀਸੀ ਇਹ ਕਤਅਨ ਨਹੀਂ ਕਿ ਇਲੈਕਟਰੀਫੀਕੇਸ਼ਨ ਬੰਦ ਕੀਤੀ ਜਾਵੇ, ਅਸੀਂ ਇਹ ਵਧ ਤੋਂ ਵਧ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹਾਂ।

ਸ਼੍ਰੀ ਰੂਪ ਲਾਲ ਸਹੁਤਾ : ਜਿਨ ਲੋਗੋਂ ਨੇ ਟ੍ਰਿਬਿਊਲਿਜ਼ ਅਪਨੇ ਖਰਚੇ ਲਗਾਏ ਹਨ ਉਨਕੋ ਕਥਾ ਬਿਜਲੀ ਦੇਨੇ ਮੇਂ ਟਾਪ ਪ੍ਰਾਯਰਟੀ ਦੀ ਜਾਯੇਗੀ ?

ਮੰਤਰੀ : ਜਿਨ੍ਹਾਂ ਲੋਕਾਂ ਨੇ ਆਪਣੇ ਟਿਊਬਵੈਲਜ਼ ਲਾਏ ਹੋਏ ਹਨ ਅਤੇ ਉਹ ਇਕ ਮੀਲ ਦੇ ਏਰਿਆ ਦੇ ਅੰਦਰ ਅੰਦਰ ਅਪਰੈਚ ਲਾਈਨ ਵਿਚ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਜੋਨਵਾਈਜ਼ ਬਿਜਲੀ ਦਿੱਤੀ ਜਾਵੇਗੀ।

ਕਾਸਟੋਡ ਰਾਮ ਘੁਮਾਰ : ਜੈਸਾ ਕਿ ਹੋਮ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਬਤਾਯਾ ਕਿ ਏਰਿਆ ਵਾਈਡ ਥਾ ਜੋਨ ਵਾਈਡ ਬਿਜਲੀ ਦੀ ਜਾਤੀ ਹੈ ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਜੋ ਪ੍ਰੋਜੈਕਟ ਸੈਕਸ਼ਨ ਕੀਤਾ ਜਾਵੇ, ਗਵਰਨਮੈਂਟ ਨੇ ਉਸ ਕੇ ਸੈਕਸ਼ਨ ਕਰਨੇ ਕਾ ਕਥਾ ਕਰਾਏਂਟੇਰਿਆ ਰਕਾ ਹੁਆ ਹੈ ?

ਮੰਤਰੀ : ਇਸ ਵੇਲੇ ਦੱਸਿਆ ਨਹੀਂ ਜਾ ਸਕਦਾ ਕਿਉਂਕਿ ਇਹ ਸਵਾਲ ਇਸ ਵਿਚੋਂ ਉਠਦਾ ਨਹੀਂ।

ਪਠਿਤ ਬਿਰਜੀ ਲਾਲ ਸ਼ਰਮਾ : ਜਿਨ ਗਾਂਥ ਕੇ ਤਪਰ ਸੇ 11 ਹਜ਼ਾਰ ਕਿਲੋਵਾਟ ਦੀ ਬਿਜਲੀ ਦੀ ਲਾਈਨ ਚਲਨੀ ਹੈ ਥਾ ਇਸ ਸੇ ਏਕ ਫਰਲਾਂਗ ਕੇ ਫਾਸਲੇ ਪਰ ਸਹੁੰ 3-4 ਖੰਬੀਂ ਕੀ ਝਰੂਰਤ ਹੈ ਇਨ ਕੋ ਕਥ ਇਲੈਕਟ੍ਰੀਫਾਈਡ ਕੀਤਾ ਜਾਯੇਗਾ ?

ਮੰਤਰੀ : ਅਸੀਂ ਕੋਸ਼ਿਸ਼ ਕਰਾਂਗੇ ਕਿ ਜਿਥੇ ਕੋਈ ਐਸਾ ਪਿੰਡ ਹੈ ਜਿਵੇਂ ਕਿ ਆਨਰੇਬਲ ਮੈਂਬਰ ਨੇ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ ਉਸ ਨੂੰ ਪਰਾਈਰਟੀ ਦੇਕੇ ਬਿਜਲੀ ਦੇਈਏ। ਪਰ ਇਸ ਦੇ ਵਿਚੋਂ ਟਰਾਂਸਫਾਰਮਰ ਲਗਾਕੇ 11 ਹਜ਼ਾਰ ਕੇ. ਵੀ. ਦੀ ਲਾਈਨ ਤੋਂ ਬਿਜਲੀ ਲਈ ਜਾ ਸਕਦੀ ਹੈ ਜੇ ਉਹ ਜਗ੍ਹਾ $\frac{1}{2}$ ਮੀਲ ਦੇ ਏਰੀਏ ਦੇ ਅੰਦਰ ਹੋਵੇ ਤਾਂ ਉਸ ਨੂੰ ਟਾਪ ਪਰਾਈਰਟੀ ਦਿੱਤੀ ਜਾਵੇਗੀ।

ਚੌਥਰੀ ਰਨ ਸਿੰਘ : ਸਰਕਾਰ ਜੋ ਇਸਦਾ ਏਨਜ਼ਾਇਜ਼ ਕਰਨੇ ਪਰ ਲੋਗੋਂ ਕੋ ਦੇਂਦੀ ਹੈ ਮੈਂ ਥਹ ਪੁਛਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਥਹ ਕਿਤਨੀ ਐਰ ਕਿਤਨੇ ਐਰਸੇ ਸੇ ਦੀ ਜਾਤੀ ਹੈ ?

ਮੰਤਰੀ : ਅਸੀਂ ਖਰਚ ਦਾ ਕੁਝ ਹਿਸਾ ਬਿਜਲੀ ਇੰਜਨ ਲਗਾਣ ਵਕਤ ਦਿੰਦੇ ਹਾਂ ਜਿਵੇਂ ਜੇ 4000 ਦਾ ਖਰਚਾ ਹੈ ਉਸ ਵਿਚੋਂ 1000 ਰੁਪਿਆ ਦਿੰਦੇ ਹਾਂ। ਜਿਹੜੇ ਇਲਾਕੇ ਇਲੈਕਟਰੀਕ ਜੋਨ ਦੇ $\frac{1}{2}$ ਮੀਲ ਦੇ ਏਰੀਏ ਦੇ ਅੰਦਰ ਅੰਦਰ ਆਉਂਦੇ ਹਨ ਪਹਿਲਾਂ ਉਨ੍ਹਾਂ ਨੂੰ ਇਨਰਜਾਈਜ਼ ਕੀਤਾ ਜਾਂਦਾ ਹੈ।

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਕੀ ਵਜੀਰ ਸਾਹਿਬ ਦੱਸਣਗੇ ਕਿ ਕੀ ਇਹ ਠੀਕ ਹੈ ਕਿ ਜਿਨ੍ਹਾਂ ਇਲਾਕਿਆਂ ਦੇ ਵਿੱਚ ਟਿਊਬਵੈਲ ਲਈ ਬਿਜਲੀ ਦੇ ਕੁਨੈਕਸ਼ਨ ਨਹੀਂ ਦਿੱਤੇ ਗਏ ਅਤੇ ਜਿਥੇ ਲੋਕੀਂ ਟਿਊਬਵੈਲਜ਼ ਲਗਾਉਣ ਵਾਸਤੇ ਤਿਆਰ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਇਹ ਕਿਹਾ ਜਾਂਦਾ ਹੈ ਕਿ ਫੰਡਜ਼ ਮੌਜੂਦ ਨਹੀਂ ?

ਮੰਤਰੀ : ਇਹ ਠੀਕ ਹੈ ਕਿ ਫੰਡਜ਼ ਦੀ ਕਮੀ ਹੈ। ਅਸੀਂ ਇਕ ਸਾਲ ਵਿਚ ਵਧ ਤੋਂ ਵਧ 59 ਲਖ ਰੁਪਿਆ ਫੌਰੀ ਤੌਰ ਤੇ ਦੇ ਸਕਦੇ ਹਾਂ। ਜਿਨ੍ਹਾਂ ਪਿੰਡਾਂ ਵਿਚ ਅਜੇ ਕੁਝ ਨਹੀਂ ਕੀਤਾ ਗਿਆ ਉਨ੍ਹਾਂ ਨੂੰ ਟਾਪ ਪਰਾਈਰਟੀ ਦਿੱਤੀ ਜਾਵੇਗੀ।

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ਸ਼੍ਰੀ ਬਨਵਾਰੀ ਲਾਲ : ਮਹੇਂਦਰਗੜ ਡਿਸਟ੍ਰਿਕਟ ਮੇਂ ਇਲੈਕਟ੍ਰੀਫਿਕੇਸ਼ਨ ਕੇ ਲਿਯੇ ਜੋ ਏਰਿਆ ਸੀਲੈਂਕਟ ਹੋ ਚੁਕਾ ਹੈ ਕਯਾ ਇਸਕੇ ਲਿਯੇ ਸਰਕਾਰ ਟਾਪ ਪ੍ਰਾਯਰਟੀ ਦੇਗੀ ।

ਸੰਤ੍ਰੀ : ਇਸ ਸਮਤਲਕ ਕੇ ਲਿਯੇ ਏਰਯਾਜ਼ ਕਾ ਸਵਾਲ ਨਹੀਂ ਬਲਿਕ ਐਰ ਭੀ ਬਹੁਤ ਸੇ ਫੈਕਟਰਜ਼ ਕਾਸ਼ਟ ਕੀਏ ਜਾਤੇ ਹੈ ।

ਸ਼੍ਰੀ ਰੂਪ ਲਾਲ ਮਹੁਤਾ : ਕਯਾ ਸੰਤ੍ਰੀ ਸਹੋਦਯ ਬਤਾਏਂਗੇ ਕਿ ਜਿਨ ਗਾਵਾਂ ਕੇ ਪਾਸ ਸੇ ਦੋ ਸਾਲ ਸੇ ਬਿਜਲੀ ਕੀ ਟਾਰੋਂ ਜਾ ਰਹੀ ਹੈਂ ਉਨਕੋ ਇਸ ਆਰਸਾ ਸੇ ਬਿਜਲੀ ਨਾ ਦੇਂਨੇ ਕੀ ਕਯਾ ਕਯਹ ਹੈ ਏਸੇ ਬਹੁਤ ਸੇ ਗਾਂਕ ਹੈਂ ਜਿਨ ਕੀ ਸੇਂ ਇਨਸਟਾਂਸਿਜ਼ ਕੋਟ ਕਰ ਸਕਤਾ ਹੈਂ ।

ਮੰਤ੍ਰੀ : ਜੇ ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਕੋਈ ਇਨਸਟਾਂਸਿਜ਼ ਹਨ ਤਾਂ ਉਹ ਸਾਡੇ ਨੋਟਿਸ ਵਿਚ ਲਿਆਉ ਅਸੀਂ ਜ਼ਰੂਰ ਇਮਦਾਦ ਕਰਾਂਗੇ ।

Linking Misa and Chandat with Rasoolpur of Palwal Tehsil by Road

*6382. **Shri Roop Lal Mehta** : Will the Minister for Public Works and Welfare be pleased to state the steps, if any, taken to link villages Misa and Chandat with village Rasoolpur of Palwal Tehsil, by road ?

Sardar Darbara Singh (Home and Development Minister) : None please.

ਸ਼੍ਰੀ ਰੂਪ ਲਾਲ ਮਹੁਤਾ : ਹੁਸਾਰਾ ਕੈਕਵੰਡ ਏਰਿਆ ਹੈ ਸਗਰ ਅਭੀ ਤਕ ਇਸ ਮੇਂ ਲਿੰਕ ਰੋਡਜ਼ ਨ ਬਨਾਨੇ ਕੀ ਕਯਾ ਕਯਹ ਹੈ ?

ਮੰਤ੍ਰੀ : ਇਸ ਦੀ ਕੋਈ ਖਾਸ ਵਜਾਹ ਨਹੀਂ, ਮੈਂ ਕੀ ਦਸਾਂ। ਇਹ ਸੜਕ $3\frac{1}{2}$ ਮੀਲ ਲੰਬੀ ਹੈ। ਔਰ ਇਹ ਦੇ ਖਰਚੇ ਲਈ 2.45 ਲਖ ਦੀ ਰਕਮ ਚੌਥੇ ਪੰਜ ਸਾਲਾ ਪਲਾਨ ਵਿਚ ਪਰੋਵਾਈਡ ਕੀਤੀ ਹੋਈ ਹੈ। ਅਸੀਂ ਇਸ ਢੰਗ ਨਾਲ ਇਨ੍ਹਾਂ ਸੜਕਾਂ ਨੂੰ ਟੋਕ ਅਪ ਕਰ ਰਹੇ ਹਾਂ।

ਸ਼੍ਰੀ ਸੰਗਲ ਸ਼ੰਨ : ਕਯਾ ਟੀਸਰੇ ਪੰਚ ਸਾਲਾ ਪਲਾਨ ਮੇਂ ਲਿਕਹੁ ਰੋਡਜ਼ ਬਨਾਨੇ ਕਾ ਕੋਈ ਪ੍ਰੋਗਰਾਮ ਨਹੀਂ ਸ਼ਾਮਲ ਹੈ ?

ਮੰਤ੍ਰੀ : ਮੌਸਟਲੀ ਲਿੰਕ ਰੋਡਜ਼ ਪੰਜਵੀਂ ਪੰਜ ਸਾਲ ਪਲੈਨ ਰਾਹੀਂ ਗਵਰਨਮੈਂਟ ਨੋਟੋਕ ਅਪ ਕਰਨੀਆਂ ਹਨ ਜਿਹੜੀਆਂ ਕਿ ਜ਼ਿਲਾ ਪ੍ਰੀਸ਼ਦ ਅਤੇ ਪੰਚਾਇਤ ਸੰਮਤੀਆਂ ਨੇ ਟੋਕ ਅਪ ਕਰਨੀਆਂ ਹਨ। ਜੇਕਰ ਕੋਈ ਐਸੀ ਸੜਕ ਜਿਹੜੀ ਬਹੁਤ ਹੀ ਜ਼ਰੂਰੀ ਬਨਾਉਣੀ ਹੋਵੇ ਸਬਜੈਕਟ ਟੂ ਦੀ ਅਵੇਲੋਬਲਿਟੀ ਆਫ ਫੰਡਜ਼ ਅਸੀਂ ਜ਼ਰੂਰ ਇਸ ਤੇ ਉਤੇ ਵਿਚਾਰ ਕਰਾਂਗੇ।

ਧਠਿਫਤ ਚਿਰੰਜੀ ਲਾਲ ਸ਼ਮੀ : ਜੋ ਜਨੌਰ ਸ਼ਾਹਪੁਰ ਢੋਡ ਹੈ ਐਰ ਜੋ ਅਭੀ ਤਕ ਕੰਪਲੀਟ ਨਹੀਂ ਹੁੰਦੀ ਕਯਾ ਸਰਕਾਰ ਤਸੇ ਟੀਸਰੇ ਪਾਂਚ ਸਾਲਾ ਪਲਾਨ ਸੇ ਕਚੇ ਹੁਏ ਰੁਪਏ ਸੇ ਕੰਪਲੀਟ ਕਰੇਗੀ

ਮੰਤ੍ਰੀ : ਮੈਂ ਇਸ ਵੇਲੇ ਇਸ ਤੇ ਆਫ ਹੈਂਡ ਜਵਾਬ ਨਹੀਂ ਦੇ ਸਕਦਾ। ਜੇਕਰ ਲਿਖਤੀ ਰੂਪ ਵਿਚ ਪੁਛੋਗੇ ਤਾਂ ਮਹਿਕਮੇ ਨੂੰ ਪੁਛ ਕੇ ਜਵਾਬ ਦਿਤਾ ਜਾ ਸਕਦਾ ਹੈ।

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਜਿਹੜੀਆਂ ਸੜਕਾਂ ਫਲਡਜ਼ ਦੇ ਨਾਲ ਬਿਲਕੁਲ ਤਬਾਹ ਹੋਈਆਂ ਹਨ ਕੀ ਇਹ ਸਰਕਾਰ ਉਨ੍ਹਾਂ ਨੂੰ ਟਾਪ ਪਰਾਇਰਟੀ ਦੇ ਕੇ ਰੀਪੇਅਰ ਕਰਾਉਣ ਲਈ ਤਿਆਰ ਹੈ ?

ਮੰਤ੍ਰੀ : ਟਾਪ ਪਰਾਇਰਟੀ ਹਰ ਚੀਜ਼ ਨੂੰ ਨਹੀਂ ਦਿੱਤੀ ਜਾ ਸਕਦੀ। ਪੀ. ਡਬਲਊ. ਡੀ. ਦੇ ਮਹਿਕਮੇ ਨੇ ਆਲਰੇਡੀ ਇਸ ਮੁਆਮਲੇ ਨੂੰ ਟੋਕ ਅਪ ਕੀਤਾ ਹੋਇਆ ਹੈ।

Extension of Water-supply Scheme, Chadhiar, District Kangra

***6402. Bakshi Partap Singh :** Will the Minister for Public Works and Welfare be pleased to state —

- whether there is any proposal under the consideration of Government for the extension of the Water-supply Scheme of Chadhiar, Tehsil Palampur, district Kangra and the installation of an additional pumping set under the said scheme ; if so, the date by which the work will be taken in hand ;
- the total amount likely to be spent on each of the items mentioned above ;
- the names of the villages included in the above-mentioned extension scheme ?

Sardar Darbara Singh (Home and Development Minister) : (a) Yes. The estimates for these schemes have been sent to Panchayat Department for getting acceptance of the Panchayats concerned and arranging administrative approval of the Sanitary Board, Punjab.

(b) The work will be taken in hand on receipt of administrative approval and allocation of funds by the Sanitary Board, Punjab.

(b) Rs 2,33,315 for extension of Water-supply Scheme to Chadhiar group of villages and Rs 35,312 for providing and installing a duplicate pumping set for Water-supply Scheme for village Chadhiar.

(c) (1) Majhoti, (2) Katharu, (3) Mungal Chillewala, (4) Mungal Gullerwala, (5) Kasba Kohlian, (6) Kasba Changira, (7) Katchar Baharu (8) Jogar Tika Chararan.

कैप्टन रतन सिंह : जो पालिसी स्टेटमेंट इस गवर्नमेंट ने दिया है, क्या यह चीज़ उसके बरअक्स हैं ?

मंत्री : नहीं ।

पंडित मोहन लाल दत्त : पहिले कंट्रीब्यूशन 12½ प्रतिशत लेते थे फिर 25 प्रतिशत कर दी, इसकी क्या वहज है, ? क्या फिर सरकार पहाड़ी इलाकों के लिए 12½ प्रतिशत करके उन्हें रियायत देगी ?

मंत्री : सरकार अपनी जिम्मेदारी समझती है, इसलिए इनीशियली 1/4 हिस्सा रखा है ।

Income of forests of Jagir Kutlehr in Kangra District

***6400. Bakshi Partap Singh :** Will the Minister for Public Works and Welfare be pleased to state —

- whether it is a fact that the Government had, some time back, decided to give one fourth of the income of forests of Jagir Kutlehr in Kangra District to the Panchayats within this Jagir ;
- if the reply to part (a) above be in the affirmative, whether the said income was disbursed to the Panchayats concerned, if not, the reasons therefor ;
- the total amount payable to these Panchayats since the date of the Government decision mentioned in part (a) above ?

Sardar Darbara Singh (Home and Development Minister) : (a) Yes.

(b) No. The payment has been held up as the matter regarding the payment of the share of the Rakhas and Lambardars out of payment to be made to Panchayats is under consideration of the Government.

(c) The amount payable to Panchayats will be calculated after the decision regarding part (b) above is taken .

बक्षी प्रताप सिंह : क्या वज़ीर साहिब बताएंगे कि किस तारीख से उनको रुपया दिया जाना संजूर हुआ था ?

मंत्री : तारीख का तो पता नहीं। लेकिन यह ग्रंडर कंसिडरेशन है।

बख्शी प्रताप सिंह : जिस वक्त गवर्नमेंट का यह फैसला हुआ था उस वक्त क्या पंचायतों को सामने रखकर ही फैसला हुआ था ?

वित्त मंत्री : फैसला यह था कि जितना खर्च जंगल अपकीप के लिए हो गा, वह जमींदार लगाएगा और इन्कम का 1/4 गवर्नमेंट को और 3/4 जमींदार को जाएगा।

One-fourth of income is to go to the Government and three-fourth to the Jagirdar. At the same time, I may assure the House that this question is being considered in all its aspects, i.e. whether the Government has got any power to amend that agreement or not in the interest of the people as a whole.

बख्शी प्रताप सिंह : इस को तीन साल से ज्यादा हो गए हैं। लेकिन सरकार किसी फैसले पर नहीं पहुंची, इसका क्या कारण है ?

गृह मंत्री : यह ठीक है। यह चीज झगड़े में पड़ी है लेकिन है पेएबिल।

Old Age Pension

*6401. Bakshi Partap Singh : Will the Minister for Public Works and Welfare be pleased to state —

- (a) the total number of applications so far received, district-wise, in the State for the grant of Old Age pension ;
- (b) the total number of such cases so far decided and the number of persons who have been granted the said pension, district-wise ;
- (c) the total number of applications for old age pensions pending, and the date by which a decision is likely to be taken thereon.

Chaudhri Sunder Singh (Deputy Minister) : (a) to (c) The requisite information is laid on the table of the House.

Name of the District	Number of applications received on prescribed form	Number of cases in which pension has been granted up to end of August, 1964
Jullundur	956	209
Amritsar	1,147	197
Kangra	403	47
Kulu	38	12
Lahaul-Spiti
Gurdaspur	327	88
Ferozepore	764	240
Ludhiana	567	172
Hoshiarpur	944	303
Ambala	1,043	470
Gurgaon	631	260

Name of the District	Number of applications received on prescribed form	Number of cases in which pension has been granted up to the end of August, 1964
Rohtak	601	69
Hissar	189	68
Simla	11	..
Karnal	353	114
Sangrur	381	125
Kapurthala	256	78
Patiala	596	208
Mohindergarh	125	26
Bhatinda	184	26
Total	9,516	2,712

5,593. These are likely to be disposed of in 5 months, subject to availability of funds.

बल्शी प्रताप सिंह : जो स्टेटमेंट मुझे दिया गया है, उस में मैं जानना चाहता हूँ कि जिला कांगड़ा की कितनी दरखास्ते पेंडिंग हैं ?

श्री बलरामजी दास टण्डन : क्या वजीर साहिब यह बतलाएंगे कि ओल्डएज पेंशन देने के बेसिज क्या है ?

उप-मंत्री : जिनका कोई आसरा न हो, उन्हें ही जाती है। फीमेल के केस में उमर 60 साल की रखी है, और मेल के सिलसिले में 65 साल की रखी गई।

बल्शी प्रताप सिंह : 5,593 जो दरखास्ते पेंडिंग हैं, उनका फैसला कब तक हो जाएगा ?

उप-मंत्री : पांच महीने तक हो जाएगा।

चौधरी खुरशीद अहमद : इन्होंने ने फरमाया है कि मर्दों के सिलसिले में 65 साल, औरतों के सिलसिले में 60 साल, तो मैं पूछना चाहता हूँ कि बीच में एक और सिलसिला है, क्या उनको पेंशन नहीं मिल सकती ?

गृह मंत्री : अगर वे एप्लाई करेंगे तो उन्हें भी दी जाएगी।

श्री अध्यक्ष : ऐसे लोगों के लिए उमर क्या होगी ? (हंसी)

श्री मंगल सैन : क्या वजीर साहिब बताएंगे कि आज जो महंगाई हो रही है उसे मन्-नजर रखते हुए ओल्डएज पेंशन जो 15 रुपए रखी हुई है उस में इजाफा करने का विचार किया जा रहा है ?

ਉਪ-ਮੰਤਰੀ ਭਲਾਈ (ਚੌਧਰੀ ਸੁੰਦਰ ਸਿੰਘ) : ਅਸੀਂ ਵਧਾਕੇ 25 ਰੁਪਏ ਕਰਨ ਲਈ ਸੋਚ ਰਹੇ ਸੀ ਲੇਕਿਨ ਵਿਚ ਦੀ ਫਲੱਡ ਆ ਗਏ। ਹੁਣ ਜਦੋਂ ਹਾਲਾਤ ਠੀਕ ਹੋਣਗੇ ਤਾਂ ਫੇਰ ਵਿਚਾਰ ਕਰਾਂਗੇ।

ਕੈਪਟਨ ਰਤਨ ਸਿੰਘ : ਵਜ਼ੀਰ ਸਾਹਿਬ, ਨੇ ਜੋ ਇਨਫਰਮੇਸ਼ਨ ਦਿਤੀ ਹੈ ਉਸ ਦੇ ਵਿਚ ਜ਼ਿਲਾ ਲਾਹੌਲ ਅਤੇ ਸਪਿਤੀ ਦੇ ਬੰਦੇ ਦੀ ਇਕਵੀ ਦਰਖਾਸਤ ਨਹੀਂ ਹੈ। ਇਸ ਦਾ ਕੀ ਕਾਰਣ ਹੈ ?

ਗ੍ਰਹਿ ਅਤੇ ਵਿਕਾਸ ਮੰਤਰੀ : ਲਾਹੌਲ ਸਪਿਤੀ ਵਿਚ ਆਬਾਦੀ ਵੀ ਘਟ ਹੈ ਬਾਕੀ ਐਪਲੀਕੇਸ਼ਨ ਦੇਣ ਦਾ ਵੀ ਉਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਨਹੀਂ ਕਿਉਂਕੀ ਉਥੇ ਐਂਜੂਕੇਸ਼ਨ ਬਹੁਤ ਘਟ ਹੈ। ਉਥੇ ਦੀ ਡਵੈਲਪਮੈਂਟ ਕਰਨ ਲਈ ਅਸੀਂ ਅਲਹਿਦਾ ਡਿਸਟਰਿਕਟ ਬਣਾਇਆ ਹੈ।

Pandit Chiranji Lal Sharma : Will the hon. Minister kindly state as to who is the final authority to sanction these pensions ?

Deputy Minister Welfare : Director, Social Welfare.

ਬਲਕੀ ਪ੍ਰਜਾਪ ਸਿੰਘ : ਕਜ਼ੀਰ ਸਾਹਿਬ ਨੇ ਕਠਾਯਾ ਥਾ ਕਿ ਜੋ ਦਰਖਾਸਤ ਪੜੀ ਹੈਂ ਤਨ ਕਾ ਪਾਂਚ ਸਹੀਨੇ ਸੋਂ ਫੈਸਲਾ ਹੀ ਜਾਏਗਾ ਲੇਕਿਸ ਸਟੇਟਮੈਂਟ ਸੋਂ ਲਿਖਾ ਹੈ ਕਸ਼ਰੋਂ ਕਿ ਫਠਡਯ ਏਕੇਲੇਕਲ ਫੁਏ। ਤੋ ਇਸ ਕਾ ਕਯਾ ਸਤਲਕ ਹੈ ?

ਗ੍ਰਹਿ ਅਤੇ ਵਿਕਾਸ ਮੰਤਰੀ : ਏਕੇਲਕਿਲਿਟੀ ਆਫ ਫਠਡਯ ਕੇ ਸੁਤਾਕਿਕ ਜੋ ਕੁਛ ਹੀ ਸਕੇਗਾ ਕਰੇਂਗੇ।

ਕਾਮਰੇਡ ਸ਼ਮਸੇਰ ਸਿੰਘ ਜ਼ੋਸ਼ : ਉਲਡ ਏਜ ਪੈਨਸ਼ਨ ਦੇਣ ਦਾ ਜੋ ਪਰੋਸੀਜਰ ਹੈ ਉਹ ਬਹੁਤ ਔਖਾ ਅਤੇ ਲਮਾ ਚੌੜਾ ਹੈ। ਕੀ ਸਰਕਾਰ ਇਸ ਪਰੋਸੀਜਰ ਨੂੰ ਸਿੱਪਲੀਫਾਈ ਕਰਨ ਲਈ ਤਿਆਰ ਹੈ।

ਸੂਬਾ ਮੰਤਰੀ : ਹੁਸ ਤਨਕੀ ਫਿਕਕਤੀਂ ਕੀਂ ਕਸ ਕਰਨੇ ਕੀ ਕੋਸ਼ਿਸ਼ ਕਰੇਂਗੇ।

ਕਾਮਰੇਡ ਸ਼ਮਸੇਰ ਸਿੰਘ ਜ਼ੋਸ਼ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਕੰਬਰਸਮ ਪਰੋਸੀਜਰ ਨੂੰ ਅਸਾਨ ਕਰਨ ਲਈ ਸਰਕਾਰ ਉਨ੍ਹਾਂ ਲਈ ਕੋਈ ਅਲਹਿਦਾ ਅਫਸਰ ਐਪੁਆਇੰਟ ਕਰਨ ਲਈ ਤਿਆਰ ਹੈ ਜਿਹੜਾ ਕਿ ਮੌਕੇ ਤੇ ਖੁਦ ਜਾਕੇ ਵੈਰੀਫਾਈ ਕਰਕੇ ਆਵੇ ?

ਸੂਬਾ ਮੰਤਰੀ : ਸਰਕਾਰ ਤਨ ਕੀ ਤਕਲੀਫੀਂ ਕੀ ਫੂਰ ਕਰਨੇ ਕਾ ਯਤਨ ਕਰੇਂਗੀ।

ਕੈਪਟਨ ਰਤਨ ਸਿੰਘ : ਇਨ੍ਹਾਂ ਕਮਾਂ ਲਈ ਸਬਜੈਕਟ ਟੂ ਐਵੇਲਿਬਿਲਟੀ ਦੀ ਗਲ ਨਹੀਂ ਹੋਣੀ ਚਾਹੀਦੀ। ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਉਲਡ ਏਜ ਪੈਨਸ਼ਨ ਸਭ ਕੇਸਿਜ਼ ਵਿਚ ਇਕੋ ਜਿਹੇ ਪੈਸੇ ਮਿਲਦੇ ਹਨ ਜਾਂ ਡਿਫਰੈਂਟ ਰੇਟਸ ਠਾਲ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ।

ਉਪ-ਮੰਤਰੀ ਭਲਾਈ : ਕੋਈ ਡਿਫਰੈਂਸ ਨਹੀਂ, ਸਭ ਨੂੰ ਯਕਸਾਂ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ।

ਵਿੱਤ ਮੰਤਰੀ : ਮੈਂ ਇਸ ਵਿਚ ਐਡੀਸ਼ਨ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਦੋ ਸਕੇਲਜ਼ ਹਨ ਇਕ ਮਿਨੀਮਮ ਅਤੇ ਦੂਸਰਾ ਮੈਕਸੀਮਮ ਹੈ। ਉਨ੍ਹਾਂ ਦੇ ਹਾਲਾਤ ਦੇਖਕੇ ਇਸ ਦੇ ਦਰਮਿਆਨ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ।

ਸ਼੍ਰੀ ਕਲਰਾਮਜੀ ਫਾਸ ਟਠਡਨ : ਆਨ ਏ ਪ੍ਰਾਯੰਟ ਆਫ ਆਰਡਰ, ਸਰ ਸੁਤਾਲਿਕਾ ਸਿਨਿਸਟਰ ਨੇ ਕਹਾ ਹੈ ਕਿ ਕੋਈ ਡਿਫਿਰੈਂਸ ਨਹੀਂ ਹੈ ਲੇਕਿਨ ਕਿਸ ਮੰਤਰੀ ਨੇ ਕਹਾ ਹੈ ਕਿ ਏਕ ਸਿਨੀਸਮ ਰੇਟ ਹੈ ਆਰ ਫੂਸਰਾ ਮੈਕਸੀਮਮ ਰੇਟ ਹੈ, ਤਨ ਫੀਨੀਂ ਕੇ ਦਰਮਿਆਨੀ ਰੇਟ ਪਰ ਪੈਨਸ਼ਨ ਦੀ ਜਾਤੀ ਹੈ। ਕਯਾ ਮੈਂ ਜਾਨ ਸਕਤਾ ਹੂੰ ਕਿ ਇਨ ਫੀਨੀਂ ਸੋਂ ਸੇ ਕੀਨ ਸੀ ਸਟੇਟਮੈਂਟ ਦਰੁਸਤ ਹੈ ?

ਕਿਸ ਮੰਤਰੀ : ਦਰਅਸਲ ਤਨ ਕੀ ਡਿਫਰੈਂਸ ਕਰਨੇ ਕੇ ਲਿਏ ਆਸੂਲ ਏਕ ਹੀ ਹੈ।

Pandit Chiranji Lal Sharma : Will the hon. Chief Parliamentary Secretary state if it is within the knowledge of the Government that there is delay in the disposal of cases at the Secretariat level ; if so why is the Government not ready and willing to penalise the officers responsible for delays ?

Chief Parliamentary Secretary : That is the reason why the Government is considering the question of appointing an Administrative Reforms Committee ?

ਕਾਮਰੇਡ ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ ਜੋਸ਼ : ਮੈਂ ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਹ ਜੋ ਸੈਕਟਰੀਏਟ ਲੈਵਲ ਤੇ ਕੇਸਿਜ਼ ਦੀ ਡਿਸਪੋਜ਼ਲ ਵਿਚ ਦੇਰ ਹੁੰਦੀ ਹੈ ਕੀ ਉਸ ਦਾ ਕਾਰਨ ਇਹ ਨਹੀਂ ਹੈ ਕਿ ਮਨਿਸਟਰ ਅਤੇ ਡਾਇਰੈਕਟਰ ਦੇ ਦਰਮਿਆਨ ਪੰਜ ਸਤ ਸੈਕਟਰੀ, ਐਡੀਸ਼ਨਲ ਸੈਕਟਰੀ, ਜਾਇੰਟ ਸੈਕਟਰੀ, ਡਿਪਟੀ ਸੈਕਟਰੀ, ਅੰਡਰ ਸੈਕਟਰੀ ਦੇ ਬੰਨ੍ਹੇ ਵੀ ਲਗੇ ਹੋਏ ਹਨ ਅਤੇ ਕੇਸ ਘੁੰਮਦੇ ਹੀ ਰਹਿੰਦੇ ਹਨ ? ਕੀ ਇਹ ਚੀਫ਼ ਗੌਰਮਿੰਟ ਦੇ ਜ਼ੋਰ ਗੌਰ ਹੈ ਕਿ ਇਹ ਬੰਨ੍ਹੇ ਨਹੀਂ ਹੋਣੇ ਚਾਹੀਦੇ ਅਤੇ ਸੈਕਟਰੀ ਤੇ ਡਾਇਰੈਕਟਰ ਦੇ ਵਿਚ ਕੋਈ ਨਹੀਂ ਹੋਣਾ ਚਾਹੀਦਾ ।

ਗ੍ਰਹਿ ਅਤੇ ਵਿਕਾਸ ਮੰਤਰੀ : ਇਹ ਜੋ ਪਰੋਪੋਜ਼ਲ ਤੁਸੀਂ ਦਿੱਤੀ ਹੈ ਇਸਨੂੰ ਕੰਨਸਿਡਰ ਕਰ ਲਵਾਂਗੇ ।

ਸਰਦਾਰ ਗੁਰਦਿਆਲ ਸਿੰਘ ਢਿੱਲੋਂ : ਇਹ ਜੋ ਐਡਮਿਨਿਸਟਰੇਸ਼ਨ ਰਿਫਾਰਮਜ਼ ਕਮੇਟੀ ਦੀ ਗੱਲ ਕੀਤੀ ਗਈ ਹੈ ਇਸ ਦੀਆਂ ਟਰਮਜ਼ ਆਫ ਰੈਫਰੈਂਸ ਕੀ ਹਨ ਅਤੇ ਆਇਆ ਜੋ ਸਿੰਗਲ ਫਾਈਲ ਸਿਸਟਮ ਪਹਿਲਾਂ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਸੀ ਉਹ ਠੀਕ ਚਲ ਰਿਹਾ ਹੈ ਜਾਂ ਨਹੀਂ ?

Chief Parliamentary Secretary : This is also under consideration.

ਕੈਪਟਨ ਰਤਨ ਸਿੰਘ : ਮਨਿਸਟਰ ਦੇ ਆਰਡਰ ਹੋਣ ਤੋਂ ਬਾਅਦ ਜ਼ਿਲਾ ਅਫਸਰਾਂ ਨੂੰ ਉਹ ਆਰਡਰ ਪਹੁੰਚਣ ਵਿਚ ਕਿਤਨੀ ਦੇਰ ਲਗਦੀ ਹੈ ?

Chief Parliamentary Secretary : This new Committee which is going to be appointed/formed will examine this aspect also.

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਮੈਂ ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੀ ਸਿੰਗਲ ਫਾਈਲ ਸਿਸਟਮ ਇਸ ਵਕਤ ਇਨਵੋਗ ਹੈ ਜਾਂ ਨਹੀਂ ?

Chief Parliamentary Secretary : This aspect shall also be considered by the new committee.

ਸ਼੍ਰੀ ਕਲਰਾਮਜੀ ਦਾਸ ਟਠਨ : ਯਹੁ ਜੋ ਪਹਲੇ ਹੀ ਸੈਕਰੀਟੇਰਿਏਟ ਲੇਵਲ ਪਰ ਦੇਰ ਹੋ ਰਹੀ ਹੈ ਉਸ ਮੇਂ ਕਯਾ ਕੁਝ ਐਰ ਦੇਰ ਨਹੀਂ ਕੀ ਜਾ ਰਹੀ ਹੈ ਇਸ ਕਮੇਟੀ ਕੋ ਜਲਦੀ ਸੁਕਰੰਰ ਨ ਕਰਨੇ ਕੀ ਕੁਝ ਜੇ ?

ਚੀਫ ਪਾਰਲਿਯਾਮੈਂਟਰੀ ਸੈਕਰਟਰੀ : ਕਹੁ ਕਹੁਤ ਜਲਦੀ ਕਰ ਰਹੇ ਹੈਂ ।

Shri Balramji Das Tandon : Will the Chief Parliamentary Secretary assure the House that the new committee is going to be appointed early ?

Mr. Speaker : It is not proper that the hon. Member should get up and start speaking without permission.

ਸਰਦਾਰ ਗੁਰਦਿਆਲ ਸਿੰਘ ਢਿੱਲੋਂ : ਮੈਂ ਪਹਿਲਾਂ ਵੀ ਇਹ ਪੁਛਿਆ ਸੀ ਕਿ ਕੀ ਜੋ ਸਿੰਗਲ ਫਾਈਲ ਸਿਸਟਮ ਚਲ ਰਿਹਾ ਹੈ ਉਹ ਠੀਕ ਚਲ ਰਿਹਾ ਹੈ ਜਾਂ ਉਸਨੂੰ ਵੀ ਰੀਵਾਈਜ਼ ਕਰਨਾ ਹੈ ?

Chief Parliamentary Secretary : I have already replied that this aspect of single file system would also be examined by the Administrative Reforms Committee to be appointed.

ਕਾਮਰੇਡ ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ ਜੋਸ਼ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਸਰ। ਸਪੀਕਰ ਸਾਹਿਬ ਗੌਰਮਿੰਟ ਵਲੋਂ ਸਹੀ ਜਵਾਬ ਨਹੀਂ ਦਿੱਤਾ ਜਾ ਰਿਹਾ ਬਲਕਿ ਗੱਲ ਨੂੰ ਟਾਲਿਆ ਜਾ ਰਿਹਾ ਹੈ। ਅਸੀਂ ਪੁਛਿਆ ਕਿ ਜੋ ਸਿੰਗਲ ਫਾਇਲ ਸਿਸਟਮ ਪਹਿਲਾਂ ਇਨਵੋਗ ਹੈ ਕੀ ਉਹ ਠੀਕ ਚਲ ਰਿਹਾ ਹੈ ਜਾਂ ਨਹੀਂ ਪਰ ਉਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਇਹ ਗੱਲ ਵੀ ਅੰਤਰ ਕੰਸਿਡਰੇਸ਼ਨ ਹੈ ਅਤੇ ਉਹ ਇਹ ਵੀ ਨਹੀਂ ਦਸਦੇ ਕਿ ਉਹ ਚਲ ਵੀ ਰਿਹਾ ਹੈ ਜਾਂ ਨਹੀਂ। ਮੈਂ ਆਪ ਦੀ ਰੂਲਿੰਗ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੀ ਇਹ ਹਾਊਸ ਤੋਂ ਕੋਈ ਇਨ-ਫਰਮੇਸ਼ਨ ਵਿਦਹੌਲਡ ਕਰ ਸਕਦੇ ਹਨ।

Mr. Speaker : The Chief Parliamentary Secretary has not withheld any information. But he has said that this aspect will also be examined by that Committee.

Shri Balramji Das Tandon : Sir, it is a question of fact whether or not this system of single file is in vogue at present.

ਗੁਰਿ ਮੰਤਰੀ : ਕੁਛ ਹਦ ਤਕ ਤਜਰਬਾ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਇਸੇ ਕਰਕੇ ਉਨ੍ਹਾਂ ਨੇ ਦਸਿਆ ਹੈ ਕਿ ਉਸ ਬਾਰੇ ਵੀ ਵਿਚਾਰ ਕਰ ਰਹੇ ਹਾਂ ਕਿ ਕੀ ਇਹ ਠੀਕ ਚਲਦਾ ਹੈ ਜਾਂ ਨਹੀਂ। ਉਹ ਵੀ ਅਸੀਂ ਉਨ੍ਹਾਂ ਟਰਮਜ਼ ਆਫ ਰੈਫਰੈਂਸ ਵਿਚ ਦੇ ਦੇਵਾਂਗੇ ਅਤੇ ਉਨ੍ਹਾਂ ਤੇ ਵਿਚਾਰ ਹੋ ਜਾਵੇਗਾ।

Mr. Speaker : Question hour is over now.

WRITTEN ANSWERS TO STARRED QUESTIONS LAID ON THE
TABLE OF THE HOUSE UNDER RULE 45

Postings of Government Officers

***6502. Comrade Babu Singh, Master :** Will the Chief Minister be pleased to state whether it is a fact that a Board has recently been set up by the Government to lay down principles for the postings of the Government officers ; if so, the basis on which such postings were being made before the formation of the Board ?

Shri Ram Kishan : (i) Yes. In respect of officers holding key posts only.

(ii) Besides seniority, aptitude, experience and suitability of the officers are the factors which are generally kept in view while making postings.

Representation of Scheduled Castes in the Punjab Public Service Commission and the Subordinate Services Selection Board

***6629. Sardar Gian Singh Rarewala :** Will the Chief Minister be pleased to state whether there are any representatives of the Scheduled Castes in the Punjab Public Service Commission and the Subordinate Services Selection Board, respectively, if so, the details of their academic qualifications and the castes to which they belong ?

Shri Ram Kishan : Yes. Shri Dalbir Singh who is a Graduate and 'Chamar' by caste in the Public Service Commission and Shri Bhag Singh who is a Matriculate and 'Ramdasia' by caste in the Subordinate Services Selection Board, Punjab.

**Enquiry against employees of the Public Relations Department,
District Amritsar**

***6610. Comrade Makhan Singh Tarsikka :** Will the Chief Minister be pleased to state whether it is a fact that a high level enquiry was recently held against all the employees of the Public Relations Department District Amritsar for furnishing false monthly

[Comrade Makhan Singh Tarsikka]

work reports to the Department, if so, a copy of the enquiry report and the details of the action taken against each of the officers/ officials as a result of the said enquiry be laid on the Table of the House ?

Shri Ram Kishan : No high level enquiry was held against the employees of the Public Relations Department of Amritsar District. Assessment and evaluation of field publicity work was however carried out through-out the State. The reports have been compiled and are under the consideration of the Government.

Seamless Tubes Factory, Steel Castings Factory and Air Rifles Factory

***6454. Comrade Gurbakhsh Singh** : Will the Chief Minister be pleased to state—

(a) whether the financial and other aspects of three public projects namely the Seamless Tubes Factory, the Steel Castings Factory and the Air Rifle Factory have been examined by the Government.

(b) if answer to part (a) above be in the affirmative whether any of the said projects has been found to be unproductive, if so, the names thereof and the intention of the Government with regard thereto ?

Shri Ram Kishan : (a) Yes.

(b) A re-appraisal of these projects is being carried out with the object of eliminating any unjustifiable financial risks for the Government. It will be premature to say anything definite at this stage.

Industries to be set up in Jind Sub-Division, District Sangrur

***6475. Chaudhri Inder Singh Malik** : Will the Chief Minister be pleased to state with reference to reply to Starred Question No. 5310 printed in the list of Starred Questions for 25th February, 1964, the approximate date by which Government propose to start a rural Industrial Development Centre in each of the Rural Industrial Estates proposed to be set up at Jind and Safidon, district Sangrur ?

Shri Ram Kishan : The Rural Industrial Development Centres at Jind and Safidon are likely to be set up by September, 1965.

Complaint against the Principal, School of Arts, Punjab, Chandigarh

***6638. Comrade Gurbakhsh Singh** : Will the Chief Minister be pleased to state whether Government have recently received any complaint against the Principal, School of Arts, Punjab, Chandigarh, levelling against him the allegations of injustice, favouritism and partial treatment ; if so, the details of the action, if any, taken thereon and a copy of the complaint be laid on the Table of the House.

Shri Ram Kishan : No Sir. Does not arise.

Leakage of Papers in the School of Arts, Punjab

***6639. Comrade Gurbakhsh Singh** : Will the Chief Minister be pleased to state—

(a) whether there was any leakage of paper(s) in the annual test of Teachers of Arts Class in the School of Arts, Punjab, Chandigarh held in the year 1964 ; if so, the date on which the leakage came to the notice of the Higher Authorities ;

- (b) whether any enquiry has been or is being held by any Officer from outside the Institution ; if so the name and designation of the enquiry officer ;
(c) whether the department has taken any action against the person responsible for the leakage, if so, the details thereof ?

Shri Ram Kishan : (a) No.
(b) and (c) Does not arise.

Bus service on Panipat-Jind via Safidon-Assandh Route

***6476. Chaudhri Inder Singh Malik :** Will the Chief Minister be pleased to state whether there is any proposal under the consideration of the Government to ply Government buses on the Panipat-Jind via Safidon-Assandh route, if so the time by which the said service is likely to be started ?

Shri Ram Kishan : Yes Sir, However, no definite time limit can be indicated.

Employees of Estate Office, Chandigarh awarded punishments on charge of Corruption

***6625. Chaudhri Ram Parkash :** Will the Chief Minister be pleased to state—

- (a) the number of officials of the Estate Office, Chandigarh punished on charges of corruption during 1963-64 with details of their offences ;
(b) whether it has come to the notice of Government that communication addressed to the said office are replied after long delays, if so, action taken in the matter ?

Shri Ram Kishan : (a) Nil.

(b) Yes. The defaulters were suitably punished.

Distribution and Sale of Soft Coke in the State

***6682. Shri Hira Lal :** Will the Chief Minister be pleased to state whether it is a fact that the Union Government lifted the control on the distribution and sale of soft coke and coal of grade II and grade III with effect from 1st July, 1964 ; if so, steps being taken by the Government to implement the said decision in the State.

Shri Ram Kishan : A statement containing the required information is laid down on the Table of the House.

STATEMENT

Distribution and Sale of Soft Coke in the State

Government of India have lifted control only on the distribution and movement of soft coke and non-coking coal (up to grade II), from the collieries. As a result of this, the Coal depot holders and the brick kiln licences could, with effect from 1st July, 1964, import coke/coal (up to grade II) from collieries of their own choice without any restrictions. They have accordingly been permitted to do so.

In order to utilise the increased supplies of coal/coke, the State Government have since authorised the District Magistrates to issue brick-kiln licences, on application, to the parties, subject to the following conditions :—

[Chief Minister]

- (i) The applicant or any member of his family does not hold any interest directly or indirectly in any of the existing brick kiln licences or coal depots or any other depot of controlled commodities under the Food and Supplies Department.
- (ii) the site selected by the applicant for setting up kiln is atleast 5 miles from any of the existing kiln ;
- (iii) the land selected for the proposed brick kiln is not under Agricultural production ;
- (iv) the setting up of the proposed kiln conforms to the statutory requirements for the grant of the licence applied for.

The District Magistrates have also been authorised to sanction coal depots to applicants having suitable sites.

Soft Coke

***6683. Shri Hira Lal :** Will the Chief Minister be pleased to state—

- (a) the annual consumption of soft coke in the State during the last three years ;
- (b) the district-wise break up of the intake of soft coke ;
- (c) the policy of the Government in regard to the opening of depots for soft coke in the State in view of the decontrol or the movement of soft coke ?

Shri Ram Kishan : (a) and (b) The time, labour and expenses involved in collecting the requisite information will not be commensurate with any possible benefit to be derived from it.

(c) The District Magistrates have been authorised to grant coal depots to any persons/party who applies for it and has suitable site.

Wearing of Uniforms/Insignias resembling those of the Armed Forces

***6439. Sardar Gian Singh Rarewala :** Will the Minister for Home and Development be pleased to state—

- (a) whether Government has issued orders warning the civilian population of the State that action will be taken against the persons wearing uniforms or insignia resembling those of the Armed Forces ;
- (b) if the reply to part (a) above be in the affirmative whether the said order applies to private and semi-official organisations including the Gram Raksha Dal ?

Sardar Darbara Singh : (a) Yes.

(b) Yes. As for Gram Raksha Dal, this organisation has been disbanded since 15th September, 1964.

Cases of Burglary in Panipat and Jind Sub-Divisions of districts Karnal and Sangrur respectively

***6474. Chaudhri Inder Singh Malik :** Will the Minister for Home and Development be pleased to state the total number of cases of burglary registered at different Police Stations of the Panipat Sub-division of district Karnal and the Jind Sub-division of district Sangrur during the last year together with the number of cases so far traced and the number of cases in which the culprits were convicted ?

	<i>Panipat Sub- division, District Karnal</i>	<i>Jind Sub- division, district Sangrur</i>
(a) Total No. of burglary cases registered at different Police Stations during last year ..	123	68
(b) No. of cases so far traced ..	25	22
(c) No. of cases in which the culprits were convicted ..	19	14

Prosecuting Sub-Inspectors

***6666. Shri Chiranji Lal Sharma :** Will the Minister for Home and Development be pleased to state—

(a) the recommendations of the Police Commission with regard to the Service conditions, Pay Scales etc. etc. of the Prosecutors in the Police Department ;

(b) whether the Prosecutors are being separated from the Police Department in the light of Government's decision to separate the Judiciary from the Executive ; if not, the reasons therefor ?

Sardar Darbara Singh : (a) It is not in public interest to disclose the recommendations of the Police Commission till Government are in a position to consider all the recommendations made by the Commission ;

(b) The matter is under consideration of the State Government.

Panchayat Common Land in village Johal Raju Singh Wala, etc., district Amritsar

***6256. Comrade Makhan Singh Tarsikka :** Will the Minister for Home and Development be pleased to state

(a) the total acreage of Panchayat Common Land with the Khasra Nos. thereof in village Johal Raju Singh Wala, tehsil Tarn Taran and in village Kalsian Kalan, tehsil Patti, district Amritsar ;

(b) the steps ; if any taken or proposed to be taken to allot/sell the said common land to the Harijans of the said village ;

(c) whether Government have issued any instructions to the effect that the Panchayat Common Land be given/allotted/sold to the Harijans ; if so when and the details thereof ;

(d) if the reply to part (b) above be in the negative the reasons therefor ?

Sardar Darbara Singh : (a), (b), (c) & (d). The required information is laid on the Table of the House.

[Home and Development Minister]

STATEMENT

(a) (i) *Johal Raju Singh Wala*. 33 Acres 2 Kanals 12 Marlas.*Khasra Nos.* 61 to 68, 148 to 175, 53/5/2, 57/10/2, 121, 37/4/1, 14/1, 7/1, 17/1/1, 70 to 74, 98, 107, 118, 133, 140, 176 to 200, 86, 75, 82, 76 to 81, 83, 85, 89, 90, 91, 84, 87, 88, 92/1, 92/2 and 60.(ii) *Ralsian Kalan*. 63 Acres 1 Kanal 13 Marlas.

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<i>Khasra Nos.</i>	11, 12, 13, 17/2, 18/2, 19, 20, 21, 22, 23/1			
	41			
	1, 2, 3/1, 3/4, 8/1, 8/2, 9/1, 10, 11/1, 11/2, 12/4, 13, 14, 18, 19, 20, 21, 22			
	42			54
	6, 16/1, 16/2, 22, 23, 21/2, 42, 25/1, 25/4			1, 2, 3, 8, 9
	89			107
	12/2, 15/1, 17/4, 18, 21/1, 22, 23/1			15, 25/1
	53 108 157			
	1 11, 21	6, 7, 13, 14, 15, 16, 17, 18, 23, 24, 25		
	158	43	182	183
	3, 4, 5, 6, 7, 8, 13, 18/1	24, 25	16, 17, 23, 24, 25,	3, 4, 5, 6, 7, 8, 12/1
	181 184	52 53		
		183,		
	20, 21	1, 10/1	5, 1, 4/1	

(b) & (d) the question of any proposal in this regard does not arise. The legal provisions in this regard, which each Panchayat is required to follow are embodied in (i) rule 10(b) and (ii) proviso (a) to rule 6(I) of the Punjab Village Common Lands (Regulation) Rules, 1964, reproduced below :—

Rule "10. The Panchayat may allow the use of land in shamilat deh vested in it free of charge to the inhabitants of the village for any one or more of the following purposes :—

(b) Residential purposes of members of the Scheduled castes or backward classes or landless labourers or tenants in genuine cases on grounds of Poverty."

"6(I) Provided that—

(a) One-third of the cultivable land proposed to be leased out shall be reserved for giving on lease by auction to members of the scheduled castes only and if on two different dates such person is forthcoming or the Panchayat Samiti refused to confirm the auction under clause 2(a)(i) the reservation shall cease to have effect."

(c) In February 1964, the field officers were asked to ensure that the provisions of proviso (a) to rule 6(I) of the Punjab Village Common Lands (Regulation) Rules, 1964, are implemented by the Panchayats in all cases. These instructions were repeated in August, 1964.

UNSTARRED QUESTIONS AND ANSWERS

Quota of Methylated and rectified spirit allotted in Jullundur District 1981. Shri Mohan Lal : Will the Minister for Education and Local Government be pleased to state —

- (a) the names of persons who have been allotted quotas of methylated and rectified spirit in Jullundur District, together with their complete addresses during the months of July, August and September, 1964, and the quantity allotted to each ;
 (b) the authority that allotted the quotas mentioned in para (a) above ?

Shri Prabodh Chandra : (a) A statement is enclosed.
 (b) Deputy Excise and Taxation Commissioner, Jullundur.

Statement showing the persons etc., who were granted Licences/Permits to Possess Quotas of Methylated Spirit in Jullundur District during the months of July, August and September, 1964.

Serial No.	Name with complete address	Quantity allotted (in Bulk Litres)	Date of grant
1	The Principal, Mehar Chana Technical Institute, Jullundur	200	8-7-64
2	Chief Ordnance Officer Suransi (Jullundur) ..	600	8-7-64
3	Assistant Surgeon, Civil Hospital, Jullundur ..	1,500	9-7-64
4	Garrison Engineer, Jullundur Cantt. ..	680	13-7-64
5	Principal, Police Training School, Phillaur ..	18	13-7-64
6	District Medical Officer of Health, Small Pox Eradication Programme, Jullundur ..	200	14-7-64
7	Principal, D.A.V. College, Jullundur ..	200	14-7-64
8	General Manager, Punjab Spinning and Weaving Centre, Jullundur City ..	100	17-7-64
9	Azad Hind Chemicals Ltd., Jullundur ..	400	17-7-64
10	Head Master, Cantt Board Higher Secondary School, Jullundur Cantt. ..	125	28-7-64
11	Assistant Surgeon, Nurmahal ..	100	30-7-64
12	Superintendent, Wood Working Institute, Jullundur ..	930	14-8-64
13	Superintendent, District Jail, Jullundur ..	400	29-8-64
14	Garrison Engineer Adampur Jullundur ..	225	21-9-64
15	Shri Jasbir Singh, son of Shri Mohinder Singh Circular Road, Jullundur	500	20-8-64
16	Shri Gurdev Singh, son of Shri Niranjan Singh, Nehru Garden Road, Jullundur ..	400	31-8-64
17	Shri Chuni Lal son of Beli Ram, G.T. Road, Jullundur City —	300	9-9-64

No. license/Permit for the possession of rectified spirit was granted during the months of July, August and September, 1964.

Recovery of Loans granted under House Building Schemes at Chandigarh

1985. Sardar Jasdev Singh Sandhu : Will the Chief Minister be pleased to state—

(a) whether it is a fact that there is a large number of defaulters against whom arrears are outstanding in respect of House Building loans granted under the House Building Loan Big Plot Loan, Small Plot loan, Low Income Group Housing Loan, Middle Income Group Housing Loan Schemes in Chandigarh ; if so, the number of such defaulters as on 31st August, 1964.

(b) the names of those against whom House Building Loans granted under the Middle Income Group Housing Loan and Low Income Group Housing Loan Schemes, exceeding Rs 2,000 were outstanding as on 31st August, 1964 together with the reasons for non-recovery thereof even after the decision to effect recoveries as arrears of land revenue.

(c) the details of the steps now proposed to be taken by the Government to recover the arrears.

Shri Ram Kishan : (a) 5,200 persons were granted loans under the various Schemes. Out of these loanees there were 1,021 defaulters on 31st August, 1964.

(b) The list showing the names of defaulter loanees under these Schemes is laid on the table of the House as per Annexure 'A'.

The following factors are responsible for the slow pace of recovery of the instalments of such loans ;

1. The deteriorating economic condition of the loanees.
2. Poor rent return from the buildings constructed with the aid of loans at Chandigarh.
3. Non-payment of claims/bonds in cash to the refugee House Builders by the Rehabilitation Department on the due dates.
4. Non-payment of instalments of loans by the loanees belonging to the Defence Services and having been posted at the border areas.

Besides the above mentioned reasons, the following are the additional factors responsible for non-recovery of arrears declared as arrears of land revenue :—

- (i) Non-recovery of the arrears promptly by the Collectors of the districts to which the loanees belong.
- (ii) The procedure for selling the property of the defaulter is rather lengthy ; and
- (iii) In order to avoid hardships in deserving cases the Collectors concerned sometimes allow the liquidation of arrears in easy instalments.

(c) The following steps have now been taken to recover the arrears :—

Defaulter loanees are being goaded to liquidate the arrears at an early date. The instalments of loans are being declared recoverable as arrears of land revenue under the Punjab Land Revenue Act in case the instalments are not paid within one month of the date on which these fall due. The Collectors concerned have been requested to take effective steps for the early recovery of these arrears.

ANNEXURE 'A'

Low-Income Group Housing Scheme

Serial No.	Name	Amount
		Rs
1	Shri Ghamandi Ram	3,130
2	Shri Kabal Singh	2,115
3	Shri Girdhari Lall	2,115
4	Shri Bhag Singh	3,290
5	Shri Jhanda Mall	3,707

Middle Income Group Housing Scheme

1	Shri Laxmi Narain	2,864.64
2	Shrimati Asha Beri	2,503.24
3	Shri Joginder Singh Gill	2,984.00
4	Shri Inder Singh	2,972.60
5	Shri Dyal Singh	3,125.08
6	Shri Inder Singh	2,003.90
7	Shri Madan Mohan Bhardwaj	2,387.20
8	Shri Parmeshwari Dass	2,503.24
9	Shri Harbans Singh	2,129.08
10	Shrimati Bhupinder Pal Kaur	3,129.08
11	Shri Mehar Singh	3,120.08
12	Shri Tirlok Singh	2,888.52
13	Shri Chet Singh	3,129.08
14	Shri Jai Kishan Khosla	3,129.08
15	Shrimati Savitri Devi	3,129.08

Issue of Cement on printed Permit Books by Hissar Civil Supplies Authorities

1987. Shri Hunna Mal : Will the Chief Minister be pleased to state—

- whether the Government is aware of the fact that the Hissar Civil Supplies Officer demands printed permit books from the Cement depot holders and the permits are issued only upon those depot holders who supply such permit books;
- whether the Government is aware that such permit books were being printed by the Department itself and the permits used to be issued upon the depot holders on a rotation basis ;
- the steps ; if any, proposed to be taken to stop the irregular procedure mentioned in part (a) above.

Shri Ram Kishan : (a) Permit books have been supplied by the Cement Stockists of Hissar, on their own, without demand from the District Food and Supplies Controller. It is, however, incorrect that permits are issued only on such cement stockists who supply permit books.

(b) Permit books were not printed by the Department but such permit forms were prepared by Cyclostyle process and permits issued upon depot holders when they receive stocks.

(c) The District Food and Supplies Controller, Hissar, is being asked not to get permit books from any cement stockists but to arrange for these officially, in future.

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Cultivation of Common Land in District Ferozepore

1989. Shri Satya Dev : Will the Minister for Home and Development be pleased to state —

- (a) whether there are any villages in district Ferozepur, where Village Common Land has been under cultivation during the last 30/40 years by the land owners of those villages without payment of rent, if so, the number and names of such villages together with the area of such land in each village ;
- (b) whether any mutation of the land referred to in part (a) above has been effected, in the names of village Panchayats ; if so, their names together with the date on which it was done ;
- (c) whether the possession of the said lands is proposed to be transferred to the respective Panchayats ?

Sardar Darbara Singh : The time and labour involved in collecting the information will not be commensurate with any possible benefit to be obtained. It is, however, pointed out that in order to provide relief in cases in which hardship was involved to the proprietors a statutory provision has been made,—*vide* section 2 (g)(iii) & (viii) of the Punjab Village Common Lands (Regulation) Act, 1961, as under :—

“(g) shamilat deh does not include land which—

- x x x x
- (iii) has been partitioned and brought under cultivation by individual land holders before the 26th January, 1950;
- x x x x
- (viii) was shamilat deh, was assessed to land revenue and has been in the individual cultivating possession of co-sharers not being in excess of their respective shares in such shamilat deh on or before the 26th January, 1950”

*

—————

Dewatering Flood Areas of Certain Villages in Rohtak District

1993. Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state —

- (a) whether there is a proposal to install electric-run-pumps to dewater the flooded areas of the villages of Sarag Thal, Dhamar, Kilo, Ladhaut and Bhayanpur along Bhalauth Branch in the Rohtak District and also to reduce the water table to keep the area fit for cultivation ;
- (b) the number of Diesel pumps installed in the said area during the last two flood seasons along with the expenditure incurred and the extent of the area where Rabi sowing became possible due to dewatering operations ;
- (c) the number of pumps so far started, if any, during the flood season of 1964 ?

Chaudhri Rizaq Ram : (a) No.

(b) The information is as below :—

Names of villages	1962-63		1963-64	
	No. of pumps	Expenditure	No. of pumps	Expenditure
Sargthal	1	1,700
Dhambar	..	3 4,983.00	4	37,100
Kilo	1	2,600
Bhayapur
Ladaut	2	3,610

*For Unstarred Questions No. 1988 and 1991 and their Answers please see Appendix

Details of area dewatered for Rabi sowing during 1963-64 is as under :

Sargthal	.. 76 acres
Dhambar	.. 2,350 acres
Kiloi	.. 2,352 acres
Bhayapur	.. No area was flooded
Ladout	.. 1962

(c) Diesel pumps

Representation for providing Direct outlet from Barwala Branch of Nara Distributary

1994. Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state —

- whether there is an area of more than three thousand acres of land of Uchanakhard, Doana Khera and Makhand of district Sangrur along the Barawala Branch in Fatehabad Division of the Bhakra Main Line Circle-2 ;
- whether Government have received any representation for giving direct outlet or minor or ditch minor from Barwala Branch or Nara Distributary to irrigate the arid area mentioned in para (a) above ;
- whether it is also a fact that the area mentioned in part (a) above though included in the Chak of Ghasso tail minor of Narwana Division outlet, does not get any irrigation ;
- if the reply to parts (a) and (c) above be in the affirmative, whether Government propose to accede to the demands of the people mentioned in part (b) above and transfer the area to Barwala Branch ; if not, the reasons therefor ?

Chaudhri Rizaq Ram : (a) The area is included within the irrigation boundary of Tail Sudkan Branch and Ghaso Minor of Narwana Division of First Bhakra Main Line Circle, Patiala.

(b) Yes.

(c) This area is adequately commendable from the existing source.

(d) The matter is under consideration.

*

Shifting Rohtak Water Works Minor Away from Rohtak-Sonepat Road

1996. Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state whether there is any proposal under the consideration of the Government to shift Rohtak Water Works Minor away from the Rohtak-Sonepat Road in order to avoid flooding of the road in that reach or to avoid frequent repairs of the road ; if so, the steps so far taken to implement it ?

Chaudhri Rizaq Ram : No.

Linking Mithan Minor with Farmana Minor

1997. Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state whether the scheme to link the Mithan Minor with the Farmana Minor and to extend the Farmana Minor in the Haryana Division has been sanctioned ; if so, the steps so far taken to implement it ?

Chaudhri Rizaq Ram : Yes. The execution has started.

*Unstarred Question No. 1995 along with its answer is printed in the Appendix of this Debate.

Extension of Balak Minor in Fatehbad Division

1998. Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state whether there is any proposal to extend the Balak Minor in the Fatehbad Division to provide irrigational facilities to the holdings allotted to the political sufferers in Hissar, Bir ; if so, the steps so far taken to implement the same ?

Chaudhri Rizaq Ram : Yes. The Scheme is under execution.

Installation of Tube-wells in Western Jamuna Canal Tract

2000. Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state—

- (a) the provision of funds made for sinking of shallow Tube-wells in Western Jumna Canal Tract to lower the water table in highly waterlogged areas of tract and to make deficiencies of irrigation supplies in Tract;
- (b) the number of shallow Tube-wells proposed to be sunk in area along with their location ?

Chaudhri Rizaq Ram : (a) No funds have been provided. A scheme is, however, under consideration.

(b) It is not possible to give details because through exploration of water, Geological and Geophysical investigations are necessary before the tube-wells can be sunk.

Flood-Water Diverted to Yamuna through certain Diversion Drains

2001. Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state —

- (a) the quantum of flood-waters diverted direct to Yamuna during the present flood season through :
 - (i) Rakshi-Chutang Diversion ;
 - (ii) Drain No. 2 ;
 - (iii) Diversion Drain No. 8 ; and
 - (iv) Najafgarh Drain below Dhassa Bund.
- (b) the peak discharge recorded in each case during 1963 and 1964 floods ;
- (c) the date of completion of the road bridge on Drain No. 2 on the G.T. Road near Panipat ;
- (d) the date of dismantling and removal of Hume pipe crossing of the drain near the site of the Bridge on Drain No. 2 ;
- (e) whether it is a fact that a portion of the Hume pipe bridge and obstruction down below the newly constructed bridge on drain No. 2 has not been removed as yet, which obstructs the flow of drain No. 2 and the discharge remains the same as was during 1963 floods ; if so, the steps proposed to be taken to remove the obstructions ?

Chaudhri Rizaq Ram : (a) The quantum of flood water diverted direct to Jumna during the present flood season up to 25th September, 1964 is as below :

(i) Rakshi-Chutang Diversion	.. 42,846 acre feet
(ii) Main Drain No. 2	.. 138,366 acre feet
(iii) Diversion Drain No. 8	.. 477,500 acre feet
(iv) Najafgarh Drain	.. 149,126 acre feet

(b) The peak discharge recorded in each case during the 1963-64 and 1964-65 is as below ;

Serial No.	Name of Drain	Peak discharge	
		Peak discharge	Peak discharge in 1964
		Cusecs	Cusecs
(i)	Rakshi Chutang Division	650	1,816
(ii)	M. Drain No. 2	2,300	3,000
(iii)	Diversion Drain 8	2,304	6,000
(iv)	Najafgarh Drain	The drain was under C.P.W.D. in 1963 season	2,100

(c) May, 1964.

(d) It was started in May, 1964, but has not been completed yet.

(e) Yes. However, a by-pass channel was constructed to pass the flood water.

10.00 a.m.

Questions of Privilege

Chaudhri Hardwari Lal: On a point of personal explanation, Sir.

Mr. Speaker: It is better if we first dispose of the various motions. After that the hon. Member can say what he wants to say.

Chaudhri Hardwari Lal: All right, Sir.

Mr. Speaker: Today, we have flood of motions—Privilege Motions, Adjournment Motions and Call Attention Motions. There are a number of Substantive Motions also.

The first Privilege motion is by Comrade Shamsheer Singh Josh.

श्री जगन्नाथ : स्पीकर साहब, क्या सबस्टैंटिव मोशन बाद में टेक अप की जाएंगी।

श्री अध्यक्ष : इन के बारे में फैसला करना है। (I have yet to make a decision about it.)

श्री जगन्नाथ : स्पीकर साहब, मैंने तो सरदार प्रताप सिंह कैरों के बारे में सबस्टैंटिव मोशन दी है।

Mr. Speaker: The hon. Member is not the sole judge of the whole House. He should leave certain things to me.

श्री अध्यक्ष : एक प्रिविलिज मोशन कामरेड शमशेर सिंह जोश ने दी है कि विधान सभा सैक्रेटरीयट की रीक्यूटमेंट और दूसरे सर्विसिज रूल्ज नहीं बनाए गए हैं। यह प्रिविलिज मोशन गवर्नमेंट को और स्पीकर को एड्रेस की गई है। (Comrade Shamsheer Singh Josh, has given notice of a question of privilege that regulation of recruitment and the conditions of service by law of persons appointed in the Punjab Vidhan Sabha Secretariat have not been implemented. This Privilege motion was addressed to the Speaker as well as to the Government.)

[श्री अध्यक्ष]

So far as establishment is concerned, there can be no question of privilege. If there is anything about the establishment of the Vidhan Sabha, according to the convention it should not come in the House. Moreover, it does not relate to the privileges of Members.

लेकिन इस के बारे जो भी फाइलें हैं, उन से पता चलता है कि यह सवाल 1952 में टेक-अप हुआ था। 1953 में उस वक्त जो स्पीकर और चेयरमैन थे, उन्होंने फैसला किया कि जो सैक्रेटेरियट के सर्विसिज रूल्ज हैं वही विधान सभा सैक्रेटेरियेट के एम्पलाइज को from time to time लागू होंगे। (The relevant files indicate that this question was taken up in 1952-53. The Presiding Officers of the Punjab Legislative Council and the Punjab Vidhan Sabha had decided that the Punjab Civil Service Rules will be made applicable to the staff of the two Secretariats).

In order to take the House into confidence, I will show that file to the Leader of the Opposition.

But this does not form the basis of a privilege motion at all.

ਕਮਰੇਡ ਸਮਜ਼ੇਰ ਸਿੰਘ ਜੋਸ਼ : ਸਪੀਕਰ ਸਾਹਿਬ ਇਹ ਪ੍ਰਿਵਿਲਿਜ਼ ਮੋਸ਼ਨ ਇਸ ਲਈ ਦਿੱਤੀ ਹੈ ਕਿ ਮੈਂ ਪਹਿਲਾਂ ਇਸ ਬਾਰੇ ਕਾਲ ਅਟੈਨਸ਼ਨ ਮੋਸ਼ਨ ਸਰਕਾਰ ਅਤੇ ਸਪੀਕਰ ਸਾਹਿਬ ਨੂੰ ਦਿੱਤੀ ਸੀ। ਕਾਨਸਟੀਟਿਊਸ਼ਨ ਦੀ ਧਾਰਾ 187 ਦੇ ਅੰਡਰ ਇਹ ਲਿਖਿਆ ਹੈ ਕਿ

“The Legislature of a State.....”

Mr. Speaker: I know that. Please do not argue. It does not form the basis of a privilege motion. Moreover, it is desirable that the matters relating to the Vidhan Sabha should not be discussed in the House.

ਕਮਰੇਡ ਸਮਜ਼ੇਰ ਸਿੰਘ ਜੋਸ਼ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਲੈਜਿਸਲੇਚਰ ਨੂੰ ਬਣੇ ਹੋਏ 17 ਸਾਲ ਹੋ ਚੁਕੇ ਹਨ ਲੇਕਿਨ ਇਨ੍ਹਾਂ ਦੇ ਸਰਵਿਸਿਜ ਦੇ ਰੂਲ ਨਹੀਂ ਬਣਾਏ ਗਏ ਹਨ। ਹਾਈਕੋਰਟ ਅਤੇ ਪਬਲਿਕ ਸਰਵਿਸ ਕਮਿਸ਼ਨ ਨੇ ਸਰਕਾਰ ਨੂੰ ਲਿਖ ਕੇ ਭੇਜ ਦਿੱਤਾ ਹੋਇਆ ਹੈ ਕਿ ਸਾਡੇ ਕਰਮਚਾਰੀਆਂ ਨੂੰ ਗੋਰਮਿੰਟ ਦੇ ਰੂਲ ਲਾਗੂ ਹੋਣਗੇ ਲੇਕਿਨ ਲੈਜਿਸਲੇਚਰ ਸੈਕਰੇਟੇਰੀਏਟ ਨੇ ਇਸ ਬਾਰੇ ਸਰਕਾਰ ਨੂੰ ਕੁਝ ਨਹੀਂ ਲਿਖਿਆ ਇਨ੍ਹਾਂ ਨੇ ਆਪਣੇ ਰੂਲਜ ਹਾਲੇ ਤਕ ਨਹੀਂ ਬਣਾਏ।

शिक्षा तथा स्थानीय शासन मंत्री (श्री प्रबोध चन्द्र) : स्पीकर साहिब, जैसा कि कामरेड शमशेर सिंह जोश ने हाउस में अपना नजरीया पेश किया है, अगर उस को मान लिया जाए तो इस सचिवालय की इंडिपेंडेंस बिल्कुल खत्म हो जाएगी। उस पर तो एक किस्म की पाबन्दी लग जाएगी। जैसा कि आप को मालूम है कि यह मामला कई बार स्पीकरज की कांफ्रेंस में भी आया था। इस बारे में यूनेनीमसली एक राय थी कि जो लेजिस्लेचर सैक्रेटेरियेट है उस पर स्पीकर का एंटायर कंट्रोल होना चाहिए। वह किसी के और अंडर नहीं होना चाहिए। अगर यहां के आफिसरज को अपनी प्रोमोशन के लिए सर्विस रूल्ज, कंफर्मेशन के लिए एग्जैक्टिव को देखना पड़े तो फिर इस सैक्रेटेरियेट की इंडिपेंडेंस नहीं रह सकती है। अभी जो कांस्टीच्यूशन में प्रोवाइडिड है, वैसा ही रहने देना चाहिए। इस लिए मैं अर्ज करना चाता हूं कि अगर कोई ऐसी चीज की या किसी किस्म की पाबन्दी विधान सभा सैक्रेटेरियेट या कौंसल सैक्रेटेरियेट में लगाते हैं तो —

That is against the spirit of the Constitution and should not be permitted on the floor of the House.

Mr. Speaker: The next motion is by Comrade Shamsheer Singh Josh regarding some mis-statement by Sardar Partap Singh Kairon, ex-Chief Minister about shares of his son Surinder Singh Kairon in the Capital Construction Company.

I will look into the record first and then give my ruling.

ਸ੍ਰੀ ਸਪੀਕਰ : ਇਕ ਪ੍ਰਿਵਿਲਿਜ਼ ਮੋਸ਼ਨ ਸ੍ਰੀ ਜਗਜੀਤ ਸਿੰਘ ਨੇ ਦਿੱਤੀ ਹੈ ਜਿਸ ਵਿਚ ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਸੂਗਰ ਅਰਬਨ ਅਤੇ ਰੂਰਲ ਏਰੀਆ ਵਿਚ ਡਿਸਕਰੀਮੀਨੇਟਰੀ ਢੰਗ ਨਾਲ ਡਿਸਟਰੀਬਿਊਟ ਹੋਈ ਹੈ ਅਤੇ ਕਾਲ ਅਟੈਨਸ਼ਨ ਮੋਸ਼ਨ ਉਤੇ ਸਰਕਾਰ ਨੇ ਕੋਈ ਸਟੇਟਮੈਂਟ ਨਹੀਂ ਦਿੱਤੀ। ਅਗਰ ਇਸ ਬਾਰੇ ਕੋਈ ਕਾਲ ਅਟੈਨਸ਼ਨ ਮੋਸ਼ਨ ਐਡਮਿਟ ਕੀਤੀ ਹੋਈ ਹੈ ਤਾਂ **Government will make a statement** ਐਂਰ ਅਗਰ ਰੀਜੈਕਟ ਕੀਤੀ ਹੋਈ ਹੈ ਤਾਂ **Government is not required to make a statement.** (Shri Jagjit Singh has given notice of a privilege motion in which he has stated that discrimination has been made in rural and urban areas in the distribution of sugar and that the Government has not so far made any statement on a Call Attention notice given in this respect. If any Call Attention notice has already been admitted by me then the Government will make a statement and if I had rejected it then the Government is not required to make a statement.)

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਡਰ ਸਰ। ਸਰਕਾਰ ਨੇ ਬਹੁਤ ਸਾਰੀਆਂ ਸਟੇਟਮੈਂਟਸ ਹਾਊਸ ਵਿਚ ਦੇਣੀਆਂ ਹਨ, ਉਹ ਕਦ ਤਕ ਦਿੱਤੀਆਂ ਜਾਣਗੀਆਂ ?

ਸ੍ਰੀ ਸਪੀਕਰ : ਜਿੰਨੀਆਂ ਜ਼ਿਆਦਾ ਸਟੇਟਮੈਂਟਸ ਹੋਣ ਗੀਆਂ ਨੈਚਰਲੀ ਉਤਨਾ ਵਕਤ ਜ਼ਿਆਦਾ ਲੱਗੇ ਗਾ ਖੈਰ **all the statements will come during this Session. The greater number of statements the more will be the time required for their disposal. All the statements will come during this Session.**

The next privilege motion is by Dr. Baldev Parkash.

ਜਿਸ ਮੈਂ ਤਨ੍ਹੀਂ ਕਹਾ ਹੈ ਕਿ ਤੁਸੀਂ ਦੀ ਸੀਚ ਕਿਸੀ ਆਂਗ੍ਰੇਜੀ ਆਕਬਾਰ ਮੈਂ ਗਲਤ ਰਿਪੋਰਟ ਫੁੰਡੀ।

(The next Privilege Motion is by Dr. Baldev Parkash in which he has stated that his speech has been misreported in some English Paper.)

According to the convention, I will first consult the Press Gallery Committee and then give my ruling.

ADJOURNMENT MOTIONS

Mr. Speaker : Now we take up Adjournment Motions.

The first is by Shri Net Ram. The hon. Member is not present and, therefore, it lapses.

The next is by Shri Fateh Chand Vij regarding relief sought to be given to truck pliers by remission of goods tax etc. for the current quarter.

It is a suggestion for action. Moreover, it is a policy question.

The next is by Shri Jagan Nath. Since the hon. Member is not present, it lapses.

[Mr. Speaker]

The next is by Comrades Gurbakhsh Singh and Bhan Singh Bhaura.

ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਗੁਰੂ ਰਾਮ ਦਾਸ ਰੋਲਰ ਫਲੋਰ ਐਂਡ ਜਨਰਲ ਮਿਲਜ਼, ਅੰਮ੍ਰਿਤਸਰ ਨੂੰ ਵੀਟ ਨਹੀਂ ਮਿਲ ਰਹੀ ਮਿਲ ਬੰਦ ਹੋ ਗਏ ਹੈ ਤੇ ਲੋਕਾਂ ਨੂੰ ਜਿਸ ਦੇ ਕਾਰਨ ਆਟਾ ਨਹੀਂ ਮਿਲ ਰਿਹਾ। This could be discussed during the discussion on rising prices. (He has stated therein that the Guru Ram Dass flour and General Mills, Amritsar, have suspended production of Atta for lack of supply of wheat and consequently people are not getting any flour. This could be discussed during the discussion on the rising prices.)

The next is by Sardar Gurbaksh Singh Dhariwal.

ਜਿਸ ਵਿਚ ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਆਕਟਰਾਏ ਇਨਸਪੈਕਟਰ ਮਿਉਨਿਸਪਲ ਕਮੇਟੀ ਲੁਧਿਆਣਾ ਨੇ ਆਕਟਰਾਏ ਮੁਹੱਰਰ ਕੋਲੋਂ ਨਾਜ਼ਾਇਜ਼ ਤੌਰ ਤੇ ਸਿਗਰੇਟ ਮੰਗਵਾਏ ਸਨ ਅਤੇ ਉਸ ਦੇ ਉਤੇ ਧੂਆਂ ਛਡਿਆ ਸੀ। Though strictly speaking this matter does not relate to Government yet the Government, if they like, make a statement because it is a ticklish matter. (It has been stated therein that Octori Inspector, Municipal Committee, Ludhiana improperly compelled the Octori Moharrir to fetch cigarettes for him and thereafter blew the cigarettes he smoke over him. Though, strictly speaking this matter does not relate to Government yet the Government may, if they like, make a statement because it is a ticklish problem.)

Education and Local Government Minister: Sir, I rang up the authorities but have not been able to get the necessary information. The moment it is with me, I shall share it with the Members.

Mr. Speaker: The Government will make a statement in this connection.

The next is by Comrade Bubu Singh Master regarding failure of Government in arresting Sardar Surinder Singh Kairon.

So far as I could see from the Papers, the Government's position was that no arrest warrants had been issued against him.

(At this stage the Chief Minister rose)

Mr. Speaker: Does the Government want to make any statement about it?

मुख्य मन्त्री इस के बारे में अज्ञ करना चाहता हूँ कि अभी तक सुरेन्द्र सिंह कैरों के बरखिलाफ कोई वारंट इशू नहीं किए गए हैं। इस मामले पर इन वेस्टीगेशन जारी है। इन्वेस्टीगेशन के दौरान पुलिस को उस के बयान की ज़रूरत थी। वह आए थे। मैं हाउस को यकीन दिलाना चाहता हूँ कि इस इनवेस्टीगेशन के कम्प्लीट होने के बाद जो भी मुनासिब कार्य बाही करने की ज़रूरत पड़ेगी, उस से सरकार और पुलिस किसी तरह से दरोग नहीं करेगी। उस के अभी तक वारंट जारी नहीं किए गए इस लिए एरैस्ट करने का कोई सवाल पैदा नहीं होता

श्री मंगल सैन क्या वह स्वयं पुलिस के पास गए थे या पुलिस सरदार सुरेन्द्र सिंह कैरों के पास गई थी ?

Mr. Speaker : This also disposes of Adjournment Motion No.67 by Sarvshri Makhan Singh Tarsikka and Hardit Singh Bhathal because it relates to a similar matter.

श्री अध्यक्ष : अगली एडजर्नमेंट मोशन नम्बर 66 सर्वश्री मखन सिंह तरसिका, हरदित्त सिंह भठल, ओम प्रकाश अग्निहोत्री और मोहन लाल दत्त की तरफ से है कि ब्यास डैम पर दस हजार वर्कर्स ने स्ट्राइक की हुई है। (The next Adjournment Motion No. 66 from Sarvshri Makhan Singh Tarsikka, Hardit Singh Bhathal, Om Parkash Agnihotri and Mohan Lal Datta is about the strike of ten thousand workers of Beas Dam.)

According to the Convention of this House, hunger-strike can never be the basis of a Call Attention Notice or an Adjournment Motion.

मुख्य मन्त्री : जहां तक इन वर्कर्स का सम्बन्ध है, गवर्नमेंट ने इस सम्बन्ध में फौरी तौर पर कार्यवाही की है। उन के नुमाइन्दों से कुछ बातचीत हो गई है और मेरी इतनाह के मुताबिक वह मुतकमन है और इस का सेटिस्फैक्टरी हल हो गया है।

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Mr. Speaker: Order please. I have rejected this motion. It will not form part of the proceedings of the House, as it will have reflection on the Government of India Department.

Comrade Ram Piara: Sir, I seek your protection. There had been instances in which my letters had also been with-held.

श्री अध्यक्ष : आप इस वक्त कैसी प्रोटैक्शन चाहते हैं ? आप की कोई मोशन आएगी तो देखा जाएगा। Your grievances cannot be considered in this motion. (What type of protection does the hon. Member want ? It will be considered when such a motion is given notice of by him. His grievances cannot be considered in this motion.)

श्री मंगल सेन : आन ए प्वायंट आफ आर्डर सर। स्पीकर साहिब, यहां पर एक सवाल पैदा हुआ था कि चीफ मनिस्टर साहिब के टैलीफोन को रास्ते में टैप किया गया। मैं इस बात पर आप की रूलिंग

श्री अध्यक्ष : वह मोशन दूसरी है। क्या आप प्वायंट आफ आर्डर की प्ली पर स्पीच करना चाहते हैं ? (That is a separate motion. Does the hon. Member want to make a speech on the plea of a point of order ?)

श्री मंगल सेन : नहीं स्पीकर साहिब, मैं आप की इस बात पर रूलिंग चाहता हूँ कि लोक सभा में सम्बन्धित मन्त्री ने कहा कि किसी की कोई काल टैप नहीं हुई और यहां पर मुख्य मन्त्री साहिब कहते हैं कि हुई है। मैं यह जानना चाहता हूँ कि दोनों में से कौन सी स्टेटमेंट सही है।

Mr. Speaker: The Hon. Member should please resume his seat. This is no point of Order.

Dr. Mangal Sein: All right., Sir.

श्री अध्यक्ष : एडजर्नमेंट मोशन नम्बर 69 चौधरी इन्दर सिंह मलिक की तरफ से आई है। इसमें उन्होंने कहा है कि कुछ हिन्दी और संस्कृत इन्स्टीच्यूशंस को सन् 1960-61 के बाद

*Note:—Expunged as per Ruling by the Chair.

[श्री अध्यक्ष]

से गवर्नमेंट की तरफ से कोई ग्रांट नहीं दी गई। It is not a recent matter. Besides, it is a matter of policy. (Adjournment Motion No. 69 is from Chaudhri Inder Singh Malik in which he has stated that some Hindi and Sanskrit institutions have not been given grants by Government since 1960-61. It is not a recent matter. Besides, it is a matter of policy.)

चौधरी इन्द्र सिंह मलिक : गुजारा यह है कि मिनिस्टर साहिब इस बारे में स्टेटमेंट तो दे सकते हैं। सन् 1961-62 से उन स्कूलों को जो कि प्राइवेट हैं और हिन्दी संस्कृत पढ़ाते हैं, गवर्नमेंट की तरफ से कोई ग्रांट नहीं दी गई। खास तौर से मैं आप को बताता हूँ कि सवां, सिवपुरा, धरौंडा वगैरा की इन्स्टीच्यूशंस हैं। यह एक बड़ा अहम मसला है। मिनिस्टर साहिब को इस सम्बन्ध में कोई स्टेटमेंट जरूर देनी चाहिए कि आखिर बात क्या है।

शिक्षा तथा स्थानीय शासन मंत्री : यह किस के बारे में है ?

श्री अध्यक्ष : यह मोशन नम्बर 69 है। इसमें उन्होंने यह कहा है कि पंजाब के अन्दर और खास तौर पर हरियाणा के अन्दर जो प्राइवेट हिन्दी और संस्कृत की इन्स्टीच्यूशंस हैं उनको सन् 1960-61 से गवर्नमेंट की तरफ से कोई ग्रांट इन एड नहीं दी जा रही। (This is Adjournment Motion No. 69 in which he has stated that private Hindi and Sanskrit institutions in Punjab and especially in Haryana are not being given grants-in-aid by the Government since 1960-61.)

शिक्षा तथा स्थानीय शासन मंत्री : यह गलत कह रहे हैं। ग्रांट्स दी जा रही हैं।

चौधरी इन्द्र सिंह मलिक : सैरावां, सिवपुरा, धरौंडा वगैरा में कहीं भी कोई ग्रांट नहीं दी जा रही।

Education and Local Government Minister: It is for you, Sir, to admit or not to admit the motion, but I cannot allow any mis-statement to be made on the Floor of the House. The Government has paid the grants. During the years 1962-63 and 1963-64, however, no grants were paid in view of the National Emergency. I have recently sanctioned grants for the Hindi/Sanskrit Institutions.

चौधरी इन्द्र सिंह मलिक : यह ग्रांट्स मिनिस्टर साहिब डिस्क्रिन्शरी ग्रांट्स में से दे रहे हैं मैं कैटेगोरिकली इस बात को डिनाई करता हूँ। गवर्नमेंट की तरफ से कोई रैगुलर ग्रांट नहीं दी जा रही। धरौंडा, सिवपुरा, सवां में कहीं भी नहीं दे रहे।

Mr. Speaker: The hon. Member should please resume his seat.

Education and Local Government Minister (Shri Prabh Chandra): Sir, if you will permit me, I would like to place the facts before the House. I will take only two minutes.

During the year 1960-61, a total grant of Rs 58,650/- was paid to the various Hindi/Sanskrit Institutions in the State. Out of this amount, a sum

of Rs 28,550/ was paid to the various Hindi/Sanskrit Institutions of Hindi (Haryana) Region. Similarly, during the year 1961-62, a sum of Rs 40,000/ was paid as grant to the various Hindi/Sanskrit Institutions in the State, out of which a sum of Rs 13,215/ was paid as grant to various Institutions of Hindi (Haryana) Region.

In view of the National Emergency no grants were paid to such Institutions imparting instruction in Hindi/Sanskrit and even in Punjabi in the State during the years 1962-63 and 1963-64. In fact, in 1962-63, even the private Art and Science Colleges and other Educational Institutions in the sphere of 'General Education' were not paid the second instalment of grants owing to the National Emergency. As the Hindi/Punjabi/Sanskrit Institutions were paid grants in one instalment only in the second half of the financial year, the payment of grants in 1962-63 was with-held consequent upon the declaration of the National Emergency in October, 1962. Grants to the Private Art and Science Colleges and other educational institutions in the sphere of 'General Education' were released in 1963-64 as a special case.

The State Government is fully conscious of the financial needs of Hindi/Sanskrit Institutions (as also Punjabi Institutions) run by the private managements and as such a sum of Rs 40,000/- has been provided in the current year's budget for grants to Hindi/Sanskrit Institutions; and this amount will be disbursed to the eligible Institutions before the close of the current financial year.

Pandit Chiranji Lal Sharma: On a point of Order, Sir. I would like to have your ruling on one point which is this. Whether a Minister can make a statement on an adjournment motion which has been ruled out of Order ?

Mr. Speaker: Normally, no statement be made by Government after I rule the motion out of order. But, if according to the Minister, some facts have been wrongly stated in the motion, it is better if the Government's position is clarified.

Chaudhri Inder Singh Malik: Sir, may I know the names of those Institutions ?

शिक्षा तथा स्थानीय शासन मन्त्री : इस सिलसिले में आप अलग सवाल का नोटिस दे दें। पता करके बता दूंगा।

Mr. Speaker: The next Adjournment Motion (at serial No. 70) has been given notice of by Dr. Mangal Sein. It relates to the murder of Sardar Ujagar Singh.

श्री मंगल सैन : स्पीकर साहिब, साथ में यह भी बता दीजिए कि गांव डुलर है, सब तहसील समाना, जिला पटियाला है और यह कि डॉ. एस. पी. सरदार हरनाम सिंह ने वहां पर जा कर भी कुछ नहीं किया और मेरो इतलाह के मुताबिक वह सरदार प्रताप सिंह कैरो के आदमी हैं। आप कृपा करके यह भी तो बता दें।

Mr. Speaker: I think whatever takes place in this respect needs to be mentioned. Some name has to be mentioned.

Shri Mangal Sein: Sir, all the people in the gang are close friends of the ex-Chief Minister, Sardar Partap Singh Kairon.

श्री अध्यक्ष : सरदार दरबारा सिंह जी, क्या आप इस पर कुछ कहेंगे या नहीं ?
(Would Sardar Darbara Singh like to say anything on this matter ?)

गृह तथा विकास मन्त्री : मैं यही अर्ज करना चाहता हूँ कि केस का मुझे पता है। हमारे नोटिस में है। उसको बराबर इन्क्वायरी होगी। कल्परिट्स ऐट लार्ज है। उनको जल्दी ही

ਸਿਫ਼ਤਾਰ ਕਰੋਗੇ। ਆਪ ਇਸ ਬਾਤ ਕਾ ਖ਼ਰੋਸਾ ਰਖੋ ਕਿ ਜਸਟਿਸ ਹੋਗੀ। ਹਮੇਂ ਸਾਰੀ ਚੀਜ਼ ਪਤਾ ਹੈ ਕਿਨ੍ਹੀਂ ਕਾਰਨੀਂ ਕੀ ਕਯਹੁ ਸੇ ਸਾਰੀ ਬਾਤ ਹਾਤਸ ਮੇਂ ਨਹੀਂ ਬਤਾਨਾ ਚਾਹੁਤਾ ਤਾਕਿ ਕੇਸ ਪ੍ਰੇਜ਼ੁਡਿਸ ਨ ਹੋ ਜਾਏ। ਇਸ ਲਿਏ ਅਰਜ਼ ਕਰਤਾ ਹੂੰ ਕਿ ਇਸ ਕੀ ਪੂਰੀ ਤੌਰ ਪਰ ਤਫ਼ਤੀਸ਼ ਹੋਗੀ।

ਸ਼੍ਰੀ ਅਘਯਕਸ਼ : ਅਗਲੀ ਏਡਜਰਨੈਂਟ ਮੋਸ਼ਨ ਨੰਬਰ 71 ਕਾਮਰੇਡ ਮਕਖਨ ਸਿੰਹ ਟਰਸਿਕਕਾ ਕੀ ਟਰਫ ਸੇ ਹੈ ਕਿ ਟੈਲੀਫੋਨੀਂ ਕੀ ਟੈਪਿੰਗ ਹੋ ਰਹੀ ਹੈ। (Next adjournment motion No. 71 is from Comrade Makhan Singh Tarsikka regarding tapping of telephones.)

ਕਾਮਰੇਡ ਮਖਣ ਸਿੰਘ ਤਰਸਿਕਾ : ਸਪੀਕਰ ਸਾਹਿਬ, ਰਾਤ ਨੂੰ ਫੇਰ ਟੈਲੀਫੋਨ ਟੈਪ ਕਰ ਲਿਆ ਗਿਆ ਸੀ। ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਦੀ ਦਿਹਲੀ ਹੋਮ ਮਿਨਿਸਟਰ ਨਾਲ ਗਲ ਹੋ ਰਹੀ ਸੀ।

Mr. Speaker : The hon. Member Comrade Makhan Singh Tarsikka appears to be very anxious. How did he come to know about this matter? I think the hon. Member might also be responsible for disclosing some secret. He might be sitting at the telephone and tapping it.

ਕਾਮਰੇਡ ਮਖਣ ਸਿੰਘ ਤਰਸਿਕਾ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਨੂੰ ਸਾਰੀ ਗਲ ਦਾ ਪਤਾ ਹੈ ਕਿ ਕਿਸ ਨੂੰ ਰੂਟ ਪਰਮਿਟ ਮਿਲੇ ਹੋਏ ਹਨ। ਮੈਂ ਦਸ ਸਕਦਾ ਹਾਂ ਕਿ ਕਿਸ ਨੂੰ ਚਾਰ-ਚਾਰ ਪੰਜ-ਪੰਜ ਪਰਮਿਟ ਮਿਲੇ ਹੋਏ ਹਨ।

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਮੈਂ ਤਾਂ ਇਹ ਰੀਕਐਸਟ ਕੀਤੀ ਸੀ ਕਿ ਤੁਹਾਨੂੰ ਐਂਪਲਾਏ ਕਰ ਲੈਣ। ਸਾਰਾ ਝਗੜਾ ਹੀ ਖਤਮ ਹੋ ਜਾਵੇਗਾ। (ਹਾਸਾ) (I had made a request that they should better give you an employment. The whole matter would end there.) (Laughter.)

ਸੁਫ਼ਰ ਸਾਹਿਬ : ਸਪੀਕਰ ਸਾਹਿਬ, ਟੈਲੀਫੋਨ ਪੂਰੀ ਟਰਫ ਸੇ ਮੈਂਚਯੋਰ ਹੋ ਗਯਾ ਥਾ ਐਂਦ ਉਸ ਮੇਂ ਕਿਸੀ ਟਰਫ ਸੇ ਕੋਈ ਡਿਸਟਰਬੈਂਸ ਨਹੀਂ ਹੁੰਦੀ। ਯਹੀ ਮੈਂਨੇ ਆਪ ਸੇ ਅਰਜ਼ ਕਰਨਾ ਹੈ।

Mr. Speaker : I would request the hon. Member Comrade Tarsikka and also other Members not to raise such delicate matters here before giving notice of the motion, the honourable Member should have contacted the Minister concerned.

ਸ਼੍ਰੀ ਕਲਰਾਮਜੀ ਦਾਸ ਟਠਤਨ : ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਸੇ ਮੈਂ ਯਹੁ ਪੁੱਛਨਾ ਚਾਹੁਤਾ ਹੂੰ ਕਿ ਉਨ ਕੇ ਟੈਲੀਫੋਨ ਕਰਤੇ ਕਕਤ ਜੋ ਡਿਸਟਰਬੈਂਸ ਉਨ੍ਹੋਂਨੇ ਸਹੁਸੁਸ ਕੀ ਉਸ ਕਾ ਕਯਾ ਟੈਪਿੰਗ ਕੇ ਸਾਥ ਟਾਲਕੁਕ ਨਹੀਂ ਹੈ?

Mr. Speaker : So far as I could understand, there was no tapping of the telephone. In this connection, I would make a special request to the House not to bring in a Department of the Government of India under discussion in the House, because that will not be proper and we will be going beyond our scope.

ਕਾਮਰੇਡ ਮਖਣ ਸਿੰਘ ਤਰਸਿਕਾ : ਕੀ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਕੀ ਇਹ ਗਲ ਠੀਕ ਨਹੀਂ ਕਿ ਕੱਲ ਰਾਤ ਨੂੰ ਟੈਪਿੰਗ ਹੋਣ ਕਰਕੇ ਉਨ੍ਹਾਂ ਦੀ ਹੋਮ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨਾਲ ਗਲ ਬਾਤ ਨਹੀਂ ਹੋ ਸਕੀ? ਮੈਨੂੰ ਹੁਣੇ ਪਤਾ ਲਗਾ ਹੈ ਕਿ ਇਹ ਗਲ ਬਾਤ ਨਹੀਂ ਹੋ ਸਕੀ।

Mr. Speaker : Please take your seat.

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ : ਸਪੀਕਰ ਸਾਹਿਬ, ਸਵਾਲ ਤਾਂ ਇਹ ਸੀ ਕਿ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦਾ ਟੈਲੀਫੋਨ ਟੈਪ ਹੋਇਆ ਪਰ ਜੋ ਕੁਝ ਇਸ ਦੇ ਜਵਾਬ ਵਿਚ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਦਸਿਆ ਹੈ ਉਸ ਤੋਂ ਸਾਡੇ ਪਲੇ ਤਾਂ ਕੁਝ ਪਿਆ ਨਹੀਂ ।

Mr. Speaker: The telephone call was made by the Chief Minister. He has no complaint to make. Moreover, the matter relates to a Department of the Government of India.

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ : ਸਪੀਕਰ ਸਾਹਿਬ, ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਜੋ ਕੁਝ ਹੁਣ ਬਤੌਰ ਕਾਮਰੇਡ ਰਾਮ ਕਿਸ਼ਨ ਦੇ ਕਰਦੇ ਹਨ ਉਸ ਨਾਲ ਤਾਂ ਸਾਡਾ ਕੋਈ ਤਾਲੁਕ ਨਹੀਂ, ਪਰ ਜੇ ਉਹ ਐਜ ਚੀਫ ਮਨਿਸਟਰ ਦੇ ਕਰਦੇ ਹਨ ਉਸ ਨਾਲ ਤਾਂ ਸਾਡਾ ਤਾਲੁਕ ਹੈ ।

Mr. Speaker: That is what I say.

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ : ਇਸ ਲਈ ਮੈਂ ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਉਹ ਟੈਲੀਫੋਨ ਤੇ ਦਿਲੀ ਨਾਲ ਕੱਲ ਰਾਤ ਨੂੰ ਗਲ ਕਰ ਸਕੇ ਸੀ ਕਿ ਨਹੀਂ ਕਰ ਸਕੇ ਸੀ ?

Mr. Speaker: The Chief Minister has no complaint or grievance to make.

ਸਰਦਾਰ ਗੁਰਦਿਆਲ ਸਿੰਘ ਦਿਲੋਂ : ਮੈਂ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਤੋਂ ਇਹ ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਉਨ੍ਹਾਂ ਦੇ ਟੈਲੀਫੋਨ ਕਰਦਿਆਂ ਜੋ ਉਨ੍ਹਾਂ ਨੇ ਖਾਂਸੀ ਦੀ ਆਵਾਜ਼ ਸੁਣੀ ਕੀ ਉਹ ਉਧਰ ਵਾਲਿਆਂ ਦੀ ਆਈ ਸੀਜਾਂ ਇਧਰ ਵਾਲਿਆਂ ਦੀ ਆਈ ਸੀ ?

ਸ਼੍ਰੀ ਅਧ୍ୟਕਸ਼ : ਕਹ ਏਕ ਏਸੋਸ਼ਿਏਟ ਮੈਂਬਰ ਕੀ ਥੀ । (That was of an associate Member.) (ਹਾਸਾ)

Chaudhri Mukhtiar Singh Malik: On a Point of Order, Sir. It has been stated that the matter relates to a Department of the Government of India. May I know, Sir, whether the Departments of the Government of India are at full liberty to do what they like ?

Mr. Speaker: The matter cannot be discussed in the House. You may contact a Member of Parliament belonging to Punjab for this.

ਸ਼੍ਰੀ ਬਲਰਾਮਜੀ ਫਾਸਟੰਡਨ : ਇਸ ਕੇ ਸਾਥ ਤੋ ਹਮਾਰਾ ਤਾਲੁਕੁ ਹੁਆ ।

ਸ਼੍ਰੀ ਅਧ୍ୟਕਸ਼ : ਨਹੀਂ ਹੈ । (This Government has no concern with that.)

ਸ਼੍ਰੀ ਬਲਰਾਮਜੀ ਫਾਸਟੰਡਨ : ਮੈਂ ਸਪੀਕਰ ਸਾਹਿਬ, ਆਪ ਸੇ ਯਹ ਪੁਛਨਾ ਚਾਹੁੰਦਾ ਹੂੰ ਕਿ ਕਯਾ ਯਹ ਚੀਜ਼ ਹਮ ਹਾਤਸ ਮੈਂ ਲਾ ਸਕਤੇ ਹੈਂ ਕਿ ਨਹੀਂ ਲਾ ਸਕਤੇ ?

ਸ਼੍ਰੀ ਅਧ୍ୟਕਸ਼ : ਨਹੀਂ ਲਾ ਸਕਤੇ । (This cannot be discussed here.)

ਸ਼੍ਰੀ ਬਲਰਾਮਜੀ ਫਾਸਟੰਡਨ : ਸਪੀਕਰ ਸਾਹਿਬ ਅਗਰ ਯਹ ਪੋਜੀਸ਼ਨ ਹੈ ਤੋ ਜੋ ਅਖਬਾਰੋਂ ਪੰਜਾਬ ਸੇ ਬਾਹਰ ਸੇ ਯਹਾਂ ਆਤੀ ਹੈ ਤੋ ਉਨ ਕੇ ਖਿਲਾਫ ਯਹ ਗਵਰਨਮੈਂਟ ਕੈਸੇ ਏਕਸ਼ਨ ਲੇ ਸਕਤੀ ਹੈ ?

ਸ਼੍ਰੀ ਅਧ୍ୟਕਸ਼ : ਅਖਬਾਰੋਂ ਗਵਰਨਮੈਂਟ ਆਫ ਇੰਡਿਯਾ ਕਾ ਡਿਪਾਰਟਮੈਂਟ ਨਹੀਂ ਹੈ । (The newspapers are not a Department of the Government of India.)

If any thing relates to the working of a Department of the Government of India, it cannot be discussed in this House.

ਡਾ० ਕਲਵੇਰ ਪ੍ਰਕਾਸ਼ : ਸਪੀਕਰ ਸਾਹਿਬ, ਅਮੀ ਜੋ ਮੋਸ਼ਨ ਆਪ ਕੇ ਸਾਮਨੇ ਥੀ, ਤਸ ਪਰ ਆਪਨੇ ਡਿਲੀਗ ਵੀ ਹੈ, ਕਿ ਸਟੇਟ ਗਵਰਨਮੈਂਟ ਟੈਲੀਫੋਨ ਡਿਪਾਰਟਮੈਂਟ ਕਾ ਕੋਈ ਕਮਿਸ਼ਨ ਨਹੀਂ ਹੈ ਤਾਂ ਮੈਂ

[डा० बलदेव प्रकाश]

पूछना चाहता हूँ कि अगर पोस्ट आफिस वाले 2 साल तक चिट्ठियां रख लें तो इस में स्टेट गवर्नमेंट का कनसर्न है कि नहीं है या इसी तरह मनीआर्डर पहुंचाने वाला अगर मनी आर्डर नहीं पहुंचाता और अपनी जेब में डाल लेता है तो क्या इस में भी स्टेट गवर्नमेंट का कोई कनसर्न नहीं है और उस के खिलाफ भी क्या यह कोई ऐक्शन नहीं ले सकते ?

Mr. Speaker : The only thing that the State Government can do, is to write to the Government of India. They cannot take action themselves.

Sardar Gurbakhsh Singh (Dhriwal): You are a lawyer, Sir. You know
.....
(Interruptions)

श्री अध्यक्ष : आप भी Lawyer हैं, और फिर भी खड़े हो कर बोलने लग गये हैं हालांकि मैंने इस की इजाजत नहीं दी। (Even the hon. Member is a lawyer and inspite of that he got up and started speaking though I did not permit him to do so.)

Chaudhri Mukhtiar Singh Malik : May I know, Sir, whether the State Government are competent to take cognizance of the offences committed by the employees of the Government of India or not ?

Mr. Speaker: I am sorry, I cannot give my opinion off hand on this point.

Sardar Ajaib Singh Sandhu: When will you give your ruling, Sir?

Mr. Speaker: I will have to give more consideration to this matter and then inform the House about it.

सरदार कुलबीर सिंघ : आन ए प्वाइंट आफ सार्डर, सर, अगर पंजाब गोरमिट दा पोस्टल ऑथारिटीज नाल कॅपी कनसर्न नहीँ उंां इस दी की वज्जा है कि स्टेट दे चीफ सैक्टररी दी हिदायत बगैर अंडर पोस्टल ऐक्ट किसे दी कॅपी चिठ्ठी सेंसर नहीँ हो सकदी ?

श्री अध्यक्ष : इन्होंने तो कहा ही नहीं की सेंसर हो रहा है। (The Chief Minister has not said that letters are being censored by the Postal Authorities.)

सरदार कुलबीर सिंघ : मैं उंां किहा है कि अंडर पोस्टल ऐक्ट इहो हो सकदा है ।

Mr. Speaker: If it is done under the instructions of the Chief Secretary, then it is a matter of which the House can take cognizance.

(At this stage, the C.M. rose in his seat)

Shri Babu Dayal Sharma: On a Point of Order, Sir.....

(Interruptions and noise)

Mr. Speaker: The Leader of the House has risen to speak. He should not be interrupted.

मुख्य मंत्री : स्पीकर साहिब, मैं आप की विसातत से हाऊस को यह यकीन दिलाना चाहता हूँ कि हमारी गवर्नमेंट की तरफ से या चीफ सैक्टररी की तरफ से इस वकत कोई हिदायत नहीं है कि किसी की डाक को सेंसर किया जाये। अगर किसी आनरेबल मॅम्बर के नोटिस में ऐसी कोई बात हो तो वह मेरे नोटिस में लायें। हम उसी वकत उस की तलाफी करेंगे ।

श्री बाबू दयाल शर्मा : आन ए प्वायंट आफ आर्डर, सर। मैं यह पूछना चाहता हूँ कि आपोजीशन वाले क्यों यह प्वायंट रोज कर रहे हैं जबकि आप नें कह दिया है कि पोस्ट एंड टैलीफून डिपार्टमेंट हमारी गवर्नमेंट की कागनिजेंस में नहीं है तो यह क्यों खाहम खाह हाउस का वक्त जाया कर रहे हैं ?

Mr. Speaker : No please. Please take your seat.

कामरेड राम प्यारा : चीफ मिनिस्टर साहिब ने अभी फरमाया है कि चीफ सैक्रेटरी की तरफ से इस किस्म की कोई हिदायत जारी नहीं की गई हुई कि किसी की डाक को सेंसर किया जाये। मैं सिर्फ इतना पूछना चाहता हूँ कि पंजाब में क्या कोई ऐसा आदमी नहीं है जिसकी डाक गवर्नमेंट आफ इंडिया के आर्डर के तहत सेंसर हो रही हो ?

श्री अध्यक्ष : आपके पास कोई शिकायत है तो वह चीफ मिनिस्टर साहिब के नोटिस में ले आये। (If the hon. Member has some complaint, he should bring it to the notice of the hon. Chief Minister).

श्री बाबू दयाल शर्मा : आन ए प्वायंट आफ आर्डर, सर.....

Mr. Speaker : No please. Please resume your seat.

सरदार अजायब सिंघ संधू : सपीकर साहिब अजकल सभाग्य सुरु हो गये ठे इस करके पंडित बाबू दिआल जी आराम ठाल ठहीँ बैठ रहे और उह घात घात पुआंष्टि आफ आरडर करन लयी धड़ुँ हो जांटे ठे..... (हंसा)

पंडित चिरंजी लाल शर्मा : अगर इस तरह कोई मर गया हो तो हम शराद्व ज़ीमने के लिए तैयार हैं। (हंसी)

Mr. Speaker : Let us now take up the business of the House seriously.

श्री बलरामजी दास टंडन : स्पीकर साहिब, पहले एक मौत असैम्बली में हो चुकी है इस लिए सारे मिल कर उस का शराद्व मना लें। (एक आवाज़ वह तो सयासी मौत हुई है)। (हंसी)

CALL ATTENTION NOTICES

श्री अध्यक्ष : यह मोशन डा० मंगल सेन की है कि हसनपुर के सरपंच ने स्कूल बनाने का ठेका लिया और जो उस ने बिल्डिंग बनाई वह इंजीनियरिंग डिपार्टमेंट ने अनफिट करार दे दी इस पर भी उस के खिलाफ कोई ऐक्शन नहीं लिया गया।

The Government may make a statement about it. (This motion stands in the name of Dr. Mangal Sein. It says that the Sarpanch of Hasanpur got a contract to build a school building but that building was declared unfit by the Engineering Department. In spite of that no action is being taken against him. The Government may make a statement.)

Next Call Attention Notice is in the name of Shri Mangal Sein regarding the rates of reddish and white sugar. It could be discussed during debate on rise in prices.

श्री मंगल सेन : जिस क्वालिटी के पैके तिये जाते हैं वह नहीं सफाई की जाती खराब दी जाती है।

Mr. Speaker : It could be discussed during the debate on rise in prices.

Next motion is by Shri Mangal Sein stating that Sarpanch of Hasanpur has embezzled some funds from the Defence Fund.....

श्री मंगल सेन : जनाब यह बड़ा सीरियस मामला है, गवर्नमेंट को चाहिए कि इस बारे में कोई स्टेटमेंट दे।

Mr. Speaker : It is quite a serious matter and Government may please make a statement.

The next motion by Comrade Shamsheer Singh Josh is about the tapping of the Chief Minister's telephone. The whole matter has already been discussed.

The next motion is by Sardar Gurbaksh Singh Dhariwal, stating that the Manager, Khalsa H.S. School, Gurdaspur tried to take away the school funds and that the students are on strike. I do not think it relates to Government. It is a matter between the management and students of that school.

ਸਰਦਾਰ ਗੁਰਬਖਸ਼ ਸਿੰਘ ਧਾਰੀਵਾਲ : ਉਥੇ ਪੁਲਿਸ ਬੈਠੀ ਹੋਈ ਹੈ। ਹੈਡਮਾਸਟਰ ਨੂੰ ਕਢ ਦਿਤਾ ਗਿਆ ਹੈ। ਪੁਲਿਸ ਬਚਿਆਂ ਨੂੰ ਸਕੂਲ ਵਿਚ ਵੜਨ ਨਹੀਂ ਦਿੰਦੀ।

Home and Development Minister : I will make an enquiry in this matter and let the House know.

Mr. Speaker : All right, Government may please make a statement.

The next motion is by Comrades Makhan Singh Tarsikka and Hardit Singh Bhathal, regarding the deteriorating condition of the Beas Dam Workers.

This question has already been raised as an adjournment motion.

The next motion is about the shortage of University books. The Government is not concerned.

ਕਾਮਰੇਡ ਮੱਖਣ ਸਿੰਘ ਤਰਸਿੱਕਾ : ਇਹ ਪਹਿਲਾਂ ਵੀ ਇਥੇ ਆਉਂਦਾ ਰਿਹਾ ਹੈ.....

Mr. Speaker : That must have been about the books prescribed by the Government and moreover your motion is not properly worded.

The next motion is by Sarvshri Om Parkash Agnihotri and Makhan Singh Tarsikka. It is about the damage to a road due to floods. This matter could be raised during the discussion on the floods.

The next motion is by Sarvshri Makhan Singh Tarsikka, Teja Singh, Surjit Singh Theri and Hardit Singh Bhathal. It is about not granting a passport to Sant Fateh Singh. It is not for the Punjab Government to issue the passport.

The next motion is by Comrade Makhan Singh Tarsikka, that action has not been taken against bogus sugar permit holders and attestors. This question has already been raised through a question.

The next motion is by Comrade Shamsheer Singh Josh. It states that the employees of the Siswan Super-passage Construction Sub-Division have not been paid since 4 months.

The Government may make a *statement.

*The statement is printed in the Appendix of this Debate

I do not think if it would be proper to refer to a case in my notice where a Government employee has not been paid for the last fifteen months.

Chief Minister : I will check it up.

ਗੁਰਿ ਮੰਤਰੀ : ਇਹ ਜੋ ਸਵਾਲ ਉਠਾਇਆ ਹੈ ਇਸ ਨਾਲ ਸ਼ਾਇਦ ਸਰਕਾਰ ਦਾ ਤਅੱਲੁਕ ਨਹੀਂ ਹੈ ।

Mr. Speaker : The Government may please check it up and then make a statement.

Mr. Speaker : The next motion is by Comrade Shamsheer Singh Josh stating that Sardar Surinder Singh Kairon had been staying in Res-
House No 2, Kupar in an unauthorised manner,

The Government will make a statement about it.

ਕਾਮਰੇਡ ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ ਜਸ਼ : ਉਥੇ ਉਹ ਟੈਲੀਫੋਨ ਕਰਦੇ ਰਹੇ ਤੇ ਜੋ ਬਿਲ ਆਇਆ 18 ਰੁਪਏ ਦਾ ਉਹ XEN ਨੇ ਚਪੜਾਸੀ ਦੀ ਤਨਖਾਹ ਵਿਚੋਂ ਕਟ ਲਏ ਉਹ ਮੇਰੇ ਪਾਸ ਆ ਕੇ ਰੋਇਆ । ਬੜਾ ਸੀਰੀਅਸ ਮੈਟਰ ਹੈ ।

Chief Minister : Well, Sir. I will check it up and will make a statement in this regard.

Mr. Speaker : The next motion is by Shri Fateh Chand Vii It is about the paper mill to be started at Panipat...

ਸ਼੍ਰੀ ਫਤੇਹ ਚੰਦ ਵਿਜ : ਜਨਾਬ, ਪਾਲਿਥਾਮੈਂਟ ਮੈਂ ਯਹ ਸਵਾਲ ਉਠਾ ਤੋ ਵਹਾਂ ਪਰ ਗਵਰਨਮੈਂਟ ਨੇ ਸਟੇਟਮੈਂਟ ਦੀ ਕਿ ਪਾਨੀਪਤ ਮੈਂ ਮਿਲ ਲਗਾਨੇ ਕੇ ਲਿਏ ਲਾਇਸੈਂਸ ਦੇ ਦਿਯਾ ਗਯਾ ਹੈ । ਮਗਰ ਯਹਾਂ ਪਰ ਐਰ ਹੀ ਸਟੇਟਮੈਂਟ ਦੀ ਗਈ ਹੈ ।

ਮੁਖਯ ਮੰਤਰੀ : ਪਾਲਿਥਾਮੈਂਟ ਮੈਂ ਜੋ ਸਵਾਲ ਹੁਆ ਥਾ ਮੈਂ ਨੇ ਵਹ ਪਛਾ ਹੈ । ਮੈਂ ਨੇ ਦਸ ਦਿਨ ਜੋ ਸਟੇਟਮੈਂਟ ਹਾਉਸ ਮੈਂ ਦੀ ਥੀ ਅਬ ਭੀ ਉਸੀ ਪਰ ਕਾਯਮ ਹੂੰ । ਲਾਇਸੈਂਸ ਦਿਯਾ ਗਯਾ ਹੈ ਇਸ ਸੇ ਇਨਕਾਰ ਨਹੀਂ ਕ੍ਰਿਯਾ ਥਾ । ਮੈਂ ਨੇ ਯਹ ਕਹਾ ਥਾ ਕਿ ਜਿਸ ਪਾਰਟੀ ਕੋ ਲਾਇਸੈਂਸ ਐਰ ਦੂਸਰੀ ਸਹੂਲਤੋਂ ਦੀ ਗਈ ਥੀ ਉਸ ਨੇ ਉਨ ਪਰ ਅਮਲ ਨਹੀਂ ਕ੍ਰਿਯਾ, ਮੈਂ ਨੇ ਡੀਨਾਈ ਨਹੀਂ ਕ੍ਰਿਯਾ ਥਾ । ਮੈਂ ਨੇ ਯਹ ਭੀ ਕਹਾ ਥਾ ਕਿ ਐਗਰ ਪਾਨੀਪਤ ਮੈਂ ਪੇਪਰ ਮਿਲ ਲਗਾਨੀ ਹੈ ਤੋ ਹਮੋਂ ਦੇਖਨਾ ਹੋਗਾ ਕਿ ਵਹਾਂ ਪਰ ਕਿਤਨਾ ਰਾ ਮੈਟੀਰਿਯਲ ਅਵੇਲੇਬਲ ਹੈ ਐਰ ਦੂਸਰੀ ਸੁਵਿਥਾਏਂ ਕੰਸੀ ਹੈ । ਹਮਾਰੀ ਯਹ ਇਜ਼ਲਾਹ ਹੈ ਕਿ ਉਸ ਪਾਰਟੀ ਨੇ ਥਾਪਰ ਸਾਹਿਬ ਕੇ ਸਾਥ ਗਠਜੋਡ ਕਰ ਲਿਯਾ ਹੈ । ਐਗਰ ਮੈਂਬਰ ਸਾਹਿਬ ਕੇ ਪਾਸ ਕੋਈ ਇਜ਼ਲਾਹ ਹੈ ਤੋ ਵਹ ਹਮੋਂ ਦੋਂ, ਹਮ ਚੈਕ ਕਰ ਕੇ ਮੁਨਾਸਿਬ ਕਾਰਯਵਾਹੀ ਕਰੋਗੇ ।

ਬੀਬੀ ਚੌਧਰੀ ਇੰਦਰ ਸਿੰਘ ਮਲਿਕ : ਆਨ ਏ ਪ੍ਰਾਂਥਟ ਆਫ ਆਡਰ, ਸਰ । ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਕਹਾ ਹੈ ਕਿ ਦੇਖਨਾ ਹੈ ਕਿ ਆਯਾ ਵਹਾਂ ਰਾ ਮੈਟੀਰਿਯਲ ਅਵੇਲੇਬਲ ਹੈ ਕਿ ਨਹੀਂ ਵਗੈਰਹ ੨ ਵਹ ਯਹ ਕੈਟੇਗੋਰੀਕਲੀ ਕਹੋਂ ਕਿ ਪਾਨੀਪਤ ਮੈਂ ਯਹ ਮਿਲ ਲਗੇ ੧ ਕਿ ਨਹੀਂ ਲਗੇਗੀ ।

Mr. Speaker : It is not a point of order.

The next motion is by Sardar Kulbir Singh. It is about the withdrawal of magisterial enquiry against Pritam Singh Tarang, Sarpanch of Kotkarori Kalan and about the holding of executive enquiry.

The Government may make a statement about it.

The next motion is by Shri Balamji Dass Tandon that two sub-yards have been established in Amritsar, under the Marketing Committee Rules resulting in smuggling, etc.

[Mr. Speaker]

The Government may make a statement.

The next motion is also by Shri Balramji Das Tandon stating that some people were caught red-handed during a raid on the Consumers' Co-operative Store, Amritsar, but no action has been taken against them.

The Government may make a statement.

The next motion is by Sardar Gurbaksh Singh Dhariwal stating that there is no Lady Doctor in Gurdaspur Hospital.

The Government may make a statement.

The next motion is by Shri Sagar Ram Gupta. It states that electric connections are not being given to Government servants putting up in Government quarters in Sector 28, Chandigarh.

The Government may check up and make a statement.

The next motion is by Shri Rulia Ram about floods in Jamuna.

It could be discussed during the discussion of floods.

The next motion is by Com. Babu Singh Master based on a press news regarding shortage of books. The 'Call Attention Notice' is based on a news item. Unless it is based on the hon. Member's personal information, it cannot be taken up.

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਮੈਂ ਤਾਂ ਸਰਕਾਰ ਦੇ ਨੋਟਿਸ ਵਿਚ ਇਹ ਗੱਲ ਲੈ ਆਂਦੀ ਹੈ ।
(At this stage Education and Health Minister rose in his seat.)

Mr. Speaker : The hon. Member may please take his seat. Does the hon. Minister want to say anything in regard to this 'Call Attention Notice' ?

Education and Health Minister : If you want me, Sir.

Mr. Speaker : The hon. Minister may clarify the position. If it is a lengthy statement, he may place it on the Table of the House.

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਬਹੁਤ ਜ਼ਰੂਰੀ ਮਾਮਲਾ ਹੈ । ਬੁਕਸ ਦੀ ਸ਼ਾਰਟੇਜ ਹੈ ਅਤੇ ਜੇਕਰ ਕਿਤਾਬਾਂ ਨਾ ਮਿਲੀਆਂ ਤਾਂ ਇਸ ਦਾ ਰੀਜ਼ਲਟਸ ਤੇ ਬੁਰਾ ਅਸਰ ਪੈਂਦਾ ਹੈ ਇਸ ਲਈ ਇਸ ਬਾਰੇ ਕੋਈ ਸਟੇਟਮੈਂਟ ਸਰਕਾਰ ਪਾਸੋਂ ਆਣੀ ਚਾਹੀਦੀ ਹੈ ।

Education and Local Government Minister : Of course, it is a long statement.

Mr. Speaker : Then you may please lay it on the Table of the House.

Education and Local Government Minister : All right, Sir. *I lay it on the Table of the House.

श्री अध्यक्ष : इस के बाद कामरेड तरसिकका की काल अटेंशन मोशन है कि भिक्खीविन्द कुआप्रेटिव सोसायटी ने शूगर क्वोटा को मिसयूज किया है इस के बारे में गवर्नमेंट एक *स्टेटमेंट दे । (The next Call Attention Motion stands in the name of Comrade Tarsikka relating to the misuse of the Sugar Quota by the Bhikiwind Co-operative Society' The Government may make a *statement.)

The next notice is by Sarvshri Makhan Singh Tarsikka and Hardit Singh Bhathal, regarding contractors employed as body builders of all the new buses of the Roadways.

In this motion wild allegations have been levelled against Sardar Partap Singh Kairon and Sardar Surinder Singh. Unless the hon. Member satisfies me that there is a *prima facie* case.....

Chief Minister : Sir, I want to make a statement in this connection.

Mr. Speaker : All right.

*Please see Appendix of this Debate for further reference

Chief Minister : Sir, the following Body Building firms at Jullundur are on the approved list of the Transport Department for the fabrication of bus bodies :—

- (1) Messrs Jiwan Singh and Sons, Jullundur.
- (2) Messrs Free India Industries (Registered), Jullundur.
- (3) Messrs New Model Industries Private Ltd., Jullundur.
- (4) Messrs United Motors Body Builders Industrial Co-operative Society Ltd., Jullundur.
- (5) Messrs Vishwakarma Motors, Body Builders, Jullundur.
- (6) Messrs Prince Coach Body Builders, Jullundur.

The rates for the fabrication of bus bodies for 76 chassis of various makes were last allowed on 8th May, 1964 as under :—

Serial No.	Chassis make	Seating capacity	Rates, 1959-60	Amount of 8½ increase allowed	Total amount payable
			Rs	Rs	Rs
1	Leyland Comet 203" W.B.F.F. Control	52	8,237.00	700.15	8,937.15
2	Dodge/Fargo 206" W.B.F.F. Control	52	8,237.00 (minus one seat)	700.15	8,937.15 (minus one seat)
3	Tata Mercedes Benz 190" W.B.F.F.C.	45	7,994.00	679.49	8,673.49
4	Leyland Comet 163", W.B.F.F.C.	29	5,757.00	489.35	6,246.35
5	Dodge/Fargo 165", W.B.F.F.C.	29	4,271.00 (plus 12½, i.e. Rs 4,805)	408.43	5,213.43

To ensure that the material used and the workmanship of bodies is according to the specifications, an S.S.I. Body Building functions with Headquarters at Jullundur. The bus bodies are inspected by him at various stages, the defects pointed out and got rectified. The final inspection is made by the Works Manager, Punjab Roadways, Jullundur, who gives the following certificate :—

“Certified that the work of Body Building has been carried out according to the approved specifications and drawing. The amendment if any, has been made after getting the final approval of the competent authority,—vide No. _____, dated _____”.

The fabrication of bodies at Jullundur is done under the supervision of the General Manager/Works Manager, Punjab Roadways, Jullundur, and every precaution is taken to ensure that less or defective material is not used.

The allegations regarding ‘Big loot’ are vague. If any definite and specific act of corruption is brought to the notice of Government the necessary inquiries will be made, and appropriate action taken.

ਕਾਮਰੇਡ ਮੱਖਣ ਸਿੰਘ ਤਰਮਿੱਕਾ : ਜਨਾਬ ਇਸ ਕੇਸ ਵਿਚ ਤਾਂ ਐਸ. ਐਸ. ਆਈ. ਨੇ ਇਕ ਖਰਚ 80 ਹਜ਼ਾਰ ਰੁਪਏ ਦੇ ਬਿਲ ਰੀਜੈਕਟ ਕੀਤੇ ਸਨ । ਪਰ ਇਹ ਚੰਡੀਗੜ੍ਹ ਵਿਚ ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ

[ਕਾਮਰੇਡ ਮੱਖਣ ਸਿੰਘ ਤਰਸਿਕਾ]

ਟੈਕਨੀਕਲ ਨੇ ਪਾਸ ਕਰ ਦਿਤੇ ਹਨ। ਐਸ. ਐਸ. ਆਈ. ਨੇ ਇਹ ਰਿਪੋਰਟ ਦਿਤੀ ਸੀ ਕਿ ਹਰ ਬਸ ਵਿਚ 2 ਹਜ਼ਾਰ ਰੁਪਏ ਦਾ ਮਾਲ ਘਟ ਲਗਾਇਆ ਗਿਆ ਹੈ। ਇਸ ਬਾਰੇ ਪੂਰੀ ਪੜਤਾਲ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ।

ਮੁੱਖ ਮੰਤਰੀ : ਆਨਰੇਬਲ ਮੈਂਬਰ ਯਹ ਸਾਰੀ ਗੱਲਾਂ ਜੋ ਉਨ ਕੇ ਟ੍ਰਮ ਮੇਂ ਹੈਂ ਸੁਝੇ ਲਿਖ ਕਰ ਮੇਜ਼ ਦੇਂ ਮੇਂ ਤਸਕੀ ਇਨਕੁਵਾਰੀ ਕਰਕਾ ਲੂਂਗਾ ਐਰ ਤਸ ਪਰ ਪੂਰਾ ਏਕਸ਼ਨ ਲਿਆ ਜਾਏਗਾ।

ਸਰਦਾਰ ਅਜਮੇਰ ਸਿੰਘ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ ਸਰ, ਮੇਰਾ ਪੁਆਇੰਟ ਇਹ ਹੈ ਕਿ ਕੀ ਐਡਜਰਨਮੈਂਟ ਮੋਸ਼ਨਾਂ ਅਤੇ ਕਾਲ ਅਟੈਨਸ਼ਨ ਮੋਸ਼ਨਾਂ ਤੇ ਕੋਈ ਲਿਮਿਟ ਨਹੀਂ ਹੋ ਸਕਦੀ ਕਿ ਇਨਾਂ ਨੰਬਰ ਇਕ ਦਿਨ ਵਿਚ ਟੇਕ-ਅਪ ਕੀਤਾ ਜਾਵੇ ਜਾਂ ਕੋਈ ਟਾਈਮ ਲਿਮਿਟ ਮੁਕਰਰ ਹੋਵੇ ਕਿ ਇਨੇ ਚਿਰ ਵਿਚ ਇਨਾਂ ਨੂੰ ਡੀਲ ਕੀਤਾ ਜਾਵੇਗਾ ਕਿਉਂਕਿ ਇਸ ਤਰਾਂ ਬਹੁਤ ਵਕਤ ਇਸ ਤੇ ਲਗ ਜਾਂਦਾ ਹੈ ਅਤੇ ਬਾਕੀ ਦੇ ਬਿਜਨੈਸ ਲਈ ਥੋੜਾ ਵਕਤ ਮਿਲਦਾ ਹੈ ਅਤੇ ਇਮਪਾਰਟੈਂਟ ਕੰਮ ਰਹਿ ਜਾਂਦਾ ਹੈ।

ਸ੍ਰੀ ਸਪੀਕਰ : ਇਹ ਤਿੰਨ ਚਾਰ ਦਿਨਾਂ ਦੀਆਂ ਪੈਂਡਿੰਗ ਸਨ ਇਸ ਲਈ ਅਜ ਜ਼ਿਆਦਾ ਟਾਈਮ ਲਗ ਰਿਹਾ ਹੈ। (These were lying pending for the last three or four days hence much time is being taken today.)

The next motion is by Chaudhri Inder Singh Malik regarding damage to crops.

This matter could be discussed during the discussion on floods.

ਚੌਖਰੀ ਇੰਦਰ ਸਿੰਘ ਸਲਿਕ : ਜਨਾਬ ਯਹ ਮੋਸ਼ਨ ਤੀ ਫਲਡਜ਼ ਕੇ ਬਾਰੇ ਮੇਂ ਨਹੀਂ ਹੈ ਯਹ ਤੀ ਕਾਪ ਕਾ ਗਭੋਂ ਸੇ ਜੀ ਨੁਕਸਾਨ ਹੁਆ ਹੈ ਐਰ ਇਸ ਕੇ ਬਾਰੇ ਮੇਂ ਰਿਲੀਫ ਕਾ ਸਵਾਲ ਹੈ।

Mr. Speaker : I draw the attention of the hon. Member to the last lines of the motion. It is stated —

“It is for your information that even now due to the heavy rains and flood water, their crops have been destroyed and they have nothing to make bothends meet”

ਚੌਖਰੀ ਇੰਦਰ ਸਿੰਘ ਸਲਿਕ : ਜਨਾਬ ਯਹ ਤੀ ਬਹੁਤ ਜ਼ਰੂਰੀ ਮਾਮਲਾ ਹੈ। ਕੋਈ ਗਾਂਵ ਕੀ ਫਸਲੇਂ ਤਬਾਹ ਹੋ ਗਈ ਹੈ ਐਰ ਇਸ ਕੇ ਲਿਏ ਫੌਰੀ ਰਲੀਫ ਕਾ ਮਸਲਾ ਹੈ।

Mr. Speaker : The hon. Member could discuss this matter during debate on flood situation. This motion is ruled out of order. I will not allow it now.

The next motion is also by Chaudhri Inder Singh Malik regarding damage to certain road in Karnal District due to heavy rains and flood water.

The hon. Member could raise this point during discussion on flood situation. This is ruled out of order.

The next motion is also by Chaudhri Inder Singh Malik. It is regarding diminishing cadre for the local bodies servants, i.e., teachers and masters.

It cannot form the basis of a Call Attention Notice. But if the Government want to make a statement, I do not stand in the way.

Chaudhri Inder Singh Malik : Sir, It is a very important matter.

Mr. Speaker : If the hon. Minister concerned wants to make a statement about it, he may do so. But I do not bind him.

Education and Local Government Minister : Am I to make a statement, Sir ?

Mr. Speaker : I do not bind you.

The next motion is by Shri Sagar Ram Gupta, regarding non-payment of statutory minimum wages by the Textile Factories at Amritsar, etc.

If the wages are not paid, legal remedies are available. The motion is ruled out of order.

Shri Sagar Ram Gupta : It is a very serious matter, Sir. Thousands of workers are suffering due to non-payment of wages.

Mr. Speaker : But remedies are available if wages are not paid.

Shri Sagar Ram Gupta : But the point is that the Government is not moving in the matter.

Mr. Speaker : If the Government want to make a statement, I do not stand in the way.

The next motion is by Sardar Tara Singh Lyallpuri, regarding non-inclusion of 12 villages in Ferozepur District, in any Panchayat.

The Government may please check up and make a statement.

The next one is also by Sardar Tara Singh Lyallpuri.

इस में लिखा है कि जितने कनसेशन शैड्यूल्ड कास्टस को पंजाब में मिले हुए हैं वह दूसरी स्टेटों में भी मिलने चाहिए। (It has been mentioned therein that the concession allowed to the Scheduled Castes in this State be also given to them in the other States.)

WALK OUT

ਸਰਦਾਰ ਤਾਰਾ ਸਿੰਘ ਲਾਇਲਪੁਰੀ : ਜਨਾਬ, ਇਹ ਤਾਂ ਬਹੁਤ ਜ਼ਰੂਰੀ ਮਾਮਲਾ ਹੈ ਕਿ 34 ਜਾਤੀਆਂ ਪੰਜਾਬ ਵਿਚ ਹਨ ਜਿਹੜੇ ਮਜ਼੍ਹਬੀ ਸਿਖ, ਰਾਮਦਾਸੀਏ, ਕਬੀਰ ਪੰਥੀਏ ਅਤੇ ਸਿਕਲੀਗਰ ਸਿਖ ਸ਼ਤ੍ਰੂਲ ਕਾਸਟ ਹਨ ਅਤੇ ਇਨ੍ਹਾਂ ਨੂੰ ਇਥੇ ਰਿਆਇਤਾਂ ਮਿਲੀਆਂ ਹੋਈਆਂ ਹਨ ਪਰ ਬਾਕੀ ਦੀਆਂ ਰਿਆਇਤਾਂ ਵਿਚ ਇਹ ਉਨ੍ਹਾਂ ਨੂੰ ਨਹੀਂ ਦਿੱਤੀਆਂ ਜਾਂਦੀਆਂ ਜੋ ਕਿ ਇਥੇ ਪੰਜਾਬ ਵਿਚ ਦਿੱਤੀਆਂ ਜਾਂ ਰਹੀਆਂ ਹਨ ਅਤੇ ਇਸ ਤਰ੍ਹਾਂ ਇਕ ਸਟੇਟ ਦੇ ਲੋਕਾਂ ਨਾਲ ਦੂਜੀ ਸਟੇਟ ਵਿਚ ਡਿਸਕ੍ਰਿਮੀਨੇਟਰੀ ਵਰਤਾਵ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਹਾਲਾਂਕਿ ਬਾਕੀ ਦੀਆਂ ਸਟੇਟਾਂ ਦੇ ਹਰੀਜਨਾਂ ਨੂੰ ਇਥੇ ਪੰਜਾਬ ਵਿਚ ਸਭ ਸਹੂਲਤਾਂ ਦਿੱਤੀਆਂ ਜਾਂ ਰਹੀਆਂ ਹਨ। ਇਸ ਲਈ ਜੋ ਇਨ੍ਹਾਂ ਸ਼ਤ੍ਰੂਲ ਕਾਸਟ ਜਾਤੀਆਂ ਨਾਲ ਧਕਾ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਇਨ੍ਹਾਂ ਬਾਰੇ ਸਾਡਾ ਕੇਸ ਇਸ ਪੰਜਾਬ ਸਰਕਾਰ ਨੂੰ ਚਾਹੀਦਾ ਹੈ ਕਿ ਗੌਰਮੈਂਟ ਆਫ ਇੰਡੀਆ ਨੂੰ ਰੋਫਰ ਕਰੇ ਕਿ ਸਾਡੇ ਨਾਲ ਇਹ ਧੱਕਾ ਹੋਇਆ ਹੈ।

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਸਰ। ਮੇਰਾ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ ਇਹ ਹੈ ਕਿ ਆਇਆ ਇਸ ਹਾਊਸ ਦੀ ਇੰਟੈਨਸ਼ਨ ਕਿਸੇ ਮੂਵ ਰਾਂਗੀ ਸੈਂਟਰਲ ਗਵਰਨਮੈਂਟ ਦੀ ਕਿਸੇ ਕੁਤਾਹੀ ਵਲ ਦਿਵਾਈ ਜਾ ਸਕਦੀ ਹੈ ਜਾਂ ਨਹੀਂ।

ਸ੍ਰੀ ਸਪੀਕਰ : ਪਹਿਲਾਂ ਕਾਲ ਅਟੈਂਸ਼ਨ ਨੋਟਸ ਤੇ ਪਰਿਵਿਲੇਜ ਮੋਸ਼ਨਾਂ ਸਾਰੀਆਂ ਲੈ ਲਈਏ ਫੇਰ ਡਿਸਕਸ਼ਨ ਕਰਾਂਗੇ। (Let us first dispose of Call Attention Notices and privilege Motions and after that we will discuss other things.)
(At this stage Sardar Tara Singh Lyallpuri staged a walk out.)

STATEMENT BY SHRI RAM PARTAP GARG, CHIEF PARLIAMENTARY SECRETARY, BEARING REFERENCE TO ADJOURNMENT MOTION NO. 50 (CONVERTED INTO CALL ATTENTION MOTION) GIVEN NOTICE OF BY SARDAR KULBIR SINGH, M.L.A., REGARDING FILES ALLEGED TO HAVE BEEN TRACED IN THE PROVINCIAL TRANSPORT CONTROLLER'S OFFICE, RELATING TO NATIONAL MOTORS.

Mr. Speaker : The Chief Parliamentary Secretary will lay some statement on the Table of the House.

Shri Ram Partap Garg (Chief Parliamentary Secretary) : Sir, I beg to lay on the Table of the House a statement bearing reference to adjournment motion No. 50 (converted into Call Attention Motion) given notice of by Sardar Kulbir Singh, M.L.A., regarding files alleged to have been traced in the Provincial Transport Controller's Office, relating to National Motors.

Statement

It is incorrect to say that any files relating to the National Motors have been found during the last three days. A file said to be containing some papers regarding the purchase of Dodge Vehicles with Meadow Engines was reported to have been lost in October, 1963, and the case was reported to the Police. Consequent upon a raid on 11th August, 1964, by the Chief Minister, Punjab, and the I.G., Punjab, a Register containing an unsigned copy of a note against the purchase of vehicles with Meadow Engines and a draft copy of the proceedings of the Purchase Committee was found in an almirah. The original file has not yet been traced and the matter is still under investigation. Therefore, at this stage, there is no question of taking any action against any person.

Shri Mohan Lal : On a point of information, Sir. I would like to have a piece of information, if you have, Sir, finished with the motions.

Mr. Speaker : No I have not yet finished the motions. There is yet another motion.

Shri Mohan Lal : Then my point will arise later.

SUBSTANTIVE MOTION GIVEN NOTICE OF BY SARVSHRI AJIT KUMAR AND JAGAN NATH, M.L.As., REGARDING THE EXPULSION OF ALL THE MEMBERS WHO CONSTITUTED THE COUNCIL OF MINISTERS, ETC., AFTER THE GENERAL ELECTIONS OF 1962

Mr. Speaker : There is one Substantive Motion given notice of by Sarvshri Ajit Kumar and Jagan Nath to the effect —

“That this House resolves that all the members of this House, who constituted the Council of Ministers after the general elections of 1962, consisting of the then Chief Minister, the then Cabinet Minister State Ministers, Deputy Ministers, Chief Parliamentary Secretary, Parliamentary Secretary, along with M.L.As. such as Sarvshri Abdul Ghaffar Khan, Jai Inder Singh, Jagat Ram, Ram Parkash, Guran Dass ‘Hans’, Balkrishen, Amar Nath Sharma and Satnam Singh Bajwa, who filed wrong and baseless affidavits in favour of the then Chief Minister Shri Kairon, before the Commission of Enquiry, be expelled from the membership of this House as they have been found guilty of forgery perjury, frauds and breaches of trusts, of misappropriation of public money, of conspiracy to defraud, corruption in the administration of public offices and of character unbecoming of an officer and a gentleman as proved by the verdict of the Commission of Enquiry constituted under the notification of the Home Ministry No. S.O. 3109, dated November 1, 1963”.

श्री जगन्न नाथ : मान ए प्वायट आफ आर्डर, सर। मेरा प्वायट आफ आर्डर यह है कि जिस मामले में स्पीकर साहिब खुद इनवालव्ड हों क्या वह उस में रूलिंग दे सकते हैं इस लिए मैं चाहता हूँ कि डिपटी स्पीकर साहिब इन मामले पर रूलिंग दें।

Mr. Speaker : The hon. Member should please resume his seat. If he goes further, I will take action against him. He should please withdraw his remarks otherwise I will take (*Interruptions and Noise in the House*) proper action against him. I would once again request the hon. Member Shri Jagan Nath to withdraw his remarks.

श्री जगन्न नाथ : जो रिमाक्स आप विद्वद्ग कराना चाहते हैं वह मुझे बताये जायें।

Mr. Speaker : Please take your seat.

STATEMENT MADE BY CHIEF MINISTER, PUNJAB, APPEALING THE MOVERS OF SUBSTANTIVE MOTIONS FOR THE EXPULSION OF CERTAIN MEMBERS TO WITHDRAW THEM

Chief Minister (Shri Ram Kishan) : Mr. Speaker, Sir, with your permission, I wish earnestly to appeal to all hon. Members of this August House, who have sought leave to move substantive and allied motions for the expulsion of certain Members of the House, including Sardar Partap Singh Kairon, to withdraw their motions. As you are aware, Sir, our democracy can only be successful if it is based on the highest traditions of parliamentary practices. In this, it is hardly necessary for me to mention how important it has always been in the history of parliamentary institutions all over the world to maintain the highest standards of dignity and propriety in the functioning of the various parliamentary and legislative bodies.

While the dignity and prestige of this House is very dear to us at all times, it is particularly so today when the eyes of not only our own State, but the entire country are turned on us to see how we function in dealing with the difficult and delicate problems that have arisen in the wake of the Report of the Das Commission of Inquiry and the political changes that followed its publication.

Mr. Speaker, Sir, as the hon. Members are aware, Government have taken a firm decision to effectively follow up the recommendations made by the Das Commission. The other day, I made a comprehensive statement indicating the lines on which this follow-up action is proceeding. The hon. Members will recall that I had mentioned very clearly that the follow-up action would include action at all levels and will go into all aspects of the recommendations arising out of the Das Commission Report. As a first step, certain departmental action has already been initiated against some officers of the Government and certain cases have been registered with the Police which are under investigation. The House will appreciate that a discussion, at this stage, of these matters is likely to prejudice the course of justice which would not be in the interest of anybody.

It is obvious that if these substantive motions for expulsion of members are not withdrawn, it would lead to a discussion on the conduct of various members as well as on the recommendations made by the Das Commission which would be most unfortunate from the point of view of those against whom action has been taken or may be taken in the future as well as from the point of view of over-all justice and healthy traditions in our democratic institutions.

[Chief Minister]

In conclusion, I should like to state that I do not look upon this as a party matter since we are all interested in maintaining the dignity of the House in ensuring the highest standards and values in public life and democracy. I feel that as Leader of this August House as well as Leader of the Congress Party, a special responsibility has been cast upon me and it is my sacred duty to uphold and maintain the traditions of the House and of the party.

It has always been my effort and wish to carry all sections of the House with me in such matters. Mr. Speaker, Sir, before I resume my seat, may I once again reiterate my request to the hon. Members who have tabled these motions to withdraw them in the best interests of the traditions of this House ? (*Cheers*).

Sardar Gurnam Singh : Mr. Speaker, Sir, the hon. Members have heard the prepared statement made by the hon. Leader of the House with due attention. We have had discussions—frank discussions—for some time with frank understandings in the matter. In view of the fact that the hon. Leader of the House had already made a statement on the Das Commission Report mentioning therein—first the action against Sardar Partap

11 a.m. | Singh Kairon and the enquiry into the role of other Ministers will also be the subject-matter of enquiry by the Government. In view of what the hon. Leader of the House has stated in the House itself, and for the purpose of bringing harmony in the House and also to defeat any effort on the part of anybody to bring chaos in this House, I would request the movers of the motions sitting on the opposite benches to withdraw their motions. However, I will be failing in my duty if I do not mention certain other matters before I resume my seat. Sir, certain hon. Members from the Treasury Benches, Shri Amar Singh, formerly of the Progressive Independent Party, Shri Faqiria, formerly of the Swatantra Party, Shri Gurmail, Shri Jagat Ram and Shri Ram Rattan, hon. Harijan Members of this House, supported by three hon. high caste Members of this House.....

Mr. Speaker : Please do not make this distinction. That may not be proper.

Sardar Gurnam Singh : All right, I do not do that. Shri Ram Dhari Gaur, Shri Babu Dayal Sharma and Shri Bhagirath Lal and others have given notices of substantive motions against certain Members sitting on this side. I would like to make it clear that hon. Members are not withdrawing the motions, of which they have given notice from this side, under any threat, duress, or to gain any advantage, because I know the people of the Punjab, the people of this country, are well aware of the part played unitedly by the Opposition in removing corruption from the body politic of this State. Therefore, we are not afraid of anything, and are prepared to face the situation if anyone on the opposite side insists on moving his motion. For our part, we will not insist on moving them. We would withdraw the motions for the reasons which I have already given and those which the Leader of House has mentioned. With these remarks, Sir, I thank you.

Mr. Speaker : If the movers decide to withdraw their motions, they should do so in the proper form according to the Rules.

Sardar Gurnam Singh : I am prepared to do that. I have the consent of the movers to withdraw them.

Mr. Speaker : It would be better if the movers write to me withdrawing their motions.

Finance Minister (Sardar Kapur Singh) : The Members have given only notices of their motions. The motions have not been moved by them so far.

Mr. Speaker : I have yet to decide about the admissibility of these motions. If the hon. Members give me in writing that they withdraw these motions, I will not have to give my decision in regard to their admissibility.

कामरेड राम प्यारा : आन ए प्वायंट आफ, आर्डर, सर? इस हाउस में कल यह बात हुई थी कि लीडर्ज आफ दी वेरियस ग्रुप्स आप को चैम्बर में जाकर मिलें, मैं आपके चैम्बर में गया लेकिन आपने कहा कि जब लीडर्ज आएंगे तो आप को बुलवा लेंगे। मैं समझता हूँ कि जो रूलिंग आप की आनी थी, वह खटाई में पड़ गई है और उस से पहले ही यह फैसला हो गया कि दोनों तरफ की मोशंज विदद्दा हो जानी हैं। चीफ मिनिस्टर ने एक लफ्ज डिगनिटी का इस्तेमाल किया.....

Mr. Speaker : Please do not spoil the atmosphere. Let the dignity of the House be maintained.

Shri Mangal Sein : He will maintain the good atmosphere of the House.

Comrade Ram Piara : Let me have my say, Sir, I assure you that the dignity of the House will be maintained. I am speaking for its dignity.

लेकिन मैं तो डिगनिटी के मुताल्लिक सिर्फ यही कहना चाहता हूँ कि अगर सबस्टांटिव मोशन विदद्दा हो जाएगी तो फिर हाउस की डिगनिटी तो न रही, बल्कि उस आदमी की डिगनिटी रह जाएगी जिस के खिलाफ यह मोशन आई है। यह एक ऐसा केस है इम्पीचमेंट का, जो 200 साल से नहीं हुआ था। और अगर ऐसे शख्स को शील्ड किया जाए तो हाउस की डिगनिटी कहां रहती है ?

Mr. Speaker : Please resume your seat. You are not speaking on a point of Order, but making a speech.

कामरेड राम प्यारा : जिस प्वायंट पर लीडर आफ दी आपोजीशन ने स्पीच की है उसी पर बोलने के लिये I have every right to speak. इस विषय में I was the first person जिसने यह कहा था कि Partap Singh is a corruptman. I was the first person to call S. Partap Singh Kairon 'corrupt' in the House. The Leader of Opposition cannot take credit of removing him. He has been instrumental in putting pressure on the Members to withdraw the motions. He should not have done that.....

(Interruptions and noise)

Mr. Speaker : This is not proper. I must make it clear that under the Constitution, the Leader of Opposition has particular status which cannot be given to any other Member of the House.

गृह तथा विकास मन्त्री : स्पीकर साहब, लीडर आफ दी हाउस ने मैम्बर साहबान से इलतजा की है कि वह अपनी मोशन वापस ले लें। मैं भी अपने सभी दोस्तों को यह अर्ज करना चाहता हूँ कि जो स्टेटमेंट लीडर आफ दी हाउस ने दिया है उस के पेशेनजर हाउस की डिगनिटी और ट्रेडिशन को बनाए रखने के लिये मजबूत बहस न करें, तो ठीक है।

Chaudhri Hardwari Lal : On a point of Order, Sir, The Leader of the House has made a statement. You practically opened it to discussion when you permitted the Leader of the Akali Party to speak on it.

Mr. Speaker : I only allowed the Leader of Opposition to make an observation. I cannot allow any discussion.

Chaudhri Hardwari Lal : By allowing him to speak, you have permitted the discussion.

Mr. Speaker : I am not permitting any discussion.

Chaudhri Hardwari Lal : I would like to know the Rules under which this procedure could be followed. Either you do not permit the discussion, or permit me to speak.

Mr. Speaker : I have never permitted the discussion. After the Leader of the House made a statement, the Leader of the Opposition made a few remarks, and I think that is a healthy convention.

Chaudhri Hardwari Lal : This is a matter which has been agitating the whole House.....

Mr. Speaker : I shall request the hon. Member to please co-operate.

Chaudhri Hardwari Lal : I shall certainly co-operate. But, Mr. Speaker, here is a matter in which.....

Mr. Speaker : It would not be desirable to enter into this discussion.

Chaudhri Hardwari Lal : But, Mr. Speaker, so far as the Das Commission Report is concerned, we have got nowhere by the statements which have been made. In fact the best thing for the House would be to vote for its dissolution and have fresh elections. If everybody is to blame, then what are we to get.

Mr. Speaker : The hon. Member may please leave it now. The hon. Member wanted to say something on 'personal explanation'. He may now do that.

Chaudhri Hardwari Lal : Yes, Sir. My personal explanation concerns Starred Question No. 6275 included in the list of questions for the 18th September, 1964, regarding the establishment of Panjab University Regional Campus at Rohtak and Jullundur. I would invite your attention to written reply read out by the Education Minister and replies given to the enormous supplementaries on the 18th and 21st September, 1964.

Education and Local Government Minister : On a point of Order, Sir. Is this a point of personal explanation? The hon. Member has initiated discussion on a matter already discussed here.

Mr. Speaker : Yes, the hon. Member may please refer to the allegations, if any, which reflect upon him.

Chaudhri Hardwari Lal : But there is always a way of saying things.

Mr. Speaker : The hon. Member should not make a speech. He may refer to the allegations or remarks which reflect upon him.

Chaudhri Hardwari Lal : You are quite right, Sir. The reply to the question as such, read out by the hon. Minister and the replies given in answer to the supplementaries sounded to me at least so confusing and contradictory that I gave notice of half an hour discussion.

Education and Local Government Minister : I again rise on a point of Order. I would once again respectfully submit that it is not for the hon. Member to sit in judgment over the reply I gave in the House. There was half an hour discussion on this question (No. 6275), when the hon. Member gave his view point and I gave a reply to the debate. Now, there is absolutely no occasion for the hon. Member to make this lengthy statement. I do not see anything personal in it.

Mr. Speaker : I think the hon. Member should only refer to the allegations which reflect upon him.

Chaudhri Hardwari Lal : Sir, you had accepted when I said that they were confusing and contradictory statements. You accepted this ground and permitted me to raise 'half an hour' discussion.

Mr. Speaker : I think the hon. Member should now refer to the remarks which reflect upon him.

Chaudhri Hardwari Lal : While replying to the 'half-an-hour' discussion, the hon. Minister accused me that I had twisted the facts. There are certain other accusations against me. So in my view this is a personal explanation.....

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਸਰ। ਕੀ ਕੋਈ ਮੈਂਬਰ written statement ਹਾਉਸ ਵਿਚ ਪੜ੍ਹ ਸਕਦਾ ਹੈ ?

Mr. Speaker : No, the hon. Member is not reading. He is referring to the points only.

Babu Ajit Kumar : Moreover, Mr. Speaker, what the hon. Member is saying is not a personal explanation. He is in a way criticising the hon. Minister.

Chaudhri Hardwari Lal : This is my personal explanation, because it was an attack on my mental integrity.....

Education and Health Minister : Mr. Speaker, I once again submit that the hon. Member is being given more latitude than is.....

ਬਾਬੂ ਬਚਨ ਸਿੰਘ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ ਸਰ। ਜਦੋਂ ਇਕ ਮੈਂਬਰ ਬਿਆਨ ਦੇ ਰਿਹਾ ਹੋਵੇ ਜਾਂ ਪਰਸਨਲ ਅਕਸਪਲੇਨੇਸ਼ਨ ਦੇ ਰਿਹਾ ਹੋਵੇ ਤਾਂ ਕੀ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਦਰਮਿਆਨ ਵਿਚ ਉਸ ਨੂੰ ਇਨਟਰਪੱਟ ਕਰਨ ਦਾ ਹਕ ਹੈ ?

ਸ਼੍ਰੀ ਅਧਿਕਾਰ : उन्होंने कहा है कि मैंने कोई रीफ्लेक्शन नहीं किया था। (He has stated that no reflection was made by him against the hon. Member).

Chaudhri Hardwari Lal : I confess, Sir, I had accused the Minister for contradictory and confusing reply.

A Voice : Sir, the hon. Member is accusing the Minister. Is it a personal explanation ?

Mr. Speaker : According to the hon. Member (Chaudhri Hardwari Lal) one allegation is that he twisted the facts stated by the hon. Minister. So he is denying it and that is sufficient.

Chaudhri Hardwari Lal : Now, Sir, I shall show.....

ਬਾਬੂ ਬਚਨ ਸਿੰਘ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਸਰ। ਮਿਸਟਰ ਸਪੀਕਰ, ਜਦ ਤਕ ਕਿਸੀ ਮੈਂਬਰ ਕੇ ਖਿਲਾਫ ਕੋਈ ਜ਼ਾਤੀ ਹਮਲਾ ਨ ਕੀਆ ਜਾਏ ਕਥਾ ਉਸੇ ਪਰਸਨਲ ਏਕਸਪਲੇਨੇਸ਼ਨ ਕੇ ਲਿਯੇ ਅਜਾਜ਼ਤ ਸਿਲ ਸਕਦੀ ਹੈ ?

Mr. Speaker : Mr. Hardwari Lal, you have already stated that you did not twist the allegations. So the matter should end here.

Chaudhri Hardwari Lal : I shall show you, Mr. Speaker, how the information given by the hon. Minister was not twisted.....

Mr. Speaker : No elaboration please otherwise that will make a separate speech. The hon. Member can only deny what has been stated by the hon. Minister.

ਡਾਕਟਰ ਬਲਦੇਵ ਪ੍ਰਕਾਸ਼ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਸਰ, ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂਬਰ ਸਾਹਿਬ ਨੇ ਕਹਾ ਹੈ ਕਿ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਜੋ ਫੈਕਟਸ ਦਿਏ ਹਨ ਵਹ ਕੁਝ ਐਰ ਹੈ ਐਰ ਮੈਂ ਨੇ ਜੋ ਫੈਕਟਸ ਦਿਏ ਹਨ ਵਹ ਐਰ ਹੈ। ਤੋ ਯਹ ਪਰਸਨਲ ਏਕਸਪਲੇਨੇਸ਼ਨ ਕੈਸੇ ਬਨਤਾ ਹੈ।

Chaudhri Hardwari Lal : Would you, Mr. Speaker, permit me to bring a privilege motion ?

Mr. Speaker : I cannot anticipate it. The Rules are there and whatever is permitted by the Rules can be done by the hon. Member. If the hon. Member considers that it is a matter involving breach of privilege, he may or he may not move it. It is for him to decide it.

Chaudhri Hardwari Lal : I have sufficient material and I shall give notice of privilege motion.

Shri Mohan Lal : Mr. Speaker, I rise to ask for information which would be of use to the whole House. So far as I know, you have dealt with a large number of adjournment motions and call attention notices. So, I would request you, Sir, to let us know the number of motions that have been dealt with by you today so that we may be in a position to think as to what should we do to reduce their number or to appoint an expert committee to limit their number.

Mr. Speaker : The number of Call Attention Motions, Adjournment Motions and Privilege Motions which have been received today is eighteen, twelve and four respectively.

They relate to about four days.

Now the hon. Minister is to lay certain papers on the Table of the House.

श्री मंगल सैन : स्पीकर साहिब पंडित मोहन लाल के राज्य में सब से ज्यादा मोशनज़ आया करती थीं, उन से तो कम ही आई हैं ।

Papers laid on the Table

Education and Local Government Minister (Shri Prabodh Chandra) : Sir, I beg to lay on the Table the Punjab Land Improvement (First Amendment) Rules, 1964, as required under Section 30(3) of the Punjab Land Improvement Schemes Act, 1963.

PRESENTATION OF REPORTS OF THE HINDI REGIONAL COMMITTEE

पंडित अमर नाथ शर्मा (सभापति, हिन्दी प्रादेशिक समिति) : श्रीमान जी, मैं निम्न-लिखित विधेयकों पर हिन्दी प्रादेशिक समिति के प्रतिवेदन पेश करता हूँ :

- (1) पंजाब खादी तथा ग्रामोद्योग बोर्ड (संशोधन) विधेयक, 1964, तथा
- (2) पंजाब पंचायत समिति तथा ज़िला परिषद (द्वितीय संशोधन) विधेयक, 1964 ।

[Sir, I beg to present the Reports of the Hindi Regional Committee on the following Bill).

- (1) The Punjab Khadi And Village Industries Board (Amendment) Bill, 1964, and
- (2) The Punjab Panchayat Samitis and Zila Parishads (Second Amendment (Bill, 1964.))

Motion under Rule 84

Pandit Mohan Lal Datta (Amb) : Sir, I beg to move that the —

- (i) unsatisfactory working of the land legislation in solving the land problem in the State, and
- (ii) situation created by landlord-tenant controversy in the State, be discussed.

अध्यक्ष महोदय, पेशतर इस के कि मैं इस मसले पर अपने विचार प्रकट करूं मैं वह कहे बगैर नहीं रह सकता कि इतने अहम मसले पर आपने तो कृपा करके इस पर विचार करने कि लिए एक दिन मुकर्रर कर दिया लेकिन बहुत सारा वक्त यह जो सयासी दंगल चलते हैं उन में ही लग गया। फिर एक बात जो मैं ने सबसे पीछे कहनी थी वह सबसे पहले कह देना चाहता हूं कि इस गम्भीर मसले पर सदन इतने थोड़े समय में काफी और अच्छी तरह विचार कर के हल नहीं निकाल सकता इस लिए मैं पुर जोर मुतालबा करता हूं कि इस सम्बन्ध में कोई निर्णय करने के लिए कुछ मैम्बरान जो इस मामले में दिलचस्पी रखते हैं, को एक कमेटी बनाई जाए जो दो तीन रोज़ बै कर बड़े काम माहौल में इस पर विचार कर के जो मुनासिब बात हो करें। आज इस मामले की अहमियत और भी ज्यादा इस लिए हो गई है क्योंकि आज हमारा देश बड़े गम्भीर अन्न संकट में से गुज़र रहा है। इस संकट को दूर करने के लिए जरूरी है कि हम इन लैंड रिफार्मर्ज़ को महत्व देकर हल करें। हमें यह देखना जरूरी है कि इस संकट को दूर करने के लिये और उत्पादन को बढ़ाने के लिए निर्णय करना होगा कि भूमि का प्रबंध कैसे हो, भूमिपतियों और भूमि पर काम करने वालों के रोलेशनज़ कैसे हों और उन में जो तनातनी रहती है वह कैसे दूर हों। मैं अर्ज़ करता हूं कि अगर काश्तकार को सिक्वोर्टी नहीं है और उसे पता नहीं कि वह ज़मीन उस के पास रहेगी या नहीं तो वह कैसे दिल लगा कर काम कर के पैदावार बढ़ा सकता है। मैं इस सम्बन्ध में निवेदन करना चाहता हूं कि एक कांग्रेस एगरेरियन रिफार्मर्ज़ कमेटी बनी थी जिस के चेयरमैन श्री कुमार आपा थे। उस कमेटी ने जो रिपोर्ट दो उसका थोड़ा सा हवाला मैं यहां देना चाहता हूं और बताना चाहता हूं कि उन की इस सम्बन्ध में क्या राए है। उन्होंने फरमाया है—

“It has been found by experience that unless land is owned by the tiller his incentive to production does not reach the optimum point”.

(Sardar Gurnam Singh a Member of the Panel of Chairmen in the Chair.)

वह कहते हैं कि मुज़ारे हैं काश्त करने वाले हैं उनको पूरी सिक्वोर्टी होनी चाहिए। यह जो यहां पर इतनी बातें की जाती हैं कि खाद दो, पानी दो, बीज दो, यह दो वह दो इस से अनाज की उपज बढ़ाने का मसला हल नहीं हो सकता है। किसान को, मुज़ारे को अगर सिक्वोर्टी नहीं होगी और जब वह यह समझता है कि यह ज़मीन उस की नहीं है तो वह दिल लगा कर मेहनत नहीं करेगा और इस तरह से उस ज़मीन से पूरी उपज नहीं ली जा सकेगी। इस सम्बन्ध में कई सज्जनों के सुझाव आए हैं लेकिन अपने एक कांग्रेसी महापुरुष जो मेरे ही ज़िला के हैं, पंडित रला राम जी ने जो तरमीम दी है उसे देख कर बहुत दुख हुआ। वह कहते हैं कि यह जो लैंड रिफार्मर्ज़ का मसला है इसे तीन साल तक कोल्डस्टोरेज में डाल देना चाहिए। यही नहीं मुझे यह देख कर भी बड़ा दुख हुआ कि एक कांग्रेसी नेता श्री श्रीमन्नारायण जो प्लैनिंग कमिशन के मेम्बर हैं उन्होंने ने भी कह दिया और उन का वह भाषण 20 सितम्बर, 1964 के अखबारात में छपा है। वह कहते हैं कि लैंड रिफार्मर्ज़ पर तो अब मोरेटोरियम डिकलेयर कर देना चाहिए और लैंड रिफार्मर्ज़ के सम्बन्ध में अब कोई लैजिसलेशन पास न की जाए। मुझे दुख होता है कि कांग्रेस ने जब इसका शुद्ध स्वरूप था जो पालिसी इस सम्बन्ध में बनाई और जो

[पंडित मोहन लाल दत्त]

सिद्धांत तै किए लैंड रिफॉर्म के सम्बन्ध में और जिनको पहले, दूसरे और तीसरे पांच साला प्लानों में बहुत महत्व दिया गया अब उसकी तरफ से यह कहा जाता है कि उन के बारे में अब बात भी न करो। मैं निवेदन करता हूँ कि पंजाब में और हिन्दुस्तान जहाँ जहाँ पैकेज प्रोग्राम चलता है वहाँ की स्टडी करने के लिए अमेरिका से इक्विसादी माहरीन की एक स्टडी टीम आई जिसने लैंड प्राबलम पर विचार किया लेकिन बड़े अफसोस की बात है कि यह कांग्रेस सरकार उस टीम की रिपोर्ट भी छापने के लिए तैयार नहीं है क्योंकि यह चाहते हैं कि सही हालात लोगों के सामने न आएँ। उन्होंने अपनी रिपोर्ट में पंजाब का खास तौर से जिक्र किया है।

माल मन्त्री: कौनसी टीम आई थी पंडित जी ?

पंडित मोहन लाल दत्त : यह टीम अमेरिका से हाल ही में आई थी जिसके चेयरमैन मिस्टर लैडजिन्सकी थे। वह कहते हैं—इसका हवाला ट्रिब्यून ने दिया है—

“Mr. Ladejinsky, who headed a team of experts on tenurial conditions in the Package Programme districts, has said that the failure of land laws in Punjab is not due, as elsewhere, to the lack of tools for enforcement but to basic flaws in the conception of the Act itself.”

उन्होंने सरप्लस लैंड के बारे में मिसालें देकर एक दरदनाक नकशा खींचा है। उन्होंने कहा है—

“About Ludhiana district, team says that only 137 out of the great majority of 28,000 tenants have been settled so far.”

यह तो उन्होंने सिर्फ लुधियाना के बारे में बताया है जहाँ आपने पैकेज प्रोग्राम के तहत एक खास ढंग से खेती बाड़ी शुरू कर रखी है। वहाँ यह हालत है तो बाकी जगह का तो आप खुद अंदाजा लगा लें। इस सम्बन्ध में मैंने एक सवाल भी पिछले सेशन में पूछा था कि हर जिला में कितना सरप्लस एरिया है और कितने लोग उस पर बसाए गए हैं? उस सवाल के जवाब से जाहर होता है कि यह तो सरकार का एक ढंग है लोगों को सबज बाग दिखाने का कि हम मुजारों को इस तरह से सैटल कर रहे हैं। मैं बाकी पंजाब की बात नहीं करता लेकिन अपनी सबडवीजन ऊना का ही जिक्र करता हूँ कि वहाँ पर जो दो एकड़ से कम जमीन वाले मुजारे हैं उन की तादाद 35,201 है। इस बारे में मैंने एक सवाल पूछा था जिस का नम्बर 1030 था। स्पीकर साहिब, मैं आपके द्वारा सरकार का ध्यान सरप्लस जमीन के बारे में दिलाना चाहता हूँ। इस सरप्लस एरिया से न तो मालिकों का मसला ही हल हुआ है और न ही मुजारों का मसला हल होता है। लेकिन सरकार वोट हासिल करने के लिए मुजारों को खुश करना चाहती है। उन को कह देती है कि हम आपके लिए फलां 2 बातें कर रहे हैं। दूसरी तरफ जब मालिक अपनी आवाज उठाते हैं तो यह उन को खुश करने का यत्न करते हैं ताकि उन से वोटें मिल सकें। मैं समझता हूँ कि यह मसला अभी तक हल नहीं हुआ है और यूं का यूं लटका पड़ा है। इस के बारे में अंग्रेज सरकार के वक्त भी काफी कन्फ्यू थी और अब भी कन्फ्यू चल रहा है—

This has made confusion more confounded.

इस लिए मैं आपके द्वारा सरकार से प्रार्थना करनी चाहता हूँ कि इस मसले को हल करने के लिए एक कमेटी बैठायी जाए जो गम्भीरता से विचार करे। चेयरमैन साहिब, मैं ऊना तहसील के बारे में अर्ज करना चाहता हूँ। मैं सरकार से पूछना चाहता हूँ कि ऊना के मुजारों को कैसे रीसैटल किया जाएगा ? वहाँ पर 35,201 मुजारे हैं और वहाँ पर सरप्लस जमीन 436 स्टैंडर्ड एकड़ है। आज तक वहाँ पर कुल 987 मुजारे सैटल किए जा चुके हैं। मैं समझता हूँ कि सरकार के लिए इन्हें बसाना नामुमकिन है अगर सरकार ने इन को 6, 6 या 8, 8 कनाल या एक एक एकड़ जमीन दिलायी तो भी इस से इन लोगों को कोई फायदा नहीं होगा। यह सिर्फ मेरे हलके की बात नहीं है। मैं तो समझता हूँ कि ऐसी हालत पंजाब में हर जिले में होी। मैं इस बारे में ज्यादा डिटेल्ज में नहीं जाना चाहता क्योंकि इस सदन के कई माननीय सदस्यों ने अपने विचार प्रकट करने हैं। कई सदस्य मुझे मुजारों का पक्षी कहते हैं। वह कहते हैं कि मालिकों के बरखिलाफ ही बोलता है। मैं तो दोनों तरफों की मुश्कलात को बयान करता हूँ। मैं यह भी समझता हूँ कि सरकार ने मालिकों का भी भटठा बिठा दिया है। छोटे मालिक जिन के पास 10 एकड़ या इस से कम जमीन है, उन की यहाँ पर संख्या 84 प्रतिशत है। 10 एकड़ वालों को भी हालत ठीक नहीं है। मैं अर्ज करना चाहता हूँ कि जमीन उन को दी जानी चाहिए जो खुद काशत करते हैं। मैं अपने हलके की बाबत कहना चाहता हूँ कि कई ऐसे मुजारे हैं जो किसी बीमारी के कारण, या फौज में भर्ती हो जाने के कारण या कोई विधवा होने के कारण अपनी जमीन की काशत नहीं कर सकते हैं। कुछ की जमीन काशत के बिना रह जाते हैं। वे फिर बाद में आकर उस जमीन का कब्जा नहीं कर सकते वह बाद में आकर झगड़ा करने के बाद भी कब्जा नहीं ले सकते क्योंकि वह मालिकों को कानून के जरिए बेदखल नहीं कर सकते। 30 स्टैंडर्ड एकड़ वाले जमींदार तो मुजारे को बेदखल कर सकते हैं चाहे उस जमीन पर वह मुजारा 200 साल से बैठा हुआ हो। इस बिना से पिछले कई सालों से लोग बेदखल किये जा रहे हैं। यह सरकार इस समस्या को अभी तक हल नहीं कर सकी। सरकार ने जो कानून बनाए हैं उन पर अमल नहीं होता। जो आदमी 200 साल से एक जगह बैठा हुआ हो और उस को बेदखल कर दिया जाय। उस को बाद में कहा जाता है कि आप को 6 कनाल या 2 एकड़ जमीन गुड़गाव या रोहतक में दे दी जाती है। तो वह जाने के लिये कभी तैयार नहीं होता। इस तरह से पंजाब में काफी गड़बड़ हो रही है। बड़ी खुशी की बात है कि हमारे नए माल मंत्री बहुत भद्र पुरुष और बहुत सुलझे हुए आदमी हैं। वह इस मामले को अच्छी तरह से जानते हैं। इसी तरह से कामरेड रामकिशन भी बड़े भद्र पुरुष हैं। मैं समझता हूँ कि वह इस मसले को हल करना चाहते हैं। लेकिन इस सरकार ने अभी तक इस के बुनियादी मसले को छुआ तक नहीं है। यहां पर बाहर से लोग आए हैं और उन्होंने यहां पर टूर भी लगाया है। उन्होंने यहां के हालात का जायजा लिया है और रिपोर्ट भी लिखी है। मिस्टर डेनियल और एलिक थारनर ने अपनी किताब लैंड एंड लेबर इन इंडिया में लिखा है कि यहां पर लैंड का मसला हल नहीं हुआ और इस मामले में यह सरकार नाकामयाब रही है। वह हमारे शुभचिन्तक हैं। वह चाहते हैं कि यह मसला यहां पर डेमोक्रेटिक ढंग से हल

[पंडित मोहन लाल दत्त]

होना चाहिए। वह चाहते हैं कि यहां पर कम्युनिज्म न आए। इसी तरह से अमरीका के अम्ब्रेसेडर ने भी कहा है कि जमीन काश्त करने वालों को देनी चाहिए। और उनको जमीन का मालिक बनाया जाना चाहिए। इसी तरह से जापान में उन लोगों को जमीन दी गई है जो उनको खुद काश्त करते हैं उन की संख्या 96 प्रतिशत है। रूस भी हमारा बहुत हमदर्द है। वहां के मिनिस्टर गरोगोरो कोटोवस्की ने बहुत अच्छी किताब लिखी है उन्होंने हमारे देश के लिए जो राय रखी है, मैं आप की इजाजत से उस में से कुछ पढ़ देना चाहता हूँ।

चेयरमैन साहिब किताब लैंड एंड लेबर के सफा 63 पर लिखा है:-

“In a number of States legislation was proposed or enacted to set a limit (a “ceiling”) on the size of holdings. To forestall such “ceilings” land lords nominally divided their property among their relations or friends so that each of the newly created holdings fell below the proposed maximum. For this process the disappointed tenants coined the expression, “paper partitions”.

The sum total of land reform laws enacted in India in the decade after 1947 constitutes the largest body of agrarian legislation passed in so brief a span of years in any country”.

यानी लैजिस्लेशन का तो एक तरह से तूफान आ गया है। लेकिन इस लैजिस्लेशन का इम्पैक्ट क्या होगा, उसकी बाबत भी यहीं पर यह लिखा है:

“But the legislation has proved to be full of loopholes, and the implementation half hearted. In effect, the frustration of land reform has carried along with it the frustration of the numerous and much publicized efforts since 1947 at the agricultural development of India. The “Grow More Food Campaigns, the Community Development Projects, the National Extension Service, Shramdan (Labour Gift movement), Gramdan (Village Gift movement), the “Japanes” method of paddy cultivation various technical assistance missions from abroad, no one of these nor all of these in combination have been able to make such head way against the strong and deeply rooted forces of the depresser.”

चेयरमैन साहिब, यही नहीं मैं यहां की लैंड लैजिस्लेशन के बारे में यहीं के एक महान अफसर को जो राय है वह मैं आप को बताता हूँ। पंजाब के फाइनेंशियल कमिश्नर रैविन्यू, मिस्टर ए. ऐल. फ्रैवर, एक निहायत ईमानदार और डिस्पेश्योनेट और आजाद राय रखने वाले अफसर हैं। उन की यहां पर ट्रेजरी बँचिज की तरफ से भी बड़ी प्रशंसा की जाती है और हम भी उन की बड़ी कदर करते हैं। सिक्योरिटी आफ लैंड टैन्योर ऐक्ट पर एक किताब के फॉर्वार्ड नोट में उन्होंने जो कमेंटरी लिखी है उस में से कुछ शब्द मैं आप को सुनाता हूँ।

“Certain sections of the Act continue to trouble not only the parties involved and their counsels but also Revenue Officers and Courts concerned with its administration.”

यह है उन की राय जिसमें उन्होंने किस कदर इस लैजिस्लेशन को कन्डैम किया है। यही नहीं कि इस से सम्बन्धित लोगों को ही कुछ पता नहीं लगता बल्कि यह तो रैविन्यू अफसरों और दूसरे वकीलों वगैरा को भी दिमागी चक्कर में डाल देने वाली चीज बन गई है। इस तरह से यह एक गोरखधन्धा सा बन गया है।

चेयरमैन साहिब, आप कहेंगे कि मैंने इस के खिलाफ ही हवाले देने शुरू कर दिए हैं। मैं कहता हूँ कि यह मुझे किसी भी ऐसे भद्र पुरुष का नाम बता दें जिसने कि इन कानूनों की प्रशंसा की हो। मैं आप को बताना चाहता हूँ कि यहां की, हिन्दुस्तान की प्लैनिंग कमिशन भी क्या राय रखती है इस लैंड लैजिस्लेशन के सम्बन्ध में वह कहते हैं-

“As stated earlier, the impact of tenancy legislation on the welfare of tenants has been in practice less than was hoped for. One of the principal reasons for this is that in a number of States ejections of tenants have taken place on a considerable scale under the plea of voluntary surrenders.”

उन्होंने इस बात पर काफी सोच विचार किया है और कितने ही लूपहोलज़ बताए हैं। आप ने सैल्फ कल्टीवेशन की जो तारीफ कानून के अन्दर रखी हुई है उस की बाबत भी उन्होंने फस्ट फाइव इयर प्लैन और सैकंड फाइव इयर प्लैन के अन्दर बताया कि वह निहायत डिफैक्टिव है और उसकी रैमेडी करने के लिए सिफारिश करते हैं। लेकिन उसके लिए आप तैयार नहीं हुए। पता नहीं अब मेरी बातें सुनने से आप के ऊपर क्या असर होगा, क्या आप निर्णय करेंगे या क्या माइंड बनाएंगे। प्लैनिंग कमिशन ने लिखा है :

“In the Second Plan it was suggested that each State should have a programme for converting tenants of non resumable areas into owners and putting an end to vestiges of the landlord-tenants relationship. It was urged that instead of optional rights to tenants to purchase lands cultivated by them all tenants of non resumable areas should be brought into direct relationship with the State.”

इतनी सख्त इन्जिक्टमेंट के बाद भी यहां पर इस दिशा में कोई सैटिस्फैक्टरी कदम नहीं उठाया गया जिस से कि मुज़ारों की हालत बेहतर होती। सरकार रिज़र्व एरिया भी निकाल नहीं पाई। आप ने राईट टू एक्वायर ओनरशिप भी आपशनल रखा है। हालांकि इस बारे में वह लिखते हैं :-

“In a few States as in Punjab, only optional right to purchase has been given to tenants. This is an unsatisfactory approach, for, as was observed in the Second Plan, where rights of purchase are optional, they are scarcely exercised.”

अब यह सभी बातें मैं कोई अपनी तरफ से नहीं कह रहा हूँ। यह हिन्दुस्तान की प्लैनिंग की सबसे बड़ी बाड़ी के विचार हैं। राईट आपशनल ही रहें मगर इस के लिए सही तरीका यह था कि आप ज़मीन को एक्वायर कर लें, मालिकान को उसकी कीमत दे दें और धीरे धीरे बेवारे गरीब मुज़ारों से आप छोटी छोटी इन्स्टालमेंट्स में वह रुपया वसूल कर लें। यह तो आपने किया नहीं-

इस के इलावा आप ने जो कल्टीवेशन की तारीफ की है उस में भी काफी लूपहोलज़ मौजूद हैं। लेबर और सुपरविज़न के अल्फाज़ को मालिकान बहुत बुरी तरह से एक्सप्लायट करते हैं। लेबर का तो वहां पर यह मनशा था कि या तो आदमी खुद लेबर करे, या उस के फ़ैमिली मेंबरज़ उस पर लेबर करें या खुद गांव के अन्दर रह कर खुद काम करे और सुपरवाइज़ करे। इस पर तो कोई किसी प्रकार से अमल नहीं हो रहा। चेयरमैन साहिब, अगर आप पंजाब के अदादोशुमार लें तो आपकी पता लगेगा कि पंजाब के अन्दर बहुत ज़्यादा तादाद ऐक्टिव लैंडलार्डज़ की है। खेती में तो आप को मरना पड़ता है। मिट्टी

[पंडित मोहन लाल दत्त]

के साथ मिट्टी होना पड़ता है। पसीना बहाना पड़ता है। मगर यह ऐब्सैटी लैंडलार्डज्ज क्या करते हैं? वह जमीनें दे देते हैं मुजारों को। उन से यह सारा झंझट नहीं होता। बैठे बिठाए जमीन पे पैसा कमाते हैं। वही बात हुई कि न हींग लगे न फटकड़ी और रंग भी चोखा चढ़े। उधर जमीन से अनाज का पैसा कमाते हैं, कोई मेहनत करनी नहीं पड़ती और उधर अपनी तजारत में रुपयों से हाथ रंगते हैं, कोई बम्बई में बैठा है कोई कलकत्ता में कारोबार कर रहा है और कोई देहली में बैठा अपनी बिज़नेस जमाए हुए है। कोई बिज़नेस करता है, कोई दफतरों में नौकरी पर लगा हुआ है और इस तरह से दोनों तरफ से वह रुपया कमाते हैं। मेहनत तो बेचारा किसान करता है, टैन्ट करता है लेकिन जो ऐब्सैटी लैंडलार्ड है वह एक दिन आकर उसकी खून पसीने की कमाई पर हाथ फेर जाता है। और जो बेचारा दिन रात मेहनत करता है उसकी सारी उम्र इसी चक्कर में व्यतीत हो जाती है। तो क्या आप इस बात से इनकार कर सकते हैं कि यह जो सैल्फ कल्टीवेशन की आप ने कानून के अन्दर तारीफ रखी हुई है यह ठीक नहीं है दरअसल सैल्फ कल्टीवेशन को इन्ट्रोड्यूस करने का यह मुद्दा नहीं था। सैल्फ कल्टीवेशन को इन्ट्रोड्यूस करने का मतलब एक यह भी था कि जो आदमी जमीन पर खुद काश्त करेगा उसे जमीन से लगाव होगा, और वह ज्यादा मेहनत से उसपर काम करेगा जिसके फलस्वरूप हमारे देश के अन्दर जो अन्न संकट है उस को दूर करने में हम सफल हो पाएंगे। लेकिन आज हम देखते हैं कि अन्न की पैदावार बजाय बढ़ने के कम हुई है। उसमें किसी कदर अज़ाफा नहीं हुआ। दरअसल यह जो ऐब्सैटी लैंडलार्डिज़्म की बीमारी है इस ने पंजाब के अन्दर एक निहायत गम्भीर समस्या खड़ी कर रखी है। इस सम्बन्ध में आल इंडिया कांग्रेस कमेटी की एक पब्लिकेशन में श्री ऐच. डी. माल्विया ने भी जिक्र किया है। उन्होंने कहा है :—

“In fact due to the inelasticity of supply of land in the face of growing pressure of population, the system of proprietorship in the Punjab assumed many of the evils of the zamindari system. There is good deal of evidence to show that the system of tenure in the Punjab tended to degenerate and actually degenerated, into a triple system. ...”

यू. पी. के अन्दर जहाँ बड़े बड़े जागीरदार हैं वैसे बीमारी तो यहाँ पर हमारे पंजाब में नहीं है लेकिन यहाँ पर एक बीमारी ऐब्सैटी लैंड लार्डिज़्म की जरूर है। यही कारण है कि यहाँ पर लैंड टैन्डोर सिस्टम बहुत हद तक डीज़नरेट हुआ है। जैसा कि मैंने अभी अभी निवेदन किया, यह ऐब्सैटी लैंडलार्डिज़्म की तादाद बहुत ज्यादा है। उसका असर क्या होता है?

उसका असर यह होता है कि पैदावार कम होती है, कारण यह है कि कोई लैंडलार्ड बम्बई में बैठा है तो कोई अहमदाबाद में, और उनके मुजारे पूरी मेहनत नहीं करते क्योंकि वह कहते हैं कि जमीन हमारी नहीं है इसलिए हम मेहनत क्यों करें। इसके नतीजे के तौर पर पैदावार कम होती जा रही है। इस लिए मैं गर्वनमेंट से निवेदन करता हूँ कि ऐब्सैटी लैंडलार्डिज़्म की बीमारी को जल्द से जल्द दूर करे। जो लैंडलार्डिज़्म खेतों में काम नहीं करते, मैं उनको जाट नहीं मानता। जाट वह है जो अपना पसीना बहा कर अनाज पैदा करता है। मैं ऐसे आदमी की पूजा करता हूँ। दरअसल हर आदमी को ऐसे आदमी की पूजा करनी ही चाहिए। because he is the steepest anchor of democracy. उस की हिफाज़त तो जरूरी है लेकिन अफसोस की बात है कि आजकल जाट तो

बनिया हो गया है जो ज़मीन सम्भाले हुए है मगर काश्त नहीं करता यह एक ऐसी जमात है जिसको अंग्रेज ले आये थे । हमारे देश के प्राचीन समय में भूमि के बारे में कौटिल्य के अर्थशास्त्र में जो वर्णन है उस का अनुवाद अंग्रेजी में इस तरह से है :--

"Kautilya says-non-cultivation of land by peasant or his letting it to a third person renders it liable to confiscation."

Mr. Chairman : It is a good law and it exists in England also.

पंडित मोहन लाल दत्त : आजकल तो चेरमैन साहिब, एक ऐसी सभ्यता चल पड़ी है जिसमें हर कोई चाहता है कि वह कम से कम मेहनत करे और पैसे इकट्ठे करे, और चल दे लेकिन जो ज़मीन है वह मेहनत चाहती है, मुझे तो डर है कि अब ज़मीनें जिन हरिजनों को दे रहे हैं यह भी इसी तरह से न करें । यह जो भौतिकवाद की सभ्यता है इस में कोई मेहनत करके कोई खाना नहीं चाहता । यहां जो पहले कमाई करके खाने की भावना थी वह अब खत्म हो गई है । आजकल तो चाहे कोई जाट है, चाहे कोई ब्राह्मण है, चाहे कोई बनिया है, चाहे कोई और है सब चाहते हैं कि उन्हें काम न करना पड़े । वह कहते हैं कि जब हेराफेरी करके, दिमाग चला कर वह करोड़पति बन सकते हैं तो ज़मान पर क्या मरें । यही मनी इकोनिमी है और आज सोसाईटी **pleasure loving society** बन गई है । चेरमैन साहिब, जब तक हम इस सोसाईटी को बदल कर इसे कोआप्रेटिव सिस्टम पर नहीं चलाते तब तक यह ज़मीन के झगड़े खरम नहीं हो सकते ।

चेयरमैन (सरदार गुरनाम सिंह) : पहिले **Principal of trusteeship** चलता था ।

पंडित मोहन लाल दत्त : चेरमैन साहिब, भूमि की मलकियत तो किसी की नहीं होनी चाहिए । मलकियत के झगड़े हमेशा समाज में और संसार में चलते रहते हैं, लेकिन सारी भूमि कम्युनिटी की होती है किसी एक व्यक्ति की नहीं, जो आज चल हो रहा है वह पहले नहीं था । आप हमारा इतिहास देख लें किसी दबत भी ऐसा नहीं था जो अब है वह पहले कभी नहीं था । पहिले सिक्खों का राज्य था उस से पहले मुसलमानों का राज्य था । उससे पहले जो यहां राज्य था आप सब का इतिहास पढ़ कर देख लें, उस से पता चलता है कि भूमि में किसी की मलकियत नहीं थी, कौटिल्य अर्थ शास्त्र जो हमारी इकोनामिक्स की पुरानी किताब है, उस में इसका जिक्र आया हुआ है और हमारी जो एगरेरिशन रिफार्मिज़ की कमेटी बनी थी उसकी तरफ से भी उस शास्त्र का हवाला देकर यह जाहिर किया गया है कि ज़मीन की मलकियत किसी की नहीं । उस में दिया है :--

"The king cannot give away the earth because it is not his exclusive property but is common to all beings enjoying the fruits of their own labour and it belongs to all alike."

यह हवाला जैमिनी साहिब ने दिया है इस रिपोर्ट के सफा नम्बर 36 पर दिया गया है कि लैण्ड लार्ड तो क्या किंग भी किसी को ज़मीन नहीं दे सकता तो जनाब, हमारे बजुर्ग पूजनीय स्वर्गीय पंडित जवाहर लाल नेहरू जी ने भी इस सम्बन्ध में अपनी किताब 'डिस्कवरी आफ इंडिया' में भी ऐसा ही लिखा है. . . .

श्री चेरमैन : पंडित जी आप कितना वक्त और लेंगे ? (**How much more time the hon. Member would take to finish his speech?**)

पंडित मोहन लाल दत्त : मैं तो कितनी बात पर बोलता नहीं और मैं बहुत कम बोलता हूँ । इसलिये मुझे इस विषय पर बोलने के लिए कम से कम आधा घंटा और दें ।

Mr. Chairman : The hon. Member may please continue his speech. I only enquired how long more he will take because there is a long list of hon. Members from the treasury side also who want to participate in the discussion today.

पंडित मोहन लाल दत्त : चेयरमैन साहिब, जमीन का जो सही असूल है, जो इस का कुदरती असूल है और जो भगवान ने असूल बनाया हुआ है, उस के मुताबिक धरती को माता कहा गया है। चेयरमैन साहिब, आप तो एक बड़े गुरुमुख सिक्ख हैं। इस बारे में आप को बाणी का हवाला देता हूँ—

“ਪਵਣ ਗੁਰੂ, ਪਾਣੀ ਪਿਤਾ

ਮਾਤਾ ਪਰਤ ਮਹੱਤ ॥

यह हमारी माता थी लेकिन हम तो इसके स्वामी बन गये हैं (हंसी) और यह सारी तबाही और बरबादी का कारण है। यह जो भावना इस देश में और सारे संसार में आई है, मैं समझता हूँ कि यह सारी तबाही की शुरुआत है और वह सिलसिला तब तक चलेगा जब तक हम इस भावना को छोड़ते नहीं। असूली बात तो यह है कि —

‘मेहनत इन्सान की और मलकियत भगवान की’ यह है सही असूल जो कुदरती असूल है, जो हमारे सन्तो ऋषियों और मुनियों ने बताया है और इसी असूल को पहले कांग्रेस ने भी अपनाया था जब इसका शुद्ध असूल था; यानि जब देश की आजादी से पहिले इनके हाथ में पावर नहीं आई थी। लेकिन देश आजाद होने के बाद अब तो इनके दरवाजे खुल गये हैं, जो भी आए अन्दर घुस जाता है, और गालिब हो जाता है। लेकिन जब वह थोड़ी बहुत पुरानी शुद्ध धारा रखते थे तब यह बात नहीं थी। अब तो हालत यह है कि जब यह इस सम्बन्ध में कोई कानून बनाने लगते हैं तब पावरफुल लैंड लार्ड लाबी यहां आ जाती है और इतना प्रेशर डालती है कि उस प्रेशर की दजह से यह गवर्नमेंट कोई कानून बना नहीं पाती और अगर बन जाए तो उस पर अभल नहीं हो सकता। आंकड़े तो यह बताते रहे कि इतना सरप्लस एरिया निकलेगा लेकिन जितना यह बताते थे उतना निकला नहीं। 1947 से लेकर 1955 तक इन्होंने इस बारे में कुछ नहीं किया और जो होशियार लैंड आनर्ज थे उन्होंने पहले ही अपनी जमीन फरोखत कर ली थी। 1953 में तो इन्होंने in order to give security tenants permissible limit लगाई थी, अगर वह लिमिट मुजारों की रीसैटिलमेंट के लिये न थी रीसैटिलमेंट का रि.ल.र.ला 1947 से लेकर 1955 तक चलता रहा। इस दौरान जो होशियार लैंड लाडर्ज थे उनमें से कुछ ने तो धक्के शाही करके मुजारों को निकाल दिया और कुछ ने हिवा व बै कर दी और यह सिलसिला अब भी चल रहा है और बन्द नहीं हुआ। यह रिपोर्ट कहती है। यह बेदखलियों का सिलसिला बंद नहीं हुआ। और मजेदार बात तो यह है कि इन के पास सरप्लस एरिया पड़ा हुआ है जो यह इस्तेमाल नहीं करते। मसलन श्री भरत सिंह ऐक्स. एम. एल. ए. ने अखबार के रोहतक के नुमायंदे को बताया कि यहां तो बीस हजार एकड़ सरप्लस एरिया ऐसे ही पड़ा हुआ है...

12.00 Noon

श्री सभापति : अगर इन के पास सरप्लस एरिया पहले ही पड़ा हुआ है तो फिर जमीनें छीनने की क्या जरूरत है? (Where is the need of confiscating lands when they have already got surplus area of land with them ?)

पंडित मोहन लाल दत्त : आप को शायद गलती लगती है। मैं किसी की रोजी छीनने की बात नहीं करता मगर कुछ लोग तो चंडीगढ़ में कोठियों में बैठे हैं और जो उन की जमीनों पर मेहनत करते हैं उन की मेहनत का वह फायदा उठा रहे हैं। वह रेंट लेते हैं। चेयरमैन साहिब, और भी लोग हैं जिन को धरती माता के स्तनों का दूध पीने का हक है। यह कहते हैं कि बेरोजगारी का बड़ा भारी मसला है और इस मुल्क के करोड़ों लोगों को रोजी देने का मसला है। इन सब को अगर आबाद किया जा सकता है तो सिर्फ जमीन पर ही किया जा सकता है इन्डस्ट्री हमारे पास इतनी नहीं है कि हम इन सब को उसमें लगा सकें। अनाज तक तो हम बाहर से मांग रहे हैं। कैपिटल की हमारे पास कमी है, मशीनरी तो है नहीं। हमारे पास तो जन शक्ति है या फिर धरती माता है। वही इन को अपनी गोद में समा सकती है। मौजूदा हालात में इन्डस्ट्रीलाइजेशन यहाँ पर इतनी हो नहीं सकती। लैंड का मसला हल हो जाए अगर विलेज कम्युनिटी का सही संगठन हो जाए। हमारा पुराना आर्डर खत्म हो गया है। पहले वक्तों में जमीन पर झगड़े नहीं होते थे क्योंकि गांवों में ग्रामोद्योग चलते थे। कोई जूती बनाता था, कोई कपड़ा बुनता था इस तरह से छोटे मोटे काम धन्धों में सभी लगे थे। आज तो लार्ज स्केल इन्डस्ट्रीलाइजेशन का तसव्वर दिमाग में लाकर ग्रामोद्योग का सत्यानाश कर दिया गया है। अगर इस तरफ चलना ही था तो ऐसा करते कि मिलों में कोर्स क्लाय बनाए जाने की मनाही कर देते। आप जाट की बात करते हैं। मगर वह जाट है कहां। वह तो मोची की बनी जूती नहीं पहन सकता, जुलाहे का बुना कपड़ा नहीं पहन सकता, उस को तो चाहिए बाटा मेक के जूते बल्कि फारेन मेक के जूते।

श्री सभापति : यह तो उस की खाहश है उसे नसीब नहीं है। (He aspires but he cannot afford to have it.)

पंडित मोहन लाल दत्त : जमीन भगवान की देन है। मैं यह नहीं कहता कि अनरशिप को आप खत्म कर दें। मगर जो काश्त करता है उस की बेदखली को तो रोको।

एक बात जो मैं माल मन्त्री महोदय के नोटिस में लाना चाहता हूँ वह यह है कि पंजाब में सीलिंग कल्टीवेशन पर लगी हुई है मलिकयत पर नहीं है....

Mr. Chairman: Ceiling has been fixed on ownership and thereby on income.

पंडित मोहन लाल दत्त : मैं बताता हूँ। जो भूमि सुधारों के बारे में मिडटर्म ऐपरे-जल हुआ है.....

श्री सभापति : अगर अनरशिप पर सीलिंग नहीं है तो क्या कोई आदमी सौ एकड़ भूमि पर रख सकता है ?

पंडित मोहन लाल दत्त : यही तो बात है कि मैं ने कहा था कि यह जो लैंड लैजि-सलेशन है यह एक गोरखधंधा है। आप जज रहे हैं और मैं वकील रहा हूँ। प्लैनिंग कमिशन वालों ने पेज सौ पर लिखा है :

“Legislation for ceilings has been enacted in all States except the former Punjab area where a ceiling on ownership has yet to be provided.”

यह कैसे लिख दिया ?

श्री सभापति : जिस के पास तीस स्टैंडर्ड एकड़ से ज्यादा जमीन है सरकार उसको एक्वायर कर के ले क्यों नहीं लेती ? (I fail to understand as to what stands in the way of acquiring land by the Govt. surplus than 30 standard acres.)

पंडित मोहन लाल दत्त : मैं यही तो अर्ज करने वाला हूँ

श्री सभापति : टैन्ट ले सकता है। जमींदार को तो उसकी पूरी कीमत भी नहीं दी जाती (Tenant can have it. The Zamindar does not get even its full price.)

पंडित मोहन लाल दत्त : मैं अर्ज करता हूँ कि मैंने यहां पर सवाल पूछा था कि सरप्लस एरिया आप कौन सी जमीन को लेते हैं तो मालूम हुआ शायद आप के नोटिस में यह बात न आई हो, आप शायद हाईकोर्ट के रूलिंग नहीं पढ़ते कि "बन्जर इज नाट लैंड" पता नहीं यह फाइनेंशियल कमिश्नर का फैसला है या किस का है। तो लैंड ओनर जो होते हैं वह कल्टीवेटिड एरिया रीज़र्व करा लेते हैं। हमारे कांगड़ा और हुशियारपुर में यह बात हमारे सामने आई है कि बड़े 2 मालिकों के पास जंगल एरियाज हैं, प्राइवेट जंगलात जहां से चील की लकड़ी, बिरोजा और दूसरी कई कीमती चीजें हासिल होती हैं। वह सारे का सारा जंगल एरिया जमीन में नहीं गिना जाता। परमिसिबल एरिया में तो वह 30 स्टैंडर्ड एकड़ जमीन कल्टीवेटिड रीज़र्व करा लेते हैं और बाकी की हजारहा एकड़ दूसरी जमीन भी उन के पास ही रहती है। (विघ्न) मैं एक ठोस मिसाल देता हूँ। अभयपुर गांव है (विघ्न) आप की प्लैनिंग सही नहीं है। वैसे आप तो बड़े मेहरबान हैं।

माल मन्त्री : मैं तो काम करने वाला आदमी हूँ, आप जो हुक्म देंगे कर दूंगा। आप जब मेरा जवाब सुनोगे तो आप की तसल्ली हो जायगी।

श्री सुरेन्द्रनाथ गौतम : आन ए प्वायंट आफ आर्डर, सर। पंडित जी, एक गांव की बात कर रहे हैं मगर बात तो यहां पर लैंड रीफार्म की चल रही है। यह तो किसी खास गांव की बात कर रहे हैं।

श्री सभापति : वह इलस्ट्रेशन दे रहे हैं। (He is giving an illustration.)

पंडित मोहन लाल दत्त : तो जनाब उस अभयपुर और बनगढ़ गांवों में ऐसे कई मालिक हैं जिन के पास तीस स्टैंडर्ड एकड़ तो जमीन है मगर उस के इलावा बन्जर जमीन है जिस को कि वह जमीन में काउंट ही नहीं करते। तो इस स्टेट में यह अजीब बात है कि इतनी हाई सोलिंग है जिसको हमें बवजह मजबूरी मानना पड़ता है। कई हालतों में 30 स्टैंडर्ड एकड़ से ऊपर हजारों एकड़ लोगों के पास जंगल के नाम पर है इस लिये मैं यह चाहता हूँ कि इस जंगल एरिया को सरकार एक्वायर करे क्योंकि दूसरी जमीन थोड़ी है इस लिये ऐसी जमीन को अपने कब्जा में करना चाहिए।

इस के बाद मैं साझी काजिक्र करना चाहता हूँ इस मसले की तरफ सरकार का अभी तक ध्यान नहीं गया। यह ठीक है कि हम यूनेस्को सरकार की निन्दा करते हैं लेकिन कई

हालतों में उन्होंने काम बढ़िया किया है। आज काश्तकार की क्या हालत है वह बहुत दुखी है और कर्ज से दबा हुआ है। क्योंकि इकनामिक होल्डिंग नहीं इस लिये उन्हें कर्ज लेना पड़ता है और जमीन को मारगेज करना पड़ता है और कर्ज लेता है। इस का असर फूड प्रोडक्शन पर भी पड़ता है। मुजारे की मालकी नहीं रहती और मारगेजी का इन्ट्रस्ट कम हो जाता है। इस लिये जितनी काश्त होनी चाहिए नहीं की जाती।

(इस समय उपाध्यक्षा ने चेयर संभाली)

यह कोई मामूली मसला नहीं है मैं इस प्वायंट को एक रिपोर्ट के द्वारा वाजे करूंगा। मैंने डिप्टी स्पीकर साहिबा, आप के यहां पर विराजमान होने से पहले यह बात शुरू की थी कि यहां पर मारगेजी का डैट किसान पर रहता है। पूंजीवादी समाज इस बेचारे किसान को लूटने वाला है इस लिये वह किसान को कर्ज दे देता है। किसान के पास पैसे नहीं होते और उसे कर्ज लेना पड़ता है। इस रिपोर्ट में लिखा है कि—

The Annual Report on the Land Revenue Administration for the year ending 30th September, 1961. "The total area under mortgage during the year under Report was 1.37 million acres or 6.01 per cent of the total area".

मैं इस सम्बन्ध में यह बताना चाहता हूँ कि जिस तरह यूनेस्को वजारत ने 40 साल के पुराने मारगेजों को वाइप आफ कर दिया था इसी तरह का कानून यहां पर भी होना चाहिए। सन 1938 में रिडेम्पशन आफ मारगेज एक्ट पास हुआ था और उस के द्वारा 1901 के जितने भी मारगेज थे सब को खत्म कर दिया गया था। उस के बाद जब से हकूमत कांग्रेस के हाथ में आई है तब से इस तरफ ध्यान नहीं दिया गया। यह ठीक है कि इन्होंने एक एक्ट बनाया था जिस का सम्बन्ध केवल मुस्लिम इवेकुई लैंड के साथ था। कि जहां पर कोई मुस्लिम मकलूज था उस का शाहूकार इस तरफ रहता था और जो 20 साल तक से भकलूज चला आ रहा था, मारगेजी मुफाद को सामने रख कर उस को वाइप आफ कर दिया गया था। लेकिन इस बात पर लोकल मालकों को जो हिन्दु और सिख थे, जिन को रहने अर्सी से चली आ रही थीं, को कोई इस तरह के कानून द्वारा रिआयत नहीं दी गई। यह समाजवादी उनके लिए कुछ नहीं करना चाहते और फिर अपने आप को दावेदार समझते हैं। किसान के हित को देखने के लिये तैयार नहीं। मैं इन से जानना चाहता हूँ कि क्यों डिफरन्शिएट किया जाता है? जो मुसलमान चले गए उन के जो रहन थे उन को तो वाइप कर दिया और गरीब किसान जो लोकल हैं उन के जो रहन थे उन के बारे में कोई कानून नहीं बनाया गया। इस तरह की लैजिसलेशन लानी चाहिए ताकि यहां के किसान को फायदा हो सके।

इस के साथ ही मैं यह भी अर्ज करूंगा कि जो छोटे लैंड लार्डज हैं, जिन के पास 5 एकड़ तक जमीन है उन से मामला वसूल नहीं किया जाना चाहिए, इस के बारे में एक दफा रेजूलेशन भी आया था और इस सदन में पास भी हुआ था और अभी तक इस बात पर अमल नहीं किया गया। इस पर सरकार का बेशुमार खर्च किया जा रहा है अगर आप मामला माफ कर दें तो इस खर्च को बचाया जा सकता है।

इस के बाद मैं यह कहना चाहता हूँ कि आज किसान की बहुत बुरी हालत है और फिर हमारे इलाके में तो बहुत ही बुरा हाल है। अगर आप दिल्ली से जी. टी. रोड के साथ

[पंडित मोहन लाल दत्त]

साथ अम्बाला तक आए तो आप देखते हैं कि कहीं पर नहरें हैं तो कहीं पर ट्यूब वेल हैं लेकिन हमारे इलाके में न नहरें हैं न पानी का इन्तजाम है। हमारे इलाके के पानी पर डैम तो तैयार हो गए और पावर हाऊस बन गए हैं लेकिन हमारे इलाके को इस का फायदा नहीं हुआ है। कोई ट्यूब वेल नहीं लगाए गए। माइनर इरिगेशन की स्कीमें दी जाती हैं लेकिन उन की अभी इन्वेस्टिगेशन हो रही है। इस का नतीजा यह होता है कि ज़िला कांगड़ा और हुशियारपुर में इरिगेशन का प्रबंध नहीं है और अनाज बाहर से मंगवाना पड़ता है। फिर ट्रांसपोर्ट चार्ज इतने बढ़ गए हैं कि इस से हम ही हार्ड हिट होते हैं। फिर सैलाब का मसला है, चोआँ का मसला है यह आर्जी नहीं है—

इट इज एज ओल्ड ऐज दी हिल्ज़ ।

सैंकड़ों हज़ारों सालों से यह समस्या चली आ रही है। पलेनज़ में पानी आ जाता है तो ज़मीन ज़ेरआब हो जाती है और हमारे हाँ ज़ेर रेत हो जाती है। इस लिये मैं मोदबाना अर्ज़ करूंगा कि इन कारणों को सामने रख कर लैन्ड रिफार्मज़ की ज़रूरत है और इस के लिये जैसा कि मैं ने पहले भी कहा है एक लैन्ड रिफार्मज़ कमेटी बना दी जाए ताकि इस मामले पर शान्ति पूर्वक विचार हो सके।

Deputy Speaker : Motion moved—

That the (i) unsatisfactory working of the land legislation in solving the land problem in the State and (ii) situation created by landlord-tenant controversy in the State, be discussed.

Principal Rala Ram (Mukerian) : Madam, I beg to move—

That at the end of the motion, the following shall be added —

“(iii) desirability of undertaking no new land legislation for a period of three years during which the effects of the thorough implementation of the existing land laws should be carefully observed and then subjected to expert examination for future guidance.”

उपाध्यक्षा महोदया, इस बात से किसी को भी इनकार नहीं कि हमारी स्टेट के अन्दर पिछले 10 सालों में प्रोग्रेसिव लैन्ड लाज़ पास किए गए हैं लेकिन जहाँ तक उनकी इम्प्लीमेंटेशन का सम्बन्ध है मैं पंडित मोहन लाल जी से सहमत हूँ कि हम इन लाज़ पर अमल नहीं कर सके हैं। इम्प्लीमेंटेशन में खामियाँ रह रही हैं और इस बात से भी सहमत हूँ कि एगज़िस्टिंग ला पर दियानतदारी से अमल नहीं हो रहा। मैं यह समझता हूँ कि अगर हम लैन्ड लाज़ को बढ़ाते चले जाएँ तो जो हमारा मौजूदा अन्न संकट है इस को यह और भी खराब करेगा। पंडित मोहन लाल जी ने इस बात की दलील दी है और तसलीम किया है कि पंजाब के अन्दर जहाँ इतने किसान लैंडलैस हैं वहाँ वे उतने ही ऐज़ुकेशन के लिहाज़ से पीछे रहे हुए भी हैं। इस लिये हमें इस बात को देखना होगा कि जहाँ जहाँ भी उन के अंदर कसी तरह की खामियाँ हैं हमें उन सब को दूर करना होगा। अगर हम इस पालिसी पर अमल नहीं करेंगे और कोई नई लैजिसलेशन उन पर ले आयेंगे तो इस का नतीजा यह होगा कि मुल्क के अन्दर अन्न संकट बढ़ेगा। यह बात हम बखूबी जानते हैं कि मुल्क के अंदर 84 प्रतिशत ऐसे पैजेंट प्रोपराइटरज़ हैं जिन के पास 10 एकड़ से कम ज़मीन है, लेकिन जब हम नये नये कानून बनाते हैं तो इस से और भी उलझने बढ़ती है। किसान

यह समझने लगते हैं कि शायद अब हमारे पास 10 एकड़ ज़मीन भी न रहेगी। जो भाई यह कहते हैं कि पंजाब के अंदर जो 30 स्टैंडर्ड एकड़ की सीलिंग कायम की गई है यह न रहे और वह दोबारा वर्क आऊट करनी चाहिए, इस के लिये मैं आप के द्वारा यह कहना चाहता हूँ कि अगर इस वक्त इस सीलिंग के सवाल को छोड़ा गया जो 84 प्रतिशत पैजेंट प्रोपराइटरज हैं उन को इस बात का खदशा हो गया कि उन की वह दस दस एकड़ जमीन भी महफूज नहीं है तो इस का असर हिन्दुस्तान के जो अन्न के सात बड़े भाग हैं, उन पर पड़ेगा, असल मायनों में पंजाब के किसान सारे देश की रीड़ की हड्डी हैं उन के अन्दर इस वक्त किसी तरह का डर और परेशानी पैदा करना कोई मुनासिब बात नहीं है। हमारे प्लैनिंग कमिशन ने भी इसी बात को रिवियू किया है और वह इसी नतीजा पर पहुंचे हैं। मैं ने जो अमैंडमेंट दी है इस में लिखा है कि तीन सालों में ऐसी कोई लैजिस्लेशन नहीं आनी चाहिये जो ज़मीन की सीलिंग के मुतालिक हो प्लैनिंग कमीशन ने इस के लिये 10 साल का अर्सा तजवीज किया है और उन्होंने कहा है कि जब तक देश के अन्दर अन्न संकट है और इस पर काबू नहीं पाया जाता उस वक्त तक कोई ऐसी लेजिस्लेशन हमें नहीं लानी चाहिए। इस वक्त इस प्रश्न को उठाना परले दर्जे की मूर्खता होगी। इस बात को ही मद्दे नज़र रखते हुए मैं ने कहा है और यह अमैंडमेंट भी है कि कम अन्न कम तीन साल तक लैंड रिफार्मर्ज के मुतालिक कोई और लैजिस्लेशन नहीं लानी चाहिये। इस अर्सा में हमें इस तरह के तरीके अख्तियार करने चाहियें जिस से मुल्क की पैदावार बढ़े। इस लिये हमें सांईटैफिक कल्टीवेशन के मैथिडज अडाप्ट करने चाहिएं। इनटैसिव कल्टीवेशन के मैथिडज अडाप्ट करने चाहियें। मुज़ारान को जो तकलीफें हैं वह हमें दूर करनी चाहियें। मैं यह बात बखूबी से समझता हूँ कि गरीब मुज़ारान को नाजायज़ तौर पर तंग किया गया है और उनको इनकी जमीनों से बेदखल किया जाता है—मगर यह तकलीफ तभी दूर हो सकती है अगर हम ऐसी पालिसी एडाप्ट करें जिस से इन लोगों का भला हो सके। इन की भलाई इसी में है कि इस तरह की और कोई लैजिस्लेशन सरकार की तरफ से अभी न लाई जाये। अगर इस बात पर आप अमलदरामद करेंगे तो मैं समझता हूँ कि मुज़ारों की दिक्कतों काफी हद तक दूर हो सकती हैं।

जहां तक सीलिंग रेज़ करने का सवाल है, वह सवाल भी इस वक्त हमें उठाना नहीं चाहिये। 30 स्टैंडर्ड एकड़ की जो सीलिंग फिक्स की हुई गई है यह भी बड़ी रीज़नेबल है। जापान के अंदर किसी भी शखश के पास $7\frac{1}{2}$ एकड़ से ज्यादा ज़मीन नहीं है। मगर वह अपनी ज़रूरतें पूरी करने के बाद भी चावल इतना पैदा करता है कि दूसरे देशों को भेजता है। इस लिये इस वक्त हमारे देश की जो ज़रूरत है वह यही है कि सांईटैफिक ढंग से हमारे मुल्क में खेती का काम हो। जैसे कल चीफ मिनिस्टर साहिब ने कहा था कि हम कई मईयरज खेती के मुतालिक एडाप्ट कर रहे हैं, मैं अपने मुख्य मंत्री जी से कहूंगा कि हमें ऐसे मईयरज जल्द से जल्द एडाप्ट करने चाहियें जिन से हमारे जमींदारों को काम करने का इनसैटिव मिले। अगर हम इस वक्त कोई क्रांतिकारी लैजिस्लेशन ले आयेगे तो इस के नतायज बहुत ही खराब होंगे। देहली में एक तकरीर करते हुए श्री चैस्टर बावलज ने पिछले दिनों कहा था कि अगर आप ने कोआप्रेटिव फारमिंग को बढ़ावा देना भी है तो इसे प्राहिस्ता 2 मुल्क के हालात के मुताबिक आप बढ़ावा दें। रूस के अन्दर वह कहते हैं

[प्रिंसिपल रला राम]

जब कोआप्रेटिव फार्मिंग का तजह्वा किया गया था तो एक करोड़ के करीब ज़मींदार मौत के घाट उतार दिये गये थे। हम चाहते हैं कि जो कुछ भी ज़मींदारों की हैल्प के लिये किया जाये वह स्टैप्स ऐसे हों जो पक्के हों और ज़मींदार के मुफ़ाद के लिये हों। इस वक़्त अगर ज़मींदार की हैल्प हो सकती है तो वह महज़ सर्विस कोआप्रेटिवज़ के खोलने से की जा सकती है। हमें चाहिए कि हम ज़मींदार को सस्ते दामों पर माल सप्लाई करें और ऐन वक़्त पर करें। कई चीज़ों की बीजने के मौका पर इतनी टाईमली ज़रूरत होती है कि अगर उसे मिलने में दो-तीन दिन और ज़्यादा दिन लगें तो सारा सिलसिला ही खराब हो जाता है। मगर हालत यह है कि अब ज़मींदार को मौका पर चीज़ मिलने की बजाये 15-20 दिन हासिल करने में लग जाते हैं। अगर हमारे हाँ सर्विस कोआप्रेटिवज़ हों तो यह सारी दिक्कतें दूर हो सकती हैं। मैं समझता हूँ कि प्लैनिंग कमिशन ने यह बात बिल्कुल सही कही है कि 10 साल तक, किसी भी गवर्नमेंट को हिन्दुस्तान के अंदर क्रांतिकारी किस्म की लैजिसलेशन लानी नहीं चाहिये हमने जो कुछ कानून अभी तक पास किए हैं। दयानतदारी से इमप्लीमेंट करना चाहिये। अगर हम ऐसा करने में कामयाब हो गये तो कोई वजह नहीं कि हम लोगों की भूख दूर करने में कामयाब न हों। मगर मैं अपनी कंस्टीचूएँसी में देखता हूँ और दूसरे सभी मेम्बर साहिबान भी यही चीज़ देखते होंगे कि ज़मींदार के एक नहीं, दो नहीं, हजारों ऐसे मसले हैं जो अभी तक हम हल नहीं कर पाये हैं। न सिर्फ़ यही मसला है कि छोटे ज़मींदारों को जमीन नहीं मिलती बल्कि मुज़ारों को जिन के नाम गिरदावरी में अंदराज हो चुके हैं, उन्हें हम आज तक पूरी तरह से ज़मीन भी नहीं दे पाये हैं। मुज़ारों की जो दिक्कतें हैं मैं चाहता हूँ वह दूर होनी चाहियें। मैं समझता हूँ कि महकमा रैविन्यू में ऐसे जिम्मेवार अफसरान हैं जो कि इन लोगों से बिल्कुल भी सिंपैथेटिक नहीं हैं। इस का इलाज तो गवर्नमेंट ने करना है। यह इलाज तो हकूमत के पास मौजूद है और यह इसे ही करना चाहिए।

इस लिये मैं आप से कहूँगा कि अन्न संकट को दूर करने के लिये बेहतर यही होगा कि हम कोई लैंड रिफ़ॉर्म के मुताल्लिक लैजिसलेशन ना लायें बल्कि हमें लोगों की बेहतरी के काम करने चाहियें। गांव में जाकर हमें अपने अपने सर्कलज़ में जाकर देखना चाहिये कि मुज़ारों को ज़मीनें नहीं दी गई उन्हें दिलानी चाहियें। जो अफसरान कुरप्ट प्रैक्टिस करते हैं हमें ऐसे आदमियों को सरकार के नोटिस में लाना चाहिये। देहाती लोगों की दिक्कतें दूर होनी चाहियें। इन अल्फाज़ के साथ उपाध्यक्ष महोदया मैं आपकी मार्फ़त अपनी एमैडमैट को पेश करता हूँ और उम्मीद करता हूँ कि आप इस को स्वीकार करेंगे वरना मैं अपील करूँगा कि हाउस इस मोशन की इस धारा को एक राय से रीजैक्ट करेगा।

Deputy Speaker : Motion moved—

That at the end of the motion, the following shall be added—

“(iii) desirability of undertaking no new land legislation for a period of three years during which the effects of the thorough implementation of the existing land laws should be carefully observed and then subjected to expert examination for future guidance.”

Extension of Time

उपाध्यक्ष : क्या हाउस का टाइम बढ़ा दिया जाए ? (May the time of the sitting be extended ?)

गृह सत्री : आध घंटा बढ़ा दें।

(Then the sitting of the House was extended for half an hour.)

MOTION UNDER RULE 84 (RESUMPTION OF DISCUSSION)

सरदार गुरनाम सिੰਘ (ਰਾਏ ਕੋਟ) : ਮੈਂ, ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬਾ, ਜ਼ਿਆਦਾ ਵਕਤ ਨਹੀਂ ਲੈਣਾ ਤਾਂਕਿ ਦੂਜੇ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਨੂੰ ਟਾਇਮ ਮਿਲ ਸਕੇ। ਪੰਡਿਤ ਜੀ ਨੇ ਇਹ ਕਿਹਾ ਸੀ ਕਿ ਇਸ ਲੈਜਿਸਲੇਸ਼ਨ ਨਾਲ ਬੜਾ ਕਨਫਯੂਜ਼ਨ ਪੈਦਾ ਹੋ ਗਿਆ ਹੈ, ਮੈਂ ਉਨ੍ਹਾਂ ਦੇ ਨਾਲ ਮੁੱਤਫਿਕ ਹਾਂ, ਕਿਉਂਕਿ ਇਹ ਹੋਣਾ ਸੀ। ਜਦ ਕੋਈ ਕਾਨੂੰਨ ਬੇਇਨਸਾਫੀ ਤੇ ਮਬਨੀ ਹੋਵੇ, ਉਸਨੂੰ ਚੇਂਜ ਕਰਨ ਨਾਲ ਕਨਫਯੂਜ਼ਨ ਜਾਪਦਾ ਹੈ।

ਸਾਡੀ ਕਾਂਸਟੀਚੂਸ਼ਨ ਇਨ੍ਹਾਂ ਲਫਜ਼ਾਂ ਦੇ ਵਿਚ ਪ੍ਰਾਪਰਟੀ ਨੂੰ ਗਾਰੰਟੀ ਦਿੰਦੀ ਹੈ —

“... to acquire, hold and dispose of property”
and then

“No person shall be deprived of his property save by authority of law....”

ਪੰਡਿਤ ਜੀ ਆਪ ਭਾਵੇਂ ਕੁਝ ਨਹੀਂ ਚਾਹੁੰਦੇ ਲੇਕਿਨ ਜੇ ਉਨ੍ਹਾਂ ਦਾ ਬਿਸਤਰਾ ਕੋਈ ਚੁੱਕ ਕੇ ਲੈ ਜਾਵੇ ਤਾਂ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਉਹ ਵੀ ਗੁੱਸੇ ਹੋ ਜਾਣਗੇ ਜਿਸ ਤਰ੍ਹਾਂ ਇਕ ਸਾਧ ਦੇ ਇਰਦਗਿਰਦ ਕੁਝ ਲੋਕ ਇੱਕਠੇ ਹੋ ਗਏ। ਤਾਂ ਉਹ ਬੜਾ ਖੁਸ਼ ਹੋਇਆ ਲੇਕਿਨ ਮਗਰੋਂ ਜਦ ਕੋਈ ਉਨ੍ਹਾਂ ਦੀ ਕੰਬਲੀ ਚੁੱਕ ਕੇ ਲੈ ਗਿਆ ਤਾਂ ਸਾਧ ਕਹਿਣ ਲੱਗਾ ਕਿ ਇਹ ਤਾਂ ਇਕੱਠੇ ਸਾਡੀ ਕੰਬਲੀ ਤੇ ਹੋਏ ਸੀ। ਉਸੇ ਤਰ੍ਹਾਂ ਇਹ ਸਾਰੇ ਜ਼ਮੀਂਦਾਰ ਦੀ ਜ਼ਮੀਨ ਛੀਨਣ ਵਾਸਤੇ ਇਕੱਠੇ ਹੋਏ ਹਨ ਔਰ ਇਨ੍ਹਾਂ ਨੂੰ ਆਪਣੀਆਂ ਸਪੀਚਾਂ ਨਾਲ ਲੋਕਾਂ ਦੇ ਦਿਲਾਂ ਵਿਚ ਇਹ ਕਹਿ ਕਹਿ ਕਿ ਲੈਂਡ ਟੂ ਦੀ ਟਿਲਰ ਮਰਲੇ-ਮਰਲੇ ਲਈ ਇਕ ਭੁਖ ਪੈਦਾ ਕਰ ਦਿੱਤੀ ਹੈ। ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਲੈਂਡਲੈਸ ਦੀ ਭੁਖ ਜਿਹੜੀ ਖਾਣ-ਪੀਣ ਦੀ ਹੈ, ਕਪੜੇ ਦੀ ਹੈ, ਰੋਟੀ ਦੀ ਹੈ ਉਹ ਭੁਖ ਇਕ ਇਕ ਮਰਲਾ ਜ਼ਮੀਨ ਦੇ ਕੇ ਕਿਸ ਤਰ੍ਹਾਂ ਦੂਰ ਹੋ ਸਕਦੀ ਹੈ ? ਫਿਰ ਜ਼ਮੀਂਦਾਰ ਕੋਲੋਂ ਹੀ ਇਹ ਜ਼ਮੀਨ ਲੈਕੇ ਦੇਣੀ ਚਾਹੁੰਦੇ ਹਨ ਜਾਂ ਕਿ ਬੈਂਕਾਂ ਦੇ ਵਿਚ ਬੜੇ-ਬੜੇ ਡਿਪੋਜਿਟਸ ਨੂੰ ਵੀ ਲੈਕੇ ਲੋਕਾਂ ਦੇ ਵਿਚ ਤਕਸੀਮ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹਨ। ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਜਿਸ ਦੇ ਕੋਲ ਰੁਪਿਆ ਨਹੀਂ, ਉਸਨੂੰ ਰੁਪਿਆ ਦਿਉ, ਜਿਸ ਦੇ ਕੋਲ ਕਪੜਾ ਨਹੀਂ ਕਪੜਾ ਦਿਉ, ਜਿਸਨੂੰ ਰੋਟੀ ਮੁਹਈਆ ਨਹੀਂ ਉਸ ਲਈ ਰੋਟੀ ਦਾ ਪ੍ਰਬੰਧ ਕਰੋ। ਗਰਜ਼ ਇਹ ਹੈ ਕਿ ਜਿਸ ਨੂੰ ਜਿਸ ਜਿਸ ਦੀ ਲੋੜ ਹੈ ਉਹ ਚੀਜ਼ ਉਸਨੂੰ ਦਿਉ। ਲੇਕਿਨ ਅਸਲ ਗੱਲ ਤਾਂ ਇਹ ਹੈ ਕਿ ਇਹ ਤਾਂ ਸਾਧ ਦੀ ਕੰਬਲੀ ਤੇ ਇਕੱਠੇ ਹੋਏ ਹਨ। ਜ਼ਮੀਂਦਾਰ ਦੀ ਜ਼ਮੀਨ ਹੀ ਛੀਨਣਾ ਚਾਹੁੰਦੇ ਹਨ। ਜੇ ਸੀਲਿੰਗ ਲਗਾਈ ਹੈ ਤਾਂ ਇਹ ਕਰੋ ਕਿ ਘੱਟੋ ਘੱਟ ਇਤਨੀ ਜ਼ਮੀਨ ਜ਼ਰੂਰ ਦਿੱਤੀ ਜਾਏਗੀ। ਇਥੇ ਸਿਰਫ ਸਲੋਗਨ ਲਗਾਏ ਜਾਂਦੇ ਹਨ ਔਰ ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਗੱਲਾਂ ਕੀਤੀਆਂ ਜਾਂਦੀਆਂ ਹਨ।

ਬਾਬੂ ਬਚਨ ਸਿੰਘ : ਜੋ ਕਾਨੂੰਨ ਬਣੇ ਹੋਏ ਹਨ ਉਨ੍ਹਾਂ ਤੇ ਅਮਲ ਕਰਨਾ ਤਾਂ ਜ਼ਰੂਰੀ ਹੈ।

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ : ਜੇ ਕਾਨੂੰਨ ਡਿਫੈਕਟਿਵ ਹੈ, ਤਾਂ ਕਾਨੂੰਨ ਤੋੜ ਕੇ ਬਣਾਉ। ਜੇ ਤੁਸੀਂ ਜ਼ਮੀਂਦਾਰ ਕੋਲੋਂ ਜ਼ਮੀਨ ਲੈਣਾ ਚਾਹੁੰਦੇ ਹੋ ਤਾਂ ਦਿਆਨਤਦਾਰੀ ਨਾਲ, ਉਸਨੂੰ ਕੰਮਪੇਨ-ਸੇਟ ਕਰੋ। ਪੈਪਸੂ ਦੇ ਵਿਚ ਕੀ ਹੋਇਆ ਸੀ ? ਜਿਹੜਾ ਔਨਰ ਸਦੀਆਂ ਤੋਂ ਜ਼ਮੀਨ ਵਾਹੁੰਦਾ ਆ ਰਿਹਾ ਸੀ ਉਸ ਨੂੰ ਕਿਹਾ ਗਿਆ ਕਿ ਤੇਰੀ ਜ਼ਮੀਨ ਛਿਨ ਲਵਾਂਗੇ ਔਰ ਕੀਮਤ ਸਿਰਫ

[ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ]

ਇਤਨੀ ਦਿਆਂਗੇ, ਇਹ ਕੀ ਇਨਸਾਫ ਹੈ। ਜੇ ਜ਼ਮੀਨ ਲੈਣੀ ਹੈ ਤਾਂ ਮਾਰਕਿਟ ਰੇਟ ਤੇ ਕੰਪੈਨਸੇਸ਼ਨ ਦੇ ਕੇ ਲਉ। ਕਲਟੀਵੇਟਰ ਤਾਂ ਇਕ ਗੁੰਗਾ ਸੈਕਸ਼ਨ ਹੈ ਕਿਉਂਕਿ ਉਸਦੀ ਕੋਈ ਐਸੋਸੀਏਸ਼ਨ ਨਹੀਂ ਹੈ। ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਜੇ ਉਸਨੇ ਆਪਣੀ ਜ਼ਮੀਨ ਬਚਾਉਣੀ ਹੈ, ਤਾਂ ਉਸਨੂੰ ਇਕੱਠਾ ਹੋਣਾ ਪਵੇਗਾ। ਉਸ ਪਾਰਟੀ ਨੇ, ਜਿਹੜੀ ਪਾਵਰ ਵਿਚ ਹੈ ਦਫਾ 31 ਨੂੰ ਬਦਲ ਕੇ ਕਾਂਸਟੀਚਿਊਸ਼ਨ ਨਾਲ ਇਕ ਬੜਾ ਭਾਰੀ ਫਰਾਡ ਕੀਤਾ ਹੈ। ਕਾਂਸਟੀਚਿਊਸ਼ਨ ਦੇ ਵਿਚ ਇਹ ਫੰਡਾਮੈਂਟਲ ਰਾਇਟ ਦਿੱਤਾ ਹੋਇਆ ਹੈ ਕਿ ਹਰੇਕ ਆਦਮੀ ਪਰਾਪਰਟੀ ਲੈ ਸਕਦਾ ਹੈ ਅਤੇ ਉਸ ਨੂੰ ਹੌਲਡ ਕਰ ਸਕਦਾ ਹੈ, ਉਸ ਦੀ ਪਰਾਪਰਟੀ ਨੂੰ ਬਗੈਰ ਕੰਪੈਨਸੇਸ਼ਨ ਦਿੱਤੇ ਦੇ ਐਕਵਾਇਰ ਨਹੀਂ ਕਰ ਸਕੇਗੇ। ਫੇਰ ਹੋਰ ਜ਼ਿਆਦਾ ਬੇਈਮਾਨੀ ਇਹ ਕੀਤੀ ਹੈ ਕਿ ਜਿਹੜੀ ਜ਼ਮੀਨ ਸਰਕਾਰ ਲਏਗੀ ਉਸ ਦਾ ਕਿਸੇ ਕੋਰਟ ਦੇ ਵਿਚ ਮੁਕਦਮਾ ਨਹੀਂ ਜਾ ਸਕਦਾ। ਇਸ ਤੋਂ ਜ਼ਿਆਦਾ ਬੇਈਮਾਨੀ ਹੋਰ ਕੀ ਹੋ ਸਕਦੀ ਹੈ, ਕੋਈ ਵੀ ਪਰਾਪਰਟੀ ਐਕਵਾਇਰ ਕੀਤੀ ਜਾਵੇ ਉਸ ਦੇ ਮਾਲਕ ਨੂੰ ਹੱਕ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ ਕਿ ਉਹ ਕੋਰਟ ਦੇ ਵਿਚ ਜਾ ਕੇ ਇਨਸਾਫ ਲੈ ਸਕੇ। ਲੇਕਿਨ ਸਾਡੀ ਹਕੂਮਤ ਨੇ ਉਹ ਫੰਡਾਮੈਂਟਲ ਰਾਇਟ ਛਿਨ ਲਿਆ ਹੈ। ਇਸ ਤੋਂ ਵੱਡਾ ਫਰਾਡ ਹੋਰ ਕੀ ਹੋ ਸਕਦਾ ਹੈ।

ਡਿਪਟੀ ਸਪੀਕਰ : ਜਜ ਸਾਹਿਬ ਮਿਹਰਬਾਨੀ ਕਰ ਕੇ ਵਾਈਂਡ ਅਪ ਕਰੋ।
(I request the hon. Member to wind up now.)

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ : ਮੈਂ ਬੀਬੀ ਜੀ ਦੀ ਹੁਕਮ ਅਦੂਲੀ ਨਹੀਂ ਕਰਨੀ ਇਸ ਵਾਸਤੇ ਬੈਠ ਜਾਂਦਾ ਹਾਂ। ਏਸ ਮਜ਼ਮੂਨ ਤੇ ਫੇਰ ਕਿਸੇ ਦਿਨ ਬੋਲਾਂਗਾ।

ਸ਼੍ਰੀ ਰੂਪ ਸਿੰਘ ਫੂਲ (ਹਮੀਰਪੁਰ ਏਸ. ਸੀ.) : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਆਨਰੇਬਲ ਲੀਡਰ ਆਫ ਡੀ ਆਪੋਜੀਸ਼ਨ ਕੇ ਖ਼ਿਆਲਾਤ ਸੁਨ ਕਰ ਮੁੜੋ ਯਹ ਕਹਨਾ ਪੜਤਾ ਹੈ ਕਿ—

ਮੁੜੋ ਕਯਾ ਮਾਰ ਹੀ ਡਾਲੋਗੇ

ਅਪਨੇ ਮਾਰੇ ਅਹਸਾਂ ਸੇ

ਜੋ ਬੈਠੇ ਪ੍ਰਭਤੇ ਹੀ ਮੇਰੇ

ਆਂਸੂ ਅਪਨੇ ਦਾਮਨ ਸੇ।

ਮੈਂ ਕੋਈ ਨਵੀਂ ਭਾਵ ਨਹੀਂ ਕਹੁੰਗਾ। ਮੈਂ ਪਹਲੇ ਭੀ ਕਹ ਚੁਕਾ ਹੂੰ ਕਿ ਮੈਂ ਤਨ ਲੈਜਿਸਲੇਟਰਜ਼ ਮੈਂ ਸੇ ਪਹਲਾ ਹੂੰ ਜੋ ਯਹ ਚਾਹਤੇ ਹੈਂ ਕਿ ਲੈਂਡ ਲਾਰਡ ਐਂਡ ਟੇਨੇਂਟ ਕੇ ਤਾਲਲੁਕਾਤ ਖੁਸ਼ਗਵਾਰ ਰਹੇ ਜੈਸੇ ਕਿ ਪਹਲੇ ਰਹਤੇ ਰਹੇ ਹੈਂ। ਆਜ ਕੇ ਜ਼ਮਾਨੇ ਮੈਂ ਅਗਰ ਕੋਈ ਮੁਜ਼ਾਰੇ ਕੀ ਯਾ ਮਾਲਿਕ ਕਿਸੀ ਕੀ ਕੁਚਲਨੇ ਕੀ ਕੋਸ਼ਿਸ਼ ਕਰੇਗਾ ਤੀ ਵਹ ਸਭ ਸੇ ਯਯਾਦਾ ਦੇਸ਼ ਫ਼ੀ ਹੀ ਹੋਗਾ। ਯਹ ਏਕ ਦੂਸਰੇ ਕੇ ਸਦਦਗਾਰ ਫ਼ੁਆ ਕਰਤੇ ਥੇ ਲੇਕਿਨ ਹਮ ਨੇ ਜਬ ਜੰਗੇ-ਆਜ਼ਾਦੀ ਲੜੀ ਤੀ ਤਸ ਵਕਤ ਏਯੋਰੋਂਸ ਦੀ ਜਾਤੀ ਥੀ ਕਿ 12 ਸਾਲ ਤਕ ਜੋ ਮੁਜ਼ਾਰਾ ਲਗਾਤਾਰ ਕਾਸ਼ਤ ਕਰਤਾ ਆ ਰਹਾ ਹੋਗਾ ਤਸ ਕੀ ਸਲਕਿਯਤ ਕੇ ਹਕੂਕ ਦਿਏ ਜਾਏਗੇ। ਲੇਕਿਨ ਜਬ 1947 ਕੇ ਬਾਦ ਯਹਾਂ ਪਰ mushroom growth of agrarian laws ਆਏ ਜਿਸ ਕੀ Security of Land Tenurers Act ਕਾ ਨਾਮ ਦਿਯਾ ਗਯਾ ਵਹ ਏਨਾਮੋਲਸ ਹੈ। They go for the security of tenures. ਆਪ ਨੇ ਸੀਲਿੰਗ ਲਗਾਏ ਹੈ 30 ਸਟੈਂਡਰਡ ਏਕੜ ਕੀ। ਲੇਕਿਨ ਜਿਸ ਕੇ ਪਾਸ 30 ਸਟੈਂਡਰਡ ਏਕੜ ਭੀ ਜ਼ਮੀਨ ਹੀ ਵਹ ਨ ਅਪਨੇ ਲੜਕੇ ਕੀ ਏਮ 0 ਏ 0 ਤਕ ਤਾਲੀਮ ਦੇ ਸਕਤਾ ਹੈ, ਨ ਵਹ ਰੇਡਿਯੋ ਰਖ ਸਕਤਾ ਹੈ ਐਂਡ ਨ ਹੀ ਅਪਨੀ ਬੇਟੀ ਬਹਨ ਕੀ ਕੁਝ ਦੇ ਸਕਤਾ ਹੈ। ਮਗਰ ਦੂਸਰੀ ਫ਼ਰਫ਼ ਕੁਝ ਏਸੇ ਲੋਗ ਹੈਂ ਜਿਨ ਕੇ ਪਾਸ ਏਕ ਏਕ ਯਾ ਦੋ ਦੋ ਏਕੜ ਜ਼ਮੀਨ ਹੈ। ਕੁਝ ਫੈਮਿਲੀਜ਼ ਏਸੀ ਹੈਂ ਜੋ ਕਿਸੀ ਐਂਡ ਜ਼ਮੀਂਦਾਰ ਕੀ ਜ਼ਮੀਨ ਪਰ ਏਕ ਦੋ ਏਕੜ ਲੇ ਕਰ ਬਤੀਰ ਟੇਨਿੰਟ

के ब्रेडे हुए हैं। एक तरफ तो गवर्नमेंट कहती है कि 30 स्टैण्डर्ड एकड़ को कम न किया जाए और दूसरी तरफ कहती है कि जिन के पास चार या पांच घमा जमीन है उन्हें बेदखल किया जाए। पाकिस्तान से जो आए हुए रिफ्यूजीज हैं उन को रीहैबिलिटेट करने के लिए दूसरों को बेदखल किया जा रहा है। जो यह दलील देते हैं **Fragmentation of holdings is tantamount to distribution of poverty.** वह इस का क्या जवाब देंगे कि हमारी गवर्नमेंट ने स्टेट और सेंटर लेवल पर सोशललिज्म लाने का नारा लगाया है। मैं कहता हूँ कि मुज्जारों की बेदखली एक गुनाह है और वह जुर्म करार देना चाहिये। हमारी पंजाब सरकार ने वादा किया था कि 1960 तक लैंड रिफार्मर्ज मुकम्मल तौर पर जारी कर दी जाएंगी लेकिन वह वादे के वादे ही रह गए हैं। मैं एक इनस्टांस देता हूँ। मेरे जिला कांगड़ा में एक स्पेशल क्लास है टैनेण्टस की जिसे क्लासीफाईड टैनेण्टस कहते हैं। 1868 में जब पहला रेवेन्यू बंदोबस्त हुआ तो उस में वह क्लास उस से भी सौ साल पहले मुसलसल काश्तकार थे और इस वक्त भी काश्तकार हैं लेकिन उन को टैनेण्टस ऐट विल नहीं गिना जाता और वह काबले बेदखल हैं। मौरूसी और क्लासीफाईड टैनेण्टस में इतना फर्क था कि जो दो सौ साल पहले आए वह मौरूसी बन गए थे लेकिन जो सौ साल बाद आ कर नौतोड़ जमीन पर काश्त करने लगे वह क्लासीफाईड टैनेण्टस करार दिए गए जिन को बेदखल किया जाता है। मैं समझता हूँ कि गवर्नमेंट सोशलिस्ट निज़ाम नहीं कायम कर सकती जब तक यह **decentralisation of wealth** नहीं कर लेती। **That should begin with land, building, industry and then other things.** मैं अर्ज कर रहा हूँ कि अगर लाखों मुज्जारे बेदखल कर दिए गए तो उस से एक बड़ी ज़ब्रदस्त प्रॉब्लम खड़ी हो जाएगी। उन को मलकियत के हकूक दिए जाने चाहिये। अगर बेदखली की तलवार उन के सर पर लटकती रहेगी तो वह पैदावार कैसे बढ़ाएंगे? मैं समझता हूँ कि पांच एकड़ तक अगर किसी के पास जमीन है तो उस सूरत में 30 एकड़ की सीलिंग घटा दी जाए और जो मुज्जारा 25 साल से मुसलसल काश्त करता आ रहा हो उस को बेदखल न किया जाए। शुक्रिया।

पण्डित चिरंजी लाल शर्मा (गनौर) : यह सबजैक्ट तो ऐसा है जिस पर बतौर वकील मैं बहुत कुछ कह सकता हूँ लेकिन टाईम थोड़ा है। डिप्टी स्पीकर साहिबा, पंजाब के अन्दर टैनेण्टस और लैंड लार्डज की प्रॉब्लम एक खासी भयानक सूरत अख्तियार कर चुकी है और लिटीगेशन बढ़ती जा रही है क्योंकि लैजिसलेशन बड़ा डीफैक्टिव बनता रहा है। **Security of Land Tenures Act** में अब से पहले हर सेशन में एमेंडमेंटस लाई जाती रही हैं। आप मुलाहज़ा फरमाएं कि पंजाब टैनेसी एक्ट, 1887 और पंजाब लैंड रेवेन्यू एक्ट जब से पास हुए हैं उन में अब तक कोई अमेंडमेंट नहीं आई लेकिन यहां यह हाल है कि आए साल बल्कि हर सेशन में तरमीमें आ जाती हैं। इसकी वजह यह है कि डिफैक्टिव लैजिसलेशन लाई जाती है। फिर आप देखें कि यहां एक अजब तमाशा है कि पंजाब प्रांत की एक मयान में दो तलवारें समाई हुई हैं। बड़ी हैरानी की बात है कि पंजाब की एक

[पण्डित चिरंजी लाल शर्मा]

ही असैम्बली है, एक ही हाई कोर्ट है, एक ही चीफ मिनिस्टर और वज्जारत है और without any sort of distinction 154 एम० एल० एज० यहां बैठे हैं लेकिन पंजाब के अस्टर्वाइल खिस्ते में जहां तक लैंड लेंजिस्लेशन का संबंध है अलहदा है और बाकी पंजाब में अलहदा है। मैं माल मंत्री की तवज्जोह इस बात की तरफ दिलाना चाहता हूं कि अस्टर्वाइल पंजाब में अगर कोई on ground of non-payment of rent बेदखली-दरखास्त दे देता है चाहे एक फसल का ही लगान न दिया हो तो यहां हमारे एफ० सी० की तरफ से रूलिंग चला जाता है कि he is liable to be ejected. अगर दरखास्त बेदखली के बाद बकाया लगान दे भी दे even then he cannot retain the land क्योंकि कानून ही ऐसा है। लेकिन अस्टर्वाइल पैप्सू में यह होता है कि अगर किसी मुजारे पर इसी बिना पर बेदखली का दावा कर दिया जाए और अगर मुजारा 6 महीने के अन्दर 2 लगान दाखल कर देता है then he is not dispossessed. I do not know why this distinction ? डिप्टी स्पीकर साहिबा, शहरी किस्म के कानून में भी अगर आप देखें कि अगर लैंडलार्ड किरायदार के खिलाफ on grounds of non-payment of rent बेदखली की दरखास्त देता है तो अगर किरायदार उस दौरान में किराया अदा कर देता है तो वह बेदखली की दरखास्त इनफरक्चूअस हो जाती है। जब शहरी किरायदारों के लिये भी यह बात है और अस्टर्वाइल पैप्सू में भी मुजारों को यह सहूलियत है तो क्या वजह है कि यहां के इन मुजारों को यह सहूलियत न दी जाए। यहां क्या हो रहा है ? मालिक मुजारे के खिलाफ 6 फसल का दावा इकट्ठा कर सकता है। आप जानते हैं कि मुजारा इन हालात में मालिक को ताराज नहीं कर सकता। इस लिए जब मुजारा लगान की रसीद मांगता है तो उसे रसीद देने से इन्कार कर दिया जाता है और वह गरीब चुप करके बैठ जाता है क्योंकि अगर वह रसीद के लिए जिद करे तो मालिक कहता है कि मैं 6 फसल का दावा कर दूंगा। कई हालात में अगर झगड़ा बढ़ जाए तो दावा भी हो जाता है और कुलैक्टर कह देता है कि क्या करें आपके पास रसीद नहीं है इस लिए मैं कुछ नहीं कर सकता। सारा गांव एक तरफ होता है और अकेली रसीद एक तरफ होती है और मुजारे के खिलाफ 3 साल की फसल या 6 फसल की डिग्री हो जाती है। तो इस बारे में मैं एक निहायत माकूल तजवीज रखनी चाहता हूं कि इस कानून में यह तरमीम कर दो कि जब लगान ड्यू हो और अगर मालिक उसके तीन माह के अन्दर उसके लिए मुजारे के खिलाफ दावा न करे तो यह समझा जाए कि मालिक ने मुजारे से लगान वसूल कर लिया है और उस ने अगर लगान नहीं भी दिया और तीन महीने के अन्दर दे देता है तो वह बेदखल नहीं हो सकता है। This is something which deserves thoughtful consideration if this Government is really earnest to help the poor tenants ; otherwise there is no solution of it. फिर यह जो सरप्लस ऐरिया का कानून है इस में भी इसी तरह का भेदभाव है। मैं मिसाल दे कर बताना चाहता हूं कि एक आदमी जो मेहम में बैठा है उसकी 30 स्टैंडर्ड

एकड़ जमीन वहां है और 30 स्टैंडर्ड एकड़ पैप्सू एरिया में बठिंडा, पटियाला या संगरूर में है तो वह इस मौजूदा लैजिस्लेशन के मुताबिक दोनों जगह तीस तीस एकड़ जमीन कबजा में रख सकता है जिस का मतलब यह हुआ कि वह 60 एकड़ ओन कर सकता है। तो यह एक बड़ी भारी डिस्क्रीमिनेशन है और यह चीज गौर के काबिल है। फिर आप देखें कि **Security of Land Tenure Act** में बार बार तरमीमें आई हैं और हर तरमीम जो आई वह मालिकान के बचाव और फायदे के लिए आई। 1953 और 1955 में यह तरमीम आई थी कि मालिक लैंड रिजर्व कर सकता है और 1958 में यह हुआ कि वह अपने लिए लैंड सिलैक्ट कर सकता है। **but one after the other** लैजिस्लेशन मालिकों के हक की आई जिसका नतीजा यह हुआ कि जितनी सरप्लस जमीन थी वह उन्होंने किसी न किसी तरह एलिमीनेट कर दी। तो मैं अर्ज करता हूँ कि अगर हकूमत इन मुजारों के मसले को हल करना चाहती है तो यह करे कि 1947 के बाद जितनी एलिमीनेशनज मालिकों ने की हैं उनको इग्नोर किया जाए। ऐसा करने से 30/40 लाख एकड़ जमीन सरप्लस निकल सकती है जिस पर मुजारे बसाए जा सकते हैं। **Security of Land Tenure Act** की दफा 18 में मुजारे को हक दिया गया है कि अगर वह उस जमीन को लगातार 6 साल से काश्त करता आ रहा है तो वह उसे औस्त कीमत पर खरीद सकता है। अब इस औस्त कीमत के निकालने में झगड़ा पड़ता है। जो तरीका इन्होंने औस्त निकालने का लागू किया है उस से औस्त कीमत निकलती नहीं है। एक गांव है उस में अगर पिछले साल से एलिनेशन नहीं हुई है जमीन की रजिस्टरी नहीं हुई है तो वहां औस्त कीमत निकलती नहीं। फिर मुतहिका गांव की रजिस्ट्रियां देखी जाती हैं और पटवारी सदर कानूनगो औस्त निकालते हैं उनके जो दिल में आता करते हैं। लेकिन अस्टर्वाइल पैप्सू के इलाक में जिस तरह सरदार गुरनाम सिंह जी ने बताया है कि एक मुजारा **ninty times of the land revenue of Rs 200 whichever is less** देकर उस जमीन को खरीद सकता है। इस में न सदर कानूनगो को और न पटवारी को औस्त कीमत के लिये बुलाना पड़ता है। यहां भी क्यों ऐसा नहीं कर देते? क्यों गरीबों को पटवारी की मरसी पर छोड़ा हुआ है? पटवारियों का तो यह हाल है (घंटी) कि बड़े आदमी उन से गलत गिरदावरियां करा लेते हैं। और पटवारी की एक नोके कल्म से गरीब मुजारे का जनाजा निकल जाता है और मुजारा मुजारा नहीं रहता। (घंटी) अब एक बात कह कर बैठ जाता हूँ। मैं सरदार दरबारा सिंह जी का ध्यान गैलैट्री एवार्डज की तरफ बदलाना चाहता हूँ। मैं पूछना चाहता हूँ कि यह क्या बात है कि जिन लोगों ने अंग्रेजी साम्राज्यवाद के वक्त हमारी जंगे आजादी की जड़ों को काटा और जो लोग अंग्रेजी हकूमत की जड़ें पक्की करने के लिए लड़ते थे उनको यह गैलैट्री एवार्डज दिए जा रहे हैं। आप क्यों उन लोगों का मजाक उड़ा रहे हैं जिन्होंने इस अंग्रेजी साम्राज्यवाद को खत्म करने के लिए अपने प्राणों की आहुतियां दी थीं, हमें तो आपकी यह बात देख कर आपकी नियत पर शक हो रहा है। हमें खुशी होती अगर आप यह अनार्डज उन लोगों को देते जिन्होंने अंग्रेजों से टक्कर ली और जो लांग आज नेफा और लहाख की

[ਪੰਡਿਤ ਚਿਰੰਜੀ ਲਾਲ ਗਸੀ]

ਕਰਫਾਨੀ ਪਹਾੜਿਯੋਂ ਸੌ ਲੜ ਕਰ ਦੇਸ਼ ਕੀ ਰਖਾ ਕਰ ਰਹੇ ਹੈਂ ਤਕ ਹਸ ਸਮਝਤੇ ਕਿ ਆਪਕੀ ਨਿਯਤ ਸਾਫ ਹੈ । ਸੈਂ ਅਰਜ਼ ਕਰਤਾ ਹੂੰ ਕਿ ਅਗਰ ਆਪ ਡਮਾਨਦਾਰੀ ਸੇ ਸੁਝਾਰੋਂ ਕੀ ਸਦਕ ਕਰਨਾ ਚਾਹਤੇ ਹੈਂ ਤੋ ਯਹ ਗੈਲੈਟਰੀ ਅਕਾਡੰਝ ਢੀਨ ਕਰ ਤਨ ਸੁਝਾਰੋਂ ਕੋ ਵੋ ।

1.00 p.m. | ਸਰਦਾਰ ਜਸਦੇਵ ਸਿੰਘ ਸੰਧੂ (ਰਾਏ ਪੁਰ) : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬਾ, ਅਜ ਪੰਜਾਬ ਵਿਚ ਜਿਹੜੀ ਜ਼ਮੀਨ ਸੁਧਾਰ ਦੀ ਪਾਲੀਸੀ ਚਲ ਰਹੀ ਹੈ ਉਸ ਦੇ ਨਾਲ ਨਾ ਲੈਂਡ ਲਾਰਡ ਖੁਸ਼ ਹਨ ਅਤੇ ਨਾ ਟੈਨੇਂਟਸ ਹੀ ਖੁਸ਼ ਹਨ । ਇਸ ਦਾ ਕਾਰਨ ਇਹ ਹੈ ਕਿ ਸਰਕਾਰ ਹਰ 6 ਮਹੀਨੇ ਦੇ ਬਾਅਦ ਕਾਨੂੰਨ ਵਿਚ ਤਬਦੀਲੀ ਕਰ ਦਿੰਦੀ ਹੈ । ਇਸ ਦੇ ਨਾਲ ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਦਾ ਹੈ, ਜਿਹੜੇ ਕਾਨੂੰਨ ਪਾਸ ਹੋਏ ਹੋਏ ਹਨ ਉਨ੍ਹਾਂ ਦੀ ਇਮਪਲੀਮੈਂਟੇਸ਼ਨ ਸਹੀ ਢੰਗ ਨਾਲ ਨਹੀਂ ਹੁੰਦੀ ।

ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬਾ, ਇਸ ਵੇਲੇ ਸਾਡੇ ਸਾਹਮਣੇ ਕਾਨੂੰਨ ਨਵੇਂ ਸਿਰਿਓਂ ਬਣਾਉਣ ਦਾ ਮਸਲਾ ਨਹੀਂ ਬਲਕਿ ਇਸ ਵੇਲੇ ਮਸਲਾ ਤਾਂ ਇਹ ਹੈ ਕਿ ਮੁਜ਼ਾਰਿਆਂ ਦੇ ਹੱਕਾਂ ਨੂੰ ਕਿਵੇਂ ਸੇਫ ਗਾਰਡ ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ । ਇਸ ਵੇਲੇ ਸਾਨੂੰ ਇਕੱਠੇ ਹੋ ਕੇ ਆਵਾਜ਼ ਉਠਾਣੀ ਚਾਹੀਦੀ ਹੈ ਕਿ ਜ਼ਮੀਨ ਸੰਬੰਧੀ ਕਾਨੂੰਨਾਂ ਦੀ ਇਮਪਲੀਮੈਂਟੇਸ਼ਨ ਛੇਤੀ ਹੋਵੇ ਅਤੇ ਸਹੀ ਢੰਗ ਨਾਲ ਹੋਵੇ । ਇਸ ਵੇਲੇ ਜ਼ਮੀਨ ਸੰਬੰਧੀ ਸਾਡਾ ਕਾਨੂੰਨ ਹੋਰ ਸਟੇਟਾਂ ਦੇ ਕਾਨੂੰਨ ਨਾਲੋਂ ਕੁਝ ਚੰਗਾ ਹੈ । ਸਾਡੇ ਸੂਬੇ ਵਿਚ ਜ਼ਮੀਨ ਦੀ ਮਲਕੀਅਤ ਦੀ ਹਦ ਮੁਕਰਰ ਹੈ ਪਰ ਕਈ ਦੂਜੀਆਂ ਸਟੇਟਾਂ ਵਿਚ ਅਜੇ ਤਕ ਲੈਂਡ ਸੀਲਿੰਗ ਦਾ ਕਾਨੂੰਨ ਪਾਸ ਹੀ ਨਹੀਂ ਹੋਇਆ । ਇਸ ਲਿਹਾਜ਼ ਨਾਲ ਸਾਡੀ ਸਟੇਟ ਬਹੁਤ ਅੱਗੇ ਹੈ, ਪਰ ਇਹ ਕਾਨੂੰਨ ਇੰਪਲੀਮੈਂਟ ਨਹੀਂ ਹੋ ਰਿਹਾ । ਸਰਪਲਸ ਜ਼ਮੀਨ ਡਿਕਲੇਅਰ ਹੋਣ ਦਾ ਜੋ ਪ੍ਰੋਸੀਜਰ ਹੈ ਉਸ ਤੇ ਆਹਿਸਤਾ 2 ਅਮਲ ਹੋ ਰਿਹਾ ਹੈ । ਅਜੀਬ ਗੱਲ ਇਹ ਹੈ ਕਿ ਜਿਹੜੀ ਜ਼ਮੀਨ ਸਰਪਲਸ ਡਿਕਲੇਅਰ ਹੋ ਜਾਂਦੀ ਹੈ ਉਸ ਨੂੰ ਵੀ ਸਰਕਾਰ ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਅਲਾਟ ਨਹੀਂ ਕਰ ਸਕਦੀ । ਕਿਉਂਕਿ ਇਸ ਦੇ ਰੂਲਜ਼ ਵਿਚ ਕਮੀ ਹੈ ਟੈਨੇਂਟ ਦੀ ਮੌਜੂਦਾ ਡੈਫੀਨਿਸ਼ਨ ਦੇ ਤਬਦੀਲ ਕੀਤੇ ਬਿਨਾਂ ਸਰਪਲਸ ਜ਼ਮੀਨ ਯੂਟੇਲਾਇਜ਼ ਨਹੀਂ ਹੋ ਸਕਦੀ ਇਸ ਲਈ ਇਨ੍ਹਾਂ ਰੂਲਜ਼ ਵਿਚ ਤਬਦੀਲੀ ਲਿਆਈ ਜਾਣੀ ਚਾਹੀਦੀ ਹੈ । ਇਹ ਰੂਲਜ਼ ਬਹੁਤ ਰਿਜ਼ਡ ਹਨ, ਅਤੇ ਇਨ੍ਹਾਂ ਨਾਲ ਟੈਨੇਂਟਸ ਨੂੰ ਕੋਈ ਫਾਇਦਾ ਨਹੀਂ ਮਿਲ ਸਕਦਾ ਹੈ । ਟੈਨੇਂਟਸ ਨੂੰ ਫਾਇਦਾ ਤਾਂ ਹੀ ਮਿਲ ਸਕਦਾ ਹੈ ਅਗਰ ਲੈਂਡ ਓਨਰਜ਼ ਕੋਲੋਂ ਸਰਪਲਸ ਲੈਂਡ ਦਾ ਕਬਜ਼ਾ ਲੈ ਲਿਆ ਜਾਵੇ । ਉਸ ਦੇ ਬਾਅਦ ਜ਼ਮੀਨ ਟੈਨੇਂਟਸ ਵਿਚ ਛੇਤੀ ਦਿੱਤੀ ਜਾਵੇ । ਇਥੇ ਕਿਹਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹ ਸਰਪਲਸ ਜ਼ਮੀਨ ਹਰੀਜਨਾਂ ਅਤੇ ਛੋਟੇ ਕਿਸਾਨਾਂ ਵਿਚ ਵੰਡ ਦਿੱਤੀ ਜਾਵੇਗੀ ਲੇਕਿਨ ਕਾਨੂੰਨ ਵਿਚ ਇਨ੍ਹਾਂ ਨੂੰ ਦੇਣ ਲਈ ਕੋਈ ਪ੍ਰੋਵੀਜ਼ਨ ਨਹੀਂ ਹੈ । ਇਹ ਜ਼ਮੀਨ ਰੂਲਜ਼ ਦੇ ਮੁਤਾਬਕ ਐਲਿਜੀਬਲ ਟੈਨੇਂਟਸ ਨੂੰ ਹੀ ਦਿੱਤੀ ਜਾ ਸਕਦੀ ਹੈ । ਅਗਰ ਸਰਕਾਰ ਹਰੀਜਨਾਂ ਜਾਂ ਛੋਟੇ ਕਿਸਾਨਾਂ ਨੂੰ ਇਹ ਜ਼ਮੀਨ ਦੇਣਾ ਚਾਹੁੰਦੀ ਹੈ ਤਾਂ ਰੂਲਜ਼ ਨੂੰ ਲਿਬਰੇਲਾਈਜ਼ ਕਰੇ । ਵੱਡੇ ਜ਼ਿਮੀਂਦਾਰ ਸਰਪਲਸ ਜ਼ਮੀਨ ਡਿਕਲੇਅਰ ਨਹੀਂ ਹੋਣ ਦਿੰਦੇ ਉਸ ਨੂੰ ਪਹਿਲਾਂ ਹੀ ਖੁਰਦ ਬੁਰਦ ਕਰ ਦਿੰਦੇ ਹਨ, ਜਿਵੇਂ ਕਿ ਰਾਮ ਗੜ੍ਹ ਧਾਣੀ ਪਿੰਡ ਦਾ ਜ਼ਿਕਰ ਦਾਸ ਕਮਿਸ਼ਨ ਵਿਚ ਵੀ ਆਇਆ ਹੈ । ਉਨ੍ਹਾਂ ਮਾਲਕਾਂ ਦੀ ਜ਼ਮੀਨ ਅਜ ਤਕ ਵੀ ਸਰਪਲਸ ਡਿਕਲੇਅਰ ਨਹੀਂ ਹੋਈ । ਸਟੇਟ ਵਿਚ ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਕਈ ਮਸਾਲਾਂ ਹਨ ਜਿਨ੍ਹਾਂ ਜ਼ਿਮੀਂਦਾਰਾਂ ਨੇ ਸਰਪਲਸ ਏਰੀਆਜ਼ ਅਜੇ ਤਕ ਡਿਕਲੇਅਰ ਨਹੀਂ ਹੋਣ ਦਿੱਤੇ ਅਤੇ ਉਨ੍ਹਾਂ ਜ਼ਮੀਨਾਂ ਦਾ ਕਬਜ਼ਾ ਵੀ ਨਹੀਂ ਦਿੱਤਾ । ਹਾਂ ਇਕ ਗੱਲ ਜ਼ਰੂਰ ਹੈ ਕਿ ਸਰਕਾਰ ਨੇ ਛੋਟੇ ਛੋਟੇ ਜ਼ਿਮੀਂਦਾਰਾਂ ਦੀ ਸਰਪਲਸ ਜ਼ਮੀਨ ਉਤੇ ਕਬਜ਼ਾ ਕਰ ਲਿਆ ਹੈ । ਇਸ ਸਰਕਾਰ ਨੂੰ ਚਾਹੀਦਾ ਹੈ ਕਿ ਇਹ ਸਾਰੀ ਸਰਪਲਸ ਜ਼ਮੀਨ ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਲੈ ਕੇ ਦੇ ਦੇਵੇ । ਕਈ ਵਾਰੀ ਵੇਖਿਆ ਗਿਆ ਹੈ ਕਿ ਮਾਲ ਦੇ ਪਟਵਾਰੀ ਅਤੇ ਪੁਲਸ ਵੱਡੇ ਵੱਡੇ ਜ਼ਿਮੀਂਦਾਰਾਂ ਨਾਲ ਮਿਲੀ ਹੋਈ ਹੁੰਦੀ ਹੈ ।

ਇਹ ਕਰਮਚਾਰੀ ਜ਼ਿਮੀਦਾਰਾਂ ਨੂੰ ਸਰਪਲਸ ਜ਼ਮੀਨ ਦਾ ਕਬਜ਼ਾ ਨਹੀਂ ਲੈਣ ਦਿੰਦੇ ਬਲਕਿ ਇਹ ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਤੰਗ ਕਰਦੇ ਹਨ। ਪੁਲੀਸ ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਕਈ ਤਰ੍ਹਾਂ ਤੰਗ ਕਰਦੀ ਹੈ ਜਿਵੇਂ ਕਿ ਮੁਜ਼ਾਰਿਆਂ ਤੇ ਬੁਠੇ ਕੇਸ ਬਣਾ ਕੇ ਜਾਂ ਦਫ਼ਾ 107/151 ਵਿਚ ਮੁਜ਼ਾਰਿਆਂ ਦੇ ਦਸ ਦਸ ਜਾਂ ਬਾਰਾਂ ਬਾਰਾਂ ਅਤੇ ਜ਼ਿਮੀਂਦਾਰ ਦਾ ਨੌਕਰ ਫੜ ਲੈਂਦੇ ਹਨ। ਜਿਸ ਦੇ ਨਾਲ ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਬਹੁਤੀ ਧੂ ਘਸੀਟ ਹੁੰਦੀ ਹੈ। ਇਸ ਤਰ੍ਹਾਂ ਇਹ ਕਾਨੂੰਨ ਤੇ ਅਮਲ ਨਹੀਂ ਹੋ ਰਿਹਾ ਹੈ। ਜਿਸ ਤਰ੍ਹਾਂ ਕਾਂਗਰਸ ਨੇ ਭਵਨੇਸ਼ਵਰ ਵਿਚ ਦੇਸ਼ ਵਿਚ ਸੋਸ਼ਲਿਜ਼ਮ ਲਿਆਉਣ ਦਾ ਰੈਜ਼ੋਲੂਸ਼ਨ ਪਾਸ ਕੀਤਾ ਹੈ ਅਗਰ ਦੇਸ਼ ਵਿਚ ਸੋਸ਼ਲਿਜ਼ਮ ਲਿਆਉਣਾ ਹੈ ਤਾਂ ਅਫਸਰਾਂ ਨੂੰ ਵੀ ਆਪਣਾ ਨਜ਼ਰੀਆ ਬਦਲਣਾ ਚਾਹੀਦਾ ਹੈ ਤਾਕਿ ਮੁਜ਼ਾਰਿਆਂ ਦੇ ਹੱਕ ਸੁਰੱਖਿਅਤ ਹੋ ਸਕਣ। ਇਸ ਵਲ ਸਰਕਾਰ ਨੂੰ ਛੇਤੀ ਕਦਮ ਉਠਾਉਂਦੇ ਚਾਹੀਦੇ ਹਨ।

ਡਿਪਟੀ ਸਪੀਕਰ : ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ।

(ਇਸ ਵੇਲੇ ਬਹੁਤ ਸਾਰੇ ਆਨਰੇਬਲ ਮੈਂਬਰ ਆਪਣੇ ਪੁਆਇੰਟਸ ਆਫ ਆਰਡਰ ਰੋਜ਼ ਕਰਨ ਲਈ ਖੜੇ ਹੋ ਗਏ ਹਾਊਸ ਵਿਚ ਬਹੁਤ ਸ਼ੋਰ ਸੀ)

Deputy Speaker : Order please. I have already called upon Sardar Gurcharan Singh

WALK OUT

ਕਮਰੇਡ ਜੰਗੀਰ ਸਿੰਘ ਜੋਗਾ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਮੈਡਮ,। ਇਸ ਬਾਰੇ ਸਾਡੀ ਮੌਜੂਦਗੀ ਹੈ ਅਤੇ ਸਾਨੂੰ ਹਾਊਸ ਵਿਚ ਖਿਆਲ ਪੇਸ਼ ਕਰਨ ਲਈ ਟਾਈਮ ਨਹੀਂ ਦਿਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਅਸੀਂ ਤੁਹਾਡੇ ਰਵਈਏ ਉਤੇ ਰੋਸ ਪ੍ਰਗਟ ਕਰਦੇ ਹੋਏ ਵਾਕ ਆਉਟ ਕਰਦੇ ਹਾਂ, (At this stage Sarvshri Jangir Singh Joga, Shamsheer Singh Josh, Gurbaksh Singh Dhaliwal and Bhan Singh Bhaura staged a walk out.)

MOTION UNDER RULE 84 (RESUMPTION OF DISCUSSION)

(CONCLUDED.)

ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ (ਮੋਗਾ) : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਬਿਲ ਨੂੰ ਪਹਿਲੇ ਅਮੈਂਡ ਕੀਤਾ ਜਾ ਚੁਕਿਆ ਹੈ, ਇਸ ਤੋਂ ਸਾਫ ਜ਼ਾਹਿਰ ਹੁੰਦਾ ਹੈ ਕਿ ਇਹ ਕਾਨੂੰਨ ਇਥੇ ਕਾਮਯਾਬ ਨਹੀਂ ਹੋਇਆ, ਇਸ ਕਾਨੂੰਨ ਰਾਹੀਂ ਗਰੀਬ ਕਿਸਾਨਾਂ ਨਾਲ ਧੌ ਖਾ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਔਰ ਪਿਛਲੀ ਸਰਕਾਰ ਇਸ ਗਲਤੀ ਦੀ ਜ਼ਿੰਮੇਵਾਰ ਹੈ। ਮੈਂ ਨਵੀਂ ਸਰਕਾਰ ਦੇ ਬਾਰੇ ਅਜੇ ਨਹੀਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਕਿਉਂਕਿ ਇਸ ਸਰਕਾਰ ਨੂੰ ਬਣੇ ਅਜੇ ਥੋੜਾ ਸਮਾਂ ਹੀ ਹੋਇਆ ਹੈ। 15 ਜੂਨ, 1953 ਨੂੰ ਕਾਨੂੰਨ ਬਣਿਆ ਸੀ ਕਿ ਜਿਸ ਕੋਲ 30 ਸਟੈਂਡਰਡ ਏਕੜ ਜ਼ਮੀਨ ਦੇ ਜ਼ਿਆਦਾ ਹੈ ਉਹ ਸਰਪਲਸ ਕਰਾਰ ਦਿੱਤੀ ਜਾਏਗੀ। ਉਸ ਵੇਲੇ ਹਾਊਸ ਵਿਚ ਕਾਫੀ ਬਹਿਸ ਹੋਈ ਸੀ। ਲੇਕਿਨ ਬਾਅਦ ਵਿਚ ਇਹ ਕਾਨੂੰਨ ਬਣ ਗਿਆ ਸੀ। ਉਸ ਤੋਂ ਬਾਅਦ ਕੁਝ ਵੱਡੇ ਜ਼ਿਮੀਂਦਾਰ ਸਰਦਾਰ ਪਰਤਾਪ ਸਿੰਘ ਕੈਰੋਂ ਨੂੰ ਮਿਲੇ ਅਤੇ ਉਸਦੀ ਮਦਦ ਨਾਲ ਉਨ੍ਹਾਂ ਨੇ ਜ਼ਮੀਨ ਵੇਚਣ ਲਈ ਇਸ ਐਕਟ ਵਿਚ ਅਮੈਂਡਮੈਂਟ ਕਰਾ ਲਈ, ਜਿਸ ਦੇ ਨਾਲ ਜ਼ਿਮੀਂਦਾਰਾਂ ਨੂੰ ਫਾਇਦਾ ਹੋਇਆ ਹੈ ਅਤੇ ਉਸ ਜ਼ਮੀਨ ਦੇ ਖਰੀਦਣ ਵਾਲਿਆਂ ਨੂੰ ਅਤੇ ਨਾਲ ਨਾਲ ਹੀ ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਵੀ ਨੁਕਸਾਨ ਹੋਇਆ ਹੈ। ਮੇਰੇ ਕੋਲ ਸਰਪਲਸ ਜ਼ਮੀਨ ਸੀ ਮੈਂ ਜ਼ਮੀਨ ਉਹ ਵੀ ਦੇ ਦਿੱਤੀ ਸੀ। ਪਰ ਮੈਂ ਸਰਕਾਰ ਦੇ ਅਮਲ ਨਾਮੇ ਹਾਊਸ ਵਿਚ ਰਖਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਪਿਛਲੇ ਕੁਰਪਟ ਚੀਫ ਮਨਿਸਟਰ ਨੇ ਜ਼ਿਮੀਂਦਾਰਾਂ ਨੂੰ ਫਾਇਦਾ ਪਹੁੰਚਾਇਆ ਹੈ। ਪਹਿਲਾਂ ਇਹ ਕਾਨੂੰਨ ਬਣਾਇਆ ਸੀ ਕਿ ਸਰਪਲਸ ਜ਼ਮੀਨ ਵੇਚੀ ਨਹੀਂ

[ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ]

ਜਾਂ ਸਕਦੀ ਬਾਅਦ ਵਿਚ ਉਸ ਵਿਚ ਅਮੈਡਮੈਂਟ ਲਿਆਕੇ ਉਨ੍ਹਾਂ ਜ਼ਿਮੀਂਦਾਰਾਂ ਨੂੰ ਜ਼ਮੀਨ ਵੇਚਣ ਦੀ ਇਜਾਜ਼ਤ ਦੇ ਦਿੱਤੀ ਗਈ। ਇਸ ਦੇ ਨਾਲ ਛੋਟੇ ਗਰੀਬ ਕਿਸਾਨਾਂ ਨੂੰ ਬਹੁਤ ਜ਼ੁਲਮ ਉਠਾਉਣੇ ਪਏ। ਵੱਡੇ ਜ਼ਿਮੀਂਦਾਰ ਆਪਣੀ ਸਾਰੀ ਫਾਲਤੂ ਜ਼ਮੀਨ ਇਧਰ ਉਧਰ ਕਰ ਗਏ ਹਨ ਅਤੇ ਉਨ੍ਹਾਂ ਸਰਪਲਸ ਜ਼ਮੀਨ ਕੁਝ ਨਹੀਂ ਦਿੱਤੀ।

ਮੈਂ ਚੈਲੇਂਜ ਕਰਦਾ ਹਾਂ ਕਿ ਵੱਡੇ ਵੱਡੇ ਜ਼ਿਮੀਂਦਾਰਾਂ ਕੋਲੋਂ ਇਕ ਮਰਲਾ ਵੀ ਸਰਪਲਸ ਜ਼ਮੀਨ ਸਰਕਾਰ ਨੇ ਲਈ ਹੋਵੇ। ਉਨ੍ਹਾਂ ਨੇ ਸਰਪਲਸ ਏਰੀਆ ਕਢਿਆ ਹੀ ਨਹੀਂ। ਜਿਹੜੀ ਵੀ ਜ਼ਮੀਨ ਲਈ ਹੈ ਉਹ ਛੋਟੇ ਛੋਟੇ ਜ਼ਿਮੀਂਦਾਰਾਂ ਕੋਲੋਂ ਲਈ ਹੈ। ਜਿਨ੍ਹਾਂ ਕੋਲ ਮੁਸ਼ਕਲ ਨਾਲ ਸੀਲਿੰਗ ਤੋਂ ਦਸ, ਵੀਹ ਜਾਂ ਪੰਜਾਹ ਏਕੜ ਜ਼ਿਆਦਾ ਸੀ। ਕਿਉਂ? ਇਸ ਲਈ ਕਿ ਇਨ੍ਹਾਂ ਦਾ ਮਨਸ਼ਾ ਹੀ ਇਹੋ ਹੈ ਕਿ ਗਰੀਬ ਜ਼ਿਮੀਂਦਾਰਾਂ ਉਤੇ ਹੀ ਇਨ੍ਹਾਂ ਕਾਨੂੰਨਾਂ ਦੀ ਵਰਤੋਂ ਹੋਵੇ ਜਿਨ੍ਹਾਂ ਦੀ ਇਨ੍ਹਾਂ ਪਾਸ ਕੋਈ ਪਹੁੰਚ ਨਹੀਂ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਫੀਰੋਜ਼ਪੁਰ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ। ਬਹੁਤ ਵੱਡੇ ਵੱਡੇ ਜ਼ਮੀਨਾਂ ਦੇ ਮਾਲਕ ਉਥੇ ਬੈਠੇ ਹੋਏ ਹਨ। ਇਸੇ ਹਾਊਸ ਦੇ ਇਕ ਮੈਂਬਰ ਸਰਦਾਰ ਹਰਚਰਨ ਸਿੰਘ ਬਰਾਰ ਕੋਲ 2700 ਏਕੜ ਜ਼ਮੀਨ ਹੈ। ਮੈਨੂੰ ਦਸਣ ਕਿ ਕੀ ਇਕ ਮਰਲਾ ਜ਼ਮੀਨ ਵੀ ਇਸ ਸਰਕਾਰ ਨੇ ਉਸ ਕੋਲੋਂ ਹਾਸਲ ਕੀਤੀ ਹੈ?

ਡਿਪਟੀ ਸਪੀਕਰ : ਮਿਹਰਬਾਨੀ ਕਰਕੇ ਕਿਸੇ ਦਾ ਨਾਮ ਨਾ ਲਉ, ਇਹ ਠੀਕ ਨਹੀਂ।
(The hon. Member should not refer anybody's name here.
This is not desirable.)

ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਮਜ਼ਬੂਰ ਹਾਂ ਨਾਮ ਲੈਣ ਲਈ ਕਿਉਂਕਿ ਇਹ ਇਕ ਹਕੀਕਤ ਹੈ। ਇਕ ਪਾਸੇ ਤਾਂ ਗਰੀਬ ਲੋਕਾਂ ਉਤੇ ਇਤਨਾ ਜ਼ੁਲਮ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਅਤੇ ਦੂਜੇ ਪਾਸੇ 2,700 ਸਟੈਂਡਰਡ ਏਕੜ ਜ਼ਮੀਨ ਇਕੋ ਆਦਮੀ ਦੇ ਹੱਥ ਵਿਚ ਰਹਿਣ ਦਿੱਤੀ ਗਈ ਹੈ। ਇਤਨਾ ਹੀ ਨਹੀਂ ਬਲਕਿ ਦੂਜਿਆਂ ਖੇਤਾਂ ਦੇ ਪਾਣੀ ਨੂੰ ਰੋਕ ਕੇ ਵੀ ਉਥੇ ਪਾਣੀ ਪਹੁੰਚਾਇਆ ਜਾਂਦਾ ਹੈ। ਸਾਡੇ ਸਰਹੰਦ ਨਹਿਰ ਚਲਦੀ ਹੈ ਉਸ ਦੀ ਅਥੋਹਰ ਬਰਾਂਚ ਵਿਚੋਂ ਉਥੇ ਪਾਣੀ ਲਗਦਾ ਹੈ। ਕਈ ਦਿਨਾਂ ਤਕ ਬਾਕੀ ਸਾਰੇ ਮੱਗੇ ਬੰਦ ਕਰਕੇ ਉਸ 2,700 ਏਕੜ ਜ਼ਮੀਨ ਨੂੰ ਪਾਣੀ ਸਪਲਾਈ ਕੀਤਾ ਜਾਂਦਾ ਹੈ। ਕਿਹਾ ਇਹ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹ ਵੈਲ ਮੈਨਟੇਂਡ ਫਾਰਮ ਹੈ। ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਕੀ 2,700 ਏਕੜ ਦੀ ਵੀ "ਵੈਲ ਮੈਨਟੇਂਡ" ਫਾਰਮ ਹੋ ਸਕਦੀ ਹੈ? ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਵੈਲ ਮੈਨਟੇਂਡ ਜ਼ਮੀਨ ਉਹ ਪੰਜ ਜਾਂ ਛੇ ਏਕੜ ਹੈ ਜਿਥੇ ਉਸ ਦਾ ਮਾਲਕ ਉਸ ਦੀ ਘਰ ਵਾਲੀ, ਉਸ ਦੇ ਬਾਲ ਬਚੇ ਸਾਰੇ ਦਿਨ ਰਾਤ ਇਕ ਕਰ ਕੇ ਮਿਹਨਤ ਕਰਦੇ ਹਨ।

Deputy Speaker : Kindly wind up now.

ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ : ਸਤ ਮਿਨਟ ਤਾਂ ਦਿਉ।

Deputy Speaker : Wind up early.

ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ : ਬਹੁਤ ਅਛਾ ਜੀ, ਮੈਂ ਜਲਦੀ ਜਲਦੀ ਖਤਮ ਕਰਦਾ ਹਾਂ। ਇਥੇ ਉਸ ਪਾਸਿਉਂ ਬੜਾ ਰੌਲਾ ਪਾਇਆ ਜਾਂਦਾ ਹੈ ਕਿ ਅਸਾਂ 30 ਸਟੈਂਡਰਡ ਏਕੜ ਦੀ ਸੀਲਿੰਗ ਕਰ ਦਿੱਤੀ ਹੈ। ਲੱਖਾਂ ਮਣ ਬੈਂਟਰ ਕੁਆਲਟੀ ਦਾ ਸੀਡ ਜ਼ਿਮੀਂਦਾਰਾਂ ਨੂੰ ਗੌਰਮੈਂਟ ਸਪਲਾਈ ਕਰਦੀ ਹੈ, ਇਹ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਉਹ ਕੀਤਾ ਜਾਂਦਾ। ਮਗਰ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਹ ਸਾਰਾ ਇਕ ਬਹੁਤ ਵਡਾ ਫਰਾਡ ਹੈ ਕਿਉਂਕਿ ਤੁਸਾਂ ਕਿਸੇ ਵੀ ਵੱਡੇ ਜ਼ਿਮੀਂਦਾਰ ਦੀ ਜ਼ਮੀਨ ਨਹੀਂ ਲਈ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਦਰਅਸਲ ਮੈਂ ਤਾਂ 30 ਸਟੈਂਡਰਡ ਏਕੜ ਦੀ ਸੀਲਿੰਗ ਦੇ ਵੀ ਬਰਖਿਲਾਫ

ਹਾਂ ਕਿ ਇਹ ਵੀ ਮੌਸਟ ਅਨਇਕਨਾਮਿਕ ਯੂਨਿਟ ਹੈ ਲੇਕਿਨ ਫੋਰ ਵੀ ਜਦ ਇਕ ਕਾਨੂੰਨ ਬਣਾਇਆ ਹੈ ਤਾਂ ਸਾਡਾ ਫਰਜ਼ ਬਣ ਜਾਂਦਾ ਹੈ ਕਿ ਉਸ ਦੀ ਨਿਰਪਖਤਾ ਨਾਲ ਪਾਲਨਾ ਕਰੀਏ। ਮਗਰ ਅਫਸੋਸ ਨਾਲ ਕਹਿਣਾ ਪੈਂਦਾ ਹੈ ਕਿ ਇਸ ਦਾ ਕੁਲਹਾੜਾ ਵੀ ਛੋਟੇ ਜ਼ਮੀਦਾਰਾਂ ਉਤੇ ਚਲਿਆ ਹੈ, ਜਿਨ੍ਹਾਂ ਕੋਲੋਂ 10 ਜਾਂ 15 ਜਾਂ 20 ਏਕੜ ਜ਼ਮੀਨ ਵਾਧੂ ਸੀ ਉਹ ਤਾਂ ਲੈ ਲਈ ਗਈ ਹੈ ਪਰ ਜਿਹੜੇ ਧੱਕੇ ਨਾਲ ਬੈਠੇ ਹੋਏ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਇਸ ਸਰਕਾਰ ਨੇ ਛੇੜਿਆ ਤਕ ਨਹੀਂ।

(*Mr. Speaker in the Chair*)

ਇਸ ਤੋਂ ਬਾਅਦ ਮੈਂ ਐਗਰੀਕਲਚਰ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਇਕ ਦੋ ਸੂਜੈਸ਼ੰਜ ਪੇਸ਼ ਕਰਦਾ ਹਾਂ। ਜਿਵੇਂ ਕਿ ਮੈਂ ਹੁਣੇ ਹੁਣੇ ਦਸਿਆ ਹੈ, ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ 30 ਸਟੈਂਡਰਡ ਏਕੜ ਦੀ ਇਕ ਮੌਸਟ ਅਨਇਕਨਾਮਿਕ ਯੂਨਿਟ ਹੈ। ਪਰ ਅਸਲੀਅਤ ਇਹ ਹੈ ਕਿ ਸਾਡੇ ਸੂਬੇ ਵਿਚ ਜ਼ਿਆਦਾ ਤਰ ਦੋ ਤਿੰਨ ਤੋਂ ਲੈ ਕੇ ਸਤ ਅਠ ਏਕੜ ਤਕ ਦੇ ਮਾਲਕਾਂ ਦੀ ਤਾਦਾਦ ਹੀ ਜ਼ਿਆਦਾ ਹੈ। ਜਿਸ ਦਾ ਯੂਨਿਟ ਚਾਰ ਜਾਂ ਪੰਜ ਏਕੜ ਦਾ ਹੈ ਉਸਨੂੰ ਵੀ ਘਟੋ ਘਟ ਇਕ ਹਲ ਰਖਣਾ ਪੈਂਦਾ ਹੈ ਐਂਰ ਜਿਸ ਦਾ ਦੋ ਏਕੜ ਦਾ ਯੂਨਿਟ ਹੈ ਉਸ ਦਾ ਵੀ ਇਕ ਹਲ ਤੋਂ ਬਿਨਾ ਗੁਜ਼ਾਰਾ ਨਹੀਂ। ਸੋ ਕਹਿਣ ਦਾ ਮਤਲਬ ਇਹ ਹੈ ਕਿ ਜ਼ਮੀਨ ਦਾ ਇਕ ਵਡਾ ਹਿੱਸਾ ਪਸ਼ੂਆਂ ਐਂਰ ਡੰਗਰਾਂ ਦੇ ਫਾਡਰ ਲਈ ਇਸਤੇਮਾਲ ਵਿਚ ਲਿਆਉਣਾ ਪੈਂਦਾ ਹੈ ਐਂਰ ਬਾਕੀ ਦੀ ਜ਼ਮੀਨ ਵਿਚ ਜੋ ਅਨਾਜ ਜ਼ਮੀਦਾਰ ਬੀਜਦਾ ਵੀ ਹੈ ਉਸ ਵਿਚ ਮੁਸ਼ਕਲ ਨਾਲ ਉਸ ਗਰੀਬ ਦੇ ਆਪਣੇ ਪਰਵਾਰ ਦਾ ਹੀ ਗੁਜ਼ਾਰਾ ਹੁੰਦਾ ਹੈ। ਅੰਨ ਸੰਕਟ ਨੂੰ ਟਾਲਣ ਦੀ ਸਮਸਿਆ ਤਾਂ ਉਥੇ ਦੀ ਉਥੇ ਹੀ ਰਹੀ। ਇਸ ਲਈ ਜਿਤਨੀ ਦੇਰ ਤਕ ਇਹ ਪੁਰਾਣੇ ਹਲ ਜ਼ਮੀਦਾਰ ਦੇ ਕੋਲ ਹਨ ਐਂਰ ਉਹ ਬੈਲਾਂ ਦੀ ਮਦਦ ਨਾਲ ਖੇਤ ਵਿਚ ਵਾਹੀ ਕਰਦਾ ਹੈ ਪੈਦਾਵਾਰ ਵਧਣੀ ਮੁਸ਼ਕਲ ਹੈ। ਇਸ ਲਈ ਸਭ ਤੋਂ ਪਹਿਲਾਂ ਇਸ ਚੀਜ਼ ਵਲ ਵੀ ਧਿਆਨ ਦੇਣ ਦੀ ਲੋੜ ਹੈ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਇਸ ਪੁਰਾਣੇ ਹਲ ਨੂੰ ਨਵੇਂ, ਛੋਟੇ ਐਂਰ ਸਸਤੇ ਟਰੈਕਟਰਾਂ ਨਾਲ ਰੀਪਲੇਸ ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ ਤਾਂਕਿ ਕਿਸੇ ਹਦ ਤਕ ਇਹ ਛੋਟਾ ਜਿਹਾ ਯੂਨਿਟ ਵੀ ਇਕਨਾਮਿਕ ਯੂਨਿਟ ਬਣਾ ਸਕੇ।

ਅਜ ਜ਼ਮੀਨ ਦੀ ਕੀ ਹਾਲਾਤ ਹੈ ? ਜਿਸ ਜ਼ਮੀਨ ਨੂੰ ਹੜ੍ਹ ਨੇ ਮਾਰ ਲਿਆ ਹੈ ਉਸ ਨੂੰ ਕੀ ਕਰੋਗੇ ? ਉਹ ਜ਼ਮੀਨ ਇਕਦਮ ਕਾਸ਼ਤ ਦੇ ਵਾਸਤੇ ਤਿਆਰ ਨਹੀਂ ਹੋ ਸਕਦੀ। ਬਜਾਈ ਦਾ ਮੌਸਮ ਉਪਰ ਆਗਿਆ ਹੈ। ਜਿਤਨੀ ਦੇਰ ਤਕ ਉਸ ਜ਼ਮੀਨ ਨੂੰ ਠੀਕ ਨਾ ਕਰ ਲਿਆ ਜਾਵੇ ਉਸ ਵਿਚ ਖਾਦ ਵੀ ਕੁਝ ਕੰਮ ਨਹੀਂ ਕਰ ਸਕਦੀ। ਸਰਕਾਰੀ ਤੌਰ ਤੇ ਭਾਵੇਂ ਪੈਦਾਵਾਰ ਡਿਊੜੀ ਹੋਈ ਹੋਈ ਵਿਖਾ ਦਿੱਤੀ ਜਾਵੇ ਪਰ ਉਹ ਫਿਗਰਜ਼ ਬਿਲਕੁਲ ਗਲਤ ਹੋਣਗੇ, ਬਕਵਾਸ ਹੋਵੇਗੀ। (ਘੰਟੀ) ਇਸ ਲਈ ਮੈਂ ਸੁਝਾਵ ਦੇਵਾਂਗਾ ਕਿ ਪਿੰਡਾਂ ਵਿਚ ਸਰਕਾਰ ਟਰੈਕਟਰ ਯੂਨਿਟ ਕਾਇਮ ਕਰੇ। ਲੋਕ ਕੋਈ ਬਲਦ ਨਾ ਰਖਣ। ਗੌਰਮੈਂਟ ਦੇ ਟਰੈਕਟਰ ਬਕਾਇਦਾ ਉਨ੍ਹਾਂ ਖੇਤਾਂ ਵਿਚ ਚਲਾਏ ਜਾਣ। ਸਾਰਿਆਂ ਨੂੰ ਬਰਾਬਰ ਬਰਾਬਰ ਟਾਇਮ ਮਿਲੇ। ਇਸ ਨਾਲ ਸਭ ਨੂੰ ਕਨਵੀਨੀਐਂਸ ਹੋਵੇਗੀ। ਫੇਰ ਭਾਵੇਂ ਕਿਸੇ ਦਾ ਦੋ ਏਕੜ ਦਾ ਯੂਨਿਟ ਹੋਵੇ ਜਾਂ ਪੰਜ ਏਕੜ ਦਾ ਉਸ ਨੂੰ ਸਾਰੀ ਜ਼ਮੀਨ ਵਿਚੋਂ ਅਨਾਜ ਹੀ ਪੈਦਾ ਕਰਨ ਦਾ ਖਿਆਲ ਹੋਵੇਗਾ, ਐਂਰ ਅੰਨ ਦੀ ਉਪਜ ਵਿਚ ਵਾਧਾ ਹੋਵੇਗਾ। ਇਹ ਇਕ ਬੇਸਿਕ ਚੀਜ਼ ਹੈ ਇਸ ਉਤੇ ਜੇ ਗੌਰ ਨਾ ਕੀਤਾ ਗਿਆ ਤਾਂ ਇਸ ਸਥਿਤੀ ਵਿਚ ਕੋਈ ਇੰਮਪਰੂਵਮੈਂਟ ਨਹੀਂ ਹੋ ਸਕਦੀ।

ਕਾਮਰੇਡ ਜੰਗੀਰ ਸਿੰਘ ਜੋਗਾ (ਡਲਵਡੀ ਸਾਬੋ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਅਜ ਜਿਹੜਾ ਸਾਡੇ ਸਾਹਮਣੇ ਜ਼ਮੀਨੀ ਸੁਧਾਰ ਦਾ ਮਸਲਾ ਹੈ ਇਹ ਬੜਾ ਅਹਿਮ ਮਸਲਾ ਹੈ ਐਂਰ ਕੋਈ ਗੌਰਮੈਂਟ

[ਕਾਮਰੇਡ ਜੰਗੀਰ ਸਿੰਘ ਜੋਗਾ]

ਵੀ ਕਾਇਮ ਨਹੀਂ ਰਹਿ ਸਕਦੀ ਜਦ ਤਕ ਉਹ ਆਪਣੇ ਦੇਸ਼ ਵਿਚ ਜਾਂ ਸੂਬੇ ਵਿਚ ਭੂਮੀ ਸੁਧਾਰ ਨਾ ਕਰ ਲਵੇ। ਲੇਕਿਨ ਅਫਸੋਸ ਨਾਲ ਕਹਿਣਾ ਪੈਂਦਾ ਹੈ ਕਿ ਪਲੈਨਿੰਗ ਕਮਿਸ਼ਨ ਦੀ ਰੀਪੋਰਟ ਦੇ ਮੁਤਾਬਕ ਜਿੱਥੇ 1952 ਵਿਚ 10 ਫੀ ਸਦੀ ਲੋਕਾਂ ਕੋਲ 58 ਫੀਸਦੀ ਜ਼ਮੀਨ ਸੀ ਉਥੇ ਅਜ 1964 ਵਿਚ ਵੀ ਇਕ ਰੀਪੋਰਟ ਦੇ ਮੁਤਾਬਕ, ਜਿਹੜੀ ਪਲੈਨਿੰਗ ਕਮਿਸ਼ਨ ਨੇ ਦਿੱਤੀ ਹੈ 56 ਫੀਸਦੀ ਜ਼ਮੀਨ 10 ਫੀ ਸਦੀ ਲੋਕਾਂ ਕੋਲ ਹੀ ਹੈ। ਯਾਨੀ ਅਜ ਤਕ ਜ਼ਮੀਨ ਦਾ ਮਸਲਾ ਬਿਲਕੁਲ ਉਸੇ ਤਰ੍ਹਾਂ ਕਾਇਮ ਹੈ। ਸਾਡੇ ਦੇਸ਼ ਵਿਚ ਕੋਈ 144 ਕਾਨੂੰਨ ਜ਼ਮੀਨ ਦੇ ਸਿਲਸਿਲੇ ਵਿਚ ਬਣਾਏ ਗਏ ਹਨ ਪਰ ਉਸ ਰੀਪੋਰਟ ਦੇ ਮੁਤਾਬਕ 60 ਫੀ ਸਦੀ ਲੋਕਾਂ ਕੋਲ 5 ਏਕੜ ਤੋਂ ਘੱਟ ਜ਼ਮੀਨ ਹੈ। ਇਹ ਜਿਹੜੇ ਕਾਨੂੰਨ ਬਣਾਏ ਗਏ ਹਨ ਇਨ੍ਹਾਂ ਨਾਲ ਜਿਹੜੇ ਵਡੇ ਵਡੇ ਜ਼ਮੀਦਾਰ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਹੀ ਬਚਾਇਆ ਗਿਆ ਹੈ। ਵਡੇ ਵਡੇ ਜ਼ਮੀਦਾਰਾਂ ਦੇ ਹਕੂਕ ਦੀ ਰਾਖੀ ਕੀਤੀ ਗਈ ਹੈ ਜਿਸ ਦਾ ਨਤੀਜਾ ਇਹ ਹੋਇਆ ਹੈ ਕਿ ਸਾਡੇ ਮੁਲਕ ਵਿਚ ਆਨਾਜ ਦੀ ਪੈਦਾਵਾਰ ਦੀ ਗਰੋਥ ਉਸੇ ਜਗ੍ਹਾ ਖੜੀ ਹੈ ਜਿਥੇ ਅਜ ਤੋਂ ਕਈ ਵਰੇ ਪਹਿਲਾਂ ਸੀ।

ਸਪੀਕਰ ਸਾਹਿਬ, ਪੰਜਾਬ ਵਿਚ ਦੋ ਕਾਨੂੰਨ ਇਸ ਸੰਬੰਧ ਵਿਚ ਚਲ ਰਹੇ ਹਨ। ਇਕ ਅਰਸਟਵਾਇਲ ਪੈਪਸੂ ਦਾ ਐਕਟ ਹੈ ਔਰ ਦੂਸਰਾ ਅਰਸਟਵਾਇਲ ਪੰਜਾਬ ਦਾ। ਜਿਸ ਵਕਤ ਪੈਪਸੂ ਪੰਜਾਬ ਵਿਚ ਸ਼ਾਮਲ ਹੋਇਆ ਸੀ ਤਾਂ ਸਾਨੂੰ ਬੜੀ ਖੁਸ਼ੀ ਹੋਈ ਸੀ ਕਿ ਪੰਜਾਬ ਇਕ ਵਿਸ਼ਾਲ ਪੰਜਾਬ ਬਣ ਜਾਵੇਗਾ ਲੇਕਿਨ ਬਾਰ ਬਾਰ ਇਥੇ ਹਾਉਸ ਵਿਚ ਜ਼ੋਰ ਪਾਉਣ ਦੇ ਵੀ ਜਿਹੜੀ ਪੈਪਸੂ ਵਿਚ ਇਕ ਚੰਗੀ ਚੀਜ਼ ਕੀਤੀ ਗਈ ਸੀ ਉਸ ਨੂੰ ਸਾਡੇ ਪੰਜਾਬ ਵਿਚ ਲਾਗੂ ਨਹੀਂ ਕੀਤਾ ਗਿਆ। ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਪੈਪਸੂ ਟੈਨੈਂਸੀ ਐਕਟ ਵਿਚ ਕਈ ਤਰ੍ਹਾਂ ਦੇ ਹਕੂਕ ਦਿੱਤੇ ਗਏ ਸਨ ਪਰ ਬੜੇ ਅਫਸੋਸ ਨਾਲ ਕਹਿਣਾ ਪੈਂਦਾ ਹੈ ਕਿ ਸੀਲਿੰਗ ਦੀ ਜਿਹੜੀ ਹਦ ਮੁਕੱਰਰ ਕੀਤੀ ਗਈ ਸੀ ਇਕ ਸਾਲ ਉਸ ਬਾਰੇ ਰੂਲਜ਼ ਵੀ ਨਹੀਂ ਬਣਾਏ ਗਏ। ਉਸ ਦਾ ਨਤੀਜਾ ਇਹ ਨਿਕਲਿਆ ਕਿ ਜਿਹੜੀ ਵਾਧੂ ਜ਼ਮੀਨ ਸੀ ਉਹ ਸਾਰੀ ਦੀ ਸਾਰੀ ਇਨ੍ਹਾਂ ਦੇ ਹੱਥਾਂ ਵਿਚੋਂ ਨਿਕਲ ਗਈ। ਸਾਡੇ ਪੈਪਸੂ ਵਿਚ 3 ਸਤੰਬਰ, 1953 ਨੂੰ ਉਹ ਕਾਨੂੰਨ ਬਣਿਆ ਔਰ 16 ਸਤੰਬਰ, 1953 ਨੂੰ ਲਾਗੂ ਹੋ ਗਿਆ ਸੀ। ਇਨ੍ਹਾਂ ਵਿਚਲੇ ਬਾਰਾਂ ਤੇਰਾਂ ਦਿਨਾਂ ਵਿਚ ਕੋਈ 85 ਲਖ ਏਕੜ ਜ਼ਮੀਨ, ਜਿਹੜੀ ਮੁਜ਼ਾਰਿਆਂ ਕੋਲ ਸੀ, ਜ਼ਮੀਦਾਰਾਂ ਨੇ ਇਧਰ ਉਧਰ ਕਰ ਲਈ ਸੀ। ਮੁਜ਼ਾਰੇ ਬੇਦਖਲ ਹੋ ਗਏ ਔਰ ਜ਼ਮੀਦਾਰਾਂ ਨੇ ਉਹ ਜ਼ਮੀਨ ਆਪਣੇ ਰਿਸਤੇਦਾਰਾਂ ਦੇ ਨਾਂ ਕਰਵਾ ਲਈ। ਉਸ ਕਾਨੂੰਨ ਨੂੰ ਸੋਧਨ ਲਈ ਸਰਦਾਰ ਪ੍ਰਤਾਪ ਸਿੰਘ ਕੈਰੋਂ ਨੇ ਅੱਠ ਤਰਮੀਮਾਂ ਇਨ੍ਹਾਂ ਪੰਜ ਛੇ ਸਾਲਾਂ ਵਿਚ ਲਿਆਂਦੀਆਂ ਪਰ ਬਜਾਏ ਇਸ ਗਲ ਦੇ ਕਿ ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਕੋਈ ਸਹੂਲਤਾਂ ਦਿੱਤੀਆਂ ਜਾਂਦੀਆਂ ਔਰ ਉਨ੍ਹਾਂ ਦੇ ਹਕੂਕ ਦੀ ਰਾਖੀ ਕੀਤੀ ਜਾਂਦੀ, ਲੇਕਿਨ ਉਨ੍ਹਾਂ ਵਿਚ ਵੀ ਜ਼ਮੀਦਾਰਾਂ ਦੇ ਹੱਕ ਹੀ ਪੱਕੇ ਕੀਤੇ ਜਾਂਦੇ ਰਹੇ ਹਨ। ਉਨ੍ਹਾਂ ਤਰਮੀਮਾਂ ਰਾਹੀਂ ਉਨ੍ਹਾਂ ਨੂੰ ਦਸਿਆ ਜਾਂਦਾ ਰਿਹਾ ਹੈ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਉਹ ਜ਼ਮੀਨਾਂ ਨੂੰ ਖੁਰਦ ਬੁਰਦ ਕਰ ਸਕਦੇ ਹਨ ਔਰ ਕਿਸ ਤਰ੍ਹਾਂ ਉਨ੍ਹਾਂ ਉਤੇ ਆਪਣਾ ਕਬਜ਼ਾ ਪੱਕਾ ਕਰ ਸਕਦੇ ਹਨ। ਸਾਡੇ ਮਾਨਸਾਂ ਵਿਚ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਮੁਜ਼ਾਰਿਆਂ ਦੇ ਬਹੁਤ ਝਗੜੇ ਚਲ ਰਹੇ ਹਨ। ਜ਼ਮੀਦਾਰ ਉਨ੍ਹਾਂ ਉਪਰ ਹਰ ਵਾਰੀ ਹਾਵੀ ਹੋ ਜਾਂਦੇ ਹਨ। ਅਫਸਰ ਵੀ ਜ਼ਮੀਦਾਰਾਂ ਔਰ ਜਾਗੀਰਦਾਰਾਂ ਦਾ ਮਦਦ ਕਰਦੇ ਹਨ। ਪੰਜ ਪੰਜ ਵਾਰ ਕੇਸ ਪੇਸ਼ ਹੋਇਆ ਪਰ ਬਾਵਜੂਦ ਇਸ ਗੱਲ ਦੇ ਕਿ ਥੱਲੇ ਦੇ ਲੈਵਲ ਉਤੇ ਮੁਜ਼ਾਰੇ ਦੇ ਹੱਕ ਵਿਚ ਫੈਸਲਾ ਹੁੰਦਾ ਹੈ ਉਪਰ ਜਾਕੇ ਡੀ. ਸੀ. ਰੀਮਾਂਡ ਕਰ ਦਿੰਦਾ ਹੈ। ਪਹਿਲੀ ਵਾਰ ਐਸ. ਡੀ. ਉ. ਮੁਜ਼ਾਰੇ ਦੇ ਹੱਕ ਵਿਚ ਫੈਸਲਾ ਕਰਦਾ ਹੈ ਪਰ ਡੀ. ਸੀ. ਰੀਮਾਂਡ ਕਰ ਦਿੰਦਾ ਹੈ। ਦੂਜੀ ਵਾਰ ਫਿਰ ਉਸੇ ਅਦਾਲਤ ਵਿਚ, ਜਿਹੜਾ ਐਸ. ਡੀ.

ਉ. ਬਦਲ ਕੇ ਆਉਂਦਾ ਹੈ ਉਹ ਵੀ ਮੁਜ਼ਾਰੇ ਦੇ ਹੱਕ ਵਿਚ ਫੈਸਲਾ ਕਰਦਾ ਹੈ ਲੇਕਿਨ ਡੀ. ਸੀ. ਫੋਰ ਦੂਜੀ ਵਾਰੀ ਵੀ ਰੀਮਾਂਡ ਕਰ ਦਿੰਦਾ ਹੈ। ਤੀਜੀ ਵਾਰੀ ਫੋਰ ਮੁਜ਼ਾਰੇ ਦੇ ਹੱਕ ਵਿਚ ਐਸ. ਡੀ. ਉ. ਫੈਸਲਾ ਕਰਦਾ ਹੈ ਪਰ ਡੀ. ਸੀ. ਰੀਮਾਂਡ ਦੇ ਦਿੰਦਾ ਹੈ। ਇਸ ਦੀ ਵਜਾਹ ਇਹ ਹੈ ਕਿ ਉਥੇ ਵੀ ਜਾਗੀਰਦਾਰੀ ਅਨੁਸਾਰ ਬੈਠਾ ਹੋਇਆ ਹੈ। ਉਸ ਉਤੇ ਦਬਾ ਪੈਂਦਾ ਹੈ ਅੰਗ ਉਹ ਦਬਾ ਬਲੇ ਆ ਜਾਂਦਾ ਹੈ ਅੰਗ ਇਸ ਤਰ੍ਹਾਂ ਨਾਲ ਮੁਜ਼ਾਰਿਆਂ ਦੀ ਹਾਲਤ ਬਦ ਤੋਂ ਬਦਤਰ ਹੁੰਦੀ ਜਾ ਰਹੀ ਹੈ। ਉਨ੍ਹਾਂ ਉਪਰ ਅਤਿਆਚਾਰ ਕੀਤੇ ਜਾਂਦੇ ਹਨ। ਉਹ ਲਾਠੀਆਂ ਅੰਗ ਗੋਲੀਆਂ ਦੇ ਸ਼ਿਕਾਰ ਬਣਾਏ ਜਾਂਦੇ ਹਨ। ਪਰ ਮਸਲਾ ਹਲ ਨਹੀਂ ਹੋਇਆ। ਜ਼ਿਲਾ ਕਰਨਾਲ ਵਿਚ ਮੁਰਤਜ਼ਾਪੁਰ ਹਮੀਰਗੜ੍ਹ, ਵਿਚ ਮੁਜ਼ਾਰਿਆਂ ਉਤੇ ਕਿਸ ਤਰ੍ਹਾਂ ਨਾਲ ਗੋਲੀ ਚਲਾਈ ਗਈ ਅੰਗ ਗੁੰਡੇ ਮੈਨੇਜ਼ਕਰਕੇ ਉਨ੍ਹਾਂ ਨੂੰ ਹਰੈਸ ਕੀਤਾ ਗਿਆ, ਇਹ ਗਲ ਤੁਹਾਡੇ ਕੋਲੋਂ ਲੁਕੀ ਹੋਈ ਨਹੀਂ। ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ ਜੀ ਨੇ ਗਿਲਾ ਕੀਤਾ ਕਿ ਜ਼ਿਮੀਦਾਰਾਂ ਨਾਲ ਕਿਹੜੀ ਚੰਗੀ ਗਲ ਕੀਤੀ ਹੈ। ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਉਹ ਭੁਲ ਗਏ ਹਨ ਕਿ ਪੈਪਸੂ ਵਿਚ ਜਿਹੜਾ ਇਕ ਕਾਨੂੰਨ ਬਣਿਆ ਉਹ ਅਕਾਲੀ ਵਜਾਰਤ ਨੇ ਬਣਾਇਆ। ਇਹ ਕਾਂਗਰਸ ਸਰਕਾਰ ਦਾ ਕਾਨੂੰਨ ਨਹੀਂ ਸੀ। ਅਨਾਜ ਦੀ ਪੈਦਾਵਾਰ ਦਾ ਮਸਲਾ ਸਾਡੇ ਦੇਸ਼ ਵਿਚ ਬੜਾ ਗੰਭੀਰ ਮਸਲਾ ਬਣਿਆ ਹੋਇਆ ਹੈ। ਇਹ ਮਸਲਾ ਉਦੋਂ ਤਕ ਹਲ ਨਹੀਂ ਹੋ ਸਕਦਾ ਜਦ ਤਕ ਕਿ ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਪੂਰੀਆਂ ਸਹੂਲਤਾਂ ਨਹੀਂ ਮਿਲ ਜਾਂਦੀਆਂ ਅੰਗ ਜ਼ਮੀਨ ਉਤੇ ਉਨ੍ਹਾਂ ਦੀ ਮਾਲਕੀਅਤ ਕਾਇਮ ਨਹੀਂ ਹੋ ਜਾਂਦੀ। ਮੈਨੂੰ ਖੁਸ਼ੀ ਹੈ ਕਿ ਪੈਪਸੂ ਵਿਚ ਅਕਾਲੀ ਵਜਾਰਤ ਨੇ ਇਹ ਕਾਨੂੰਨ ਲਿਆਂਦਾ ਸੀ ਕਿਉਂਕਿ ਉਸ ਵੇਲੇ ਉਥੇ ਇਕ ਇਨਕਿਲਾਬ ਆ ਰਿਹਾ ਸੀ।

ਅਸੀਂ ਕਹਿੰਦੇ ਹਾਂ ਕਿ ਕਾਂਗਰਸ ਨੇ ਸਭ ਭੱਠਾ ਬਿਠਾਇਆ ਹੈ। ਸਰਦਾਰ ਪ੍ਰਤਾਪ ਸਿੰਘ ਨੇ ਪੰਜਾਬ ਦੇ ਐਕਟ ਵਿਚ 8 ਤਰਮੀਮਾਂ ਲਿਆ ਕੇ ਸਾਰੀ ਜ਼ਮੀਨ ਜਾਗੀਦਾਰਾਂ ਨੂੰ ਦੇ ਦਿੱਤੀ ਹੈ। ਇਥੇ ਕਈ ਆਨਰੇਬਲ ਮੈਂਬਰ ਐਸੇ ਬੈਠੇ ਹਨ ਜਿਨ੍ਹਾਂ ਨੇ 30 ਸਟੈਂਡਰਡ ਏਕੜ ਤੋਂ ਉਪਰ ਜ਼ਮੀਨ ਲਈ ਹੋਈ ਹੈ ਜਿਹੜੀ ਕਿ ਉਨ੍ਹਾਂ ਮਗਰੋਂ ਡਿਸਪੋਜ ਆਫ ਕਰ ਦਿੱਤੀ ਹੈ। ਕਿਸੇ ਨੇ ਫਾਰਮ ਦੀ ਸ਼ਕਲ ਵਿਚ ਕਿਸੇ ਨੇ ਹੋਰ ਤਰ੍ਹਾਂ ਵਾਧੂ ਜ਼ਮੀਨ ਦਬਾ ਲਈ ਹੈ ਅੰਗ ਮੁਜ਼ਾਰਿਆਂ ਲਈ ਸਰਪਲਸ ਜ਼ਮੀਨ ਵਿਚ ਨਹੀਂ ਦਿੱਤੀ। ਕਰਨਾਲ ਦੇ ਜ਼ਿਲੇ ਵਿਚ ਮੈਂ ਕਈ ਪਿੰਡਾਂ ਦੀ ਮਿਸਾਲ ਦੇ ਸਕਦਾ ਹਾਂ। ਉਥੋਂ ਦੇ ਕਈ ਆਨਰੇਬਲ ਮੈਂਬਰਾਂ ਨੇ ਭੂਮੀ ਫਾਰਮ ਬਣਾਏ ਹੋਏ ਹਨ ਅੰਗ ਉਹ ਜ਼ਮੀਨ ਫਰੋਖਤ ਕਰ ਰਹੇ ਨੇ। ਮੈਂ ਇਸ ਤਰਫ ਵਜਾਰਤ ਦਾ ਧਿਆਨ ਦਿਲਾਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਿਹੜੀ ਜ਼ਮੀਨ ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਦਿੱਤੀ ਜਾਣੀ ਚਾਹੀਦੀ ਸੀ, ਉਹ ਉਨ੍ਹਾਂ ਨੂੰ ਨਹੀਂ ਦਿਤੀ ਗਈ। ਸਪੀਕਰ ਸਾਹਿਬ ਹਾਲਤ ਇਹ ਹੈ ਕਿ 1952 ਵਿਚ ਜਿਥੇ 58 ਫੀਸਦੀ ਜ਼ਮੀਨ ਦੇ ਮਾਲਿਕ 10 ਫੀ ਸਦੀ ਲੋਕ ਸਨ ਉਥੇ ਹੁਣ 1964 ਵਿਚ 56 ਫੀਸਦੀ ਜ਼ਮੀਨ ਦੇ ਮਾਲਿਕ ਉਹ 10 ਫੀ ਸਦੀ ਲੋਕ ਹਨ। ਸਿਰਫ 2 ਫੀਸਦੀ ਜ਼ਮੀਨ ਉਨ੍ਹਾਂ ਦੇ ਹਥਾਂ ਵਿਚੋਂ ਨਿਕਲੀ ਹੈ। ਜੇਕਰ ਪੈਪਸੂ ਦਾ ਐਕਟ ਪੰਜਾਬ ਵਿਚ ਲਾਗੂ ਕਰ ਦਿੱਤਾ ਜਾਵੇ ਤਾਂ ਇਸ ਦਾ ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਵੀ ਫਾਇਦਾ ਹੋਵੇਗਾ ਕਿਉਂਕਿ ਪੈਪਸੂ ਦਾ ਐਕਟ ਜ਼ਿਆਦਾ ਪ੍ਰੋਗਰੈਸਿਵ ਹੈ। ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਕਰ ਦਿੱਤਾ ਜਾਵੇ ਤਾਂ ਪੈਦਾਵਾਰ ਵਿਚ ਵੀ ਵਾਧਾ ਹੋਵੇਗਾ ਕਿਉਂਕਿ ਮਾਲਿਕ ਅੰਗ ਮੁਜ਼ਾਰੇ ਦਾ ਬਹੁਤ ਹਦ ਤਕ ਮਸਲਾ ਹਲ ਹੋ ਜਾਵੇਗਾ। ਜੇਕਰ ਮਾਲਿਕ ਤੇ ਮੁਜ਼ਾਰੇ ਦਾ ਮਸਲਾ ਬਿਲਕੁਲ ਹਲ ਹੋ ਜਾਵੇ ਤਾਂ ਪੰਜਾਬ ਇਤਨਾ ਅਨਾਜ ਪੈਦਾ ਕਰ ਸਕਦਾ ਹੈ ਜਿਹੜਾ ਸਾਰੇ ਹਿੰਦੁਸਤਾਨ ਨੂੰ ਸਪਲਾਈ ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ।

Mr. Speaker : Sardar Darbara Singh,

चौधरी मुख्तयार सिंह मलिक : स्पीकर साहिब हमें आपने इस मसले पर बोलने के लिए बिल्कुल टाइम नहीं दिया

श्री अध्यक्ष : इस वकत जितना टाइम है मैंने उसी के मुताबिक ही चलना है ज्यादा मੈम्बरों को एक मोडरेट करने के लिए मैंने पहले ही आध घण्टे के लिए टाइम एक्सटेंड कर दिया है। अगर आप को और टाइम दूँ तो गवर्नमेंट की तरफ से जवाब नहीं आयेगा क्या आप चाहते हैं कि सारी डिबेट का गवर्नमेंट कोई जवाब न दे ? (I have to proceed according to the time at my disposal. I have already extended the sitting by half an hour to accommodate the maximum number of hon. Members. If I allow some other hon. Members to speak that will mean that Government will not have any time to reply the debate. I do not think that the hon. Members wish that the Government should not reply the debate at all.)

चौधरी मुख्तयार सिंह मलिक : स्पीकर साहिब, बात यह है कि आज सुबह, से चेयर में कभी कोई बैठता रहा है और कभी कोई बैठता रहा है हताकि हर 15 मिनट बाद बदलते रहे हैं और हमें पता नहीं था कि किस के आर्डरज़ करी आउट किये जाएंगे। आज हमारे ग्रुप में से किसी को भी बोलने के लिए टाइम नहीं दिया गया हालांकि कई दूसरे मੈम्बरों को एक एक घण्टा तक टाइम दिया गया है। हम इस डिसक्रिमिनेशन के खिलाफ अपनी आवाज़ बुलन्द करना चाहते हैं। I strongly protest against this attitude of the Chair.

श्रीमती शत्रो देवी : स्पीकर साहिब मुझे बड़े ताज़्जुब से कहना पड़ता है कि जब मैं चेयर में थी तो कई मੈम्बर वाक-आउट करके चले गये थे क्योंकि उन्हें टाइम नहीं मिल सका था। लेकिन चीफ पालियामेंटरी सेक्रेटरी साहिब उन के साथ गये और उनको बुला कर वापिस ले आए। इस तरह से कोई निज़ाम चल नहीं सकता।

सरदार हरचंद सिंघ : सपीकर साहब जे टाइम अँकस्टैंड ना करना किਉंकि कौड़ी मैम्बर गृह बैठना नहीं चाहेंदा।

काਮरेड शमशेर सिंघ जोग : आन ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਸਰ। ਸਪੀਕਰ ਸਾਹਿਬ, ਜੇ ਕਿਸੇ ਗਰੁਪ ਨਾਲ ਜਾਂ ਕਿਸੇ ਮੈਂਬਰ ਨਾਲ ਜਿਆਦਤੀ ਹੋਈ ਹੋਵੇ ਤਾਂ ਉਹ ਗਰੁਪ ਜਾਂ ਉਹ ਮੈਂਬਰ ਕਿਸੇ ਨਾਂ ਕਿਸੇ ਸ਼ੁਕਲ ਵਿਚ ਆਪਣੀ ਪਰੋਟੈਸਟ ਜਰੂਰ ਦੱਸੇਗਾ। ਸਾਡਾ ਕਮਿਊਨਿਸਟ ਗਰੁਪ ਜਿਹੜਾ 6 ਮੈਂਬਰਾਂ ਦਾ ਇਥੇ ਬੈਠਦਾ ਹੈ ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਸਿਰਫ ਕਾਮਰੇਡ ਜੰਗੀਰ ਸਿੰਘ ਜੋਗਾ ਨੂੰ ਇਸਲੈਂਡ ਰਿਫਾਰਮਜ਼ ਦੇ ਮਸਲੇ ਤੇ ਸਿਰਫ 12 ਮਿੰਟ ਬੋਲਣ ਲਈ ਮਿਲੇ ਹਨ। ਔਰ ਬਾਕੀ ਕਈ ਮੈਂਬਰਾਂ ਨੂੰ ਇਕ ਇਕ ਘੰਟਾ ਬੋਲਣ ਲਈ ਦਿਤਾ ਗਿਆ ਹੈ। ਹਾਲਾਂਕਿ ਕੁਲ 84 ਥੱਲੇ ਇਸ ਮਸਲੇ ਤੇ ਮੌਜੂਦ ਇਨ੍ਹਾਂ ਤਿਨਾਂ ਮੈਂਬਰਾਂ ਦੀ ਤਰਫੋਂ ਦਿਤੀ ਗਈ ਸੀ :

1. ਪੰਡਿਤ ਮੋਹਨ ਲਾਲ ਦੱਤ
2. ਕਾਮਰੇਡ ਜੰਗੀਰ ਸਿੰਘ ਜੋਗਾ
3. ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ

रूलर के मुताबिक वी पहिले पंडित मंगल लाल दंड नुं विर कामरेड जंगीर सिंघ जोगा नुं अडे उरु तें बरअद कामरेड बरबु सिंघ मरसटर नुं टरईम मिलनर चरहीदर सी लेकिन पहिले रेंर मैबररं नुं टरईम दितर गिरर अंर कामरेड जंगीर सिंघ जोगा नुं 12 मिंटे बोलन लडी दिडे गडे अडे कामरेड बरबु सिंघ मरसटर नुं इरु मसले डे बोलन लडी टरईम री नरगीं दितर गिरर सिंघ उरुनुं जुरुर मिलनर चरहीदर सी । वैसे वी मरडर गरुप 6 मैबररं दर है मरनुं सररुड 12 मिंटे दिडे गडे हन सिंसडे मै संमडदर हं कि मरडे नरल इनमररुड नरगीं रेंदरर ।

चीफ पार्लियामेन्टरी सेक्रेटरी : स्पीकर सारहिक आप हाउस की इजाजत लेकर टाईम एक्सटेन्ड कर दें ।

Extension of Time

Mr. Speaker : The sitting is extended till 3.00 P.M.

श्री बनवारी लाल : आन ए प्वायंट आफ आर्डर, सर.....

श्री अध्यक्ष : आप जुरर बंठ जारें । बरत यह है कि सबको हर मोशन पर तें मै टाईम दे नहीं सकतर । अगर आप कहें कि हर मैम्बर को हर मोशन पर बोलने के लिए टाईम दिया जाए यह तें नरमुसकिन बरत है । इस लिए मै हर ग्रुप के वरिहस से दरकररसत करतर हूं कि वह अपनी लिस्टें बना कर मुझे दे दिया करें । (The hon. Member may please resume his seat. It is not possible for me to permit each member of the House to speak on every motion. Therefore I would request the group leaders to give me the names of the Members of their groups whom they may like to speak on any motion.) And now I will only be guided by the list of speakers given by the whips. I will not go beyond the lists given by the whips if the hon. Members would continue behaving this way. It is not possible to carry on the business of the House like this.

श्री बनवारी लाल : आन ए प्वायंट आफ आर्डर, सर.....

Mr. Speaker : No please. I request the hon. Member to resume his seat.

श्री बनवारी लाल : स्पीकर सारहिक, मुझे समझ नहीं आती कि क्यों आप मेरा प्वायंट आफ आर्डर भी नहीं सुन रहे । मेरा प्वायंट आफ आर्डर यह है कि आज जो डिसक्रिमिनेशन चल रही है वह टैनेंट्स के बररे में है और टैनेंट्स पंजाब में जुररदरतर हरिजन हैं इसलिए इस मसले पर बोलने के लिए हरिजन मैम्बरों या गुरर बिसवेदरर मैम्बरों को जुररदर टाईम दिया जाना चाहिए ।

श्री अध्यक्ष : इस हाउस में इस लिहररु से टाईम नहीं दिया जाता कि कोई मैम्बर जमींदरर है या गुरर जमींदरर है, या हरिजन है या कोई और है इस किसम की डिसक्रिमिनेशन यहाँ नहीं की जाती । (Time is not allowed to hon. Members on this consideration that a particular member is a landlord or a tenant or he is a Harijan or some body else. This type of discrimination cannot be allowed here.)

गृह तथा विकास मन्त्री (सरदार दरबारा सिंह) : स्पीकर साहिब, पंडित मोहन लाल दत्त और दूसरे दोस्तों ने इस मसले पर बहुत यूजफुल डिस्कशन की है। काफी दोस्तों की तरफ से लैंड लार्ड्स और टैनेन्ट्स दोनों के वियू प्वायंट्स हाउस के सामने रखे हैं और कईयों ने काफी यूजफुल बातें कही हैं। इन बातों का डिटेल्ड जवाब तो मिनिस्टर-इन-चार्ज मेजर हरिन्द्र सिंह जी देंगे, मैं तो सिर्फ असूली तौर पर इस मसले पर कुछ अर्ज करूंगा। 1953 में Security of Land Tenure Act पंजाब में बनाया गया था। इसी तरह से अस्टवाइल पैप्सू में भी एक ऐक्ट बनाया गया था। मेरे कई दोस्तों ने यह एतराज उठाया है कि इस वक्त पंजाब में अस्टवाइल पंजाब का और अस्टवाइल पैप्सू का यानी दो मुख्तलिफ ऐक्ट लागू हैं हालांकि यह एक ही सूबा है। यह बात ठीक है कि इस वक्त कहीं 2 कई मामलों में डिसक्रिपैसीज मौजूद हैं और सरकार यह चाहती है कि इन डिसक्रिपैसीज को दूर करने के कोशिश की जाए। और मैं हाऊस को इस बात का यकीन दिलाना चाहता हूं कि इस डिसक्रिपैसी को दूर करने की कोशिश की जाएगी।

जहाँ तक इस बात का ताल्लुक है कि सूबा में कहीं कहीं टैनेन्ट्स को उठा दिया गया है मैं मानता हूं कि ज़िला कांगड़ा, ज़िला होशियारपुर और एक और ज़िला ऐसा है जहाँ 53 हजार मुज़ारों में से 35 हजार मुज़ारे ऐसे थे जो एक-एक या आध-आध एकड़ ज़मीन काश्त करते थे क्योंकि मौजूदा ऐक्ट के तहत वह उठाये जा सकते हैं ! उनके लिए हम दूसरी जगह पर ज़मीन देने के लिये तैयार थे लेकिन वह वहाँ जाने के लिए तैयार नहीं थे। अब भी हम उन्हें ज़मीन देने के लिए तैयार हैं और गवर्नमेंट की यह आफर स्टैंड करती है लेकिन वह एक-आध एकड़ के लिए अपने ज़िले को छोड़ कर दूसरी जगह पर जाने के लिए तैयार नहीं होते।

पंडित मोहन लाल दत्त : वह जाने के लिए तैयार हैं !

गृह मन्त्री : यह बात ग़लत है। वह अपने घर छोड़ कर कहीं जाने को तैयार नहीं। आपको ज़िला कांगड़ा के बारे में पता नहीं होगा। वह जाने को तैयार नहीं। अगर वह जाने को तैयार हैं तो गवर्नमेंट की आफर स्टैंड करती है। लेकिन असलियत यह है कि वह वहाँ से जाना नहीं चाहते और वहीं ज़मीन मांगते हैं। लेकिन कांगड़ा ज़िला की हालत यह है कि वहाँ पहले ही ज़मीन कम है। मैंने अपने महकमों को कहा है कि जहाँ कहीं भी ज़मीन मिले उनको वह दी जाए लेकिन महकमों वाले कहते हैं कि उस ज़िले में ज़मीन नहीं है और कहीं भी वह जाना चाहें तो उनको ज़मीन दी जा सकती है।

इस के अलावा बहुत कुछ कहा गया कि फालतू रकबा जो है वह निकाला नहीं गया। यह बात नहीं है, निकाला गया है। हो सकता है कि कहीं पर जानबूझकर या किसी लूपहोल की वजह से या ग़फलत की वजह से कोई कसर कहीं पर रह गई हो। 1953 का जो ऐक्ट है उस को देखें तो पता चलता है कि कोई किस तरह से कितनी ज़मीन अपने पास रख सकता है। फर्ज करो किसी के पास सौ एकड़ ज़मीन है। वह अपने पास तीस स्टैंडर्ड एकड़ ही रख सकता है। उस को सब से

पहले उस जमीन को अपने पास रखना होगा जिस पर कि कोई मुजारा नहीं बैठा हुआ। अगर 20 ऐसे एकड़ हैं तो उस में उस का कोई चायस नहीं है। उसको वह बीस एकड़ तो अपने पास रखने ही होंगे। बाकी की जमीन जिस पर कि मुजारे बंटे हैं, में से वह बाकी के दस एकड़ चुन सकता है। जो मुजारा सरप्लस एरिया में बैठा है उसको वह नहीं उठा सकता। पैप्सू ऐक्ट में यह है कि 30 एकड़ की तो ग्राम सीलिंग है मगर जो रैफ्यूजी पाकिस्तान से आए हैं वह अपने पास 50 एकड़ रख सकते हैं। मेरा ख्याल है—हो सकता है कि यह गलत हो-कि पंजाब के पुराने ऐक्ट से पैप्सू का ऐक्ट कुछ प्राग्रैसिव है। हम उसे भी इस के बराबर लाने की कोशिश करेंगे। मगर यह पूरी तरह से सोचने वाली बात है, फौरी तौर पर ऐसा नहीं किया जा सकता। मिनिस्टर साहिब भी चाहते हैं कि जो कमियां हैं उनको दूर कर दें। सरदार गुरचरन सिंह ने सवाल उठाया है कि मुजारों से फालतू रकबा लिया गया। कोई एक-ग्राम केस होगा। मगर गवर्नमेंट अगर इस इलाका को ऐक्वायर करना चाहे अपनी जरूरतों के लिए तो कर सकती है, यानी सरप्लस एरिया भी ले सकती है। मगर जो सरप्लस एरिया निकाला गया उस पर काफी लोग बैठा दिए गए हैं। जिन मुजारों का बहुत जिक्र किया जाता है यह वह मुजारे हैं जो कोर्ट में गए मगर शिकस्त खा गए और निकाल दिए गए। यह नहीं कहा जाता कि उस के पास जो पांच एकड़ रहने हैं उस में से उनको निकाला जाता है। वह तो तब ही निकलेंगे जब कि हम उनको सरप्लस एरिया में से उतना रकबा उसको दे सकेंगे जितना कि उस के पास पांच एकड़ से कम होगा। वरना उनको परमिसीबल एरिया में से भी निकाला नहीं जा सकता। (विघ्न) बाकी रहा कि निकलता कौन है। निकलता वह है जो रेंट न दे। मुझे यह बात जचती है और यह काबिलेकबूल है कि जिस तरह से पैप्सू ऐक्ट में है कि जब मालिक रेंट न मिलने पर मुकद्दमा जीत जाए तो अगर मुजारा 6 महीने के अन्दर अन्दर रेंट की अदायगी कर दे तो उसको इजैक्टिड नहीं समझा जाएगा, यह बात काबिले गौर है और मैं समझता हूँ कि अगर कनसोलिडेटिड लेजिसलेशन में यह बात ले आएँ तो हरज नहीं है। ज्यादा झगड़ा उन मुजारों का है जो जमीन पर से निकाले गए क्योंकि उनके राइट्स नहीं बनते थे। इस बारे में अर्ज है कि जो फालतू एरिया ऐलिजीबल टैनेंट्स को देने के बाद बचेगा तो लाजमी तौर पर ऐसे लोगों को पहली प्रैफ्रेंस दी जानी चाहिये। कई ऐसे टैनेंट्स हैं जिनकी अपनी पांच एकड़ जमीन है। उसके अलावा वह इधर उधर से जमीन लेकर काश्त करते थे, उसमें मुजारे थे। ऐसे मुजारों को उस फालतू एरिया से निकाले जाने पर हम सरप्लस एरिया में से जमीन नहीं देते तो यह कायदे के मुताबिक है आप इससे इनकार नहीं कर सकते। क्योंकि अगर किसी के पास अपनी पांच एकड़ जमीन है उसको अगर हम लड़ कर और पौजेशन दिलवाएं तो यह राइट चीज नहीं होगी।

लीडर आफ दी आपोजीशन ने यह बात बड़े जोर से कही कि जैसे लोगों से जमीन खींची जा रही है उसी तरह से दूसरों से रुपया भी खींचा जाए। मैं अर्ज करूंगा कि हमारी एक ऐग्रीकल्चरल इकनोमी है। हमने इन्डस्ट्रियलाइजेशन की तरफ आना है और सोशलिस्ट पैटर्न की तरफ जाना है ताकि दौलत इक्विटेबल तरीके से बांटी

[गृह तथा विकास मन्त्री]

जा सके। ज्यों २ वक्त गुजरेगा आप देखेंगे कि हिन्दुस्तान में ऐसी लैजिस्लेशन आती जायेंगी और इनडक्वैलिटी की बातें नहीं रहने दी जाएंगी। हमारा जो देश है यह कृषि-प्रधान देश है, इस की ऐग्रीकल्चरल इकौनामी है। अगर हम इस को दुस्त कर सकें—जो काश्त करने वाला है उस को जमीन दिला सकें तो यह एक बड़ा कदम आगे की तरफ होगा। मगर इस की भी कुछ प्राबलम्ज हैं जो कि समझनी चाहिये। इस सूबे के बहुत से लोग नीका और लदाख के सरहदों पर बैठे हैं या पाकिस्तान की सरहदों पर बैठे हैं। वह ऐबसैटी लैंडलार्डज हैं क्योंकि वह ऐक्टिव सविस पर हैं। मगर यह बात साफ हो जानी चाहिये कि जो लोग ऐसे नहीं हैं और जमीन पर काश्त नहीं करते, ऐबसैटी लैंडलार्ड हैं उन के लिए हमारे दिल में रहम नहीं होना चाहिये। जमीन की प्रोडक्शन तभी बढ़ेगी जब यह काश्त होगी। सरदार गुरनाम सिंह जी से हूंगा कि हम चाहते हैं कि यहां पर ज्यादा से ज्यादा पैदावार हो, खेती साइंटिफिक ढंग पर हो, मैक्सिमम कल्टीवेशन हो। हम इस बात पर यकीन रखते हैं कि खेती इन्टैसिव ढंग से हो और इस के लिए सहूलतें हों और किसान के लिये इन्सैटिव हो तो पैदावार ज्यादा हो सकती है। मुजारा पैदावार नहीं बढ़ा सकता। पुराने जागीरदारी सिस्टम में काम करने वाले होते थे मुजारे और जागीरदार जो थे वह बैठ कर आराम से पेट भरते और ऐशोइशरत करते थे। ऐसी हालत में मुजारा दिल से काम नहीं कर सकता। वह दिल से तभी काम करेगा जब उस को प्रापर्टी राइट्स मिलेंगे। इस लिए हम ने किया है कि ४०—९० गुना मालिया देकर वह जमीन का मालिक बन सकता है। इस के लिए सरकार के सामने तजवीज पड़ी है और जल्दी ही आने वाली है कि जो लोग मुजारे अब जमीन पर बैठे हैं उनको मलिकयत के हकूक दे दिए जाएं, उस के लिए कोई चीज बनाई जाएगी, ऐसी प्रोपोजल है। जमीन का हमारा पहला प्राबलम है जो कि हमें हल करना है। इन्डस्ट्री का कौन सा प्राबलम है? है कहां इन्डस्ट्री? भले ही बाहर वाले लोग कहें कि हमारी स्माल स्केल इन्डस्ट्री बहुत है, मैं समझता हूं कि यह बहुत कम है। यह देहात में फैल जाए तब कहें कि इन्डस्ट्री है। हमें जमीन पर से बोझ को कम करने के लिए इन्डस्ट्री को तरक्की देनी है, हम चाहते हैं कि जो हमारे ४० फीसदी लोगों का जमीन पर इनहिसार है उस को कम किया जाए, उस को इन्डस्ट्री की तरफ हम ले जा सकें।

अभी हमारी कुछ इंडिविजुअल प्राबलम्ज हैं। जो खुद काश्त करता है हम ने उसको मालक बनाना है। जो मुजारा मेहनत करता है हम उसे मालक बनाने जा रहे हैं। साथ ही जो फसल बोता है उसको कर्जा मिलना चाहिये क्योंकि वह खुद ऐग्रीकल्चर प्रोडक्शन करता है, उसको लोन मिल सके ताकि पैदावार ज्यादा हो सके। यह इस तरह की प्राबलम्ज है जिन पर सरकार गौर कर रही है। ऐसी और भी बातें हैं जिनको मैं ने टच नहीं किया है। मिनिस्टर इन्चार्ज साहब इन बातों को लेंगे। फिगरज भी मैं ने नहीं लीं क्यों कि वह ही हाऊस को बतायें कि कितनी जमीन रही है, कितनी मुजारों को दे रहे हैं वगैरा २। लेकिन मैं कहना चाहता हूं कि जो बेसिक

सवाल उठाया गया है श्री चिरन्जी लाल जी की तरफ से उसका जवाब मैं ने देना चाहा था ।

दूसरी बात पैप्सू की लैंजिस्लेशन की है और जो सन 1947 का सवाल उठाया गया है । कुछ झगड़ा इस बात पर हुआ कि 1887 से 1953 तक का जो पीरियड है उस पर भी लागू किया जाए और रिट्रास्पैक्टिव इफैक्ट दिया जाए जो कि उस समय में ट्रांसफर की गई हैं । तो इस में कंप्लीकेशन की बात है कि अगर बाप किसी का गुजर जाए और 5 बेटे हों तो लाजमी है कि वह उस जमीन को इन्हेरिट करेंगे और 20, 20 एकड़ ले लेंगे और 100 एकड़ में से कोई सरप्लस नहीं रह सकेगी । तो इस तरह का डिफैक्ट और कन्फ्यूजन है । इस का मतलब यह नहीं लेना चाहिये कि सरप्लस एरिया कोई निकाल कर ले गया है । मैं अर्ज करना चाहता हूँ कि कोई ट्रांसक्शन इस तारीख के आनवर्ड होगी तो वह नल एन्ड वाइड होगी । इस लिए अगर कोई इस तरह की जमीन को खरीद करता है तो मुश्तरी हुश्यारबाश वाली बात को ध्यान में रखना चाहिये । खरीद करने वाले को खुद हुश्यार होना चाहिये कि जो किसी सरप्लस एरिया को लेता है और वह एरिया सरप्लस डिक्लेयर हो चुका है तो यह खरीद करने वाले की जिम्मेवारी है । और फिर इस के साथ एक और बात भी है कि जो मुजारा ऐसी जमीन पर बैठा हुआ है उसे नहीं उठाया जा सकता । बेशक ऐसी जमीन की ट्रांसफर की जाए, मुश्तरी फालतू जमीन को नहीं ले सकेगा । और न ही टैनेंट्स को निकाल सकेगा ।

फिर सवाल यह है कि नान पेमेंट आफ रेंट का क्या असर पड़ता है, मैं खुद यह समझता हूँ कि यह पैप्सू जैसा हल होना चाहिये ।

इन सब बातों के होते हुए एक बात अर्ज करना चाहता हूँ कि प्लानिंग कमिशन की 1960-61 की जो रिपोर्ट है उसमें कहा गया है कि लैंड रिफार्मिंग पंजाब में ही हुए हैं, बाकी स्टेटों में बहुत कम हैं । यहां यह सन 1953 में शुरू किए गए और बाकियों से पंजाब आगे है (प्रशंसा) लेकिन फिर भी मैं समझता हूँ कि इस में लूपहोल हो सकते हैं । और इस का फायदा कुछ लोगों ने उठाया है । गार्डन के नाम पर, बैटर मैनेज्ड फार्म के नाम पर, गुड रन फार्म के नाम पर और मैकेनाइज्ड फार्म के नाम पर कुछ फायदा लोगों ने उठाया है । हमें इन सारी बातों को देखना पड़ेगा । अगर वह काम नहीं करते या अगर एक आदमी यह कहता है कि मैं मैकेनाइज्ड फार्म चला रहा हूँ लेकिन दूसरी तरफ वह यह भी कहे कि एक एकड़ से 15 मन यील्ड हुई है तो इस के मुकाबले में एक आम छोटा किसान भी 15 मन यील्ड देता है तो वह किस तरह की मैकेनाइज्ड फार्म है । सरकार को देखना पड़ेगा इस सारी चीज को नए सिरे से । इस में चाहे मेरा रिश्तेदार हो या किसी और का इस से गर्ज नहीं । गर्ज तो इस बात से है कि अगर एक मैकेनाइज्ड फार्म है तो उस की यील्ड आम किसान को खेती से ज्यादा होनी चाहिए । और इस संबंध में गवर्नमेंट को अपनी पालीसी रिवाइज करनी पड़ेगी । (तालियां)

[गृह तथा विकास मन्त्री]

अगर वह मैकेनाइज्ड फार्मिंग करता है और इस की रिपोर्ट आती है तो इसमें हम किसी अफसर को कसूरवार नहीं ठहराते लेकिन अगर आप के नोटिस में या सरकार के नोटिस में कोई ऐसी चीज़ आ जाए तो उसको किसी हद तक दरुस्त करना है। आप को, स्पीकर साहिब, याद होगा कि गुरदासपुर ज़िला में क्या हुआ था। वहाँ के एक साहब ने कहा कि बाग लगा दिया गया है। आफिसरज ने भी इसी तरह से ही रिपोर्ट कर दी कि बाग बहुत अच्छा है और बाग के लिए जगह मौजूद है कई तरह के दरख्तों की टहनियां लगी हुई थीं। सब ने कहा कि यह बात बहुत अच्छी है। बाग को देखने वालों ने देखा तो एक ने कहा ज़रा एक टहनी तो उठाओ। जब उठाई तो वह पौदा नहीं था बल्कि खाली टहनी काट कर लगा दी गई थी। तो इस तरह से भी कई लोगों ने बाग लगाने के बहाने ज़मीन को सरप्लस होने से बचा लिया। और कुछ लोगों ने इस तरह से किया है जहाँ पर आफिसरज इनवाल्व हैं जिन्होंने गलत रिपोर्ट दी है तो उनके खिलाफ तो कार्यवाही होगी लेकिन जहाँ पर इस तरीके से किसी ने ज़मीन को बचाया है उनके खिलाफ सैक्शन 21 के अनुसार कार्यवाही की जा सकती है। और इस तरह के लूप-होलज को बंद करने की ज़रूरत है।

एक और बात जो हमने की है वह मुज़ारों को फरी लीगल एड देने की है। इस के लिए हज़ारों रुपया रखा गया है कि जहाँ पर मालिक के साथ झगड़ा हो तो उसे लीगल एड दी जा सके ताकि वह अपने मालिक से लड़ सके और मुकद्दमे की पैरवी कर सके। पंजाब में हमने इस काम के लिये फण्ड्स रखे हुए हैं। इस से हमारा मनशा यह नहीं कि मालिक और मुज़ारे को लड़ाया जाए। हम तो यह चाहते हैं कि किसी तरह से प्रोडक्शन ज्यादा हो। और मालिक और मुज़ारे में झगड़ा न हो। जो मुज़ारा किसी सरप्लस ज़मीन पर बैठा है तो उसे इजैक्ट न किया जा सके। जो फालतू रकबा निकाला गया है उस को इजैक्टिड और लैंडलेस टैनेन्ट को दिया जाए। और सरकार इस बात पर आज भी पाबन्द है।

मैं आपका शुक्रिया अदा करता हूँ और यह जो लैंड टू दी टिलर का नाहरा है हमें इस से कोई इख्तलाफ नहीं। जो खुद काश्त करता है ज़मीन उसके पास रहनी चाहिए। और 5 एकड़ तक सब मुज़ारों को मिलनी चाहिये। इस बात में कोई दो राय नहीं हो सकती कि लैंड टू दी टिलर होनी चाहिये।

फिर ऐबसैटी नान-कलटिवेटर लैंड/लार्ड की बाबत पूछते हैं। मैं इस सम्बन्ध में यह कहूंगा कि जहाँ से भी सरप्लस ज़मीन निकल सके निकाल कर देनी चाहिये लेकिन इस के साथ उन फौजी भाइयों के लिये भी तहफुज़ करने की ज़रूरत है जो चीन की तरफ से या कभी पाकिस्तान की तरफ से खतरा हो तो उनका मुकाबिला करते हैं। इस के लिए न सिर्फ हमारा बल्कि हिन्दुस्तान सरकार का भी काम है कि वह इन फौजी भाइयों के लिए ज़मीन छोड़े जो कि सरहदों पर काम कर रहे हैं। और बाकी तमाम ज़मीन पे खेती की जाए ताकि यह मसला हल हो सके।

सरदार गुरनाम सिंह जी आ गए हैं हम चाहते हैं कि हम इतना इतेफाक कर लें कि मज़दूर को भी फ़ैक्टरी में हिस्सेदार तस्लीम कर लिया जाए। यह इस सरकार की

और कांग्रेस की पालीसी है। (प्रशंसा) एक मकान और एक दुकान का नारा यहां पर लगाया गया था और एक रेजोल्यूशन भी पास किया गया था और मैं यह समझता हूँ कि अब वक्त आ गया है और इस तरह करने के लिए वक्त दूर नहीं है। (प्रशंसा) कम्पलेशन, कु-अरेशन और कुआप्रेसन तीनों ही तरीकों से इस बात को अमली जामा पहनाने का वक्त आ गया है। आज तो न सिर्फ पंजाब के बल्कि सारे देश के जो हालात हैं वह कम्पेल करेंगे कि सब लोगों को यकसां सहूलियतों ज़िन्दगी मिलें। जो आज रोटी अच्छी खाता है उस को बाज़ार के भाव का ही नहीं पता कि किस कीमत पर अनाज आता है, उसे घी के भाव का भी नहीं पता। इस लिए ऐसी हालत में कहीं न कहीं ठहराओ की ज़रूरत है। एकूमूलेशन आफ वैल्य नहीं होनी चाहिये। हरेक के लिए रोटी, कपड़ा, मकान, तालीम, सेहत और रोजगार, यह छे चीज़ें होनी ज़रूरी हैं। और यह सब बातें हल होनी चाहियें ताकि जो 45 करोड़ की आबादी का मसला है इस का रोटी का मसला तो हल हो जाए। और यह इसी तरह से हल होगा। लेकिन सब से बड़ी ज़रूरत आज इस बात की है कि लोगों की गरीबी को दूर करने के लिए हमें जल्द अज़ जल्द कदम उठाने चाहियें। यह सरकार इस बात पर कदम उठाने के लिये जो फैसले कर चुकी है उन पर ज़रूर पाबन्द रहेगी।

चौधरी मुख्तयार सिंह मलिक (सोनीपत) : स्पीकर साहिब, जब कभी भी इस एसंबली के फ्लोर पर कोई मसला गौर तलब होता है या उस पर बहस होती है तो यह किसी न किसी तरह से ज़मीन के मामले को आगे ले आते हैं। कुछ मੈम्बरान ने तो यह अपना शेवा ही बना रखा है कि हाउस में आकर पानी पी-पी कर पंजाब के किसान को कोसना है। यह बात, स्पीकर साहिब, मेरी तो समझ में नहीं आ रही है कि पंडित चिरंजी लाल वकील हैं उन्होंने ने शहरी सुधार का जिक्र करते हुए रेंट रस्ट्रिक्शन ऐक्ट की एक चीज़ पेश की है। रेंट रस्ट्रिक्शन ऐक्ट में बेदखली किसी और ढंग से है, सिविलोरिटी आफ लैंड टैनयोर ऐक्ट में जो बेदखली का तरीका है यह कोई और तरीका है। मैं इसको कोई हल नहीं समझता अगर एक का तरीका किसी और पर लाद दिया जाए। अगर वह ऐसा करते हैं तो मैं कहूंगा कि यह डिसक्रिमीनेशन इन के साथ क्यों करते हैं, why not in respect of urban property as well ? अगर वह साथ में यह कहते हैं.....

पंडित चिरंजी लाल शर्मा : अच्छा जी, मैं अपने आप को माडीफाई करता हूँ..

श्री अध्यक्ष : अगर आप माडीफाई करते हैं तो वह अपने आप को रैक्टिफाई करते हैं। (हंसी) (If the hon. Member wants to modify his statement then the other hon. Member would rectify his opinions.) (Laughter)

चौधरी मुख्तयार सिंह मलिक : अज़ यह है कि फूल साहिब ने एक अच्छी खासी मारके की बात कही है। आप ने कहा कि पुराने ज़माने की बाबत बताया जाता है कि देहात क अन्दर मुज़ारों और ग़ैर मुज़ारों मालिक ज़मीन में अच्छे और खुश गवार ताल्लुकात रहे हैं मगर आज इस ज़माना में खुशगवार ताल्लुकात नहीं रहे। मैं पूछता हूँ कि इस के लिये ऐंट फाल्ट कौन है ? मैं तो कहता हूँ कि इसमें सब से ज्यादा कसूर वार रूलिंग पार्टी है जो यह उन के

[चौधरी मुख्तयार सिंह मलिक]

पास जाकर गलत तरीके इस्तेमाल करके उन लोगों को कलरोफार्म सूंघाते रहे हैं और उनको गलत लालच देते रहे हैं। मुजारों और गैर मुजारों की लड़ाई का सवाल इस लिये बनाया गया ताकि इनकी वोटें आपस में लड़ाई झगड़ा करा कर हासिल की जायें। इन्होंने जान-बूझ कर लोगों को गलत सलोगन दे कर गुमराह किया। 1947 से मुजारों को यही सलोगन दिया जाता रहा है कि हम किसानों से जमीन लेकर आपको देंगे। इन हालात के अन्दर लोगों का यह हाल हो रहा है कि अगर किसी एक को गांव में कोई सफेद टोपी वाला लीडर मिल जाये तो यह उस के पीछे लग जाते हैं और कहते हैं कि अब तो बस जमीन मिल ही जायेगी। इस लालच में आकर हर कोई आदमी चाहे वह मुजारा है या गैर मुजारा एक दूसरे से जूत-पतान हो रहा है। देहात में मुजारों की गैर मुजारों से, काश्तकार की गैर काश्तकार से, किसान की गैर किसान से इन्होंने आपस में लठ चलवाई हुई है। मैं यह अर्ज करना चाहता हूँ कि इस सिलसिले में हकूमत बिल्कुल नैगलीजेंट रही है और अगर इस ने कोई लैंड लैजिसलेशन बनाई भी तो उस में यह तरमीम पर तरमीम लाते रहे हैं। इन की पोजीशन कभी स्टेबल नहीं हुई हमेशा ऐडजिगिग रही है। हर कलाज पर एक-एक फिकरे की तरमीम लाकर तमाम मुशामलात में कंडीशन कायम कर दी, हर आदमी पंजाब के अन्दर फ्रस्टरेशन महसूस करता है। इस हकूमत को चाहिए कि लैंड के सिलसिले में वह एक सटेबल पालिसी बनाये, कनफर्म्ड पालिसी एडाप्ट करे। मगर इस तरफ तो इन का बिल्कुल ख्याल भी नहीं जाता।

फिर इन के जो डबल प्रोडक्शन का सवाल है इस में बड़ी डींगे मारी जाती है। अगर कुछ होता है तो इस में थोड़ा सच और बाकी झूठ होता है। इस के मुतालिक मैं यह अर्ज करनी चाहता हूँ कि चाहे किसी को काश्त-कार समझ लिया जाए या हरिजन समझे या फिर मजदूर समझ लिया जाये, इन में कोई भी मुसलमान नहीं। एक तरफ तो रुपये का लालच डाल दिया और यह लालच आज का नहीं पिछले 17 साल से डाला हुआ है और सब ने जमीन की लूट में टिकटिकी लगाई हुई है कि आज जमीन मिली या कल मिली। लोगों ने सब काम छोड़ दिए हुए हैं और इस का नतीजा यह हुआ है कि लोगों की जो रैटिंग कैपिसटी थी वह खत्म हो गई है। काम छोड़ कर वह फैमिली प्लैनिंग में जा लगे हैं और एक-एक की बजाये 5-5, 10-10 बच्चे पैदा करने लगे हैं क्योंकि किसान यह समझते हैं कि जितने ज्यादा बच्चे होंगे उतनी ज्यादा जमीन मिलेगी, यह सभी झगड़े इन के खुद के डाले हुए हैं। आज किसान इस पोजीशन में है कि उस की कहीं भी तसल्ली नहीं होती। स्पीकर साहिब, मैं यह अर्ज करना चाहता हूँ कि किसान की जमीन के साथ बड़ी मुहब्बत होती है। अपना खून पसीना एक करके वह उसमें मेहनत करनी चाहता है। लेकिन जब उस को अपनी चीज का ही पता नहीं, आया यह जमीन रहेगी भी या नहीं वह कैसे तनदेही से उस में काम कर सकता है। अब आप ही बताइए कि जो किसान काम के अन्दर दिल ही न लगा सके तो क्या जमीन की प्रोडक्शन के अन्दर इजाफा हो सकेगा? इस में इजाफा की बजाये खसारा पड़ेगा। खाद वगैरा पर अगर कुछ उसे इनवैस्ट भी करना पड़े तो वह नहीं करेगा। मैं यह पूछना चाहता हूँ कि आखिर पंजाब के अन्दर **who is to be blamed for this?** आज तक, स्पीकर साहिब, यह किसी तरह की जमींदार को तसल्ली नहीं दे सके और उसको यकीन नहीं दिला सके। मैं इनसे पूछता हूँ कि इन्होंने आज तक उसको बचाने की क्या कोशिश की है। अगर एक जमींदार की जमीन लेकर किसी

दूसरे को दी जाये तो वह कहां पर जायेगा क्या यह उसको भी फेमिली प्लैनिंग में डालना चाहते हैं? मैं अर्ज करना चाहता हूँ कि the most hard hit, the worst affected and the most oppressed is the cultivator class.

I want to put a very simple question—too simple a question—to those who speak at the top of their voice What is the justification behind the slogan 'Land to the tiller'? I am prepared to accept it.
2.00 p.m. | In fact, every kisan of Punjab is prepared to accept it.

मैं पूछना चाहता हूँ कि जो पंजाब का किसान है has he ceased to be a tiller? हरेक आदमी किसान है। अगर यह इस सलोगन पर आते हैं, तो मेरे ख्याल में यह सरप्लस और नान-सरप्लस का सवाल खत्म हो जाता है। साथ ही सीलिंग का सवाल भी खत्म हो जाता है। जब एक आदमी के पास 500 बीघे जमीन हो, और वह अपने हाथ से काश्त करता हो तो यही आप उसे कह सकते हैं कि वह टिलर नहीं। एक तरफ तो यह लैंड टू दो टिलर कहते हैं और दूसरी तरफ सीलिंग की बात करते हैं। यह तो अपना मकसद आप खत्म करना चाहते हैं। इसी तरह इन्होंने इंडस्ट्रियलाइजेशन का प्रोसिस शुरू किया। लेकिन उसके लिए किसान की मोस्ट फरटायल लैंड यह हकूमत ऐक्वायर कर लेती है। अगर आपने इण्डस्ट्रीज को फरोग देना है और इण्डस्ट्री खड़ी करनी है तो बैरन लैंड और वेसट लैंड में क्यों नहीं लगाते? क्या हाईवेज पर और फरटायल लैंड पर ही इण्डस्ट्री फलारिश करती है? मुझे वर्डजवर्य की चन्द लाइनें याद आ गई हैं:

"Princes may come and may fade-
A breath can make them as a breath has made.
But the bold peasantry their country's pride
When once destroyed can never be supplied."

अगर पंजाब का किसान जो कि यहां इस स्टेट की बैकबोन है, अगर उसको तोड़ दिया गया तो फिर खाने का इंतजाम कौन करेगा। आप का नारा कोई एक नहीं है। हरिजन, नान-हरिजन का, मुजारा-पौरमुजारा का, पैजेट, नान-पैजेट का, गर्ज यह कि बीसियों किस्म के स्लोगन आप देते हैं। यह स्लोगन किसान का क्या बनाएंगे और आप सब लोगों को किसान की कास्ट पर सैटिसफाई करना चाहते हैं। वह कहां तक पैदावार बढ़ा सकता है। जनाब, एक किसान है, वह किस किस के लिए गंगा में डुबकी लगा कर पुण्य खटे (घंटी)

श्री अध्यक्ष : अब आप बन्द करें। (Now please resume your seat.)

चौधरी मुख्तयार सिंह मलिक : बहुत अच्छा, जनाब।

श्री बनवारी लाल (कनीना एस०सी०) : यह जो टैनेट्स और लैंडलार्डज का मामला है इस शिलसिले में हर एक लैजिस्लेटर यह देखता है कि गांवों में रोजाना कल हो जाते हैं। इसकी क्या वजह है? यह किसी से छिपी नहीं है। यह जो रॉंग लैजिस्लेशन यहां होती है, उसी का यह परिणाम है।

यहां पर चौधरी मुख्तयार सिंह कह रहे थे कि मुजारे उजड़ रहे हैं। मैं पूछता हूँ कि यह मुजारे बने कैसे? मैं इन से पूछता हूँ कि अगर इनके पास ज्यादा जमीन नहीं है तो इन्हें टैनेट्स बिठाने की जरूरत ही क्या है? अगर चौधरी मुख्तयार सिंह और सरदार गुरनाम सिंह सही मायनों में अपने हाथ से खेती करते हैं तो बताएं कि बीघे में कितना बाजरा बीजा जाता है? यह जमींदार तो बनते हैं लेकिन इनको यह पता नहीं कि बीज कितना डाला जाता है।

सरदार गुरनाम सिंह : स्पीकर साहिब, बाजरा इन्हीं को मुबारिक हो, मैं तो कनक खाना पसन्द करता हूँ ।

श्री बनवारी लाल : अब मैं हरिजनों के बारे में यह कहना चाहता हूँ कि उनको ज़मीन कैसे दी जाए । अगर सरकार नेकनियती से उन्हें ज़मीन देना चाहती है तो पहले उन्हें पैसे दे ताकि वह ज़मीन खरीद सकें । जब तक उनको लैण्ड नहीं दी जाएगी तब तक झगड़े चलते रहेंगे ।

जहां तक सरप्लस लैण्ड देने का सवाल है, मैं हैरान हूँ कि यह ज़मीन तो निकाल देते हैं पर वह कहां जाती है, यह कुछ पता नहीं चलता । मैं अपने गांव की मिसाल देता हूँ । मैं खुद 300 बीघे का टैनेंट हूँ । मेरे बड़े भाई को तहसीलदार ने बुला कर उनसे दस्तखत करवा लिए और कहा आप वहां पर हमें मिलें तो आपको ज़मीन दूंगा । लेकिन वह हफ्ते-हफ्ते उस बताई हुई जगह पर जाते रहे, मगर ज़मीन नहीं दी गई । इस तरह से ज़मीन देने का कोई तरीका नहीं है । मैं कहना चाहता हूँ कि अगर ज़मीन देने का इरादा है तो हरिजनों को वहीं पर ज़मीन दे कर रेडजस्ट किया जाना चाहिए, जहां पर वह टैनेंट बैठे हुए हैं । हमारे ऐग्रीकल्चर मिनिस्टर साहिब यह कहते हैं कि हरिजनों को जहां ज़मीन मिलती है, यह वहां नहीं जाते । तो, मैं कहता हूँ कि ऐसा कौन सा टैनेंट होगा जो 1/2 एकड़ के लिए भागा फिरे गा ? क्या 1/2 एकड़ में भी कोई कल्टिवेशन कर सकता है ? मेरा सुझाव यह है कि एक नान-आफिशियलज की या लैजिस्लेट की डिस्ट्रिक्टवाइज कमेटी बनाई जाए ताकि वह यह देखे कि कहां किस टैनेंट को ज़मीन दी गई । वरना जूता-बाजारी का काम चलता रहेगा और समस्या का हल न होगा । आपका धन्यवाद ।

कामरेड राम प्यारा (करनाल) : स्पीकर साहिब, गवर्नमेंट के अपने फिगरज़ के मुताबिक 1947-48 और 1948-49 में दो लाख से ज्यादा टैनेंटस थे । फिर 1960-61 में 14 लाख रह गए । जो कम हुए हैं उन में से हार्डली तीन या चार लाख टैनेंटस हो सकते हैं जो मालिक बन गए हों बाकी सब बेदखल हुए हैं । जब से इन्होंने Security of Land Tenures Act बनाया है तब से मुज़ारे उजड़े ही हैं । इस के इलावा पैसू का ऐक्ट और है और पंजाब का ऐक्ट और है । एक आदमी पंजाब के ऐक्ट के मुताबिक पंजाब में ज़मीन रख सकता है और साथ ही पैसू में भी रख सकता है । मैं समझता हूँ कि यह एक कानून का फराड है इसे दूर करना चाहिए । इस के इलावा जो रिलीजस इन्स्टीच्यूशनज हैं उन की ज़मीन सरप्लस निकल सकती है लेकिन पंजाब के रूलज़ के मुताबिक वे युटेलाइज नहीं हो सकते लेकिन जहां तक पैसू का ताल्लुक है वहां पर रिलीजस इन्स्टीच्यूशन का एरिया सरप्लस नहीं निकल सकता । मैं समझता हूँ कि काफी रकबा वहां से निकल सकता है अगर गवर्नमेंट इस सम्बन्ध में कानून बनाए । रिलीजस इन्स्टीच्यूशनज का आम तौर पर मिस-यूज़ हो होता है । इस लिए अगर उन से सरप्लस ज़मीन ले ली जाए तो वह मुज़ारों को बसाने के लिए इस्तेमाल हो सकती है । हमारी गवर्नमेंट सरप्लस ज़मीन निकालती है लेकिन जो तकड़े ज़मींदार हैं वह अब्बल तो अपनी ज़मीन सरप्लस डिक्लेयर ही नहीं होने देते और अगर हो जाए तो उसे युटेलाइज नहीं होने देते । ऐसे आदमियों के खिलाफ ऐक्शन लेने के लिए सरकार ने कोई तकड़ा प्रोवीजन नहीं रखा हुआ । मैं हाउस में रामगढ़ ढानी की मिसाल देता हूँ । गवर्नमेंट ने उस कोसे में पहले एफीडेविट दिया कि वह ज़मीन सरप्लस डिक्लेयर नहीं हुई

और साथ ही यह कहा कि जमीन सरप्लस डिकलेयर होने के लिए कई साल लगते हैं। गवर्नमेंट जब खुद ऐसी बात कहती है तो इस से बड़ा फ्राड और क्या हो सकता है। चौधरी मुक्तियार सिंह ने कहा था कि मुजारे इन्तज़ार करते हैं कि कब कोई किसान मरे और उस की जमीन सरप्लस डिकलेयर हो और हमें मिले। लेकिन यह चीज़ उल्ट है। मुजारे को तब फायदा है अगर किसान जिंदा रहे और बिग लेण्ड लार्ड के तौर पर उस की जमीन सरप्लस डिकलेयर हो। इस सूरत में तो मुजारों को जमीन मिल सकती है। अगर किसान मर जाता है तो इन हैरिटेस की वजह से उस की जमीन जगह-जगह बट जाती है और सरप्लस नहीं रहती। इस लिए टैनेट्स तो यह चाहते हैं कि जमींदार ज्यादा देर तक जिंदा रहे। पंजाब का जो एक्ट है वह यह है कि जब जमीन यूटिलाइज़ हो जाए तो फिर वह इन हैरिटेस में नहीं जा सकती। मैं यह कहता हूँ कि यूटेलाइज़ेशन की बजाए यह होना चाहिए कि डिकलेयर होने के बाद इन हैरिटेस में न जा सके। हम ने देखा है कि कई बड़े जमींदार पहले तो अपनी जमीन डिकलेयर ही नहीं होने देते और अगर डिकलेयर हो जाए तो फिर यूटिलाइज़ नहीं होने देते। इस तरीके से जो लाखों एकड़ जमीन टैनेट्स के कब्जे में आनी थी वह नहीं आ सकी। सरदार गुरनाम सिंह जी ने कहा थी कि पंजाब में औस्त दर्जे के जमींदार हैं जिन्होंने मेहनत से जमीन बनाई हुई है। मैं उन के साथ इत्फाक रखता हूँ। लेकिन करनाल के जिले में कुछ बड़े नवाब थे जिन्होंने 1857 की नैशनल मूवमेंट में अंग्रेज का साथ दिया था तो उन्हें जागीरें मिली हुई थीं। तो ऐसे लोग उस कैंटेगरी में नहीं आते। इस लिए इन की जमीनों पर सीलिंग लगनी ही चाहिए। एक बात उन्होंने ने कही थी कि देहातों में तो गवर्नमेंट जमीनों पर सीलिंग लगाती है मगर अर्बन प्रापरटी पर नहीं लगाती। उन के इस रवैए से जाहिर होता है कि वह बड़े जमींदार को स्पॉर्ट करना चाहते हैं। अच्छा होता अगर इस की बजाए वह यह कहते कि शहरी प्रापरटी पर भी सीलिंग लगाई जाए। यहां पर देहाती लैण्ड लार्ड और शहरी कारखानेदारों का सवाल नहीं है। सवाल अमीर और गरीब का है हैवज़ और हैव नाटस का है। अगर इन का गैप दूर हो सके तो चाहे मेरा सब कुछ खतरे में पड़ जाए मैं सब से पहला शख्स हूंगा जो यह गैप रिड्यूस करने का खाहिशमन्द हूंगा। एक चीज़ और है। जहां तक गिरदावरियों का ताल्लुक है आज तक ऐसा कोई वाका नहीं हुआ कि किसी तकड़े जमींदार ने किसी पटवारी के खिलाफ शिकायत की हो। हमेशा शिकायतें मुजारे और गरीब किसान ही करते हैं। कल मैं ने रैवेन्यू मिनिस्टर साहिब को चिट्ठी लिखी थी कि चुमाना गांव में कुछ जमीन पर टैनेट्स काश्त कर रहे हैं। उन्होंने ने शूगर मिल को गन्ना भी दिया था लेकिन रैवेन्यू रिकार्ड में उस की गिरदावरी किसी और के नाम पर है। इस के इलावा एक फकीरों का डेरा है जिस की गिरदावरी भी किसी और के नाम पर है। मैंने ऐस० पी० और डी. सी. को चिट्ठियां लिखी हैं कि जिन के नाम गिरदावरियां की गई हैं न वह फकीरों के बच्चे हैं, न उन के बच्चे हैं, न उन को जमीन पटे पर दी गई थी, न उन के नाम हिबा ही हुई थी। फिर पता नहीं उन के नाम गिरदावरी कैसे हो गई है। इस किस्म के और भी बहुत से केसिज हैं जिन की पड़ताल कर के केसिज रजिस्टर होने चाहिए और जिन रैवेन्यू एयारेटीज ने झूठी गिरदावरियां की हुई हैं उन के खिलाफ ऐक्शन लिया जाना चाहिए। मैं यह सजेस्ट करूंगा कि टैनेट्स और मालिकों के झगड़े खत्म करने के लिए जैसे लेबर कोर्ट्स अलहदा हैं इसी तरह अलहदा एजेंसी बनानी चाहिए। दूसरी बात यह है कि बेदखलियां आज कल इस लिए होती हैं क्योंकि बे वारा मुजारा जमींदार से रसीद मांगने की हिम्मत नहीं करता और

[कामरेड राम प्यारा]

जब वह कोर्ट में जाए तो वहां भी उस की कोई सुनता नहीं। इसलिए मैं सजेस्ट करता हूँ कि बटाई लेने की जिम्मेदारी मालकों पर होनी चाहिए न कि मुजारों पर। अगर मालिक मुजारे को छः महीने के अन्दर नोटिस न दे तो यह तस्स्वर हो कि उसने बटाई ले ली है। मेरे जिला करनाल में 40/50 सालों से लगातार मुजारे जमीनों पर बँडे हुए हैं मगर उन्हें इस लिए इजेक्ट किया जा रहा है क्योंकि उन के मालकान छोटे बन गए हैं हालांकि वह देहली और बम्बई में बिजनेस करते हैं। मैं मिलटरी वालों की बात नहीं करता लेकिन जो सैकड़ों मील दूर बँडे बिजनेस कर रहे हैं हमारी सरकार उन्हें जमीने खाली करवा कर दे देती है। जब कब्जा उन्हें मिल जाता है तो वह ज्यादा पैसे लेकर उन जमीनों को बेच जाते हैं। गवर्नमेंट सूअो मोटो टैनेट से जमीने खाली करवाती हैं लेकिन जो टैनेटस बारह-बारह साल के बँडे हुए हैं उन्हें सूअों मोटो मालिक क्यों नहीं बनाती? गवर्नमेंट जब जमीने एकवायर करती है और उसके लिए मुआवजा देने का वकत आता है तो वह मालिक से मिल जाता है। जो मुजारा होता है उस को कोई नहीं पूछता जबकि काश्त में उसका दो-तिहाई का हक होता है। मैं यह कहूंगा कि मुआवजे में से भी मुजारे को हिस्सा दिया जाये और या बेदखल होने से पहले उसको और किसी जगह जमीन दी जावे।

चौधरी चांद राम (सालहवास) : स्पीकर साहिब, मुझे बड़ी खुशी है कि आज मुजारों की समस्या पर बहस हो रही है। मैं समझता हूँ कि अगर हम 15/16 साल के बाद भी **exploitation of weak by the strong** नहीं हटा सके हैं और अगर हम एक की मेहनत पर दूसरे को मौज उड़ाने की चाहे कानूनन या और तरह से इजाजत देते हैं तो यह समाज के साथ अन्याय है और उन लोगों के साथ भी अन्याय है जिनकी कमाई पर दूसरे जिन्दा रहते हैं। अभी-अभी लैण्ड टू दी टिल्लर का चर्चा हुआ। यह लैण्ड टू दी टिल्लर की बात यहीं नहीं कि हमारे मुल्क में हो रही है बल्कि कम्युनिस्ट मुल्कों को छोड़ कर जहां कि सारी मलकियत सरकार की है और दूसरे लोग बतौर मुजारा समझ लो, काम करते हैं, बाकी तमाम जमहूरी मुल्कों में एक भी ऐसा मुल्क नहीं है जहां लफज मुजारा आता हो। मैं आपको बहुत दूर नहीं ले जाता। आप अमरीका को ही देख लें अमरीका से एक टीम आई थी जिस ने हिन्दुस्तान भर के उन तमाम इलाकों का दौरा किया था जहां जहां पैकेज प्रोग्राम के तहत खेती होती है और सारा सर्वे करने के बाद में उन्होंने ने एक रिपोर्ट निकाली थी जिसमें उन्होंने ने कहा कि पंजाब में जो लैण्ड रिफार्मर्ज हुए हैं उनका कोई फायदा नहीं हुआ (*Interruptions*) आप क्या बात करते हैं जब हमारी यहां तसल्ली नहीं हुई तो हम सैंटर तक भी गए और आवाज उठाई और मरहूम लीडर का आशीर्वाद हासिल किया। हमें यकीन दिलाया गया कि अब यह आबूरी कानून है इस के बाद मुजारों का मसला नहीं रहेगा। लेकिन सारा झगड़ा तो इम्प्लीमेंटेशन का है। यह इम्प्लीमेंटेशन का जो काम है यह सरकारी मशीनरी के हाथ में है जो एक खास जहनियत से काम करती है और उस जहनियत का जिक्र दास कमीशन रिपोर्ट में भी मिलता है। उन्होंने ने जहां और बातें लिखी हैं वहां यह भी लिखा है कि जहां तक रामगढ़ ढानी जेण्ड की खरीद का सम्बन्ध है लैजिस्लेचर ने तो कानून पास किया हुआ था कि ऐसी जमीन नहीं खरीदी जा सकती लेकिन इस एक्सप्रेस प्रोवीजन का जो कानून में है उल्लंघन किया गया। यह उन्होंने ने स्ट्रक्चर्ज पास किया है। 1953 में लैजिस्लेचर कानून पास करती है कि कोई

मुजारा बंदखलन हीं हो सकता जब तक 5 एकड़ सरप्लस जमीन निकाल कर उसे नहीं दी जाएगी लेकिन आज 11 साल हो गए हैं इस सरकारी मशीनरी की तरफ से सरप्लस लैंड नहीं निकाली गई। एक दो वजहों के खिलाफ तो आप स्ट्रिक्चर पास कर सकते हैं लेकिन इतने अफसरों का आप क्या करेंगे जिन्होंने 11 साल तक उस कानून की इम्प्लीमेंटेशन नहीं की. (विधन)

चौधरी अमर सिंह : आन ए प्वायंट आफ आर्डर, सर। मेरा प्वायंट आफ आर्डर यह है कि चौधरी चांद राम जो राम गढ़ ढानी का जिक्र किया है। क्या इनके दस्तखत नहीं हैं उस डील पर ?

चौधरी चांद राम : मैं चौधरी साहिब से कहूंगा कि दास कमीशन के सामने सारी फाईलें थीं। अगर मेरा नाम उन में होता तो मेरे खिलाफ भी वह स्ट्रिक्चर पास कर सकते थे मेरे साथ उनकी कोई जान पहचान तो नहीं थी। इसलिये मैं अर्ज करता हूँ कि 11 साल से इन अफसरों की तरफ से इस लैजिस्लेचर की मैं समझता हूँ कन्टैम्प्ट हो रही है जो उन्होंने ने कानून की उल्लंघना करके सरप्लस जमीन नहीं निकाली है। मेरे पास 1954 के ट्रिब्यून का आर्टिकल है। उस वक्त अंदाजा था कि 16 लाख एकड़ जमीन सरप्लस निकलेगी लेकिन आज इन अफसरों की मेहरबानी से अंदाजा है कि सिर्फ 3112 लाख एकड़ निकलेगी और अगर इसमें भी देरी हो गई इम्प्लीमेंटेशन करने में तो यह 3112 लाख एकड़ भी नहीं रहेगी। मैं इस कानून में जो लूप होल्ज हैं उन में नहीं जाता लेकिन यह कहना चाहता हूँ कि इन लूप होल्ज के होते एहु भी अगर इमानदारी से इम्प्लीमेंटेशन की जाती तो भी बड़े भारी फायदे की बात हो सकती थी यह मेरे पास मिस्टर चैस्टर वाऊलज का आर्टिकल है जिसकी आखिरी किस्त परसों के प्रताप अखबार में निकली है। उन्होंने लिखा है कि 1946-49 के दौरान जापान की सरकार ने सारे ज़ेर काश्त रक्बे का 114 हिस्सा खुद खरीद कर जो कि एबसेंटी जमींदार के पास था वहां के 40 लाख मुजारों को नामीनल कीमत पर बेच दिया। कल चीफ मिनिस्टर साहिब ने भी कहा था कि वहां चावल की पैदावार सब से ज्यादा होती है। वहां 2½ एकड़ से ज्यादा जमीन एक आदमी के पास नहीं है। लेकिन यहां पर नारे लगाए जाते हैं कि 30 एकड़ भी कम है। हैरानी की बात तो यह है कि यह 30 एकड़ वाले रोना 2½ एकड़ वालों का है कि 2½ एकड़ क्यों देते हो 30 एकड़ से कम से तो गुजारा नहीं होता है। दरअसल यह उनको 2½ एकड़ भी नहीं देना चाहते और खुद हड़प करना चाहते हैं। यह नारा तो धोखा देने के लिए है। इन से पूछो कि 30 एकड़ दे न सकें और 2½ एकड़ थोड़ी है तो वह फिर रोटी कहां से खाएं। यह तो गरीब जमात को रोटी खाता नहीं देखना चाहते और अपनी क्लास को ही कायम रखना चाहते हैं (घंटी) मैं कहता हूँ इस सरप्लस जमीन निकालने से तो बेहतर था कि इन लोगों को जमीन खरीद के लिए पैसे दे दिए जाते तो वह मारकिट रेट पर गैर हाज़िर मालिकों से जमीन खरीद सकते थे और इस कानून की ज़रूरत ही न रहती। लेकिन अब यह हो रहा है कि एक कहते हैं कि हमें रोटी ज्यादा चाहिए और दूसरों को जिनके पास रोटी है ही नहीं उनको कहते हैं कि तुम्हें थोड़ी भी नहीं देते। मैं कहता हूँ कि अगर जमीन की पैदावार बढ़ानी है तो एक ही तरीका है कि land to the tiller को प्रैक्टिस में लाना चाहिए। यह तो कहावत भी है कि खेती खसमां सेती। यहां यह हो रहा है कि एक आदमी जो शहरों में रहता है उसके पास दसों किस्म की आमदनी के साधन हैं लेकिन कागज़ात में गांव में भी जमीन का मालिक है हालांकि उसने कभी खेत में जा कर नहीं देखा। शहर में रहते हुए भी काश्त अपने नाम लिखा लेते हैं और

[ਚੌਬਰੀ ਚਾਂਦ ਰਾਮ]

ਗਿਰਦਾਕਰਿਆਂ ਖਰਾਬ ਕਰਕੇ ਸੁਝਾਰੀਆਂ ਦੀ ਖਰਚ ਕੀਤੀ ਜਾਣੀ ਹੈ (ਬੰਟੀ) ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਅੱਜ ਵੱਧ ਆ ਗਿਆ ਹੈ ਕਿ ਏਕਸਪਲਾਈਟੇਸ਼ਨ ਬੰਦ ਹੋ ਆਇਆ ਹੈ ਅਤੇ ਜੋ ਲੋਗ ਫ਼ੌਜੀਆਂ ਦੀ ਕਮਾਈ 'ਤੇ ਆਧਾਰਿਤ ਹਨ ਉਨ੍ਹਾਂ ਦੀ ਖਰਚ ਕੀਤੀ ਜਾਣੀ ਹੈ। ਯਹ ਸਮਾਜਵਾਦ ਦਾ ਨਾਰਾ ਕਾਗਜ਼ੀ ਮੈਂ ਹੀ ਨਹੀਂ ਰਹਿਣਾ ਚਾਹਿੰਦਾ ਅਸਲੀ ਕਾਮ ਕਰਨੇ ਵਾਲਿਆਂ ਨੂੰ ਉਨ੍ਹਾਂ ਦੀ ਸੇਵਾ ਕਰਨ ਦਾ ਫਲ ਮਿਲਣਾ ਚਾਹਿੰਦਾ।

ਚੌਬਰੀ ਚਾਂਦ ਰਾਮ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੁੜੇ ਪਾਠ ਸਿਨਟ ਤੋ ਦੇਵੋ। ਮੁੜੇ ਏਕ ਦੋ ਬਾਰੋ ਚੌਬਰੀ ਕਰਨੀ ਹੈ।

Mr. Speaker : I am sorry. Time left at my disposal is very short. How the hon. Revenue Minister will reply to the debate ? (Interruptions and noise).

ਮਾਲ ਮੰਤਰੀ (ਸਰਦਾਰ ਹਰਿੰਦਰ ਸਿੰਘ ਮੋਜਰ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਜੇ ਕਰ ਮੈਂ ਬਰ ਸਾਹਿਬਾਨ ਚਾਹੁੰਦੇ ਹਨ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ ਸਰਕਾਰ ਦੀ ਪਾਲਿਸੀ ਦੱਸੀ ਜਾਵੇ ਅਤੇ ਉਹ ਆਪਣੀਆਂ ਕਹੀਆਂ ਹੋਈਆਂ ਗਲਾਂ ਦਾ ਜਵਾਬ ਸੁਣਨਾ ਚਾਹੁੰਦੇ ਹਨ ਤਾਂ ਮੈਂ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ ਉਹ ਸ਼ਾਨਤੀ ਨਾਲ ਜੋ ਮੈਂ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਉਸਨੂੰ ਸੁਣ ਲੈਣ ਲੇਕਿਨ ਉਨ੍ਹਾਂ ਦਾ ਮਨਸਾ ਇਹੋ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਤਕਰੀਰਾਂ ਹੀ ਕਰਨੀਆਂ ਹਨ ਤਾਂਕਿ ਉਨ੍ਹਾਂ ਦਾ ਨਾਮ ਅਖਬਾਰ ਵਿਚ ਆ ਜਾਵੇ ਕਿ ਫਲਾਣੇ ਨੇ ਫਲਾਣੀ ਤਕਰੀਰ ਕੀਤੀ। ਅਤੇ ਜੇ ਉਨ੍ਹਾਂ ਸਰਕਾਰ ਦੀ ਪਾਲਿਸੀ ਨਹੀਂ ਸੁਣਨੀ ਤਾਂ ਮੈਂ ਬੈਠ ਜਾਂਦਾ ਹਾਂ ਅਤੇ ਡੀਬੇਟ ਦਾ ਜੁਆਬ ਨਹੀਂ ਦਿੰਦਾ ਇਹ ਸਪੀਚਾਂ ਕਰੀ ਜਾਣ। ਸਪੀਕਰ ਸਾਹਿਬ, ਪੇਸ਼ਤਰ ਇਸਦੇ ਕਿ ਜੋ ਮੌਜੂਦਾ ਹਾਊਸ ਵਿਚ ਜ਼ਰੇ ਬਹਿਸ ਹੈ ਉਸ ਬਾਰੇ ਆਪਣੇ ਖਿਆਲਾਤ ਦਸਾਂ ਮੈਂ ਜ਼ਰੂਰੀ ਤੇ ਮੁਨਾਸਬ ਸਮਝਦਾ ਹਾਂ ਕਿ ਮੈਂ ਆਪਣੇ ਮੁਤਲਕ ਵੀ ਕੁਝ ਅਰਜ਼ ਕਰ ਦੇਵਾਂ ਕਿਉਂਕਿ ਫਾਰਚੂਨੇਟਲੀ ਜਾਂ ਅਨਫਾਰਚੂਨੇਟਲੀ ਮੈਂ ਐਸੇ ਖਾਨਦਾਨ ਨਾਲ ਤਲੱਕ ਰਖਦਾ ਹਾਂ ਜਿਸ ਕਰਕੇ ਮੇਰੇ ਬਾਰੇ ਕਿਹਾ ਜਾ ਸਕਦਾ ਹੈ ਕਿ ਮੈਂ ਇਕ ਵੱਡੇ ਜ਼ਿਮੀਦਾਰ ਦਾ ਲੜਕਾ ਹਾਂ। ਇਸ ਲਈ ਹੋ ਸਕਦਾ ਹੈ ਕਿ ਹਾਊਸ ਦੇ ਕੁਝ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਨੂੰ ਮੇਰੇ ਬਾਰੇ ਕੁਝ ਗਲਤਫਹਿਮੀ ਹੋਵੇ ਕਿ ਮੇਰੇ ਸ਼ਾਇਦ ਲੈਂਡ ਰਿਫਾਰਮਜ਼ ਬਾਰੇ ਕੀ ਖਿਆਲਾਤ ਹੋਣਗੇ ਮੈਂ ਵਾਜਿਮਾ ਤੌਰ ਤੇ ਕਹਿ ਦੇਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਪੈਦਾ ਹੋਣਾ ਤਾਂਕਿਸੇ ਦੇ ਹਥ ਵਿਚ ਨਹੀਂ ਅਤੇ ਇਹ ਭਗਵਾਨ ਦੀ ਇੱਛਾ ਅਨੁਸਾਰ ਹੁੰਦਾ ਹੈ ਲੇਕਿਨ ਚੰਗਾ ਜਾਂ ਮੰਦਾ ਆਦਮੀ ਆਪਣੇ ਚੰਗੇ ਜਾਂ ਮੰਦੇ ਖਿਆਲਾਤ ਮੁਤਾਬਕ ਬਣਦਾ ਹੈ। ਮੈਂ ਇਹ ਆਪਣੇ ਜ਼ਾਤੀ ਖਿਆਲਾਤ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿਉਂਕਿ ਮੈਂ ਮਨਿਸਟਰ ਹੁੰਦਾ ਹੋਇਆ ਵੀ ਆਪਣੇ ਜ਼ਾਤੀ ਖਿਆਲਾਤ ਹਾਊਸ ਵਿਚ ਬਿਆਨ ਕਰ ਸਕਦਾ ਹਾਂ ਇਸ ਵਿਚ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਕੋਈ ਰੁਕਾਵਟ ਨਹੀਂ। ਮੈਂ ਇਹ ਖਿਆਲਾਤ 1954 ਵਿਚ ਵੀ ਦੱਸੇ ਸਨ ਜਦੋਂ ਕਿ ਮੈਂ ਜ਼ਿਲ੍ਹਾ ਅੰਮ੍ਰਿਤਸਰ ਕਾਂਗਰਸ ਕਮੇਟੀ ਦਾ ਪਰਧਾਨ ਸੀ।

ਹਿੰਦੋਸਤਾਨ ਵਿਚ ਇਸ ਪ੍ਰਾਬਲਮ ਦਾ ਇਕ ਹੱਲ ਹੈ ਕਿ ਸਰਕਾਰ ਜਨਤਾ ਦੀ ਸਾਰੀ ਪ੍ਰਾਪਰਟੀ ਨੂੰ ਨੈਸ਼ਨਲਾਈਜ਼ ਕਰ ਲੈਵੇ। ਇਹ ਮੇਰੇ ਨਿਜੀ ਵਿਚਾਰ ਹਨ। ਮੈਂ ਕਾਂਗਰਸ ਦਾ ਅਦਨਾ ਸਿਪਾਹੀ ਹਾਂ ਅਤੇ ਡਿਸਿਪਲਨ ਦਾ ਪਾਬੰਦ ਹਾਂ। ਮੈਂ ਡਿਸਿਪਲਨ ਨੂੰ ਮੱਦੇ ਨਜ਼ਰ ਰਖਦੇ ਹੋਏ ਆਪਣੇ ਖਿਆਲਾਤ ਦਾ ਸੋਸ਼ਲਿਸਟਿਕ ਪੈਟਰਨ ਆਫ ਸੋਸ਼ਾਇਟੀ ਦੇ ਬਾਰੇ ਇਜ਼ਹਾਰ ਕਰਾਂਗਾ। ਬਹੁਤ ਸਾਰੇ ਸਜਨਾ ਨੇ ਕੁਵਨੇਸ਼ਵਰ ਰੈਜ਼ੋਲੀਊਸ਼ਨ ਦਾ ਜ਼ਿਕਰ ਕੀਤਾ। ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਉਥੇ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ ਇਸ ਦੇਸ਼ ਵਿਚ ਡੈਮੋਕਰੇਟਿਕ ਢੰਗ ਨਾਲ ਸੋਸ਼ਲਿਜ਼ਮ ਅਪਣਾਇਆ ਜਾਵੇਗਾ। ਇਸ ਬਾਰੇ ਮੈਨੂੰ ਕਹਿਣ ਵਿਚ ਕੋਈ ਝਿੜਕ ਨਹੀਂ ਕਿ ਸਾਡੀ ਸਰਕਾਰ ਨੇ ਇਥੇ ਡੈਮੋਕਰੇਟਿਕ ਢੰਗ ਨਾਲ ਸੋਸ਼ਲਿਜ਼ਮ ਲਿਆਉਣ ਦਾ ਤਹਈਆ ਕੀਤਾ ਹੈ।

ਸਰਕਾਰ ਨੇ ਅਮੀਰ ਗਰੀਬ, ਉੱਚ ਨੀਚ ਦੇ ਗੈਪ ਨੂੰ ਮਲੀਆ ਮੋਟ ਕਰ ਦੇਣਾ ਹੈ। ਇਸ ਵਾਸਤੇ ਕੁਝ ਦੇਰ ਜ਼ਰੂਰ ਲਗੇਗੀ। ਇਹ ਇਸੇ ਤਰਾਂ ਹੋਵੇਗਾ ਜਿਵੇਂ ਬਿਜਲੀ ਦੇ ਸਵਿਚ ਨੂੰ ਆਨ ਕਰੀਏ ਤਾਂ ਉਸ ਦੇ ਬਾਅਦ ਬਿਜਲੀ ਜਗਦੀ ਹੈ। ਸਰਕਾਰ ਦੀ ਕੋਸ਼ਿਸ਼ ਹੈ ਕਿ ਇਸ ਗੈਪ ਨੂੰ ਨੀਚੋਂ ਡਾਉਨ ਛੇਤੀ ਤੋਂ ਛੇਤੀ ਕਰੇ, ਇਸ ਪਾਲਿਸੀ ਨੂੰ ਮੁਖ ਰਖਦੇ ਹੋਏ ਮੁਲਕ ਵਿਚ ਲੈਂਡ ਰਿਫਾਰਮਜ਼ ਦੇ ਨਾਲ ਵੱਡੇ ਵੱਡੇ ਰਾਜੇ, ਮਹਾਰਾਜੇ ਅਤੇ ਵੱਡੇ ਵੱਡੇ ਲੈਂਡ ਲਾਰਡਜ਼ ਖਤਮ ਕਰ ਦਿਤੇ ਗਏ ਹਨ। (ਤਾਲੀਆਂ) ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ ਜੀ ਨੇ ਆਪਣੀ ਸਪੀਚ ਵਿਚ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ ਕਿ ਇਹ ਸਰਕਾਰ ਜ਼ਮੀਂਦਾਰਾਂ ਦੇ ਪਿਛੇ ਪਈ ਹੋਈ ਹੈ। ਹੋ ਸਕਦਾ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ ਇਸ ਤਰਾਂ ਦੇ ਡਿਸੀਜ਼ਨ ਨਜ਼ਰ ਆਉਂਦੇ ਹੋਣ। ਮੈਨੂੰ ਬਹੁਤ ਖੁਸ਼ੀ ਹੋਈ ਜਿਸ ਵੇਲੇ ਸਾਡੇ ਹੋਮ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਕਿਹਾ ਕਿ ਇਥੇ ਅਜਿਹੇ ਹਾਲਾਤ ਪੈਦਾ ਹੋ ਰਹੇ ਹਨ ਕਿ ਹਰ ਸੋਥੇ ਵਿਚ ਗੈਪ ਨੂੰ ਦੂਰ ਕਰਨਾ ਪਵੇਗਾ। ਹਾਂ ਇਸ ਵਿਚ ਕੁਝ ਦੇਰੀ ਹੋ ਸਕਦੀ ਹੈ। ਜਦੋਂ ਤਕ ਸਾਰੇ ਪਾਸੇ ਦੇ ਗੈਪ ਨੂੰ ਦੂਰ ਨਹੀਂ ਕੀਤਾ ਜਾਂਦਾ ਤਦੋਂ ਤਕ ਇਥੇ ਸੋਸ਼ਲਿਸਟਿਕ ਪੈਟਰਨ ਆਫ ਸੋਸ਼ਾਇਟੀ ਕਾਇਮ ਨਹੀਂ ਹੋ ਸਕਦਾ। ਮੈਨੂੰ ਪੂਰਾ ਵਿਸ਼ਵਾਸ ਹੈ ਕਿ ਹਾਈ ਕਮਾਂਡ ਇਸ ਪ੍ਰਾਬਲਮ ਦੇ ਬਾਰੇ ਪੂਰੀ ਵਾਕਿਫ ਹੈ ਅਤੇ ਆਪਣੀ ਪਾਲਿਸੀ ਵਿਚ ਇਸ ਨੂੰ ਟਾਪ ਪ੍ਰਾਅਰਟੀ ਦੇ ਰਹੀ ਹੈ, ਮੈਨੂੰ ਯਕੀਨ ਹੈ ਕਿ ਇਸ ਮਸਲੇ ਨੂੰ ਛੇਤੀ ਹੀ ਨਿਪਟਾਇਆ ਜਾਵੇਗਾ। ਕੁਝ ਦਿਨ ਹੋਏ, ਸਾਡੇ ਯੂਨਿਅਨ ਦੇ ਅਰਥ ਮੰਤਰੀ, ਸ੍ਰੀ ਟੀ. ਟੀ. ਕ੍ਰਿਸ਼ਨਮਾਚਾਰੀ ਨੇ ਸ੍ਰੀ ਭੂਪੇਸ਼ ਗੁਪਤਾ ਦੇ ਸਵਾਲ ਦਾ ਜਵਾਬ ਦਿੰਦੇ ਹੋਏ ਪਾਰਲੀਅਮੈਂਟ ਵਿਚ ਦੱਸਿਆ ਸੀ ਕਿ ਸਾਡੇ ਮੁਲਕ ਵਿਚ 5 ਫੈਮਲੀਜ਼ ਹਨ ਜਿਨ੍ਹਾਂ ਦੀ ਆਮਦਨੀ 25 ਲਖ ਰੁਪਿਆ ਜਾਂ ਇਸ ਤੋਂ ਜ਼ਿਆਦਾ ਹੈ। ਮੈਂ ਅਰਜ਼ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਅਗਰ ਇਥੇ ਸੋਸ਼ਲਿਸਟਿਕ ਪੈਟਰਨ ਆਫ ਸੋਸ਼ਾਇਟੀ ਕਾਇਮ ਕਰਨੀ ਹੈ ਤਾਂ ਅਮੀਰ ਗਰੀਬ, ਉੱਚ ਨੀਚ ਦੇ ਗੈਪ ਨੂੰ, ਚਾਹੇ ਉਹ ਪੇਂਡੂ ਜਾਂ ਸ਼ਹਿਰੀ ਹੋਣ ਜਾਂ ਕਿਸੇ ਹੋਰ ਸ਼੍ਰੇਣੀ ਦੇ ਨਾਲ ਤਾਲੁਕ ਰਖਦੇ ਹੋਣ ਦੂਰ ਕਰਨਾ ਲਾਜ਼ਮੀ ਹੈ। ਅਗਰ ਸਰਕਾਰ ਇਸ ਗੈਪ ਨੂੰ ਦੂਰ ਕਰਨ ਵਿਚ ਅਨਗਹਿਲੀ ਕਰਦੀ ਹੈ ਤਾਂ ਉਹ ਸਰਕਾਰ ਜ਼ਿਆਦਾ ਦੇਰ ਨਹੀਂ ਚਲ ਸਕਦੀ। ਗੌਰਮਿੰਟ ਨੇ ਜ਼ਮੀਨ ਦੀ ਸੀਲੰਗ ਮੁਕਰਰ ਕੀਤੀ ਹੋਈ ਹੈ। ਇਸ ਦੇ ਨਾਲ ਹੀ ਨਾਲ ਸਰਕਾਰ ਨੇ ਜ਼ਮੀਂਦਾਰਾਂ ਉੱਤੇ ਸਰਚਾਰਜ ਅਤੇ ਸੁਪਰ ਚਾਰਜ ਭੀ ਲਾਗੂ ਕੀਤਾ ਹੋਇਆ ਹੈ, ਇਹ ਕਦਮ ਅਮੀਰ ਅਤੇ ਗਰੀਬ ਦੇ ਗੈਪ ਨੂੰ ਘਟ ਕਰਨ ਲਈ ਚੁਕਿਆ ਗਿਆ ਹੈ। ਜਿਹੜੀ ਮੌਜੂਦਾ ਹਾਲਤ ਵਿਚ ਪੇਸ਼ ਕੀਤੀ ਗਈ ਹੈ ਉਹ ਮੈਂ ਪੜ੍ਹ ਦਿੰਦਾ ਹਾਂ। ਉਸ ਵਿਚ ਦਿੱਤਾ ਹੋਇਆ ਹੈ:—

'Unsatisfactory working of the land legislation in solving the land problem in the State, and situation created by landlord-tenant controversy in the State.'

ਅਗਰ ਸਿਰਫ ਇਸ ਦਾ ਜਵਾਬ ਦੇਣਾ ਹੁੰਦਾ ਤਾਂ ਜਵਾਬ 2 ਮਿੰਟਾਂ ਵਿਚ ਦਿੱਤਾ ਜਾ ਸਕਦਾ ਹੈ। ਸਰਕਾਰ ਉਨ੍ਹਾਂ ਥਾਨੂੰਨ ਦੀ ਵੀਕਨੈਸ ਲੀਗਲ ਲਾਕੂਨਾਂ ਤੋਂ ਪੂਰੀ ਵਾਕਿਫ ਹੈ। ਉਨ੍ਹਾਂ ਨੂੰ ਪਲਗ ਕਰਨ ਦਾ ਯਤਨ ਕਰੇਗੀ। ਇਸ ਸਟੇਟਮੈਂਟ ਦੇ ਨਾਲ ਪਾਰਟ ਦੇ ਦਾ ਜਵਾਬ ਹੋ ਜਾਂਦਾ ਹੈ।

ਦੂਜੇ ਲੈਂਡ ਲਾਰਡਜ਼ ਐਂਡ ਟੈਨੈਂਟਸ ਦਾ ਮਸਲਾ ਕੰਟਰੋਵਰਸ਼ਿਅਲ ਹੈ। ਇਸ ਦੇ ਬਾਰੇ ਅਗਰ ਮੈਂ ਕੁਝ ਜਵਾਬ ਨਾ ਦੇਵਾਂ ਤਾਂ ਮੈਂ ਆਪਣੇ ਫਰਜ਼ ਦੀ ਕੋਤਾਹੀ ਕਰਾਂਗਾ। ਜਿਥੇ ਕੁਝ ਆਨਰੇਬਲ ਮੈਂਬਰਾਂ ਦੇ ਖਿਆਲ ਸੁਣ ਕੇ ਅੱਰ ਉਹ ਸੁਣ ਕੇ ਖੁਸ਼ੀ ਹੋਈ ਹੈ ਉਥੇ ਕੁਝ ਦੁਖ ਵੀ ਹੋਇਆ ਹੈ। ਮੈਂ ਅਨਰੇਬਲ ਮੈਂਬਰਾਂ ਦੀ ਕਦਰ ਕਰਦਾ ਹਾਂ। ਲੇਕਿਨ ਅਜਿਹੇ ਆਦਮੀ ਗੁੱਸੇ ਵਿਚ ਪ੍ਰਵੇਕ ਹੁੰਦੇ ਹਨ ਜਾਂ ਅਜਿਹੀਆਂ ਸਜ਼ੇਸ਼ਨਜ਼ ਦਿੰਦੇ ਹਨ ਜਿਹੜੀਆਂ ਪ੍ਰੈਕਟੀਕੇਬਲ ਨਾ ਹੋਣ ਤਾਂ ਉਸ ਦਾ ਕਾਰਨ ਪੈਟ ਦੀ ਭੁੱਖ ਹੈ। ਉਹ ਭੁੱਖ ਦੇ ਕਾਰਨ ਹੀ ਸਰਕਾਰ ਨੂੰ ਗਾਲੀਆਂ ਦਿੰਦਾ ਹੈ। ਮੈਂ ਭਾ ਕਦੇ ਵੀ ਗੁੱਸੇ ਵਿਚ

[ਮਾਲ ਮੰਤਰੀ]

ਨਹੀਂ ਆਉਂਦਾ। ਪਰ ਜਿਹੜੀ ਸਰਕਾਰ ਉਨਾਂ ਦੇ ਵਿਚਾਰਾਂ ਨੂੰ ਤਹੱਮਲ ਨਾਲ ਨਹੀਂ ਸੁਣਦੀ ਤਾਂ ਉਹ ਸਰਕਾਰ ਆਵਾਮ ਦੀ ਸਰਕਾਰ ਨਹੀਂ ਕਹਿਲਾਈ ਜਾ ਸਕਦੀ ਹੈ। (ਤਾਲੀਆਂ)। ਮੈਂਨੂੰ ਇਹ ਮੰਨਣ ਵਿਚ ਕੋਈ ਝਿਝਕ ਨਹੀਂ ਹੈ ਕਿ ਇਸ ਬਾਰੇ ਜੋ ਮੌਜੂਦਾ ਕਾਨੂੰਨ ਹੈ ਉਹ ਬਹੁਤ ਟੇਡਾ ਹੈ। ਅਗਰ ਇਸ ਕਾਨੂੰਨ ਨੂੰ ਡੀਫਾਇਨ ਕਰਾਉਣ ਦੇ ਬਾਰੇ ਕਿਸੇ ਚੰਗੇ ਤੋਂ ਚੰਗੇ ਵਕੀਲ ਕੋਲੋਂ ਚੋਖੀ ਫੀਸ ਦੇ ਕੇ ਪੰਜਾਬ ਦੇ ਲੈਂਡ ਲੈਜਿਸਲੇਸ਼ਨ ਬਾਰੇ ਪਤਾ ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਉਹ ਇਸ ਦਾ ਠੀਕ ਜਵਾਬ ਨਹੀਂ ਦੇ ਸਕੇਗਾ ਬਲਕਿ ਉਹ ਕਹੇਗਾ ਕਿ ਇਸ ਦਾ ਜਵਾਬ ਖੁਦਾ ਵੀ ਨਹੀਂ ਦੇ ਸਕਦਾ। ਅਗਰ ਮੇਰੇ ਕੋਲੋਂ ਕੋਈ ਐਜ ਏ ਰੈਵਿਨਿਊ ਮਨਿਸਟਰ ਪਤਾ ਕਰੇ ਤਾਂ ਮੈਂ ਕਹਾਂਗਾ ਕਿ ਪਹਿਲਾਂ ਮੈਨੂੰ ਕੇਸੀਂ ਅਸਨਾਨ ਕਰਨ ਦੇਵੋ। ਉਸ ਦੇ ਬਾਅਦ ਸਮਝਣ ਦਾ ਯਤਨ ਕਰਾਂਗਾ ਅੰਰ ਫਿਰ ਦਸ ਸਕਾਂਗਾ। (ਹਾਸਾ)। ਸਰਕਾਰ ਇਸ ਪਹਿਲੂ ਉਤੇ ਸੀਰੀਅਸਲੀ ਵਿਚਾਰ ਕਰ ਰਹੀ ਹੈ। ਇਸ ਕਾਨੂੰਨ ਨੂੰ ਅਸੀਂ ਸਿੰਪਲੀਫਾਈ ਕਰਨ ਦਾ ਯਤਨ ਕਰਾਂਗੇ। ਇਸ ਕਾਨੂੰਨ ਨੂੰ ਇਸ ਤਰਾਂ ਬਣਾ ਦਿਤਾ ਜਾਵੇਗਾ ਜਿਸ ਤਰ੍ਹਾਂ ਕਿ 2 ਜੰਮਾਂ 2 ਚਾਰ ਹੁੰਦੇ ਹਨ। ਮੇਰੇ ਕਹਿਣ ਦਾ ਮਤਲਬ ਇਹ ਹੈ ਕਿ ਇਸ ਕਾਨੂੰਨ ਨੂੰ ਹਰ ਇਕ ਆਦਮੀ ਸਮਝ ਸਕੇਗਾ ਕਿਉਂਕਿ ਉਸ ਕਾਨੂੰਨ ਦਾ ਕੋਈ ਫਾਇਦਾ ਨਹੀਂ ਹੈ ਜਿਹੜਾ ਕਿ ਕਿਸੇ ਚੀ ਸਮਝ ਨਾ ਆ ਸਕੇ।

ਇਸ ਵੇਲੇ ਲੈਂਡ ਦੇ ਬਾਰੇ 2 ਕਾਨੂੰਨ ਹਨ। ਇਕ ਪੰਜਾਬ ਦਾ ਅਤੇ ਦੂਜਾ ਪੈਪਸੂ ਦਾ ਹੈ। ਸਰਕਾਰ ਇਨ੍ਹਾਂ ਦੋਵਾਂ ਕਾਨੂੰਨਾਂ ਨੂੰ ਇਕਠਾ ਕਰਨ ਦਾ ਯਤਨ ਕਰੇਗੀ, ਬਸ਼ਰਤੇ ਕਿ ਇਸ ਵਿਚ ਲੀਗਲ ਇੰਪਲੀਕੇਸ਼ਨਜ਼ ਜਾਂ ਕੋਈ ਕਾਂਸਟੀਚਿਊਸ਼ਨਲ ਰੁਕਾਵਟ ਨਾ ਹੋਵੇ। ਸਰਕਾਰ ਇਸ ਬਾਰੇ ਵਿਚਾਰ ਕਰੇ ਅਤੇ ਇਸ ਗੈਪ ਨੂੰ ਜਿੰਨਾ ਵੀ ਨੈਰੋ ਡਾਉਨ ਕੀਤਾ ਜਾ ਸਕੇ ਉਨਾਂ ਨੈਰੋ ਡਾਉਨ ਕਰਨ ਦੀ ਕੋਸ਼ਿਸ਼ ਕਰੇਗੀ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਸ ਵਲ ਜ਼ਰੂਰ ਧਿਆਨ ਦੇਵਾਂਗਾ ਕਿਉਂਕਿ ਬਹੁਤ ਸਾਰੇ ਮਾਨਯੋਗ ਮੈਂਬਰਾਂ ਨੇ ਵੀ ਆਪਣੀ ਸਪੀਚਾਂ ਵਿਚ ਇਸ ਬਾਰੇ ਸਰਕਾਰ ਦਾ ਧਿਆਨ ਦਿਲਾਇਆ ਹੈ।

ਇਹ ਵੀ ਠੀਕ ਹੈ ਕਿ ਸਾਰਿਆਂ ਨੂੰ ਜ਼ਮੀਨ ਨਹੀਂ ਦਿਤੀ ਜਾ ਸਕਦੀ। ਅਗਰ ਥੋੜੀ ਥੋੜੀ ਜ਼ਮੀਨ ਦੇ ਦਿਤੀ ਜਾਵੇ ਤਾਂ ਉਸਦੇ ਨਾਲ ਕੋਈ ਫਾਇਦਾ ਨਹੀਂ ਹੋਵੇਗਾ। **Difference of opinion is always there and I am open to conviction.** ਇਸ ਦੇ ਨਾਲ ਇਹ ਵੀ ਠੀਕ ਹੈ ਕਿ ਹਿੰਦੋਸਤਾਨ ਵਿਚ ਚਾਹੇ ਕਿਸਾਨ, ਹਰੀਜਨ ਜਾਂ ਹੋਰ ਸ਼੍ਰੇਣੀ ਦਾ ਹੋਵੇ, ਉਸਦੀ ਜ਼ਮੀਨ ਦੇ ਨਾਲ ਅਟੈਚਮੈਂਟ ਹੈ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਅਟੈਚਮੈਂਟ ਆਫ ਲੈਂਡ ਦੇ ਬਾਰੇ ਲੋਕਾਂ ਦੇ ਖਿਆਲ ਬਦਲ ਨਹੀਂ ਸਕਦੇ। ਮੈਨੂੰ ਸ਼ਕ ਹੈ ਕਿ ਮੇਰੀ ਜ਼ਿੰਦਗੀ ਵਿਚ ਇਹ ਮਸਲਾ ਹਲ ਹੋ ਸਕੇ। ਅਗਰ ਕਿਸੇ ਨੂੰ 1, 2, ਜਾਂ 5 ਏਕੜ ਜ਼ਮੀਨ ਮਿਲ ਵੀ ਜਾਵੇ ਤਾਂ ਇਸ ਦਾ ਇਹ ਹਲ ਨਹੀਂ ਹੈ। ਸਭ ਤੋਂ ਪਹਿਲਾਂ ਸੋਚਣਾ ਪਵੇਗਾ ਕਿ ਹਰ ਇਕ ਫੈਮਲੀ ਦਾ ਕਿੰਨਾ ਸਟੈਂਡਰਡ ਫਿਕਸ ਕੀਤਾ ਜਾਵੇ। ਉਸ ਦੇ ਰਹਿਣ ਲਈ ਕਿੰਨੀ ਜ਼ਮੀਨ ਦਰਕਾਰ ਹੈ। ਮੈਂ ਵੀ ਲੋਕਾਂ ਦਾ ਚੁਣਿਆ ਹੋਇਆ ਨਮਾਇੰਦਾ ਹਾਂ ਅਗਰ ਇਥੇ ਹਰੀਜਨਾਂ ਨੂੰ ਗਰੀਬ ਕਿਹਾ ਜਾਂਦਾ ਹੈ ਜਾਂ ਇਹ ਗਰੀਬੀ ਨਾਲ ਪਿਸ ਰਹੇ ਹਨ ਤਾਂ ਇਸ ਦੇ ਨਾਲ ਮੈਂ ਸਹਿਮਤ ਨਹੀਂ ਹਾਂ, ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਕਿਸਾਨ ਜਿਨਾਂ ਕੋਲ 4,5 ਏਕੜ ਜ਼ਮੀਨ ਹੈ ਉਨ੍ਹਾਂ ਦੀ ਹਾਲਤ ਵੀ ਹਰੀਜਨਾਂ ਨਾਲੋਂ ਚੰਗੀ ਨਹੀਂ ਹੈ। ਜਿਸ ਤਰ੍ਹਾਂ ਕਿ ਮਾਨਯੋਗ ਮੈਂਬਰਾਂ ਨੇ ਹਾਉਸ ਵਿਚ ਕਿਹਾ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਨੂੰ ਕੁਝ ਜ਼ਮੀਨ ਦੇ ਦਿਤੀ ਜਾਵੇ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਹ ਇਸ ਦਾ ਹਲ ਨਹੀਂ ਹੈ।

ਜ਼ਮੀਨ ਕੋਈ ਐਸੀ ਚੀਜ਼ ਨਹੀਂ, ਰਬੜ ਨਹੀਂ ਕਿ ਜਿਸ ਨੂੰ ਖਿਚ ਕੇ ਲੰਬਾ ਕੀਤਾ ਜਾ ਸਕੇ ਅੰਰ ਫੇਰ ਰਬੜ ਨੂੰ ਵੀ ਕਿਸੇ ਖਾਸ ਐਕਸਟੈਂਟ ਤਕ ਹੀ ਖਿਚਿਆ ਜਾ ਸਕਦਾ ਹੈ; ਉਸ ਦਾ ਵੀ ਇਕ

ਬਰੇਕਿੰਗ ਪੁਆਇੰਟ ਹੁੰਦਾ ਹੈ ਜ਼ਮੀਨ ਕੋਈ ਐਸੀ ਕਮਾਡਿਟੀ ਕੋਈ ਅਸੀਂ ਸੈ ਨਹੀਂ ਜਿਸ ਨੂੰ ਖਿਚ ਕੇ ਵਧਾਇਆ ਜਾ ਸਕਦਾ ਹੋਵੇ। ਜ਼ਮੀਨ ਨੇ ਤਾਂ ਉਤਨਾ ਹੀ ਰਹਿਣਾ ਹੈ ਜਿਤਨੀ ਇਹ ਹੈ। ਇਸ ਦੇ ਮੁਕਾਬਲੇ ਵਿਚ ਸਾਡੇ ਮੁਲਕ ਦੀ ਆਬਾਦੀ ਧੜਾਧੜ ਵਧ ਰਹੀ ਹੈ। ਇਸ ਲਈ ਇਸ ਵੇਲੇ ਹਿੰਦੁਸਤਾਨ ਵਿਚ ਜੇ ਕੋਈ ਸਭ ਤੋਂ ਵੱਡੀ ਪ੍ਰਾਬਲਮ ਹੈ ਤਾਂ ਉਹ ਪਾਪੂਲੇਸ਼ਨ ਦੀ ਹੀ ਪ੍ਰਾਬਲਮ ਹੈ। ਜਿਤਨੀ ਦੇਰ ਲੈਂਡ ਉਤੇ ਬਰਡਨ ਘਟ ਨਹੀਂ ਕੀਤਾ ਜਾਂਦਾ, ਲੋਕਾਂ ਨੂੰ ਰੋਟੀ ਕਮਾਉਣ ਲਈ ਦੂਜੇ ਕੰਮ ਕਰਨ ਲਈ ਨਹੀਂ ਪ੍ਰੇਰਿਆ ਜਾਂਦਾ, ਮੇਰੀ ਰਾਏ ਵਿਚ **Distribution of land under the present system and according to the present scale is nothing, but distribution of poverty (Cheers).**

(Voices : Very good.) ਇਸ ਦੇ ਵਿਚ ਇੰਡਸਟਰੀਅਲਾਈਜ਼ੇਸ਼ਨ ਹੀ ਇਕ ਐਸਾ ਹਲ ਹੈ ਜਿਸ ਨਾਲ ਦੇਸ਼ ਦੀ, ਸੂਬੇ ਦੀ ਉਸਾਰੀ ਹੋ ਸਕਦੀ ਹੈ। ਜਿਨ੍ਹਾਂ ਜਿਨ੍ਹਾਂ ਮੁਲਕਾਂ ਨੇ ਤਰਕੀ ਕੀਤੀ—ਕਮਿਊਨਿਸਟ ਮੁਲਕਾਂ ਨੂੰ ਮੈਂ ਟਚ ਨਹੀਂ ਕਰਦਾ ਕਿਉਂਕਿ ਉਨ੍ਹਾਂ ਦੇ ਮੈਂਬਰਜ਼ ਡਿਫਰੈਂਟ ਹਨ, ਉਥੇ ਕੋਈ ਪ੍ਰਾਈਵੇਟ ਪ੍ਰਾਪਰਟੀ ਐਗਜ਼ਿਸਟ ਨਹੀਂ ਕਰਦੀ, ਉਥੇ ਓਨਰਸ਼ਿਪ ਵੈਸਟ ਕਰਦੀ ਹੈ ਸਟੇਟ ਵਿਚ—ਅਮਰੀਕਾ ਹੈ ਅਤੇ ਹੋਰ ਐਡਵਾਂਸਡ ਮੁਲਕ ਹਨ, ਉਥੇ ਜ਼ਮੀਨ ਤੋਂ ਭਾਰ ਘਟਾਕੇ ਇੰਡਸਟਰੀ ਤੇ ਜ਼ੋਰ ਦੇਣ ਨਾਲ ਲੋਕ ਤਰਕੀ ਦੇ ਰਸਤੇ ਵਲ ਅਗੇ ਵਧ ਸਕੇ ਹਨ। (ਵਿਘਨ) ਮੈਂ ਕੋਈ ਪਰਚਾਰਕ ਨਹੀਂ ਹਾਂ, ਮੈਂ ਤਾਂ ਸਿਧੀਆਂ ਸਿਧੀਆਂ ਗਲਾਂ ਕਰਨਾ ਜਾਣਦਾ ਹਾਂ।

ਪੰਡਿਤ ਮੋਹਨ ਲਾਲ ਜੀ ਦਤ ਨੇ, ਜਿਨ੍ਹਾਂ ਦੇ ਮੁਤਅਲਕ ਮੇਰੇ ਮਨ ਵਿਚ ਬੜੀ ਇਜ਼ਤ ਹੈ, ਕੁਛ ਉਨ੍ਹਾਂ ਦੀ ਉਮਰ ਕਰਕੇ, ਉਨ੍ਹਾਂ ਦੀਆਂ ਕੁਰਬਾਨੀਆਂ ਕਰਕੇ ਔਰ ਕੁਝ ਉਨ੍ਹਾਂ ਦੇ ਤਜਰਬੇ ਕਰਕੇ, ਕੁਝ ਰੀਪੋਰਟਾਂ ਦਾ ਹਵਾਲਾ ਦਿਤਾ। **With all humility at my command and with due respects to the publishers and authors of such reports** ਮੇਰੀ ਇਹ ਰਾਏ ਹੈ ਕਿ ਜਿਤਨੀਆਂ ਇਹ ਰੀਪੋਰਟਾਂ ਹਨ, ਇਹ ਸਾਰੀਆਂ ਦੀਆਂ ਸਾਰੀਆਂ ਸ਼ਹਿਰਾਂ ਵਿਚ ਏਅਰ ਕੰਡੀਸ਼ੰਡ ਕਮਰਿਆਂ ਵਿਚ ਬੈਠ ਕੇ ਲਿਖੀਆਂ ਗਈਆਂ ਹੋਈਆਂ ਹਨ। ਜੇ ਕਿਸੇ ਨੇ ਇਹ ਰੀਪੋਰਟਾਂ ਪਿੰਡਾਂ ਦੀਆਂ ਪੈਲੀਆਂ ਵਿਚ ਬੈਠਕੇ ਲਿਖੀਆਂ ਹੁੰਦੀਆਂ ਤਾਂ ਪਤਾ ਲਗਦਾ ਕਿ ਅਸਲੀਅਤ ਔਰ ਇਨ ਪ੍ਰੈਕਟਿਸ ਖੇਤੀਬਾੜੀ ਚੀਜ਼ ਕੀ ਹੈ (**applause**) ਬਦਕਿਸਮਤੀ ਇਹ ਹੈ ਕਿ ਕਈ ਵਾਰ ਮਸਲੇ ਨੂੰ ਸੁਲਝਾਉਣ ਲਈ ਜਿਹੜੀਆਂ ਕੌਂਸਿਲਾਂ ਕੀਤੀਆਂ ਜਾਂਦੀਆਂ ਹਨ ਉਨ੍ਹਾਂ ਦਾ ਇਨਚਾਰਜ ਅਜਿਹੇ ਆਦਮੀਆਂ ਨੂੰ ਬਣਾ ਦਿਤਾ ਜਾਂਦਾ ਹੈ ਜਿਨ੍ਹਾਂ ਨੂੰ ਮਸਲੇ ਦਾ ਅਲਫ਼ ਬੇ ਵੀ ਨਹੀਂ ਆਉਂਦਾ। ਇਹ ਇਕ ਬੇਸਿਕ ਚੀਜ਼ ਹੈ। ਮੈਂ ਚੈਲੰਜ਼ ਤਾਂ ਨਹੀਂ ਕਰਦਾ, ਇਹ ਮੇਰੀ ਆਦਤ ਨਹੀਂ, ਪਰ ਮੈਂ ਮਹਿਸੂਸ ਕਰਦਾ ਹਾਂ ਕਿ ਜਿਨ੍ਹਾਂ ਨੇ ਇਹ ਰੀਪੋਰਟਾਂ ਲਿਖੀਆਂ ਹਨ, ਜ਼ਮੀਨ ਦੇ ਮੁਤਅਲਕ ਸਾਰੀ ਪਾਲੀਸੀ ਮੂਰਤਬ ਕੀਤੀ, ਔਰ ਜਿਹੜੇ ਇਸ ਪੱਖ ਵਿਚ ਅਥਾਰਿਟੀ ਸਮਝੇ ਜਾਂਦੇ ਹਨ, ਮੇਰਾ ਖਿਆਲ ਹੈ ਕਿ ਜੇ ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ ਇਹ ਪੁੱਛਾਂ ਕਿ ਸਿਆੜ' ਕੀ ਹੁੰਦਾ ਹੈ ਤਾਂ ਸ਼ਾਇਦ ਉਹ ਇਸ ਦਾ ਮਤਲਬ ਹੀ ਨਾ ਦਸ ਸਕਣ।

ਇਸ ਤੋਂ ਅਲਾਵਾ ਇਹ ਵੀ ਰਾਏ ਪਰਗਟ ਕੀਤੀ ਗਈ ਕਿ ਜਿਤਨੀ ਦੇਰ ਤਕ ਇਕਨਾਮਿਕ ਹੋਲਡਿੰਗ ਦੀ ਲਿਮਿਟ ਫਿਕਸ ਨਹੀਂ ਕਰਦੇ, ਕੰਮ ਨਹੀਂ ਬਨਣਾ। ਫਰੈਗਮੈਂਟੇਸ਼ਨ ਨੂੰ ਤਾਂ ਰੋਕਿਆ ਨਹੀਂ ਜਾ ਸਕਦਾ। ਅਜ ਕਿਸੇ ਮੁਜ਼ਾਰੇ ਨੂੰ ਦਸ ਏਕੜ ਜ਼ਮੀਨ ਦਾ ਮਾਲਕ ਬਣਾ ਵੀ ਦੇਵੀਏ ਔਰ ਉਸ ਦੇ ਤਿੰਨ ਜਾਂ ਚਾਰ—ਮੈਂ ਤਾਂ ਪੰਜ ਦਾ ਹੀ ਹਿਸਾਬ ਰਖ ਲੈਂਦਾ ਹਾਂ ਕਿਉਂਕਿ ਇਸ ਨਾਲ ਤਕਸੀਮ ਕਰਨ ਵਿਚ ਆਸਾਨੀ ਰਹੇਗੀ—ਪੁੱਤਰ ਹੋਣ ਤਾਂ ਉਸ ਦੇ ਮਰ ਜਾਣ ਬਾਅਦ ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਹਰ ਇਕ ਦੇ ਹਿੱਸੇ ਦੋ ਦੋ ਏਕੜ ਹੀ ਜ਼ਮੀਨ ਆਈ। ਜਦ ਇਸ ਤਰ੍ਹਾਂ ਫਰਦਰ ਤੋਂ ਫਰਦਰ ਫਰੈਗਮੈਂਟੇਸ਼ਨ ਹੋ

[ਮਾਲ ਮੰਤਰੀ]

ਗਈ ਤਾਂ ਤੁਸੀਂ ਆਪ ਹੀ ਅੰਦਾਜ਼ਾ ਲਗਾ ਲਓ ਕਿ ਇਸ ਨਾਲ ਉਸ ਦੀ ਇਕਨਾਮਿਕ ਹਾਲਤ ਵਿਚ ਅਜਾਫਾ ਹੋਇਆ ਜਾਂ ਘਾਟਾ? ਫਿਰ ਇਸ ਵਿਚ ਵੀ ਬਹੁਤ ਸਾਰੀਆਂ ਕੰਪਲੀਕੇਸ਼ਨਜ਼ ਹਨ। ਲਾਜ਼ ਵੀ ਐਸੇ ਹਨ ਕਿ ਪਤਾ ਨਹੀਂ ਲੀਗਲੀ ਅਸੀਂ ਕਰ ਵੀ ਸਕਦੇ ਹਾਂ ਕਿ ਨਹੀਂ ਕਿਉਂਕਿ ਇਸ ਵਿਚ inheritance ਦਾ ਸਵਾਲ ਆ ਜਾਵੇਗਾ ਪਰ ਇਸ ਪਹਿਲੂ ਤੇ ਵੀ ਮੈਂ ਗੌਰ ਕਰ ਰਿਹਾ ਹਾਂ। ਇਸ ਵਿਚ ਡੀ ਕੰਸਾਲੀਡੇਸ਼ਨ ਦਾ ਵੀ ਸਵਾਲ ਹੈ ਜਿਸ ਉਤੇ ਸਰਕਾਰ ਨੇ ਲੱਖਾਂ ਕਰੋੜਾਂ ਰੁਪੈ ਖਰਚ ਕੀਤੇ ਹਨ ਔਰ ਕਰ ਰਹੀ ਹੈ। ਤੇ ਮੈਂ ਇਸ ਸਾਰੇ ਮਸਲੇ ਉਤੇ ਗੌਰ ਕਰ ਰਿਹਾ ਹਾਂ।

ਇਸ ਅਜ ਦੀ ਡੀਬੇਟ ਵਿਚ ਇਕ ਹੋਰ ਗਲ ਬਾਰੇ ਬੜਾ ਜ਼ੋਰ ਦਿਤਾ ਗਿਆ ਔਰ ਉਹ ਇਹ ਕਿ ਲੈਂਡ ਲਾਰਡਜ਼ ਔਰ ਮੁਜ਼ਾਰਿਆਂ ਦੀ ਆਪੋ ਵਿਚ ਬੜੀ ਕਸ਼ੀਦਗੀ ਹੈ। ਇਸ ਦੇ ਮੁਤਅਲਕ ਮੈਂ ਇਸ ਵਕਤ ਜ਼ਿਆਦਾ ਕੁਛ ਨਹੀਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਲੇਕਿਨ ਹਾਉਸ ਨੂੰ ਕਾਨਫੀਡੈਂਸ ਵਿਚ ਲੈਂਦਾ ਹੋਇਆ ਇਹ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਸ ਬਾਰੇ ਮੇਰੇ ਮਨ ਵਿਚ ਇਕ ਸਕੀਮ ਹੈ। ਮੈਂ ਅਪਣੇ ਸਾਰੇ ਆਨਰੇਬਲ ਮੈਂਬਰਾਂ ਨਾਲ ਉਸ ਸਿਲਸਿਲੇ ਵਿਚ ਫਰਦਨ ਫਰਦਨ ਗਲ ਕਰਾਂਗਾ। ਜੇ ਉਸ ਸਕੀਮ ਨੂੰ ਤੁਸੀਂ ਅਪਣਾ ਲਉਗੇ ਤਾਂ ਮੈਨੂੰ ਇਸ ਵਿਚ ਕੋਈ ਸ਼ਕ ਨਹੀਂ—ਬਲਕਿ ਮੈਨੂੰ ਪੂਰਾ ਵਿਸ਼ਵਾਸ ਹੈ ਕਿ ਜਿਹੜਾ ਇਸ ਵਕਤ ਲੈਂਡ ਲਾਰਡਜ਼ ਔਰ ਟੈਨੈਂਟਸ ਦਾ ਆਪਸ ਵਿਚ ਖਿਜਾਵ ਹੈ; ਅਗਰ ਉਹ ਸਕੀਮ ਸਿਰੇ ਚੜ੍ਹ ਗਈ ਤਾਂ ਅਜ ਜਿਹੜੇ ਲੈਂਡ ਲਾਰਡ ਔਰ ਟੈਨੈਂਟਸ ਇਕ ਦੂਜੇ ਨੂੰ ਦੁਸ਼ਮਨ ਸਮਝਦੇ ਹਨ ਉਹ ਭਰਾਵਾਂ ਭਰਾਵਾਂ ਵਾਂਗ ਰਹਿਣ ਲਗ ਪਣਗੇ। (ਪ੍ਰਸ਼ੰਸਾ)

ਕੁਝ ਆਨਰੇਬਲ ਮੈਂਬਰ : ਉਹ ਸਕੀਮ ਕੀ ਹੈ। ਇਹ ਵੀ ਦਸ ਦਿਓ।

ਮਾਲਮੰਤਰੀ: ਜੇ ਉਹ ਸਕੀਮ ਪਹਿਲਾਂ ਹੀ ਦਸ ਦੇਵਾਂ ਤਾਂ ਫੇਰ ਉਸ ਦਾ ਚਾਰਮ ਹੀ ਜਾਂਦਾ ਰਹੇਗਾ। ਬਾਕੀ ਇਸ ਗਲ ਨੂੰ ਮੈਂ ਮੰਨਦਾ ਹਾਂ ਕਿ ਜਿਹੜੀ ਮੰਜੂਦਾ ਲੈਂਡ ਲੈਜਿਸਲੇਸ਼ਨ ਹੈ ਜਿਤਨੀ ਦੇਰ ਤਕ ਉਸ ਦੀ ਪ੍ਰਾਪਰ ਇੰਪਲੀਮੈਂਟੇਸ਼ਨ ਨਾ ਹੋਈ ਹੋਵੇ, ਉਸ ਦੇ ਮੁਤਅਲਕ ਗੌਰਮੈਂਟ ਦੀ ਇਮਮਬੀਅਰਡ ਅਟੈਨਸ਼ਨ ਨਾ ਹੋਈ ਹੋਵੇ—ਸਰਕਾਰ ਨੇ ਭਾਵੇਂ ਕਿਤਨੀ ਹੀ ਸੁਧ ਭਾਵਨਾ ਨਾਲ ਕਾਨੂੰਨ ਬਣਾਇਆ ਹੋਵੇ ਪਰ ਉਸ ਕਾਨੂੰਨ ਦੀ ਪਾਲਨਾ ਬਾਰੇ ਬਰਾਬਰ ਪਹਿਰਾ ਨਾ ਦਿਤਾ ਹੋਵੇ—ਤਾਂ ਲੋਕ ਇਹ ਕਹਿਣ ਵਿਚ ਹੜ ਬਜਾਨਤ ਹੋਣਗੇ ਕਿ ਕਾਨੂੰਨ ਤਾਂ ਭਾਵੇਂ ਬਣਾ ਦਿਤਾ ਹੈ ਪਰ ਸਰਕਾਰ ਦੀ ਭਾਵਨਾ ਕੁਝ ਹੋਰ ਹੀ ਸੀ। ਪਰ ਇਸ ਹਾਉਸ ਵਿਚ ਮੈਨੂੰ ਇਹ ਐਸੋਰੈਂਸ ਦੇਣ ਵਿਚ ਕੋਈ ਝਿਝਕ ਨਹੀਂ ਕਿ ਇਸ ਸਰਕਾਰ ਦੀ ਨੀਤੀ ਬਿਲਕੁਲ ਸਾਫ਼ ਔਰ ਸਪਸ਼ਟ ਹੈ ਔਰ ਉਹ ਇਹ ਹੈ ਕਿ ਇਹ ਸੋਸ਼ਲਿਸਟਿਕ ਪੈਟਰਨ ਵਾਲੇ ਪਾਸੇ ਜਾ ਰਹੀ ਹੈ ਔਰ ਇਸ ਰਸਤੇ ਵਿਚ ਜਿਹੜੀਆਂ ਵੀ ਰੁਕਾਵਟਾਂ ਆਉਣਗੀਆਂ ਉਨ੍ਹਾਂ ਨੂੰ ਅਸੀਂ ਫੇਰਨ ਦੂਰ ਕਰਾਂਗੇ ਔਰ ਅਗਰ ਇਨ੍ਹਾਂ ਕਾਨੂੰਨਾਂ ਦੀ ਇੰਪਲੀਮੈਂਟੇਸ਼ਨ ਵਿਚ ਕੋਈ ਵੀ ਅਫਸਰ ਰੋੜਾ ਅਟਕਾਇਗਾ—ਜੈਸਾ ਕਿ ਜ਼ਿਕਰ ਕੀਤਾ ਗਿਆ ਹੈ—ਤਾਂ ਉਸ ਰੋੜੇ ਨੂੰ ਚੁਕ ਕੇ ਬਾਹਰ ਸੁਟ ਦਿਤਾ ਜਾਵੇਗਾ। (*Thumping of tables from all sides of House*) ਵੈਸੇ ਮੈਨੂੰ ਇਹ ਕਹਿਣ ਵਿਚ ਫਖਰ ਮਹਿਸੂਸ ਹੁੰਦਾ ਹੈ ਔਰ ਕਾਂਗਰਸ ਸਰਕਾਰ ਨੂੰ ਇਸ ਗਲ ਦਾ ਕਰੈਡਿਟ ਮਿਲਣਾ ਚਾਹੀਦਾ ਹੈ ਕਿ ਪੰਜਾਬ ਬਾਕੀ ਸੂਬਿਆਂ ਦੇ ਮੁਕਾਬਲੇ ਵਿਚ—ਭਾਵੇਂ ਹਿੰਦੁਸਤਾਨ ਇਕ ਵਡਾ ਯੂਨਿਟ ਹੈ ਜਿਸਦੇ ਸੂਬਿਆਂ ਦੀ ਸ਼ਕਲ ਵਿਚ ਬਹੁਤ ਸਾਰੇ ਹਿੱਸੇ ਹਨ—ਅਗਰ ਮੈਂ ਮੁਗਾਲਤਾ ਨਹੀਂ ਕਰਦਾ, I stand to be corrected ਹਿੰਦੁਸਤਾਨ ਵਿਚ ਜਿਥੋਂ ਤਕ ਲੈਂਡ ਲੈਜਿਸਲੇਸ਼ਨ ਦਾ ਸਵਾਲ ਹੈ ਔਰ ਉਸ ਦੀ ਇੰਪਲੀਮੈਂਟੇਸ਼ਨ ਦਾ ਸਵਾਲ ਹੈ ਪੰਜਾਬ ਨੰਬਰ ਇਕ ਉਤੇ ਹੈ। ਮੈਂ ਕਿਸੇ ਸੂਬੇ ਬਾਰੇ ਕੋਈ ਟੀਕਾ ਟਿਪਣੀ ਨਹੀਂ ਕਰਨਾ ਚਾਹੁੰਦਾ ਮਗਰ ਜਿਤਨੀ ਮੈਂ ਸਟਡੀ ਕੀਤੀ ਹੈ, ਜਿਤਨਾ ਕੁਝ ਮੇਰੇ ਕੋਲ ਮੈਟੀਰੀਅਲ ਆਇਆ ਹੈ, ਚਾਹੇ ਮੈਂ

ਸਮਝਦਾ ਹਾਂ ਕਿ ਉਥੇ ਵੀ ਕਾਂਗਰਸ ਸਰਕਾਰ ਹੀ ਹੈ, ਪਰ ਪੰਜਾਬ ਹੋਰਨਾਂ ਨਾਲੋਂ ਅੱਗੇ ਹੈ। ਮੇਰੇ ਵੀਰ, ਜਦ ਅਸੀਂ ਕਾਲਜ ਵਿਚ ਪੜ੍ਹਦੇ ਹਾਂ, ਇਕੋ ਜਮਾਤ ਵਿਚ ਹੁੰਦੇ ਹਾਂ, ਇਕ ਦੂਸਰੇ ਨਾਲ ਪਿਆਰ ਵੀ ਹੁੰਦਾ ਹੈ, ਪਰ ਜਦੋਂ ਦੌੜ ਲਗਦੀ ਹੈ ਤਾਂ ਉਸ ਵਿਚ ਜਿਹੜਾ ਪਹਿਲੇ ਨਿਸ਼ਾਨੇ ਉਤੇ ਪਹੁੰਚ ਜਾਂਦਾ ਹੈ, ਉਸ ਨੂੰ ਸਾਬਾਸ਼ ਤੇ ਮਿਲਣੀ ਹੀ ਚਾਹੀਦੀ ਹੈ। (ਵਿਘਨ) ਸ਼ਿਸ਼ਾਲ ਦੇਣ ਲਈ ਕਹਿਣਾ ਪਵੇਗਾ ਕਿ ਬਕਰੇ ਦੀ ਜਾਣ ਗਈ ਲੇਕਿਨ ਖਾਣ ਵਾਲੇ ਨੂੰ ਸਵਾਦ ਨਹੀਂ ਆਇਆ। ਅਸਾਂ ਜੋ ਕੁਝ ਵੀ ਕੀਤਾ ਹੈ-ਮੁਜ਼ਾਰਿਆਂ ਦੀ ਬਿਹਤਰੀ ਅੰਗ ਬਹਿਬੂਦੀ ਲਈ ਕੀਤਾ ਹੈ। ਸਗੋਂ ਮਾਲਿਕ ਤਾਂ ਗਾਲ੍ਹਾਂ ਕਢਦੇ ਹਨ। ਉਹ ਇਹ ਕਹਿੰਦੇ ਫਿਰਦੇ ਹਨ ਕਿ ਇਹ ਕਾਂਗਰਸ ਦੀ ਸਰਕਾਰ ਨਹੀਂ, ਕਮਿਊ-ਨਿਸਟਾਂ ਦੀ ਸਰਕਾਰ ਆ ਗਈ ਹੈ। ਕੀ ਅਜੇ ਵੀ ਕਹਿੰਦੇ ਹੋ ਕਦਮ ਚੁਕੋ? ਮੇਰੇ ਵੀਰ ਗੁੱਸਾ ਨਾ ਕਰਨਾ, ਅਸਾਂ ਜਮਹੂਰੀ ਅਸੂਲਾਂ ਉਤੇ ਚਲ ਰਹੇ ਹਾਂ, ਅਸਾਂ ਚੀਨ ਅੰਗ ਰੂਸ ਵਾਂਗ ਗੋਲੀ ਅੰਗ ਡੰਡੇ ਨਾਲ ਕੰਮ ਨਹੀਂ ਕਰਨਾ। ਅਸਾਂ ਲੋਕਾਂ ਨੂੰ ਪ੍ਰੇਮ ਅੰਗ ਪਿਆਰ ਨਾਲ, ਵਿਦਾਉਟ ਬਲਡ ਸ਼ੈਡ ਪ੍ਰਚਾਰ ਨਾਲ ਪ੍ਰੇਰਨਾ ਹੈ, ਹਾਂ; ਅਗਰ ਉਨ੍ਹਾਂ ਦਾ ਬਲਡਸ਼ੈਡ ਵਾਲਾ ਰਸਤਾ ਅਖਤਿਆਰ ਕਰ ਲਈਏ ਤਾਂ ਸਾਡੀ ਪਾਪੂਲੇਸ਼ਨ ਦੀ ਪਰਾਬਲਮ ਬੇਸ਼ਕ ਹਲ ਹੋ ਜਾਵੇਗੀ। (ਹਾਸਾ)

ਕਾਮਰੇਡ ਸਮਸ਼ੇਰ ਸਿੰਘ ਜੋਸ਼: ਅਸਾਂ ਵੀ ਅੰਬ ਖਾਣੇ ਹਨ ਪੇੜ ਨਹੀਂ ਗਿਨਣੇ।

ਮਾਲ ਮੰਤਰੀ: ਪੰਡਿਤ ਮੌਨ ਲਾਲ ਦੱਤ ਜੀ ਨੇ ਇਕ ਸੁਝਾਵ ਦਿਤਾ ਸੀ, ਜਿਸਦੀ ਮੈਂ ਬੜੀ ਕਦਰ ਕਰਦਾ ਹਾਂ। ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਕਿ ਇਕ ਕਮੇਟੀ ਬਨਾਈ ਜਾਵੇ ਜਿਹੜੀ ਬੜੇ ਪੀਸਫੁਲ ਅਰ ਕਾਮ ਐਟਮਾਂਮਫੀਅਰ ਵਿਚ ਇਸ ਮਸਲੇ ਦੇ ਮੁਤਅਲਕ ਸੋਚੇ ਅੰਗ ਅਪਣੀਆਂ ਸੁਲਝੀਆਂ ਹੋਈਆਂ ਸਫਾਰਸ਼ ਕਰੇ। ਜਿਸ ਤਰ੍ਹਾਂ ਮੈਂ ਅਰਜ਼ ਕੀਤੀ ਹੈ; **I am open to conviction and I always stand to be corrected.** ਇਹ ਤਾਂ ਫੰਡੈਮੈਂਟਲ ਗਲ ਹੈ। ਜੋ ਅਸੂਲ ਅਸੀਂ ਅਪਨਾਏ ਹਨ, ਉਨ੍ਹਾਂ ਤੇ ਅਸੀਂ ਚਲਣਾ ਹੀ ਹੈ। ਮੈਂ ਕਮੇਟੀ ਬਨਾਉਣ ਤੇ ਕੋਈ ਇਤਰਾਜ਼ ਨਹੀਂ ਹੋਵੇਗਾ। ਇਹ ਗਲ ਪਹਿਲੇ ਹੀ ਮੇਰੇ ਮਨ ਵਿਚ ਹੀ ਹੈ ਕਿ ਜੇ ਇਸ ਦੀ ਜ਼ਰੂਰਤ ਸਮਝੀ ਜਾਵੇਗੀ ਤਾਂ ਜ਼ਰੂਰ ਬਣਾਵਾਂਗੇ। ਮੈਂ ਇਹ ਸਮਝਦਾ ਹਾਂ ਕਿ ਮਜ਼ਦੂਰ ਲੈਂਡ ਲੈਜਿਸਲੇਸ਼ਨ ਦੀ ਵਜ਼ਾ ਕਰਕੇ ਹੀ ਅਜ ਪੰਜਾਬ ਦੀ ਫਜ਼ਾ ਯਾਨੀ ਮੁਜ਼ਾਰੇ ਤੇ ਮਾਲਿਕ ਦੇ ਤਾਲੁਕਾਤ ਠੀਕ ਨਹੀਂ ਹਨ। ਅਸੀਂ ਉਨ੍ਹਾਂ ਨੂੰ ਠੀਕ ਕਰਨਾ ਹੈ। ਇਸ ਲਈ ਜੇ ਮੈਂ ਕਮੇਟੀ ਬਣਾਨੀ ਪਈ ਤਾਂ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਸ ਵਿਚ ਕੋਈ ਹਰਜ਼ ਵਾਲੀ ਗਲ ਨਹੀਂ। ਮੈਂ ਸਰਦਾਰ ਗੁਰਦਰਸ਼ਨ ਸਿੰਘ ਹੋਰਾਂ ਨੂੰ ਕਹਾਂਗਾ ਕਿ ਉਹ ਜੋ ਹੁਣ ਕਮਿਊਨਿਸਟ ਵੀਰਾਂ ਕੋਲ ਜਾ ਬੈਠੇ ਹਨ, ਉਹਨਾਂ ਕੋਲੋਂ ਬਚ ਕੇ ਰਹਿਣ, ਉਨ੍ਹਾਂ ਨੂੰ ਜਫੀਆਂ ਬੇਸ਼ਕ ਪਾਉਣ, ਪਰ ਉਨ੍ਹਾਂ ਦੀਆਂ ਗੋਲੀਆਂ ਤੋਂ ਬੱਚ ਕੇ ਰਹਿਣ। (ਹਾਸਾ)।

ਸ਼੍ਰੀ ਸ਼੍ਰੀਸ ਪ੍ਰਕਾਸ਼ ਆਧਿਠੋਤੀ : ਮੈਂ ਸਿਨਿਸਟਰ ਸਾਹਿਕ ਸੇ ਅਜ ਕਰੁੰਗਾ ਕਿ ਕਹੁ ਬੰਝਰ ਯਮੀਨੀ ਕੇ ਲਿਏ ਮੀ ਕੁਛ ਫਰਸਾ ਦੇ ਕਿ ਤਨ ਕੇ ਲਿਏ ਸਰਕਾਰ ਕਯਾ ਕਰ ਰਹੀ ਹੈ।

ਮਾਲ ਮੰਤਰੀ: ਬਹੁਤ ਸਾਰੀਆਂ ਗਲਾਂ ਬਹਿਸ ਦੇ ਦੌਰਾਨ ਕਹੀਆਂ ਗਈਆਂ ਹਨ ਜਿਨ੍ਹਾਂ ਦਾ ਜਵਾਬ ਦੇਣ ਲਈ ਬੜਾ ਟਾਈਮ ਚਾਹੀਦਾ ਹੈ, ਪਰ ਮੇਰੇ ਪਾਸ ਟਾਈਮ ਥੋੜਾ ਹੈ ਇਸ ਲਈ ਮੈਂ ਮਾਨਯੋਗ ਮੈਂਬਰ ਨੂੰ ਬੇਨਤੀ ਕਰਾਂਗਾ ਕਿ ਉਹ ਕਿਸੇ ਵੇਲੇ ਮੇਰੇ ਪਾਸ ਆ ਜਾਣ ਤਾਂ ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ ਸਾਰੀ ਚੀਜ਼ ਦਸਕੇ ਉਨ੍ਹਾਂ ਦੀ ਤਸੱਲੀ ਕਰਾ ਦਿਆਂਗਾ। ਇਹ ਸਰਕਾਰ ਦਾ ਫਰਜ਼ ਬਣਦਾ ਹੈ ਕਿ ਇਹ ਉਹ ਚੀਜ਼ਾਂ ਕਹੇ ਜਿਨ੍ਹਾਂ ਨਾਲ ਮੁਜ਼ਾਰਿਆਂ ਦੀ ਬਿਹਤਰੀ ਹੋਵੇ। ਇਸ ਦੇ ਨਾਲ ਹੀ ਮੈਂ ਉਨ੍ਹਾਂ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਨੂੰ ਜਿਹੜੇ ਮੁਜ਼ਾਰਿਆਂ ਦੇ ਐਡਵੋਕੇਟ ਹਨ ਅਰ ਉਨ੍ਹਾਂ ਦਾ ਕਾਜ ਪਲੀਡ ਕਰਦੇ ਹਨ, ਬੇਨਤੀ ਕਰਾਂਗਾ ਕਿ ਉਹ ਗੌਰਮਿੰਟ ਕੋਲੋਂ ਇਹ ਤਵੱਕੋ ਨਾ ਕਰਨ ਕਿ ਇਹ ਗੌਰਮਿੰਟ ਮਾਲਕਾਂ ਨੂੰ ਸਫਾਏ ਹਸਤੀ ਤੋਂ ਵੀ ਮਿਟਾ

[ਮਾਲ ਮੰਤਰੀ]

ਦੇਵੇਗੀ। ਲੇਕਿਨ ਮੈਂ ਇਹ ਅਰਜ਼ ਕਰ ਦੇਣੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਮੌਜੂਦਾ ਲੈਂਡ ਰਿਫਾਰਮਜ਼ ਕਰਕੇ ਮੁਜ਼ਾਰੇ ਔਰ ਮਾਲਿਕ ਦੇ ਆਪਸੀ ਤਾਲੁਕਾਤ ਜੋ ਬਿਗਡੇ ਹੋਏ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਸੁਲਝਾਉਣ ਦਾ ਕੋਈ ਨਾ ਕੋਈ ਰਸਤਾ ਇਹ ਸਰਕਾਰ ਢੂੰਡ ਰਹੀ ਹੈ। ਕਿਉਂਕਿ ਇਨ੍ਹਾਂ ਮਾੜੇ ਤਾਲੁਕਾਤ ਕਰਕੇ ਪ੍ਰੋਡਕਸ਼ਨ ਸਫਰ ਕਰਦੀ ਹੈ। ਅੱਜ ਸਾਡੇ ਦੇਸ਼ ਤੇ ਅੰਨ ਸੰਕਟ ਇਕ ਦੇਅ ਦਾ ਰੂਪ ਧਾਰਨ ਕਰ ਚੁਕਾ ਹੈ ਔਰ ਅਸੀਂ ਇਸ ਦੇਅ ਦਾ ਮੁਕਾਬਲਾ ਕਰਨਾ ਹੈ ਇਸ ਮਤਲਬ ਲਈ ਸਾਨੂੰ ਜਿਸ ਤਰ੍ਹਾਂ ਵੀ ਮੁਕਾਬਲਾ ਕਰਨਾ ਪਿਆ ਅਸੀਂ ਕਰਾਂਗੇ ਔਰ ਇਸ ਲਈ ਜੋ ਕਦਮ ਵੀ ਸਾਨੂੰ ਚੁਕਣੇ ਪਏ ਚੁਕਾਂਗੇ। ਜੇ ਮਾਲਕ ਔਰ ਮੁਜ਼ਾਰੇ ਵਿਚ ਪ੍ਰੇਮ ਹੋ ਜਾਵੇ ਤਾਂ ਉਹ **with satisfaction and sense of security** ਕੰਮ ਕਰਦੇ ਹਨ ਜਾਂ ਮਾਲਿਕ ਜਾਂ ਮੁਜ਼ਾਰੇ ਨੂੰ ਇਹ ਪਤਾ ਲਗ ਜਾਵੇ ਕਿ ਉਹ ਜ਼ਮੀਨ ਉਸ ਦੀ ਆਪਣੀ ਹੈ ਤਾਂ ਉਹ ਤਨਦੇਹੀ ਨਾਲ ਜਫਾਕਸ਼ੀ ਕਰੇਗਾ। ਲੇਕਿਨ ਜਦੋਂ ਇਹ ਪਤਾ ਹੋਵੇ ਕਿ ਉਸ ਪਾਸ ਉਹ ਜ਼ਮੀਨ ਨਹੀਂ ਰਹਿਣੀ ਔਰ ਇਕ ਕਲਮ ਦੀ ਨੌਕ ਨਾਲ ਮਾਲਿਕ ਮੁਜ਼ਾਰੇ ਨੂੰ ਕੱਢ ਸਕੇਗਾ ਅਤੇ ਮੁਜ਼ਾਰਾ ਮਾਲਿਕ ਦੀ ਥਾਂ ਆਪ ਮਾਲਿਕ ਬਣ ਜਾਵੇਗਾ ਤਾਂ ਉਸ ਜ਼ਮੀਨ ਵਿਚ ਉਸ ਨੂੰ ਕੋਈ ਦਿਲਚੱਸਪੀ ਨਹੀਂ ਰਹੇਗੀ ਔਰ ਉਹ ਉਸ ਤੇ ਮਿਹਨਤ ਨਹੀਂ ਕਰੇਗਾ।

ਫਿਰ ਇਕ ਗੱਲ ਪਟਵਾਰੀਆਂ ਦੀ ਕੁਰੱਪਸ਼ਨ ਬਾਰੇ ਕਹੀ ਗਈ ਹੈ। ਮੈਨੂੰ ਇਹ ਮੰਨਣ ਵਿਚ ਜ਼ਰਾ ਵੀ ਝਿੱਝਕ ਨਹੀਂ ਕਿ ਜਿਸ ਵਕਤ ਜ਼ਮੀਨਾਂ ਦੀ ਅਲਾਟਮੈਂਟ ਹੋਈ ਸੀ ਤਾਂ ਕਈ ਪਟਵਾਰੀਆਂ ਨੇ ਲੱਖਾਂ ਰੁਪਏ ਦੀ ਪ੍ਰਾਪਰਟੀ ਬਣਾ ਲਈ ਸੀ। ਖੈਰ ਅਸੀਂ ਇਸ ਚੀਜ਼ ਨੂੰ ਰੋਕਣ ਲਈ ਕੋਈ ਤਰੀਕਾ ਸੋਚ ਰਹੇ ਹਾਂ ਔਰ ਮੈਨੂੰ ਪੂਰੀ ਆਸ ਹੈ ਕਿ ਕੋਈ ਨਾ ਕੋਈ ਤਰੀਕਾ ਨਿਕਲ ਆਵੇਗਾ। ਇਸ ਬਾਰੇ ਮੈਨੂੰ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਵੀ ਇਸ ਗੱਲ ਦਾ ਹਲ ਕਰਨ ਲਈ ਕੋਈ ਨਾ ਕੋਈ ਸੁਝਾਵ ਦੇਣਗੇ।

2.55 p. m.

Mr. Speaker : The House stands adjourned till 9.00 a.m. on Saturday.

(The House then adjourned till 9 a.m. on Saturday, the 3rd October, 1964.)

APPENDIX

to

P.V.S. DEBATES, VOL. II, No. 15, dated 1st October, 1964

Boring operations of Tubewells in village Bawana, district Mohindergarh

1988. Shri Banwari Lal : Will the Minister for Public Works and Welfare be pleased to state whether any boring for Tubewells was got done by the Government in village Bawana, tehsil and district Mohindergarh, if so, the result thereof ?

Chaudhri Rizak Ram : The discharge available as a result of boring operations of tubewells undertaken in village Bawana (Mohindergarh District) was 4,900 gallons per hour against 8,000 gallons per hour for acceptance of the bore by the State Government for irrigation purposes.

Wheat seed requirements of other States

1991. Chaudhri Ranbir Singh : Will the Minister for Home and Development be pleased to state—

- (a) whether Government have recently received any requests from other States for the supply of wheat seed ; if so, the details of the demand in each case ;
- (b) whether the said demands have been routed through the Government of India ;
- (c) the rate offered or agreed upon per maund or per quintal for the seed proposed to be supplied with the quantity to be supplied and the time by which it is to be supplied in each case ;
- (d) the reasons, if any, for not meeting the demands referred to in para (a) above in full ?

Shri Ram Kishan (Chief Minister) :

(a) Yes.

	Tonnes
(1) U.P.	50,000
(2) Rajasthan	4,000
(3) Bihar	7,000
(4) Gujarat	7,000
(5) Maharashtra	5,000
Total	73,000

(b) Yes.

Rs per quintal

(c) Superior wheat purchased by Government through acquisition	50.50
Superior wheat purchased by Government through tenders	59.50

About 53,000 tonnes of wheat have since been despatched.

(d) On account of non-availability of stocks, at reasonable prices 13,000 tonnes of wheat to U.P. and 2,000 tonnes to Maharashtra could not be supplied. The Bihar Government approved only 2,116 tonnes of wheat fit for seed, therefore, the balance quantity could not be supplied to them.

Reserve Forest Land near Jind

1995. **Chaudhri Ranbir Singh** : Will the Minister for Public Works and Welfare be pleased to state—

- the area in acres of the reserve forest land near Jind which was used as 'Shikar Gah' by the erstwhile ruler of Jind ;
- the number of trees planted in and removed from the said Reserve forest area separately during the last five years and the number of trees proposed to be planted in the said area during the current financial year ?

Chaudhri Riziaq Ram : (a) 1,116 acres.

(b)—

Year	No. of trees planted	No. of trees removed
1959-60	63,000	4,164
1960-61	40,000	13,430
1961-62	36,000	..
1962-63	60,000	2,900
1963-64	49,200	33,000

During the current year 33,000 trees are to be planted, in the said area.

***Statement of the Public Works Minister on the Call-Attention Notice of Comrade Shamsheer Singh Josh (Serial No. 92)**

The staff employed in the Siswan Superpassage construction sub-division of Sirhind Canal Circle was not paid their salary in time, as the Superintending

*Please see page (15)44 of this debate for reference.

Engineer, Sirhind Canal Circle had retained this Sub-Division over and above the sanctioned strength and could not arrange its sanction well in advance. The staff has since been paid their salaries. The explanation of the Superintending Engineer has been called for in this connection.

RIZAK RAM,
Public Works Minister.

***Statement relating to Call Attention Notice regarding shortage of
Nationalised Text-Books in the State**

According to the latest stock position supplied by the Controller, Printing and Stationery Department, Punjab, to the Education Department as it stood on 1st September, 1964, the stocks of the Hindi and Punjabi Readers for Primary Classes, Social Studies Text Books for standard V and Social Studies text books for classes III and IV was as under :—

(There is no Geography books for standard III and IV as mentioned in the Call Attention Motion. However, there is one book on Social Studies for Class III which is also being used for Class IV).

<i>Name of the Book</i>	<i>Stock position as it stood on 1st September, 1964</i>
Class I	
1. Primer I Hindi	.. 10,120
2. Primer I Punjabi
Class II	
3. Reader II Hindi	.. 36,575
4. Reader II Punjabi	.. 5,204
Class III	
5. Reader III Hindi	.. 2,251
6. Reader III Punjabi
7. Social Studies III Hindi	.. 1,71,084
8. Social Studies III Punjabi	.. 1,98,516
<i>Note.</i> —Social Studies books for Class III are also being used for Class IV	
Class IV	
9. Reader IV Hindi	.. 1,29,480
10. Reader IV Punjabi	.. 1,00,476
Class V	
11. Reader V Hindi	.. 2,55,005
12. Reader V Punjabi	.. 1,51,687
13. Social Studies V Hindi
14. Social Studies V Punjabi	.. 1,346
15. Geography V Hindi
16. Geography V Punjabi	.. 319

*Please see page No. (15)46 of this Debate for reference.

The above stock position will reveal that the stocks of the following books have either exhausted or they are in short supply :—

1. Hindi Primer I.
2. Punjabi Primer I.
3. Punjabi Reader II.
4. Hindi Reader III.
5. Punjabi Reader III.
6. Social Studies, Hindi V.
7. Social Studies Punjabi V.
8. Geography Hindi V.
9. Geography Punjabi V.

The stocks of the remaining books are adequate.

The stock position of the books in short supply at present was comfortably in the beginning of the School Session (Stock as it stood on 1st March, 1964).

1. Hindi Primer I	..	2,29,413	(Supplementary indent placed on 22nd February, 1964)
		3,00,000	
		<hr/>	
		5,29,413	
2. Punjabi Primer	..	3,97,018	
3. Punjabi Reader II	..	2,25,263	
4. Hindi Reader III	..	84,558	(Supplementary indent placed on 22nd March, 1964)
		75,000	
		<hr/>	
		1,59,558	
5. Punjabi Reader III	..	1,38,520	
6. Social Studies Hindi V	..	38,139	
7. Social Studies Punjabi V	..	48,697	
8. Geography V Hindi	..	16,054	(Supplementary indent placed on 6th April, 1964)
		10,000	
		<hr/>	
		26,054	
9. Geography V Punjabi	..	20,935	(Supplementary indent placed on 6th April, 1964)
		6,000	
		<hr/>	
		26,935	

The sale of these books during the peak seasons of two corresponding years is given below :—

<i>Name of Books</i>	<i>Sale during 1st April, 1963 to 30th June, 1963</i>	<i>Sale during 1st April, 1964 to 30th June, 1964</i>
Hindi Primer ..	3,02,465	2,56,213
Punjabi Primer ..	2,12,663	2,31,187
Punjabi Reader II ..	1,13,079	98,188
Hindi Reader III ..	1,37,503	77,214
Punjabi Reader III ..	1,46,293	64,883
Social Studies, Hindi (V) ..	13,988	17,217
Social Studies, Punjabi (V) ..	20,264	25,520
Geography, Hindi V ..	20,387	9,412
Geography, Punjabi V ..	19,408	8,845

The excessive sale of these books after June, 1964, reveals that the retail book sellers have made with them sufficient stock of these books and they are creating most probably artificial scarcity in view of the meagre stock with the Controller, Printing and Stationery.

The Government has now decided to introduce new Language Readers for the Primary Classes I to V and Social Studies Books for the Class V with effect from the school session 1965-66. As soon as the retail book-sellers come to know of this decision of the Government, the apprehended hoarded stocks of these books will come out for sale.

The currently prescribed Language Readers (Hindi and Punjabi) for Classes I to V are running for the fourth year and the Social Studies and Geography for Class V, have been running for the last ten years. It is hoped that there is a flourishing second-hand market for these books, and the students will not face any hardship during the remaining few months of the present school session.

However, in order to meet the temporary shortage of the books in short supply, the Department has placed a supplementary indents of these books with the Controller, Printing and Stationery. The Department does not consider it necessary to place the supplementary indents for Hindi and Punjabi Primer I as the period of their study is over. Every child has to read the Primer during the first to three months in the I Class in order to pick up the alphabett. Thereafter, he has to read Reader I (Hindi or Punjabi, as the case may be) in the I Primary class. The stock position of Hindi and Punjabi Readers I are comfortable.

***Statement relating to Call Attention Notice by Comrade Makhan Singh Tarsikka regarding black marketing of sugar by the Bhikhiwind Zamindaran Co-operative Marketing Society, Ltd., tehsil Patti, district Amritsar.**

It may be stated that while Shri Sant Ram, Manager of the Bhikhiwind Co-operative Marketing Society was bringing a truck load of sugar on behalf of the said society from Yamuna Nagar he was caught red-handed at Ludhiana by the Police while unloading sixty bags of sugar for sale in black market. Shri Sant Ram Manager of the society is in jail and action under the Defence of India Rules has been initiated.

2. As regards other cases of black marketing of sugar and gur concerning the said marketing society, the matter was thoroughly enquired by the Assistant Registrar, Co-operative Societies Tarn Taran. It has been found that Shri Sant Ram Manager is responsible for serious type of irregularities in the distribution of sugar allotted to this society. He has done it with the active connivance of Shri Baldev Raj, Accountant of the said society. Shri Sant Ram has since been dismissed from service of the society with effect from 7th August, 1964 and a similar action is being taken against Shri Baldev Raj, Accountant by the society. Besides this, the Assistant Registrar, Tarn Taran has also referred the matter to the District Magistrate Amritsar, for taking legal action against the culprits for black marketing of sugar and gur.

3. It may also be stated that the sugar depot of the said society has been cancelled. The distribution work of sugar in the area of operation of the said society has been taken up by the Amritsar District Wholesale Co-operative Supply and Marketing Society direct in so far as the sub-depots attached to the Bhikhiwind Co-operative Marketing Society are concerned. As regards distribution of sugar to the permit holders, the work has been entrusted to the Khalra Co-operative Agricultural Service Society. Since the Bhikhiwind Marketing Society, as a whole, did not give a satisfactory account of its working, an enquiry under section 50 of the Punjab Co-operative Societies Act has been conducted and further legal action in the matter will be taken. It is thus not a fact that no action has been taken against the Bhikhiwind Co-operative Marketing Society and its officers who were found recently responsible for mis-use of sugar quota and gur.

Statement relating to Call Attention Notice (No. 93) given by Comrade Shamsher Singh Josh regarding unauthorised stay by Shri Surinder Singh Kairon during the year of 1963 and 1964 in Rest House No. 2 Rupar.

There is nothing on record to show that Shri Surinder Singh Kairon, son of Shri Partap Singh Kairon, ex-Chief Minister, Punjab, stayed in the Rupar Rest House No. 2 in an unauthorised manner in the years 1963 and 1964. The chowkidar of this Rest House has also not brought to the notice of the officers concerned regarding any unauthorised stay by Shri Surinder Singh Kairon. The Chowkidar of this Rest House is in the habit of depositing amounts less than those indicated in

***Please see page (15) 46 of this Debate for reference.**

the visitor's register by the various persons staying in this Rest House. Recoveries of such short deposits have been made from this Chowkidar.

There were certain entries in the bills for trunk calls which did not find mention in the Telephone Register as such recoveries of these entries were made from the Chowkidar. It cannot be verified whether these trunk calls were made by Shri Surinder Singh Kairon or some one else.

The Chowkidar did not bring it to the notice of any officer concerned that such calls were made without making any entry in the Telephone Register.

However, the Chowkidar now on enquiry says that such calls were made by Shri Surinder Singh Kairon and he promised to re-imburse their amounts to the Chowkidar. However, this had not been done so far. According to the Chowkidar this amount was deposited by him from his own pocket.

1. The Government of Punjab has decided to...

2. The Government of Punjab has decided to...

3. The Government of Punjab has decided to...

4. The Government of Punjab has decided to...

GOVERNMENT OF PUNJAB

C

(1965)

Published under the authority of the Punjab Vidhan Sabha and
printed by the Controller, Printing & Stationery, Punjab, Chandigarh.

Punjab Vidhan Sabha Debates

3rd October, 1964

Vol. II—No. 16

OFFICIAL REPORT



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ERRATA

TO

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3RD OCTOBER, 1964.

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Mr. Speaker : Please.

ਸ਼੍ਰੀ ਕਲਰਾਮਜੀ ਦਾਸ ਟੰਡਨ : ਕਥਾ ਯਹੁ ਬਾਤ ਸਨ੍ਰੀ ਸਹੋਦਯ ਕੇ ਨੋਟਿਸ ਮੋਂ ਆਈ ਹੈ ਕਿ ਅਮ੍ਰੁਤਸਰ ਸ਼ਹਰ ਕਾ ਜੋ ਕਿ ਵਾਟਰ ਟੇਬਲ ਹੈ ਵਹੁ ਡਾਯਰੈਂਕਟਰ ਆਫ ਪਾਵਰ ਬੋਰਡ, ਜਿਸ ਕਾ ਹੈਡ ਆਫਿਸ ਵਹੀਂ ਹੈ, ਕੀ ਰਿਪੋਰਟ ਕੇ ਮੁਤਾਬਿਕ ਬਹੁਤ ਊਂਚਾ ਆ ਗਯਾ ਹੈ ? ਕਥਾ ਇਸ ਬਾਰੇ ਮੋਂ ਭੀ ਕੋਈ ਇਨ੍ਰਜ਼ਾਮ ਕਯਾ ਜਾ ਰਹਾ ਹੈ ?

ਸਨ੍ਰੀ : ਸਰਕਾਰ ਕੇ ਪਾਸ ਸਾਰੀ ਸਟੇਟ ਕੇ ਮੁਤਾਲਿਕ ਸਿਫਾਰਿਸ਼ੋਂ ਆਈ ਹੁਈ ਹੈਂ । ਉਨ ਕੋ ਏਂਜ਼ਾਮਿਨ ਕਯਾ ਜਾ ਰਹਾ ਹੈ ਆਰ ਫੰਡਜ਼ ਕੇ ਲਿਯੇ ਸਾਂਗ ਕੀ ਹੁਈ ਹੈ । ਪੈਂਸੇ ਮਿਲ ਜਾਨੇ ਪਰ ਜਿਤਨੀ ਫੰਡਜ਼ ਏਲਾਤ ਕਰੋਂਗੇ ਉਨ ਕੋ ਟੇਕ ਅਪ ਕਰੋਂਗੇ ।

ਚੌਧਰੀ ਰਾਮ ਸਰੂਪ : ਜੋ ਸਟੇਟ ਲੈਕਲ ਪਰ ਫੁਲਡ੍ਰਜ਼ ਕੇ ਲਿਯੇ ਕਮੇਟੀ ਮੁਕਰਰ ਕੀ ਹੁਈ ਹੈ ਉਸ ਮੋਂ ਰੋਹੁਤਕ ਕਾ ਸਿਫ ਦੋ ਤਹਸੀਲੋਂ, ਸੋਨੀਪਤ ਆਰ ਝਝਰ, ਕੇ ਦੋ ਦੋ ਨੁਮਾਯੰਦੇ ਲਿਯੇ ਹੁਏ ਹੈਂ । ਜਹਾਂ ਪਰ ਫੁਲਡ੍ਰਜ਼ ਆਏ ਹੈਂ ਉਨ ਸੇ ਤਜਰੂਬੇ ਕਾ ਭੀ ਫਾਯਦਾ ਉਠਾਨਾ ਚਾਹਿਏ ਥਾ । ਉਨ ਦੋ ਤਹਸੀਲੋਂ ਕੇ ਹੀ ਮੈਂਬਰ ਕਯੋਂ ਲਿਯੇ ਗਏ ਹੈਂ ?

ਸਨ੍ਰੀ : ਰੋਹੁਤਕ ਤਹਸੀਲ ਮੋਂ ਜਬ ਫੁਲਡ ਆਏ ਤੋ ਵਹਾਂ ਵਾਲੋਂ ਕੋ ਇਸ ਕਾ ਤਜਰੂਬਾ ਥਾ । ਉਸ ਕਾ ਫਾਯਦਾ ਉਠਾਯਾ, ਸਗਰ ਉਨ੍ਹੋਂਨੇ ਫੁਲਡ ਕੋ ਸੋਨੀਪਤ ਕੀ ਤਰਫ ਭੇਜ ਦਿਯਾ । ਏਸਾ ਕੁਝ ਅਗਰ ਕਹੀਂ ਦੂਸਰੀ ਤਰਹ ਕੇ ਭੇਜ ਦੋਂ ਇਸ ਲਿਯੇ ਮੁਨਾਸਿਬ ਨਹੀਂ ਸਮਝਾ । (ਹੰਸੀ)

ਕਾਮਰੇਡ ਗੁਰਬਖਸ਼ ਸਿੰਘ ਧਾਲੀਵਾਲ : ਫੀਰੋਜ਼ਪੁਰ ਦੀਆਂ ਤਸੀਲਾਂ ਮੋਂਗਾ, ਜ਼ੀਰਾ ਅਤੇ ਫਿਰੋਜ਼ਪੁਰ ਵਿਚ ਜ਼ਿਆਦਾ ਫਲਡਜ਼ ਆਉਂਦੇ ਹਨ । ਉਥੋਂ ਐਮ. ਐਲ. ਏ. ਇਸ ਕਮੇਟੀ ਤੇ ਲੈਣ ਦਾ ਕੀ ਕ੍ਰਾਈਟੀਰੀਆ ਹੈ ? ਸਾਨੂੰ ਤਾਂ ਇਉਂ ਲਗਦਾ ਹੈ ਕਿ ਉਥੇ ਦਾ ਐਮ. ਐਲ. ਏ. ਲਿਆ ਜਾਂਦਾ ਹੈ ਜਿਥੇ ਫਲਡ ਨਾ ਆਇਆ ਹੋਵੇ ?

ਸਨ੍ਰੀ : ਮੈਂ ਨੇ ਕਹਾ ਹੈ ਕਿ ਜਹਾਂ ਫੁਲਡ੍ਰਜ਼ ਆਂਦੇ ਹੈ, ਉਨ ਜ਼ਿਲੋਂ ਸੇ ਏਕ ਆਦਮੀ ਲੇਨੇ ਕੀ ਕੋਸ਼ਿਸ਼ ਕੀ ਹੈ ।

Challans of New Samundri Transport Company Private Limited, Ferozepur *6082. Sardar Gurcharan Singh : Will the Minister for Finance and Planning be pleased to state whether it is a fact that the Special Flying Squad challaned the New Samundri Transport Company Private Limited, Ferozepur, in 1963 for evading the Passenger Tax ; if so, how many times and the details of the action taken against that company ?

Sardar Kapoor Singh : *First Part.*—Yes.

Second Part.—Six times.

Third Part.—A statement giving details is laid on the Table of the House.

Statement showing the action taken on the cases of New Samundri Transport Company detected by the Special Flying Squad up to 31st December 1963

Serial No.	Vehicle No.	Date of Checking	Offence committed	Details of action taken
1	PNF-3354	14-6-63	One passenger was found without ticket	Prosecution had been launched, in the Court of A. D. M., Bhatinda, during September, 1963

Serial No.	Vehicle No.	Date of Checking	Offence committed	Details of action taken
2	PNF-3150	23-7-63	Seven passengers were found without tickets	1. Prosecution had been launched in the court of A. D. M., Ferozepur, during September, 1963 2. The case has been included in the next meeting of R.T.A., Jullundur, for consideration of cancellation suspension of the route permit of the Transport Company under section 60 of Indian Motor Vehicles Act, 1939, as also the conductor's licence under rule 4.43 of the Punjab Motor Vehicles Rules
3	PNF-2966	23-7-63	Both the stage carriages were carrying a marriage Party. Evasion of Passengers Tax amounting to Rs 61 detected	Prosecution launched in the court of A. D. M., Ferozepur, during September, 1963
4	PNF-3437			
5	PNF-2844	28-8-63	One ticket was found under-stamped by 5 nP.	The case has been included in the next meeting of the R. T. A., Jullundur, for taking departmental action against the Transport Company
6	PNF-3293	19-10-63	(1) One Passenger was found without ticket (2) Ticket No. 92705 was found under-stamped by 5 nP.	(1) Prosecution had been launched in the court of A. D. M., Bhatinda, during December, 1963 (2) The case had been included in the next meeting of R.T.A., Jullundur, for consideration of suspension/cancellation of route permit of the Transport Company under section 60 of the Indian Motor Vehicles Act, 1939, as also the conductor licence under rule 4.43 of the Punjab Motor Vehicles Rules

ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ : ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਨਿਊ ਸਮੁੰਦਰੀ ਟਰਾਂਸਪੋਰਟ ਕੰਪਨੀ ਦਾ ਇਕ ਬੜੀ ਸੀਰੀਅਸ ਨੇਚਰ ਦਾ ਚਾਲਾਨ 1963 ਵਿਚ ਹੋਇਆ ਸੀ ਜੋ ਹੁਣ ਤਕ ਪੈਂਡਿੰਗ ਪਿਆ ਹੈ। Nothing has been said about the action taken in the matter.

ਮੰਤਰੀ : ਜੋ ਇਨ੍ਹਾਂ ਨੂੰ ਸ਼ਿਕਾਇਤ ਹੈ ਉਹੀ ਮੈਨੂੰ ਵੀ ਹੈ। ਮੈਂ ਦੇਖਦਾ ਹਾਂ ਕਿ ਜਿਸ ਵੇਲੇ ਫਿਨਾਂਸ ਡਿਪਾਰਟਮੈਂਟ ਕੋਈ ਇਲੀਗੈਲਿਟੀ ਮਹਿਕਮੇ ਦੇ ਨੋਟਿਸ ਵਿਚ ਲਿਆਉਂਦਾ ਹੈ ਤਾਂ ਉਸ ਦਾ ਜੁਆਬ ਸਾਨੂੰ ਬੜੀ ਦੇਰ ਨਾਲ ਮਿਲਦਾ ਹੈ। ਜਿਹੜੇ ਕੇਸ ਅਦਾਲਤਾਂ ਵਿਚ ਚਲਾਏ ਜਾਂਦੇ ਹਨ ਉਨ੍ਹਾਂ ਦਾ ਰਿਜ਼ਲਟ ਵੀ ਤਸੱਲੀ ਬਖਸ਼ ਨਹੀਂ ਹੁੰਦਾ। I am prepared to admit that.

ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੂੰ ਇਹ ਪਤਾ ਹੈ ਕਿ ਇਸ ਕੰਪਨੀ ਨੂੰ ਜਿਸ ਨੇ ਸੀਰੀਅਸ ਕਿਸਮ ਦਾ ਜੁਰਮ ਕੀਤਾ ਹੈ, ਸਜ਼ਾ ਦੇਣ ਦੀ ਥਾਂ ਹਜ਼ਾਰਾਂ ਰੁਪਿਆਂ ਦੀ ਬੁਕਿੰਗ ਦੀ ਫਿਰੋਜ਼ਪੁਰ ਤੋਂ ਹਿਸਾਰ, ਅੰਮ੍ਰਿਤਸਰ ਤੋਂ ਹਿਸਾਰ, ਅੰਬਾਲਾ ਤੋਂ ਫਿਰੋਜ਼ਪੁਰ ਅਤੇ ਮੁਕਤਸਰ ਤੋਂ ਬਠਿੰਡੇ ਦੀ ਮਨਾਪਲੀ ਦੇ ਦਿਤੀ ਹੈ। ਕੀ ਇਹ 5,000 ਰੁ० ਦੀ ਬੁਕਿੰਗ ਇਨਾਮ ਦੇ ਤੌਰ ਤੇ ਦੇ ਦਿਤੀ ਹੈ ?

ਮੰਤਰੀ : ਜੋ ਕੁਝ ਮੈਂਬਰ ਸਾਹਿਬ ਨੇ ਕਿਹਾ ਹੈ, ਜਿੰਨੀਆਂ ਸਾਡੇ ਪਾਸ ਰਿਪੋਰਟਾਂ ਹਨ ਅਤੇ ਬਤੌਰ ਫਾਇਨੈਂਸ ਮਨਿਸਟਰ ਜਿਤਨੀਆਂ ਹਰੇਕ ਕੰਪਨੀ ਦੇ ਖਿਲਾਫ ਸ਼ਿਕਾਇਤਾਂ ਪਿਛਲੇ ਸਾਲ ਮੇਰੇ ਪਾਸ ਆਈਆਂ ਹਨ ਇਨ੍ਹਾਂ ਸਭਨਾਂ ਦਾ ਅਸਰ ਮੈਂ ਦੇਖ ਰਿਹਾ ਹਾਂ ਅਤੇ ਸੋਚ ਰਿਹਾ ਹਾਂ ਕਿ what steps I should suggest to the Transport Department as Finance Minister.

ਸ਼੍ਰੀ ਬਲਰਾਮਜੀ ਦਾਸ ਟੰਡਨ : ਜੋ ਟ੍ਰਾਂਸਪੋਰਟ ਕੇ ਚਾਲਾਨ ਹੁੰਦੇ ਹਨ ਉਹ ਆਮ ਤੌਰ 'ਤੇ ਉਨ੍ਹਾਂ ਕਾਨੂੰਗੋਂ ਪਹੁੰਚੀ ਹੀ ਪੇਸ਼ੀ 'ਤੇ ਪੈਂਦੇ ਹਨ, ਜਿਸ ਕਾਰਨ ਚਾਲਾਨ ਫਿਰੋਜ਼ਪੁਰ ਤੋਂ ਕਈ ਵਾਰਾਂ ਪੈਂਡਿੰਗ ਪੜਾ ਹੈ ?

Minister : All I can say at the present moment is that when it comes to the notice of the Government the whole question including previous record and present complaints will be gone into.

Chaudhri Darshan Singh : The hon. Minister has said that challans are filed in the courts where it takes quite long to decide them. Mr. Speaker, in one case the challan was filed on 23rd July, 1963, and the prosecution was launched. In the other case the case has been included in the next meeting of the R.T. A., Jullundur, for taking departmental action against the Transport Company. May I know what action has been taken against the Company ?

Minister : I myself tried to find out the result but have not so far been able to know it.

ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ : ਉਸ ਕੰਪਨੀ ਨੂੰ ਜੋ ਟੈਂਪਰੇਰੀ ਪਰਮਿਟ ਮਿਲੇ ਹਨ ਕੀ ਵਿਤ ਮੰਤਰੀ ਉਨ੍ਹਾਂ ਦੀਆਂ ਸੀਰੀਅਸ ਉਫੈਂਸਿਜ਼ ਕਰਕੇ ਉਨ੍ਹਾਂ ਦੇ ਕੈਂਸਲ ਕਰਨ ਦੀ ਸਿਫਾਰਿਸ਼ ਕਰਨਗੇ ?

Minister : I will advise the hon. Member to be a bit patient and give us some time. I can assure him that the affairs of this Company shall be gone into and examined thoroughly.

ਸ਼੍ਰੀ ਬਲਰਾਮਜੀ ਦਾਸ ਟੰਡਨ : ਜੋ ਫਿਰੋਜ਼ਪੁਰ ਜਵਾਬ ਦਿੱਤਾ ਹੈ ਉਸਨੇ ਫਾਇਨੈਂਸ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਯਕੀਨ ਦਿੱਤਾ ਹੈ ਕਿ 3 ਕੇ ਸਿਫਰ ਆਰ. ਟੀ. ਏ. ਕੇ ਪਾਸ ਪੈਂਡਿੰਗ ਹੈ। ਜੋ ਕੇਸ ਕੋਰਟ 'ਚ ਹਨ ਉਨ੍ਹਾਂ ਦੇ ਬਾਰੇ ਮੈਂ ਤਾਂ ਸਮਝ ਆ ਸਕਦਾ ਹੈ ਕਿਉਂਕਿ ਜੋ ਗਵਰਨਮੈਂਟ ਕੇ ਅਪਨੇ ਸਹਕਮੇ ਕੇ ਪਾਸ ਹੈ ਉਨ੍ਹਾਂ ਦੇ ਬਾਰੇ ਮੈਂ ਫਿਰੋਜ਼ਪੁਰ ਤੋਂ ਕਈ ਵਾਰਾਂ ਪੈਂਡਿੰਗ ਪੜਾ ਹੈ ? ਇਸ ਕੇ ਕੀ ਕਾਰਨ ਹੈ ?

ਮੰਤਰੀ : ਇਸ ਗਲ ਦਾ ਤਾਂ ਮੈਂ ਨਹੀਂ ਪਤਾ । ਮੈਂ ਤੁਹਾਨੂੰ ਫਰੈਂਕਲੀ ਦਸ ਰਿਹਾ ਹਾਂ । ਮੇਰੇ ਪਾਸ ਕੇਸ ਆਉਂਦੇ ਹਨ ਤਾਂ ਹੀ ਪਤਾ ਲਗਦਾ ਹੈ ਅਤੇ ਜਿੰਨੇ ਵੀ ਟ੍ਰਾਂਸਪੋਰਟ ਕੰਪਨੀਆਂ ਦੇ ਕੇਸ ਆਉਂਦੇ ਹਨ । I send those to the Department concerned. The Government shall go into all these cases including this case thoroughly.

(At this stage Shri Balramji Das Tandon rose to put his supplementary question)

Mr. Speaker : I do not think there is any necessity of any more supplementary questions in view of the frank statement made by the Finance Minister.

Recovery of Arrears of Sales Tax/Property Tax in the State

*6247. **Comrade Ram Piara** : Will the Minister for Finance and Planning be pleased to state with reference to the reply to Unstarred Question No. 1055 included in the list of Questions for 9th September, 1963 :—

- (a) whether the matter which according to parts (b) and (c) of the reply to the said question was being looked into at Government level has since been looked into; if so, the details of the enquiry report, if any, together with the amount of Sales Tax, if any, realised or assessed as a result of the enquiry ;
- (b) the contents of the detailed information which according to Annexure B referred to in part (b) of the reply to the said question was sent to Government ;
- (c) whether in addition to the monthly lists of defaulters (i.e., defaulters who have not paid the Sales Tax) referred to in part (c) of the reply to the said question, the Excise and Taxation Commissioner receives from districts the lists of those firms which have not been assessed to the Sales Tax for years together ;
- (d) if the reply to part (c) above be in the negative, the action, if any, proposed to be taken against the officers responsible for not making the assessment and not intimating that fact to the Excise and Taxation Commissioner, together with the details of action, if any, proposed to be taken against the firms which evade assessment for years together ?

Sardar Kapoor Singh : (a) Yes ; the enquiry has revealed that the position conveyed to the M.L.A., by the Excise and Taxation Commissioner, Punjab is correct. In view of this the question of assessment and realisation of tax does not arise.

(b) The contents of the detailed information cannot, it is regretted be disclosed in view of Section 26 of the Sales Tax Act.

(c) No such list has been prescribed. However, information in regard to the number of unassessed cases is obtained from local officers from time to time.

(d) In the light of the latest ruling regarding the period of limitation, the question of time barred cases is being re-examined and suitable action, as warranted, will be taken.

कामरेड राम प्यारा : सेल्ज टैक्स ऐक्ट की सैक्शन 26 के मातहत यह इनफर्मेशन डिसक्लोज़ नहीं की जा सकती तो क्या मैं पूछ सकता हूँ कि जब नैशनल मोटर्स के बारे में मेरे एक सवाल के जवाब में बताया गया था कि इतनी असैसमेंट की गई है तो इस इनफर्मेशन को न बताने की क्या वजह है ?

मंत्रि : मैनु नही पता कि पहिले क्वाँसेशन विच की दिता गिआ सी; मैनु उां एिह दसिआ गिआ सी कि on account of section 26 of the Sales Tax Act this information cannot be disclosed, मै आप वी एिस गाल उे सैटिसफाएिड नही सां as tow hat extent that section is applicable to give information to the House i.e. how much assessment has been made and what has been realised. उे बाकी जिहड़ी गाल आनरेबल मैम्बर नुं पता है उी मैनु वी पता है एिस लएी उिस बाबे एिह नफारमेशन लैट दी एिबे की लैड है ?

कामरेड राम प्यारा : यह इनफर्मेशन इस लिए पूछ रहा हूँ कि इस नैशनल मोटर्स को चार साल के बाद असैस किया गया है और यह तब हुआ जब कि दास कमिशन के सामने ऐफिडेविट दिए। तो आज से चार साल पहले क्यों असैसमेंट नहीं की गई ?

A

ਮੰਤਰੀ : ਇਹ ਠੀਕ ਹੈ ਕਿ ਇਸ ਫਰਮ ਦੀ ਅਸੈਸਮੈਂਟ 4 ਸਾਲ ਪਹਿਲਾਂ ਨਹੀਂ ਕੀਤੀ ਗਈ ਪਹਿਲਾਂ ਇਸ ਵਿਚ ਰੁਕਾਵਟ ਸੀ ਕਿ ਅਸੀਂ 3 ਸਾਲ ਤਕ ਦੀ ਹੀ ਅਸੈਸਮੈਂਟ ਕਰ ਸਕਦੇ ਸਾਂ। ਫਿਰ ਇਸ ਵਿਚ ਲਿਮਿਟੇਸ਼ਨ ਦਾ ਕੁਐਸਚਨ ਸੀ ਫਿਰ ਰੂਲਿੰਗ ਇਹ ਆਇਆ ਕਿ ਅਸੀਂ 4 ਸਾਲ ਦੀ ਅਸੈਸਮੈਂਟ ਕਰ ਸਕਦੇ ਹਾਂ ਇਸ ਲਈ ਜਿਹੜੇ ਜਿਹੜੇ ਵੀ ਕੇਸਿਜ਼ ਇਸ ਗਲ ਵਿਚ ਆਉਂਦੇ ਨੇ ਅਤੇ ਟਾਈਮ ਬਾਰਡ ਨਹੀਂ ਉਨ੍ਹਾਂ ਲਈ ਮਹਿਕਮੇ ਨੂੰ ਹਿਦਾਇਤਾਂ ਕਰ ਦਿਤੀਆਂ ਗਈਆਂ ਹਨ ਕਿ *in the light of the latest Ruling of the High Court* ਚਾਰ ਸਾਲਾਂ ਦੀ ਸਾਰਿਆਂ ਦੀ ਅਸੈਸਮੈਂਟ ਕੀਤੀ ਜਾਵੇ।

Mr. Speaker : Next Question please.

Comrade Ram Piara : Sir, it is a very important question. I may be permitted to put more supplementary questions.

Mr. Speaker : All right.

ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ : ਫਾਇਨੈਂਸ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਬਤਾਇਆ ਹੈ ਕਿ ਜੋ ਲੋਕਲ ਆਫਿਸਰ ਇਨਫਰਮੇਸ਼ਨ ਦੇਂਦੇ ਹਨ ਤੇ ਕਥਾ ਵਹੁ ਬਤਾਏਗੇ ਕਿ ਕੌਨ ਏਸੇ ਆਫਿਸਰ ਹੈ ਜਿਨ੍ਹਾਂ ਨੇ ਤਿੰਨ ਸਾਲ ਤਕ ਏਕਸਾਇਜ਼ ਏਂਡ ਟੈਕਸੇਸ਼ਨ ਕਮਿਸ਼ਨਰ ਕੋ ਇਨਫਰਮੇਸ਼ਨ ਨਹੀਂ ਦੀ ਐਂਡ ਉਨਕੇ ਖਿਲਾਫ ਕਥਾ ਏਕਸ਼ਨ ਲਿਆ ਗਯਾ ?

ਮੰਤਰੀ : ਇਸ ਸੰਬੰਧ ਵਿਚ ਮੈਂ ਹਾਊਸ ਪਾਸ ਮੁਅਦਬਾਨਾ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ ਕਿ ਸਰਕਾਰ ਇਨ੍ਹਾਂ ਸਾਰਿਆਂ ਕੇਸਾਂ ਨੂੰ ਵੇਖਣ ਲਈ ਬੜੀ ਕੀਨ ਹੈ ਕਿ ਇਥੇ ਅਨਗਹਿਲੀ ਹੋਈ ਹੈ ਜਿਸ ਦੇ ਕਾਰਨ ਸਰਕਾਰ ਨੂੰ ਜਾਂ ਇਸ ਸਟੇਟ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਿਆ ਹੈ ਅਤੇ ਜੇਕਰ ਪਤਾ ਲਗੇ ਐਂਡ ਜਿਥੇ ਨੈਗਲੀਜੈਂਸ ਵੇਖੀ ਜਾਵੇ ਤਾਂ ਅਫਸਰਾਂ ਨੂੰ ਚੁਕੰਨਾ ਕੀਤਾ ਜਾਂਦਾ ਹੈ।

ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ : ਆਪ ਨੇ ਪਾਠ 1 ਮੈਂ ਕਹਾ ਹੈ ਕਿ ਏਕਸਾਇਜ਼ ਏਂਡ ਟੈਕਸੇਸ਼ਨ ਕਮਿਸ਼ਨਰ ਨੇ ਏ.ਸ. ਏ. ਏ. ਕੋ ਇਨਫਰਮੇਸ਼ਨ ਦੀ ਐਂਡ 4 ਸਾਲ ਤਕ ਕੀ ਅਸੈਸਮੈਂਟ ਕੇ ਬਾਰੇ ਮੈਂ ਮੈਂਬਰ ਕੋ ਚਿਟ੍ਰੀ ਭੇਜ ਦੀ। ਤੇ ਕਥਾ ਮਨ੍ਹੀ ਸਹੋਦਯ ਬਤਾਏਗੇ ਕਿ ਇਤਨੀ ਦੇਰ ਹੋ ਜਾਨੇ ਕੇ ਭਾਕਜੂਕ ਯਹੁ ਇਨਫਰਮੇਸ਼ਨ ਕਥਾਂ ਨਹੀਂ ਦੀ ਜਾ ਰਹੀ ?

ਮੰਤਰੀ : ਗੌਰਮੈਂਟ ਦੇ ਪਾਸ ਵੀ ਉਹੀ ਚਿੱਠੀ ਆਈ ਹੈ ਜੋ ਆਨਰੇਬਲ ਮੈਂਬਰ ਪਾਸ ਗਈ ਹੈ। ਇਨਫਾਰਮੇਸ਼ਨ ਲਿਆਣ ਵਿਚ ਦੇਰੀ ਹੋ ਗੀ ਜਾਂਦੀ ਹੈ। ਇਸ ਵਿਚ ਵੀ ਇਹ ਲਿਖਿਆ ਹੋਇਆ ਸੀ ਕਿ ਇਨੀ ਇਨਫਾਰਮੇਸ਼ਨ ਦੋ ਦਿਨਾਂ ਵਿਚ ਇਕੱਠੀ ਕੀਤੀ ਗਈ ਹੈ। ਮੈਂ ਜਿਵੇਂ ਕਿ ਪਹਿਲਾਂ ਬੇਨਤੀ ਕੀਤੀ ਹੈ ਕਿ ਇਸ ਕੇਸ ਨੂੰ ਅਛੀ ਤਰ੍ਹਾਂ ਨਾਲ ਐਗਜ਼ਾਮਿਨ ਕਰ ਰਹੇ ਹਾਂ। ਕਿਥੇ ਤਕ ਇਸ ਵਿਚ ਇਰਰੈਗੂਲੇਰੇਟੀਜ਼ ਹੋਈਆਂ ਹਨ ਅਤੇ ਇੰਲੀਗੇਲੇਟੀਜ਼ ਹੋਈਆਂ ਹਨ। ਇਸ ਨੂੰ ਐਗਜ਼ਾਮਿਨ ਕਰਵਾਇਆ ਜਾ ਰਿਹਾ ਹੈ।

Chaudhri Darshan Singh : Sir, may I know from the hon. Finance Minister whether Messrs National Motors have been assessed even after the Das Commission Report ?

ਮੰਤਰੀ : ਇਸ ਬਾਰੇ ਮੈਰੇ ਪਾਸ ਇਨਫਰਮੇਸ਼ਨ ਨਹੀਂ।

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਕਿਤਨੀਆਂ ਹੋਰ ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਕੰਪਨੀਆਂ ਹਨ ਜਿਨ੍ਹਾਂ ਦੀ ਅਸੈਸਮੈਂਟ ਪਿਛਲੇ 4 ਸਾਲ ਵਿਚ ਨਹੀਂ ਕੀਤੀ ਗਈ ?

ਸ੍ਰੀ ਸਪੀਕਰ : ਇਸ ਲਈ ਵੱਖਰਾ ਨੋਟਿਸ ਦਿਉ। (The hon. Member should give a separate notice for this.)

ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ : ਕਥਾ ਫਾਇਨੈਂਸ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਬਤਾਏਗੇ ਕਿ ਏ.ਸ. ਏ. ਏ. ਕੀ ਜੋ ਚਿਟ੍ਰੀ ਏਕਸਾਇਜ਼ ਏਂਡ ਟੈਕਸੇਸ਼ਨ ਕਮਿਸ਼ਨਰ ਕੋ ਮਿਲੀ ਹੈ ਐਂਡ ਜਿਸ ਕੀ ਰਿਪੋਰਟ ਸਰਕਾਰ ਕੋ ਭੇਜ ਦੀ ਗਈ ਹੈ ਤੇ ਕਥਾ ਰਿਪੋਰਟ ਹੈ ?

ਮੰਤਰੀ : ਜਿਹੜੀ ਰਿਪੋਰਟ ਆਨਰੇਬਲ ਮੈਂਬਰ ਨੂੰ ਦਿਤੀ ਗਈ ਹੈ ਉਹੀ ਗੌਰਮਾਂਟ ਨੂੰ ਐਕਸ਼ਨੀ ਜ਼ ਅਤੇ ਟੈਕਸੇਸ਼ਨ ਕਮਿਸ਼ਨਰ ਵਲੋਂ ਦਿਤੀ ਗਈ ਹੈ ।

ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ : ਕਥਾ ਫਾਇਨੈਂਸ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਬਤਾਏਗੇ ਕਿ ਜਬ ਕਹੀ ਇਨਫਰਮੇਸ਼ਨ ਆਨਰੇਬਲ ਮੈਂਬਰ ਕੋ ਦੀ ਗਈ ਹੈ ਜੋ ਗਵਰਨਮੈਂਟ ਕੋ ਦੀ ਗਈ ਹੈ ਤੋ ਇਸ ਕੇ ਬਾਰੇ ਮੈਂ ਫਾਇਨੈਂਸ ਸੈਕਟਰੀ, ਫਾਇਨੈਂਸ਼ਲ ਕਮਿਸ਼ਨਰ ਯਾ ਏਕਸਾਇਜ਼ ਆਰ ਟੈਕਸੇਸ਼ਨ ਕਮਿਸ਼ਨਰ ਕੋ ਖਿਲਾਫ ਕਥਾ ਏਕਸ਼ਨ ਲਿਆ ਗਯਾ ਹੈ ?

ਮੰਤਰੀ : ਇਨ੍ਹਾਂ ਸਾਰੀਆਂ ਗਲਾਂ ਤੇ ਵਿਚਾਰ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ; ਤੁਹਾਡਾ ਸਵਾਲ ਆਇਆ ਸੀ ਤਾਂ ਦੋ ਦਿਨਾਂ ਵਿਚ ਹੀ ਇਹ ਸਾਰੀ ਇਨਫਾਰਮੇਸ਼ਨ ਲਿਆਂਦੀ ਗਈ ਹੈ । ਇਸ ਤੋਂ ਹੀ ਤੁਸੀਂ ਅੰਦਾਜ਼ਾ ਲਗਾ ਸਕਦੇ ਹੋ ਕਿ ਇਨਫਾਰਮੇਸ਼ਨ ਮਿਲ ਸਕਦੀ ਹੈ ਜਾਂ ਨਹੀਂ ।

Pandit Chiranji Lal Sharma : On a point of Order, Sir. You have been pleased to allow Comrade Ram Piara to put so many supplementary questions. Sir, is it not in contravention of the decision that no hon. Member will be allowed to put more than three supplementary questions ?

Mr. Speaker : No such decision was ever taken.

Starred Question No. 6229. (Postponed).

ਸ਼੍ਰੀ ਜਗਜ਼ਾਥ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਮੈਂਬਰ ਤੋ ਏਕਸਟੈਂਸ਼ਨ ਮਾਂਗਣੇ ਕਾ ਕੋਈ ਸਵਾਲ ਹੀ ਨਹੀਂ ਥਾ ।

Mr. Speaker : The hon. Member should put his next question please. Extention was already allowed.

Relief work done in Tehsil Bhiwani, District Hissar

***6230. Shri Jagan Nath :** Will the Minister for Revenue be pleased to state—

- (a) whether adequate relief was provided in the drought affected areas of tehsil Bhiwani, during the period from October, 1962 to July, 1964 ;
- (b) whether it is a fact that some of the people of the said area during the said period migrated to other areas in search of work; if so, their number ?

Sardar Harinder Singh Major : (a) Yes.

(b) (i) No.

(ii) Question does not arise.

ਸ਼੍ਰੀ ਜਗਜ਼ਾਥ : On a point of order, sir. ਸਪੀਕਰ ਸਾਹਿਬ ਇਨ੍ਹੌਂਨੇ ਕਹਾ ਹੈ ਕਿ ਕਹਾਂ ਸੇ ਕੋਈ ਆਦਮੀ ਮਾਈਗਰੇਟ ਕਰਕੇ ਨਹੀਂ ਗਯਾ । ਹਮਾਰੇ ਗਾਂਵ ਸੇ ਲੋਗ ਭੁੱਖੇ ਮਰਤੇ ਨਿਕਲੇ ਜਾਨੇ ਹੈ ਯਹ ਕਹਤੇ ਹੈ ਕਿ ਕੋਈ ਮਾਈਗਰੇਸ਼ਨ ਨਹੀਂ ਹੁੰਦੀ ।

Mr Speaker : This is no point of order, please put your supplementary.

ਸ਼੍ਰੀ ਜਗਜ਼ਾਥ : ਕਥਾ ਰੈਵਿਨ्यू ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਬਤਾਏਗੇ ਕਿ ਜਬ ਹਮਾਰੇ ਗਾਂਵ ਸੇ ਆਦਮੀ ਮਾਈਗਰੇਸ਼ਨ ਕਰਕੇ ਗਏ, ਤੋ ਆਪ ਨੇ ਅਨੁਦਾਜ਼ਾ ਲਗਾਯਾ ਕਿ ਕਹ ਕੌਨ ਆਦਮੀ ਥੇ ਜੋ ਗਾਂਵ ਸੇ ਗਏ ?

Minister : This may be in the knowledge of the hon. Member. As far as the Government are concerned, they are not aware of it.

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਪਾਰਟ 'ਏ' ਦੇ ਜਵਾਬ ਵਿਚ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੇ ਦਸਿਆ ਹੈ ਕਿ ਰੀਲੀਫ ਦਿਤਾ ਗਿਆ । ਮੈਂ ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਜੋ ਕਿ ਜੋ ਰੀਲੀਫ ਦਿਤਾ ਗਿਆ ਉਹ ਕਿਸ ਸ਼ਕਲ ਵਿਚ ਸੀ; ਇਹ ਰੀਲੀਫ ਪੈਸੇ ਦੀ ਸ਼ਕਲ ਵਿਚ ਸੀ ਜਾਂ ਫਰੀ । ਲੰਗਰ ਜਾਰੀ ਕੀਤੇ, ਇਹ ਕਿਸ ਤਰ੍ਹਾਂ ਦੀ ਰੀਲੀਫ ਸੀ ।

Minister : According to the Rules, all sorts of relief was provided to the drought affected area.

श्री सागर राम गुप्ता : पार्ट 'ए' के जवाब में इन्होंने कहा है कि ऐडीक्युट रिलीफ दिया गया है। मैं यह पूछना चाहता हूँ कितनी Percentage of amount है जिसको वह ऐडीक्युट रिलीफ दिया गया कहते हैं।

Minister : I do not know what percentage of relief was fixed but I can say definitely that adequate relief was given.

चौधरी इन्द्र सिंह मलिक : इस रिलीफ पर गवर्नमेंट का कितना खर्च हुआ ?

Minister : I require notice for it.

श्री बलरामजीदास डंडन : मैं यह पूछना चाहता हूँ कि जो रिलीफ बताया गया है आया इस में लक्ष्मी हमदर्दी का रिलीफ भी इनक्लूड्ड है ?

मन्त्री : अगर इसके साथ लक्ष्मी हमदर्दी न हो तो यह रिलीफ रिलीफ ही नहीं रहता।

(Thumping)

श्री जगन नाथ : क्या वजीर साहिब यह बतायेंगे कि आया हर एक गांव में रिलीफ बर्क हुआ ? अगर हुआ तो किस किस गांव में हुआ ?

मन्त्री यह बर्क वहां पर हुआ जो डराट इक्विटड ऐरियाज हैं। किस किस गांव में हुआ I require separate notice for it.

Machinery belonging to Pong Dam Lent to Private Firms

*6563. **Comrade Ram Chandra** : Will the Minister for Public Works and Welfare be pleased to state—

- (a) whether any machines of Pong Dam were lent to any Private Firms; if so, the names of such Firms ;
- (b) the details of the machinery lent to each such firm and the period for which it was lent ;
- (c) the details of hire charges received from each firm on each occasion together with the date on which each Bill was sent to each firm and the date on which and the manner in which its payment was made to Government ;
- (d) whether the transport charges for sending the machinery to the said firms and receiving it back from them were paid for by them: if so, the details thereof ;
- (e) the details of loss and breakage of machinery, if any and the expenses incurred on replacement of parts of repairs ;
- (f) the number and names of Mechanics and workers, if any lent to the said private firms, along with the periods for which they were lent and charges received from the firm on account of the salaries or wages payable to the said mechanics and workers by the dam authorities ;
- (g) the details of repairs, if any, carried out for the said firms and the charges received therefor from them ;
- (h) the authority under whose orders and the rules under which the machinery referred to part (a) above and the employees mentioned in part (f) above were lent to the said firm ?

Chaudhri Rizaq Ram : (a) No machinery was lent. However, 'Deposit Works' were carried out for —

- (i) Jullundur Improvement Trust ;
- (ii) Bir Co-operative Tea Factory, Baijnath ;
- (iii) Capital Construction Company, Halwara,

(b) (i) *Jullundur Improvement Trust*.—No machinery was lent but one Compressor, one Jack Hammer, one paving Breaker and Truck R.B.-21 for the period 7th August, 1962 to 13th August, 1962 were used by the departmental forces for the work.

(ii) *Bir Co-operative Tea Factory, Baijnath*.—Jeep PNH-6011—Period 7th August, 1963 to 1st December, 1963.

(iii) *Capital Construction Company*.—No machinery was lent but one Air Compressor with jack hammers for the period 20th December, 1963 to 31st December, 1963 were used by the departmental forces for the work.

(c) (i) *Improvement Trust*.—Rs 3,325.48—All payments have been received by cheques in instalments, last cheque was dated 21st October, 1963.

(ii) *Bir Co-operative Tea Factory, Baijnath*.—Rs 500 were received in advance *vide* cheque No. 125262, dated 6th August, 1963.

(ii) A balance of Rs 1,904.09 is awaited from the Co-operative Tea Factory.

(iii) *Capital Construction Company*.—Rs 11,400 were deposited in advance in cash. Final Bill is for Rs 9,824.91. The balance is still to be returned to the firm.

(d) (i) *Improvement Trust*.—Hire charges amounts to Rs 307.19 were recovered for the truck used for the carriage of machinery to Jullundur and back.

(ii) *Bir Co-operative Tea Factory*.—Does not arise.

(iii) *Capital Construction Company*.—The transport for the machinery from Project site to Halwara and back was provided and done by the firm themselves. Project did not incur any expenditure in this respect.

(e) No loss or damage to machinery sent out occurred.

(f) (i) *Improvement Trust*.—Period 7th August, 1962 to 13th August, 1962—

Sarvshri—

- (1) Ram Rattan F/M Spl. ;
- (2) Bishan Dass, Mucker ;
- (3) Prem Dass, Mucker ;
- (4) Hira Lal, Driller ;
- (5) Mansha Ram, Driller ;
- (6) Banta Ram, Junior Driller ;
- (7) Major Ram, Mucker ;
- (8) Prithi Chand, Mucker ;
- (9) Lekh Ram, Fitter ;
- (10) Manohar Lal, Welder ;
- (11) Gurdial Singh, Beldar ;
- (12) Bhagat Ram, Beldar ;
- (13) Bhagwan Singh C/Man ;
- (14) Mohant Ram, Driller ;
- (15) Resham Singh, Junior Driller ;
- (16) Milkhi Ram, Junior Driller ;
- (17) Hans Ram, Chargeman ;
- (18) Kashmiri Lal, Beldar ;
- (19) Sant Ram, Compressor Operator ;
- (20) Kashmir Singh, Beldar ;

[Public Works Minister]

Wages of workmen .. 918.09
24 per cent Department Charges .. 1138.43

RECOVERED

(ii) *Bir Co-operative Tea Factory*.—Name of driver, Shri Charan Dass
The wages of the driver are included in the mileage rate of 48 nP.
per mile charged from the firm.

T. A. Charges are extra.

Period 7th August, 1963 to 1st December, 1963.

(iii) *Capital Construction Company*.—Sarvshri :—

- (1) Gurcharan Singh, Foreman, Spl. ;
- (2) Didar Singh, Driller ;
- (3) Mansha Ram, Driller ;
- (4) Pohlo Ram, Driller ;
- (5) Major Ram, Junior Driller ;
- (6) Lal Bahadur, Junior Driller ;
- (7) Kartar Singh, Beldar ;
- (8) Puran Chand, Beldar ;
- (9) Hari Singh, Beldar ;
- (10) Chandgi Ram, Spl. Operator (Compressor Operator)

Period 20th December, 1963 to 31st December, 1963 :—

	Rs. nP.
Wages charged ..	706.23
24 per cent Departmental Charges ..	875.73

(g) No repairs were carried out and thus the question of receiving any charges therefor does not arise.

(h) Para 2.109 of P. W. D., Code authorises, I. B. Officers to undertake deposit works. Powers of Chief and Superintending Engineers and Divisional Officers to authorise the undertaking of deposit works are given in paragraph 5.31 of P.W.D. Code.

(i) *Jullundur Improvement Trust*.—On a request being made by Deputy Commissioner, Jullundur to the Director, Construction, Beas Dam—followed by letter No. IV-455/JIT/2404, dated 30th July, 1962 from the Chairman, Jullundur Improvement Trust, he issued orders for taking up this work.

(ii) *Bir Co-operative Tea Factory Baijnath*.—Under orders of the Chief Minister, Punjab—General Manager, Beas Project letter Endorsement No. 1362-65/BP, dated 26th July, 1963, a Jeep was given to the Bir Co-operative Tea Factory, Baijnath.

(iii) *Capital Construction Company*.—Sanction was accorded *vide* G. M. B. P., Talwara letter No. 29749-50/BPT, dated 10th December, 1963.

Comrade Ram Chandra : This is a very lengthy answer and pertains to a very important matter of lending machinery to private firms.

Mr. Speaker : That is right. Supplementaries on this Question may be put in the next sitting of the House.

■

Enquiry into the working of Pong Dam Project

*6564. **Comrade Ram Chandra** : Will the Minister for Public Works and Welfare be pleased to state whether there is any proposal under the consideration of Government to institute as was done in the case of Bhakra Project, an inquiry with a view to assess the achievements, and detect cases of malpractices, corruption, irregularities, failures and short comings in the working of Pong Dam Project and to suggest remedial measures, if so, the time by which it is likely to be finalized ?

Chaudhri Rizaq Ram : Since Beas Control Board set up by Government of India and assisted by (i) Standing Committee under the Chairmanship of Secretary Government of India, Ministry of Irrigation and Power, (ii) Construction Planning and equipment Committee under the Chairmanship of Dr. A. N. Khosla, (iii) Central Purchase Committee under the Chairmanship of President Standing Committee of Beas Control Board, (iv) Board of Consultant under the Chairmanship of Dr. A. N. Khosla, Governor of Orissa, (v) and a full time Financial Advisor, is responsible for day-to-day working of the Beas Project which is being executed departmentally except part of building work and all payments to firm/Contractors are made after hundred per cent pre-check by the Chief Accounts Officer, it is not proposed to institute any enquiry.

There are no shortfalls in the Schedule. Actually more work could have been done if funds were available.

कामरेड राम प्यारा : इस अमर को मद्देनजर रखते हुये कि पाँग डैम में भाखड़ा से ज्यादा बदनूमा वाक्यात हुये हैं। बिलडिंग मैटीरियल चोरी हो रहा है, रिकार्ड नहीं मिल रहे बड़ी माल प्रैक्टिसिज़ हो रही है, इन सारी चीजों पर गौर करने के लिये क्या कोई कमेटी बिठाई जायेगी ?

मन्त्री : वहां पर कोई माल प्रैक्टिसिज़ नहीं हुई। आनरेबल मैम्बर के नोटिस में अगर कोई सर्पैसिफिक केस हो तो वह हमारे नोटिस में ला सकते हैं। भाखड़ा डैम के वाक्यात को मद्देनजर रखते हुये पांग डैम पर उस आधार से एक कमेटी बनाई है और कोई माल प्रैक्टिसिज़ नहीं हो रही।

Comrade Ram Piara : Will the hon. Minister be pleased to state whether up till now no complaint of irregularity at Pong Dam Project has been received by the Government ?

मन्त्री : प्रीकाशन लिए जा रहे हैं कि आगे से कोई गड़बड़ी न हो।

श्री बलरामजी दास टंडन : भाखड़ा डैम पर जो इरैगुलेरिटीज़ हुई और दुल्लत कमेटी की रिपोर्ट के मुताबिक जो कुछ हुआ वह यही कि जिनके खिलाफ ऐक्शन लेना था वह सर्विस छोड़ कर चले गए थे या रिटायर्ड हो गए थे। गर्ज़ यह कि कोई खास ऐक्शन नहीं लिया जा सका। तो क्या गवर्नमैट अब ब्यास डैम पर इरैगुलेरिटीज़ को खत्म करने के लिए अभी से तैयार है, ताकि पहले जैसा न होने पाए ?

मन्त्री : जिन कारणों से इरैगुलेरिटीज़ हुई उनको एवायड किया जा रहा है।

श्री सुरेन्द्रनाथ गौतम : पाँग डैम के लिए अभी इन्कुआयरी कमेटी मुकर्रर नहीं हुई। मेरा प्रश्न यह है कि वहां पर जो सामान गुम हुआ और पकड़ा भी गया उसकी जांच करने के लिए क्या कोई इन्कुआयरी कमेटी मुकर्रर की गई है ?

मन्त्री : आप इसका नोटिस दे दें।

बाबू बचन सिंह : क्या गवर्नमैट ने गपों डैम और ब्यास लिंक के सिलसिले में कोई विजीलैस कमेटी मुकर्रर की है ?

मन्त्री : एक एक आइटम चैक हो रहा है और सारी देखभाल हो रही है।

Proposed Division of Water of Drain No. 8 for Irrigation purposes

***6539. Shri Sagar Ram Gupta :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) whether there is any proposal to divert the water of Drain No. 8 to irrigate the area in Mohindergarh District and Dadri Tehsil ;
- (b) whether any request has been received by the Government to extend it further so as to irrigate the lands of Bhiwani Tehsil also ;
- (c) if the reply to part (b) above be in the affirmative whether the Government has taken any decision on the said request; if so, the details thereof ?

Chaudhri Rizaq Ram : (a) Yes.

(b) Yes.

(c) The matter was investigated but it was found that the channel could not be extended to Bhiwani Tehsil due to higher level.

श्री सागर राम गुप्ता : भिवानी तहसील में पानी नहीं चढ़ सका। क्या मैं जान सकता हूँ कि लैवल कितना ऊंचा था ?

मन्त्री : बस इतना कि चढ़ नहीं सका। (हंसी)

कामरेड राम प्यारा : क्या इरीगेशन लिफ्ट स्कीम बनाने की कोई तजवीज़ है ?

मन्त्री : टीले होने के कारण वहां पानी चढ़ नहीं सकता।

श्री अमर सिंह : ड्रेन बना कर हांसी तहसील का पानी निकालने के बारे में गवर्नमेंट का क्या विचार है ?

मन्त्री : विचार करने के लिए आपको और श्री सागर राम गुप्ता को लेकर एक कमेटी बना लेंगे।

श्री सागर राम गुप्ता : वजीर साहिब ने भिवानी के बारे में हायर लैवल की बात की लेकिन दादरी से भिवानी का लैवल हायर नहीं है, क्या उस जगह से लिफ्ट से पानी नहीं पहुंचा सकते ?

मन्त्री : देख लेंगे अगर कोई तजवीज़ बन सके।

श्री जगन्नाथ : इन्होंने कहा है कि टीलों की वजह से पानी नहीं जा सकता। मैं पूछता हूँ कि जब जैसलमेर में आश्वान डैम से पानी जा सकता है तो क्या ताजे वाला पर डैम बना कर जमुना नदी से भिवानी को पानी देने का कोई प्रपोजल नहीं बना सकते ?

मन्त्री : ताजे वाला पर इन्वैस्टीगेशन चल रही है, उसके बाद तजवीज़ की जाएगी।

**Vacant post of S.D.O., in Dialpura Sub-Division, Irrigation Branch,
Lehal Division, Patiala**

***6686. Sardar Pritam Singh Sahoke :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) whether it is a fact that the post of Sub-Divisional Officer in Sub-Division Dialpura, Irrigation Branch, under Lehal Division, Patiala, is lying vacant; if so, since when and the reasons therefor ;
- (b) whether the Government is taking any steps to post an S.D.O., in the said Sub-Division; if so, when is one likely to be posted there ?

Chaudhri Rizak Ram : (a) No.

(b) Does not arise.

सरदार प्रीतम सिंह साहोबे : वी वज़ीर साहिब दसठगे एिग बि नो चेंज. कीती गਈ है उिग सवाल आउिठ उें घाद कीती गਈ है नां पहिलां ही बर दिती गਈ सी ?

मन्त्री : जो वहां पर ऐस. डी. ओ. था उसके खिलाफ शिकायतें थीं इसलिए उसकी जगह दूसरा ऐस. डी. ओ. लगा दिया गया।

श्री अमर सिंह : उसके खिलाफ शिकायत क्या थी ?

मन्त्री : जो बिल बनाया था वह ठीक नहीं था। इसलिए ऐक्शन लिया गया।

KDMA Sub-Project

***6066. Shri Banwari Lal :** Will the Minister for Public Works and Welfare be pleased to state whether the Kadma Sub-Project tehsil Dadri, district Mohindergarh has been sanctioned for electrification; if so, the time by which villages under the said Project are likely to be electrified ?

Chaudhri Rizaq Ram : Yes. The villages covered under this scheme will be electrified in a planned programme, subject to availability of funds and material.

श्री बनवारी लाल : क्या सिंचाई मन्त्री बतलाने की कृपा करेंगे कि कादमा प्राजैक्ट किस साल में शुरू हुई थी, और कब तक मुकम्मल हो जाएगी ?

मन्त्री : यह मुकम्मल हो रही है।

राव निहाल सिंह : इसके बाद की प्राजैक्ट्स पर तो काम शुरू हो गया और इसका अभी पूरा नहीं हुआ, इसकी क्या वजह है ?

मन्त्री : इसमें आश्चर्य की बात नहीं। दूसरी प्राजैक्ट्स दूसरे डिबिज़न में हों, और दूसरे ऐस. डी. ओ. वगैरह के चार्ज में हों, जिन्होंने काम पूरा कर लिया हो।

श्री बनवारी लाल : जब हम यह कहते हैं कि महेन्द्रगढ़ को स्पैशल बिजली प्रोवाइड करेंगे तो क्या वज़ीर साहिब बतलाएंगे कि वहां के लिए कितना बजट सैंकशन किया है ?

मन्त्री : स्पैशल तो लफ्ज़ मैं ने कहा नहीं है, पर पालिसी यह है कि जो areas arid हैं उनको प्रेफरेंस दिया जाए और महेन्द्रगढ़ के लिए काफी रकम अलाट की जाएगी। हम ने इस बात के लिए 26 लाख रुपया allocate कराने की कोशिश की है। उम्मीद है कि वह 26 लाख रुपया बोर्ड को मिल जाएगा और ट्यूब वैल्यूज के लिए बिजली दी जा सकेगी।

श्री निहाल सिंह : क्या वज़ीर साहिब, बताएंगे कि जब प्राजैक्ट सैंकशन होते हैं तो प्रायर्टी के लिहाज़ से जो स्कीम्ज़ बनती हैं उन के लिए पहले सैंकशन दी जाती है या नहीं ?

मन्त्री : प्रोजैक्ट्स 10 सालों के लिए सैंकशन होते हैं और जैसे जैसे फंडज़ मिलते जाते हैं हम खर्च करते जाते हैं।

Application for Installing Pumping Sets in Certain Villages of Tehsil Dadri, District Mohindergarh

***6067. Shri Banwari Lal :** Will the Minister for Public Works and Welfare be pleased to state whether any applications for installing Pumping Sets in villages Patuwas, Mehrana and Kheri, tehsil Dadri, district Mohindergarh, have been received by Government; if so, whether electric connections are proposed to be sanctioned in those cases; if not, the reasons therefor ?

Chaudhri Rizaq Ram : Yes, 37 applications for tube-well connections have been received from the villages Patuwas, Mehrana and Kheri. Electric connections have not been given as these villages have not been electrified so far.

श्री बनबारी लाल : क्या मिनिस्टर साहिब बताएंगे कि 37 दरखास्तें कौन सी तारीख को आई और उन को अब तक बिजली का कुनैक्शन क्यों नहीं दिया गया ?

मन्त्री : इस के लिए आप नोटिस दें, मैं पता कर के बता दूंगा ।

बाबू बचन सिंह : कल पटियाला में जो कान्फ्रेंस हुई है वहां सेंटर के मिनिस्टर शाहनि साह ने एक ब्यान दिया है । क्या उस के मुताबिक ट्यूब-वैलज के लिए जल्दी से जल्दी कुनैक्शन देने की कोशिश की जाएगी ?

मन्त्री : इस वक्त एक एक या दो दो साल की 12 हजार दरखास्तें पैडिंग हैं लेकिन फंडज की कमी की वजह से उन्हें कुनैक्शन नहीं दिया जा सका । गवर्नमेंट ने फैसला किया है कि जिन्होंने मशीनरी बगैरा लगा रखी है उन को प्रायर्टी दी जाए । ऐसी छः हजार दरखास्तें हैं । उसके लिए हमने गवर्नमेंट आफ इंडिया से मर्जीद फंडज मांगे हैं । लेकिन जो रुपया इस वक्त हमारे पास है वह भी ट्यूब-वैलज के कुनैक्शन के लिए ही खर्च करने की कोशिश कर रहे हैं ।

Captain Rattan Singh : Will the hon. Minister be pleased to state whether it is the policy of the Electricity Board not to give connections to those villages whose names have been mentioned in the House ?

(No reply).

कामरेड राम प्यारा : जिन कैनाल इरीगेटिड एरियाज में वाटरलागिंग हुई हुई है, क्या वहां पर ट्यूब-वैलज के लिए प्रायर्टी बेसिज पर कुनैक्शनज दिए जाएंगे ?

मन्त्री : जहां पर पानी नहीं है उन एरियाज को प्रायर्टी देने के बाद जिन एरियाज में वाटरलागिंग है उन को प्रैफरेंस देंगे । गवर्नमेंट की तरफ से भी वहां पर शैलो ट्यूब-वैलज लगाने की स्कीम है । इस के लिए हमने 2 करोड़ 30 लाख रुपए की स्कीम गवर्नमेंट आफ इंडिया को भेजी है । वह जब सैक्शन हो जाएगी तो हम शैलो ट्यूब-वैलज लगाएंगे ।

Captain Rattan Singh : On a point of order, Mr. Speaker. I want to know whether the Hon. Minister for Irrigation understood my question ?

Mr. Speaker : It is presumed that the hon. Minister understands the questions of the hon. Member and the hon. Member understands the reply of the hon. Minister.

कामरेड राम प्यारा : क्या मन्त्री महोदय बताएंगे कि जो इन की नीति है कि जहां पर आधे मील के फासले से मेनलाईन जाती हों वहां पहले बिजली दी जाएगी, उस पर अमल हो रहा है ?

मन्त्री : एक मील या आध मील का ख्याल नहीं रखा जाएगा बल्कि हम 40/50 ब्लाक्स में ब्लाक-वाइज जहां पर जरूरत अग्राज के लिए बिजली की जरूरत होगी, वहां देंगे ।

श्री बनवारी लाल : क्या मन्त्री महोदय बताएंगे कि जिन गांव के पास एक मील के फासले से मेन लाईन जाती है और उन की दरखास्तें भी आई हुई हैं उन को पहले कुनैकशन दिए जाएंगे ?

मन्त्री : इस के बारे में तो मैं पहले भी बता चुका हूँ ।

श्री सुरेन्द्र नाथ गौतम : क्या वज़ीर साहिब बताएंगे कि जिस तरह सरकार ने ट्यूब-वैलज पर खर्च होने वाली बिजली पर ड्यूटी खत्म कर दी उसी तरह क्या बिजली के रेट्स में कमी करने का भी विचार है ?

मन्त्री : अभी तक कोई विचार नहीं है।

Electrification of Villages in Kanina Area in Tehsil Mohindergarh

***6068. Shri Banwari Lal :** Will the Minister for Public Works and Welfare be pleased to state with reference to reply to Starred Question No. 4542 included in the list of Starred Questions for 20th February, 1964, the approximate time by which the villages covered by the Sub-Project for the Kanina area, mentioned in part (b) of the said reply, are likely to be electrified ?

Chaudhri Rizaq Ram : The Sub-Project Estimate for the electrification of 23 villages, namely, Kheri, Sihore, Kurbanpur and surrounding rural area is under revision. The villages covered by the above project will be electrified in a phased programme after it is sanctioned by the Board subject to the availability of funds.

श्री बनवारी लाल : क्या वज़ीर साहिब बताएंगे कि यह प्राजैक्ट जो सैंकशन हो गया है उसके लिए कब तक फंडज दे दिए जाएंगे ?

मन्त्री : अभी तक सैंकशन नहीं हुआ है । अभी मैं ने अर्ज किया था कि सैंकशन जो करते हैं वह 10 साल के बेसिज पर करते हैं और यह जरूरी नहीं है कि सैंकशन होने के फौरन बाद रुपया दे दिया जाता है ।

श्री अमर सिंह : रूरल इलैक्ट्रिफिकेशन के लिए आपने क्या क्राइटेरिया बनाया है क्योंकि कई बड़े बड़े गांव रह जाते हैं और छोटे गांव में बिजली चली जाती है ?

मन्त्री : सब से पहले हम उन एरियाज को तरजीह देते हैं जहां और कोई आबपाशी का जरिया नहीं है लेकिन बिजली जाने से पम्पिंग सैट्स वगैरा लगा कर पानी मिल सकता है या जहां इंडस्ट्रियल प्राजैक्ट्स चलने होते हैं । इस में छोटे बड़े गांव का सवाल नहीं । हमारी कोशिश यह है कि अगर बिजली जाने से जरूरत की पैदावार बढ़ सकती है तो बढ़ाएं ।

Water-supply Scheme in Rural Areas in Tehsil Bhiwani, District Hissar

***6232. Shri Jagan Nath :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) the progress so far made in the execution of the water-supply schemes in rural areas of tehsil Bhiwani ;
- (b) whether Government propose to accelerate the speed of execution of the said schemes ?

Chaudhri Rizaq Ram : (a) A statement is laid on the Table of the House.

(b) There is a limited provision for rural water-supply schemes during the Third Five-Year Plan. The funds earmarked for the year 1964-65 are Rs 13.67 lakhs. The cost of the water-supply scheme in tehsil Bhiwani comes to about Rs 135 lakhs. However, the Government is keen to accelerate the speed of the water-supply scheme of tehsil Bhiwani and make special efforts to provide funds for the same.

STATEMENT

Serial No.	Name of the Scheme	Estimated Cost	Remarks
		Rs in lakhs	
1	Providing water-supply scheme for Group A-11 villages (16 villages)	13.91	Work completed and commissioned
2	Providing water-supply schemes for villages Lilus-D-Salana (3 villages)	1.40	Ditto
3	Providing water-supply scheme for Group A-1 villages (44 villages)	55.00	Approved by Government of India, but no funds have so far been allotted
4	Providing water-supply scheme for group A-111 villages (16 villages)	14.96	Ditto
5	Providing water-supply scheme for group B-1 villages (36 villages)	29.19	Administratively approved by the Sanitary Board. But no funds have so far been allotted
6	Providing water-supply scheme for group B-11 villages (23 villages)	25.93	Ditto

श्री जगन्नाथ : क्या यह आपके नालिज में है कि आपका अलाका तो पानी की वजह से तंग है और हम पानी के बिना तंग है ? हर साल यही जवाब मिलता है कि सेंटर पैसे नहीं देता है । मैं पूछना चाहता हूँ कि कितने साल के अन्दर भिवानी तहसील की खरल वाटर-सप्लाय स्कीम पूरी हो जाने की उमीद की जा सकती है ?

मन्त्री : हमारी और आपकी जिन्दगी में पूरी हो जाएगी । (हंसी)

कामरेड राम प्यारा : क्या वजीर साहिब बताएंगे कि क्या इन फंड्ज की तकसीम हर जिला और तहसील के लिए की जाती है या जिन इलाकों में ज्यादा जरूरत हो उनको प्रैफरेंस दी जाती है ?

मन्त्री : जिन इलाकों में पानी की किल्लत है उनको प्रैफरेंस दी जाती है। वाटर-सप्लाई के सिलसिले में कुछ स्कीमें ऐसी थीं जहां पानी पहले भी था लेकिन अब सरकार ने फैसला किया है कि उन सारी स्कीमों को पीछे करके पहले उन इलाकों को प्रैफरेंस दी जाए जहां पानी की तंगी है।

श्री अमर सिंह : हांसी तहसील में सबसायल वाटर 3/4 फुट पर आ गया है लेकिन भिवानी में जहां आबपाशी और पीने के पानी की जरूरत है वहां पानी 120/130 फुट पर मिलता है। क्या वजीर साहिब बताएंगे कि क्या हांसी से अपडरग्राउंडटनल बना कर उधर आबपाशी के लिए पानी ले जाया जाएगा ?

मन्त्री : हांसी के इलाके का हम ने सर्वे कराया है। उस में दिक्कत यह है कि वहां हार्ड राक होने की वजह से टनल बन नहीं सकती है। और ट्यूब-वैल्व लग सकते हैं। इस लिए यह होना मुश्किल है। फिर भी एक अफसर हम ने इस बात के लिए लगाया है जो इस बात को देखे कि हांसी में जो वाटर लौगिंग है और जिस पानी को निकालने के लिए हर साल 60/70 हजार रुपए पम्पिंग सैटस पर खर्च आते हैं उस का कोई मुस्तिकल हल निकाला जाए।

चौधरी इन्द्र सिंह मलिक : क्या वजीर साहिब बताएंगे कि भिवानी तहसील में कितने गांव हैं जिन में पानी की किल्लत है ?

मन्त्री : भिवानी तहसील का तो इस वक्त पता नहीं लेकिन अन्दाजा है कि तकरीबन 8 हजार गांव सारी स्टेट में हैं जहां पानी की किल्लत है या पानी ब्रेकिश है या नजदीक नहीं दूर से लाया पड़ता है। अब हम ने एक यह फैसला किया है कि जितनी बाकी की स्कीमें है उन को ड्राप करके सब से पहले उन गांवों को प्रायर्टी दी जाए जहां पीने के पानी की किल्लत है।

श्री जगन्नाथ : वजीर साहिब ने फरमाया है कि हमारी उमर में स्कीम पूरी हो जाएगी। कैरों साहिब भी यही कहते थे कि हमारी उमर में बन जाएगा। कैरों साहिब तो नहीं रहे इस लिए मैं पूछना चाहता हूं कि क्या उनका मतलब पुलिटिकल उमर से है या दूसरी उमर से है ? (हंसी)

Captain Rattan Singh : May I know from the hon. Minister whether in view of the natural change in the circumstances Kandi Area in Hoshiarpur District will also be declared as scarcity area ?

मन्त्री : उनके लिए भी ज्यादा से ज्यादा गौर हो रहा है। जिन इलाकों में भी जैसे जिला हुशियारपुर, जिला हिसार, जिला महेन्द्रगढ़ और गुरदासपुर के जो ऐसे इलाके हैं जहां पानी की किल्लत है उन सब के लिए पीने के पानी के लिए सोचा जा रहा है।

श्री सागर राम गुप्ता : क्या वजीर साहिब के नोटिस में यह बात है कि भिवानी तहसील के काफी गांव जो लुहारू की तरफ है, वहां मोठे पानी की बेल्ट है और ट्यूब-वैल्व लगा कर पानी लिया जा सकता है, और लोग अपने ट्यूबवैल्व भी लगाना चाहते हैं लेकिन इस लिए नहीं लगा

[लोक कार्य मन्त्री]

पाते क्यों कि वहां बिजली की 11 के.वी. लाईन नहीं है। क्या सरकार वहां के लिए 11 के. वी. लाईन देगी ताकि जो लोग अपने ट्यूब-वैलज लगाना चाहते हैं लगा सकें ?

मन्त्री : 11 के. वी. लाईन के बारे में तो मैं इस वक्त कुछ नहीं कह सकता लेकिन अगर आपके नोटिस में कोई स्वीट वाटर बैल्ट है तो बताए तो गवर्नमेंट उस बारे में स्कीम बना कर उसे पूरा करने की कोशिश करेगी।

Mr. Speaker : Question hour is over now.

श्री सागर राम गुप्ता : यह बहुत जरूरी सवाल है। इस लिए कल इस सवाल पर सप्लीमेंटरी करने की इजाजत होनी चाहिए।

Mr. Speaker : No Please.

कुछ आवाजें : यह बहुत जरूरी सवाल है। इस लिए इस पर सप्लीमेंटरी करने की इजाजत देनी चाहिए।

Mr. Speaker : Well Supplementaries will be allowed on this question in the next sitting.

WRITTEN ANSWERS TO STARRED QUESTIONS PLACED ON THE TABLE OF THE HOUSE UNDER RULE 45.

Fixation of Minimum Wages in Industries

***6537. Shri Sagar Ram Gupta :** Will the Minister for Public Works and Welfare be pleased to state—

(a) the number and names of industries in the State in which minimum wages have been fixed under the Minimum Wages Act together with the wages so fixed ;

(b) the dates on which such wages were fixed or revised last in each industry ;

(c) the names of industries in which fixation or revision of such wages is proposed by the Government during the year 1964-65.

(d) the reasons in each case for not revising in time the wages initially fixed ?

Chaudhri Rizaq Ram: (a) to (c) A statement containing the requisite information is laid on the Table of the House.

(d) In view of the position, explained in the statement, question does not arise.

**MINIMUM RATES OF WAGES HAVE BEEN FIXED IN THE FOLLOWING
EMPLOYMENT**

Name of the establishment	Date on which minimum rates of wages fixed
(1) Private Presses	.. 28th February, 1957
(2) Agricultural Implements, Machine Tools and General Engineering including Cycle Industries	20th February, 1958
(3) Shawl Weaving Establishment on Powerloom	.. 22nd December, 1959
(4) Cinema Industry	.. 16th June, 1959
(5) Contractors Establishment, Forest Department	.. 23rd September, 1959
(6) Tanneries and Leather Manufacturing	.. 31st December, 1959
(7) Oil Mills	.. 27th January, 1960
(8) Rice Mills, Flour Mills and Dal Mills	.. 1st February, 1960
(9) Motor Transport	.. Ditto
(10) Local Authority (Local Body)	.. Ditto
(11) Agriculture	.. Ditto
(12) Shawl Weaving on Handlooms Establishments	.. 19th February, 1960
(13) Ayurvedic and Unani Pharmacy	.. Ditto
(14) Construction/maintenance of roads— (i) Building operations/stone breaking or stone crushing	Ditto
(15) Non-ferrous Metal Rolling and Re-rolling Industries	.. 16th May, 1963
(16) Scientific Industries	.. Ditto
(17) Foundries with or without attached machines	.. 15th November, 1963
(18) Saw Mills and Timber Trade	.. 28th November, 1963
(19) Cotton Ginning and Pressing Factories	30th November, 1963
(20) Employment in Tea Plantation	.. 24th June, 1957
(21) Electroplating by using salts of chromium nickel or any compound and connected Buffing and Polishing Industry	15th May, 1964
(22) Textile Industry	.. 4th August, 1964

LABOUR DEPARTMENT

NOTIFICATION

The 28th February, 1957

No. 1704-S-Lab-57/3265.—The recommendations of the Committee constituted under Section 5(1) (a) of the Minimum Wages Act, 1948, in respect of Private Presses having been duly considered, the Governor of Punjab, in exercise of the powers

conferred by clause (a) of sub-section (I) of section 3 read with sub-section (2) of section 5 of the said Act, is pleased to fix the following minimum rates of wages (including dearness allowance) within the meaning of clause (ii) of sub-section (i) of section 4 of this Act for employees in Private Presses in this State :—

I. UNSKILLED

	Rs	
1. Peon	60	Per mensem
2. Daftri (Adult)	60	„
(Adolescent)	50	„
3. Sweeper		
4. Packer		
5. Mazdoor		
6. Machine Driver (Land)	60	„
7. Plate Cutter		
8. Paper Lifter		
9. Kal Kash		
10. Helper to Machineman		
11. Chowkidar		
12. Any other unskilled employee		

II. SEMI SKILLED

1. Paperman		
2. Kacha Binder		
3. Distributor		
4. Grindingman		
5. Grainer		
6. Paper Cutter	70	„
7. Copyholder		
8. Paper Feeder		
9. Inkman		
10. Assistant Distributor		
11. Assistant Machineman		
12. Assistant Rangsaz		

III. SKILLED

1. Pressman		
2. Machineman		
3. Compositor		
4. Operator Lino/Mono		
5. Die Printer		
6. Carpenter		
7. Checker (Proof Reader)		
8. Artist		
9. Block Printer (Exposer)		
10. Block Maker		
11. Die Stamper	80	„
12. Designer		
13. Proofman		
14. Pucca Binder		
15. Etcher		
16. Caster Lino/Mono		
17. Plate Printer		
18. Proof Reader		
19. Electrician		
20. Toucher		
21. Blacksmith, Grade II, Rs 80 per mensem		
22. Sangsaz, Grade I, Rs 115 per mensem		

IV. CLERICAL AND NON-TECHNICAL STAFF

1. Clerk		
2. Store Keeper		
3. Time-keeper	90	„
4. Salesman		

V. TECHNICAL SUPERVISORY STAFF

1. Machine Room Supervisor	..	}	125 per mensem
2. Foreman	..		
VI. Apprentices	..		35 per mensem

These minimum rates of wages shall come into force with effect from the 1st June, 1957.

R. I. N. AHOOJA,

Secretary to Government, Punjab,
Labour Department.

MINIMUM RATES OF WAGES FOR EMPLOYEES IN AGRICULTURAL
IMPLEMENTS, MACHINE TOOLS AND GENERAL ENGINEERING
INCLUDING CYCLE INDUSTRY

Fixed *vide* Punjab Government Notification No. 998/739-C-Lab-58/5818, dated
20th February, 1958.

UNSKILLED

	Rs
Sweepers, Watchman, Yard Mazdoors, General Helpers, Store Mazdoors, Peons, Furnace, Lighters, Frame Cleaners, Label Fixers, Carriers, Paper Rollers, Packers, Paint and Acid Dippers, Picking Helpers	2 diem or 60 per mensem

SEMI-SKILLED (GRADE II)

Viewers Grade II, Tappers Grade II, Brasers Grade II, Tur- ners Grade II, Drillers Grade II, Fitters Grade II, Platers Grade II, Electric Lineman Grade II, Welders Grade II, Lis- ter Drivers Grade II, Hand Spring Winders Grade II, Liners Grade II, Press Operators Grade II, Spray Painters Grade II, Carpenters Grade II, Transfers Fixers Grade II, Mop- pers Grade II, Grinders Grade II, Assemblers Grade II, Cob- blers Grade II, Rubber, Namda and Rexine Cutters Grade II, Tailer Grade II, Material Checking Grade II, Filers Grade II, Pipe Benders Grade II, Reamers Grade II, Die Makers Grade II (Helper), Tin Smith Grade II, Frame Numbering Men Grade II, Hammerman Grade II, Frame Senders Grade II, Picklers, Shapeman Grade II	2/4/- per diem or 68 per mensem
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SEMI-SKILLED (GRADE I)

Tappers Grade I, Brazers Grade I, Turners Grade I, Drillers Grade I, Fitters Grade I, Platers Grade I, Electrician Grade I, Line- Man Grade I, Welders Grade I, Lister Drivers Grade I, Press Operators Grade I, Carpenter Grade I, Moppers Grade I, Grinder Grade I, Assemblers Grade I, Tailors Grade I, Fixer Grade I, Reamers Grade I, Tin Smiths Shapeman Grade I, Liners Grade I	2/10/- per diem or 80 per mensem
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SKILLED

Skilled Turner, Skilled Fitters, Skilled Grinders, Skilled Die Makers, Skilled Pattern Makers, Skilled Blacksmith, Skilled Machinist, Skilled Engravers, Skilled Shapeman, Skilled Millers or Skilled Die Setters, Skilled Armature Winders/ Skilled Tools Setters, Skilled Cable Jointers, Skilled Senior Viewers	(a) Rs 4 per diem or 120 per mensem (Machine Tools) (b) 3/8/per diem or Rs 105 per mensem (other than machine tools)
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[Public Works Minister]

OTHERS

Learners to be paid minimum of Rs 35 per month. Apprentices (Certificate or Diploma Holders), after six months, Rs 2/4/per diem or Rs 58/8/- per month.

These minimum rates of wages came into force with effect from 1st April, 1958.

(Extract from the *Punjab Government Gazette (Extraordinary)*, dated 22nd December, 1959)

LABOUR AND EMPLOYMENT DEPARTMENTS]

NOTIFICATION

The 22nd December, 1959

No. 9902-III-Lab-II-59/ 19189.—The recommendations of the Committee constituted under section 5 (1) (a) of the Minimum Wages Act, 1948 (Central Act XI of 1948), in respect of "employment in any woollen carpet-making or shawl-weaving establishments having been considered by Government, the Governor of Punjab in exercise of the powers conferred by clause (a) of sub-section (I) of section 3, read with sub-section (2) of section 5 of the said Act, is pleased to fix the following minimum rates of wages within the meaning of clause (iii) of sub-section (I) of section 4 of the Act, for employees in any shawl-weaving establishment run on powerlooms in the State:—

Type of Workers

All inclusive minimum wage rate per month

Shawl-Weaving Establishments run on powerlooms in the State of Punjab—

	Rs
1. Unskilled	.. 60.00 per mensem
2. Winders	.. 75.00 per mensem
3. Wrapers	.. 90.00 per mensem
4. Wrapers on automatic machinery	.. 100.00 per mensem
5. Wrapers helpers	.. 65.00 per mensem
6. Drafter or Drawer	.. 80.00 per mensem
7. Weaver (Single loom)	... 120.00 per mensem

If any of the employees for whom monthly rates are shown above are engaged on daily wages the minimum daily wage shall not be less than the corresponding monthly wage divided by 26.

These minimum rates of wages shall come into force from the date of publication of this notification.

HARDEV SINGH CHHINA,

Secretary to Government, Punjab,
Labour and Employment Departments.

No. 9902-III-Lab-II-59/19190, dated Chandigarh, the 22nd December, 1959.

A copy is forwarded to the Labour Commissioner, Punjab, Ambala Cantt., for information.

By order,

LAL CHAND SONI,
SUPERINTENDENT, LABOUR II,
*for Secretary to Government, Punjab,
Labour and Employment Departments.*

No. 9902-III-Lab-II-59/19190-A, dated Chandigarh, the 22nd December, 1959.

A copy is forwarded to the Director of Industries, Punjab, Chandigarh, for information.

By order,

LAL CHAND SONI,
SUPERINTENDENT, LABOUR II,
*for Secretary to Government, Punjab,
Labour and Employment Departments.*

No. 9902-III-Lab-II-59/19190-B, dated Chandigarh, the 22nd December, 1959.

A copy is forwarded to all Deputy Commissioners in the Punjab, for information.

By order,

LAL CHAND SONI,
SUPERINTENDENT, LABOUR II,
*for Secretary to Government, Punjab,
Labour and Employment Departments.*

MINIMUM RATES OF WAGES FOR EMPLOYEES IN CINEMA
INDUSTRY

Fixed *vide* Punjab Government Notification No. 4680-3-Lab (II)-59/3491, dated the 16th June, 1959.

Serial No.	Category	All inclusive minimum rates of wages per month
		Rs
1	Accountant (Qualified)	200
2	Operator	140
3	Assistant Manager and/or Supervisor	117
4	Steno-Typist	115
5	Accounts Clerk	110

Serial No.	Category	All inclusive minimum rates of wages per month
		Rs
6	Clerk/Store-Keeper/Typist	100
7	Assistant Operator	90
8	Engine Driver/Mechanics/Electrician	80
9	Advertiser Talliwala	67
10	Booking clerk	65
11	Drummer (with his own drum) Gate Keeper-cum-Fireman	65
12	Gate-Keeper	65
13	Rewinder (Apprentice Operator after six months training shall be deemed to be rewinder)	} 60
14	Representatives	
15	Painters	
16	Peons	
17	Chowkidars	
18	Sweepers	
19	Rickshaw Pullers	
20	Gardens and others	
21	Poster Paster/Board Boys/Rehriwala	
22	Poster Paster/Board Boys (Adolescent)	

These wages came into force with effect from 17th September, 1959.

MINIMUM RATES OF WAGES IN RESPECT OF EMPLOYMENT IN CONTRACTORS ESTABLISHMENTS OF THE PUNJAB FOREST DEPARTMENT

Fixed *vide* Punjab Government notification No. 7369-3-Lab-II-59/11795, dated 23rd September, 1959.

Serial No.	Category	All inclusive minimum rates of wages
		Rs
1	Mazdoors/tapper of resin/collector of resin/carriage of resin chowkidar	60 per mensem 2 per day
2	Collector/cutters/feller of trees	... 2.00 per day

WRITTEN ANSWERS TO STARRED QUESTIONS PLACED ON THE
TABLE OF THE HOUSE, UNDER RULE 45

(16)25

Serial No.	Category	All inclusive minimum rates of wages	
3	Carriage of beams, logs and sleepers	..	2.25 per day
4	Rafters/Berra Makers	..	4.00 per day
5	Sawers/sleepers makers	..	4.00 per day
6	Fleaters—		
	(a) Mohriwala	..	3.50 per day
	(b) Ghala Nala Wala	..	2.00 per day
	(c) Safail Wala	...	3.50 per day
	(d) Grass Cutter	...	2.00 per day
	(e) Skin Man	...	5.00 per day
7	Munshi/Clerk/Supervisor/Munim	...	75.00 per mensem

These wages came into force with effect from 23rd September, 1959.

LABOUR AND EMPLOYMENT DEPARTMENTS

NOTIFICATION

The 31st December, 1959

No. 10370-3-Lab-II-59/20374. In exercise of the powers conferred by sub-section (2) of section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of Punjab after considering the advice of the Committee appointed under clause (a) of sub-section (1) of the said section, is pleased to fix and revise the following minimum Rates of wages in respect of employment in tanneries and leather manufactories in the territories which, immediately before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union and the territories which, immediately before the 1st November, 1956, were comprised in the State of Punjab, respectively.

I. FOR EMPLOYEES ENGAGED IN BARK TANNING OR VEGETABLE TANNING AND ALLUM TANNING

Serial No.	Type of work	All inclusive minimum wage rates	
		Per day	Per month
		Rs	Rs
1	Unskilled	2.25	60.00
2	Soaking man		
3	Hangman		
4	Oil man		
5	Leach House man		
6	Limeyard man		
7	Deliming man		
8	Tan Yard man		
9	Drum man		

[Public Works Minister]

Serial No.	Type of work	All inclusive minimum wages rates	
		Per day	Per month
		Rs	Rs
	' B '		
1	Scudder	..	} 2.37 65.00
2	Dyer	..	
3	Finisher	..	
4	Flesher	..	
5	Setter	..	
	' C '		
	(i) Machineman Operators for the:—		
	(a) Staking machine	..	} .. 70.00
	(b) Buffing machine	..	
	(c) Glazing machine	..	
	(d) Measuring machine	..	
	(e) Rolling machine	..	
	(f) Boarding machine	..	
	(g) Brushing machine	..	
	(ii) (a) Shaving Machine Operator	..	} .. 80.00
	(b) Embrassing and Hot Plating Operator	..	
	(c) Flashing Machine Operator	..	
	(d) Setting Machine Operator	..	
	(e) Spraying Machine Operator	..	
	(iii) Splitter (for full hides)	..	80.00
	' D '		
1	Limeyard Mistry	..	} .. 85.00
2	Yard Mistry	..	
3	Gurrior Shop Mistry	..	

Note.— The workers of Messrs Kapurthala Northern India Tanneries Ltd., Kapurthala, shall be paid five rupees less than the above-mentioned wages if the following facilities are availed of by them—

	Rs
(i) Electricity and Water	.. 2
(ii) Fuel	.. 1
(iii) Free Clothing	.. 2
(iv) Provident Fund	.. Actual employers' contribution

If any of the above facilities are not availed of by a worker, his deductions would be only for the facilities availed of by him.

II. BREAK UP WAGES FOR VARIOUS TYPES OF FOOTWEAR (A)
HAND-MADE SHOES

Serial No.	Type of footwear	Bottom complete	Upper complete	Finish	Cost of pair
		Rs	Rs	Rs	Rs
1	Peshori Type or Frontier Pattern Chappals ..	1.70	0.70	0.65	3.05
2	Full Slippers or Salin show new cut	2.70	0.70	0.70	4.10
3	Oxford or Durby Shoe ..	2.70	0.70	0.70	4.10
4	Puthwari Juti	1.80
5	Football Shoe ..	1.50	0.50	0.12	2.12
6	Running Shoe ..	Complete	1.50

II (B) MACHINE-MADE SHOES

Serial No.	Type of work	Monthly rate
1	Unskilled Levelling	.. Rs 60 or Rs 2.25 nP per day
	' A '	
1	Sole Cutting	..
2	Fitting	..
3	Buckling	..
4	Scouring	..
5	Stiffening	..
6	Upper Fitting	..
7	Skiving	..
8	Heel Building and Attaching	..
9	Tip Attaching	..
	' B '	
1	Pairing	..
2	Finishing	..
3	Lasting	..
	' C '	
1	Clicking	..
2	Screwing	..
3	Upper Stitching	..
4	Sole Stitching	..
	' D '	

[Public Works Minister]

III. FOR EMPLOYEES ENGAGED IN CRICKET AND
HOCKEY BALL MAKING

Serial No.	Operation	All inclusive minimum wage rates
		Rs nP.
1	Preparation of leather	.. 60.00
2	Cutting of leather pieces	.. 70.00
3	Making of Lappas	.. 0.44 per dozen, double (b) 0.22 per dozen, single
4	Stitching of Cups	.. (a) 1.50 per dozen, cheap quality (b) 2.00 per dozen, superior quality
5	Shaping and Pressing of Cups	.. 0.62 per dozen, pair of cups
6	Mouth stitching	.. (a) 1.50 per dozen, inferior quality (b) 2.00 per dozen, medium quality (c) 2.62 per dozen, superior quality
7	Seaming (Upper)	.. (a) 0.37 per ball, cheap quality (b) 0.50 per ball, superior quality (c) 0.53 per ball, extra superior quality (d) 0.46 per ball, pumpa quality
8	Stamping and Polishing	.. (a) 0.40 per dozen, without polish (b) 0.53 per dozen, with polish
9	Quit Making	.. (a) 1.00 per dozen, cheap (b) 2.00 per dozen, medium (c) 2.50 per dozen, superior

Note. —The overall annual wages of a piece-rated worker from serial No. 3 to 9 above shall not be less than Rs 840, provided that he shall be paid proportionate wages for the days worked in case his service is less than a year.

IV. FOR EMPLOYEES ENGAGED IN FOOTBALL AND
VOLLEYBALL MAKING

	<i>All inclusive minimum wage rate per piece</i>				
	No. 5	No. 4	No. 3	No. 2	No. 1
	Rs	Rs	Rs	Rs	Rs
(i) For Football Making					
1. First quality (Made from Butts)—					
(a) T. Shape ..					
(b) 18 Panel ..	1.50	1.25	1.00
(c) Zig zag ..					
(d) H.Y Shape ..	1.62	1.37	1.12
2. Second Quality (Made from Chest Portion)—					
(a) T. Shape ..					
(b) 18 Panel ..	1.25	1.00	0.88
(c) Zig zag ..					
(d) H. Y. Shape ..	1.37	1.12	1.00
3. Third Quality (Made from Belly and Shoulders)—					
(a) T. Shape ..					
(b) 18 Panel ..	1.00	0.88	0.75
(c) Zig zag ..					
4. First Quality 11, 12 and 13 Panel ..	1.25	1.00	0.81
5. Second Quality, 11, 12 and 13 Panel ..	1.00	0.88	0.62
6. Third Quality, 11, 12 and 13 Panel ..	0.75	0.62	0.50	0.37	0.37
(ii) For Volleyball Making					
7. First quality, T. Shape ..	1.25
8. First quality, 11, 12 and 13 Panel ..	1.00
9. Second quality, T. Shape ..	1.00
10. Second quality, 11, 12 and 13 Panel ..	0.81
11. Cheap quality, T. Shape ..	0.62
12. Cheap quality, 11, 12 and 13 Panel ..	0.56

Note—The overall annual wages of a piece-rated worker shall not be less than Rs 840, provided that he shall be paid proportionate wages for the days worked in case his service is less than a year.

HARDEV SINGH CHHINA,

Secretary to Government, Punjab,
Labour and Employment Departments.

(1630)

PUNJAB VIDHAN SABHA

[Extract from PUNJAB GOVERNMENT GAZETTE, dated 5th February, 1960]

LABOUR AND EMPLOYMENT DEPARTMENTS

NOTIFICATION

The 27th January, 1960

No. 353-3Lab-II-60/2316.—In exercise of powers conferred by sub-section 2 of section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of Punjab, after considering the advice of the committee appointed under clause (a) of the sub-section (i) of the said section, is pleased to revise and fix the following minimum rates of wages in respect of the employment in Oil Mills in the Punjab State as originally fixed under erstwhile Punjab Government notification No. 9476-LP-50/10427, dated the 3rd January, 1951, and erstwhile Pepsu Government notification No. 78, dated the 23rd December, 1954, respectively :—

Serial No.	Category	All inclusive wage rates
1	Unskilled Labour/Expeller-Cleaner/Coalman/Sweeper/Chowkidar/Gate-keeper/Cartsman	Rs 60 per mensem or Rs 2 per day
2	Mate (Labour Supervisor)/Kohleman/Oilman (Grease-man)/Filterman	Rs per mensem 65
3	Fireman	70
4	Fitter/Mistri/Driver/Beltman/Store-keeper/Munim/Un-qualified Accountant	75
5	Clerks (Graduate and Non-Graduate), Electrician	100
6	Engineers:—	
	(a) Class III	80
	(b) Class II	100
	(c) Class I	200
	(1) University qualified	} 150
	(2) Promoted from Mistri	
7	Blacksmith	105
8	Expellerman	110
9	Accountant, Diploma-holder	100

These minimum rates of wages shall come into force on the expiry of 3 months from the date of publication of this notification in the official Gazette.

HARDEV SINGH CHHINA,
Secretary to Government, Punjab,
Labour and Employment Departments.

[Extract from the Punjab Government Gazette dated 12th February, 1960]

LABOUR AND EMPLOYMENT DEPARTMENTS

NOTIFICATION

The 1st February, 1960

No. 354-3Lab-II-60/2750.—In exercise of the powers conferred by sub-section (2) of section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of Punjab, after considering the advice of the Committee appointed under clause (a) of sub-section I of the said section is pleased to revise and fix the following minimum rates of wages in respect of the employment in Rice Mills, Flour Mills and Dal Mills in the Punjab State as originally fixed,—vide erstwhile Punjab Government notification No. 1992-LP-51/174,

**WRITTEN ANSWERS TO STARRED QUESTIONS PLACED ON THE (16)31
TABLE OF THE HOUSE, UNDER RULE 45**

dated the 12th March, 1951 and erstwhile Pepsu Government notification No. LG/78-L-51/PT-II/25, dated the 24th March, 1952, respectively :—

Serial No.	Categories of employees	All inclusive minimum wage rates
1	2	3
		Rs per mensem
1	Unskilled worker/Roller man/Pipe man/Coalman/Marker/ Bagman/Cartman/Peon/Chowkidar/Gate-keeper (illiterate)/Water Carrier/Sweeper	60
2	Oilman ..	63
3	Chakkiman/Machineman/Mechanic/Mistri (unqualified)/ Packer/Weighman/Store-keeper	66
4	Fitter/Wheat, Rice or Dal Cleaning Mistri/Fireman/ Silkman	70
5	Assistant Engine Driver/Motor Attendant ..	74
6	Beltman/Munshi or Munim ..	75
7	Lytheman/Godown Keeper ..	79
8	Palledar ..	80
9	Motor (Lorry or Car) Driver ..	95
10	Electrician/Cashier/Clerk (Graduate or Non-graduate) ..	100
11	Engine Driver/Blacksmith/Carpenter/Foreman/Grover/ Turner	105
12	Accountant (a) Diploma Holder or Graduate ..	105
	(b) Others ..	74
13	Head Mistri ..	125
14	Engineer ..	300

These minimum rates of wages hereby notified shall come into force on the expiry of three months from the date of issue of this notification in the official Gazette.

HARDEV SINGH CHHINA,

Secretary to Government, Punjab,
Labour and Employment, Departments.

(To be published in *Punjab Government Gazette, Part I*)

LABOUR AND EMPLOYMENT DEPARTMENTS

NOTIFICATION

Chandigarh, the 1st February, 1960

No. 470-3-Lab-II-60/2754.—In exercise of the powers conferred by sub-section (2) of section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of Punjab, after considering the advice of the Committee appointed under clause (a) of sub-section (1) of the said section, is pleased to revise and fix the following minimum rates of wages in respect of the employment in Public Motor Transport in the Punjab State as originally fixed,—*vide* erstwhile Punjab Government Notification No. 1927-LP-52/1145, dated the 14th March, 1952, and erstwhile Punjab Government Notification No. 1927-LP, Pepsu Government Notification No. 80, dated the 23rd December, 1954, respectively—

Serial No.	Categories of employees	All inclusive minimum wage rates per month
1	2	3
SECTION A GENERAL STAFF		
		Rs
1	Head Clerk	175
2	Head Accountant	175
3	Head Cashier	175
4	Chief Checker or General Checker	125
5	Stenographer	125
6	Assistant Accountant	125
7	Accounts Clerks-cum-Cashier	125
8	General Checker-cum-Purchase Officer]	125
9	Cashier	125
10	Cashier-cum-Clerk	125
11	Correspondence Clerk	125
12	Out Agency Clerk	100
13	Court Clerk	125
14	Checking Inspector	125
15	Lorry Inspector or Traffic Inspector	125
16	Adda Inspector	125
17	Typist	100
18	Steno-typist	100
19	Accounts Clerk]	100

Serial No.	Categories of employees	All inclusive minimum wage rates per month
1	2	3
20	Record-keeper	100
21	Day Book Clerk	100
22	General Routine Clerk (Junior Clerk)	100
23	Purchase Clerk	100
24	Out door Duty Clerk	100
25	Assistant Clerk	100
26	Assistant Cashier	100
27	Despatcher	100
28	Enquiry and Complaint Clerk	100
29	Goods Clerk and Loading Clerk	100
30	Workshop Clerk	100
31	Coal Clerk	100
32	Petrol Clerk	100
33	Voucher Clerk	100
34	Checker of T. T. E.	100
35	Line Inspector	100
36	Assistant Booking Incharge	100
37	Goods Delivery Clerk	100
38	Booking Clerk	100
39	Way Bill Examiner (Clerk)	100
40	Sub-Out Agency Clerk	100
41	Peon	60
42	Hawker	60
43	Road Mazdoor	60
44	Nail Picker on road	60
45	Mail Conductor	60
46	Mail Mazdoor	60
47	Mail-Peon-cum-Chowkidar	60
48	Chowkidar or Watchman	60
49	Mazdoor	60

[Public Works Minister]

Serial No.	Categories of employees	All inclusive minimum wage rates per months
1	2	3
50	Sweeper or Sweepress (other than part-time)	60
51	Waterman or Bhisthi	60
52	Punkha Puller	60
SECTION B - WORKSHOP STAFF		
1	Head Mistry	175
2	Head Mechanic	175
3	Head Blacksmith	175
4	Head Carpenter	175
5	Head Electrician	175
6	Mistry	100
7	Mechanic	125
8	Fitter	125
9	Blacksmith or Ironsmith	120
10	Welder	125
11	Carpenter	125
12	Electrician	125
13	Painter	125
14	Borer	125
15	Turner	125
16	Remetalling Man	125
17	Assistant Mistry	75
18	Assistant Fitter	75
19	Assistant Blacksmith	75
20	Assistant Carpenter	75
21	Assistant Electrician	75
22	Tyreman	115
23	Boy Mistry	60
24	Apprentice Fitter	65
25	Boy Fitter	60
26	Hammer-man	65
27	Apprentice Electrician	65

Sr. No.	Categories of employees	All inclusive minimum wage rates per month.
28	Coal Man	60
29	Boy Painter	60
30	Airman	60
31	Assistant Painter	65
32	Cleaner Workshop	60
33	Lorry Washer	60
SECTION C—RUNNING STAFF		
1	Drivers (other than private car drivers) but including Motor Car Drivers	130
2	Conductors	100
3	Cleaners	70

These minimum rates of wages hereby notified shall come into force on the expiry of three months from the date of publication of this notification in the official Gazette.

HARDEV SINGH CHHINA,

Secretary to Government, Punjab,
Labour and Employment Departments.

[Extract from Punjab Government Gazette, dated 12th February, 1960]

LABOUR AND EMPLOYMENT DEPARTMENTS

NOTIFICATION

The 1st February, 1960

No. 352-3-Lab-II-60/2758. In exercise of the powers conferred by sub-section (2) of section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of the Punjab, after considering the advice of the Committee appointed under clause (a) of sub-section (1) of the said section, is pleased to revise and fix the following minimum rates of wages in respect of the employment in any local Authority in the Punjab State as originally fixed,—*vide* erstwhile Punjab Government notification No. 1226-LP-51/481 dated the 15th February, 1951, and erstwhile Pepsu Government notification No. 79, dated the 23rd December, 1954, respectively:—

Serial No.	Categories of employees	All inclusive minimum wage rates
		Rs per mensem
1	Mashki/Kahar/Chowkidar/Cattle Pound Chowkidar/Road Tree Watehman/Forest Gaurd/Lightman/Plague-man/Wardman/Girl Caller/Beldar/Khalasi Gangman/Kohli/Grass Cutter/Gowala/Groundman/Pankha Puller/Aya/Coalman Labourers/ Peons/Bill Distributors/Cartman/Lorry Cleaner/Library Attendent/Inkman/Tankywala/Cook/Process Server/Paper Remover/Syce/Laboratory Attendent	60

[Public Works and Welfare Minister]

S. No.	Category of employees	All inclusive minimum wage rate
		Rs per mensem
2	Mates ..	65
3	Mali/Oilman/Daftri/Hammerman/Turnkey/All kinds of Jamadars excluding Fire Jamadars, Fireman	70
4	Nurse Boy/Nurse Dai ..	75
5	Moharrirs/Octroi and others/Fire Jamadar ..	80
6	Clerks ..	100
7	Mason/Blacksmith/Vehicle Driver ..	120
8	Carpenter ..	125
9	Sweeper ..	65

The employees of Simla Municipal Committee shall also be entitled to Simla Compensatory Allowance at the rate fixed by Punjab Government from time to time

The basic wage rates and the dearness allowance calculated above shall be paid by each local authority in addition to other special or local allowance, if any, already being paid by the local authority.

Note.—The rates fixed above are the minimum rates and will in no way effect any employee who may be getting higher rates already.

The minimum rates of wages hereby notified shall come into force on the expiry of three months from the date of publication of this notification in the Official Gazette.

HARDEV SINGH CHHINA,

Secretary to Government, Punjab,
Labour and Employment Departments.

[Extract from *Punjab Government Gazette* dated 12th February, 1960]

LABOUR AND EMPLOYMENT DEPARTMENTS

NOTIFICATION

The 1st February, 1960

No. 563-3 Lab-II-60/2746.—In exercise of the powers conferred by sub-section (2) of section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of Punjab, after considering the advice of the Committee appointed under clause (a) of sub-section (1) of the said section, is pleased to revise and fix the following minimum rates of wages in respect of the employment in Agriculture in the Punjab State as originally fixed under erstwhile Punjab Government notification No. 7777-LP-51/868, dated the 12th March, 1951, and erstwhile Pepsu Government notification No. LS/1(9)53-14, dated the 6th February, 1953, respectively :—

Serial No.	Categories of employees	All inclusive minimum wages rates	
		Plains	Hills
1	Attached Labour (whole-time servants)	Rs 400.00 a year with meals or foodgrains of equivalent value with meals	Rs 300.00 a year with meals or foodgrains of equivalent value with meals
2	Ploughing, embanking, sowing and manuring	Rs 2.50 naya Paise or Rs 2.00 per day with meals	Rs 2.00 per day or Rs 1.50 naya Paise per day with meals

WRITTEN ANSWERS TO STARRED QUESTIONS PLACED ON THE (16)37
TABLE OF THE HOUSE, UNDER RULE 45

S. No.	Categories of employees	All inclusive minimum wages rates	
		Plains	Hills
3	Transplanting ..	Rs 1.50 naya Paisa Kanal	Rs 1.00 per Kanal with meals
4	Weeding ..	Rs 2.00 per day or 1.50 naya Paisa per day with meals	Rs 1.25 naya Paisa per day
5	Irrigation ..	Rs 2.00 per day or Rs 1.50 naya Paisa per day with meals	Rs 1.50 naya Paisa or Rs 1.00 per day with meals
6	Harvesting of wheat ..	One Bhari of unthrashed plants per day or its cash equivalent or 1/20th of harvested wheat	One Bhari of unthrashed wheat Plants per day or its cash equivalent or 1/20th of harvested wheat
7	Thrashing of wheat ..	Rs 2.25 naya Paisa per day or Rs 1.75 naya Paisa per day with meals or 6 seers of wheat per day	Rs 1.75 naya Paisa or Rs 1.25 naya Paisa per day with meals or 4 seers of wheat per day
8	Winnowing including carriage of grains and stacking of Bhusa	2 seers of grains per maund of winnowed grains	1½ seers of grains per maund of winnowed grain
9	To the Jhoka (or stoker employed on gur making) or Gur maker	1 seer 4 chhatanks of gur per maund of gur produced or its cash equivalent	1 seer 4 chhatanks of gur per maund of gur produced or its cash equivalent
10	Picking of cotton ..	1/16th of the Kapas picked or 0.50 naya Paisa per seer of Kapas	1/16th of the Kapas picked or 0.50 naya Paisa per seer of Kapas picked
11	Picking of chillies ..	1/10th of the chillies picked	1/10th of the chillies picked
12	Thrashing of paddy ..	3 seers of paddy per maund of paddy thrashed	3 seers of paddy per maund of paddy thrashed
13	(a) Blacksmiths/Carpenters who are employed in operations incidental to in conjunction with farming	Rs 3.50 naya Paisa per day or Rs 3.00 per day with meals	Rs 3.00 per day or Rs 2.50 naya Paisa per day with meals
	(b) Other operations ..	Rs 2.00 per day or Rs 1.50 naya Paisa per day with meals	Rs 1.50 naya Paisa per day or Rs 1.00 per day with meals
14	Tractor Drivers}	Rs 110.00 per month	Rs 110.00 per month

Note.—For the purpose of above classification the hilly area shall comprise of the following :—

1. District Kangra.
2. District Simla.
3. Morni Sub-Tahsil of Ambala District.
4. Nalagarh and Kandaghat Sub-Divisions.
5. Una Tahsil of Hoshiarpur District.
6. Dalhousie Tahsil of Gurdaspur District.

The minimum rates of wages hereby notified shall come into force on the expiry of three months from the date of issue of this notification in the official Gazette.

HARDEV SINGH CHHINA,
Secretary to Government, Punjab,
Labour and Employment Departments.

[Public Works and Welfare Minister]

[Extract from the *Punjab Government Gazette (Extraordinary)*, dated the 20th February, 1960]

LABOUR AND EMPLOYMENT DEPARTMENTS

NOTIFICATION

The 19th February, 1960

No. 1152-3Lab-II-60/4634.—In exercise of the powers conferred by sub-section (2) of section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of Punjab, after considering the advice of the Committee appointed under clause (a) of sub-section (1) of the said section, is pleased to revise and fix following minimum rates of wages, in respect of the employment in any Shawl weaving on handlooms' establishments in the Punjab State, as originally fixed under erstwhile Punjab Government notification No. 2035-LP-51/870, dated the 12th March, 1951:—

<i>Type of Workers</i>	<i>All inclusive minimum wage rate pcy month</i>
A. Shawl weaving on handlooms in Kulu Valley and at other places where hand-spun yarn is used :—	
	Rs per mensem
1. (a) Twisters and Winders (learner) ..	30
(b) Twisters and Winders (trained) ..	55
2. Twisters working on machines ..	65
3. (a) Warper (learner for the first 6 months) ..	55
(b) Warper (after training) ..	70
4. (a) Plain border weaver (learner for the first six months)	40
(b) Plain border weaver (after training) ..	60
5. (a) Design border weaver (learner for the first six months)	45
(b) Design border weaver (after training) ..	65
6. Finisheres (i) Helper ..	50
(ii) Trained ..	65
7. Dyer ..	75
8. Spinner ..	60
B. Shawl weaving on handlooms with mill-spun yarn at places other than Kulu Valley in the Punjab :—	
	Rs per mensem
1. Winders ..	65
2. Warpers ..	85
3. Warp helpers ..	60
4. Drafter or Drawer ..	78
5. Drafter helper (Reacher Boys) ..	60
6. Weaver ..	90

[Public Works and Welfare Minister]

<i>Type of Workers</i>		<i>All inclusive minimum wage rate per month</i>
7. Dyer	..	130
8. Assistant Dyer	..	75
9. Finisher	..	80

If any of the employees for whom monthly rates shown above are engaged on daily wages the minimum daily wages shall not be less than the corresponding monthly wage divided by 26.

HARDEV SINGH CHHINA,

Secretary to Government, Punjab,
Labour and Employment Departments.

No. 1152-3Lab-II-60/4635, dated Chandigarh, the 19th February, 1960

A COPY is forwarded to the Labour Commissioner, Punjab, for information, with reference to his letter No. 5477, dated the 3rd February, 1960.

By order,

DASAUNDHA SINGH,

UNDER-SECRETARY, LABOUR,
for Secretary to Government, Punjab,
Labour and Employment Departments.

No. 1152-3 Lab-II-60/4636, dated Chandigarh, the 19th February, 1960.

A COPY is forwarded to all Deputy Commissioners in the Punjab, for information.

By order,

DASAUNDHA SINGH,

UNDER-SECRETARY, LABOUR,
for Secretary to Government, Punjab,
Labour and Employment Departments.

[Extract from the *Punjab Government Gazette (Extraordinary)*, dated 2nd March, 1960]

LABOUR AND EMPLOYMENT DEPARTMENT

NOTIFICATION

The 1st March, 1960

No. 1338-3Lab-II-60/5835.—In exercise of the powers conferred by sub-section (2) of section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of Punjab, after considering the advice of the Committee appointed under clause (a) of sub-section (1) of the said section, is pleased to fix the following minimum rates of wages in respect of the employment in Ayurvedic and Unani Pharmacies in the Punjab State,

[Public Works and Welfare Minister]

added in Part I of the Schedule to the Act,—*vide* Punjab Government notification No. 1218/2020-C-Lab-II-59/10500, dated the 17th March, 1959 :—

Group No.	Category of employees	All inclusive minimum rates of wages
A. Group I ..	1. Peon 2. Chowkidar 3. Kutai Karnawala 4. Kharel Karnawala 5. Bhasam Bananawala 6. Packer 7. Cleaner 8. Mazdoor	Rs 60 per mensem
B. Group II ..	9. Dispenser 10. Painter 11. Pharmacy Preparer 12. Instructor	Rs. 70 per mensem
C. Group III ..	13. Machineman 14. Sales Agent 15. Sales Clerk 16. Salesman 17. Store Clerk 18. Store keeper 19. Despatch Clerk 20. Accounts Clerk 21. Cashier	Rs 100 per mensem
D. Group IV ..	22. Vaid/Hakim (Placed on the list prepared under Part III of (a) East Punjab Ayurvedic and Unani Practitioner Act, 1949 ; and (b) Pepsu Ayurvedic and Unani Practitioners Act, 2008)	Rs 120 per mensem
E. Group V ..	23. Vaid/Hakim (Graduate of a recognised Institution)	Rs 200 per mensem

Note.—The above minimum rates of wages will in no way affect any employee who may be getting higher rates already.

HARDEV SINGH CHHINA,
Secretary to Government, Punjab,
Labour and Employment Departments.

No. 1338-3Lab-II-60/5836, dated Chandigarh, the 1st March, 1960.

A copy is forwarded to the Labour Commissioner, Punjab, Ambala Cantt., for information, with reference to his letter No. MW/2/65-60/6643, dated the 10th February, 1960.

By order,
DASAUNDHA SINGH
UNDER-SECRETARY, LABOUR,

for Secretary to Government Punjab,
Labour and Employment Departments.

No. 1338-3-Lab-II-60/5837, dated Chandigarh, the 1st March, 1960.

A copy is forwarded to all Deputy Commissioners in the Punjab, for information.

By order,
DASAUNDHA SINGH,
UNDER-SECRETARY, LABOUR,
for Secretary Government, Punjab,
Labour and Employment Departments.

[Extract from the *Punjab Government Gazette (Extraordinary)*, dated 2nd
March, 1960]

LABOUR AND EMPLOYMENT DEPARTMENTS

NOTIFICATION

The 1st March, 1960

No. 1153-3Lab-II-60/5706. In exercise of the powers conferred by sub-section(2) of section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of Punjab, after considering the advice of the Committee appointed under clause (a) of sub-section (1) of the said section, is pleased to revise and fix the following minimum rates of wages in respect of the employment on the construction or maintenance of roads or (i) in building operations, and (ii) in stone breaking or stone crushing in the Punjab State as originally fixed under erstwhile Punjab Government notification No. 1957-LP-51/898, dated the 12th March, 1951 and erstwhile Pepsu Government notification No. 77, dated the 23rd December, 1954, respectively:—

Serial No.	Type of workers	All inclusive minimum rates of wages	
		Daily	Monthly
		Rs nP.	Rs nP.
1	Unskilled Chowkidar/Cleaner	2.00	60.00
2	Concrete (Hand) Mixer/Survey Khalasi/Mali	2.25	67.50
3	Bellow Boy	1.90	57.00
4	Mate	..	65.00
5	Head Mali/Head Survey Khalasi/Deffedar	2.50	75.00
6	Thatcher/Sawer Helper	2.80	85.00
7	Stone Breakers:—		
	(i) Quartzite stone (for gauge of metal from 1½" to 2")	13.50 per hundred cubic feet	
	(ii) Sand stone (for gauge of metal from 1½" to 2")	8.50 per hundred cubic feet	
	(iii) Brick ballast (gauge from 1½" to 2")	4.50 per hundred cubic feet	
8	Tar sprayer/Bajri spreader/Boiler man/Bucketman/Handyman/Hole Driller/Quarry Operator/Jumperman/Hammerman	2.90	85.00
9	Fireman	..	80.00
10	Blacksmith	..	120.00
11	Carpenter	..	125.00
12	Distemperer/Bricklayer Class I/Stone Mason Class I/Stone Chiseler Class I/Pipe Fitter Class I/Painter or Varnisher, Class I/Plumber Class I/Plasterer (Mason) Class I	5.50	165.00

[Public Works Minister]

Serial No.	Type of workers	All inclusive minimum rates of wages	
		Daily	Monthly
13	Fitter	..	125.00
14	Bricklayer Class II/Stone Mason Class II/ Stone Chiseler Class II/Pipe Fitter Class II/ Painter or Varnisher Class II/Plumber Class II/ Glazier (Wood Cutter)/Floor Polisher/Well Sinker/Caneman/Stone Blaster/Whitewashing and Colour Washing man	..	4.25 128.00
15	Bahishti (With Mashak)	..	3.00 90.00
16	Sawer (ARAKASH)		
	(i) Sawing of soft timber	..	7.35 per hundred square feet
	(ii) Sawing of hard timber	..	14.70 per hundred square feet
17	Steam Road Roller Driver	..	140.00
18	Lorry Driver/Water Pump Mechanical Driver (Diesel and Electric) Mixer Mechanical Driver/Stone Crusher Mechanical Operator	..	130.00
19	Boatman	..	75.00
20	Head Boatman	..	80.00

HARDEV SINGH CHHINA,
Secretary to Government, Punjab,
Labour and Employment Departments.

No. 1153-3Lab-II-60/5707, dated Chandigarh, the 1st March, 1960.

A COPY is forwarded to the Labour Commissioner, Punjab, Ambala Cantt, for information with reference to his letter No. 5476, dated the 3rd February, 1960.

By order,
DASAUNDHA SINGH,
UNDER-SECRETARY, LABOUR,
for Secretary to Government, Punjab,
Labour and Employment Departments.

No. 1153-3Lab-II-60/5708, dated Chandigarh, the 1st March, 1960.

A COPY is forwarded to all Deputy Commissioners, in the Punjab, for information.

By order,
DASAUNDHA SINGH,
UNDER-SECRETARY, LABOUR,
for Secretary to Government, Punjab,
Labour and Employment Departments.

(To be published in *Punjab Government Gazette Part I*)

LABOUR DEPARTMENT

NOTIFICATION

The 16th May, 1963

No. S.O. CA/11/48/S/5 '63/9914. In exercise of the powers conferred by sub-section (2) section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of Punjab, after considering the advice of the Advisory Committee appointed under clause (a) of sub-section (1) of the said section, is pleased to fix the following minimum rates of wages (all inclusive minimum rates of wages) in respect of the employment in (i) Non-Ferrous Metal Rolling and Re-rolling Industry, (ii) Brass, Copper and Aluminium Utensils making Industry :—

Unskilled workers	All inclusive minimum wages per mensem
1. Gatta Man	} Rs62 per mensem
2. Salwat Wala	
3. Cutter Machine	
4. Press Helper	
5. Oil Man	
6. Helpers	
7. Pati Wala	
8. Tapai Wala	
9. Pankha Wala	
10. Dholaiya	
11. Niara Wala	
12. Rorewala	
13. Porters	
14. Mazdoors	
15. Peons	
16. Packers	
17. Cutting and Punching Press Wala	
18. Truck Cleaners	
SEMI-SKILLED WORKERS	
1. Pressman	} Rs 80 per mensem
2. Scratcher	
3. Buffman	
4. Jorai Wala Balti	
5. Cold Rolling Wala	
6. Bhatti Wala (Casting)	
7. Casting Wala (Aluminium)	
8. Rat Ki Tapai Wala	
9. Circle Cutter	

[Public Works Minisetr]

Skilled workers

All inclusive minimum wages
per mensem

SKILLED GRADE I

1. Laith man Grade I
2. Golaiwala or Bhati Wala (Melting Section)
3. Turner Grade I
4. Dabwala
5. Joraiwala
6. Bhatti Wala (Polling Section)
7. Pichhe Wala
8. Gorewala
9. Engine Drivers
10. Automatic Press Wala
11. Fitter Grade I

Rs 100 per mensem

SKILLED GRADE II

1. Lath Man
2. Turner
3. Fitter

Rs 90 per mensem

HIGHLY SKILLED WORKERS

In factories generally pro-
ducing 1,875 Kgs.
per day or moreIn factories generally
producing less than
1,875 Kgs. per day

- | | | |
|---------------------|----------------------|----------------------|
| 1. Rolling Mistry | .. Rs 300 per mensem | .. Rs 175 per mensem |
| 2. Guli Chhatiya | .. Rs 200 per mensem | .. Rs 150 per mensem |
| 3. Tapai Wala (Day) | .. Rs 175 per mensem | .. Rs 125 per mensem |

CLERICAL AND MISCELLANEOUS STAFF

1. Clerks—Junior .. Rs 80 per mensem
2. Clerk—Senior .. Rs 100 per mensem
3. Accountants .. Rs 100 per mensem
4. Car Truck Driver .. Rs 100 per mensem

(4561-I-Lab-I-63)

HARDEV SINGH CHHINA,

Secretary to Government, Punjab,
Labour and Employment Departments.

OFFICE OF THE LABOUR COMMISSIONER, PUNJAB

Endorsement No. MW/2/67/33531-632, dated 6th June, 1963

A copy is forwarded to for information and necessary action:—

- (1) Labour Officers in the State ;
- (2) All Labour Inspectors/Wage Inspectors/Shop Inspectors ;
- (3) Chief Inspector of Shops, Punjab/Chief Inspector of Factories, Punjab/Deputy Chief Inspectors of Shops, Rohtak, Patiala, Jullundur ;
- (4) All the Conciliation Officers;
- (5) Statistical Officer, Chandigarh;
- (6) All Sectional Officers ;
- (7) All the Deputy Commissioners in the State;
- (8) Labour Welfare Officer, Chandigarh, Nangal-Bhakra and Pong Dam.

(Sd.)

LABOUR OFFICER (HQR),

for Labour Commissioner, Punjab;

[Extract from *Punjab Government Gazette*, dated the 24th May, 1963]

LABOUR DEPARTMENT

NOTIFICATION

The 16th May, 1963

No. SO199CA/11/48/S/5/63.—In exercise of the powers conferred by sub-section (2) of section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of Punjab, after considering the advice of the committee under clause (a) of sub-section (1) of the said section, is pleased to fix the following minimum rates of wages (All inclusive minimum rates of wages) in respect of the employment in Scientific Industries in the State of Punjab :—

Serial No.	Type of workers	All inclusive minimum rates of wages
<i>Skilled</i>		
1	Foreman	Rs 130 per mensem
2	Supervisor	
3	Head Mistry	
4	Draftsman	
5	Turners	Rs 100 per mensem
6	Fitters	
7	Shapping and Planning Man	
8	Milling Man	

Serial No.	Type of workers	All inclusive minimum rates of wages
9	Electroplater	} Rs 100 per mensem
10	Carpenter	
11	Blacksmith	
12	Electrician	
13	Die Maker	
14	Glass Blower	
15	Painter	
16	Foundryman	
17	Glass Gradautor	
18	Machine Gradautor	
19	Pattern Makers	
20	Chart Tracers	
21	Welder	
22	Model Maker or Clay Maker	
23	Tinsmith	
24	Taxi Dormist	
25	Resistance instruments Machine Mechanic	
26	Electronic Instrument Mechanic	
27	Bakelite Moulder	
	<i>Semi-Skilled</i>	
28	Charge Head	} Rs 80 per mensem
29	Drillers	
30	Polishman	
31	Pressman	
32	Glass Grinder	
33	Assistant Fitters	
34	Assistant Turners	
35	Assistant Shapping and Plan Man	
36	Assistant Milling Man	
37	Assistant Electroplater	

Serial	Type of workers	All inclusive minimum rates of wages
38	Assistant Carpenter	} Rs 80 per mensem
39	Assistant Blacksmith	
40	Assistant Electrician	
41	Assistant Painter	
42	Assistant Glass Gradautor	
43	Assistant Pattern Makers	
44	Assistant Chart Tracers	
45	Assistant Welder	
46	Assistant Model Maker or Clay Maker	
47	Assistant Tinsmith	
48	Assistant Bakelite Moulder	
49	Assistant Taxi Dormist	} Rs 65 per mensem
50	Assistant Resistance Instrument Machine Mechanic	
51	Assistant Electronic Instrument Mechanic	
<i>Unskilled</i>		
52	Despatcher including Bullock Cart Man or Rickshaw Driver	
53	Packer	
54	Markman	
55	General Boy	
56	Coolies	
57	Daftries	
58	Chowkidars	
59	Outdoor boys	} Rs 42 per mensem during first six months of the training and Rs 50 during the next six months and Rs 60 in the third span of six months and they will cease to be called apprentices after 1½ years training
60	Apprentices	

[Public Works Minister]

Serial No.	Type of workers	All inclusive minimum rates of wages
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Ministerial Clerical

61	Superintendent	} Rs 130 per mensem
62	Head Clerks	
63	Office Supervisor	
64	Accountant	} Rs 100 per mensem
65	Cashier	
66	Saleman	
67	Store-keeper	
68	Clerk	
69	Despatch Clerk	
70	Typist	

Note.—For clerks Rs 100 per mensem, if matriculates and Rs 80 per mensem for non-matriculates.

71	Daftri	} Rs 65 per mensem
72	Peons	
73	Chowkidars	

74	Car Driver/Truck Driver	Rs 100 per mensem
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Note.—No apprentices will be put on the jobs specified under the category of unskilled workers.

These wages will come into force on the expiry of 3 months from the date of publication of this notification.

(4589-I-Lab-I-63)

HARDEV SINGH CHHINA,

Secretary to Government, Punjab,
Labour and Employment Departments

Extract from Punjab Government Gazette, dated the 29th November, 1963]

LABOUR DEPARTMENT

NOTIFICATION

The 15th November, 1963

No. S. O. 465-CA/11/48/5/63.—In exercise of the powers conferred by sub-section (2) of section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of Punjab, after considering the advice of the Advisory Committee appointed under clause (a) of sub-section (1) of the said section is pleased to revise and fix the following minimum rates of wages (all inclusive minimum rates of wages) in respect of the employment in Foundries with or without attached Machine Shop in the Punjab State, originally fixed,—*vide* Punjab Government notification No. 1717/1951-C-Lab-57/3029, dated 22nd February, 1957.

Categories of employees	All inclusive minimum rates of wages
UNSKILLED	
1. Coke-Breakers	} Rs 2.50 nP. per day or Rs 65 per mensem
2. Sand Mixers	
3. Earth Mixers ..	
4. General Labour, and	
5. Khalasi	
SEMI-SKILLED	
1. Core-Makers/Sand Machineman	} Rs 80 per mensem
2. Box Makers	
3. Couplaman	
4. Chipperman/Sand Blaster	
5. Sawman	
6. Striker ..	
7. Assistant Moulders, Assistant Carpenter, Assistant Pattern-maker, Assistant Fitters, Assistant Motor Attendant, Assistant Blacksmith, Assistant Tinsmith	
8. Furnaceman	
9. All apprentices	
10. Khalasi Jamadars	
SKILLED	
1. Carpenter	} Rs 100 per mensem
2. Moulders	
3. Foundry Mistry ..	
4. Fitters	
5. Blacksmith, Tinsmith, Supervisors	
6. Electrician	
HIGHLY SKILLED	
1. Foundry foreman ..	} Rs 125 per mensem
2. Pattern-makers	

The minimum rates of wages hereby notified shall come into force with effect from the 1st January, 1964.

(14267-Lab-I-63)

HARDEV SINGH CHHINA,

Secretary to Government, Punjab,
Labour and Employment Departments.

[Public Works Minister]

Extract from the *Punjab Government Gazettee* dated 6th December, 1963

LABOUR AND EMPLOYMENT DEPARTMENTS

NOTIFICATION

The 28th November, 1963

No. S.O. 489-CA/11/48/S. 5/63.—In exercise of the powers conferred by sub-section (2) of section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of Punjab, after considering the advice of the committee appointed under clause (a) of sub-section (1) of the said section, is pleased to fix the following minimum rates of wages in respect of the employment in Saw Mills and Timber Trade in the Punjab State :—

Serial No.	Type of workers	All inclusive minimum wages per mensem
SAW MILLS		
I. Unskilled—		
1	Mazdoor	} Rs 2.50 nP. per day or Rs 65 per mensem
2	Chowkidar	
3	Peon	
4	Mali	
5	Casual labourer	
II. Semi-skilled		
Category I—		
1	Assistant Mistry	} Rs 100 per mensem
2	Planner Mistry	
Category II—		
1	Cutter Man	} Rs 80 per mensem
2	Helper	
3	Boiler Fireman	
4	Assistant Planner Mistry	
II. Skilled—		
1	Band Saw Mistry	} Rs 130 per mensem
2	Supervisor	
3	Head Mistry	
4	Boiler Driver	
5	Car Driver (other than private car drivers ..	
IV. Clerical Staff—		
1	Clerk (Up to Matric)	.. Rs 80 per mensem
2	Clerk (Graduate)	.. Rs 100 per mensem
3	Accountant/Cashier	.. Rs 100 per mensem
4	Accountant (duly qualified)	.. Rs 130 per mensem

TIMBER TRADE

Serial No.	Type of workers	All inclusive minimum wages per mensem
I. Unskilled—		
1	Mali	} Rs 2.50 nP. per dey or Rs 65 per mensem
2	Chowkidar	
3	Peon	
4	Casual labourer	
II. Semi-Skilled—		
1	Car Driver (other than private car drivers)	.. Rs 130 per mensem
III. Clerical Staff—		
1	Junior Munshi	.. Rs 80 per mensem
2	Clerk (upto Matric)	.. Rs 80 per mensem
3	Clerk (Graduate)	.. Rs 100 per mensem
4	Accountant/Cashier	.. Rs 100 per mensem
5	Accountant duly qualified	.. Rs 130 per mensem
IV. Supervisory Staff—		
1	Depot Incharge	} Rs 130 per mensem
2	Manager	

The wages will come into force on the 1st January, 1964.

HARDEV SINGH CHHINA,

(No. 14625-I-Lab-I-63)

Secretary to Government, Punjab,
Labour and Employment Departments

[Public Works Minister]

EXTRACT FROM PUNJAB GOVERNMENT GAZETTE, DATED 13TH
DECEMBER, 1963LABOUR DEPARTMENT
NOTIFICATION

The 30th November, 1963

No S.O. 496/CA/11/48/S. 5/63/26219.—In exercise of the powers conferred by sub-section (2) of section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of Punjab, after considering the advice of the committee appointed under clause (a) of sub-section (1) of the said section, is pleased to fix the following minimum rates of wages in respect of the employment in Cotton Ginning and Pressing Factories in the Punjab State —

		All inclusive minimum wages per mensem
Unskilled—		
1. Mazdoor/Casual Labour	}	Rs 2.50 NP per day or Rs 65 per mensem
2. Chowkidar		
3. Mali		
4. Peon		
5. Women employed for whole-time in Zafri work		
6. Women labourer employed for Picking work (Part time) and Ginning (Part-time) work		Rs 0.18 NP per kilo plus Rs 1.12 nP. per day
II. Semi-Skilled (Category I)—		
1. Steam Engine Driver	}	Rs 100 per mensem
2. Press Engine Driver		
3. Cobbler (Mochi)		
Category II		
1. Oil Man	}	Rs 80 per mensem
2. Coal Man		
3. Press Oil Man		
4. Ginning Oil Man		
5. Boiler Fire Man		
I. SKILLED—		
1. Engineer Class III	}	Rs 130 per mensem
2. Ginning Fitter (Single Roller) Grade II		
3. Car Driver (other than private car drivers)		
4. Truck driver		
IV. Clerical Staff—		
1. Clerk (under Matric)	..	Rs 70 per mensem
2. Clerk (Matriculate)	..	Rs 80 per mensem
3. Munim/Senior Clerk (Graduate)	..	100 Rs per mensem
4. Accountant/Cashier	..	Rs 130 per mensem

Note.—Wherever any of the above category of workmen arranged/employed through a contractor, the occupier will be personally responsible for ensuring the payment of the minimum rates of wages by his contractor. These wages will come into force with effect from 1st January, 1964.

(14624-1-Lab-1-63)

HARDEV SINGH CHHINA,

Secretary to Government, Punjab,
Labour and Employment Departments

TO BE PUBLISHED IN THE PUNJAB GOVERNMENT GAZETTE PART I

LABOUR DEPARTMENT

NOTIFICATION

The 24th June, 1957

No. 3595/8108C-Lab-57/12501.—In exercise of the powers conferred by clause (b) of sub-section (1) of section 3 of the Minimum Wages Act, 1948 (Central Act XI of 1948) and after consulting the Advisory Committee constituted *vide*, Punjab Government notification No. 1866/ 946-C.LP-56/18979, dated 16th March, 1956... under section 6 of the said Act for the purpose of revising the minimum rates of wages fixed for employees in the Plantations, as required by sub-section (1) of section 10 of the said Act, the Governor of Punjab is pleased to revise the minimum rates of wages fixed under Punjab Government notification No. 9483-LP-50/10426, dated the 28th December, 1950, for the employees in "Tea Plantations in the State of Punjab, as follows —

1. <i>Unskilled workers</i>		
Child		.. 50 Naya Paise per diem.
Woman		.. 69 Naya Paise per diem
Adult	Re 1	.. 100 Naya Paise per diem
2. <i>Skilled workers</i>		
1. Clerk-cum-typist		.. Rs 65 per mensem
2. Munshi		.. Rs 52 per mensem
3. Mistri		.. Rs 65 per mensem
4. Boiler licence		.. Rs 52 per mensem
5. Sweeper		.. Rs 36 per mensem
6. Chowdhri		.. Rs 36 per mensem
7. Mate		.. Rs 33 per mensem
8. Chowkidar		.. Rs 33 per mensem
9. Peon		.. Rs 33 per mensem
10. Mali		.. Rs 33 per mensem

The revised minimum rates of wages shall come into force three months after the date of publication of this notification in the official Gazette.

R. I. N. AHOOJA,

Secretary to Government, Punjab,
Labour Department

[Public Works Minister]

[Extract from PUNJAB GOVERNMENT GAZETTE, dated the 22nd May, 1964]
LABOUR DEPARTMENT

NOTIFICATION

The 15th May, 1964

No. S. O. 309-CA/11/48/S-5/64/12105.—In exercise of the powers conferred by sub-section (2) of section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of Punjab, after considering the advice of the Advisory Committee appointed under clause (a) of sub-section (1) of the said section is pleased to fix the following minimum rates of wages all inclusive minimum rates of wages in respect of the employment in Electro-plating by using Salts of Chromium, Nickle or any other compound and the connected Buffing and Polishing Industry :—

Serial No.	Type of workers	All inclusive minimum wages per mensem
UNSKILLED WORKERS		
1	Peon	} Rs 68 per mensem
2	Chowkidar	
3	Helper	
4	Saw-Dust Drier	
5	Grease Remover	
6	Barrel/Tank Loader or Un-loader	
7	Suspender of Unsuspender	
SEMI-SKILLED II		
1	Assistant Grinder	} Rs 85 per mensem
2	Assistant Polisher	
3	Assistant Electrician	
4	Viewer	
5	Laboratory Boy (Matric)	
6	Mul Cutter	
7	Brushman	
8	Solution Checker	
9	Tank Mistry	
SEMI-SKILLED I		
1	Grinder Grade II	} Rs 95 per mensem
2	Polisher Grade II	
3	Electrician	
4	Junior Inspector	
5	Laboratory Assistant	

SKILLED

1	Grinder Grade I	} in } Rs 115 per mensem
2	Polisher Grade I	
3	Fore-man (Non-Diploma Holder) both grinding and electroplating	
4	Senior Inspector	

HIGHLY SKILLED

1	Fore-man/Charge man (Diploma Holder)	} Rs 130 per mensem
2	Chemist	

CLERICAL

1	Clerk (Matriculate)	.. Rs 8 per mensem
2	Clerk/Accounts Clerk (Graduate)	.. Rs 100 per mensem
3	Qualified Accountant	.. Rs 130 per mensem

APPRENTICES

They will be paid Rs 42 per mensem during first six months of the training and Rs 50 during the next six months and Rs 60 in the third span of six months and thereafter they will cease to be called apprentices.

These wages will come into force with effect from 1st June, 1964.
(6060-I-Lab-I-64)

HARDEV SINGH CHHINA,

Secretary to Government, Punjab,
Labour and Employment Departments.

LABOUR DEPARTMENT

NOTIFICATION

The 4th August, 1964

No. SO.283-CA/XI/48/S-5/64.—In exercise of the powers conferred by sub-section (2) of section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of Punjab, after considering the advice of the Advisory Committee appointed under clause (a) of sub-section (1) of the said section, is pleased to fix the following minimum rate of wages in respect of the employment in the Textile Industry in the State of Punjab:—

[Public Works Minister]

UNSKILLED

Rs 72 per mensem or Rs 2.75 per day.

24

(Basic Rs 60 and dearness allowance Rs 12)**(A) General—**

(1) Worker/Cooly. (2) Peon. (3) Chowkidar. (4) Mali. (Ordinary).
 (5) Mason Cooly. (6) Sweeper. (7) Part-Time Sweeper (proportionate to time
 put in). (8) Water Man. (9) Rehriwala (10) Helper.

(B) Embroidery on Cloth—

(1) Singer B. (Less than 6 months service).

(C) Dyeing, Finishing, Bleaching and Printing —

(1) Hand Folder. (2) Printing Machine Helper. (3) Washing Worker.
 (4) Coalman. (5) Shed Cooly. (6) Furnaceman. (7) Raising Machine Helper or
 Rotary Machine Helper (Less than 2 years service).

(D) Woollen and Worsted Spinning —

(1) Worsted Doffer (Less than one year service). (2) Cleaner. (3) Trolley
 Driver (Hand Driven). (4) Wool Picker (Less than two years service), (5) Feeder.
 (6) Bag Carrier. (7) Tube sorter. (8) Waste Picker (Less than two years service).
 (9) Bag Filler. (10) Tops Cooly.

(E) Hosiery —

(1) Packer.

SEMI-SKILLED A

Rs 85 per mensem

(Basic Rs 70 and dearness allowance Rs 15)**(A) Art Silk Weaving.—**

(1) Reachers in. (2) Twister (Upto 200 spindles) (less than two years service.)
 (3) Oil Man (Less than 3 years service). (4) Kanta Wala. (5) Stamper/Marker/Packer)
 (6) Pirn Winder (Less than 2 years service). (7) Double (Less than two years service)
 (8) Drum Winder (Less than two years service). (9) Winder (Double Drum Winde)
 (Less than two years service.)

(B) Embroidery on Cloth.—

(1) Embroidery Shuttle Worker (Less than two years service). (2) Checker
 (Embroidery Cloth) (Less than 2 years service.) (3) Embroidery winder (Less than
 three years Service). (4) Singer B (Above six months but less than 1½ years service).

(C) Surgical Dressing.—

(1) Bandage Rolling Machineman. (2) Lint Rolling Machineman. (3) Bandage
 Cutting Machineman. (4) Lint Raising Machineman.

(D) Dyeing, Finishing, Bleaching and Printing.—

(1) Singing Machine Worker. (2) Squeezing Machineman. (3) Sorter.
 (4) Hydro Extractor Machineman. (5) Milling Machineman (Less than one year service)
 (6) Washing Machineman. (7) Bleaching Machineman. (8) Baling Pressman.
 (9) Machine Folder. (10) Jiger Dyeing Machineman. (11) Yarn Dyeing Worker).
 (12) Hand Washer, Dyer and Squeezer. (13) Hand Sizer. (14) Stenter Feeder.
 (15) Assistant Raising Machineman/Assistant Rotary Machinan (More than two years
 service.)

(E) Woollen and Worsted Spinning:—

(1) Drawer Machine Operator (Less than one year service). (2) Reducing Machine Operator (Less than one year service). (3) Roving Machine Operator (Less than one year service). (4) Worsted Doffer (More than one year service). (5) Steaming Machineman. (6) Packer. (7) Willow Machineman (Less than one year service). (8) Teasing Machineman (Less than one year service). (9) Lapman. (10) Reeler (Less than two years service). (11) Turner (Apprentice). (12) Fitter (Less than one year service). (13) Tinsmith (Less than one year service). (14) Khalasi. (15) Mali (Proficient). (16) Jamadar, Chowkidar. (17) Wireman. (18) Assistant Fireman. (19) Mixing Boxes Worker (Less than one year service). (20) Punch Machineman Worker (Less than one year service). (21) Strong Boxes Operator. (22) French Combing Machineman (Less than one year service). (23) Teazer. (24) Garnetter. (25) Yarn Weigher. (26) Marker. (27) Knitting Yarn Folder (28) Waste Picker (More than two years service). (29) Wool Picker (More than 2 years service).

(F) Hosiery.—

(1) Winder. (2) Hand Toeing Worker. (3) Washerman. (4) Bales Binder. (5) Button Fastener.

(G) Handloom (Woollen or Art Silk).—

(1) Winder. (2) Drafter/Reacher.

Semi-Skilled B

Rs 95 per mensem

(Basic Rs 80 and Dearness Allowance Rs 15).

(A) Art Silk Weaving.—

(1) Warp Sizing Machineman (Less than three years service). (2) Pirn Winder (More than two years service). (3) Doubler (More than two years service). (4) Drum Winder (More than two years service). (5) Winder (Double Drum Winder (More than two years service). (6) Drafter (Less than two years service). (7) Twister (Less than 200 spindles) (More than two years service). (8) Maroriwala (Less than three years service). (9) Cobbler. (10) Oil Man (More than three years service). (11) Warper (Less than 3 years service).

(B) Embroidery on Cloth.—

(1) Embroidery Shuttle Worker (More than two years service). (2) Embroidery Assistant (With less than one year service as confirmed Assistant and with less than total service of three years. (3) Checker (Embroidery Cloth) (More than two years service). (4) Machine Checker. (5) Embroidery Winder (More than three years service). (6) Singer (With service of 1½ years or more)

(C) Surgical Dressing.—

(1) Blow Machineman. (2) Rotary Machineman. (3) Dry Chamber Machineman. (4) Sketcher Machineman. (5) Carding Machineman. (6) Rolling Machineman. (7) Cutting Machineman.

(D) Dyeing, Finishing, Bleaching and Printing —

(1) Winch Machineman. (2) Mangle-Machineman. (3) Crabbing Machineman. (4) Rotary Machineman (Less than two years service). (5) Brushing Machineman. (6) Milling Machineman (More than one year service). (7) Printing Machineman Backsider. (8) Padding Machineman. (9) Drying Machineman. (10) Open Soaping Machineman (11) Tailor. (12) Screen Printer. (13) Cutter. (14) Cottage Steam Man for Printed Cloth. (15) Colour Mixer. (16) Kundiwala. (17) Scutcher Machineman.

[Public Works Minister]

(E) Woollen and Worsted Spinning.—

(1) Gill Box Machine Operator. (2) Drawer Machine Operator (More than one year service). (3) Autoleveller Operator. (4) Reducing Machine Operator (More than one year service). (5) Roving Machine Operator (More than one year service). (6) Worsted Spinner (Upto 180 spindles) (Less than one year service). (7) Worsted Twister (upto 90"). (8) Worsted Winder. (9) Willow Machineman (More than one year service). (10) Teasing Machineman (More than one year service). (11) Garnett Machineman. (12) Fitter. (13) Count Checker (Ordinary). (14) Gobler. (15) Wool Spinner. (16) Woollen Winder. (17) Turner (Apperntice). (18) Fitter. (More than one year service). (19) Tinsmith (More than one year service). (20) Assistant Electrician. (21) Wireman. (22) Fireman. (23) Engine Driver. (24) Mixing Boxes Worker (More than one year service). (25) Punch Machineman Worker (More than one year service). (26) Noble combing Machineman (Less than one year service). (27) French Combing Machineman (more than one year service). (28) Tape Sewer. (29) Hydraulic Pressman. (30) Knotter. (31) Reeler (with more than 2 years service). (32) Condenserman.

(F) Hosiery.—

(1) Presser Grade I. (2) Mender. (3) Button Holder. (4) Garment Checker. (5) Raschel Backman.

(G) Handloom (Woollen or Art Silk).—

(1) Weaver Stagle Plain. (2) Hand Sizer. (3) Washer.

(H) Powerloom Weavers.—

(1) Weaver Silk-loom ordinary,

SKILLED A

Rs 110 per mensem.

(Basic Rs 90 and Dearness Allowance Rs 20)

(A) Art Silk/Woollen Weaving.—

(1) Warp Sizing Machineman (More than 3 years service). (2) Warper (More than three years service) (3) Auto-pirn Winder. (4) Drafter (More than two years service). (5) Maroriwala (More than three yerars service).

(B) Embroidery on Cloth.—

(1) Embroidery Assistant (With service of one year or more as confirmed assistant and a total service of three years or more) . (2) Lace Cutting Machineman.

(C) Lace Making.—

(1) Lace Making Machineman (Grade II). (2) Tape Making Machineman.

(D) Dyeing, Finishing Bleaching and Printing.—

(1) Singeing Machineman (Machine Incharge.) (2) Felt Cleaner Machineman. (3) Blowing Machineman. (4) Scovring Machineman (Machine Incharge). (5) Sheering Thread Cutting Machineman (Machine Incharge). (6) Rotary Machineman (More than two years service). (7) Milling Machineman (Less than one year service) (8) Kier Machineman. (09) Stenter Machineman (Machine Incharge). (10) Calender Machineman. (11) Tracer. (12) Block Pritnter. (13) Deg Dyer. (14) Automatic Varn Dyeing Machineman. (15) Aging machineman.

(E) Woollen and Worsted Spinning.—

(1) Worsted Spinner (Upto 180 spindles) (More than one year service). (2) Oilman-cum-belt clipper. (3) Assistant Jamadar/Assistant Line Jobber/Assistant Mistry. (4) Count Checker (General Inspection). (5) Oilman-cum-belt maker. (6) Turner Grade II. (7) Fitter Grade II (More experienced in category) (8) Shaperman Grade II. (9) Carpenter. (10) Welder Grade II. (11) Moulder Grade II. (12) Mason Grade II. (13) Electrician Grade II/Assistant Electrician. (14) Fireman. (3rd Class Boiler Engineer). (15) Engine Driver. (16) Jamadar Spinning. (17) Noble Combing Machineman (More than one year service). (18) Top Sorter.

(F) Hosiery.—

(1) Assistant Dyer. (2) Plain Socks Knitter. (3) Presser Grade II. (4) Round Machine Operator. (5) Tailor (Ordinary). (6) Overlocker or Flat Locker. (7) Dialdar Machine Knitter. (8) K.T. Machine Warping Man.

(G) Handloom Art Silk.—

(1) Weaver Fancy.

SKILLED B

Rs. 120 per mensem

(Basic Rs 100 and Dearness Allowance Rs 20 per mensem)

(A) Art Silk/Woollen Weaving.—

(1) Line Jobber.

(B) Embroidery on Cloth.—

(1) Embroidery Commander. (2) Thread Cutting (Sheering) Machineman. (3) Embroidery Fitter B. (4) Singer A. (5) Singer B. (On completion of five years service, every singer B worker will be given trial for promotion to skilled II Category and will be promoted if found fit).

(C) Lace Making.—

(1) Punching Machineman. (2) Label Making Machineman. (3) Lace Making Machineman, Grade I.

(D) Dyeing, Finishing, Bleaching and Printing.—

(1) Raising Machineman (Machine Incharge). (2) Sheering Thread Cutting Machineman (Machine Incharge). (3) Printing Machineman (Incharge). (4) Colour Mixing Incharge. (5) Screen Printing Jobber. (6) Rafoogar.

(E) Woollen and Worsted Spinning.—

(1) Jamadar /Line Jobber/Mistry. (2) Turner Grade I. (3) Fitter Grade I (According to skill). (4) Shaperman Grade I. (5) Welder Grade I. (6) Moulder Grade I. (7) Mason Grade I. (8) Car Driver/Truck Driver. (9) Electrician Grade I. (10) Mistry Spinning. (11) Top Sorter.

(F) Hosiery.—

(1) Designed Sock Knitter. (2) Machine Linker. (3) Flat Machine Operator. (4) Tailor (Fancy Goods). (5) Mender Master. (6) Raschel Machine Operator. (7) Sinker, interlock machine operator. (8) Raschel Warploom man. (9) R.I. Drum Jacquard Operator. (10) K.T. Machine Operator. (11) Automatic Socks Knitter. (12) Puri Flat Kajak, MUT, DUT Operator. (13) Jackround machine operator. (14) Hand Driven Pattern Wheel Circular Machine Operator. (15) Automatic Drum Jacquard Seamlesshose Machine Operator. (16) R.S.B. Drum Jacquard Automatic Machine Knitter. (17) Cutter.

[Public Works Minister]

(G) Handloom.—

(1) Weaver Woollen Plain.

(H) Power Loom Weavers.—

(1) Weaver Silk Loom Fancy (Dobby Drop box).

(2) Weaver Woollen/Worsted ordinary.

HIGHLY SKILLED

(Only categories are specified for purposes of clarification but no minimum rates of wages are fixed).

(A) Art Silk Weaving.—

(1) Fancy Line Jobber.

(b) Embroidery on cloth.—

(1) Embroidery Fitter 'A'.
(2) Shift Supervisor

(3) Head Supervisor. (4) Designers,
(5) Punch Master (6) Singer Supervisor
Technical.
(7) Singer Machine Fitter.

Embroidery Technical.

(C) Dyeing, Finishing, Bleaching and Printing.—

(1) Designer.

(D) Woollen and Worsted Spinning.—

(1) Supervisor. (2) Turner (According to skill).

(E) Hosiery.—

(1) Raschel Machine Master.

(F) Handloom Woollen.—

(1) Weaver Fancy.

(G) Power Loom.—

(1) Weaver silk loom ordinary (Double loom) ;

(2) Weaver silk loom Fancy (Dobby drop box) (double loom) ;

(3) Weaver silk loom fancy (Jacquard) (Single loom) ;

(4) Weaver Woollen/Worsted Fancy (Dobby) (Single loom).

CLERICAL STAFF

Rs

(1) Clerk (Under Matric)/Munshi	85 Per mensem (Basic Rs 70. + Rs 15 Dearness Allowance)
(2) Muncem, Typist, Junior Clerk (Matriculation), or Higher category of clerks of less than 12 months service	100 per mensem (Basic Rs 85 + Rs 15 Dearness Allowance)
(3) Senior Clerk Assistant Graduate Clerk having service 12 months, Store-keeper, Stenographer	120 per mensem (Basic Rs 100 + Rs 20 Dearness Allowance)
(4) Office Superintendent	140 per mensem (Basic Rs 120 + Rs 20 Dearness Allowance)

APPRENTICESHIP

Wherever apprenticeship system exists, Rs 50 per mensem will be paid in the first 2 months, Rs 60 per mensem in the next two months and Rs 72 per mensem in the next two months, so that after 8 months the man is fixed up in the relevant semi-skilled or skilled category.

2. The dearness allowance shall be linked to the cost of living index for the month of January, 1964, for different towns as assessed by competent authority on the advice of the Economic and Statistical Department and for rise or fall of every 2 points, an increase or decrease of Re 1 as the case may be, shall be permissible in the dearness allowance, the rise or fall of 1 point being ignored.

3. These rates of wages shall come into force with effect from the date of this notification

No. SO-284-CA/XI/48/S-26-64.—Whereas the Governor of Punjab is of the view that special reasons exist in respect of employees covered by the recommendations of the Central Wage Board for Cotton Textile Industry, employed in the mills specified in the Schedule given below ;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 26 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of Punjab is pleased to direct that the provisions of Notification No. SO-283-CA/XI/48/S-5/64, dated 4th August, 1964, fixing minimum rates of wages in respect of the Textile Industry in the State of Punjab under sub-section (2) of section 5 of the said Act shall not apply to the employees referred to above for a period of two years, subject to the condition that the recommendations of the Central Wage Board for Cotton Textile Industry in respect of the said employees are fully implemented by their respective managements.

Explanation.—The term "Central Wage Board for Cotton Textile Industry" shall mean all past, present and future Wage Boards appointed by the Central Government for the Cotton Textile Industry.

SCHEDULE

1. Dayalbag Spinning and Weaving Mills, Amritsar.
2. Jagatjit Cotton Textile Mills, Phagwara.
3. Technological Institute of Textiles, Bhiwani.
4. Hissar Cotton Textile Mills, Hissar.
5. Punjab (Bhiwani) Cloth Mills, Bhiwani.
6. Shree Bhiwani Cotton Mills, Abohar.

No. SO-285-CA/XI/48/S-26/64.—Whereas the Governor of Punjab is of the view that special reasons exist in respect of the following classes of employees employed in Textile Industry in the State of Punjab :—

- (1) Employees employed in the production of khadi cloth ;
- (2) Employees employed in the production of cotton handloom cloth ;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 26 of the Minimum Wages Act, 1948 (Central Act XI of 1948), the Governor of Punjab is pleased to direct that the provisions of notification No. SO-283-CA/XI/48/S-5/64, dated 4th August, 1964 fixing minimum rates of wages in respect of the Textile Industry in the State of Punjab, under sub-section (2) of section 5 of the said Act, shall not apply to the said employees for a period of two years.

HARDEV SINGH CHHINA,

Secretary to Government, Punjab,
Labour and Employment Departments,

[7632-ILab-(I)-64]

[Public Works Minister]

No. 7632-I-Lab(I)-64/18195, dated 4th August, 1964.

Copies with 200 spare copies are forwarded to the Labour Commissioner, Punjab, Chandigarh, for information and necessary action with reference to the correspondence resting with his memo No. M.W./2/31/10929, dated 14th February, 1964.

B.R. MAINI,

SECTION OFFICER, LABOUR,
for Secretary to Government, Pb.,
Labour and Employment Departments.

Registered Factories in the State

*6538. **Shri Sagar Ram Gupta** : Will the Minister for Public Works and Welfare be pleased to state —

- (a) the total number of registered factories in the State in which 250 or more workmen are employed at present ;
- (b) the number of factories which have established canteens for their workers as required under the Factories Act ;
- (c) the action in each case where a canteen has not been set up or where the standards laid down in the Factories Act and the rules made thereunder are not being complied with ?

Chaudhri Rizaq Ram : (a) 84.

(b) 66.

(c) Out of the remaining 18 Factories, 4 factories have been exempted from the provisions of section 46 of the Factories Act, warnings have been issued to six factories and two have been prosecuted. However, the remaining six factories are being persuaded for providing canteens for their workers.

The desired standard of canteens was found lacking in respect of 2 factories and both of them have been warned.

Appointment of Pay Commission

*6321. **Sardar Ajaib Singh Sandhu** : Will the Chief Minister be pleased to state —

- (a) whether the Government intends to appoint a Pay Commission to revise the pay scales of Punjab Government employees ; if so when, if not reasons therefor ;
- (b) whether Government has any agency to consider regularly the rates of dearness allowance of Punjab Government employees with reference to the Price Index as is done by the Union Government ; if so the name of the agency, if not, whether Government intend to create such an agency, if so when ; if not the reasons therefor ;
- (c) whether there is any proposal under the consideration of Government to enhance the rate of dearness allowance of the Government employees in view of the high prices of essential commodities ?

Sardar Kapur Singh : (a) and (b) No, Sir. Due to financial stringency, it is not possible to constitute any such Commission/agency.

(c) No, Sir.

**Appointment of Commission to enquire into the Assets and Properties
Acquired by Legislators after their Election**

***6358. Sardar Ajaib Singh Sandhu :** Will the Chief Minister be pleased to state—

- (a) whether the Government intends to appoint a High Power Commission to enquire into the assets and properties acquired by the Legislators in the State of their election ;
- (b) if the answer to part (a) above be in the affirmative, the time by which it is likely to be appointed and the terms of reference thereof ?

Shri Ram Kishan : (a) No, Sir.
(b) Does not arise.

Appointment of Vigilance Commission in the State

***6054. Comrade Ram Chandra :** Will the Chief Minister be pleased to state whether the Government has taken any steps to appoint a Vigilance Commission in the State on the line of the Commission set up by the Central Government so as to deal promptly and effectively with corruption cases in which Government officials are involved ; if so, the details thereof ?

Shri Ram Kishan : A proposal to set up a Vigilance Commission in the Punjab State is under the consideration of Government.

Uniform for Class IV Employees in Courts at Amritsar

***6565. Dr. Baldev Prakash :** Will the Chief Minister be pleased to state—

- (a) whether any uniform is given to class IV employees working in the Courts other than those of Judicial Magistrates, Sub-Judges etc., in the State ;
- (b) if the reply to part (a) be in the affirmative, whether such employees have not been given any uniform in the Amritsar Courts ; if so, the reasons therefor ?

Chaudhri Rizak Ram (Public Works and Welfare Minister) : (a) Yes.
(b) No. Uniforms have been supplied to all those class IV employees who were entitled to get them.

Quota of Zinc Received in the State

***6101. Sardar Kulbir Singh :** Will the Chief Minister be pleased to state—

- (a) the quantity of state quota of zinc received from the Union Government since 1960, year-wise ;
- (b) the date since when this quota is being received from the Union Government and the date since when it is being distributed by the Industries Department ;
- (c) the details of its allocation as at present being made by the Industries Department ;
- (d) the details of the distribution of the said quota in the State at present ;

[Sardar Kulbir Singh]

- (e) the names of the quota holders of Zinc and the quantity allotted to each along with the name of the industry in each case at present ;
- (f) whether the Government have recently received any complaints regarding the mal-distribution of the said quota ; if so, a copy of each such complaint be placed on the Table of the House ;
- (g) whether Government proposes to revise the allocation of quota of zinc in the State ?

Shri Ram Kishan : The requisite information is laid on the Table of the House as annexure.

ANNEXURE

- (a) 1960-61—1800 M. Tonnes.
1961-62—2902 M. Tonnes.
1962-63—2032 M. Tonnes.
1963-64—1915 M. Tonnes.

(b) The allocation of zinc to the State was made by the Government of India for the first time for the period October, 1958 to March, 1959. The material is being distributed by the Industries Department to the Industrial Units since then.

(c) & (d) The last period for which the allocation has been received is October, 1963—March, 1964. The quantity received is 957 M. Tonnes. The entire quota is distributed amongst various Industrial Heads. The share of each unit under each Industrial Head is worked out on the basis of sales of previous year, after applying indicators and Industry-wise *pro rata* cut. In the case of new Industries which have no sale for the previous year, their presumptive sales are calculated on the basis of value of Machinery and Factory Building. The entire allocation is lifted by the Punjab State Small Industries Corporation Ltd., Chandigarh. The Corporation distributes the same in accordance with the lists of allocation sent by the Director of Industries, Punjab, Chandigarh.

(e) The number of parties receiving zinc in the State exceeds 500. The time and labour required for compilation of the requisite details will not be commensurate with the benefit sought to be derived therefrom.

(f) Complaints in respect of short allocation or excess allocations have been received from various parties. The number of such complaints being fairly heavy, the labour involved in preparing copies of such complaints will not be commensurate with any possible benefit to be achieved therefrom. Information in respect of any specific case, if required can be given.

The allocations are made in proportion to the material received from the Central Government. As already stated, the allocations to the Industrial Units are made according to a set policy and the question of revising the allocations does not arise.

Land acquired for M/s Spun Pipe Factory in Gurgaon District

***6105. Sardar Kulbir Singh :** Will the Chief Minister be pleased to state with reference to the reply to Starred Question No. 4708 included in the list of questions for 3rd March, 1964, whether Government has decided to prefer an appeal against the order of the Land Acquisition Officer/Collector, Palwal, regarding the acquisition of land for M/s Spun Pipe Factory in Gurgaon District ; if so, the result thereof ?

Shri Ram Kishan : Yes, Sir. It is pending in the Court.

Misuse of Quota of B.P. Sheets

***6113. Sardar Gurcharan Singh :** Will the Chief Minister be pleased to state that whether he is aware of the fact that several persons or some firms are being granted B.P. sheets who do not manufacture anything with these sheets but sell the quota in the Black Market ; if so, whether Government proposes to revise the procedure for the allotment of quota of B.P. Sheets.

Shri Ram Kishan : Quota certificates of B.P. Sheets are issued in favour of parties after due scrutiny. Stray cases of misutilisation cannot, however, be ruled out.

2. It is being examined if sheets can be procured through the Punjab State Small Industries Corporation for issue to the parties against permits instead of issuing quota certificates to individuals. /A

Licensed Surveyors in Chandigarh

***6452. Dr Baldev Parkash :** Will the Chief Minister be pleased to state—

- (a) the qualifications prescribed by the Government for the registration of persons as licensed surveyors in Chandigarh ;
- (b) whether such licensed surveyors are authorised to submit construction plans outside the architecturally controlled area ;
- (c) whether any person not possessing the qualifications mentioned in part (a) above has been registered as a licensed surveyors, if so, the reasons therefor ?

Shri Ram Kishan : (a) The requisite information is laid on the Table of the House ;

(b) No, unless specifically permitted by the Chief Administrator, Capital Project ;

(c) Yes, in one case, on the basis of long practical experience and good work done.

Qualifications prescribed by the Government for the registration of Persons as licensed Surveyors in Chandigarh

(i) Qualified Overseer or Draftsman from Thomason Engineering College, Roorkee ;

OR

(ii) Qualified Overseer or Draftsman from the Punjab Engineering College, Rasul, Gurdaspur, or Nilokheri ;

OR

(iii) Any other equivalent qualification recognised by the Punjab Government for recruitment to the posts of overseers and draftsmen ;

OR

(iv) Pass in the Intermediate Examination of the School of Architecture, Delhi Polytechnic, or any other School or College of equivalent standard ;

Plus

Practical experience of five years in architectural and/or engineering profession of a standard acceptable to the registration committee, which will take into consideration plans and specimen of work done by the candidates. The registration committee will consist of Chief Administrator, Chief Engineer and Senior Architect.

Coal Depots granted in the Karnal District in 1960

***6246. Comrade Ram Piara :** Will the Chief Minister be pleased to state with reference to reply to question No. 2766 included in the list of unstarred questions for the 17th October, 1960 :—

(a) whether it is a fact that Shri Avtar Singh, son of Shri Gian Singh, Karnal mentioned at Serial No. 1 of the statement attached to the said reply was a Government servant when the coal depot was allotted to him and a copy of the application submitted by him for the allotment of a coal depot be laid on the Table of the House ;

- (b) whether it is also a fact that he is still a Government servant ;
 (c) whether the said Shri Avtar Singh was selected from amongst the deserving persons or from others as mentioned in the reply to part (c) of the said question ;
 (d) whether before the allotment of the coal depot to the person referred to in part (c) above, his antecedents were verified, if so, by whom ;
 (e) whether it is the policy of the Government to grant coal depots to Government Servants if so under what circumstances ;
 (f) whether any of the Officers/Officials of the Civil Supplies Department have ever checked or inspected the depot referred to in part (a) above, if so, when ;
 (g) the name(s) of the person/persons who have been running the said depot from the start to date ;
 (h) the names of the persons who have been dealing with the Civil Supplies Department for the release of Railway Receipts of coal meant for the said coal depot ?

Shri Ram Kishan : (a) No. a Copy of the application is laid on the Table of the House.

(b) He is now reported to be a Commissioned Officer in the Armed Forces

(c) The applicant was considered a deserving person for the allotment of a coal depot.

(d) No.

(e) No

(f) Yes on 14th July, 1961, 24th October, 1951, 16th February, 1962, 26th February, 1962 31st March, 1962, 31st May, 1962, 2nd June, 1962, 28th June, 1962, 28th August, 1962 and 11th September, 1962.

(g) Shri Avtar Singh from 24th March, 1960 to 15th April, 1963, Smt. Har Kaur, his mother from 16th April, 1963 to date.

(h) Shri Sita Ram, son of Shri Manik Chand. Karinda.

Copy of the application put in by Shri Avtar Singh, for the licence of coal depot

To

**The Director,
 Food and Civil Supplies Department, Punjab,
 Chandigarh.**

SIR,

Respectfully I beg to State that there is no coal Depot in Model Town (Karnal) and the residents thereof are feeling difficulty without it.

It is requested that a licence for coal Depot may kindly be issued to me and oblige.

I shall be much obliged.

**Yours faithfully,
 (Avtar Singh, son of Gian Singh),
 Char Chaman, Kunjpura, Road,
 Karnal.**

**Dated
 February 22, 1960**

Rice hullers in village Kairon, district Amritsar

***6103. Sardar Kulbir Singh :** Will the Chief Minister be pleased to state:—

- (a) the total number of rice hullers in village Kairon, district Amritsar, at present; together with the number of licensed and unlicensed hullers among them and the date on which each of these started working ;
- (b) whether any action has been or is proposed to be taken against the said unlicensed rice hullers, if so, what ?

Shri Ram Kishan : (a) Five hullers ; two licensed and 3 unlicensed at present.

Licensed huller owned by Shri Makhan Singh Installed in 1954 and working since then.

Licensed huller owned by Shri Mohinder Singh Installed in 1958, working since then.

Unlicensed huller owned by Shri Dalip Singh Installed in November, 1957. The party had a valid licence up to 31st March, 1963, but did not get it renewed thereafter. It is lying sealed.

Unlicensed huller owned by Shri Karnail Singh Not installed and did not work.

Unlicensed huller owned by Shri Krishan Lal Installed in 1952 and worked up to 31st October, 1958. under a valid licence The licence was not renewed thereafter The huller is lying idle duly sealed.

(b) The unlicensed hullers have already been sealed. No further action can be taken against the owners unless any violation of the Rice Milling Industry (Regulation) Act, 1958, is committed by the owners.

Theft of Sugar from Depot in Moga, district Ferozepur

***6081. Sardar Gurcharan Singh :** Will the Minister for Home and Development be pleased to state—

- (a) whether any complaint was lodged at Police Station Moga, district Ferozepur, about the alleged theft of sugar from any Sugar Depot after the rationing of sugar was introduced in the State ;
- (b) if the reply to part (a) above be in the affirmative, whether the said theft has been traced ?

Sardar Darbara Singh : (a) Yes.

(b) No. The case is still under investigation.

Karnal Co-operative Marketing Society Ltd., Karnal

***6249. Comrade Ram Piara :** Will the Minister for Home and Development be pleased to state —

- (a) whether the Registrar of Co-operative Societies, Punjab, received during the period from 1st March, 1964 to date any communications from any legislator of Karnal District regarding physical checking recoveries of outstanding amounts, sale proceeds of fertilizer and sugar, etc., in the case of the Karnal Co-operative Marketing Society Ltd., Karnal, if so, the details of action so far taken thereon and a copy each of the communications be laid on the Table of the House ;
- (b) the total amount which was outstanding against the above-said society as on 1st April, 1964, and at present together with the reasons for not realising the same at an early date ;

/A

[Comrade Ram Piara]

- (c) whether any replies were sent by the Registrar of Co-operative Societies or by the Co-operative Department in response to the communications mentioned in part (a) above, if so, a copy each of the replies be laid on the Table of the House ;
- (d) whether it is a fact that the case of the said Society has been referred to the Police, if so, when and with what result ;
- (e) whether any date has been fixed for the final recovery of the dues, if so, what, if not, why ? -

Sardar Darbara Singh : (a), (b), (c), (d), and (e). The matter is under investigation at present. It would not be in the public interest to reply to the question at this stage.

**Assistant Engineers Electricity, in the Municipal Committee,
Amritsar**

*6098. **Dr. Baldev Prakash :** Will the Minister for Education and Local Government be pleased to state—

- (a) whether Government has recently received any complaint that technically unqualified persons were appointed as Assistant Engineers in the Municipal Committee, Amritsar, in the month of August, 1964 ;
- (b) if the reply to part (a) above be in the affirmative, whether any enquiry has been held into the said complaint, if so, the result thereof and the action taken on the enquiry report ?

Shri Prabodh Chandra : (a) A telegraphic complaint was received by the Deputy Commissioner, Amritsar.

(b) The complaint was looked into by the Deputy Commissioner, Amritsar, and the persons concerned have been reverted to their substantive posts pending detailed examination of the case by the Deputy Commissioner.

UNSTARRED QUESTIONS AND ANSWERS

**Moga Co-operative Marketing Society Ltd., Moga, District
Ferozepur**

1982. **Comrade Gurbakhsh Singh Dhaliwal :** Will the Minister for Home and Development be pleased to state—

- (a) the date when the Moga Co-operative Marketing Society Ltd., Moga, district Ferozepur was registered and the number of its members at that time ;
- (b) the number of members of the said Society at present ;
- (c) the number of times the accounts of the said Society have been audited since its registration and a copy each of the audit reports be laid on the table of the House ;
- (d) whether any case of embezzlement in the said Society was detected by the Audit Staff recently ; if so, the action taken in this respect ?

Sardar Darbara Singh : (a) Part (i) 16th June, 1964.

Part (ii) 134 members.

(b) 488 members.

(c) Part (i) Seven times.

Part (ii) Time, labour and expenses involved in preparing copies of voluminous Audit Reports will not be commensurate with the benefit to be derived.

(d) Part (i) No specific case of embezzlement has been reported by the Auditors. There are, however, certain cases of irregularities and bad account keeping which are being looked into.

Part (ii) Question does not arise.

**Case under Section 304 I.P.C. against the Sarpanch of Village
Machhike, District Ferozepore**

1983. Comrade Gurbakhsh Singh Dhaliwal : Will the Minister for Home and Development be pleased to state—

- (a) whether a case under section 304 I.P.C. was registered against Shri Lachhman Das, the then Sarpanch and others of village Machhike, P.S. Nihalsinghwala, district Ferozepore during the year 1963/64 ;
- (b) if the answer to part (a) above be in the affirmative, the date of its registration and the facts of the case ;
- (c) whether any judicial enquiry was held before registering the said case, if so, by whom ;
- (d) whether the Sessions Judge, Ferozepore, has decided the said case, if so, on what date and whether it is a fact that he has passed some remarks in his judgement against the officer who held Judicial enquiry into it ; if so, what and the action taken thereon ?

Sardar Darbara Singh : (a) Yes.

(b) Case F.I.R. No.128 dated 30th November, 1963 under Section 304 I.P.C. was registered at P.S. Nihalsinghwala, district Ferozepore. The requisite information is given below.

(c) Yes. Shri Kulwant Singh, M.I.C. Ferozepore, held the judicial enquiry ;

(d) Yes. The Session Judge, Ferozepore, acquitting all the four accused on 29th May, 1964 passed the following remarks against the Magistrate 1st Class who held the judicial enquiry ;

“That the learned Magistrate did not record the statements of the accused persons in this case for their counter defence version of the witnesses named by Lachhman Das in his report to the Police and examined by the Investigating Officer H.C. Nar Singh Dutt as early as 13th October, 1963. Such inquest enquiry can not be described as fair to say the least. It is too much to ask the court to rely on the belated version of Ujagar Singh and his men and it is equally unfair to treat the witnesses cited by Lachhman Dass accused quite easily self condemned persons.”

No action was taken by the District Magistrate, Ferozepore, as the Session Judge, Ferozepore, did not send him a copy of the judgement containing these remarks for taking action, against the Magistrate 1st Class, Ferozepore.

ENCLOSURE TO PART (b)

On 12th October, 1963, the Police of Nihalsinghwala arrested one Sajjan Singh in case F.I.R. No. 107, dated 12th October, 1963, under section 326 I.P.C., Police Station Nihalsinghwala for inflicting injuries on the person of Lachhman Dass Sarpanch of village Machhike. Sajjan Singh had also received some injuries at the hands of Lachhman Dass and others and he was got examined from the Medical Officer in-Charge, Primary Health Centre, Patto-Hira-Singh. He was produced before the Magistrate, 1st Class, Moga on 13th October, 1963 who remanded him to judicial

[Minister for Home and Development]

lock up. Sajjan Singh was kept at the sub jail, Moga and was taken to Ferozepore on 14th October, 1963. Before he was admitted to the Central Jail, he died in front of the Central Jail gate on the same day. Post-mortem of the dead body of Sajjan Singh was conducted by Dr. Sarup Chand, P.C.M.S., Civil Hospital, Ferozepore on 15th October, 1963 who found 11 external and 4 internal injuries on the body. The Medical Officer opined that the cause of death was shock caused by the injuries which were all ante-mortem. As the deceased Sajjan Singh had died while in Police custody, an inquest into this death was conducted by Shri Kulwant Singh M.I.C., Ferozepore, under section 176 Cr. P.C. It was as a result of his finding and the complaint of one Ujagar Singh that case F.I.R. No. 128, dated 30th November, 1963, under section 304 I.P.C. was registered against Lachhman Dass, Harbans Lal Jiwan Ram and Ralla Ram. The investigation of the case was conducted by the Deputy Superintendent of Police, Moga and all the four accused were challaned, under section 304 I.P.C.

Cases of Smuggling of Sugar, etc., Registered in Hassanpur Police Station, District Gurgaon

1984. **Chaudhri Har Kishan** : Will the Minister for Home and Development be pleased to state—

- (a) the names of persons against whom cases for smuggling sugar, wheat, etc., were registered at Hassanpur Police Station, district Gurgaon, during the period from January 1962 to date and date of registration of each case ;
- (b) the quantity and nature of goods seized from each person ;
- (c) whether the goods so seized have been disposed of by Hassanpur Police ; if so, the names of the buyers and price at which the seized goods were disposed of together with date of their disposal.

Sardar Darbara Singh : (a), (b) and (c) A statement giving requisite information is laid on the table of the House.

Serial No.	F.I.R. No.	Date	Offence	Name of smuggler	Date of registration	Quantity and nature of goods seized	Whether goods disposed or not	Name of buyers	Price of goods (Rs)	Date of disposal	EMARKS	
1	2	3	4	5	6	7	8	9	10	11	12	13
1	41	26-9-63	125 DIR	Om Parkash	26-9-63	Bura	10 Kg.	Lying at Police Post and not yet disposed of	
2	47	6-11-63	Ditto	Sukh Lal	6-11-63	Shakar	75 Kgs.	Yes	Chaman Lal	60.00	25-8-64	By DFSO and SHO
3	48	6-11-63	Ditto	Mohan Lal	6-11-63	Do	51 Kgs.	Do	Chaman Lal	40.00	25-8-64	Ditto
4	49	11-11-63	Ditto	Balak Ram, Harbhajan	11-11-63	Gur	560 Kgs.	Do	Sis Ram, Halwai	313.09	25-8-64	Ditto
5	50	13-11-63	Ditto	Ishaq, Ninoo	13-11-63	Do	93 Kgs.	Do	M/s Mani Ram, Udhe Ram	65.45	30-7-64	Ditto
6	51	18-11-63	Ditto	Sarwan	18-11-63	Do	206 Kgs.	Do	Ditto	143.85	30-7-64	Ditto
7	59	17-12-63	Ditto	Devi Ram	17-12-63	Do Shakar	175 Kgs. 85 Kgs.	Do	Chaman Lal Sita Ram	105.00 58.00	30-7-64	Ditto
8	60	24-12-63	Ditto	Puran	24-12-63	Bura Khand	84 Kgs.	Do	Yad Ram, Lalu Pd. Bure Mal	109.00	30-7-64	Ditto
9	41	26-9-63	7/10/55- EC Act	Girj Parshad	26-9-63	Rice Bura	19 Kgs. 5 Kgs.	No.	On 4th December, 1963 sent to D.M., Gurgaon	
10	2	20-1-64	125 DIR	Ganga Parshad	20-1-64	Khand	83 Kgs.	Yes	Lalu Pad Yad Ram	317.90	30-7-64	By DFSO alongwith SHO/PS
11	3	20-1-64	Ditto	Chet Ram	20-1-64	Do	Ditto	Do	Ditto	317.90	30-7-64	Ditto

Serial No.	FIR No.	Date	Offence	Name of smuggler	Date of registration	Quantity and nature of goods seized	Whether goods disposed or not	Name of buyers	Price of goods (Rs)	Date of disposal	REMARKS	
1	2	3	4	5	6	7	8	9	10	11	12	13
12	4	20-1-64	125 DIR	Babu	20-1-64	Khand	183 Kgs.	Yes	Lalu Pad Yad Ram	317.90	30-7-64	By DFSO alongwith SHO/PS Ditto
13	5	20-1-64	Ditto	Ajaib Singh	20-1-64	Do	183 Kgs.	Do	Ditto	317.90	30-7-64	Ditto
14	6	20-1-64	Ditto	Bali Chand	20-1-64	Do	183 Kgs.	Do	Ditto	317.90	30-7-64	Ditto
15	7	20-1-64	Ditto	Roshan	20-1-64	Do	183 Kgs.	Do	Ditto	317.90	30-7-64	Ditto
16	8	20-1-64	Ditto	Balak Ram	20-1-64	Do	167 Kgs.	Do	Ditto	284.75	30-7-64	Ditto
17	9	20-1-64	Ditto	Hira Lal	20-1-64	Do	Ditto	Do	Ditto	284.75	30-7-64	Ditto
18	10	20-1-64	Ditto	Mam Raj	20-1-64	Do	448 Kgs.	Do	Ditto	761.60	30-7-64	Ditto
19	11	20-1-64	Ditto	Phul Chand	20-1-64	Do	187 Kgs.	Do	Ditto	317.90	30-7-64	Ditto
20	12	20-1-64	Ditto	Gulshan	20-1-64	Do	187 Kgs.	Do	Ditto	317.90	30-7-64	Ditto
21	13	20-1-64	Ditto	Shaban	20-1-64	Do	187 Kgs.	Do	Ditto	317.90	30-7-64	Ditto
22	14	20-1-64	Ditto	Abdulla	20-1-64	Do	187 Kgs.	Do	Ditto	317.90	30-7-64	Ditto
23	15	20-1-64	Ditto	Jagdish	20-1-64	Do	373 Kgs.	Do	Ditto	634.10	30-7-64	Ditto
24	16	20-1-64	Ditto	Kanani	20-1-64	Do	187 Kgs.	Do	Ditto	317.90	30-7-64	Ditto
25	17	20-1-64	Ditto	Babu	20-1-64	Do	187 Kgs.	Do	Ditto	284.75	30-7-64	Ditto

26	18	20-1-64	Ditto	Mukhtiar	20-1-64	Do	167 Kgs.	Do	Ditto	824.75	30-7-54	Ditto
27	19	20-1-64	Ditto	Sher Singh	20-1-64	Do	167 Kgs.	Do	Ditto	284.75	30-7-54	Ditto
28	20	20-1-64	125. D.I.R.	Dulia	20-1-64	Khand	167 Kgs.	yes	Lalu Pad yed Ram	284.75	30-7-64	By DFSO along with SHO
29	21	20-1-64	Ditto	Kalu	20-1-64	Do	336 Kgs.	Do	Ditto	638.40	30-7-64	Ditto
30	22	20-1-64	Ditto	Bhudev	20-1-64	Do	354 Kgs.	Do	Ditto	673.52	30-7-64	Ditto
31	23	20-1-64	Ditto	Azim Ulla Chandi	20-1-64	Do	503 Kgs.	Do	Ditto	956.65	30-7-64	Ditto
32	24	20-1-64	Ditto	Dola	20-1-64	Do	503 Kgs.	Do	Ditto	956.65	30-7-64	Ditto
33	25	20-1-64	Ditto	Karim Ulla	20-1-64	Do	420 Kgs.	Do	Ditto	796.10	30-7-64	Ditto
34	26	20-1-64	Ditto	Kanwal	20-1-64	Do	420 Kgs.	Do	Ditto	796.10	30-7-64	Ditto
35	27	20-1-64	Ditto	Mohan Lal	20-1-64	Do	336 Kts.	Do	Ditto	638.40	30-7-64	Ditto
36	28	20-1-64	Ditto	Subha (2) Churaj Sukh Lal	20-1-64	Do	420 Kgs.	Do	Ditto	796.10	30-7-64	Ditto
37	30	5-2-64	Ditto	Mohd.	5-2-64	Gur	263 Kgs.	Do	M/s Mani Ram Udhe Chand	183.40	30-7-64	Ditto
38	35	14-2-64	Ditto	Mam Raj	14-2-64	Do	18½ Kgs.	Do	Ditto	12.95	30-7-64	Ditto
39	36	15-2-64	Ditto	Hari Sarup	15-2-64	Do	18½ Kgs.	Do	Ditto	12.96	30-7-64	Ditto
40	37	15-2-64	Ditto	Surjit	15-2-64	Do	18½ Kgs.	Do	Ditto	12.95	30-7-64	Ditto
41	38	15-2-64	Ditto	Chandan Mal	15-2-64	Do	18½ Kgs.	Do	M/s Mani Ram Udhe Bhan	12.95	30-7-64	Ditto

[Minister for Home and Development]

Serial No.	F.I.R. No.	Date	Offence	Name of smuggler	Date of registration	Quantity and nature of goods seized	Quantity	Whether goods disposed or not	Name of buyers	Price of goods	Date of disposal	REMARKS
1	2	3	4	5	6	7	8	9	10	11	12	13
42	39	15-2-64	125	Dhani	15-2-64	Gur	18½ Kgs.	Yes	M/s Mani Ram Udhe Bhan	12.95	30-7-64	By D.F.S.O.
43	40	Do	Do	Dewan	Do	Do	18½ Kgs.	Do	M/s Lalu Parshad-Yad Ram	23.69	Ditto	
44	42	20-2-64	Do	Dhanpat	20-2-64	Khand	166 Kgs.	Do	Ditto	284.75	Ditto	
45	43	Do	Do	Ganga Ram	Do	Do	166 Kgs.	Do	Ditto	284.75	Ditto	
46	44	Do	Do	Man Singh	Do	Do	333 Kgs.	Do	Ditto	571.20	Ditto	
47	45	25-2-64	Do	Mahadev Babu	25-2-64	Gur	166 Kgs.	Do	M/s Mani Ram-Udhe Bhan	235.20	Ditto	
48	47	14-3-64	Do	(1) Changi (2) Manga (3) Rewti (4) Jaswant	4-3-63	Khand	82½ Kgs.	Do	M/s Lalu Parshad-Yad Ram	1,487.70	Ditto	
49	48	10-3-64	Do	(1) Puran (2) Baljit (3) Siri Ram (4) Gurjit (5) Sunder Singh (6) Ganpat (7) Khem Chand (8) Shiv Narain (9) Radhe	10-3-64	Do	2,686 Kgs.	Do	Ditto	3,761.90	Ditto	

50	58	18-4-64	Do	(1) Chandar (2) Tegi (3) Ram Chander (4) Khedal (5) Narain (1) Malbhar (2) Faqira (3) Naranjan (4) Mohan	18-4-64	Do	1330 Kgs.	Do	Ditto	2,508.00	Ditto
51	60	25-4-64	Do	(1) Malbhar (2) Faqira (3) Naranjan (4) Mohan	25-4-64	Do	2,993 Kgs	Do	Ditto	4,015.00	Ditto
52	67	30-5-64	Do	Naranjan	30-5-64	Do	186 Kgs.	Do	Ditto	342.00	Ditto
53	68	1-6-64	125 D.I.R.	Kishore	1-6-64	Wheat	261 Kgs.	No	No		Still lying in P.S.
54	69	3-6-64	Do	(1) Kundan (2) Mam Raj	3-6-64	Khand Shakar	410 Kgs. 122 Kgs.	Yes	M/s Mani Ram- Udhe Bhan M/s Lalu Parshad- Yad Ram	712.30 30-7-64 By D.F.S.O.	
55	86	19-8-64	Do	Prem Raj	19-8-64	Wheat	25 Kgs.	Not dispo- sed of	Still lying in Police Post		
56	88	28-8-64	Do	Kallu	28-8-64	Do	27 Kgs.		Ditto		Ditto
57	81	23-7-64	7/10/55 EC Act	Hem Raj, Babu Lal	23-7-64	Atta	180 Kgs.		Ditto		Ditto
58	89	31-8-64	7 E.C Act	(1) Sant Lal (2) Devi Charan Duli Chand	31-8-64	Wheat	587 Kgs.		Ditto		
59	90	1-9-64	Do	Mohan Lal Zile	1-9-64	Do	840 Kgs.		Ditto		Ditto
60	93	12-9-64	Do	Kali Ram, Masri, Nathi, Gobind	12-9-64	Wheat Flour	37 Kgs.		Ditto		Ditto
61	94	12-9-64	Do 120 B IPC	Chander Bhan Om Parkash Tara Chand Thakar Dass Hardwari Lal	12-9-64	One Truck Wheat		No recovery	Under investigation		

Electrification of Village Kailanga District, Rohtak

1684. Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state—

- (a) the population of village Kailanga of Rohtak District;
- (b) the distance of the said village from the 11 K.V. line.
- (c) the date when the work of electrification of the said village was taken up along with the date by which it is likely to be completed ?

Chaudhri Rizaq Ram : (a) The population of village Kailanga is 4,645 (1951 census).

(b) The distance of the village from the existing 11 K.V. line is three miles (approximately).

(c) The electrification of the village was taken in hand during the month of February, 1964. The work has been stopped due to non-availability of material and will be completed within one month from the date the material is received. Necessary steps to obtain the material are being taken.

SHORT NOTICE QUESTION AND ANSWER

10.00 a.m **Memorandum containing Demands of Working Class in the State**

***6703. Comrade Shamsheer Singh Josh :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) whether a Memorandum containing the demands of the working class in the State was received by him from the Punjab Committee of All India Trade Union Congress during the month of July, 1964 ; if so, a copy of the Memorandum be laid on the table of the House ;
- (b) the action, if any, taken or proposed to be taken on the said Memorandum ?

Chaudhri Rizaq Ram : (a) Yes. A copy of the Memorandum is laid on the table of the House.

(b) A reply to each of the points was duly sent to All India Trade Union Congress by the Labour Commissioner, Punjab with his memo No. MW/2/108/61185, dated 18th September, 1964, copy laid on the table of the House.

COPY OF THE MEMORANDUM

**Punjab State Committee,
ALL INDIA TRADE UNION CONGRESS.**

704, Sector 22-A,
Chandigarh.
13th July, 1964.

To

Shri (Comrade) Ram Kishan,
The Hon'ble Chief Minister, Punjab,
Chandigarh.

Shri Rizk Ram,
Minister for Labour, Punjab,
Chandigarh.

Shrimanji,

Together with the rest of our people, we have read with great interest the policy statement of the new Government.

We welcome the declaration that the new Government would take determined steps to bring down prices and to fight corruption the two most pressing problem facing the people. We hope that the new Government would soon take concrete measures to implement these declarations and to produce actual results. On behalf of the trade Unions affiliated to the AITUC, we assure you our full co-operation in all such measures.

We also welcome decisions of the new Government to reverse the decisions of the previous Ministry to restore Zaildari, to separate Judiciary from Executive.

We, however, consider to but proper to tell you of our disappointment at the fact that the urgent problems facing the inustrial working class in the State find hardly any reflection in the policy statements of the new Government. We are therefore writing to you to draw your urgent attention to some of the most important problems facing the industrial labour, the problems which are the cause of acute discontent.

1. First and foremost is the question of the constant rising prices on the one hand and meagre wages on the other. It is the duty of the State Government to fix minimum wages at adequate level for all industries and to link the Dearness allowance part of the same with the cost of living.

The State Government appointed an Advisory Committee for the textile industry in 1963 to make recommendations regarding minimum wages for this industry.

In the Committee representatives of the workmen agreed to something which was much less than what would be fair and just for the sake of unanimity the Committee was thus able to make unanimous recommendations.

Months have passed but even these unanimous recommendations have not been enforced due to the influence of the Amritsar Textile Employer on the previous Ministry. This has naturally led to acute discontent among the workers engaged in the textile industry—the biggest in the State. They had decided to go on one day protest strike but have deferred the decision for a month hoping that the new Ministry would reverse the previous policy.

We would strongly urge that the unanimous recommendations of the Advisory Committee for fixation of minimum wages in the textile industry be enforced immediately.

There are number of other industries too in which minimum wages have not yet been fixed. They include Rubber industry chemical, steel Re-rolling, glass and ceramics etc. Minimum wages in these industries too must be fixed atonce.

In a number of industries minimum wages were fixed long ago. They are extremely inadequate and are not linked with the cost of living index.

Steps should be taken to revise minimum wages in all these industries at earliest possible.

The pays of Class IV and Class III employees of the State Government as also of local bodies should be increased and their dearness allowance should be linked with the cost of living index.

2. In some industries like Sugar, Cotton Textile and Cement the Wage Boards appointed by the Government of India have linked the Dearness Allowance paid to the workmen with the cost of living index.

The cost of living index published by Punjab Government however, is very faulty. It does not reflect the actual increase in the cost of living the result is that every month, the workers are cheated of lakhs of rupees.

[Minister for Public Works and Welfare]

A tripartite machinery must be appointed at once to go into this whole matter as per decision of the standing Labour Committee to make recommendations to the State Government.

3. A very large number of demands of the workmen have been refused adjudication or have been pending with the Government since long. In many cases, the Government advised the unions raising the demands as also the employers to accept voluntary arbitration for deciding the demands. The unions agreed but the employers refused. Even, thereafter, the State Government has not referred these demands for adjudication. This is in complete violation of the guiding principles laid down at the highest tripartite level to decide the question of referring demands for adjudication.

We would request you to issue immediate instructions to ensure that the pending Demands Notices are referred for adjudication without further delay.

4. On the unanimous recommendations of the Labour Advisory Board, the Punjab Government agreed to enact legislation (i) giving the right to dismissed/discharged/terminated workers to individually take their cases to Courts for adjudication, (ii) fixing paid casual and sick leave and paid festival holidays for industrial workers in the State. The Bills too were prepared. Under pressure of the employers, however, they were never placed before the Assembly.

We would strongly urge that these Bills be placed before the Assembly in the next session and made into laws, till then Bills should be enacted through Ordinance.

5. There are quite a few other urgent problems facing the workers concerning their working and living conditions including such aspects as housing, E.S. I. Scheme and Provident Fund etc. E.S.I. Scheme:—Still there exists great disparity in the treatment given to member workers and their families. E.S.I. Corporation agreed to give the treatment to their families without any discrimination, but this decision has not been implemented by the State Government since 1960.

In February, 1963 the State Government agreed to implement the decision with effect from 1st May, 1964, but that promise even has not been honoured. Provident Fund—A large number of workmen in engineering industry and foundries have been deprived of their membership of the scheme by the employers. Such workmen are declared 'contractors' arbitrarily just to cheat the Government. While all such workmen are 'employees' within the meanings of S. 2(f) of the Employees Provident Fund Act. Such employees of various factories at Jullundur, Batala have complained to the Commissioner, but nothing has come out of it, because there is no provision in the Act to decide such disputed points by any judicial or industrial court.

We would urge upon the Government to take immediate steps to implement the decision re treatment of the families of workers and to remove the difficulty re; Provident Fund scheme and as an interim measure such cases should be referred for adjudication wherever the workmen raise dispute in this respect.

On behalf of the Punjab State Committee we have already requested you to fix some time when a deputation of ours can see you and discuss most urgent problems with you in details.

We will request you to do this without delay. The most suitable dates to member of the deputation are 27th and 28th of July, 1964.

(Sd) KARTAR SINGH, (Sd) SATISH LOOMBA, (Sd) Yours Sincerely,
President. General-Secretary. SATYA PAL DANG,
Secretary.

COPY OF LETTER NO. MW/2/108/61185, DATED 18TH SEPTEMBER, 1964, FROM THE LABOUR COMMISSIONER, PUNJAB, TO THE PRESIDENT, PUNJAB STATE COMMITTEE, ALL INDIA TRADE UNION CONGRESS, 704, SECTOR 22-A, CHANDIGARH.

Subject :—Representation dated 13th July, 1964.

Reference your representation, dated 13th July, 1964, addressed to Hon'ble Chief Minister, Punjab, and copy of which was received from the Secretary to Government, Punjab, Labour Department,—vide his U.O.No.10690-III-Lab-I-64, dated 11th September, 1961, on the subject noted above.

Reg. (1) Your suggestion to fix minimum rates of wages at adequate level for all the industries and to link the D. A. part of the same for cost of living index will be kept in view while fixing/revising minimum rates of wages in the scheduled employments.

The minimum rates of wages in the Textile Industry was notified,—vide Punjab Government Notification No. SO-283-CA/I/48/85/64, dated 4th August, 1964. Instructions have been issued to the field staff for proper implementation.

The matter for adding Rubber Industry, Chemicals, Steel Re-rolling, Glass and Ceramics etc, is under consideration for adding the employment to part I of the schedule of Minimum Wages Act, 1948.

Necessary action is also being taken to revise the minimum rates of wages with employers which need revision.

Reg. (2) It may be stated that the matter does not relate to this department and as such this office shows its inability to take any action in the matter.

Reg. (3) In this connection it may be stated that since specific cases have not been mentioned, it is not possible to take any action in the matter.

All the demands are examined on merits before these are referred for adjudication. The demands which do not merit reference are not recommended irrespective of the fact whether or not arbitration is refused by the Management. The reasons for rejection are invariably conveyed to the parties concerned.

Reg. (4) Both the bills are pending for decision at Government level.

Reg. (5) Does not concern this Department. Hence no action is called for by this office in the matter.

Comrade Shamsher Singh Josh : May I know from the hon. Public Works and Welfare Minister whether the Labour Commissioner, Punjab, has issued instructions to his Inspectorial Staff that prosecutions should not be launched against those Textile Employers who have not implemented the notification issued by the State Government ? What are the reasons for not prosecuting the Textile Employers who have not implemented the orders of the Government ?

मन्त्री : मैमोरेण्डम की एक कापी और उस का जवाब दोनों हाउस की टेबल पर ले कर दी है ।

Comrade Shamsher Singh Josh : May I know from the hon. Minister for Public Works and Welfare the steps taken or proposed to be taken by the Government if it is brought to the notice of the Government that the notification issued on 4th August 1964 had not been implemented ?

मन्त्री : अगर माननीय सदस्य स्पैसिफिकली कोई बात पूछते तो उस का जवाब दे दिया जाता । लेकिन ऐसी इंस्ट्रक्शन्ज जारी करने का सवाल पैदा नहीं होता है । सरकार पहले कोशिश कर रही है कि जो इंस्ट्रक्शन्ज इशू की गई है उन को फालो किया जाए ।

कामरेड शमशेर सिंघ जोश : की सरकार पहिलां इसू कीडीआं गयीआं एन्टरकमनं ठुं अन्टिरोस करगुछे दी कोमिशन करेगी ?

मन्त्री : सरकार इन को एनफोर्स करने की पूरी कोशिश करेगी ।

श्री ओम प्रकाश अग्निहोत्री : क्या मंत्री महोदय कृपया बताएंगे कि जैसा कि मैमोरेण्डम में कहा गया है कि लिविंग इंडेक्स 50 है उस को ठीक करने के लिये सरकार कोई कमेटी मुकर्रर करेगी ; अगर करेगी तो कब तक ?

ਸੰਤਰੀ : ਇਸ ਵਕਤ ਤੋ ਕੋਈ ਫ਼ਰਾਦਾ ਨਹੀਂ ਹੈ । ਇਸ ਬਾਰੇ ਮੈਂ ਬਾਦ ਮੈਂ ਬਾਤਚੀਤ ਕਰ ਲੇਂਗੇ ।

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਉਨ੍ਹਾਂ ਲਈ 1961-62 ਦਾ ਕੈਜ਼ਅਲ ਲੀਵ ਰੂਲਜ਼ ਬਾਰੇ ਬਿਲ ਤਿਆਰ ਪਿਆ ਹੋਇਆ ਹੈ ਕੀ ਸਰਕਾਰ ਉਸ ਨੂੰ ਹਾਇਸ ਵਿਚ ਪੇਸ਼ ਕਰਨ ਲਈ ਕੋਸ਼ਿਸ਼ ਕਰੇਗੀ ?

ਸੰਤਰੀ : ਉਸ ਕੋ ਲਾ ਡਿਪਾਰਟਮੈਂਟ ਆਰ ਸੈਕੀਟੇਰਿਓਟ ਮੇ ਏਂਜ਼ਾਮਿਨ ਕਰਿਆ ਜਾ ਰਹਾ ਹੈ । ਉਸ ਮੈਂ ਕੁਝ ਕੰਪਲੀਕੇਸ਼ਨਜ਼ ਹੈਂ ਉਨ ਕੋ ਫ਼ੂਰ ਕਰਨੇ ਕੀ ਕੀਸ਼ਿਸ਼ ਕੀ ਜਾ ਰਹੀ ਹੈ । ਜਬ ਵਹ ਏਪਰੁਬ ਹੋ ਜਾਏਗਾ ਤੋ ਉਸੇ ਹਾਤਸ ਮੈਂ ਲਾਯਾ ਜਾਏਗਾ ।

ਸ਼੍ਰੀ ਸਾਗਰ ਰਾਮ ਗੁਪਤਾ : ਕਯਾ ਸਰਕਾਰ ਕੇ ਨੋਟਿਸ ਮੈਂ ਆਯਾ ਹੈ ਕਿ ਇਨਟਕ (INTUC) ਨੇ ਅਮ੍ਰਿਤਸਰ ਟੈਕਸਟਾਈਲ ਮਿਲਜ਼ ਮੈਂ ਮਿਨਿਮਮ ਵੇਜਿਜ਼ ਏਕਟ ਨ ਲਾਗੂ ਹੋਨੇ ਕੇ ਕਾਰਣ ਏਕ ਸਹੀਨੇ ਕਾ ਨੋਟਿਸ ਦਿਆ ਹੁਆ ਹੈ ?

ਸੰਤਰੀ : ਏਸਾ ਲਗਤਾ ਹੈ ਕਿ ਇਨਟਕ ਵਾਲੇ ਬਹੁਤ ਜੋਸ਼ ਮੈਂ ਹੈਂ (ਹੰਸੀ) (ਬਿਬਨ)

ਸ਼੍ਰੀ ਆਮ ਪ੍ਰਕਾਸ਼ ਅਗਿਨਹੋਤ੍ਰੀ : ਕਯਾ ਸੰਤਰੀ ਸਹੀਦਯ ਕੁਪਯਾ ਬਤਾਯੋਂਗੇ ਕਿ ਜੈਸਾ ਕਿ ਇਸ ਸਕੀਮ ਕੇ ਅਨੁਦਰ ਵਰਕਜ਼ ਕੇ ਲਿਏ ਜੋ ਫੈਸੀਲਿਟੀਜ਼ ਦੀ ਹੈ ਵਹ ਫੈਸਿਸਿਟੀਜ਼ ਉਨ ਕੀ ਫੈਮਿਲੀਜ਼ ਕੋ ਕਬ ਤਕ ਦੀ ਜਾ ਰਹੀਂ ਹੈ ਕਯੋਂਕਿ ਸਰਕਾਰ ਨੇ ਇਸ ਬਾਰੇ ਮੈਂ ਪਹਲੇ ਵਾਯਦਾ ਕਿਆ ਹੁਆ ਹੈ ।

ਸੰਤਰੀ : ਇਸ ਸਵਾਲ ਕਾ ਜਵਾਬ ਡਿਟੇਲਜ਼ ਮੈਂ ਨਹੀਂ ਦਿਆ ਜਾ ਸਕਤਾ ਹੈ । ਯਹ ਮੀ ਸੁਝੇ ਆਫ ਹੈਂਡ ਪਤਾ ਨਹੀਂ ਹੈ ਕਿ ਕਯਾ ਵਾਦਾ ਕਿਆ ਥਾ । ਲੇਕਿਨ ਜੋ ਕੁਝ ਪਹਲੇ ਕਹਾ ਜਾ ਚੁਕਾ ਹੈ ਉਸਕੋ ਲਾਗੂ ਕਰਨੇ ਕੀ ਕੀਸ਼ਿਸ਼ ਕੀ ਜਾਏਗੀ ।

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਕੀ ਮੰਤਰੀ ਸਾਹਿਬ ਦਸਣ ਦੀ ਖੋਚਲ ਕਰਨਗੇ ਕਿ ਸਰਕਾਰ ਨੇ ਉਨ੍ਹਾਂ ਦੇ ਐਂਪਲਾਇਰਜ਼ ਦੇ ਬਰਖਿਲਾਫ ਕੋਈ ਐਕਸ਼ਨ ਲਿਆ ਹੈ ਜਿਨਾਂ ਨੇ ਰੂਲਜ਼ ਲਾਗੂ ਨਹੀਂ ਕੀਤੇ ਹਨ ?

ਸੰਤਰੀ : ਏਕਸ਼ਨ ਤੋ ਕਈ ਕਿਸਮ ਕੇ ਹੋਤੇ ਹੈਂ ਕਿਸੀ ਕੋ ਚਿਟ੍ਰੀ ਕੇ ਫ਼ਾਰਾ ਆਰ ਕਿਸੀ ਕੋ ਜਬਾਨੀਂ ਕਹਾ ਜਾਤਾ ਹੈ । ਸ਼ਾਨਤੀਯ ਸਦਸਯ ਅਗਰ ਕੋਈ ਸਪੇਸੇਫਿਕ ਬਾਤ ਕਹਤੇ ਤੋ ਜਵਾਬ ਦਿਆ ਜਾਤਾ ।

ਕਾਮਰੇਡ ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ ਜੋਸ਼ : ਇਸ ਮੈਮੋਰੈਂਡਮ ਵਿਚ ਇਕ ਇਹ ਭੀ ਡਿਮਾਂਡ ਸੀ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਅਤੇ ਦੂਜੀਆਂ ਸਰਕਾਰਾਂ ਨੇ ਕਾਸਟ ਆਫ ਲਿਵਿੰਗ ਫਾਲਟੀ ਤਿਆਰ ਕੀਤੀ ਹੈ। ਬਾਕੀ ਸਰਕਾਰਾਂ ਨੇ ਦੁਰਸਤ ਕਰਨ ਲਈ ਕਮੇਟੀ ਬਿਠਾ ਦਿਤੀ ਹੈ ਪਰ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਕੋਈ ਕਮੇਟੀ ਅਜੇ ਤਕ ਨਹੀਂ ਬਿਠਾਈ ਹੈ। ਕੀ ਇਸ ਚੀਜ਼ ਨੂੰ ਮਦੇਨਜ਼ਰ ਰਖਦੇ ਹੋਏ ਸਰਕਾਰ ਕੋਈ ਕਮੇਟੀ ਬਿਠਾਉਣ ਲਈ ਤਿਆਰ ਹੈ ?

Chief Minister : It is under the consideration of the Government.

ਕਾਮਰੇਡ ਭਾਨ ਸਿੰਘ ਭੌਰਾ : ਕੀ ਮੰਤਰੀ ਸਾਹਿਬ ਦਸਣ ਦੀ ਖੋਚਲ ਕਰਨਗੇ ਕਿ ਪਿਛਲੇ ਸਾਲ ਕਿੰਨੇ ਐਂਪਲਾਇਰਜ਼ ਨੂੰ ਜੁਰਮਾਨਾ ਲਗਾਇਆ ਗਿਆ ਹੈ ?

श्री श्रीम प्रकाश अग्निहोत्री : क्या मंत्री महोदय के नोटिस में यह बात है कि जालन्धर और बटाला में इंजीनियरिंग इंडस्ट्रीज़ और फौंड्रीज़ में जो हजारों की संख्या में वर्कर्स काम कर रहे हैं वहां पर कंट्रैक्ट सिस्टम की वजह से उनको प्रोवीडेंट फंड से महत्त्व किया जा रहा है। क्या सरकार इस कंट्रैक्ट सिस्टम को खत्म करने के लिए तैयार है? अगर है तो कब तक?

लोक कार्य तथा कल्याण मंत्री : इस मैमोरेण्डम में तो सारी दुनिया के मुतालबे लिखे गए हैं। अगर माननीय सदस्य कोई स्पैसिफिक बात पूछते तो जवाब दे देते लेकिन सब का जवाब नहीं दिया जा सकता है।

श्री सागर राम गुप्ता : क्या मंत्री महोदय कृपया बतायेंगे कि सरकार ने इस मैमोरेण्डम में से कौन सी एक बात मानी है? उन्होंने ने पहले सवाल का जवाब देते हुए कहा है कि इस मैमोरेण्डम में सारी दुनिया के मुतालबे दिए गए हैं।

मंत्री : सवाल तो मैमोरेण्डम के बारे में था और क्या ऐक्शन लिया गया है। इस के बारे में अर्ज करना चाहता हूं कि इस के जवाब में लेबर कमिश्नर, पंजाब, के लैटर की एक कापी लगा रखी हुई है।

श्री श्रीम प्रकाश अग्निहोत्री : क्या मंत्री महोदय कृपया बतायेंगे कि क्या इंजीनियरिंग और फाउंड्रीज़ के एम्पलाइज़ के प्रोवीडेंट फंड के बारे में सरकार कोई एडजूडीकेशन कमेटी बनाने के लिए तैयार है?

मंत्री : हालात के मुताबिक बनाने में गुरेज़ नहीं करेगी।

श्री सागर राम गुप्ता : मंत्री महोदय ने जवाब देते हुए बताया है कि प्रापर स्टैपस लिए जा रहे हैं। मैं मिनिस्टर साहिब से पूछना चाहता हूं कि मुख्य मन्त्री ने लुधियाना में पिछले हफ्ते एक स्टेटमेंट दी जिस में उन्होंने ने कहा था कि लेबर लाज़ को ऐनफोर्स करने के लिए मशीनरी कायम कर रहे हैं। मैं पूछना चाहता हूं कि इस सिलसिले में कब तक मशीनरी या कमेटी नियुक्त करनी है ताकि लेबर लाज़ ऐनफोर्स हो सकें।

मंत्री : इस के बारे में अर्ज करना चाहता हूं कि काफी जगह पर मिनिमम वेजिज़ ऐक्ट लागू किया जा चुका है। बाकी जो टेक्स्टाइल इंडस्ट्रीज़ है वहां पर यह रूलज़ लागू किए जा रहे हैं। अगर माननीय सदस्य के पास कोई ऐसी इन्फर्मेशन है तो वह हमारे नोटिस में लाएं और हम वहां पर लागू कराने का यत्न करेंगे।

श्री सागर राम गुप्ता : मंत्री महोदय ने जवाब देते हुए कहा है कि पंजाब में कोई ऐसी फैक्ट्री नहीं है जहां पर मिनिमम वेजिज़ ऐक्ट लागू नहीं किया जा रहा है। मैं मिनिस्टर साहिब से इस स्टेटमेंट को रिसपौसीबल वे में चैलेंज करता हूं कि यहां पर बहुत सी फैक्ट्रीज़ हैं जहां पर यह ऐक्ट लागू नहीं हुआ है।

मंत्री : मैं भी इन की बात को चैलेंज करता हूं (विन्धन) (शोर)।

SUBSTANTIVE MOTION

कामरेड मधन सिंघ उतरसिका : आठ एपुआइंट आड आरडर, सर। सपीकर साहिब, मेरी ਇਕ ਪੁਰਾਣੀ ਸਬਸਟਾਂਟਿਵ ਮੌਸ਼ਨ ਪੈਂਡਿੰਗ ਹੈ ਉਹ ਮੌਸ਼ਨ ਸਰਦਾਰ ਪਰਤਾਪ ਸਿੰਘ ਕੇਰੋਂ ਨੂੰ ਅਸੈਂਬਲੀ ਵਿਚੋਂ ਨਿਕਾਲਾ ਬਾਰੇ ਹੈ। ਸਾਇਦ ਅਜ ਹਾਸਉ ਸਿਨੇ ਡਾਈ ਅਡਜਰਨ ਹੋ ਜਾਵੇ, ਮੈਂ ਚਹੁੰਦਾ ਹਾਂ ਕਿ ਮੇਰੀ ਮੌਸ਼ਨ ਸਭ ਤੋਂ ਪਹਿਲਾਂ ਟੇਕ ਅਪ ਕੀਤੀ ਜਾਵੇ।

ਸ੍ਰੀ ਸਪੀਕਰ : ਮਾਨਯੋਗ ਮੈਂਬਰ ਸਾਹਿਬ ਨੂੰ ਕਿਵੇਂ ਪਤਾ ਲਗਾ ਹੈ ਕਿ ਅਜ ਹਾਊਸ ਸਿਨੇ ਡਾਈ ਐਡਜਰਨ ਹੋ ਜਾਵੇਗਾ ? (How does the hon. Member know that the House will adjourn *sine die* today ?)

ਕਾਮਰੇਡ ਮੱਖਣ ਸਿੰਘ ਤਰਸਿਕਾ : ਸਪੀਕਰ ਸਾਹਿਬ ਮੇਰੀ ਇਹ ਬਹੁਤ ਇੰਪਾਰਟੈਂਟ ਮੌਸਨ ਹੈ ।

Mr. Speaker : Unless I give a finding about the admissibility of these motions, how can they be taken up ?

ਕਾਮਰੇਡ ਮੱਖਣ ਸਿੰਘ ਤਰਸਿਕਾ : ਸਪੀਕਰ ਸਾਹਿਬ, ਅਪਣੀ ਫਾਈਡਿੰਗ ਅਜ ਹੀ ਦੇ ਦਿਉ ।

Mr. Speaker : It is pending for consideration and will come up in due course.

QUESTIONS OF PRIVILEGE

ਕਾਮਰੇਡ ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ ਜੋਸ਼ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਸਰ। ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ 29 ਸਤੰਬਰ, 1964 ਨੂੰ ਇਕ ਪ੍ਰਿਵਿਲਿਜ ਮੌਸਨ ਦਾ ਨੋਟਿਸ ਦਿਤਾ ਸੀ।

Mr. Speaker : It will come up.

ਕਾਮਰੇਡ ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ ਜੋਸ਼ : ਦੂਜੀ ਗਲ ਇਹ ਹੈ ਕਿ ਮੈਂ ਇਕ ਪ੍ਰਿਵਿਲਿਜ ਮੌਸਨ ਦਿਤੀ ਸੀ ਕਿ ਸਰਦਾਰ ਪਰਤਾਪ ਸਿੰਘ ਕੈਰੋਂ ਨੇ ਐਜ ਚੀਫ ਮਨਿਸਟਰ ਕੁਝ ਗਲਤ ਜਵਾਬ ਦਿਤੇ। ਇਸ ਬਾਰੇ ਤੁਸੀਂ ਫਰਮਾਇਆ ਸੀ ਕਿ ਮੈਂ ਕਾਗਜ਼ਾਤ ਨੂੰ ਕਨਸਲਟ ਕਰਕੇ ਕਲ ਜਵਾਬ ਦੇਵਾਂਗਾ। ਇਸ ਤੋਂ ਇਲਾਵਾ the Government were to make some statements in reply to certain Call Attention Notices, admitted in my name concerning the family of Sardar Partab Singh Kairon.

Mr. Speaker : The Government have yet to make the statement.

Comrade Shamsher Singh Josh : When, Sir ?

Mr. Speaker : Please do not be impatient.

ਸ਼੍ਰੀ ਬਲਰਾਮਜੀ ਦਾਸ ਟਾਠਨ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਪ੍ਰਿਵਿਲੇਜ, ਸਰ । ਮੇਰਾ ਪੁਆਇੰਟ ਆਫ ਪ੍ਰਿਵਿਲੇਜ ਯਹ ਹੈ ਕਿ ਕਲ ਯਹਾਂ ਪਰ ਹਿੰਦੁਸਤਾਨ ਕੇ ਚੀਫ ਜਸਟਿਸ ਆਏ ਆਰ ਉਨ ਕੇ ਆਨੇ ਪਰ ਜਹਾਂ ਪਰ ਜੁਡੀਸ਼ਰੀ ਆਰ ਏਗਜ਼ੈਕਟਿਵ ਕੀ ਅਲਹਦਗੀ ਕਾ ਫੰਕਸ਼ਨ ਹੁਆ। ਉਸਕੇ ਬਾਦ ਏਕ ਸਟੇਟ ਲੰਚ ਹੁਆ। ਇਸ ਵਕਤ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਤੋ ਯਹਾਂ ਪਰ ਬੈਠੇ ਹੁਏ ਨਹੀਂ ਹੈਂ, ਸਰਦਾਰ ਦਰਬਾਰਾ ਸਿੰਘ ਜੀ ਬੈਠੇ ਹੁਏ ਹੈਂ, ਮੈਂ ਆਪ ਕੇ ਜਰਿਏ ਯਹ ਜਾਨਨਾ ਚਾਹੁੰਦਾ ਹੂੰ ਕਿ ਉਸ ਲੰਚ ਕੇ ਅਨਦਰ ਯਹਾਂ ਕੇ ਸਟੇਟ ਕੇ ਲੇਜਿਸਲੇਟਰਜ਼ ਕੋ ਕਯੋਂ ਨਹੀਂ ਇਨਵਾਇਟ ਕਿਆ ਗਯਾ ? (ਵਿਘਨ)।

Mr. Speaker : I would request the hon. Minister to be attentive.

ਸ਼੍ਰੀ ਬਲਰਾਮਜੀ ਦਾਸ ਟਾਠਨ : ਸਵਾਲ ਯਹ ਹੈ ਕਿ ਸਿਫ ਲੰਚ ਕਾ ਹੀ ਸਾਮਲਾ ਨਹੀਂ। ਸਵਾਲ ਸਿਫ ਲੰਚ ਕਾ ਨਹੀਂ ਹੈ। ਸਵਾਲ ਮੈਂਬਰਜ਼ ਕੇ ਸਟੇਟਸ ਕਾ ਹੈ। ਜਹਾਂ ਤਕ ਲਾ ਕਾ ਤਾਲੁਕ ਹੈ ਹਿੰਦੁਸਤਾਨ ਕੇ ਹਾਈਏਸਟ ਡਿਗਨਿਟਰੀਜ਼ ਉਸ ਲੰਚ ਮੇਂ ਪ੍ਰੈਜੈਂਟ ਥੇ। ਉਨ ਕੇ ਅਲਾਵਾ, ਜੋ ਕਿ ਬਾਹਰ ਸੇ ਆਏ ਹੁਏ ਥੇ, ਯਹਾਂ ਪੰਜਾਬ ਗਵਰਨਮੈਂਟ ਕੇ ਅਸਿਸਟੈਂਟ ਸੈਕਰਟਰੀਜ਼, ਕੁਆਇੰਟ ਸੈਕਰਟਰੀਜ਼ ਆਰ ਉਨ ਕੀ ਫੈਮਿਲੀਜ਼ ਕੋ ਇਨਵਾਇਟ ਕਿਆ ਗਯਾ ਥਾ। ਹਮਾਰੀ ਸਟੇਟ ਕੇ ਲੇਜਿਸਲੇਟਰਜ਼ ਕੋ ਇਸੀ ਸਕਸਦ ਕੇ ਲਿਏ, ਕਲ ਯਹਾਂ ਪਰ ਠਹਰਾਨੇ ਕੇ ਲਿਏ ਆਜ਼ ਸ਼ਨਿਵਾਰ ਕੋ ਸੈਸ਼ਨ ਕਿਆ ਗਿਆ, ਜਕ ਕਿ ਪਹਿਲੇ ਕਥੀ ਭੀ ਸ਼ਨਿਵਾਰ ਕੋ ਸਿਟਿੰਗ ਨਹੀਂ ਹੁਆ ਕਰਤੀ ਥੀ, ਕਾਕਿ ਇਸ ਮੌਕੇ ਪਰ ਸਮੀ ਮੈਂਬਰ ਯਹਾਂ

प्रैजेंट रहें। तो मैं पूछना चाहता हूँ कि क्या सरकार स्टेट के लैजिस्लेटर्ज की पोजीशन को कुछ भी नहीं समझती कि जब उस फंक्शन पर असिस्टेंट सैक्रेटरीज को ज्वायंट सैक्रेटरीज तक को इनवाइट किया गया तो लैजिस्लेटर्ज को क्यों नहीं इनवाइट किया गया ? यह खाने पीने का सवाल नहीं बल्कि स्टेटस का सवाल है। मैं यह जानना चाहता हूँ कि पंजाब गवर्नमेंट ने उन के स्टेटस को क्यों इस तरह से इग्नोर किया है ?

गृहि अਤੇ विकास मंत्री : मेरी अरज एव है कि इस विच कूझ उमीसन होयी है। ढिलहाल तां मेँ इतना ही कहि सकदा हां कि कूझ उमीसन होयी है और असीं इस नूँ डेर कमिट नहीं करांगे।

कामरेड समशेर सिंघ जोश : मेरा, सपीकर साहिब, एक पुआईंट आड पिविलिज है कि एव उव जिहड़ी नवीं गॉरमेंट बनी है, इस ने बहूत देर इस हाँउस विच इस गल दी असूरेंस दिती है कि लीडर आफ दी अपोजीशन नूँ जोग सभान दिता जाऐगा करेगा जिसे जिसे पब्लिक डेक्लरेशन होठगे उषे उनं नूँ जोग सभान दिता जाऐगा। सपीकर साहिब कल एषे अँगैकटिव और जूडीसरी दे वखरे होठ दे सभंघ विच एक समारेड होऐआ और उस मोंके उते लीडर आफ दी अपोजीशन नूँ सटेज उते विसेस सभान नहीं दिता गिआ। उस डेक्लर दे पूबंघकां वलें उनं नूँ उचिउ सभान नहीं दिता गिआ। उव एक स्टेट डेक्लरेशन लीगल रिमैंबरेंसर रेडिपारटमेंट वलें थी। उषे लीडर आफ दी अपोजीशन दी पुजीसन दा खिआल नहीं रधिआ गिआ। उषे लीगल इलिउमनरीज नूँ बूलाऐआ गिआ सी। इस लिहाज नाल वी साडे लीडर आफ दी अपोजीशन एक रीटाइरड जसटिस हन। इस हालत विच जदें कि इस हाँउस ने अँगैकटिव और जूडीसरी दे इस कानून नूँ यूनेनीमसली पास कीता होवे लीडर आफ दी अपोजीशन दा मुनासब माठ ना होठा एक चंगी पारलीमेंटरी टरेडीशन नहीं। मेँ आस करदा हां कि चीफ मनिस्टर साहिब इस मामले उते चानठ पाउठगे।

मुख्य मंत्री : सोकर साहिब, मैं आप के जरिए बड़े अदब के साथ हाँउस को कहना चाहता हूँ कि जहां तक लीडर आफ दी अपोजीशन की रैस्पेक्ट का सम्बन्ध है शायद इस आनरेबल मँबर से मेरे दिल में और ट्रैजरी बैचज पर बैठने वाले मँबर साहिब के दिल में उन के लिए उन से भी ज्यादा रिस्पेक्ट है (प्रशंसा) :

Comrade Shamsheer Singh Josh : I object to the remarks of the Chief Minister. He should withdraw them.

Mr. Speaker : Please listen to the Chief Minister. Let him complete the statement.

Pandit Chiranji Lal Sharma : It is a question of status and not of any individual. It is a very serious matter, Sir.

मुख्य मंत्री :: मैंने ऐसे मौकों के लिए अपने तरफ से कुछ हिदायात जारी कर रखी हैं कि मिनिस्टर के बाद जिस तरह से लीडर आफ दी अपोजीशन का प्रेसीडेंस है उसी तरह से उन को हर मौके पर रैस्पेक्ट शो करनी चाहिये। कल के बारे में मेरी बाजबा तौर पर सहकमा वालों को हिदायात थी। मुझे अफसोस है अगर उसमें किसी जगह पर किसी तरह से कोई खामी या त्रुटी हो गई हो। मैं उसको चेंक बाहंगा। लेकिन सोकर साहिब, मैं इस बात को बाजे कर देना चाहता हूँ कि इस में हमारी तरफ से डेवेलोपमेंटली

[मुख्य मंत्री]

कोई डिस्रिस्पैक्ट शो नहीं की गई है। और आयंदा के लिये भी मैं हाऊस को यकीन दिलाता हूँ कि इन पर पूरी तरह से अमल किया जायेगा उन की इज्जत की जायेगी, मान किया जाएगा। मैंने वैसे कल ही इस सम्बन्ध में लीडर आफ दी आपोजीशन से बात कर ली थी और मैंने उन से अर्ज किया था कि इस में जिस किसी की भूल हुई होगी वह हम देख लेंगे।

दूसरी बात मैं यह कहना चाहता हूँ कि यह अच्छा नहीं लगता कि हाऊस के अन्दर इस तरह से खाने और पीने की बातों को उठाया जाए।

श्री बलरामजीदास टण्डन : सवाल खाने पीने का नहीं, सवाल तो स्टेटस का है।

पंडित चिरंजी लाल शर्मा : सवाल स्टेटस का है।

Mr. Speaker : Order please.

मुख्य मंत्री : जहाँ तक खाने का ताल्लुक है, उस सम्बन्ध में हमने काफी डिस्कशन की कि कितनी तादाद हो और सारा कुछ क्या क्या हो।

श्री धरिंदेवी लाल : सवाल खाने पीने का नहीं, सवाल तो यह उठाया गया है कि वहाँ स्टेज पर लीडर आफ दी आपोजीशन को रिस्पैक्ट शो नहीं की गई।

श्री अध्यक्ष : वह बात तो हो गई : चीफ मिनिस्टर साहिब ने उसका जवाब दे दिया है। (That point has already been referred to. The Chief Minister has replied to it.)

मुख्य मंत्री : तो मैं इस सम्बन्ध में डिपार्टमेंट को हिदायत की कि जहाँ तक खाने का सम्बन्ध है जितने बाहर से महमान बुलाए थे उन सब को वहाँ पर इन्विटेशन दी गई थी। जहाँ तक लोकल इन्विटेशन् का सम्बन्ध था और उन में जहाँ तक लैजिस्लेटर्ज का सम्बन्ध था यह मेरी हिदायत थी कि उन की तादाद उस के अन्दर ज्यादा न बढ़े। मनिस्टर्ज, ऐक्स मनिस्टर्ज और उनके अलावा हमारी कौंसिल और असैम्बली में जितनी पार्टीज हैं, उन तमाम के लीडर्ज को उस के अन्दर इन्वाइट किया जाए। अगर आप यह समझते हैं कि आगे के लिये इस में और इजाफा कर दिया जाये तो मुझे तो इस में कोई एतराज नहीं और इसमें गवर्नमेंट का कोई प्रैस्टिज का सवाल नहीं है। इस को भी हम कंसिडर कर लेंगे लेकिन सवाल सिर्फ यह है कि यह पालिसी किस हद तक बढ़े या न बढ़े।

अगली बात जो मैं अर्ज करना चाहता हूँ वह यह है कि खाने पर भी लोगों की काफी तादाद थी और मेरी तरफ से डिपार्टमेंट को हिदायत थी कि जितनी चीजें वहाँ पर सर्व की जायें वह नान-सीरियल हों ताकि पंजाब के अन्दर सीरियल्ज के सम्बन्ध में जो आर्डर प्रामलगेट हुआ हुआ है उसकी उलंघना न हो। इसलिए मैं स्पीकर साहिब, आप के जरिए हाऊस के मैम्बरान को बड़े अदब से दरखास्त करना चाहता हूँ कि ऐसे मामलात में बहुत ज्यादा टची न हुआ करें। अगर कोई ऐसी बात हो जाए तो आप उसको मेरे नोटिस में लाएं। हम ऐसी बातों को अपने कमरे में, चैम्बर में बैठकर हल कर सकते हैं। जब यह चीजें प्रैस के अन्दर आती हैं और पब्लिक में इन बातों का चर्चा होता है तो इस से हमारी कोई शोभा नहीं होती है। इसलिये मैं आशा करता हूँ कि हाऊस के मैम्बर साहिबान इस सम्बन्ध में मेरे साथ पूरी तरह से मुतफिक होंगे ताकि आयंदा के लिए हम ऐसी चीजों को अच्छे तरीके से चला सकें।

डाक्टर बलदेव प्रकाश : स्पीकर साहिब, इस सम्बन्ध में जो कुछ मुख्य मन्त्री साहिब ने कहा है उससे हमारी सैटिस्फैक्शन नहीं हुई। सवाल खाने-पीने का नहीं है। मैम्बर को यहां खाने-पीने के लिए नहीं ठहराया गया था। मैं समझता हूँ कि सरकार ने इस तरह से शुरू करके हाऊस में बदमज़गी ही पैदा की है और मैं यह समझता हूँ कि जितने करड़े शब्दों में इस का विरोध किया जाए बेहतर होगा। इस के साथ ही यहां पर एक तरह से इस रूलिंग पार्टी ने डिस्क्रिमिनेशन शुरू कर दी है। रूलिंग पार्टी जिसको चाहे बुला ले और जिस को चाहे इग्नोर कर दे।

यहां पर मिनिस्टर्स और नान-मिनिस्टर्स की बात कही गई। सरदार प्रताप सिंह कैरों ने 34 मिनिस्टर बनाए हुए थे। वह सब ऐक्स मिनिस्टर बन गए उनके हटने के बाद आठ दस रहे। बाद में वह भी ऐक्स मिनिस्टर हो गए। फिर इतने ही मिनिस्टर भी हैं। इस तरह से 50-60 तो यही ही गए। यह तो सब वहां पर बुला लिये गये मगर और किसी ऐम० ऐल० ए० को नहीं बुलाया गया क्या इन का कोई स्टेटस नहीं है? ऐसी बैकग्राउंड में यह डिस्क्रिमिनेशन उनके स्टेटस को लोअर करने वाली बात है। (विषय) जहां तक इस हाऊस की सोवरेनटी का सवाल है, सभी मैम्बरों का बराबर स्टेटस है। वह जो बिल था उस को सारे हाऊस ने यूनिमसली पास किया था तो उसी सिलसिले में इस किसम की डिस्क्रिमिनेशन बिल्कुल नहीं की जानी चाहिये थी।

सरदार हरचंद सिंघ : ਹਰੀਜਨ ਮਨਿਸਟਰ ਨੂੰ ਸਟੇਜ ਤੇ ਨਹੀਂ ਬੈਠਾਇਆ, ਸਵਰਨ ਜਾਤੀਆਂ ਦਾ ਫੈਕਸ਼ਨ ਬਣਾ ਕੇ ਰਖ ਦਿਤਾ।

Sardar Gurnam Singh (Raikot) : Mr. Speaker, Sir, I am grateful to Comrade Shamsher Singh Josh for raising the point though without my knowledge about the status of the Leader of the Opposition. All that I can say at the present moment is that since it personally concerns me, I wish it had not been raised here in the House. But the matter is very important to which no heed was paid by the previous Government. I know it well that the present Government and the Leader of the House are anxious to settle this matter. He has talked to me several times about it. I know there have been lapses because the previous Government was not in the habit of giving due place to the Leader of the Opposition. At the same time I do wish that the matter is not hurried through because I want that the status of the Leader of the Opposition should be settled once for all after due and proper consideration and after finding out the position from the House of Commons and other such democratic institutions. The unfortunate part of the matter in this country is that there was no Opposition as such in the Parliament and one party has been ruling this country since the Constitution came into force. Therefore, the question was never considered seriously even in our Parliament. But now in several Legislatures in our country, the Opposition has come into existence. So, Mr. Speaker, it is not a question of a person it is a question of principle. Therefore, this question about the status of the Leader of the Opposition should be settled once for all.

I know it, Mr. Speaker, that the present Government is anxious to give due place to the Leader of the Opposition, and therefore, as far as this matter is concerned it will, I hope, be properly settled.

A Voice : What about yesterday's incident ?

Sardar Gurnam Singh : My hon. Friends are anxious about yesterday's incident. Everybody knows that on every conceivable occasion inside and outside the House, I fought continuously for the separation of Judiciary from the Executive (Thumping from the Opposition Benches). Everybody knows it. But unfortunately the impression carried by the Chief Justice of India what is gathered from his speech is that the Government was responsible for all this and the Opposition merely agreed to the passing of the legislation, whereas the fact of the matter is that the Opposition persistently and continuously fought for the separation of Judiciary from the Executive and it is owned by my hon. Friend the Leader of the House, the Chief Minister who wrote to me a letter for attending this function. The Chief Minister had written that when I was so much interested in the separation of Judiciary from the Executive, I must attend the function. But let us forget those lapses as during the period of the previous Government such a habit was formed and therefore, there were bound to be lapses. Since the Leader of the House is anxious to establish good precedents, we should leave this matter here.

As far as the matter about the invitation to the Legislators is concerned, the Government will have to make their policy clear. I agree that it is not a question of eating lunch, etc., but it involves a question of principle. As the Leader of the House has desired that we should leave this matter to him. He will discuss these things with us and will arrange them in such a manner that there is no complaint to the Members of the Opposition in future. One thing that I can say is that the Leader of the House has several times expressed his views that he is anxious to give due place to the Members of the Opposition and I hope that he will see it through satisfactorily.

With these remarks, Sir, I thank you.

Comrade Ram Piara : On a point of order, Sir. My point of order relates to the issue whether or not proper place had been given to the Legislators. Two statements, one by the Home Minister and another by the Chief Minister have been made which are contradictory to each other.

Home and Development Minister : There is nothing contradictory in them.

Comrade Ram Piara : The Chief Minister stated that he had issued certain instructions and that is the reason why other Legislators were not invited whereas the Home Minister said that it was an omission and it would not happen in future. May I know, Sir, which of the two statements is correct. ?

Mr. Speaker : The hon. Member should please take his seat.

पंडित मोहन लाल दत्त : आन ए प्वायंट आफ आर्डर, सर । जब देश अन्न संकट से घिरा हुआ है तो इतनी बड़ी 2 पार्टियां क्यों की जाती हैं ? और फिर यह झगड़ा भी पैदा करती है ।

मुख्य मन्त्री : स्पीकर साहिब, लीडर आफ दी आपोजीशन के अपने परसनल सम्बन्ध में नहीं, बल्कि जो उन के ऐज लीडर आफ दी आपोजीशन राईट बनते हैं उस सम्बन्ध में मैं हाउस को कानफ़ीडेंस में लेना चाहता हूँ । लीडर आफ दी आपोजीशन की पोजीशन के सम्बन्ध में, उन के स्टेट्स के बारे में मेरी कुछ कौरेसपोंडेंस प्राइम मिनिस्टर और मिनिस्टर फार दी पार्लियामेंट्री अफेयर्स से हुई है और दूसरी स्टेट्स के चीफ मिनिस्टर से भी लीडर आफ दी आपोजीशन के स्टेट्स के बारे में मेरी कौरेसपोंडेंस हुई है । सैंटर के कुछ और मिनिस्टर और मैम्बरज आफ दी पार्लियामेंट से बात-चीत हुई है । यह सारा मामला इस वक़्त अन्डर ऐग्ज़ामिनेशन है । इस वक़्त मैं इतना ही कह सकता हूँ कि यहां पर डिमौक्रेसी को मज़बूत करने और हेल्थी ट्रेडीशनज़ कायम करने के लिए भी लीडर आफ दी आपोजीशन को ड्यू स्टेट्स देना ज़रूरी है और हम इस बात को मानेंगे । (तालियाँ) बजट सेशन के दौरान मैं इस पोजीशन में हूँगा कि इस बारे में कोई कतई ऐलान कर सकूँ और कतई इफ़ैक्टिव स्टैप्स ले सकूँ । इस लिए मैं आशा करता हूँ कि अब हाउस के सारे मैम्बरान इस बात में मत्तफ़िक होंगे और इस बात को और आगे बढ़ाने की कोशिश नहीं करेंगे ।

Mr. Speaker : I appreciate the sentiments expressed by the hon. Members with regard to the status to be enjoyed by the Leader of the Opposition and also with regard to yesterday's (2nd October, 1964) incident where a number of hon. Members were not invited to lunch. My own feeling has also been growing in some instances that the lower administrators I do not refer to the Members of the Council of Ministers have not changed their mental thinking and still they, at some levels again I say, other than Council of Ministers feel that they are above and very senior to the Members of the legislature etc. In spite of emphasis having been laid from time to time by the Privileges Committee through circulars and Reports, they, whenever any function is arranged, try to give more status to the Under-Secretaries or the Assistant Secretaries and others and I am sorry that they even put their Ministers into difficulties. I would say that a time has now come when our administrators should change their mental thinking and outlook and give better status to the legislators, etc. and think that they have better status—status next to the Council of Ministers. The Secretaries etc., may be the Chief Secretary, should come after the Members of the legislature etc. (*Cheers*). I hope that in view of the assurances given by the Chief Minister and the Home Minister, these things will not be repeated and the matter will be settled amicably.

Now we take up adjournment motions. There are some adjournment motions.

ਕਾਮਰੇਡ ਮਖਣ ਸਿੰਘ ਤਰਸਿੱਕਾ : ਜਨਾਬ ਸਪੀਕਰ ਸਾਹਿਬ ਮੇਰੀ ਮੌਜ਼ਨ ਤੇ ਅਜ ਤਕ ਕੋਈ ਰੁਲਿੰਗ ਨਹੀਂ ਆਇਆ ?

Mr. Speaker : I promised in the House that if those motions are not withdrawn, I will give my ruling before the House adjourns, and if they are admitted, they will be fixed for discussion.

ਕਾਮਰੇਡ ਮੱਖਣ ਸਿੰਘ ਤਰਸਿੱਕਾ : ਜਨਾਬ ਨੇ ਕੋਈ ਰੁਲਿੰਗ ਨਹੀਂ ਦਿਤੀ ਅਤੇ ਇਸ ਉੱਤੇ ਲੀਡਰ ਆਫ ਦੀ ਹਾਊਸ ਵਲੋਂ ਸਟੇਟਮੈਂਟ ਆ ਗਈ ਹੈ ਅਤੇ ਲੀਡਰ ਆਫ ਦੀ ਆਪੋਜੀਸ਼ਨ ਕੀ ਬੋਲੇ ਹਨ । ਇਸ ਲਈ ਇਸ ਤੇ ਵਿਚਾਰ ਲਈ ਵਕਤ ਰਖਣਾ ਚਾਹੀਦਾ ਹੈ ।

Mr. Speaker : There was absolutely no discussion.

ਕਾਮਰੇਡ ਮਖਣ ਸਿੰਘ ਤਰਸਿਕਾ : ਜਨਾਬ ਅਜ ਹਾਊਸ ਵਿਚ ਇਸ ਮੌਸ਼ਨ ਤੇ ਵਿਚਾਰ ਕਰਨ ਦਾ ਮੌਕਾ ਮਿਲਣਾ ਚਾਹੀਦਾ ਹੈ ਕਿਉਂਕਿ ਸਾਰੇ ਅਫਸਰ ਵੀ ਆਏ ਹੋਏ ਹਨ, ਇਸ ਮੌਸ਼ਨ ਤੇ ਅਜ ਹੀ ਜੇਕਰ ਵਿਚਾਰ ਹੋ ਜਾਵੇ ਤਾਂ ਚੰਗਾ ਹੈ।

Mr. Speaker : It is for me to decide. I will give my ruling before the House adjourns and if it is admitted, it will be fixed for discussion. I once again say that if any motions are not withdrawn, I will give my ruling about their admissibility before the House adjourns and if they are admitted, they will be placed for discussion.

Comrade Ram Piara : Mr. Speaker, our anxiety is to know as to when the House is to adjourn ?

Mr. Speaker : Till motion for the adjournment of the House 'Sine die,' comes, agenda has already been fixed up till the 6th.

Comrade Ram Piara : If that motion comes at the end, then what will be the position ?

Mr. Speaker : Then that will be before the House and the House may pass or reject that motion. The House is to decide about it.

ਕਾਮਰੇਡ ਮਖਣ ਸਿੰਘ ਤਰਸਿਕਾ : ਜਨਾਬ ਕੋਈ ਵਕਤ ਨੀਅਤ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ ਫੈਸਲੇ ਲਈ।

Mr. Speaker : I have not fixed any time. I only said that I will give my ruling before the House adjourns and I will abide by this promise.

ADJOURNMENT MOTIONS/SUBSTANTIVE MOTION re. THE JUDGEMENT GIVEN/ADVICE TENDERED BY THE SUPREME COURT ON THE DISPUTE BETWEEN THE U. P. VIDHAN SABHA AND ALLAHABAD HIGH COURT.

Mr. Speaker : There are a few adjournment motions (No. 72, 74, 78 and 80) about the situation created as a result of the Judgement given advice tendered by the Supreme Court on the dispute between the U. P. Vidhan Sabha and Allahabad High Court.

ਬਾਬੂ ਬਚਨ ਸਿੰਘ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਸਰ। ਇਹ ਜੋ ਸੁਪਰੀਮ ਕੋਰਟ ਦਾ ਜ਼ਿਕਰ ਕੀਤਾ ਗਿਆ ਹੈ ਉਸ ਨੇ ਕੋਈ ਜਜਮੈਂਟ ਜਾਂ ਵਰਡਿਕਟ ਨਹੀਂ ਦਿਤੀ ਸਗੋਂ ਇਕ ਓਪੀਨੀਅਨ ਦਿਤੀ ਹੈ।

ਸ਼੍ਰੀ ਅਧ୍ୟਕਸ਼ : ਇਸ ਕੇ ਸੰਬੰਧ ਮੈਂ ਏਕ ਅਡਜਨਮੈਂਟ ਮੋਸ਼ਨ ਸ਼੍ਰੀ ਬਲਰਾਮਜੀ ਦਾਸ ਟੰਡਨ ਐਂਡ ਡਾਕਟਰ ਬਲਦੇਵ ਪ੍ਰਕਾਸ਼ ਕੀ ਹੈ, ਏਕ ਸ਼੍ਰੀ ਜਗਨਾਥ ਐਂਡ ਕਾਮਰੇਡ ਮਕਖਨ ਸਿੰਘ ਤਰਸਿਕਾ ਕੀ ਹੈ, ਏਕ ਕਾਮਰੇਡ ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ ਜੋਸ਼ ਕੀ ਐਂਡ ਇਸ ਕੇ ਆਗੇ ਏਕ ਏਡਜਨਮੈਂਟ ਮੋਸ਼ਨ ਕਾਮਰੇਡ ਰਾਮਚੰਦ੍ਰ ਕੀ ਹੈ। ਇਸ ਕੇ ਅਲਾਵਾ ਇਸੀ ਸੰਬੰਧ ਮੈਂ ਏਕ ਸਬਸਟਾਨਟਿਵ ਮੋਸ਼ਨ ਕਾਮਰੇਡ ਰਾਮਚੰਦ੍ਰ ਕੀ ਹੈ।

(In this connection the notice of an adjournment motion has been given by Sarvshri Balramji Das Tandon and Baldev Parkash ; another by Sarvshri Jagan Nath and Makhan Singh Tarsikka ; another by Comrade Shamsheer Singh Josh and yet another by Comrade Ram Chandra. In addition to that, a notice of a Substantive Motion has also been given by Comrade Ram Chandra on this very subject).

As the hon. Members feel very much anxious about giving expression to their feelings and reaction to the advice or judgment or verdict, whatever it is, given by the Supreme Court about the privileges, I hope it will not be out of place if they give expression to their views about it.

श्री बलरामजी दास टण्डन : जनाब यह तो बहुत अहम मसला है इस पर विचार करने के लिए समय देना चाहिये ।

Mr. Speaker : But I would request the hon. Members to be brief.

बाबू बचन सिंह : आन ए प्वाइन्ट आफ आर्डर, सर । आप इस के लिए कोई लिमिट मुकर्रर कर दें ।

श्री अध्यक्ष : मैं जानता हूँ कि मैम्बरान के सैन्टीमेंट तेज हैं इस लिए आप ब्रीफली कुछ आबजरवेशन्ज कर लें । (I do not stand in the way of full discussion also.) I know the hon. Members are feeling quite perturbed over this issue. They should therefore make very brief observations. I do not stand in the way of full discussion also.)

Shri Mohan Lal : On a point of Order, Mr. Speaker. May I say a word before you, Mr. Speaker, allow discussion on this matter ? I think it is a very very delicate matter

Dr. Baldev Parkash : Point of Order, Sir.

Shri Mohan Lal : I have also risen on a point of Order. Mr. Speaker, there are more than one aspects of this matter. As I said, it is a very very delicate matter. It is also a matter which relates primarily and directly to the Constitution. Sir, I object to any discussion in this House on this subject for more than one reasons. It is a matter relating to the Constitution, a highly technical and legal matter and it affects directly the question of prestige of the highest bodies, the Legislature as well as the Judiciary.....

Comrade Ram Chandra : On a point of Order, Sir.

Mr. Speaker : The hon. Member, Pandit Mohan Lal, is already on a point of Order.

Shri Mohan Lal : Mr. Speaker, I would suggest that it would not be appropriate to initiate a discussion on this matter in this way. If it is to be placed for discussion, I would suggest a better way. Let there be a small Committee of the House appointed which should go minutely into this question in all its aspects and submit its Report to the House. If any discussion is initiated at this stage in this way, I am afraid, observations may be made which may not be very desirable from the point of view of propriety. Moreover, the Members are not prepared about this matter—atleast I am not at all prepared even though I am vitally interested in this discussion. I never knew that this matter is going to come up before the House. Mr. Speaker, if it is to be discussed, some time should be fixed with previous notice. I would once again repeat my suggestions. If it is to be considered, let there be a small Committee of the House appointed, which should go into this question minutely and place its Report before the House. Further if it is to be discussed, some time should be given to us for preparation.

Sardar Gurnam Singh : I would suggest, Sir, that you may briefly hear the Members who have given notices of these adjournment motions, the leaders of various Groups/Parties in the House on this point. What Pandit Mohan Lal has said, amounts to a discussion. That much discussion would be sufficient and it need not go beyond that.

Shri Mohan Lal : Mr. Speaker, I would like to know, first of all, whether any adjournment motion lies on the verdict, opinion or whatever it is, of the Supreme Court ? My objection is that no adjournment motion lies on this subject. (Interruptions):

Mr. Speaker : He has not challenged it. He has made a suggestion.

बाबू बचन सिंह : जब आप ने फैसला ही दे दिया है तो मैं पूछना चाहता हूँ कि आया इस फैसले के बाद भी कोई आदमी इस को चैलेंज कर सकता है ?

श्री अध्यक्ष : इस में चैलेंज की ऐसी कोई बात नहीं है। (There is no question of any such challenge.)

Comrade Shamsheer Singh Josh : I would suggest that you may kindly admit our Adjournment Motion and when you have admitted it, time for discussion could be fixed afterwards as provided under the Rules.

Mr. Speaker : Let us not go into technicalities. The hon. Members of this House are rightly concerned with certain expression/opinion given by the Supreme Court over the rights and privileges of this House. I think it would be better if the Movers of the Motions, Leaders of various parties and some other persons may make brief observations.

Shri Mohan Lal : Sir, I would like to know whether the Chair is allowing a discussion on the Adjournment Motion ? I would submit that it would not be proper and in accordance with the Rules. It will not be in accordance with the procedure that we have ourselves decided upon in the Rules Committee in regard to Adjournment Motions. If discussion is to be allowed in a manner otherwise than by way of discussion on Adjournment Motion that is a different thing altogether. I would submit that we should not set such a bad precedent by initiating discussion on an Adjournment Motion, the admissibility of which is yet to be decided.

Education and Local Government Minister : Mr. Speaker, I would like to submit that according to the Constitutional provision Legislature is debarred from discussing the conduct of the Judges of High Courts or Supreme Court. We cannot discuss this matter in water tight compartments. Sir, a similar situation arose when I was the Speaker of this House and the consequential results are known to every hon. Member of this House. I know the hon. Members are very much perturbed over this matter and there is a feeling of bitterness. I would not like to use the word bitterness because it is too strong—rather I should say that there is a feeling of anxiety over this matter. But Mr. Speaker once you permit discussion on the judgement of the Supreme Court, I think, the conduct of the Judges will inevitably come under discussion.

(Voices : No. No.)

Then I would expect that the hon. Members will try to keep themselves within the frame work of constitutional limits but once sentiments are aroused, it becomes impossible for any one to confine oneself to the limits. I would suggest that leaders of various parties/groups may take part in the discussion and confine themselves to the judgement only and you, Mr. Speaker, may convey the anxiety of the feelings of the House to the Speaker of the Lok Sabha and to the Government of India.

Sardar Gurdial Singh Dhillon : Mr. Speaker, the subject has come through an Adjournment Motion or at the most through a Substantive Motion. The observations of the Supreme Court are not strictly in the nature of judgement but is a Report on a Reference made by the President of India to the Judges of the Supreme Court. I do agree with Pandit Mohan Lal that strictly speaking this subject should not be discussed in the guise of an Adjournment Motion or any other motion. It should be discussed under some regular motion given notice of under Rule 84 or some other Rule.

I would also like to submit that this has created a very delicate position so far as the rights and privileges of legislatures in India are concerned. This Report of the Supreme Court has turned everything topsy turvy that we have been practising since the introduction of the Constitution. It is our inherent right to review and revise and also to see if we need any recommendation to be made to the President or the Government of India for changing the Constitution. By this way I do not think we will be criticising the conduct of the Judges and I would request you, Mr. Speaker, to give time to any Member who wants to express his feelings within the scope.

Sardar Ajmer Singh : Mr. Speaker, I would submit that it is not sacrosanct that the judgement of the Supreme Court cannot be discussed in any way. I think it can be discussed. The only restriction is that the conduct of the Judges cannot be discussed on the Floor of the House. At the same time, I would submit that the observations made by the members must be responsible, authoritative and within the scope. But, Sir, the discussion on this matter should be postponed to some other day as we are not prepared on the subject and we should discuss it properly. My submission, therefore, is that we would certainly like to take part in the discussion but only if we are given some time to study the matter. I would also humbly request the hon. Member Shri Balramji Das Tandon not to insist on discussion of the matter today.

श्री बलरामजी दास टण्डन :: आन ए प्वायंट आफ आर्डर, सर मेरा प्वायंट आफ आर्डर यह है कि मैंने पहले भी यह सवाल उठाया था कि आया इस मोशन की ऐडमिंसिबिलिटी पर डिस्कशन हो सकती है या नहीं। जो रूलज़ आफ बिज़नेस है इन से साफ जाहिर होता है कि it cannot be discussed.

Mr. Speaker : I am quite clear that judgement in any case given by any Court can be commented upon but you can not discuss the conduct of Judges.

Shri Balramji Das Tandon : We are not at all discussing the conduct of the Judges.....

मेरा प्वायंट आफ आर्डर यह है कि यह जो आपके सामने ऐडजर्नमेंट मोशन लेकर आए हैं इसकी ऐडमिंसिबिलिटी के ऊपर मैं आपके सामने एक दो ग्राउंडज़ पेश करना चाहता हूँ कि कितन ग्राउंडज़ पर हम इस की ऐडमिंसिबिलिटी को डिस्कस कर सकते हैं।

Sardar Gurnam Singh : Mr. Speaker, Sir, there is no doubt that the minds of the Legislators are agitated. This is exactly what happened in the Lok Sabha yesterday.

But the question is difficult and we should consider it from that aspect. Firstly, the opinion of the Supreme Court is entitled to utmost respect. They have given their opinion after hearing long and weighty arguments from eminent jurists of India. They have dealt with various provisions of our Constitution. They have given their opinion in some hundreds of pages. The question that arises is whether the hon. Members of this House are in a position to do justice to the subject agitating their minds. It is that aspect of the question which we have to consider. The Speaker of the Lok Sabha put it in these words—

“Power to commit and convict us.....”.

Chaudhri Hardwari Lal : On a point of Order, Sir. Is he raising a point of Order or he is making a speech on the subject ?

Mr. Speaker : Let him (Sardar Gurnam Singh) make some observations.

Chaudhri Hardwari Lal : But is he on a point of Order ? I am, Sir, rising on a point of Order.....

Sardar Gurnam Singh : I never said that I am on a point of Order.

Chaudhri Hardwari Lal : I am on a point of Order. I want to know what are we discussing ? Are we discussing the question of admissibility of adjournment motions or we are discussing the subject-matter of those adjournment motions ? The Leader of the Akali group, so far as I understand, is discussing the subject of the adjournment motions. I do want to know what are we discussing. It is undesirable if we discuss the subject-matter of the adjournment motions. After all, Mr. Speaker, everything should not be turned into a rambling discussion.

Mr. Speaker : There are about 4 adjournment motions. Strictly-speaking, the matter sought to be raised through these motions cannot be the basis of adjournment motions.

There is, however, one substantive motion given notice of by Comrade Ram Chandra in which he has stated that the recent advice tendered by the Supreme Court of India to the President of India *vis-a-vis* the dispute between the U.P. Vidhan Sabha and the U.P. High Court has adversely affected the privileges of Legislatures in India and, therefore, this House should recommend to the Government of India and the Parliament to bring about necessary amendments to the Constitution so that the dignity and sovereignty of Legislatures remains intact.

Shri Mohan Lal: Then time for its discussion will have to be fixed.

Mr. Speaker: The substantive motion is admitted. But there will be no discussion on this motion just now. Whether a discussion should take place to-day or on some subsequent date, I shall give my ruling later.

Sardar Gurnam Singh: I was submitting, Sir, that the Speaker of the Lok Sabha.....

Capt. Rattan Singh: On a point of Order, Sir. You have just now ruled that there will be no discussion on the motion just now. Then how are you allowing the Leader of the Opposition to continue his speech?

Mr. Speaker: Let him (Sardar Gurnam Singh) say something.

Sardar Gurnam Singh: I was saying that the Speaker of the Lok Sabha

Chaudhri Hardwari Lal: On a point of Order, Sir. What is he speaking on?

Mr. Speaker: Unless he has spoken something

Chaudhri Hardwari Lal : But, Sir, we do want to know what is he going to speak on? ..

Mr. Speaker: Let him proceed. I have allowed the Leader of the Opposition to proceed.

Chaudhri Hardwari Lal: On what, Sir?

Mr. Speaker: I have allowed him to speak.

Chaudhri Hardwari Lal: On what ? Have you allowed him to speak....

Mr. Speaker : The hon. Member should please resume his seat.

Sardar Gurnam Singh: He is more agitated than anybody else. There is something grievously wrong.

Sardar Prem Singh Prem: On a point of Order, Sir. Can any hon. Member of the House address the Leader of Opposition as Leader of a Group in the House?

मुख्य मन्त्री: स्पीकर साहिब, अभी हम किसी एक नतीजे पर पहुंचे थे। इस वक्त मैं इस बहस में नहीं जाना चाहता कि लीडर आफ दी आपोजीशन का क्या स्टेटस होना चाहिये। लेकिन मैं आपकी विसातत से ट्रेजरी बैंचिज से यह कहना चाहता हूँ कि लीडर आफ दी आपोजीशन जो कहें उसे आराम से सुनें। यह जो बार बार इंटरप्ट करना है, वह शोभा नहीं देता।

Sardar Gurnam Singh: I was saying, Sir, that the Speaker of the Lok Sabha said—

“the power of commitment is the keystone of parliamentary privileges” and affirmed that but for that privilege the authority and integrity of Parliament would be lost.

If this power is gone, the authority dignity and integrity of Parliament is gone. This is how he said

(Interruptions and Noise in the House)

Capt. Rattan Singh: On a point of Order, Sir

Mr. Speaker: The hon. Member should please resume his seat.

Capt. Rattan Singh: Sir, the Rules of Procedure and Conduct of Business in the Punjab Legislative Assembly are more supreme than any single individual or the Leader of the Opposition or the Leader of the House. Sir, once a decision has been taken that there should be no discussion, I cannot understand how are you allowing this discussion.

Sardar Gurdial Singh Dhillon: It is very unfortunate that so many points of Order have been raised. I think it is, Sir, your inherent right to allow any hon. Member of this House to put his point of view before the House. I don't think there is any sense in not allowing the Leader of the Opposition to have his say. He may be allowed to put his point of view before the House.

(Interruptions and Noise).

Chaudhri Hardwari Lal: I have great respect for the knowledge and learning of the hon. Member who is also the Ex-Speaker of the House. But it is absolutely incorrect to say that the Speaker has got the inherent right to allow anybody to speak. There must be some matter before the House on which any hon. Member can place his point of view before the House. If there is no matter before the House, the Chair cannot permit anybody—may he be the Leader of a Group in the House, to speak. No body is above the House. Let us respect the Rules. Let us respect the procedure. The Rules of Procedure should not be run through. You have held the adjournment motions out of order. You have also said that the admissibility of these motions is not under discussion. You have also said that you have admitted the substantive motion given notice of by Comrade Ram Chandra, but it cannot be discussed now as you will fix some date and time for its discussion. I, therefore, do not know how the Leader of the Akali Group or the Leader of the House or any other Member can speak. I cannot see that.

Mr. Speaker: Sardar Gurnam Singh, please proceed on.

Comrade Ram Piara: On a Point of Order, Sir.....

11 a. m.!

(Interruptions)

Mr. Speaker: If the Points of Order are to be raised merely to obstruct the proceedings of the House, I will not allow them.

Comrade Ram Piara: There is, Sir, an important point to be raised.

Mr. Speaker: Let the Leader of Opposition make his observations.

Comrade Ram Piara: I rise on a Point of Order, Sir, I know, you have the inherent right to permit any Member to speak. But, I am supposed to know the subject on which the Leader of Opposition is speaking.

Mr. Speaker: It is for me to regulate the proceedings of this House. Unless I can find out, after Sardar Gurnam Singh has made certain observations, about what matter he is speaking, how can I give my finding?

Comrade Ram Piara: It is also our inherent right to know on what subject the Leader of Opposition is speaking.

Shri Mohan Lal: I realise that the hon. Member has a right to make a statement with your permission. But, the House must know the subject on which he is speaking. Nobody can challenge your authority to allow any Member of this House, including the Leader of Opposition or the Leader of House, to make a statement. But, before he makes the statement, we should know the subject on which he is to speak. I will, therefore, request you to take the House into confidence.

Mr. Speaker: The House is entitled to know the subject on which he has to make his observations, but let me first hear what he wants to say.

Shri Mohan Lal: Let the hon. Member first say that he wishes to make a statement on such and such points. Thereafter, the hon. Speaker has the inherent right to permit him to speak.

Mr. Speaker: I have allowed Sardar Gurnam Singh to speak.

Capt. Rattan Singh: Sir, I would like to submit very humbly that on a previous occasion also, you allowed the Leader of Opposition to make certain observations which resulted in a very heated discussion and which you yourself admitted, were not right to be made in the House. They related to the admissibility of two Members of the Akali Party into the Congress Assembly Party. Therefore, it is only proper that the subject on which you have allowed a Member to speak, should be first brought on the Agenda, so that we should know.....

Mr. Speaker: Please take your seat. No more discussion or Points of Order.

It is not conducive to setting up healthy conventions if the hon. Member persistently raise such points when Leader of the House or the Leader of the Opposition rise to make certain observations. I have allowed S. Gurnam Singh to speak. If some Members object to it, I would like to have the verdict of the whole House on it.

Sardar Gurnam Singh: Sir, I was saying what serious view the Lok Sabha has taken of this matter. The Law Minister had said that there was a deep erosion on the privileges of the Members of the Legislature. All this is there, all agitation is there. But, the question is whether this House is in a position to consider dispassionately and coolly all aspects of the opinion given by the hon. Judges of the Supreme Court. Therefore, some other method has to be adopted to deal with this matter.

Mr. Speaker : I have admitted the substantive motion on this matter.

Sardar Gurnam Singh : That is right. But, this House should either appoint a Committee or adopt some other method to see if privileges of the Legislature could be defined by amendment of the Constitution or otherwise. It has been stated in the Lok Sabha that it is necessary to amend the Constitution. We will have to examine whether we should make some recommendation to the Lok Sabha in this connection. I may suggest that at present the hon. Members of this House are not in a position to consider properly the opinion given by the Supreme Court Judges. We should consider this matter properly through a Committee of the House or by consulting Constitutional lawyers. That is the only aspect I wanted to place before you. Some of my hon. friends were unnecessarily agitated over the matter. I say it was a deliberate agitation.

Mr. Speaker : That is all right.

डा० बलदेव प्रकाश : आन ए प्वायंट आफ आडर । मेरा प्वायंट आफ आडर यह है कि हम ने जो ऐडजर्नमेंट मोशन दी थीं वह आपने रूल आउट कर दी हालांकि हम ने रूलज के मुताबिक जो चीजें उसमें होनी चाहिए थी वह उसमें दी हुई है और सारे काइटरिया पूरे किए हुए हैं। आप ने उसे न मान कर substantive Motion ऐडमिट कर ली है. . . .

Mr. Speaker : Let us not prolong the discussion. If you think, my decision needs revision, you may please meet me in the Chamber. That will be better.

मुख्य मन्त्री (श्री राम किशन) स्पीकर साहिब, मैं ने इस संबंध में शुरू में ही एक बात कहनी थी कि हमारे प्रधान मन्त्री ने लोक सभा में एक बयान देते हुए अपील की थी कि यह बड़ा गम्भीर सवाल है इसलिए इस पर पूरी तरह से गौर करना होगा और उन्होंने कहा कि हो सकता है कि इसे स्टडी करने के बाद तमाम स्टेट गवर्नमेंट्स की कंसिडरेशन के लिए भी यह चीज भेजे और उनको कुछ एडवाइज भी करें। उन्होंने यह भी कहा कि शायद इस सम्बंध में कोई कमेटी बगैरा बना कर देहली में कुछ एक मीटिंगज भी बुलानी पड़े जिन में इस बात पर गौर होगा। इन हालात में मुनासिब होगा कि हम इस सवाल को यहां इस तरह अब discuss न करें। आपने Substantive Motion ऐडमिट कर ली है और उसे मैं चैलेंज नहीं करता हूं लेकिन इतनी दरखास्त करना चाहता हूं कि हमारे प्राईम मिनिस्टर आफ इन्डिया की अपील के पेशेनजर अगर आप अपने फैसले को रिथ्यू कर सकें तो बेहतर होगा।

Comrade Ram Piara The hon. Leader of Opposition has observed that there was deliberate agitation. I strongly refute it.

Sardar Gurnam Singh : My remarks did not refer to him.

डाक्टर बलदेव प्रकाश : स्पीकर साहिब, इस के बारे में फाइनल पोन्टी क्वेश्चन क्या है?

Mr. Speaker: The substantive motion stands so long as I do not review it.

(Capt. Rattan Singh rose to speak.)

ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ : ਹੁਣ ਆਈ. ਐਨ. ਏ. ਦੇ ਕੈਪਟਨ ਬੋਲਣ ਲਗੇ ਹਨ ।

Captain Rattan Singh: I am proud to be a Captain or even a soldier of the I.N.A.

Mr. Speaker, I would humbly submit that when Comrade Ram Piara raised an objection the Leader of the Opposition remarked that he was not the Member to whom those remarks related or the Leader of the Opposition's remarks did not refer to him. May I know if the words 'deliberate agitation' etc. relate to any other Member, if so to whom?

Mr. Speaker: The Leader of the Opposition made general observations.

Sardar Gurnam Singh: Mr. Speaker, even the remarks do not refer to the hon. Member, Captain Rattan Singh.

Mr. Speaker: The Leader of the Opposition has not said anything against you.

ਸ੍ਰੀ ਸਪੀਕਰ : ਇਕ ਐਡਜ਼ਰਨਮੈਂਟ ਮੋਸ਼ਨ (ਨੰ : 73) ਸਰਵ ਸ੍ਰੀ ਮੱਖਣ ਸਿੰਘ ਤਰਸਿੱਕਾ ਅਤੇ ਹਰਦਿੱਤ ਸਿੰਘ ਭੱਠਲ ਨੇ ਦਿੱਤੀ ਹੈ ਕਿ ਐਸ. ਐਚ. ਓ ਪੋਲੀਸ ਸਟੇਸ਼ਨ ਸਾਨ੍ਹੇਵਾਲ ਨੇ ਕਮਿਊਨਿਸਟ ਵਰਕਰਾਂ ਨੂੰ ਹਰਾਸ ਕੀਤਾ ਅਤੇ ਪੰਜਾਬ ਸਟੇਟ 7th ਪਾਰਟੀ ਕਾਨਫਰੰਸ ਲਈ ਫੰਡਜ਼ ਕੁਲੈਕਟ ਨਹੀਂ ਕਰਨ ਦਿੱਤੇ। ਇਸ ਦੀਆਂ ਐਕਟਿਵਿਟੀਜ਼ ਨਾਲ ਜਿਹੜੀ ਸਿਚੂਏਸ਼ਨ ਕਰੀਏਟ ਹੋਈ ਹੈ, ਉਹ ਇਸ ਨੂੰ ਡਿਸਕਸ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹਨ। (There is an Adjournment Motion (No. 73) given notice of by Sarvshri Makhan Singh Tarsikka and Hardit Singh Bhathal to discuss the situation created by S. H. O., Police Station Sahnewal by his certain activities to harass the Communist workers and not allowing them to collect funds for Punjab State 7th Party Conference.)

I convert it into a 'Call Attention Notice'. The Government may please clarify the position and make a statement.

There is another adjournment motion (No.75) standing in the name of Sarvshri Hardit Singh Bhathal and Makhan Singh Tarsikka regarding "situation created by U.B.D.C. Irrigation Department authorities by suddenly stopping Canal water This is also converted into a 'Call Attention Notice' and the Government may make a statement on this issue.

ਸਰਵਸ੍ਰੀ ਕੁਲਬੀਰ ਸਿੰਘ ਅਤੇ ਸਤਿਆ ਦੇਵ ਨੇ ਇਕ ਐਡਜ਼ਰਨਮੈਂਟ ਮੋਸ਼ਨ (ਨੰ 76) ਦਿੱਤੀ ਹੈ ਜਿਸ ਵਿਚ ਕਿਹਾ ਹੈ ਕਿ ਬਾਵਜੂਦ ਇਸ ਗਲ ਦੇ ਕਿ ਪਰਾਈਮ ਮਨਿਸਟਰ ਸੈਕਰੀਟੇਰੀਏਟ ਤੋਂ ਪਿੰਡ ਰਾਮਗੜ੍ਹ ਰੋਰ ਅਤੇ ਸੌਸਰ, ਤਹਿਸੀਲ ਕੈਥਲ, ਜ਼ਿਲਾ ਕਰਨਾਲ ਦੇ ਕਿਸਾਨਾਂ ਦੇ ਬਰਖਿਲਾਫ ਇਜੈਕਟਮੈਂਟ ਪ੍ਰੋਸੀਡਿੰਗਜ਼ ਬੰਦ ਕਰਨ ਦੇ ਬਾਰੇ ਜੂਨ ਮਹੀਨੇ ਦੇ ਸ਼ੁਰੂ ਵਿਚ ਆਰਡਰਜ਼ ਆਏ ਸਨ, ਡਿਸਟਰਿਕਟ ਅਥਾਰੀਟੀਜ਼ ਨੇ ਉਨ੍ਹਾਂ ਦੇ ਘਰ ਡੀਮਾਲਿਸ਼ ਕਰ ਦਿੱਤੇ ਹਨ। ਇਹ

ਐਡਜ਼ਰਨਮੈਂਟ ਮੋਸ਼ਨ ਕਾਫੀ ਡਿਟੇਲਜ਼ ਵਿਚ ਹੈ। (Adjournment Motion No. 76 standing in the name of Sarvshri Kulbir Singh and Satya Dev says that in spite of the orders received in the beginning of June from Prime Minister's Secretariat to stop the ejection proceedings against the kisans of villages Ramgarh Raur and Saunsar, Tehsil Kaithal, District Karnal, District authorities have demolished their houses. This adjournment motion deals with the subject quite in details. I convert it into a Call Attention Notice. Government may please find out the facts and make a statement.

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਸਰ। ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਪਹਿਲਾਂ ਇਕ ਕਾਲ ਅਟੈਨਸ਼ਨ ਮੋਸ਼ਨ ਦਿਤੀ ਸੀ ਅਤੇ ਗੌਰਮਿੰਟ ਨੇ ਉਸ ਉਤੇ ਸਟੇਟਮੈਂਟ ਦੇਣੀ ਸੀ ਪਰ ਅਜੇ ਤਕ ਗੌਰਮਿੰਟ ਨੇ ਕੋਈ ਸਟੇਟਮੈਂਟ ਨਹੀਂ ਦਿਤੀ।

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਅਗਰ ਕਾਲ ਅਟੈਨਸ਼ਨ ਮੋਸ਼ਨ 100—200 ਹੋਣ ਤਾਂ ਸਰਕਾਰ ਨੂੰ ਜਵਾਬ ਦੇਣ ਲਈ ਵਕਤ ਲਗੇਗਾ। (Time is required for giving the statements, by the Government if the number of Call Attention Motions swells to hundred or two hundred).

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਤਾਂ ਇਕ ਦਾ ਹੀ ਨੋਟਿਸ ਦਿਤਾ ਹੈ।

Mr. Speaker: When Call Attention Motions accumulate to a large number, then how is it possible to reply to all in time?

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਇਸ ਬਾਰੇ ਬਹੁਤ ਦਿਨ ਪਹਿਲਾਂ ਸਰਕਾਰ ਨੂੰ ਸਟੇਟਮੈਂਟ ਦੇਣੀ ਚਾਹੀਦੀ ਸੀ।

Mr. Speaker: After all, they have to make enquiries etc.

Next adjournment motion (No. 77) given notice of by Sarvshri Om Parkash Agnihotri, Makhan Singh Tarsikka and Hardit Singh Bhathal, relates to the hunger strike resorted to by some workers of Beas Dam.

According to the conventions of this House, hunger strikes do not form the basis of an adjournment notion. Therefore, I rule it out of order.

ਸ਼੍ਰੀ ਓਮ ਪ੍ਰਕਾਸ਼ ਅਗਨਿਹੋਤ੍ਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਚੀਫ ਮਿਨਿਸਟਰ ਨੇ ਕਹਾ ਥਾ ਕਿ ਯਹ ਸਾਮਲਾ ਸੈਟਲ ਹੋ ਗਯਾ ਹੈ। ਮੈਂ ਕਹਨਾ ਚਾਹੁੰਦਾ ਹੂੰ ਕਿ ਯਹ ਸਾਮਲਾ ਅਜੇ ਤਕ ਝੱਲੀ ਠਰਹ ਕਾਯਮ ਹੈ ਐਂਡ ਸੈਟਲ ਨਹੀਂ ਹੁਆ ਹੈ।

ਸੁਖ ਸਿੰਘ (ਸ਼੍ਰੀ ਰਾਮ ਕਿਸ਼ਨ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਨੇ ਜੋ ਕੁਝ ਕਹਾ ਥਾ, ਬਿਲਕੁਲ ਠੀਕ ਕਹਾ ਥਾ। ਯਹਾਂ ਪਰ ਕੁਝ ਰੀਪ੍ਰੀਜ਼ੈਂਟੇਟਿਵਜ਼ ਆਏ ਥੇ ਐਂਡ ਕੇਸ ਕੋ ਸੈਟਲ ਕਰਕੇ ਵਾਪਿਸ ਗਏ ਥੇ। ਉਸ ਕੇ ਬਾਦ ਵਹਾਂ ਪਰ ਕੁਝ ਲੀਗਾਂ ਨੇ ਤਕਸਾਯਾ ਹੋਗਾ ਐਂਡ ਮੁਕ ਹੁਡਤਾਲ ਦਿੱਤੀ ਥੀ। ਯਹ ਸੇਰੇ ਵਸ ਕੀ ਭਾਵ ਨਹੀਂ ਹੈ।

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਫਿਰ, ਕਮਰੇਡ ਮੱਖਣ ਸਿੰਘ ਤਰਸਿੱਕਾ ਨੇ ਇਕ ਐਡਜ਼ਰਨਮੈਂਟ ਮੋਸ਼ਨ ਦਿਤੀ ਹੈ ਕਿ ਸ਼੍ਰੀ ਸੁਰਿੰਦਰ ਸਿੰਘ ਕੈਰੋਂ ਦੀ ਕਾਰ ਵਿਚ ਬੰਬਈ ਵਿਚ ਸਮਗਲਾਂਡ ਸੋਨਾ ਪਕੜਿਆ ਗਿਆ ਹੈ। (Then the adjournment motion (No. 79) given notice of by Comrade Makhan Singh, Tarsikka relates to the seizure of smuggled gold in the car of shri Surinder Singh, Kairon at Bombay.)

[ਸ੍ਰੀ ਸਪੀਕਰ]

I convert it into a 'Call Attention Notice' and the Government may please make a statement in this regard.

ਗੁਰਿ ਅਤੇ ਵਿਕਾਸ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਤਰ੍ਹਾਂ ਨਜ਼ਰ ਆਉਂਦਾ ਹੈ ਕਿ ਮਾਨਯੋਗ ਮੈਂਬਰ ਸਾਡੇ ਕੋਲੋਂ ਤਿਖੇ ਹਨ (ਹਾਸਾ) ।

ਸ੍ਰੀ ਸਪੀਕਰ : ਮੈਂ ਰੀਕੁਐਸਟ ਕਰਦਾ ਹਾਂ ਕਿ ਇਨ੍ਹਾਂ ਨੂੰ ਸੀ. ਆਈ. ਡੀ. ਵਿਚ ਐਂਪਲਾਇ ਕਰ ਲਿਆ ਜਾਵੇ। (ਹਾਸਾ) (I request the Government to employ him in the C.I.D.) (Laughter).

ਸ਼੍ਰੀ ਕਲਰਾਮਜੀ ਦਾਸ ਟਠਨ : ਸਪੀਕਰ ਸਾਹਿਬ, ਆਪ ਨੇ ਜੋ ਸੁਯੋਗ ਦੀ ਹੈ ਉਸ ਦੇ ਬਾਰੇ ਮੈਂ ਗਵਰਨਮੈਂਟ ਵਾਜ਼ੇ ਕਰੇ ਕਿ ਕੀ ਇਸ ਪਰ ਆਮਲ ਕਰੇਗੀ ਯਾ ਨਹੀਂ। (ਹੰਸੀ)

ਗੁਰੂ ਤਖਾ ਵਿਕਾਸ ਮੰਤਰੀ : ਕਹੁ ਜ਼ਾਯਦਤਲ ਸਿਧਾਦ ਹੀ ਚੁਕੇ ਹੈ। (ਹੰਸੀ)

Call Attention Notices

Mr. Speaker : Now we take up 'Call Attention Notices'.

The first 'Call Attention Notice' (No. 110) for today stands in the name of Shri Roop Lal Mehta. The hon. Member is not here. Therefore, this 'Call attention Notice' lapses.

The next 'Call attention Notice' (No. 111) again stands in the name of Shri Roop Lal Mehta. This also lapses because the hon. Member is not present here in the House.

ਸਰਵਸ਼੍ਰੀ ਕੁਲਬੀਰ ਸਿੰਘ ਅਤੇ ਸਤਿਆ ਦੇਵ ਨੇ ਕਾਲ ਅਟੈਨਸ਼ਨ ਮੋਸ਼ਨ (ਨੰ. 112) ਦਿਤੀ ਹੈ ਕਿ ਨਿਉ ਚਨਾਬ ਕੋਆਪਰੇਟਿਵ ਟਰਾਂਸਪੋਰਟ ਸੁਸਾਇਟੀ ਦੇ ਖਿਲਾਫ ਐਂਬੈਜ਼ਲਮੈਂਟ, ਸੋਸਾਇਟੀ ਫੰਡਜ਼ ਦੇ ਮਿਸਯੂਜ਼; ਟੈਕਸ ਈਵੇਜ਼ਨ ਆਦਿ ਦੀਆਂ ਸਖਤ ਸ਼ਿਕਾਇਤਾਂ ਹੋਈਆਂ ਹਨ ਅਤੇ ਰਜਿਸਟਰਾਰ ਕੋਆਪਰੇਟਿਵ ਸੋਸਾਇਟੀਜ਼ ਨੇ ਇਸ ਵਲ ਧਿਆਨ ਨਹੀਂ ਦਿਤਾ। It cannot be the basis of a Call Attention Motion. It is too general and no specific case has been mentioned. I rule it out of order.

(Sarvshri Kulbir Singh and Satya Dev have given notice of a Call Attention motion (No. 112) regarding the failure of the Registrar, Co-operative Societies to attend to serious complaints of embezzlement, mis-use of Society funds to tax evasion etc. in respect of the New Chanab Co-operative Transport Society. It cannot be the basis of Call Attention Motion. It is too general and no specific case has been mentioned. I rule it out of order)

Next Call Attention Notice (No. 113) is given by Sarvshri Kulbir Singh and Satya Dev, which reads—

“to draw the attention of the Minister concerned towards the failure of the police authorities at the level of Hoshiarpur District to register criminal cases against the management of the now defunct S.D. College, Hoshiarpur, at the instance of College teachers who have been starving and are being thrown from pillar to post because—

- (i) they have not been paid their monthly emoluments during the last 9 months;
- (ii) their provident fund has not been deposited with any bank whatsoever since May, 1957, by the management, consequently the college teachers have been deprived of even their own share in the Provident Fund ;
- (iii) the management issued post-dated cheques for the payment of their dues, but the cheques were dishonoured by the Bank authorities.”

Government may please make a statement in this regard.

श्री बलरामजी दास टण्डन : : स्पीकर साहिब, यह मामला तो किलयर 420 का है।

शिक्षा तथा स्थानीय शासन मन्त्री (श्री प्रबोध चन्द्र) : स्पीकर साहिब, कल यह मामला मेरे नोटिस में आया कि सनातन धर्म कालेज, होशियारपुर बन्द हो गया है और मैनेजिंग कमेटी ने चार पांच टीचर्ज़ के फंड्ज़ और अमौलूमेंट्स नहीं दिए हैं। इस सिलसिले में मैं अर्ज़ करना चाहता हूँ कि उस कालिज का यूनिवर्सिटी के पास बीस हजार रुपया एन्डोमैट और सिक्कोरिटी फंड्ज़ हैं। मैं वाइस चांसलर से कहूंगा और कोशिश भी करूंगा कि उन फंड्ज़ में से इन टीचर्ज़ को पेमेंट हो जाए। मैं आर्डर तो कर नहीं सकता हूँ लेकिन वाइस चांसलर को रिक्वेस्ट ही करूंगा। इस के साथ ही साथ अर्ज़ करना चाहता हूँ कि मुझे इस बात का कल ही पता लगा है कि मैनेजमेंट ने चार पांच प्रोफैसर्ज़ को पोस्ट डेटिड चैक्स इशू किए थे और साथ ही बैंक को हिदायत दे दी थी कि यह चैक्स कैश न किए जाएं। यह इंडिविजुअल केस है। मैं ने उन को कहा है कि अगर वह मुझे लिख कर दे दें then I will send it to the hon. Chief Minister or to the police for enquiry.

श्री बलरामजी दास टण्डन : स्पीकर साहिब, जहां तक प्रोवीडेंट फंड का सवाल है, उस के लिए सैट रूल्ज़ हैं। मैनेजिंग कमेटी ने यह पैसा मिसयूज़ किया है। जो रुपया खुद कंट्रोल्यूट करते थे, वह रुपया भी उन को मिल नहीं रहा है। यह तो सीधा 420 का केस है।

शिक्षा तथा स्थानीय शासन मन्त्री : टंडन साहिब, आप ही मुझ को लिख कर दे दें। मैं इस को इन्क्वायरी के लिए भेज दूंगा।

Shri Roop Lal Mehta : Mr. Speaker, what about my 'Call Attention Notices'. I had just gone to the dispensary to get medicine because I was not keeping fit.

श्री अध्यक्ष : जो काल एटेंशन मोशनज़ लैप्स हो गई है, फिर टेक अप नहीं हो सकती है। (विद्यन)

ਸਰਵਸ਼੍ਰੀ ਕੁਲਬੀਰ ਸਿੰਘ ਅਤੇ ਸਤਿਆ ਦੇਵ ਨੇ ਕਾਲ ਅਟੈਨਸ਼ਨ ਮੋਸ਼ਨ ਨੰਬਰ 114 ਦਿਤੀ ਹੈ ਕਿ 22-9-1964 ਨੂੰ ਤੇਜਾ ਸਿੰਘ ਏ. ਐਸ. ਆਈ. ਨੇ ਸ਼੍ਰੀ ਵਿਸ਼ਵਾ ਮਿਤਰ ਮੈਕਟਰੀ ਜਨਸੰਘ ਅਤੇ ਉਸ ਦੇ ਵਾਲਦ ਸਾਹਿਬ ਨੂੰ ਪਿੰਡ ਦੋਤਰਾਂਵਾਲੀ ਥਾਣਾ ਅਬੋਹਰ ਵਿਚ 107/151 ਦੇ ਅੰਡਰ ਅਰੈਸਟ ਕੀਤਾ ਹੈ। The Government may please make a statement in this connection. (The lapsed Call Attention Motions cannot be taken up again. Sarvshri Kulbir Singh and Satya Dev, in their Call Attention Motion No. 114, have complained that in village Dotaranwali, Thana Abohar on the 22nd September, 1964, A.S.I. Teja Singh arrested Shri Vishwa Mitter, Secretary, Jan Sangh and his Father u/s 107/151. The Government may please make a statement in this connection.)

ਕਾਮਰੇਡ ਮੱਖਣ ਸਿੰਘ ਤਰਸਿੱਕਾ ਅਤੇ ਕਾਮਰੇਡ ਹਰਦਿਤ ਸਿੰਘ ਭੱਠਲ ਨੇ ਕਾਲ ਅਟੈਨਸ਼ਨ ਮੋਸ਼ਨ ਨੰ: 115 ਦਿਤੀ ਹੈ ਕਿ ਮਿਉਂਸਿਪਲ ਇਲੈਕਸ਼ਨ ਦੇ ਸਿਲਸਿਲੇ ਵਿਚ ਹਿਸਾਰ ਦੀ ਡਿਸਟਰਿਕਟ ਅਥਾਰਿਟੀਜ਼ ਅਤੇ ਟੈਕਸਟਾਈਲ ਮਿਲ ਦੀ ਮੈਨੇਜਮੈਂਟ ਨੇ ਡਿਸਟਰਿਕਟ ਕਮਿਉਨਿਸਟ ਪਾਰਟੀ, ਹਿਸਾਰ ਦੇ ਸੈਕਟਰੀ ਕਾਮਰੇਡ ਰਛਪਾਲ ਸਿੰਘ ਨੂੰ ਵੋਟਾਂ ਦੀ ਕਨਵੈਸਿੰਗ ਲਈ ਮਿਲ ਵਿਚ ਐਂਟਰ ਨਹੀਂ ਹੋਣ ਦਿਤਾ। The matter relates to a private textile concern and I do not think that the Government has a right to force the management for this purpose. Therefore, I rule it out of order. (In Call Attention Notice No. 115. Sarvshri Makhan Singh Tarsikka and Hardit Singh Bhathal have pointed out that the Hissar District authorities and Textile Mill Mangement did not allow the Secretary of the Hissar District Communist Party, Comrade Rachhpal Singh, to enter the Mill to contact and canvass votes for Municipal Election, Hissar. The matter relates to a private textile concern and I do not think that the Government has a right to force the mangement for this purpose. Therefore, I rule it out of order.)

ਕਾਮਰੇਡ ਮਖਣ ਸਿੰਘ ਤਰਸਿੱਕਾ : ਉਸ ਨੂੰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਨੇ ਰੋਕਿਆ ਹੈ।

ਸ਼੍ਰੀ ਚੌਧਰੀ ਨੇਤ ਰਾਮ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਬਾਰੇ ਮੈਂ ਸਰਕਾਰ ਕੋ ਜ਼ਰੂਰ ਧਿਆਨ ਦੇਣਾ ਚਾਹਿਏ। ਯਹ ਵਰਕਜ਼ ਦੀ ਕਾਲੋਨੀ ਹੈ। ਉਨ ਦੀ ਵੀ ਬਣੀ ਹੁਈ ਹੈ। ਲੇਕਿਨ ਇਸ ਮਿਲ ਦੀ ਮੈਨੇਜਮੈਂਟ ਨੇ ਏਕ ਉਮੀਦਵਾਰ ਕੋ ਕਨਵੈਸਿੰਗ ਕਰਨੇ ਕੇ ਲਿਏ ਇਜਾਜ਼ਤ ਨਹੀਂ ਦੀ। ਵਹ ਅਨਯ ਪਾਰਟੀਓਂ ਕੇ ਸਾਥ ਬਦ-ਦਯਾਨਤੀ ਕਰ ਰਹੇ ਹੈਂ ਐਂਡ ਕਾਂਗਰੇਸ ਪਾਰਟੀ ਕਾ ਪਖ ਲੇ ਰਹੇ ਹੈਂ। ਦੂਸਰੀ ਪਾਰਟੀਓਂ ਕੇ ਸਾਥ ਅਨਯਾਯ ਹੋ ਰਹਾ ਹੈ। ਇਸ ਲਿਏ ਮੈਂ ਸਰਕਾਰ ਸੇ ਪ੍ਰਾਰਥਨਾ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹੂੰ ਕਿ ਸਰਕਾਰ ਇਸ ਆਰ ਜ਼ਰੂਰ ਧਿਆਨ ਦੇ।

ਸ਼੍ਰੀ ਅਧਯਕਸ਼ : ਅਗਲੀ ਕਾਲ ਅਟੈਨਸ਼ਨ ਮੋਸ਼ਨ ਨੰਬਰ 116 ਕਾਮਰੇਡ ਮਕਖਨ ਸਿੰਘ ਤਰਸਿਕਕਾ ਅਤੇ ਕਾਮਰੇਡ ਹਰਦਿਤ ਸਿੰਘ ਭਟੂਲ ਕੀ ਟਰਫ ਸੇ ਹੈ ਜਿਸਮੇਂ ਉਨ੍ਹਾਂਨੇ ਇਸ ਵਾਤ ਕੀ ਟਰਫ ਮਿਨਿਸਟਰ ਕਾਂਸਨਡ ਕਾ ਧਿਆਨ ਦਿਲਾਯਾ ਹੈ ਕਿ ਸੀ. ਆਈ. ਏ. ਸਟਾਫ, ਪਾਨੀਪਤ ਨੇ ਸ਼੍ਰੀ ਬ੍ਰਹਮਾਨੰਦ, ਵਰਦ ਸ਼੍ਰੀ ਬਿਸ਼ਨਾ ਬ੍ਰਾਹਮਣ ਕਾ ਟਾਰਚਰ ਕਿਆ ਐਂਡ ਮਰਡਰ ਕਿਆ। (The next Call Attention Motion No. 116 is from Comrade Makhan Singh Tarsikka and Hardit Singh Bhathal in which they have drawn the attention of the Minister concerned towards the torture and murder of Shri Brahama Nand, son of Shri Bishna Brahman by C.I.A. Staff Panipat.)

The Government may please make a *statement about it.

The next (No. 117) is by Sarvshri Makhan Singh Tarsikka, Hardit Singh Bhathal and Om Parkash Agnihotri about the illegal promotions under the instructions of ex-Chief Minister in Punjab Roadways, Jullundur Depot. Some instances of the irregularities are also mentioned in it.

*For statement please see Appendix to this Debate.

The Government may please find out the facts and make a statement.

मुख्य मन्त्री : : स्पीकर साहिब, मैं इस को एग्जामिन कर लूंगा, चैक कर लूंगा और अगर क्लेज के विरुद्ध हुई हों तो कार्यवाही करूंगा।

Mr. Speaker : The next (No. 118) is by Comrade Shamsheer Singh Josh. It is about the demands of the Tube-well Operators who are being paid a miserably low pay scales. In it, it is also stated:—

“Further even the orders of the Government to increase their pay scales have not been as yet implemented by the concerned Department in spite of various representations submitted by the Union.”

The Government may please find out the facts and make a statement.

Finance and Planning Minister (Sardar Kapoor Singh): Mr. Speaker, a deputation of tube-well operators met me some days back. As a matter of fact, I was myself feeling that they are not so well-paid as they are required to be and, Mr. Speaker, the Government is also of the same view. I have taken up this matter and I hope that when all the financial implications have been considered, the Government will try in one way or the other to give some relief to these people.

Mr. Speaker : The next (No. 119) is by Comrade Shamsheer Singh Josh about mass black market sale of tickets in all Cinemas of Chandigarh whereby the public in general is put to a great difficulty and inconvenience.

The Government may please find out the facts and make a *statement.

श्री बलरामजी दास टण्डन : स्पीकर साहिब, यह मामला यहीं का नहीं। यही हालत सारे पंजाब के दूसरे सिनेमाघरों की है। गवर्नमेंट को चाहिये कि वह सीरियसली इस बात की तरफ ध्यान दें और बताएं कि आखिर बात क्या है।

श्री अध्यक्ष : यह मोशन सिर्फ चंडीगढ़ के सिनेमों के बारे में है। यह मेरे अख्तियार में नहीं है कि मैं इसे सारे पंजाब के बारे में कर दूं। (This motion concerns the cinemas of Chandigarh only. It is not within my jurisdiction to convert it in respect of the entire State.)

श्री बलरामजी दास टण्डन : चंडीगढ़ का नाम देने का मतलब तो यही है कि हांडी के अन्दर से सिर्फ दाल का एक दाना निकाल कर दिखाया गया है। वहां पर हर जगह पर इस तरह से ज्यादा रेट्स पर टिकटें बेची जाती हैं हालांकि सरकार की तरफ से रेट्स फिक्स किए हुए हैं। इस तरह से जब मर्जी आती है वह लोग डेढ़ रुपए की टिकट को तीन रुपए में बेच देते हैं और जब मर्जी आती है कमोबेश कर देते हैं। इसी तरह से ब्लैक मार्केट भी टिकटों के अन्दर बहुत चल रही है। इस बात की तरफ गवर्नमेंट को पूरे तौर पर ध्यान देना चाहिये और चैक अप करना चाहिये।

*For statement please see Appendix to this Debate.

वित्त मन्त्री : यह चीज तो पहली बार ही गवर्नमेंट के नोटिस में आई है। आप यह आज ही हमारे नोटिस में लाए हैं।

डाक्टर बलदेव प्रकाश : स्पीकर साहिब, फाइनेंस मनिस्टर साहिब ने फरमाया है कि यह मामला इस काल अटेंशन के जरिए आज ही गवर्नमेंट के नोटिस में आया है। यह बात गलत है। मेरा एक सवाल था और उसका रिटन जवाब कोई हफता डेढ़ हफता हुआ मुझे मिला। गवर्नमेंट ने उसमें यह कहा है कि वह सिनेमाओं की इस बलैक मार्केट आफ टिकट्स को ठोक नहीं कर सकते। उन्होंने कैटेगोरिकली यह कहा है कि we cannot do anything about it.

Mr. Speaker : Then the hon. Minister should find out the position and make a statement.

The next (No. 120) is by Sarvshri Baldev Prakash and Balramji Dass Tandon regarding the failure of government in implementation of its policy of enforcing regional languages in the State. उन्होंने यह कहा कि कल जो जुडीशरी को ऐग्जैक्ट से अलहदा करने का यहां पर फंक्शन हुआ था उसमें मनिस्टर साहिबान की तरफ से रिजनल लैंगुएजिज में तकरीबे होना चाहिए थीं।

(The next No. 120 is by Sarvshri Baldev Parkash and Balramji Dass Tandon regarding the failure of Government in implementation of its policy of enforcing regional languages in the State. They have stated that in yesterday's function of separation of judiciary from the executive, the Ministers should have made speeches in regional languages.)

डा० बलदेव प्रकाश : गवर्नमेंट ने एक नीति की घोषणा की हुई है कि जितना सरकारी काम है वह सारा रिजनल लैंगुएजिज में चलना चाहिये और उसी में सरकार अपने आप को ऐक्सप्रेस करे। स्पीकर साहिब, हमने अंग्रेजों को यहां से निकालने के लिए कितनी जद्दोजहद की लेकिन अफसोस से कहना पड़ता है कि हमारे जो मनिस्टर हैं, अंग्रेजोंअत उन के साथ इस तरह से चिपटी हुई है कि उसका कोई अन्दाजा नहीं लगाया जा सकता। जब स्टेट लेवल पर एक फंक्शन होता है तो मैं समझता हूं कि उस में अवश्य ही गवर्नमेंट को अपनी उस नीति पर चलना चाहिये था।

श्री जगन्नाथ : ग्रान ए प्वायंट आफ आर्डर, सर। मेरा प्वायंट आफ आर्डर यह है कि डाक्टर साहिब ने इस सम्बन्ध में जो मोशन का नोटिस दिया था, मैं आप से यह जानना चाहता हूं कि वह कौन सी भाषा में दिया था? क्या वह रिजनल भाषा में दिया था या कि अंग्रेजी में दिया था? (हसी)

डाक्टर बलदेव प्रकाश : तो मैं यह कह रहा था कि ऐसे मौकों पर अपने ख्यालात का इज़हार रिजनल लैंगुएजिज या नेशनल लैंगुएज में होना चाहिये। उन भाषाओं के बोलने में किसी प्रकार का कोई डर, कोई झिझक या शर्म महसूस नहीं करनी चाहिए। यह हमारे स्वाभिमान का सवाल है।

श्री अध्यक्ष : जो प्वायंट आफ आर्डर श्री जगन्नाथ ने उठाया है उसका भी जवाब आप दे दो। (The hon. Member should also reply to the point of order raised by Shri Jagan Nath.)

डाक्टर बलदेव प्रकाश चूँकि यहां हाउस में ये जो मोशन वगैरा हैं यह अंग्रेज़ी में लेते हैं इसलिए अंग्रेज़ी में लिखकर भेज दी जाती है क्योंकि अगर हिन्दी या पंजाबी में दी जाती है तो आप के दफतर के लोग पूछते फिरते हैं कि यह क्या लिखा है, यह क्या लिखा है। उन की कन्वीनिअंस के लिए इस तरह से अंग्रेज़ी में भेज दी जाती है। अगर आप का दफतर इस बात के लिए तैयार हो और उसको किसी प्रकार की कोई मुश्किल पेश न आए तो मैं तो हिन्दी में अंग्रेज़ी से भी अच्छा लिखकर भेज सकता हूँ। इस बात में मुझे किसी प्रकार की कोई झिझक नहीं है। हिन्दी बोलने में मुझे कोई शर्म महसूस नहीं होती।

मरदार लधी सिंघ चंपरी : पंजाबी दिच लिख के भेजिआ वतें।

डाक्टर बलदेव प्रकाश : हमारी सरकार ने पंजाब के अन्दर दोनों ही रिजनल लैंगुएजिज मानी हैं। हिन्दी भी रिजनल लैंगुएज है और पंजाबी भी रिजनल लैंगुएज है। मैं हिन्दी में भी बोल सकता हूँ और पंजाबी में भी बोल और लिख सकता हूँ। मुझे दोनों के बोलने में कोई शर्म नहीं। लेकिन ऐसे मौकों पर मन्त्री अंग्रेज़ी बोलते हैं तो क्या इम्प्रेशन देने के लिए? क्या वह जनता को यह इम्प्रेशन देना चाहते हैं कि यह सरकार अच्छे पढ़े लिखे लोगों की सरकार है? लेकिन मुझे मुआफ करें जिस तरह की अंग्रेज़ी वह बोलते हैं उस से तो यह इम्प्रेशन कन्टरेरी ही होता है।

Mr. Speaker : The hon. Member will agree that English is also one of the official languages in the State.

Dr. Baldev Parkash : But it is not a national language.

Mr. Speaker : It is one of the official languages in the State.

डाक्टर बलदेव प्रकाश : मेरी हम्बल सबमिशन है कि मन्त्रियों का यह फर्ज बनता है कि नए हालात के अन्दर नई ट्रेडिशन कायम करें और इस तरह से जो स्टेट फंक्शन होते हैं उन पर इन्हें हिन्दी या पंजाबी बोलने में शर्म महसूस नहीं होनी चाहिये। आखिर सरदार दरबारा सिंह पंजाबी में अपने ख्यालात का बहुत अच्छी तरह से इज़हार कर सकते हैं तो क्या मुसीबत पड़ी थी कि अंग्रेज़ी में अपना भाषण लिखकर लाते और उसको वहां पर पढ़ देते?

Mr. Speaker : The hon. Member may please take his seat now. He has said enough.

सरदार अजमेर सिंह : डाक्टर साहिब, ठाराना ना होंटा, मेरी अरज इहो है कि नेकर उमीं मंसूनां दे नोटिस हिंदी विच लिख के भेजें तां जे उंग सारे हाउस दे किसे वी मैंगर दे सभइ विच आ जाण तां मैनुं फइ लिओ। अंगरेजी तां फेर वी सभइ विच आ जांदी है, हिंदी विच भेजें तां किसे वी सभइ विच नहीं आउंटी।

चौधरी नेत राम : स्पीकर साहिब, कल यहां पर न्यायपालिका और कार्यपालिका की अलहदगी का समारोह हुआ था। उस वक्त सारा कार्य हिन्दी में होना चाहिये था जो कि हमारी राष्ट्र भाषा है। लेकिन अफसोस से कहना पड़ता है कि वहां पर अंग्रेजी में ही सारी कार्यवाही की गई। मैं आप से प्रार्थना करना चाहता हूँ कि हमें सब जगह पर हिन्दी और पंजाबी में ही बोलना चाहिये। जब तक हिन्दी और पंजाबी में लिखा-पढ़ी नहीं होगी तब तक इन भाषाओं की तरक्की नहीं हो सकती। अंग्रेजी भाषा विदेशी भाषा है, यह हमारी भाषा नहीं है।

श्री अध्यक्ष : चौधरी नेत राम जी, अब आप बैठ जाइए। (Chaudhri Net Ram may please resume his seat now.)

अगली काल अटेंशन मोशन नम्बर 121 श्री ओमप्रकाश अग्निहोत्री की तरफ से है और उसमें उन्होंने कहा है कि ब्यास डैम पर एक ट्रैक्टर श्री रखाराम फोरमैन के चार्ज में था जो कि बाद में किसी और को ट्रांसफर कर दिया गया और कुछ अफसरों ने उसको डिस्पोजल में बेच दिया। (The next Call Attention Motion No. 121 is from Shri Om Parkash Agnihotri in which he has stated that at Beas Dam a tractor was in the charge of Shri Rakha Ram, foreman, which was later on transferred to somebody else and some officers sold it in disposal.

The Government may please find out the facts and make a statement.

अगली मोशन नम्बर 122 कामरेड शमशेर सिंह जोश की तरफ से है। इसमें उन्होंने यह कहा है कि नीलम सिनेमा चन्डीगढ़ के अन्दर जो एअर कन्डीशनिंग अरेंजमेंट्स हैं वह अनसैटिस्फैक्टरी हैं। (The next motion has been given notice of by Comrade Shamsher Singh Josh regarding unsatisfactory air conditioning arrangements in the Neelam Cinema, Chandigarh.)

If this is in violation of the Rules, the Government may please find out the facts and clarify the position.)

श्री बलरामजी दास टण्डन : स्पीकर साहिब, मेरी जो तीन मोशन्ज थीं वह आप ने 6 तारीख के लिए रखी हुई थीं मगर आज का जो प्रोग्राम है उस में यह है कि वह आज के लिए हैं।

श्री अध्यक्ष : आज ख्याल था कि एजन्डा कम है, इस लिए इन को इनकलूड कर लिया गया। (These were included due to today's agenda being brief.)

श्री बलरामजी दास टण्डन : मगर इस के लिए मैं ने 6 तारीख को तैयार होकर आना था। अगर आप पहले ले आएंगे तो सारी बात अपसैट हो जाती है।

श्री अध्यक्ष : नोटिस तो पहले का दिया हुआ है। (The notice had been given earlier.)

श्री बलरामजी दास दण्डन : आप ने जो ओरिजनली डेटशीट फिक्स की थी उस के मुताबिक यह 6 तारीख को आनी थीं।

STATEMENTS LAID ON THE TABLE OF THE HOUSE

Chief Parliamentary Secretary (Shri Ram Partap Garg) : Sir, I beg to lay on the Table of the House the following statements in connection with—

- (i) Call Attention Notice (No. 50) given notice of by Dr. Mangal Sein regarding the failure of Government to trace the whereabouts of Dr. Dharam Vir, Malaria Officer, Karnal (Statement No. 1).
- (ii) Adjournment Motion (No. 64) given notice of by S. Gurbaksh Singh Dhariwal regarding the failure of Government "to take action against Shri S. P. Bhanot, Octroi Inspector, Municipal Committee, Ludhiana, who forced Mohinderpal Singh, Octroi Moharrir, Ludhiana Municipality (a Sikh) on 5th August, 1964 to buy Cigarettes for him....." (Statement No. 2).
- (iii) Call Attention (No. 98) "that the Civil Hospital, Gurdaspur is without a lady doctor for the last two and half months (Statement No. 3)
- (iv) Interruption to traffic as a result of damage to G. T. Road—National Highway No. 1 (Statement No. 4).

STATEMENT NO. 1

Shri Dharam Vir, Malaria Officer, Karnal, is missing since 24th May, 1964. He came from Panipat on 23rd May, 1964 where he had gone to disburse the pay to the employees of the Department posted there. His wife is also serving there in the Government Higher Secondary School, Panipat. He returned to Karnal on 23rd May, 1964. On 24th May, 1964 he worked in the office up to 11 a. m. all alone as it was Sunday. He left his residence at about 4:00 P. M. after looking his house situated in Model Towh, Karnal without informing any body. He was wearing white shirt and pant at that time and was empty handed. Thereafter he never returned.

On the application of his wife, the case under section 364, I.P.C. at Police Station Sadar Karnal was registered on 3rd June, 1964. The investigation was entrusted to Shri Prem Kumar, Deputy Superintendent of Police (Lines), Karnal, who thoroughly investigated the case.

During the investigation Shrimati Shakuntla Bir, wife of Doctor Dharam Vir Malaria Officer, suspected the office staff of the Malaria Officer Karnal, for the abduction of her husband with intent to murder. Accordingly the Office Staff including the Assistant Unit Officer, Head Clerk, Cashier, Drivers, Chowkidar and the Senior Malaria Inspector were subjected to thorough interrogation but nothing incriminating came to hand. It transpired that Dr. Dharam Vir was of whimsical nature. He often used to remain in pensive mood and was unhappy with his job. He applied to the Director Health Services for his transfer from Karnal to some Government Dispensary near Panipat on the ground that the job entrusted to him did not suit him but the same was rejected. He was very lenient to all his subordinates and was liked by all of them.

It was further learnt that a dead body had seen floating in the Western Jamuna Canal a few days after the disappearance of the Dr. Dharam Vir. Accordingly a Special Police Party headed by the District Inspector was deputed for the search of the dead body which was traced upto Sargthal Canal Rest House in District Rohtak. There it was seen stuck up in the bushes along the left bank of Ballot Sub-Branch between R.D.35.36 and it was

[Chief Parliamentary Secretary]

being eaten by the vultures and the tortoise etc., It was in a highly decomposed condition. Subsequently that area was searched and a shirt, a vest in torn condition were found which bore washerman's marks. These marks were identified by two Washermen of the Model Town, Karnal from whom the deceased used to get his clothes washed. Moreover three shirts of the same pattern and size bearing the same Dhobi Marks were also found in the house of the missing Malaria Officer.

Vigorous efforts were continued to recover the dead body and accordingly the Police succeeded in recovering the dead body (skeleton) from Ghillaur minor, in the jurisdiction of Police Station Baroda, district Rohtak. From the investigation it was found that the dead body was seen floating in the Western Jamuna Canal by 15/20 persons. They were shown the group photo in which Dr. Dharam Vir was also photographed and they correctly identified him and told that the dead body was of the same man which they saw floating in the Canal. The post mortem examination was performed by Medical Officer Rohtak but he could not give his opinion regarding the cause of death. The skeleton was sent to the Professor of Anatomy, Medical College, Rohtak. He opined that the dead-body was of a short-sized man of the age of about 40 years. The duration between death and examination (10th June, 1964) was reported to be of about three weeks.

A pair of slippers belonging to the Malaria Officer was also sent to the Professor of Anatomy for comparing the same with the foot of the skeleton recovered. He opined that the foot and the slippers belonged to one and the same person. No anti mortem injury was detected on the skeleton by the Medical Officer and Anatomist. The bones of the skeleton were later on sent to the Chemical Examiner, Patiala, who also did not detect any poison on them.

From the above reports of the Professor of Anatomy, the Dhobi Marks on the clothes and witnesses identifying the dead-body of the deceased from the photo established it is proved beyond doubt that the recovered dead-body was that of Dr. Dharam Vir Malaria Officer, Karnal.

The investigation disclosed it to be a case of suicide as the Malaria Officer was dis-satisfied with his present job. No clue or not any foul play came to light.

The case is still pending investigation and vigorous efforts are being made by a Gazetted Police Officer to find out as to how the Malaria Officer reached Jamuna Canal.

Chief Minister, Punjab.

STATEMENT NO. 2

By Shri Prabodh Chandra, Education and Local Government Minister in regard to adjournment Motion (S. No. 64) by Shri Gurbakhsh Singh Dhariwal, M. L. A., made on 3rd October, 1964

The brief facts are that Shri Mohinderpaul Singh, Octroi Moharrir, Ludhiana Municipality, submitted an application to the Administrator, Ludhiana Municipality on 10th August, 1964, that on 5th August, 1964 he came to the Octroi Office, where Shri S. P. Bhanot, Octroi Inspector was sitting in the office in his capacity as Assistant Octroi Superintendent. As soon as he entered the office and paid respects to Shri Bhanot he ordered him to bring some cigarettes from some shop but Shri Mohinderpaul Singh is stated to have replied that he being a Sikh could not touch the cigarette. On this Shri Mohinderpaul Singh is stated to have said that Shri Bhanot flew into rage and uttered intolerable remarks for him and the Sikh community. The Administrator personally heard the complainant and has inquired into the matter. It is strange that a man whose feelings were so strong could sit silent for five days in putting in the complaint. The complainant did not even bring this incident to the notice of the Octroi Superintendent or the Secretary or the Administrator during all those five days, viz, 5th August, 1964, i. e., the date of occurrence of the incident and 10th August, 1964, the date on which he submitted an application. The matter has also been inquired by the Deputy Commissioner when some Akalis brought this alleged incident to his notice. Some Hindus also complained to the Deputy Commissioner that this particular Octroi Inspector has used the disrespectful language against Lord Krishna. In both the allegations there is a lot of exaggeration and distortion, and according to the Deputy Commissioner it is all a result of party faction among the staff and there is nothing communal in it. In order to uproot this party faction, the Municipality has effected certain transfers, and this particular octroi Inspector has been transferred to some other post.

STATEMENT No. 3

Statement made by Shri Prabodh Chandra, Minister for Education and Local Government, Punjab, on the 3rd October, 1964, in regard to the Call Attention Notice (Serial No. 98) by Sardar Gurbakhsh Singh Dhariwal, M. L. A.

Dr. (Mrs) Minote Chakravorty who was working at the Civil Hospital, Gurdaspur was deputed to undergo the three months post-graduate training course at the Institute of Post-Graduate Medical Education and Research, Chandigarh, with effect from 1st July, 1964. She would be taking over at Gurdaspur again on the completion of the said course.

2. Under the existing orders contained in paragraph 164 of the Punjab Medical Manual the P. C. M. S. Class II officers are required to undergo the prescribed post-graduate course for determining their eligibility to cross the first/second efficiency bar before they are permitted to cross the 1st/second efficiency bar as the case may be. During the absence of the doctors local arrangements for carrying out their work is made invariably.

STATEMENT NO. 4

Interruption to traffic as a result of damage to G. T. Road National Highway No. 1.

Due to heavy rains in the latter half of August, 1964, and consequent flooding of large tracts of the State, the communication system in the affected areas also could not be saved from adverse impact. The flood waters over-flooded the roads and damage has been particularly heavy in the districts of Rohtak, Karnal, Hissar, Patiala and Sangrur. A number of breaches occurred on the roads thereby causing interruption to thorough traffic and consequent inconvenience to the public. So far as the G. T. Road is concerned the flooding of the road side took place in long lengths between miles 17 and 38 at two places and a portion in mile 259 between Beas and Amritsar got submerged for a length of about half a mile or so under the flood waters of Khilchian drainage system.

2. The portion of G. T. Road between miles 17 to 38 was the worst hit and due to heavy rains and spill from Drain No. 6 and Diversion Drain No. 8 flood waters started collecting on the sides of the road from the 19th August, 1964. The water touched the berms and weakened the sub-grade. It also overtopped the road and stood in depth of 1½ ft. in a length of 4 furlongs at one place and about 6 inches deep in a length of about 300 feet at another place in miles 19 and 20. On the 20th August, 1964, some trucks began sinking into the road crust and by that evening serious dislocation of traffic had occurred. By the 21st morning there was complete blockade of traffic which continued on the 22nd. The road became wavy in miles 18, 19, 22, 29, 30 and 38 and as a result of the movement of heavy traffic, before it was diverted, the softened road crust gave way in short lengths in miles 38, 30, 29 and there were patches at other places also.

3. The Government machinery moved with expedition as soon as the fact regarding suspension of traffic came to notice and the Chief Engineer himself reached the spot on the 23rd August, 1964, and took over the command of operations, necessitating clearance and regulation of the traffic which had come to a stand still by then, barring light vehicles which could be towed through. In view of the condition of the road only a cautious handling was possible since, apart from the difficulty of passing the traffic on the already damaged road, it was necessary to avoid damage to further lengths of the road which were saturated by water from below. The things, however, then began to move as swiftly as could be possible in the circumstances and by the 24th August, the road had come to a position that some traffic could be passed but there was again a relapse due to heavy rain lasting about 3 hours in the evening. This upset the time schedule and major work had to be done on the 25th August. The help of the Military authorities was also sought, and ungrudgingly given, in regard to the loan of P. S. P. sheets. The trucks which had been held up on account of breaches and could go across in small numbers earlier were cleared by the 26th August and by then through traffic became easier for light vehicles. Passenger buses were allowed to pass from the 3rd September 1964 though a limited number of them were being allowed from two days earlier. The road has not been in a position to take any heavy traffic and some trucks which were allowed to pass on the 18th September have damaged the road further, necessitating additional repairs and continued diversion of the traffic through Pipli, Jagadhri and Saharanpur and Karnal-Assand-Jind.

4. The repair work was organised promptly and by the 3rd of September, 1964, stone metal had been collected on all the spots and patch work which was not possible earlier was taken in hand from then onwards. By that time there were 11 trucks, 300 temporary labour and 81 permanent Beldars working on the road on repairs. Four road rollers, two motor graders and 4 trucks of the P. W. D. had also been commissioned. A complement of staff consisting of two Executive Engineers, three Sub-Divisional Officers, six Sectional Officers, two Road Inspectors and three Work Inspectors was engaged on the job under the direct control of the Superintending Engineer. The operations, as already indicated were being directed by the Chief Engineer himself. From this an idea of the extent of the problem can be had and it would be appreciated that the Engineers have been able to do a good job of a rather serious problem which had been created through unforeseen and natural causes. Here, I must, however, concede that in the initial stages some lapse was reported on the part of Executive Engineer and Sub-Divisional Officer and Government have taken due notice of it. The Executive Engineer and the Sub-Divisional Officer concerned have already been placed under suspension.

5. So far as the interruption of traffic in mile 259 between Beas and Amritsar is concerned there has not been any serious dislocation. This portion of the road was flooded on the morning of 1st September, 1964, and the Engineering staff personally supervised the position and ensured that the traffic was not suspended. The road had been submerged under the flood waters of Khilchian drain. This did not cause any interruption to the heavy vehicles like buses and trucks but the cars could not pass of their own but with shut down engines these were towed across by motor graders and tractors which were made available on the spot. Another detour road route was also available to the traffic from Beas via Mehta to Amritsar entailing an extra distance of about 10,12 miles. Adequate arrangements for aiding the traffic were made at the site of submergence still the floods subsided and P. W. D. trucks were also provided for taking the pedestrians, cyclists across the flooded area.

6. Government is alive to the importance of the G. T. Road which could rightly be called the life line of this border State. No efforts are spared in keeping it in proper state of repairs and even the paucity of funds does not hamper its proper maintenance since being a National Highway its cost including that of maintenance is wholly borne by the Government of India. Any suggestion, therefore, of faulty planning for the maintenance of this road on the part of the Government is repudiated. It would not be an exaggeration to say that this road is amongst the best in the country. Natural calamities cannot, however, be foreseen and the situation which has arisen this year is not a normal feature having resulted from breaches in drains. However, Government would take steps to survey the road with a view to locating the vulnerable points and ensuring that they are attended to with speed and promptness. I again assure the House that Government has been alive to its responsibility in regard to keeping this road open for traffic during these floods and I myself as also the Chief Minister had toured the area. While assuring the full attention of the Government to the improvement and maintenance of this road I regret the inconvenience, if any, caused to the public due to the unforeseen circumstances.

लोक कार्य तथा कल्याण मन्त्री (चौधरी रिजक राम) : स्पीकर साहिब, आप की इजाजत से मैं इन सबजेक्ट्स पर ये स्टेटमेंट्स हाउस के टेबल पर रखता हूँ :

1. Call Attention Notice (No. 6) given by Comrade Makhan Singh Tarsikka regarding 'the cracking and falling of the building of Irrigation and Power Research Institute of Amritsar....' (Statement No 1).
2. Call Attention Notice (No. 9) given by Shri Fateh Chand Vij, regarding 'engulfing, by the Jumna River of 15 villages of Panipat and Karnal Tehsils....' (Statement No. 2).
3. Call Attention Notice (No. 39) given by Comrade Babu Singh Master regarding the delay in the appointment of the Presiding Officer of the Labour Court, Jullundur (Statement No. 3).
4. Adjournment Motion (No. 42) given notice of by Sarvshri Om Parkash Agnihotri, Makhan Singh Tarsikka, Mohan Lal Datta and Hardit Singh Bhathal, regarding the failure of the management of Jagatjit Sugar Mill, Phagwara to raise the D.A. of the workers. (Statement No. 4)

5. Adjournment Motion (No. 46) and Call Attention (No. 65) given notice of by Sarvshri Ajaib Singh Sandhu, Ajit Kumar, Jagan Nath, Kultar Singh, Tara Singh, Hardit Singh Bhathal, Teja Singh, Bhan Singh Bhaura and Didar Singh and Sarvshri Gurmail, Ram Rattan, Amar Singh, Dalip Singh, Dasondhi Ram, Ram Dhari Balmiki, Rup Singh Phul, Bhag Singh, Harchand Singh, Jagat Ram, Kesra Ram, Hira Lal, Ujagar Singh, Ram Parkash, Ran Singh, Fakiria and Banwari Lal, respectively, regarding "the mis-use of rupees two crores out of Rs 3.86 crores collected under the Temporary Taxation Act, 1962, which is being earmarked for the purchase of evacuee land...." (Statement No. 5).

6. Call Attention Notice (No. 49) given by Sarvshri Shamsheer Singh Josh and Om Parkash Agnihotri, regarding "the unauthorised stay of Shri Surinder Singh Kairon, son of the ex-Chief Minister in Kaka Nagar Rest House, Delhi... .." (Statement No. 6).

7. Call Attention Notice (No. 68) given by Sardar Tara Singh Layallpuri regarding the recovery of electricity bills in respect of the tubewells. (Statement No. 7).

STATEMENT No. 1

No Building in the Irrigation and Power Research Institute has cracked and fallen.

Only a small portion of facia (1½" thick decorative piece which is normally designed for wind pressure) of the Hydraulic sheds has been damaged during the nights intervening 1st and 2nd September, 1964 due to unprecedented rain. The damage is only Rs 750.

The above structure which was damaged was built with about 35 bags of cement. The steel in the facia is still intact at site and is according to the design.

The entire cost of the sheds is 3.5 lakhs including the cost of 400 ft. long facia.

No building worth 20 lacs has so far been constructed by the Institute.

No cement or iron bars were ever removed by ex-Chief Minister's sons for their key Cos and other construction companies as they were not in any way connected with the construction in this Institute.

The sheds, the decorative form of facia of which a part was damaged, have been constructed through the following contractors from 1960 to 1962.

1. Shri Ram Nath Madan Lal.
2. Shri Hari Lal, Contractor.
3. Shri Jagmohan Lal, Contractor.
4. Shri Madan Lal, Varinder Kumar Contractor
5. Shri Madan Lal, Contractor.
6. Shri Daya Ram, Contractor.

No contractor connected with the ex-Chief Minister has ever worked in the Institute.

In the daily Partap, Jullundur, Vir Partap, Jullundur and Pardeep, Jullundur, defamatory articles concerning the above incident appeared. In Pardeep the loss was estimated at Rs 50 lak's the actual damage of Rs 750. Government sanction to institute defamation cases against these dailies has been applied for vide No. 5268/57S, dated 11th September, 1964 (copy enclosed for perusal).

The local representative of the news papers and M.L.As were also invited vide D.O. No. 235-43, dated 11th September 1964 to inspect the damage. Some of the representatives actually visited the institute, and inspected the damage. They were convinced about the incorrectness of the news item appeared in the above dailies.

[लोक कार्य तथा कल्याण मंत्री]

STATEMENT No. 2

Call attention Notice regarding engulfing by the Jamuna River of 15 Villages of Panipat and Karnal Tehsils

Some villages, namely Chaura, Hansumajra, Chandraon and Chaugawan of Karnal are situated very close to the edge of River Jamuna and are being constantly damaged by the floods in the said river every year. These villages are very thinly populated with a few kacha and very little pacca houses.

However, for the protection of these and some other villages situated on the banks of River Yamuna, some pacca spurs and spill bunds were proposed to be constructed and these schemes were recommended by the Technical committee in its 41st. meeting subject to the clearance by the Yamuna Committee. But the Yamuna Committee did not agree to the scheme for the protection of villages Chaura and Hansumajra. In the absence of the approval by the Yamuna Committee, the work could not be taken up in hand.

Hence as an alternative measure it was proposed to shift the two villages namely Chaura and Hansumajra which were hard hit by the floods of River Yamuna (but only thinly populated with a few kacha and a very little pucca houses) to some safer place away from the river edge. The question has been taken up with the Civil Departments.

Similarly scheme for the protection works to meet erosion and spilling from river Yamuna threatening villages Nanhera, Tamsabad, Sanauli, Nawada etc. district Karnal was approved by the Technical Committee in its 41st meeting held at Chandigarh on 17th April, 1964 under item No.III. The scheme consists of —

- (i) An earthen embankment about 15 miles.
- (ii) 3 Nos. earthen spurs.
- (iii) One No. Ballie sarkanda spur.

For obtaining clearance from Yamuna Committee it was put up in its 22nd meeting held at Delhi on 22nd May, 1964, under item No. VI but was kept pending for want of details of a road bridge.

STATEMENT No. 3

Shri Kartar Singh Chadda, Presiding Officer, Labour Court, Jullundur, died on 10th May, 1964. The matter regarding appointment of his successor was taken up and according to the usual procedure, the Punjab High Court were requested to send personal files of Retired District and Session Judges considered suitable for appointment as P.O. The reply of the Punjab High Court was received in July, 1964. Prospective candidates were interviewed on 21st September, 1964. The matter is now under active consideration at Minister's level and is likely to be decided very shortly.

The question regarding new P.O. for Labour Court Jullundur is being pursued actively and no avoidable delay is being allowed in the matter. No alternative arrangement for the disposal of the pending work with the Labour Court, Jullundur, could be made. The P.O., Labour Court, Rohtak who could be entrusted to dispose of the pending work of Labour Court, Jullundur is already over busy with his own work and was not able to attend to the work of Labour Court, Jullundur in addition to his own duties. All new cases are, however, being marked to Labour Court, Rohtak, and no reference has been made to Labour Court Jullundur since the death of its P.O. Further as the appointment of new P.O. for Labour Court is likely to be decided very shortly, it is not considered worthwhile to make temporary arrangements for a short period, although there had been proposal to this effect.

STATEMENT No. 4

On Adjournment Motion No. 42 regarding failure of the Management of Jagatjit Sugar Mills, Phagwara etc.

The Jagatjit Sugar Mills Mazdoor Union, Phagwara, had served, a demand notice on the management of the said Mill on 8th January, 1964, demanding increase in Dearness Allowance. The matter was thoroughly examined by the Government but the demand was not considered fit for reference for adjudication. The Union was explained the reasons for non-acceptance of their demand, *vide* Government letter dated 20th March, 1964, relevant portion of which reads as under:—

“This demand falls within the ambit of the Wage Board recommendations which are in operation and binding on both the parties. According to para 318 at page 111 of the Wage Board recommendations the workers are debarred from raising demand involving financial burden for five years. Moreover, in terms of the Sugar Wage Board recommendations contained in paras 232 and 234 adjustments in dearness allowance are to be made on the basis of the average monthly index figures for the 12 months from 1st July to 30th June every year and effected from 1st October each year. In accordance with the data supplied by the Indian Sugar Mills Association, the average index figures did not register an increase of 10 or more whole points, i.e., it did not exceed the level of 133. The Union did not deny the correctness of the figures/data contained in the letter of the Indian Sugar Mills Association, Calcutta. In view of the above, this demand has not been considered fit for reference.”

2. No further representation was subsequently made by the Jagatjit Sugar Mills Mazdoor Union, Phagwara, or any workers orgn. in the Sugar Industry for increase in dearness allowance.

3. Only recently the Jagatjit Sugar Mills Mazdoor Union, Phagwara, *vide* its letter No. Misc/161, dated 16th September, 1964, addressed to the management of the said Mill has re-aigted their demand for increase in dearness allowance, on the basis of the cost of living index and in terms of the Sugar Wage Board Award. A copy of this letter was also received by the Labour Commissioner, Punjab. The letter reads as under:—

“The prices are enhancing day by day and it is very difficult to make both ends meet in these hard days for a worker. The cost of living index have touched to 150 points and the U.P. Sugar Mills has issued orders for the payments of dearness allowance on the basis of living index as also recommended by the Wage Board for Sugar Industry.”

We requested you, *vide* our letter No. Misc/158, dated 11th August, 1964, and now we hope that a sudden order will be issued for an increase in dearness allowance from 1st July, 1964, to enable us to feed our families in a better way.”

4. The matter is being actively pursued by the Labour Department and the enquiries so far made reveal that the Phagwara Branch of the Jagatjit Sugar Mill Co. Ltd. have written to their headquarters in U.P. to confirm if the Mills in U.P. have actually increased the dearness allowances. They have also enquired the policy of the Indian Sugar Mills Association in this behalf so that the Phagwara Branch of the Mills may also fall in line with that policy.

5. The Labour Department have addressed a letter to the managements of all the six Sugar Mills in the State covered by the Sugar Wage Board Award enquiring from them the steps they proposed to take to implement the provisions of the said Award. It has been revealed that the cost of living index stood at 150 points in June, 1964. It may, however be mentioned here that according to the recommendations of the Sugar Wage Board Award the rates of dearness allowance linked with the cost of living index shall vary with different basic wage slabs in the following manner.

[Public Works and Welfare Minister]

- (i) for operative upto skilled 'B' and for Clerks drawing basic wage up to Rs 100 per mensem the dearness allowance rate shall be 55 NP. per point of living index over 123 points.
- (ii) for supervisory and technical employees of not less than skilled 'A' grade and for the clerical employees drawing basic pay over Rs 100 the rate will be 65 nP. per point over 123 points.

The All-India average consumer price index number for working class which is to be followed uniformly in all regions stood at 123 at the time of Sugar Wage Board Award. According to the terms of the Award adjustments in dearness Allowance are to be made for every rise or fall of atleast 10 whole points. Once an adjustment has been made an account of rise or fall of 10 or more points, future adjustment can only be made for further rise or fall of 10 or more whole points. In the case of a fall of average cost of living index number below 123, no deduction in the rates of dearness allowance is to be made in the first instance unless the fall exceeds 15 points. Further in terms of the Sugar Wage Board Award, adjustment of dearness allowance in accordance with the cost of living index are to be made only once a year on the basis of average monthly cost of living index calculated over the 12 months period from July to June. The adjustments to be made on the basis of average monthly cost of living index calculated for the above-mentioned period are to be made effective from 1st October of each year.

6. As stated above, the cost of living index stood at 150 points in June, 1964. Monthly average cost of living index number for the period July, 1963 to June, 1964, comes to 140.83 points which shows an increase of 17.83 points since the date of the sugar Wage Board Award when the figure stood at 123. There should thus be corresponding increase in dearness allowance according to the Sugar Wage Board Award. The Labour Department have already addressed a letter in this behalf to the Secretary, Punjab Branch of Indian Sugar Mills Association and it is also proposed to call a meeting of the Tripartite committee for implementation of the Sugar Wage Board Award in October, 1964. It will, however, be observed that according to the terms of the Award, an adjustment in dearness allowance on account of rise or fall in consumer price index number is to be effected from 1st October each year. This being the position the cause of action for non implementation of this provision will only arise after 1st October, 1964, if the management of the Mills fail to enhance the dearness allowance in proportion to the rise in consumer price index number. Steps are, however, being taken to ensure that the managements of the Sugar Mills honour the provisions of the Sugar Wage Board Award either at their own initiative or through the Indian Sugar Mills Association. If, however, it is considered necessary, a meeting of the Tripartite Committee will be called to get the Award implemented by the Sugar Mills.

STATEMENT No. 5

Utilization of funds collected under the Temporary Taxation Act, 1962-Grant of Loans to Harijans for purchase of evacuee Land

The statement of Objects and Reasons appended to the Punjab Temporary Taxation Bill, 1962, *inter alia*, stated that "the Bill seeks to raise additional funds" and that "as 'amende honorable' it is proposed to utilise the additional funds on schemes for the betterment of the social and economic conditions of the Scheduled Castes".

Since the enactment of the Punjab Temporary Taxation Act, 1962, the question of evolving of schemes for the betterment of the social and economic conditions of the Scheduled Castes to be financed from the proceeds of the Temporary Taxation measures has been discussed from time to time. In addition to the schemes proposed by the Welfare Department schemes were also invited from all the Deputy Commissioners in the State. Later, in January, 1963, the then Secretary, Scheduled Castes and Backward Classes Department discussed the question of formulation of schemes to be financed from the taxation funds with Shri Tirlok Singh, Member, Planning Commission. It was advised that the Punjab Government should so arrange their proposals and draw out such schemes as would be brought in the accepted patterns of the schemes of the different wings of the Planning Commission. It was given out that some of the schemes which were being implemented by the departments other than the Welfare Department like the Agriculture and Housing Departments could also be adopted exclusively for Scheduled Castes. All the departments concerned were addressed for supplying details of such schemes.

3. So as to associate public opinion with the formulation of the schemes to be financed, from the Temporary Taxation proceeds, the then Local Government and Welfare Minister, Punjab, also requested public men i.e., legislators etc., to send their suggestions for formulating these schemes. A meeting of Harijan M.L.As M.L.Cs. was also held on 14th September, 1964, to elicit their views regarding schemes for utilization of the Temporary Taxation proceeds. As decided by the Harijan Legislators in that meeting, the matter is further proposed to be referred to a sub-committee to be constituted for the purpose.

4. According to an estimate of the State Finance Department, an amount of Rs 386.00 lakhs has been collected under the Temporary Taxation measures. In the Finance Minister's speech on the Budget Estimates for the year 1964-65, it was *inter alia*, indicated that Government intended to add another sum of Rs 114.00 lacs to the Temporary Taxation proceeds thereby raising this amount to Rs 5.00 crores. The matter has since been examined by the Finance Department and it has been decided that it is neither necessary nor possible to arrange additional funds to the extent of Rs 114.00 lacs in the current financial year 1964-65.

5. As decided by the Council of Ministers in their meeting held on the 7th September, 1964, a loan of Rs 2.00 crores will be advanced to Harijans from the Harijan Kalyan Fund by the Revenue Department to enable Harijans to purchase surplus rural evacuee land acquired in the Package Deal. The ownership of land by the Harijans is expected to improve their social and economic conditions and is thus covered by the purposes of the Temporary Taxation Act.

STATEMENT No. 6

Whether it is a fact that Shri Surrinder Singh Kairon Stayed in an unauthorized manner in Kaka Nagar Rest-House during the period of Chief Ministerhip of his father and that he made several telephone calls from the Rest House. It is further stated that many thousands of rupees are outstanding against Shri Surrinder Singh Kairon as arrears of rent and telephone charges. It is also pointed out that the General Manager submitted all these matters to the Care-Taker Government of Shri Partap Singh Kairon, but no action was taken. It is also stated that no action to recover these dues has been taken by the present Government. It involves a loss of thousands of rupees to the State Exchequer.

It is a fact that Shri Surrinder Singh Kairon stayed in an unauthorized manner in Kaka Nagar Rest Camp, New Delhi, during the period of Chief Ministership of his father and that he made several telephone calls from the Rest Camp.

Regarding his stay, he made some entries in the register and paid an amount of Rs 277.81 as rent charges, etc., but in some cases he did not make entry and payment.

Telephone Trunk calls amounting to Rs 4,196.30 are still outstanding against him. Bills for the same were presented to him many times by officials but he had been putting them off on the pretext that he would get them checked by his Accountant and then make payment. Bills were finally sent to him under registered cover on 24th June, 1964. The Executive Engineer personally went to Chandigarh to contact him at Chandigarh specifically for the purpose, when Shri Surrinder Singh promised to make payment in the 3rd week of August, 1964. The Executive Engineer went again to Chandigarh, but Shri Surrinder Singh was not available.

The case was referred by the General Manager, Bhakra Dam, to the Chief Secretary to Government, Punjab, who has advised that action in a court of law should be taken. Further legal action will be taken in consultation with the Legal Remembrancer.

STATEMENT No. 7

Call Attention Notice No. 68

Sardar Tara Singh Layalpuri, M.L.A.: To draw the attention of the Minister concerned towards the fact that nearly four thousands Government tube-wells are working in the State at present and recovery thereof their bills is made after every six months from the cultivators but the recovery of bills in respect of private tube-wells owned by the cultivators is made from them every month which results in great hardship to the cultivators and often, due to non-payment of bill, the connections of tube-wells are cut off and their crops are damaged. It also affects the food situation in the State. Therefore, the mode of recovery of bills in respect of private and Government tube-wells should be identical.

"The cost of energy consumed by the State owned (Irrigation Branch) Tube-wells is realised monthly by the Board from Irrigation Branch as from other consumers. The cost of water supplied to the cultivators from these tube-wells is realised by the Government (Irrigation Branch) direct.

[Public Works and Welfare Minister]

However, it has been decided by the Board that advance payments from agricultural consumers may be accepted half yearly at the time of harvesting of crops. The amounts thus received in advance are adjusted towards monthly bills of the consumers who are informed of the balance of amount of the consumers thus deposited after adjusting the bill at the end of each month. In case the consumers avail of this facility they are not only saved of the botheration of payment of bills monthly, but also there is little chance of their being dis-connected on account of default in payment of energy bills. A copy of the Board's circular letter No. 2724/3391-EB-50, dated 22nd February, 1963, regarding collection of cash from consumers in rural areas, is enclosed. It is, not possible for the Board to accept payments of energy bills on half-yearly basis without advance payments as provided in these instructions because that will lead to accumulation of huge arrears, which may be difficult to recover subsequently, particularly in cases where the tube-wells ceases to work for any reason. Moreover the arrears of the Board in such cases cannot be recovered as arrears of land revenue while the arrears of water-charges of Irrigation Branch can be so recovered.

Copy of circular No. 2724/3391-EB-50 dated 22-2-63 from the Chief Accounts Officer, P.S.E.B., Patiala. to All S.E.S./All X.E.Ns./All S.D.Os (Operation)/All L/S Incharge Sub-Officers (O)/All A.A.Os Field/ All IAS.

Collection of cash from consumer in rural areas.

In the meeting of the P.S.E.B. Consultative Council held at Patiala on the 8th July, 1960, it was suggested by one of the Members that the bills from the rural consumers should be collected quarterly or half-yearly so as to synchronize with the harvesting seasons. This suggestion was not, however, agreed to as it would have resulted in heavy accumulation of arrears of revenue.

In order, however, to facilitate the rural consumers to make advance payments in lump sum at the time of the harvesting season when their liquid position is much sound, it has been decided to accept deposits from them in advance. The following instructions are issued for the acceptance of such advance deposits and for the procedure to be followed for adjustment of such deposits towards their monthly bills:—

- (i) Even under the existing instructions the consumers are at liberty to make payments in excess of the amounts due from them.
- (ii) Rural consumers should be encouraged to make advance deposits at the time of harvesting the crops whenever their financial position is sound. These advance deposits should be replenished by them periodically as and when they are in a position to do so.
- (iii) Advance receipts should be issued to the consumer quite distinctly from Security deposits.
- (iv) The rural consumers should be informed every month of the balance standing in their accounts through monthly energy charges bill by means of minus figures.
- (v) As and when the amount of an advance deposit is exhausted and the consumer fails to replenish the amount of the advance deposit he should be dealt with as an ordinary defaulter. It will thus be the sole responsibility of the consumer to replenish the deposits regularly.
- (vi) The meters of the consumers should be read and the bills for energy and rental charges etc. prepared every month.
- (vii) In case there is any difficulty in the matter of accepting these deposits or for their adjustment, the matter should be referred to this office for clarification.

(Sd.)

THE PUNJAB KHADI AND VILLAGE INDUSTRIES BOARD (AMENDMENT) (16)115
BILL

ਕਾਮਰੇਡ ਮੱਖਣ ਸਿੰਘ ਤਰਸਿੱਕਾ : ਸਪੀਕਰ ਸਾਹਿਬ, ਸਬਸਟਾਂਟਿਵ ਮੈਂਬਰ ਸਤ ਦਿਨਾਂ ਤੋਂ ਚਲੀ ਆ ਰਹੀ ਹੈ, ਉਸ ਤੇ ਰੁਲਿੰਗ ਨਹੀਂ ਆਈ।

Mr. Speaker : Please wait for the decision.

BILL(S)

THE PUNJAB KHADI AND VILLAGE INDUSTRIES BOARD
(AMENDMENT) BILL, 1964

Chief Minister (Shri Ram Kishan) : Sir, I beg to move—

That the Punjab Khadi and Village Industries Board (Amendment) Bill, as reported by the Regional Committees be taken into consideration.

ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਨੇ ਸੋਝਨ ਤੋ ਸੂਚ ਕਰ ਕੀ ਹੈ। ਇਸ ਬਾਰੇ ਮੈਂ ਨੇ ਜੋ ਕੁਝ ਕਹਿੰਦਾ ਹੈ ਕਹਿ ਆਗਰ ਜ਼ਰੂਰੀ ਹੁੰਦਾ ਤੋ ਸੈਂਕਰਾਜ ਕੀ ਕਹਿ ਕੇ ਕਾਦ ਕਹੂੰਗਾ। ਇਸ ਕਕਤ ਕੁਝ ਕਹਿੰਦਾ ਸੁਜਾਸਕ ਨਹੀਂ ਸਮਝਤਾ।

Mr : Speaker Motion moved.

That the Punjab Khadi and Village Industries Board (Amendment) Bill, as reported by the Regional Committees be taken into consideration.

ਕਾਮਰੇਡ ਮੱਖਣ ਸਿੰਘ ਤਰਸਿੱਕਾ : (ਜੰਡਿਆਲਾ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਜੋ ਖਾਦੀ ਬੋਰਡ ਬਾਰੇ ਅਮੈਂਡਿੰਗ ਬਿਲ ਸਾਡੇ ਸਾਹਮਣੇ ਹੈ ਇਸ ਦਾ ਮੁਖ ਤੌਰ ਤੇ ਮਤਲਬ ਇਹ ਹੈ ਕਿ ਜਿਹੜੇ ਬਹੁਤ ਸਾਰੇ ਬੁਢੇ ਵਿਅਕਤੀ ਹਨ ਜਾਂ ਜਿਹੜੇ ਚੁਣੇ ਨਾ ਜਾ ਸਕਣ, ਉਨ੍ਹਾਂ ਨੂੰ ਕੰਮ ਦੇਣ ਲਈ...

ਕਾਮਰੇਡ ਭਾਨ ਸਿੰਘ ਭੌਰਾ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਸਰ। ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਬਿਲ ਵਿਧਾਨ ਦੀ ਧਾਰਾ 199 ਦੇ ਮੁਤਾਬਕ ਮੂਵ ਨਹੀਂ ਹੋ ਸਕਦਾ। ਇਹ ਇਕ ਮਨੀ ਬਿਲ ਹੈ ਅਤੇ ਇਸ ਨਾਲ ਫਿਨਾਂਸਲ ਮੈਮੋਰੈਂਡਮ ਹੋਣਾ ਬਹੁਤ ਜ਼ਰੂਰੀ ਹੈ। ਬਿਨਾਂ ਇਸ ਦੇ ਇਸ ਨੂੰ ਮੂਵ ਨਹੀਂ ਕੀਤਾ ਜਾ ਸਕਦਾ।

ਸ੍ਰੀ ਸਪੀਕਰ : ਇਸ ਬਿਲ ਵਿਚ ਪ੍ਰੋਵਾਈਡ ਕੀਤੀ ਤਨਖਾਹ ਦਾ ਜੋ ਪੈਸਾ ਹੈ ਉਹ ਬੋਰਡ ਨੇ ਦੇਣਾ ਹੈ, ਗਵਰਨਮੈਂਟ ਨੇ ਨਹੀਂ ਦੇਣਾ, ਇਸ ਲਈ ਫਿਨਾਂਸਲ ਮੈਮੋਰੈਂਡਮ ਦੀ ਲੋੜ ਨਹੀਂ (Since the Board and not the Government is to bear the buruen of paying the salary provided for in this Bill, there is no necessity of a Financial Memorandum in this Bill.)

ਕਾਮਰੇਡ ਮੱਖਣ ਸਿੰਘ ਤਰਸਿੱਕਾ : ਇਸ ਤਰ੍ਹਾਂ ਕੁਝ ਲੋਕਾਂ ਨੂੰ ਤਰਮੀਮ ਲਿਆ ਕੇ ਲਾਭ ਪਹੁੰਚਾਉਣਾ ਉਚਿਤ ਨਹੀਂ ਹੈ। ਖਾਦੀ ਬੋਰਡ ਆਪਣੇ ਬੁਢੇ ਹੋਏ ਵਰਕਰਾਂ ਨੂੰ ਫਾਇਦਾ ਪਹੁੰਚਾਉਣ ਲਈ ਇਸਤੇਮਾਲ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਉਸ ਨੂੰ ਇਕ ਹਜ਼ਾਰ ਰੁਪਿਆ ਮਹੀਨਾ, ਕੋਠੀ ਅਤੇ ਕਾਰ ਦੇਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਇਹ ਪੌਲੀਟੀਕਲ ਕੁਰਪਸ਼ਨ ਹੈ। ਮੈਂ ਅਜਿਹੀਆਂ ਗਲਾਂ ਦੀ ਵਿਰੋਧਤਾ ਕਰਦਾ ਹਾਂ। ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ ਖੱਡੀਆਂ ਦੇ ਨਾਂ ਤੇ ਆਪਣੇ “ਪੁਲੀਟੀਕਲ ਵਰਕਰਾਂ ਨੂੰ 5—10 ਹਜ਼ਾਰ ਰੁਪਿਆ ਰਿਸ਼ਵਤ ਦਿੰਦੇ ਰਹੇ ਹਨ। ਇਹ ਮਹਿਕਮਾਂ ਤਾਂ ਇਨ੍ਹਾਂ ਨੇ ਪੌਲੀਟੀਕਲ ਪਿੰਗਲ ਵਾੜਾ” ਬਣਾਇਆ ਹੋਇਆ ਹੈ ਅਤੇ ਭਾਰੇ ਟੈਕਸਾਂ ਰਾਹੀਂ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਦਾ ਪੈਸਾ ਇਸ ਪੁਲੀਟੀਕਲ ਪਿੰਗਲਵਾੜੇ ਲਈ ਇਸਤੇਮਾਲ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਇਸ ਮਹਿਕਮੇ ਦੀ ਵਰਕਿੰਗ ਤੇ

[ਕਾਮਰੇਡ ਮੱਖਣ ਸਿੰਘ ਤਰਸਿੱਕਾ]

ਬਹਿਸ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ। ਕਿਤੇ ਖੱਡੀ ਕਿਤੇ ਕੋਹਲੂ ਦੇ ਨਾਮ ਤੇ ਆਪਣੇ ਪੁਲੀਟੀਕਲ ਵਰਕਰਾਂ ਨੂੰ ਦਸ-ਦਸ ਹਜ਼ਾਰ ਰੁਪਏ ਦੀਆਂ ਗਰਾਂਟਾਂ ਦੇ ਦਿਤੀਆਂ ਜਾਂਦੀਆਂ ਹਨ। ਇਹ ਜੋ ਇਸ ਬਿਲ ਰਾਹੀਂ 10 ਹਜ਼ਾਰ ਰੁਪਿਆ [* × × × × ×] ਦਿਤਾ ਜਾ ਰਿਹਾ ਹੈ ਇਹ ਕਾਂਗਰਸ ਪਾਰਟੀ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਤੇ ਨਵਾਂ ਭਾਰ ਪਾ ਰਹੀ ਹੈ। ਇਹ ਇਕ ਨਵੀਂ ਕੁਰਪਸ਼ਨ ਹੈ। ਮੈਂ ਇਸ ਬਿਲ ਦੀ ਵਿਰੋਧਤਾ ਕਰਦਾ ਹਾਂ।

ਕਾਮਰੇਡ ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ ਜੋਸ਼ (ਰੋਪੜ) : ਸਪੀਕਰ ਸਹਿਬ, ਇਹ ਜੋ ਬਿਲ ਹਾਊਸ ਦੇ ਸਾਹਮਣੇ ਪੇਸ਼ ਕੀਤਾ ਗਿਆ ਹੈ ਮੈਂ ਇਸ ਦੀ ਵਿਰੋਧਤਾ ਕਰਨ ਲਈ ਖੜ੍ਹਾ ਹੋਇਆ ਹਾਂ। ਇਸ ਬਿਲ ਤੋਂ ਸਾਫ਼ ਜ਼ਾਹਰ ਹੈ।

ਸ਼੍ਰੀ ਅਧਿਕਾਰ : ਇਸ ਵਕਤ ਪੇਨਲ ਆਫ ਚੇਅਰਮੈਨ ਸੋ ਸੇ ਕੋਈ ਮੈਂਬਰ ਹਾਊਸ ਸੋ ਨਹੀਂ ਹੈ, ਇਸ ਲਿਯੇ ਮੈਂ ਹਾਊਸ ਕੀ ਫ਼ਜ਼ਾਇਲਤ ਸੇ ਸ਼੍ਰੀ ਰਲਾ ਰਾਮ-ਜੀ ਸੇ ਰਿਕਵੈਸਟ ਕਰਤਾ ਹੂੰ ਕਿ ਕਹ ਇਸ ਚੇਅਰ ਕੋ ਸਮਾਲੋ। (As no member of the Panel of Chairmen is at the moment present in the House, with your permission, I request Shri Rala Ram to take the Chair.)

ਕਾਮਰੇਡ ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ ਜੋਸ਼ : ਮੈਂ ਇਹ ਕਹਿ ਰਿਹਾ ਸੀ ਕਿ ਇਸ ਬਿਲ ਨੂੰ ਕਿਸੇ ਪੁਲੀਟੀਕਲ ਵਿਅਕਤੀਆਂ ਨੂੰ ਫੈਜ਼ ਪਹੁੰਚਾਉਣ ਲਈ ਇਸ ਹਾਊਸ ਵਿਚ ਪੇਸ਼ ਨਹੀਂ ਕੀਤਾ ਜਾ ਸਕਦਾ। ਜਿਸ ਵਿਅਕਤੀ ਨੂੰ ਇਥੇ ਇਸ ਹਾਊਸ ਵਿਚ ਬਤੌਰ ਐਮ. ਐਲ. ਦੇ ਨਹੀਂ ਸੀ ਰਖਿਆ ਜਾ ਸਕਦਾ ਭਾਵੇਂ ਉਨ੍ਹਾਂ ਨੇ ਆਫਰ ਕੀਤੀ ਸੀ ਕਿ ਮੈਂ ਮੁੱਖ ਮੰਤਰੀ ਦੀ ਪਦਵੀ ਤੇ ਅਜੇ ਵੀ ਬਹਿਣ ਨੂੰ ਤਿਆਰ ਹਾਂ, ਭਾਵੇਂ ਬੁਢਾ ਹੋਣ ਦੇ ਕਾਰਨ ਭੀ ਉਨ੍ਹਾਂ ਨੇ ਇਹ ਪੇਸ਼ਕਸ਼ ਕੀਤੀ ਸੀ ਪਰ ਉਨ੍ਹਾਂ ਨੂੰ ਨਾ ਰਖਿਆ ਗਿਆ। ਹੁਣ ਉਸੇ ਹੀ ਵਿਅਕਤੀ ਨੂੰ ਦੋਬਾਰਾ ਐਂਪਲਾਇਮੈਂਟ ਦੇਣ ਲਈ ਇਸ ਤਰ੍ਹਾਂ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਅਤੇ ਇਸ ਤਰ੍ਹਾਂ ਦਾ ਗੈਰ ਮਨਾਸਿਬ ਰੱਦੋ ਬਦਲ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਕਿ ਜਿਹੜਾ ਇਨ੍ਹਾਂ ਪਾਸ ਇਸ ਹਾਊਸ ਵਿਚ ਰਹਿ ਨਹੀਂ ਸਕਦਾ ਉਹ ਇਸ ਤਰ੍ਹਾਂ ਬੋਰਡ ਦੇ ਚੇਅਰਮੈਨ ਦੇ ਰੂਪ ਵਿਚ ਆ ਜਾਵੇ। ਇਸ ਤਰ੍ਹਾਂ ਨਾਲ ਇਹ ਸੰਭਾਵਨਾ ਪੈਦਾ ਕੀਤੀ ਗਈ ਹੈ, ਕੀ ਇਹ ਸਮਝ ਲਿਆ ਜਾਵੇ ਕਿ ਇਸ ਬਿਲ ਰਾਹੀਂ ਪੁਲੀਟੀਕਲ ਪੈਨਸ਼ਨ ਦੇਣ ਦਾ ਪ੍ਰਬੰਧ ਕੀਤਾ ਗਿਆ ਹੈ ?

(ਇਸ ਸਮੇਂ ਸ਼੍ਰੀ ਰਲਾ ਰਾਮ ਨੇ ਹਾਊਸ ਦੀ ਕੁਰਸੀ ਸੰਭਾਲੀ)

ਫਿਰ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਦੀ ਇਸ ਗੱਲ ਤੇ ਨਾਰਾਜ਼ਗੀ ਹੈ ਕਿ ਸਰਕਾਰ ਬੁਢੇਪੇ ਦੀ ਪੈਨਸ਼ਨ ਦੇਣ ਦੇ ਵਿਰੁਧ ਹੈ ਅਤੇ ਸਰਕਾਰ ਮੰਨਣ ਨੂੰ ਤਿਆਰ ਨਹੀਂ ਅਤੇ ਇਹ ਖਿਆਲ ਵੀ ਸੀ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਪੈਨਸ਼ਨ ਤੇ ਸ਼ਾਇਦ ਕੋਈ ਵੀ ਨਾ ਮੰਨੇ ਇਸ ਲਈ ਇਹ ਬਿਲ ਲਿਆਂਦਾ ਗਿਆ ਹੈ।

ਮੈਂ ਇਕ ਹੋਰ ਪੱਖ ਤੋਂ ਵੀ ਇਸ ਗੱਲ ਬਾਰੇ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ। ਖਾਦੀ ਦਾ ਕੰਮ ਸਭ ਤੋਂ ਜ਼ਿਆਦਾ ਹਰੀਜਨ ਭਰਾ ਕਰਦੇ ਹਨ। ਇਹ ਹੀ ਸਾਰਿਆਂ ਤੋਂ ਜ਼ਿਆਦਾ ਇਸ ਨੂੰ ਕਰਦੇ ਅਤੇ ਬੁਣਨ ਦਾ ਕੰਮ ਕਰਦੇ ਹਨ। ਇਸ ਲਈ ਮੈਂ ਇਹ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਸ ਨਾਲ ਹਰੀਜਨ ਭਰਾਵਾਂ ਦੀ ਤਰੱਕੀ ਹੋ ਸਕਦੀ ਅਤੇ ਉਨ੍ਹਾਂ ਦੀ ਹੀ ਅਪਲਿਫਟ ਹੋ ਸਕਦੀ ਜੇਕਰ ਇਸ ਮੌਕੇ ਤੇ ਕਿਸੇ ਹਰੀਜਨ ਭਰਾ ਨੂੰ ਇਸ ਪਦਵੀ ਤੇ ਕੰਮ ਕਰਨ ਦਾ ਮੌਕਾ ਦਿੱਤਾ ਜਾਂਦਾ। ਇਨ੍ਹਾਂ ਦਾ ਇੰਟਰੈਸਟ ਹੁੰਦਾ ਹੈ ਇਸ ਲਈ ਇਨ੍ਹਾਂ ਨੂੰ ਤਰੱਕੀ ਦਿਤੀ ਜਾਣੀ ਚਾਹੀਦੀ ਹੈ। ਇਸ ਅਸੂਲ ਉੱਤੇ ਸਰਕਾਰ ਨੂੰ ਖਿਆਲ ਕਰਨਾ ਚਾਹੀਦਾ ਸੀ; ਕਿਸੇ ਇਕ ਵਿਅਕਤੀ ਵਲ ਧਿਆਨ ਨਹੀਂ ਦੇਣਾ ਚਾਹੀਦਾ।

*Note— Expunged as ordered by the Chair.

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उत्तरी गल में इह कहिटी चहुँदा हां कि खादी बोरड विच इह पांदली मरी होयी है। आम उँर ते इस बोरड दे बट जाट नाल जुलाहे दे कंम ते बारी सँट मारी गयी है। पिंडां विच जुलाहे कंम करदे सन पर हुट दुकाणां खेले के कमरसल लाइनस ते सुट बटवा के मरिंगे भाअ ते दिता जांदा है। इस उरुं विचारे जुलाहे तां अंडरपेड ही ररि जांदे हन ते फिर इह कंम इलाकायी पँपर ते दिता जांदा है। इस उरुं दे हँर कयी बगाने ला के जुलाहे दे इन्टैसट नूँ बिलकुल खतम कीता जा ररिहा है। इस लयी मेरी इह उजवीज है इह इन्कूआइरी कमेटी बटा दिती जावे तां जे जिंती वी कुरपसन इस बोरड विच है उँस नूँ दूर कीता जा सके अते सरकार उँस इन्कूआइरी रिपॉरट ते आउट ते विचार करे कि किस उरुं इस विच अदला बदली दी लेंड है। इस लयी में इह कहांगा कि इस बिल नूँ पास नहीं करना चाहीदा। इस दे पास करन नाल सरकारी खजाने नूँ नुकसान पुजेगा अते सरकार सूबे दी बलायी लयी कंम नहीं कर सकेगी। नेकर इस बिल नूँ सरकार वापस लै लये तां इस पँख उँं इह रकम बचायी जा सकयी है।

कामरेड राम प्यारा (करनाल) : चेयरमैन साहिब, इस बिल के आबजैक्ट्स और रीजन्स की स्टेटमेंट में यह लिखा है कि आज तक मिनिस्टर इन्चार्ज ही इस बोर्ड के ऐक्स आफिशो चेयरमैन चले आ रहे हैं। और आज इस में नान-आफिशल को इस बोर्ड का चेयरमैन बनाए जाने की तजवीज है। इस के साथ ही गवर्नमेंट को यह पावर्ज दी जा रही है कि जो यह मुनासिब समझे चेयरमैन की रैमुनरेशन या तनखाह मुकर्र कर सकती है यानी चेयरमैन को एक हजार रुपया मिले और दूसरे सफर अलाउंस और किराया मकान मिले। फिर इस तनखाह को सरकार बढ़ा भी सकती है। उस का मुद्दा साफ है।

जहां तक जिक्र इस बात का आया है कि डाक्टर गोपी चन्द जी को चेयरमैन बनाया गया है और इस के लिए ही यह अलाउंस वगैरा बांध रहे हैं मैं तो यह मानता हूँ कि डाक्टर साहिब को इस काम का बहुत ज्यादा तजुर्बा है। उन्होंने अपनी सारी उमर कंस्ट्रक्टिव कामों में सरफ कर दी है। उन्होंने जो देश के लिए कुरबानी की है मैं उसे डिनाई नहीं करता हूँ और अगर इतने अच्छे वरकर को ओल्ड एज रिलीफ किसी शकल में दिया जाए तो कम से कम मुझे कोई एतराज न होगा। कोई भी कुरबानी करे और उसे किसी तरह से रिलीफ दिया जाए तो यह एक इन्सपेरेशन की बात है। अगर सारी उमर एक आदमी जरनैल रहा हो तो उसे रिलीफ देना चाहिये इस बात पर एतराज नहीं।

अब सवाल यह रह जाता है कि इस सरकार ने 18 जुलाई को एक आर्डिनैस जारी किया। क्योंकि थोड़े दिनों के बाद सेशन शुरू होना था तो इस तरह आर्डिनैस को जारी करने का क्या मतलब था? यही कि जिस आदमी को एक्वायन्टमेंट देनी थी दी जाए और बाद में असेम्बली से तो बिल पास करवा ही लिया जाएगा। अगर तो यही हो कि बोर्ड को जरूरत हो कि एक नान-आफिशल को चेयरमैन बनाना है जिस के

[कामरेड राम प्यारा]

बगैर बोर्ड का काम नहीं चलता, तो मैं समझता हूँ कि बात और होती है लेकिन यह बात सोचने की ज़रूरत है कि जब तक डाक्टर गोपी चन्द जी मिनिस्टर रहे वह इस के ऐक्स आफिशियो चेयरमैन रहे और जिस वक्त मिनिस्टरी छोड़ी तो उन्हें नान आफिशियल के तौर पर चेयरमैन बना दिया गया। इस का मतलब यह हुआ कि पहले मिनिस्टर इन्चार्ज था और अब इस बोर्ड पर नान-आफिशियल लगाना ज़रूरी हो गया है। एक प्रिंसिपल को एक इन्डोविजुअल की खातर कुरबान किया गया है, रौंदा गया है। अगर हमने प्रेसिडेंट कायम करना है तो इस बात को सोचना होगा कि इस का असर बाद में क्या पड़ने वाला है। अगर प्यूचर में कोई पुलिटिकल प्रेशर पड़े तो फिर इस तरह के प्रेसिडेंट के सामने सरकार ऐडजस्ट नहीं कर सकेगी। जहाँ तक डाक्टर साहिब को रिहैबिलिटेड करने का संबंध है, मैं इस बात को दोहराता हूँ कि अगर हमारे ऊपर भी कट लगा कर उनको किसी प्रकार का रिलीफ दिया जाए तो मैं इस बात की ताईद करूँगा कि जिन्होंने सारी उमर देश की सेवा में लगाई हो उन्हें रिलीफ देना अच्छी बात है। लेकिन यह एक ऐसा प्रेसिडेंट है जिस में आगे भी सरकार पर प्रेशर पड़ सकता है। तो फिर इन्स्ट्रुस्ट सफर करेंगे और जो भी सरकार हो उसके लिए आवर्ड पोजीशन बन जाएगी। ऐसी बातें कुर्रप्ट कैरों रीजीम में होती थीं, इन को अब नहीं दोहराना चाहिए। इसके अलावा यह भी नहीं बताया गया कि इस तरह कैरों कुर्रप्ट गवर्नमेंट ने किया है या इस गवर्नमेंट ने। मैं एक बात और सरकार के नोटिस में लाना चाहता हूँ कि जब डाक्टर गोपी चन्द जी केयरटेकर गवर्नमेंट के हेड थे तो उन्होंने 187 आर्डर पास किए। उनमें से अक्सर आर्डर गलत और नाजाइज थे। और अगर मैं यह कह दूँ कि निकम्मे थे तो गलत न होगा। इस प्रेजेंट गवर्नमेंट ने उन में से कई आर्डर को अपसैंट कर दिया है। इस के बारे में डाक्टर साहिब ने प्रोटैस्ट भी किया है कि मेरे आर्डर को अपसैंट किया जा रहा है। मेरे एक दोस्त ने इतलाह दी है कि उन्होंने हाई कमांड को भी लिखा है कि उनके आर्डर को अपसैंट किया जा रहा है। तो इस तरह के आदमी को जिस के आर्डर को गलत समझ कर प्रेजेंट सरकार ने रिवर्स कर दिया है, उसी व्यक्ति के लिए आज इस बिल के द्वारा असूल को कुरबान किया जा रहा है। क्या यह उनके इस काम की शाबाश उन्हें दी जा रही है कि तुम ने गलत आर्डर पास किए थे और हम ने उन्हें अपसैंट किया है इस लिए आप को रेमुनेशन दिया जा रहा है? इस के इलावा, चेयरमैन साहिब, एक आब्जैक्शनेबल बात जो मैं आपके नोटिस में लाना चाहता हूँ वह यह है कि जब भी कभी इस हाउस की तरफ से ग्रांट्स दी गई तो हमेशा पंजाब विलेज खादी बोर्ड का उस में नाम आता रहा है। इतना खर्च होने के बावजूद भी गवर्नमेंट ने इस को कभी बेहतर बनाने की कोशिश नहीं की। न ही कभी इस सरकार ने इस बात की चैकिंग की कि आया जो हम ने इतनी ग्रांट्स दी हैं, जो हम ने जनता के खून पसीने का पैसा पानी की तरह बहाया है, उन्होंने यह पैसा ठीक तरीका से इस्तेमाल भी किया है या कि नहीं। आज अगर आप देखें इन के हिसाब किताब की चैकिंग करें तो लाखों रुपए की आपको इस में गड़ बड़ दिखाई देगी। एक ही कुनबे के आदमी के नाम इन्होंने दो दो तीन-तीन

जगह ग्रांट देकर खदर भंडार चालू किए हुए है, जिन का लाखों रुपए का बिजनेस चलता है। अगर एक ही कुतबे को ग्रांट देकर उसे चूक ही नहीं करना कि आया यह पैसा ठीक भी खर्च हुआ है या कि नहीं तो यह तो एक तरह का जनता के साथ अन्याय है। गरीब लोगों पर एक तरह का जुल्म है। कुछ लोगों को तो इतनी नाजायज ग्रांट्स दी हुई हैं कि जिन का कोई हिसाब ही नहीं। यह ग्रांट्स बड़े बड़े व्यापारी लोगों के हाथ लगती जा रही हैं। इस पैसे के देने का जो असल मकसद था हम उस में फेल हुए हैं। जो भी सटैप्स लिए गए हैं, वह इन दी इंटरैस्ट आफ रिचर क्लास हैं। खरब के खिलाफ जाकर यह एक ऐसा प्रैसीडेंट कायम किया जा रहा है जो कि आने वाले जमाने में और भी ज्यादा मुश्किलें पैदा कर देगा। इस बिल के आने से पेशतर जो आर्डिनैस जारी किया गया उस का असल कारण ही हकूमत पर एक ऐसे तबके का पुलीटीकल प्रेशर है जो सरकार को इसे जारी करना पड़ा वरना महीने, डेढ़ महीने में क्या फर्क पड़ता था? असंबली का सेशन आने वाला था। वह इस में ला सकते थे। मगर इन को चूँकि डर था कि शायद हाउस इस को मन्जूर नहीं करेगा, इस लिए आर्डिनैस जारी कर दिया। यह महज एक इंडीविजुअल की खशी हासिल करने के लिए, एक इंडीविजुअल की ऐडजस्टमेंट के लिए हुआ। मुझे खुशी होती अगर इनको किसी और ही ढंग से ऐडजस्ट किया जाता। मगर इस तरह पहले आर्डिनैस और फिर बिल लाकर सरकार ने एक सरासर आईनी गलती की है। आज जिस बिल को एडाप्ट किया जा रहा है, इस के एम्ज एंड आब्जैक्ट्स में यह लिखा है कि यह पंजाब खादी और विलेज इण्डस्ट्रीज बोर्ड ऐक्ट को अमैंड करने के लिए है। मैं पूछना चाहता हूँ कि वह 1955 से 1964 तक मिनिस्टर इंचार्ज रहे और पिछले 9 साल से ही वह खादी बोर्ड का काम करते चले आ रहे हैं। उस वकत इन को कभी खयाल न आया कि इस बोर्ड का चेयरमैन नान-आफिशियल होना चाहिए। मगर आज कहते हैं कि यह गलती है। यहां पर तो नान-आफिशियल होना चाहिये। आज दो हजार के ऊपर मजदूर इन खड्डियों पर काम कर रहे हैं। तीन सौ रुपए के करीब जो खड्डो के लिए पैसा दिया जाता है, वह इस लोन को पूरी तरह से वे ही नहीं कर पाता; अपना गुजारा कैसे चलाएगा? इन्होंने अपनी मर्जी के हुकम चलाने के लिये अपने आदमी रखे हुए हैं। जैसी मर्जी हुई लिखा कर अपने कायदे और कानून बना कर अपना काम लेते हैं। न कोई अपना लोन पूरा कर सकता है न कोई उस के खिलाफ रिपैरेंट ही कर सकता है। फाईनैस डिपार्टमेंट में उन की मर्जी के आदमी रखे हुए हैं। मैं इस की छोटी सी मिसाल आपके सामने रखना चाहता हूँ। वह यह है कि ट्रॉस्पॉर्ट डिपार्टमेंट का एक लार्कस होटल है। इस के मैजर ने लोन मांगा। डिपार्टमेंट ने इसे रीजैक्ट कर दिया। मगर इस ने कैरों फैमिली को ऐपरोच की। इस को रीजैक्ट तो क्या करना था, इस को वापस लेने की भी डिपार्टमेंट की हिम्मत नहीं.....

श्री जगन्नाथ : चेयरमैन साहिब, कोरम नहीं है।

[ਸ੍ਰੀ ਜਗਨਾਥ]

(ਕੋਰਸ ਫੈਲ ਬਜਾਏ ਗਏ ਆਰ ਕੋਰਸ ਪੂਰਾ ਹੋ ਜਾਣੇ ਪਰ ਕਾਰਵਾਈ ਸ਼ੁਰੂ ਕੀ ਗਈ)

ਕਾਮਰੇਡ ਰਾਮ ਘਾਰਾ : ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਮੈਂ ਤਾਂ ਯਹ ਅਰਜ਼ ਕਰ ਦੇਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜੈਸੇ ਸਰਕਾਰ ਨੀ ਸਾਲ ਪਹਲੇ ਇਸ ਕਾਮ ਕੀ ਆਰਾਮ ਸੇ ਚਲਾਤੀ ਰਹੀ ਹੈ ਤਸੀ ਟਰਹ ਅਕ ਮੀ ਸੇ ਚਲਾਨਾ ਚਾਹਿਏ ਤਾਕਿ ਸਰਕਾਰ ਕੇ ਏਕਸਚੈਂਕਰ ਪਰ ਫਾਲਤੂ ਬੀੜਾ ਨ ਪਭੇ ਆਰ ਯਹ ਅਸੂਲ ਮੀ ਕਾਯਮ ਰਹੇ ਜੋ ਹਮ ਪਿਛਲੇ ਸਾਲੀਂ ਸੇ ਕਾਯਮ ਰਖਤੇ ਚਲੇ ਆਏ ਹੈਂ। ਇਨ ਇਕਠਾਯ ਕੇ ਸਾਥ ਮੈਂ ਕਹੂੰਗਾ ਕਿ ਯਹ ਬਿਲ ਵਾਪਸ ਹੋਨਾ ਚਾਹਿਏ।

ਸਰਦਾਰ ਅਜਾਇਬ ਸਿੰਘ ਸੰਧੂ (ਮੁਰਿੰਡਾ, ਐਸ. ਸੀ.) : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਜਿਹੜਾ ਖਾਦੀ ਵਾਲਾ ਬਿਲ ਅਜ ਸਾਡੇ ਸਾਹਮਣੇ ਪੇਸ਼ ਹੋਇਆ ਹੈ ਇਸ ਦੇ ਮੁਤਾਲਿਕ ਮੈਂ ਸਭ ਤੋਂ ਪਹਿਲਾਂ ਇਹ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਖੱਦਰ ਭੰਡਾਰ ਦਾ ਜਿਹੜਾ ਮੱਦਾ ਹੈ ਉਹ ਇਹੋ ਹੈ ਕਿ ਇਹ ਛੋਟੀਆਂ ਜਾਤਾਂ ਦੇ ਆਦਮੀਆਂ ਨੂੰ ਜਿਸ ਤਰ੍ਹਾਂ ਲੋਹਾਰ, ਜੁਲਾਹੇ, ਮੋਚੀ ਆਦਿ ਅਤੇ ਹੋਰ ਜਿਹੜੇ ਪਿਛੇ ਰਹੇ ਲੋਕ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਕੰਮ ਪੈਦਾ ਦਿਤਾ ਜਾਵੇ ਅਤੇ ਉਨ੍ਹਾਂ ਦੇ ਜਿਹੜੇ ਰੋਜ਼ਾਨਾ ਜ਼ਿੰਦਗੀ ਦੇ ਮਿਆਰੇ ਜ਼ਿੰਦਗੀ ਦੇ ਤਰੀਕੇ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਬਿਹਤਰ ਬਣਾਇਆ ਜਾਵੇ। ਪਰ, ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਅਸੀਂ ਦੇਖਦੇ ਹਾਂ ਕਿ ਇਸ ਚੀਜ਼ ਤੇ ਬੜਾ ਘਟ ਧਿਆਨ ਦਿਤਾ ਗਿਆ ਹੈ, ਜੇ ਕੁਝ ਧਿਆਨ ਦਿਤਾ ਵੀ ਗਿਆ ਤਾਂ ਮਹਿਜ਼ ਉਨ੍ਹਾਂ ਚੀਜ਼ਾਂ ਵਲ ਦਿਤਾ ਗਿਆ ਹੈ ਜਿਧਰ ਕਿ ਦੇਣਾ ਨਹੀਂ ਸੀ ਚਾਹੀਦਾ। ਜਦੋਂ ਕਿਸੇ ਕੌਂਸਲ ਜਾਂ ਅਸੈਂਬਲੀ ਦੀ ਇਲੈਕਸ਼ਨ ਹੋਵੇ, ਪੰਚਾਇਤ ਸਮਿਤੀ ਦੀ ਹੋਵੇ, ਚਾਹੇ ਜ਼ਿਲ੍ਹਾ ਪਰੀਸ਼ਦ ਦੀ ਇਲੈਕਸ਼ਨ ਹੋਵੇ, ਚਾਹੇ ਕੋਈ ਵੀ ਇਲੈਕਸ਼ਨ ਹੋਵੇ, ਖੱਦਰ ਭੰਡਾਰਾਂ ਦੇ ਬੰਦੇ ਚਾਹੇ ਉਹ ਕਿਤੇ ਵੀ ਕੰਮ ਕਰਦੇ ਹਨ ਉਥੇ ਕੰਮ ਕਰਦੇ ਨਜ਼ਰ ਆਉਂਦੇ ਹਨ। ਜੇ ਉਨ੍ਹਾਂ ਨੂੰ ਪੁਛੀਏ ਕਿ ਕੀ ਗਲ ਹੈ ਤਾਂ ਉਹ ਇਹੋ ਕਹਿੰਦੇ ਹਨ ਕਿ ਕੀ ਕਰੀਏ ਜੀ ਅਸੀਂ ਤਾਂ ਇਕ ਰੋਟੀ ਖਾਣ ਦਾ ਪ੍ਰਬੰਧ ਕੀਤਾ ਹੈ। ਮੈਨੂੰ ਚੰਗੀ ਤਰ੍ਹਾਂ ਪਤਾ ਹੈ ਕਿ ਜਿਹੜੇ ਲੋਕ ਕੁਝ ਦਿਨ ਪਹਿਲਾਂ ਖੱਦਰ ਭੰਡਾਰਾਂ ਵਿਚ ਕੰਮ ਕਰਦੇ ਸਨ ਅਜ ਉਨ੍ਹਾਂ ਨੇ ਆਪਣੇ ਕਾਰੋਬਾਰ ਚਲਾਏ ਹੋਏ ਹਨ, ਗਵਨਰਮੈਂਟ ਤੋਂ ਸਬਸਿਡੀ ਲੈ ਕੇ ਬੜੇ ਬੜੇ ਫਾਇਦੇ ਉਠਾਏ ਜਾਂਦੇ ਹਨ। ਉਥੇ ਹਰ ਕਿਸਮ ਦੀਆਂ ਗਲਾਂ ਹੁੰਦੀਆਂ ਹਨ, ਪੈਸੇ ਦਾ ਨਾਜਾਇਜ਼ ਇਸਤੇਮਾਲ ਅਤੇ ਗ਼ਬਨ ਤੱਕ ਵੀ ਹੁੰਦਾ ਹੈ। ਇਨ੍ਹਾਂ ਦੀ ਕਦੇ ਵੀ ਕੋਈ ਜਾਂਚ ਪੜਤਾਲ ਤਕ ਨਹੀਂ ਕੀਤੀ ਜਾਂਦੀ। ਕੁਝ ਆਦਮੀਆਂ ਨੇ ਤੇ ਇਨ੍ਹਾਂ ਖੱਦਰ ਭੰਡਾਰਾਂ ਵਿਚ ਆਪਣੀ ਮਨਾਪਲੀ ਬਣਾਈ ਹੋਈ ਹੈ, ਚਾਹੇ ਸਿਆਹ ਕਰਨ ਚਾਹੇ ਸਫੈਦ ਕਰਨ। ਜਿਹੜੇ ਸਹੀ ਮਾਅਨਿਆਂ ਦੇ ਵਿਚ ਕੰਮ ਕਰਨ ਵਾਲੇ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਕੋਈ ਥਾਂ ਨਹੀਂ ਦਿਤੀ ਜਾਂਦੀ। ਮੈਂ ਇਥੇ ਇਕ ਮਿਸਾਲ ਦੇ ਤੌਰ ਤੇ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਸ ਹਾਊਸ ਦੇ ਸਾਡੇ ਮਾਨਯੋਗ ਨੇਤਾ ਪੰਡਤ ਮੋਹਨ ਲਾਲ ਜੀ ਦੱਤ ਹਨ, ਜਿਹੜੇ ਕਾਂਗਰਸੀ ਹਨ ਅਤੇ ਸੱਚੇ ਦੇਸ਼ ਭਗਤ ਹਨ। ਬਗੈਰ ਕਿਸੇ ਲਾਲਚ ਤੋਂ ਹੁਣ ਤਕ ਖੱਦਰ ਦਾ ਪਰਚਾਰ ਕਰਦੇ ਆਏ ਹਨ। ਅਜ ਸਰਾਬ ਦੇ ਵਿਰੁੱਧ ਉਹ ਜਗ੍ਹਾ ਜਗ੍ਹਾ ਤੋਂ ਇਹ ਪਲੈਜ ਲੈਂਦੇ ਫਿਰਦੇ ਹਨ ਕਿ ਸਰਾਬ ਨਹੀਂ ਪੀਣੀ ਚਾਹੀਦੀ ਪਰ ਇਹੋ ਜਿਹਾਂ ਨੂੰ ਨੇੜੇ ਫੜਕਣ ਤਕ ਨਹੀਂ ਦਿਤਾ ਜਾਂਦਾ। ਬਾਬੂ ਬਚਨ ਸਿੰਘ ਜੀ ਪੁਰਾਣੇ ਕਾਂਗਰਸੀ ਹਨ.....

ਬਾਬੂ ਬਚਨ ਸਿੰਘ : ਮੈਂ ਪੁਰਾਣਾ ਕਾਂਗਰਸੀ ਨਹੀਂ। (ਹਾਸਾ)

ਸਰਦਾਰ ਅਜਾਇਬ ਸਿੰਘ ਸੰਧੂ : ਇਨ੍ਹਾਂ ਨੇ ਵੀ ਤਾਂ ਹੁਣ ਤਕ ਖੱਦਰ ਪਹਿਨਿਆ ਹੋਇਆ ਹੈ। ਪਰ ਇਹੋ ਜਿਹੇ ਦੇਸ਼ ਭਗਤਾਂ ਨੂੰ ਤਾਂ ਨੇੜੇ ਨਹੀਂ ਆਉਣ ਦਿਤਾ ਜਾਂਦਾ (ਵਿਘਨ) ਜੇ ਅਸੀਂ ਖੱਦਰ ਨੂੰ ਸਸਤੀ ਕੀਮਤ ਤੇ ਵੇਚਣ ਦਾ ਪ੍ਰਬੰਧ ਕਰੀਏ ਤਾਂ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਲੋਕਾਂ ਦੇ ਫਾਇਦੇ ਦੀ ਗਲ ਹੋ ਸਕਦੀ ਹੈ ਵਰਨਾ ਨਹੀਂ।

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12.00 noon | ਇਸ ਬਿਲ ਦੇ ਰਾਹੀਂ ਤੁਸੀਂ ਇਸ ਖਾਦੀ ਬੋਰਡ ਦਾ ਚੇਅਰਮੈਨ ਆਫੀਸ਼ੀਅਲ ਦੀ ਥਾਂ ਨਾਨ-ਆਫੀਸ਼ੀਅਲ ਕਰਕੇ ਨੌਮੀਨੇਟ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹੋ, ਇਹ ਠੀਕ ਨਹੀਂ। ਇਹ ਤੁਸੀਂ ਉਹੀ ਗੱਲਾਂ ਕਰ ਰਹੇ ਹੋ ਜਿਹੜੀਆਂ ਕਿ ਪੁਰਾਣੀ ਸਰਕਾਰ ਕਰਦੀ ਰਹੀ ਹੈ। ਇਸ ਨਾਲ ਕੁਰਪਸ਼ਨ ਵਧੇਗੀ। ਤੁਸੀਂ ਵੇਖਿਆ ਹੋਵੇਗਾ ਜਿਸ ਵੇਲੇ ਇਸ ਦੀ ਨੋਟੀਫੀਕੇਸ਼ਨ ਹੋਈ ਕਿ ਪ੍ਰਿਥਵੀ ਸਿੰਘ ਆਜ਼ਾਦ ਨੂੰ ਇਸ ਦਾ ਵਾਈਸ-ਚੇਅਰਮੈਨ ਬਣਾ ਦਿਤਾ ਗਿਆ। ਇਹ ਉਹ ਸ਼ਖਸ ਹੈ (ਘੰਟੀ) ਜਿਹੜਾ ਕਿ ਐਕਸਾਈਜ਼ ਐਂਡ ਟੈਕਸੇਸ਼ਨ ਦੇ ਡਿਪਾਰਟਮੈਂਟ ਵਿਚ ਕੁਰਪਸ਼ਨ ਕਰਦਾ ਰਿਹਾ ਐਂਡ ਜਿਹੜੀ ਲੁਟ ਹਰੀਜਨਾਂ ਦੇ ਨਾਉਂ ਤੇ ਉਸ ਨੇ ਕੀਤੀ ਹੈ ਉਹ ਅੱਖੋਂ ਉਹਲੇ ਨਹੀਂ।

ਸ਼੍ਰੀ ਚੇਅਰਮੈਨ : ਤੁਸੀਂ ਹਾਊਸ ਵਿਚ ਕਿਸੇ ਦਾ ਨਾਂ ਨਾ ਲਓ। (Please do not refer to persons by name in the House.)

ਸਰਦਾਰ ਅਜਾਇਬ ਸਿੰਘ ਸੰਧੂ : ਇਹ ਕਿਸੇ ਕੋਲੋਂ ਲੁਕੀ ਛਿਪੀ ਗਲ ਤਾਂ ਹੈ ਨਹੀਂ। ਮੈਂ ਇਹ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਉਸ ਸ਼ਖਸ ਨੂੰ ਖੁਸ਼ ਕਰਨ ਵਾਸਤੇ ਵਾਈਸ-ਚੇਅਰ ਮੈਨ ਬਣਾਇਆ ਗਿਆ। ਕੀ ਖਾਦੀ ਬੋਰਡ ਜਿਹੜਾ ਕਿ ਲੋਕਾਂ ਨੂੰ ਰੋਜ਼ਗਾਰ ਦੇਣ ਵਾਸਤੇ ਬਣਿਆ ਹੈ ਉਸ ਦੇ ਵਿਚ ਅਜਿਹੇ ਬੰਦਿਆਂ ਨੂੰ ਰੋਜ਼ਗਾਰ ਦਿਤਾ ਜਾਏਗਾ ਜਿਹੜੇ ਕਿ ਕੁਰਪਸ਼ਨ ਲਈ ਅਗੇ ਹੀ ਮਜ਼ਹੂਰ ਹਨ। ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਖਾਦੀ ਦਾ ਕੰਮ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਦੇ ਹੱਥ ਵਿਚ ਦਿਓ ਜਿਹੜੇ ਕਿ ਸਸਤੀ ਬਣਾ ਸਕਦੇ ਹਨ।

ਜਿਹੜਾ ਗ਼ਬਨ ਆਦਮ ਪੁਰ ਵਿਚ ਹੋਇਆ ਉਸ ਬਾਰੇ ਕਾਲ ਅਟੈਨਸ਼ਨ ਐਂਡ ਐਡਜਰਨਮੈਂਟ ਮੋਸ਼ਨ ਦੇ ਰਾਹੀਂ ਇਹ ਦਸਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਸੀ ਕਿ ਉਥੇ ਜਿਹੜਾ ਗ਼ਬਨ ਹੋਇਆ ਹੈ, ਉਸ ਦੇ ਵਿਚ ਇਕ ਪੁਲੀਸ ਅਫਸਰ ਨੇ ਇਨਕੁਆਇਰੀ ਕੀਤੀ ਹੈ, ਐਂਡ ਬੰਦਿਆਂ ਦਾ ਪਤਾ ਲਗਾ ਲਿਆ ਹੈ, ਮਗਰ ਕਿਉਂਕਿ ਉਹ ਬੰਦੇ ਕਿਸੇ ਮਨਿਸਟਰ ਦੇ ਸਨ ਇਸ ਲਈ ਉਸ ਪੁਲੀਸ ਅਫਸਰ ਨੂੰ ਤਬਦੀਲ ਕਰ ਦਿਤਾ ਗਿਆ। ਜੇ ਨਾਨ-ਆਫੀਸ਼ੀਅਲ ਚੇਅਰਮੈਨ ਬਣਾਇਆ ਗਿਆ ਤਾਂ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਕੇਸਿਜ਼ ਰੋਜ਼ ਹੋਇਆ ਕਰਨਗੇ। ਇਹ ਤਾਂ ਖੱਦਰ ਭੰਡਾਰ ਨਹੀਂ ਬਲਕਿ ਖਾਉ ਭੰਡਾਰ ਹੋ ਗਿਆ ਹੈ। ਇਸ ਨਾਲ ਜੁਲਾਹਿਆਂ ਨੂੰ, ਮੋਚੀਆਂ ਨੂੰ, ਬੁਨਕਰਾਂ ਨੂੰ ਜੋ ਰੋਜ਼ਗਾਰ ਮਿਲਦਾ ਸੀ ਉਹ ਵੀ ਬੰਦ ਹੋ ਗਿਆ ਹੈ।

ਜੇ ਤੁਸੀਂ ਖੱਦਰ ਦੇ ਰਾਹੀਂ ਦੇਸ਼ ਦੀ ਸੇਵਾ ਕਰਨੀ ਚਾਹੁੰਦੇ ਹੋ ਤਾਂ ਦੋ ਚਾਰ ਮਿੱਲਾਂ ਖੋਲ੍ਹ ਕੇ ਇਕ ਨੈਸ਼ਨਲ ਡ੍ਰੈਸ ਕਰਕੇ ਸਾਰਾ ਕਪੜਾ ਉਸ ਲਈ ਬਣਾਉ ਤਾਕਿ ਕੁਝ ਲੋਕਾਂ ਨੂੰ ਰਲੀਫ ਵੀ ਮਿਲ ਸਕੇ। ਜਦ ਰੂਸ ਦੇ ਲੋਕੀਂ ਇਥੇ ਵਿਜ਼ਿਟ ਕਰਨ ਵਾਸਤੇ ਆਉਂਦੇ ਹਨ ਤਾਂ ਉਹ ਦਸਦੇ ਹਨ ਕਿ ਉਥੇ ਇਕੋ ਕਿਸਮ ਦੀ ਡ੍ਰੈਸ ਪਹਿਨਦੇ ਹਨ। ਜੇ ਉਥੇ ਹੋ ਸਕਦਾ ਹੈ ਤਾਂ ਇਥੇ ਵੀ ਇਕ ਨੈਸ਼ਨਲ ਡ੍ਰੈਸ ਕਰ ਦਿਉ ਐਂਡ ਖੱਦਰ ਦੀਆਂ ਮਿੱਲਾਂ ਲਗਾ ਦਿਉ। ਐਂਡ ਉਨ੍ਹਾਂ ਦੇ ਵਿਚ ਹੰਢਣ ਵਾਲਾ ਕਪੜਾ ਬਣਾ ਕੇ ਲੋਕਾਂ ਨੂੰ ਦਿਉ ਤਾਂ ਇਸ ਖੱਦਰ ਦੀ ਕੋਈ ਯੂਟਿਲਟੀ ਵੀ ਹੋ ਸਕਦੀ ਹੈ। ਇਸ ਤਰ੍ਹਾਂ ਦਾ ਜੋ ਬਿਲ ਇਸ ਹਾਊਸ ਵਿਚ ਪੇਸ਼ ਹੈ, ਉਸ ਨੂੰ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਵਾਪਿਸ ਲੈਣਾ ਚਾਹੀਦਾ ਹੈ।

ਜ਼ੈਬਰੀ ਨੇਜ਼ ਰਾਮ (ਹਿਸਾਰ ਸਦਰ) : ਮਾਨਯੋਯ ਜੇਥਰਮੈਨ ਸਾਹਿਬ, ਆਜ ਜਿਸ ਸੰਸ਼ੋਥਨ ਬਿਲ ਪਰ ਕਹੁਸ ਚਲ ਰਹੀ ਹੈ, ਤਸਕੇ ਬਾਰੇ ਮੈਂ ਹਿਸ਼ਸਾ ਲੇਤੇ ਹੁਏ ਮੈਂ ਯਹ ਕਹਨਾ ਚਾਹੁਤਾ ਹੂੰ ਕਿ ਖਾਦੀ ਕੇ ਨਾਮ ਸੇ ਏਕ ਕੋਡ ਬਹੁਤ ਆਸੋਂ ਸੇ ਬਨਾ ਹੁਆ ਹੈ ਜਿਸ ਸੇ ਕਾਂਗਰੇਸ ਕੇ ਕੋਡੇ ੨ ਨੇਤਾ ਆਰ ਲੀਡਰ ਖਵਰ ਖਰੀਦਤੇ ਹੈਂ। ਤਨ ਕੋ ਖਵਰ ਖਰੀਦਨੇ ਪਰ 30 ਲਾਕ਼ ਕੀ ਰਿਯਾਯਤ ਦੀ ਗੜੈ ਹੈ। ਮੈਂ ਆਪ ਕੋ ਯਕੀਨ ਦਿਲਾਤਾ ਹੂੰ ਕਿ ਕੋਝੈਂ ਆੀ ਗਰੀਬ ਆਦਮੀ ਖਵਰ ਨਹੀਂ ਪਹਿਨਤਾ। ਤਨ ਗਰੀਬੋਂ ਕੇ ਲਿਏ ਟੈਕਸ ਲਗਾਏ ਜਾਤੇ ਹੈਂ ਸਗਰ ਤਨ ਕਗਲੇ ਮਗਤੋਂ ਕੋ ਰਿਲੀਫ ਦਿਯਾ ਜਾਤਾ ਹੈ।

[चौधरी नेत राम]

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इस लिए उनको 1,600 रुपया दिया जा रहा है। इस तरह से जनता का पैसा खर्च कर के जनता के साथ अन्याय किया जा रहा है।

कभी इस कांग्रेस सरकार की तरफ से सलाहकार कायम किए जाते हैं, कभी मंत्री बढ़ाए जाते हैं, कभी कोई चेयरमैन बनाए जाते हैं और कभी कई किसम की कमेटियां बनाई जाती हैं। उन हारे हुए कांग्रेसियों को अपने साथ रखने के लिए यह आसामियां पैदा की जाती हैं ताकि वह इनका प्रचार करते रहे और कहीं ऐसा न हो कि वह आपोजीशन के साथ मिल कर इनसाफ की बात की आवाज उठाएं। ऐसे हथकंडे यह कांग्रेस सरकार उन का मुंह बन्द करने के लिए इस्तेमाल करती है। [* *

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] (शोर)

पंडित भागीरथ लाल : आन ए प्वायंट आफ आर्डर, सर। चेयरमैन साहिब, ऐसी शखसियत के बारे में जिस ने देश के लिए जीवन दान किया हो ऐसे शब्द नहीं कहने देने चाहियें। (शोर)

पंडित गोम प्रकाश अग्निहोत्री : आन ए प्वायंट आफ आर्डर। चेयरमैन साहिब, यह जो बिल हाउस के

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]अगर पंडित माहन

*Note—Expunged as ordered by the Chair.

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लाल दत्त जी को बनाते जो सही मायनों में गांधीवादी हैं तो वह एक पैसा भी इस काम करने का न लेते । [* * * * * * * * * *
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इस लिए मैं हाउस से कहूंगा कि इस बिल को न माना जाए और ऐसे भद्दे बिल को गिराया जाना चाहिए ।

श्री सुरेन्द्र नाथ गौतम (ऊना) : चेयरमैन साहिब, मैं इस खादी बोर्ड बिल की, जिस पर हाउस में बहस हो रही है, तारीफ करने के लिए खड़ा हुआ हूँ । यहां कहा गया है कि यह बिल डाक्टर साहिब के लिए लाया गया है लेकिन मैं अर्ज करना चाहता हूँ कि इस बिल में न तो डाक्टर साहिब का कहीं कोई नाम है और न ही कोई ऐसी बात है जिस पर नुक्ताचीनी की जा सके । इस बिल में तो सिर्फ यही है कि पहले आफीशल चेयरमैन होता था लेकिन अब नान-आफीशल चेयरमैन रखा जा रहा है क्योंकि कार्बे कमेटी ने ऐसा करने की सिफारिश की है और सारी स्टेट्स में ही ऐसा किया जा रहा है । मुझे हैरानी इस बात की है कि कई साथी पहले तो तारीफ करते हैं कि डाक्टर साहिब ने बड़ी कुरबानी की है और इस खादी के इस काम को बहुत आगे बढ़ाया है लेकिन बाद में उसी ज़बान से कहते हैं कि वह बढ़े हो गए हैं और काम नहीं कर सकते । एक ज़बान से दो किसम की बातें करते हैं । यह कोई असूल की बात नहीं है । अगर वह उनकी तारीफ करते हैं तो फिर यही कहें कि जिस काम को महात्मा गांधी जी ने शुरू किया उसे डाक्टर साहिब ने आगे बढ़ाया और डाक्टर साहिब की देख रेख में ही यह काम होना चाहिये ।

यह काम इस लिए शुरू किया गया था कि अगर दिहात को ऊंचा उठाना है तो वहां के लोगों को छोटे छोटे धन्वे दे कर उन्हें रोज़ी दी जाए ताकि ज़मीन से भी बोझ कम हो और लोगों का म्यारे ज़िन्दगी बढ़ सके । एक तरफ तो यह दोस्त कहते हैं कि दिहात के लिए कुछ नहीं किया जाता लेकिन दूसरी तरफ जब खादी बोर्ड की बात आई है, जिस के ज़रिए दिहात में रोज़ी दी जाती है, तो नुक्ताचीनी करते हैं । एक भाई ने कहा कि आदमपुर के खादी भंडार में बड़ा गबन हुआ है लेकिन वह भाई कल के अखबार को पढ़ें तो पता लगेगा कि आदमपुर का खादी भंडार इतना अच्छा काम कर रहा है कि अफ्रीका से भी 2 करोड़ रुपए की खादी की मांग आई है और बम्बई से भी 30 लाख रुपए की खादी की मांग की गई है कि भेजी जाए । इस लिए उस पर नुक्ताचीनी करना वाजब नहीं और यह काम काबिले तारीफ है ।

**Note—Expunged as ordered by the Chair.*

[श्री सुरेन्द्र नाथ गोतम]

इस खादी बोर्ड से जमींदार को फायदा होता है, सूत कातने, कपड़ा बुनने वाले को फायदा होता है और जो कपड़ा खरीदता है उसे भी फायदा होता है। मैं समझता हूँ कि इस से पंजाब को बहुत फायदा पहुंचा है। उन्होंने बहुत कुर्बानी की है। वह इस संस्था के बड़े ऐक्टिव मेम्बर रहे हैं। इस से देशत वानों को बहुत लाभ पहुंचा है। सरकार जो नान-आफिशल चेयरमैन बना रही है, मैं उस का पुरजोर ताईद करता हूँ और प्रार्थना करता हूँ कि इस बिल को पास किया जाए।

चौधरी रणबीर सिंह (कलानौर) : सभापति महोदय, मैं आप के द्वारा मुख्य मंत्री, श्री राम किशन जी को मुबारकवाद पेश करना चाहता हूँ कि उन्होंने पंजाब खादी एंड विलेज इंडस्ट्रीज बोर्ड (संशोधन) विधेयक को शीघ्र ही सदन में लाने की कोशिश की है। सभापति महोदय, जो काम डाक्टर गोपी चन्द भार्गव नहीं कर सके, उस काम को कामरेड राम किशन ने जल्दी ही सर इंजाम दिया है। इस लिए वह डबल मुबारकवाद के मुस्तहक हैं। मैं आप के द्वारा सदन के सदस्यों की जानकारी के लिए निवेदन करना चाहता हूँ कि यह जो बिल आज सदन के अन्दर पेश है, वह खादी कमीशन की एक कड़ी है। हिन्दुस्तान के अन्दर इस संस्था ने बहुत तरक्की की है। यह पंजाब प्रान्त के लिए कोई नई चीज़ नहीं है। मैं आप की मार्फत उन दोस्तों से अर्ज़ करना चाहता हूँ कि यह पहला सूबा नहीं है जिस के अन्दर खादी बोर्ड का गैर-सरकारी प्रधान बनाया जा रहा है। इस से पहले सात और स्टेटों में चेयरमैन बन चुके हैं।

चौधरी नेत राम : आन ए प्वायंट आफ आर्डर, सर। चौधरी रणबीर सिंह ने कहा है कि जो डाक्टर गोपी चन्द भार्गव नहीं कर सके हैं वह काम कामरेड राम किशन जी ने कर दिखाया है। क्या गोपी चन्द भार्गव पंजाब के चोक मिनिस्टर बनने वाले नहीं थे ?

चौधरी रणबीर सिंह : सभापति महोदय, मैं अर्ज़ कर रहा था कि पंजाब पहला प्रदेश नहीं है जहाँ पर नान-आफिशल चेयरमैन बनाया जा रहा है। यह आठवां प्रदेश होगा। मैं आप के द्वारा माननीय सदस्यों की जानकारी के लिए प्रार्थना करना चाहता हूँ कि खादी एंड विलेज इंडस्ट्रीज बोर्ड, मैसूर का चेयरमैन गैर-सरकारी है। उस का नाम श्री एच. एस. रुद्रापा है, आंधरा का पी. थमेश्वरारेडी, यू. पी. का श्री राम स्वरूप गुप्ता, गुजरात का श्री बाबू भाई पटेल, महाराष्ट्र का श्री बी. एस. पागे, बिहार का ध्वजा प्रशाद और उड़ीसा का श्री राज किशना बोस नान-आफिशल चेयरमैन बनाए गए हैं। सभापति महोदय, हमारा पड़ोसी इलाका देहली है जोकि सैंटरली ऐडमिनिस्ट्रेटिड एरिया है, वहाँ पर भी गैर सरकारी सभापति बनाया गया है। वहाँ पर डाक्टर युद्धवीर सिंह नान-आफिशल चेयरमैन बनाए गए हैं। हमारी सरकार जो काम करने जा रही है, वह कोई नया काम नहीं है। हमारी सरकार ने खुद यह मामला नहीं खड़ा किया है बल्कि हिन्दुस्तान के खादी और ग्राम उद्योग के कमीशन की तरफ से ऐसी हिदायतें थीं। हमारी सरकार उस हिदायत को पूरा करने के लिए काम कर रही है। सभापति महोदय, कुछ दोस्तों ने यह इजहार करने की कोशिश की है कि यह तो एक आदमी

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के लिए नौकरी देने का सवाल है। मैं उन को कहना चाहता हूँ कि यह सही बात नहीं है। बल्कि यह हजारों लोगों को नौकरी देने के लिए है। सभापति महोदय, 1958-59 में कातने वालों की संख्या 67,692 थी, 1959-60 के अन्दर 79,032 थी, 1962-63 के अन्दर 116,299 तक पहुंच गई। इसी तरह से बुनने वालों की संख्या 1958-59 में 15,654 थी, 1961-62 में 27,873 थी। इस तरह से दूसरे उद्योग धंधों में काम करने वालों की संख्या 12,529 थी और 1961-62 में 18,307 थी। इस तरह से 1958-59 में कुल तादाद 95,872 थी और जो छोटे बड़े काम धंधों में लोग लगे हुए हैं उन की संख्या 1961-62 में 270,793 तक पहुंच गई। मैं अर्ज करना चाहता हूँ कि यहां यह सिलसिला सरकार की मदद से शुरू नहीं हुआ था। खादी का उत्पादन 1953-54 में चार लाख रुपए था। अभी मेरे कुछ दोस्तों ने कहा है वहां पर गरीब आदमी को नौकरी देने का सवाल होना चाहिए। मेरी इस बारे में प्रार्थना है कि पहले चार लाख रुपया का उत्पादन होता था और इस साल 3,09,78,002 रुपए की बिक्री हुई है। माननीय सदस्य स्वयं खादी पहनते हैं। 3 करोड़ की जो बिक्री हुई है वह कांग्रेस के मेम्बर ही नहीं खरीदते रहे हैं या मिनिस्टर्स ही नहीं खरीदते रहे हैं बल्कि दूसरे भाई भी इस में शामिल हैं। कुछ दोस्तों ने उस के बारे में एतराज किया है। उस के बारे में अर्ज करना चाहता हूँ कि उन के किसी दोस्त ने इन के खिलाफ इलैक्शन लड़ी थी। उस में कोई जीत जाता है, और कोई हार जाता है। लेकिन इस चीज पर इस नज़रिए से टीका टिप्पणी नहीं करनी चाहिये, यह टीका टिप्पणी करने का अच्छा तरीका नहीं है। (घंटी) सभापति महोदय, मैं अर्ज कर रहा था कि गैर-सरकारी चेयरमैन लगाने की ज़रूरत के लिए इस बात से अन्दाज़ा लगाया जा सकता है कि 1957-58 से 1962-63 तक खादी विलेज इंडस्ट्रीज़ कमीशन ने हमारी स्टेट के लिए खादी ग्राम उद्योग को बढ़ाने के लिए जो मदद देनी मंजूर की वह 46,46,753 रुपए थी और कर्ज़ की राशि 88,47,202 रुपए थी। इस समय तक जो रुपया इस्तेमाल हो सकता है वह 46 लाख के मुकाबले में 31,37,793 रुपए दे सके हैं। इसी तरह से कर्ज़ के अन्दर 88,47,202 के मुकाबले में 50,37,065 रुपए दे सके थे। इस तरह 1963-64 के अन्दर जो इम्दाद देने का सवाल था वह खादी कमीशन का पैसा था। हमारी स्टेट का रुपया नहीं था। वह हमारे बजट से नहीं अपितु बाहिर से आता है। यह मदद खादी एंड विलेज इंडस्ट्रीज़ कमीशन देता है ताकि प्रदेश के गरीब आदमियों को धन्धा मिल सके और वह लोग अपने पेट का गुज़ारा कर सकें। सन 1963-64 के अन्दर जो रुपया ग्रांट की शकल में दिया जाना था वह 8,82,033 था जिसमें से 6,39,026 रुपए दिए जा चुके हैं और इसी तरह से 20,87,170 रुपए कर्ज़ की शकल में दिए जाने थे जिनमें से 19,32,814 रुपए दिए जा चुके हैं। चेयरमैन साहिब, मैंने आप की सेवा में यह आंकड़े इसलिए पेश किए ताकि आप को बता सकूँ कि जब इतनी बड़ी रकम का हिसाब किताब है तो उस के लिए लाज़मी तौर पर एक गैर-सरकारी चेयरमैन होना चाहिये। और यह इसलिए

[चौधरी रणवीर सिंह]

भी जरूरी है ताकि जितना रुपया हिन्दुस्तान की सरकार हम को गरीब लोगों की मदद के लिए दे रही है उस का ज्यादा से ज्यादा फायदा उठाया जा सके। इस के अलावा, सभापति महोदय, आप की मार्फत मैं सदन के मੈम्बर साहिबान की सेवा में निवेदन करना चाहता हूँ कि पहिले पांच साला योजना के अन्दर गांव के अन्दर छोटे छोटे धन्धों के लिए और खादी के लिए जो रकम रखी गई थी वह 12 करोड़ रुपए के करीब थी। दूसरी पांच साला प्लान के अन्दर वह सहायता की रकम बढ़ाकर 60 करोड़ पचास लाख रुपए कर दी गई थी। तीसरी पांच साला प्लान के अन्दर वह 79 करोड़ रुपए थी और मुझे इस बात की आशा है कि चौथी पांच साला योजना के अन्दर यह रकम और भी ज्यादा होगी। तो जैसा कि मैंने आंकड़े पेश किए, इन से सिद्ध होता है कि हमारे इस सैक्टर में हर साल पैदावार में तरक्की हुई है चाहे वह किसी को धन्धा देने का सवाल है, चाहे उस के जरिए किसी भाई को काम देने का सवाल है उसमें बड़ी तेजी के साथ तरक्की हुई है और और भी ज्यादा हो सकती है। अगर गैर-सरकारी चैयरमैन होगा तो और भी ज्यादा होगी।

कई भाइयों ने जिक्र किया कि इस तरह से पैसे खाने का जो सिलसिला है, वह ज्यादा हो सकता है। मैं मानता हूँ कि इतना बड़ा काम हो, उसमें कोई न कोई आदमी खराबियां कर सकते हैं। यह कोई ऐसी बात नहीं जो नामुमकिन हो। वह तो नामुमकिन तभी हो सकती है जब देश के अन्दर सभी लोगों की इमानदारी का स्तर बहुत ऊंचा हो। लेकिन जितना पैसा इस काम के लिए दिया जाता है उस से कितने लोगों को मेहनत और मजदूरी मिलती है इस बात का अन्दाजा देने के लिए मैं आप के द्वारा सदन के मेम्बर साहिबान की जानकारी के लिए बताना चाहता हूँ कि चक्की के काम के लिए 13,70,426 रुपए की मालियत का काम हुआ, उस पर 174 आदमियों को 73,012 रुपए की उजरत दी गई। इसी तरह से तेल के काम के लिए 49,46,199 रुपए की कीमत का तेल तैयार हुआ और 888 आदमियों को 5,75,077 रुपए की उजरत मिली। इसी तरह से चमड़े का काम अगर आप देखें तो आप को पता लगेगा कि इस स्टेट के अन्दर जो काम खादी कमीशन की मार्फत हुआ वह 14,38,528 रुपए की कीमत का था और उस पर काम करने वाले 640 आदमियों को 3,20,142 रुपए मजदूरी की शकल में मिले। इसी तरह से और भी दूसरे धन्धे हैं जिन की बाबत आंकड़े मेरे पास मौजूद हैं। इन से आप को इस बात की जानकारी मिलेगी कि जितना पैसा हम को वहां से मिला है उससे हम ने सीधे गरीब आदमी को मदद दी है। सभापति महोदय, आप की आज्ञा से मैं इस सम्बन्ध में गांधी जी की एक अंग्रेजी की कोटेशन हाउस के सामने रखना चाहता हूँ। उस में उन्होंने कहा था :

'Khadi is the only true economic proposition in terms of the millions of villagers until such time, if ever, when a better system of supplying work and adequate wages for every able-bodied person above the age of sixteen, male or female, is found in his field, cottage or even factory in every one of the villages in India; or till sufficient cities are built up to displace the villages, so as to give the villagers the necessary comforts and amenities that a well regulated life demands and is entitled to.'

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(इस समय कामरेड भान सिंह भौरा ने कुछ कहा जो कि रिपोर्टर टेबल पर सुनाई नहीं दिया)

मानयोग सदस्य कामरेड भान सिंह भौरा जी, जो बीच में दखल अंदाजी करना चाहते हैं उन से एक ही निवेदन करना चाहूंगा कि कम्युनिस्ट पार्टी वाले तो गरीबों की दुहाई देते हैं। लेकिन अगर वाकई उन के दिल में गरीबों के लिए कोई हमदर्दी है तो उन्हें इस बिल की तार्द करनी चाहिए। मैं जानता हूँ कि इस बिल के खिलाफ उन के पास कोई शब्द नहीं है।

जहां तक डाक्टर गोपी चन्द जी भार्गव और स्वर्गीय पंडित ठाकुर दास जी भार्गव का सम्बन्ध है, इस सिलसिले में कुछ अनरेबल मेम्बरान ने जिक्र किया। आप के द्वारा, सभापति महोदय, मैं उन को याद दिलाना चाहता हूँ कि यह दोनों हस्तियां वह हैं जिन्होंने पंजाब का नाम ऊंचा किया। पंडित ठाकुर दास भार्गव मेरे साथ कोई पंद्रह वर्ष तक लोक सभा के सदस्य रहे। वह कान्स्टीचुएंट असेम्बली के मेम्बर थे, वह पहली लोक सभा के मेम्बर रहे और दूसरी लोक सभा के भी मेम्बर रहे। वह सेंट्रल असेम्बली के भी मेम्बर रहे, उन्होंने पंजाब का नाम हर तरह से ऊंचा किया है। इस तरह से जो सदस्य ऐसे व्यक्ति के सम्बन्ध में यहां पर अपशब्द इस्तेमाल करते हैं, जो कि भगवान् को प्यारे हो गए, सभापति महोदय, मैं उन के लिए आप से प्रोटैक्शन चाहूंगा।

उन के सम्बन्ध में इस तरह से कहना शोभा नहीं देता। मैं समझता हूँ कि जो व्यक्ति भगवान् को प्यारे हो गए हैं उन के सम्बन्ध में हर एक को आदर के शब्द ही प्रयोग करने चाहिए।

डाक्टर गोपी चन्द भागव हमारे वित्त मन्त्री रहे हैं। उन पर किसी तरह की टीकाटिप्पणी नहीं करनी चाहिए थी क्योंकि वह इस हाउस में आकर इन बातों का उत्तर नहीं दे सकते। जिन भाइयों ने उन के खिलाफ बातें की हैं और इस तरह से मजाक उड़ाया है मैं तो उन के ही खिलाफ यह चार्ज लगाता हूँ कि उन्होंने हाउस के प्रिविलेजिज का नाजायज तौर पर इस्तेमाल किया और आप से प्रार्थना करूंगा कि उन द्वारा कहे गए उन शब्दों को आप प्रोसीडिंग्स से एक्स्पंज कर दें।

चौधरी नेत राम : चेयरमैन साहिब, मेरा एक ज्ञातो व्याख्या का प्रश्न है। मेरे बारे में चौधरी साहिब ने कहा है कि मेरे मुकाबिले में जो सज्जन इलैक्शन लड़े थे क्योंकि वह डाक्टर गोपी चन्द भार्गव साहिब के दोस्त हैं इसी लिए मैंने उन के खिलाफ बातें कहीं हैं। ऐसी बात नहीं है। मैंने जो बात कही है, सही कही है।

श्री सभापति : छोड़िए इस बात को। (Please leave this matter.)

चौधरी नेत राम : [* * * * *
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***Note—Expunged as ordered by the Chair**

ਸ਼੍ਰੀ ਸਮਾਪਤਿ : ਯਹ ਕੋਈ ਪ੍ਰਾਐਂਟ ਆਫ ਪਰਸਨਲ ਏਕਸਪਲੇਨੇਸ਼ਨ ਨਹੀਂ ਹੈ। ਤੁਹਾਨੂੰ ਆਪ ਕੇ ਬਾਰੇ ਮੈਂ ਕੁਝ ਨਹੀਂ ਕਹਾ। ਡਾਕਟਰ ਗੋਪੀ ਚੰਦ ਜੀ ਮਾਗੰਕ ਕੇ ਨਾਮ ਕੇ ਸੰਬੰਧ ਮੈਂ ਜੀ ਕੁਝ ਕਹਾ ਗਯਾ ਹੈ ਕਹ ਏਕਸਪੰਜ ਕਿਆ ਜਾਤਾ ਹੈ। (This is no point of personal explanation. He did not say any thing about you. Whatever has been said in relation to Dr. Gopi Chand Bhargava stands expunged.)

ਕਾਮਰੇਡ ਭਾਨ ਸਿੰਘ ਭੌਰਾ (ਪੂਰੀ, ਐਸ. ਸੀ.) : ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਮੈਂ ਇਸ ਬਿਲ ਦਾ ਵਿਰੋਧ ਕਰਨ ਲਈ ਖੜਾ ਹੋਇਆ ਹਾਂ। ਇਹ ਜਿਹੜਾ ਬਿਲ ਅੱਜ ਹਾਊਸ ਵਿਚ ਜ਼ੇਰੇ ਬਹਿਸ ਹੈ ਇਸ ਬਾਰੇ ਪਹਿਲਾਂ ਸਰਕਾਰ ਵਲੋਂ ਇਕ ਆਰਡੀਨੈਂਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ। ਪਤਾ ਨਹੀਂ ਲਗਦਾ ਕਿ ਕਿਹੜੀ ਐਂਡੀ ਜ਼ਰੂਰੀਗਲ ਸੀ ਜਿਸ ਕਰਕੇ ਇਸ ਮਕਸਦ ਲਈ ਆਰਡੀਨੈਂਸ ਇਸ਼ੂ ਕੀਤਾ ਗਿਆ। ਜ਼ਾਹਿਰ ਹੈ ਕਿ ਸਰਕਾਰ ਨੇ ਕੁਝ ਬੰਦਿਆਂ ਨੂੰ ਖੁਸ਼ ਕਰਨ ਵਾਸਤੇ ਜਾਂ ਉਨ੍ਹਾਂ ਬੰਦਿਆਂ ਕੋਲੋਂ ਸਰਾਹਣਾ ਲੁਟਣ ਲਈ ਇਹ ਕਦਮ ਚੁਕਿਆ। ਜੇ ਸਾਧਾਰਣ ਤਰੀਕੇ ਨਾਲ ਅਸੈਂਬਲੀ ਸੈਸ਼ਨ ਵਿਚ ਬਿਲ ਲਿਆਇਆ ਜਾਂਦਾ ਔਰ ਉਸ ਤੋਂ ਬਾਅਦ ਜਿਸ ਬੰਦੇ ਨੂੰ ਮਰਜ਼ੀ ਹੈ, ਚੇਅਰਮੈਨ ਬਣਾ ਲਿਆ ਜਾਂਦਾ ਤਾਂ ਇਤਨਾ ਝਗੜਾ ਨਹੀਂ ਸੀ ਪੈਣਾ। ਸਰਕਾਰ ਨੇ ਇਹ ਬਿਲ ਇਸ ਤਰ੍ਹਾਂ ਲਿਆ ਕੇ ਕੋਈ ਸ਼ੋਭਾ ਨਹੀਂ ਖੱਟੀ।

ਖਾਦੀ ਬੋਰਡ ਦੇ ਬਾਰੇ ਵਿਚ ਬਹੁਤ ਪੁਰਾਣੀਆਂ ਮਿਸਾਲਾਂ ਦਿਤੀਆਂ ਗਈਆਂ। ਚੌਧਰੀ ਰਣਬੀਰ ਸਿੰਘ ਨੇ ਮਹਾਤਮਾ ਗਾਂਧੀ ਦੀਆਂ ਲਿਖਤਾਂ ਦੀ ਮਿਸਾਲ ਦਿਤੀ ਹੈ। ਲੇਕਿਨ ਉਹ ਇਹ ਗਲ ਸ਼ਾਇਦ ਭੁਲ ਗਏ ਹਨ ਕਿ ਇਹ ਉਸ ਵੇਲੇ ਦੀਆਂ ਗੱਲਾਂ ਹਨ ਜਦ ਕਿ ਉਹ ਅੰਗਰੇਜ਼ਾਂ ਦੇ ਖਿਲਾਫ ਲੜਿਆ ਕਰਦੇ ਸੀ। ਹੁਣ ਹਿੰਦੁਸਤਾਨ ਆਜ਼ਾਦ ਹੈ। ਹੁਣ ਹਿੰਦੁਸਤਾਨ ਵਿਚ ਬਹੁਤ ਸਾਰੀਆਂ ਕਪੜੇ ਦੀਆਂ ਮਿੱਲਾਂ ਹਨ। ਇਕ ਪਾਸੇ ਅਹਿਮਦਾਬਾਦ ਦੀਆਂ ਮਿਲਾਂ ਹਨ ਔਰ ਦੂਜੇ ਪਾਸੇ ਤੁਸੀਂ ਕਹਿੰਦੇ ਹੋ ਕਿ ਖਾਦੀ ਦਾ ਕੰਮ ਲੋਕਾਂ ਨੂੰ ਦੇ ਰਹੇ ਹੋ। ਜੇ ਇਕ ਮਜ਼ਦੂਰ ਨੂੰ ਦੋ ਰੁਪਏ ਦਿਹਾੜੀ ਦੇ ਵੀ ਦਿਤੇ ਜਾਣ ਤਾਂ ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਇਸ ਮਹਿੰਗਾਈ ਦੇ ਜ਼ਮਾਨੇ ਵਿਚ ਉਸ ਦਾ ਬਣਦਾ ਵੀ ਕੀ ਹੈ। ਇਹ ਤਾਂ ਸਗੋਂ ਲੋਕਾਂ ਨੂੰ ਘਰੋਂ ਬੇਘਰ ਕਰਨ ਵਾਲੀ ਗਲ ਹੈ। ਪੰਜਾਬ ਵਿਚ ਜਿਸ ਤਰ੍ਹਾਂ ਖਾਦੀ ਭੰਡਾਰ ਦਾ ਕੰਮ ਚਲ ਰਿਹਾ ਹੈ ਉਸ ਬਾਰੇ ਕਿਸ ਨੂੰ ਪਤਾ ਨਹੀਂ? ਲੋਕ ਦਿਹਾੜੀ ਦਿਹਾੜੀ, ਦੋ ਦੋ ਦਿਹਾੜੀਆਂ ਖੜੇ ਰਹਿੰਦੇ ਹਨ, ਉਥੇ ਉਨ੍ਹਾਂ ਨੂੰ ਉਹ ਲੋਕ ਆਪਣੀ ਮਰਜ਼ੀ ਨਾਲ ਕੰਮ ਦਿੰਦੇ ਹਨ। ਕੰਮ, ਅਸਲ ਵਿਚ ਦਿਤਾ ਹੀ ਨਹੀਂ ਜਾਂਦਾ ਔਰ ਜਿਹੜੇ ਲੋਕ ਉਥੇ ਕੰਮ ਵਾਸਤੇ ਜਾਂਦੇ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਤਰਸਾਇਆ ਜਾਂਦਾ ਹੈ। ਆਦਮਪੁਰ ਦੀ ਮਿਸਾਲ ਸਾਰਿਆਂ ਤੇ ਸਾਹਮਣੇ ਹੈ। ਮੈਂ ਤਾਂ ਸਰਕਾਰ ਨੂੰ ਇਹ ਕਹਾਂਗਾ ਕਿ ਇਹ ਬਿਲ ਤਾਂ ਸਗੋਂ ਤੁਹਾਡੀ ਉਸ ਪਾਲਿਸੀ ਦੇ ਖਿਲਾਫ ਜਾਂਦਾ ਹੈ ਜਿਹੜੀ ਤੁਸਾਂ ਐਕਲੇਮ ਕੀਤੀ ਹੋਈ ਹੈ।

ਇਕ ਤਰਫ ਤਾਂ ਤੁਸੀਂ ਕਹਿੰਦੇ ਹੋ ਕਿ ਅਸੀਂ ਲੋਕਾਂ ਨੂੰ ਖੱਦਰ ਪੁਆ ਰਹੇ ਹਾਂ ਅਤੇ ਇਸ ਤਰ੍ਹਾਂ ਉਨ੍ਹਾਂ ਨੂੰ ਵਰਕਰ ਟਾਈਪ ਬਣਾ ਰਹੇ ਹਾਂ, ਦੂਜੇ ਪਾਸੇ ਇਸ ਤਰੀਕੇ ਨਾਲ ਖਾਦੀ ਬੋਰਡ ਦੇ ਚੇਅਰਮੈਨ ਨੂੰ ਇਕ ਹਜ਼ਾਰ ਰੁਪਿਆ ਤਨਖਾਹ ਦੇ ਕੇ ਸਰਮਾਏਦਾਰ ਬਣਾ ਰਹੇ ਹੋ। ਫਿਰ ਖੱਦਰ ਦੂਸਰੇ ਕਪੜੇ ਨਾਲੋਂ ਮਹਿੰਗਾ ਹੈ। ਲੋਕ ਤਾਂ ਮਹਿੰਗਾਈ ਕਰਕੇ ਹੋਰ ਕਪੜਾ ਹੀ ਨਹੀਂ ਖਰੀਦ ਸਕਦੇ ਤਾਂ ਖੱਦਰ ਉਨ੍ਹਾਂ ਨੇ ਕੀ ਖਰੀਦਣਾ ਹੈ, ਇਹ ਉਨ੍ਹਾਂ ਦੀ ਖਰੀਦ ਸ਼ਕਤੀ ਤੋਂ ਬਾਹਰ ਹੈ। ਇਹ ਜਿਹੜੇ ਲੋਕ ਖੱਦਰ ਪਾਉਂਦੇ ਹਨ, ਇਹ ਵੀ ਇਸ ਲਈ ਪਾਉਂਦੇ ਹਨ ਕਿ ਇਨ੍ਹਾਂ ਨੂੰ ਪਾਉਣਾ ਪੈਂਦਾ ਹੈ ਅਤੇ ਕਈ

ਤਾਂ ਪਾਉਂਦੇ ਹੀ ਨਹੀਂ। ਇਨ੍ਹਾਂ ਦੀ ਪਾਲਸੀ ਤਾਂ ਹੈ ਸੋਸ਼ਲਿਸਟ ਪੈਟਰਨ ਦੀ ਪਰ ਤਿਹ ਬੋਰਡ ਬਣਾ ਕੇ ਇਕ ਆਦਮੀ ਨੂੰ ਇਤਨੀ ਤਨਖਾਹ ਦੇ ਕੇ ਲੋਕਾਂ ਦੇ ਸਿਰ ਉਤੇ ਬਿਠਾ ਰਹੇ ਹਨ, ਇਨ੍ਹਾਂ ਤਰੀਕਿਆਂ ਨਾਲ ਇਹ ਕਾਇਮ ਨਹੀਂ ਹੋਣਾ।

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ਸਰਕਾਰ ਅਜਿਹੇ ਭੈੜੇ ਤੇ ਗਲਤ ਕਾਨੂੰਨ ਨੂੰ ਵਾਪਿਸ ਲੈ ਲਵੇ ਅਤੇ ਲੋਕਾਂ ਵਿਚ ਬਦਨਾਮ ਹੋਣ ਤੋਂ ਬਚੇ। ਇਸ ਬਿਲ ਨੂੰ ਪਾਸ ਨਹੀਂ ਕਰਨਾ ਚਾਹੀਦਾ। ਸਰਕਾਰ ਨੂੰ ਇਸ ਨੂੰ ਵਿਦਫਰਾ ਕਰ ਲੈਣਾ ਚਾਹੀਦਾ ਹੈ।

ਮੁੱਖ ਮੰਤਰੀ (ਸ਼੍ਰੀ ਰਾਮ ਕਿਸ਼ਨ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਧੰਨ ਏਕ ਏਸਾ ਬਿਲ ਥਾ ਜਿਸ ਪਰ ਕਿਸੀ ਕਿਸਮ ਕੀ ਕਨਟਰੋਲਰੀ ਨਹੀਂ ਤਠਨੀ ਚਾਹਿਏ ਥੀ ਮਗਰ ਜੀ ਇਸ ਕੇ ਸੰਬੰਧ ਮੇਂ ਤਕਰੀਰੇਂ ਹੁੰਦੇ ਤਨ ਮੇਂ ਕੁਝ ਨਾਜ਼ੇਬਾ ਐਰ ਸਕੁਟ ਅਲਫਾਜ਼ ਕਹੇ ਗਏ ਹੈਂ ਡਾਕਟਰ ਗੋਪੀ ਚੰਦ ਜੀ ਕੇ ਬਾਰੇ ਮੇਂ, ਸੁਝੇ ਇਸ ਕਾ ਬਹੁਤ ਦੁਖ ਹੈ। ਇਸ ਬਿਲ ਮੇਂ ਡਾਕਟਰ ਸਾਹਿਬ ਕੀ ਖਾਦੀ ਐਰ ਵਿਲੇਜ ਇੰਡਸਟਰੀਜ਼ ਬੋਰਡ ਕਾ ਚੇਅਰਮੈਨ ਨਿਯੁਕਤ ਕਰਨੇ ਕਾ ਫੈਸਲਾ ਕਿਆ ਹੈ। ਮੈਂ ਸਮਝਤਾ ਹੂੰ ਕਿ ਹਮੇਂ ਇਸ ਬਾਤ ਕੀ ਨਹੀਂ ਮੂਲਨਾ ਚਾਹਿਏ ਕਿ ਪੰਜਾਬ ਮੇਂ ਡਾਕਟਰ ਸਾਹਿਬ ਫਾਦਰ ਆਫ ਦੀ ਪਾਲਿਯਾਮੈਂਟਰੀ ਲਾਇਫ ਹੈਂ (ਤਾਲਿਯਾਂ)। ਵਹ ਨ ਸਿਫ ਪਾਲਿਯਾਮੈਂਟਰੀ ਲਾਇਫ ਮੇਂ ਬਲਕਿ ਪੰਜਾਬ ਮੇਂ ਰਚਨਾਤਮਕ ਪ੍ਰੋਗਰਾਮ ਕੇ ਮੀ ਜਨਮਦਾਤਾ ਹੈਂ। (ਤਾਲਿਯਾਂ) ਐਰ ਤਨ ਕੀ ਸੇਵਾਐਂ ਕੀ ਪੰਜਾਬ ਕਿਸੀ ਕੀਮਤ ਪਰ ਮੀ ਮੁਲਾ ਨਹੀਂ ਸਕਤਾ। ਤਨਹੀਨੇ ਜੀ ਐਰ ਮੀ ਕੁਰਬਾਨਿਯਾਂ ਕੀ ਹੈਂ ਵਹ ਕਿਸੀ ਸੇ ਚਿਯੀ ਹੁੰਦੇ ਨਹੀਂ ਹੈਂ।

ਧੰਨ ਬੜਾ ਸੀਧਾ-ਸਾਦਾ ਸਵਾਲ ਹੈ। ਇਸ ਵਕਤ ਤਕ ਪੰਜਾਬ ਮੇਂ ਖਾਦੀ ਬੋਰਡ ਕਾ ਚੇਅਰਮੈਨ ਮਿਨਿਸਟਰ ਇੰਚਾਰਜ ਹੁਆ ਕਰਤਾ ਥਾ। ਤਸ ਮੇਂ ਥੋੜੀ ਸੀ ਤਬਦੀਲੀ ਕੀ ਗਈ ਹੈ। ਵਹ ਧੰਨ ਕਿ ਮਿਨਿਸਟਰ ਇੰਚਾਰਜ ਕੀ ਬਜਾਏ ਇਸ ਬੋਰਡ ਕਾ ਚੇਅਰਮੈਨ ਨਾਨ-ਆਫਿਸ਼ਲ ਹੋਗਾ ਐਰ ਇਸ ਸਮਯ ਇਸ ਬਿਲ ਕੇ ਜਰਿਯੇ ਹਮ ਨੇ ਕਰਾਰ ਦਿਆ ਹੈ ਕਿ ਇਸ ਪਰ ਨਿਯੁਕਤ ਡਾ. ਗੋਪੀ ਚੰਦ ਜੀ ਕੀ ਕਰਤੇ ਹੈਂ। ਇਸ ਬਿਲ ਕੀ ਬੈਕਗਰਾਊਂਡ ਕਿਆ ਹੈ ? ਇਸ ਸੰਬੰਧ ਮੇਂ ਬਹੁਤ ਕੁਝ ਕਹਾ ਗਯਾ। ਕਿਸੀ ਨੇ ਕੁਰਬਾਨ ਕਾ ਚਾਰਜ ਲਗਾਯਾ, ਕਿਸੀ ਨੇ ਕਹਾ ਕਿ ਫਲਾਂ ਆਦਮੀ ਏਕਾਮੋਡੇਟ ਕਰ ਰਹੇ ਹੈਂ। ਹਾਲਾਂਕਿ ਧੰਨ ਸਾਰੀ ਬਾਤ ਗਲਤ ਹੈ। ਜਹਾਂ-ਜਹਾਂ ਪਰ ਖਾਦੀ ਬੋਰਡ ਬਨੇ ਹੈਂ, 28 ਅਪ੍ਰੈਲ ਕੀ ਆਲ ਇੰਡਿਯਾ ਖਾਦੀ ਐਂਡ ਵਿਲੇਜ ਇੰਡਸਟਰੀਜ਼ ਕਮਿਸ਼ਨ ਨੇ ਸਾਰੀ ਸਟੇਟਸ ਕੇ ਬੋਰਡਜ਼ ਕੀ ਏਕ ਸਕ੍ਰਿਲਰ ਜਾਰੀ ਕਿਆ ਜਿਸ ਮੇਂ ਧੰਨ ਹਿਦਾਯਤ ਕੀ ਕਿ ਸਾਰੇ ਪ੍ਰਾਂਤੀਂ ਕੇ ਅੰਦਰ ਖਾਦੀ ਬੋਰਡ ਕੇ ਚੇਅਰਮੈਨ ਨਾਨ-ਆਫਿਸ਼ਲ ਆਦਮੀ ਬਨਾਏ ਜਾਏ। ਇਸ ਕੇ ਸਾਥ ਹੀ

*Note.—Expunged as ordered by the Chair.

[मुख्य मंत्री]

साथ उन्होंने एक माडल बिल भी बना कर भेजा कि इन लाईन्ज पर आप भी बिल बनाएं। उसी के मुताबिक पंजाब ने अपने खादी एक्ट के अन्दर अमेंडमेंट कर ली है और यह बिल पेश किया है। इस पर फौरी तौर पर तवज्जुह दे कर एक आर्डिनैस जारी कर दिया था जिस को आज कानून की शकल देने जा रहे हैं।

मैं कुछ बहुत ज्यादा न कहता हुआ थोड़ा सा अर्ज करूंगा कि कुछ दोस्तों ने टैक्सटाइल मिलों का सवाल उठाया, जो बातें उन्होंने कहीं उन्हीं की वजह से यह अमेंडमेंट की जा रही है। अगर आप सारी फिगरज को देखें तो आप को पता चलेगा कि खादी बोर्ड क्या काम करता है। चेयरमैन साहिब, इस खादी का बड़ा पुराना इतिहास है। आप को मालूम है कि अंग्रेजों के जमाने में ढाका के वीवर्ज और स्पिन्नर्ज की उंगलियां किस तरह से काटी गईं। खादी की मूवमेंट ने हमारी इस प्राचीन इन्डस्ट्री को तरफ सारे राष्ट्र का ध्यान दिलाया। सवाल यह है कि देश में खादी इन्डस्ट्री की तरक्की की तरफ ध्यान देने की जरूरत क्यों है? इस बारे सबमिशन यह है कि प्लैनिंग कमिशन की रिसर्च के मुताबिक तीसरी और चौथी प्लैन्ज के खातमे तक 11 हजार मिलियन गज कपड़ा चाहिए यानी 11 अरब गज कपड़ा। सारे देश में जितनी टैक्सटाइल मिलें हैं, पावरलूमज और हैंडलूमज काम कर रही हैं और इस बारे में तीसरी प्लैन के खातमे तक और चौथी प्लैन के दौरान भी हम इस में जितना इजाफा करने जा रहे हैं उस से भी हमारी जरूरतें कपड़े के लिहाज से पूरी नहीं होंगी। इस वकत सारे हिन्दोस्तान में 14.67 मिलियन स्पिंडलज काम कर रही हैं, 2.2 लाख लूमज पहली जनवरी 1964 को काम कर रही थीं। तीसरी प्लैन के खातमे तक 17 मिलियन स्पिंडलज तक कपैसिटी चली जायेगी और लूमज 2.27 लाख तक हो जाएंगी। चौथी प्लैन के एंड तक इस में पांच दस फीसदी तक का इजाफा होने के बावजूद 11,000 मिलियन यार्डज की जरूरत होगी यानी जितनी आप को जरूरत होगी उस से 66 मिलियन यार्डज की कमी रह जायेगी और यह कपड़ा खादी कमिशन के जिम्मे डाला गया है। चौथी प्लैन के अखीर तक हमें 6,600 मिलियन गज खादी पैदा करके कपड़े की कमी को पूरा करना है।

यही नहीं अगर इस को दूसरे प्वायंट आफ व्यू से भी देखें तो नेशनल कौंसिल आफ ऐपलाइड इकनॉमिक रिसर्च की रिपोर्ट के मुताबिक ऐसा अन्दाजा है कि फी आदमी हमें 16 गज कपड़ा चाहिए। लेकिन जिस तरह से पापूलेशन बढ़ रही है स्टैन्डर्ड आफ लिविंग को ऊंचा ले जाया जा रहा है तो हर जरूरत में इजाफा हो रहा है। 16 गज कपड़ा की वजाए 20 गज कपड़ा पर कैपिटा दरकार होगा। सिर्फ यही नहीं खादी और विल्लेज इन्डस्ट्रीज बोर्ड ने रिसर्च की है और उनका यह कहना है कि हिन्दुस्तान की जो रूरल और एग्रीकलचर फैमिलीज हैं इन को जो कपड़ा आज मिलता है उस के हिसाब से 60 मुर्ब्बा गज कपड़ा एक फैमिली के लिए जरूरत है। यह सारी चीज पूरी होती है इस खादी और विल्लेज इन्डस्ट्रीज बोर्ड के द्वारा। इस लिए मैं यह कहना चाहता हूँ कि इस खादी और विल्लेज इन्डस्ट्रीज बोर्ड के द्वारा ही 27 लाख आदमियों को रोजी और काम देने जा रहे हैं। इस लिए सारे हिन्दुस्तान में

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इस ऐक्ट में मुखतलिफ तबदीलियां की जा रही हैं। इस के इलावा विलेज इन्डस्ट्रीज ऐक्सटेंशन स्कीम तैयार की गई है जिस से कम से कम हर वरकर की 100 रुपए तक आमदन बढ़ाई जाए। अगर आप देखें तो पता चलेगा कि टैक्सटाइल ज्यूट और दूसरी इन्डस्ट्रीज में से सब से ज्यादा खादी की इन्डस्ट्री ही ऐम्पलायमेंट देगी और दे रही है। तो आज हमारे सामने सवाल आता है कि इस बात को मद्देनजर रख कर इस बिल की और भी जरूरत हो जाती है। और इस बात की जरूरत हो जाती है कि खादी बोर्ड को ज्यादा से ज्यादा तरक्की दी जाए। इस लिहाज से यह सारी चीजें करने के लिए इस बिल की जरूरत थी। देश के अन्दर ऐम्पलायमेंट को ज्यादा करने के लिए विलेज के उद्योग धन्दे इम्पाटेंट पार्ट प्ले कर रहे हैं। इस के बारे में अगर प्लानिंग कमिशन की रिपोर्ट को देखें तो पता चलता है कि कितनी लेबर फोर्स और वरकिंग फोर्स है जिस के लिए इस तीसरी प्लान के अन्दर काम महैया करना है। 1 करोड़ 70 लाख आदमी तीसरी प्लान के अन्त तक काम पर लगाए जाएंगे और चौथी प्लान के अंत तक 2 करोड़ 30 लाख आदमियों को काम महैया करना है। इसी तरह आबादी के लिहाज से भी अन्दाजा है कि तीसरी प्लान से चौथी प्लान तक पहुंचते 264 लाख फैमिलीज बढ़ जाएंगी और इस सारे हिसाब से पता चलता है कि 1970-71 के अंदर इस सारे देश का जो प्रोग्राम बनाया गया है उस में 4 करोड़ 21 लाख और 44 हजार आदमियों को हम काम महैया कर सकेंगे। सिर्फ यही नहीं, 1970-71 के अन्दर हम इतने लोगों को काम इस आल इन्डिया बोर्ड के तहत दिलाने जा रहे हैं।

(Shri Ram Saran Chand Mittal, a Member of Panel of Chairmen in the Chair.)

तो मैं यह अर्ज कर रहा था कि खादी ऐंड विलेज इन्डस्ट्रीज बोर्ड इस सारे काम में एक इम्पाटेंट पार्ट प्ले कर रहा है और इन प्रोग्रामों से उस को तकवियत मिलती है।

जहां तक इस के अन्दर इम्पलायमेंट का सवाल है एक आदमी का नहीं लाखों आदमियों का सवाल है। देश के अन्दर और पंजाब के अन्दर भी हजारों आदमियों का सवाल है जिन को ऐम्पलाए करने जा रहे हैं। कुल 27 लाख आदमियों को 1970-71 के आखिर तक बोर्ड में ऐम्पलाए किया जा रहा है। और उस के अन्दर कौन आएंगे? वीवर्ज, स्पिन्नर्ज और दूसरे काम करने वाले। फिर खादी बोर्ड ने इस बात की जिम्मेदारी ली है कि चौथी प्लान के अन्त तक जितना यार्न और स्पिंडलर्ज कपड़े के लिए दरकार होंगे उसे बोर्ड पूरा कर देगा। अगर आप यह नहीं चाहते कि देश में इम्पलायमेंट बढ़े, अगर आप यह नहीं चाहते हैं कि विलेज इन्डस्ट्रीज को और गांव के उद्योग धन्धों को तरक्की मिले और देश के गरीब और दुखी लोगों को रोजगार मिले और पूअर और वीकर सैक्शनर्ज को, मेरा इशारा हरिजन भाइयों की तरफ है, तकवियत दी जाए तो अलग बात है। अगर आप यह चाहते हैं कि लोगों को रोजगार मिले, उन्हें रोजी मिले उनका स्टैण्डर्ड आफ लिविंग ऊंचा हो और इस के साथ साथ नेशनल इनकम बढ़ती चली जाए तो इस तरह के बिलों को पास कर देना चाहिए।

श्री बलरामजी दास टंडन : ग्रान ए प्वायंट आफ आरडर, सर । यह जो बिल इस हाउस के सामने है, इस में इतनी सी बात दर्ज की गई है कि बोर्ड का चेयरमैन नान-अफीशल हो। तो इस का सारे देश के लोगों की इम्प्लायमेंट के साथ ताल्लुक कहां से आ गया ?

Mr. Chairman : It is no point of order.

मुख्य मन्त्री : चेयरमैन साहिब, इस सम्बन्ध में पहले अर्ज कर चुका हूं कि आल इन्डिया खादी और विलेज इन्डस्ट्रीज बोर्ड की तरफ से एक सर्कुलर 28 अप्रैल, 1964 को जारी हुआ था और उस में सारे देश के लिए हिदायात की गई थीं। इन हिदायतों के साथ एक माडल ऐक्ट भी आया था कि चेयरमैन को नान-अफीशल कर देना चाहिए ताकि इस स्कीम को इंटेंसीफाई किया जा सके। पंजाब में जितने इस वक्त लूमज हैं और काम करने वाले इस बोर्ड में हैं उन पर हम को मान है। (विघ्न)

कुछ बातें चौधरी रणबीर सिंह जी ने कही हैं। मैं उन पर कुछ कहना चाहता हूं और बाकी सबों की मिसाल देना चाहता हूं। बिहार, यू० पी०, गुजरात, उड़ीसा, आंध्र और मद्रास इन तमाम प्रांतों में बोर्ड के चेयरमैन नान-अफीशल हैं और ऐसे आदमी हैं जिन को खादी पे विश्वास है। यहां पर भी चेयरमैन साहिब का जिक्र किया गया। वह खादी का काम आज से नहीं 30, 40 साल से कर रहे हैं और डाक्टर साहिब को खादी और विलेज इन्डस्ट्रीज से लगन है। इन्होंने काम किया है और एक मिसाल कायम की है (प्रशंसा)। इस खादी के काम के लिए और उद्योग के लिए बोर्ड को ऐसे आदमी से कुआर्डिनेट किया जा रहा है जो इस सारे काम को तकवियत देगा, और विलेज इन्डस्ट्रीज को तरक्की देगा, अपना सारा वक्त पूरी तरह से लगाएगा। इस लिहाज से यह बिल आया है और हाउस को इसी नजरिए से इस को देखना चाहिये और इस पर किसी को किसी तरह की कन्ट्रोवर्सी नहीं बना लेनी चाहिए। पंजाब ने एक अच्छा कदम उठाया है जिसे सब को बलकम करना चाहिए। डाक्टर साहब ने अपने वक्त में देश की बहुत सेवा की है और उस सेवा के नतीजे के तौर पर पंजाब ने तरक्की की है। उन्होंने ने खादी के काम में पंजाब की उन्नति में एक इम्पार्टेंट पार्ट प्ले किया है। इस लिए मैं चाहूंगा कि इस बिल को इतफाक राए से मन्जूर किया जाए। (प्रशंसा)

चौधरी नेत राम : मैं तो यही अर्ज करना चाहता हूं कि मुख्य मन्त्री साहिब ने कहा है कि यह बिल रख तो दिया लेकिन बोलने वालों की तरफ से कड़ी नुकताचीनी की गई इस लिये यह पास होना जरूरी हो गया है। मैं तो यही कहना चाहता हूं कि जो कुछ भी यह पेश करें वह अपनी समझ से काम लेकर किया करें, कड़ी आलोचना से न डरें।

Mr. Chairman : Question is—

That the Punjab Khadi and Village Industries Board (Amendment) Bill, as reported by the Regional Committees, be taken into consideration.

1.00 p.m.

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After ascertaining the votes of the Members by voices, Mr. Chairman said. "I think Ayes have it". This opinion was challenged and division was claimed. Mr. Chairman after calling upon those Members who were for "Aye" and those who were for "No" respectively to rise in their places and on a count having been taken, declared that the motion was carried.

Ayes : 35.

Noes : 16.

The motion was declared carried.

ਸਰਦਾਰ ਗੁਰਦਿਆਲ ਸਿੰਘ ਦਿੱਲੋਂ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਸਰ। ਹੁਲਜ਼ ਦੇ ਮੁਤਾਬਿਕ ਆਪ ਨੇ ਘੰਟੀ ਨਹੀਂ ਬਜਾਈ, ਇਸ ਦੀ ਕੀ ਵਜਾਹ ਹੈ।

ਡਾਕਟਰ ਕਲਕੇਵ ਪ੍ਰਕਾਸ਼ : ਮੇਰੀ ਸਕਮਿਸ਼ਨ भी यही है कि जो भी चीज़ हुई है वह हलज़ के मुताबिक ठीक नहीं है। जब भी कोई बिल या मोशन ਚੈਲੇਂਜ किया जाये तो हलज़ के मुताबिक 5 मिनट तक बैल रिंग करेगी। इस अर्सा में अगर ਸੰਬਰਾਨ ਆना चाहें तो वह आ सकते हैं। वोटिंग हलज़ के मुताबिक ही होनी चाहिये।

ਸ੍ਰੀ ਸਮਾਪਤਿ : ਆਪ ਰੂਲ 94, ਧਾਰਟ 3 ਕੋ ਦੇਖੋਂ ਯਹ ਕਾਰਵਾਈਂ ਤਸੀਂ ਤਰਹ ਸੇ ਹੀ ਕੀ ਗਈ ਹੈ।

Shri Balramji Dass Tandon: Mr. Chairman, sub-rule (3) of Rule 94, reads—

"If the opinion of the Speaker as to the decision of a question is challenged, he may, if he thinks that the division is unnecessarily claimed ask the members who are for "Aye" and those for "No", respectively, to rise in their places and on a count being taken, he may declare the determination of the Assembly. In such a case, the names of the voters shall not be recorded".

Then, Sir, sub-rule (4) of this Rule reads—

"(a) If the opinion of the Speaker as to the decision of a question is challenged and he does not adopt the course provided for in sub-rule (3) he shall order a "Division" to be held.

* * * * *

Mr. Chairman, I draw your attention to this provision.

Mr. Chairman: This course is to be followed if the course provided for in sub-rule (3) is not adopted. But I have adopted the course as provided in sub-rule (3).

Now the House will take up the Bill clause by clause.

CLAUSE 2

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ (ਸਿਧਵਾਂ ਬੇਟ ਐਸ.ਸੀ.): ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਜਿਹੜਾ ਬਿਲ ਹੈ ਇਸ ਦਾ ਲਗਾਉ ਕਿਸੇ ਵੀ ਪਰਸਨ ਨਾਲ ਨਹੀਂ ਹੋਣਾ ਚਾਹੀਦਾ, ਇਹ ਤਾਂ ਇਕ ਪਾਲਸੀ ਦਾ ਸਵਾਲ ਹੈ ਕਿ ਅਸੀਂ ਚਾਹੁੰਦੇ ਹਾਂ ਕਿ ਅਗੇ ਨੂੰ ਜਿਹੜਾ ਚੇਅਰਮੈਨ ਹੋਵੇ ਉਹ ਨਾਨ-ਆਫਿਸ਼ਿਅਲ ਹੋਵੇ। ਇਹੋ ਅਪੀਲ ਕਾਮਰੇਡ ਸਾਹਿਬ ਨੇ ਕੀਤੀ ਸੀ ਕਿ ਜੇ ਕਿਸੇ ਬਜ਼ੁਰਗ ਨੇ ਬੜੀ ਸੇਵੀ ਕੀਤੀ ਹੈ ਜਾਂ ਉਹ ਇਹ ਚਾਹੁੰਦੇ ਹਨ ਕਿ ਵਾਕਈ ਇਸ ਸੇਵਾ ਦਾ ਕੁਝ ਇਜ਼ਾਨਾ ਦੇਣਾ ਹੈ ਤਾਂ ਉਨ੍ਹਾਂ ਨੂੰ ਚਾਹੀਦਾ ਹੈ ਬਤੌਰ ਪੁਲੀਟੀਕਲ ਸਫਰਰ ਜਿਵੇਂ ਕੁਝ ਦਿਤਾ ਜਾਂਦਾ ਹੈ ਭਾਵੇਂ ਦੇ ਦਿਤਾ ਜਾਵੇ, ਇਸ ਦਾ ਬੋਝ ਸਟੇਟ ਐਕਸਚੇਂਜਰ ਤੇ ਇਨਡਾਇਰਕਟ ਤਰੀਕੇ ਨਾਲ ਨਾ ਪਾਇਆ ਜਾਵੇ। ਜਿਹੜੇ ਭਰਾ ਉਧਰ ਬੈਠੇ ਤਾੜੀਆਂ ਮਾਰਨ ਤੇ ਹਨ ਭਾਵੇਂ ਕਿਸੇ ਦੀ ਸਰਕਾਰ ਹੋਵੇ ਇਹ ਚਾਹੁੰਦੇ ਹਨ ਕਿ ਕਿਉਂਕਿ ਉਨ੍ਹਾਂ ਨੂੰ ਰੀਪਰੇ-ਜ਼ੈਂਟੇਸ਼ਨ ਨਹੀਂ ਮਿਲੀ, ਚਲੋ ਏਧਰ ਲਾ ਦਿਓ.....

ਸ਼੍ਰੀ ਸਮਾਪਤਿ : ਆਪ ਇਸ ਕਲਾਜ਼ ਕੇ ਸੁਭਾਕਿਕ ਹੀ ਬੋਲੋ । (The hon. Member should please be relevant to the clause under discussion.)

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਮੈਂ ਉਸੇ ਤੇ ਆਉਂਦਾ ਹਾਂ। ਮੈਂ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਸੀ ਕਿ ਅਗਰ ਵਾਕਈ ਇਹ ਸਮਝਦੇ ਹਨ ਕਿ ਉਸ ਨੇ ਕੋਈ ਦੇਸ਼ ਦੀ ਖਿਦਮਤ ਕੀਤੀ ਹੈ ਅਤੇ ਇਸ ਦੇ ਇਵਜ਼ਾਨੇ ਵਿਚ ਉਨ੍ਹਾਂ ਨੂੰ ਪੈਨਸ਼ਨ ਦੇਣੀ ਹੈ ਤਾਂ ਇਸ ਦੇ ਲਈ ਕੋਈ ਅਲਹਿਦਾ ਫੰਡ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ। ਜੇ ਸਰਕਾਰ ਆਪਣੇ ਪਾਸੋਂ ਨਹੀਂ ਵੀ ਦੇਣਾ ਚਾਹੁੰਦੀ ਤਾਂ ਸਾਡੀ ਤਨਖਾਹ ਵਿਚੋਂ 10 ਰੁਪਏ ਬੇਸ਼ਕ ਕਟ ਲਏ ਜਾਣ ਪਰ ਇਸ ਤਰ੍ਹਾਂ ਨਹੀਂ ਹੋਣਾ ਚਾਹੀਦਾ ਜਿਸ ਤਰ੍ਹਾਂ ਕਿ ਇਕ ਗਲਤ ਲੈਜਿਸਲੇਸ਼ਨ ਲਿਆ ਕੇ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ।

ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਕਿ ਖੱਦਰ ਭੰਡਾਰਾਂ ਨੇ ਬਜਾਏ ਗਰੀਬ ਲੋਕਾਂ ਦਾ ਕੋਈ ਫਾਇਦਾ ਕਰਨ ਦੇ ਉਨ੍ਹਾਂ ਨੂੰ ਉਜਾੜ ਦਿਤਾ ਹੈ। ਕਾਮਰੇਡ ਜੀ ਨੂੰ ਤਾਂ ਭਲਾ ਜਾਲੰਧਰ ਤੋਂ ਅੱਗੇ ਜਾਣ ਦੀ ਨਹੀਂ ਫੁਰਸਤ, ਸਰਦਾਰ ਦਰਬਾਰਾ ਸਿੰਘ ਹੋਰਾਂ ਨੇ ਤਾਂ ਵੇਖਿਆ ਹੋਇਆ ਹੈ, ਸਾਡੇ ਹਲਕੇ ਦੇ 20—25 ਹਜ਼ਾਰ ਦੇ ਕਰੀਬ ਕਾਮੇ, ਕਪੜਾ ਬੁਣਨ ਵਾਲੇ ਜੁਲਾਹੇ ਅਜ ਕੋਈ ਕਾਰੋਬਾਰ ਨਾ ਮਿਲਣ ਕਰਕੇ ਘਰੋਂ ਬੇਘਰ ਹੋ ਗਏ ਹਨ। ਉਨ੍ਹਾਂ ਦੀਆਂ ਜਨਾਨੀਆਂ ਤੇ ਬੱਚੇ ਬਠਿੰਡਾ, ਸੰਗਰੂਰ ਜ਼ਿਲ੍ਹੇ ਵਿਚ ਅੱਜ ਭੱਠਿਆਂ ਤੇ ਇਟਾਂ ਪੱਥਦੇ ਹਨ। ਇਹ ਹਾਲਤ ਹੈ ਅੱਜ ਇਨ੍ਹਾਂ ਖੱਦਰ ਭੰਡਾਰਾਂ ਦੀ। ਇਨ੍ਹਾਂ ਨੇ ਇਕ ਕਾਮਿਆਂ ਦੀ ਕੌਮ ਨੂੰ ਬਿਲਕੁਲ ਤਬਾਹ ਕਰ ਦਿਤਾ ਹੈ।

ਸ਼੍ਰੀ ਸਮਾਪਤਿ : ਇਸ ਖ਼ਬਰ ਤੋਂ ਕੁਝ ਆਪ ਨੇ ਕਹਿਨਾ ਹੈ, ਕਲਾਜ਼ 2 ਪਰ ਹੀ ਕਹਿਓ ।
(At this stage the hon. Member should confine himself to clause 2 only.)

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਇਸ ਤੇ ਬੋਲ ਰਿਹਾ ਹਾਂ; ਇਹ ਲਿਖਿਆ ਹੈ ਕਿ :

“the following new clause shall be inserted, namely—

“(vii) ‘member’ or ‘Member of the Board’ includes ‘Chairman’ or ‘Chairman of the Board’, ‘respectively’.”

THE PUNJAB KHADI AND VILLAGE INDUSTRIES BOARD (AMENDMENT) (16)135
BILL, 1964

ਜਨਾਬ ਇਹ ਸਰਕਾਰ ਦਸਦੀ ਨਹੀਂ, ਜਦੋਂ ਮਿਨਿਸਟਰੀ ਫਾਰਮ ਕਰਨੀ ਸੀ, ਉਸ ਵੇਲੇ ਕੋਈ ਗੱਲ ਜ਼ਰੂਰ ਹੋਈ ਸੀ। ਇਨ੍ਹਾਂ ਨੂੰ ਚਾਹੀਦਾ ਹੈ ਕਿ ਸਿੱਧੀ ਗਲ ਦਸਣ, ਗੱਲ ਮੱਲ ਗੱਲਾਂ ਕਰਨਾ ਠੀਕ ਨਹੀਂ। [* * * * *]

Mr. Chairman: Question is—

That Clause 2 stand part of the Bill.

The motion was carried.

CLAUSE 3

श्री बलरामजी दास टंडन (अमृतसर शहर, पूर्व) : कलाज़ 3 जो है, वह सारी कंट्रोवर्सी का आधार है। इस में दो बातें हैं --

- “(1) the Chairman shall be a non-official member appointed by the Government; and
- (2) in sub-section (2) after the words ‘such allowance’ the words ‘and the Chairman shall be paid such honorarium and allowances’ shall be inserted.”

ਮੈਂ ਸਮਝਦਾ ਠੀਕ ਕਿ ਇਤਨੀ ਗੈਰ ਤਲਬ ਬਾਤ ਕੋ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਉਸੀ ਸਪਿਰਿਟ ਕੇ ਅਨੁਸਾਰ ਲੈਂਗੇ ਜਿਸ ਕੇ ਅਨੁਸਾਰ ਮੁਖਤਲਿਫ ਬੋਲਨੇ ਵਾਲੇ ਮੈਂਬਰਾਨ ਨੇ ਰਖੀ ਹੈ। ਲੇਕਿਨ, ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਮੈਂ ਕੱਢੇ ਅਦਬ ਸੇ ਕਹੁਤਾ ਹੂੰ ਕਿ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਇਸੇ ਬਹੁਤ ਦੂਰ ਤਕ ਲੇ ਗਏ। ਉਨ੍ਹੋਂ ਨੇ ਕਹਾ ਹੈ ਕਿ ਸਰਕਾਰ ਖਾਦੀ ਕੋ ਕੱਢੇ ਪੈਮਾਨੇ ਪਰ ਵਿਸਤਾਰ ਦੇਨੇ ਕੇ ਲਿਯੇ ਸੋਚ ਰਹੀ ਹੈ ਐਂਡ ਗਵਰਨਮੈਂਟ ਯਹ ਅਮੈਂਡਮੈਂਟ ਕਰਨਾ ਚਾਹੁਤੀ ਹੈ ਕਿ ਨਾਨ-ਅਫੀਸ਼ਲ ਆਦਮੀ ਇਸ ਕਾ ਚੇਅਰਮੈਨ ਬਨੇ। ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਏਕ ਨਾਨ-ਅਫੀਸ਼ਲ ਆਦਮੀ ਕੇ ਲਿਯੇ ਯਹ ਬਾਤ ਆਜ ਨੋਟਿਸ ਮੈਂ ਆਈ ਹੈ ਜਬ ਕਿ ਗਵਰਨਮੈਂਟ ਆਲਰੇਡੀ ਉਸੇ ਅਪਵਾਏਂਟ ਕਰ ਚੁਕੀ ਹੈ।

ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਮੈਂ ਸਰਕਾਰ ਕੇ ਨੋਟਿਸ ਮੈਂ ਯਹ ਬਾਤ ਲਾਨਾ ਚਾਹੁਤਾ ਹੂੰ ਕਿ ਖਾਦੀ ਕਾ ਉਪਯੋਗ ਇਸ ਲਿਯੇ ਕਰਿਯਾ ਗਯਾ ਕਿ ਹਮਾਰੀ ਏਕਸਚੇਂਜ ਪੋਜੀਸ਼ਨ ਪਰ ਅਸਰ ਪੜੇ ਲੇਕਿਨ ਇਸ ਸਿਲਸਿਲੇ ਮੈਂ ਅਗਰ ਦੇਖਾ ਜਾਏ ਤੋ ਪਤਾ ਚਲਤਾ ਹੈ ਕਿ ਕਾਸ਼ਮੀਰਾ ਕਗੈਰਾ ਇਸ ਦੇਸ਼ ਮੈਂ ਬਨਤਾ ਹੈ, ਜਿਸ ਪਰ ਕਰੋੜ ਰੁਪਯਾ ਸਰਕਾਰ ਕੋ ਕੱਢ ਕਰ ਰਹੀ ਹੈ। ਉਸ ਕੇ ਲਿਯੇ ਸੈਂਟਰ ਕੀ ਪੀ.ਐ.ਸੀ. ਨੇ ਸਟ੍ਰਾਂਗ ਰਿਕਮੈਂਡੇਸ਼ਨ ਕੀ ਹੈ, ਇਸ ਪਰ ਪਾਰਲਿਯਮੈਂਟ ਮੈਂ ਭੀ ਕਹਿ ਰਹੀ ਹੈ ਕਿ ਦੋ ਕਰੋੜ ਰੁਪਯਾ ਕੱਢੀ ਜਾਵੇ। ਪੀ.ਐ.ਸੀ. ਨੇ ਏਕ ਸਿਫਾਰਿਸ਼ ਕੀ ਹੈ ਕਿ ਇਸ ਚੀਜ਼ ਕੋ ਦੇਖਨੇ ਕੇ ਲਿਯੇ ਏਕ ਕਮੇਟੀ ਬਿਠਾਈ ਜਾਏ ਤਾਕਿ ਕਰੋੜੀਂ ਰੁਪਯਾ ਜੋ ਕੱਢੀ ਜਾ ਰਹੀ ਹੈ, ਕਹਿ ਨਹੀਂ ਹੋਨਾ ਚਾਹਿਏ। (ਬੰਦੀ)।

*Note—Expunged as ordered by the Chair.

[श्री बलरामजी दास टंडन]

इस सरकार ने ट्रांसपोर्ट के कर्मचारियों को बढ़ियां दीं जो 3 महीने के अन्दर ही फट गईं। इस तरह से बर्दी करना ठीक नहीं। जहां तक चेरमैन का सम्बन्ध है उस की शख्सियत के साथ हमारा कोई झगड़ा नहीं, उन के लिए हमारे दिल में इज्जत है और उन्होंने जो कुरबानियां की हैं वह सारे पंजाब के लोग जानते हैं। * * *

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मैं तो समझता हूँ कि यह सरकार इस तरह की कार्यवाही करके अपने माथे पर कलंक का टीका लगा रही है कि एक खास आदमी के लिए बिल हाऊस में लाई है। पहले तो उस आदमी को आर्डोनेस के जरिए लगा दिया और अब हमारे उस काम पर दस्तखत करवाना चाहते हैं। अगर यह पहले किसी आदमी को न लगाते और बिल पास करवा कर एक नान-आफीशल चेरमैन बनाना है, बाद में जिसे मर्जी लगा देते तो और बात थी, लेकिन यह सब कुछ करके बाद में हमारा अंगूठा लगवा रहे हैं। मैं समझता हूँ कि इन हालात में हाऊस को इस बिल का विरोध करना चाहिए। इस के साथ ही मैं चीफ मिनिस्टर से कहूंगा कि इस काम पर किसी नौजवान आदमी को लगाएं ताकि ठीक ढंग से काम चल सके।

EXTENSION OF THE SITTING

Mr. Chairman : I think the time of this sitting will have to be extended to pass these Bills ?

Voices from the Treasury Benches : Yes, yes.

Voice from the Opposition : No extension.

मुख्य मंत्री :—मेरी अर्ज है कि बिज़नेस एडवाइजरी कमेटी ने, जिस में आपोजीशन के नुमाइंदे भी शामिल थे, फैसला किया था कि यह दोनों बिल आज की सिटिंग में पास करने हैं और उस फैसले को सारे हाऊस ने इत्फाक राए से माना है। इस लिए हमें अपने खुद किए हुए फैसलों का एहताराम करना चाहिए। अगर हम अपने फैसलों का खुद ही एहताराम नहीं करेंगे तो दूसरों से हम कैसे तक्को कर सकते हैं कि वह हमारे फैसलों का एहताराम करें। इस लिए मेरी दरखास्त है कि टाइम बढ़ा कर उस फैसले के मुताबिक इन बिज़नेस को पास करें। मुझे इस में रत्तो भर इतराज नहीं। आप सेशन जितना मर्जी बढ़ा लें लेकिन यह बात मैं बड़े अदब के साथ कहना चाहता हूँ कि हमें अपने फैसलों का पूरा पूरा इहताराम करना चाहिए।

चौधरी राम सरूप : आन ए पायंट आफ आर्डर। चीफ मिनिस्टर साहिब ने बिज़नेस एडवाइजरी कमेटी का हवाला दिया है और आपोजीशन पर अलजाम थोपा है कि हम उस के फैसलों का एहताराम नहीं कर रहे हैं लेकिन मैं अर्ज करना चाहता हूँ कि आपने खुद पहले उस फैसले को तोड़ा है। वहां फैसला हुआ था कि आज सिर्फ ये बिल एजेंडा पर रखे जाएंगे और यह दोनों रिपोर्ट 6 तारीख को ली जाएंगी लेकिन आप ने वह रिपोर्ट भी आज ही रख दी है। यह अलजाम तो हमें आप पर लगाना चाहिए कि आपने अपने फैसलों का एहताराम नहीं किया है लेकिन आप उलटा हमें मुलजम गरदान रहे हैं।

*Note. —Expunged as ordered by the Chair.

मुख्य मन्त्री : वह तो हम 6 तारीख को ही discuss कर रहे हैं।

चौधरी राम सूरुप : तो फिर आपने इन को आज के एजेंडा पर क्यों रखा है ? जब एक बात तै हो गई तो आप ने क्यों एजेंडा तबदील किया ? हमारा इसी बात का तो रोना है कि फैसलों के तोड़ कर सरकार की तरफ से एजेंडे तबदील किए जाते हैं..... (शोर) ।

मुख्य मन्त्री : अपोजीशन के कुछ दोस्तों के मश्वरे के साथ ही यह बात की गई थी ।

Mr. Chairman : Is it the sense of the House that this sitting be extended by half an hour ?

Voices from the Treasury Benches : Yes, yes.

Voices from the Opposition Benches : No, No.

डाक्टर बलदेव प्रकाश : विज्ञनेस एडवाइजरी कमेटी में जब यह फैसला किया गया था तो इस बात को ध्यान में रखा गया था कि आज सैचरडे को डेढ़ बजे के बाद मैम्बर साहिबान ने अपने अपने हलकों को जाना है, इस लिए सोमवार को सेशन न करके मंगलवार को किया जाए। अब अगर सिटिंग बढ़ा दी गई तो फिर कमेटी के उस फैसले का परपञ्च डीफीट हो जाता है क्योंकि पता नहीं इन बिलों को पास करने में 2 घंटे लगेंगे या तीन लगेंगे। इस लिए मैं अर्ज करता हूं कि यह बिल भी मंगलवार को टेक अप कर लें ।

श्री सभापति : टाइम ऐक्सटेंड करना, न करना तो हाऊस की मर्जी पर है। इसी लिए मैं जानना चाहता हूं कि सदन ऐक्सटेंशन के हक में है या नहीं ।

Voices from the Opposition : No, no extension.

Voices from the Treasury Benches : Yes, yes.

श्री सभापति : टाइम के बढ़ाने के हक में राए ज्यादा है इस लिए आधा घंटा टाइम ऐक्सटेंड किया जाता है। (शोर) ।

Voices from the Opposition : No, no.

डाक्टर बलदेव प्रकाश : चेयरमैन साहिब, यह टाइम ऐक्सटेंड नहीं हुआ है। हम ने आपके फैसले को चैलेंज किया है। इस लिए बगैर डिवीजन कराए आप कैसे कह सकते हैं कि ऐक्सटेंशन के हक में ज्यादा है ? कम से कम खड़े करके तो डिवीजन कराएं तभी पता चलेगा ।

Minister for Home and Development : Sir, I beg to move—

That the duration of the sitting to-day be extended till the Bill is passed.

Mr. Chairman : Motion moved—

That the duration of the sitting to-day be extended till the Bill is passed.

Mr. Chairman : Question is—

(Noise in the House)

That the duration of sitting to-day be extended till the Bill is passed.

[Mr Chairman]

(Interruptions and Noise in the House).

After ascertaining the votes of the Members by voices, Mr. Chairman said "I think the Ayes have it". This opinion was challenged and division was claimed. Mr. Chairman after calling upon those Members who were for "Ayes" and those who were for "Noes" respectively, to rise in their places, and on account having been taken, declared that the motion was carried.

Ayes: 54
Noes: 22

The motion was carried.

डाक्टर बलदेव प्रकाश : चैयरमैन साहिब, मोशन पढ़ दीजिए ।

Mr. Chairman: The motion was to the effect that duration of the sitting be extended till the passage of the Bill.

Sardar Ajaib Singh Sandhu: Sir, the motion was that the time be extended till the Bill is passed.

WALK-OUT

डाक्टर बलदेव प्रकाश : चैयरमैन साहिब, आप इस बिल को हरिडली पास करना चाहते हैं। आप की रूलिंग पर हम वाक आउट करते हैं। (At this stage the entire Opposition Members present in the House except Comrade Jangir Singh Joga staged a walk-out.)

THE PUNJAB KHADI AND VILLAGE INDUSTRIES BOARD (AMENDMENT) BILL, 1964 (RESUMPTION OF CONSIDERATION)

मुख्य मन्त्री (श्री रामकिशन) : चैयरमैन साहिब, मुझे इस बात का अफसोस है कि आपोजीशन के कुछ मेम्बरों ने जो इस वक्त सामने बैठे थे वाक आउट किया है, हालांकि इस सवाल पर कोई वाक आउट करने का सवाल नहीं था। उन्होंने एतराज इस बात पर किया कि इस बिल को हरिडली रस थरू किया जा रहा है। यह ऐसी बात नहीं है। चैयरमैन साहिब, इस बिल को जिस दिन रिजनल कमेटी को सूपुर्द किया था, उस दिन इस पर काफी बहस हुई थी और आज भी वही आर्गुमेंट्स इस सदन में पेश किए गए हैं। अगर हाउस की प्रोसीडिंग को देखा जाए तो उस से पता चलता है कि ट्रेजरी मेम्बरों की अपेक्षा आपोजीशन मेम्बरों को पूरी तरह से डिऊ टाइम मिला है। जिस तरह से आपोजीशन ने वाक आउट किया है उस से बहुत दुख हुआ है। यह बहुत दुःख का मामला है। मैं आप की तवज्जुह दिलायी थी कि बिजनैस ऐडवाइजरी कमेटी के कुछ फैसलों की तरफ ध्यान रखना चाहिए। इस के बारे में ट्रेजरी बेंचों का ही फर्ज नहीं है बल्कि आपोजीशन का भी इस बात का फर्ज है कि हम इकट्ठे हो कर जो फैसले करते हैं और जिन को हमें सेकरेड समझना चाहिए, उन फैसलों को अमल में भी लाना चाहिए। बिजनैस ऐडवाइजरी कमेटी के मुताबिक यह फैसला हुआ था कि आज हम दो बिल टेक अप करेंगे और इन को पास करेंगे। 6 तारीख को हमारे पास जो मोशनज़ आई हैं उन की रिपोर्ट पर डिस्कशन करेंगे। हम इस बात पर कायम थे। मैं किसी पर कोई मोटिव एट्रीब्यूट नहीं करता हूँ। लेकिन इस इशू को डिस्कशन के अन्दर पर्सनल तौर पर मोड़ने की कोशिश की गई। यह बहुत दुखदायी चीज़ है। मेरे एक दोस्त, श्री बलरामजी दास टंडन ने अपनी तकरीर करते हुए बार बार कहा कि इस बिल की क्या जरूरत रह गई थी। मैं ने उस दिन कहा था जब यह बिल रिजनल कमेटी को रैफर हुआ था कि खादी एंड विलेज इंडस्ट्रीज कमीशन ने हिन्दुस्तान की तमाम स्टेट्स को सरकुलर

जारी किया था कि इस बोर्ड का चेयरमैन नान-आफिशियल होना चाहिए। उन्होंने साथ में यह भी कहा है कि इस के इलावा वाइस-चेयरमैन, सेक्रेटरी और दूसरे मेम्बर्स भी खादी एंड विलेज इंडस्ट्रीज बोर्ड के मश्वरे से बनाने चाहिए। इस बोर्ड के जो मेम्बर्स हों उन को खादी की इकनामिक पर विश्वास होना जरूरी है। उन्हें खादी पर विश्वास होना चाहिए। उस सरकुलर के मुताबिक स्टेट गवर्नमेंट ने उस पर गौर करके यह बिल हाउस में लाया है। मैं आपके द्वारा हाउस की जानकारी के लिए अर्ज करना चाहता हूँ कि पहली गवर्नमेंट भी इस बारे में सोच रही थी लेकिन यह सरकार चार्ज लेने के बाद पहली फुरसत के अन्दर यह बिल लाई है जिससे जनता को लाभ पहुंच सके। इससे एम्प्लायमेंट को और छोटे छोटे उद्योग धंधों को फायदा पहुंचेगा। इस चीज को मद्देनजर रखते हुए आर्डिनेंस जारी किया था। इस आर्डिनेंस को अब ऐक्ट की शकल में बदलने जा रहे हैं। इस के अन्दर किसी तरह का मोटिव नहीं है हम कोई गलत कार्यवाही नहीं कर रहे हैं। मैंने चेयरमैन साहिब, पहले ही अर्ज की है कि हिन्दुस्तान के 7 प्रांतों के अन्दर नान-आफिशियल चेयरमैन नियुक्त किए जा चुके हैं। वहां पर ऐसे व्यक्ति लगाए गए हैं जिन्होंने अपने जीवन के 30, 35 वर्ष इस कांस्ट्रक्टिव वर्क में गुंजाए हैं। इसी तरह से यहां पर भी ऐसे ही चेयरमैन लगाए गए हैं जिन्होंने अपना सारा जीवन इस के विकास के लिए ही लगाया हुआ है। वह बहुत भद्र पुरुष हैं। वह इस बारे में बहुत जानकारी रखते हैं। एक सदस्य ने अपनी स्पीच में कहा है कि हिन्दुस्तान के अन्दर बहुत कपड़ा बन रहा है और कहा है कि इस चीज को मद्देनजर रखते हुए इस की क्या जरूरत रह जाती है। उन्होंने लोक सभा की पी० ए० सी० का रेफरेंस दिया है हालांकि इस के साथ वह कोई सम्बन्ध नहीं रखता है। इस के बारे में अर्ज करना चाहता हूँ कि गवर्नमेंट आफ इंडिया ने इस चीज के बारे में मुनासिब कार्यवाही की और उस चीज की रोकथाम कर सके हैं। हिन्दुस्तान की तमाम पार्टिज इस बात से मुतफिक हैं कि अनएम्प्लायमेंट को दूर करने के सम्बन्ध में खादी एंड विलेज इंडस्ट्रीज बोर्ड एक इम्पोर्टेंट पार्ट प्ले करता है। इस के बारे में प्लानिंग कमिशन की जितनी रिपोर्टें हैं अर्थात् थर्ड फाइव इयर प्लेन के अन्दर इस को महत्व दिया गया है और चौथी फाइव इयर प्लेन बनने जा रही है। उस में इस विषय पर स्टडी टीम मुकरर की जा रही है। वह कमेटी उस उद्योग से ताल्लुक रखती है, एम्प्लायमेंट से ताल्लुक रखती है। आपोजीशन ने जो वाक आउट किया है वह अच्छी बात नहीं की है। मैं अर्ज करना चाहता हूँ कि इन के वाक आउट से मुझे बहुत दुःख हुआ है। इस को मैं डिप्लोर करता हूँ। इन सारी बातों को देखते हुए हमें अच्छे कन्वेंशन कायम करने चाहिए। हम यहां पर जो ट्रेडीशन्ज छोड़ जाएंगे उन ट्रेडीशन्ज का पंजाब के अन्दर आने वाले लोगों पर असर होगा। इस हाउस में बोला गया एक एक लफ्ज मेम्बर साहिबान की एक एक हरफत पंजाब के अन्दर बुराई भी पैदा कर सकती है, पंजाब के अन्दर नेकी भी पैदा कर सकती है, पंजाब को बुरे रास्ते पर भी ले जा सकती है और इसे अच्छे रास्ते पर भी ले जा सकती है। मेरी यह हार्दिक ख्वाहिश है कि हम यहां पर हैल्दी कन्वेंशन्ज कायम करें। हम असम्बली के मेम्बरान जो एक पंजाब के लोगों के प्रतिनिधि बन कर यहां पर आए हुए हैं, ऐसी ट्रेडीशन्ज कायम करें जिन पर आने वाले मेम्बर फखर कर सकें। और मैं ध्यान करता हूँ कि अभी मेम्बर साहिबान मेरे साथ इस बात में सहमत होंगे। चेयरमैन साहिब,

[मुख्य मन्त्री]

मैं सारे हाउस की तरफ से आप को इस बात का यकीन दिलाता हूँ कि जहाँ तक ट्रेजरी बेंचिज का सम्बन्ध है, हम हमेशा आपको हुकम का पालन करेंगे जम्हूरियत को मजबूत करने के सम्बन्ध में, अच्छी ट्रेंडीशंज कायम करने के सम्बन्ध में, हैल्दी कन्वैन्शंज कायम करने के सम्बन्ध में और आपके जो फैसले होंगे खाह वह असेम्बली चेम्बर के अन्दर के फैसले हों, खाह वह आपके चेम्बर के फैसले हुए हों, खाह वह बिजनैस ऐडवाइजरी कमेटी के फैसले हों, खाह वह ट्रेजरी कमेटीज के फैसले हों, मैं आप को एक बार फिर इस बात का यकीन दिलाता हूँ कि ट्रेजरी बेंचिज की तरफ से उन का पूरे तौर पर पालन किया जाएगा (प्रशंसा) हम आपका पूरी तरह से एहताराम करेंगे, आपके हर फैसले का पूरी तरह से एहताराम करेंगे और मैं चाहूंगा कि आपोजीशन के मेंबर साहिबान भी उसी तरह से उन का एहताराम करेंगे, मान करेंगे ताकि हम और आप सब मिल कर... रूलिग पार्टी और आपोजीशन पार्टीज जो कि इस हाउस की दो विंज हैं . . . आपने जो इस हाउस के लिए खूब बनाए हैं, जो फैसले किए हैं उन पर पूरे उतरे और उनकी पूरी तरह से पालना करें।

यहाँ पर हाउस आफ कामन्ज की कन्वैन्शंज का हवाला दिया जाता है, पार्लियामेंट की कन्वैन्शंज का हवाला दिया जाता है और दूसरी चीजों का हवाला दिया जाता है। लेकिन मैं यह निवेदन करना चाहता हूँ कि वह रैफरेंसिज सिर्फ यहाँ पर कोट करने के लिए ही नहीं होते हैं बल्कि वह कन्वैन्शंज हमें इस बात का भी रास्ता दिखाती हैं कि हम वैसे ही यहाँ पर अपने आप को कन्डक्ट करें। उन पर अमल करना भी हमारा सबसे पहला और सब से बड़ा फज बन जाता है। हमारा यह कर्तव्य है कि हम उन पर अमल करें और अमल करके डैमाक्रेसी को मजबूत करने की कोशिश करें।

जहाँ तक इस बिल की डिस्कशन का सवाल है, चैयरमैन साहिब, उस सम्बन्ध में तो मैंने सभी बातों का जवाब दे ही दिया है। मैं चाहूंगा कि हाउस इस बिल को मन्जूर करे।

Mr. Chairman: Question is—

That Clause 3 stand part of the B

The motion was carried.

CLAUSE 4

Mr. Chairman: Question is—

That Clause 4 stand part of the Bill.

The motion was carried.

CLAUSE 5

Mr. Chairman : Question is—

That Clause 5 stand part of the Bill.

The motion was carried.

CLAUSE 6

Mr. Chairman: Question is—

That Clause 6 stand part of the Bill.

CLAUSE 7

Mr. Chairman : Question is—

That Clause 7 stand part of the Bill.

The motion was carried

CLAUSE 8

Mr. Chairman : Question is—

That Clause 8 stand part of the Bill.

The motion was carried.

CLAUSE 1

Mr. Chairman : Question is—

That Clause 1 stand part of the Bill.

The motion was carried.

TITLE

Mr. Chairman : Question is—

That the title be the title of the Bill.

The motion was carried.

Chief Parliamentary Secretary (Shri Ram Partap Garg) : Sir I would suggest that the other Bill on the agenda for today may also be taken up after the Bill under discussion is passed.

श्री सभापति : अगर आप ने दूसरा बिल भी लाना है तो उस के लिए आप टाईम को ऐक्सटेंड करने की अलहदा मोशन लाएं क्योंकि जैसा कि पहले फैसला किया गया था इस बिल के पास होते ही हाउस ऐडजर्न हो जाएगा।

If the Chief Parliamentary Secretary or the Government want to take up the other Bill today, they will have to move for the extension of the sitting till the other Bill is passed.

Chief Minister (Comrade Ram Kishan) : Sir, I beg to move—

That the Punjab Khadi and Village Industries Board (Amendment) Bill as reported by the Regional Committees be passed.

Mr. Chairman : Motion moved—

That the Punjab Khadi and Village Industries Board (Amendment) Bill as reported by the Regional Committees be passed.

चौधरी रणवीर सिंह कलानौर : सभापति महोदय, यहां पर एक दोस्त ने डाक्टर गोपीचन्द जी भार्गव के खिलाफ कुछ बातें कहीं। उस सम्बन्ध में मैं यह निवेदन करना चाहता हूँ कि डाक्टर गोपीचन्द भार्गव वह व्यक्ति हैं जिन्होंने जिस वक्त राजगुरु ने भूख हड़ताल की थी उस वक्त वह पंजाब विधान सभा के मेम्बर थे, उन्होंने उस से अस्तीफा दे दिया। यही नहीं बल्कि जब भारतवर्ष गुलाम था तो वह पंजाब विधान सभा के विरोधी दल के नेता थे और

[**चौधरी रणबीर सिंह**]

जिस वक्त भारतवासियों ने स्वतन्त्रता की लड़ाई शुरू की थी तो उस वक्त भी उन्होंने मेम्बरी से अस्तीफा दे दिया था। एक दफा नहीं, जितनी दफा भी मौका आया, अक्सर आया हमेशा ही वक्त की पुकार पर वह उठे और देश के लिए हर कुरबानी की। और जैसा कि मानयोग मुख्य मंत्री जो ने फरमाया, जहां तक खादी का ताल्लुक है, सारा जीवन उन्होंने खादी के काम के लिए अर्पण किया। उन से बढ़िया व्यक्ति, मैं समझता हूँ, कि प्रदेश की सरकार को, हमारे प्रदेश को इस काम के लिए मिल नहीं सकता था। इस लिए मैं इस नर्वाचन के लिए पंजाब सरकार को सुबारिकबाद देता हूँ।

कामरेड जंगीर सिंघ जोगा (उलवंडी साबे) : चेअरमैन साहिब, जिधें उक डाक्टर साहिब दा उअल्लक है असीं जाती उेर ते उिनुं दी बड़ी इज्जत करदे हां। उिनुं ने हिंदुस्तान दी आजादी दी जदे जहिंद विच बड़ा उिगवां हिंसा पाइआ है। उिह इक बज्जुरग देस भगत हन। लेकिन जिधें उक धादी दा उअल्लक है, असीं इह समझे हां कि इस बिल राहीं उिस दा मज्जाक उिड़ाइआ जा रिहा है। धादी दे कंम नू उरकी वल्ल लै जाण वाला इह कदम नहीं है। असीं इस गल दी मुखालफत नहीं करदे कि डाक्टर साहिब नू किउिं लग्गाइआ गिआ है पर असीं इह महिंसुस करदे हां कि इस कंम नू उरकी देण दा इके रसता सी कि किसे नैजवान बंदे नू इस दा चेअर-मैन बणाइआ जांदा। पर डाक्टर साहिब दे नाम उिउे इस बिल नू पेस कीता गिआ है। इह इक बड़ी माझी गल है। मै महिंसुस करदा हां कि इस उरुं गौरमिंट नू डाक्टर साहिब दा नां इस बिल ठाल नहीं सी जेड़ना चाहीदा। इस ठाल टरैजरी बैचिज वालिआं ने डाक्टर साहिब दी कॅधी सान नहीं वपायी, इज्जत नहीं कीती बलकि उिनुं नू बदनाम कीता है। इिनुं लडजां ठाल, चेअरमैन साहिब, मै उुहाडा पंनवाद करदा हां कि इस सटेज उिउे उुसां मै नू बोल्लेण दा मैका दिता।

श्री जगन्नाथ (तोशाम) : चेयरमैन साहिब, यह जो खादी बिल है इस को अगर भागवत बिल कहा जाए तो ज्यादा अच्छा होगा क्योंकि यह खास तौर पर डाक्टर गोपी चन्द भागवत को चेयरमैन बनाने के लिए लाया गया है। चौधरी साहिब ने कहा है कि वह आजादी के लिए लड़े, देश के लिए लड़े, यह बात मैं मानता हूँ लेकिन सवाल तो यह है कि अगर कोई आदमी किसी वक्त देश के लिए लड़ा हो, जाति के लिए लड़ा हो तो उसे इस बात की गारंटी तो नहीं मिल जाती कि वह सारी उमर ही मनमानी करता रहे। आज आप ने इस बिल को लाकर जो असल में खादी को बनाने वाले हैं उन के मुंह की रोटी छीन ली है।

[* * * * *
* * * * *]

श्री सभापति : जो साहिब इस हाउस के मेम्बर नहीं और जो अपने आप को यहां पर डिफेंड नहीं कर सकते, उन को शान में किसी तरह के अलफाज कहना मुनासिब नहीं।
(It is not desirable to refer to the persons who are not members of this House and who cannot defend themselves here.)

*NoteExpended as ordered by the Chair

THE PUNJAB KHADI AND VILLAGE INDUSTRIES BOARD (16)143
AMENDMENT BILL

श्री जगन्नाथ : चैयरमैन साहिब , जिस वक्त चौधरी रणवीर सिंह बोल रहे थे
क्या उस वक्त वह हाउस के मेम्बर थे ? [* * * *]
* * * *]

Mr. Chairman: Question is—

That the Punjab Khadi and Village Industries Board (Amendment) Bill,
as reported by the Regional Committees be passed.

The motion was carried.

Mr. Chairman: The House stands adjourned till 2 p.m. on Tuesday,
the 6th October, 1964.

*(The Sabha then adjourned till 2-00 p.m. on Tuesday, the 6th
October, 1964.)*

*Note—Expunged as ordered by the Chair.

UNION OF INDIA

THE PUNJAB GOVERNMENT

OFFICE OF THE SECRETARY
TO THE GOVERNMENT

CHANDIGARH



APPENDIX

to

P.V.S. DEBATES VOL. II—NO. 16 DATED, THE 3RD OCTOBER,
1964

Fodder brought in Tahsil Bhiwani, District Hissar for Providing Relief.

***6229 Shri Jagan Nath:** Will the Minister for Revenue be pleased to state—

- (a) the quantity of fodder brought into Bhiwani tahsil from November, 1963 to July, 1964;
- (b) the quantity of fodder mentioned in part (a) above which was distributed and the price at which it was distributed;
- (c) whether some quantity of fodder out of that mentioned in part (a) above was spoiled due to rains, if so, what?

Sardar Harinder Singh Major: (a) About 1,12,000 maunds;

- (b) (i) About 7594 maunds of fodder was distributed as grant.
(ii) About 50,392 maunds of fodder was distributed at Rs. 30 per maund.
(iii) About 40,000 maunds of fodder was distributed at Rs. 2 per maund.
- (c) 5,449 maunds.

*STATEMENT

Comrades Makhan Singh Tarsikka and Hardit Singh Bhathal, M.L.As. tabled a call Attention Motion in the Vidhan Sabha on 3rd October, 1964, regarding the situation created by the CIA Staff, Panipat, District Karnal by torturing and murdering one Shri Brahma, son of Shri Bishana Brahaman, while he was in their custody on 29th September, 1964.

2. The Home Minister could not make a statement in the House.

3. Facts of the case are that during the investigation of case FIR No. 149, dated 19th September, 1964, u/s 460 IPC, Police Station Gharaunda, district Karnal, Shri Brahma Nand son of Shri Bishna Ram

*For previous reference please see page (16)98 of this Debate.

Brahman of Pundri, was summoned by ASI Chandu Lal of CIA Staff, Panipat on 29th September, 1964, as some points were to be got clarified from him in the presence of Net Ram since admitted to the Civil Hospital Panipat. At about 8 A.M. Shri Brahma Nand went to ease himself near a pond in front of the CIA building, but he did not return. After about half an hour, one Richpal Singh, a grazier, informed that he had seen one person drowning in the pond. The ASI accompanied by some respectables, rushed to the spot and got Shri Brahma Nand out of the pond. He was given first aid by Dr. Nehchal Dass, a private practitioner, but he did not survive. S.I. Teja Singh was sent to village Pundri to bring some relatives of the deceased to associate with the postmortem, but none turned up. The Postmortem examination was conducted by the Assistant Surgeon, Civil Hospital, Panipat who did not detect any injury on his person and opined that the death was due to asphyxia caused by drowning. The dead body was handed over to the deceased's father on 30th September, 1964.

4. A judicial enquiry under section 176 Criminal Procedure Code was conducted by Shri R. M. Puri, SDM Panipat. After holding the elaborate enquiry from the persons of the locality and from those who might have been acquainted with the facts and the circumstances of the cause of death of Brahma Nand deceased, the SDM found that the death was due to drowning. The finding was sent to D. M., Karnal, for his information, as required under law. He did not however, fully agree with the manner and mode of the enquiry and suggested further investigation as also the registration of a case

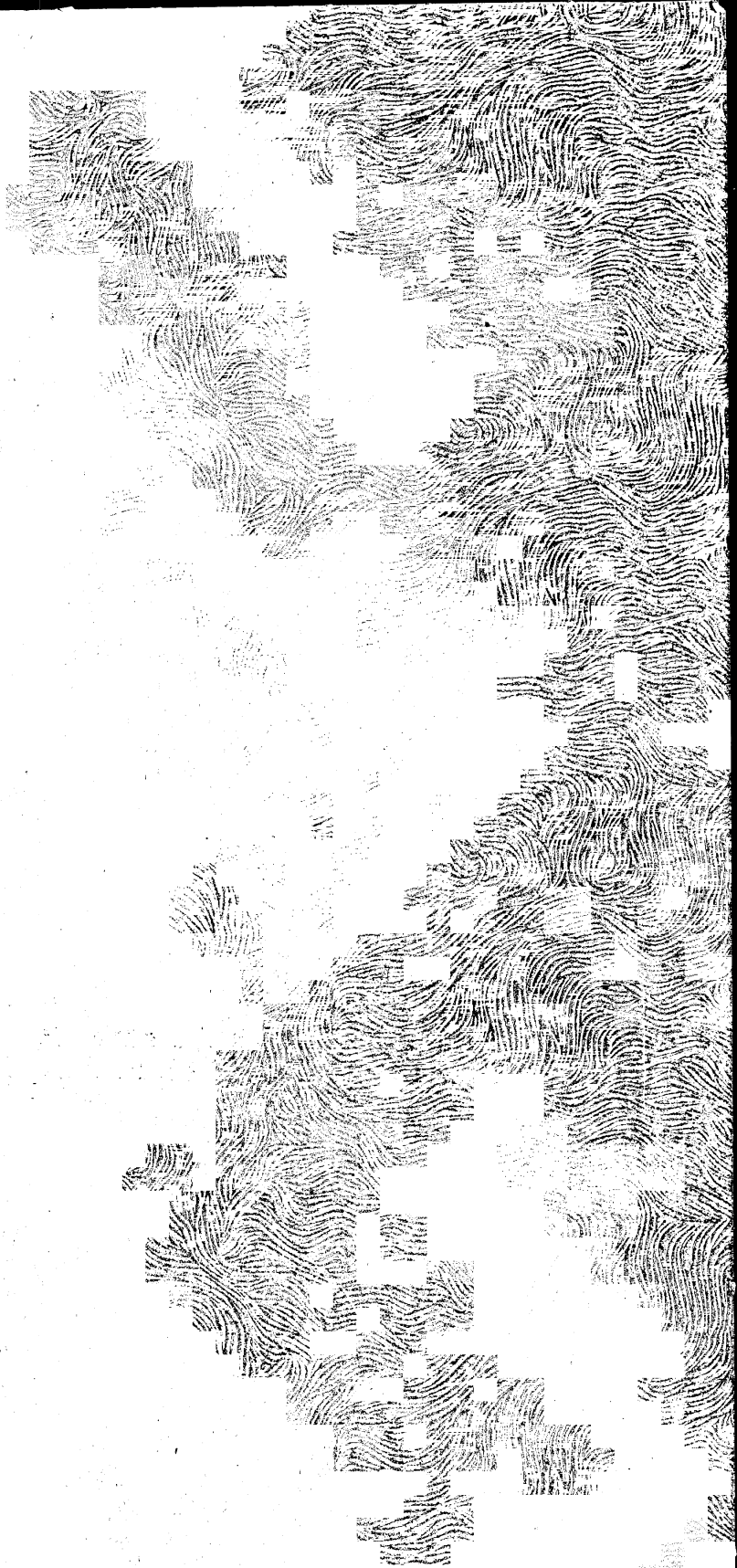
5. Accordingly a case FIR No. 180/64 under section 304 Indian Penal Code was registered at Police Station Sadar, Panipat. After making a thorough investigation, the Investigating Officer, arrived at the conclusion that Shri Brahma Nand died after drowning and that none of the Police Officials had any hand in the matter. The Deputy Superintendent of Police, who is the supervisory officer of this Police Station, also verified the investigation thoroughly and he concurred with the observations made by the Investigating Officer. The case was found fit for cancellation and accordingly a cancellation report was sent to the Illaqa Magistrare.

Home Minister.

STATEMENT IN CONNECTION WITH CALL ATTENTION
NOTICE (SERIAL NO. 119) GIVEN NOTICE BY
COMRADE SHAMSHER SINGH JOSHI RE. THE
MASS BLACK MARKET RATE OF TICKETS
IN ALL CINEMAS OF CHANDIGARH

Sardar Darbara Singh (Home and Development Minister) : No case of black marketing in Cinema tickets has been brought to the notice of the local Police. The selling of tickets further by a purchaser at higher rate does not disclose the commission of any cognizable offence. Enquiries have revealed that the Cinema proprietors or the local constables did not ever connive at any such mischief. The constables are put on duty at Cinemas by rotation and whenever a new picture is released Non-Gazetted Officers are also put on duty at the Cinema houses to maintain law and order and as such the question of connivance of the constables does not arise. However, as the matter of general precautions the Manager and proprietors of Local Cinemas have been asked not to issue too many tickets to any customer.

*For previous reference please see page (16)99. of this debate



(1965)

**Published under the authority of the Punjab Vidhan Sabha and
printed by the Controller, Printing & Stationery, Punjab, Chandigarh.**

Punjab Vidhan Sabha Debates

6th October, 1964
Vol. II—No. 17
OFFICIAL REPORT



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| Withdrawn | Withrawn | (Title) ii | 6 |
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| ਚੋਧਰੀ | ਚੋਧਰੀ | (17)1 | 33 |
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| ਦਸਣਗੇ | ਦਸਣਗ | (17)21 | 7 |
| Nangal | Ningal | (17)22 | 3 from below |
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| Delete the word 'converted' before the word 'Placed' | | (17)35 | Heading |
| Put heading above Sr. No. 54 to 78 | | (17)35 | Above Sr. Nos. 54 to 78 |
| absolute | aboslute | (17)36 | 18 from below |
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| Put the word 'use' between 'daily' and 'at' in line 3 | | (17)41 | item (xvii) |
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| desk | dest | (17)44 | 30 |
| which | whi h | (17)44 | 34 |
| items | item | (17)44 | 36 |
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| erstwhile | erstwile | (17)202 | 17 from below |
| were | wer | (17)203 | 12 |
| paid | pai | (17)205 | 4 |
| Textile | Text le | (17)207 | 2 from below |
| than | th n | (17)208 | 5 |
| Chaudhri | C audhri | (17)210 | 1 |
| [Comrade Babu Singh
Master] | [Comrad Babu S ngh
Master] | (17)218 | 1 |
| increased | increaed | (17)218 | Last |
| ad hoc | a hoc | (17)219 | 9 |
| ad hoc | ad h c | (17)219 | 14 |
| Chemist | ehemist | (17)230 | 24 |
| Satyagrahis | Satyagrchis | (17)240 | 2 |
| office Dost Pur | ce oty | (17)263 | 3 from below |
| District Gurdaspur | Dstrict Gurdasp | (17)263 | 2 from below |
| instructions | instr ctions | (17)279 | 18 from below |
| has | is | (17)299 | 6 from below |
| be | the | (17)301 | 11 from below |
| cash | ease | (17)306 | 5 from below |
| M. A. (II Division) | M. A. (II Divisor) | (17)326 | Sr. No. 81 |
| Village Ugraulakh | Vil age Ugraulakh | (17)328 | Sr. No. 8 |
| (Works and Welfare) | (W rks and W lfare) | (17)330 | 1 |
| elections | electi ns | (17)330 | 2 from below |
| far | for | (17)331 | 7 |
| equipped | equiped | (17)334 | 9 from below |
| adequate | adequtae | (17)334 | 6 from below |
| separation | sepration | (17)335 | 6 |
| allowance | allownaces | (17)335 | 3 from below |
| Splitting | spliting | (17)336 | 3 |
| Personnel | Persounel | (17)336 | 15 |

| <i>Recd</i> | <i>For</i> | <i>Page</i> | <i>Line</i> |
|---|--|-------------|-------------------|
| 2017. Comrade Gurbakhsh Singh Dhaliwal : Will the Minister for Revenue be pleased to state— | 2017. Comrade Gurbakhsh Singh Dhaliwal : | (17)336 | 2 from below |
| as | is | (17)339 | 13 from below |
| jointly | ointly | (17)341 | 13 |
| Add [Minister for Public Works and Welfare] | | (17)342 | before (b) line 1 |
| Ferozepur | Ferszepur | (17)342 | 24 |
| Crimes | Crime | (17)342 | 33 |
| representations | represenataions | (17)342 | Last |
| complaint | compalint | (17)343 | 13 |
| harassing | harressing | (17)343 | 25 |
| got | get | (17)343 | 8 from below |
| been | be | (17)343 | 2 from below |
| Secretary | Secretay | (17)344 | 14 |
| candidate | candiate | (17)344 | 17 |
| Society | ciety | (17)347 | 35 |
| Ltd. | ; td | (17)348 | 10 |
| ਕਾਮਰੇਡ ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ ਜੋਸ਼ | ਕਾਮਰੇਡ ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ ਜੋਸ਼ | (17)356 | 9 |
| ਸੰਤੀ | ਨੰਤੀ | (17)356 | 20 |
| ਦੀਆਂ ਜ਼ਮੀਨਾਂ | ਦੀ ਜ਼ਮੀਨ | (17)356 | 28 |
| ਹਨ | ਹਲ | (17)356 | 29 |
| Read 'is' between 'this' and 'the' | | (17)358 | 14 |
| Read 'workers' between 'पर' and 'की' | | (17)359 | 6 from below |
| statement | statment | (17)360 | 7 from below |
| अग्निहोत्री | अग्निहो ी | (17)360 | 6 from below |
| मलत | गलत | (17)363 | 3 |
| अध्यक्ष | अध्यज्ञ | (17)368 | 11 |
| मुनासिब | मुमनासिब | (17)372 | 13 |
| रिक्वैस्ट | रिक्वैट | (17)373 | 4 |
| वे | ~ | (17)374 | 10 from below |
| Commons | Common | (17)375 | 12 from below |

| <i>Read</i> | <i>For</i> | <i>Page</i> | <i>Line</i> |
|--|--|---------------|-------------------------------|
| चौधरी मुख्तियार सिंह
मलिक | चौधरी मुख्तियार सिंह
मलिक | (17)379 | 16 |
| एरियाज | एरि याज | (17)384 | 5 from below |
| agricultural | agricultur l | (17)387 | 18 |
| in | i | (17)387 | 2 from below |
| हमने | हम | (17)388 | 7 |
| Minister | Minis e [| (17)390 | 1 |
| ऐडजनमेंट | ऐडजनमेंट | (17)390 | 22 |
| notice | not ce | (17)390 | 31 |
| Transferr ed | transfereed | (17)399 | 8 from below |
| Secretary | Sectrtary | (17)404 | 1 |
| उपाध्यक्षा | उपध्यक्षा | (17)411 | 20 |
| legal | legel | (17)418 | 27 |
| Read the word 'of' between the
words 'up' and 'a' | | (17)421 | 16 |
| Class III | Class I | (Appendix) v | 7 |
| Das | Dass | xi, xii | 4 from below and 6 |
| dared | dare | xvii | 4 from below |
| full | ful | xxxvii | 4 from below |
| compassionate | .compass onate | xxxviii | Sr. No. 12, Col.
No. 3 |
| enquiry | erquiry | xli | 37 |
| xlvii | xlvii | xlvii | Page No. |
| period | periody | xlix | 19 |
| Meharban Singh | Moharban Singh | lxiii | Col. No. 3, Sr.
No. 122 |
| Industrial | Induatrial | lxiv | Col. No. 2, Sr.
No. 132 |
| Darshan Lal | Darashan Lal | lxv | Col. No. 4, Sr.
No. 137 |
| tehsil Tarn Taran
district Amritsar | tehsil Amritsar
district Tarn Taran | lxv | Col. No. last,
Sr. No. 145 |
| Roshan Lal | Reshan Lal | lxxi | Col. 5, Sr.
No. 193 |
| be given | given be | lxxxix | 11 |
| Farmer's Forum | Farmers' | (Annexure) 33 | 12 |

| <i>Read</i> | <i>For</i> | <i>Page</i> | <i>Line</i> |
|---|---------------------|-------------|--------------------|
| Gohana, | Goha, | 44 | 1 |
| Shri Kulwant Singh | Shri Kuwlangt Singh | 56 | 3 |
| Contd. | Conld. | 75 | 2 |
| *5992 | 5992 | 86 | 9 from below |
| *Printed at pages (13) 19 and 20 of P.V.S. Debates Vol. II, No. 13, dated 30th Sep., 1964 | | | 86
as foot note |
| constitution | constitutin | 87 | 4 from below |
| manufacture | manufacturer | 89 | 24 |
| Works | Work | 94 | 26 |
| add 'Rs' between 'is' and | 6.33 | 94 | 2 from below |
| propriety | properiety | 103 | 21 |
| *6354 (C.U.) | 6354 (C.U.) | 105 | 12 from below |
| confidential | confidental | 110 | 9 |
| Gondala | Gondla | 131 | Col. 3, Sr. No. 50 |
| 250/750 | 250 750 | 131 | Col. 4, Sr. No. 51 |
| C.E. | O. E. | 133 | Col. 3, Sr. No. 1 |
| since | s nce | 135 | 23 |
| documents | domuments | 138 | 9 |

PUNJAB VIDHAN SABHA

Tuesday the 6th October, 1964

The Sabha met in the Assembly Chamber, Vidhan Bhawan, Sector 1, Chandigarh, at 2.00 p. m. of the Clock Mr. Speaker (Shri Harbans Lal) in the Chair.

The Sabha met in the Assembly Chamber, Vidhan Bhawan, Sector 1, Chandigarh, at 2.00 p.m. of the Clock. Mr. Speaker (Shri Harbans Lal) in the Chair.

STARRED QUESTIONS AND ANSWERS

Supplementaries to Starred Question No.6563

Comrade Ram Chandra : I would like to know whether this practice of doing private work under the name of "Deposit Works" is generally followed by the Department ?

सिचार्ई मन्त्री : जेनरल पालेसी के बारे में तो मालूम नहीं वैसे रूलज़ में प्रोवीज़न है कि हम अलाओ कर सकते हैं। यह मैं कह नहीं सकता कि किन हालात में यह पार्वर्ज़ यूज़ की गई ; वैसे पार्वर्ज़ जरूर है।

Comrade Ram Chandra : The hon. Minister has been pleased to state that he is not aware whether these powers are being used effectively in any manner or not but the powers are there under the Rules. I would like to know whether these powers have been used by the Superintending Engineers or the Chief Engineers for any other Company except the Company of Ex-Chief Minister's son?

मन्त्री : यह जो कम्पनीज़ इस जवाब में दर्ज़ हैं इन में सिर्फ़ ऐक्स चीफ़ मिनिस्टर के सन्ज़ की ही नहीं औरों की भी हैं।

Comrade Ram Chandra : It has been stated in the reply that the other institutions which used the Government machinery to execute their work are the Jullundur Improvement Trust and the Bir Co-operative Tea Factory, Baijnath. In both these cases the Government is a party. I would like to know from the hon. Minister whether any other Contractor has been allowed this privilege of using the Government machinery and Government help to execute their work?

मन्त्री : इन के इलावा और भी हैं।

चेपती दरमन मिथ : घीठ टी बंपनी ठुं माछे चार महीने दासडे नीप टिडी गयी मी, and the amount charged is only Rs. 500/-, which includes the wages of the driver. May I know from the hon. Minister whether this is the total sum charged from Bir Co-operative Tea Factory ?

मन्त्री : नहीं ऐसी बात नहीं। शुरू में एक महीने के लिए जीप किराए पर ली गई थी और उनका 500 रुपया एडवांस डिपॉज़िट था उन्होंने ने चार महीने जीप को रखा बाकी का बैलेन्स किराया रिक्वर करने के लिए स्टेप्स लिए जा रहे हैं।

कामरेड राम प्यारा : क्या वजीर साहिब बताएंगे कि यह जो अमाऊन्ट चार्ज किया गया है इस को असैस करने की अथाटी कौन थी और क्या उस अथाटी से इस केस में प्रमिशन ली गई थी ?

मन्त्री : आप किस कम्पनी के बारे में पूछना चाहते हैं ?

कामरेड राम प्यारा : यह जो कंटील कन्सट्रक्शन कम्पनी है कैरों साहिब के लड़कों की . . .

मन्त्री : इन की असेसमेंट बाकायदा अथाटी ने की और इसके बाद इन्होंने रकम जमा, ऐडवांस के तौर पर करा दी। जितनी देर उन्होंने मशीनरी इस्तेमाल की उस के सम्बन्ध में उनका खपया हमारे पास बचा हुआ भी है।

Comrade Ram Chandra: Sir, my information is that the machinery was carried to the site by Government trucks. I would like to know from the hon. Minister whether he has got documents to prove that the machinery was carried to the site by private vehicles ?

सिंघाई मंत्री : जो इनफरमेशन मेरे पास है वह यह है कि किरपाल सिंह रन्धावा जो इस कम्पनी के हिस्सेदार हैं ने अपनी प्राइवेट ट्रांसपोर्ट ला कर मशीनरी को ले गए। इस के बरअक्स आपकी तरफ से दी गई इनफरमेशन और है। आप यह लिख कर भेज दें तो वैरीफाई कर लिया जाएगा और जरूरत हुई तो एक्शन लिया जाएगा।

कामरेड राम प्यारा : आप जो मशीनरी लैन्ड करते हैं वह कौन से रुल्ज के मुताबिक करते हैं और कौन सी अथाटी असैस करती है ? क्या इस केस में उस अथाटी ने असैस किया, अगर नहीं तो क्यों नहीं ?

मन्त्री : आप ने सवाल में तो यह नहीं पूछा था कि कौन सी अथाटी असैस करती है बैसे इस केस में रुल्ज के मुताबिक असेसमेंट की गई।

चौधरी दरमन सिंह : की सिंचाई मंत्री साहिब दसठगे कि नीपां नुं हेंर कंपनीआं नुं लैंड करन वासते सरकार तਿਆर है ?

Mr. Speaker : This is a suggestion for action.

Comrade Ram Piara: There are three instances in which the deposit works' have been done ;

- (i) Jullundur Improvement Trust;
- (ii) Bir Co-operative Tea Factory, Baijnath ; and
- (iii) Capital Construction Co. Halwara.

In the first case the permission was given by the Deputy Commissioner, Jullundur and in the second case by the Chief Minister. I would like to know who gave the permission in the third case ?

मन्त्री : जेनरल मैनेजर और चीफ इंजीनियर ने इस केस में इजाजत दी है। इसकी वजूहात यह थी कि यह फर्म डिफेंस का काम कर रही थी और एक कन्क्रोट की ब हुत बड़ो स्लैब थी जो रिमूव नहीं हो सकती थी इस लिए इस कम्पनी ने रिक्वेस्ट की और इन्हें मशीनरी दे दी गई थी।

ਕਾਮਰੇਡ ਮੱਖਣ ਸਿੰਘ ਤਰਸਿੱਕਾ : ਆਨ ਏ ਪੁਆਇਟ ਆਫ ਆਰਡਰ, ਸਰ। ਮੇਰਾ ਇਕ ਸਵਾਲ ਬਿਲਕੁਲ ਇਸੇ ਤਰਾਂ ਦਾ ਸੀ ਅਤੇ ਉਸ ਦਾ ਜਵਾਬ ਮਾਲ ਮੰਤਰੀ ਸਾਹਿਬ ਨੇ ਦਿਤਾ ਸੀ ਤੇ ਹੁਣ ਇਸ ਕੇਸ ਵਿਚ ਐਕਸਟੈਂਸ਼ਨ ਮੰਗ ਲਈ ਹੈ। ਇਸ ਤਰਾਂ ਦਾ ਵਿਤਕਰਾ ਇਕ ਮੈਂਬਰ ਨਾਲ ਕਿਉਂ ਕੀਤਾ ਜਾਰਿਹਾ ਹੈ ?

Mr. Speaker : The hon. Member should send that to me and I will look into it.

Revenue Minister : The hon. Member should feel happy that preference has been given to him.

Loss Caused to Crops by Rains and Floods

*6425. **Shri Amar Singh :** Will the Minister for Revenue be pleased to state the names of the villages tehsilwise, in Hissar District, where the loss caused to the crops by the heavy rains and floods from August, 1964 to date was more than 25 per cent along with the details of the relief, if any, so far provided to the aforesaid villages in any form ?

Sardar Harinder Singh, Major : Part I. A list is placed on the Table of the House.

Part II.—(a) Grants Rs 74, 500.

(b) Loans: Rs. 3,60,000

श्री अमर सिंह : क्या ग्रानरेबल रैवेन्यू मिनिस्टर साहिब बतवाएंगे कि तहसील फतेह बाद में जिन 47 और सब-तहसील टोहाना में 37 विलेजिज़ और तहसील सिरसा में 12 विलेजिज़ में 25 परसेन्ट का लौस था क्या इन का आबियाना भी माफ होगा ?

माल मंत्री : गवर्नमेंट की पालिसी है कि जिस जिस जगह में लैन्ड रैवेन्यू माफ होगा वहां पर आबियाना भी माफ होगा but according to the scale and the policy laid down by the Government.

श्री अमर सिंह : क्या रैवेन्यू मिनिस्टर साहिब बतायेंगे कि जहां पर किसी गांव का कोई नुकसान होता है आया उस गांव की टोटल क्रॉप के नुकसान को लेकर आबियाना मुआफ किया जाता है ?

मंत्री : कुछ ऐसे गांव होते हैं जहां तमाम गांव का नुकसान नहीं होता कुछ हिस्से का ही होता है। इस लिये सरकार की बलाक्स बनाने की स्कीम है।

ਸਰਦਾਰ ਬਲਵੰਤ ਸਿੰਘ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਇਸ ਗਲ ਨੂੰ ਕਨਸਿਡਰ ਕਰਨ ਵਾਸਤੇ ਤਿਆਰ ਹਨ ਕਿ ਬਜਾਏ ਬਲਾਕਸ ਬਣਾਉਣ ਦੇ ਅਸੈਸਮੈਂਟ ਫੰਮਿਲੀ ਬੇਸਿਜ਼ ਤੇ ਕੀਤੀ ਜਾਵੇ।

Revenue Minister : That is a matter of opinion please.

श्री अमर सिंह : मुझे जबाब मिला है कि जमीन 3,556 एकड़ थी और रुपया जो डिस्ट्रीब्यूट हुआ वह 74,500 के करीब था। मैं पूछता हूं कि इसकी डिस्ट्रीब्यूशन का कराई-टेरिया क्या है ?

मंत्री : जितने गवर्नमेंट के पास फंडज अवेलेबल थे उन को मद्दे नज़र रख कर किया गया है ।

Statement showing the names of villages where the damage done to crops is more than 25 per cent

| <i>Fatehabad</i> | <i>Tahsil</i> |
|--------------------|--------------------------|
| 1. Lamba. | 29. Sukh man Pur. |
| 2. Bahhanpur. | 30. Shehnal. |
| 3. Badal Garh. | 31. Kasinga. |
| 4. Ganwal Garh. | 32. Bhirana. |
| 5. Mehmra. | 33. Majra. |
| 6. Bhiwani Khera. | 34. Ayalki. |
| 7. Teliwara. | 35. Shekhupur Sotar. |
| 8. Nathwan. | 36. Khan Mohd. |
| 9. Kamana. | 37. Khanpur. |
| 10. Mirana. | 38. Fatehabad. |
| 11. Ratia. | 39. Basti Bhiwan. |
| 12. Lali | 40. Malhar. |
| 13. Paliala. | 41. Basean. |
| 14. Bora. | 42. Bisla. |
| 15. Raxabad. | 43. Hijrawkalan. |
| 16. Katakheri. | 44. Hijrawan Khurd. |
| 17. Boswal. | 45. Bah manwala. |
| 18. Dhir. | 46. Luthera. |
| 19. Ghaswa. | 47. Rojanwali. |
| 20. Chi mun. | <i>Tohana Sub-Tahsil</i> |
| 21. Qalandergarh. | 1. Sidhnal. |
| 22. Bura. | 2. Marthala. |
| 23. Kunal. | 3. Bhu rthli. |
| 24. Raipur. | 4. Shakarpura. |
| 25. Akharwan. | 5. Talwari. |
| 26. Chando Khurd, | 6. Jakkhal. |
| 27. Chando Kalan. | 7. Kasi mpur. |
| 28. Mohdpur Sotar. | 8. Narail. |

Tehana Sub-Tahsil—Concl'd

- | | |
|-----------------------|---------------------|
| 9. Chuharpur. | 32. Girnun. |
| 10. Nanhari. | 33. Udepur. |
| 11. Sadanwas. | 34. Mamunpur. |
| 12. Ratha Theh. | 35. Kuchi. |
| 13. Diwana. | 36. Nathuwal. |
| 14. Dhir. | 37. Mundhalan. |
| 15. Puru Majra. | |
| 16. Himmatpura. | <i>Hansi Tahsil</i> |
| 17. Luluwal. | 1. Hansi. |
| 18. Kania Khera. | 2. Kutabpur. |
| 19. Hindal Wali. | 3. Ramayan. |
| 20. Chila Wal. | 4. Bir Hansi. |
| 21. Talwara. | <i>Tehsil Sirsa</i> |
| 22. Mond Bagam Wali. | 1. Kariwali. |
| 23. Meond Bogan Wali. | 2. Harni Khurd. |
| 24. Karandi. | 3. Jiwan Nagar. |
| 25. Rupanwali. | 4. Nakora. |
| 26. Musakhera. | 5. Nagrana. |
| 27. Dharsual Kalan. | 6. Allaneor. |
| 28. Dharsul Khurd. | 7. Bhambhoor. |
| 29. Haderwala. | 8. Boganwali. |
| 30. Budhanpur. | 9. Patli Dabar. |
| 31. Rahanwali. | 10. Sikander Pur. |
| | 11. Mirzapur. |
| | 12. Bani. |

Reclamation of Land

*6126. **Sardar Balwant Singh** : Will the Minister for Public Works and Welfare be pleased to state—

- (a) the total area of land so far reclaimed by the Directorate of Irrigation and Power Research Institute, Amritsar;
- (b) the area of saline land reclaimed out of total area referred to in part (a) above and the place(s) where it is situated ;
- (c) the total expenditure separately incurred on the chemical and mechanical sides of reclamation of the area mentioned in part (a) above.

Chaudhri Rizaq Ram : (a) 1,200 acres of land in the river bed has been reclaimed. An area of 85,485 acres of Thur land is under reclamation.

(b) No saline land has been completely reclaimed so far.

(c) Total expenditure incurred so far is Rs 30.88 lacs.

Sardar Balwant Singh : At present, the work relating to the reclamation of land is being done by three different agencies, i.e., the Agriculture Department, the Community Development Department and the Irrigation Department. May I know, Sir, whether all these Departments have got different approach to the problem of land reclamation? If not, should we not have a single agency to do this work?

ਸੰਤਰੀ : ਇਸ ਕੇ ਲਿਓ ਨੋਟਿਸ ਚਾਹਿਓ। ਯਹ ਇਸ ਕਵੈਸ਼ਨ ਮੇਂ ਨਹੀਂ ਹੈ ਕਿ 3 ਏਜੰਸਿਓ ਹਨ, ਦੋ ਹੈ ਯਾ ਏਕ ਹੈ।

ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ : ਯਹ ਜੋ 1200 ਏਕੜ ਜ਼ਮੀਨ ਰੀਕਲੇਮ ਹੁੰਦੀ ਬਤਾਈ ਗਈ ਹੈ ਯਹ ਠੀਕ ਹੋ ਗਈ ਹੈ ਯਾ ਅਬ ਮੀ ਇਸਮੇਂ ਵਾਟਰ ਲਾਗਿੰਗ ਹੋਨੇ ਕਾ ਡਰ ਹੈ? ਇਸ ਪਰ ਜੋ 29 ਲਾਖ ਰੁਪਯਾ ਖਰਚ ਹੁਆ ਆਯਾ ਯਹ ਸੁਨਾਸਿਕ ਹੁਆ?

ਸੰਤਰੀ : ਜੀ ਹਾਂ, ਯਹ ਠੀਕ ਹੀ ਹੁਆ।

ਸਰਦਾਰ ਬਲਵੰਤ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਸੇਲਾਈਨ ਲੈਂਡ ਨੂੰ ਰੀਕਲੇਮ ਕਰਨਾ ਇਕ ਮੇਜਰ ਪਰਾਬਲਮ ਹੈ। ਪਰ ਸੇਲਾਈਨ ਲੈਂਡ ਰੀਕਲੇਮ ਨਹੀਂ ਹੁੰਦੀ ਕਿਉਂਕਿ ਇਸ ਨੂੰ ਟਾਈਮ ਜ਼ਿਆਦਾ ਲਗਦਾ ਹੈ।

ਮੰਤਰੀ : ਇਸ ਦੇ ਲਈ ਜ਼ਰੂਰੀ ਸਟੈਪਸ ਉਠਾਏ ਜਾ ਰਹੇ ਹਨ।

Comrade Shamsheer Singh Josh : May I know, Sir, whether this reclaimed land will be given back to the proprietors? If so, on what basis?

ਮੰਤਰੀ : ਇਸਦੇ ਲਈ ਅਲੱਗ ਨੋਟਿਸ ਦੇ ਦਿਓ। ਇਸ ਬਾਰੇ ਪਤਾ ਕਰਕੇ ਦਸਿਆ ਜਾ ਸਕਦਾ ਹੈ।

Comrade Ram Piara : Will the Minister kindly state as to when the work of reclamation of land was started, how much land has been reclaimed so far and how long it will take the Government to complete this work?

Minister : I require a separate notice for it.

Comrade Ram Piara : It is a part of the Question already put. Why does the Minister require a separate notice?

Mr. Speaker : Please take your seat.

Presiding Officer, Labour Court, Jullundur

***6449. Comrade Bhan Singh Bhaura :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) the date and the year when Shri Kartar Singh Chadha, Presiding Officer, Labour Court, Jullundur, died :
- (b) whether any one has so far been appointed in the vacancy caused by the death of the said officer, if not, the reasons for the same and the time by which his successor is likely to be appointed ;
- (c) the manner in which the industrial disputes and cases which were pending before the Labour Court, Jullundur, have been disposed of since Shri Chadha died ?

Chaudhri Rizaq Ram : (a) 10th May, 1964.

(b) No. The matter is, however, under active consideration of the Government and is likely to be decided very shortly.

(c) These cases are lying pending awaiting the appointment of a new Presiding Officer.

स्वीकर साहिब इस सवाल के पहले मेरे जवाब में हम ने पार्ट बी में लिखा था कि गवर्न-मेंट डिस्मिशन ले रही है। इस बारे में यह अज्ञ है कि हम ने वह डिस्मिशन ले लिया है और इंडिग कोसिज़ को हम डिस्मिशन आफ कर रहे हैं।

ਸਰਦਾਰ ਅਜਾਇਬ ਸਿੰਘ ਸੰਧੂ : ਕਿਹੜੇ ਬੰਦੇ ਨੂੰ ਅਪੁਆਇੰਟ ਕੀਤਾ ਹੈ ?

ਸਕੱਤਰੀ : ਬਲਕੀ ਸਰੋਹਰ ਸਿੰਘ ਨੂੰ ।

ਕਾਮਰੇਡ ਭਾਨ ਸਿੰਘ ਭੌਰਾ : ਪਹਿਲਾ ਅਪੁਆਇੰਟ ਹੋਇਆ ਆਦਮੀ ਜੇ ਅਪਣੀ ਥਾਂ ਨਹੀਂ ਆ ਸਕਦਾ ਸੀ ਤਾਂ ਕਿਸੇ ਹੋਰ ਨੂੰ ਕਿਉਂ ਅਪੁਆਇੰਟ ਕਰਕੇ ਕਮ ਨਹੀਂ ਕਰਵਾਇਆ ਗਿਆ ?

ਸਕੱਤਰੀ : ਇਸ ਸੌ ਕੜੀ ਆਰ ਫੇਕਟਰਜ਼ ਭੀ ਕਾਠੰਟ ਕਰਦੇ ਥੇ ਜਿਨ ਦੀ ਵਜਹ ਸੇ ਯਹ ਕਲਦੀ ਟੇਕ ਆਵਰ ਨਹੀਂ ਕਰ ਸਕਾ ।

Shifting of Government Offices from Patiala to Chandigarh

***6620. Sardar Ranjit Singh Nainawalia:** Will the Chief Minister be pleased to state—

- (a) whether it is a fact that some of the Government offices are proposed to be shifted from Patiala to Chandigarh ; if so, the names thereof ;

[Sardar Ranjit Singh Nainawalia]

- (b) whether it is a fact that at the time of the integration of the erstwhile Pepsu and Punjab States in 1956, it was agreed that the importance of Patiala City would be maintained by retaining there some of the offices of the Heads of Department ; if so, the details of the terms of the agreement ?

Shri Ram Kishan : (a) First Part— Yes.

Second Part—(1) Office of the Excise and Taxation Commissioner, Punjab.

(2) Office of the Chief Engineer, Punjab, P. W. D., B. & R. (including the Office of the Consulting Architect).

(3) Office of the Chief Engineer, Punjab, P. W. D., Public Health Branch.

(b) A statement giving the desired information is laid on the Table of the House.

In paragraphs 553 and 554 of their report, the States Reorganisation Commission made the following recommendations :—

“553. It seems to us that one important reason why the proposal to merge Pepsu in the Punjab has not been as popular as it might otherwise have been is the feeling that Patiala City, which has grown appreciably in size and importance since the partition of the country, may be over shadowed by Chandigarh and Simla. A great deal of money has recently been spent on the improvement of the City, and if it were to be reduced after merger to the status of a mere district headquarters or the headquarters of the Commissioner's Division, much of this investment might turn out to have been a waste.

554. It would be reasonable to take note of this feeling. We do not foresee that the Government of United Punjab will ignore the claims of Patiala, which has so far enjoyed the status of an important State Capital, or that any future administration will deny itself the use of the facilities which are now available in Patiala City. By way of caution, however, and as a concession to the sentiment in Patiala, we would recommend that the special position of the city of Patiala might be recognised and that some important offices of the Punjab Government might be located there. This would involve no departure from the general principle which is referred to elsewhere in this report, namely, that administrative convenience must be the main consideration to be taken into account in deciding the location of Government Offices. The claims of Patiala can be supported on the ground that Chandigarh has still to develop and that the location of some offices in Patiala which is situated at a short distance from Chandigarh, will be popular and convenient.”

2. The above recommendations were accepted by the Chief Ministers of the Erstwhile Punjab and the Pepsu States. However, the administrative convenience requires the shifting of a few offices of the Heads of Departments viz. the Office of the Excise and Taxation Commissioner, Punjab, the Chief Engineers, B. & R. (including the Senior Architects) and the Chief Engineers. The location of the Punjab University at Patiala, after the integration of the Erstwhile States of the Punjab and Pepsu, is sufficient to off-set the effects, if any, involved in the shifting of these few offices from Patiala to Chandigarh

सरदार रणजीत सिंह (नैनावालिया) : क्या चीफ मिनिस्टर साहिब बतायेंगे कि पंप्सू, पंजाब की मरजर पर स्टेट्स री आरगेनाईजेशन कमिशन ने जो पैरा 554 में लिखा था कि पटियाला शहर की इम्पारटेंट बरकरार रखी जायेगी, मगर अब जो आप ने स्टैटमेंट दी

है कि वहाँ से कुछ डिपार्टमेंट वहाँ लाये जा रहे हैं। तो क्या यह उस पैरा की खिलाफ वर्जी न होगी? क्या इस से पटियाला शहर के लोगों के सैटीमेंट्स को धक्का नहीं लगेगा?

मुख्य मंत्री : जहाँ तक ग्रानरेबल मੈम्बर का सैटीमेंट्स के मुतालिक ख्याल है मैं उन के सैटीमेंट्स की कद्र करता हूँ उन्होंने नें जो पैरा 554 का जिक्र किया है तो मैं उन का ध्यान इसी पैरा की आखिरी लाइन्ज की तरफ दिलाता हूँ। इस पैरा में यह तो लिखा है कि पटियाला शहर की इमारतों को बरकरार रखा जाये मगर इस के आखिर में वह लिखते हैं :

“This would involve no departure from the general principle which is referred to elsewhere in this report, namely, that administrative convenience must be the main consideration to be taken into account in deciding the location of government offices. The claims of Patiala can be supported on the ground that Chandigarh has still to develop and that the location of some Offices in Patiala which is situated at a short distance from Chandigarh, will be popular and convenient.

सरदार रणजीत सिंह (नैनावालिया) : क्या चीफ मिनिस्टर साहिब बतायेंगे कि इस के इलावा क्या और भी दफतर हैं जो मूव किये जा रहे हैं?

मुख्य मंत्री : मैं ने इन्फरमेशन दी है कि सेल्ज टैक्स डिपार्टमेंट को लाने का सवाल है, लेकिन इस से पटियाला की इमारतों में फर्क नहीं पड़ता। वहाँ पर पंजाबी यूनीवर्सिटी है, पब्लिक सर्विस कमिशन का दफतर है। इस लिये इन दफतरों के यहाँ आने से कोई फर्क नहीं पड़ता। यह दफतर हमें सिंगल फाइल सिस्टम के लागू करने की वजह से और डीले जो दफतरी काम में होती है उस को रोकने के लिये, शिफ्ट करने पड़ रहे हैं। जहाँ तक शहर पटियाला की इमारतों का सवाल है हम ने आज तक इसको इम्पारटेंस देने की कोशिश की है और आग्रह भी हम कोशिश करते रहेंगे। हमें इस पर कोई एतराज नहीं होना चाहिए।

Sardar Prem Singh Prem : May I know, Sir, the manner in which the Government proposes to utilise the buildings that would be vacated at Patiala as a result of shifting of these offices to Chandigarh?

मुख्य मंत्री : गवर्नमेंट की जो भी बिल्डिंग्स खाली होंगी, उनको मुनासिब तौर पर यूटेलाइज करेंगे।

सरदार अजायिब सिंघ संघु : ਇਹ ਜੇ ਮਹਿਕਮੇ ਚੰਡੀਗੜ ਲਿਆਏ ਜਾ ਰਹੇ ਹਨ, ਕੀ ਇਨ੍ਹਾਂ ਨੂੰ ਚੰਡੀਗੜ ਦੇ ਸੈਕਟਰ 17 ਵਿਚ ਹਾਉਸ ਕੀਤਾ ਜਾਏਗਾ ?

Mr. Speaker It is beyond the scope of the Question.

Chaudhri Hardwari Lal : May I know the various factors in the view of the Government on which the importance of a city depends?

Mr. Speaker This particular question refers to Patiala only.

Chaudhri Hardwari Lal : All right, Sir. In that case my question is what are the various factors in the view of the Government on which they will determine the importance of Patiala City?

मुख्य मंत्री : किसी ऐसे आफिस को अगर शिफ्ट किया गया कि जिसमें शहर की इमारतों पर असर पड़े तो गवर्नमेंट इस बात को मद्देनजर रख कर ही शिफ्ट करेगी।

श्री निहाल सिंह : पटियाले की रेपुटेशन और ट्रेडीशन को देखते हुए क्या चीफ मिनिस्टर इस बात को खेंगे कि ऐक्साइज एंड टैक्सेशन का दफतर वहीं रहने दिया जाए ?

मुख्य मंत्री : गौर करने के काबिल है ।

सरदार हरचन्द सिंह : पंजाब इलैक्ट्रिसिटी बोर्ड का भी क्या मसला जेरे गौर है ?

मुख्य मंत्री : अभी तक ऐसा कोई विचार नहीं है ।

Sardar Prem Singh Prem : May I know, Sir, if the Government is aware of the fact that with the shifting of these offices from Patiala to Chandigarh the business is going to be badly affected there ?

मुख्य मंत्री . बिजनेस इफैट नहीं होगा

Chaudhri Darshan Singh : Is there any proposal under the consideration of the Government to shift this Punjabi University Offices from Patiala either to Amritsar or to Jullundur ?

Chief Minister : No, Sir.

कामरेड राम प्यारा : मुख्य मंत्री महोदय ने फरमाया है कि पटियाले के लोगों के सैटी-मेंटस का ख्याल रखा जाएगा । अगर पंजाब के अवाम को तकलीफ हो तो क्या उनके सैटीमेंटस का भी ख्याल किया जाएगा ?

मुख्य मंत्री : स्टेट रिआर्गेनाइजेशन कमिशन की रिपोर्ट के अनुसार हमें इसे पूरा करना है । इसलिए हमारा फर्ज बन जाता है कि हम पटियाला की इम्पार्टिस का ख्याल रखें ।

Cases Registered by the Anti-Corruption Department

*6044. **Chaudhri Darshan Singh :** Will the Chief Minister be pleased to state the total number of cases registered by the Anti-Corruption Department during the period from the 6th July, 1964 to 16th August, 1964 and the total number of cases registered in the corresponding period during the year 1963 ?

Shri Ram Kishan : 23 inquiry cases were registered by the Vigilance Department during the period from the 6th July, 1964 to 16th August, 1964, and 30 inquiry cases were registered by the Vigilance Department during the corresponding period of the year, 1963.

Chaudhri Darshan Singh : May I know from the hon. Chief Minister the percentage in the result of previous 30 cases.

मुख्य मंत्री : मैं डिस्ट्रिक्टवाइज आपको बता सकता हूं अगर आप किसी पर्टीक्युलर केस में इन्ट्रस्टिड हो तो या तो मुझे मिलिये या अलग से नोटिस दे दीजिए ।

Pandit Chiranji Lal Sharma : May I ask the hon. Chief Minister the nature of cases registered during the year 1964 ?

मुख्य मंत्री : यकलखत यह इनफरमेशन नहीं दी जा सकती । अगर आप किसी खास एरिया में इन्ट्रस्टिड हों और जानकारी लेना चाहें तो आप मेरे आफिस में आइए, मैं आपको जानकारी दे सकता हूं ।

Chaudhri Darshan Singh : May I know from the hon. Chief Minister the number of officials or officers suspended in these 23 cases ?

मुख्य मंत्री : आप अगर सेपरेट नोटिस देंगे तो मैं बतला दूंगा ।

Pandit Chiranji Lal Sharma : May I ask the hon. Chief Minister the fate of the cases registered in the corresponding period in the year 1963 ?

मुख्य मंत्री : किसी के खिलाफ करपशन का केस है, किसी के ऊपर और कुछ, इसीलिए यह केसिज़ बने ।

Chaudhri Darshan Singh: May I know from the hon. Chief Minister if it is the policy of the Government to suspend an official/officer immediately when an enquiry is launched ?

मुख्य मंत्री : यह केस की मैरिट पर डिपेंड करता है ।

Enquiries held by the Vigilance Department

*6423. **Shri Amar Singh :** Will the Chief Minister be pleased to state—

- (a) the total number of enquiries held by the Vigilance Department against the Officers/Officials in the State, district wise, during the period from January, 1963 to-date together with the details of the charges, levelled against each ;
- (b) the total number of cases referred to in part (a) above which were dropped as also the total number of cases still pending with the department together with the reasons therefor ?

Shri Ram Kishan : (a) & (b) A statement indicating the number of inquiries held by the Vigilance Department district-wise and the inquiries filed or pending is laid on the table of the House.

The time and labour involved in collecting the information in regard to the details of the charges levelled against each and the reasons for filing or pending will not be commensurate with any possible benefit to be obtained.

Statement of inquiries held by the Vigilance Department, from January, 1963 to-date

| District | Inquiries held | Inquiries filed / dropped | Inquiries pending |
|-----------------|----------------|---------------------------|-------------------|
| (i) Ambala | .. 116 | 31 | 26 |
| (ii) Amritsar | .. 55 | 16 | 5 |
| (iii) Bhatinda | .. 53 | 8 | 15 |
| (iv) Ferozepur | .. 109 | 26 | 30 |
| (v) Gurdaspur | .. 26 | 6 | 6 |
| (vi) Hoshiarpur | .. 52 | 12 | 5 |
| (vii) Hissar | .. 57 | 12 | 11 |

[Chief Minister]

| District | Inquiries held | Inquiries filed/dropped | Inquiries pending |
|--------------------|----------------|-------------------------|-------------------|
| (viii) Jullundur | 60 | 17 | 10 |
| (ix) Karnal | 5 | 13 | 10 |
| (x) Ludhiana | 51 | 20 | 11 |
| (xi) Patiala | 58 | 13 | 6 |
| (xii) Simla | 15 | 2 | 3 |
| (xiii) Rohtak | 29 | 6 | 10 |
| (xiv) Gurgaon | 28 | 9 | 5 |
| (xv) Mohindergarh | 21 | 5 | 3 |
| (xvi) Sangrur | 55 | 18 | 7 |
| (xvii) Kangra | 28 | 8 | 6 |
| (xviii) Kapurthala | 29 | 9 | 5 |
| (xix) Kulu | 1 | .. | .. |
| Total | 901 | 231 | 174 |

श्री अमर सिंह : जो स्टेटमेंट टेबल पर ले आया गया है उसमें 901 केसिज में इन्कुआयरी हुई है। इन में से 231 केसिज को ड्राप किया है तो क्या यह केसिज झूठे थे। और जिनका फैसला नहीं हुआ, वह कब तक हो जाएगा ?

मुख्य मंत्री : इन केसिज के अन्दर कोई ऐबीडैस नहीं मिला है, इसलिये इनको ड्राप करना पड़ा लेकिन जो केसिज बाकी रह गए हैं उनके लिए मुनासिब कार्रवाई की जाएगी।

कामरेड राम प्यारा : जो केसिज सबसटांशियेट नहीं हुए, उनके लिए गवर्नमेंट के पास क्या कोई ऐसी एजेंसी नहीं है, जो पहले से ही इनको देख कर विजीलेंस को दे।

मुख्य मंत्री : सारी बातों को मद्देनजर रखा जाता है। और जो केसिज ड्राप नहीं हुए उन पर इन्कुयारीज चल रही हैं, और उन के ऊपर मुनासिब कार्रवाई की जाएगी।

श्री जगन्नाथ : जो केसिज विदड्रा होते हैं, उनका क्या यह कारण नहीं है कि इनके आदमी चूँकि फस जाते हैं, इसलिये विदड्रा करने पड़ते हैं ?

मुख्य मंत्री : मैंने ड्राप कहा है, विदड्रा का एक इस्तेमाल नहीं किया।

बाबू अजीत कुमार : एिणं ठे फरमाया है कि 231 केस फाईल कर दिये हन लेकिन मैं पृष्ठता चाहूँदा हूँ कि उनमें से कितने के डिपार्टमेंट्स के खिलाफ की ओरिएण्टेड लिआ गिआ है जिनमें एिस अरसे विच एिणं अफसरों की विक्टिमिजासिज क्वीडी है ?

मुख्य मंत्री : लखनऊ के मुताबिक जो उनको हक है उसके मुताबिक वह भीगल कार्यवाई कर सकते हैं इस में कोई मनाही नहीं है।

कामरेड राम प्यारा : यह जो 231 केस 901 केसों में से ड्राप हुए उनमें से कितनी इन्क्वायरीज हैं जो सबस्टांशियेट हो चुकी हैं।

मुख्य मंत्री : अगर सबस्टांशियेट हो जाते तो फिर ड्राप क्यों होते।

श्री सुरेन्द्र नाथ गौतम : यह जो विजीलेंस स्टाफ है यह वही पहले वाला है या इस में भी कोई तबदीली की गई है ?

मुख्य मंत्री : विजीलेंस डिपार्टमेंट के अब नए सैक्रेटरी मुकर्रर किए गए हैं जो होम सैक्रेटरी हैं।

बाबू अजीत कुमार : की मुख मंत्री जी दसठगे कि एह महिकमा में पुराणी सरकार दे रीड ने उनुं दी लुट मार विच मसद ना करन वाले अफसरों दा कसु कस करन लछी घटाएआसी अउे जिस ने उर महिकमा विच हेराममेंट डलाएी है एिस नुं खतम करन दा विचार सरकार रधदी है ?

मुख्य मंत्री : स्पीकर साहिब, पहली अर्ज तो यह है कि सम्बर साहिब ने जो सवाल उठाया है और सरकार पर जो इल्जाम लगाया है वह ठीक नहीं। जहां तक हमारा सम्बन्ध है उस में जो भी कुल्शन के सम्बन्ध में शिकायत आती है हमारा विजीलेंस डिपार्टमेंट पूरी तरह से जांच पड़ताल करता है और आपने फरायज में कोताही नहीं करता है।

श्री अमर सिंह : यहां बताया गया है कि जिला अम्बाला में 116 केसों की inquiry हुई जिसमें से 31 ड्राप कर दिए गए और 26 पडिग हैं। क्या मैं पूछ सकता हूं कि कितने अफसर हैं जिनको सस्पेंड किया गया है ?

Chief Minister : I require a separate notice to answer this question.

Comarde Ram Piara : Mr. Speaker, the hon. Chief Minister has stated that 911 enquiries were entrusted to the Vigilance Department out of which 231 were dropped. Out of the balance, I want to now know the number of cases in which allegations have been substantiated

मुख्य मंत्री : इस के लिए आप अलहुदा नोटिस दें आपको सारी इत्तलाह दे दी जाएगी। वह सारी की सारी इत्तलाह जो इस सवाल में मांगी गई थी वह मेज़ पर रख दी गई है।

Separation of Judiciary from the Executive

***6043. Chaudhri Darshan Singh :** Will the Chief Minister be pleased to state whether there is any proposal under the consideration of Government to completely separate the Judiciary from the Executive throughout the State. If so, the details thereof and the approximate date by which the separation is likely to be affected ?

Shri Ram Kishan : Yes Sir. It has been decided to bring about separation of Judiciary from the Executive through out the State by means of legislation. A Bill in this regard will be sponsored in the autumn Session of the State Legislature. Separation is likely to be introduced with effect from the 2nd October, 1964.

[Chief Minister]

अब तो सारे मੈम्बर साहिबान को पता है कि सेपेरेशन आफ जुडीशियरी फ्रॉम दी एग्ज़ेक्यूटिव की रसम भी बड़ी धूमधाम के साथ 2 तारीख को मनाई जा चुकी है (तालियां) ।

श्री अध्यक्ष : अब आप इस पर क्या स्पलीमेंटरी पूछेंगे । Next question please. (What supplementary will the hon. Member now ask ? Next question please.)

चौधरी दरशन सिंह : ਜੇ ਜੁਡੀਸ਼ਰੀ ਸਪੇਰੇਟ ਹੋ ਗਈ ਹੈ ਤਾਂ ਸਪਲੀਮੈਂਟਰੀ ਪੁਛਣੇ ਤਾਂ ਬੰਦ ਨਹੀਂ ਹੋ ਗਏ ਹਨ ।

Mr. Speaker : The purpose of the question of the hon. Member has been served. The Judiciary has been separated from the executive.

Chaudhri Darshan Singh : Sir, further information can be got from the Government. So, I may be permitted to put a supplementary question.

Mr. Speaker : All right.

Chaudhri Darshan Singh : May I know from the Chief Minister the number of judicial magistrates required for this purpose ?

(No reply)

Pandit Chiranji Lal Sharma : May I ask the hon. Chief Minister as to why the Indian Arms Act and the Railways Act have been kept out of the purview of the Judicial Magistrates ?

Mr. Speaker : The hon. Member raised this point during his speech on the Bill for the purpose and I remember that the hon. Chief Minister gave a reply to that also.

Pandit Charanji Lal Sharma : Sir, the Hon Chief Minister said that it would be included but I find that the Arms Act is not there. This is a pertinent question.

श्री बलरामजी दास टण्डन : ਪੰਜਾਬ ਦੇ ਅੰਦਰ ਜਿਨ ਮੈਜਿਸਟ੍ਰੇਟਸ਼ਾਂ ਕੋ ਜੁਡੀਸ਼ਲ ਸਾਇਡ ਪਰ ਲਗਾਨਾ ਹੈ ਐਂਡ ਬਾਕੀ ਜਿਨ ਕੋ ਏਗਜ਼ੈਕਿਊਟਿਵ ਸਾਇਡ ਪਰ ਲਗਾਨਾ ਹੈ ਉਸਕੇ ਬਾਰੇ ਮੈਂ ਕਬ ਤਕ ਫਾਇਨਲ ਫੈਸਲਾ ਹੋ ਜਾਏਗਾ ।

मुख्य मंत्री : जैसा कि मैं ने स्टेटमेंट में भी अर्ज किया था कि जहां तक जूडिशियल मैजिस्ट्रेट्स का सम्बन्ध है उनको हाई कोर्ट के फौजला के साथ लगाना है । उस सम्बन्ध में मुझे कुछ आज जानकारी मिली है कि उस सम्बन्ध में कुछ हिदायत भी चली गई है और कुछ एग्ज़ेक्यूटिव मैजिस्ट्रेट्स के सम्बन्ध में भी गई है । कई जगह से यह भी इत्तलाह आई है कि वहां एग्ज़ेक्यूटिव मैजिस्ट्रेट्स की कमी है । उसके लिए कार्यवाई कर रहे हैं ।

ਸਰਦਾਰ ਅਜਾਇਬ ਸਿੰਘ ਸੰਧੂ : ਜਨਾਬ, ਸਵਾਲ ਵਿਚ ਪੁਛਿਆ ਹੈ Whether there is any proposal under the consideration of Government to completely separate the judiciary from the executive ?

ਤੋ ਮੈਂ ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਹ ਜੋ ਜਲਸਾ ਹੋਇਆ ਹੈ ਜਿਸ ਵਿਚ ਚੀਫ ਜਸਟਿਸ ਆਫ ਇੰਡੀਆ ਵੀ ਆਏ ਸਨ ਉਸ ਵਿਚ ਪੰਜਾਬ ਬਾਰ ਕੌਂਸਲ ਦੇ ਪਰਧਾਨ ਸ਼੍ਰੀ ਆਨੰਦ ਸਰੂਪ ਨੇ ਇਹ ਕਿਹਾ ਹੈ ਆਪਣੀ ਤਕਰੀਰ ਵਿੱਚ ਕਿ ਇਹ ਜੋ ਸੈਪੇਰੇਸ਼ਨ ਹੋਈ ਹੈ ਉਹ ਮੁਕੱਮਲ ਨਹੀਂ ਹੋਈ ਹੈ ਕਿਉਂਕਿ ਕੁਝ ਸੈਕਸ਼ਨਜ਼ ਐਗਜ਼ੈਕਿਊਟਿਵ ਦੇ ਅੰਡਰ ਰਖੀਆਂ ਗਈਆਂ ਹਨ ਇਸ ਬਾਰੇ ਉਨਾਂ ਦੀ ਕੀ ਚਾਏ ਹੈ ?

मुख्य मन्त्री : मैम्बर साहिब को यह भी याद रखना चाहिए कि चीफ जस्टिस आफ इन्डिया ने भी यह कहा था कि मुझे इस बात की खुशी है कि पंजाब का ऐक्ट बम्बे के ऐक्ट को भी सरपास कर गया है और नारदन इन्डिया में यह मिसाल कायम करता है। (तालियां)

श्री बलरामजी दास टंडन : मैंने पहले जो सवाल किया था वह यह था कि separation of judiciary from the executive तभी मुकम्मल सम्झी जाएगी जब जुडीशल मैजिस्ट्रेट्स परमानेंट तौर पर हाई कोर्ट के अंडर चले जाएंगे और उनका तबादला ऐग्जैक्टिव साइड पर और ऐग्जैक्टिव वालों का जुडीशल साइड पर तबादला नहीं हो सकेगा। तो मेरा सवाल यह है कि यह प्रोसेस कब तक मुकम्मल हो जाएगा ?

मुख्य मन्त्री : हमारी खाहिश है कि जल्दी से जल्दी मुकम्मल हो। इस प्रोसेस को हाई कोर्ट के साथ बर्क आउट किया जा रहा है।

Sardar Prem Singh Prem : May I know whether the Government has any intention of appointing certain Judicial Magistrates out of the lawyers practising in the State ?

(No reply)

ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ : ਇਹ ਜੋ ਪਰਾਸੀਕਿਊਸ਼ਨ ਬਰਾਂਚ ਹੈ ਉਸ ਵਿਚ ਜੋ ਲੋ ਪੇਡ ਲਾ ਗਰੈਜੂਏਟਸ ਥਾਣੇਦਾਰਾਂ ਦੀ ਵਰਦੀ ਪਾ ਕੇ ਕੰਮ ਕਰਦੇ ਹਨ ਉਸ ਬਾਰੇ ਵੀ ਸਰਕਾਰ ਦਾ ਕੋਈ ਧਿਆਨ ਹੈ ?

मुख्य मन्त्री : गवर्नमेंट इस पर भी ऐक्टिव कन्सिड्रेशन कर रही है।

चौधरी राम सरूप : इन जुडीशल मैजिस्ट्रेट्स की सिलैकशन का क्या क्राइटेरिया रखा गया है ?

मुख्य मन्त्री : यह चीज़ हाई कोर्ट के साथ मिल कर देखेंगे। जो भी जुडीशल मैजिस्ट्रेट्स की कुआलीफिकेशजज़ होनी चाहिए जो उनको पूरा करते होंगे उनको मद्देनज़र रखेंगे।

Subsidy to help Rural Industrialisation

*6125. **Sardar Balwant Singh:** Will the Chief Minister be pleased to state—

(a) whether it is a fact that with a view to promote rural industrialisation, the Industries Department initiated a scheme for giving subsidy equivalent to 20 per cent of the cost of buildings and machinery to industrial units ;

(b) if the reply to part(a) above be in the affirmative, the total amount so far given under the said scheme and the number of units to which it has been given ?

Shri Ram Kishan : (a) Yes.

(b) Nil.

Sardar Balwant Singh : As is evident from the reply to part (b) of the question that no amount has been spent so far on the execution of the scheme, may I know since when this scheme became operative in the State and has the Government ever analysed the reasons for the failure of this scheme because no amount has so far been spent on it or is it because of the negligence of the Department that the scheme is not progressing ?

मुख्य मंत्री : इस बारे में सरकार ने ऐप्लीकेशनज मंगवाई हुई है और उन को सकूटेनाइज किया जा रहा है। गवर्नमेंट इस स्कीम को बहुत अहमियत देती है और पूरी तरह से पंजाब के अन्दर अमल दरासद कर रही है। इस स्कीम को और बेहतर बनाने पर सरकार गौर कर रही है।

सरदार बलवंत सिंघ : की मੁੱਖ ਮੰਤਰੀ ਸਾਹਿਬ ਦਸਣ ਦੀ ਖੋਚਲ ਕਰਨਗੇ ਕਿ ਕੀ ਜਦ ਇਹ ਸਕੀਮ 2½ ਸਾਲਾਂ ਤੋਂ ਚਾਲੂ ਹੈ ਤਾਂ ਕੀ ਇਹ ਸਕੀਮ ਗਲਤ ਹੈ ਜਿਸ ਦੇ ਕਾਰਨ ਕਿਸੇ ਇੰਡਸਟਰੀ ਨੂੰ ਰੁਪਏ ਨਹੀਂ ਦਿਤੇ ਗਏ? ਕੀ ਗਲਤ ਸਕੀਮ ਦੇ ਕਾਰਨ ਹੀ ਲੋਕਾਂ ਨੇ ਅਰਜ਼ੀਆਂ ਨਹੀਂ ਦਿਤੀਆਂ ਕੀ ਸਰਕਾਰ ਇਨ੍ਹਾਂ ਰੁਕਾਵਟਾਂ ਨੂੰ ਮੱਦੇ ਨਜ਼ਰ ਰਖਦੇ ਹੋਏ ਇਸ ਸਕੀਮ ਨੂੰ ਰੀਵਾਈਜ਼ ਕਰਨ ਨੂੰ ਤਿਆਰ ਹੈ?

मुख्य मंत्री : यह स्कीम गलत नहीं थी। इस स्कीम के तहत ऐप्लीकेशनज आई हुई है और उन को सकूटेनाइज किया जा रहा है।

Captain Rattan Singh : In view of the facts stated by the Chief Minister, may I know whether he is prepared to punish those officers who have taken so long to scrutinize those applications ?

मुख्य मंत्री : इस में किसी अफसर को सजा देने का सवाल नहीं है। ऐप्लीकेशनज आई हुई है और सकूटेनाइज हो रही है। जितने हमारे पास फंडज हैं उस के मुताबिक रा मैटीरियल देना था। बिल्डिंग के लिए भी सामान देना था। उन्होंने और भी शर्तें पूरी करनी थी। इन चीजों को मद्देनजर रखते हुए कुछ देरी हो गई है। अगर किसी आनरेबल मैम्बर के पास कोई इत्तलाह है कि जान बूझ कर देरी को गई है वह मेरे नोटिस में लाएं और फौरी कार्यवाही की जाएगी।

सरदार बलवंत सिंघ : ਕੀ ਮੁੱਖ ਮੰਤਰੀ ਸਾਹਿਬ ਦਸਣ ਦੀ ਖੋਚਲ ਕਰਨਗੇ ਕਿ ਕੀ ਸਰਕਾਰ ਨੇ ਇਸ ਸਕੀਮ ਦੇ ਅੰਡਰ ਕਿੰਨਾਂ ਰੁਪਿਆ ਬਜਟ ਵਿਚ ਪਲੇਸ ਕੀਤਾ ਹੈ ?

Chief Minister : Separate notice is required for this.

कामरेड राम प्यारा : मुख्य मंत्री ने जवाब में बताया है कि किसी को सबसिडी नहीं दी गई है। क्या मंत्री साहब बताएंगे कि क्या ऐप्लीकेशनज को सकूटेनाइज करने में देरी हुई है या अजियां ही शर्तों को पूरा नहीं कर सकी हैं ?

मुख्य मंत्री : मैं अर्ज करना चाहता हूँ कि जालन्धर से 10, 12 मील के फासले पर चूहड बस्ती है। वहाँ पर इस स्कीम के अधीन कारखाना अच्छी तरह से चल रहा है। इस के लिए सरकार ने सबसिडी दी है।

Captain Rattan Singh : May I know from the hon. Chief Minister whether in view of the fact that no raw-material is given to the new entrants, this scheme will work ?

मुख्य मंत्री : जहाँ तक इस स्कीम का सम्बन्ध है, गवर्नमेंट इस स्कीम को लागू करने के लिए हमदरदीना ख्याल रखती है। रा मैटीरियल मुहैया करने की काफी कोशिश करेगी।

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਸਰ। ਮੁੱਖ ਮੰਤਰੀ ਸਾਹਿਬ ਨੇ ਜਵਾਬ ਦੇ ਪਾਰਟ (ਏ) ਵਿਚ 'ਹਾਂ' ਦਸਿਆ ਹੈ ਅਤੇ ਪਾਰਟ 'ਬੀ' ਵਿਚ ਕਿਹਾ ਹੈ। ਮਗਰ ਮੁੱਖ ਮੰਤਰੀ ਸਾਹਿਬ ਨੇ ਇਕ ਸਪਲੀਮੈਂਟਰੀ ਸਵਾਲ ਦਾ ਜਵਾਬ ਦਿੰਦੇ ਹੋਏ ਕਿਹਾ ਹੈ ਕਿ ਜਾਲਧਰ

ਤੋਂ ਕੁਝ ਮੀਲ ਦੇ ਫਾਸਲੇ ਉੱਤੇ ਕਿਸੇ ਕਾਰਖਾਨੇ ਨੂੰ ਸਬਸਿਡੀ ਦਿਤੀ ਗਈ ਹੈ। ਇਨ੍ਹਾਂ ਦੋਨ੍ਹਾਂ ਜਵਾਬਾਂ ਵਿਚੋਂ ਕਿਹੜਾ ਜਵਾਬ ਠੀਕ ਸਮਝਿਆ ਜਾਵੇ ?

ਮੁੱਖ ਮੰਤਰੀ : ਦੋਨ੍ਹਾਂ ਠੀਕ ਜਵਾਬ ਦਿਏ ਹਨ । ਪਹਿਲਾ ਜਵਾਬ ਤਾਂ ਜੈਨਰਲ ਸਵਾਲ ਪਰ ਦਿੱਤਾ ਗਿਆ ਹੈ । ਫਿਰ ਮੈਂ ਪੁੱਛਾ ਗਿਆ ਕਿ ਕਿਸੀ ਦੀ ਸਬਸਿਡੀ ਦੀ ਗੱਲ ਹੈ ਤਾਂ ਮੈਂ ਨੇ ਕਹਾ ਕਿ ਜਾਲੰਧਰ ਦੇ 10, 12 ਮੀਲ ਦੀ ਦੂਰੀ ਪਰ ਚੂਹੜ ਬਸਤੀ ਹੈ ਵਹਾਂ ਪਰ ਏਸਾ ਕਾਰਖਾਨਾ ਲਗਾਯਾ ਗਿਆ ਹੈ ਆਰ ਸਰਕਾਰ ਨੇ ਵਹਾਂ ਪਰ ਸਬਸਿਡੀ ਦੀ ਥੀ ।

Captain Rattan Singh : In view of the fact that rural industrialisation is the most important scheme of this country, will the Chief Minister be pleased to change the method of giving subsidy for encouraging industries in the rural areas ?

ਮੁੱਖ ਮੰਤਰੀ : ਅਗਰ ਕੋਈ ਮਾਨਯੋਗ ਸਦਸਯ ਕੰਸਟ੍ਰਕਟਿਵ ਸੁਜੈਸ਼ਨਜ਼ ਦੇਂ ਤੋ ਸਰਕਾਰ ਤਨ ਕੋ ਇੰਪਲੀਮੈਂਟ ਕਰਨੇ ਕੇ ਲਿਏ ਤੈਯਾਰ ਹੈਂ ।

ਸਰਦਾਰ ਅਜਾਇਬ ਸਿੰਘ ਸੰਧੂ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ ਸਰ । ਮੁਖ ਮੰਤਰੀ ਨੇ (ਬੀ) ਪਾਰਟ ਦੇ ਜਵਾਬ ਵਿਚ ਦਸਿਆ ਹੈ ਕਿ (ਨਿਲ) । ਅਗਰ ਕੋਈ ਸਕੀਮ ਹੀ ਨਹੀਂ ਹੈ ਤਾਂ ਅਰਜ਼ੀਆ ਕਿਵੇਂ ਮੰਗਵਾਈਆਂ ਗਈਆਂ ਹਨ ?

ਮੁੱਖ ਮੰਤਰੀ : ਏਸੀ ਭਾਤ ਨਹੀਂ ਹੈਂ । ਇਸ ਸਵਾਲ ਕੇ ਦੋ ਪਾਰਟ ਹੈਂ । ਜਹਾਂ ਤਕ 'ਬੀ' ਪਾਰਟ ਕਾ ਸੰਬੰਧ ਹੈ ਤਸ ਕੇ ਅਧੀਨ ਸਕੀਮ ਕੇ ਸੁਤਾਭਿਕ ਜ਼ਮੀਨ ਆਰ ਕੰਸਟ੍ਰਕਸ਼ਨਜ਼ ਕੇ ਭਾਰੇ ਮੇਂ ਸਰਕਾਰ 20 ਪ੍ਰਤਿਸ਼ਤ ਸਬਸਿਡੀ ਦੇਂਦੀ ਹੈ । ਮੈਂ ਪਹਿਲੇ ਅਰਜ਼ ਕਰ ਚੁਕਾ ਹੂੰ ਕਿ ਜੋ ਏਪਲੀਕੇਸ਼ਨਜ਼ ਆਈ ਹੈਂ ਤਨ ਕੋ ਸਕ੍ਰੈਨਾਇਜ਼ ਕਿਆ ਜਾ ਰਹਾ ਹੈ ।

ਸ਼੍ਰੀ ਸੁਰੇਂਦਰ ਨਾਥ ਗੋਤਮ : ਸਰਕਾਰ ਰੂਰਲ ਇਲਾਕੇ ਕੋ ਇੰਡਸਟ੍ਰੀਅਲਾਇਜ਼ ਕਰਨੇ ਕੇ ਲਿਏ 20 ਪ੍ਰਤਿ ਸ਼ਤ ਸਬਸਿਡੀ ਦੇਨੇ ਕਾ ਵਿਚਾਰ ਰਖਤੀ ਹੈ । ਕਯਾ ਇਸ ਸਕੀਮ ਕੋ ਲਾਗੂ ਕਰਨੇ ਮੇਂ ਫਾਈਨੈਂਸਰ ਲਕਾਵਟੇਂ ਪੈਦਾ ਕਰ ਰਹੇ ਹੈਂ ।

ਮੁੱਖ ਮੰਤਰੀ : ਇਸ ਮੇਂ ਏਸੀ ਭਾਤ ਨਹੀਂ ਹੈ । ਸ਼ਹਰ ਸੇ 5, 10 ਮੀਲ ਕੀ ਦੂਰੀ ਪਰ ਇੰਡਸਟ੍ਰੀ ਲਗਾਯੀ ਜਾ ਸਕਤੀ ਹੈ । ਤਸਮੇਂ ਏਕ ਲਾਖ ਸੇ 10 ਲਾਖ ਰੁਪਏ ਤਕ ਇੰਵੈਸਟਮੈਂਟ ਕਰੇਂ । ਤਸ ਕੇ ਭਾਦ ਰੂਰਲ ਇੰਡਸਟ੍ਰੀਅਲਾਇਜ਼ੇਸ਼ਨ ਆਰ ਸਮਾਲ ਸਕੇਲ ਸਕੀਮ ਕੇ ਅਧੀਨ ਸਰਕਾਰ 20 ਪ੍ਰਤਿਸ਼ਤ ਸਬਸਿਡੀ ਦੇਨੇ ਕੇ ਲਿਏ ਤੈਯਾਰ ਹੈ ।

Comrade Ram Piara : Will the Chief Minister be pleased to state whether this 20 per cent subsidy is given in the shape of cash or construction material or raw material ?

ਮੁੱਖ ਮੰਤਰੀ : ਜਿਸ ਚੀਜ਼ ਕੋ ਸਰਕਾਰ ਮੁਨਾਸਿਬ ਸਮਝੇਗੀ ਤਸ ਪਰ ਸਰਕਾਰ ਗੈਰ ਕਰੇਗੀ ।

ਸ਼੍ਰੀ ਜਗਨਨਾਥ : ਮੁੱਖ ਮੰਤਰੀ ਸਾਹਿੰਬ ਨੇ ਜਵਾਬ ਮੇਂ ਬਤਾਯਾ ਹੈ ਕਿ ਸਬਸਿਡੀ ਦੀ ਗੱਲ ਹੈ । ਕਯਾ ਮੁੱਖ ਮੰਤਰੀ ਸਾਹਿੰਬ ਬਤਾਨੇ ਕੀ ਕ੍ਰਪਾ ਕਰੇਂਗੇ ਕਿ ਯਹ ਸਬਸਿਡੀ ਪਿਛਲੀ ਸਰਕਾਰ ਨੇ ਦੀ ਥੀ ਯਾ ਵਰਤਮਾਨ ਸਰਕਾਰ ਨੇ ਦੀ ਹੈ ?

ਮੁੱਖ ਮੰਤਰੀ : ਯਹ ਸਬਸਿਡੀ ਪਿਛਲੀ ਸਰਕਾਰ ਨੇ ਦੀ ਥੀ ।

ਪੰਡਿਤ ਭਾਬੂ ਦਯਾਲ ਸ਼ਰਮਾ : ਕਯਾ ਮੁੱਖ ਮੰਤਰੀ ਕ੍ਰਪਾ ਕਰੇਂਗੇ ਕਿ ਇਸ ਸਕੀਮ ਕੇ ਅਧੀਨ ਡੇਧਰੀਜ਼ ਕੀ ਭੀ ਸਬਸਿਡੀ ਦੀ ਜਾਏਗੀ ਯਾ ਨਹੀਂ ??

मुख्य मन्त्री : इस स्कीम के अधीन डेयरीज, फ्लोर मिल्ज और आईस फैक्ट्रीज नहीं आती

२७ ।

Allotment of Houses at Chandigarh

*6677. **Shri Om Parkash Agnihotri** : Will the Chief Minister be pleased to state—

- (a) whether there exists a House Allotment Committee (Lower) for allotment of Government quarters to Government employees at Chandigarh ;
- (b) whether the said Committee maintains a seniority list and is expected to allot houses strictly according to the seniority list maintained by it ;
- (c) if the reply to parts (a) and (b) above be in the affirmative, whether it is a fact that a number of Government servants have been allotted full houses out of turn since October, 1957, if so, their number and the reasons therefor ;
- (d) the steps being taken to allot full lower category houses to those Government servants who have been living in shared accommodation since 1957 ?

Shri Ram Kishan : (a) Yes.

(b) Yes. The Committee is, however, authorised to make out of turn allotment where the circumstances so warrant.

(c) Houses are allotted out of turn where the circumstances so warrant, e.g.—

- (i) on medical grounds ;
- (ii) largeness of families ; or
- (iii) where this is justified in the public interest. The information about the number of such out of turn allotments is not readily available and the time and labour involved in collecting it, will not be commensurate with any possible benefit to be obtained.

(d) Government have decided on the construction of more houses, to start with, of the lowest category with suitable revision of the norm of space and specifications so as to ensure that the loss in rent is reduced to the minimum possible extent. Government have also decided to subsidise house-rent to Class III and Class IV Government employees in Chandigarh upto 7½ per cent in case of those who are either without Government houses or hire private houses on giving up sharing a Government owned house at present.

श्री ओम प्रकाश अग्निहोत्री : चीफ मिनिस्टर साहिब ने फरमाया है कि जहां पर आउट आफ टर्न अलॉटमेंट की गई है वहां पर लार्ज नम्बर आफ फैमिली मैम्बर्ज और मैडिकल ग्राउंड को मद्देनजर रखा गया है। मैं जानना चाहता हूँ कि इस के अलावा कुछ वजहों की रिकमेंडेशन पर जो उन के मंजूर नजर लोगों को क्वार्टर अलॉट किए गए हैं वह इस बेसिस में आते हैं या नहीं ?

मुख्य मन्त्री : कोई ऐसा केस अगर अनरेबल मैम्बर साहिब के नोटिस में हो तो वह बताएं। चैक अप किया जा सकता है।

Shri Nihal Singh : From the list it appears that while making allotment of the houses, in some cases preference has been given to widows and un-married persons over married people. My I know, Sir, whether the Government are un-sympathetic towards married persons ?

No reply.

ਸਰਦਾਰ ਗੁਰਬਖਸ਼ ਸਿੰਘ : ਕੀ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਦੱਸਣ ਦੀ ਕ੍ਰਿਪਾ ਕਰਨਗੇ ਕਿ ਜਿਹੜਾ ਤੁਸੀਂ ਗੌਰਮੈਂਟ ਕਰਮਚਾਰੀਆਂ ਨੂੰ ਅੱਧਾ ਅੱਧਾ ਮਕਾਨ ਅਲਾਟ ਕਰਦੇ ਹੋ ਇਸ ਦੀ ਬਜਾਏ ਪੁਰਾ ਕਵਾਟਰ ਅਲਾਟ ਕਰਨ ਬਾਰੇ ਸੋਚ ਰਹੇ ਹੋ ਜਾਂ ਨਹੀਂ ?

ਮੁੱਖ ਮੰਤਰੀ : ਜਿਹੜਾ ਤਕ ਚੰਡੀਗੜ੍ਹ ਮੈਂ ਅਕਾਮੋਡੇਸ਼ਨ ਦਾ ਸੰਬੰਧ ਹੈ, ਆਨਰੇਬਲ ਮੈਂਬਰ ਕੋ ਯਹ ਜਾਨਕਾਰੀ ਹੋਣੀ ਚਾਹੀਏ ਕਿ ਇਸ ਵਕਤ ਕੋਈ 7,707 ਕੇ ਕਰੀਬ ਏਸੇ ਗਵਰਨਮੈਂਟ ਏਂਪਲਾਇਜ਼ ਹਨ ਜਿਨ ਕੇ ਪਾਸ ਸ਼ੇਪਰਡ ਅਕਾਮੋਡੇਸ਼ਨ ਹੈ, ਇਸਕੇ ਅਲਾਵਾ ਕੋਈ 3,000 ਕੇ ਕਰੀਬ ਏਸੇ ਹੈ ਜੋ ਗਵਰਨਮੈਂਟ ਅਕਾਮੋਡੇਸ਼ਨ ਕੇ ਬਗੈਰ ਹੈ ਅਰਿਏ ਏਕ ਹਜ਼ਾਰ ਕੇ ਕਰੀਬ ਹਮਾਰੇ ਏਂਪਲਾਇਜ਼ ਏਸੇ ਹੈ ਜਿਨ੍ਹੋਨੇ ਅਮੀ ਚੰਡੀਗੜ੍ਹ ਕੇ ਅੰਦਰ ਆਨਾ ਹੈ ਅਰਿਏ ਕੇ ਉਨ ਦਫਤਰੀ ਮੈਂ ਕਾਮ ਕਰਨੇ ਹੈ ਜਿਨ ਕੋ ਅਮੀ ਦੂਸਰੀ ਜਗਹੀਂ ਸੇ ਚੰਡੀਗੜ੍ਹ ਮੈਂ ਸ਼ਿਫਟ ਕਰਨਾ ਹੈ। ਅਗਰ ਇਸ ਸਾਰੀ ਤਾਦਾਦ ਕੋ ਦੇਖੋਂ ਤੋ ਯਹ ਕੋਈ ਆਠ ਹਜ਼ਾਰ ਕੇ ਕਰੀਬ ਬਨਨੀ ਹੈ। ਗਵਰਨਮੈਂਟ ਇਸ ਸੰਬੰਧ ਮੈਂ ਗੌਰ ਕਰ ਰਹੀ ਹੈ ਕਿ ਕਿਸ ਟਰਹ ਸੇ ਇਸ ਅਕਾਮੋਡੇਸ਼ਨ ਕੀ ਕਮੀ ਕੋ ਦੂਰ ਕੀਯਾ ਜਾ ਸਕੇ। ਜਿਹੜਾ ਤਕ ਸ਼ੇਪਰਡ ਏਕਾਮੋਡੇਸ਼ਨ ਦਾ ਸੰਬੰਧ ਹੈ, ਕਹ ਖਵਾਹ ਕਲਾਸ ਥਰੀ ਕੇ ਏਂਪਲਾਇਜ਼ ਹੈ ਖਵਾਹ ਕਲਾਸ ਫੌਰ ਕੇ ਯਾ ਦੂਸਰੇ ਹਮ ਉਨ ਕੋ ਪੂਰੀ ਏਕਾਮੋਡੇਸ਼ਨ ਦੇਨਾ ਚਾਹੁੰਦੇ ਹੈ। ਲੇਕਿਨ ਸਵਾਲ ਯਹ ਹੈ ਕਿ ਉਸ ਕੇ ਲਿਏ ਹਮਾਰੇ ਪਾਸ ਕੀਤਨੀ ਏਕਾਮੋਡੇਸ਼ਨ ਅਵਲੇਬਲ ਹੈ। ਉਸ ਕੇ ਲਿਏ ਹਮ ਅਪਨੀ ਟਰਫ ਸੇ ਪੂਰੀ ਕੋਸ਼ਿਸ਼ ਕਰ ਰਹੇ ਹੈ ਅਰਿਏ ਆਸ਼ਾ ਹੈ ਕਿ ਜਲਦੀ ਹੀ ਉਸ ਕੇ ਅੰਦਰ ਕਾਮਯਾਬ ਹੋ ਜਾਏਗੇ।

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਦੱਸਿਆ ਹੈ ਕਿ 3,000 ਦੇ ਕਰੀਬ ਸਰਕਾਰੀ ਕਰਮਚਾਰੀਆਂ ਨੂੰ ਗੌਰਮੈਂਟ ਦੇ ਕਵਾਟਰ ਨਹੀਂ ਮਿਲੇ ਹੋਏ। ਕੀ ਉਹ ਇਹ ਦੱਸਣ ਦੀ ਖੇਚਲ ਕਰਨਗੇ ਕਿ ਉਨਾਂ ਨੂੰ ਕਰਾਏ ਦੀ ਸਕਲ ਵਿੱਚ ਜਾਂ ਹੋਰ ਕਿਸੇ ਤਰ੍ਹਾਂ ਸਬਸੀਡਾਇਜ਼ ਕਰਨ ਵਾਸਤੇ ਗੌਰਮੈਂਟ ਕੋਈ ਸੋਚ ਰਹੀ ਹੈ।

ਮੁੱਖ ਮੰਤਰੀ : ਇਸ ਕੀ ਬਾਬਤ ਤੋ ਮੈਂ ਨੇ ਪਹਲੇ ਹੀ ਕਹਾ ਦਿਯਾ ਹੈ ਕਿ ਉਨ ਕੋ ਸਾਫੇ ਸਾਫ ਪਰਸੈਂਟ ਅਲਾਟਮੈਂਟ ਦਿਯਾ ਹੈ। ਇਸ ਟਰਹ ਸੇ ਉਨ ਕੋ ਸਵਸਿਡਾਇਜ਼ ਕੀਯਾ ਗਯਾ ਹੈ।

Chaudhri Hardwari Lal : Will the Chief Minister kindly indicate the number, roughly of course, of Government houses allotted to non-officials ?

Chief Minister : I require a separate notice for it, please

ਸ਼੍ਰੀ ਆਮ ਪ੍ਰਕਾਸ਼ ਅਗਨਿਹੋਤ੍ਰੀ : ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਫਰਮਾਯਾ ਹੈ ਕਿ ਇਸ ਸੰਬੰਧ ਮੈਂ ਲਾਰਜ ਨੰਬਰ ਆਫ ਫੈਮਿਲੀ ਮੈਂਬਰਜ਼ ਕਾ ਭੀ ਖ਼ਿਆਲ ਰਖਾ ਜਾਨਾ ਹੈ। ਕਯਾ ਕਹ ਯਹ ਕਹਾਨੇ ਕੀ ਕ੍ਰਿਪਾ ਕਰੋਗੇ ਕਿ ਲਾਰਜਨੈਸ ਸੇ ਉਨ ਕੀ ਕਯਾ ਮੁਰਾਦ ਹੈ ?

ਮੁੱਖ ਮੰਤਰੀ : ਕੋਈ ਬਾਰ ਏਕ ਏਕ ਫੈਮਿਲੀ ਕੇ ਅੰਦਰ ਕੋਈ ਕੋਈ ਰਿਸ਼ਤੇਦਾਰ ਆ ਜਾਨੇ ਹੈ ਅਰਿਏ ਉਨ ਕੀ ਗਿਨਤੀ ਬਠ ਜਾਨੀ ਹੈ। ਲੇਕਿਨ ਆਮ ਟੌਰ ਪਰ ਏਕ ਫੈਮਿਲੀ ਮੈਂ ਚਾਰ ਯਾ ਪਾਂਚ ਮੈਂਬਰ ਹੋਨੇ ਹੈ। ਬਾਜ਼ ਦਫਾ ਨੌ ਨੌ, ਦਸ ਦਸ ਘਯਾਰਹ ਘਯਾਰਹ ਅਰਿਏ ਬਾਰਹ ਬਾਰਹ ਭੀ ਏਕ ਫੈਮਿਲੀ ਕੇ ਮੈਂਬਰਜ਼ ਹੋ ਜਾਨੇ ਹੈ। ਤੋ ਇਨ ਸਾਰੀ ਕਹਾਨੀ ਕੋ ਖ਼ਿਆਲ ਮੈਂ ਰਖਨਾ ਪੜਤਾ ਹੈ।

Chaudhri Hardwari Lal : Is it a fact that some Government houses have been allotted to non-officials ? I do not want the number, because that might not be possible for the Government to give.

मुख्य मन्त्री : ऐसे तो नहीं बता सकता। चैक किया जा सकता है लेकिन शायद ऐसे कुछ थोड़े बहुत वाक्यात हों।

श्री ओम प्रकाश अग्निहोत्री : आन ए प्वायंट आफ आर्डर सर। स्पीकर साहिब, जवाब के पार्ट 'सी' के तीसरे हिस्से में बताया गया है कि इस में जो टाइम और लेबर इन्वाल्वड होगी वह जो फायदा होने वाला है उसके कम्पैसुरेट नहीं होगी। मैं आप के द्वारा यह जानना चाहता हूँ कि अगर वह लिस्ट अब नहीं बन सकती तो क्या गवर्नमेंट सेशन के बाद वह लिस्ट सप्लाय कर देगी ताकि इस बात का पता लग सके कि वह नम्बर कितना है जिन को आउट आफ टर्न दिया गया है ?

सरदार प्रेम सिंघ प्रेम : ਸਪੀਕਰ ਸਾਹਿਬ, ਰਾਓ ਨਿਹਾਲ ਸਿੰਘ ਦੇ ਸਵਾਲ ਦਾ ਜੁਆਬ ਨਹੀਂ ਆਇਆ। ਮੈਂ ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੀ ਗੌਰਮਿੰਟ ਲੋਕਾਂ ਲਈ ਇਸ ਵਾਸਤੇ ਅਨਸਿੰਪੇਥੈਟਿਕ ਹੈ ਕਿਉਂਕਿ ਉਹ ਆਬਾਦੀ ਵਧਾਉਣ ਵਿਚ ਲਗੇ ਹੋਏ ਹਨ ? (ਹਾਸ)

Comrade Ram Piara : Will the Chief Minister be pleased to state whether there is any provision in the Rules to give preference to non-officials, in the matter of allotment of houses, over Government servants ?

(No reply was given)

Comrade Ram Piara : Sir, the reply to my question has not been given.

Mr. Speaker : The Government have not, perhaps, realized its importance.

कामरेड राम प्यारा : क्या चीफ मिनिस्टर साहिब फरमायेंगे कि रूलज़ के अन्दर कोई ऐसा भी प्रोविज़न है जिस के मुताबिक नान-आफिशलज़ को प्रेफरेंस दी जाए जब कि अलाटमेंट के लिए आफिशलज़ की अज़िज़ा वैंडिंग पड़ी हुई हों ?

मुख्य मन्त्री : जो रूलज़ बनाए हुए हैं उन पर अमल होता है। कुछ वुकला साहिबान को मकानात मिले हुए हैं और जैसा कि आनरेबल मेम्बर साहिबान को पता है कि जब हाई कोर्ट को शिमला से चंडीगढ़ सूब किया गया था तो उस वकत वुकला साहिबान भी यहां पर आए। उन के पास अपने मकानात नहीं थे और उन की जरूरत के मुताबिक गवर्नमेंट ने उन के अकामोडेशन प्रोवाइड की ताकि हाई कोर्ट अच्छी तरह से वर्क कर सके। ऐसे वुकला साहिबान अभी है जिन के पास अपने मकानात नहीं बने हुए या जिन के पास अपना कोई दूसरा बन्दोबस्त नहीं है। उन के मुताबिक भी गवर्नमेंट ने कुछ कार्यवाही की है और उन के साथ कारैस्पॉन्डेंस हुई है। सो मे कहने का मतलब यह है कि जो रूलज़ बने हुए हैं उन के मुताबिक ही काम हो रहा है।

सरदार अजायिब सिंघ संपु : ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਫਰਮਾਇਆ ਹੈ। ਕਿ ਅੱਧੇ ਅੱਧੇ ਕਵਾਟਰ ਅਲਾਟ ਕੀਤੇ ਹੈ। ਕੀ ਉਹ ਇਹ ਨਹੀਂ ਸਮਝਦੇ ਕਿ ਅੱਧਾ ਮਕਾਨ ਇਕ ਸ਼ਾਦੀਸੁਦਾ ਮੁਲਾਜ਼ਮ ਨੂੰ ਅਲਾਟ ਕਰਨ ਨਾਲ ਅੱਧਾ ਮਕਾਨ ਅਨਮੈਰੀਡ ਮੁਲਾਜ਼ਮ ਨੂੰ ਅਲਾਟ ਕਰਨ ਨਾਲ ਮੈਰੀਡ ਆਦਮੀ ਵੀ ਮੈਰੀਡ ਸ਼ਾਦੀਫ ਵਿਚ ਇੰਟਰਫਿਅਰੈਂਸ ਨਹੀਂ ਹੁੰਦੀ ?

WRITTEN ANSWERS TO STARRED QUESTIONS PLACED (17)21
ON THE TABLE OF THE HOUSE UNDER RULE 45

मुख्य मंत्री : मैं इस डिफिकल्टी को ऐं प्रीशीएट करता हूं कि उन को तफलीफ होती है। उस को रफा करने के लिए, जैसा कि मैं ने अभी अभी अर्ज किया, हमें मकानात की जरूरत है। और उन के लिए फंडज, मैटीरिअल वगैरा की जरूरत है। इस के लिए हम बन्दोबस्त करने पर गौर कर रहे हैं।

Mr. Speaker : There must be some co-existence of married and un-married people.

सरदार गुरदीआल सिंघ चिह्लो : की चीफ मनिस्टर साहिब दसठग कि सरकारी मकानां दी सौमल सरविम आरगेनाएीजेसनज नं वालंटरी सरविम आरगेनाएीजेसनज नुं अलाटमेंट वरन घारे कौएी ममानुत है नं नहीं ?

मुख्य मंत्री अगर कोई ऐसा कॅस हो तो उसको मेरिट पर कंसिडर किया जा सकता है।

श्री जगन्नाथ : चीफ मनिस्टर साहिब ने बताया है कि कई ऐम्प्लाइज को आधा क्वार्टर दिया हुआ है। क्या वह यह बताने की कृपा करेंगे कि जब पंजाब के अन्दर 34 मेम्बरों की कैबिनेट थी और जब कि आप खुद एक मनिस्टर थे तो क्या उस वक्त आप एक एक कोठी के अन्दर दो दो मनिस्टर रहा करते थे जो इन ऐम्प्लाइज को आधा आधा मकान दे रखा है ?

Chaudhri Hardwari Lal : Is the Government aware that the housing situation in the town has undergone a radical change since some of the Government houses were allotted to non-officials a change in the sense that there are a very large number of private houses which have come up and are available for being rented ?

मुख्य मंत्री : प्राईवेट हाउसिज हम गवर्नमेंट के छोटे और बड़े मुलाजमों को कैसे दे सकते हैं ? इसीलिए तो हमने उन को साढ़े सात परसेंट अलाउंस दिया है ताकि उन की कुछ मदद हो सके। गवर्नमेंट का प्राईवेट हाउसिज को रीक्वीजीशन करने का कोई इरादा नहीं है।

Mr. Speaker : The Question Hour is over now.

Sardar Gurnam Singh : Sir, the Chief Minister had promised to give information in regard to a Question relating to Sardar Kapur Singh, a former I.C.S. Officer of Punjab. Will he give the same now ?

Mr. Speaker : That has not come up on the List so far.

WRITTEN ANSWERS TO STARRED QUESTIONS PLACED
ON THE TABLE OF THE HOUSE UNDER RULE 45

Property Tax in Chandigarh

***5905. Pandit Mohan Lal Datta :** Will the Chief Minister be pleased to state—

- (a) Whether it is a fact that no property -tax is being levied on the houses at Chandigarh, if so, the reasons therefor ;
- (b) the total number of private houses so far constructed in Chandigarh, Sector-wise.
- (c) the number of houses exceeding Rs 50 thousand in value;
- (d) whether it is a fact that the provisions of the East Punjab Urban Rent Restriction Act, 1949 have not been made applicable to the buildings at Chandigarh, if so, the reasons therefor ?

Shri Ram Kishan : (a) & (b) Yes. In order to accelerate the development of the Capital it had been decided and announced through a Press note issued on 22nd May, 1959, to exempt the property in Chandigarh for 25 years from the operation of the East Punjab Rent Restriction Act, 1949, and from the Punjab Municipal Act, 1911 for the purposes of House Tax and Property Tax.

(b) 4,176. The Sector-wise detail is :—

| Sector No. | Number of constructed houses |
|------------|------------------------------|
| 2 | 49 |
| 3 | 28 |
| 4 | 50 |
| 5 | 60 |
| 7 | 160 |
| 8 | 420 |
| 9 | 190 |
| 10 | 103 |
| 11 | 91 |
| 15 | 230 |
| 16 | 206 |
| 18 | 529 |
| 19 | 242 |
| 20 | 174 |
| 21 | 513 |
| 22 | 742 |
| 23 | 141 |
| 27 | 237 |
| 28 | 11 |
| Total | 4,176 |

(c) Precise data showing the number of houses exceeding Rs 50,000 in value is not readily available as the physical survey of such buildings has not so far been carried out, by the Estate Officer, Capital Project.

Fair Price Shops

***5906. Pandit Mohan Lal Datta :** Will the Chief Minister be pleased to state :

- the total number of Fair Price Shops so far opened in the State ;
- whether it is a fact that such shops have been running at a loss ;
if so, the extent of loss so far incurred by each such shop ;
- whether Government intend to convert these shops into Co-operative Consumers' Stores ?

Shri Ram Kishan : (a) Eight Government Fair Price Shops have been opened at Chandigarh and one each at Simla and Ningal.

- No.
- Yes.

Scarcity of Foodgrains in the State

***5914. Shri Babu Dayal Sharma :** Will the Chief Minister be pleased to state whether the Government is aware of the fact that owing to incessant rains the sowing of kharif crops has not been completed this year and the chances of kharif crops are also not very bright if so, the measures adopted or proposed to be adopted by the Government to ensure that there will be no scarcity of foodgrains in the state ?

Shri Ram Kishan : A statement containing the required information is laid on the table of the House.

STATEMENT

Sowings of kharif crops this year have been both timely and normal. However, incessant rains and floods have damaged the standing crops in some areas. The following measures have been taken to ensure availability of foodgrains at reasonable rates :—

- (a) On the persistent demand of the State Government, the Government of India eventually agreed to enforce Zonal restrictions on the movement of wheat and wheat products and these restrictions are to stay still at least the next harvest.
- (b) The Punjab Gram Regulation of Distribution Order, 1964 has been enforced, under which a foodgrain licensee can export only 1/3rd of gram stocks held by him on the 12th June, 1964 and 1/3rd of stocks purchased by him after this date from the producer in a mandi.
- (c) The State Government have been authorised by the Government of India to regulate distribution of wheat products manufactured by the Roller Flour Mills in the Punjab.
- (d) About 60,000 tonnes indigenous wheat has been purchased for meeting immediate (both internal and external) requirements. More stocks are proposed to be purchased for issue to consumers at fixed prices during the loan months. Meanwhile, wholemeal imported wheat atta is being sold at fair price shops at 44 paise per kilogram.
- (e) Rice is being sold at fair price shops at 87 paise per kilogram and basmati 56 paise per kilogram begmi exclusive of sales tax at the scale of one kilo per head per month and for habitual rice eaters at six kilos per head per month.
- (f) Anti-smuggling measures have been tightened up to so as not to allow any illegal export of wheat, gram and rice.
- (g) The provisions of the new Punjab Foodgrains Dealers Licensing Order, 1964, are being rigidly enforced and stocks returned being submitted by the licensee are invariably scrutinized.

Complaint against Superintendent of Police, Kapurthala

***6415. Shri Om Parkash Agnihotri :** Will the Minister for Home and Development be pleased to state :

- (a) whether the I. G of Police received any complaint of misbehaviour and using abusive language etc. against the Superintendent of Police, Kapurthala, from the Sarpanch and others of village Bassi in the said district; if so, copy thereof be laid on the table of the House;
- (b) the action, if any taken or proposed to be taken on the complaint referred to in part (a) above ?

Sardar Darbara Singh : (a) Yes, A copy of the complaint is laid on the table of the House.

[Home and Development Minister]

(b) The complaint was duly enquired into by the Deputy Inspector General of Police, Julundur Range, personally and as a result thereof, case F.I.R. No. 24, dated 28th March, 1964 under section 332/353/186/506 I.P.C. police station Bholath registered against Sarvshri Kartar Singh and Amar Singh, was sent up for cancellation.

Departmental action against the defaulting Police Officers is in progress.

ਸੇਵਾ ਵਿਖੇ

ਸ਼੍ਰੀ ਮੋਹਨ ਲਾਲ, ਹੋਮ ਮਨਿਸਟਰ, ਪੰਜਾਬ,
ਚੰਡੀਗੜ੍ਹ ।

ਸ਼੍ਰੀ ਮਾਨ ਜੀ,

ਅਸੀਂ ਮੈਂਬਰਾਨ ਗਰਾਮ ਪੰਚਾਇਤ, ਬਸੀ ਤੇ ਨਗਰ ਬਸੀ ਦੇ ਹੋਰ ਪਤਵੰਤੇ ਸਜਨ ਹੇਠ ਲਿਖਤ ਨਿਮਨ ਬੇਨਤੀ ਕਰਦੇ ਹਾਂ।

(1) ਇਹ ਕਿ ਮਿਤੀ 27 ਮਾਰਚ, 1964 ਨੂੰ ਪੁਲਿਸ ਥਾਣਾ ਭੁਲਥ ਦੀ ਇਕ ਪਾਰਟੀ ਜਿਸ ਵਿਚ ਸਰਦਾਰ ਜੁਗਿੰਦਰ ਸਿੰਘ ਐਸ. ਆਈ. ਐਸ., ਐਚ., ਓ. ਭੁਲਥ ਸਰਦਾਰ ਅਮਰ ਸਿੰਘ, ਐਸ. ਆਈ. ਜਿਨ੍ਹਾਂ ਨਾਲ ਹੋਰ ਪੁਲਿਸ ਦੇ ਸਿਪਾਹੀ ਸਨ ਰਾਤ ਦੇ ਤਕਰੀਬਨ 9/10 ਬਜੇ ਸ. ਕਰਤਾਰ ਸਿੰਘ, ਪੁੱਤਰ ਲੇਟ ਸਰਦਾਰ ਬਹਾਦਰ ਸਰਦਾਰ ਗੋਪਾਲ ਸਿੰਘ ਐਮ., ਐਲ. ਸੀ. ਅਤੇ ਸਰਦਾਰ ਅਮਰ ਸਿੰਘ ਨੰਬਰਦਾਰ, ਪੁੱਤਰ ਸਰਦਾਰ ਸੁੰਦਰ ਸਿੰਘ ਸਾਕਨ ਬਸੀ ਦੀ ਨਗਰ ਨਿਵਾਸੀਆਂ ਦੇ ਸਾਹਮਣੇ ਬਹੁਤ ਬੇਇਜ਼ਤੀ ਕੀਤੀ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਪਕੜ ਕੇ ਲੈ ਗਏ।

(2) ਇਹ ਕਿ ਮਿਤੀ 29 ਮਾਰਚ, 1964 ਨੂੰ ਚੌਧਰੀ ਦਲੀਪ ਸਿੰਘ ਸੁਪਰਡੈਂਟ ਪੁਲਿਸ ਕਪੂਰਥਲਾ ਤੇ ਪੁਲਿਸ ਦੀ ਭਾਰੀ ਗਿਣਤੀ ਨਾਲ ਲੈ ਕੇ ਪਿੰਡ ਬਸੀ ਪੁਜੇ ਤੇ ਪਿੰਡ ਨੂੰ ਇਕਠਾ ਕਰ ਲਿਆ। ਉਹ ਆਪਣੇ ਨਾਲ ਸਰਦਾਰ ਕਰਤਾਰ ਸਿੰਘ ਪੁੱਤਰ ਗੋਪਾਲ ਸਿੰਘ ਨੂੰ ਹਥਕੜੀ ਲਗਾ ਕੇ ਨਾਲ ਲਿਆਏ। ਤੇ ਅਮਰ ਸਿੰਘ ਨੰਬਰਦਾਰ ਨੂੰ ਘਰ ਤੋਂ ਬੁਲਾਇਆ ਸੀ। ਐਸ., ਪੀ., ਸਾਹਿਬ ਨੇ ਪਿੰਡ ਵਾਲਿਆਂ ਨੂੰ ਬਹੁਤ ਬੁਰਾ ਭਲਾ ਕਿਹਾ ਤੇ ਪਿੰਡ ਨੂੰ ਮਿਟੀ ਦਾ ਤੇਲ ਪਾ ਕੇ ਅਗ ਲਾ ਦੇਣ ਦੀ ਧਮਕੀ ਦਿਤੀ। ਐਸ. ਪੀ. ਸਾਹਿਬ ਨੇ ਸਾਰੇ ਪਿੰਡ ਦੀ ਮੌਜੂਦਗੀ ਵਿਚ ਕਰਤਾਰ ਸਿੰਘ ਅਤੇ ਅਮਰ ਸਿੰਘ ਪਾਸੋਂ ਨਕ ਨਾਲ ਲਕੀਰਾਂ ਕਢਵਾਈਆਂ ਤੇ ਉਨ੍ਹਾਂ ਦੀ ਬੇਇਜ਼ਤੀ ਕੀਤੀ। ਜਦ ਗਰਾਮ ਪੰਚਾਇਤ ਬਸੀ ਦੇ ਸਰਪੰਚ ਵਰਿਆਮ ਸਿੰਘ ਨੇ ਐਸ. ਪੀ. ਸਾਹਿਬ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਕਿ ਸਾਡੀ ਬਹੁਤ ਬੇਇਜ਼ਤੀ ਹੋ ਗਈ ਹੈ ਹੁਣ ਬਸ ਕੀਤੀ ਜਾਏ ਤਾਂ ਐਸ. ਪੀ. ਸਾਹਿਬ ਹੋਰ ਵੀ ਗੁਸੇ ਵਿਚ ਆ ਗਏ ਤੇ ਸਰਪੰਚ ਪਾਸੋਂ ਜਬਰਦਸਤੀ ਤਵਾ ਮੰਗਵਾਇਆ ਗਿਆ ਤਾਂਕਿ ਅਮਰ ਸਿੰਘ ਅਤੇ ਕਰਤਾਰ ਸਿੰਘ ਦਾ ਮੂੰਹ ਕਾਲਾ ਕੀਤਾ ਜਾਏ। ਇਸ ਵੇਲੇ ਸੁੱਚਾ ਸਿੰਘ ਸਰਪੰਚ ਸਕਨਾ ਤਲਵੰਡੀ ਡੰਡੀਆਂ ਵੀ ਹਾਜ਼ਰ ਸੀ ਤੇ ਹੋਰਨਾ ਪਿੰਡਾਂ ਦੀਆਂ ਪੰਚਾਇਤਾਂ ਵੀ ਹਾਜ਼ਰ ਸੀ ਇਸ ਤੋਂ ਬਾਅਦ ਕਰਤਾਰ ਸਿੰਘ ਤੇ ਅਮਰ ਸਿੰਘ ਨੰਬਰਦਾਰ ਦਾ ਸਾਰੇ ਪਿੰਡ ਵਿਚ ਜਲੂਸ ਕਢਿਆ ਗਿਆ ਅਤੇ ਬੇਇਜ਼ਤੀ ਕੀਤੀ ਗਈ। ਇਹ ਸਾਰੀ ਘਟਨਾ ਦਾ ਕਾਰਨ ਇਹ ਹੈ ਕਿ ਸਰਦਾਰ ਕਰਤਾਰ ਸਿੰਘ ਦੇ ਹਕੀਕੀ ਭਤੀਜਾ ਸਰਦਾਰ ਜਗਜੀਤ ਸਿੰਘ ਬਸੀ ਮੈਂਬਰ ਸ਼੍ਰੋਮਣੀ ਗੁਰਦਵਾਰਾ ਪ੍ਰਬੰਧਕ ਕਮੇਟੀ ਜੋ ਪਿੰਡ ਬਸੀ ਦੇ ਨੰਬਰਦਾਰ ਵੀ ਹਨ ਅਤੇ ਜੈਲਦਾਰੀ ਦੇ ਅਹੁਦੇ ਦੇ ਉਮੀਦਵਾਰ ਵੀ ਹਨ। ਉਨ੍ਹਾਂ ਦੇ ਸਿਆਸੀ ਦੁਸ਼ਮਣ ਉਨ੍ਹਾਂ ਪਾਸੋਂ ਬਦਲਾ ਲੈਣ ਲਈ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਸਿਆਸਤ ਵਿਚੋਂ ਪਛਾੜਨ ਲਈ ਪੁਲਿਸ ਨਾਲ ਰਲ ਕੇ ਇਹ ਸਾਰੀ ਕਾਲੀ ਕਰਤੂਤ ਕਰਵਾਈ ਹੈ।

WRITTEN ANSWERS TO STARRED QUESTIONS PLACED ON THE TABLE (17)25
OF THE HOUSE UNDER RULE 45

ਇਸ ਲਈ ਬੇਨਤੀ ਹੈ ਕਿ ਇਸ ਸਾਰੀ ਘਟਨਾ ਦੀ ਜੁਡੀਸ਼ਲ ਇਨਕੁਆਰੀ ਕਰਵਾਈ ਜਾਏ ਅਤੇ ਜਿਨ੍ਹਾਂ ਪਲੀਸ ਕਰਮਚਾਰੀਆਂ ਨੇ ਨਿਹੱਕੇ ਅਤੇ ਬੇਗੁਨਾਹਾਂ ਤੇ ਜ਼ੁਲਮ ਕੀਤਾ ਹੈ ਉਨ੍ਹਾਂ ਨੂੰ ਸਜ਼ਾ ਦਿਤੀ ਜਾਏ ਅਤੇ ਅਗੇ ਵਾਸਤੇ ਸਾਡੀ ਇਜ਼ਤ ਅਤੇ ਜਾਨਾਂ ਦੀ ਰਾਖੀ ਦਾ ਪ੍ਰਬੰਧ ਕੀਤਾ ਜਾਏ।

ਇਹ ਸਾਰੀ ਘਟਨਾ ਦੇ ਕਾਰਨ ਪਿੰਡ ਵਿਚ ਤੇ ਨਾਲ ਦਿਆਂ ਪਿੰਡਾਂ ਵਿਚ ਦਹਿਸ਼ਤ ਫੈਲੀ ਹੋਈ ਹੈ ਅਤੇ ਲੋਕਾਂ ਨੇ ਹਰ ਜਗ੍ਹਾ ਇਸ ਦਾ ਰੋਸ ਪ੍ਰਗਟ ਕੀਤਾ ਹੈ।

ਧੰਨਵਾਦੀ ਹੋਵਾਂਗਾ ।

ਮਿਤੀ 4-4-1964

ਅਸੀਂ ਹਾਂ ਆਪ ਦੇ ਦਾਸ,
ਨਗਰ ਨਿਵਾਸੀ ਪਿੰਡ ਬਸੀ,
ਥਾਨਾ ਭੁਲੱਥ, ਤਹਿਸੀਲ ਵਾ
ਜ਼ਿਲ੍ਹਾ ਕਪੂਰਥਲਾ।

ਅਮਰ ਸਿੰਘ ਨੰਬਰਦਾਰ ਮੁਖਤਿਆਰ ਸਿੰਘ ਬਕਲਮਖੁਦ
ਪੰਚ ਮੈਂਬਰ ਪੰਚਾਇਤ ਬਸੀ
ਜਗੀਰ ਸਿੰਘ ਮੈਂਬਰ, ਸੁਦਾਗਰ ਸਿੰਘ
ਪੰਚਾਇਤ

ਵਰਿਆਮ ਸਿੰਘ

ਰਾਮ ਲਾਲ ਪੰਚ
ਜੱਸਾ ਸਿੰਘ

ਚਰਣ ਸਿੰਘ ਬੇਅੰਤ ਕੌਰ
ਸਰਦਾਰ ਸਿੰਘ ਚੰਦਾ ਸਿੰਘ ਸੰਤ ਸਿੰਘ

ਸਰਦਾਰ ਸਿੰਘ
ਮੈਂਬਰ ਪੰਚਾਇਤ

ਤਾਰਾ ਸਿੰਘ ਬਕਲਮਖੁਦ ਜਗੀਰ ਸਿੰਘ ਸਰਪੰਚ
ਮੈਂਬਰ ਪੰਚਾਇਤ ਸ਼ਰਮ ਸਿੰਘ ਮੈਂਬਰ ਪੰਚਾਇਤ ਬਸੀ
ਦੀਵਾਨ ਸਿੰਘ ਵਲਦ ਲੋਹਾ ਸਿੰਘ

Registration of case against a Coal Depot holder of Panipat, district Karnal

*6728. **Shri Fateh Chand Vij** : Will the Minister for Home and Development be pleased to state—

(a) whether it is a fact that a case was registered in 1963-64 against one Shri Dewan Chand Takkar, Coal Depot-holder of Panipat, district Karnal on the charge of sale of coal in the black-market ;

(b) whether it is also a fact that the said case was subsequently withdrawn by Government, if so, the reasons therefor ?

Sardar Darbara Singh : (a) Yes. A case F.I.R. No. 1, dated 2nd January, 1964 was registered at police station Sadar Panipat, district Karnal.

(b) Yes. The Government considered it desirable to withdraw the prosecution proceedings in this case and instead directed the Deputy Commissioner Karnal to exercise his discretion regarding the suspension of the license of the coal Depot-holder and/or to the security in part or in full.

Opening of Co-operative Consumers Stores in Rural Areas

*5907. **Pandit Mohan Lal Datta** : Will the Minister for Home and Development be pleased to state whether the Government propose to start Co-operative Consumer Stores in the rural areas particularly in the backward hilly areas in the State, if so, when ?

Sardar Darbara Singh : No.

Test of the Officers of the Co-operative Department

***6042. Chaudhri Darshan Singh :** Will the Minister for Home and Development be pleased to state—

- (a) the merit-wise list of officers of the Co-operative Department who took the test recently held in the Punjab Civil Secretariat
- (b) whether Government contemplate giving some benefit to the officers who secured the first, second and third positions in the said test or to censure those who failed in it ?

Sardar Darbara Singh : (a) No such test has been held recently.
(b) Does not arise.

Upgrading of Schools in the State

***5994. Shri Rup Singh Phul :** Will the Minister for Education and Local Government be pleased to state—

- (a) the names of the schools of different categories upgraded in the State so far during the current financial year by getting cash contribution and without getting cash contributions, separately ;
- (b) the number of schools of different categories proposed to be upgraded during the remaining part of the current financial year ;
- (c) whether Government is considering any proposal to relax the condition of cash contribution for upgrading schools in the Backward Hilly Areas, if so, the time by which it is likely to be implemented ?

Shri Prabodh Chandra : (a) Yes. A statement showing the names of schools upgraded so far during the current financial year is laid on the table of the House.

(b) The matter is under consideration.

(c) Cash contribution is not obligatory. Communities which raise contributions through their own efforts get preference.

LIST OF SCHOOLS UP-GRADED ON CASH CONTRIBUTION BASIS

1. Government Primary School, Chakmoh, tehsil Hamirpur (Kangra).
2. Government Primary School, Mohral, tehsil Hamirpur (Kangra).
3. Government Primary School, Chiri, tehsil Gohana (Rohtak).
4. Government Primary School, Ajaib, tehsil Gohana (Rohtak).
5. Government Primary School, Nurpur Lubana, tehsil Kapurthala (Kapurthala).
6. Government Primary School, Bhura Kunha, tehsil Patti (Amritsar).
7. Government Primary School, Behrampur, tehsil Gurdaspur (Gurdaspur).
8. Government Primary School, Khaspur, tehsil and district Mohindergarh.

LIST OF SCHOOLS UP-GRADED ON GOVERNMENT ACCOUNT (WITHOUT CASH CONTRIBUTION)

1. Government Primary School, Sirhala Khurd (Hoshiarpur).
2. Government Primary School, Voin Poin (Amritsar).

3. Government Primary School, Mallehwal (Hoshiarpur).
4. Government Primary School, Arnauli (Karnal).
5. Government Primary School, Kona (Kangra).
6. Government Primary School, Peepli Khera (Rohtak).
7. Government Primary School, Kutiwala (Bhatinda).

Mass Literacy Scheme

***6681. Shri Fateh Chand Vij :** Will the Minister for Education and Local Government be pleased to state—

- (a) the provision in the Third Five Year Plan for Mass Literacy Scheme in the State ;
- (b) the expenditure actually incurred so far under the said scheme the amount proposed to be spent during the years 1964-65 and 1965-66 ;
- (c) whether it is a fact that a junior Punjabi teacher of the Punjab University was entrusted with the duty of carrying out the said scheme ; if so, whether any reference in this connection was made to the Punjab University ; if not, the reasons therefor ;
- (d) whether any Government jeep was also placed at the disposal of the teacher referred to in part (c) above, if so, an abstract of the journeys performed by him in the jeep be laid down on the table of the House ;
- (e) the reasons why some officer from the Education Department was not given charge of the Scheme ?

Shri Prabodh Chandra : (a) The provisions for the schemes for eradication of illiteracy amongst the adults is made on the non-plan side except Rs 5,110 provided for Adult Literacy Scheme in Lahaul and Spiti area on the plan side.

| | |
|--|---|
| (b) Expenditure actually incurred on the scheme so far | Rs 36,77,632 up to June, 1964. |
| Amount to be spent during 1964-65 | Rs 5,71,980 on non-plan side and Rs 5,110 on plan side. |
| Amount to be spent during 1965-66 | The provision is yet to be made. |

(c) No. The schemes are being executed by the Education Department. A special campaign was, however, launched recently for the eradication of illiteracy amongst the adults in Ambala, Patiala, and Sangrur Districts for a period of two months with a follow up programme of the same duration. The execution of this campaign was assigned to Dr. V. N. Tewari, a Lecturer in the Department of Punjabi of the Punjab University, in an honorary capacity, under the over-all supervision and control of the Education Department. Even this project is to be reviewed and evaluated in its working by the Senior Officer of the Department. No reference to the University was considered necessary as Dr. Tewari was to work in an honorary capacity during summer vacation.

(d) Yes. An abstract of the journeys performed by Dr. Tewari and his supervisors is placed on the Table of the House.

(e) Covered by (c) above.

[Education and Local Government Minister]

An abstract of Journeys performed by Dr. V. N. Tewari and his supervisors

| Serial No. | Name of person | Date and time | Places visited |
|------------|------------------|------------------------------------|---|
| 1 | Dr. V. N. Tewari | 14-5-64
7½ a.m.
1½ p.m. | Sector 14, Chandigarh, Local, Amtala Cantt., Ambala City, Patiala, Sangrur back to Sector 14 and then to Sector 19. |
| 2 | Ditto | 15-5-64
8 a.m.
10 p.m. | Sector 19 to 14, Directorate, Secretariat, Directorate, Local, Gharana, Morinda, and back. |
| 3 | Ditto | 16-5-64
7 a.m.
9½ p.m. | Sector 19 to Sector 14, Barrel, Punjab College, C.M. residence, local |
| 4 | Ditto | 17-5-64
7.30 a.m.
9.30 p.m. | Local, Sarangpur, Majri, Mullanpur, Dasu, Hoshiarpur, Chandigarh. |
| 5 | Ditto | 18-5-64
7.30 a.m.
10 p.m. | Local, Patiala, Local, back |
| 6 | Shri Sarup Singh | 19-5-64
8 a.m.
10.30 p.m. | Sector 14, Local, Kharar, Kurali, Siohan, Kurali, Barodi, Naggal Matour, Niholkha, Paprali. |
| 7 | Ditto | 20-5-64
7.00 a.m.
7.00 p.m. | Paprali, Kurali, Railway Station, Dhianpura, Chambadi, Singhpura, Rupar, B.D.O's office, Courts Haveli, Ranpur, Parkhali, Chanjari, Chandigarh. |
| 8 | Ditto | 21-5-64
7.00 a.m.
1.30 p.m. | Chandigarh 19, 14, local, Badeal, Lameana, Landarana, Sohana, Chuni, Sohana, Kharar, Khanpur, Kurali, Chandigarh to Patiala, Local Chandigarh 19. |
| 9 | Dr. Tewari | 22-5-64
8.30 a.m.
12.15 p.m. | Chandigarh, local, Service station, Industry Area, Patiala, local, Chandigarh |
| 10 | Sarup Singh | 23-5-64
7.00 a.m.
12.30 p.m. | Chandigarh 14, 19, local, Sarangpur, Shangariwala, Parachh, Majri Sevak, Mullanapur, Paronjiana, Chandigarh, Patiala, Chandigarh |
| 11 | Kesar Singh | 24-5-64
7.00 a.m.
12.00 p.m. | Chandigarh 19, 14, local, Patiala, Samana, Jora Majra, Gagga, Shapur, Mavi, Atalana, Samana, Patiala, Rajpura, Bassi, Isekhana, Kakrala, Chandigarh Sector 15 |
| 12 | Dr. Tewari | 25-5-64
6.30 a.m.
9.30 p.m. | Chandigarh local, Patiala, Sangrur, Barnala, Dhanaula |
| 13 | Ditto | 26-5-64
7.00 a.m.
12.30 p.m. | Dhanaula, Barnala, Sehna, Barnala, Badleer, Badrukhana, Sangrur, Mahal, Grachoan, Bhawanigarh, Patiala, Rajpura, Kakrala, Bassi Ise Khan, Khyargarh, Sector 19, Chandigarh. |

WRITTEN ANSWERS TO STARRED QUESTIONS PLACED ON THE TABLE (17)29
OF THE HOUSE UNDER RULE 45

| Serjal No. | Name of person | Date and time | Places visited |
|------------|--------------------------------|---------------------------------------|---|
| 14 | Sarup Singh | .. 27-5-64
7.00 a.m.
10.00 p.m. | Chandigarh 19, Local, Kharar, Landrana, Chuni, Shohara, Suneta, Matur, Ghumbra, Dhaun, Chandigarh Badhari, Kurali, Paprali. |
| 15 | Ditto | .. 28-5-64
7.30 a.m.
12.30 p.m. | Paprali, Kurali, Dhianpura, Chtamli Barode, Mundhon, Kubaheri, Khidrabad Singh pura, Chandigarh. Dera Bassi, Dera back Dera Bassi. |
| 16 | Kesar Singh | .. 29-5-64
7.30 a.m.
11.30 p.m. | Dera Bassi, Sarsaene, Lalru, Dapar, Iseapur, Jange, Janetpur, Devi Nagar, Chandigarh, Alampur, Kaleran. |
| 17 | Dr. V.N. Tewari | .. 30-5-64
7.30 a.m.
11.00 p.m. | Kaleran, Kheri, Gopalon, Kotla, Ghamandgarh, Bassi Pathana, Chandigarh local, Ambala Cantt., City, Chandigarh, local, Dananu, Kaleran. |
| 18 | Ditto | .. 31-5-64
7.30 a.m.
12.25 p.m. | Kaleran, Nahanhri, Alanpur, Rurkee, Kharar, Suneta Chhat, Nabha, Chandigarh, Patiala Local, Chandigarh. |
| 19 | Sarup Singh | .. 1-6-64
8.00 a.m.
10.00 p.m. | Chandigarh local, Secretariat, Barheri, Dhanu, Kharar, Radiala, Rupar, Mahalana, Haweli, Sukhrampur, Bhiora, Singh Bhagwantoura, Sehon majra, Solkhena, Niholka, Kurali, Paprali. |
| 20 | Sarup Singh
Dr. V.N. Tewari | 2-6-64
6.30 a.m.
10.30 p.m. | Paprali, Cherheri, Kurali, Chandigarh, Secretariat, Kalka, Kasauli, back Chandigarh, Singhpura, Puda, Patiala, Patrana. |
| 21 | Sarup Singh | .. 3-6-64
6.30 a.m.
10.00 p.m. | Patrana, Sangrur, Benra, Dhuri, Dhura, Palasuar, Paluani, Dhuri, Ghnauri, Sherpur, Barnala, Shejara, Mohal Kalan, Dadahur, Dhanula, Badber, Bhaderpur, Badrukhana, Sangrur. |
| 22 | Sarup Singh | .. 5-6-64
7.00 a.m.
10.05 p.m. | Patiala, Ambala City, Shahour, Nishaura, Mora, Shabal Nagala, Adhoya, Barara, Mulana, Pijokhra, Ambala, Cantt., City, Rurkee, Nanheri, Alanpur, Kaleran. |
| 23 | Sarup Singh | .. 6-6-64
7.00 a.m.
10.00 p.m. | Kaleran, Khrude, Jakhwali Guniamaajra, Rurkee, Hardassour, Baran, Patiala, Rajpura, Bassi Isse Khan, Khijargarh, Dialpura, Sodiana, Nabha Singhpura, Puda, Chandigarh, Kalka, Kasauli |
| 24 | Dr. V. N. Tewari | .. 7-6-64
7.30 a.m.
11.00 a.m. | Kasauli, Dharampur, So'an, Simla, local, Kasauli |
| 25 | Ditto | .. 8-6-64
5.00 a.m.
8.00 p.m. | Kasauli, Solan, Dharampur, Kalka, Chandigarh, Sector 14 |
| 26 | Ditto | .. 9-6-64
7.30 a.m.
9.00 a.m. | Chandigarh, local, Industrial Area, Service Station Hind Motor, Sector 14 |

[Education and Local Government Minister]

| Serial No. | Name of person | Date and time | Places visited |
|------------|------------------|-------------------------------------|---|
| 27 | Dr. V. N. Tewari | 10-6-64
7.00 a.m.
10.30 a.m. | Chandigarh, Secretariat, Kalka, Dharampur, Simla, Chota Simla, Sanjolee, Simla, Chandigarh |
| 28 | Manmohan Singh | 11-6-64
12.00 a.m.
10.00 p.m. | Chandigarh Local, Singhpura, Puda, Nabha, Dialpura, Kakrala, Bassi Ise Khan, Khijargarh Chatt, Patiala |
| 29 | Kesar Singh | 12-6-64
7.30 a.m.
9.30 p.m. | Patiala local, Zira Parishad, Baran, Hardaspur, Gunia Majra, Nadpur Kesho, Jakhoali Rurkee, Khrori Alampur, Nahanher, Kheri, Chandigarh, Dera Bassi, Dera Isepur, Dera Bassi |
| 30 | Sarup Singh | 13-6-64
7.30 a.m.
9.00 p.m. | Dera Bassi, Dera Isanur, Lalru, Sarseene, Ambala City, Ambala Cantt., Shahpur, Mashonda, Chhota Khuda, Dakala, Mulana, Ambala City, Panjokhra, Sarseene, Dera Bassi, Chandigarh |
| 31 | Dr. V.N. Tewari | 14-6-64
7.15 a.m.
12.00 p.m. | Chandigarh local, Dera Bassi, Shahbad Mashonda, Shahpur, Ambala, Chhota Khuda, Ambala, Sarseene, Lalru, Chandigarh, Sarangpur, Parchh, Majri, Mullanpur, Chandigarh |
| 32 | Wazir Singh | 15-6-64
7.45 a.m.
9.00 p.m. | Chandigarh, Barel, Lambeena, Kajheri Sohana, Bhagomajra, Sohara, Chuni, Suneta, Kharar, Kurali, Rupar, Mahal, Chhoti Hawali, Rupar, Kurali, Paprali |
| 33 | Sarup Singh | 16-6-64
7.00 a.m.
11.00 p.m. | Paprali, Bhagowal, Cherhari, Kurali, Rupar, Majri Jattana Singh, Sehon Majra, Kurali, Khidrabad, Sealwa, Barode, Nagal, Niholka, Kurali, Chandigarh |
| 34 | Dr. Tewari | 17-6-64
9.00 a.m.
12.35 a.m. | Chandigarh local, Dera Bassi, Dera, Lalru, Surseene, Ambala Khuda, Chandigarh, Parachh, Majree, Sarngpura, Chandigarh |
| 35 | Jasbir Singh | 18-6-64
8.00 a.m.
10.00 p.m. | Chandigarh, Patiala, Bhawanigarh, Rampur, Khurana, Khurane, Sangrur |
| 36 | Ditto | 19-6-64
8.30 a.m.
10.30 p.m. | Sangrur, Badru Khana, Bhaderpur, Lidder Natt, Baddber, Dhanaula, Barnala, Shena |
| 37 | Ditto | 20-6-64
8.30 a.m.
9.00 p.m. | Shena Cheema, Barnala, Shejra, Mahal Kalan, Dadapur, Sherpur, Ghanauri, Dhuri, Ladda, Akoie Sahib, Sangrur, Khurana, Rampur, Bald, Patiala |
| 38 | Kesar Singh | 21-6-64
8.00 a.m.
8.30 p.m. | Patiala, Rajpura, Bassi Ise Khan, Khijargarh, Kakrala, Chhat, Dailpura Sodian, Nabha, Singhpura, Puda, Chandigarh |
| 39 | Sarup Singh | 22-6-64
7.15 a.m.
9.15 p.m. | Chandigarh local, Sarangpur, Parach, Jaulimajri, Shangarewala, Mulanpur, Hoshiarpur, Chandigarh |

WRITTEN ANSWERS TO STARRED QUESTIONS PLACED ON THE
TABLE OF THE HOUSE UNDER RULE 45

(17)31

| Serial No. | Name of Person | Date and time | Places visited |
|------------|----------------|---------------------------------------|---|
| 40. | Dr. Tewari | .. 23-6-64
8.00 a.m.
6.30 p.m. | Chandigarh, local Secretariat three trips. |
| 41 | S. Sarup Singh | .. 24-6-64
7.00 a.m.
12.25 p.m. | Chandigarh, Gumbra, Sohana, Mataur Soneta, Chuni Kalan, Khanpur, Rurkee, Pukhta, Kurali, Chatambli, Dadun, Chandigarh. |
| 42 | Dr. Tewari | .. 25-6-64
1.15 p.m.
12.45 a.m. | Chandigarh, Kumbra, Sohana, Rurkee, Pukhta, Chandigarh, Kajheri, Mataur, Khanpur, Chandigarh. |
| 43 | Ditto | .. 26-6-64
9.00 a.m.
7.00 p.m. | Chandigarh, Workshop local, Chandigarh. |
| 44 | Sarup Singh | .. 27-6-64
9.00 a.m.
11.30 p.m. | Chandigarh, Dera Bassi, Dera, Chandigarh, Kumbra, Sohana, Mataur, Khanpur, Dasarua, Paprali. |
| 45 | Ditto | .. 28-6-64
7.30 a.m.
10.30 p.m. | Paprali, Cherheri, Rugar, Majri Jattan, Rampur, Kotla Nihang, Mahalana, Chhoti Haveli, Berson, Rugar, Sulakhian, Singh Bhagwantpur, Sheonmajra, Kurali, Barodee, Sealwa, Khidrabad, Majree, Mundo, Duserna, Kurali. |
| 46 | Ditto | .. 29-6-64
8.00 a.m.
10.00 p.m. | Kuruli, Dusarna, Chtambli, Kharar, P.D., Office Daun, Badheri, Chandigarh, local, Chandigarh, Sangrur. |
| 47 | Jasbir Singh | .. 30-6-64
7.15 a.m.
8.30 p.m. | Sangrur, Akoie Sahib Ladda, Benra, Dhuri, Sangrur, Badrukhana, Badher, Sangrur, Dirba, Attlana, Gagga, Jora Majra, Movi, Thnadh, Shapur, Pattrana, Dirba, Mahalana, Garachon, Bhawanigarh, Baladkhurd, Patiala. |
| 48 | Kesar Singh | .. 1-7-64
7.30 a.m.
10.00 p.m. | Patiala, local, Gunia Majra, Jokhowali, Rurkee, Khroree, Ghaundarh, Kheri, Gopalon, Nandpur, Loolan, Nahaneri, Alampur, Chhatt, Bassi Ise Khan, Karala, Nabha, Chandigarh. |
| 49 | Dr. Tewari | .. 2-7-64
8.30a.m.
11.00 p.m. | Chandigarh, Ambala City, Cantt, Nilokheri, Delhi, local. |
| 50 | Ditto | .. 3-7-64
9.00 a.m.
9.15 p.m. | Delhi local, Romeshnagar, Cannought Place, Fatehpuri, India Gate, Delhi. |
| 51 | Ditto | .. 4-7-64
6.00 a.m.
2.30 p.m. | Delhi local, Karnal, Nilokheri, Ambala, Chandigarh. |
| 52 | Ditto | .. 5-7-64
8.30 a.m.
7.00 p.m. | Chandigarh, Secretariat, Two trips D.P.I. Office, Government Press, Chandigarh. |
| 53 | Ditto | .. 6-7-64
8.00 a.m.
6.00 p.m. | Secretariat, D.P.I. Office, Local, Chandigarh. |

[Education and Local Government Minister]

| Serial No. | Name of person | Date and time | Places visited |
|------------|------------------|---------------------------------------|---|
| 54 | Shri Sarup Singh | .. 8-7-64
8.15 a.m.
7.30 p.m. | Chandigarh, local, Landrana, Kumbra, Mataur, Sohana, Chandigarh. |
| 55 | Dr. Tewari | .. 9-7-64
8.00 a.m.
7.00 p.m. | Chandigarh, D.P.I. Office, Secretariat, D.P.I. Office. |
| 56 | Ditto | .. 11-7-64
12.00 a.m.
7.30 p.m. | Chandigarh local Kumbra, Kejhari, Sohana Mataur, Chandigarh. |
| 57 | Sarup Singh | .. 12-7-64
1.30 p.m.
9.30 p.m. | Chandigarh, Sarangpur, Mullanpur, Jaulimajri, Halt at Sarangpur. |
| 58 | Ditto | .. 13-7-64
8.00 a.m.
9.00 a.m. | Sarangpur—Chandigarh. |
| 59 | Manmohan Singh | .. 14-7-64
8.00 a.m.
1.00 p.m. | Chandigarh, Chhot, Karala, Bassi Ise Khan, Nabha, Dialpura, Sodian, Singhpura, Puda, Dera Dhinauree, Dera Bassi Chandigarh. |
| 60 | Ditto | .. 16-7-64
10.00 a.m.
6.00 p.m. | Chandigarh Secretariat, Directorate, local. |
| 61 | Sarup Singh | .. 19-7-64
8.30 a.m.
9.00 p.m. | Chandigarh, Kumbra, Mataur, Sohana, Suneta, Khanpur, Kurali, Singh, Chtampli, Chneri, Paprali. |
| 62 | Ditto | .. 20-7-64
7.30 a.m.
2.00 p.m. | Paprali, Kurali, Dhianpura, Alampur, Nanheri, Rurkee, Pukhta, Daun, Badheri, Chandigarh. |
| 63 | Dr. Tewari | .. 21-7-64
10.00 a.m.
2.00 p.m. | Local, Chandigarh, Secretariat, Directorate. |
| 64 | Ditto | .. 22-7-64
8.00 a.m.
2.00 p.m. | Chandigarh Local, New Secretariat, D.P.I. Office, 19 Sector, 14 Sector. |
| 65 | Manmohan Singh | .. 24-7-64
3.00 p.m.
9.00 p.m. | Chandigarh, Dera Bassi, Dera Dhanauni, Dera Bassi. |
| 66 | Ditto | .. 25-7-64
8.00 a.m.
10.00 a.m. | Dera Bassi—Chandigarh. |
| 67 | Sarup Singh | .. 29-7-64
10.00 a.m.
8.00 p.m. | Chandigarh, Badheri, Atawa, Daun, Kurali, Jhaenjeri, Singh, Bhagwantpura, Sehun, Majra, Paprali. |
| 68 | Ditto | .. 30-7-64
8.00 a.m.
4.00 p.m. | Paprali—Dhianpura—Chatambli Rurkee, Khanpur, Sonita, Chuni, Nabha, Dialpura, Sohdhiana, Bassi Ise Khan, Karala, Chandigarh. |
| 69 | Wazir Singh | .. 6-8-64
4.00 p.m.
8.30 p.m. | Chandigarh Parachh, Sarangpur, Shangariwala, Masatgarh, Sarangpur. |
| 70 | Ditto | .. 7-8-64
8.00 a.m.
2.00 p.m. | Sarangpur-Mullanpur, Chandigarh. |

Prepared as per entries in the Log Book of PNT 7001 and compared

Elections to the Municipal Committees

*6447. **Comrade Bhan Singh Bhaura** : Will the Minister for Education and Local Government be pleased to state—

- (a) the total number of the Municipal Committees in the State, elections to which were held recently ;
- (b) the total number of Municipal Committees referred to in part (a) above where Presidents have been elected but their names have not been published in the Official Gazette ;
- (c) the names of such Committees, where elections of Presidents have not been held and the reasons therefor ?

Shri Prabodh Chandra : (a) 87.

(b) 12.

(c) The names of such Municipal Committees where elections of Presidents have not been held and reasons therefor are :—

- | | | | |
|--|---|----|--|
| <ul style="list-style-type: none"> (1) Bahadurgarh (2) Jhajjar | } | .. | Due to stay orders issued by the Punjab High Court on a Writ Petition filed by a member of the Committee. |
| <ul style="list-style-type: none"> (3) Sultanpur Kulu | } | .. | The notification sent to Press on 10th June, 1964 by the Deputy Commissioner, Kulu regarding the names of the members elected to the Committee was published in the Government Gazette on 28th September, 1964. |
| <ul style="list-style-type: none"> (4) Ahmedgarh | } | .. | To rectify a mistake in the printing of notification regarding the election members of the Committee, a corrigendum was issued to the press on 29th August, 1964 which was published in the official Gazette on 11th September, 1964. The election of the President of the Committee was held on 21st September, 1964 and a notification will be issued by the Deputy Commissioner, Sangrur as soon as the election is approved by the Commissioner, Patiala Division. |
| <ul style="list-style-type: none"> (5) Malerkotla | } | .. | On the basis of a Writ Petition filed by a member of the Committee, the High Court had stayed the election of the President. |
| <ul style="list-style-type: none"> (6) Ludhiana | } | .. | Government have had the matter examined whether the election of the President of the Committee could be held notwithstanding the fact that election of a member from one of the wards of the Committee had been stayed under the orders of the High Court. It was decided that the election of President should be held and orders to this effect were issued to the Deputy Commissioner, Ludhiana on the 24th September, 1964. |

Municipal Committees where no Elections have been held during the past three years

***6448. Comrade Bhan Singh Bhaura :** Will the Minister for Education and Local Government be pleased to state the names of the Municipal Committee in the State, elections to which have not been held during the last three years, togetherwith the approximate date by which elections thereto are likely to be held ?

Shri Prabodh Chandra : *Part(i).*—A statement containing the requisite information is placed on the table of the House.

Part (ii)—Elections to 6 Municipal Committees ; namely Pathankot, Gurdaspur, Phillaur, Goniana, Hissar and Sohna, are proposed to be held on the 25th October, 1964. Elections to the remaining Municipal Committees excepting Mansa, in which case, the elections were stayed by the High Court, will be held soon after the finalisation of preliminaries, like delimitation of Wards, preparation of electoral rolls etc.

Statement showing the names of Municipal Committees elections to which were due but were not held during the last 3 years.

| Serial No. | Name of the Municipal Committee | Serial No. | Name of the Municipal Committee |
|------------|---------------------------------|------------|---------------------------------|
| 1 | Amritsar | 15 | Phagwara |
| 2 | Pathankot | 16 | Raikot |
| 3 | Gurdaspur | 17 | Mansa |
| 4 | Sohna | 18 | Bawal |
| 5 | Hissar | 19 | Sangat |
| 6 | Phillaur | 20 | Budhlada |
| 7 | Goniana | 21 | Karnal |
| 8 | Simla | 22 | Meham |
| 9 | Rewari | 23 | Ya muna Nagar |
| 10 | Kot Fatta | 24 | Panipat |
| 11 | Jagraon | 25 | Sonepat |
| 12 | Faridkot | 26 | Patiala |
| 13 | Kot Kapura | 27 | Banur |
| 14 | Una | 28 | Dera Bassi |

**WRITTEN ANSWERS TO STARRED QUESTIONS CONVERTED PLACED (17)35
ON THE TABLE OF THE HOUSE UNDER RULE 45**

| Serial No. | Name of the Municipal Committee |
|------------|---------------------------------|
| 29 | Sanaur |
| 30 | Amloh |
| 31 | Baretta |
| 32 | Bassi Pathanan |
| 33 | Nabha |
| 34 | Gobindgarh |
| 35 | Doraha |
| 36 | Bhatinda |
| 37 | Sirihargobindpur |
| 38 | Moga |
| 39 | Jallalabad |
| 40 | Giddarbaha |
| 41 | Sultanpur Lodhi |
| 42 | Bhadaur |
| 43 | Zira |
| 44 | Batala |
| 45 | Lehragaga |
| 46 | Tappa |
| 47 | Dhuri |
| 48 | Dhanaula |
| 49 | Tohana |
| 50 | Bhiwanigarh |
| 51 | Longowal |
| 52 | Safidon |
| 53 | Banga |
| 54 | Uchana |
| 55 | Julana |
| 56 | Charkhi Dadri |
| 57 | Kanina |
| 58 | Ateli |
| 59 | Palwal |
| 60 | Rampura Phul |
| 61 | Rajpura |
| 62 | Fatehabad |
| 63 | Dalhousie |
| 64 | Sangrur |
| 65 | Sirhind |
| 66 | Bhiwani |
| 67 | Kharar |
| 68 | Muktsar |
| 69 | Jaitu |
| 70 | Sadhaura |
| 71 | Kalannwali |
| 72 | Narwana |
| 73 | Morinda |
| 74 | Hoshiarpur |
| 75 | Ladwa |
| 76 | Gohana |
| 77 | Mohindergarh |
| 78 | Kaithal |

Executive Officer, Phagwara

***6570. Shri Om Parkash Agnihotri :** Will the Minister for Education and Local Government be pleased to state—

(a) whether it is a fact that the Municipal Committee, Phagwara, unanimously passed a resolution on 25th June, 1964, ex-

pressing lack of confidence in the Executive Officer deputed by the Government ;

- (b) whether Government has considered the allegations contained in the said Resolution, if so, the steps, if any, taken by the Government in this behalf ;
- (c) whether it is also a fact that the S.D.O. Civil, Phagwara, had sent to the Government the details of the charges levelled against the said Executive Officer, if so, the action, if any, so far taken thereon ?

Shri Prabodh Chandra : (a) Yes.

- (b) The Executive Officer has been removed from his post and reverted to his parent Department. The allegations contained in the resolution are being enquired into through the local officers.
- (c) Yes. The charges are being enquired into by the Commissioner, Jullundur Division.

Licence for Importing absolute Alcohol granted to a party at Jullundur

***6680. Shri Fateh Chand Vij :** Will the Minister for Education and Local Government be pleased to state—

- (a) whether a special licence to import about one or one and a half lac gallons of absolute alcohol was issued to a party at Jullundur ; if so, the designations of the recommending and sanctioning authorities ;
- (b) whether it is a fact that the licence was granted at a specially reduced rate of duty ; if so, the loss, if any, sustained by Government on this account.
- (c) whether any enquiry by the Vigilance Department is proposed to be held to look into the whole matter ?

Shri Prabodh Chandra : (a) *Part I.*—The firm was allowed to import one lakh litres of absolute alcohol.

Part II.—Excise and Taxation Commissioner, Punjab, Patiala.

Part III.—Government.

(b) *Part I.*—Yes.

Part II.—As the Punjab distilleries were not in a position to supply any quantity of alcohol and imports at the general rate of duty which is rather high, were not being made, the question of sustaining loss by the State does not arise.

(c) No.

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UN-STARRED (17)37
QUESTIONS

Price Index

***6124. Sardar Balwant Singh :** Will the Minister for Finance and Planning be pleased to state—

(a) the general price index at the end of the First Five Year Plan period and as at present together with the reasons for the variation in the two;

(b) the extent to which the Fair Price Shops and Consumer's Co-operative Stores have been able to hold back the general price index?

Sardar Kapoor Singh : (a) No general price index is prepared in respect of Punjab. The average cost of living index number for labour class in the State is, however, prepared and it can serve as a fair indicator of general rise in prices. This index number was 98 at the end of the 1st Five Year Plan and 143 in July, 1964 with 1950-51 as base. The rise in prices has been, due, among other things, to development and defence expenditure and rapid increase in population in the country.

(b) Fair price shops and consumer's co-operative stores have helped by and large, in checking the rise in prices. The extent thereof has not been evaluated.

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UN-STARRED QUESTIONS

Suspension of an executive Engineer B. and R. Branch, Patiala

***5916. (C.U.) Ch. Darshan Singh :** Will the Minister for Public Works and Welfare be pleased to state whether any Executive Engineer (B. and R.) Patiala was recently suspended; if so, when, the details of the charges against him and the time by which the enquiry into the charges is likely to be completed?

Chaudhri Rizaq Ram : No.

Shifting of Headquarters of Hoshiarpur Block, No. 2

***5917 (C.U.) Chaudhri Darshan Singh :** Will the Minister for Home and Development be pleased to state—

(a) whether it is a fact that the shifting of the Headquarters of the Hoshiarpur Block No. 2 from Hoshiarpur to Bajwara was approved by the Government, if so, whether any notification was issued in this behalf;

(b) whether it is also a fact that Government subsequently ordered the shifting of the said Block headquarters from Hoshiarpur to Chabhawal, if so the reasons for revising the orders referred to in part (a) above?

Sardar Darbara Singh : (a) (i) It was not approved before fixing the headquarters at village Chabewal .

(ii) The notification was issued only to change the name of Hoshiarpur II block as Bajwara without changing its headquarters.

(b) (i) The headquarters were in the first instance fixed at Chabewal and not subsequently.

(ii) Question does not arise because Chabewal was fixed as Block Headquarters in the first instance.

Nurmahal Panchayat Samiti Elections

***5918. (C.U.) Chaudhri Darshan Singh :** Will the Minister for Home and Development be pleased to state—

(a) the name of the Returning Officer appointed for Nurmahal Panchayat Samiti elections held recently ;

(b) whether it is a fact that the said officer was transferred before the scrutiny of the nomination papers filed for the said elections took place ; if so, the reasons therefor ?

Sardar Darbara Singh : (a) S.D.O. (P.W.D.) B. and R. branch, Jullundur Cantonment.

(b) He was not transferred as such but while he completed the work about election from Panches and Sarapanches, his duties about election from Market Committees and Co-operative Societies were given to another officer as his departmental Executive Engineer made a request for his being spared from this duty.

Debarring Lambardars from contesting Panchayat Samiti Elections.

***5919 (C.U.) Chaudhri Darshan Singh :** Will the Minister for Home and Development be pleased to state :

(a) the details of the instructions, if any, issued by the Government debarring Lambardars, etc. from contesting Panchayat Samiti Elections,

(b) the total number of Samitis in the State where the said instructions have been complied with;

(c) the advice of the law Department, if any, taken in the matter, be placed on the table?

Sardar Dabara Singh: (a) and (c) The advice of the law Department on the basis of which instructions were issued, is confidential. It will not therefore be in the public interest to disclose the same.

(b) Since the Returning Officers are free to take whatever decision they like in quasi judicial matters relating to elections, the question of compliance does not arise.

Remission of Land Revenue of Holdings up to five Acres

***5920 (C.U.) Chaudhri Darshan Singh :** will the Minister for Revenue be pleased to state whether Government is considering any proposal to remit land Revenue of holdings upto 5 acres; if so, the approximate date by which it is likely to be implemented?

Major Harinder Singh: The matter is under consideration of the Government. It is premature to say as to what decision will be taken by the Government. No approximate date, therefore, can be given.

Shortage of Maida and Suji in the State

***5930 (C.U.) Shri Mohan Lal:** Will the Chief Minister be pleased to State—

- (a) whether he is aware of the fact that there is extreme shortage of maida and suji in the State;
- (b) whether he is further aware of the fact that the said commodities are selling at very abnormally high rates in the black market;
- (c) if the reply to parts (a) and (b) above be in the affirmative, the steps, if any, taken or proposed to be taken by the Government to remove the shortage of and eliminate black marketing in the said commodities?

Shri Ram Kishan: (a) Yes.

(b) Suji and maida were selling at high rates since 18th August, 1964, when their production was restricted by the Government of India. There is, at present, no control on retail prices of maida and suji.

(c) The control on extraction and distribution of maida by the Roller Flour Mills was taken over by the Government of India, on 18th August, 1964. On repeated representations from the Punjab Government, the Government of India authorised the State Government on 26th August, 1964 to regulate its distribution. The Government of India had, in the first instance, fixed the extraction of fines by the Punjab Roller Flour Mills at 5 per cent of their respective monthly quotas of imported wheat. On representation by the State Government, the percentage of extraction of fines has now been raised by the Government of India from 5 to 10. The Government of India have also been requested to accelerate supplies of imported wheat to the Mills.

The District Food and Supplies Officers have been authorised to arrange fair and equitable distribution of maida and suji produced by the mills, at reasonable prices. Establishments consuming maida/suji are being issued suitable quantities of maida and suji direct from the mills. Steps are also being taken to place stocks of maida and suji at fair price shops for issue to consumers at fixed rates, in limited quantities.

Closure of fair price shops at Chandigarh

***5931 (C.U.) Shri Mohan Lal:** Will the Chief Minister be pleased to State whether Government have recently taken a decision to close down the Government Fair Price Shops at Chandigarh, if so, the reasons therefor ?

Shri Ram Kishan: The Government Fair Price Shops at Chandigarh are proposed to be replaced by the Consumer's Co-operative Stores to fall in line with the all India Policy and Pattern.

Raid on a Municipal Commissioner's House, Hoshiarpur.

***5932 (C.U.) Shri Mohan Lal:** Will the Chief Minister be pleased to state:—

- (a) whether it is a fact that some officials of the Civil Supplies Department raided the business premises as well as the house of a Municipal Commissioner, Hoshiarpur in the month of July, 1964 and conducted a search of both or one of these places,
- (b) if the reply to part (a) above be in the affirmative whether during the said raid and search any article was recovered or any evidence was found involving the said Municipal Commissioner in any offence or illegal act;

[Shri Mohan Lal]

- (c) if the reply to part (b) above be in the negative whether any enquiry has been made into the reasons for making the said raid and search, if so with what result;
- (d) whether Government have recently received from the Municipal Committee, Hoshiarpur or any other public body any resolution in relation to the said incident demanding an enquiry and action against the the officials who conducted the raid and search, if so the details of the action taken or proposed to be take by the Government on this resolution.

Shri Ram Kishan: (a) It is correct that the search of the house of Shri Lal Chand, Municipal Commissioner, Hoshiarpur was conducted by the District Food and supplies Officer, alongwith the Assistant Food and Supplies Officer, Hoshiarpur.

(b) Nothing was found involving the Municipal Commissioner in any offence or illegal act.

(c) The search was made as a result of a complaint that he was in illegal possession of sugar.

(d) No such resolution has been received by the Punjab Government in the Food and Supplies Department.

Food grain and General Price Index.

*5934 (C.U) **Shri Mohan Lal:** Will the Chief Minister be pleased to state:—

- (a) whether he has received any letter from the Prime Minister in regard to foodgrains and abnormal rise in general price index, if so, a copy there of be laid on the table of the House;
- (b) the steps taken or proposed to be taken by Government to hold the price line and to bring the prices down to a reasonable level?

.. **Shri Ram Kishan:** (a) Yes. A copy is laid on the table of the House.
(b) Statement is laid on the table of the House.

STATEMENT 1

Steps taken to Hold the Price Line

- (i) On the persistent demand of the State Government, the Government of India eventually agreed to enforce zonal restrictions on the movement of wheat and wheat products and these restrictions are to stay at least till next harvest.
- (ii) The Punjab Gram (Regulation of Distribution) Order, 1964, has been enforced, under which a foodgrains licensee can export only 1/3rd of gram stocks held by him on the 12th June, 1964 and 1/3rd of stocks purchased by him after this date from the producer in a market.
- (iii) The State Government have been authorised by the Government of India to regulate the distribution of wheat products manufactured by roller flour Mills in the Punjab.
- (iv) 3,500 fair price shops are functioning in the various towns of the State for the sale of sugar and rice. Out of these, wholemeal atta is being sold at 1,500 fair price shops at 44 paise per kg.

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UN-STARRED (17)41
QUESTIONS

- (v) About 60,000 tonnes indigenous wheat has been purchased for meeting immediate (Both internal and external) requirements. More stocks are proposed to be purchase for issue to consumers at fixed prices during the lean months. Meanwhile, wholemeal imported wheat atta is being sold at fair price shops at 44 paise per kg.
- (vi) Rice is being sold at fair price shops at 87 paise per kilo basmati and 56 paise per kilo begmi exclusive of sales tax at the scale of one kilo per head per month for non-habitual rice eaters and at six kilos per head per month for habitual rice eaters.
- (vii) Anti-smuggling measures have been tightened up so as not to allow any illegal export of wheat, gram and rice.
- (viii) The provisions of the new Punjab Foodgrains Dealers Licensing Order, 1964, are being rigidly enforced and stock returns being submitted by the licensees are, invariably, scrutinized.
- (ix) The Government of India was approached and they have agreed to keep some stocks of imported wheat in the Punjab, for issue to consumers through fair price shops in the lean months.
- (x) The Government of India was requested by the C.M. at personal level for the supply of full quota of imported wheat to the roller flour mills. They have assured that supply of imported wheat to the mills would improve from October, 1964.
- (xi) The available monthly quota of sugar (13,300 tonnes) is being distributed in the State through fair price shops in the urban areas and through co-operative societies in the rural areas. During the past 6 weeks the retail prices of sugar have been reduced by 5 paise per kg. and the revised rates are as follows:—
- | | |
|-----------------|--------------|
| Ordinary sugar; | 1.35 per kg. |
| Superior sugar; | 1.39 per kg. |
- (xii) 25,750 tonnes gur was obtained from U.P. to keep the prices of gur under check in the State till the movement restrictions were relaxed by U.P. Government in August, 1964.
- (xiii) Allotment of 5,000 tonnes khandsari has been obtained from U.P. Government for supply to Establishments at reasonable prices. Further allotment for 5,000 tonnes khandsari has also been asked for.
- (xiv) The Punjab Prevention of Profiteering and Hoarding Order, 1963 was enforced with effect from the 28th November, 1963. It inter-alia provides that no person shall draw sugar on distribution card with more persons recorded on it than the actual number of persons in the family of the cardholder.
- (xv) Government owned fair price shops have been set up at Chandigarh, Nangal and Simla for general public.
- (xvi) 16 Central Co-operative Consumer Stores, with a network of 127 branches, have been opened in 16 towns having more than 50,000 population. Almost all the big industrial establishments have opened fair price shops for the benefit of their workers. The Food and Supplies Department helps these shops in procuring scarce articles.
- (xvii) Government sponsored fair price shops have also been started in some towns of the State for the sale of essential articles of daily at reasonable rates.
- (xviii) An order namely the Punjab Commodities Price Marking and Display Order was enforced which requires all dealers to display or mark the prices of essential articles specified therein. This helps the consumer to verify competitive prices for various categories of articles displayed and to make purchases from the cheapest sources.

(xix) The Punjab Food Economy and Guest Control Order, 1964 has been enforced with effect from the 24th June, 1964. According to this order, no person or body of persons acting either jointly or severally at or in connection with one or more parties, entertainments, social or other functions, including functions in connection with marriages and funerals, shall on any one day distribute or provide for consumption or accept or contribute for service or distribution for consumption, any eatables containing wheat, rice and edible products other than biscuits, cakes and pastries, prepared from wheat or rice, to more than 100 persons including the host at ordinary parties and 100 persons excluding host at marriages and funerals.

(xx) A High Powered Committee is looking into the whole case of increasing the agricultural production under the Chairmanship of the Home Minister.

The State Government will continue to keep a careful watch over the situation, and will take such measures as may be considered necessary in the public interest, from time to time.

STATEMENT II

Prime Minister's House
New Delhi-11.

7th August, 1964.

My dear Chief Minister,

More than a month has passed since we last met in New Delhi to discuss the food situation. The position has continued to cause the deepest concern to all of us and that is why I am writing to you personally on the subject.

2. I do not want to go into the statistical or economic explanations of the causes underlying the present crisis. We have to face the situation as it is today. The shortage of foodgrains has caused serious problems and whatever may be the reason, the Government have to increase the supplies to the people. As an immediate measure, Government have no alternative but to import cereals from abroad and as quickly as possible. Despite the fact that we are short of foreign exchange, we are doing everything possible to import all that we can in the shortest possible time. We have already arranged for import of rice to the extent of 71,000 tons from Pakistan and 10,000 tons from Thailand, while we are trying to arrange for a further 50,000 tons from Thailand and 60,000 tons from Cambodia on a barter basis. In addition to this, the United States have offered us 3,00,000 tons of rice, of which we hope to import 2,00,000 tons within the period August, to December.

3. It is regrettable that wheat production last year was poor and we are in short supply of wheat also. But under PL 480 Programme of the United States, supplies have been and can be stepped up substantially. According to latest information, 5,00,000 tons of wheat will be shipped from the U.S.A. during the month of August.

4. Some time back there was bunching of ships in the ports of Calcutta and Bombay. There was some trouble about unloading of ships carrying foodstuffs. Quick steps were taken to remove the difficulties of the workers and it seems that the situation has improved considerably of late, and the number of waiting ships, especially of foodstuffs is not many. Nevertheless, I would like to appeal to everyone working in the ports in whatever capacity to remember that foodgrains are vital for the community and workers should not in any way become responsible for aggravating the present complicated situation.

5. It has been decided to divert ships to different ports in the coming months, so that there is the minimum of delay and the delivery of grains to different states also becomes easier and quicker. The Railways have also been advised to give top priority to the movement of foodgrains and already the quota of wagons has been stepped up to as much as double in many instances. In keeping with the tempo of movement from the ports, the arrival of ships will improve.

6. I feel that the impact of larger imports would begin to be felt by the end of this month. In between, and even thereafter, it is essential that our own domestic production should reach consumers all over the country with the minimum of interference and hold up. The restrictions which exist on movements from State to State and zone to zone have to be operated as instruments of an integrated All India Policy.

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And without undue partiality towards the needs of surplus States. Not all the stocks of food grains are in the hands of Government, Central or State. Large quantities are in the hands of the trade. This is natural. What is wrong is that traders with stocks should conceal them rather than bring them in the market. Your Governments have been taking action in different States to bring out the concealed stocks. Personally I would be happier if these stocks were freely marketed by the trade itself, but the traders have not left us much room for hope. It is possible that they may have the fear that once they bring out the stocks, they would be exposed to penalties. They are surely liable to penalties, but in the special situation existing today, when foodgrains must find their way into the market I would go to the extent of suggesting to you not to take any penal action where any trade, or stockist brings into the open within the next two weeks any stocks of foodgrains not previously declared. The stocks may further be allowed to be sold in the open market at a reasonable price. However, after the lapse of the period of grace, firm measures will have to be taken as has already been done in some places. I do not want to say more about this point, as already more than enough has been said, and it is now time that the firm action to be taken speaks for itself. I can only express the hope that even now the private trade will respond to my appeal, will take into account the bitterness that is being created against them, and will so conduct themselves that such firm measures do not become necessary.

7. Cities, of course, are our main problem, but in some of the State shortage and scarcity has affected the rural areas also and there has been lot of suffering on that account. I think that the bigger cities of our country, especially those like Calcutta, Bombay, Madras, and Delhi will have to be dealt with in a special way. If it becomes essential, we should be prepared to introduce rationing in these cities. We must have the necessary machinery at least in the larger cities so that whenever the need arises, it could be brought into play at short notice. The Union Finance Minister has already offered to meet part of the cost of the Enforcement Staff, and I do hope that you will go ahead with the setting up of this machinery.

8. In the rural areas, the supplies should be made through fair price shops and the trade in the rural areas should also play its part. I do hope the Panchayats will take upon themselves a special responsibility in the present situation. Each and every village Panchayat should keep an eye on every man in the village to see that there is no starvation. Panchayats will also be in a position to know easily the persons with whom the stocks are available. They should use persuasive methods to bring the stocks out. In case they do not succeed, they should bring it to the notice of the authorities concerned. They will thus be doing a great service to the people of their areas. Presidents of Panchayats and other office-bearers of the Panchayats should make it their duty to move about in the villages in the course of the next two months and take necessary measures to try and solve their own problems as much as they can. The District authorities should try to do their best and cooperate with them in this matter.

9. Similarly, there are many ways in which the people in the cities can help themselves. The larger hotels and restaurants who serve a wide variety of dishes can easily cut down their consumption of rice and wheat. Those who are non-vegetarians can easily curtail their consumption of cereals. Similarly it may be good to cut out rice from our meals, especially in areas like Punjab, Delhi, Uttar Pradesh, Rajasthan and Madhya Pradesh. This may be done at least for one month. Those who cannot do without rice may at least cut it out one day in a week.

10. While I have laid much emphasis on the immediate issues and short-term action, the Government of India have prepared their long term measures also. Our Food and Agriculture Minister, Shri Subramaniam has, in his press Statement, given an indication of what is proposed to be done. The imports, of course, will have to continue and perhaps in a larger measure so that we can build up the necessary reserves. These reserves should consist both of indigenous as well as imported cereals. Different steps will have to be taken to procure foodgrains indigenously from the producers without causing the least harassment to them. We must start thinking of these measures from now on because within another two or three months the kharif harvest will be coming in. That will be real testing time for us and we cannot afford to be found unprepared.

11. The idea of the Food grains Corporation has already been mooted by the Food and Agriculture Minister and he is going ahead with the scheme. It could procure direct from the cultivators as well as from the wholesalers and rice and flour mills. It is expected that the State Food Trading body will start functioning from January next.

12. The most important thing for going into the market for purchase of cereals is the fixation of a reasonable price for the producer. If the producer gets remunerative prices he would himself like to part with his grain willingly. It has been decided that the producers' prices will be fixed and announced much before the sowing season so that the producer will know what would be the price he will get and put in his best. The setting up of an Agricultural Prices Commission is also being considered and a Committee has been set up to go into the details and draw up the final scheme. This work will be completed very soon and the Commission will come into existence thereafter.

13. The main solution of the food problem is neither import nor making up the shortage through other means. The real and effective solution is increased production and the cultivator will have to be given all the facilities to increase his production. If only the cultivator and the Government authorities as well as public organisations work in full co-operation it should not be impossible to have a sizable increase in our production. I know there is not much sense in speaking about it; let the results speak for the success of our efforts. The kharif crops have already been sown. Something can still be done to improve the yield of the kharif crops by measures, such as use of fertilizers, proper weeding, timely irrigation, pest control, etc., and I would appeal to the cultivators and the extension workers to do every thing possible in this direction. An even greater trial for Government as well as the cultivator will be when the rabi crops are to be sown, and we must start making our preparation from now on. As I have said earlier, it would be advisable for ministers and others to make frequent visits to the villages and see things for themselves. I have said the same about myself also and I would try to do my bit in this regard.

14. The important step recently taken by the Food and Agriculture Minister is to fix the consumer prices for rice in the four Southern States of Andhra, Madras, Mysore and Kerala. This is a bold step, but the success will lie in its proper enforcement. It is there that difficulties might arise. On the one hand, the trade will have to co-operate and on the other, the district administration should remain vigilant all the time. If the trade does not co-operate, the administration will have to deal with the situation. I some times feel that administration today suffers from the fact that too many people are content with desk work and leave the field work to junior officials of various kinds. The fixation of consumer prices would prove a failure unless the district administration does its job.

15. While we are in the midst of food grain shortage, I have asked the different ministries concerned to consider the question of prices of some other items of goods which are also essential for our day to day life. Sometimes the prices of these articles lead to an increase in prices of food grains. Some of these items are cloth, vegetable oils, Sugar, matchces, kerosene, tea, soap and Vanaspati. It is important to fix the prices of these items and properly enforce them. These products are of interest to the common man and to the low income groups generally. Prompt action has already been taken in regard to the fixation of prices of popular varieties of cloth and it has been decided not to leave it to voluntary control. We should as in other countries, generally adopt the practice of goods being sold at fixed prices. In fact there should be display of prices for all essential commodities and they should be sold only at those prices. It should become, more or less, a matter of habit for the producer and the seller to know and understand that there will be no undue profiteering at any time. This may take time but we must move in that direction. Will it be possible for some of the shopkeepers at least to set an example? Let it be the duty of their Associations or other voluntary organisations to give a lead in this regard. I am sure that if they do it they will create tremendous goodwill for themselves and also truly serve the people.

16. I would also like to suggest that there should be as many consumer co-operative societies as possible. There may be shortcomings in their working, but the public workers should try their level best to run them satisfactorily. Consumer Co-operative Societies do give much relief to their members especially in these hard times. They sell articles at a fixed price and the quality is also generally better.

17. May I mention here that recently special checks were carried out quietly in Delhi in order to study the retail prices of some of the commodities. It was found that there is a premium of 1 paisa over the printed price of matches. But in one area one shop quoted a still higher price. In one case in regard to purchase of sugar, the receipt was not given and the rate charged was also higher. There was also a heavy premium on

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Dunlop Cycle Tyres. The general tendency was not to show the price list. But on the whole, except for some variation here and there, prices of medicines were the same all over the city. Philips electric bulbs and Dalda Vanaspati are being sold at stamped prices and rates fixed by the manufacturers respectively. It is obvious that officers should frequently go round and find out for themselves if the products are sold at prices fixed by Government. Prompt and effective action in handling a few cases will have a Tonic effect. Even this may not be necessary, if the people concerned only know that the authorities are going around and keeping a close watch on the situation. It is therefore, essential that the officials realise their full responsibilities.

18. I am told that some kind of demoralisation has set in among the Officials. I am sorry to hear of it. I would advise them to act without fear or favour. They must act boldly, and Government will lend them full support. As the things are going to be very difficult in the next few months, I want officers not to suffer from any doubts. They are the agents of the Government to execute its policies and programmes. If they hesitate in the execution and enforcement of the schemes drawn up by Government, however good these may be, they will not succeed.

19. May also appeal to you all to keep foremost in mind the need to co-operate amongst ourselves if we are to tide over this crisis. Harassed as you are by your own difficulties, it is only natural that you should be inclined to impose various restrictions and enforce measures that might help to ease the situation in your own state even though they cause greater difficulties in the neighbouring States. Unless the States co-operate with one another keeping the all-India picture in mind, we shall only be adding to our difficulties. There is a natural tendency for surplus States to hold on to their stocks so that the position does not deteriorate in their own areas. But if every State that is surplus in any commodity (and it need not be foodgrains) decides to reserve the major portion of that commodity for itself, then things will become altogether impossible. I would, therefore, appeal to you all that whatever the temptation, you may please not take any measures that will add to the difficulties of other States; and I can assure you that the Government of India will spare no effort to see that you are not made to suffer on account of any co-operation or help that you might extend to those who are in greater need.

20. I would also appeal to the leaders and members of the political parties. They have every right to criticise the Government and the present situation they could have and rally do have full opportunity to expose the deficiencies of the Government. They can also publicly lodge their anger and protest. Government would really benefit by taking into account this expression of feelings. However, I do not know if it would be advisable to resort to direct action. Some of the parties are already doing it and some others have decided to launch it sooner or later. This is not good either for the Government or for the political parties, and certainly not for the people. I do not deny that some of the criticism against us is justified, but in the next two months; we have to do our best with the co-operation of all to tide over the immediate crisis. I have no doubt that things will definitely improve as soon as cereals have arrived from abroad in this and the next month. Our new stocks of indigenous rice will also start arriving in the market in the month of October.

21. May I say in all humility that the present situation calls for a national all-party approach. There really is no alternative in a difficult situation like this where the question of availability of food is involved. The subject matter is so vital that it demands common constructive thinking among all parties, between the Government and the Opposition, between the administration and the people, between the Centre and the States. If such a spirit emerges out of the present crisis, I am sure it would be good for us and good for the country as a whole.

22. At much of what I have said concerns not merely the State Government but also others, labour leaders political leaders, members of the trade, etc. I am taking the liberty of giving a copy of this letter to the press, as well.

Yours sincerely
Sd/

(Lal Bahadur)

**Encounters with smugglers on Amritsar District border
with Pakistan**

***5935. (C. U.) Shri Mohan Lal :** Will the Minister for Home and Development be pleased to state—

- (a) The number of Police encounters with smugglers that took place on the Amritsar District border with Pakistan during the years 1963 and 1964 (to date)
- (b) The total number of smugglers killed in the said encounters;
- (c) The total value of all the goods seized from the smugglers on the said border during the period mentioned in part (a) above together with the total value of the gold out of these goods ?

Sardar Darbara Singh : (a) 71.

(b) 39.

- | | |
|--|-------------|
| (c) (i) Total value of goods seized from smugglers.. Rs 10,00,259.50 | |
| (ii) Total value of gold out of these goods | 3,31,545.00 |

Cases of Smuggling of wheat, rice and sugar

5936. (C.U.) Shri Mohan Lal : Will the Minister for Home and Development be pleased to state the total number of cases of smuggling of wheat, rice and sugar detected during the period from 1st May, 1964 to date, monthwise on the Uttar Pradesh Border, and on the Rajasthan Border separately ?

Sardar Darbara Singh : The required information is given below:—

Uttar Pradesh Border—

One case of wheat and 33 of sugar, during May, 1964.

Fourteen cases of wheat and 21 of sugar, during June, 1964.

Two cases of wheat and 4 of sugar, during July, 1964.

Three cases of wheat and 4 of sugar, during August, 1964.

Rajasthan Border—

Ten cases of wheat and 13 of sugar, during May, 1964.

Four cases of wheat during June, 1964.

Five cases of wheat and 2 of sugar during July, 1964.

Fourteen cases of wheat during August, 1964

Co-operative Sugar Mills, Batala

5937. (C.U.) Shri Mohan Lal : Will the Minister for Home and Development be pleased to state—

- (a) whether it is a fact that recently it was announced and proclaimed that election of the Directors of the Co-operative Sugar Mills, Batala would be held and election notice was issued to the shareholders ;
- (b) whether it is also a fact that the election schedule was also notified and the dates of the filing of the nomination papers, withdrawals and election were fixed and proclaimed if so, a copy of the election schedule be laid on the table of the House ;
- (c) whether it is further a fact that the nomination papers were duly filed by the candidates on the due date ;
- (d) whether in certain constituencies only one nomination paper was filed and the candidates were declared elected therefrom ;
- (e) whether the election was postponed thereafter, if so, by whom and on what ground ?

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Sardar Darbara Singh : (a) Yes.

(b) Yes, The election schedule is placed on the table of the House.

(c) Yes.

(d) Yes, in zone No. 5 "for individual share holders" and in zone Nos. 1 and 2 "for Co-operative Societies share-holders". As the election was postponed before the date fixed for scrutiny of nomination papers the question of declaring any candidate elected did not arise.

(e) Yes, in accordance with a decision of the council of Ministers taken on 12th August, 1964, when a change of policy for Sugar Mills management was informally discussed.

Change in procedure of grant of brick-kiln licences

***5948. (C.U.) Sardar Gurdial Singh Dhillon :** Will the Chief Minister be pleased to state—

(a) whether it is a fact that the procedure for the grant of brick-kiln licences in the State has been revised, if so, the details thereof ;

(b) whether there is any proposal under the consideration of the Government to cancel the licences of persons holding elective offices like members of Block Samitis, Zila Parishads or members of the State Legislature, if so, the number of licence-holders who are likely to be affected by it ;

(c) whether any special concession is proposed to be given to the licence-holders who represent different co-operative societies in the rural areas and cater to the needs of the farmers requiring bricks for building farm houses, cattle-sheds, warehouses etc. in order to store agricultural produce, tubewell enclosures, water outlets, etc., if so the details thereof ?

Shri Ram Kishan : (a) Yes. Brick-kiln licences will henceforth be sanctioned by the respective District Magistrates subject to following conditions:—

(i) the applicant or any member of his family does not hold any interest directly or indirectly in any of the existing brick kiln licences or coal depots or any other depot of controlled commodities under the Food and Supplies Department ;

(ii) the site selected by the applicant for setting up kiln is at least 5 miles from any of the existing kiln ;

(iii) the land selected for the proposed brick-kiln is not under agricultural production ;

(iv) the setting up of the proposed kiln conforms to the statutory requirements for the grant of the licence applied for.

(b) No.

(c) No.

**Representation from P.C.S. Officers' Association
(Executive Branch)**

***5949. (C.U.) Sardar Gurdial Singh Dhillon :** Will the Chief Minister be pleased to state—

- (a) whether he has received any resolution passed by the P.C.S. Officers' Association (Executive Branch) demanding the revision of their pay-scales ;
- (b) whether there is any proposal under the consideration of the Government to declare their cadre as Class I ;
- (c) whether there is any proposal to revise the rates of their travelling allowance bringing them at par with the rates admissible to Union Government Employees ?

Shri Ram Kishan : (a) to (c) Yes sir.

Division of Directorate Of Public Instruction

***5950. (C. U.) Sardar Gurdial Singh Dhillon :** Will the Minister for Education and Local Government be pleased to state —

- (a) whether any deputation waited upon him in the second week of August, 1964 demanding the division of the Directorate of Public Instruction into three separate independent Directorates with a view to achieve efficiency ; if so, the details of the scheme, if any, presented to him ;
- (b) the extra expenditure likely to be incurred as a result of the implementation of the said scheme ;
- (c) whether there is any proposal to set up a separate Secretariat for the Education Department, if so, the estimated annual budget of the proposed Secretariat ?

Shri Prabodh Chandra : (a) Yes, but the deputation did not present any detailed scheme.

(b) In view of (a) above these questions do not arise.

(c) No.

Routes sanctioned for certain Bus services

***5955. (C. U.) Sardar Gurcharan Singh :** Will the Chief Minister be pleased to state the number of new routes sanctioned to the Malwa Bus Service (P) Ltd., Moga and the New Samundri Transport Co. (P.) Ltd., Ferozpur under fifty-fifty scheme with a view to compensate their mileage ?

Shri Ram Kishan : (i) Malwa Bus Service (P) Ltd., Moga ... Five
(ii) New Samundri Transport Co (P) Ltd., Ferozpur ... Three.

Registration fee on sale deeds

***5996. (C.U.) Shri Rup Singh Phul :** Will the Minister for Revenue be pleased to state whether Government is considering any proposal to reduce the registration fee on sale deeds etc., if so, to what extent and the time by which it is likely to be implemented ?

Major Harinder Singh : No. Question does not arise.

War Jagirs

***5997.(C.U.)Shri Rup Singh Phul :** Will the Chief Minister with reference to the reply to starred Question No. 4386 included in the List of Questions for 20th February, 1964 be pleased to state —

(a) whether the Bill, referred to in part (c) of the said reply providing for the grant of War Jagirs to those parents whose three or more children serve in the military forces during the present Emergency, has since been drafted ;

(b) if the reply to part (a) above be in the affirmative, whether Government contemplate bringing forward the said Bill before the Legislature during the Autumn Session, 1964 ?

Major Harinder Singh : (a) Yes.

(b) Yes.

Abolition of Institution of Lambardars

***5999. (C.U.) Shri Rup Singh Phul :** Will the Minister for Revenue be pleased to state whether Government is considering any proposal to abolish the institution of Lambardars in the State, if so, the approximate time by which the proposal is likely to be implemented ?

Major Harinder Singh, : No.

Liquor Licenses

***6001. (C.U.) Shri Rup Singh Phul :** Will the Minister for Education and Local Government be pleased to state :

(a) the extent to which the present system of giving licenses and the reduction in price of liquor have succeeded in checking illicit distillation and adulteration in the State ;

(b) whether the Government contemplate continuing the present system.

Shri Prabodh Chandra : (a) To a considerable extent. However, difficulties such as supply of liquor falling short of the increased demand because of the shortage of molasses have cropped up.

(b) The rules regarding the grant of licenses by allotment have been declared *ultra vires* by the High Court and the old system of giving licenses by auction has been revived to take effect from 1st October, 1964.

Anti-Erosion Measures in the Hilly Areas in the State

***6002. (C.U.) Shri Rup Singh Phul :** Will the Minister for Public Works and Welfare be pleased to state the total amount allocated for the anti-erosion measures in the hilly areas of the State for the current financial year together with the amount actually spent so far and the schemes on which it has been spent.

Chaudhri Rizaq Ram : A statement is laid on the table of the House.

[Public Works and Welfare Minister]

Statement showing the total amount allocated for anti-erosion measures in the Hilly areas in Punjab for the current financial year spent on various soil conservation schemes up to 31st July, 1964.

Rs 49.64 lakhs have been allocated for the following State and Centrally-sponsored Soil Conservation Schemes for the year 1964-65, against which an expenditure of Rs 5.90 lakhs has been incurred up to 31st July, 1964, as per details given below :-

| Group | Name of Scheme | Amount provided for 1964-65 | Amount spent up to 31st July, 1964 |
|---------------------------------|---|-----------------------------|------------------------------------|
| (Rupees in lakhs) | | | |
| I. State Schemes | (1) Soil Conservation in Water sheds for flood control | 3.92 | 0.65 |
| | (2) Soil Conservation in Waste Lands .. | 0.28 | 0.03 |
| | (3) Treatment of Choes in Hoshiarpur and Ambala Districts with the help of tree protection belts .. | 2.50 | 0.33 |
| | Total .. | 6.70 | 1.01 |
| (Rupees in lakhs) | | | |
| II. Centrally-sponsored Schemes | (1) Soil and Water Conservation in River Valley Project—Sutlej Catchment | 22.90 | 2.74 |
| | (2) Soil and Water Conservation in River Valley Project—Beas Catchment .. | 14.85 | 1.08 |
| | (3) Soil Conservation Pilot Demonstration in Sutlej and Beas Catchments .. | 3.64 | 0.48 |
| | (4) Silt Investigation in Sutlej and Beas Catchments .. | 1.19 | 0.24 |
| | (5) Establishment of Inter State Soil Conservation Board .. | 0.36 | 0.35 |
| Total | | 42.94 | 4.89 |
| Grand Total I and II .. | | 49.64 | 5.90 |

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Smugglers

***6028. (C.U.) Shri Balramji Dass Tandon :** Will the Minister for Home and Development be pleased to state—

- (a) The total number of smugglers so far arrested in the State under the Defence of India Rules together with their names and addresses ;
- (b) Whether it is a fact that some smugglers during the course of interrogation, mentioned the names of certain Legislators, if so, their names and the action, if any, taken in the matter ?

Sardar Darbara Singh : (a) 848. As regards their names and addresses the time, labour and stationery involved will not be commensurate with the benefit sought to be derived from it. Reply can be supplied regarding any particular case, if called.

(b) No.

Honorary Sub-Registrars

***6029. (C.U.) Shri Balramji Dass Tandon :** Will the Minister for Revenue be pleased to state—

- (a) whether the institution of Honorary Sub-Registrars has been abolished, if so since when ;
- (b) the alternative system, if any, adopted or proposed to be adopted as a result of the abolition of the said institution ?

Major Harinder Singh : (a) Yes, 1st September, 1964.

(b) the registration work has been entrusted to the Tahsildars and Naib-Tahsildars.

Property Tax

***6030. (C.U.) Shri Balramji Dass Tandon :** Will the Minister for Finance and Planning be pleased to state whether Government has taken any decision to abolish the Property Tax in the State in the light of Mehta Committee Report to the effect that there should be one tax on property instead of many, if not, the reasons therefor ?

Sardar Kapoor Singh : Part (I) No.

Part (II): No report called the Mehta Committee Report on the subject of Property tax has been received by the State Government.

Exemption in Land Revenue

***6031. (C.U.) Shri Balramji Dass Tandon :** Will the Minister for Revenue be pleased to state whether Government has taken any decision to exempt land-owners holding 5 bighas of land or less from the payment of land revenue, if not, the reasons therefor ?

Major Harinder Singh : The proposal is under consideration of Government.

T.A. and D.A. drawn by Officers of Public Relations Department during and in connection with the Das Commission Inquiry

***6032. (C.U) Chaudhri Darshan Singh :** Will the Chief Minister be pleased to state—

- (a) the total amount of travelling allowance and daily allowance charged by the Director, each of the Joint Directors and Radio & Press Liaison Officer of the Public Relations Department, separately for the journeys performed by them during and in connection with the inquiry held by the Das Commission ;
- (b) the purpose and details of each of the said journeys giving the days of halts ?

Shri Ram Kishan : (a) The total amount of the travelling and daily allowance drawn by the Director, Joint Directors and Radio & Press Liaison Officer of the Public Relations Department during the period from November, 1963 to May, 1964, is as follows :—

[Chief Minister]

| Serial No | Designation of the Officer | Amount of T.A./D.A. | REMARKS |
|-----------|---|---------------------|--|
| 1 | Director, Public Relations, Punjab | Rs
1,118.41 | These journeys pertain to places in and outside the State, details of which are given in the enclosed statement. |
| 2 | Joint Director, Public Relations, New Delhi | 317.48 | |
| 3 | Radio & Press Liaison Officer, Jullundur (upto 2nd June, 1964). | 1,280.03 | |
| 4 | Joint Director, Administration, Chandigarh. | Nil | |

No journeys were undertaken by any of the officers in connection with the Das Commission Inquiry.

(b) Please see the attached statement.

STATEMENT SHOWING THE PURPOSE AND DETAILS OF THE JOURNEYS PERFORMED BY DIRECTOR, PUBLIC RELATIONS JOINT DIRECTORS AND RADIO AND PRESS LIAISON OFFICER GIVING THE DAYS OF HALTS DURING AND IN CONNECTION WITH THE ENQUIRY HELD BY THE DAS COMMISSION

Particulars of journeys and halts

| Serial No. | Designation of Officer | Departure | | Arrival | | Number of days of halts | Purpose of journey |
|------------|----------------------------|------------|---------------|------------|----------|-------------------------|--|
| | | Station | Date | Station | Date | | |
| 1 | 2 | 3 | 4 | 5 | 6 | | |
| 1 | Director, Public Relations | Chandigarh | 3-11-63 | Delhi | 3-11-63 | | (i) Inspection of District Public Relations Office, Gurgaon and to hold inquiry into certain cases of the staff and also hold departmental discussion with the District Public Relations Officer |
| | | Delhi | 4-11-63 | Gurgaon | 4-11-63 | | |
| | | Gurgaon | 4-11-63 | Delhi | 4-11-63 | 1 | |
| | | | Halt at Delhi | | 5-11-63 | | (ii) Discussion with Director Field Publicity in connection with the proposed Orientation-cum-study Camp at Chandigarh |
| | | Delhi | 6-11-63 | Chandigarh | 6-11-63 | | |
| | | Chandigarh | 13-11-63 | Delhi | 13-11-63 | | (i) Formal presentation of "Ranbheri" a volume of heroic and patriotic verse to Shri Jawahar Lal Nehru on his 74th Birth day and |
| | | | Halt at Delhi | | 14-11-63 | 1 | |
| | | Delhi | 15-11-63 | Chandigarh | 15-11-63 | | (ii) Press Conference |
| | | Chandigarh | 20-11-63 | Delhi | 20-11-63 | | With the Chief Parliamentary Secretary in connection with staging of the Punjab Central Drama Troupe play in the Drama Festival organised by Government of India |
| | | Delhi | 21-11-63 | Chandigarh | 21-11-63 | | |

[Chief Minister]

Particulars of journeys and halts

| Serial No | Designation of Officer | Departured | | Arrival | | Number of days of halts | Purpose of journey |
|-----------|---|------------|---------------|------------|----------|-------------------------|--|
| | | Station | Date | Station | Date | | |
| 1 | 2 | 3 | 4 | 5 | | | |
| 1. | contd. Director Public Relations—contd. | Chandigarh | 23-11-63 | Jullundur | 23-11-63 | | To attend the programme Advisory Committee meeting of A.I.R., Jullundur |
| | | Jullundur | 23-11-63 | Chandigarh | 23-11-63 | | |
| | | Chandigarh | 28-11-63 | Simla | 28-11-63 | | For selection of site for the proposed Tourist Bungalow at Simla with the Chief Architect and local authorities and to discuss departmental matters with the District Public Relations Officer |
| | | | Halt at Simla | | 29-11-63 | 1 | |
| | | Simla | 30-11-63 | Chandigarh | 30-11-63 | | |
| | | Chandigarh | 19-12-63 | Delhi | 19-12-63 | | For participation in the annual plan discussion 1964-65 |
| | | | Halt at Delhi | | 20-12-63 | 1 | |
| | | Delhi | 21-12-63 | Chandigarh | 21-12-63 | | |
| | | Chandigarh | 22-12-63 | Simla | 22-12-63 | | Observation of Sking slopes at kufri and to hold discussion with the Director of Tourism (Himachal Pradesh) |
| | | Simla | 23-12-63 | Kufri | 23-12-63 | | |
| | | Kufri | 23-12-63 | Simla | 23-12-63 | | |
| | | Simla | 24-12-63 | Chandigarh | 24-12-63 | | |
| | | Chandigarh | 27-12-63 | Nangal | 27-12-63 | | Discussion with the General Manger Bhakra Dam regarding Tourism Schemes in the 3rd Plan in the pursuance of the working group discussions. |
| | | Nangal | 27-12-63 | Chandigarh | 27-12-63 | | |

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UN-STARRED (17)55
QUESTIONS

| | | | | | |
|------------|------------------------------|--|--------|---------|--|
| Chandigarh | 3-1-64 | Delhi | .. | 3-1-64 | (i) Defence Ministry security clearance of the Film "Hageekai" preview of rush prints |
| Delhi | 4-1-64 | Chandigarh | .. | 5-1-64 | (ii) Discussion with the Director General of Tourism, Government of India |
| Chandigarh | 9-1-64 | Delhi | .. | 9-1-64 | Meeting convened by the Chairman, Inter-State Road Transport Commissioner and Director General, Tourism regarding Tourist Excursion Services in Punjab (Provincial Transport Controller, Punjab also attended) |
| Delhi | Halt at Delhi | Chandigarh | .. | 10-1-64 | 1 |
| | 11-1-64 | Chandigarh | .. | 11-1-64 | |
| Chandigarh | 17-1-64 | Delhi, Sohna and Delhi | .. | 17-1-64 | Meeting convened by the Director General Tourism regarding the Development of Sohna water springs |
| Delhi | Halt at Delhi 18 and 19-1-64 | .. | .. | 19-1-64 | 2 |
| | 20-1-64 | Badkhal lake Delhi, Ambala Cantt. and back to Chandigarh | .. | 20-1-64 | Meeting at Sohna, district Gurgaon (Faridabad) regarding development of Badkhal Lake in which representatives of the Ministries of Transport and Health and Scientific Research participated |
| Chandigarh | 3-2-64 | Rohtak | .. | 3-2-64 | Inspection of District Public Relations Officer's Office, Rohtak. Meeting the Press |
| Rohtak | 4-2-64 | Delhi | .. | 4-2-64 | |
| Delhi | 4-2-64 | Chandigarh | .. | 4-2-64 | |
| Chandigarh | 7-2-64 | Ludhiana .. Jullundur, | .. | 7-2-64 | To address Rural Publicity staff along with the Chief Parliamentary Secretary at Ludhiana and to meet the Press at Jullundur |
| Jullundur | 8-2-64 | Chandigarh | .. | 8-2-64 | |
| Chandigarh | 27-2-64 | Palampur | .. | 27-2-64 | To accompany the Chief Parliamentary Secretary for site selection of Tourist Bungalow at Palampur and to see Kala Kendra at Gurdaspur |
| Palampur | 28-2-64 | Gurdaspur Jullundur | .. | 28-2-64 | |
| Jullundur | 29-2-64 | Chandigarh | .. | 29-2-64 | Attended the All-India Conference of State Directors of Information called the Ministry of Information and Broadcasting, Government of India |
| Chandigarh | 3-3-64 | Delhi | .. | 3-3-64 | |
| | Halt at Delhi | 4 to | 7-3-64 | 4 | |

[Chief Minister]

| Serial No. | Designation of Officer | Particulars of journeys and halts | | | | Number of days of halts | purpose of journey |
|------------|--|-----------------------------------|-----------------------------|--------------------------------|---------|-------------------------|---|
| | | Station | Departure Date | Arrival Station | Date | | |
| 1 | 2 | 3 | 4 | 5 | | | |
| 1. | <i>contd.</i> Director Public Relations— <i>contd.</i> | Delhi | 8-3-64 | Chandigarh | 8-3-64 | | |
| | | Chandigarh | 18-3-64 | Delhi | 18-3-64 | 1 | Attended meeting of the purchase committee |
| | | Delhi | Halt at Delhi | | 19-3-64 | 1 | Preview of film "Haqeeqat" |
| | | Delhi | 20-3-64 | Bombay V.T. | 21-3-64 | | Inspection of Accounts of Shri Chetan Anand etc |
| | | | Halt at Bombay 22 and 23-64 | | | 2 | Discussion with the Information and Broadcasting Ministry regarding Border Publicity and back to Headquarters |
| | | Bombay | 24-3-64 | Delhi | 24-3-64 | | Meeting of the Tourist Advisory Committee |
| | | Delhi | 25-3-64 | Chandigarh | 25-3-64 | | Field Publicity Seminar |
| | | Chandigarh | 29-3-64 | Delhi | 29-3-64 | | Press contacts in Delhi |
| | | Delhi | 30-3-64 | Chandigarh | 31-3-64 | | |
| | | Chandigarh | 4-4-64 | Simla | 4-4-64 | | |
| | | Simla | 5-4-64 | Chandigarh | 5-4-64 | | |
| | | Chandigarh | 9-4-64 | Delhi | 9-4-64 | | |
| | | Delhi | 10-4-64 | Chandigarh | 11-4-64 | | |
| | | Chandigarh | 12-4-64 | Jullundur | 12-4-64 | | |
| | | Jullundur | 13-4-64 | Amritsar and back to Jullundur | 13-4-64 | | Along with Chief Parliamentary Secretary/Chief Minister regarding enquiry relating to Amritsar Office |
| | | Jullundur | 14-4-64 | Chandigarh | 14-4-64 | | |
| | | Chandigarh | 18-4-64 | Kulu | 18-4-64 | | To attend the meeting regarding development of Hill areas |
| | | Kulu | 19-4-64 | Manali and back to Kulu | 19-4-64 | | |

| | | | | | |
|--|------------------|--------------------|---|--------------------|---|
| 1. Director, Public Relations— <i>contd.</i> | Kulu | 20-4-64 | Kasol, Manikaran and back to Kulu | 20-4-64 | To finalise proposals for the development of Manikaran and Kasol as a tourist spot along with Executive Engineer, Superintending Engineer, B. and R. and Architect etc. |
| | Kulu Chandigarh | 21-4-64
23-4-64 | Chandigarh Sangrur and back to Chandigarh | 21-4-64
23-4-64 | Accompanied Chief Minister for discussions |
| | Chandigarh | 25-4-64 | Shahpur | 25-4-64 | To conduct a press party from Chandigarh to cover the function at Bir in connection with the opening ceremony of Bir-Co-Operative Tea Factory |
| | Shahpur | 26-4-64 | Bir and back to Palampur | 26-4-64 | |
| | Palampur | 27-4-64 | Chandigarh | 27-4-64 | To attend a meeting of the Directors of Information called by Government of India (Shri Satya Narain Sinha, Minister presided) |
| | Chandigarh | 28-4-64 | Gurgaon and Delhi | 28-4-64 | |
| | | Halt at Delhi | | 29-4-64 | 1 |
| | Delhi | 30-4-64 | Rohtak Chandigarh | 1-5-64* | *To visit District Public Relations Officer's office and to contact Deputy Commissioner, Rohtak |
| | Chandigarh | 9-5-64 | Chail-Simla | 9-5-64 | Inspection of site for the location of high-powered transmitter by A.I.R. |
| | Simla Chandigarh | 10-5-64
11-5-64 | Chandigarh Patiala and back to Chandigarh | 10-5-64 | In connection with the surprise checking in the district |
| | Chandigarh | 18-5-64 | Patiala and back to Chandigarh | 18-5-64 | To assist the Public Service Commission in the conduct of interview for the selection of Deputy Director, Tourism |
| | Chandigarh | 19-5-64 | Simla Headquarter at Simla | 19-5-64 | Moved camp office to Simla |
| | Simla | 30-5-64 | Chandigarh | 30-5-64 | To attend a meeting covered by Financial Commissioner regarding scrutiny of the manuscript of book |
| | Chandigarh | Halt at Chandigarh | | 31-5-64 | 1 |
| | | 1-6-64 | Simla | 1-6-64 | |
| | | Total days of Halt | | | 16 |

[Chief Minister]

Particulars of journeys and halts

| Serial No. | Designation of Officer | Departure | | Arrival | | Number of days of halts | Purpose of journey |
|--------------------|------------------------------|--|----------|--|----------|-------------------------|--|
| | | Station | Date | Station | Date | | |
| 1 | | | | 3 | | 4 | 5 |
| 2 | Joint Director,
New Delhi | Hyderabad | 12-12-63 | New Delhi .. | 15-12-63 | | Back to Headquarter after completing training at Hyderabad Administrative Staff College of India |
| | | New Delhi .. | 15-1-64 | Chandigarh | 15-1-64 | | Contacted the District Public Relations Officer, Karnal and attended a meeting of the Defence Publicity Group (Official) at Chandigarh |
| | | Chandigarh | | Halt at Chandigarh | 16-1-64 | 1 | |
| | | Chandigarh | 17-1-64 | Jullundur .. | 17-1-64 | | Contacted press, A.I.R. and District Public Relations Officer, Jullundur and returned to Headquarters |
| | | Jullundur .. | | Halt at Jullundur | 18-1-64 | 1 | |
| | | Jullundur .. | 19-1-64 | New Delhi .. | 19-1-64 | | Discussion regarding official matter with the Chief Parliamentary Secretary and Director, Public Relations |
| | | Joined duty at Chandigarh on 17th February, 1964 (after availing station leave for 15th and 16th February, 1964) | | | | 1 | |
| | | Chandigarh | 18-2-64 | Patiala and back to Chandigarh) | 18-2-64 | | Official contacts and press publicity at Patiala |
| | | Chandigarh | 19-2-64 | Ambala and back to New Delhi | 19-2-64 | | Contacts and press publicity at Ambala and return to headquarters |
| | | New Delhi .. | 19-4-64 | Chandigarh | 19-4-64 | | Contacts with Ministers, Chief Secretary, Head of Department, discussion of departmental matters |
| | | | | Halt at Chandigarh from 20th to 22nd April, 1964 | | 3 | |
| | | Chandigarh | 23-4-64 | New Delhi | 23-4-64 | | *Surprise checking of publicity work (Field staff) |
| | | New Delhi .. | 29-4-64 | Narnaul | 29-4-64* | | |
| | | Narnaul .. | 30-4-64 | Hissar | 30-4-64 | | |
| | | Hissar .. | 1-5-64 | New Delhi .. | 1-5-64 | | |
| Total days of Halt | | | | | | 6 | |

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)59
QUESTIONS

| | | | | | | |
|---|--|--------------|----------|----------------------------------|--------------------|---|
| 3 | Radio and Press Liaison Officer, Jullundur | Jullundur .. | 1-11-63 | Sultanpur and back to Jullundur | 2-11-63 | To cover Chief Minister's tour and return to head-quarters |
| | | Jullundur .. | 3-11-63 | Hoshiarpur and back to Jullundur | 3-11-63 | To cover Vice-president of India's tour and accompanied press party |
| | | Jullundur .. | 7-11-63 | Chandigarh | 7-11-63 | |
| | | | | Halt at Chandigarh | 8-11-63 | To accompany five-year plan study team |
| | | Chandigarh | 9-11-63 | Ludhiana .. | 9-11-63 | Ditto |
| | | Ludhiana .. | 10-11-63 | Jullundur .. | 10-11-63 | Ditto |
| | | Jullundur .. | 11-11-63 | Amritsar .. | 11-11-63 | Ditto |
| | | Amritsar .. | 12-11-63 | Ferozepore | 12-11-63 | Ditto |
| | | Ferozepore | 13-11-63 | Chandigarh | 13-11-64 | For important discussion |
| | | Chandigarh | 14-11-63 | Jullundur .. | 14-11-63 | Return to Headquarters |
| | | Jullundur .. | 27-11-63 | Chandigarh | 27-11-63 | For important discussion |
| | | | | Halt at Chandigarh | 28-11-63 | Ditto |
| | | Chandigarh | 29-11-63 | Jullundur .. | 29-11-63 | Return to Headquarters |
| | | Jullundur .. | 2-12-63 | Chandigarh | 2-12-63 | To attend Public Relations Officers Seminar |
| | | | | Halt at Chandigarh | 3-12-63 to 7-12-63 | Ditto |
| | | Chandigarh | 8-12-63 | Jullundur .. | 8-12-63 | Return to Headquarters |
| | | Jullundur .. | 28-12-63 | Gurdaspur .. | 28-12-63 | Selection of Republic Day folk dance team |
| | | Gurdaspur .. | 29-12-63 | Jullundur .. | 29-12-63 | Return to Headquarters |
| | | Jullundur .. | 3-1-64 | Gurdaspur .. | 3-1-64 | |

[Chief Minister]

Particulars of journeys and halts

| Serial No. | Designation of Officer | Departure | | Arrival | | Number of days of halts | Purpose of journey |
|------------|---|-----------------|---------|----------------------------------|---------|-------------------------|--|
| | | Station | Date | Station | Date | | |
| 1 | 2 | | 3 | | | 4 | 5 |
| 3 | Radio and Press Liaison Officer, Jullundur— <i>contd.</i> | | | | | | |
| | | Gurdaspur .. | 5-1-64 | Batala and back to Jullundur | 4-1-64 | 1 | To see rehearsal as of folk dance troupe Republic Day Festival Return to Headquarters |
| | | Jullundur .. | 8-1-64 | Chandigarh | 8-1-64 | | Regarding Republic Day and other engagements and return to headquarters |
| | | Chandigarh | 9-1-64 | Jullundur .. | 9-1-64 | | Republic Day folk dance troupe arrangements and return to Headquarters |
| | | Jullundur .. | 17-1-64 | Khokhar Faujian | 17-1-64 | | |
| | | Khokhar Faujian | 18-1-64 | Jullundur .. | 18-1-64 | | Conducted folk dance troupe to Delhi at Republic Day celebrations |
| | | Jullundur .. | 19-1-64 | Delhi .. | 20-1-64 | | |
| | | | | Halt at Delhi 21-1-64 to 29-1-64 | | 9 | |
| | | Delhi .. | 30-1-64 | Jullundur .. | 31-1-64 | | Return to Headquarters |
| | | Jullundur .. | 14-2-64 | Amritsar .. | 14-2-64 | | To contact Chief Minister under Director Public Relations's order and return to headquarters |
| | | Amritsar .. | 15-2-64 | Jullundur .. | 15-2-64 | | |
| | | Jullundur .. | 10-3-64 | Chandigarh | 10-3-64 | | For important discussions with the Director, Public Relations |

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UN-STARRED (17)61
QUESTIONS

| | | | | | |
|------------|--|----|--------------------|---|--|
| Chandigarh | 11-3-64 Delhi | .. | 11-3-64 | 1 | To help Joint Director in press and Radio Relations as per Director, Public Relation's instructions |
| Delhi | Halt at Delhi | .. | 12-3-64 | | |
| Jullundur | 13-3-64 Jullundur | .. | 14-3-64 | | Return to Headquarters |
| Jullundur | 16-3-64 Chandigarh | .. | 16-3-64 | | For important discussions with Director, Public Relations, Chief Parliamentary Secretary and Chief Minister To help Joint Director Public Relations in Press Radio relations as per Director Public Relations's instructions |
| Chandigarh | 17-3-64 Delhi | .. | 17-3-64 | 2 | |
| Chandigarh | Halt at Delhi | .. | 18-3-64 to 19-3-64 | | |
| Delhi | 20-3-64 Ludhiana | .. | 21-3-64 | | Ditto. |
| Jullundur | Jullundur | .. | | | Return to Headquarters |
| Jullundur | 21-3-64 Batala and back to Jullundur | .. | 22-3-64 | | To cover Chief Minister tour and conduct press party to Batala and back to headquarters |
| Jullundur | 23-3-64 Ambala | .. | 23-3-64 | | To contact editorial staff of the Tribune |
| Ambala | 24-3-64 Delhi | .. | 24-3-64 | | To help Joint Director Public Relations in press and Radio |
| Delhi | Halt at Delhi 25-3-64 to 24-64 | .. | 1-4-64 | 8 | Ditto. |
| Rohtak | Rohtak | .. | 2-4-64 | | Ditto. |
| Delhi | 13-4-64 Delhi | .. | 13-4-64 | 7 | Ditto. |
| Jullundur | Halt at Delhi 4-4-64 to 11-4-64 | .. | 10-4-64 | | Ditto. |
| Jullundur | Jullundur | .. | 12-4-64 | | Return to headquarters |
| Jullundur | 13-4-64 Amritsar and back | .. | | | |
| Jullundur | Jullundur | .. | 13-4-64 | | Meeting with Chief Minister, Punjab |
| Jullundur | 15-4-64 Delhi | .. | 16-4-64 | | To help Joint Director Public Relations in Press and Radio Relations |
| Delhi | Halt at Delhi 17-4-64 to 24-4-64 | .. | 23-4-64 | 7 | |
| Jullundur | Jullundur | .. | 2-4-64 | | Return to headquarters |
| Jullundur | 28-4-64 Hoshiarpur and back to Jullundur | .. | 28-4-64 | | Special assignment as per Director, Public Relations' order |
| Jullundur | 29-4-64 Delhi | .. | 29-4-64 | | To help Joint Director Public Relations in press and Radio Relations (as per Director Public Relation's instructions) |
| Delhi | Halt at Delhi 30-4-64 to 3-5-64 | .. | 2-5-64 | 3 | |
| Rai | 3-5-64 Rai District | .. | 3-5-64 | | |
| Rai | Rohtak | .. | | | Ditto. |
| Rai | 4-5-64 Delhi | .. | 4-5-64 | 6 | Ditto. |
| Rai | Halt at Delhi 5-5-64 to | .. | 10-5-64 | | Ditto. |

[Chief Minister]

Particulars of journeys and halts

| Serial No | Designation of Officer | Departure | | Arrival | | Number of days of halts | Purpose of journey |
|--------------------|--|--|---|--------------------------------------|--------------------|-------------------------|--|
| | | Station | Date | Station | Date | | |
| 1 | 2 | 3 | 4 | 5 | | | |
| 3—concl'd | Radio and Press Liaison Officer
Jullundur—concl'd | Delhi
Jullundur | 11-5-64
15-5-64 | Jullundur
Delhi | 12-5-64
15-5-64 | | Return to headquarters
To help Joint Director Public Relations in Press and Radio Relations (as per Director Public Relations's instructions)
for important discussion with Director, Public Relations
Accompanied Director Public Relations and contact with local dajlies |
| | | Delhi | 17-5-64 | Ambala Cantt.
Chandigarh | 18-5-64 | 1 | |
| | | Chandigarh | 18-5-64 | Patiala and
back to
Chandigarh | 18-5-64 | | |
| | | Chandigarh
Ambala Cantt.
Jullundur | 19-5-64
19-5-64
19-5-64 | Ambala Cantt.
Jullundur | 19-5-64
19-5-64 | | To contact Tribune people
Return to headquarters |
| | | Jullundur | 20-5-64 | Delhi On Leave up to
24-5-64 | 24-5-64 | | |
| | | | Joined duty at Delhi on 25th May, 1964 (F.N.) | | | 1 | Looking after Joint Director, Public Relation's Office (As per Director, Public Relations's Orders)
Ditto. |
| | | Delhi | Halt at Delhi | 26-5-64 to
Chandigarh | 31-5-64
1-6-64 | 6 | Accompanied I.P.M. conducting late Prime Minister's ashes
Return to headquarters |
| | | Chandigarh | 1-6-64 | Ludhiana and
back to
Jullundur | 2-6-64 | | |
| Total days of halt | | | | | | 59 | |
| 4 | Joint Director,
(Admn.),
Chandigarh | | | | Nil | | |

Government Teachers' Union

*6033. (C.U.) **Chaudhri Darshan Singh** : Will the Minister for Education and Local Government be pleased to state whether the Government has recently received any charter of Demands from the Government Teachers' Union (Provincialised); if so, the details thereof and the action if any, taken thereon ?

Shri Prabodh Chandra : Yes. A statement giving the demand and the action taken thereon by Government is placed on the Table of the House

Statement showing the demands of Government Teachers' (Provincialised) Union, Punjab and the Action taken by Government.

| Demands of Government Teachers' Union, Punjab | Action taken by Government |
|--|---|
| 1. Decrease in school timings/ working hours | It has been decided that the norm of 1,200 hours and 220 days for instruction as recommended by the Government of India on the advice of the Central Advisory Board of Education should be adhered to for fixing school timings, keeping in view seasons, requirements of syllabi and different classes and institutions |
| 2. Restoration of cut in vacations | This question is linked up with the number of working hours and days for schools as per item No. 1 above |
| 3. Casual leave to the provincialised teachers on the strength of total service rendered under the Local Bodies together with that rendered under the State Government | It has been decided by Government that the benefit of previous service rendered under the Local Bodies by those employees whose services have been provincialised, may be given to them for the purpose of grant of casual leave during a calendar year |
| Scrapping of punishment on the basis of poor results | It has been decided that an alternate suggestion should be made by the Joint Council of Teachers Unions which would be examined by a small Committee consisting of three Officers of the Education Department and two representatives of the Council so as to arrive at an agreed solution of the problem which should be fair, equitable and rational to the teachers and be in the larger interests of the students community |
| 5. Revision of Pay-scales | The revision of pay-scales of teachers could not be taken up on an isolated basis. The question of increasing their emoluments could be taken up along with other Government employees |
| 6. Joint Cadre of Provincialized and old Government schools' staff | The provincialized teachers and the old Government school teachers are on separate cadres. The Department could not arrive at a solution which could be acceptable to both these parties. The Union has, therefore, been asked to submit a note containing their specific and concrete suggestions/recommendations for the integration of the two cadres |
| 7. Pension for the entire provincialized staff | The question of giving the pensionary benefit to provincialized officials who were over 30 years on 1st October, 1957, is not possible on financial and other grounds. This issue has already been examined in detail. |

[Education and Local Government Minister]

| Demands of Government Teachers' Union, Punjab | Action taken by Government |
|---|--|
| 8. Fee concession to the employees of Education Department | It is proposed that the concession of full fee to all the school going children of teachers whose basic pay does not exceed Rs 250 per mensem, be given up to the High and Higher Secondary classes in Government schools |
| 9. Abolition of Postal Salary System | The difficulties experienced by the teachers under the Postal Salary Scheme are under examination, and efforts are being made to resolve them. However, these difficulties will be kept in view at the time of reviewing the working of the Scheme and arriving at a decision, as to whether the Scheme should be continued or abolished. This review will take place very early |
| 10. Leave to appear in University Examinations. This should not be compulsory | The existing policy of the Department, viz., taking of one month's leave before the commencement of examination, would continue, because this is in the larger interests of the education of the student community |
| 11. Transfer rules—formulation in consultation with Union | Already an omnibus letter containing rules and regulations governing transfers is there but still the Union has been asked to send their proposals/suggestions for consideration |
| 12. Pay to superannuated Provincialized Teachers' Working in Schools | The superannuated provincialized teachers on re-employment are given the substantive pay last drawn or the maximum of the grade of the post against which the person is re-employed, whichever is less. This was explained to the representatives. |
| 13. Direct Recruitment | It was explained that the direct recruitment was in the interest of provincialized staff who had no chance of being promoted to P.E.S. (II) Cadre otherwise. |
| 14. Release of Selection grades | <p>(i) <i>Masters</i>.—The selection grades to the masters have been released against posts in the grade of Rs 250/300 available up to May, 1964</p> <p>(ii) <i>Teachers (Men & Women)</i>.—Those selection grades which were due up to April, 1964 have been released</p> |

Land acquired along with the Sutlej River from Rupar Bridge to Harikee
*6034. (C.U.) Chaudhri Darshan Singh : Will the Minister for Public Works and Welfare be pleased to state—

(a) whether it is a fact that Government has recently acquired some land along the Sutlej River from Rupar Bridge to Harikee, if so, the purpose for which and the area of land so acquired ;

(b) whether it is a fact that some land out of that referred to in part (a) above has been auctioned, if so, the area auctioned to Harijans and non-Harijans; separately ?

Sardar Darbara Singh : (a) Yes. The Government have notified 28,000 acres of land. The area so acquired will be reclaimed by the Government.

(b) No.

Loans due from ex-Ministers/State Ministers/Deputy Ministers

***6035. (C.U.) Chaudhri Darshan Singh :** Will the Chief Minister be pleased to state—

- (a) whether Government stood as surety for any loans taken by ex-Ministers ; ex-State-Ministers, ex-Deputy Ministers ;
- (b) if the answer to part (a) above be in the affirmative, the amount of the loan still outstanding ;
- (c) the steps, if any, being taken to recover the same ?

Shri Ram Kishan : (a) Yes, for the loan granted by the Central Bank of India, Ltd., to ex-Ministers, etc., for purchase of cars ;

(b) Rs 46,439.30 towards the repayment of the loan money ;

(c) The recovery is to be made by the Central Bank of India, Ltd., Chandigarh, who advanced the loan to the ex-Ministers, etc.

Restaurant and Tea Stall at the Punjab Roadways Bus Stand, Chandigarh

***6036. (C.U.) Chaudhri Darshan Singh :** Will the Chief Minister be pleased to state—

- (a) the present annual rent of Lark Restaurant at the Bus Stand, Punjab Roadways, Chandigarh ;
- (b) the present annual rent of the Tea Stall at the said Stand ;
- (c) the floor area of the said Restaurant and the Tea Stall ;
- (d) the criteria or the basis on which rent of the two places mentioned in parts (a) and (b) above was fixed ?

Shri Ram Kishan : (a) Rs 5,400.

(b) Rs 23,100.

(c) Floor area —

Restaurant .. 2,475 Sq. ft.

Tea Stall .. 56 Sq. ft.

(d) Restaurant .. By negotiation

Tea Stall .. By public auction

Holding of Price Line

***6037. (C.U.) Shri Rup Singh Phul :** Will the Chief Minister be pleased to state the steps so far taken by the Government to hold the price line ?

Shri Ram Kishan : A detailed note giving various steps taken by Government to hold the price line is given below:

Rise in prices is an all India problem. The economy of Punjab is not an isolated or closed one and is, therefore, subject to the general trend of stresses and strains on prices throughout the country. The Labour Bureau, Government of India, is engaged with the compilation of the Consumer Price Index for the working classes in respect of various places selected by them. With 1949 as the base year, the Consumer's All India Index for April, 1964 (latest available) stood at 144, for Bombay 162, for Madras 159, for Madhya Pradesh 157, for Orissa 156, and for Delhi 146. It has been 126 for Punjab and only Assam and Rajasthan have lower indices of 121 and 124 respectively. From this, it is clear that the working class index in the Punjab is amongst the lowest in the country.

In consonance with the policy of the Government of India, the State Government are taking all possible steps to meet the situation, some of which are enumerated below:—

(i) To check the rise in price of wheat during the lean months of 1963-64, large stocks of imported wheat were obtained from the Central Government and over 7,000 fair price shops were opened all over the State for sale of wheat atta to the consumer at 44 paise per kg.

(ii) As large exports of wheat from the Punjab were mainly responsible for the rise in prices, the Government of India was approached to ban the export of wheat from the Punjab. Eventually interzonal restrictions on the movement of wheat were imposed by the Government of India with effect from 23rd March 1964. Zone I comprises of the States of Punjab, Delhi and Himachal Pradesh while there are no restrictions on the movement of wheat/wheat products to Jammu & Kashmir.

It has been explained to the Government of India that production of wheat (27.39 lac tons) this year in the Punjab is just sufficient to meet the requirements of the Zone. They have assured us that the Zones will not be disturbed till the next harvest.

(iii) We have good anti smuggling arrangements which have been forstressed in view of the high prices across the border States i.e. U.P. and Rajasthan. There are 28 barriers and check posts set up at the starategic points on the roads leading to these States. It is further proposed to strengthen our mobile units in this border area. Arrangements are being made to provide one jeep in each of the seven border districts for intensifying anti-smuggling measures.

(iv) Over 56,000 tonnes of indigenous wheat have been acquired by the Food & Supplies Department from the traders. In addition 3,631 tonnes of wheat have been purchased by the State Government under the price support scheme. 45,000 tonnes of wheat out of the stocks thus acquired from the local stockists have been placed at the disposal of the Government of India for supply to U.P., Maharashtra and Gujrat etc. The remaining stocks are being used for issue to consumers through fair price shops in the form of atta.

(v) The Government of India have agreed to keep some stocks of imported wheat in the Punjab. These stocks will be used for issue to consumers through fair price shops in the lean months.

(vi) With a view to reducing pressure on the local wheat markets and to help the roller flour mills off the market they are allowed to grind only imported wheat. They have also been asked to sell their products of atta, maida, suji etc., at controlled rates in accordance with the permits issued by the Food & Supplies Department. The supply of imported wheat by the Government of India has not been satisfactory on account of labour strike at the docks about a couple of months ago and the more urgent need of supplies to the deficit States. The Government of India, at the highest level, have been approached to supply full quota of 30,000 tonnes of imported wheat per month. They have assured that the supply of imported wheat to the Mills would improve from October, 1964.

(vii) 1,500 fair price shops are functioning in the various towns of the State for the sale of whole-meal atta at 44 paise per kg. About 100 fair price shops have been started in the flood-affected areas of Rohtak and Gurgaon Districts for providing relief to the flood stricken people.

(viii) The common rates of or dinary wheat in the Punjab are the lowest in the Country. These rates were Rs 48.00 (Moga market) per quintal on 4th September, 1964. In some other States the rates are higher by about Rs 20.00 to Rs 30.00 per quintal as compared to Punjab.

(ix) Gram crop in the Punjab, this year, was severely damaged by frost followed by continuous drought. As a result the production declined by about 4 lakh tons. Partial restrictions on the export of gram and gram products were imposed under the Punjab Gram (Regulation of Distribution) Order, 1964. Had these restrictions not been imposed, there would have been further decline in the availability of gram and gram products and consequently the prices must have further gone up.

(x) Rice is being sold through fair price shops, at fixed prices, throughout the State; the quantum is 1 kg per head per month for non-habitual rice eaters and 6 kg per head per month for habitual rice eaters.

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(xi) The available monthly quota of sugar (13,300 tonnes) is being distributed in the State through fair price shops in the urban areas and through co-operative societies in the rural areas. During the past 6 weeks the retail prices of sugar have been reduced by 5 paise per kg. and the revised rates are as follows:—

| | |
|----------------|-----------------|
| Ordinary sugar | .. 1.35 per kg. |
| Superior sugar | .. 1.39 per kg. |

The unique feature of our controlled distribution of sugar is that it is sold at uniform retail rates throughout the State including the far flung areas of Lahaul & Spiti and other remote villages.

(xii) 25,750 tonnes gur was obtained from the Uttar Pradesh to keep the prices of gur under check in the State till the movement restrictions were relaxed by the U.P. Government in August, 1964. Besides, allotment of 5,000 tonnes khandsari has been obtained. A request for the allotment of another 5000 tonnes more has also been made to the U.P. Government.

(xiii) A High Powered Committee is looking into the whole case of increasing the agricultural production under the chairmanship of the Home Minister.

(xiv) The Government of India was requested to make an allotment of 25,000 tones of cement in connection with the colossal damage caused by the floods so that the affected persons could be helped for construction!repair of necessary shelter for their families. An alotment of 15,000 tonnes of cement has since been made by the Government of India.

(xv) The Government fair price shops are working at Chandigarh, Simla and Nangal. But for these shops the prices in these towns would have further shot up. Besides, these shops also help in the availability of scarce articles e.g., tyres, tubes, de-natured spirit etc.

(xvi) The State Government have sponsored privately managed fair price shops for sale of cloth, provisions and general merchandise, generally in towns having population from 30,000 to 50,000. The State Government helps these shops in the procurement of cloth for these fair price shops at the ex-Mill rates. The shops in turn sell the cloth on retail sale printed prices.

(xvii) 16 Central Co-operative Consumer Stores, with net-work of 127 branches, have been opened in 16 towns having more than 50,000 population. Almost all the big industrial establishments have opened fair price shops for the benefit of their workers. The Food & Supplies Department helps these shops in procuring scarce articles.

(xviii) An Order namely the Punjab Commodities Price Marking and Display Order was enforced which requires all dealers to display or mark the prices of essential articles specified therein. This helps the consumers to verify competitive prices for various categories of articles displayed and to make purchases from the cheapest sources.

(xix) The Punjab Food Economy and Guest Control Order, 1964, has been enforced with effect from the 24th June, 1964, According to this Order, no person or body of persons acting either jointly or severally at or in connection with one or more parties, entertainments, social or other functions, including functions in connection with marriages, and funerals, shall on any one day distribute or provided for consumption or accept or contribute for service or distribution for consumption, any eatables containing wheat, rice and edible products other than biscuits, cakes and pasteries, prepared from wheat or rice, to more than 100 persons including the host at ordinary parties and 100 persons excluding host at marriages and funerals.

Arrivals of wheat are expected to improve as soon as effect of recent heavy rains is over and flood water recedes. Necessary arrangements for purchase of wheat in all important markets of the State have been made by the Food & Supplies Department and maximum quantity of what will be procured, subject to the condition that local temporary shortages are not created, the prices are not pushed up unduly high, and the normal conditions of supply and demand are not disturbed.

The State Government will continue to keep a careful watch over the situation, and will take such measures as may be considered necessary in the public interest.

Elections of Directors of Central Co-operative Banks in the State

***6045. (C.U.) Chaudhri Darshan Singh :** Will the Minister for Home and Development be pleased to state—

- (a) the names of the Central Co-operative Banks in the State where elections of Directors have not been held for the last more than one year ;
- (b) the date when elections of the Directors of each such Bank were last held ;
- (c) the reasons, if any, for not holding the elections together with the steps Government propose to take to hold the said elections ?

Sardar Darbara Singh : (a) & (b) Names of the Central Co-operative Banks in the State in which elections to the managing committees were not held during the last one year along with dates when election was held last are given below :—

- (1) Central Co-operative Bank, Ludhiana .. 27th June, 1962
- (2) Central Co-operative Bank, Ferozepur .. 15th June, 1962
- (3) Central Co-operative Bank, Dasuya .. 9th October, 1960
- (4) Central Co-operative Bank, Hoshiarpur .. 26th May, 1963
- (5) Central Co-operative Bank, Pathankot .. 29th January, 1963
- (6) Central Co-operative Bank, Jullundur .. 19th June, 1962
- (7) Central Co-operative Bank, Fazilka .. 27th January, 1963
- (8) Central Co-operative Bank, Faridkot .. 11th February, 1962
- (9) Central Co-operative Bank, Ambala .. 12th May, 1963

(c) Reasons for not holding elections in these banks are :—

- (1) Central Co-operative Bank, Ferozepur Action was initiated to remove the Board of Directors of this Bank on account of certain irregularities and the Board was actually superceded on 16th November, 1963
- (2) Central Co-operative Bank, Dasuya According to the advice of the Reserve Bank of India, Dasuya, Central Co-operative Bank is being merged with Hoshiarpur Central Co-operative Bank. Both these banks have already passed resolutions for the merger and necessary formalities to complete the legal process are being gone into
- (3) Central Co-operative Bank, Pathankot This bank has resolved to merge itself with the Central Co-operative Bank, Gurdaspur, Its assets and liabilities are about to be transferred to the latter bank
- (4) In case of the remaining 6 banks, the Co-operative Department has been requesting their Board of Directors to hold elections on due dates, but the elections have not been held on one pretext or the other. The Department is taking action to call the general meetings themselves.

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Villages washed away by Floods in Karnal District

*6049. (C.U.) Chaudhri Ran Singh : Will the Minister for Public Works and Welfare be pleased to state—

- (a) whether it is a fact that a number of villages of Karnal District situated near the bank of river Yumna are being damaged every year due to the floods in the said river, if so, a list of such villages be laid on the Table of the House ;
(b) whether Government have ever proposed to shift the residents of some of the villages referred to in part (a) above to some distant places so as to save them from floods, if so, the names of such villages ?

Chaudhri Rizaq Ram : (a) Yes. Villages Chaura, Hansumajra, Chandraon and Chaugawan of Karnal District are generally effected due to floods, in river Jumna.

(b) The matter is being considered.

T.A./D.A. Drawn by Ministers

*6050. (C.U.) Chaudhri Darshan Singh : Will the Chief Minister be pleased to state the amount of T.A. and D.A. claimed by each Minister of the Punjab State during the period from the 1st January to 31st May, 1964 ?

Shri Ram Kishan : A statement containing the requisite information is given below :

Statement showing the amount of T.A. (including D.A.) claimed by each Minister of the Punjab State during the period from 1st January to 31st May, 1964

| Serial No. | Name of Minister | Amount of T.A. (including D.A.) claimed and drawn from 1st January, 1964 to 31st May, 1964 |
|------------|-----------------------------|--|
| 1 | S. Partap Singh Kairon | 1,147,00 |
| 2 | Dr. Gopi Chand Bhargava | 1,200,00 |
| 3 | Sri Mohan Lal | 1,610,10 |
| 4 | Shri Darbara Singh | 1,356,00 |
| 5 | Shri Gurbanta Singh | 5,674.50 |
| 6 | Shri Ram Saran Chand Mittal | 945,00 |
| 7 | Shri Ranbir Singh | 9,393,00 |
| 8 | Shri Ajmer Singh | 9,401,25 |

Instructions withdrawing certain powers from the Chairman, Marketing Board, Punjab

*6051. (C.U.) Chaudhri Darshan Singh : Will the Minister for Home and Development be pleased to state whether Government has issued any instructions withdrawing certain powers from the Chairman, Marketing Board, Punjab, if so, a copy thereof be laid on the Table of the House ?

Sardar Darbara Singh : Yes. A copy is laid on the table of the House.

From

Shri B.B. Vohra, I.A.S.,
Secretary to Government, Punjab,
Agriculture and Forests Departments.

To

The Director of Marketing and
Secretary, State Agricultural Marketing Board,
Chandigarh.

Memo No 2871-Agr. I(V)-64/1884
Chandigarh, dated the 23rd March, 1964.

Subject.—Administration of the Punjab Agricultural Produce Markets Act, 1961.

Reference; Continuation of this Department endst. No. 161-Agr. I(V)-64/254, dated 14th January, 1964.

According to the Punjab Agricultural Produce Markets (Amendment) Act, 1963, the Director of Marketing who is ex-officio Secretary of the State Agricultural Marketing Board becomes the Chief Executive functionary of the said Board. The Director of Marketing will now be responsible for the administration of the Punjab Agricultural Produce Markets Act, 1961 and control and supervise the working of the employees of the Board and the Market Committees in the State. He shall be the competent authority for approving the budget estimates of the Market Committees and responsible for the preparation of the Budget of the Board. All administrative cases dealt with by the Chairman of the Board earlier under the Punjab Agricultural Produce Markets Act, 1961, shall now be decided by the Director of Marketing finally.

2. The receipt of this communication may please be acknowledged and these instructions brought to the notice of all concerned, for careful compliance.

(Sd)

Deputy Secretary, Forests,
for Secretary to Government, Punjab,
Agricultural and Forests Department.

Visitors allowed entry into the Civil Secretariat at Chandigarh

*6052. (C.U.) Chaudhri Darshan Singh : Will the Chief Minister be pleased to state—

(a) the total number of persons who were allowed entry into the Civil Secretariat building at Chandigarh through passes during the months of June, July and August, 1964 together with the total number of persons allowed entry during the corresponding period in 1963 to see the Chief Minister/Ministers of State/Deputy Ministers and other Officers in connection with their work ;

(b) the steps, if any, taken by the Government to minimise the rush of visitors to the Secretariat ?

Shri Ram Kishan : (a) 51,828 and 44,723 respectively.

(b) District Level Co-ordination Committees have already been constituted in all the districts to hear the complaints from the public. Meetings of these Committees are held regularly. Government have also issued orders constituting in each district a Committee consisting of the Deputy Commissioner and the Superintendent of Police (with powers to associate local influential persons with it) for bringing about compromises among the various party functions in villages.

Mann Co-operative Credit Society in District Gurdaspur

*6053. (C.U.) **Chaudhri Darshan Singh** : Will the Minister for Home and Development be pleased to state —

- (a) the date when the election of the office bearers of the Mann Co-operative Credit Society (Large Size), Gurdaspur District was held last ;
- (b) whether the Government has received any representation from the members of the said Society for holding elections of the office bearers of the Society mentioned in part (a) above ; if so, the date of each representation ;
- (c) the steps, if any, being taken by Government for holding the election ;
- (d) whether it is a fact that papers/record of the said Society have been in the possession of the A. R. Gurdaspur ; if so, for how long ?

Sardar Darbara Singh : (a) 31st May, 1961.

(b) Yes. Representation dated 27th July, 1964 was received from Sarvshri Boota Singh, President and Harwant Singh, Manager of the Society in which a report has been called from the Registrar, Co-operative Societies, Punjab ;

(c) No steps for holding fresh elections have been taken so far, since the question for supersession of the Committee and appointment of an Administrator is being considered.

(d) Yes. Since 14th April, 1964.

Appointment of Committee to Look into the Functioning of Anti-Corruption Department

*6055. (C.U.) **Comrade Ram Chandra** : Will the Chief Minister be pleased to state whether the Government has considered the desirability of appointing a Committee to take stock of the functioning of the Anti-Corruption Department during its existence and place the report when submitted by the said Committee before both the Houses of the State Legislature for discussion ?

Shri Ram Kishan : No.

Tour by Director, Public Relations, Punjab

*6056. (C.U.) **Comrade Ram Chandra** : Will the Chief Minister be pleased to state —

- (a) the number of trips made by the Director, Public Relations, Punjab, between Chandigarh and Delhi date-wise during the years 1963-64 and 1964-65 (Up-to-date) alongwith the purpose of each such visit ;
- (b) the number of days spent by the said Officer on tour and the amount of T. A. drawn by him during the above-mentioned period.

Shri Ram Kishan : (a) and (b) : The requisite information is laid on the table of the House.

[Chief Minister]

Statement Showing (a) number of trips made by the D.P.R. Punjab between Chandigarh and Delhi during years 1963-64 and 1964-65 (Date-wise) alongwith the purpose of each such visit (b) number of Days spent by said officer on tour and the amount of D.A. Drawn

| Serial No. | Year 1963-64 | Purpose | Number of days spent on tour | Amount of T.A. drawn |
|------------|--|---|------------------------------|----------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1 | 28th April, 1963 to 29th April, 1963 | To attend Press conference with Delhi language papers interested in Punjab and finalization of agreement with I.A.C. | 2 | Rs 15.00 |
| 2 | 12th May, 1963 to 14th May, 1963 | Discussions with D.G.A.I.R. regarding broadcast coverage of the border areas of Lahaul and Spiti (in pursuance of Punjab Government suggestions) and contacting Shri El-Kazi of the National School of Drama in connection with organization of State Drama Troupe. | 3 | 28.70 |
| 3 | 19th June, 1963 to 22nd June 1963 .. | (i) Inspection of site of Badkhal Lake (Faridabad) scheme alongwith local civil staff.
(ii) Discussion with D.G. Tourism Government of India regarding diversion of funds from some deferred schemes to new Schemes. | 4 | 42.40 |
| 4 | 20th July, 1963 to 21st July, 1963 ... | To attend the inter departmental meeting convened by Financial Commissioner Planning (who was Secretary Tourism) at Badkhal, Faridabad in which representatives of the Revenue, Forests, Irrigation, P..W.D., B. and R., Fisheries, participated | 2 | 15.00 |
| 5 | 27th July, 1963 to 28th July, 1963 .. | To assist C.P.S. in his meetings with the Editors and Pressmen | 2 | 15.00 |
| 6 | 9th August, 1963 to 11th August, 1963 | Meeting with Punjabi Pressmen in Delhi alongwith C.P.S. | 3 | 28.70 |
| 7 | 27th September, 1963 to 29th September, 1963 | Inauguration of air condition cursion service between Delhi, Pinjore, Chandigarh, Nangal by C.P.S. and discussion with the Department of Tourism and other media heads of Government of India alongwith Planning Commissioner and Additional Chief Secretary | 3 | 28.70 |

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| | | | | |
|----|---|--|---|-------|
| 8 | 1st October, 1963 to 2nd October, 1963 | Press contacts | 2
(But treated one day being less than 24 hours. | 7.50 |
| 9 | 9th October 1963 and 14th October, 1963 to 15th October, 1963 | Discussions with the Principal Information Officer. Discussion regarding Press facilities to home and foreign visiting correspondents with P.I.O., C.P.S. and C.M. at Delhi on way back from Nainital, where the Tourist Development Council Session was attended. | 3 | 22.50 |
| 10 | 26th October 1963 to 27th October, 1963 | Meeting with Station Director A.I.R. regarding Regional programme and the forces programme. | 2 | 15.00 |
| 11 | 3rd November, 1963 to 6th November, 1963 (Visited Gurgaon also on 4th November, 1963) | (i) Inspection of D.P.R.O. Office Gurgaon etc.
(ii) Discussion with Director Field Publicity in connection with the proposed Orientation-cum-Study Camp at Chandigarh. | 4 | 42.40 |
| 12 | 13th November, 1963 to 15th November, 1963 | (i) Formal presentation of 'Ranbheri', a volume of heroic and patriotic verse to Shri Jawaharlal Nehru on his 74th Birthday
(ii) Press Conference. | 3 | 28.70 |
| 13 | 20th November, 1963 to 21st November, 1963 | With C.P.S. in connection with staging of the Punjab Central Drama Troupe play on the occasion of Drama Festival Organized by the Government of India | 2 | 15.00 |
| 14 | 19th December, 1963 to 21st December, 1963 | For participation in the Annual Plan Discussions 1964-65 | 3 | 28.70 |
| 15 | 3rd January, 1964 to 5th January, 1964 | (i) Defence Ministry security clearance of the film 'Haqeeqat'.
Preview of rush prints
(ii) Discussion with the Director General Tourism | 3 | 22.50 |
| 16 | 9th January, 1964 to 11th January, 1964 | Meeting convened by the Chairman Inter-State Road Transport Commissioner and D.G. Tourism regarding Tourism Excursion Services in Punjab (P.T.C. Punjab also attended) | 3 | 28.70 |
| 17 | 17th January, 1964 to 20th -January, 1964 | Meeting convened by D.G. Tourism regarding the development of Sohna Hot water Springs. Meeting at Sohna, district Gurgaon (Faridabad) in which representatives of the Ministries of Transport and Health and Scientific Research participated. | 4 | 42.40 |

[Chief Minister]

| Serial No. | Year 1963-64 | Purpose | Number of days spent on tour | Amount of T.A. drawn |
|------------|--|--|------------------------------|---|
| | | | 4 | 5 |
| 18 | 3rd February, 1964 to 4th February, 1964 (V sited Rohtak also to inspect that office) | Meeting the Press | 2 | 15.00 |
| 19 | 3rd March, 1964 to 8th March, 1964 | To attend the All India Conference of State Directors of Information convened the Ministry of Information and Broadcasting, Government of India | 6 | 54.80 |
| 20 | 18th March, 1964 to 19th March, 1964 (while going to Bombay) and back on 25th March, 1964 | To attend meeting of the Purchase Committee | 3 | 78.50 |
| | | Discussions with the Information and Broadcasting Ministry regarding Border Publicity | 3 | |
| 21 | 29th March, 1964 to 31st March, 1964 | Meeting of the Northern Zonal Advisory Committee | 62 | Total amount |
| | Total Number of trips—21 | Total number of days spent on tour | 62 | Charged Rs 547.25 |
| | Year 1964-65 | | | Rs |
| 1 | 9th April, 1964 to 11th April, 1964 | Press contacts in Delhi | 3 | 22.50 |
| 2 | 28th April, 1964 to 29th April 1964 (Visited D.P.R.O. office Rohtak and contacted D.C. also on 30th April 1964 and reached Chandigarh on 1st May, 1964 at 1.00 | To attend meeting of the Directors of Information of border states called by Government of India (on 29 April, 1964) Shri Satya Narain Sinha, Minister, Presided | 2 | 21.20 |
| 3 | 21st June, 1964 to 22nd June, 1964 | Discussions with the Director (Planning) Department of Tourism | 2 | 15.00 |
| 4 | 24th June 1964 to 26th June, 1964 | In connection with the Chief Ministers Conference at Delhi | 3 | 28.70 |
| 5 | 4th July, 1964 to 5th July, 1964 | Press contacts | 2 | 15.01 |
| 6 | 23rd July, 1964 to 25th July, 1964 | Call on the Editors of Delhi News papers. | 3 | 28.70 |
| | Total number of trips (upto July, 1964) 6 | Total number of days spent on tour (upto July, 1964) | 15 | Total amount charged upto July, 1964) Rs 131.00 |

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Chairman, State Marketing Board, Punjab

***6060. (C.U.) Chaudhri Darshan Singh :** Will the Minister for Home and Development be pleased to state —

- (a) the date of appointment of the present Chairman, State Marketing Board, Punjab ;
- (b) the salary being paid to Chairman, Marketing Board ;
- (c) the details of his duties and functions ?

Sardar Darbara Singh : (a) 11th December, 1963 ;
(b) Nil.
(c) The statement showing the details of duties of the Chairman of the State Agricultural Marketing Board, is laid on the table of the House.

Statement showing the details of the duties and functions of the Chairman, State Agricultural Marketing Board

1. He presides over the meetings of the State Agricultural Marketing Board.
2. He accords approval to the permanent transfer of immovable property by a Market Committee.
3. He may investigate the affairs and proceedings of a Market Committee.
4. He may inspect or cause to be inspected the accounts of a Market Committee and issue instructions to do a thing or to desist from doing it, which he considers necessary in the interest of the Committee.
5. He accords approval to the composition of offences by the Market Committee.
6. He operates upon the funds of the Board jointly with the Secretary of the Board.

Enquiry against Chairman, State Marketing Board, Punjab

***6061. (C.U.) Chaudhri Darshan Singh :** Will the Minister for Home and Development be pleased to state whether any enquiry is pending against the Chairman, State Marketing Board, Punjab, regarding some irregularities alleged to have been committed by him, if so, the details of such irregularities and the action, if any, so far taken in the matter ?

Sardar Darbara Singh : The matter is under consideration.

Legislators Flats constructed by Government

***6062. (C.U.) Chaudhri Darshan Singh :** Will the Chief Minister be pleased to state—

- (a) the total number of Legislators Flats constructed at Chandigarh by the State Government ;
- (b) the number of such Flats allotted or earmarked for allotment to the lawyers and to the Government offices and officers, separately ?

Shri Ram Kishan : (a) Sixty.

(b) Breakup of allotment of the flats is as follows :—

| | | | |
|---------------------|----|-------------------|-------|
| Lawyers | .. | 3 | |
| Government offices | .. | Earmarked | .. 30 |
| | | Actually allotted | .. 26 |
| Government Officers | | Nil | |

Electric connections for Tubewells in Mohindergarh District

*6069. (C.U.) **Shri Banwari Lal** : Will the Minister for Public Works and Welfare be pleased to state —

(a) the total number of applications so far received by the Line Superintendent, Mohindergarh for electric connection for tubewells together with the names of the villages from which these have been received ;

(b) the dates when the applications mentioned in part (a) above were received together with the action, if any, taken thereon

Chaudhri Rizaq Ram : (a) and (b) A statement is laid on the table of the house.

STATEMENT

| Serial No | Name of village | No. of applications received |
|-----------|-----------------|------------------------------|
| (a) | | |
| 1 | Segra | 6 Nos. |
| 2 | Bhogowas | 1 „ |
| 3 | Gudha | 2 „ |
| 4 | Unhani | 3 „ |
| 5 | Dhanandha | 4 „ |
| 6 | Chalawas | 1 „ |
| 7 | Kheri Talwana | 5 „ |
| 8 | Rathera | 14 „ |
| 9 | Sesot | 12 „ |
| 10 | Dolana | 1 „ |
| 11 | Mohindergarh | 5 „ |
| 12 | Kanina | 4 „ |
| 13 | Surjanwas | 1 „ |
| | | <u>70</u> Nos. |

| Serial No. | A and P forms No. and date | Village | REMARKS |
|------------|----------------------------|---------|--|
| 1 | 7 AP, 6th May, 1964 | Segra | Unjustified |
| 2 | 8 AP, 6th May, 1964 | Do | Do |
| 3 | 9 AP, 6th May, 1964 | Do | Do |
| 4 | 11 AP, 23rd June, 1964 | Do | Demand Notice not issued due to shortage of funds, material. |
| 5 | 14 AP, 30th July, 1964 | Do | Unjustified |
| 6 | 15 AP, 30th July, 1964 | Do | Do |

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| Serial No. | A and P forms No. & date | Village | Remarks |
|------------|--|-----------------------|--|
| 7 | 6 AP, 16th April, 1964 | Bhojawas | Service connection order issued. Material not available. |
| 8 | 39 AP, 6th August, 1964 | Gudha | Estimate under preparation |
| 9 | 40 AP, 18th August, 1964 | Do | Ditto |
| 10 | 11 AP, 24th June, 1964 | Unbani | Unjustified as individual cases due to Augmentation of Sub-Station combined supply of power case under preparation for the 3 consumers and will be justified |
| 11 | 12 AP, 19th August, 1964 | Do | |
| 12 | 13 AP, 19th August, 1964 | Do | |
| 13 | 37 AP, 21st April, 1964 | Dhanaudha | Unjustified |
| 14 | 38 AP, 21st April, 1964 | Do | Do |
| 15 | 39 AP, 21st April, 1964 | Do | Do |
| 16 | 41 AP, 15th June, 1964 | Do | Do |
| 17 | 2 AP, 19th August, 1964 | Chelawas | Demand Notice issued compliance awaited |
| 18 | 5 No. Applications received on 1st June, 1964 | Kheri Talwana | Area falls where boards' mains do not exist otherwise unjustified |
| 19 | 13 No. applications received on 10th January, 1964 | Rathura | Ditto |
| 20 | 1 No. application received on 15th April, 1964 | Do | Ditto |
| 21 | 9 No. applications received on 18th July, 1964 | Sesot | Ditto |
| 22 | 1 No. application received on 20th July, 1964 | Do | Ditto |
| 23 | 1 No. application received on 22nd July, 1964 | Do | Ditto |
| 24 | 1 No. application received on 4th August, 1964 | Do | Ditto |
| 25 | 1 No. application received on 18th July, 1964 | Dolana (Rawania) Line | Village not yet electrified |
| 26 | 1580 AP, 4th June, 1964 | Mohindergarh | D.-Notice issued |
| 27 | 1589, 26th August, 1964 | Do | Ditto |
| 28 | 1590, 26th June, 1964 | Do | Ditto |
| 29 | 1607, 16th July, 1964 | Do | Ditto |
| 30 | 1619, 11th August, 1964 | Do | Ditto |
| 31 | 269, 30th August, 1964 | Kanina | SCO issued, shortage of material |

[Public works and Welfare Minister]

| Serial No. | A. & P forms No. & date | Village | Remarks |
|------------|--|--------------------------|-------------------------------------|
| 32 | 270, 30th August, 1964 | Kanina | SCO issued, shortage of material |
| 33 | 271, 30th August, 1964 | Do | Ditto |
| 34 | 272, 30th August, 1964 | Do | Ditto |
| 35 | 9 No. Applications received on 24th August, 1964 | Surjanwas (Rawania) Line | Site falls where mains do not exist |
| 36 | 3 No. applications received on 25th August, 1964 | Ditto | Ditto |

Survey for providing Electricity in village Malra, district Mohindergarh

***6070 (C.U.). Shri Banwari Lal :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) whether the survey of village Malra, tehsil and district Mohindergarh has been carried out for providing electricity there and whether a project for the purpose has been sanctioned ;
- (b) if the reply to part (a) above be in the negative, the time by which the survey will be carried out and the work taken in hand ?

Chaudhri Rizaq Ram : (a) The survey has been carried out and the Project Estimate is at present under consideration of the Board.

(b) The electrification of villages covered under the sub project estimate will be taken in hand after its sanction by the Board, subject to the availability of funds and material.

Suspension of Controller of Printing and Stationery, Punjab, Chandigarh

***6104 (C.U.). Sardar Kulbir Singh :** Will the Minister for Public Works and Welfare, with reference to the reply to Starred Question No. 3823 included in the list of Questions for 16th September, 1963 and the reply to Starred Question No. 4710 included in the list of Starred Questions for 3rd March, 1964, be pleased to state the name of the officer who was deputed to enquire into the charges against the Controller of Printing and Stationery and the date when he submitted his report to the Government ?

Chaudhri Rizaq Ram : The Deputy Inspector-General, C.I.D. (Vigilance), had conducted the investigation into the charges against the Controller of Printing and Stationery. He submitted his report to Government in mid-May, 1963.

Complaint of S. Gurdip Singh to Deputy Commissioner, Ferozepore

***6106 (C.U.). Sardar Kulbir Singh :** Will the Minister for Home and Development be pleased to state with reference to the reply to Starred Question No. 4665 included in the list of Questions for 2nd March, 1964—

- (a) whether the Enquiry Officer referred to in part (b) of the reply to the said question has since submitted his report to the Government, if so, a copy thereof be laid on the table ;
- (b) the action, if any, taken on the report mentioned in part (a) above ?

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)79
QUESTIONS

Sardar Darbara Singh : (a) Yes. It is not in public interest to place a copy of the report on the table of the House.

(b) The matter is under consideration.

Removal of girls from Gandhi Vanita Ashram, Jullundur

***6107 (C.U.). Sardar Kulbir Singh :** Will the Minister for Public Works and Welfare be pleased to state with reference to the reply to part (e) of Starred Question No. 4759 included in the list of questions for 4th March, 1964, the reasons for the removal of 10 girls from Gandhi Vanita Ashram, Jullundur to Nari Niketan, Amritsar and the name of the authority under whose order this was done ?

Chaudhri Rizaq Ram : None of the girls mentioned in reply to part (e) of Starred Question No. 4759 was removed from Gandhi Vanita Ashram, Jullundur to Nari Niketan, Amritsar.

In view of the above the question of naming the authority does not arise.

Municipal Elections in the State

***6119 (C.U.). Sardar Kulbir Singh :** Will the Minister for Education and Local Government be pleased to state—

(a) the names of Municipal Committees elections to which were due to be held in 1964, but were postponed, together with the reasons for postponement in each case ;

(b) the number of persons elected as independents and on different party tickets separately to each of the Municipalities in the State in the Municipal elections which were held in 1964 ?

Shri Prabodh Chandra : (a) Elections to only 7 Municipal Committees scheduled to be held in 1964 were postponed. Their names and the reasons for the postponement of elections are given in the statement (I), laid on the table of the House.

(b) The requisite information is contained in statement (II) is laid on the table of the House.

STATEMENT I

Statement showing the names of Municipal Committees whose elections were postponed in 1964 and the reasons for their postponement.

| Serial No. | Name of Municipal Committee | Reasons for postponement |
|------------|-----------------------------|---|
| 1 | Sohna | Due to irregularities in connection with the receipt and scrutiny of the nomination papers. |
| 2 | Pathankot | |

[Minister for Education and Local Government]

- 3 GurdasPur .. It was brought to the notice of Government that although the limits of this Committee were extended by them to include village Rori and abadi of village Kotli Nangal, yet the Gram Panchayats already established there continued functioning. Consequently the residents of these villages were not eligible to file nomination papers. Elections were postponed to provide them with opportunity to contest these election.
4. Mansa .. Elections were stayed by the Punjab High Court.
- 5 Hissar
6 Gonjana .. Due to the alleged defective delimitation of the Wards
- 7 Phillaur .. Due to the alleged defective notification of limits
-

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)81
QUESTIONS

STATEMENT II

Statement showing the number of persons elected on the various Municipal Committee in the year 1964 as Independents and on different party basis

| Serial No. | Name of the Municipal Committee | Congress | Independent | Jan Sangh | Akali Dal | Communist | Republican | Unopposed |
|------------|---------------------------------|----------|-------------|-----------|-----------|-----------|------------|-----------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1 | Patti | .. | 13 | .. | .. | .. | .. | .. |
| 2 | Majitha | .. | 11 | .. | .. | .. | .. | .. |
| 3 | Chheharata | .. | 13 | .. | .. | .. | .. | .. |
| 4 | Khem Karan | 7 | 4 | .. | .. | .. | .. | .. |
| 5 | Jandiala | 9 | 3 | 1 | .. | .. | .. | .. |
| 6 | Ramdass | 5 | 4 | .. | .. | .. | .. | 4 |
| 7 | Tarn Taran | 2 | 9 | .. | .. | .. | .. | .. |
| 8 | Kartarpur | .. | 13 | .. | .. | .. | .. | .. |
| 9 | Alwalpur | .. | 9 | .. | .. | .. | .. | .. |
| 10 | Rahon | 6 | 5 | .. | .. | .. | .. | .. |
| 11 | Nakodar | 1 | 12 | .. | .. | .. | .. | .. |
| 12 | Jullundur | 14 | 7 | 14 | 1 | 2 | 1 | .. |
| 13 | Nawan Shahr | .. | 13 | .. | .. | .. | .. | .. |
| 14 | Nurmehal | .. | 11 | .. | .. | .. | .. | .. |
| 15 | Adampur | .. | 11 | .. | .. | .. | .. | .. |
| 16 | Samrala | .. | 11 | .. | .. | .. | .. | .. |

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| Serial No. | Name of the Municipal Committee | Congress | | Independent | | Jan Sangh | | Akali Dal | | Communist | | Republican | | Unopposed | |
|------------|---------------------------------|----------|----|-------------|----|-----------|----|-----------|----|-----------|----|------------|----|-----------|----|
| | | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | |
| 17 | Ludhiana | 8 | 20 | 8 | 4 | .. | .. | .. | .. | .. | .. | .. | .. | .. | 1 |
| 18 | Khanna | 2 | 10 | 2 | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | 1 |
| 19 | Tankawali | 6 | 2 | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 20 | Dharamkot | .. | 11 | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 21 | Talwandi Bhai | .. | 9 | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 22 | Malout | 5 | 5 | 5 | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 23 | Fazilka | 8 | 6 | 3 | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 24 | Ferozepur City | 5 | 11 | 3 | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 25 | Guruharsahai | .. | 7 | 2 | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 26 | Gardhiwala | 3 | 6 | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 27 | Sham Chaurasi | 1 | 8 | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 28 | Haryana | 4 | 5 | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 29 | Urmar Tanda | 11 | 2 | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 30 | Mukerian | 5 | 4 | 2 | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 31 | Garh Shankar | 6 | 5 | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 32 | Anandpur Sahib | 7 | 2 | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 33 | Dasuya | 6 | 2 | 3 | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 34 | Sujanpur | 8 | 4 | 1 | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |

**ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)83
QUESTIONS**

| | | | | | | | | | |
|----|--------------------|----|----|----|----|----|----|----|----|
| 35 | Narot Jaimal Singh | .. | 9 | .. | .. | .. | .. | .. | .. |
| 36 | Qadian | 10 | 1 | 4 | .. | .. | .. | .. | .. |
| 37 | Derababa Nanak | .. | 11 | .. | .. | .. | .. | .. | .. |
| 38 | Fatehgarh Churian | 7 | 3 | 1 | .. | .. | .. | .. | .. |
| 39 | Dhariwal | 2 | 3 | 5 | .. | .. | .. | .. | .. |
| 40 | Dina Nagar | .. | 10 | .. | .. | .. | .. | .. | .. |
| 41 | Dharam Sala | 5 | 4 | 2 | .. | .. | .. | .. | .. |
| 42 | Palampur | .. | 7 | .. | .. | .. | .. | .. | 2 |
| 43 | Nurpur | 5 | 5 | .. | .. | .. | .. | .. | .. |
| 44 | Kangra | 4 | 1 | 3 | .. | .. | .. | .. | .. |
| 45 | Kulu | .. | 9 | .. | .. | .. | .. | .. | 3 |
| 46 | Gharaunda | 5 | 5 | 3 | .. | .. | .. | .. | 3 |
| 47 | Pundri | 5 | 6 | .. | .. | .. | .. | .. | .. |
| 48 | Radaur | 1 | 8 | 2 | .. | .. | .. | .. | .. |
| 49 | Pehowa | .. | 11 | .. | .. | .. | .. | .. | .. |
| 50 | Thanesar | 6 | 2 | 5 | .. | .. | .. | .. | .. |
| 51 | Shahbad | 2 | 9 | 2 | .. | .. | .. | .. | .. |
| 52 | Farrukh Nagar | .. | 9 | .. | .. | .. | .. | .. | .. |
| 53 | Pataudi | 5 | 4 | .. | .. | .. | .. | .. | .. |
| 54 | Hailey Mandi | .. | 9 | .. | .. | .. | .. | .. | .. |
| 55 | Feozepur-Jhirka | 2 | 9 | .. | .. | .. | .. | .. | .. |

[Minister for Education and Local Government]

| Serial No. | Name of the Municipal Committee | Congress | Independent | Jan Sangh | Akali Dal | Communist | Republican | Unopposed |
|------------|---------------------------------|----------|-------------|-----------|-----------|-----------|------------|-----------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 56 | Hodel | 2 | 10 | .. | .. | .. | .. | 1 |
| 57 | Nuh | 2 | 7 | .. | .. | .. | .. | .. |
| 58 | Gurgaon | 1 | 14 | 2 | .. | .. | .. | .. |
| 59 | Faridabad | 7 | 1 | .. | .. | .. | 5 | .. |
| 60 | Ballabgarh | .. | 11 | .. | .. | .. | 5 | .. |
| 61 | Beri | .. | 9 | .. | .. | .. | .. | .. |
| 62 | Bahadurgarh | .. | 11 | 2 | .. | .. | .. | 4 |
| 63 | Jhajjar | .. | 11 | 2 | .. | .. | .. | .. |
| 64 | Uklana Mandi | 3 | 6 | .. | .. | .. | .. | .. |
| 65 | Hansi | 4 | 13 | .. | .. | .. | .. | .. |
| 66 | Loharu | .. | 7 | .. | .. | .. | .. | 2 |
| 67 | Jakhal | 3 | 4 | .. | .. | .. | 2 | 2 |
| 68 | Sirsa | 6 | 10 | 1 | .. | .. | .. | .. |
| 69 | Dabwali | 6 | .. | .. | .. | .. | 7 | .. |
| 70 | Nalagarh | 3 | 6 | .. | .. | .. | .. | .. |
| 71 | Buria | .. | 9 | .. | .. | .. | .. | .. |
| 72 | Chhachhruali | .. | 11 | .. | .. | .. | .. | .. |

ANSWERS TO STATRED QUESTIONS CONVERTED INTO UNSTARRED (17)85
QUESTIONS

| | | | | | | | |
|-----------------|----|----|----|----|----|----|----|
| 73 Jagadhri | .. | 17 | .. | .. | .. | .. | .. |
| 74 Kalka | .. | 13 | .. | .. | .. | .. | .. |
| 75 Ambala City | 3 | 9 | 12 | 1 | .. | .. | .. |
| 76 Rupar | 1 | 11 | 1 | .. | .. | .. | .. |
| 77 Kurali | .. | 11 | .. | .. | .. | .. | .. |
| 78 Ahmedgarh | 1 | 9 | .. | .. | .. | .. | .. |
| 79 Sunam | .. | 15 | .. | .. | .. | .. | .. |
| 80 Malerkotla | 10 | 9 | .. | .. | .. | .. | .. |
| 81 Barnala | .. | 15 | .. | .. | .. | .. | .. |
| 82 Jind | 9 | 6 | .. | .. | .. | .. | .. |
| 83 Bhucho Mandi | .. | 9 | .. | .. | .. | .. | .. |
| 84 Maur | .. | 13 | .. | .. | .. | .. | .. |
| 85 Narnaul | .. | 15 | .. | .. | .. | .. | .. |
| 86 Samana | 5 | 8 | .. | .. | .. | .. | .. |
| 87 Kapurthala | 7 | 8 | .. | .. | .. | .. | .. |

Cognizable cases registered in the State in connection with Panchayat Elections

***6120 (C.U.). Sardar Kulbir Singh :** Will the Minister for Home and Development be pleased to state—

(a) the number of cases of cognizable offences registered in the State, districtwise, in connection with the Panchayat elections held during the year 1964, together with the details of the result of each case ;

(b) the steps, if any, taken or proposed to be taken to prevent the recurrence of such cases in future ?

Sardar Darbara Singh : (a) A statement is laid on the table of the House.

(b) Adequate Police arrangements are invariably made with a view to take timely preventive action.

STATEMENT

| District | Number of cases registered | Result of cases |
|------------|----------------------------|---|
| Hissar | 10 | 1—Cancelled
9—pending trial |
| Rohtak | 2 | 1—pending trial
1—accused acquitted |
| Gurgaon | 6 | 4—ended in conviction
2—sent up untraced |
| Karnal | 5 | 1—ended in conviction
1—cancelled
3—pending trial |
| Ambala | 6 | 1—accused acquitted
2—pending trial
2—ended in conviction
1—under investigation |
| Simla | .. | .. |
| Kangra | 1 | 1—pending trial |
| Hoshiarpur | 1 | 1—pending trial |
| Jullundur | 1 | 1—pending trial |
| Ludhiana | .. | .. |
| Ferozepur | 23 | 4—ended in conviction
2—accused acquitted
1—sent up untraced
15—pending trial
1—under investigation |
| Amritsar | 4 | 1—ended in conviction
3—pending trial |
| Gurdaspur | 4 | 1—ended in conviction
1—accused acquitted
2—pending trial |

**ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)87
QUESTIONS**

| District | Number of cases registered | Result of cases |
|------------|----------------------------|--|
| Patiala | 8 | 3—ended in conviction
1—cancelled
1—accused acquitted
3—pending trial |
| Sangrur | 3 | 3—pending trial |
| Bhatinda | 6 | 1—ended in conviction
3—accused acquitted
2—pending trial |
| Narnaul | .. | .. |
| Kapurthala | 2 | 2—pending trial |
| Kulu | 1 | 1—ended in conviction |
| Keylong | .. | .. |

Wine Shops in district Ferozepur

***6122 (C.U.). Sardar Kulbir Singh :** Will the Minister for Education and Local Government be pleased to state—

- the total number of wine shops in district Ferozepur during the years 1961, 1962 and 1963 along with the names of places where they were situated and the yield of revenue there from to the Government ;
- the total number of wine shops in 1964 in the said district along with the names of the places where they are located and the name of licensee of each shop ;
- the total sales made by the said shops during the 1st half of 1964 ;
- whether it is a fact that the system recently introduced has encouraged the consumption of liquor in the State, if so, to what extent ;
- the number of illicit distillers challaned during the years 1961, 1962, 1963 and 1964 (to date) in the courts of district Ferozepur ?

Shri Prabodh Chandra : (a) and (b) A statement is laid on the table of the House.

(c) 441,390 proof litres (from 1st April, 1964 to 31st August, 1964).

(d) Yes, to the extent that the persons who used to take illicit stuff have started taking illicit stuff because of its cheapness, and the sale of illicit liquor rose to 4,41,390 proof litres during the period from 1st April, 1964 to 31st August, 1964, against 1,52,982 proof litres during the corresponding period of last year.

| (e) | 1961 | 1962 | 1963 | 1964 (up to 31st August, 1964) |
|-----|-------|-------|-------|--------------------------------|
| | 2,801 | 2,690 | 3,162 | 1,296 |

[Minister for Education and Local Government]

STATEMENT

Total number of wine shops in District Ferozepur during the years 1961, 1962 and 1963 and the revenue derived therefrom

| Year | No. of wine shops | Yield of revenue |
|------|-------------------|------------------|
| 1961 | 79 | Rs
53,29,496 |
| 1962 | 78 | 50,81,730 |
| 1963 | 78 | 70,70,550 |

The situation of wine shops in Ferozepur District, during the years 1961, 1962 and 1963

| 1961 | 1962 | 1963 |
|---------------------|--------------------|---------------------|
| 1. Ferozepur Cantt | .. Ferozepur Cantt | .. Ferozepur Cantt. |
| 2. Ferozepur City | .. Ferozepur City | .. Ferozepur City |
| 3. Basti Tanka Wali | | |
| 4. Mudki | .. Mudki | .. Mudki |
| 5. Ferozshah | .. Ferozshah | .. Ferozshah |
| 6. Guru Har Sahai | .. Guru Har Sahai | .. Guru Har Sahai |
| 7. Jallalabad | .. Jallalabad | .. Jallalabad |
| 8. Ma mdot | .. Ma mdot | .. Ma mdot |
| 9. Koer Singh Wala | .. Koer Singh Wala | .. Koer Singh Wala |
| 10. Kanianwalai | .. Kanianwalai | .. Kanianwalai |
| 11. Pacca Kala Wala | .. Pacca Kala Wala | .. Pacca Kala Wala |
| 12. Moga | .. Moga | .. Moga |
| 13. Talwandi Bhai | .. Talwandi Bhai | .. Talwandi Bhai |
| 14. Moga Purana | .. Moga Purana | .. Moga Purana |
| 15. Ajit Wal | .. Ajit Wal | .. Ajit Wal |
| 16. Dara Pur | .. Dara Pur | .. Dara Pur |
| 17. Dala | .. Dala | .. Dala |
| 18. Buar | .. Buttar | .. Buttar |
| 19. Dodar | .. Dodar | .. Dodar |
| 20. Daroli Bhai | .. Daroli Bhai | .. Daroli Bhai |

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UN-STARRED (17)89
QUESTIONS

| 1961 | 1962 | 1963 |
|-----------------------|-------------------|-------------------|
| 21. Bagha Purana | Bagha Purana | Bagha Purana |
| 22. Mari mustfa | Mari mustfa | Mari mustfa |
| 23. Smadh Bahai | Smadh Bahai | Smadh Bahai |
| 24. Saidko | Saidko | Saidko |
| 25. Raunta | Raunta | Raunta |
| 26. Nathu Wala | Nathu Wala | Nathu Wala |
| 27. Smalsar | Smalsar | Smalsar |
| 28. Nihal Singh Wala | Nihal Singh Wala | Nihal Singh Wala |
| 29. Badhani Kalan | Badhani Kalan | Badhani Kalan |
| 30. Thaktupura | Thaktupura | Thaktupura |
| 31. Patto Hira Singh | Patto Hira Singh | Patto Hira Singh |
| 32. Manoke | Manoke | Manoke |
| 33. Charick | Charick | Charick |
| 34. Zira | Zira | Zira |
| 35. Makhu | Makhu | Makhu |
| 36. Mallanwala | Mallanwala | Mallanwala |
| 37. Manawana | Manawana | Manawana |
| 38. Santoo Wala | Santoo Wala | Santoo Wala |
| 39. Buianwala | Buianwala | Buianwala |
| 40. Dharamkot | Dharamkot | Dharamkot |
| 41. Khosa Randhir | Khosa Randhir | Khosa Randhir |
| 42. Bhinder Kalan | Bhinder Kalan | Bhinder Kalan |
| 43. Kishan Pura | Kishan Pura | Kishan Pura |
| 44. Talwandi Malliana | Talwandi Malliana | Talwandi Malliana |
| 45. Kot Ise Khan | Kot Ise Khan | Kot Ise Khan |
| 46. Muktsar | Muktsar | Muktsar |
| 47. Bhagsar | Bhagsar | Bhagsar |
| 48. Gulabawala | Gulabawala | Gulabawala |
| 49. Bhangchari | Bhangchari | Bhangchari |
| 50. Butiwala | Butiwala | Butiwala |
| 51. Bari Wala | Bari Wala | Bari Wala |

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| 1961 | 1962 | 1963 |
|--------------------|----------------|-----------------------|
| 52. Harike | Harike | Harike |
| 53. Gidderbaha | Gidderbaha | Gidderbaha |
| 54. Kot Bhai | Kot Bhai | Kot Bhai |
| 55. Doda | Doda | Doda |
| 56. Sukhana Ablu | Sukhana Ablu | Sukhana Ablu |
| 57. Gurusar | Gurusar | Gurusar |
| 58. Kurianwala | Kurianwala | Kurianwala |
| 59. Malout | Malout | Malout |
| 60. Bam | Bam | Bam |
| 61. Lambi | Lambi | Lambi |
| 62. Ghumar Wala | Ghumar Wala | Ghumar Wala |
| 63. Alamwala | Alamwala | Alamwala |
| 64. Tharaj Wala | Tharaj Wala | Tharaj Wala |
| 65. Khuban | Khuban | Muktsar Tekewali Gali |
| 66. Fazilka | Fazilka | Fazilka |
| 67. Salmawali | Salmawali | Salmawali |
| 68. Ladhuka | Ladhuka | Ladhuka |
| 69. Roranwali | Roranwali | Roranwali |
| 70. Abohar | Abohar | Abohar |
| 71. Khurana | Khurana | Khurana |
| 72. Dhaba Kokarian | Dhaba Kokarian | Dhaba Kokarian |
| 73. Khippan Wali | Khippan Wali | Khippan Wali |
| 74. Wahab Wala | Wahab Wala | Wahab Wala |
| 75. Gidderanwali | Gidderanwali | Gidderanwali |
| 76. Himat Pura | Himat Pura | Himat Pura |
| 77. Jhurar Khera | Jhurar Khera | Jhurar Khera |
| 78. Kundal | Kundal | Kundal |
| 79. Ghuiansarwar | Ghuiansarwar | Ghuiansarwar |

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)91
QUESTIONS

(b) The location and the names of the Licensees during 1964

| Serial No. | Name of the Vend | Name of the licensee |
|------------|------------------|--|
| 1 | Ferozepur Cantt. | Shri Thakaur Parshad, son of Shri Wadhaw Mal of
Ferozepur Cantt.
Shri Parma Nand, son of Durga Parshad of Ambala
Shri Karam Chand, son of Amir Chand of Ferozepur
City |
| 2 | Ferozepur City | |
| 3 | Talwandi Bhai | Shri Bhagwan Dass, son of Nathu Ram Jaiswal of
Talwandi Bhai
Shri Mewa Ram, son of Shri Ram Jas of Ferozepur Cantt. |
| 4 | Mudki | Shri Tirath Ram, son of Wazira Mal of Faridkot, district
Bhatinda |
| 5 | Ferozeshah | Shri Gurdev Singh, son of Shri Arjan Singh of village
Ferozeshah |
| 6 | Guru Har Sahai | Shri Khushal Chand, son of Thana Mal of Jalalabad |
| 7 | Jalalabad | Shri Faquir Chand, son of Narain Singh of Jalalabad |
| 8 | Mamdot | Shri Om Parkash, son of Jugal Kishore of Ferozepur City |
| 9 | Koer Singh Wala | Shri Gurbax Singh, son of Jawala Singh of Guru Har Sahai |
| 10 | Kanian Wali | Ditto |
| 11 | Pacca Kale wala | Shri Janak Raj, son of Daulat Ram of Jallabad
Shri Hans Raj, son of Kishore Mal of Jalalabad |
| 12 | Zira | Shri Chint Ram, son of Shanker Dass of Zira |
| 13 | Makhu | Shri Angrej Singh, son of Jiwan Singh of Makhu |
| 14 | Mallanwala | Shri Dalip Kumar, son of Partap Singh of Mallanwala |
| 15 | Santoo Wala | Shri Angez Singh, son of Shri Jiwan Singh of village Makhu |
| 16 | Manawana | Shri Kulwant Singh, son of Fateh Singh Jat of Manwana |
| 17 | Buianwala | Shri Dalip Singh, adopted son of Shri Mehnga Singh of
Buianwala |
| 18 | Dharamkot | Shri Lek Raj, son of Nathu Ram of Dharamkot
Shri Banta Singh, son of Uttar Singh of village Lohgarh |
| 19 | Kot Ise Khan | Shri Hari Chand, son of Shiv Lal of Makhu |
| 20 | Khosa Randhir | Shri Kartar Singh, son of Maya Singh of Khosa Randhir |
| 21 | Bhinder Kalan | Shri Kartar Singh, son of Lachman Singh of Bhinder Kalan |
| 22 | Kishan Pura | Shri Gian Chand, son of Nand Lal of Kishan Pura |
| 23 | Talwandi Mallina | Shri Nek Singh, son of Suchha Singh of village Galibe
Kalan |

[Minister for Education and Local Government]

| Serial No. | Name of the Vend | Name of the licensee |
|------------|-------------------------|---|
| 24 | Moga | Shri Ved Parkash, son of Gokal Chand 958 Gobind Ghar, Jullundur City
Shri Madan Lal, son of Gokal Chand, Excise Contractor, Moga
Shri Davinder Kumar, son of Faqir Chand, Moga
Shri Dwarka Dass, son of Chanan Ram Excise Contractor Budhlada, district Bhatinda |
| 25 | Moga Purana | |
| 26 | Ajitwal | Shri Hari Ram of Zira |
| 27 | Dodar | Shri Hari Singh, son of Isher Singh of Dodar |
| 28 | Buttar | Shri Kishori Lal, son of Sittal Parshad of Moga |
| 29 | Dala | Shri Radha Sham, son of Shri Mohan Lal of Ferozepur Cantt. |
| 30 | Daroli Bhai | Shri Maggar Singh, son of Santa Singh of village Dodar |
| 31 | Dara Pur | Shri Hari Krishan, son of Jagmohan Lal, Railway Road, Moga |
| 32 | Bhaghapurana | Shri Davinder Kumar, son of Faquir Chand of Moga
Shri Rajinder Kumar, son of Tara Chand of Moga |
| 33 | Marimustfa | Shri Naur Chand, son of Narata Ram of Sekhana Kalan |
| 34 | Smalsar | Shri Davinder Kumar, son of Faquir Chand of Moga
Shri Rajinder Kumar, son of Tara Chand of Moga |
| 35 | Smadh Bhai | Shri Swaran Singh, son of Mangal Singh of village Smadh Bhai |
| 36 | Manoke | Shri Sadhu Ram, son of Walaiti Ram of village Manoke |
| 37 | Nathu Wala | Shri Sadhu Singh, son of Suvbedar Bikram Singh of village Galibkalan |
| 38 | Charick | Shri Kewal Krishan, son of Shri Chint Ram of Moga |
| 39 | Raunta | Shri Lal Chand, son of Charanji Lal, Muktsar |
| 40 | Patto Hira Singh | Shri Bikram Singh, son of Sadhu Singh of village Gholian |
| 41 | Nihal Singh Wala | Shri Narain Singh, son of Bakhtawar Singh of village Nihal Singh Wala |
| 42 | Saidko | Shri Gurcharan Singh, son of Hardatt Singh of village Smalsar |
| 43 | Thaktupura | Shri Dalip Singh, son of Tota Singh of village Takhtpura |
| 44 | Bahdni Kalan | Shri Mela Ram, son of Nagain Chand of village Dodar |
| 45 | Muktsar | Shri Girdhari Lal, son of Ram Chand of Phagwara
Shri Masta Ram, son of Tirath Ram of Phagwara |
| 46 | Mutktsar Teke Wali Gali | |

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| Serial No. | Name of the Vend | Name of the licensee |
|------------|------------------|---|
| 47 | Bhagsar | .. Shri Karnail Singh, son of Inder Singh of Govind Pura now at Bhagsar |
| 48 | Bhangchari | .. Shri Hem Raj, son of Sittal Parshad of Muktsar |
| 49 | Bari Wala | .. Shri Chand Singh, son of Ajit Singh of village Bhullar |
| 50 | Buti Wala | .. Shri Hardyal Singh of village Bhullar |
| 51 | Harike | .. Shri Nihal Singh on of Kapur Singh of Muktsar |
| 52 | Gulabe Wala | .. Shri Rajkumar, son of Sohan Lal of Muktsar |
| 53 | Gidderbaha | [Shri Charanjit Lal, son of Raja Ram H. No. 48, Ward No. 12, Hospital Road, Bhatinda |
| 54 | Tharajwalas) | |
| 55 | Kot Bhai | |
| 56 | Sukhna Ablu | .. Shri Kundal Singh of Sucha Singh of Muktsar |
| 57 | Gurusar | .. Shri Gurbachan Singh, son of Barkat Singh, Muktsar |
| 58 | Hurianwala | .. Shri Chand Singh, son of Hira Singh of village Kurian-wala |
| 59 | Doda | .. Shri Gurdial Singh, son of Harnam Singh of Muktsar |
| 60 | Malout | .. Shri Suraj Bhan, son of Ramji Dass of Barnala
Shri Hans Raj, son of Sarvdyal of Barnala |
| 61 | Lambi | .. Shri Raja Ram, son of Thakur Mal of Mambi |
| 62 | Ghumar Wala | .. Shri Mahan Singh, son of Gajjan Singh of village Kaillian Wala |
| 63 | Alam Wala | .. Shri Bishan Chand, son of Ram Ditta Mal of village Ghurian |
| 64 | Bam | .. Ditto |
| 65 | Abohar | .. Shri Daultat Ram, son of Mohan Lal Nagpal of Abohar |
| 66 | Dhaba Kokarian | .. Shri Darbari Lal, son of Panu Ram, Lajpat Nagar, Abohar |
| 67 | Khuriana | .. Shri Bishan Chand, son of Ram Ditta Mal of Ghuriana |
| 68 | Khippan Wali | .. Shri Om Parkash, son of Birkha Ram of Kundan |
| 69 | Wahab Wala | .. Shri Daulat Ram, son of Mohan Lal of Abohar |
| 70 | Kundal | .. Shri Sardari Lal, son of Shankar Mal of Abohar
Shri Om Parkash, son of Birkaha Mal of Kundal |
| 71 | Gidderanwala | .. Shri Bag Rai, son of Dura Ram Nagpal of Abohar |
| 72 | Jhurar Khera | .. Shri Kashmir Singh, son of Ujjagar Singh of Jhurar Khera |
| 73 | Himat Pura | .. Shri Sardari Lal, son of Chandi Ram Gali No. 7, Abohar |
| 74 | Ghuiana Sarwar | .. Shri Chaman Lal, son of Chanan Ram, Abohar |
| 75 | Fazilka | [Shri Faquir Chand, son/of Narain Singh of Jalalabad
Shri Harinder Kumar, son of Sohan Singh of Muktsar
Shri Dhari Ram, son of Hari Ram Railway Road, Muktsar
Shri Hans Raj, son of Sunder Mal of Fazilka |
| 76 | Ladhuka | |
| 77 | Islamwali | |
| 78 | Roranwali | .. Shri Darshan Singh, son of Gurmakh Singh of Abohar |

Siswan Super Passage Project

***6137. (C.U.) Comrade Ram Chandra :** Will the Chief Minister be pleased to state—

- (a) the quantity of Iron, Steel, Cement, Sand, Girders, Iron Pillars etc. supplied by the Government to the Capital Construction Company, Rupar, with Headquarters in Neelam Cinema, Chandigarh, for the construction of the Siswan Super Passage Project ;
- (b) whether it is a fact that some material out of that mentioned in part (a) above was found missing when the Vigilance Police raided the godown at Rupar, if so, the quantity thereof in each case ;
- (c) the details of any other discrepancies found in the stores and the construction ;
- (d) the names of the proprietors of the above firm and the action, if any, taken against them ?

Shri Ram Kishan : (a) According to the information received, the following material has been issued to the Company up to July, 1964, which is being verified. No sand, girders or iron pillars were supplied by the P.W.D. :—

| Serial No. | Name of articles | Unit | Quantity |
|------------|--|----------------|----------|
| 1 | Cement | .. Cwt. | 19.265. |
| 2 | M. S. Rounds | .. Metric Tons | 251.668 |
| 3 | Angle Iron | .. Do | 38.228 |
| 4 | Angle Iron $2\frac{1}{2} \times 2\frac{1}{2} \times 3/8$ | .. Rft. .. | 1455. |
| 5 | M. S. Plates | .. Metric Tons | 26.681 |
| 6 | M. S. Sheets | .. Metric Tons | 1.221 |
| 7 | M. S. Flates | .. Nos. .. | 140. |
| 8 | H. B. Wire | .. Metric Tons | 1.250 |
| 9 | C. G. Sheets | .. Nos. .. | 270 |

(b) and (c) Investigation is being made.

(d) Investigation is being made to find out the real proprietors of the firm.

Reports filed by Shri Janak Raj, Superintendent of Police (Retired)

***6138. Comrade Ram Chandra :** Will the Minister for Home and Development be pleased to state—

- (a) whether any reports have been filed by Shri Janak Raj, Superintendent of Police (Retired) with the Police at Jullundur and Ambala against Mr. Partap Singh Kairon, ex-Chief Minister, his family members and colleagues in the then Ministry on the basis of the Dass Commission Report, if so, the details thereof ;

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(b) The action, if any, taken by the Police on the said reports ?

Sardar Darbara Singh : (a) Yes. The required information is as below :—

(i) Case F.I.R. No. 806, dated 20th August, 1964 under sections 5(2) Prevention of Corruption Act and 120—BIPC, police station City Jullundur regarding availing of free services of Dr. H. S. Dhillon during election tour.

(ii) Case F.I.R. No. 488, dated 22nd August, 1964 under Sections 5(2) Prevention of Corruption Act and 120-B I.P.C. police station Chandigarh regarding illegal transfer of a share in Neelam Cinema, Chandigarh, irregular extension of time etc.

(iii) Case F.I.R. No. 489, dated 22nd August, 1964 U/Ss. 5(2) Prevention of Corruption Act and 120-B IPC, police station Chandigarh regarding purchase of Ramgarh Dhani Madhar Kalan lands in Sangrur and Ferozepur Districts respectively at exorbitant rates.

(b) Case as above were registered U/Ss. 5(2) Prevention of Corruption Act and 120-BIPC and investigation taken up.

Note— Case FIR No 193 dated 27-8-1964 U/S 5 (2) Prevention of Corruption Act & 120—B IPC PS *A* Division Amritsar regarding Nandan Cinema and Cold Store, Punjab was registered at Amritsar as the cause of action if any, arose in Amritsar district and not in Ambala district, as the complaint in this connection was originally referred by Shri Janak Raj S.P. (Retd) to S.P. Ambala, it was transferred by him to Amritsar District.

East Punjab Medical Council

*6148. (C.U.) **Chaudhri Net Ram :** Will the Minister for Education and Local Government be pleased to state—

- (a) whether any election has been held to the East Punjab Medical Council after 1947, if not, the reasons therefor ;
- (b) whether Government is considering any proposal to make any change in the Constitution of the said Council, if so, the time by which the same is likely to be finalised ?

Shri Prabodh Chandra : (a) No, Sir. In 1953 it had been decided that the existing members may continue. Subsequently, it had been decided to postpone the elections till the finalization of the Punjab Medical Registration (Amendment) Bill and the Bill for the Entrolment of Unqualified Practitioners. Since the passing of these Bills had been delayed it has been decided to hold the elections and the Director, Health Services has been asked to prepare a time schedule for holding the same.

(b) The question of change in the constitution of the Council is connected with the amendment of the Punjab Medical Registration (Amendment) Bill which, after it was introduced in the Legislature, lapsed in 1956 on the merger of Pepsu and Punjab. Thereafter, it has been decided to consider this amendment after the Punjab Unqualified Medical Practitioners Bill is finalised. This is now before the Legislature.

**Files missing in the office of the Provincial Transport
Controller, Punjab**

***6149. (C.U.) Chaudhri Net Ram :** Will the Chief Minister be pleased to state—

- (a) whether it is a fact that some files relating to the purchase of Motor Vehicles are missing from the office of the Provincial Transport Controller, Punjab ;
- (b) whether it is also a fact that the Police recently raided the office of the Provincial Transport Controller, Punjab, for tracing the missing files ;
- (c) whether the said files have been traced, if not, the action being taken in the matter ?

Shri Ram Kishan : (a) One file relating to the purchase of particular make of motor vehicles was reported to the Police as missing in October, 1963.

(b) No. Actually the Chief Minister visited the office of the Provincial Transport Controller, Punjab, along with the Inspector-General, Police, in this connection.

(c) Some papers presumed to be contained in the missing file have been recovered.

Officers held guilty in the Das Commission Report

***6150. (C.U.) Chaudhri Net Ram :** Will the Chief Minister be pleased to state—

- (a) the action taken by the Government so far against the Officers who have been held guilty in the Das Commission Report ;
- (b) whether it is a fact that some of the officers mentioned in part (a) above have been given promotions ?

Shri Ram Kishan : (a) The matter is under the consideration of Government.

(b) The necessary information is being collected.

Lady Haily Hospital

***6151. (C.U.) Chaudhri Net Ram :** Will the Minister for Education and Local Government be pleased to state with reference to the reply to Starred Question No. 5397 included in the List of Questions for 3rd March, 1964 whether the matter regarding the charging of six days additional rent by the Lady Doctor incharge of the Lady Haily Hospital, Bhiwani, which according to part (a) of the said reply was under consideration, has since been considered and finalised, if so, the details of the final action taken in the matter :—

Shri Prabodh Chandra : The matter was thoroughly considered and it was found that the rent for six days was correctly charged. The complaint was therefore filed having no substance.

**Enquiries against certain Block Development and Panchayat Officers
of Hissar**

***6152. (C.U.) Chaudhri Net Ram :** Will the Minister for Home and Development be pleased to state with reference to the reply to starred Question No. 5666 included in the List of Questions for 11th March, 1964, whether

the Senior Officer, who according to the said reply was enquiring into the allegations levelled against Block Development and Panchayat Officers of Hissar Block I and Hissar Block II has since completed his enquiry, if so, the result thereof and the details of the action, if any, taken on the enquiry Report ?

Sardar Darbara Singh : *First Part.*—Yes.

Second Part.—The allegations against the Block Development and Panchayat Officers remained unsubstantiated.

Raising Banks of Rana Rajbah

*6153. (C.U.) **Chaudhri Net Ram :** Will the Minister for Public Works and Welfare be pleased to state with reference to para (b) of the reply to Starred Question No. 5891 included in the list of question for 12th March, 1964 whether the estimate of expenditure on the scheme for raising by one foot both the banks of Rana Rajbah, Fatehabad Division II Bhakra Main Line, Circle, Hissar for Burji No. 104 up to the tail has since been prepared and sanctioned, if so, when is the work likely to be completed ?

Chaudhri Rizak Ram : Yes. The work is likely to be completed during the current financial year.

Raid on the Co-operative Consumers Stores, Hissar

*6154. (C.U.) **Chaudhri Net Ram :** Will the Chief Minister be pleased to state with reference to the reply to Starred Assembly Question No. 5750 included in the list of Questions for 19th March, 1964, the result of the enquiry which was being held by the Deputy Commissioner, Hissar, against the Hissar Central Co-operative Consumers Stores Ltd., Hissar together with the details of the action, if any, taken thereon ?

Sardar Darbara Singh : As a result of the inquiry by the Deputy Commissioner, Hissar, the Hissar Central Co-operative Consumers Store, Ltd., Hissar was fined Rs 200 by him.

Allotment of cars from the Priority Quota

*6160. (C.U.) **Sardar Gurcharan Singh :** Will the Chief Minister be pleased to state—

(a) the total number of cars of different makes allotted to different persons from the priority quota of the State during the period from 1962 to date, giving the details of the criteria adopted by the Government in allotting the same:

(c) the total number of applications received for the allotment of cars during the said period and the total number of applications still pending out of these ?

Shri Ram Kishan :

| | | |
|------------------|----|----|
| (a) (i) Fiat | .. | 34 |
| (ii) Ambassadors | .. | 52 |
| (iii) Standard | .. | 27 |

A statement embodying details of criteria is laid on the table of the house.

| | |
|-------------------------------|-----|
| (b) (i) Applications received | 549 |
| (ii) Applications pending | 436 |

[Chief Minister]

STATEMENT

Priority A

Departments to which cars have been sanctioned for use as staff cars by the Government Vehicle Board.

Priority B

Private Institutions like Hospitals etc. to be considered on merits

Priority C

1. Officers who have no staff car for touring duties but whose status and other requirements necessitate a private car.

2. Officers who have a staff car but whose status and other requirements necessitate maintenance of a private car.

Provided that for both (1) and (2) above it would be necessary that the officer does not have already car/jeep/Station Wagon less than five years old or his vehicle has met with a serious accident which requires replacement of the damaged vehicle.

Note.—(1) Where an officer has sold a car not less than 5 years old, he would not normally be entitled to allotment of any car from the priority quota. The Board, may however, for special reasons, consider any such case on merits.

Note.—(2) Other thing being equal, the officer with the older car will have preference over the applicant having car of a later model.

Priority D

Others on merits of each case.

(2) A specimen of the revised application form, as now prescribed is enclosed.

Application for the Allotment of a Car out of State Priority Quota

To
The Provincial Transport Controller, Punjab, Chandigarh.
Sir,

I request for allotment of a car from the State Priority Quota. Necessary particulars are given below :—

1. Name
2. Designation.
3. Pay and Grade.
4. Whether a touring officer. If so, average touring mileage per month.
5. Whether owns at present car/Jeep or Station Wagon, or Scooter/Motor Cycle.
If so, indicate :—
 - (a) Type of vehicle ;
 - (b) Make and
 - (c) Model

If the vehicle currently owned has met with any serious accident requiring replacement give full particulars.

- (6) Whether sold a car/Jeep or Station Wagon.
If so, indicate :—
 - (a) Type of vehicle ;
 - (b) Make ;
 - (c) Model and
 - (d) date of sale.

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- (7) Whether staff car/Jeep/Station Wagon available for touring and official requirements.
- (8) Reasons which necessitate maintenance of a private car.
- (9) Choice of car ;
(a) First preference ;
(b) Second preference ; and
(c) Third preference.
- (10) Whether the name registered with a dealer. If so, please give ;
(a) date of booking and registration No.
(b) make of car booked and
(c) date when turn is likely to come.

Dated

Yours faithfully,

Signatures of the applicant.

Remarks by the Head of the Department.

Signature of the Head of the Department
with designation.

Construction of Roads as Famine Relief Measures in Mohindergarh District

* 6170. (C.U.) Shri Banwari Lal : Will the Minister for Public Work and Welfare be pleased to state—

- (a) the names of the roads in Mohindergarh District the construction of which has been taken in hand as a famine relief measures ;
(b) the number of the said roads on which soling work has so far been completed, if not, completed the time by which it will be completed ?

Chaudhri Rizk Ram : (a) A list is placed on the table of the House.
(b) Soling work has not so far been completed on any road. It is likely to be completed during 3rd Plan subject to availability of funds.

A STATEMENT

The names of Roads in Mohindergarh District

1. Mohindergarh—Madhogarh—Satnali Road.
2. Satnali Loharu Road.
3. Nasibpur—Kanina—Ateli Road via seema, Ateli, Dongra Ahir.
4. Narnaul—Kultajpura Road.
5. Nizampur Chowdhary Ka Nangal Road.
6. Nasibpur—Dharson Road.
7. Dalot Jatwas Road.
8. Dadri Chirya Road.
9. Achina Sanjarwas Road.
10. Chappar Atela Kala Road up to Dadri Loharu Road.
11. Nimriwals Ruggarh Road.
12. Bhadra Berla Road.

Construction of certain Roads in Mohindergarh District

* 6171. (C.U.) Shri Banwari Lal : Will the Minister for Public Works and Welfare be pleased to state—

- (i) whether it is a fact that the construction of Ghusola—Dadri Mohindergarh road in tehsil Dadri and Pathera to Kanina—

[Shri Banwari Lal]

Mohindergarh road in tehsil Mohindergarh was sanctioned during the last budget session and funds were earmarked for the purpose ;

- (b) if the reply to part (a) above be in the affirmative, whether the construction work on the said roads has been taken in hand, if not, the reasons therefor ?

Chaudhri Rizk Ram : (a) Yes. The construction wa sanctioned, but no funds were provided last year.

(b) No. With the meagre funds available during the current year it will be possible to take up only preliminary work like survey, etc., in the 3rd Plan.

Cases filed before S.D.M., Mohindergarh

*6173. (C.U.) **Shri Banwari Lal :** Will the Minister for Home and Development be pleased to state the total number of cases filed before the Sub-Divisional Magistrate (Civil) Mohindergarh under sections 107/151Cr. P.C. during the period from 1st April, 1964 to date, together with the number of persons bound down by him for apprehension of breach of peace ?

Sardar Darbara Singh: The required information is placed on the table of the House—

- | | | |
|--|----|-----|
| (1) Total number of cases filed before the Sub-Divisional Magistrate (Civil) Mohindergarh under sections 107/151 Cr. P.C. during the period from 1st April, 1964 to date | .. | 161 |
| (2) No. of persons bound down by him for apprehension of breach of peace | .. | Nil |

Opening of Basic Training Schools in Mohindergarh District

*6175. (C.U.) **Shri Banwari Lal :** Will the Minister for Education and Local Government be pleased to state the names of places in Mohindergarh district where the Government have decided to open Basic Schools or Institutions?

Shri Prabodh Chandra : No such proposal is under the consideration of Government.

Basic Teachers in Mohindergarh District

*6176. (C.U.) **Shri Banwari Lal :** Will the Minister for Education and Local Government be pleased to state the number of posts of basic teachers filled in Mohindergarh District from 1st April, 1964 to date, together with the number of persons belonging to Scheduled Castes/Scheduled Tribes amongs them and the list of their names be placed on the Table of the House?

Shri Prabodh Chandra : 382 out of whom 15, as per list laid on the Table of the House, belong to Scheduled Castes/Scheduled Tribes.

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List showing th names of Scheduled Castes/Tribes Basic Teachers in Mohindergarh District

Names of persons who belong to Scheduled Castes/Scheduled Tribes :—

- | | | |
|--|---|-----------------------------|
| (1) Shri Ami Lal | } | On Regular basis |
| (2) Shri Jog Ram | | |
| (3) Shri Kidar Nath | | |
| (4) Shri Manohar Lal | | |
| (5) Shri Dhanna Singh | | |
| (6) Shri Ram Kumar | | |
| (7) Shri Manphool Singh | } | On six months basis. |
| (8) Shri Kauda Ram | | |
| (9) Shri Jai Singh | | |
| (10) Shri Sugreev Singh | | |
| (11) Shri Chet Ram | | |
| (12) Shri Khiali Ram | | |
| (13) Shri Daya Nand, village Kadma, son of Shri Umi | | |
| (14) Shri Daya Nand, son of Lalji Ram, village Kadma | | |
| (15) Shri Ghisa Ram, son of Chandgi Ram. | | |

Employees of the Education Department under suspension

***6178. (C.U.) Shri Banwari Lal :** Will the Minister for Education and Local Government be pleased to state—

(a) the number and names of Class I, II, III and IV Government Employees of the Education Department belonging to Scheduled Castes who were suspended from service during the period when Sardar Partap Singh Kairon was the Chief Minister, together with the time for which each one of them has been under suspension.

(b) the steps proposed to be taken by the Government to decide the cases of the employees referred to in para (a) above?

Shri Prabodh Chandra : (a) and (b) A statement giving the required information in respect of PES I and II officers is laid on the Table of the House. Information in respect of Class III and Class IV officials is being collected from the field offices and will be furnished as soon as collected.

List of P. E. S. I. and II Officers belonging to Scheduled Castes who were placed under suspension during the time Shri Partap Singh Kairon was the Chief Minister :—

- | | | |
|----------------------------------|---|---|
| | (a) | (b) |
| (I) Shri R.S. Chaudhry, P.E.S. I | He remained under suspension from 9th September, 1960 (A.N.) to 17th December, 1963 | He was reinstated on 17th December, 1963 afternoon but the question of award of punishment to him is under the consideration of Government. |

[Minister for Education and Local Government.]

- (2) Shri Bhagat Ram P.E.S. II He remained under suspension from 30th October, 1957 to 31st October, 1961. On 1st November, 1961, he was dismissed from service. On a writ-petition filed by him, his dismissal was held void by the Punjab High Court on technical grounds. He was, therefore, reinstated on the 28th June, 1963, but was again placed under suspension from the same date, and the enquiry entrusted to the Additional Inquiry Officer, Vigilance. But he challenged the validity of the Second enquiry through another writ-petition which was rejected by the High Court. The Vigilance Department are now appointing a fresh Inquiry Officer for the purpose of this enquiry.
- It is covered in the reply given to part (a) of this Question

Employees of Excise Department under Suspension

***6180. (C.U.) Shri Banwari Lal :** Will the Minister for Education and Local Government be pleased to state the names of Class I, II, III and IV Government employees of the Excise Department who were suspended from service during the period of Kairon Ministry together with the steps proposed to be taken by the Government to decide the cases of these employees ?

Shri Prabodh Chandra : *Part I.*—A statement is laid on the Table of the House.

Part II.—Instructions have been issued to the Excise and Taxation Commissioner to ensure that Government directions for speedy disposal of suspension cases are followed meticulously and for this purpose he should fix definite dates by which Enquiry Officers should submit their reports to him. He has also been asked to direct District Officers to contact Presiding Officers in regard to the cases pending in courts and to get them decided early.

Statement showing Employees of Excise Department under suspension

| Class I | Class II | Class III-A | Class III | Class IV |
|---------|----------|------------------|-----------------------------|-----------------------|
| Nil | Nil | Shri D. C. Attri | 1. Shri Hazur Singh | 1. Shri Des Raj |
| | | | 2. Shri N.P. Jain | 2. Shri Chaman Lal |
| | | | 3. Shri Suresh Chander Jain | 3. Shri Balwant Singh |
| | | | 4. Shri Harnarain | |
| | | | 5. Shri Gokaran Nath | |
| | | | 6. Shri Devi Datta Mall | |
| | | | 7. Shri Amar Nath Bhandula | |
| | | | 8. Shri Mohinder Paul | |
| | | | 9. Shri H.C. Gargi | |
| | | | 10. Shri K.K. Salhotra | |

Instructions regarding allotment of Common Land to the Harijans

***6181. (C.U.) Shri Banwari Lal :** Will the Minister for Home and Development be pleased to state—

- (a) whether any fresh instructions for allotting one-third common land of the Panchayats to the Harijans have been issued by Government, if so, the details thereof ;
- (b) the names of village Panchayats in the Mohindergarh District which have such common land with them, one third of which is required to be allotted to the Harijans in compliance with the instructions referred to in part (a) above ?

Sardar Darbara Singh : (a) No instructions for allotment of one-third common land to the Harijans have been issued. However, attention of Panchayats was drawn in February, 1964, to proviso (a) to rule 6(1) of the Punjab Village Common Lands (Regulation) Rules, 1964, under which one-third of the cultivable land proposed to be leased shall be reserved for giving on lease by auction to member of the scheduled castes only; and if on two different dates fixed for auction no such person is forthcoming or the Panchayat Samiti refuses to confirm the auction, on grounds of lease rate being less than average lease rate of similar lands in the neighbourhood for the last five years, the reservation shall cease to have effect.

(b) It will be seen that while no instructions can lay down any thing, even the rule is not mandatory and requires leasing only subject to certain conditions about bids and the amount of lease offered being fulfilled. It is, therefore, not possible to give the names of the villages as even in one village, the conditions might be met in one year and not in the other year. In 280 villages of the District there was cultivable area, but it could not be said for the reasons given above whether or not the conditions for giving the lease had been fulfilled.

Allotment of Common Land by the Panchayats to Harijans

***6182. (C.U.) Shri Banwari Lal :** Will the Minister for Home and Development be pleased to state whether each of the Panchayats in Mohindergarh District has allotted one-third of its common land to the Harijans ?

Sardar Darbara Singh : Only 10 Panchayats in the District have not taken action in accordance with the rules to lease out one-third area, of Shamilat land to Harijans. The Deputy Commissioner, has been asked to cancel or modify the leases in such cases and ensure compliance of rules in this behalf.

Raid on Premises of National Motors, Patiala

***6190. (C.U.) Comrade Ram Chandra :** Will the Chief Minister be pleased to state—

- (a) whether it is a fact that the Vigilance Police raided the premises of the National Motors, Patiala in the month of the August, 1964 ;
- (b) If the reply to part (a) above be in the affirmative whether any stolen property was found during the said raid ; if so, the details of the same and the action taken by the Government in the matter ?

Shri Ram Kishan : (a) Yes.

(b) Four steel plates weighing about 1 ton alleged to be the property of PWD, Irrigation Branch, were recovered from the premises of the National Motors, Patiala, about which investigation is in progress.

Fire incident in the Office of General Manager, Beas Dam Project

***6222. (C.U.) Principal Rala Ram :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) whether it is a fact the the office of the General Manager, Beas Dam Project recently caught fire and was totally burnt down ;
- (b) whether any enquiry was held to discover how the fire started, if so, the result thereof ;
- (c) whether the records in the room of the General Manager, were completely destroyed by the said fire or some part of the records was salvaged ?

Chaudhri Rizaq Ram : (a) Yes.

(b) Yes. An enquiry was held by departmental officers. It was examined and D.I.G. (C.I.D.) has been asked to enquire into the matter.

(c) There was no record in the room of G.M.B.P. Government record kept in the record rooms of the office was partly salvaged.

Teachers punished or rewarded on the Basis of Results.

***6224. (C.U.) Principal Rala Ram :** Will the Minister for Education and Local Government be pleased to state—

- (a) The number of teachers—
 - (i) dismissed during the year 1964 for showing bad results ;
 - (ii) suspended or demoted during the year 1964 for showing Zero percent result for one year ;
 - (iii) given special increments for excellent results in 1963-64 ;
- (b) the percentage of teachers who have shown results below the University pass percentages in 1964 ?

Shri Prabodh Chandra : (a) (i), (ii) and (iii) None.

(b) 24.14 per cent.

Grant for Football Association, Ambala Cantt.

***6225. (C.U.) Principal Rala Ram :** Will the Minister for Education and Local Government be pleased to state whether it is a fact that the Punjab Football Association, Ambala, Cantt. was not given the usual Government grant for the year 1963-64 and 1964-65, if so, the reasons for withholding it?

Shri Prabodh Chandra : Yes. The grant-in-aid has been withheld because of the unco-operative attitude of the Punjab Football Association towards the policies of Government regarding development of sports in the State.

Provision for Enhanced sentence in certain kinds of Crimes

***6237. (C.U.) Comrade Ram Chandra :** Will the Minister for Home and Development be pleased to state—

(a) whether the Government intend bringing up legislation before the Legislature providing for enhanced punishment in the case of the following crimes or abetment thereof; if so, when—

- (i) kidnapping of girls, boys and women;
- (ii) harrassing, molesting and raping or attempting to rape women and girls ;
- (iii) embezzlement and forgery ;
- (iv) trampling underneath or knocking down people and causing death of way-farers and others by rash and negligent driving by truck and motor drivers ?

Shri Ram Kishan : No Sir.

Officers filing false Affidavits in favour of Former Chief Minister

***6238. (C.U.) Comrade Ram Chandra :** Will the Chief Minister be pleased to state—

- (a) the names and designations of the officers who filed false affidavits in favour of S. Partap Singh Kairon, former Chief Minister of the State, in connection with the enquiry held by the Das Commission ;
- (b) whether the said officers were legally required to file the affidavits or they did so voluntarily ;
- (c) the action if any, so far taken against the officers who gave false affidavits ;
- (d) the names of such officers among those referred to in part (a) above who got benefit of (i) rapid and undue promotion (ii) increase in salary (iii) additional allowance (iv) special pay (v) personal pay (vi) ex-cadre pay and (vii) or in any other manner ?

Shri Ram Kishan : (a) It has not so far been determined as to which officers, if any, filed false affidavits. The matter is under examination.

(b), (c) and (d) In view of the reply to part (a) of the question, parts (b), (c) and (d) do not arise.

Posting of P.C.S./I.A.S. Officers at Secretariat

***6239. (C.U.) Comrade Ram Chandra :** Will the Chief Minister be pleased to state—

- (a) the rules, if any, framed for posting P.C.S. and I.A.S. Officers at the Secretariat ;
- (b) whether the seniority is considered a criterion for such postings ?

Shri Ram Kishan : (a) No, but I.A.S. officers in the junior-scale are required to work as Under-Secretaries for atleast six months as a part of their training.

(b) Seniority is kept in view for such postings, along the aptitude, experience and suitability of individual officers.

**Students recommended for Admission in Medical College,
Srinagar**

***6251. (C.U.) Shri Mohan Lal :** Will the Minister for Education and Local Government be pleased to state—

- (a) whether the Government headed by Dr. Gopi Chand Bhargva, in the Health Department, had forwarded the names of any students from Punjab for admission to the Medical College, Srinagar, if so, a list of such names be laid on the Table of the House ;
- (b) whether it is a fact that Government have recently withdrawn that list or substituted some new names in place of those sent earlier ; if so, a list of the names now sent, be laid on the Table of the House ?

Shri Prabodh Chandra : (a) Yes. The list is laid on the table of the House.

(b) Yes. The list is laid on the table of the House.

List of candidates nominated by Dr. Bhargava as Chief Minister :—

- (1) Shri Hardev Singh Gobindpuri, son of Master Kabul Singh Gobindpuri, Jullundur.
- (2) Miss Renu Kapur, daughter of Dr .S.L. Kapur, Chandigarh.
- (3) Shri Amarjit Singh, son of Late, Dr. Jagdish Singh.
- (4) Shrimati Shukla Josh, daughter of Shri Ram Saran Josh.
- (5) Shri Virender Moudgil, son of Shri Harbhagwan Moudgil.
- (6) Shri Mohinder Singh, son of Shri Kalyan Singh.

List of candidates nominated by the present Government originally.

- (1) Miss Renu Kapur.
- (2) Shri Hardev Singh.
- (3) Shri Arun Kumar Mukerji.
- (4) Shri Ramesh R. Khanna, son of Ram Saran Khanna.
- (5) Shri Avinash Chander Mohindru.
- (6) Shri Ajit Singh, son of Gurdial Singh.

Waiting List

- (1) Davinder Singh, son of Kartar Singh.
- (2) Surrinder Kumar Malhotra.

Final List of candidates nominated by the present Government :—

- (1) Shri Hardev Singh Gobindpuri.
- (2) Shri Avinash Chander Mohindru.
- (3) Shri Ramesh, R. Khanna.

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Visit by Education Minister to Fine Art Academy, Amritsar

***6252. (C.U.) Shri Mohan Lal :** Will the Minister for Education and Local Government be pleased to state —

- (a) whether he paid a visit to the Fine Art Academy, Amritsar on or about 16th August, 1964, and attended a function and addressed a gathering ;
- (b) whether he announced any donation from his discretionary fund to the said Academy, if so, whether it has since been given ?

Shri Prabodh Chandra : (a) Yes, S'r.

(b) Yes, the Financial Commissioner has been asked to make payment.

Suspension of Shri H.D. Sardana, Municipal Engineer, Simla

***6253. (C.U.) Shri Mohan Lal :** Will the Minister for Education and Local Government be pleased to state—

- (a) whether the Municipal Committee of Simla passed a resolution suspending Shri H.D. Sardana, Engineer, if so, on what charges ;
- (b) whether the State Government have annulled the aforesaid resolution of the Municipal Committee, Simla and have ordered reinstatement of Shri Sardana; if so, the name of the authority that passed the annulment order and the grounds therefor ?

Shri Prabodh Chandra : (a) Yes. The Municipal Committee, Simla did not mention specific charges in its resolution regarding suspension of Shri H.D. Sardana.

(b) Yes. Government annulled the resolution of the Municipal Committee, Simla, asking it to reinstate Shri Sardana and to serve on him a proper charge-sheet, on the following grounds :

- (i) the Municipal Committee, Simla had not served any charge-sheet on Shri H.D. Sardana nor given him an opportunity to explain his position ;
- (ii) the Municipal Committee, Simla did not mention specific charges in its resolution regarding suspension of Shri H.D. Sardana; and
- (iii) there existed no urgency for taking up the extreme step of suspension of Shri Sardana and departing from the normal practice of serving proper charge-sheet and considering the explanation before suspending municipal employees.

Merger of Home Guards with Punjab Raksha Dal

***6254. (C.U.) Comrade Ram Chandra :** Will the Minister for Home and Development be pleased to state :

- (a) whether the Government have merged the Home Guards and the Punjab Raksha Dal, if so, the date from which the said merger took effect ;
- (b) the details of the functions of the new organisation after its merger and the financial implications thereof.

Sardar Darbara Singh : (a) Government has decided to retrench the Gram Raksha Dal in its present form with effect from 15th September, 1964.

(b) Further details are being worked out by the Government.

Villages in Thana Mukerian, district Hoshiarpur declared as Backward

***6256. (C.U.) Principal Rala Ram :** Will the Minister for Public Works and Welfare be pleased to state whether Government has recently received any representation from the residents of some villages in the jurisdiction of Thana Mukerian, District Hoshiarpur, that due to an oversight those villages had been left out and not declared as backward; if so, the details of the action taken or proposed to be taken thereon ?

Chaudhri Rizaq Ram : Yes, the case is receiving consideration and the Deputy Commissioner, Hoshiarpur has been consulted in the matter.

Talwara Township Periphery Area

***6257. (C.U.) Principal Rala Ram :** Will the Minister for Public Works and Welfare be pleased to state-

- (a) whether any definite rules have been framed and instructions issued by the Government with regard to the construction of residential and business premises by oustees and non-oustees within the Talwara Township Periphery;
- (b) the total number of applications received for permission to build residential and business premises within the said periphery and the total number of cases in which permission has been accorded

Chaudhri Rizaq Ram : (a) Yes.

- | | |
|--|------------|
| (b) (i) Total number of applications | .. 46 Nos. |
| (ii) Permission given | .. 4 No. |
| (ii) Refused | .. 14 Nos. |
| (iv) Returned to applicants being incomplete | .. 27 Nos. |
| (v) Under action | .. 1 No. |

Construction of works at Talwara Township and at Beas Dam Sites

***6258. (C U.) Principal Rala Ram :** Will the Minister for Public Works and Welfare be pleased to state whether the abandonment of the system of construction of works through contractors at Talwara Township and Beas Dam sites and construction of such works through departmental agency etc. has proved more economical and expeditious ?

Chaudhri Rizaq Ram : Works on the Beas Dam have been carried out departmentally since the very inception as per experience at Bhakra and the question of abandonment of works through contractors does not arise. However work of buildings at Talwara Township was executed through contractors and some buildings have been taken up departmentally recently which work is in progress. Experience to date is that departmental work is cheaper and more expeditious.

Fatal Accidents during construction at Beas Dam

***6259. (C.U.) Principal Rala Ram :** Will the Minister for Public Works and Welfare be pleased to state the total number of fatal accidents that occurred at the Beas Dam Site or the tunnels during the last 6 months and the total amount of compensation, if any, paid to the relatives of the deceased in each case ?

Chaudhri Rizaq Ram : (a) 5 Nos.

(b) In three cases compensation amounting to Rs 3,600, 7,000 and 6,000 has been sanctioned and payment is being made through Compensation Commissioner. In the remaining two cases, formalities are being completed.

Sarpanches and Panches Challenged in Hoshiarpur District

***6260. (C.U.) Principal Rala Ram :** Will the Minister for Home and Development be pleased to state the total number of Sarpanches and Panches challenged or convicted for embezzlement of public funds during the last one year in Hoshiarpur District ?

Sardar Darbara Singh : The required information is laid on the table of the House.

(a) Total number of Sarpanches and Panches challenged for embezzlement of public funds during the last one year. 6

(b) Total Number of Sarpanches or Panches convicted in the above cases. None so far. 5 cases still pending in courts. In one case the accused was acquitted.

Abolition of posts of Additional Deputy Commissioners

***6266. (C.U.) Comrade Ram Chandra :** Will the Chief Minister be pleased to state—

(a) whether the Government has decided to abolish the posts of Additional Deputy Commissioners in the State which were created last year; if so, the details of the decision and the date from which it is likely to be implemented ;

(b) the financial implications, if any, of the said decision ?

Shri Ram Kishan : (a) Yes. All the six Additional Deputy Commissioners recently in position have since been withdrawn.

(b) There will be a saving of about Rs 7,462 per month as a result of withdrawal of Additional Deputy Commissioners from the six Districts.

Fire in Office of Beas Dam (Pong Dam) Project

***6267. (C.U.) Comrade Ram Chandra :** Will the Minister for Public Works and Welfare be pleased to state the circumstances in which fire recently broke out in the office of Beas Dam or Pong Dam Project together with the details of the records, if any, burnt as a result thereof ?

Chaudhri Rizaq Ram : A departmental Enquiry Committee was constituted to find out the cause of fire. The Enquiry Committee has since submitted report. On receipt of the same, the Government has ordered the D.I.G., C.I.D. to hold further enquiry into the cause of fire. The nature of record burnt in the office of General Manager, Beas Project is given in the enclosed list.

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**Nature of cases burnt in the office of General Manager and Secretary to Government
Punjab, Beas Project Administration, Talwara Township**

Beas Project Administration Section

1. Matters regarding continuance/creation of post in Beas Project Units I. & II.
2. Grant of allowances to the Gazetted and Non-Gazetted staff working in Beas Project.
3. Grant of special pay to the staff working in Beas Project Administration
4. Distribution of work between General Manager, Beas Project's Office and Chief Engineer, Beas Sutlej Link Project's Office.
5. Posting and transfer of Sectional officers, Sub-divisional Officers, Executive Engineer, etc. in Beas Project Administration.
6. Deputation of officers abroad.
7. Training of serving Engineers.
8. Practical training to Student Engineers.
9. Tour Programme.
10. Journey beyond jurisdiction.
11. Division and Sub-division including headquarters of the Executive Engineers/ Sub-Divisional Officers.
12. Insurance of Officers.
13. No Demand certificate/Pension cases. This case contained correspondence only. No pension case was pending in General Manager, Beas Project's Office.
14. Application for outside job.
15. Transfer of Clerical/Drawing Establishment.
16. Recruitment through Subordinate Services Selection Board.
17. Vacancy Statements.
18. Introduction of Regional Languages.
19. Notification and matters relating to Land Acquisition.
20. Policy matters relating to Rehabilitation of oustees.
21. Petitions relating to Land Acquisition and Rehabilitation of Ousteers.
22. Monthly and quarterly Narrative Progress Reports.
23. Beas Control Board/Standing Committee.
24. Beas Board of Consultants.
25. Consultations from Indian/Foreign Firms.
26. Foreign Consultants for Beas Project.
27. Central Board of Irrigation and Power and Zonal Meetings.
28. Symposiums on Engineering activities.
29. Hydel Committee.

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30. Committee for Land Acquisition in Himachal Pradesh.
31. Meetings of Common nature.
32. Junior/Senior Specialists.
33. Re-employment of retired hands.
34. Accounts procedure for Beas Project.
35. Telephone sanction .
36. Sanctions for local purchase of stationery.
37. Installation of Telephone Exchanges on Units I & II of Beas Project.
38. Time-keeping system.
39. Conversion of workcharged posts into regular.
40. Supply of Liveries to class IV Government employees.
41. Purchase of Technical Literature from United States Bureau of Reclamation.
42. Foreign Exchange regarding United States Bureau of Reclamation Literature and advice.
43. Publication of Handout and Pamphlets on Beas Project.
44. Purchase of Pamphlets etc. and other books of Technial nature.
45. Employment Market information returns Defaults by State and Government Officers.
46. Inter-state River Board, Establishment of.
47. Budget (establishment) relating to General Manager, Beas Projects Office.
48. Policy case for entertainment of private work in the wokshops on Beas Project.

Beas Project Technical section

49. Budget, Planning and Foreign Exchange.
50. Sharing of expenditure, and apportionment of cost between States.
51. Financial Stock Taking.
52. Assembly Questions.
53. Audit Reports, etc.
54. Seismic studies for designs of Beas Dam at Pong.
55. Drawings design and technical memos.
56. Technical correspondence.
57. Geological and material investigation.
58. Laboratories. Material testing concrete testing, Seismological.
59. Surveys.
60. Payment terms to Indian Firms.

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61. Construction of Buildings and roads and railway.
62. Consumption of slack coal for bricks—Correspondence regarding.
63. All estimates of machinery, vehicles T. & P. articles, furniture, rail, road, land, buildings and anticipatory sanctions.
64. Tenders for works—Approval to.
65. Construction and works.
66. Correspondence on machinery and stores and its write off.
67. Demurrage, Wharfage and azo charges.
68. P.R. relating to Machinery and stores.
69. Purchase Requisition—Correspondence relating to.
70. Office and residential buildings and other connected correspondence i.e., allotment, retention, etc., etc.
71. Hiring of building furniture.
72. Type design and specification of buildings, etc.
73. Project estimates and Reports.
74. Transportation and insurance of material—Correspondence regarding.
75. Inspection report of works.
76. Training of operators and mechanics in operation of Heavy Earthmoving Machinery.
77. Explosive—Correspondence regarding.
78. Check-posts at Mukerian- Talwara road and Police Station at Sansarpur and Pong Dam—Correspondence regarding.

Missing File of Cold Storage, Amritsar

***6269. (C. U.) Comrade Ram Chandra :** Will the Chief Minister be pleased to state—

- (a) whether it is a fact that a file of the Cold Storage, Amritsar, which had been called for by Shri Krishna-Swami, Officer on Special Duty in connection with the follow-up action on the Das Commission Report has been stolen or lost;
- (b) if the reply to part (a) above be in the affirmative; the circumstances under which the file disappeared and the action taken by the Government to fix responsibility for its disappearance ?

Sardar Darbara Singh : (a) No, so far as it relates to Government record.

(b) Question does not arise.

Complaint against S. Ranjit Singh, DIG, Police, Punjab

***6271. (C. U.) Comrade Ram Chandra :** Will the Chief Minister be pleased to state—

- (a) the details of the complaint filed by Giani Ajmer Singh, General Secretary S A. Dal in the Court of the District magistrate, Amritsar against S. Ranjit Singh, D.I.G.

Police Punjab in connection with the election of S. Partap Singh Kairon, as a member of the Punjab Legislative Assembly from the Sirhali constituency in 1962 ;

- (b) whether the trial of the said case has been restarted as recently ordered by the Punjab High Court, if so, the name of the Magistrate now trying the case ?

Shri Ram Kishan : (a) The complaint was filed by Giani Ajmer Singh under section 427/435/193 and 195 I. P. C., alleging that :—

- (i) irregularities were committed in counting of votes of Sirhali constituency at Tarn Taran ;
- (ii) S. A. Dal telegraphically informed the Chief Election Commissioner and requested him to visit ;
- (iii) under instructions of S. Ranjit Singh, S. S. P. a relative of Shri Kairon, Police used force to disperse peaceful crowd present there which could have adversely affected the mind of the Election Commissioner.
- (iv) the force was used for an ulterior purpose to hide the true facts from the Election Commissioner who was likely to visit the place.
- (v) at the instance of S. Ranjit Singh, Police smashed some doors and window panes of Tehsil building and set fire to some wooden khokhas belonging to lawyers/petition writers and this was got done by S. S. P. in order to justify his unwarranted action.

S. Gurdial Singh Dhillon had telegraphically informed the Governor and I. G. Police, Punjab about this incident.

- (b) Yes. In the court of Shri Iqbal Singh, D. M., Amritsar.

Expenditure incurred on defence of former Chief Minister

***6272. (C. U.) Comrade Ram Chandra :** Will the Chief Minister be pleased to state whether the Government is defending the Ex-Chief Minister (S. Partap Singh Kairon) in the Supreme Court, in the appeal of S. Harbhajan Singh, the Socialist Leader ; if so, the total expenses incurred by the Government so far, in this connection ?

Shri Ram Kishan : No. S. Partap Singh Kairon, ex-Chief Minister, is not a party in this case and as such the question of his defence by the State Government did not and does not arise.

Construction of Najafgarh Drain

***6282. (C. U.) Chaudhri Ranbir Singh :** Will the Minister for Public Works and Welfare be pleased to state —

- (a) the details of the phased programme agreed upon between the Delhi and Punjab Authorities for the construction of the Najafgarh Drain ;
- (b) whether it is a fact that the Delhi authorities failed to complete the work of remodeling and deepening the said drain ;
- (c) whether it is a fact that further excavation of earth was entrusted to Government in the year 1963 ;
- (d) the volume of earth work done by the Delhi and Punjab Authorities separately alongwith the total volume of earth work to be completed in the 1st phase of the Project ;

[Chaudhri Ranbir Singh]

- (e) whether it is a fact that on the advice of the Union Irrigation and Power Minister, it was agreed upon in the Inter-state Conference to lower the crest level of the pucca works of drain i. e., of the rail and road bridges etc. and the work was entrusted to the Chief Engineer, Central Water and Power Commission to get it done before the end of June 1964, from the concerned authorities to avoid flooding in the Punjab and Delhi Areas ;
- (f) if the reply to part (e) above be in the affirmative, whether crest level has so far been lowered or not, if not, the steps, Government propose to take to get the Punjab Areas upstream of Dhassa Bund dewatered before the next Rabi Season ?

Chaudhri Rizaq Ram : (a) Delhi authorities were required to complete the work of remodelling Najafgarh Drain in Phase II by June, 1962.

- (b) Yes.
- (c) Yes. In October, 1963.
- (d) Volume of earthwork done by the Delhi authorities is not known. 410 Cft earth work was entrusted to Punjab out of which about 90 per cent of the earth work has been completed in Phase II of the Project. Phase I only provides removal of humps in the bed and the quantity of earth work involved is not known to Punjab.
- (e) Yes!
- (f) No. The area can only be drained through the Najafgarh Drain and efforts in this directions are being made.

Increase in Share Capital of Central Co-operative Banks in the State

*6283. (C. U.) **Chaudhri Ranbir Singh :** Will the Minister for Home and Development be pleased to state the steps so far been taken or proposed to be taken during the current financial year to increase share capital of each Central Co-operative Bank of the State to enable the Banks to receive short and medium term loans from the Reserve Bank of India through the State Co-operative Bank so as to meet the increasing credit demand from the co-operative sector ?

Sardar Darbara Singh : The shares in the Co-operative Financing Institutions i. e., State Co-operative Bank and the Central Co-operative Banks are generally held by Government and Co-operative Societies. There are, however, few individuals who were also shareholders of these institutions. Under the circumstances, the share capital of the financing institutions can be raised by having larger contributions from the Co-operative Societies as well as Government. With this end in view, the following measures have been adopted :—

- (a) Rs 8.40 lacs were contributed during the year 1963-64, towards the shares of these institutions as Government contribution.
- (b) The borrowings of the societies from these institutions have been linked with the shares held by the former in the latter. No society can borrow more than 20 times the value of the share held by it in the concerned Central Co-operative Bank.

Action on the above lines will continue during the year 1964-65 also and it is proposed to contribute a sum of Rs 20 lacs as Government shares to the Central Co-operative Banks/State Co-operative Bank.

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**Expenditure incurred on closing breach in Bund at Regulator
Site for Drain No. 8**

***6284. (C. U.) Chaudhri Ranbir Singh :** Will the Minister for Public Works and Welfare be pleased to state —

- (a) the expenditure incurred for closing the breach in the bund at the request of the Delhi authorities, at the regulator site of drain No. 6 in order to divert the entire flood waters to the Jumna River through diversion drain No. 8 during 1963 floods ;
- (b) whether it is a fact that the Union Irrigation and Power Minister agreed to the suggestion that the expenditure incurred by the Government for closing the breach in the bund referred to in part (a) above should be reimbursed by the Delhi State ;
- (c) if the reply to part (b) above be in the affirmative, whether the said amount has been claimed so far, if not, reasons therefor ?

Chaudhri Rizaq Ram : (a) Rs 33,458.

(b) and (c) There was some discussion between the then Irrigation and Power Minister, Punjab and the Minister for Irrigation and Power, Government of India regarding the expenditure incurred by Punjab Government for closing the breach in the bund, but no such commitment is on record.

Cost of deepening Diversion Drain No. 8

***6285. (C. U.) Chaudhri Ranbir Singh :** Will the Minister for Public Works and Welfare be pleased to state —

- (a) whether it is a fact that the Delhi Administration agreed to pay the cost of deepening diversion drain No. 8 in order to avoid remodelling of drain No. 6 to a capacity of 600 cusecs ;
- (b) whether the diversion drain No. 8 has been deepened in order to meet the wishes of the Delhi Administration ; if so, the expenditure incurred thereon ;
- (c) whether the expenditure mentioned in part (b) above has been claimed from the Delhi Administration, if not, the reasons therefor ?

Chaudhri Rizaq Ram : (a) Delhi Administration agreed to bear the cost of works necessary to increase the capacity of Diversion Drain No. 8 to the extent possible without acquiring additional land.

(b) No.

(c) No as the diversion drain No. 8 has not been deepened to the desired extent,

Regulator of Drain No. 6

***6286. (C. U.) Chaudhri Ranbir Singh :** Will the Minister for Public Works and Welfare be pleased to state —

- (a) whether it is a fact that the regulator of Drain No. 6 has been constructed at the request of the Delhi Administration ;
- (b) the date of completion of the said regulator and the expenditure incurred thereon ;
- (c) if the reply to parts (a) and (b) above be in the affirmative, whether the cost of the regulator has been claimed from the Delhi State and the necessary debit raised, if not, the reasons therefor ?

Chaudhri Rizaq Ram : (a) No. The regulator was constructed on the basis of an advice given by the Government of India after the visit of the Union Minister for Irrigation and Power along with the then Irrigation and Power Minister, Punjab to the flood-affected areas.

(b) During June, 1964. Rs 54,000 upto August, 1964.

(c) Work has recently been completed and the debit will be raised.

Co-operative Sugar Mills in the State

***6287. (C. U.) Chaudhri Ranbir Singh :** Will the Minister for Home and Development be pleased to state —

- (a) the share capital of each of the Co-operative Sugar Mills in the State as on 30th June, 1964 category-wise alongwith their owned Funds;
- (b) the details of the profit earned or loss sustained as the case may be, by each of the said mills, since their start year-wise together with the reasons for the loss, if any, and the details of steps Government propose to take to prevent losses in future ?

Sardar Darbara Singh : Statements A and B containing the requisite information are laid on the table of the House.

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STATEMENT 'A'

Statement showing the share capital of each of the Co-operative Sugar mills in the State as on 30th June, 1964, Categorywise along with their owned funds (Rs. in lacs)

| Serial No. | Category | Panipat Co-operative Sugar Mills Ltd., Panipat | Haryana Co-operative Sugar Mills Ltd., Rohtak | Janta Co-operative Sugar Mills Ltd., Bhogpur | Morinda Co-operative Sugar Mills Ltd., Morinda | Batala Co-operative Sugar Mills Ltd., Batala | Doaba Co-operative Sugar Mills Ltd., Nawanshehr |
|---|------------------------|--|---|--|--|--|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1 | Cane growers | .. | 28.54 | 27.52 | 15.25 | 17.61 | 8.83 |
| 2 | Individual non-growers | .. | 0.29 | 0.29 | 0.05 | 0.48 | 1.44 |
| 3 | Co-operative Banks | .. | 12.98 | 4.29 | 3.80 | .. | 3.06 |
| 4 | Co-operative Societies | .. | 1.48 | 7.69 | 4.59 | 3.52 | 2.32 |
| 5 | State Government | .. | 20.00 | 20.00 | 25.00 | 25.00 | 5.00 |
| Total | | .. | 63.29 | 60.19 | 48.69 | 46.61 | 20.65 |
| Owned Funds (other than share capital) .. | | 83.82 | 61.61 | 47.60 | 10.25 | 4.00 | .. |

[Minister for Home and Development]

STATEMENT "B"

Statement showing the details of the profit or loss sustained by each of the Co-operative Sugar Mills, since their start yearwise to gether with the reasons for the loss, and the details of steps taken by Government to prevent losses in future

| Serial No. | Name of Co-operative Sugar mills | Profit (+) / Loss (—) Yearwise (Rs. in lacs) | | | | | | | | | | Reasons for losses | Steps being taken by Government to prevent losses | | |
|------------|----------------------------------|--|---------|---------|---------|---------|---------|---------|---------|---------|---------|--------------------|--|---|--------|
| | | 1956-57 | 1957-58 | 1958-59 | 1959-60 | 1960-61 | 1961-62 | 1962-63 | 1963-64 | 1963-64 | 1963-64 | | | | |
| 1 | Panipat (+)24.78 | -0.11 | +0.92 | -3.44 | -3.78 | +8.15 | +0.72 | +5.17 | +9.59 | 10 | 11 | 12 | (i) The quality and quantity of cane in the areas of the Co-operative Sugar mills is being improved. | | |
| 2 | Haryana Rohtak (-)27.23 | -2.73 | -18.58 | -14.83 | +4.45 | +3.02 | -11.80 | +0.42 | +12.82 | | | | (ii) Administration in Co-operative Sugar mills is being tightened | | |
| 3 | Janta Bhogpur (-) 7.13 | -1.56 | +3.45 | -4.82 | +6.48 | +4.78 | +2.40 | -11.39 | -6.47 | | | | (iii) Effects of adverse weather conditions such as severe Cold, drought | (iii) A special Committee on Co-operative Sugar mills is going to submit its report shortly suggesting ways and means to improve the working of Co-operative Sugar mills. | |
| 4 | Morinda (-)18.54 | this mill went into production during 1962-63. | | | | | | | | | | | | | |
| | Batala (-)10.62 | This mill went into production during the year | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | 1963-64 | -10.62 |

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Rural Credit Banks in the State

*6288. (C.U.) Chaudhri Ranbir Singh : Will the Minister for Home and Development be pleased to state—

- (a) the number of rural Credit Banks at present functioning in the Patiala Division, districtwise ;
- (b) the share capital and owned funds of such banks in each district ;
- (c) the number of such banks which are running at a loss in each district along with the amount of loss incurred by them, districtwise ;
- (d) the steps, if any, which Government propose to take to put the said banks on a sound footing ?

Sardar Darbara Singh : (a), (b) & (c). The information is laid on the table of the House.

(d) Necessary guidance is being given by the Department to the banks to improve their working.

Statement regarding Rural Credit Banks in the State.

The requisite information is furnished below *seriatim* :—

- (a) No. of rural credit banks at present functioning in the Patiala Division is as under :—

| <i>Serial No.</i> | <i>Name of District</i> | <i>No. of Rural Credit Banks</i> |
|-------------------|-------------------------|----------------------------------|
| 1. | Bhatinda | 17 |
| 2. | Kapurthala | 11 |
| 3. | Mohindergarh | 11 |
| 4. | Patiala | 27 |
| 5. | Sangrur | 26 |
| | Total | 92 |

- (b) Share Capital and owned funds of the aforesaid banks in each District is indicated below :—

Shared Capital Owned Funds

| | <i>(Rs in thousands)</i> | |
|------------------|--------------------------|-------|
| (1) Bhatinda | 470 | 761 |
| (2) Kapurthala | 461 | 572 |
| (3) Mohindergarh | 304 | 358 |
| (4) Patiala | 888 | 1,118 |
| (5) Sangrur | 797 | 1,016 |

- (c) No. of such banks which are running at a loss in each district along with amount of loss incurred by them, districtwise :

| | <i>No. of Banks running at a loss</i> | <i>Amount of loss incurred</i> |
|------------------|---------------------------------------|--------------------------------|
| | | <i>(Rs in thousands)</i> |
| (1) Bhatinda | 6 | 27 |
| (2) Kapurthala | 1 | 1 |
| (3) Mohindergarh | 6 | 15 |
| (4) Patiala | 7 | 16 |
| (5) Sangrur | 6 | 19 |

Installed capacity of Pong Power House under Beas Project Unit No. II *6289. (C.U.) Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state—

- (a) the installed capacity, according to the sanctioned scheme of the Pong Power House under the Beas Project Unit No. II ;
- (b) the maximum power potential which can be developed as firm and secondary power ;
- (c) if the power potential is higher than the installed capacity mentioned in part (a) above, whether the Government propose to increase the installed capacity ?

Chaudhri Rizaq Ram : (a) The installed capacity under the sanctioned scheme is 240 MW. comprising of 4 units of 60 MW each.

(b)(i) According to the integrated Water Power studies for a dependable year (cycle 1921-22 to 1959-60), the contribution from Pong is 73 MW at the rate of 100 per cent Load Factor.

In case of the operation of Pong Power Plant individually the maximum firm power contribution is 16 MW at the rate of 100 per cent Load Factor.

(ii) The secondary power available from the inter-connected system of Bhakra, Nangal, Deher and Pong for a dependable year (Cycle 1921-22 to 1959-60) is as below :—

| | | | |
|-----------|----|-----|--|
| July | .. | 415 | } Over and above the firm power of the system, which is 920 M.W. |
| August | . | 491 | |
| September | | 765 | |
| October | .. | 485 | |
| November | | 175 | |
| December | .. | .. | |
| January | .. | .. | |
| February | .. | .. | |
| March | .. | .. | |
| April | .. | .. | |
| May | .. | 276 | |
| June | .. | 461 | |

In case the Pong Power House is run in isolation the secondary power available is as below :—

| | | | |
|-----------|----|-----|--|
| July | .. | 107 | } Over and above the firm power of the Power House, which is 16 M.W. |
| August | .. | 137 | |
| September | | 272 | |
| October | .. | 218 | |
| November | | 157 | |
| December | .. | 57 | |
| January | .. | 57 | |
| February | .. | 57 | |
| March | .. | 57 | |
| April | .. | .. | |
| May | .. | 108 | |
| June | .. | 63 | |

- (c) A provision has been made for the installation of 2 units of 60 MW each at a later stage. The present installed capacity is sufficient to meet the firm power contribution from Pong. Any increase in the installed capacity at the present stage will result in increase in secondary power only.

Western Yamuna Canal Feeder

***6290. (C.U.) Chaudhri Ranbir Singh :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) the total amount so far spent for the construction of the Western Jumna Canal Feeder.
- (b) whether any debit has been raised against the Delhi State to the extent of their share in the said expenditure ; ?

Chaudhri Rizaq Ram : (a) Rs 84.65 lacs upto the end of July, 1964.
(b) Delhi State have been requested to accept a debit of Rs 30.00 lacs.

Gurgaon Canal Project

***6291. (C.U.) Chaudhri Ranbir Singh :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) whether it is a fact that the representatives of the Rajasthan State Government agreed to pay, in the Bharatpur Inter-State meeting presided over by the Union Irrigation and Power Minister, their share of contribution for the construction of the Gurgaon Canal ;
- (b) the amount so far spent on the Gurgaon Canal Project, together with the share of the Rajasthan State therein ;
- (c) whether debit has so far been raised against the Rajasthan Government to the extent of their share mentioned in part (b); if not, the reasons therefor ?

Chaudhri Rizaq Ram : (a) It was impressed upon the representatives of Rajasthan Government in the Bharatpur inter-State meeting that they should pay their share of contribution for this Project.

- (b) *Part I*—total amount spent upto July, 1964 Rs 132/62 lakhs
Part II—Share of Rajasthan Government .. Rs 48.33 lakhs
- (c) *Part I*—Yes for Rs 35 lacs, but their concurrence is still awaited.
Part II—Does not arise.

Electrification of villages in the State

***6310. (C.U.) Chaudhri Hardwari Lal :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) the total number of villages electrified in the State districtwise, upto the end of the financial year, 1963-64 ;
- (b) the steps taken to remove disparities among different districts in the matter of rural electrification ;
- (c) the number of villages proposed to be electrified, districtwise, during the current financial year ?

Ch audhri Rizaq Ram : (a) A statement is laid on the table of the House.

(b) The disparity in the matter of electrification is taken into consideration while fixing the targets for each district.

(c) The list has not yet finalized due to paucity of funds.

[Minister for Revenue]

List of Villages of Rupar and Ambala Tehsils affected/damaged due to heavy rains and floods

RUPAR

- | | |
|----------------------|----------------------|
| 1. Dangauli. | 33. Rattangarh. |
| 2. Singh. | 34. Chuhar Majra. |
| 3. Bhagwantpur. | 35. Manaili. |
| 4. Chaklan. | 36. Dhanauli. |
| 5. Solkhian. | 37. Maneli. |
| 6. Haripur. | 38. Chhota Badech. |
| 7. Sihon Majra. | 39. Hawara. |
| 8. Khabra. | 40. Bada Badechh. |
| 9. Simbal Jhallian. | 41. Chamkaur Sahib. |
| 10. Lakhmipur. | 42. Bara Sidhupur. |
| 11. Kishanpur. | 43. Gaggarwal. |
| 12. Bari Jhallian. | 44. Sandhari Majra. |
| 13. Doogri. | 45. Prempur. |
| 14. Attari. | 46. Chhota Sidhupur. |
| 15. Bara Daudpur. | 47. Chaklan. |
| 16. Chhota Daudpur. | 48. Oind. |
| 17. Bahrapur Bet. | 49. Doomna. |
| 18. Kahanpur. | 50. Chhota Samana. |
| 19. Rashidpur. | 51. Bada Samana. |
| 20. Manwal. | 52. Chuhar Majra. |
| 21. Dhamewal. | 53. Goslan. |
| 22. Salikpur. | 54. Mughal Majra. |
| 23. Bhoji Majra. | 55. Sotal. |
| 24. Bhallian. | 56. Khant. |
| 25. Bhaini. | 57. Kotli. |
| 26. Gaggon. | 58. Balan. |
| 27. Chhoti Jhallian. | 59. Mianpur. |
| 28. Rurki. | 60. Sarhana. |
| 29. Munian. | 61. Chhoti Rauni. |
| 30. Bhuran. | 62. Majri. |
| 31. Saidpur. | 63. Udhampur. |
| 32. Rasulpur. | 64. Amrali. |

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- | | |
|------------------|-----------------|
| 65. Lutheri. | 74. Salo Majra. |
| 66. Kal Majri. | 75. Chalaki. |
| 67. Doom Chheri. | 76. Doofarpur. |
| 68. Bhatina. | 77. Tejpur. |
| 69. Toddarpur. | 78. Mankharai. |
| 70. Panjokhra. | 79. Ramgarh. |
| 71. Shadipur. | 80. Badwali. |
| 72. Bhamnara. | 81. Rattangarh. |
| 73. Kakrai. | |

AMBALA

- | | |
|--------------------|--------------------|
| 1. Segti. | 21. Adumajra. |
| 2. Kalaran. | 22. Bersan. |
| 3. Hassanpur. | 23. Noorpur. |
| 4. Nagal. | 24. Kaunkpur. |
| 5. Ismailpur. | 25. Bichhpari. |
| 6. Chor Mastpur. | 26. Kot Kachhwa. |
| 7. Dang Derian. | 27. Mardon Sahib. |
| 8. Iminpur. | 28. Kardhan. |
| 9. Qurbanpur. | 29. Dhanipur. |
| 10. Bhorang. | 30. Kalawar. |
| 11. Dhilumajra. | 31. Jandheri. |
| 12. Naneola. | 32. Kaserla Khurd. |
| 13. Chunga. | 33. Kaserla Kalan. |
| 14. Metlan. | 34. Ugala. |
| 15. Niharsa. | 35. Tandwal. |
| 16. Niharsi. | 36. Tamnauli. |
| 17. Alludin Majri. | 37. Tandwali. |
| 18. Mianpur. | 38. Harrara. |
| 19. Baraula. | 39. Harrari. |
| 20. Barauli. | 40. Galheri. |

Order placed with M/s Gian Chand-Tirath Ram, Delhi
*6325.. (C. U.) Comrade Ram Piara : Will the Chief Minister be
pleased to state—

(a) whether it is a fact that an order for the supply of about
15,000 mosquito nets and more than 50,000 yards of
woollen-cotton cloth was placed with M/s Gian Chand-
Tirath Ram, Delhi, by the Controller of Stores, Punjab,

[Comrade Ram Piara]

- between 1st September, 1962, and 1st September, 1963, if so, the details of the order so placed and the date when it was placed ;
- (b) the rate at which and the details of the articles for which the said order was placed ;
- (c) whether before placing the said order any tenders were invited, if so, the names of the tenderers in each case, and the rate tendered by them for each articles, if tenders were not invited, the reasons therefor ;
- (d) whether the requirements for which an order with the firm referred to in part (a) above was placed were advertised, if so, when and in which papers, and a copy of the advertisement be laid on the Table of the House ;
- (e) whether any payments have been made to the said firm, if so, their amount and the dates when these payments were made ;
- (f) whether any date for the supply of each item of the order as mentioned in part (a) above was fixed by the Controller of Stores, if so, what, together with the date on which the last supplies were accepted by the Government from the said firm ;
- (g) whether any officer, before placing an order with the firm referred to in part (a) or after the receipt of the supplies, verified that the commodities-articles supplied by the said firm were not available within the State, if so, the designation of that officer ;
- (h) whether the Chief Minister or the Department received any complaints regarding the supply of articles/commodities, rate, quantity or any other connected thing, if so, the action taken thereon, and a copy of the complaint be laid on the Table of the House ?

Shri Ram Kishan : (a) Yes. The details of the orders placed with the firm are as under :—

- (i) IGP/5/41/5/66477, dated 26th December, 1962, for the supply of 31,1040 yards of pagri cloth mineral khaki and 14,839 No. mosquito nets.
- (ii) IGP/5/41/45/4566, dated 5th February, 1963, for the supply of 80,000 metres Drab mixture cloth (subsequently reduced by 16,599 metres).
- (iii) IGP/5/53/17622, dated 9th April, 1963, and IGP/5/41/45/20943, dated 17th May, 1963, from the supply of 55,588 metres warm serge.

| | |
|-----------------------------------|-----------------------------|
| (b) (i) Pagri cloth mineral khaki | At the rate of Rs |
| (ii) Mosquito nets .. | 1.16 per metre. |
| (iii) Drab mixture cloth .. | 20.75 each. |
| | 24.00 per yard, quality 'A' |
| | 22.00 per yard quality 'C'. |

- (iv) Warm Serge .. 20.75 per yard.

(c) Yes, only in the case of Warm Serge. The names of the tenderers and the rates tendered by them are as follows :—

- (i) Bhartia Trading Co., Patiala 'B' Rs 46.94 per yard.
'A' Rs 42.94 per yard.
- (ii) O. C. M., Amritsar .. Rs 30.00 per metre.

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- (iii) New Egerton Woollen Mills Rs 25. 90 per metre.
Dhariwal
- (iv) Tirath Ram-Gian Chand, 'A' Rs 20.75 nP. per yard.
Delhi 'B' Rs 19.00 per yard.
'C' Rs 18.00 per yard.
- (v) Sahni Sons and Co. Calcutta Rs 14.60 per yard (belated).
- (vi) Kirpa Ram Bros., Delhi .. 'A' Rs 14.00 per metre.
'B' Rs 13.00 per metre.
'C' Rs 12.50 per metre.

Tenders were not invited in respect of the other items as the demand of the Indenting Department was very urgent.

(d) Yes, in respect of Warm Serge. The advertisement appeared on 15th February, 1963 in the following papers as per attached copy of the advertisement (Annexure I).

- (i) The Tribune.
- (ii) The Time of India.
- (iii) The Hindustan Standard.
- (iv) The Tej.
- (v) The Amrit Bazar Patrika.

(e) A statement showing the requisite information is attached (Annexure II).

(f) Yes. The information is given below :—

| Name of articles | Delivery period | Date of acceptance of last supplies |
|--------------------------|---|-------------------------------------|
| (i) Pagri cloth .. | 25,000 metres within 15 days and the balance at the rate of one lac metres every month after approval of counter sample and quantities confirmed by the consignees. | 16th August, 1963 |
| (ii) Mosquito Nets | 15 days after the approval of counter samples and quantities confirmed by the consignees | 8th January, 1964 |
| (iii) Drab mixture cloth | 30th April, 1963 . | .. 27th January, 1964 |
| (iv) Warm Serge .. | 16,717 metres, upto 8th July, 1963
38,871metres upto 31st July, 1963 | } 11th October, 1963 |

(g) Yes, before placing the orders, by the Police Purchase Committee consisting of the following officers :—

- (i) The Assistant Inspector-General (T. and T.) Police.
- (ii) The Additional Controller of Stores, Punjab.
- (iii) The Store Inspection Officer (G).

(h) Yes. These are still under examination and it will not be in the public interest to disclose the nature of allegations at this stage.

[Chief Minister]

ANNEXURE I**Tender Notice No. 21/1962-63****PUNJAB STORES DEPARTMENT, JULLUNDUR CITY**

Sealed tenders superscribed for the supply of stores, as under will be received by the Controller of Stores, Punjab, Jullundur City upto 1 P.M. on the 8th March, 1963/17th Phalgun, 1884 Saka and will be opened at 2 p.m. on the same day.

X X X X

24. IGP/5/53: 16,717 Metres of Serge Warm, 321 Metres Bukkaram Cloth, 71809 pairs of socks woollen, 36,260 pairs of Hose Topes Woollen, 13,810 No. Cardigan Jackets woollen, 1,789 pairs of stocking woollen, 19,611 pairs of Half Putties Woollen, 173pairs of Full PuttiesWoollen.

IMPORTANT NOTE

(a) Tenders not received on proper tender forms duly completed and accompanied with Schedule 'B' properly signed and stamped or those tenders received after the fixed time are liable to be ignored.

(b) Preference would be given to the Punjab Government Quality Marked goods and goods certified under the I.S.I. Certification Mark Scheme as also goods conforming to Indian Standard Institution Standards.

1. Tenders should be accompanied by an earnest meony of Rs 500.00 in the approved form.

2. The sample wherever required must be submitted on or before the date of opening of tenders by the local tenderers and within ten days of the closing date by outside tenderers provided a proof of having sent those on or before the date of opening is furnished by them.

3. Cost of the tender forms must be sent only in the form of money orders and uncrossed postal orders in the name of the officers from whom these are to be purchased. Crossed Postal orders and Cheques etc. will not be accepted.

4. Tender forms and other details can be obtained from the office of the undersigned at Jullundur, One local tenderers of Delhi, Chandigarh and Patiala can obtain tender forms against cash from the Manager, Punjab Industries Emporium, E-27, Connaught Circus, New Delhi, the Superintendent, Punjab Cottage Industries Museum and Emporium, Chandigarh and the Marketing Officer-cum-Manager, Government Arts and Crafts Emporium, Patiala respectively. As these Emporia will not supply tender forms to the parties located outside those palces such parties should obtain the tender forms from the office of the undersigned. Tender forms can also be obtained from the Office of the District Industries Officers in the Punjab except at Patiala and Jullundur.

Cost of tender forms is as under, which is not refundable.:-

Rs. 5.00 for each item at Serial No. 1 to 18, 27 and 28.

Rs. 6.00 for each item at Serial No. 19 and 32.

Rs. 7.00 for each item at Serial No. 20 to 26 and 29 to 31.

CONTROLLER OF STORES, PUNJAB,
for & on behalf of Governor of Punjab.

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ANNEXURE II

(Statement showing the payments made for Pagri Cloth, Mosquito net, Drab Mixture and Warm Serge)

| Serial No. | Amount Paid | Date of Payment |
|------------|---|----------------------|
| | Rs NP | PAGRI CLOTH |
| 1 | 6,342.99 | 21st February, 1963 |
| 2 | 24,544.10 | 4th March, 1963. |
| 3 | 24,246.44 | 18th March, 1963. |
| 4 | 37,985.01 | 26th April, 1963. |
| 5 | 1,697.12 | 30th April, 1963. |
| 6 | 38,242.20 | 1st May, 1963. |
| 7 | 10,241.41 | 2nd May, 1963. |
| 8 | 2,121.41 | 13th May, 1963 |
| 9 | 2,121.41 | 14th May, 1963. |
| 10 | 39,042.52 | 15th May, 1963. |
| 11 | 1,691.14 | 17th May, 1963. |
| 12 | 10,457.23 | 22nd May, 1963. |
| 13 | 173.37 | 25th May, 1963. |
| 14 | 121.41 | 1st June, 1963. |
| 15 | 424.29 | 6th June, 1963. |
| 16 | 77,397.00 | 13th June, 1963. |
| 17 | 17,436.74 (includes cost of mosquito nets). | 24th June, 1963. |
| 18 | 44,188.35 | 9th July, 1963. |
| 19 | 424.41 | 11th July, 1963. |
| 20 | 2,119.32 | 15th July, 1963. |
| 21 | 2,119.32 | 22nd July, 1963. |
| 22 | 1,907.42 | 25th July, 1963. |
| 23 | 2,112.80 | 26th July, 1963. |
| 24 | 2,119.32 | 17th August, 1963. |
| 25 | 2,119.32 | 2nd September, 1963. |
| 26 | 1,595.24 | 19th October, 1963. |
| 27 | 1,211.90 | 24th October, 1963. |
| 28 | 1,945.32 | 10th December, 1963. |
| 29 | 15.63 | 6th February, 1964. |

| Serial No. | Amount Paid | Date of Payment |
|------------|-------------|-----------------|
|------------|-------------|-----------------|

| | Rs NP | |
|--------------|-------------|--|
| MOSQUITO NET | | |
| 1 | 2,448.00 | 21st February, 1963. |
| 2 | 11,4872.40 | (Includes 10th April, 1963.
cost of Drab-Mixture also). |
| 3 | 42,205.00 | 20th April, 1963. |
| 4 | 7,677.50 | 14th May, 1963. |
| 5 | 6,939.02 | 25th May, 1963. |
| 6 | 7,013.50 | 12th June, 1963. |
| 7 | 6,640.00 | 13th June, 1963. |
| 8 | 10,355.64 | 4th July, 1963. |
| 9 | 8,092.50 | 9th July, 1963. |
| 10 | 10,395.75 | 12th July, 1963. |
| 11 | 8,071.75 | 15th July 1963. |
| 12 | 12,761.25 | 16th July, 1963. |
| 13 | 1,03,750.00 | 22nd July, 1963. |
| 14 | 7,863.98 | 26th July, 1963. |
| 15 | 415.00 | 5th August, 1963. |
| 16 | 6,225.00 | 13th December, 1963. |
| 17 | 3,423.75 | 3rd February, 1964. |

DRAB MIXTURE CLOTH

| | | |
|----|-------------|----------------------|
| 1 | 18,654.17 | 15th May, 1963 |
| 2 | 1,48,480.00 | 28th May 1963 |
| 3 | 1,22,879.00 | 9th July, 1963 |
| 4 | 68,316.74 | 11th July, 1963 |
| 5 | 39,409.33 | 17th July, 1963 |
| 6 | 64,075.00 | 25th July, 1963 |
| 7 | 28,875.00 | 30th July, 1963 |
| 8 | 65,478.00 | 24th August, 1963 |
| 9 | 90,607.00 | 27th August, 1963 |
| 10 | 33,016.26 | 28th August, 1963 |
| 11 | 39,049.13 | 3rd September, 1963 |
| 12 | 43,626.93 | 16th september, 1963 |

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| Serial No. | Amount paid | Date of payment |
|------------|-------------|----------------------|
| | Rs NP | |
| 13 | 1,00,108.80 | 18th September, 1963 |
| 14 | 7,589.00 | 24th September, 1963 |
| 15 | 7,260.00 | 26th September, 1963 |
| 16 | 12,479.50 | 30th September, 1963 |
| 17 | 6,847.50 | 1st October, 1963 |
| 18 | 22,986.00 | 8th October, 1963 |
| 19 | 52,484.85 | 2nd November, 1963 |
| 20 | 19,261.00 | 8th November, 1963 |
| 21 | 35,348.90 | 12th November, 1963 |
| 22 | 16,742.00 | 13th November, 1963 |
| 23 | 25,977.60 | 16th November, 1963 |
| 24 | 45,319.76 | 10th December, 1963 |
| 25 | 721.60 | 30th December, 1963 |
| 26 | 2,454.05 | 2nd January, 1964 |
| 27 | 69,224.00 | 4th January, 1964 |
| 28 | 20,087.63 | 7th January, 1964 |
| 29 | 2,886.40 | 23rd January, 1964 |
| 30 | 63,919.30 | 6th February, 1964 |
| 31 | 1,060.00 | 7th February, 1964 |
| | WARM SERGE | |
| 1 | 64,685.63 | 22th May, 1963 |
| 2 | 55,852.16 | 29th May, 1963 |
| 3 | 55,449.10 | 1st June, 1963 |
| 4 | 54,106.00 | 4th June, 1963 |
| 5 | 44,945.00 | 7th June, 1963 |
| 6 | 1,02,072.24 | 19th June, 1963 |
| 7 | 31,884.00 | 15th July, 1963 |
| 8 | 64,141.00 | 19th July, 1963 |
| 9 | 3,446.78 | 20th July, 1963 |
| 10 | 5,189.10 | 29th July, 1963 |
| 11 | 66,719.15 | 7th August, 1963 |

[Chief Minister]

| Serial No. | Amount paid | Date of Payment |
|------------|--------------------|----------------------|
| 12 | Rs. NP
6,477.43 | 9th September, 1963 |
| 13 | 1,51,621.62 | 18th September, 1963 |
| 14 | 97,637.88 | 28th September, 1963 |
| 15 | 77,792.59 | 7th October, 1963 |
| 16 | 68,077.43 | 14th October, 1963 |
| 17 | 3,537.66 | 21st October, 1963 |

Assessment of Sales Tax against National Motors, Amritsar
***6326. (C. U.) Comrade Ram Piara :** Will the Minister for Finance and Planning be pleased to state—

- (a) whether it is a fact that the case of the assessment of Sales Tax on the National Motors, Amritsar was not taken up by the District Sales Tax authorities, Amritsar, for many years, if so, the reasons therefor ;
- (b) whether the above said case was brought by the District Sales Tax authorities to the notice of the Excise and Taxation Commissioner, if so, when and the action taken by him in the matter ;
- (c) if the reply to part (b) above be in the negative, the reasons for which the District Sales Tax authorities did not bring the said case to the notice of the Commissioner together with the details of the action, if any, taken against the district authorities for the said lapse ;
- (d) the total amount so far recovered as Sales Tax and penalty from the firm mentioned in part (a) above date-wise and amount-wise ;
- (e) whether any action so far been taken against any Sales Tax Authority responsible for not assessing the said firm to the Sales Tax in time and according to the rules ?

Sardar Kapoor Singh : (a) Yes. The matter is being looked into by the Officer on Special Duty appointed to recommend follow-up action on the Das Report.

(b) Yes. It was, however, the duty of the Assessing Authority to frame the assessment in time. The responsibility for delaying action will be fixed in the light of the findings of Officer on Special Duty for follow-up action on the Das Report.

(c) Does not arise in view of (b) above.

(d) It is regretted that the information cannot be supplied in view of prohibition prescribed under Section 26 of the Punjab General Sales Tax Act, 1948.

(e) No. Suitable action will be taken against the defaulters in the light of the findings of Officer on Special Duty for follow-up action on the Das Report.

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ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)133
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Improvement of means of communications in Hilly Areas

*6328 (C. U.). Pandit Mohan Lal Datta : Will the Minister for Home and Development be pleased to state—

- (a) whether Government have recently received any recommendations from the Commissioner, Hill Areas, regarding improvement in the means of communication in the hilly areas, if so, the details of the roads likely to be improved as a result of the implementation of the recommendations and the amount, if any, sanctioned for the purpose ;
- (b) the total amount allotted for improvement of roads in the backward hilly area of Una Tehsil during the year 1964—65, together with the names of the roads improved and proposed to be improved during this period ;
- (c) whether it is a fact that Isrur-Gagret Road remained closed to bus traffic during the rainy season of 1964, if so, whether Government is considering any proposal to make it fit for bus service during the next rainy season by including it in the road development programme mentioned in (b) above or even otherwise?

Chaudhri Rizaq Ram (Minister for Public Works and Welfare) : (a) No. None recently. Recommendations from the Development Commissioner, Hill Areas, are, however, received from time to time and the same are duly considered depending upon the availability of funds.

(b) A statement is laid on the table of the House.

(c) *Part I.*—Yes. This is a fair weather road which is not in the charge of B and R Department.

Part II.—There is no proposal to improve this road during the current Plan. Its improvement is, however, being included in the tentative proposal for Fourth Five Year Plan under preparation in this office.

STATEMENT

Roads in Una Tehsil appearing in the Annual Plan for 1964-65

| Serial No. | Name of road | Amount allotted during the year 1964-65 (lacs) |
|------------|--------------------------------------|--|
| 1 | 2 | 3 |
| 1 | Una-Amb-Mubarikpur Section Churu-Amb | .. 0.33 |
| 2 | Hamirpur-Nadaun-Mubarikpur | .. 1.04 |
| 3 | Nurpur-Abiana | .. 2.00 |
| 4 | Churu-Chowki Minar | .. 1.33 |
| 5 | Anandpur-Ferry Approach | .. 0.50 |
| 6 | Nangal-Santokhgarh | .. 0.01 |

| Serial No. | Name of Road | Amount allotted during the year 1964-65 (lacs) |
|------------|--|--|
| 7 | Una-Aghar-Mandi | 0.56 |
| 8 | Oel-Gagret | 0.01 |
| 9 | Anandpur-Naina Devi | 0.01 |
| 10 | Ganguwal Power house to Guru-Ke-Lahore | 0.01 |
| 11 | Kalitrán to Rupar-Nangal Road | 0.01 |
| 12 | Stretches on Nangal-Talwara Road | 0.09 |
| 13 | Village Rajpur to Nadaun-Mubarikpur Road | 0.01 |
| 14 | Shikar-Ke-Parao to village Polian Prohitan | 0.01 |
| 15 | Balachaur-Nurpur Kalan (Part) | 0.02 |
| 16 | Dholbaha-Daulatpur | 0.03 |
| | Total | 5.97 |

say Rs 6 lacs

Hunger-strike to protest against the rise in prices

*6329 (C. U.). Shri Mangal Sein : Will the Minister for Home and Development be pleased to state whether he is aware that members of some organisations went on hunger-strike as a protest against the rising prices in the State ; if so, the names of such organisations ?

Sardar Darbara Singh : (i) Yes.

(ii) Samyukta Socialist Party, Communist Party of India and Bhartiya Jan Sangh.

Passengers Tax due from Sandhu Transport, Amritsar

*6330 (C. U.). Shri Mangal Sein : Will the Minister for Finance and Planning be pleased to state—

(a) the total amount of passenger tax outstanding at present against the Sandhu Transport, Amritsar, together with the details of the periods for which it has been outstanding ;

(b) the date since when the Government has been making efforts and the steps, if any, so far taken to realise the amount mentioned in part (a) above ?

Sardar Kapoor Singh : (a)

| Year of assessment | Amount outstanding |
|--|--------------------|
| 1961-62 (from 16th June, 1961 to 31st March, 1962) | Rs. NP 32,033.08 |
| 1962-63 | 57,587.00 |

(b) No steps could be taken for the recovery of these amounts as the recovery had been stayed by the appellate authority. The stay has been vacated with effect from 19th August, 1964 and the District Excise and Taxation Officer, Amritsar is now taking steps to effect the recovery.

Punjab Roadways, Gurgaon Depot

*6332 (C. U.). **Shri Mangal Sein** : Will the Chief Minister be pleased to state—

- (a) the total mileage covered by the vehicles plied by the Punjab Roadways, Gurgaon Depot, during the years 1961, 1962, 1963 and 1964 ;
- (b) whether it is a fact that some new routes were given to the said depot during the said period ; if so, when and the total mileage of the said routes ?

| | Miles |
|--|------------------|
| Shri Ram Kishan : (a) 1961 | .. 6,999,628 |
| 1962 | 8,493,445 |
| 1963 | .. 88,84,423 |
| 1964 (up to July, 1964) | .. 54,16,558 |
| | |
| (b) Yes, as per details given below :— | |
| 1961 | .. 2,303 |
| 1962 | .. 3,394 |
| 1963 | .. 3,906 |
| 1964 (up to July, 1964) | .. 666 |
| Total | .. <u>10,269</u> |

Kishau Dam on Tons Tributary of River Jamuna

*6333 (C.U.). **Chaudhri Ranbir Singh** : Will the Minister for Public Works and Welfare be pleased to state—

- (a) whether an agreement to accord priority to the construction of Kishau Dam on Tons Tributary of the river Jamuna has been reached and ratified by the participating States, namely the Punjab, U.P., H.P., Delhi and Rajasthan ;
- (b) whether he is aware of the fact that the preliminary investigation report of the project has been prepared and submitted to the Union Government by the U.P. Government and a detailed investigation report in this connection is likely to be submitted by the end of the current financial year ;
- (c) whether it was agreed that the execution of the said project would be taken up either in the last year of the 3rd Five Year Plan, if possible, or at the commencement of the 4th Five Year Plan period ;
- (d) if the reply to parts (a), (b) and (c) above be in the affirmative, whether Government propose to make a tentative Provision of funds for the said Project in the 4th Five-Year Plan, if not when ?

Chaudhri Rizaq Ram : (a) It was decided in a meeting held on 7th November, 1963 to construct Kishau Dam across Tons and the participating States agreed that this Dam should be taken up immediately. The Punjab Government has since ratified the decisions in regard to exploitation of additional waters. The position regarding ratification of the decisions by the other States is not known.

[Minister for Public Works and Welfare]

(b) Preliminary investigation report has been prepared by U. P. Government. It is not known whether the same has been submitted to the Union Government and when the U.P. Government will submit the detailed investigation report.

(c) It was decided that this Dam should be taken up [immediately and completed as early as possible.

(d) Question of making a provision for funds can arise only after the detailed investigation has been done.

Mukerian Hydel Scheme

*6334. (C.U.) Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state—

(a) the mean free flow of river Beas during the months of April, May, June and July ;

(b) the capacity of Hydel Channel needed for the full development of the power Potential during the said months ;

(c) the capacity provided or proposed to be provided under the Mukerian Hydel Scheme ;

(d) if the capacity mentioned in part (b) above is higher than that propose to in part (c) above whether Government increase the capacity of the proposed Hydel Channel ?

Chaudhri Rizaq Ram : (a) The monthly average discharge of River Beas at Pong for a cycle of 25 years from 1921-22 to 1945-46 has been calculated at :—

| | Cusecs |
|-------|------------|
| April | ... 7,862 |
| May | ... 10,237 |
| June | .. 15,341 |
| July | ... 39,700 |

(b) ... 6,100

(c) ... 6,100

(d) ... Does not arise

Capacity of Bhakra Canals for running Rupa Power House

*6335. (C.U.) Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state the spare capacity, if any, available in the Bhakra Main Line at present and also after full development of Irrigation of the Bhakra Canals, taking into consideration the requirements of the Western Jumna Canal Feeders, for running the proposed Rupa Power House ?

Chaudhri Rizaq Ram : Spare capacity varying from 2,263 cusecs to 7,397 cusecs is available in the Nangal Hydel Channel at the present stage as well as after the full development of irrigation on Bhakra Canals, taking into consideration the requirements of Western Yamuna Canal Feeder.

Power Potential available from river Ravi

*6336. (C.U.) Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state —

(a) mean free flow of river Ravi during the months of April, May, June and July ;

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- (b) the maximum power potential which can be made available during the said months provided the generating units are installed for the full development of the power potential during these months ;
- (c) the Hydel Channel capacity needed for the full development mentioned in part (b) above ;
- (d) the Hydel Channel capacity provided in the sanctioned project of the U.B.D.C. Hydel Scheme ;
- (e) whether it is a fact that the capacity of the Hydel Channel actually needed is higher than that mentioned in part (d) above; if so, whether Government intend to revise the said sanctioned project ?

Chaudhri Rizaq Ram : (a) The monthly average discharges of river Ravi at Madhopur for the cycle 1951—60 are :—

| | Cusecs |
|-------|--------|
| April | 8,910 |
| May | 10,077 |
| June | 12,267 |
| July | 24,398 |

- (b) .. 88 M.W.
- (c) .. 7,250 Cs.
- (d) 2500 Cs. in pre Thein Dam Stage and 5000 Cs. in post Thein Dam Stage.
- (e) Yes. The increased provision has already been made in the Ravi Project, Unit I (Thein Dam and Power Plant with Stage II of U.B.D.C. Hydel Scheme)

Water available in the Uhl River for generating Power

*6337. (C.U.) **Chaudhri Ranbir Singh** : Will the Minister for Public Works and Welfare be pleased to state—

- (a) the mean free flow of water available in the Uhl river during the months of April, May, June and July when the water level goes down in the Gobind Sagar and is not able to generate power according to the installed capacity in the left bank power house ;
- (b) the quantum of power generated from the free flow of waters of the Uhl river at Shahnan and Bassi power houses provided the generating units are installed for the maximum power potential during the period mentioned in part (a) above ;
- (c) the generating capacity of the units installed at the Bhakra Power houses during the period mentioned in part (a) above ;
- (d) the estimated cost of installing new units at Shahnan and Bassi power house with the necessary accessories for the full utilisation of powers potential during the said months for making Bhakra Secondary power firm with the Hydro power of Uhl ?

Chaudhri Rizaq Ram : (a) Mean free flow of river Uhl is as follows :—

| | Cusecs. |
|---------------|---------|
| (i) April .. | 815 |
| (ii) May .. | 1,332 |
| (iii) June .. | 1,627 |
| (iv) July .. | 1,965 |

(b) The quantum of power generated from the free flow waters of the river Uhl during the period mentioned in part (a) is as under :—

| | |
|----------------------|--------------------------------|
| Shahnan Power House. | .. 85 M.W. at 60 per cent L.F. |
| Bassi Power House. | .. 60 M.W. at 60 per cent L.F. |

(c) The generating capacity available at Bhakra Left Power House during the period mentioned in part (a) would be as under on the basis of water and power studies for a dependable year.

| Month | Generating capacity in Bhakra left P.H. with D.S.L. 1462. |
|---------------|---|
| (i) April .. | 288 M.W. at 60 per cent L.F. |
| (ii) May .. | 252 M.W. at 60 per cent L.F. |
| (iii) June .. | 256 M.W. at 60 per cent L.F. |
| (iv) July .. | 360 M.W. at 60 per cent L.F. |

(d) The scheme for extension of Uhl Hydel Project in the pre-Ghog Dam Stage would cost Rs 5.12 crores approximately.

State Electricity Duty

*6339: (C.U.) **Chaudhri Ranbir Singh** : Will the Minister for Public works and Welfare be pleased to state the total receipts on account of the Electricity Duty assessed and realized during the Third Five-Year Plan period year-wise and in the first quarter of 1964-65.

Chaudhri Rizaq Ram :

| Year | Assessment | Realization |
|---------------|-------------|-------------|
| 1961-62 .. | 1,62,18,363 | 1,05,48,491 |
| 1962-63 .. | 1,58,28,739 | 1,42,26,099 |
| 1963-64 .. | 3,04,23,798 | 2,75,51,571 |
| 1st quarter — | | |
| 1964-65 .. | 67,26,447 | 60,41,601 |

Scale of Pay of Irrigation Booking Clerks

***6340: (C.U.) Chaudhri Ranbir Singh :** Will the Minister for Public Works and Welfare be pleased to state —

- (a) the present scale of pay of the Irrigation Booking Clerks ;
- (b) whether Government is considering any proposal to bring the scale of pay of the Irrigation Booking Clerks at par with that of the Patwaries ?

Chaudhri Rizaq Ram : (a) Rs 50—1—60/2—80.

(b) Yes.

Irrigation development on Certain Tracts

***6341. (C.U.) Chaudhri Ranbir Singh :** Will the Minister for Public Works and Welfare be pleased to state :

- (a) the total acreage of irrigated land tract-wise, namely, on Upper Bari Doab Canal, Sirhind Canals, Bhakra Canals; Western Jumna Canal areas etc. at the time of the enforcement of the Punjab Betterment Charges and Acreage Rates Act, 1963 ;
- (b) the tractwise irrigation developments on each system or tract and the betterment fee assessed on each system during each of the subsequent financial years upto 63-64 along with the rate of levy per acre ?

Chaudhri Rizaq Ram :

- (i) Upper Bari Doab Canal .. 10,31,760 acres
- (ii) Sirhind Canal .. 24,06,066 acres
- (iii) Western Jumna Canal .. 16,52,858 acres
- (iv) Bhakra Canal .. 14,57,457 acres

(b) Statement along with copy of notification regarding rates of the levy is placed on the table of the House.

[Minister for Public Works and Welfare]

Statement showing area irrigated and Betterment Charges assessed from 1958-59 to 1963-64 on Upper Bari Doab Canal, Sirhind Canal, Western Jamuna Canal and Bhakra Canal

| Serial No. | Name of Canal | 1958-59 | | 1959-60 | |
|------------|-----------------------|----------------|--------------------------|----------------|--------------------------|
| | | Area irrigated | Betterment fees assessed | Area irrigated | Betterment fees assessed |
| 1 | 2 | 3 | 4 | 5 | 6 |
| | | Acres | Rs | Acres | Rs |
| 1 | Upper Bari Doab Canal | 963,356 | .. | 9,51,153 | .. |
| 2 | Sirhind Canal | 2,362,469 | 54,08,817 | 2,350,776 | 31,95,900 |
| 3 | Western Jumna Canal | 1,524,178 | 20,60,612 | 1,649,934 | 7,58,731 |
| 4 | Bhakra Canals | 1,672,628 | 51,10,081 | 1,771,682 | 46,09,745 |

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| 1960-61 | | 1961-62 | | 1962-63 | | 1963-64 | |
|----------------|-------------------------|----------------|-------------------------|----------------|-------------------------|----------------|-------------------------|
| Area irrigated | Betterment fee assessed | Area irrigated | Betterment fee assessed | Area irrigated | Betterment fee assessed | Area irrigated | Betterment fee assessed |
| 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
| Acres | Rs | Acres | Rs | Acres | Rs | Acres | Rs |
| 909,153 | .. | 959,048 | .. | 1,031,784 | .. | 1,096,172 | .. |
| 2,312,933 | 39,39,588 | 2,364,788 | 43,72,468 | 2,413,654 | 55,80,174 | 2,740,783 | 59,52,166 |
| 13,51,523 | 14,95,315 | 1,585,829 | 21,27,577 | 1,331,489 | 2,394,691 | 968,147 | 27,48,589 |
| 1,628,073 | 65,83,777 | 1,908,298 | 8,085,093 | 2,266,139 | 1,04,39,661 | 2,455,209 | 1,13,71,191 |

PUNJAB GOVERNMENT
IRRIGATION AND POWER DEPARTMENT

NOTIFICATION

Dated the 2nd December, 1963

No. 2000-IW(I)-63.—In exercise of the powers conferred by sub-section (i) of section 5-A of the Punjab Betterment Charges and Acreage Rates Act, 1952 (Punjab Act No. II of 1953), as amended by Punjab Betterment Charges and Acreage Rates (Amendment) Act, 1959 (Punjab Act No. 7 of 1959), the Governor of Punjab is pleased to fix the following rates of advance payment of betterment charges for Kharif 1963, in respect of the matured areas included in the Bhakra-Nangal Project and the Western Jumna Canal Remodelling Project :—

| | <i>Rate per matured acre</i> | |
|--|---------------------------------|---|
| | Gravity
flow irri-
gation | Lift
irrigation
maintained
and
operated
by land-
owners |
| | Rs | Rs |
| 1. Areas which will ultimately receive perennial irrigation .. | 10.00 | 5.00 |
| 2. Areas which will ultimately receive non-perennial irrigation .. | 5.00 | 2.50 |
| 3. Areas which will ultimately receive restricted perennial irrigation | 7.50 | 3.75 |
| 4. Areas where the type of irrigation is to remain the same but ultimately there is to be an improvement in capacity factor or
irrigation or water allowance .. | 2.50 | 1.25 |
| 5. Areas where non-perennial irrigation is ultimately to be converted
into perennial irrigation .. | 5.00 | 2.50 |
| 6. Areas where non-perennial irrigation is ultimately to be converted
into restricted perennial irrigation .. | 2.50 | 1.15 |

Provided that :—

- (i) In the case of Chahi lands in such areas, the rates of advance payment of betterment charges shall be half of the above rates.
- (ii) On areas under sabqa rauni, where no crop is grown, but occupier's rates are charged, advance payment on betterment charges shall not be levied.
- (iii) Where there has been failure of crop in any area and occupiers rates have been remitted, the advance payment of betterment charges on such areas shall be remitted proportionately ; and
- (iv) Advance payment of betterment charges shall not be levied on area under fodder crops, subject to a maximum of 10 per cent of the total matured area of each individual landowner ;
- (v) In case where two successive crops have been sown and matured in a field in the same harvest, advance payment of better charges for the harvest shall be charged once only.

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**Merger of Revenue Section of Canal Department in the Revenue
Department**

***6342. (C.U.) Chaudhri Ranbir Singh :** Will the Minister for Revenue be pleased to state whether Government is considering is any proposal to merge the revenue section of the irrigation department with the Revenue Department; if so, when the merger is likely to be brought about ?

Sardar Harinder Singh Major :

Part First. Yes.

Part Second : It cannot be indicated at this stage as to whether the merger will be brought about.

Arrears of Marla Tax

***6343. (C.U.) Chaudhri Ranbir Singh :** Will the Minister for Revenue be pleased to state--

- (a) the expenditure so far incurred, yearwise, on the organisation created for the assessment of the Marla Tax in the State together with the total amount of assessment made and recoveries effected ;
- (b) the arrears of Marla Tax in the State up to 31st March, 1964 ;
- (c) the steps which Government propose to take to realise the arrears, if any ?

Sardar Harinder Singh Major : (a) A statement is laid on the Table.

(b) Rs 13,81,625.00

(c) Local Officers have been directed to take personal interest in the matter. The results are encouraging as the revenues during 1963-64 were higher than the previous years .

**Statement showing the yearwise expenditure on the Special Assessment Operations
in the State**

| Year | Total
expenditure |
|---------|----------------------|
| 1955-56 | Rs
2,05,409.46 |
| 1956-57 | 1,35,064.36 |
| 1957-58 | 3,54,564.18 |

[Minister for Revenue]

| Year | Total expenditure |
|---------|-------------------|
| 1958-59 | .. 3,74,700.90 |
| 1959-60 | .. 5,20,683.06 |
| 1960-61 | .. 5,99,532.07 |
| 1961-62 | .. 8,29,736.37 |
| 1962-63 | .. 8,71,100.60 |
| 1963-64 | .. 9,04,160.00 |
| Total | .. 47,94,951.00 |

Statement showing the expenditure, assessment, recovery and arrears of special assessment

| Serial No. | Year | Expenditure | Assessment of Special Assessment (Agricultural year-wise) | Recovery of Special Assessment | Arrears of Special Assessment on 31st March 1964 |
|------------|---------|-----------------|---|--------------------------------|--|
| 1 | 2 | 3 | 4 | 5 | 6 |
| | | Rs | Rs | Rs | Rs |
| 1 | 1955-56 | .. 2,05,409.46 | .. | .. | .. |
| 2 | 1956-57 | .. 1,35,064.36 | 12,254 | .. | .. |
| 3 | 1957-58 | .. 3,54,564.18 | 56,452 | .. | .. |
| 4 | 1958-59 | .. 3,74,700.90 | 5,35,774 | 1,71,254 | .. |
| 5 | 1959-60 | .. 5,20,683.06 | 11,14,362 | 4,00,791 | .. |
| 6 | 1960-61 | .. 5,99,532.07 | 4,88,887 | 1,80,215 | .. |
| 7 | 1961-62 | .. 8,29,736.37 | 2,93,933 | 1,68,224 | .. |
| 8 | 1962-63 | .. 8,71,100.60 | 11,11,572 | 5,44,189 | .. |
| 9 | 1963-64 | .. 9,04,160.00 | 13,71,546 | 11,54,308 | 13,81,625 |
| Total | | .. 47,94,951.00 | 50,04,780 | 26,18,981 | 13,81,625 |

Arrears of Land Revenue, Abiana and Taccavi Loans etc.

***6344. (C.U.) Chaudhri Ranbir Singh :** Will the Minister for Revenue be pleased to state—

- (a) the districtwise arrears of Land revenue abiana, betterment fee and taccavi loans etc., as on 31st March, 1964 and 31st July, 1964 alongwith the recoveries made during this period ;
- (b) the details of arrears referred to in part (a) above, category-wise which are more than 4 years old ?

Sardar Harinder Singh Major: (a) and (b) The statements giving information are laid on the table of the House.

[Minister for Revenue]

Statement I regarding arrears of L.R.,

| District | Land Revenue | | | Abiana | |
|-----------------------------|-----------------------------------|----------------------------------|--|-----------------------------------|----------------------------------|
| | Arrears on
31st March,
1964 | Arrears on
31st July,
1964 | Recovery
from 1st
April, 1964
to 31st
July, 1964 | Arrears on
31st March,
1964 | Arrears on
31st July,
1964 |
| | Rs | Rs | Rs | Rs | Rs |
| Hissar .. | 8,47,981 | 6,97,786 | 22,62,807 | 3,81,329 | 6,13,236 |
| Rohtak .. | 3,21,237 | 2,72,421 | 14,70,805 | 1,22,109 | 1,98,782 |
| Gurgaon .. | 15,899 | 29,376 | 6,27,719 | 31,859 | 25,838 |
| Karnal .. | 3,40,680 | 4,20,978 | 10,04,085 | 7,31,319 | 8,58,333 |
| Ambala .. | 2,29,959 | 3,27,254 | 9,50,015 | 90,279 | 1,49,444 |
| Simla .. | 6,489 | 23,499 | 20,141 | .. | .. |
| Total Ambala Division | 17,62,245 | 17,71,314 | 63,35,572 | 13,56,895 | 18,45,633 |
| Kangra .. | 19,463 | 23,315 | 3,45,798 | .. | .. |
| Hoshiarpur .. | 2,85,249 | 3,00,606 | 11,89,056 | 3,478 | 1,984 |
| Jullundur .. | 7,26,358 | 8,18,760 | 13,62,150 | 90,045 | 1,02,498 |
| Ludhiana .. | 1,01,253 | 1,12,625 | 11,65,712 | 3,060 | 14,120 |
| Ferozepur .. | 5,72,284 | 5,58,493 | 16,95,655 | 5,01,881 | 4,17,438 |
| Amritsar .. | 15,75,878 | 17,13,818 | 12,73,272 | 21,62,847 | 25,80,265 |
| Gurdaspur .. | 8,14,857 | 9,04,483 | 8,04,412 | 5,20,459 | 5,31,379 |
| Kapurthala .. | 1,59,684 | 1,61,573 | 4,02,731 | 61,348 | 77,838 |
| Kulu .. | 21 | 57,757 | 2,860 | .. | .. |
| Total Jullundur
Division | 42,55,047 | 46,51,340 | 82,50,646 | 33,43,118 | 37,25,521 |
| Patiala .. | 8,26,375 | 6,50,396 | 10,08,125 | 9,26,645 | 9,61,580 |
| Bhatinda .. | 5,14,675 | 3,47,247 | 8,86,936 | 8,08,784 | 6,36,241 |
| Sangrur .. | 7,29,231 | 6,52,342 | 16,81,784 | 7,48,790 | 7,22,296 |
| Mohindergarh .. | 1,03,859 | 86,223 | 1,63,537 | 3,077 | 8,174 |
| Total Patiala
Division | 21,74,140 | 17,36,208 | 37,40,382 | 24,87,296 | 23,28,290 |
| Total State | 81,91,432 | 81,58,862 | 1,82,26,600 | 71,87,309 | 78,99,444 |

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QUESTIONS

Abiana and Taccavi Loans etc.

| <i>Betterment charges</i> | | | <i>Taccavi Loans</i> | | | |
|--|-----------------------------|----------------------------|--|-----------------------------|----------------------------|--|
| Recovery from 1st April, 1964 to 31st July, 1964 | Arrears on 31st March, 1964 | Arrears on 31st July, 1964 | Recovery from 1st April, 1964 to 31st July, 1964 | Arrears on 31st March, 1964 | Arrears on 31st July, 1964 | Recovery from 1st April, 1964 to 31st July, 1964 |
| Rs | Rs | Rs | Rs | Rs | Rs | Rs |
| 39,23,464 | 11,83,221 | 32,04,218 | 25,63,262 | 30,99,659 | 36,60,764 | 8,21,086 |
| 15,46,052 | 2,80,560 | 3,48,417 | 5,12,911 | 13,09,596 | 37,59,093 | 16,93,910 |
| 2,29,108 | .. | .. | .. | 1,78,183 | 5,80,873 | 20,85,106 |
| 16,63,746 | 3,58,148 | 5,86,213 | 6,84,954 | 22,19,640 | 26,97,504 | 15,40,050 |
| 1,21,343 | 9,545 | 23,884 | 22,937 | 7,82,540 | 12,79,815 | 8,80,334 |
| .. | .. | .. | .. | 4,840 | 44,972 | 56,063 |
| 74,83,713 | 18,31,474 | 41,62,732 | 37,84,064 | 75,94,458 | 1,20,23,021 | 60,76,549 |
| 130 | .. | .. | .. | 310 | 8,615 | 6,32,546 |
| 24,437 | .. | .. | 2,405 | 5,11,843 | 4,87,167 | 11,42,765 |
| 3,64,204 | 1,12,895 | 1,35,138 | 2,86,609 | 16,18,953 | 17,08,599 | 11,62,090 |
| 3,73,013 | 1,485 | 8,851 | 1,14,579 | 5,02,853 | 23,86,437 | 21,23,204 |
| 36,99,740 | 90,736 | 99,868 | 12,39,571 | 52,98,868 | 57,94,409 | 24,56,375 |
| 15,30,336 | .. | .. | .. | 98,21,240 | 11,15,715 | 9,38,302 |
| 2,16,831 | .. | .. | .. | 35,68,787 | 42,60,145 | 7,18,048 |
| 70,122 | 593 | 1,488 | 21,066 | 12,09,214 | 12,66,504 | 5,35,179 |
| .. | .. | .. | .. | 2,037 | 7,767 | 31,216 |
| 62,78,813 | 2,05,709 | 2,45,345 | 16,64,230 | 22,53,4105 | 2,70,70,358 | 97,39,725 |
| 6,19,047 | 3,54,610 | 4,24,379 | 4,02,782 | 55,73,463 | 58,46,005 | 8,52,638 |
| 31,25,854 | 2,73,081 | 2,66,454 | 13,69,668 | 41,72,800 | 43,78,723 | 13,68,377 |
| 32,44,203 | 98,648 | 1,07,758 | 15,87,184 | 81,04,781 | 75,28,859 | 38,32,681 |
| 2,45,762 | 2,900 | 23,450 | 2,34,981 | .. | 1,05,067 | 36,190 |
| 72,34,866 | 7,29,239 | 8,22,041 | 35,94,615 | 17,85,1044 | 1,78,58,654 | 60,89,886 |
| 20,9,97,392 | 27,66,422 | 52,30,118 | 90,42,909 | 4,79,79,607 | 5,69,52,033 | 2,19,06,160 |

[Minister for Revenue]

Statement II regarding arrears of L. R., Abiana and Taccavi Loans etc.,

| District | Land | | Revenue | | Adiana | | Betterment Charges | | Taccavi Loans | |
|-----------------------|---|--|---|--|---|--|---|--|---|--|
| | Rs | Rs | Rs | Rs | Rs | Rs | Rs | Rs | Rs | Rs |
| | Arrears 4 years and more than 4 years old on 31st March, 1964 | Arrears 4 years and more than 4 years old on 31st July, 1964 | Arrears 4 years and more than 4 years old on 31st March, 1964 | Arrears 4 years and more than 4 years old on 31st July, 1964 | Arrears 4 years and more than 4 years old on 31st March, 1964 | Arrears 4 years and more than 4 years old on 31st July, 1964 | Arrears 4 years and more than 4 years old on 31st March, 1964 | Arrears 4 years and more than 4 years old on 31st July, 1964 | Arrears 4 years and more than 4 years old on 31st March, 1964 | Arrears 4 years and more than 4 years old on 31st July, 1964 |
| Hissar | .. | 3,077 | .. | 118 | 118 | 60,054 | 60,054 | 60,054 | 19,38,962 | 20,69,913 |
| Rohtak | .. | 15,420 | 15,420 | 26,704 | 26,704 | .. | .. | .. | 6,682 | 18,330 |
| Gurgaon | .. | 864 | 864 | .. | .. | .. | .. | .. | 9,457 | 9,843 |
| Karnal | .. | 20,107 | 20,107 | .. | .. | .. | .. | .. | 1,29,527 | 1,29,527 |
| Ambala | .. | 12,171 | 12,171 | 4,250 | 4,250 | .. | .. | .. | 6,120 | 8,582 |
| Simla | .. | 5,192 | 5,152 | .. | .. | .. | .. | .. | .. | 779 |
| Total Ambala Division | .. | 56,831 | 53,714 | 31,072 | 31,072 | 60,054 | 60,054 | 60,054 | 20,90,748 | 22,36,974 |
| Kangra | .. | .. | .. | .. | .. | .. | .. | .. | 102 | .. |
| Hoshiarpur | .. | 1,08,087 | 1,52,285 | 1,698 | 939 | .. | .. | .. | 1,70,260 | 1,59,476 |
| Jullundur | .. | 2,94,199 | 2,94,199 | 40,330 | 40,330 | .. | .. | .. | 5,53,412 | 4,24,168 |
| Ludhiana | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| Ferozepur | .. | 2,61,443 | 2,64,816 | 4,70,572 | 3,82,440 | 4,535 | 4,535 | 4,535 | 7,92,630 | 7,84,035 |

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| District | Land Revenue | | Abiana | | Betterment Charges | | Taccavi Loans | |
|--------------------------|---|--|---|--|---|--|---|--|
| | Arrears 4 years and more than 4 years old on 31st March, 1964 | Arrears 4 years and more than 4 years old on 31st July, 1964 | Arrears 4 years and more than 4 years old on 31st March, 1964 | Arrears 4 years and more than 4 years old on 31st July, 1964 | Arrears 4 years and more than 4 years old on 31st March, 1964 | Arrears 4 years and more than 4 years old on 31st July, 1964 | Arrears 4 years and more than 4 years old on 31st March, 1964 | Arrears 4 years and more than 4 years old on 31st July, 1964 |
| | Rs | Rs | Rs | Rs | Rs | Rs | Rs | Rs |
| Amritsar | 3,49,010 | 3,31,979 | 3,65,325 | 10,70,279 | .. | .. | 6,14,492 | 5,69,889 |
| Gurdaspur | 1,80,901 | 1,25,394 | 63,737 | 55,431 | .. | .. | 5,11,896 | 4,20,176 |
| Kapurthala | 54,784 | 50,899 | 4,218 | 428 | .. | .. | .. | 5,34,057 |
| Kulu | .. | .. | .. | .. | .. | .. | .. | .. |
| Total Jullundur Division | 12,48,424 | 12,19,572 | 9,45,880 | 15,49,847 | 4,535 | 4,535 | 26,42,792 | 28,91,801 |
| Patiala | 51,767 | 50,051 | 1,27,864 | 1,27,864 | 32,419 | .. | 55,73,463 | 48,42,224 |
| Bhatinda | 87,381 | 86,722 | 1,67,936 | 1,67,936 | .. | 9,808 | .. | .. |
| Sangrur | 4,34,885 | 5,06,701 | 5,14,294 | 4,73,479 | 32,192 | 30,059 | 5,42,205 | 3,85,478 |
| Mohindergarh | 3,419 | 2,374 | .. | .. | .. | .. | .. | .. |
| Total Patiala Division | 5,77,452 | 6,45,848 | 8,10,094 | 7,69,279 | 64,611 | 39,867 | 61,15,668 | 52,27,702 |
| Total State | 18,82,707 | 19,19,134 | 18,87,046 | 23,50,198 | 1,29,200 | 1,04,456 | 1,08,49,209 | 1,03,56,477 |

Expenditure on various Revenue Organisations

*6345. (C.U.) Chaudhri Ranbir Singh Will the Minister for Revenue be pleased to state total expenditure incurred by Government separately on the Revenue Patwar and Field Qanungo Organisations under different heads namely, Pay, D.A., T.A., Contingencies etc., during the year 1961-62, 1962-63 and 1963-64 and the basic land revenue realised during this period ?

Sardar Harinder Singh Major : A statement is laid on the table of the House.

Statement showing expenditure incurred on the Revenue Patwaris and Field Kanungos and basic Land Revenue realised

(i) Expenditure incurred in respect of Kanungos and Patwaris

| Heads | 1961-62 | 1962-63 | 1963-64 | REMARKS |
|----------------------------------|------------------|------------------|--------------------|---|
| 1 | 2 | 3 | 4 | 5 |
| | Rs | Rs | Rs | |
| Pay of Establishment .. | 48,81,861 | 52,41,236 | 58,95,905 | The information separately for Patwaris and Kanungos is not available as the expenditure is not booked separately for Patwaris and Kanungos |
| Other Allowances and Honoraria | 35,23,923 | 40,46,430 | 42,81,923 | |
| Travelling Allowances | 1,63,600 | 1,49,536 | 1,76,451 | |
| Contingencies .. | 2,80,943 | 38,178 | 83,684 | |
| Total of all items | 88,50,327 | 94,75,380 | 1,04,37,963 | |
| (ii) Basic Land Revenue realised | 2,35,91,330 | 2,67,11,016 | 2,85,35,396 | |

Amount paid to Panchayats and Zila Parishads out of Basic Land Revenue Collections

*6346. (C.U.) Chaudhri Ranbir Singh : Will the Minister for Revenue be pleased to state—

- the basic land revenue assessed and realised in the State during the years 1961-62, 1962-63 and 1963-64 ;
- the details of allocations made and paid to the Panchayats, Panchayat Samitis and Zila Parishads district-wise during the said period out of the basic land revenue and local rate collected separately ?

Sardar Darbara Singh : (a) A statement containing the requisite information is laid on the table of the House.

(b) Statements containing the requisite information are laid on the table of the House.

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UN-STARRED (7)151
QUESTIONS

Statement showing the Basic Land Revenue assessed and realised

| Year | Basic Land Revenue assessed | Basic Land Revenue realised |
|---------|-----------------------------|-----------------------------|
| | Rs | Rs |
| 1961-62 | 2,68,47,178 | 2,35,91,330 |
| 1962-63 | 2,81,53,347 | 2,67,11,016 |
| 1963-64 | 2,91,25,194 | 2,85,35,396 |

District-wise statement showing the Land Revenue disbursed to Panchayats during the years 1961-62 to 1963-64

| Name of District | 1961-62 | 1962-63 | 1963-64 |
|----------------------|--------------|--------------|--------------|
| | Rs | Rs | Rs |
| 1. Hissar | 2,45,071.56 | 1,18,804.34 | 1,18,861.68 |
| 2. Rohtak | 4,13,197.74 | 1,39,101.66 | 1,51,048.80 |
| 3. Gurgaon | 3,60,248.88 | 1,09,547.64 | 1,63,354.31 |
| 4. Karnal | 1,31,856.94 | 1,31,856.94 | 3,93,127.13 |
| 5. Ambala | 6,33,941.67 | 1,54,700.12 | 2,13,235.18 |
| 6. Patiala | 5,18,256.45 | 1,02,798.43 | 1,39,529.17 |
| 7. Bhatinda | 2,62,463.99 | 90,481.40 | 1,06,442.02 |
| 8. Sangrur | 5,38,049.77 | 1,55,819.25 | 1,34,099.93 |
| 9. Kapurthala | 2,05,064.59 | 39,944.48 | 49,991.52 |
| 10. Mohindergarh | 1,47,369.44 | 42,521.60 | 44,484.38 |
| 11. Simla | 35,986.80 | 6,462.38 | 4,442.52 |
| 12. Kangra | 98,618.39 | 1,02,494.96 | 4,56,207.09 |
| 13. Hoshiarpur | 6,74,823.18 | 1,66,284.10 | 1,78,576.40 |
| 14. Jullundur | 8,07,060.19 | 1,65,931.73 | 1,74,619.93 |
| 15. Ludhiana | 1,25,559.32 | 1,46,252.80 | 3,68,454.72 |
| 16. Ferozepur | 4,17,982.57 | 1,55,001.67 | 1,38,836.84 |
| 17. Amritsar | 5,91,584.30 | 1,18,300.65 | 1,63,190.76 |
| 18. Gurdaspur | 4,35,847.05 | 1,12,922.49 | 1,18,144.34 |
| 19. Lahaul and Spiti | 1,178.90 | 753.58 | 7,340.50 |
| Total | 66,44,561.63 | 20,60,030.22 | 31,23,967.22 |

[Minister for Home and Development]

Statement showing the grants-in-aid allocated and paid to Zila Parishads/Panchayat Samitis during the year, 1962-63 and 1963-64 out of basic Land Revenue Collections

| Serial No. | Name of District | No. of Samitis in the District | Zila Parishad Share | Panchayat Samitis Share | Total |
|--------------------|------------------|--------------------------------|---------------------|-------------------------|-----------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| Year 1961-62.—Nil. | | | | | |
| Year 1962-63. | | | | | |
| | | | Rs | Rs | Rs |
| 1 | Kangra | .. 22 | 50,000 | 1,32,000 | 1,82,000 |
| 2 | Hoshiarpur | .. 16 | 40,000 | 96,000 | 1,36,000 |
| 3 | Amritsar | .. 15 | 30,000 | 90,000 | 1,20,000 |
| 4 | Rohtak | .. 15 | 30,000 | 90,000 | 1,20,000 |
| 5 | Gurgaon | .. 14 | 30,000 | 84,000 | 1,14,000 |
| 6 | Ambala | .. 13 | 30,000 | 78,000 | 1,08,000 |
| 7 | Jullundur | .. 12 | 30,000 | 72,000 | 1,02,000 |
| 8 | Gurdaspur | .. 11 | 30,000 | 66,000 | 96,000 |
| 9 | Bhatinda | .. 10 | 30,000 | 66,000 | 96,000 |
| 10 | Ludhiana | .. 9 | 20,000 | 54,000 | 74,000 |
| 11 | Mohindergarh | .. 8 | 20,000 | 48,000 | 68,000 |
| 12 | Kapurthala | .. 4 | 10,000 | 24,000 | 34,000 |
| 13 | Simla | .. 2 | 10,000 | 12,000 | 22,000 |
| 14 | Karnal | .. 15 | .. | 90,000 | 90,000 |
| 15 | Sangrur | .. 15 | .. | 90,000 | 90,000 |
| 16 | Patiala | .. 10 | .. | 60,000 | 60,000 |
| 17 | Ferozepore | .. 17 | .. | 1,02,000 | 1,02,000 |
| 18 | Hissar | .. 17 | .. | 1,02,000 | 1,02,000 |
| | Total | .. | 3,60,000 | 13,56,000 | 17,16,000 |
| Year 1963-64 | | | | | |
| 1 | Kangra | .. 22 | 50,000 | 1,03,000 | 1,82,000 |
| 2 | Hoshiarpur | .. 16 | 40,000 | 96,000 | 1,36,000 |
| 3 | Amritsar | .. 15 | 30,000 | 90,000 | 1,20,000 |
| 4 | Rohtak | .. 15 | 30,000 | 90,000 | 1,20,000 |

**ANSWERS TO STARRED QUESTIONS CONVERTED INTO UN-STARRED (17)153
QUESTIONS**

| Serial No. | Name of District | No. of Samitis in the District | Zila Parishad Share | Panchayat Samitis Share | Total | |
|--------------|------------------|--------------------------------|---------------------|-------------------------|-----------|-------------|
| 1 | 2 | 3 | 4 | 5 | 6 | |
| 5 | Gurgaon | .. | 14 | Rs 30,000 | Rs 84,000 | Rs 1,14,000 |
| 6 | Ambala | .. | 13 | 30,000 | 78,000 | 1,08,000 |
| 7 | Jullundur | .. | 12 | 30,000 | 72,000 | 1,02,000 |
| 8 | Gurdaspur | .. | 11 | 30,000 | 66,000 | 96,000 |
| 9 | Bhatinda | .. | 11 | 30,000 | 66,000 | 96,000 |
| 10 | Ludhiana | .. | 9 | 20,000 | 54,000 | 74,000 |
| 11 | Mohindergarh | .. | 8 | 20,000 | 48,000 | 68,000 |
| 12 | Kapurthala | .. | 4 | 10,000 | 24,000 | 34,000 |
| 13 | Simla | .. | 2 | 10,000 | 12,000 | 22,000 |
| 14 | Sangrur | .. | 15 | 30,000 | 90,000 | 1,20,000 |
| 15 | Hissar | .. | 17 | 40,000 | 1,02,000 | 1,42,000 |
| 16 | Karnal | .. | 15 | 9,000 | 90,000 | 99,000 |
| 17 | Patiala | .. | 10 | 15,000 | 60,000 | 75,000 |
| 18 | Ferozepur | .. | 17 | .. | 1,02,000 | 1,02,000 |
| Total | | .. | .. | 4,54,000 | 13,56,000 | 18,10,000 |

Statement showing Local Rates allocated to Zila Parishads and Panchayat Samitis during the years 1961-62, 1962-63 and 1963-64

| Name of the District | Total estimate of local rates | Share of Zila Parishads | Share of Panchayat Samiti | Percentage of local rate allocated to | |
|----------------------|-------------------------------|-------------------------|---------------------------|---------------------------------------|----------|
| | | | | Z.P. | P.S. |
| | | | | Per cent | Per cent |
| | | | | 50 | 50 |
| 1. Patiala | .. 5,56,000 | 2,78,000 | 2,78,000 | .. | .. |
| 2. Sangrur | .. 11,00,000 | 5,50,000 | 5,50,000 | .. | .. |
| 3. Bhatinda | .. 3,22,140 | 1,61,070 | 1,61,070 | .. | .. |
| 4. Narnaul | .. 2,35,000 | 1,17,500 | 1,17,500 | .. | .. |
| 5. Kapurthala | .. 2,22,200 | 1,11,000 | 1,11,100 | .. | .. |
| 6. Simla | .. 33,000 | 16,500 | 16,500 | .. | .. |
| Total | .. 24,68,340 | 12,34,170 | 12,34,170 | | |

| Serial No. | Name of District | No. of Samitis in the District | Zila Parishad Share | Panchayat Samitis Share | Total | |
|------------|------------------|--------------------------------|----------------------|-------------------------|----------|----------|
| 1 | 2 | 3 | 4 | 5 | 6 | |
| | | | II— 1962-63 | | | |
| | | Rs | Rs | Rs | Per cent | Per cent |
| 1. | Gurgaon | 5,76,225 | 2,30,490 | 3,45,735 | 40 | 60 |
| 2. | Ambala | 7,75,000 | 3,48,750 | 4,26,250 | 45 | 55 |
| 3. | Hoshiarpur | 9,20,000 | 1,84,000 | 7,36,000 | 20 | 80 |
| 4. | Amritsar | 10,00,000 | 2,50,000 | 7,50,000 | 25 | 75 |
| 5. | Patiala | 5,56,000 | 55,000 | 5,00,400 | 10 | 90 |
| 6. | Sangrur | 11,00,000 | 1,10,000 | 9,90,000 | .. | .. |
| 7. | Bhatinda | 2,22,140 | 32,214 | 2,89,926 | .. | .. |
| 8. | Narnaul | 2,35,000 | 23,500 | 2,11,500 | .. | .. |
| 9. | Kapurthala | 2,22,200 | 22,220 | 1,99,980 | .. | .. |
| 10. | Simla | 33,000 | 3,300 | 29,700 | .. | .. |
| 11. | Hissar | 8,00,000 | 5,60,000 | 2,40,000 | 70 | 30 |
| 12. | Rohtak | 8,43,350 | 5,06,010 | 3,37,340 | 60 | 40 |
| 13. | Kangra | 5,21,000 | 2,08,400 | 3,12,600 | 40 | 60 |
| 14. | Jullundur | 10,00,000 | 5,50,000 | 4,50,000 | 55 | 45 |
| 15. | Ludhiana | 7,26,200 | 5,80,960 | 1,45,240 | 80 | 20 |
| 16. | Gurdaspur | 6,95,000 | 4,51,750 | 2,43,250 | 65 | 35 |
| | Total | 1,03,25,115 | 41,17,194 | 62,07,921 | .. | .. |
| | | | III — 1963-64 | | | |
| 1. | Patiala | 5,56,000 | 2,22,400 | 3,33,600 | 40 | 60 |
| 2. | Sangrur | 11,00,000 | 1,10,000 | 9,90,000 | 10 | 90 |
| 3. | Bhatinda | 3,22,140 | 32,214 | 2,89,926 | 10 | .. |
| 4. | Narnaul | 2,35,000 | 94,000 | 1,41,000 | 40 | 60 |
| 5. | Kapurthala | 2,22,200 | 88,880 | 1,33,320 | 40 | 60 |
| 6. | Simla | 33,000 | 19,800 | 13,200 | 60 | 40 |
| 7. | Hissar | 8,00,000 | 5,60,000 | 2,40,000 | 70 | 30 |
| 8. | Rohtak | 8,43,350 | 5,06,010 | 3,77,340 | 60 | 40 |
| 9. | Gurgaon | 5,76,225 | 2,88,112 | 2,88,113 | 50 | 50 |
| 10. | Karnal | 6,60,000 | 2,64,000 | 3,96,000 | 40 | 60 |
| 11. | Ambala | 7,75,000 | 5,42,500 | 2,32,500 | 70 | 30 |
| 12. | Kangra | 5,21,000 | 2,08,400 | 3,12,600 | 40 | 60 |

**ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)155
QUESTIONS**

| Serial No. | Name of District | No. of Samitis in the District | Zila Parishad Share | Panchayat Samitis Share | Total | |
|------------|------------------|--|---------------------|-------------------------|---------|----|
| 1 | 2 | 3 | 4 | 5 | 6 | |
| | | Rs | Rs | Rs | percent | |
| 13. | Hoshiarpur .. | 9,20,000 | 3,68,000 | 5,52,000 | 40 | |
| 14. | Jullundur .. | 10,00,000 | 5,50,000 | 4,50,000 | 55 | |
| 15. | Ludhiana .. | 7,26,200 | 5,80,960 | 1,45,240 | 80 | |
| 16. | Amritsar .. | 10,00,000 | 6,00,000 | 4,00,000 | 60 | |
| 17. | Gurdaspur .. | 6,95,000 | 4,51,750 | 2,43,250 | 65 | |
| 18. | Ferozepur .. | District Board has not as yet been abolished | | | | 35 |
| | Total | 1,09,85,115 | 54,87,026 | 54,98,089 | .. | |

Stadia and Playgrounds

***6349. (C.U.) Shri Rup Singh Phul :** Will the Minister for Education and Local Government be pleased to state the number of stadia and playgrounds so far constructed by the Sports Department with their location and the amount spent thereon district-wise ?

Shri Prabodh Chandra : A statement is laid on the table of the House.

List of Stadia and Playgrounds constructed by the Sports Department

| Serial No. | District | Location | Name of Stadium | Amount provided by the Sports Department so far | Amount spent upto July, 1964 |
|------------|-----------|--|-------------------------|---|------------------------------|
| 1 | Rohtak .. | Rai | Rai Stadium | Rs
2,35,000 | Rs
2,35,000 |
| 2 | Ambala .. | Sector 7, Chandigarh | Athletic Club | 1,58,020 | 1,52,726 |
| 3 | Ambala .. | Ditto | Golf Course | 91,000 | 99,647* |
| 4 | Ambala .. | Sector 16, Chandigarh | Cricket Pavilion | 26,700 | 32,537* |
| 5 | Ambala .. | Sector 18, Chandigarh | Hockey Pavilion | 41,500 | 8 |
| 6 | Ambala .. | Sector 7, Chandigarh | Gymnasium | 1,30,000 | (Nil) |
| 7 | Ambala .. | Sector 18, Chandigarh | Hockey Ground | } 33,120 | 18,629.42 |
| 8 | Ambala .. | Sector 17, Chandigarh | Football ground | | |
| 9 | Ambala .. | Near the Sectt. and Vidhan Sabha Buildings, Chandigarh | Capital complex grounds | | |

***Note.—** The additional expenditure is proposed to be Provided by the Sports Department in due course.

Development of Aviation

***6350. C.U.) Shri Rup Singh Phul :** Will the Minister for Home and Development be pleased to state the total amount spent so far for the development of aviation in the State, together with the reasons, if any, for the neglect of hilly areas in this regard ?

Shri Ram Kishan : (a) Rs 40.80 lacs upto August, 1964.

(b) Due to non-availability of suitable sites, rough terrain, lack of clear approaches and safer grounds for the beginners the development of Aviation in the hills is a very ticklish problem. In spite of all these hazards action for starting flying operations in the hilly areas was initiated with a view to developing an Airstrip near Kangra. Various sites were examined on the suggestions of the residents of District Kangra and it was finally in June, 1963, that a site near village Mellan/Nagretta on the Kulu Pathankot Road was inspected and proposed for the development of the Airstrip. The estimated cost of developing the said site into an Airfield, however, ran into about Rs 8.00 lacs. On the other hand, the Planning Department, in October, 1963, imposed a severe cut to the tune of Rs 25 lacs on the plan allocations of this Department, resulting in drastic reduction in the budget allotment for the year 1964-65 and 1965-66 to Rs. 11.50 lacs and Rs. 13.50 lacs respectively. In view of the huge cost of the project and non-availability of funds, it has not been possible to proceed further in the matter. The position will, however, be reviewed in the Fourth Five-Year Plan when sufficient funds are likely to become available.

Scheme for helping the Poor Students in prosecution of their studies in Colleges

***6351. (C.U.) Shri Rup Singh Phul :** Will the Minister of Education and Local Government be pleased to state whether Government is considering any scheme for helping the poor students in Colleges, if so, the details thereof; if not, the reasons therefor ?

Shri Prabodh Chandra : No fresh Schemes under consideration. Several Schemes for the benefit of poor students in Colleges are already in operation. A statement giving details of the schemes and marked as 'Annexure A' is laid on the Table of the House.

STATEMENT SHOWING NAMES OF SCHEMES WITH BRIEF PARTICULARS WHICH ARE BEING IMPLEMENTED BY THE EDUCATION DEPARTMENT, TO BENEFIT THE POOR STUDENTS AT THE COLLEGE STAGE

| Name of Scheme | No. of scholarships | Value | Remarks |
|--|--|---|---|
| 1. Scholarships for the college students whose parents reside in Kulu District and in Kothis Kohar and Sogar in Palampur Teshil of Kangra District | Scholarship is to be awarded to all the eligible students | Ordinarily it is Rs 50 per month but it is reduced when the number of applicants increases and the funds allotted for this purpose fall short of actual requirement | The students whose parents are domiciled in the Punjab State (subject to further condition that the parents reside in the specified areas) are eligible for the award of these scholarships provided (i) the income of the parents of the students does not exceed Rs. 3,600 per annum and the parents of the student do not pay more than Rs. 1,000 as land revenue and (ii) the students pursue their higher studies in general University Education in any college affiliated to a University of the Punjab State only. The scholarship is not awarded twice for the same class. |
| 2. State Government Merit Scholarships for University Education | Degree 194 Class }
Post-Graduate Classes }
30 Ph. D. Class 1 } | Rs. 45/- per mensem for Degree Classes Rs. 110/- P.M. for Post Graduate Classes. Rs. 300 per mensem for Ph. D. Course | The students whose parents are domiciled in the Punjab State with an income not exceeding Rs.5,000 per annum and paying not more than Rs. 1,000 as land revenue are eligible provided they join a specified course of study in general education in any college affiliated to a University of the Punjab State. |
| 3. Government of India National Loan Scholarships Scheme | Post-matric 867 Post-Interstage 182, Post-Graduate 105 Post M.A 6 } | Varies from course to course It ranges from Rs. 480 to Rs. 1,740 per annum | (i) All the students whose parents income does not exceed Rs. 6,000 per annum and who also pass their specified final annual University Examination from a University of the Punjab State in the First Division with 60 per cent marks are eligible.
(ii) The Loan Scholarships are awarded for studies any where in India. |

[Minister for Education and Local Government]

STATEMENT SHOWING NAMES OF SCHEMES WITH BRIEF PARTICULARS WHICH ARE BEING IMPLEMENTED BY THE EDUCATION DEPARTMENT TO BENEFIT THE POOR STUDENTS AT THE COLLEGE STAGE

| Name of Scheme | No. of Scholarships | Value | Remarks |
|---|---|--|--|
| 4. Government of India National Scholarships Scheme | 1. Post-Matric Stage. 88
2. Post-Inter- stage. 31
3. Post-Graduate state 34 | Varies from course to course. It ranges from Rs 50 to Rs 210 per month | (i) All the first Divisioners passing their relevant final University examination from a University of the Punjab State and whose parents income does not exceed Rs 1000 per month are eligible.
(ii) The scholarships are available for studies any where in India. |
| 5. Government of India Merit Scholarships for the Children of Primary and Secondary School Teachers | 23 | Varies from course to course. It ranges from Rs 50 to Rs 100 per month | (i) & (ii) as specified against Scheme at Sr.No. 4, (iii) only the children of working teachers are eligible |
| 6. Government of India Scheme of Post-Matric Scholarships to Scheduled Castes Scheduled Tribes and other Economically Backward Class students | Not fixed | Varies from course to course. The value of maintenance allowance ranges from Rs. 27 to Rs 75 per month, in addition to certain other concessions | (i) All the students belonging to Scheduled Tribes are to be given financial assistance.
(ii) All the Scheduled Caste, students whose parents income does not exceed the prescribed income are given financial assistance.
(iii) A limited number of other Economically Backward class, students are also given financial assistance
(iv) the financial assistance is available for study any where inside India. |
| 7. State Harijan Welfare Scheme | Ditto | Varies from course to course. It ranges from Rs. 15 to Rs 25 per month in addition to fee concession, etc. etc. | The Students belonging to specified castes/Tribes/Classes are eligible provided their parents are neither gazetted officers nor income Tax payers nor they are able to get concessions under the scheme specified against scheme at Sr. No. 6. |

Hari College Branch 18/9

Headmasters selected as Principals of Higher Secondary Schools

***6352. (C.U.) Shri Rup Singh Phul :** Will the Minister for Education and Local Government be pleased to state—

- (a) the total number of Headmasters so far selected for the posts of Principals of the Higher Secondary Schools in the State ;
- (b) the criteria kept in view while making the said selections ;
- (c) whether the selection referred to in part (a) above was made through the Subordinate Services Selection Board; if not, the manner in which it was made ;
- (d) whether Government have received any complaints against the present method of selection ?

Shri Prabodh Chandra : (a) One hundred and fifty persons have been recommended by the Punjab Public Service Commission.

(b) Government are not aware of the criteria adopted by the Commission who made the selections.

(c) No. The selection was made through the Punjab Public Service Commission.

(d) Yes.

I.A.S. Officer as Director of Public Instruction

***6353. (C.U.) Shri Rup Singh Phul :** Will the Minister for Education and Local Government be pleased to state whether Government intend to retain an I.A.S Officer as the Director of Public Instruction ; if so, the reasons therefor ?

Shri Prabodh Chandra : Yes. The Directorate of Public Instruction needed administrative efficiency and as such an I.A.S. Officer was appointed as Director of Public Instruction ; and he will continue till the administrative machinery of this Directorate has been stream-lined.

Assessment Realisation of Abiana and Betterment Fees

***6357. (C.U.) Chaudhri Ranbir Singh :** Will the Minister for Public Works and Welfare be pleased to state the total acreage of irrigated areas assessed, district-wise, along with amount of abiana and betterment fee assessed, realisation made and remissions sanctioned during each of the Financial years from 1962-63 to 1963-64?

Chaudhri Rizaq Ram : A statement is placed on the table of the House.

[Minister for Public works and Welfare]

Statement showing district wise area irrigated, area assessed, abiana assessed, Betterment fee assessed, realizations and Remissions allowed during the years for 1962-63 and 1963-64.

| Serial No. | Name of district | Area irrigated | | Area assessed | | Abiana |
|------------|------------------|----------------|-----------|---------------|-----------|------------|
| | | 1962-63 | 1963-64 | 1962-63 | 1963-64 | 1962-63 |
| | | Acres | Acres | Acres | Acres | Rs |
| 1 | Delhi | 42,922 | 38,293 | 42,371 | 35,854 | 3,06,476 |
| 2 | Rohtak | 541,898 | 510,489 | 528,031 | 461,140 | 40,37,341 |
| 3 | Karnal | 516,501 | 771,577 | 451,226 | 506,347 | 27,47,456 |
| 4 | Ambala | 15,707 | 15,749 | 13,795 | 14,240 | 95,499 |
| 5 | Jullundur | 77,647 | 106,405 | 75,728 | 100,611 | 53,95,234 |
| 6 | Hissar | 1,345,870 | 1,127,789 | 1,283,129 | 1,305,534 | 76,73,344 |
| 7 | Ferozepur | 1,575,493 | 1,600,894 | 1,372,868 | 1,554,482 | 94,72,455 |
| 8 | Ludhiana | 1,22,784 | 1,29,609 | 72,725 | 1,28,541 | 4,81,898 |
| 9 | Gurdaspur | 214,856 | 223,419 | 183,295 | 223,221 | 17,43,646 |
| 10 | Amritsar | 816,928 | 861,173 | 807,012 | 861,111 | 58,39,788 |
| 11 | Hoshiarpur | 56,461 | 56,380 | 39,203 | 40,652 | 3,93,670 |
| 12 | Kangra | 2,294 | 2,325 | 1,883 | 1,901 | 11,590 |
| 13 | Sangrur | 853,213 | 931,188 | 727,792 | 917,331 | 6,59,1150 |
| 14 | Patiala | 185,220 | 215,097 | 132,442 | 200,899 | 13,30,953 |
| 15 | Bhatinda | 1,049,808 | 1,044,264 | 963,651 | 1,036,433 | 7,099,461 |
| 16 | Mohindergarh | 30,892 | 40,436 | 30,750 | 35,403 | 1,51,298 |
| 17 | Kapurthala | 6,307 | 20,237 | 5,238 | 19,361 | 53,815 |
| 18 | Mandi (H.P) | 49 | 47 | 49 | 47 | 593 |
| Total | | 7,454,850 | 7,792,461 | 6,731,188 | 7,443,108 | 4,85,69,95 |

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)161
QUESTIONS

| assessed | Betterment fee assessed | | Realization | | Remissions | | |
|-------------|-------------------------|-------------|-------------|-------------|------------|-----------|---------|
| | 1963-64 | 1962-63 | 1963-64 | 1962-63 | 1963-64 | 1962-63 | 1963-64 |
| Rs | Rs | Rs | Rs | Rs | Rs | Rs | Rs |
| 2,67,889 | .. | .. | 2,92,829 | 1,84,186 | 8,743 | 16,908 | |
| 34,11,102 | 11,85,153 | 10,79,956 | 50,17,040 | 44,72,834 | 1,20,594 | 7,68,758 | |
| 33,36,639 | 9,79,871 | 17,15,450 | 51,60,467 | 46,44,547 | 10,25,363 | 7,51,838 | |
| 1,13,611 | 56,346 | 85,483 | 2,05,230 | 1,95,323 | 7,452 | 8,131 | |
| 6,67,578 | 3,62,382 | 4,96,627 | 8,79,673 | 9,58,255 | 25,649 | 3,106 | |
| 80,71,757 | 66,86,284 | 77,60,190 | 1,57,21,258 | 1,86,07,709 | 5,34,975 | 7,55,136 | |
| 52,48,379 | 14,62,005 | 26,09,158 | 1,08,11,958 | 1,23,85,460 | 15,43,836 | 1,334 | |
| 7,25,805 | 1,60,257 | 2,08,119 | 8,19,489 | 9,39,814 | 3,99,563 | 15,054 | |
| 16,11,934 | .. | .. | 19,48,952 | 15,88,348 | 1,52,829 | 38,656 | |
| 64,52,165 | .. | .. | 46,53,081 | 68,73,582 | 23,30,984 | 66,569 | |
| 3,02,111 | 1,442 | 3,657 | 3,63,307 | 3,35,361 | 141 | 38,057 | |
| 8,462 | .. | .. | 5,683 | 1,943 | 54 | 6 | |
| 68,99,777 | 20,55,823 | 26,34,756 | 64,65,507 | 57,20,644 | 18,44,673 | 1,92,557 | |
| 12,99,750 | 7,88,724 | 6,19,814 | 17,13,909 | 22,81,890 | 4,61,260 | 1,49,947 | |
| 71,90,451 | 17,79,563 | 25,94,226 | 1,03,38,339 | 89,97,733 | 5,03,256 | 70,693 | |
| 1,94,379 | 3,00,417 | 3,41,369 | 1,93,389 | 1,51,154 | 776 | 1,475 | |
| 1,20,286 | 1,42,446 | 40,097 | 79,051 | 86,543 | 223 | 149 | |
| 460 | .. | .. | .. | .. | .. | .. | |
| 4,57,22,515 | 1,59,60,712 | 2,01,88,902 | 6,46,69,162 | 6,84,25,326 | 83,00,371 | 30,10,491 | |

Service Rules of Panchayats Department

***6360. (C.U.) Sardar Ajaib Singh Sandhu :** Will the Minister for Home and Development be pleased to state—

- (a) the date when the Service Rules of the Panchayats Department in the State were framed ;
- (b) whether any change has recently been made in the said rules, if so, the details thereof ;
- (c) a copy of the rules mentioned in part (a) be laid on the Table ?

Sardar Darbara Singh : (a) (i) 14th July, 1941.

(ii) 6th April, 1943.

(b) Nil.

(c) A copy each of the two sets of Rules is laid on the Table of the House.

LOCAL GOVERNMENT DEPARTMENT PANCHAYATS

The 14th July, 1941

No. 4311-LG-41/38013-A—In exercise of the powers conferred by clause (b) of sub-section (1) and clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor of the Punjab is pleased to make the following rules regulating the appointment of persons to the Punjab Panchayat Service and the conditions of service thereof, —

RULES

PART I-General

1. *Short Title.*—These Rules may be called the Punjab Panchayat Service Rules, 1941.

2. *Definition.*—In these Rules unless there is anything repugnant in the subject or context—

- (a) "Government" means the Provincial Government;
- (b) "the Service" means the Punjab Panchayat Service.

PART II—Appointments

3. *Number of character of posts.*—The Service shall comprise the posts shown in Appendix "A" provided nothing in this rule shall affect the inherent right of Government to make additions to, or reductions in, the *cadre of the Service either permanently or temporarily.

4. *Appointments.*—(1) Appointments by direct recruitment to the posts of Assistant Panchayat Officers and Panchayat Officers, will be made by Government on the advice of a Selection Board appointed by Government in the manner given in sub-rule (2). The Director of Panchayats, Punjab, will convene the meeting of the Selection Board.

(2)**The procedure in respect of appointment by promotion and direct recruitment shall be as under:—

- (a) appointment to the rank of Divisional Inspector of Panchayats shall be made by promotion only;
- (b) seventy-five per cent of the posts of Panchayat Officers shall be filled by selection from among Assistant Panchayat Officers and the remaining 25 per cent by direct recruitment; and

- (c) recruitment to the post of Assistant Panchayat Officers shall be made by direct appointment and the members of the clerical staff duly recommended by the Director of Panchayats to the Selection Board will also take their chances with other candidates.

Note:—Every person appointed to the Service other than an Assistant Panchayat Officer or a Panchayat Officer promoted to the higher rank, shall, before assuming independent charge of his duties, be required to undergo a course of training specified in Appendix C to these rules.

5. *Nationality, age and other qualifications of candidates.*—No person shall be appointed to the Service unless he:—

- (i) "is a National of the Indian Dominion.
(ii) (a) is not less than twenty-one and not more than thirty years of age; provided that Government may, in special circumstances, relax the provisions of this part of the rule ;

*

- (b) Is a Graduate of recognised Indian University or of a foreign University for appointment as Divisional Inspector of Panchayats or has passed the Intermediate examination of a recognised Indian University for appointment as Panchayat Officer, or has passed the Matriculation or Hindi Bhushan or Parbhakar or Honours in Punjabi (Gyani) Examination of a recognised Indian University for appointment as Assistant Panchayat Officer. It will be necessary that he should have experience of village life and of social service in rural areas for a period not less than 3 years, which should be certified by some responsible persons of the area;

- (iii) produces a certificate or certificates of character from the principal academic officer of his university, college, or school, if any and also from two responsible persons, not being his relatives, who are well acquainted with him in private life and not connected with his University, College or School, if any, and the Medical certificate required by Rule 3.1, Civil Services Rules (Punjab), Volume 1, Part 1.

6. (1) *Probation of 6 members of the Service.*—Members of the Service who are appointed against permanent vacancies shall remain on probation for a period of two years in the case of persons recruited by direct appointment and for a period of one year in the case of persons recruited by promotion, from the date of appointment exclusive of any period of training or on leave (Punjab Government notification No. 849-CR. 45 27442, dated the 19th October, 1945).

(2) If the work or conduct of any member of the service during the period of probation is in the opinion of Government not satisfactory, Government may at any time dispense with his services.

(3) On completion of the period of probation of any member of the Service Government may confirm such member in his appointment or if his work or conduct has in the opinion of Government not been satisfactory, Government may extend the period of probation or may dispense with his services.

Note under Rule 6

"Note—Failure to pass within the period of probation such department examination as may be prescribed unless Government have granted exemption from the examination, will be considered unsatisfactory work or conduct for the 'purpose or sub-rule (3). Not more than 3 chances to pass the Examination will normally be Allowed". (Punjab Government notification No. 2737-LG-43/56777, dated the 8th September, 1943).

Punjab Government notification No. 5347-LB-50/II-4761, dated the 29th August, 1950. Substituting the old rule which run as under:—

4. Appointments to the Service will be made by Government on the advice of a Selection Board appointed by Government" and in the manner given in Sub-rule (2). * "The Director of Panchayats or Deputy Director of Panchayats.

44" "Added vide Punjab Government notification No. 4271-LB-50 II-3366, dated the 28th June, 1950.

[Home and Development Minister]

7. *seniority of members of the Service.*—The seniority of members of the Service shall be determined by the dates of their confirmation in the Service; provided that if two or more members are confirmed on the same dates seniority shall be determined according to age, the older member being shown senior to the younger. Government may, however, fix the seniority of the members for other valid grounds as well, and the decision of Government in such cases shall be final.

8. *Pay and travelling allowance.*—Members of the Service shall be entitled to pay and fixed travelling allowance as shown in Appendix "A" but nothing in this rule shall be deemed to divest the Provincial Government of their inherent right to increase or decrease the scales of pay or travelling allowance either permanently or or temporarily, as they may deem fit.

9. *Punishment and Appeal.*—In matters relating to discipline penalties and appeals members of the Service shall be governed by the Punjab Civil Service (Punishment and Appeal) Rules, 1940, or such other Rules as may be issued hereafter by competent authority in replacement of these Rules. The nature of the penalties which may be inflicted, the authority empowered to impose such penalties and the appellate authority shall be as specified in Appendix "B" here-to annexed.

10. *Leave, Pension etc.*—In respect of leave, pension and other cognate matters, not specifically mentioned in these Rules, the members of the service shall be governed by such general rules as may be framed in that regard by the Governor of the Punjab under clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935.

11. *Liability to transfer.*—Every member of the Service shall be liable to transfer anywhere within the Punjab.

12. *Liability for vaccination and re-vaccination for Publication for grounds of dismissal.*—Every member of the Service shall get himself vaccinated and re-vaccinated when Government so directs by a special or general order.

13. If a member of the Service is dismissed by Government for misconduct, in respect of which there has been a departmental inquiry or an inquiry under the Public Servants Inquiry Act, 1850, or a conviction in a criminal court, Government may publish in the Government Gazette the reasons for such dismissal, if it is of opinion that such publication is required in the public interest.

APPENDIX A—B.

††14. The powers in regard to postings and transfers of Assistant Panchayat Officer to Panchayat Officers and promotion of Assistant Panchayat Officers to Panchayat Officers are delegated to the Director of Panchayats, Punjab.

††(Vide Punjab Government notification No.5347-LB-50/II-4761, dated the 29th August, 1950).

15. In all matters not expressly provided for in these rules the members of the Service shall be Governed by such general rules as may have been or may hereafter be framed by Government and by the provision of the Government of India Act, 1935.

*** Added—vide Punjab Government notification No. 4275-LB-50/II-3388/ dated the 28th June, 1950.

*. Added—vide Punjab Government Notification No. 7975-LG-49/391, dated the 22nd December, 1949.

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“Vide East Punjab Government notification No. 2247-LB-49/39527, dated the June 21, 1949 the following line was omitted.
(and is domiciled in the East Punjab, Patiala and East Punjab States Union or Himachal Pradesh).

*A mended—vide Punjab Government notification No. 6647-LB-50/II-4613, dated the 22nd August, 1950.

Published with the Punjab Government notification No. 392 R-44/26766, dated the 30th March, 1944).

APPENDIX A (RULES 3 AND 8).

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|---------------------------------------|------------------|-------------------------------|---|---|---|--|
| Designation of Post. | Number of Posts. | Pay per mensem
Rising from | Pay per mensem
By annual increments. | Pay per mensem
By annual increments. | Pay per mensem
By annual increments. | Fixed travelling allowance
With an efficiency bar at. |
| | | Rs. | Rs. | Rs. | Rs. | |
| 1. Divisional Inspector of Panchayats | 5 | 185 | 10 | 225 | 175 | .. |
| 2. Panchayat Officers .. | 37 | 75 | 5 | 125 | 100 | Rs 25 per mensem |
| 3. Assistant Panchayats Officers. | 118 | 45 | 3 | 75 | 60 | Rs. 15 per mensem. |

APPENDIX B (RULE 9)

| Designation of official. | Name of penalty. | Punishing Authority. | Appellate Authority. |
|---|--|------------------------|----------------------|
| 1. Divisional Inspectors of Panchayats. | (a) Censure
(b) Withholding of increments or promotion, including stoppage at an efficiency bar.
(c) Reduction to a lower post or time-scale or to a lower stage in time-scale | Director of Panchayats | Government |

[Home and Development Minister]

| Designation of official | Name of penalty | Punishing Authority. | Appellate Authority. |
|---|--|------------------------|----------------------|
| | (d) Recovery from pay of the whole or part of any pecuniary loss caused to Government by negligence of breach of orders. | | |
| | (e) Suspension. | | |
| | (f) Removal | | |
| | (g) Dismissal. | Government. | No appeal. |
| 2. Panchayat Officers and Assistant Panchayat Officers. | (a) Censure. | Director of Panchayats | Government. |
| | (b) Withholding of increments or promotions, including stoppage at an efficiency bar. | | |
| | (c) Reduction to a lower post or time scale or to a lower stage in a time-scale. | | |
| | (d) Recovery from pay of the whole or part of any pecuniary loss caused to Government by negligence or breach of orders | | |
| | (e) Suspension. | | |
| | (f) Removal. | | |

APPENDIX C

There shall be a course of training detailed below for a period not exceeding two months inclusive of the time spent in travelling. This period may be extended by the Director of Panchayats, Punjab, to 3 months in individual cases, if necessary. If after three months training an officer is not considered fit for the job, he will render himself liable for removal or reversion as the case may be. The decision of the Government shall be final in this behalf:—

- (i) 15 days training under the Panchayat Officer (Educational) in the various Acts and Rules.
- (ii) 7 days' training under the Inspector of Panchayats (Educational) in the application of Acts and Rules.
- (iii) 15 days training under a selected serving Panchayat Officer in the district in the field work.
- (iv) 7 days' training under the Divisional Inspector of Panchayats both in office and practical work in the field, and
- (v) 7 days training in the Head Office to become conversant with the procedure of office work.

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)167
QUESTIONS

Statement showing the position as on 1st April, 1953.

| Designation of Post. | No. of Posts. | <i>pay per mensem</i> | | | With an efficiency bar at. | Annual increment after efficiency bar |
|---------------------------------------|---------------|-----------------------|----------------------|-----|----------------------------|---------------------------------------|
| | | Raising from. | By annual increments | To. | | |
| | | Rs | Rs | Rs | Rs | Rs |
| 1. Assistant Director of Panchayats. | 3 | 250 | 25 | 750 | 550 | 25 |
| 2. District Panchayat Officers. | 12 | 170 | 10 | 350 | 250 | 10 |
| 3. Educational Panchayat Officers. | 2 | 170 | 10 | 350 | 250 | 10 |
| 4. Phsyical Panchayat officers. | 2 | 170 | 10 | 350 | 250 | 10 |
| 5. Tehsil Panchayat Officers. | 9 | 100 | 5 | 160 | 135 | 5 |
| 6. Inspector of Panchayats, Physical. | 2 | 80 | 5 | 150 | 110 | 5 |

*1. Including 8 permanent and 2 temporary Leave Reserves from 1st April, 1953.

2. Also including 15 Temporary Tehsil Panchayat Officers from 1st April 1953.

3. Six permanent Tehsil Panchayat Officers hold personal scale of pay of Rs 125-5-185/7½—230.

LOCAL GOVERNMENT DEPARTMENT

PANCHAYATS

The 6th April, 1963

No. 250-LG-43/24051.—In exercise of the powers conferred by clause (b) of sub-section (1) and clause (b) of sub-section (2) of section 241 of the Government of India, Act, 1935, the Governor of the Punjab is pleased to make the following rules regulating recruitment to subordinate posts in the Punjab Panchayat Department and prescribing conditions of service of persons appointed thereto :—

RULES

PART 1—General

1. *Short title* (i) These rules may be called the Punjab Panchayat Department Sub ordinate Service (Recruitment and Conditions of Service) Rules, 1943.

(ii) They shall come into force from the date of the issue of this notification.

2. *Definition*.—In these Rules, unless there is any thing repugnant in the subject or context—

(a) "Director" means the Director of Panchayats, Punjab.

(b) "Direct appointment" means an appointment made otherwise than by promotion of a member of the Service or by transfer of a person already in the Service of the Crown ;

(c) "Government" means the Provincial Government ;

(d) "Panchayat Department" means the Punjab Panchayat Department ;

(e) "Post" means a post in the Punjab Panchayat Department shown in Appendix "A" ;

[Home and Development Minister]

(f) "Recognised University" means any University incorporated by law in British India or any other University which may be declared by Government to be a recognised University for the purpose of these Rules ;

(g) "the Service" means the Punjab Panchayat Department Subordinate Service.

PART II—Appointments

3. Number and character of posts.—The service shall comprise the posts shown in Appendix "A" but nothing in this rule shall affect the inherent right of Government to make additions to, or reductions in, the cadre of the Service either permanently or temporarily.

4. Authority empowered to make appointments.—All appointments to posts in the Service shall be made by the Director.—

5. Nationality age and other qualifications of candidates.—No person shall be appointed to the service unless

(1) * (a) he is a citizen of India or

(b) he has migrated from Pakistan with the intention of permanent settling in India and who has not become citizen of India under the Constitution, or

(c) he is a subject of Nepal or of Sikkim or of a Portuguese or French possession in India ;

and, if he comes under category (b) or (c) must be a person in whose favour a certificate of eligibility has been given by the Government of India or the Government of Punjab. A candidate in whose case such a certificate is necessary may, however, be admitted to an examination or interview conducted by Director of Panchayats Punjab, on his furnishing proof that he has applied for the certificate and he may also be provisionally appointed subject to the necessary certificate being eventually given to him by the Government and is domiciled in the Punjab or Delhi or Patiala and East Punjab States Union.

(2) in the case of a person not already in Government service—

(a) he is not less than 18 years and not more than 25 years of age†

(b) he produces a certificate or certificates of character from Principal academic officer of his university, college or school last attended, if any, and also from two responsible persons not being his relatives, who are well acquainted with him in private life and unconnected with his university, college or school, and the medical certificate required by rule 3.1 of the Civil Services Rules, Punjab, Volume 1, Part I.

Provided that the Director may in special circumstances with the previous sanction of Government appoint to the Service a person who is more than 25 years of age.

6. Qualifications—No person shall be appointed direct to the Service unless in the case of appointment to the post of :—

(i) *Superintendent and Assistant*. he is a graduate of a recognised University or has passed the Senior Oxford or Cambridge Local Examination ;

(ii) *Translator*.—he is a graduate of a recognised university or has passed the Senior Oxford or Cambridge Local Examination and in addition holds some degree in oriental language as well

(iii) *Stenographer*—has passed the Matriculation Examination of a recognised university and such other tests as may be prescribed by the Director ;

*Punjab Government Notification No. 1057-LB-51/II-2101, dated 7th April, 1951

*East Punjab Government notification No. 1985-LG-49/14246, dated March 11, 1949, or in the case of persons to be appointed in the years 1949-50 and up to 30th April 1954—vide Punjab Government Notification No. 764-G-53/10895, dated 20th February, 1953, twenty seven years on the date of appointment.

- (iv) *Senior Clerk*—he has passed the Intermediate Examination of a recognised university ;
- (v) *Junior Clerk*.—he has passed the Matriculation Examination of recognised university ;
- (vi) *Clerk to Panchayat Officer and Divisional Inspector of Panchayats*. he has passed the Matriculation Examination of a recognised university ;
- (vii) *Restorer-cum-Daftri*.—he has satisfied the Director of his ability to read and write English ;

Provided that the Director, may, in special circumstances with the previous sanction of Government, appoint to any post in the Service any person who does not possess the qualifications provided by this rule.

7. *Method of recruitment*.—(1) Appointments to the post of Superintendent shall be made by (a) promotion from the posts of Assistant and Translator ;

or

(b) transfer or deputation of an official already in Government service not below the rank of an Assistant with five years service.

*

(2) Appointments shall be made by promotion to the posts of Assistants and Translator from the posts of Senior Clerks except in special circumstances when direct appointments can be made by the Director.

(3) Appointments to 75 per cent of the posts of Senior Clerks shall be made by promotion from among Junior clerks and to the remaining 25 per cent by direct recruitment.

(4) Appointments to the posts of Junior Clerks shall be made by direct recruitment with the exception that a Restorer of the Panchayat Department will be eligible for promotion as a Junior Clerk.

(5) Appointments to other posts in the Service shall be made —

- (a) by promotion of a member of the Service or
- (b) by transfer or deputation of an official already in the Government service, or
- (c) by direct recruitment.

(6) When any vacancy occurs or it about to occur in the Service the Director shall determine the manner in which such vacancy shall be filled.

(7) Appointment to any post by the promotion of a member of the service shall be made by selection and official shall have any claim to such appointment as of right.

PART III—Conditions of Service

8. *Probation of members of Service*.—(1) Members of the Service who are appointed against permanent vacancies shall on appointment to any post specified in Appendix "A" remain on probation for a period of two years in the case of persons recruited by direct appointment and of one year in the case of members recruited otherwise.

Explanation.—Officiating service shall be reckoned as period spent on probation, but no member who is officiating in any appointment shall, on the completion of one or two years in the service, as the case may be entitled to be confirmed until he is appointed against a permanent vacancy. Service spent on deputation to a corresponding or high post may be allowed to count towards the period of probation fixed under this rule.

*Punjab Government notification No. 4271-LB-50/11-33(9, dated the 28th June, 1950.

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(2) If the work or conduct of any member during his period of probation is, in the opinion of the Director not satisfactory, he may dispense with his services or revert him to his former post if he has been recruited otherwise than by direct recruitment or may extend the period of probation and thereafter pass such orders as he could have passed on the expiry of the first period of probation provided that the total period of probation including extensions if any shall not exceed three years in any case.

9. *Seniority of members of service.*—The Seniority of members of the Service shall in so far determined as each of the posts specified in Appendix 'A' is concerned, be determined by the date of confirmation in the post.

Provided that if two or more members are confirmed in the same class of post on the same date, seniority shall be determined according to pay, preference being given to members drawing a high rates of pay and if the rate of pay drawn is the same, seniority shall be determined according to the length of service preference being given to the member having the longer service, and if the length of service is also the same seniority shall be determined according to age, the older member being senior to the younger.

10. *Pay of members of the service.*—Members of the Service shall be entitled to pay as shown in appendix 'A' provided that nothing herein contained shall be deemed to affect the inherent right of Government to increase or reduce the scales of pay either permanently or temporarily as they may deem fit.

11. *Leave pension etc.*—In respect of leave pension and other cognate matters not specifically mentioned in these rules, the members of the Service shall be governed by the Civil Services Rules (Punjab) issued by the Punjab Government under subsection (2) of section 241 of the Government of India, Act, 1935 and as amended from time to time.

12. *Liability to transfers.*—Clerks to Divisional Inspectors of Panchayats and Panchayat Officers will be liable to transfer under the orders of the Director to any subordinate office of the Panchayat Department.

13. *Liability for vaccination and revaccination.*—Every member of the Service shall have himself vaccinated and re-vaccinated when Government so directs by a special or general order. This rule shall not however be applicable to members of the Service who were in permanent service on the 8th March, 1926 except with their concurrence.

14. *Discipline, penalties and appeals.*—(1) In matters relating to discipline, punishment and appeals, members of the service shall be governed by the Punjab Civil Services (Punishment and Appeal) Rules, 1940, provided that the authority empowered to impose the penalties and the appellate authority shall be as specified in Appendix 'B'

(2) The authority competent to make an order under clauses (c), (d) or (e) of rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules 1940 and the appellate authority shall be as specified in Appendix 'C'.

15. In all matters not expressly provided for in these rules, the members of the service shall be governed by such general rules as may have been or may hereafter framed by Government and by the provisions of Government of India Act, 1935.

**Punjab Government notification No. 443-LG-44/12623, dated 17th February, 1944.

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APPENDIX 'A'

| Designation of post | No. of posts | Pay per mensem | | | | Annual increment after efficiency bar |
|---|--------------|----------------|-------------------------|-----|---------------------------|---------------------------------------|
| | | Raising from | By annual increments | To | With an efficiency bar at | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| | | Rs | Rs | Rs | Rs | |
| 1. Superintendent .. | 1 | 225 | 15 | 300 | .. | .. |
| 2. Assistants .. | 2 | 80 | 5 | 160 | 130 | 6 |
| 3. Stenographers .. | 1 | 80 | 4 | 160 | 120 | 8 |
| 4. Translator .. | 1 | 60 | 4 | 120 | 80 | 4 |
| 5. Senior Clerks .. | 2 | 60 | 4 | 120 | 80 | 4 |
| 6. Junior Clerks .. | 2 | 35 | 1 | 75 | 65 | 2 |
| 7. Clerks to Divisional Inspector of Panchayats (Editor) .. | 1 | 35 | 1½ | 75 | 65 | 2 |
| 8. Restorer-cum-Daftri .. | 1 | 25 | 1½ | 40 | 31 | 1½ |
| 9. Clerk to Panchayat Officers and Divisional Inspector of Panchayats | 21 | 25 | upto 35 and 1½ up to 50 | 60 | 50 | 2 |

*Punjab Government notification No. 5204-LG-43/3674, dated 15th January, 1944
Note.—The above grades have been revised since 1st January, 1945.

APPENDIX 'B'

| Designation of Official | Nature of Penalty | Punishing Authority | Appellate Authority |
|--|---|---------------------|---------------------|
| 1 | 2 | 3 | 4 |
| 1. Superintendent | (a) Censure | Director | Government |
| 2. Assistants | (b) Withholding of increments or promotion, including stoppage at an efficiency bar | | |
| 3. Stenographer | | | |
| 4. Translator | (c) Reduction to a lower post or time scale or to a lower stage in a time scale | | |
| 5. Senior Clerks | | | |
| 6. Junior Clerks | (d) Recovery from pay of the whole or part of any pecuniary loss caused to Government by negligence or breach of orders | | |
| 7. Clerk to the Divisional Inspector of Panchayats (Editor) | | | |
| 8. Restorer-cum-Daftri | (e) Suspension | | |
| | (f) Removal | | |
| 9. Clerks to Panchayat Officers and Divisional Inspector of Panchayats | (g) Dismissal | | |

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APPENDIX 'C'

| Designation of the Official | Nature of orders | Authority empowered to pass the order | Appellate Authority |
|-----------------------------|---|---------------------------------------|---------------------|
| All members of the Service | (i) Reducing or withholding the maximum pension admissible under the rules governing pensions | Director | Government |
| | (ii) Altering or interpreting to disadvantage any rule by which conditions of Service are regulated | Do | Do |
| | (iii) Terminating appointments otherwise than upon reaching the age fixed for superannuation | Do | Do |

Statement showing the position as on 1st April, 1956

| Designation of Post | No. of posts | Pay per mensem | | | | Annual increment after efficiency bar |
|--|--------------------|----------------|----------------------|-----|---------------------------|---------------------------------------|
| | | Raising from | By annual increments | To | With an efficiency bar at | |
| HEAD OFFICE | | Rs | Rs | Rs | | |
| 1. Superintendent | .. 1 | 350 | 20 | 450 | .. | .. |
| 2. Head Assistant | .. 2 | 150 | 10 | 250 | .. | .. |
| 3. Assistants including one Assistant-in-charge, getting Rs 20 p.m. as a special pay | I/C 1. Asstt.
7 | 116 | 8 | 250 | 180 | 10 |
| 4. Translator | .. 1 | 116 | 8 | 250 | 180 | 10 |
| 5. Demonstrator | .. 1 | 106 | 6 | 200 | 160 | 8 |
| 6. Stenographer | .. 1 | 100 | 5 | 200 | 150 | 10 |
| 7. Clerks including 1 Librarian | } 22* | 60 | 4 | 175 | 80/120 | 5 |
| 8. Clerks including 1 Camp Clerk to Deputy Director of Panchayats, Punjab getting Rs 15 p.m. as Stenography Allowance and 3 Leave Reserves Junior Clerks | | | | | | |

*Including one temporary post from 1st April, 1953.

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| Designation of post | No. of Posts | pay per mensem | | | | Annual increment |
|--|--------------|----------------|----------------------|-----|---------------------------|---|
| | | Raising from | by annual increments | To | with an efficiency bar at | |
| 9. Mechanic .. | 1 | 50 | 3 | 100 | 80 | 4 |
| 10 Driver .. | 1 | 50 | 3 | 80 | .. | .. |
| 11. Restorer .. | 1 | 42½ | 2 | 62½ | .. | .. |
| SUB-OFFICES | | | | | | |
| 12. Clerks to Assistant Director of Panchayats .. | 3 | 60 | 4 | 175 | 80/120 | 5 |
| 13. Camp Clerks to Assistant Director of Panchayats .. | 3 | 60 | 4 | 175 | 80/120 | 5 (plus Rs 15 as Stenography allowance) |
| 14. Clerks to District Panchayat Officers .. | 12 | 60 | 4 | 175 | 80/120 | 5 |
| 15. Clerks to District Panchayat Officers, Educational and Physical Panchayat officers | 16 | 60 | 4 | 175 | 80/120 | 5 |

Revision in Pay Scales of District/Tehsil Welfare Officers.

*6361. (c.u.) Sardar Ajaib Singh Sandhu : Will the Minister for Public Works and Welfare be pleased to state :

(a) whether there is any proposal under the consideration of the Government to revise the grades of pay of the District Welfare Officers and Tehsil Welfare Officers of the Directorate of Scheduled Castes and Backward Classes, Punjab, if so, the details thereof ;

(b) whether it is fact that the Government intends to prescribe qualifications for the posts of District/Tehsil Welfare Officers, if so, the details thereof ?

Chaudhri Rizaq Ram : (a) and (b) Yes; details are being worked out.

Protecting Interests of Employees belonging to Scheduled Castes and Backward Classes

*6362. (c.u.) Sardar Ajaib Singh Sandhu : Will the Minister for Public Works and Welfare be pleased to state :

(a) whether there exists any agency in the State which protects the interest of the employees belonging to Scheduled Castes and Backward Classes in the State, if so, its name ;

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(b) the details about the agency referred to in part (a) above and of the procedure followed by it belaid on the Table of the House ?

Chaudhri Rizaq Ram : (a) Yes, Sir. The Administrative Department of Scheduled Castes and Backward Classes.

(b) The Branch entrusted with the work is a part of the Civil Secretariat and follows the Rules of Business of the Government. A copy of the brochure issued by the Department recently on the subject of “*Reservation for Scheduled Castes/Scheduled Tribes and Backward Classes in services in Punjab” is placed on the Table of the House.

Land Selection Committees in the State

*6363. (C.U.) **Sardar Ajaib Singh Sandhu :** Will the Minister for Public Works and Welfare be pleased to state :

(a) the names of the members of the Land Selection Committees at State level and district level at present along with the date on which they were constituted ;

(b) the names of members belonging to the Opposition parties on the said Committees and the date of their appointment ?

Chaudhri Rizaq Ram : (a) (i) There is no Land Selection Committee functioning at State Level at present.

(ii) The Land Selection Committees at District level were constituted in the first instance, in 1957 and at present they consist of the following :

- | | | |
|---|----|------------------|
| 1. Deputy Commissioner | .. | Chairman |
| 2. Director Welfare of Scheduled Castes and Backward Classes, Punjab. | .. | Member |
| 3. Revenue Assistant/S.D.O. (C) | .. | Member |
| 4. Assistant District Agriculture Officer | .. | Member |
| 5. Two representatives of the beneficiaries | .. | Co-opted Members |
| 6. District Welfare Officer | .. | Secretary |

(They are also being reconstituted).

(b) Question does not arise.

Non-implementation of Orders regarding Reservation of 10 per cent Promotional Posts for Members belonging to Scheduled Castes in the State Electricity Board

*6364. (C.U.) **Sardar Ajaib Singh Sandhu :** Will the Minister for Public Works and Welfare be pleased to state :

(a) whether it is a fact that the State Electricity Board Patiala has recently passed a resolution to the effect that the order of the State Government reserving 10 percent of the posts or vacancies for the members of the Scheduled Castes shall not be applicable to the employees of the Board for promotional posts, if so, a copy thereof be laid on the Table of the House.

(b) the action taken or proposed to be taken on the said Resolution?

Chaudhri Rizaq Ram : (a) Yes. A copy of Board's Resolution* is laid on the table of the House ;

(b) The matter is under consideration of Government.

*Note 1. “The brochure entitled “Reservation for Scheduled Castes/Scheduled Tribes and Backward Classes in Services in Punjab” has been placed in the Library.

Note 2. RESOLUTION

Copy of item No. 21 of Board's 113th Meeting held on 16th July, 1964, relating to reservation for Members of Scheduled Caste/Tribes and Backward Classes in promotion

The Board decided that there should be no reservation for the members of Scheduled Castes/tribes and Backward Classes in the matter of promotion.

IMMEDIATE ASSEMBLY BUSINESS

**Teachers/Students in Certain Departments of Post-Graduate
Medical Research Institute, Chandigarh**

*6365. (C.U.) **Sardar Ajaib Singh Sandhu** : Will the Minister for Education and Local Government be pleased to state :

- (a) whether he is aware of the fact that in three or four Departments of the Post-Graduate Medical Research Institute, Chandigarh, such as Physiology and Anatomy there are highly paid teachers but no students, if so, the monthly expenditure being incurred on the salaries of those Teachers;
- (b) the monthly salaries of teachers of each department of the said Institute and the number of students in each Department ?

Shri Prabodh Chandra : (a) There is no highly paid staff in the Departments of Physiology and Anatomy. Only one Tutor each in these Departments on a monthly salary of Rs 450 per mensem in the scale of Rs 450—30—600 has been appointed.

(b) The monthly salaries of teachers and the number of students in each of the Teaching Departments are given below

| Department | Monthly salaries | Number of students |
|------------------|------------------|--------------------|
| | Rs | |
| Surgery .. | 23,896 | 17 |
| Medicine .. | 18,470 | 9 |
| Gynaecology .. | 6,031 | 13 |
| Ophthalmology .. | 6,946 | 7 |
| E.N.T. .. | 5,208 | 1 |
| Radiology ... | 6,070 | 2 |
| Pathology ... | 7,385 | 1 |
| Anaesthesia .. | 5,240 | .. |
| Microbiology ... | 5,040 | .. |
| Biochemistry .. | 10,405 | 2 |
| Pharmacology .. | 1,785 | .. |
| Total .. | 96,476 | 52 |

Purchase of Equipment by the Post-Graduate Medical Research Institute, Chandigarh

***6366. (C.U.) Sardar Ajaib Singh Sandhu :** Will the Minister for Education and Local Government be pleased to state whether it is a fact that equipment worth lakhs of rupees was purchased for the Post-Graduate Medical Research Institute, Chandigarh, without inviting tenders, if so, the reasons therefor ?

Shri Prabodh Chandra : No, Sir. Where tenders were necessary, these were called. However, in order to avoid delay in the purchase of essential equipment, a Store Purchase Committee, consisting of medical experts of the Post Graduate Medical Research Institute, Chandigarh, and a representative of the Controller of Stores, was authorised to purchase equipment at the spot by getting quotations. Where the stores offered were not according to required specifications, orders were placed on higher rates.

Complaints from Residents of Mandi Ahmedgarh

***6384. (C.U.) Sardar Kulbir Singh :** Will the Minister for Public Works and Welfare be pleased to state :

- (a) whether the Government is aware of the complaints of the residents of Mandi Ahmedgarh against the employees of the Electricity Department who disconnect their supply without reasons and charge Rs 5 as reconnection fee;
- (b) if the answer to part (a) above be in the affirmative, the number of such complaints along with the list of the employees responsible for the irregularity - and the action; if any, being taken against those found guilty ?

Chaudhri Rizaq Ram : (a) No.

(b) Question does not arise.

Co-operative Societies in Patiala Division

***6385. (C.U.) Sardar Kulbir Singh :** Will the Minister for Home and Development be pleased to state :—

- (a) the total number of Cooperative Societies of all categories at present in Patiala Division ;
- (b) a list of defunct or bogus societies, if any, in the said Division, be laid on the Table of the House ;
- (c) the number of rural Cooperative banks in the districts of Patiala, Sangrur, Bhatinda and Mohindergarh ;
- (d) a list of such banks, if any, under liquidation in the said districts be laid on the Table of the House ;
- (e) the causes and reasons for the failure of the banks mentioned in part (d) above ;
- (f) the amount involved (share money, Government money etc.) in each bank, liquidated or under liquidation ;
- (g) a list of Co-operative Marketing Societies in Patiala Division as at present be laid on the Table of the House ;
- (h) a list of cases of embezzlement and misappropriation, in respect of the societies mentioned in part (g), enquiry in regard to which has been completed and which are under enquiry at present, be laid on the Table of the House ?

Sardar Darbara Singh : (a) to (h) :—

The required information item-wise is given as under :

- (a) The total number of Co-operative Societies of all categories as on 30th June, 1964, in Patiala Division (Patiala, Sangrur, Bhatinda and Mohinder-garh) 5,266
- (b) A list of defunct or bogus societies if, any, in the said Division, be laid on the Table of the House List attached vide Annexure 'A'

- (c) The number of rural co-operative banks in the Districts of Patiala, Sangrur, Mohinder-garh and Bhatinda

| | | |
|--------------|----|----|
| Patiala | .. | 27 |
| Sangrur | .. | 26 |
| Mohindergarh | .. | 11 |
| Bhatinda | .. | 17 |
| | | 81 |
| Total | .. | 81 |

- (d) A list of such banks, if any, under liquidation in the districts be laid on the Table of the House List attached vide Annexure "B"

- (e) The causes and reasons for the failure of the banks mentioned in part(d) above.
- (i) Party friction among their members
- (ii) Embezzlements and misappropriation
- (iii) Lack of interest by management

- (f) The amount involved (share money) Government money etc. in each bank liquidated or under liquidation.

Bhatinda District

| | Share money | Loan |
|------------------------------------|-------------|------|
| | Rs | Rs |
| (i) The Chand Baja Rural Bank Ltd. | 3,000 | .. |
| (ii) The Golewala Rural Bank Ltd. | 9,000 | .. |

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| | <i>Sangrur District</i> | |
|--|--|------------|
| | Share | Money Loan |
| | Rs | Rs |
| (i) The Chaunda Co-operative Rural Bank Ltd. | 5,000 | .. |
| (ii) The Khanal Kalan Coopertive Rural Bank Ltd. | 7,500 | 6,667 |
| (g) A list of Co-operative Marketing Societies in the Patiala Division as at present be laid on the table of the House | A list is attached—
<i>vide</i> Annexure 'C' | |
| (h) A list of cases of embezzlements and misappropriations in respect of societies mentioned in part (g) enquiry in regard to which has been completed and which are under enquiry at present, be laid on the table of the House | A list of cases along-
with action taken
is attached — <i>vide</i>
Annexure 'D' | |

ANNEXURE 'A'

A list of defunct or bogus Societies
BHATINDA DISTRICT

| Serial
No. | Name of Society |
|---------------|--|
| 1 | Agricultural Co-operative Large-Sized Society, Ltd., Chand Baja. |
| 2 | The Dodra Co-operative Multipurpose Societies Ltd., Dodra. |
| 3 | The New Basti Co-operative Agricultural Thrift and Credit, Mansa. |
| 4 | The Aricultural Co-operative Credit Society, Bhai Bakhtawar No. 3. |
| 5 | The National Co-operative Multipurpose Society Ltd., Bhucho. |
| 6 | The Agricultural Co-operative Credit Society, Mandi Kalan. |
| 7 | The Agricultural Co-operative Credit Society, Paccaka No. 2. |
| 8 | The Golewala Co-operative Agricultural Service Society Ltd., Golewala. |
| 9 | The Co-operative Credit Society, Ghantaghar Line Bazar, Faridkot. |
| 10 | The Co-operative Credit Society, Chock Sarkari. |
| 11 | The Bhikhi Co-operative Multipurpose Society Ltd. |
| 12 | The Nathna Patti Wira Co-operative Credit Society, Nathana. |
| 13 | The Nathana Patti Sina Ruppia Co-operative Credit Society, Nathana. |
| 14 | The Ganga Patti Mehgha Gill Co-operative Credit Society, Ganga. |
| 15 | The Mahraj Education Centre Co-operative T/C Society, |
| 16 | The Judicial T/C Co-operative Society Ltd., Faridkot. |
| 17 | The Medical Co-operative T/C Society Ltd., Faridkot. |
| 18 | The Raigarh Co-operative Credit Soociety Sagar Basti Raman Mandi. |

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| Serial No. | Name of Society |
|------------|--|
| 19 | The Jandan Wala Patti Bhaiya Co-operative Credit Society. |
| 20 | The Sadhu Wala Co-operative Agricultural Service Society. |
| 21 | The Kanwar Sahab Singh High School Co-operative C/S Faridkot. |
| 22 | The Bhucho Mandi Co-operative T/C Society, Bhucho. |
| 23 | The Co-operative Agriculture Service Society Diwan Patti Rai No. 2. |
| 24 | The Janta Multipurpose Society Ltd., Kotkapura. |
| 25 | The Co-operative Agriculture Service Society, Dewan Patti Rao No. 1. |
| 26 | The Ablu Patti Bagoo Co-operative Credit Society, Ablu. |
| 27 | The Guniana Kalan, Co-operative Agricultural Service Society. |
| 28 | The Agriculture Co-operative Agriculture Service Society, Dewan Patti git Pathuhi. |
| 29 | The Agriculture Co-operative Credit Society, Deon Patti Ramu. |
| 30 | The Co-operative Agriculture S/C, Ablu Chak Korsingh Wala. |
| 31 | The Block Employees Co-operative T/C Society, Kotkapura. |
| 32 | The Ramdasia Co-operative C/S, Society Mansa Kalan No. 1. |
| 33 | The Ramdasia Co-operative C/S. Ramgah Bhunder. |
| 34 | The Block Employees Co-operative Urban Salary Earners T/C Talwandi Saboo. |
| 35 | The Majhbi Sikhan Co-operative C/S, Bhagta Patti Salatru. |
| 36 | The Lok Sevak Co-operative M/P Society, Ahlupur. |
| 37 | The Bhami Kalan Co-operative M/P Society. |
| 38 | The Agriculture Co-operative C/S Laliana No. 2. |
| 39 | The M/P Co-operative Society, Bhai Rupa.. |
| 40 | The Bhucho Kalan, Co-operative T/C Society Ltd. |
| 41 | The Bhucho Mandi Employees Co-operative T/C Society. |
| 42 | The Bhucho Mandi Small Town Employees Co-operative Society Ltd. |
| 43 | The Agriculture Co-operative Credit Society, Mansa Kalan No. 1. |
| 44 | The Agriculture Co-operative C/S, Patti Bhagta |
| 45 | The Rampura Co-operative M/P Society, Rampura. |
| 46 | The Bona Co-operative Credit Society, Jawarkai. |
| 47 | The Co-operative T/C Society, Maur Kalan No. 1. |
| 48 | The Health and Medical Department Thrift and Credict Society Ltd., Bhatinda. |

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| Serial No. | Name of Society |
|------------|---|
| 49 | The Harijan Co-operative C/S, Mansa Kalan. |
| 50 | The Maur General Agriculture M/P Society Ltd. |
| 51 | The Agriculture Co-operative C/S, Raman Mandi No.3. |
| 52 | The Majhbi Sikhan Co-operative C/S, Chak Atar Singh Wala. |
| 53 | The Co-operative C/S, Gumti Khurd. |
| 54 | The Agriculture Co-operative C/S Makha No. 1. |
| 55 | The Ram Dasia Co-operative C/S, Malikpur. |
| 56 | The Ghuman Kalan Co-operative M/P Society Ltd. |
| 57 | The Agriculture Co-operative C/S Atla Khurd. |
| 58 | The Agriculture Co-operative C/S, Bhagta Patti Khana Phaphra. |
| 59 | The Chek Bakhtu Co-operative M.A.P.H. Society Ltd. |
| 60 | The Co-operative Agriculture C/S, Bahi Bakhtawar No. 1. |
| 61 | The Bargari Co-operative M/P Society Ltd. |
| 62 | The Border Co-operative M/P Society Ltd, Poohla. |
| 63 | The Baja Khana Patti Khanna Co-operative C/S Ltd. |
| 64 | The Revenue Department Co-operative T/C Society Ltd., Bhatinda. |
| 65 | The Agriculture Co-operative T/C Society Koriana, No. 2. |
| 66 | The Nathana D.V. High School T/S Society Ltd. |
| 67 | The Judiciary Department Co-operative Employees T/C Society Ltd., Bhatinda. |
| 68 | The Astable Co-operative C/S Society, Faridkot. |
| 69 | The Majhbi Sikh Co-operative C/S, Ramgarh Bhunder. |
| 70 | The Agriculture Co-operative C/S Ablu Patti Kor Ditta. |
| 71 | The Co-operative C/S, Ablu Patti Bade Hamira. |
| 72 | The Ramdasia Co-operative Society Sandho. |
| 73 | The Agriculture Co-operative C/S, Attla Kalan No. 2. |
| 74 | The Faridkot Co-operative P/B Society, Ltd., Faridkot. |
| 75 | The Ramdasia Co-operative Society Makha No. 2. |
| 76 | The Co-operative Agriculture S/Society Jattu Patti Sadha. |
| 77 | The Majhbi Sikh Co-operative Society Sandoha. |
| 78 | The Majhbi Sikh Co-operative Society, Laliana. |
| 79 | The Gole Wala Co-operative L and C Society Ltd. |

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Serial
No.

Name of Society

-
- 80 The Co-operative L. and C. Ltd., Bhikhi
- 81 The Maur Mandi Co-operative L. and C. Society Ltd.
- 82 The Sadhan Wala Co-operative L. and C. Society, Ltd.
- 83 The Friends Co-operative L and C. Ltd., Sirkhi Bazar, Bhatinda.
- 84 The Virk Kalan Co-operative L. and C. Society, Ltd.
- 85 The Adarsh Co-operative L. and C. Society Ltd., Mansa.
- 86 The Harmindra Square Co-operative House Building Society Ltd.
- 87 The Co-operative House Building Society Ltd., Bhikhi.
- 88 The Co-operative House Building Society Ltd., Har Raipur.
- 89 The Co-operative House Building Society Ltd. Kotkapura.
- 90 The Harijan Co-operative House Building Society Ltd., Chandbhan.
- 91 The Harijan Co-operative House Building Ltd., Mehma Bhagwana.
- 92 The Modern Co-operative House Building Society Ltd. Kotkapura.
- 93 The Bhatinda Harijan Co-operative House Building Society Ltd.
- 94 The Jaitu Co-operative House Building Society Ltd., Jaitu.
- 95 The Bhagta Model Town Co-operative House Building Society Ltd.
- 96 The Goods Co-operative Transport Society Ltd., Kotkapura.
- 97 The Phul Tonga Driver Co-operative Transport Society Ltd., Phul.
- 98 The Ex-servicemen Motor Transport Ltd., Society Faridkot.
- 99 The Mehma Co-operative Transport Society Ltd., Mehma
- 100 The Kisan Co-operative Transport Society Ltd, Kotkapura.
- 101 The Faridkot Transport Society Ltd.
- 102 The Friends Co-operative Transport Society Ltd., Kotkapura.
- 103 The Workers Co-operative Transport Society Ltd., Kotkapura.
- 104 The Young men Co-operative Transport Society Ltd., Gondara.
- 105 The Harijan Co-operative Transport Society Ltd., Punj Grian-Kalan.
- 106 The Janta Co-operative Transport Society Ltd., Kotkapura.
- 107 The Poolhi Co-operative Transport Society Ltd., Poohli.
- 108 The Akilia Jilal Backward Classes Co-operative Transport Society Ltd.
- 109 The United Co-operative Transport Society Ltd., Mandi Phul.
-

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| Serial No. | Name of Society |
|------------|--|
| 110 | The Bhikhi Co-operative Transport Society Ltd. |
| 111 | The Mahabir Co-operative Transport Society Ltd., Kotkapura. |
| 112 | The Kisan Co-operative Transport Society Ltd., Rajgarh Kube. |
| 113 | The Goods Co-operative Transport Society Ltd, Kotkapura. |
| 114 | The Raman Co-operative Transport Society Ltd., Mandi Raman. |
| 115 | The Mokal Co-operative Joint Farming Society Ltd., Arian Wala Khurd. |
| 116 | The Maloka Co-operative Joint Farming Society Ltd. |
| 117 | The Harnam Singh Wala Co-operative J/F Society Ltd. |
| 118 | The Raika Khurd Tilkra alias Check Dana Co-operative J/F Society Ltd. |
| 119 | The Daulat pura Co-operative J/F Society Ltd. |
| 120 | The Brar Co-operative J/F Society Ltd., Baja Khana. |
| 121 | The Jethu Ke Co-operative J/F Society Ltd. |
| 122 | The Bhai Rupa Co-operative J/F Society Ltd. |
| 123 | The Jherian Wali Co-operative J/F Society Ltd. |
| 124 | The Hire Wala Co-operative J/F Society Ltd. |
| 125 | The Sanja Group Co-operative J/F Society Ltd., Baja Khana. |
| 126 | The Dr. Inder Singh group Co-operative J/F Society Ltd., Hinjana. |
| 127 | The Scheduled Caste Co-operative Land owning Society Ltd., Gumti Kalan. |
| 128 | The Scheduled Caste Co-operative Land owing Society Ltd., Goniana Kalan. |
| 129 | The Scheduled Caste Co-operative Land owning Society Ltd., Harrai Pur. |
| 130 | The Scheduled Caste Co-operative Land owning Society Ltd., Ratti Rori. |
| 131 | The Agriculture Co-operative C/S, Kulerian. |
| 132 | The Bachhuana Co-operative T/C Society. |
| 133 | The Scheduled Caste Co-operative Land Owning Society Ltd., Jida. |
| 134 | The Agriculture Co-operative Service Society Makha No. 2. |
| 135 | The Scheduled Caste Co-operative Land owning Society Ltd., Sailbara, |
| 136 | The Scheduled Caste Co-operative Land owning Society Ltd., Sardul garh. |
| 137 | The Khara Co-operative Dairy Society Ltd., Khara. |
| 138 | The Panj Grian Kalan Cattle Breeding Co-operative Society Ltd. |
| 139 | The Ex-soldiers Co-operative dairy Farming Society Ltd., Mansa. |
| 140 | The Khana Co-operative Cattle Breeding Soc ety Ltd. |

| Serial
No. | Name of Society |
|---------------|---|
| 141 | The Sudhana Co-operative Better Farming Society Ltd. |
| 142 | The Rampura Mandi Co-operative Dairy Society Ltd. |
| 143 | The Co-operative Cattle Breeding Society Ltd., Kot Shamir. |
| 144 | The Dhilwan Khurd Co-operative Dairy Society Ltd. |
| 145 | The Akal Co-operative Dairy Society Ltd., Goniana Mandi. |
| 146 | The Hariana Cattle Breeding Co-operative Society Ltd. |
| 147 | The Friends Co-operative Dairy Society Ltd., Jatri. |
| 148 | The Jatri Co-operative Poultry Society Ltd., Jatri. |
| 149 | The Aklian Kalan Co-operative Dairy Society Ltd. |
| 150 | The Bhullo Mithi Better Farming Co-operative Society Ltd. |
| 151 | The Chek Kharak Singh Wala Co-operative Dairy Society Ltd. |
| 152 | The Ganga Co-operative Dairy Society Ltd. |
| 153 | The Panj Grian Kalan Dairy Society Ltd. |
| 154 | The Dhilwan Better Farming Co-operative Society Ltd. |
| 155 | The Gurusar Jagga Co-operative Poultry Society Ltd. |
| 156 | The Mohla Pujan Wala Co-operative Dairy Society Ltd., Bhatinda. |
| 157 | The Co-operative Cattle Breeding Society Ltd., Duna Wala. |
| 158 | The Sadhana Co-operative Better Farming Society Ltd., Sadhana. |
| 159 | The Bibiwala Co-operative Dairy Society Ltd., Bibi wala. |
| 160 | The Marri Co-operative Poultry Society Ltd., Marri. |
| 161 | The Bhatinda Co-operative Class Store Ltd., Bhatinda. |
| 162 | The Better Co-operative Consumer Store Ltd., Bareta. |
| 163 | The Retail Grossers Co-operative Association Ltd., Raman Mandi. |
| 164 | The Bhatinda Co-operative General Store Ltd., Bhatinda. |
| 165 | The Retail Sale Co-operative Society, Jhunir. |
| 166 | The Retail Store Co-operative Association Sangat. |
| 167 | The Wholesale Co-operative Association, Sangat. |
| 168 | The Maur Mandi Co-operative Store Ltd. Maur Mandi. |
| 169 | The National Co-operative Store Ltd., Budhlada. |
| 170 | The Co-operative Store Ltd., Budhlada. |

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| Serial No. | Name of Society |
|------------|---|
| 171 | The Bareta Co-operative Wholesale Store Ltd., Bareta. |
| 172 | The Mansrover Co-operative Store Ltd., Mansa. |
| 173 | The Mansa Wholesale Grosseres Co-operative Association, Mansa. |
| 174 | The Balu Wala Centre Grain Producers Co-operative Commission Shop. |
| 175 | The Grain Dealers Co-operative Association Ltd., Goniana Mandi. |
| 176 | The Grain Dealers Co-operative Association Ltd., Faridkot |
| 177 | The Grain Dealers Co-operative Association Ltd., Kotkapura. |
| 178 | The Grain Dealers Co-operative Association Ltd., Jaitu |
| 179 | The Grain Dealers Co-operative Association Ltd., Bhatinda. |
| 180 | The Grain Dealers Co-operative Association, Ltd., Sangat |
| 181 | The Grain Dealers Co-operative Association Ltd., Raman. |
| 182 | The Grain Dealers Co-operative Associatton, Ltd., Rampura Phul |
| 183 | The Grain Dealers Co-operative Associatton Ltd., Badlauda. |
| 184 | The Grain Dealers Co-operative Association Ltd., Bareta. |
| 185 | The Grain Dealers Co-operative Association Ltd., Mansa. |
| 186 | The Grain Dealers Co-operative Associaticn Ltd. Maur. |
| 187 | The Co-operative Primary Marketing Society Ltd., Bir Behman. |
| 188 | The Bhagu Co-operative Primary M/S Ltd., Bhagu. |
| 189 | The Jhutti Patti Bhatinda Co-operative Primary Marketing Society Ltd. |
| 190 | The Gill Patti Co-operative Primary M/S Ltd., Gill Patti. |
| 191 | The Mehna Patti Bhatinda Co-operative Primary Marketing Society Ltd. |
| 192 | The Chek Singh Wala Co-operative Dairy Farming Society Ltd. |
| 193 | The Bhaini Co-operative Tube-well Irrigation Society Ltd., Bhaini. |
| 194 | The Kalyan Co-operative Tubewell Irrigation Society Ltd. Kalyan. |
| 195 | The Nathana Co-operative Tubewell irrigatton Society Ltd. Nathana. |
| 196 | The Bhucho Khurd Co-operative Tubewell Society Ltd., Bhucho Khurd. |
| 197 | The Poohla Co-operative Tube-well Irrigation Society Ltd., Poohla. |
| 198 | The Bhucho Kalan Co-operative Tube-wel Irrigation Society Ltd., Bhucho Kalan. |
| 199 | The Frontier Co-operative Transport Society Ltd., Kotkapura. |
| 200 | The Miyan Co-operative House Building Society Ltd., Miyan. |

| Serial No. | Name of Society |
|------------------------------|--|
| 201 | The Bhucho Kalan M./A. P.H. Ltd. |
| 202 | The Chek Bakhttu Co-operative M./A.P.H. Society Ltd. |
| 203 | The Maharaj Maternary 1st Aid Centre Ltd, Maharaj. |
| 204 | The Bhai Ka Maternary First Aid Society Bhucho Mandi. |
| 205 | The Friends Co-operative Printing and Publishing Society Ltd., Bhatinda. |
| 206 | The Bhucho Co-operative Marketing Cum-Processing Society Ltd. |
| 207 | The Agwar Chilla Co-operative Credit Society Faridkot. |
| 208 | The Rajput Khokhran Co-operative Credit Society, Faridkot. |
| 209 | The Vira Wala Kalan Co-operati ve Multipurpose Society Ltd. |
| 210 | The Ramdasia Sikh Co-operative Credit Society Raman. |
| 211 | The Harijan Balmik Co-operative Credit Society Raman. |
| 212 | The Laliana Co-operative Dairy Society Ltd., Laliana. |
| 213 | The Nangal Kalan Co-operative J/F Society Ltd. |
| 214 | The Kachran Co-operative T/C Society Ltd. |
| 215 | The Khokar Co-operative T/C Society Ltd., Khokbar. |
| 216 | The Harkishan pura Co-operative Agriculture Service Society. |
| 217 | The Jharanga Co-operative Agriculture Service Society Ltd. |
| 218 | The Nangla Co-operative Agriculture Service Society Ltd. Nangla |
| 219 | The Daimal Wali Majhbi Sighan Co-operative Credit Society. |
| 220 | The Bhikhi Co-operative Agriculture Service Society Ltd. Bhikhi. |
| 221 | The Harijan Co-operative House Building Society Ltd. Mansa. |
| 222 | The Hasan Patti Co-operative C/S Hasan Patti. |
| MAHENDERGARH DISTRICT | |
| 223 | The Bhushan Kalan Co-operative Agriculture Service Society. |
| 224 | The Harijan Co-operative C/S. Sanjarwas. |
| 225 | The Co-operative Agriculture Credit Society, Nini. |
| 226 | The Co-operative Agriculture Credit Society, Ghikara. |
| 227 | The Co-operative Agriculture Credit Society, Charkhi. |
| 228 | The Co-operative Agriculture Credit Society, Potā. |

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| Serial
No. | Name of Society |
|---------------|--|
| 229 | The Co-operative Agriculture Credit Society, Phogat. |
| 230 | The Co-operative Agriculture Credit Society, Mirch. |
| 231 | The Co-operative Agriculture Credit Society, Lanta. |
| 232 | The Co-operative Agriculture Credit Society, Balrod. |
| 233 | The Co-operative Agriculture Credit Society, Jawa. |
| 234 | The Co-operative Agriculture Credit Society, Shekhpura. |
| 235 | The Tehsil Co-operative M/P Society Ltd., Narnaul. |
| 236 | The Jai Bharat Co-operative M/P Society Ltd., Dhani. |
| 237 | The Charkhi Co-operative M/P Society Ltd., Charkhi. |
| 238 | The Janta Co-operative M/P Society Ltd., Chirya. |
| 239 | The Co-operative M/P Society Ltd., Ateli Mandi. |
| 240 | The Parja Sewak Co-operative M/P Society Ltd., Ateli Mandi. |
| 241 | The Jai Bharat Co-operative M/P Society Ltd., Birhi Kalan. |
| 242 | The Janta Co-operative M/P Society Ltd., Mahendergarh. |
| 243 | The Narnaul Workers Co-operative Transport Society Ltd., Narnaul. |
| 244 | The Modern Workers Co-operative Transport Society, Ltd., Narnaul. |
| 245 | The National Workers Co-operative Transport Society Ltd. Narnaul. |
| 246 | The Backward areas Workers Co-operative Transport Society Ltd., Charkhi Dadri. |
| 247 | The Kisan Workers Co-operative Transport Society Ltd., Charkhi Dadri. |
| 248 | The Bahawalpur State Refugees Co-operative Transport Society Ltd., Narnaul. |
| 249 | The Haryana Harijan Co-operative Transport Society Ltd. Charkhi Dadri. |
| 250 | The Goods Carrier Co-operative Transport Society Ltd., Charkhi Dadri. |
| 251 | The Achina Co-operative Transport Society Ltd., Achina. |
| 252 | The J. and K. Co-operative Transport Society Ltd., Narnaul. |
| 253 | The Mahendergarh Zamindara Co-operative Transport Society Ltd., Mahendergarh. |
| 254 | The Mahendergarh Co-operative Transport Society Ltd., Mahendergarh. |
| 255 | The Goods Carriers Co-operative Transport Society, Ltd., Sisoth |
| 256 | The Co-operative Cattle Breeding Society Ltd., Bahla Kalan. |
| 257 | The Co-operative Cattle Breeding Society Ltd., Bijapur |
| 258 | The Co-operative Cattle Breeding Society Ltd., Bawal. |

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED
QUESTIONS

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| Serial No. | Name of Society |
|------------|---|
| 259 | The Co-operative Cattle Breeding Society Ltd., Majra Khurd. |
| 260 | The Co-operative Cattle Breeding Society Ltd., Jaunawas. |
| 261 | The Co-operative Cattle Breeding Society Ltd., Sihma. |
| 262 | The Nalwati Co-operative Labour and Construction Society Ltd., Powera. |
| 263 | The Praja Sewak Co-operative Labour and Construction Society Ltd., Mandola. |
| 264 | The Satmeli Co-operative Labour and Construction Society Ltd., Satnali. |
| 265 | The Praja Sewak Co-operative Labour and Construction Society Ltd., Mahendergarh. |
| 266 | The Harijan Co-operative Labour and Construction Society Ltd., Dehani. |
| 267 | The Harijan Co-operative Labour and Construction Society Ltd., Abidpura. |
| 268 | The Pargana Ateli Co-operative Labour and Construction Society Ltd., Ateli-mandi |
| 269 | The Serohi Behali Co-operative Labour and Construction Society Ltd., Serohi Behali. |
| 270 | The Narnaul Co-operative Printing and Publishing Society Ltd., Narnaul. |
| 271 | The Narnaul Co-operative Model Poultry Society Ltd., Narnaul. |
| 272 | The Shamaspur Co-operative Model Poultry Society Ltd., Shamaspur. |
| 273 | The Dadri Co-operative Model Poultry Society Ltd., Charkhi Dadri. |
| 274 | The Narnaul Government Employees Co-operative Consumers Store Ltd., Narnaul |
| 275 | The Bhartia Co-operative Consumer Store Ltd., Charkhi Dadri. |
| 276 | The Sun-Rise Co-operative Consumer Store Ltd., Charkhi Dadri. |
| 277 | The Krishna Co-operative Consumer Store Ltd., Charkhi Dadri. |
| 278 | The Purshartha Co-operative Consumer Store, Ltd., Charkhi Dadri. |
| 279 | The Grain Dealers Association Ltd., Charkhi Dadri. |
| 280 | The Grain Dealers Association Ltd., Narnaul. |
| 281 | The Refugees Association Ltd., Narnaul. |
| 282 | The Refugees Association, Ltd., Mahendergarh. |
| 283 | The Kisan Co-operative Joint Farming Society Ltd., Rankoli. |
| 284 | The Saidpur Co-operative Better Farming Society Ltd., Saidpur. |
| 285 | The Tikan Kalan Co-operative J/F Society Ltd., Tikan Kalan. |
| 286 | The Haryana Co-operative House Building Society Ltd., Charkhi Dadri. |
| 287 | The Harijan L/C Society Ltd., Charkhi Dadri. |
| 288 | The Jhagroli L/C Society Ltd. Jhagroli |

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| Serial No. | Name of Society |
|-------------------------|---|
| 289 | The Adarsh L/C Society Ltd., Shahpur. |
| 290 | The Mahendergarh District Ex-Servicemen Goods Carriers Transport Society Ltd., Charkhi Dadri. |
| 291 | The Bharat Co-operative Transport Society Ltd., Charkhi Dadri. |
| 292 | The Laharwana Co-operative Poultry Society Ltd., Loharwana. |
| 293 | The Bhogwi Co-operative Dairy Society Ltd., Bhogwi. |
| 294 | The Shamasapur Co-operative Dairy Society Ltd., Shamasapur. |
| 295 | The Mahendergarh Co-operative Dairy Society Ltd., Mahendergarh. |
| 296 | The Ateli Co-operative Dairy Society Ltd., Ateli. |
| 297 | The Imlota Co-operative J/F Society Ltd. t Imlota. |
| 298 | The Haryana Co-operative M/P Society Ltd., Kaliaana. |
| 299 | The Kaliaana Co-operative Agriculture C/S Ltd., Kaliaana. |
| 300 | The Harijan Co-operative C/S Ltd., Chetawas. |
| 301 | The Harijan Co-operative C/S Ltd., Maknana. |
| 302 | The Nasuwa Co-operative Agriculture Service Society, Nasuwa. |
| PATIALA DISTRICT | |
| 303 | Co-operative Poultry F/S Ltd., Dera Mismisan. |
| 304 | The Co-operative Poultry F/S Ltd., Talanian. |
| 305 | Co-operative Sugar Cane Supply Society Ltd., Sadhugarh. |
| 306 | Janta Sudhar Co-operative Credit Society Mahodian. |
| 307 | Co-operative Milk Supply Society Ltd., Bassi. |
| 308 | Co-operative Milk Supply Society Ltd., Talanaian. |
| 309 | Hari Farm Joint Farming Society, Dhablan. |
| 310 | Tarkheri Jattan Co-operative Joint F/S Ltd. |
| 311 | The Chavindra Co-operative Transport Society, Patiala. |
| 312 | The Ranbirpura Co-operative Dairy Society Ltd. |
| 313 | The Main Co-operative Dairy Society Ltd. |
| 314 | The Patiala Safabadi Gate No. Credit and Thrift Society Patiala. |
| 315 | The Bara Co-operative Joint Farming Society Ltd., Nasirpur. |
| 316 | The Himat Garh Co-operative Dairy Society Ltd. |
| 317 | The Lalru Co-operative Non-agriculture Credit Society, Lalru. |
| 318 | The Mahmudpur Rurki Sakatar Wali Co-operative Agriculture Service Ltd., |

| Serial No. | Name of Society |
|---|--|
| 319 | Nabha Co-operative Joint Farming Society Ltd. |
| 320 | Khalsa Poultry Society Mehs. |
| 321 | Nabha Weavers M/P Society. |
| 322 | Bassi Pathana L/C Co-operative Society. |
| 323 | Anand Co-operative Multipurpose Society Ltd., Rajpura. |
| 324 | Patiala Electrical Co-operative Consumer Store Ltd. |
| 325 | Bhat Majra Co-operative Labour and Construction Society. |
| 326 | Rajgarh Co-operative L/C Society Ltd. |
| 327 | Taura Co-operative L/C Society Ltd. |
| 328 | Nabha Bhawalpuri Refugee Ltd. Co-operative L/C |
| 329 | Urdhan Co-operative L/C Society Ltd. |
| 330 | Payal Co-operative L/C Society Ltd |
| 331 | Dhakraba Agriculture Co-operative Credit Society. |
| SANGRUR DISTRICT
(Jind Circle) | |
| 332 | Agriculture Co-operative Credit Society, Nirjan. |
| 333 | Agriculture Co-operative Credit Society, Boatwala. |
| 334 | Agriculture Co-operative Credit Society. Dalanwala. |
| 335 | Agriculture Co-operative Credit Society, Ram Rai. |
| 336 | Agriculture Co-operative Credit Society, Jullana. |
| 337 | Agriculture Co-operative Credit Society, Dhighna. |
| 338 | Agriculture Co-operative Credit Society, Kalwa. |
| 339 | Agriculture Co-operative Credit Society, Ludana. |
| 340 | Agriculture Co-operative Credit Society, Bhambewa. |
| 341 | Agriculture Co-operative Credit Society, Lalitkhera. |
| 342 | Agriculture Co-operative Credit Society, Lechab. |
| 343 | Agriculture Co-operative Credit Society, Budhakhera. |
| 344 | Agriculture Co-operative Credit Society, Hatt. |
| 345 | The Agriculture Co-operative Credit Society, Doodian. |
| 346 | The Rampura Co-operative Agriculture Thrift and Credit Society. |
| 347 | The Ramdasia Co-operative Agriculture Service Society, Kaughrian. |
| 348 | The Government High School Employees Co-operative Thrift and Credit Society. |

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| Serial No. | Name of Society |
|------------|--|
| 349 | The Government Employees Co-operative Thrift and Credit Society, Jind. |
| 350 | The Janta Co-operative M/P Society Ltd., Sunam. |
| 351 | The Jind Co-operative M/P Society Ltd., Jind. |
| 352 | The Pursharhi Co-operative M/P Society Ltd., Jind. |
| 353 | The Friends Co-operative M/P Society Ltd., Jullana. |
| 354 | The Lehra Co-operative M/P Society Ltd., Lehra. |
| 355 | The Janta Co-operative M/P Society Ltd., Khokhar. |
| 356 | The Bharat Co-operative Joint Farming Society Ltd., Jalalpura Khurd. |
| 357 | The Kisan Co-operative Joint Farming Society Ltd., Jind. |
| 358 | The Friends Co-operative Joint Farming Society Ltd., Ahirka. |
| 359 | The Andana Co-operative Joint-Farming Society Ltd., Andana. |
| 360 | The Janta Co-operative Joint Farming Society Ltd., Hadwa. |
| 361 | The Bhatt Co-operative Joint Farming Society Ltd., Gangoli. |
| 362 | The Khera Khema Wati Co-oprtaive J/F Society, Ltd. |
| 363 | The Dhanauri Co-operative Joint F/S Ltd., Dhansuri. |
| 364 | The Dhakal Co-operative Joint Farming Society. |
| 365 | The Surja Khera Co-operative Joint Farming Society Ltd., Sheogarh. |
| 366 | The Sudkain Kalan Co-operative J/F Society Ltd., Sudhkain Kalan. |
| 367 | The Moonak Co-operative J/F Society Ltd., Moonak. |
| 368 | The Kheri Lamba Co-operative Better Farming Society Ltd., Kheri Lamba. |
| 369 | The Narwana Co-operative Consumer Store Ltd., Narwana. |
| 370 | The General Co-operative Store Ltd., Jind. |
| 371 | The Parjahit Co-operative Store Ltd., Sunam. |
| 372 | The Retailsale Co-operative Association Ltd., Sunam. |
| 373 | The Grain Dealres Co-operative Assocaiaion Ltd., Jind. |
| 374 | The Grain Dealers Co-operative Association Ltd., Uchana. |
| 375 | The Grain Dealers Co-operative Association Ltd., Narwana. |
| 376 | The Grain Dealers Co-operative Association Ltd., Sunam. |
| 377 | The Grain Dealers Co-operative Association Ltd., Lenragaga. |
| 378 | The Natioal Co-operative Poultry Society , Chhahar. |
| 379 | The Modern Co-operative Poultry Society Ltd., Raitgarh. |

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)191
QUESTIONS

| Serial No. | Name of Society |
|------------|---|
| 380 | The Scheduled Castes Co-operative Land Owning Society Ltd., Brah Kalan. |
| 381 | The Co-operative House Building Society Ltd., Shadipura. |
| 382 | The Co-operative House Building Society Ltd., Sunam. |
| 383 | The Janta Co-operative Transport Society Ltd., Narwana. |
| 384 | The Ex-Militarymen Co-operative Transport Society Ltd., Jind. |
| 385 | The Jind Co-operative Transport Society Ltd., Jind. |
| 386 | The Janta Co-operative Transport Society Ltd., Jind. |
| 387 | The Jind Co-operative Labour and Construction Society Ltd., Jind. |
| 388 | The Dhuri Arya High School Thrift and Credit Society. |
| 389 | The Chaunda Co-operative Agriculture Service Society Ltd. |
| 390 | The M.P.C/S, Handiaya. |
| 391 | The M.P. C/S, Ahmedgarh. |
| 392 | The B.C.S. Moharana. |
| 393 | A.C.S, Barnala. |
| 394 | Pharwahi Agriculture Service Society. |
| 395 | Agriculture Service Bona Telawal. |
| 396 | A.C.S. Haria Patti Kaleke. |
| 397 | Nainewal Co-operative Agriculture Service Society. |
| 398 | M/P C/S, Longowal. |
| 399 | Agriculture Credit Society Ghabdan. |
| 400 | M/P, C/S, Sohna. |
| 401 | National Co-operative Credit Society, Tapa. |
| 402 | Sehna School Thrift and Saving. |
| 403 | Saron Agriculture Credit Society |
| 404 | Changal Agriculture Credit Society. |
| 405 | Sangrur Agriculture Credit Society. |
| 406 | Andheri Agriculture Credit Society. |
| 407 | Badrukhan Agriculture Credit Society. |
| 408 | Tung Agriculture Credit Society. |
| 409 | Kular Khurd Agriculture Credit Society. |

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| Serial No. | Name of Society |
|------------|---|
| 410 | Khurana Agriculture Credit Society. |
| 411 | Gagapur Agriculture Credit Society. |
| 412 | Mangal Agriculture Credit Society. |
| 413 | Kheri Agriculture Credit Society. |
| 414 | M.P. C/S Ghabdan. |
| 415 | Gehal Co-operative Credit Society. |
| 416 | M/P C.S. Bhadaur. |
| 417 | M/P C.S. Serhon. |
| 418 | The Government and Qausi Government Employees Thrift and Credit Society, Dhuri. |
| 419 | Friends Co-operative L/C Society Malerkotla. |
| 420 | Co-operative Labour and Construction Society Ltd., Dhapali. |
| 421 | Co-operative Labour and Construction Society Ltd., Ghanda Bana. |
| 422 | Co-operative Labour and Construction Society Ltd., Russaninpura. |
| 423 | Co-operative Labour and Construction Society Ltd., Ahmedgarh Ghhanan. |
| 424 | Co-operative Labour and Construction Society Ltd., Manak Majara. |
| 425 | Co-operative Labour and Construction Society Ltd., Bahadurgarh. |
| 426 | Co-operative Labour and Construction Society Ltd., Dhanaula. |
| 427 | Co-operative Labour and Construction Society Ltd., Bhadaur |
| 428 | Co-operative Labour and Construction Society Ltd, Harditpura. |
| 429 | National Co-operaitveLabour and Construction Society Ltd., Sehna |
| 430 | Friends Co-operative Joint Farming Society, Lohar Majra. |
| 431 | The Co-operative Farming society Ltd., Lohar Majra. |
| 432 | The Co-operative J/F Society Ltd., Bhasaur. |
| 433 | The Co-operative J/F Society Ltd., Bakhshiwala. |
| 434 | The Co-operative J/F Society Ltd., Kalal Majra. |
| 435 | The Shergill Co-operative J/F Society Ltd., Dangarh. |
| 436 | The Navyug Co-operative J/F Society Ltd., Fatehgarh. |
| 437 | The Chima Co-operative J/F Society Ltd. |
| 438 | The Bhadalwadh Co-operative Better Farming Society Ltd. |
| 439 | The Kotduna Co-operative Better Farming Society Ltd. |
| 440 | Prit Mehal Kalan Co-operative Better Farming Society Ltd. |

| Serial
No. | Name of Society |
|---------------|---|
| 441 | The Dhaula, Co-operative Better Farming Society Ltd. |
| 442 | The Ahmedgarh Chhana Co-operative Better Farmng Society Ltd. |
| 443 | The Ugrahan Co-operative J/F Society Ltd. |
| 444 | The Better Farming Co-operative Society, Manak Kheri. |
| 445 | The Bhasaur Co-operative Farming Society Ltd. |
| 446 | Moharana Co-operative House Building Society Ltd. |
| 447 | The Moharana Backward Co-operative House Building Society Ltd. |
| 448 | The Chima Co-operative Poultry Society Ltd. |
| 449 | The Sandhu Co-operative Poultry Society Ltd., Nangal. |
| 450 | The Co-operative Poultry Society Ltd., Thikriwala. |
| 451 | The Dhuri Co-operative Poultry Society Ltd. |
| 452 | The Wazidpur Co-operative Poultry Society, Ltd. |
| 453 | The Modern Co-operative Dairy Society Ltd., Bagrian. |
| 454 | The National Dairy Society Ltd., Bagrian. |
| 455 | The Bagrian Co-operative Dairy Society Ltd. |
| 456 | The Uppli Co-operative Dairy Society Ltd. |
| 457 | The Akoi Co-operative Dairy Society Ltd. |
| 458 | The Ahankheri Co-operative Dairy Society Ltd. |
| 459 | The Kanjli Co-operative Dairy Society Ltd. |
| 460 | The Salar Co-operative Dairy Society Ltd. |
| 461 | The Bhathi Dairy Society Ltd., Badbar. |
| 462 | The Dairy Farming Society Ltd., Dhuri. |
| 463 | The Co-operative Dairy Society Ltd., Chatha Sekhwan. |
| 464 | The Sangrur Workers Transport Co-operative Society Ltd., Sangrur. |
| 465 | The National Co-operative Transport Society Ltd., Barnala. |
| 466 | The Prem Co-operative Transport Society Ltd., Bhadaur. |
| 467 | The S.C.L.O. Qasba Bharal. |
| 468 | Bhai Shaib Store Ltd., Bagrian. |
| 469 | Sales and Supply Store Ltd, Mehal Kalan. |
| 470 | Janta Co-operative Store Ghaunda. |

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| Serial No. | Name of Society |
|------------|---|
| 471 | Jamalpurigate Co-operative Store Ltd., Malerkotla. |
| 472 | Barnala Wholesale Grocers Association Ltd. |
| 473 | The G.D.C.A., Dhanaula. |
| 474 | The G.D.C.A., Barnala. |
| 475 | The Government Employees Co-operative Store, Ltd., Sangrur. |
| 476 | The G.D.C.A., Tapa |
| 477 | The G.D.C.A., Sangrur. |
| 478 | The Barnala Co-operative Commission Shop. |
| 479 | The G.D.C.A., Dhuri. |
| 480 | The G.D.C.A., Malerkotla. |
| 481 | The G.D.C.A., Ahmedgarh. |
| 482 | The Bahadurgarh Co-operative Cotton Development Society, |
| 483 | The Quasi Government T/C Supply Society, Dhuri. |
| 484 | The Barnala Co-operative Consumers Store Ltd. |
| 485 | The Barnala Ex-Servicemen Motor Transport Co-operative Society Ltd. |
| 486 | The Progressive Co-operative Joint Farming Society Ltd., Lohar Majra. |

ANNEXURE 'B'**List of Rural Banks under liquidation in the Patiala Division**

1. *Bhatinda District*--
 - (1) The Chand Baja Co-operative Rural Bank Limited ;
 - (2) The Golewala Co-operative Rural Bank Limited.
2. *Sangrur District*--
 - (3) The Chaunda Co-operative Rural Bank Limited ;
 - (4) The Khanal Kalan Co-operative Rural Bank Limited.

ANNEXURE 'C'**Marketing Societies***Bhatinda District*

1. The Lok-Sewak Co-operative Marketing-cum-Processing Society Limited, Faridkot.
2. The Kotkapura Co-operative Marketing-cum-Processing Society Limited, Kotkapura.
3. The Jaitu Co-operative Marketing-cum-Processing Society Limited, Jaitu.
4. Gonjana Co-operative Marketing-Cum-Processing Society Limited, Gonjana,
5. Bhatinda Co-operative Marketing-cum-Processing Society Limited, Bhatinda.
6. Maur Mandi Co-operative Marketing-cum-Processing Society Limited, Maur.

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7. Mansa Co-operative Marketing-cum-Processing Society Limited, Mansa.
8. The Budhlada Co-operative Marketing-cum-Processing Society Limited, Budhlada
9. The Baretta Co-operative Marketing-cum-Processing Society Limited, Baretta.
10. The Rampura Co-operative Marketing-cum-Processing Society Limited, Rampura.
11. The Raman Co-operative Marketing-cum-Processing Society Limited, Raman.
12. The Bhucho Co-operative Marketing-cum-Processing Society Limited, Bhucho.
(Under liquidation).

Mohindergarh District

13. The Zamindara Co-operative Marketing-cum-Processing Society Limited, Charkhi Dadri.
14. The Narnaul Co-operative Marketing-cum-Processing Society Limited, Narnaul.
15. The Kaniana Co-operative Marketing-cum-Processing Society Limited, Kaniana.

Patiala District

16. The Patiala Co-operative Marketing Society Limited.
17. Samana Co-operative Marketing Society Limited.
18. Rajpura Co-operative Marketing Society, Limited.
19. Nabha Co-operative Marketing Society, Limited.
20. Sirhind Co-operative Marketing Society Limited.
21. Doraha Co-operative Marketing Society Limited.

Sangrur District (Jind Circle)

22. The Haryana Co-operative Marketing Society Limited, Jind.
23. The Haryana Co-operative Marketing Society Limited, Uchana.
24. The Narwana Co-operative Marketing Society Limited, Narwana.
25. Lehragaga Co-operative Marketing Society Limited, Lehragaga.
26. Sunam Co-operative Marketing Society Limited, Sunam.

Sangrur Circle

27. The Dehati Co-operative Marketing-cum-Processing Society Limited, Sangrur.
28. The Dhuri Co-operative Marketing-cum-Processing Society Limited, Dhuri.
29. The Malerkotla Co-operative Marketing-cum processing Society Limited, Malerkotla.
30. The Bahadurgarh Co-operative Marketing-cum-Processing Society Limited, Bahadurgarh.
31. The Barnala Co-operative Marketing-cum-Processing Society Limited, Barnala.
32. The Tappa Co-operative Marketing-cum-Processing Society Limited, Tappa.

ANNEXURE 'D'

List of cases of embezzlement and misappropriation in the Co-operative Marketing Societies

| Serial No | Name of the Marketing Society | Action taken |
|-----------|-------------------------------|--------------|
|-----------|-------------------------------|--------------|

BHATINDA DISTRICT

- | | | |
|---|--|--|
| 1 | The Maur Co-operative Marketing-cum-Processing Society Limited. | Case under trial, in the court. |
| 2 | The Rampura Co-operative Marketing-cum-Processing Society Limited | Case is with the P.S.I., for scrutiny. |
| 3 | The Faridkot Co-operative Marketing-cum-Processing Society Limited | Case is under trial in the court. |
| 4 | The Jaitu Co-operative Marketing-cum-Processing Society Limited. | Case is with S. H. O., Jaitu. |

[Home and Development Minister]

| Serial No. | Name of the Marketing Society | Action taken |
|------------------------------|--|--|
| MOHINDERGARH DISTRICT | | |
| 5 | The Charkhi Dadri Co-operative Marketing-cum-Processing Society Limited. (Three Cases) | Case is being investigated by the Police. |
| 6 | The Narnaul Co-operative Marketing-cum-Processing Society Limited. | Action for arbitration is in progress. |
| PATIALA DISTRICT | | |
| 7 | The Sirhind Co-operative Marketing-cum-Processing Society Limited. | The case is under trial. |
| SANGRUR DISTRICT | | |
| Jind Circle | | |
| 8 | The Jind Co-operative Marketing-cum-Processing Society Limited. (five cases) | Case is under enquiry by Police .. |
| 9 | The Narwana Co-operative Marketing cum-Processing Society Limited | Case is under enquiry by Police |
| Sangrur Circle | | |
| 10 | The Dhuri Co-operative Marketing cum-Processing Society Limited | Appeal pending in High Court. |
| 11 | The Tappa Co-operative Marketing cum-Processing Society Limited | The case is under examination by the Department. |

Chamkaur Sirhind-Canal Project

*6386. (c.u.) **Sardar Kulbir Singh** : Will the Minister for Public Works and Welfare be pleased to state :

- (a) whether it is a fact that the Capital Construction Company has misutilised the steel, cement and other material issued for the construction of Chamkaur Sirhind Canal Project;
- (b) if the reply to part (a) above is in affirmative; the details of the action if any, being taken by the Government against the said Company ?

Shri Ram Kishan : (a) & (b) A criminal case under sections 5(2) Prevention of Corruption Act, 409/420 I.P.C., has been registered at Police Station Chamkaur Sahib and investigation is in progress.

Petrol Pump at Bus Stand Phagwara

*6387. (c.u.) **Sardar Kulbir Singh** : Will the Minister for Public Works and Welfare be pleased to state :

- (a) whether it is a fact that orders were recently issued by the P.W.D. (B. & R.) authorities to remove the Petrol Pump situated at the Bus Stand Phagwara to some other place to prevent road accident ;
- (b) whether the removal of the said Pump has been stayed, if so, the reasons for the same and the authority which passed the stay orders ?

Chaudhri Rizaq Ram : (a) Yes. The orders were issued by the Collector, Kapurthala.

(b) Time has been allowed to shift the Petrol Pump to a new site.

*6388. (c.u.) **Pandit Mohan Lal Datta** : Will the Minister for Revenue be pleased to State :

- (a) whether it is a fact that the lands of muslim occupancy tenants in tehsil Una, district Hoshiarpur, who migrated to Pakistan were leased out by the Government, for some years, after 1947;
- (b) whether it is a fact that the owners of the said lands were, as such, entitled to get the rent from the Government, if so, whether the Government has paid any rent to the landowners concerned particularly to the owners of such lands in the Dilwan and Khad villages in tehsil Una?

Major Harinder Singh : (a) Yes.

(b) The owners of these lands were entitled to a share of the rent. If any unsatisfied claim is received it will be examined on merits.

Reports Against Block Development Officers

*6390. (c.u.) **Pandit Mohan Lal Datta** : Will the Minister for Home and Development be pleased to state :

- (a) the number and names of the B.D.Os. in the State against whom bad reports have been received by the Government as regards their conduct and work during the last two years;
- (b) the action taken or proposed to be taken by the Government against such B.D.Os ?

Sardar Darbara Singh : It is not in public interest to supply the required information.

Confirmation of Class II Officers in the Education Department

*6391. (c.u.) **Sardar Gurcharan Singh** : Will the Minister for Education and Local Government be pleased to state :

- (a) the minimum period of service that a class II officer in the Education Department is required to put in before he is confirmed ;
- (b) the total number of class II officers confirmed in the Education Department during the last three years ;
- (c) whether it is a fact that some class II officers in the said Department having six years service to their credit have not yet been confirmed, if so, the reasons therefor ?

Shri Prabodh Chandra : (a) (i) One year in case of direct recruitment subject to the availability of a permanent post ;
(ii) None in the case of departmental promotion, subject to the availability of a permanent post.

(b) 16.

(c) Yes. The question regarding the seniority of certain officers as a result of integration of the erstwhile States of Punjab and Pepsu is under the consideration of Government and confirmations are held up on that account.

Wheat Purchased by the Traders outside the State

*6392. (c.u.) **Shri Mohan Lal** : Will the Chief Minister be pleased to state :

- (a) the total quantity of wheat purchased during the period from April, 1964 to 15th August, 1964, by the Traders from outside the State ;

[Shri Mohan Lal]

- (b) whether the said Traders made the purchases in thier own names or in the names of the local licensees ;
- (c) the manner in which the Government has dealt—or proposed to deal with the said stocks.

Shri Ram Kishan : (a) About 56,000 tonnes wheat.

(b) Purchases indicated in (a) above were made by the outside traders in the name of local licensees.

(c) Wheat stocks equal to the quantity held by local licensees on behalf of the traders of the other States have been acquired by the State Government, under the Essential Commodities Act, and are being taken into the State Reserve for meeting the emergent demands of the other deficit States as well as for issue to the consumers withing the State in the form of atta/wheat through the fair price shops.

Dhansa Bund

***6393. (c.u.) Chaudhri Hardwari Lal :** Will the Minister for Public Works and Welfare be pleased to state the circumstances under which the Dhansa Bund was constructed by the Delhi Administration ?

Chaudhri Riza. Ram : Dhansa Bund was constructed by the Delhi Administration in their own territory without the consent of the Punjab Government.

WareHousing Godown in Faridkot Sub-Division

***6395. (c.u.) Chaudhri Darshan Singh :** Will the Minister for Home and Development be pleased to state —

- (a) the extent of damage caused to foodgrains stocked in Godowns of the warehousing Corporation in the Faridkiot Sub-Division during the recent floods ;
- (b) whether any enquiry has been instituted to investigate the causes of the said damage ;
- (c) whether the said Corporation has been asked to pay to the owners of the foodgrains price of the stock referred to in part (a) above ?

Sardar Darbara Singh : (a) 578 bags weighing 547.28 quintals of wheat have been damaged, 342 bags weighing 306.04 quintals partially and 236 bags weighing 241.24 quintals completely.

(b) No, the cause of damage was natural calamity of heavy floods.

(c) The claims of depositors' have been settled and will be paid as soon as the amount is received from the Insurance Company with which stocks in ware houses were insured against floods in pursuance of the provisions of the State ware houses Act, 1957.

Irrigation by water lifting in Kangra District

a6403. (C.U.) Bakhshi Partap Singh : Will the Minister for Public Works and Welfare be pleased to state—

- (a) the names of the different schemes of water lifting in Kar gra district which have been completed so far and the total area irrigated under these schemes ;
- (b) the names of such schemes which are proposed to be taken by the Government but on which the work has not yet been started and the names of the villages to be served by these schemes ;

(c) the probable data by which the work on the schemes mentioned in part (b) above is likely to be started ?

Chaudhri Rizaq Ram :

(a) *Lift irrigation scheme completed so far* *Area so far irrigated*

- | | | |
|-----------------------------------|----|--------------|
| 1. Naddaun Lift irrigation scheme | .. | .. |
| 2. Bharoli Lift irrigation scheme | .. | Rabi 1963-64 |
| | | 66 acres |
| | | Kharif 1964 |
| | | 43 acres |

(b) and (c) : Certain schemes are at the investigation stage. It is not possible to indicate the villages to be benefited and the date of completion.

Water Supply Schemes in Tehsil Palampur, District Kangra

***6404. (C.U.) Bakhshi Partap Singh :** Will the Minister for Public Works and Welfare be pleased to state:—

(a) whether it is a fact that the Punjab Sanitary Board had, vide their resolution No. 20, dated 21st May, 1963 approved two water supply schemes in (i) Kilhi, Bhawana and Makol group of villages and (ii) village Paprola, etc. tehsil Palampur, district Kangra;

(b) if the reply to part (a) above be in the affirmative, the probable date by which the work is likely to be started thereon and the estimated expenditure scheme-wise ?

Shri Prabodh Chandra : (a) Yes.

(b) The estimated cost of these schemes is Rs 4,14,956/- and Rs 2,40,675/- respectively. The work of these schemes will be started when funds are available.

Electrification of Villages in Tehsil Palampur, District Kangra

***6405. (C. U.) Bakhshi Partap Singh :** Will the Minister for Public Works and Welfare be pleased to state whether it is a fact that electrification of village Bhulana and Sansai of Tehsil Palampur District Kangra has been sanctioned; if so, whether the work in this connection has been started, if not, the reasons therefor ?

Chaudhri Rizaq Ram : Village Bhulana has already been electrified and the electrification of village Sansai is in hand.

Extension of Kirpal Chand Kuhl

***6407. (C.U.) Bakhshi Partap Singh :** Will the Minister for Public Works and Welfare be pleased to state whether there is any proposal under the consideration of Government for the extension of Kirpal Chand Kuhl, in tehsil Palampur, district Kangra; if so, the time by which work thereon is likely to be started, the number of villages to be benefited under the said scheme and the total area to be irrigated there-by ?

Chaudhri Rizaq Ram : No.

**Financial Assistance for persons killed in armed clash between
India and China at NEFA and Ladakh Fronts**

***6408. (C.U.) Bakshi Partap Singh :** Will the Chief Minister be pleased to state—

- (a) the extent to which financial assistance has so far been granted, district-wise by the Punjab Government to the heirs of those jawans who were killed in the recent Chinese Aggression on the Nefa and Ladakh borders ;
(b) the total amount of scholarships so far granted by Government to the children of these martyrs, district-wise ?

Shri Ram Kishan : (a) and (b) Statements containing the required information at Annexure 'A' and 'B' are laid on the table of the House.

ANNEXURE 'A'

Statement showing the district-wise break-up of the amounts so far granted by the Punjab-Government to the heirs of those Jawans who were killed in the recent Chinese Aggression on the NEFA and LADAKH Borders,

| Name of the District | Amount dis-
bursed (in Rs) |
|----------------------|-------------------------------|
| Ferozepore | .. 90,005.00 |
| Hoshiarpur | .. 1,73,050.00 |
| Sangrur | .. 51,450.00 |
| Kapurthala | .. 28,600.00 |
| Amritsar | .. 2,30,330.00 |
| Bhatinda | .. 59,093.33 |
| Karnal | .. 49,395.00 |
| Ludhiana | .. 1,28,999.00 |
| Kangra | .. 1,60,806.00 |
| Gurgaon | .. 1,45,350.00 |
| Jullundur | .. 90,240.00 |
| Hissar | .. 66,400.00 |
| Mohindergarh | .. 1,01,354.00 |
| Gurdaspur | .. 70,940.00 |
| Rohtak | .. 1,70,190.00 |
| Ambala | .. 1,45,160.00 |
| Simla | 6,000.00 |
| Lahaul and Spiti | .. 620.00 |
| Patiala | .. 67,420.00 |
| Kulu | .. Nil |
| Total | .. 18,35,447.33 |

ANNEXURE 'B'

Statement showing the district-wise break-up of the amounts so far granted by the Punjab Government to the Children/Dependents of Jawans killed in the Chinese Aggression on the NEFA and LADAKH Borders for payment of Education grant

| Name of the District | Amount (in Rs) |
|----------------------|----------------|
| Gurgaon | .. 2,790.00 |
| Karnal | .. 330.00 |
| Amritsar | .. 4,260.00 |
| Sangrur | .. 2,100.00 |
| Rohtak | .. 4,950.00 |
| Hoshiarpur | .. 10,650.00 |
| Bhatinda | .. 1,050.00 |
| Mohindergarh | .. 1,169.04 |
| Ambala | .. 3,720.00 |
| Kangra | .. 2,400.00 |
| Ferozapore | .. 690.00 |
| Total | .. 34,109.04 |

**Construction of Bridge on Pun Khad in Tehsil Palampur,
District Kangra**

***6409. (C.U) Bakshi Partap Singh :** Will the Minister for Public Works and Welfare be pleased to state —

(a) whether it is a fact that sanction was accorded by the Government for the construction of a bridge over Pun Khad on Andretta-Paparola road in Tehsil Palampur, district Kangra ;

(b) if the reply to part (a) above be in the affirmative the date by which the construction work is likely to be started thereon ;

(c) the estimated expenditure on the construction of the said bridge ?

Chaudhri Rizaq Ram : (a) Yes.

(b) the construction work on the bridge is likely to be started shortly in the current financial year .

(c) Rs 1,14,300/-

Targets fixed under Small Savings Schemes

***6410. (C.U.) : Bakshi Partap Singh :** Will the Minister for Finance and Planning be pleased to state—

(a) the names of districts in the State which completed their targets fixed under the Small Savings Scheme during the year, 1963-64 ;

[Bakshi Partap Singh]

- (b) whether it is a fact that the National Savings Advisory Board, Punjab has recommended a reward of Rs 3 lacs to each district which completed the target fixed for it ;
- (c) whether these rewards have so far been sanctioned by the Government, if so, the names of the districts to which these rewards have been sanctioned ?

Sardar Kapoor Singh : (a) Hoshiarpur, Kapurthala, Ambala, Sirma and Kangra.

(b) Yes.

(c) The matter is under the consideration of Government.

Students in Government Polytechnic Baijnath, District Kangra

***6411. Bakshi Partap Singh :** Will the Minister for Education and Local Government be pleased to state—

- (a) The total number of boys admitted in the 1st year of the Overseer Class in the Government Polytechnic, Baijnath, district Kangra during the year 1964-65 to-date and the total number of boys belonging to Kangra district among them ;
- (b) whether it is a fact that no proper regular publicity had been given about the taking over of this institution by the Government ;
- (c) whether it is also a fact that the candidates sent in their applications to the erstwhile management as heretofore and the erstwhile management did not forward these to the Principal, Central Polytechnic, Chandigarh, after the Institution was taken over by the Government ; if so, the steps at Government propose to take for the admission of the candidates referred to in part (c) to the institution mentioned in part (a) above ?

Shri Praboth Chandra :

- (a) Sixty nine students including 9 repeaters. Out of these, six students including 2 repeaters belong to Kangra district.
- (b) Does not arise. The Government has not yet taken over S.D. Polytechnic, Baijnath.
- (c) Yes, but the principal of the erstwhile management had not invited any applications as the institution stood disaffiliated. Hence these were not entertained by him. The question of admission of these candidates to the Government Institution therefore, does not arise.

Distribution of baled Bhusa in Hilly Areas

***6412. (C.U.) Bakshi Partap Singh :** Will the Minister for Home and Development be pleased to state —

- (a) the amount sanctioned for the purchase of baled Bhusa for distribution in the hilly areas in the State on a subsidized basis during the year 1964-65 to date ;
- (b) whether the baled bhusa referred to above has been purchased; if so, the quantity purchased, the method of its distribution and the time by which it is likely to be distributed ?

Sardar Darbara Singh : (a) Rs 187,260/-.

(b) No, as the Scheme was not approved by the Government of India.

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Agricultural College in Kangra District

*6413. (C.U.) Bakshi Partap Singh : Will the Minister for Home and Development be pleased to state whether the Government proposes to start an Agricultural College in Kangra District, if so, the time by which it is likely to be started and the proposed place for it ?

Sardar Darbara Singh : No such proposal is under the consideration of Government at the moment.

Jullundur Division Selection Grade Teachers

*6414. (C.U.) Bakshi Partap Singh : Will the Minister for Education and Local Government be pleased to state—

(a) The dates when the selection grades for the teachers of different categories and cadres in the Jullundur Division were given last ;

(b) The categories and cadres of teachers in respect of which these grades have not been given since 1st April, 1963, in the said Division ;

(c) The time by which the selection grade to those referred to in part (b) above are likely to be released ?

Shri Prabodh Chandra : (a) A statement giving the requisite information is laid on the table of the House.

(b) Nil.

(c) The question does not arise.

Statement

| Name of Cadre | Name of Division/
District | Category | Date of issue of pro-
motion orders |
|-------------------------|-------------------------------|-------------------|--|
| 1 | 2 | 3 | 4 |
| Divisional Cadre .. | Jullundur Division | J.B.T. (Men) .. | 4th September, 1964 |
| | | J.B.T. (Women) | 26th August, 1964 |
| | | C. and V. (Men) | 4th September, 1964 |
| | | C. and V. (Women) | 26th August, 1964 |
| Provincialised Cadre .. | Jullundur District .. | J.B.T. (Men) .. | 5th May, 1964 |
| | | J.B.T. (Women) | 26th August, 1964 |
| | | C. and V. (Men) | 29th May, 1964 |
| | | C. and V. (Women) | No post vacant |
| | Ludhiana District .. | J.B.T. (Men) .. | 30th May, 1964 |
| | | J.B.T. (Women) | 19th February, 1964 |
| | | C. and V. (Men) | 6th June, 1964 |
| | | C. and V. (Women) | No post vacant |
| | Ferozepore District | J.B.T. (Men) .. | 3rd June, 1964 |
| | | J.B.T. (Women) | 19th February, 1964 |
| | | C. and V. (Men) | 2nd June, 1964 |
| | | C. and V. (Women) | No post vacant |
| Hoshiarpur District | J.B.T. (Men) .. | 13th May, 1964 | |
| | J.B.T. (Women) | 26th August, 1964 | |
| | C. and V. (Men) | 13th May, 1964 | |
| | C. and V. (Women) | 26th August, 1964 | |

[Education and Local Government Minister]

| Name of Cadre | Name of Division/
District | Category | Date issue of pro-
motion order |
|---------------|-------------------------------|-------------------|------------------------------------|
| 1 | 2 | 3 | 4 |
| | Gurdaspur District | J.B.T. (Men) .. | 30th May, 1964 |
| | | J.B.T. (Women) | 10th September, 1964 |
| | | C. and V. (Men) | 23rd May, 1964/30th
May, 1964 |
| | | C. and V. (Women) | No post vacant |
| | Kangra District .. | J.B.T. (Men) .. | 13th May, 1964 |
| | | J.B.T. (Women) | No post vacant |
| | | C. and V. (Men) | 13th May, 1964 |
| | | C. and V. (Women) | 26th August, 1964 |
| | Amritsar District .. | J.B.T. (Men) .. | 25th May, 1964 |
| | | J.B.T. (Women) | 27th August, 1964 |
| | | C. and V. (Men) | 25th May, 1964 |
| | | C. and V. (Women) | No post vacant |

Demand for wheat Seed in Jullundur

***6416. (C.U.) Chaudhri Darshan Singh :** Will the Minister for Home and Welfare be pleased to state the quantity of wheat seed demanded upto 1st September, 1964 by the Shahkot and Nakodar Blocks respectively from the District Agricultural Officer, and the arrangements so far made by him to meet the requirements of the blocks mentioned above ?

Sardar Darbara Singh :

(in quintals)

| Block | Quantity demanded | Arrangements made | Quantity supplied | To be supplied shortly |
|------------|-------------------|-------------------|-------------------|------------------------|
| Shahkot .. | 250 | 330 | 180 | 150 |
| Nakodar .. | 400 | 678 | 528 | 150 |

Nazool Land in Hissar District

***6426. (C.U.) Shri Amar Singh :** Will the Minister for Revenue be pleased to state—

- the area of Nazul land available in Hissar district at present ;
- whether the said land has been allotted to Harijans ; if not, the reasons therefor ?

Sardar Harinder Singh Major : (a) 894 acres.

(b) No. Neither any Harijan Co-operative Society nor any individual Harijan has applied for allotment of the Nazul land.

Punjab Gurdwara Tribunal, Chandigarh

*6427. (C.U.) **Chaudhri Darshan Singh** : Will the Minister for Home and Development be pleased to state the details of the emoluments per month paid to each member of the Punjab Gurdwara Tribunal at Chandigarh ?

Sardar Darbara Singh :

- | | |
|---|--|
| 1. Shri Justice Shamsheer Bahadur, President | Part-time, without any additional remuneration |
| 2. Shri Gurdit Singh Aulakh, (Member).
He is also President of the Sikh Gurdwaras Election Enquiry Board, Amritsar | Consolidated pay of Rs 2,000/- per mensem |
| 3. Shri Gurcharan Singh, P.C.S. Sub-Judge, 1st Class, Chandigarh (Member) | Part-time at Rs 100/- per mensem as special pay. |

Visits by Chief Engineer , Drainage to Rohtak District

*6441. (C.U.) **Chaudhari Hardwari Lal** : Will the Minister for Public Works and Welfare be pleased to state the number and dates of visits paid by the Chief Engineer, Drainage, to Rohtak District along with the names of the villages visited since 1st July, 1964 ?

Chaudhri Rizaq Ram : A statement indicating the visits is laid on the table of the House.

Statement

| Date of visit | Purpose of visit | Village abadies visited |
|---|--|-------------------------|
| 16th July, 1964—
Chandigarh to Delhi | .. Inspection of works | |
| 17th July, 1964—
Delhi to Najafgarh,
Jheel-Dhasa Bund | Inspection of works | |
| 18th July, 1964—
Delhi, Gohana and Panipat | Inspection of works and inspection of flooded areas of villages enroute Sonapat, Gohana, Panipat | .. |
| 2nd August, 1964—
Inspection by air | .. Inspection of flooded areas of villages enroute Bhindwas depression, drain No. 8, Nai Nallah | .. |
| 5th August, 1964—
Chandigarh to Delhi | .. Inspection of works | |
| 6th August, 1964—
Delhi to Nagafgarh
Drain-Dhasa Bund | Inspection of works | |
| 7th August, 1964—
Delhi-Gohana-Panipat | .. Inspection of works and inspection of flooded areas of villages enroute Delhi-Gohana-Bhalaut Sub-Branch-Panipat | .. |

[Minister for Public Works and Welfare]

| Date of visit | Purpose of visit | Village abadies visited |
|--|--|--|
| 12th August, 1964—
Chandigarh to Delhi | .. Inspection of works | |
| 15th August, 1964—
Delhi-Rohtak, Gohana,
Sonepat | Inspection of works | .. Mohana, Pinana and
Gohana |
| 24th August, 1964—
Chandigarh to Diversion
Drain No. 8 | Inspection of works and flood areas | |
| 25th August, 1964—
Delhi-Sonepat Tehsil | .. Inspection of works and flood areas of
of diversion of Drain No. 8 in Sonepat
Tehsil | Ghanaur, Nangal
Kalan, Rasoi,
Pitampura, Jatheri |
| 26th August, 1964—
Delhi-Diversion Drain
No. 8, Bahadurgarh | Inspection of works and inspection of
flooded areas along diversion Drain
No. 8, Bahadurgarh | Bahadurgarh |
| 28th August, 1964—
Delhi-Dhasa Bund | .. Inspection of works | .. Isarheri |
| 29th August, 1964—
Delhi-Diversion Drain
No. 8 | Inspection of works, and flooded areas
along diversion Drain No. 8 | .. |
| 30th August, 1964—
Delhi-Dhasa Bund | .. Inspection of works | |
| 31st August, 1964—
Delhi-Jhajjar | .. Inspection of works and flooded areas
of villages enroute Delhi-Jhajjar-
Chuchakwas-Bhindwas to Silani via.,
Fatehpuri | Chuchakwas-Bhind-
was to Silani |
| 1st September, 1964—
(i) Inspection by Air | .. Inspection of flood affected villages of
Rohtak district | —
.. — Bahadurgarh- |
| (ii) Delhi-Jhajjar | .. Inspection of works and flooded areas
of villages enroute Jhajjar | Dabaudah
— |
| 2nd September 1964—
Diversion Drain No. 8,
Sonepat-Kailashpur
along Drain No. 6 | Inspection of works and flooded areas
of villages enroute diversion Drain
No. 8, Sonepat | Rathdhana-Sonepat,
Kailashpur |
| 3rd September 1964—
Delhi-Dhassa Bund-
Diversion Drain No. 8 | Inspection of works and flooded areas
of villages along diversion Drain No.
8 | .. |
| 4th September, 1964—
Chandigarh to Diversion
Drain No. 8 | Inspection of works | |
| 5th September, 1964—
Delhi-Najafgarh-Bahadur-
garh-Diversion Drain
No. 8 | Inspection of works and flooded areas
of villages enroute Bahadurgarh-
diversion drain No. 8 | Bahadurgarh-Duler-
hara-Dabauda |
| 6th September, 1964—
Delhi-Diversion Drain
No. 8 | Inspection of works and flood affected
area of villages on diversion Drain
Drain No. 8 near G.T.R., crossing | .. |

| Date of visit | purpose of visit | Village abadies visited |
|--|--|--|
| 7th September, 1964—
Delhi-Diversion Drain
No. 8 | Inspection of works and flood affected area of villages on diversion Drain No. 8 near G. T. R, crossing | .. |
| 8th September, 1964—
Delhi-Diversion Drain
No. 8 | Inspection of works and flood affected area of villages on diversion Drain No. 8, near G. T. R crossing | .. |
| 9th September, 1964—
Delhi-Diversion Drain
No. 8 | Inspection of works and flood affected area of villages on Diversion Drain No. 8 | .. |
| 10th September, 1964—
Delhi-Diversion Drain
No. 8 | Inspection of Works and flood affected area of villages on Diversion Drain No. 8, near G. T. R crossing | .. |
| 20th September, 1964—
Chandigarh-Diversion
Drain No. 8-Bahadur-
garh-Jhajjar-Farkh Nagar
up to Dadri village-
Bahadurgarh | Inspection of works and inspection of flooded areas of villages enrote Diversion Drain No. 8, Bahaadurgarh-Jhajjar-Dadri-jhajjar-Silani-Jhajjar-Bahadur-
garh | Bahadurgarh-Dabauda-
da,-Silani Dadri |

S.D.O. Drainage in Jhajjar Tehsil

*6442. (C.U.) Chaudhri Hardwari Lal :—Will the Minister for Public Works and Welfare be pleased to state—

- whether it is a fact that there has been no Sub-Divisional Officer, Drainage, in Jhajjar, Tehsil for about the last two months ;
- whether he is aware of the fact that the Executive Engineer, Drainage, has also refrained from visiting the flood affected areas in the said Tehsil for the last two months ; if so, the reasons therefor ?

Chaudhri Rizaq Ram : (a) No.

(b) This is not correct.

Enforcement of the minimum wages Act, 1948, in the Textile Mills and Factories

*6450. (C.U.) Comrade Bhan Singh Bhaura : Will the Minister for Public Works and Welfare be pleased to state—

- the names of the Textile Mills and Factories as on the 4th August, 1964, in the State which complied with the provisions of the Minimum Wages Act, 1948, and the rules framed thereunder ;
- whether Government is aware of the fact that a large number of such mills and factories are not complying with the provisions of the said Act and the rules, if so, the steps taken or proposed to be taken by the Government in the matter ?

Chaudhri Rizaq Ram : (a) The notification fixing minimum wages in Textile Industry came into force on 4th August, 1964 and the payment of enhanced rates of wages ordinarily fell due on the 7th September, 1964. The question of giving the names of Textile Mills and Factories as on 4th August, 1964 who complied with it, does not, therefore, arise.

[Minister for Public Works and Welfare]

(b) Only a wall-poster was received on 16th September, 1964. No other information is available. Nevertheless legal remedies have been provided in the Minimum Wages Act which may be resorted to in the case of claims arising out of payment of less than the minimum rates of wages fixed thereunder.

Foodgrains Seized in the State

*6451. (C.U.) Comrade Bhan Singh Bhaura : Will the Chief Minister be pleased to state—

- (a) the total quantity of stocks of foodgrains, if any, seized by the Government during the recent raids conducted in various grain markets ;
- (b) whether the said stocks have been confiscated, if not, the reasons therefor ;
- (c) whether any case has so far been registered against the hoarders of the said stocks, if not, the reasons for the same ?

Shri Ram Kishan : (a) 1,320 quintals.

(b) No cases are under trial with the Courts.

(c) Yes, 36 cases have been registered with the Police.

Ban on Export of Rice Bran

*6455. (C.U.) Comrade Gurbakhsh Singh : Will the Chief Minister be pleased to state whether Government is aware of the fact that the Rice Merchants Association at a meeting held recently demanded ban on the export of the rice bran ; if so, the reasons, if any, given for this demand and the action taken or proposed to be taken thereon ?

Shri Ram Kishan : No, Sir.

Purchase of Wheat by Government from the Markets

*6456. (C.U.) Comrade Gurbakhsh Singh : Will the Chief Minister be pleased to state—

- (a) whether Government intend to buy wheat stocks from the markets if so, when ;
- (b) whether the purchases are likely to be made at the prevailing prices or at the harvest season rates ?
- (c) the rates prevailing at present and the rates which prevailed at the time of harvest ?

Shri Ram Kishan : (a) Yes, as soon as market conditions are favourable.
(b) Prevailing market prices

| | | <i>(Rates per quintal)</i> | |
|---------|--|----------------------------|----------------|
| | | Ordinary wheat | Superior Wheat |
| (c) (i) | Prevailing rates at present | 56.40 to 58.50 | 58.50 to 60.75 |
| (ii) | Rates prevailing at the time of harvest season | 38.50 to 46.25 | 46.25 to 49.05 |

Bogus Co-operative Societies in the State

***6458. (C.U.) Comrade Gurbakhsh Singh Dhaliwal :** Will the Minister for Home and Development be pleased to state—

- (a) whether Government have checked-up the bonafides of Co-operative Societies in the State ;
- (b) if the answer to part (a) above be in the affirmative, the total number thereof and the number of Societies which were found to be bogus, together with the action taken against them.

Sardar Darbara Singh : (a) Yes. A quick survey was conducted in February, 1963 to check the Co-operative Character of Co-operative Societies in the State ;

(b) Out of 30,254 societies, 8,332 societies have been checked. 466 were found lacking in co-operative character. 123 societies have been brought under winding up operations and 89 societies have been revived after removing their defects. Action against the remaining societies is being taken either to wind them or revive them.

Drainage Projects

***6459. (C.U.) Comrade Gurbakhsh Singh Dhaliwal :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) whether it is a fact that Government has sought aid from the Centre for the Drainage Projects in the State ;
- (b) if the answer to (a) above be in affirmative whether this aid has been sought only after the recent floods or was sought before the commencement of the rainy season this year ;
- (c) the contents of the reply, if any, received from the Union Government in response to the request for aid referred to above ?

Chaudhri Rizaq Ram : (a) Yes.

- (b) The matter is being constantly pursued.
- (c) The matter is still under consideration.

Rural Industrial Estates

***6460. (C.U.) Comrade Gurbakhsh Singh Dhaliwal :** Will the Chief Minister be pleased to state—

- (a) the total number of the Rural Industrial Estates set up in the State so far ;
- (b) whether it is a fact that most of the said Industrial Estates lack residential facilities for the Managerial Staff, and Labour and amenities for children and families of the employees working in these Estates ; if so, the action, proposed to be taken in the matter ?

Shri Ram Kishan : (a) Twelve.

- (b) Yes. The scheme does not include provision of such facilities.

Reclamation Work in Village Anta District Sangrur

***6478. (C.U.) Chaudhri Inder Singh Malik :** Will the Minister for Public Works and Welfare be pleased to state whether Government is considering any proposal to start reclamation work on an experimental basis in

[Chaudhri-Inder Singh Malik]
village Anta Safidon Constituency district Sangrur to fight the water-logging menace if so, the time by which the said work is likely to be taken in hand.

Chaudhri Rizaq Ram : No. A proposal is being investigated.

Surplus Land in Jind Sub-Division, District Sangrur

*6479. (C.U.) Chaudhri Inder Singh Malik : Will the Minister for Revenue be pleased to state—

- (a) the total area of land declared surplus so far in the Jind Sub-Division of district Sangrur ;
- (b) the total area of the said surplus land allotted to the landless tenants and land-owners so far, separately ;
- (c) the total area of the said surplus land which has not so far been allotted and the reasons therefor ?

Sardar Harinder Singh Major : (a) 6,652 Std. acres and $7\frac{1}{4}$ units.
(b) (i) 741 S. Acres of land has been allotted to 292 landless tenants.
(ii) 378 S. Acres of land has been allotted to 270 small land owners who are eligible tenants as well.

(c) (i) 5,533 Std. acres and $7\frac{1}{4}$ units.

(ii) All the eligible tenants of the Sub-Division have been resettled.

There are no eligible tenants for this Sub-Division to whom the remaining surplus land could be allotted.

Gulha Patiala Road

*6484 (C.U.) Sardar Piara Singh : Will the Minister for Public Works and Welfare be pleased to state the total mileage of Gulha Patiala road which is yet to be metalled together with the time by which it is likely to be metalled ?

Chaudhri Rizaq Ram : (i) 1.50 miles.

(ii) By the close of the current financial year

Loans/Grants given under the Pilot Project Scheme to Gulha Block, District Karnal

*6485. (C.U.) Sardar Piara Singh : Will the Minister for Home and Development be pleased to state—

- (a) the total amount of loans and grants separately, given by the Government under the Pilot Project Scheme to Gulha Block in district Karnal upto 30th June, 1964 ;
- (b) the names and addresses of the Panchayats which were given the said loans and grants together with the amount given in each case ?

Sardar Darbara Singh (a) Under Pilot Project Scheme Gulha block was given a sum of Rs 25,000 as loan and Rs 99,466 as grant upto 30th June, 1964.

(b) A statement is laid on the table of the House.

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*Statement showing the disbursement of loan/grant to Gram Panchayats in Guhla Block
under Pilot Project Programme up to 30th June, 1964*

| Serial No. | Name and address of Gram Panchayats | Amount given (in rupees) | | |
|------------|-------------------------------------|--------------------------|-----------|-----------|
| | | Loan | Grant | Total |
| 1 | Arnoli .. | 1,900.00 | 5,700.00 | 7,600.00 |
| 2 | Agond .. | 225.00 | 675.00 | 900.00 |
| 3 | Bichian .. | 1,425.00 | 4,275.00 | 5,700.00 |
| 4 | Badpur .. | 700.00 | 2,100.00 | 2,800.00 |
| 5 | Cheeka .. | 1,457.25 | 4,371.75 | 5,829.00 |
| 6 | Daba .. | 300.75 | 902.25 | 1,203.00 |
| 7 | Bakhli .. | 901.50 | 2,704.50 | 3,606.00 |
| 8 | Bhagal .. | 2,837.50 | 8,512.50 | 11,350.00 |
| 9 | Diserpur .. | 625.00 | 1,875.00 | 2,500.00 |
| 10 | Guhla .. | 625.00 | 1,875.00 | 2,500.00 |
| 11 | Kakour .. | 1,662.50 | 4,987.50 | 6,650.00 |
| 12 | Kharal .. | 375.00 | 1,125.00 | 1,500.00 |
| 13 | Kharak .. | 825.00 | 2,475.00 | 3,300.00 |
| 14 | Karah .. | 2,412.50 | 7,237.50 | 9,650.00 |
| 15 | Kakrala Gujran .. | 2,512.50 | 3,537.50 | 10,450.00 |
| 16 | Nandgarh .. | 1,500.00 | 4,500.00 | 6,000.00 |
| 17 | Ram Thali .. | 312.50 | 937.50 | 1,250.00 |
| 18 | Sair .. | 500.00 | 1,500.00 | 2,000.00 |
| 19 | Siltania .. | 1,125.00 | 3,375.00 | 4,500.00 |
| 20 | Salimpur .. | 1,425.00 | 4,275.00 | 5,700.00 |
| 21 | Seonsar .. | 1,803.00 | 5,409.00 | 7,212.00 |
| | Total .. | 24,650.00 | 73,950.00 | 98,600.00 |

Note.—Out of the total allotment of Rs 1,24,446 a sum of Rs 350 as loan and Rs 25,516 as grant could not be drawn by the Block Development and Panchayat Officer.

Grain Market at Chika Guhla Block, District Karnal

***6486. (C.U.) Sardar Piara Singh:** Will the Minister for Home and Development be pleased to state the difficulties in the way of fully setting up the grain market, which is under construction at Chika in the Guhla Block of district Karnal and the time by which it is likely to be fully established.

Sardar Darbara Singh : The progress of Mandi Guhla at Chika has been held up on account of poor response to the auctions already held. The demand for plots is expected to go up when the roads linking Chika with Patiala and Samana are completed. The time by which the mandi is likely to be fully established depends upon the enthusiasm which the public evince in purchasing the plots in the future auctions and raising construction thereon.

**Complaint against the Panchayat Officer, Guhla Block,
district Karnal**

***6487. (C.U.) Sardar Piara Singh :** Will the Minister for Home and Development be pleased to state whether Government received any complaint from the public on 11th August, 1964 against the Panchayat Officer, Guhla Block, district Karnal if so, the contents thereof and the action taken or proposed to be taken thereon ?

Sardar Darbara Singh : *First Part*—Yes.

Second Part—It is not in public interest to indicate the contents of the complaint and the matter is under consideration.

Saraswati Drain

***6488. (C.U.) Sardar Piara Singh :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) the total expenditure proposed to be incurred by the Government on widening the Saraswati Drain which originates from the Bibipur lake;
- (b) the total amount spent so far and the portion of the drain which has been completed ;
- (c) the details of the scheme regarding the construction of the other bank of the said Drain which is yet incomplete ;
- (d) the time by which the Saraswati Drain is likely to be completed.

Chaudhri Rizak Ram : (a) Project has been prepared for Rs 77 lacs.

(b) (i) 17,16,000.

(ii) 60 per cent of the work for reconditioning left bank of Drain has been done and it is expected that work on the left side will be completed by the end of March, 1965. Construction of 3 No. Bridges on Saraswati Drain is in progress.

(c) The work of reconditioning of the right bank of the Drain will be taken in hand after the completion of the work on left side and on allotment of funds.

(d) It is not possible to indicate the date of completion.

Monthly Sugar Quota fixed per head in Urban and Rural Areas

***6489. (C.U.) Sardar Piara Singh:** Will the Chief Minister be pleased to state—

- (a) the monthly quota of sugar per head being given at present in the urban and rural areas of the State, respectively, and the reasons for the difference, if any, between the two ;
- (b) whether it is a fact that the quota of sugar is allotted to the rural areas on the basis of the census figures of 1961 ; if so the reasons for not giving it according to the present population of the villages ?

Shri Ram Kishan : (a) Consumers in urban areas of the State are allowed sugar quota at the scale of one kilogram per head per month. There is no fixed quantum of issue for consumers in rural areas. Sugar is distributed in villages according to requirements on verification by Panchayats.

(b) No. Allotment of sugar quota to the rural areas of the State is made keeping in view the availability of supplies and its consumption there during the past years.

Ramgarh Ruhar Saraswati Plot Forests

***6490. (C.U.) Sardar Piara Singh :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) the total area of the Ramgarh Ruhar Sarawati Plot Forests ;
- (b) the total amount of expenditure incurred on and the income derived from the said forests during the year 1963-64 ?

Chaudhri Rizaq Ram : (a) 1,221 acres.

(b) Expenditure .. Rs 16,824
Income .. Nil.

Reservation for Members of Scheduled Castes in Service

***6491. (C.U.) Sardar Ajaib Singh Sandhu :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) whether it is a fact that a circular letter has been issued by the Government stating that the members of the Backward Classes whose annual income is above Rs 1,800 cannot avail of the concession of reservation in services, if so, the reasons therefor and a copy thereof be laid on the table of the House ;
- (b) whether it is also a fact that the said circular letter is applicable to the Socially Backward Classes as well, if so, the reasons therefor ?

Chaudhri Rizaq Ram : (a) & (b) Yes, because economic criterion was adopted in place of caste in pursuance of the advice of the Central Government and income-ceiling was laid for determining backwardness. A copy of the circular in question is placed on the table of the House as desired. The abolition/enhancement of the income-ceiling is under consideration of the Government with a view to providing protection to the Backward Classes not declared by caste.

[Public Works and Welfare Minister]
No. 2662-5WGII-63/6934

FROM

Shri Hardev Singh Chhina, I. A. S.,
Secretary to Government, Punjab,
Scheduled Castes and Backward Classes Departments.

TO

All Heads of Departments, Commissioners of Divisions, Deputy Commissioner and District and Sessions Judges in the State and Registrar, Punjab High Court Chandigarh.

Dated Chandigarh, the 20th April, 1963.

Subject :—Classification of certain classes of people as 'Backward Classes' other than the Scheduled Castes and Scheduled Tribes.

Sir,

I am directed to address you on the subject noted above and to say that the question of classification of the people of the State as 'Backward' on the basis of their economic backwardness social status of occupation etc. other than caste, had been engaging the attention of the Government for some time past. After careful consideration it has now been decided that :—

- “Besides the Scheduled Castes and Scheduled Tribes who were separately enjoying certain privileges, the other Backward Classes may include :—
- (a) all the residents of Punjab State, whose family income is less than Rs 1,000 per annum irrespective of the fact as to which castes, community or class they belong to and what profession they are following.
 - (b) Besides the above category, certain other communities should also be declared as 'Backward' by the state Government.

These communities should be such as are socially looked down upon by the people of State. All the members belonging to these backward communities excluding those whose of family income exceeded Rs 1,800 per annum, should be entitled to privileges being enjoyed by Backward Classes.

Yours faithfully,
(CHANDIG RAM)
ASSISTANT SECRETARY POLITICAL
for Secretary to Government, Punjab.
Scheduled Castes and Backward Classes Departments.

***6492. (C.U.) Sardar Ajaib Singh Sandhu** : Will the Minister for Revenue be pleased to state—

- (a) whether it is a fact that the Government has decided this year not to auction openly un-allotted evacuee land in the State and to allot the same to the persons belonging to the Scheduled Castes ;
- (b) if the reply to part (a) above be in the affirmative whether any instructions to that effect have been issued by the Government to the Department concerned and to all the Deputy Commissioners in the State, if so, a copy thereof be laid on the table of the House ;
- (c) the total area of such land allotted to persons belonging to the Scheduled Castes in each district, tehsilwise stating the names to whom it has been allotted and the areas so allotted ;
- (d) if the answer to part (c) above be in the negative the reasons for not implementing the decision referred to in part (a) above ;
- (e) the time by which the said un-allotted evacuee land is likely to be allotted to persons belonging to the Scheduled Castes ?

Sardar Harinder Singh Major (a), (c), (d) and (e)

- (a) No. Government did not decide to allot evacuee lands to Harijans. (Allotments can only be made to claimants against claims). It decided to auction among Harijans certain categories of surplus rural evacuee lands.

- (b) Steps are being taken to auction the aforementioned lands among Harijans and necessary instructions will issue shortly.

Fee Concessions to Economically Backward Class Students in the Privately managed Schools

***6494. (C.U.) Pandit Mohan Lal Datta :** Will the Minister for Education and Local Government be pleased to state—

- (a) whether it is a fact that Government has decided that full fee concession in privately-managed recognised schools be granted to students whose parents belong to classes declared by the Government as economically backward and to reimburse such schools to the extent of the concession so granted ;
- (b) if the reply to part (a) above be in the affirmative, whether the said decision has been implemented, if not, the reasons therefor ?

Shri Prabodh Chandra : (a) No.

(b) The question does not arise.

Estimated for repairs of Ladda-Balian Road and Dhuri-Bagri Road

***6495. (C.U.) Comrade Bhan Singh Bhaura :** Will the Minister for Public Works and Welfare be pleased to state whether it is a fact that the estimate to repair Ladda-Balian Road and Dhuri-Bagri Road has been lying with the Government for the last two years and no action has so far been taken in this connection, if so, the reasons therefor ?

Chaudhri Rizaq Ram : *Part I.*—No please.

Part II.—Does not arise.

Co-operative Societies in N.E.S. Block, Dhuri, District Sangrur

***6496. (C.U.) Comrade Bhan Singh Bhaura :** Will the Minister for Home and Development be pleased to state—

- (a) the number of Co-operative Societies of all kinds in the N.E.S. Block, Dhuri, in district Sangrur at present ;
- (b) the number of Secretaries working in the said Societies ;
- (c) whether the Government has issued any instructions fixing the number of Societies which one Secretary can serve ;
- (d) whether Government has any proposal under its consideration to take over the services of Secretaries under its control ?

Sardar Darbara Singh : (a) 97.

(b) 23.

(c) No.

(d) No.

Shortage of Medicines in Dispensary in Sector 8, Chandigarh

***6497. (C.U.) Comrade Babu Singh Master :** Will the Minister for Education and Local Government be pleased to state—

- (a) whether it is a fact that there is a shortage of medicines in the dispensary in Sector 8, Chandigarh ;
- (b) whether it is also a fact that costly medicines are generally not supplied to ordinary patients.
- (c) the criteria followed for prescribing costly medicines to the patients ?

Shri Prabodh Chandra (a) No Sir.
(b) No Sir.

(c) The criteria for prescribing medicines is not their cost. It depends on the disease and the general condition of the patient and the opinion of the doctor.

Restoration of Whole Milk Supply at Chandigarh

***6498. (C.U.) Comrade Babu Singh Master :** Will the Minister for Home and Development be pleased to state—

- (a) whether it is a fact that the milk supplied by the Milk Supply Scheme, Chandigarh, on two or three occasions during the months of June, July and August, 1964, was sour, if so, the action taken or proposed to be taken against the persons responsible for the same ;
- (b) whether Government propose to restore the supply of whole milk to the public of Chandigarh in the near future, if so, the time by which it is likely to be restored and at what rate ?

Sardar Darbara Singh : (a) Yes. As the souring of milk did not occur due to negligence, no action was taken against any official.

(b) No. Question does not arise.

Routes held by Moga Transport (Ferozepore District)

***6503. (C.U.) Comrade Babu Singh Master :** Will the Chief Minister be pleased to state—

- (a) the number of routes which were held by the Moga Transport (Ferozepore District) ;
- (b) the number of routes referred to in para (a) above which were confiscated by the Kairon Ministry and the reasons therefor ;
- (c) whether he is aware of the fact that the file relating to the said Transport Company is missing from the records ;
- (d) if the answer to part (c) above be in affirmative whether any enquiry has been held into the matter; if so, with what result ?

Shri Ram Kishan : (a) 10 routes with 17 permits thereon.

(b) No route was confiscated.

(c) No file is missing.

(d) In view of (c) question does not arise.

Murders between September, 1963 and September, 1964

***6504. (C.U.) Comrade Babu Singh Master :** Will the Minister for Home and Development be pleased to state—

- (a) the number of murders committed, district-wise, in the State during the period from September, 1963 to September, 1964 ;
- (b) the number of murders committed with licensed arms in district Bhatinda.

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(c) the number of licenses, if any, sanctioned in favour of persons who were registered as Bad Character in district Bhatinda with reasons for giving such licenses to them ;

(d) whether the Government intends to cancel such licenses immediately ; if so, when and if not, the reasons therefor ?

Sardar Darbara Singh : (a) A statement showing the requisite information is laid on the table of the House.

(b) Nine.

(c) Nine, in ordinary course.

(d) Yes. Licenses of 2 bad characters have already been cancelled. I such licensee since died while action is being taken against the rest.

Statement of murders committed in Punjab during the period from 1st September, 1963 to 31st August, 1964

| | | |
|------------------|----|-----|
| Hissar | .. | 62 |
| Rohtak | .. | 15 |
| Gurgaon | .. | 14 |
| Karnal | .. | 33 |
| Ambala | .. | 16 |
| Simla | .. | 2 |
| Kulu | .. | 2 |
| Kangra | .. | 10 |
| Hoshiarpur | .. | 22 |
| Jullundur | .. | 36 |
| Ludhiana | .. | 28 |
| Kapurthala | .. | 8 |
| Lahual and Spiti | .. | — |
| Ferozepur | .. | 84 |
| Amritsar | .. | 33 |
| Gurdaspur | .. | 21 |
| Patjala | .. | 22 |
| Sangrur | .. | 50 |
| Bhatinda | .. | 76 |
| Narnaul | .. | 4 |
| Total | .. | 543 |

Death of Gurdeep Singh, Sarpanch, Village Kot Shamir, District Bhatinda *6505. (C.U.) Comrade Babu Singh Master : Will the Minister for Home and Development be pleased to state—

(a) whether it is a fact that the murder of Shri Gurdial Singh, Member, Block Samiti of village Kot Shamir, took place recently in front of the District Courts, Bhatinda, in broad day-light ;

[Comrad Babu Singh Master]

- (b) whether it is also a fact that Shri Gurdeep Singh, Sarpanch, of village Kot Shamir along with one other person was arrested by the Police in this connection ;
- (c) the circumstances under which Shri Gurdeep Singh, Sarpanch, of the said village died in the jail ;
- (d) whether any postmortem examination of the dead body of the said Sarpanch was held by the Jail Medical authorities or by the Civil Hospital authorities ; if so, the details of the findings of the Medical authorities and the action, if any, taken in the matter in the light of those findings ?

Sardar Darbara Singh : (a) Yes.

(b) Yes, but besides Gurdeep Singh, 3 more persons were arrested in this case .

(c) The cause of death is the subject matter of judicial enquiry, which is still pending.

(d) No. However, on the application of the father of the deceased, the Medical Officer, Chandigarh, conducted Postmortem Examination, under orders of District Magistrate, Bhatinda, but deferred his opinion till the receipt of Chemical Examiner's Report, which is awaited.

Report of the Police Commission

***6507. (C.U.) Comrade Babu Singh Master :** Will the Minister for Home and Development be pleased to state—

- (a) the date on which the Police Commission was set up by the Government and the date on which it submitted its report to the Government ;
- (b) the reasons, if any, for not publishing the report of the said Commission so far and the time by which it is likely to be published ;
- (c) the details of the major recommendations made by the said Commission together with the details of those which have been implemented ;
- (d) the reasons for not implementing the recommendations *in toto* ?

Sardar Darbara Singh : (a) The Punjab Police Commission was set up on the 3rd February, 1961, and it submitted its report on the 16th May, 1962.

(b) It is not considered advisable to publish the Report till Government are in a position to consider all the recommendations made by the Commission. It is not possible to indicate the time by which it will be published.

(c) It will not be in public interest to disclose, at this stage, the details of the major recommendations made by the Commission. However, the details of those recommendations, which have since been considered and implemented by the State Government, are given in the Note which is placed on the table of the House.

(d) The remaining recommendations are under consideration of the State Government and these will be implemented as early as possible keeping in view the financial resources of the State and other administrative implications.

NOTE

Increase in Salaries

From the 1st of October, 1962, the salaries of Constables, Head Constables, Assistant Sub-Inspectors and Sub-Inspectors have been increased as under :—

Constables

Their pay-scales has been increased to Rs 125—125—125/128—1—150, inclusive of dearness allowance. This pay scale will be reached in five years time by giving an ad hoc increment of Rs 20 per mensem for the first year and Rs 7.50 nP. per mensem during each of the succeeding four years. There will be no selection grade in the rank of constables.

Head Constables

Their pay scale has been increased to Rs 150—3—165/3—180 inclusive of dearness allowance. This pay scale will be reached in five years time by giving them an ad hoc increment of Rs 20 permensem for the first year and Rs 7.50 nP. per mensem during each of the succeeding four years.

Assistant Sub-Inspectors

Their pay scale has been increased to Rs 160—5—200, inclusive of dearness allowances. This pay scale will be reached in five years time by giving an ad hoc increment of Rs 20 per mensem for the first year and Rs 5 during each of the succeeding four years.

Sub-Inspectors

Pending final decision for splitting of this rank into three classes viz; A, B, & C and for abolishing the rank of Inspectors, the sub-Inspectors have been given an ad hoc increase of Rs 25 per mensem in their existing pay.

The increase in pay to all the categories mentioned above will be given 50 percent in cash and 50 percent in the form of C. T.D. Accounts. Screening of Police personnel will be undertaken with immediate effect. All those found not upto the mark will be screened out.

Other Facilities

(1) Grant of Travelling Allowance/Dearness Allowance to Police personnel, as admissible under the rules to other Government servants, for Journeys beyond five miles of their headquarters provided they stay out on duty for 8 hours or more.

(2) Increase in Ration Allowance from Rs 20 to Rs 35 permensem to P. A. P. personnel on Indo-Pakistan Border.

(3) Increase in pony allowance to A.S.Is from Rs 37.50 np. to Rs 50 in plains and Rs 60 in hills and increase in Horse Allowance to S. Inspectors and Inspectors from Rs 67.50 nP. to Rs 75 per mensem.

Grant of Motor Cycle Allowance at Rs 40 per mensem to Inspectors and Sub-Inspectors posted in towns.

(4) Extra spell of 10 days casual leave in a year in the case of all N.G.Os.

(5) House Rent Allowance at the rate of 10 percent of the pay or actual rent, whichever is less, to 25 percent of the strength of Constables and Head Constables excluding reserves, trainees etc.

Increase in strength

The strength of the Police Department has been increased by one Deputy Superintendent Police, 81 Sub-Inspectors, 145 Head Constables and 1543 Constables with the first phase of total increase in the peace-time strength.

Decrease in the Registration Fee

*6509. (C.U.) Comrade Babu Singh Master : Will the Minister for Revenue be pleased to state—

(a) whether it is a fact that the Government have recently decided to reduce the registration fee in the State ;

[Revenue Minister]

- (b) if the answer to part (a) above be in the affirmative, the date on which the said decision was taken and the date from which the reduced rates would apply ;
- (c) whether the said reduction would be applicable to rural and urban registration deeds in the same ratio as existed previously, i.e., Rs 2 and Rs 3 per cent respectively ?

Sardar Harinder Singh Major : (a) No.

(b) Question does not arise.

(c) Question does not arise.

Persons arrested under D.I.R. on charges of Black-Marketing, etc.

***6510. (C.U.) Comrade Babu Singh Master :** Will the Minister for Home and Development be pleased to state—

- (a) the total number of persons with their names and addresses who were challaned in the State under the D.I.R. since 1962 to-date, year wise and district-wise, on charges of black-marketing, hoarding and smuggling ;
- (b) the total number of persons referred to in part (a) above convicted and acquitted separately ;
- (c) the total number of fines imposed on said persons and total quantity of the various articles, seized from them, separately.

Sardar Darbara Singh : (a), (b), and (c) Except for the names and addresses of the persons concerned, a statement giving the requisite information is laid on the table of the House. The time and labour involved in preparing lists giving names of the persons challaned will not be commensurate with the benefit sought to be derived by the Hon'ble Member. Details can, however, be furnished in respect of any specific case, if required.

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED QUESTIONS

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| Serial No. | District | A | | | | B | | | | C | | | | | |
|------------|----------|--|------|------|------|-----------------------------------|------|------|------|---|----|-------|-------|---|--|
| | | Total number of persons challaned under D.I.R. | | | | Total number of persons convicted | | | | Total amount of fines imposed on such persons | | | | Total quantity of various articles seized from such persons | |
| | | 1962 | 1963 | 1964 | 1962 | 1963 | 1964 | 1962 | 1963 | 1964 | Rs | Rs | Rs | Rs | |
| 1 | Hissar | .. | 1 | 32 | 68 | 1 | 23 | 49 | .. | 3 | 80 | 2 650 | 4,600 | 1962—
Sugar .. 2.41 Quintals
Gur .. 393.50 Do
Soda .. One bag
Kerosine Oil .. 1 Bottle
Cycle Tyres .. 55 | |
| | | | | | | | | | | | | | | 1963— Nil | |
| 2 | Rohtak | .. | .. | 57 | 62 | .. | 6 | 9 | .. | 2 | .. | .. | 860 | 1962—Nil
1963—
Sugar .. 35.65 Quintals
Gur .. 281.50 Do
Match Boxes .. 12
Cycle Tyres .. 20 | |
| | | | | | | | | | | | | | | 1963—
Sugar .. 80.36 Quintals
Khandsari .. 120.00 Quintals
Tooth Pastes .. 3
Cycle Tyres .. 1
Cement .. 5 Bags | |
| | | | | | | | | | | | | | | 1964—
Wheat .. 9 Maunds
Sugar .. 7.74 Quintals
Khandsari .. 409.32 Quintals | |

[Home and Development Minister]

| Serial No. | District | A | | | | B | | | | C | | | | Total quantity of various articles seized from such persons. | | |
|------------|----------|--|------|-----------------------------------|------|-----------------------------------|------|---|------|---|------|---|------|--|-------|------------------------------|
| | | Total number of persons challaned under D.I.R. | | Total number of persons convicted | | Total number of persons acquitted | | Total amount of fines imposed on such persons | | Total amount of fines imposed on such persons | | Total amount of fines imposed on such persons | | | | |
| | | 1962 | 1963 | 1964 | 1962 | 1963 | 1964 | 1962 | 1963 | 1964 | 1962 | 1963 | 1964 | 1964 | | |
| 3 | Gurgaon | .. | .. | 41 | 237 | .. | .. | 22 | .. | .. | .. | .. | .. | 1,890 | 5,515 | 1962—Nil. |
| | | | | | | | | | | | | | | | | 1963-64— |
| | | | | | | | | | | | | | | | | Gur .. 595.00 Quintals |
| | | | | | | | | | | | | | | | | Shakkar .. 30.00 Quintals |
| | | | | | | | | | | | | | | | | Khandsari .. 423.00 Quintals |
| | | | | | | | | | | | | | | | | Sugar .. 3.00 Quintals |
| | | | | | | | | | | | | | | | | Wheat .. 3.00 Quintals |
| | | | | | | | | | | | | | | | | Gram .. 2.00 Quintals |
| | | | | | | | | | | | | | | | | Cycle Tyres .. 34 |
| | | | | | | | | | | | | | | | | Cycle Tubes .. 17 |
| 4 | Karnal | .. | .. | 99 | 119 | .. | .. | 33 | 13 | .. | .. | .. | .. | 2,565 | 925 | 1962—Nil |
| | | | | | | | | | | | | | | | | 1963— |
| | | | | | | | | | | | | | | | | Gur/Shakkar 522.31 Quintals |
| | | | | | | | | | | | | | | | | Khandsari .. 86.20 Quintals |
| | | | | | | | | | | | | | | | | 1964— |
| | | | | | | | | | | | | | | | | Gur/Shakkar 72.54 Quintals |
| | | | | | | | | | | | | | | | | Sugar .. 2.93 Quintals |
| | | | | | | | | | | | | | | | | Khandsari .. 317.16 Quintals |
| 5 | Ambala | .. | .. | 6 | 23 | 21 | 1 | 2 | .. | .. | .. | .. | .. | 300 | 100 | 1962—Nil |
| | | | | | | | | | | | | | | | | 1963— |
| | | | | | | | | | | | | | | | | Khandsari .. 4.60 Quintals |
| | | | | | | | | | | | | | | | | Shakkar .. 4.75 Quintals |
| | | | | | | | | | | | | | | | | 1964— |
| | | | | | | | | | | | | | | | | Khandsari .. 2.67 Quintals |
| | | | | | | | | | | | | | | | | Gur .. 5.27 Quintals |
| | | | | | | | | | | | | | | | | Shakkar .. 0.90 Quintals |

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)223
QUESTIONS

| | | | | | | | | | | | | | | | |
|----|------------|----|----|----|----|----|----|----|----|----|----|----|-----|----|---|
| 6 | Simla | .. | .. | 10 | 8 | .. | 8 | 1 | .. | 2 | .. | .. | 405 | 50 | 1962, 1963 and 64—
G.S.C.I. sheets .. 101
Maida .. 10 Kilograms
Suji .. 5 Kilograms
Cement .. 183 Bags
Sugar .. 15.21 Quintals
Iron Bars .. 77 Kilograms |
| 7 | Hoshiarpur | .. | .. | 4 | 2 | .. | 4 | .. | .. | .. | .. | .. | 325 | .. | 1962—Nil
1963—Sugar.. 1/2 Kilograms
1964—
Sugar .. 2.20 Quintals
Cycle tyres .. 1
1962, 63 and 64—
Cement .. 77 Bags
Match boxes .. 5 Bundles
Lip-sticks .. 12 Dozens
Plastic Cloth .. 37½ Kilograms
Sugar .. 4.37 Quintals
Soft Coak .. 1.52 Quintals |
| 8 | Jullundur | .. | .. | 8 | 23 | 7 | .. | .. | .. | 9 | .. | .. | .. | .. | 1962—Nil
1963—
Sugar .. 4.29 Quintals
Cement .. 104 Bags |
| 9 | Ludhiana | .. | .. | .. | 15 | 1 | .. | 9 | .. | 3 | .. | .. | 475 | .. | 1962—Nil
1963—
Sugar .. 4.29 Quintals
Cement .. 104 Bags
1964—
Sugar .. 60 Kilograms |
| 10 | Ferozepore | .. | .. | .. | 10 | 16 | .. | 2 | .. | .. | .. | .. | 500 | .. | 1962—Nil
1963—Gur .. 2.56 Quintals
1964—
Gur .. 2.07 Quintals
Sugar .. 1.39 Quintals
Wheat .. 0.90 Kilograms
Khandsari .. 6.0 Kilograms |

[Home and Development Minister]

| Serial No. | District | A | | | | B | | | | C | | | | Total quantity of various articles seized from such persons | |
|------------|-----------|--|------|-----------------------------------|------|----------------------------------|------|---|------|---|------|---|-------|---|---|
| | | Total number of persons challaned under D.I.R. | | Total number of persons convicted | | Total number of persons acquitte | | Total amount of fines imposed on such persons | | Total amount of fines imposed on such persons | | Total amount of fines imposed on such persons | | | |
| | | 1962 | 1963 | 1964 | 1962 | 1963 | 1964 | 1962 | 1963 | 1964 | 1962 | 1963 | 1964 | | |
| 11 | Amritsar | .. | 25 | 76 | 10 | 20 | 47 | .. | 5 | 3 | .. | 2,600 | 2,627 | .. | 1962—Kerosene Oil .. 60 Bottles |
| | | | | | | | | | | | | | | | 1963—
Sugar .. 41.80 Quintals
Dalda .. 1.2 Quintals |
| | | | | | | | | | | | | | | | 1964—
Sugar .. 0.88 Kilograms
Cement .. 11 Bags
Coca Cola .. 1,440 Bottles |
| 12 | Gurdaspur | .. | 3 | 13 | 4 | .. | 1 | .. | 3 | 8 | .. | .. | .. | .. | 1962—Nil |
| | | | | | | | | | | | | | | | 1963—
Sugar .. 77 Kilograms
Ghee .. 2 Tins
Rickshaw tyres 2 |
| | | | | | | | | | | | | | | | 1964—
Sugar .. 12 Kilograms
Wheat .. 516.25 Quintals
Sarson .. 25 Quintals
Barley .. 4.50 Quintals
Dal .. 15.15 Quintals |

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED
QUESTIONS

(17)225

| | | | | | | | | | | | | |
|----|----------|----|----|----|----|----|----|----|----------------|---------------|-------|--|
| 13 | Patiala | .. | 2 | 6 | .. | 1 | 4 | .. | 100 | 400 | .. | 1962—Nil
1963—Nil |
| | | | | | | | | | 1964—Soft Coak | 173 Kilograms | | |
| 14 | Sangrur | .. | 2 | 29 | 1 | .. | 2 | 13 | .. | 300 | .. | 1962—
Kerosene Oil .. 1 Tin and
9 Litres |
| | | | | | | | | | 1963— | | | Cloth .. 36 Pieces
Cigarettes .. 1188 Packets
Sugar .. 13.84 Quintals
Kerosene Oil 1 Bottle
Vegetable ghee 140 Kilograms |
| 15 | Bhatinda | .. | .. | 11 | 13 | .. | 4 | 4 | .. | 750 | .. | 1964—
Sugar .. 2 Kilograms
1962—Nil |
| | | | | | | | | | 1963— | | | Sugar .. 2.35 Kilograms
Vegetable Ghee 17.51 Kilogram |
| 16 | Narnaul | .. | .. | 42 | 93 | .. | 15 | 4 | .. | 1,635 | 2,515 | 1962—Nil
1963—Gur .. 139.13 Quintals |
| | | | | | | | | | 1964— | | | Gur .. 134.78 Quintals
Sugar .. 18.00 Quintals
Khandhari .. 7.93 Quintals
Atta .. 5.00 Quintals |
| | | | | | | | | | 1964— | | | Gram, Wheat, 32.19
Barley etc. |

५६

| Serial No. | District | A | | | | B | | | | C | | | | Total quantity of various articles seized from such persons |
|--------------|------------|--|-----------------------------------|-----------------------------------|---|-----------------------------------|-----------------------------------|---|---|-----------|--------------|---------------|------------------|--|
| | | Total number of persons challaned under D.I.R. | Total number of persons convicted | Total number of persons acquitted | Total amount of fines imposed on such persons | Total number of persons convicted | Total number of persons acquitted | Total amount of fines imposed on such persons | Total quantity of various articles seized from such persons | | | | | |
| | | 1962 | 1963 | 1964 | 1962 | 1963 | 1964 | 1962 | 1963 | 1964 | 1962 | 1963 | 1964 | |
| 17 | Kapurthala | .. | 6 | 11 | .. | 3 | .. | 3 | .. | 4 | .. | 1962—Nil | 1963—
Sugar.. | 300 Kilogram |
| | | 1964 | .. | .. | .. | .. | .. | .. | .. | .. | .. | 1964—Nil | .. | .. |
| Total | .. | 47 | 497 | 673 | 23 | 199 | 144 | 16 | 78 | 68 | 3,080 | 14,662 | 14,465 | 1962—
Sugar .. 2.41 Quintals
Gur .. 393.50
Soda .. 1 Bag
Kerosene Oil 37 Bottles
1963—
Suga .. 148.85 Quintals
Khandsari .. 633.80 Quintals
Gur .. 1,293.75 Quintal
Wheat .. 3.00 Quintals
Vegetable Ghee 20.20 Quintals
Cycle Tyres.. 3
Kerosene Oil 1 Bottle
Tooth Pastes 3 |

| | | | |
|-----------------|----|--------|-----------|
| Cemen | .. | 9 | Bags |
| Cloth | .. | 36 | Pieces |
| Cigarette | .. | 1,188 | Packets |
| 1964— | | | |
| Sugar | .. | 89.11 | Quintals |
| Khandsari | .. | 737.08 | Quintals |
| Gur and Shakkar | .. | 496.05 | Quintals |
| Wheat | .. | 554.00 | Quintals |
| Atta | .. | 5.00 | Quintals |
| Barley | .. | 4.50 | Quintals |
| Dall | .. | 15.15 | Quintals |
| Soft Coak | .. | 3.25 | Quintals |
| Cycle Tyres | .. | 55 | |
| Cycle Tubes | .. | 17 | |
| Match Boxes | .. | 12 | |
| Cement | .. | 271 | Bags |
| G.C.I. Sheets | .. | 101 | |
| Iron Bars | .. | 77 | Kilograms |
| Coca Cola | .. | 1440 | Bottles |
| Sarson | .. | 25 | Quintals |

Forged Sugar Permits issued by B.D. & P.O., Phul !

***6511. (C.U.) Comrade Babu Singh Master :** Will the Minister for Home and Development be pleased to state whether the Chief Minister/Government received any complaint on 17th April, 1964, from an M.L.A. alleging issue of forged sugar permits and misbehaviour by the Block Development and Panchayat Officer, Phul, if so, the action, if any, so far taken or proposed to be taken thereon ?

Sardar Darbara Singh : *First Part*—Yes.

Second Part—The allegations against the Block Development and Panchayat Officer are being enquired into by the District Development and Panchayat Officer, Bhatinda.

Outstanding Telephone Bills on the Irrigation Department, Kaka Nagar, Delhi

***6519. (C.U.) Shri Mangal Sein :** Will the Minister of Public Works and Welfare be pleased to state whether it is a fact that telephone bills of Irrigation Department, Kaka Nagar, Delhi, for the years, 1961, 1962, 1963 and 1964 are outstanding. If so, the name of the persons against whom the said bills are outstanding with amount in each case ?

Chaudhri Rizaq Ram : Yes. An amount of Rs 5,582.54 is outstanding as unverified as detailed below :—

| | | |
|--|----|-------------|
| Likely to be by Shri Surrinder Singh Kairon | .. | Rs 4,171.40 |
| Unverified calls which appear to be official | .. | Rs 1,411.14 |

| | | |
|-------|----|-------------|
| Total | .. | Rs 5,582.54 |
|-------|----|-------------|

Loss of File regarding purchase of buses for Punjab Roadways,

***6520. (C.U.) Shri Mangal Sein :** Will the Chief Minister be pleased to state —

- whether it is a fact that the file regarding the purchase of buses for the Punjab Roadways from the National Motors, Amritsar or Jullundur, or from Shri Surinder Singh Kairon, is missing; if so, the nature of the documents contained in that file ;
- the names of the official responsible for the loss of the said file together with the punishment; if any, so far awarded to him by the Government.

Shri Ram Kishan : (a) Yes, a file relating to the proceedings of the Purchase Committee held in September, 1962, in pursuance of the decision of which orders for Dodge/Fargo buses were placed, was reported missing.

(b) The case is under investigation.

Fixing of rates of essential commodities

***6522. (C.U.) Shri Mangal Sein :** Will the Chief Minister be pleased to state whether Government have recently appointed any Committee for fixing the rates of the essential commodities. If so, the names of the members of the said Committee together with its terms of reference ?

Shri Ram Kishan : No Sir.

Delegation of Farmers Forum to America

***6526. (C.U.) Shri Babu Dayal Sharma :** Will the Minister for Home and Development be pleased to state—

- whether it is fact that a delegation of the Farmers Forum is likely to be sent to America and the Punjab Government is contributing Rs 7 lakhs toward the expenditure on the delegation ;

- (b) if the reply to part (a) above in the affirmative, the total number of members of the proposed delegation with their names and full address ;
- (c) the details of the programme to be observed by the delegation in that country and the manner in which the experience of the members of the delegation is proposed to be utilized on their return to this country ; with the reasons for sponsoring such a scheme during the period of emergency and shortage of foreign exchange ;
- (d) the area of land owned by each member of the proposed delegation together with the number of tenants included if any, in the delegation ?

Sardar Darbara Singh : (a) It is a fact that a delegation of the Farmers Forum has left for America under the Project of International Exchange of farmers sponsored jointly by the Farmers Forum, India and Farmers of the World Affairs, U.S.A. However, the Punjab Government is not contributing any amount towards their expenditure ;

(b) From Punjab, Shrimati and Shri Balbir Singh Bedi, village Panchhi Gujran, post office Ganaur, District Rohtak have been selected to join this delegation ;

(c) The delegation is to visit important agricultural institutions in U.S.A., to learn their various farm practices and to know about the agricultural policies of their Government, and to see as to how these could be implemented in the conditions prevailing in this country. These delegations promote mutual understanding and goodwill between the countries. The scheme has been sponsored by the mutual agreement of the Farmers Organisation in India and U.S.A. and entire expenditure in U.S.A. is to be met by the host Organisation.

(d) Mr. and Mrs. Balbir Singh Bedi own 261 kanals of land. No tenant has been included in the delegation.

Sale of Neelam Cinema Plot at Chandigarh

***6530. (C.U.) Shri Mangal Sein :** Will the Chief Minister be pleased to state whether there is any proposal under the consideration of Government to institute a case against the ex-Minister and ex-Deputy Minister, who were responsible for the transfer of the share in the Neelam Cinema site in Chandigarh, in violation of the provisions of the Capital of Punjab (Development and Regulation Act), 1952 to Shri Surinder Singh Kairon, and for granting extensions in the payment of the instalments of the price of the plot ?

Shri Ram Kishan : At this stage there is no such proposal under the consideration of the Government.

Revision of Pay-scales of Punjab Roadways Employees

***6543. (C.U.) Shri Sagar Ram Gupta :** Will the Chief Minister with reference to the reply to Starred Question No. 5694, included in the list of questions for 23rd March, 1964, be pleased to state whether any decision has since been taken with regard to the revision of grades and a pay-scales of the employees of the Punjab Roadways referred to in part (a) of the statement annexed to the said reply ; if so, the details thereof and if not, the reasons therefor together with the time by which a final decision in the matter is likely to be taken ?

Shri Ram Kishan : The matter is still under consideration of the Government.

Rectified Spirit allotted to Coach Body Builders in Jullundur City

***6544. (C.U.) Chaudhri Darshan Singh :** Will the Minister for Education and Local Government be pleased to state—

- (a) the quota of rectified spirit allotted to the Prince Coach Body Builders, Jullundur City, during the period from 1st January, 1964 to 1st September, 1964 ;
- (b) the date of each allotment with the quantity thereof.
- (c) the quota of rectified spirit allotted to other such Body Building concerns in Jullundur City during the said period together with their names and the dates of allotment in each case ;
- (d) the procedure for the allotment of rectified spirit with the name and designation of the allotting authority ?

Shri Prabodh Chandra : (a) Nil.

(b) Does not arise.

(c) Nil.

(d) A copy of rule 22(e) of the Punjab Liquor Permit and Pass Rules, 1932, containing the procedure for allotment of rectified spirit and the designation of the allotting authority, is laid on the table of the House. For obtaining the permit the applicant has to apply to the Excise and Taxation Officer of the District, who after satisfying himself about the genuine requirements of the applicant recommends the case to the Deputy Excise and Taxation Commissioner of the Division.

Rule 22(e) of the Punjab Liquor Permit and Pass Rule/ 1932

22(e) A permit for the possession of rectified spirit by any chemist, medical practitioner, Superintendent of a hospital approved manufacturer arsenals of the ordnance Department or to any hospital dispensary, scientific body or educational institution or to any other person who requires large quantities of rectified spirit shall be granted by the Collector (Deputy Excise and Taxation Commissioner of the Division) in form L-42-B.

Compensation for Land under Lasara Drain

***6545. (C.U.) Comrade Bhan Singh Bhaura :** Will the Minister for Public Works and Welfare be pleased to state whether compensation for the land acquired for the Lasara Drain passing through village Gurbakhsh Pura (Ganda Singhwala), district Sangrur, has since been paid, if not, the reasons therefor ?

Chaudhri Rizaq Ram : (i) Yes.

(ii) Does not arise.

Share of Land Revenue for village Panchayat, Gurbakhsh Pura (Ganda Singhwala), District Sangrur

***6546. (C.U.) Comrade Bhan Singh Bhaura :** Will the Minister for Revenue be pleased to state whether one tenth of the land revenue has been paid to the Panchayat of village Gurbakhsh Pura (Ganda Singhwala), Tehsil Malerkotla, District Sangrur, during the last six years ; if not, the reasons therefor ?

Sardar Darbara Singh : (i) Yes.

(ii) Does not arise.

Land Revenue realisation from Farmers of village Gurbakhsh Pura, District Sangrur

***6547. (C.U.) Comrade Bhan Singh Bhaura :** Will the Minister for Revenue be pleased to state whether it is a fact that every time different amounts of land revenue are realised in respect of the same land from the farmers of village Gurbakhsh Pura, Tahsil Malerkotla, District Sangrur; if so, the reasons therefor ?

Sardar Harinder Singh Major : No.

Complaints against Police Officers attached to Vigilance Department Investigating Electricity Scandal Cases

***6549. (C.U.) Sardar Gurdial Singh Dhillon :** Will the Minister for Public Works and Welfare be pleased to state —

(a) whether any complaints were lodged against some Police Officers attached to the Vigilance Department, who were investigating Electricity scandal cases in 1962, if so, the nature of allegation levelled against them ;

(b) whether any action was taken against the said Police Officers, if not, reasons therefor ?

Shri Ram Kishan : (a) Yes. The allegation levelled against them was that they had accepted illegal gratification from certain firms involved in these cases.

(b) The matter is under consideration.

Special Magistrate to Enquire into Electricity Scandle cases

***6550. (C.U.) Sardar Gurdial Singh Dhillon :** Will the Chief Minister be pleased to state—

(a) whether any special Magistrate was appointed to enquire into the cases known as the Electricity Scandal cases in 1962-63, if so, the designation of the said officer, the location of his headquarters and the details of the facilities provided to him ;

(b) the number of cases put up before and finally decided by him along with the number of days he devoted to this work in a week ?

Shri Ram Kishan : (a) Shri Joginder Singh Qaumi, PCS, then Magistrate Ludhiana was given powers to try cases known as the Electricity scandal cases. He was headquartered at Ludhiana and with his transfer to Fazilka as SDO, his headquarters had to be shifted to Fazilka. No special facilities were provided to him ;

(b) Out of 17 cases put up to him 6 have been finally decided. Only one to five days were devoted by him to this work in a month.

***6556. (C.U.) Comrade Gurbakash Singh Dhaliwal :** Will the Chief Minister be pleased to state the details of the facilities provided by the State Government to Shri Munbarik Sagar, prominent Socialist leader of Pakistan, who is at present under treatment in the Hospital at Amritsar and the total amount so far spent in this connection ?

Shri Prabodh Chandra : Shri Mubarik Sagar was admitted in the V.J. Hospital, Amritsar and was provided all the medical facilities in connection with Hypertension, Diabetes Mellitus and recovering Hemiplegia on the right side. He was suffering from all these diseases. A total sum of Rs 397/- has been spent on his treatment.

Bonus Commission Award

***6557. (C.U.) Comrade Gurbaksh Singh :** Will the Minister for Public Works and Welfare be pleased to state the names of industries in the state together with the number of workers employed therein who would get the benefit of the recent Bonus Commission Award.

Chaudhri Rizaq Ram : The recommendations of the Bonus Commission are applicable to all industrial concerns except departmentally run public undertakings. Exemption has, however, been granted by the Commission to new establishments upto a maximum period of 6 years. Institutions like Chamber of Commerce, Red Cross Associations, Universities, Schools, Colleges, Hospitals and Social Welfare Institutions and small shops and trading establishments employing less than 20 persons except those which are factories as defined in the Factories Act, have also been exempted by the Bonus Commission from the application of the Bonus Formula evolved by it. It is, however, not possible to give an exact number of the workers that would get benefit of the Bonus Commission's recommendations.

Scrutiny of Route permits

***6558. (C.U.) Comrade Gurbaksh Singh Dhaliwal :** Will the Chief Minister be pleased to state—

- (a) the total number of the route permits scrutinised by the Government, since the formation of the new Ministry ;
- (b) the total number of the route permits found irregular on bogus, district-wise.,
- (c) the details of the action, if any, taken against the bogus permit-holders ?

Shri Ram Kishan : (a) 222.

(b) It is not possible to give details as the record is maintained on route-wise basis.

(c) Countersignatures have been recommended only in 120 cases, while the remaining are still under scrutiny.

New Buses for the Pepsu Road Transport Corporation.

***6559. (C.U.) Comrade Gurbaksh Singh Daliwal :** Will the Chief Minister be pleased to state whether Government is considering any proposal to purchase more buses for the Pepsu Road Transport Corporation, if so, the number and make of the buses proposed to be purchased together with the agency through which these are expected to be purchased ?

Shri Ram Kishan : Yes. 220 Leyland chassis during the year 1964-65 through M/s Globe Motors, Delhi.

Exemption of students of flood areas from the payment of Tuition fees

***6560. (C.U.) Comrade Gurbaksh Singh Dhaliwal :** Will the Minister for Education and Local Government be pleased to state—

whether Government have recently decided to exempt the students of the flood affected areas from the payment of tuition fees if so, the total number of students likely to be benefited by this decision together with the total amount of tuition fees so

Shri Prabodh Chandra: Free Education upto Matric is already available in Government Schools in the flood affected areas lying between Dhussi and the Ravi, Sakki and the Ravi and Daulat Chak in Amritsar and Gurdaspur Districts, Narot Jaimal Singh area in Gurdaspur District and in Zira Tahsil of Ferozepur District and Kapurthala District. The question of extending this concession to other such areas is being examined.

The time and labour involved in collecting the information regarding the number of beneficiaries and the total amount of various fees so exempted will not be commensurate with any possible benefit to be obtained.

Water-Supply Schemes

***6561. (C.U.) Comrade Gurbaksh Singh Dhaliwal:** Will the Minister for Public Works and Welfare be pleased to state whether it is a fact that Government intends to transfer water-supply schemes to the Civic Bodies if so, the details of the phased programme, if any settled in this connection ?

Chaudhri Rizaq Ram : Yes, in the case of water-supply Schemes, maintained by Government in the new Townships and Town of erstwhile Pepsu State. Some of the Municipal Committees have already taken over such schemes and the remaining are being prevailed upon to do so.

Action against the sons of former Chief Minister

6566. (C.U.) : Dr. Baldev Prakash : Will the Chief Minister be pleased to state whether Government intend to take any action against the sons of the former Chief Minister on the basis of the Das Commission Report ; if so, the details thereof ?

Shri Ram Kishan : The matter is under the consideration of Government.

Check of rising prices of essential Commodities in the State

6567. (C.U.) Dr. Baldev Prakash : Will the Chief Minister be pleased to state whether the Price Display Order enforced by Government has helped in checking the rise in prices of essential commodities in the State ; if not, the details of other steps proposed to be taken to check profiteering and bring down the price line ?

Shri Ram Kishan : Yes, partly. Other steps taken/proposed to be taken by the State Government to check profiteering and for holding the price line are as under:—

- (i) As large exports of wheat from Punjab were mainly responsible for rise in its prices, the Government of India has approached to ban export of wheat from this State. They have imposed Inter-Zonal restrictions on movement of wheat with effect from 23rd March, 1964.
- (ii) About 56,000 tonnes indigenous wheat has been purchased for meeting immediate (both internal and external) requirements. More stocks of wheat are proposed to be purchased for issue to consumers at fixed prices during the lean months. Meanwhile, imported wheat atta is being sold at about 3,500 fair price shops in the State at 44 paise per kilogram.
- (iii) The Government of India have agreed to keep some stocks of imported wheat in the Punjab. These stocks will be used, if necessary, for issues to consumers through Fair Prices Shops.

[Chief Minister]

- (iv) The State Government have been authorised by the Government of India to regulate distribution of wheat products manufactured by the Roller Flour Mills in the Punjab. The Government of India have also been approached to accelerate despatches of imported wheat to the mills.
- (v) The Punjab Gram (Regulation of Distribution Order), 1964 was enforced in the State with effect from 12th June, 1964, where under a foodgrains licensee could export only 1/3rd of the gram stocks held by him on the 12th June, 1964, and 1/3rd of stocks of gram purchased by him after this date from the producer in the market. The remaining 2/3rd stocks are to be sold in the Punjab State. The said Order has further been amended with effect from 21st September, 1964, under which the export of gram out of the State has altogether been banned.
- (vi) To watch day-to-day stock position of foodgrains with the trade, the provisions of the Punjab Foodgrains Dealers Licensing Order, 1964, are being rigidly enforced and the stock return being obtained from the licensees regularly scrutinized.
- (vii) Rice is being sold through fair price shops at 87 paise per Kg. for Basmati quality and 56 paise per kilogram for begmi quality (exclusive of sales tax) at the scale of one Kg. per head per month for general consumers and 6 kilogram per head per month for habitual rice eaters.
- (viii) Anti-smuggling measures to check unauthorised movement of foodgrains viz rice, wheat and gram, out of the State have been tightened.
- (ix) The monthly quota of 13,300 tonnes sugar allotted to the State by the Government of India is being distributed through fair price shops in the Urban areas and through Co-operative Societies in the Rural area. Recently the retail prices of Sugar have been reduced by 5 paise per Kg. and the existing revised retail rates are as follows :—
- | | |
|----------------|--------------------|
| Ordinary sugar | .. Rs 1.35 per Kg. |
| Superior sugar | .. Rs 1.39 per Kg. |
- The unique feature of the controlled distribution scheme of sugar is that it is sold at uniform retail stores throughout the State including the far flung areas of Lahaul and Spiti and other remote villages.
- (x) To keep the prices of gur under check in the State, 25,750 tonnes gur was obtained from the Uttar Pradesh and distributed to consumers at reasonable fixed prices.
- (xi) To lessen the pressure on crystal sugar, an allotment of 5,000 tonnes khandsari has been obtained from U.P. Government and a request for a further allotment of 5,000 tonnes khandsari has also been made to them ;
- (xii) Besides other fair price shops, Government-owned fair price shops are also working at Chandigarh, Simla and Nangal which help the consumers to obtain supplies of daily needs at reasonable rates.

- ((xiii) The State Government have sponsored privately managed fair price shops for sale of cloth, provisions and general merchandise at fixed rates in various towns of the State with population from 30,000 to 50,000. The State Government helps these shops in the procurement of cloth at ex-mill rates. The shops in turn sell cloth on the retail printed prices.
- (xiv) Sixteen Central Co-operative Consumers Stores with a network of 127 branches, have been opened in 16 towns having more than 50,000 population. Almost all the big industrial establishments have opened fair price shops for the benefit of their workers. The Food and Supplies Department helps these shops in procuring scarce commodities.
- (xv) Powers have been given under the Defence of India Rules to the Director, Food and Supplies, Punjab, enabling him to require any person(s) holding stocks to sell the whole or a part thereof to any officer/agent of Government/specified persons.
- (xvi) Under the Punjab Hoarding and Profiteering Prevention Order, 1963, enforced in the State with effect from 28th November, 1963, the Director Food and Supplies has been empowered to direct a dealer or a producer, where necessary, to maintain prescribed accounts, limits of quantities of certain articles given in the Schedule appended to the said Order and to regulate their distribution at various stages.

The State Government will continue to keep a careful watch over the situation, and will take such measures as may be considered necessary

Enhancement in the grade of pay of the Tubewell operators in Irrigation Department

*6571. (C.U.) Chaudhri Inder Singh Malik : Will the Minister for Public Works and Welfare be pleased to state whether Government recently received any representation from the tubewell operators in the irrigation Department regarding an increase in their grade of pay etc. if so, the action, if any, taken thereon ?

Chaudhri Rizaq Ram : Yes. The matter is under consideration.

Arrangements for draining out water from Safidon Mandi Area in Tehsil Jind

*6572. (C.U.) Chaudhri Inder Singh Malik : Will the Minister for Public Works and Welfare be pleased to state the steps proposed to be taken to drain out the huge quantity of water that collects in the rainy season in Safidon Mandi Area.

Chaudhri Rizaq Ram : It is proposed to construct Safidon Drain to provide relief to Safidon Town and adjoining areas lying on right side of Hansi Branch.

For the Safidon Mandi area situated on the left side of Hansi Branch a scheme for remodelling and extension of Sink Bahadurpur Drain is under investigation

**Distribution of Taccavi/Relief in village Kansala, Tehsil
Rohtak**

*6573. (C.U.) **Shri Mangal Sain** : Will the Minister for Revenue be pleased to state whether Government have recently received any complaint from any person about the distribution of relief to the flood affected people in village Kansala, Tehsil Rohtak, if so, the details of the said complaint together with the action: if any, so far taken thereon ?

Sardar Harinder Singh Major : Part I No.

Part II Question does not arise.

**Pucca Tarred Road from Village Malot to Kilo, Tehsil and District
Rohtak**

*6574. (C.U.) **Shri Mangal Sein** : Will the Minister for Public Works and Welfare be pleased to state whether Government took any decision to construct a pucca tarred or concrete road from village malot to village kilo in tehsil and district Rohtak; if so, the length of the road constructed so far ?

Chaudhri Rizaq Ram : Part I No.

Part II—The question does not arise.

QUESTIONS

**Cases registered for cow slaughter in Nuh and Ferozpur Jhirka
Tehsils, District Gurgaon**

*6575. (C.U.) **Shri Mangal Sein** : Will the Minister for Home and Development be pleased to state whether any cases of cow slaughter were registered in tehsils Nuh and Ferozpur Jhirka district Gurgaon during the years, 1959, 1960, 1961, 1962, 1963 and 1964, if so, the names of the persons against whom the said cases were registered together with the result thereof ?

Sardar Darbara Singh : 59 cases were registered during this period, out of which, 52 cases were challaned, 5 cancelled and 2 sent up as untraced. Out of the 52 cases challaned, 40 ended in conviction and 12 in acquittal. In all, 269 persons were involved in the cases registered. As regards the detail of persons, the labour involved is incommensurate with any possible benefit sought to be derived. If the Hon'ble Member wants information about any specific person/persons, it will be furnished, when called.

Stock of Foodgrains in the State

*6576. (C.U.) **Comrade Bhan Singh Bhaura** : Will the Chief Minister be pleased to state the total quantity of foodgrains in stock with the Dealers and Traders in the months of May and June, 1964, and at present in the State ?

Shri Ram Kishan : A statement is laid on the Table of the House.

STATEMENT

The Stocks of Foodgrains with the Licencsees (Foodgrains) at the end of May, June and August, 1964 in the Punjab, were as under :—

(Figures in tonnes)

| Name of Comodity | May | June | August |
|------------------|----------|----------|----------|
| Wheat .. | 76,665 | 1,47,060 | 1,69,207 |
| Gram .. | 50,764 | 57,136 | 45,103 |
| Barley .. | 7,262 | 4,550 | 3,816 |
| Bajra] .. | 1,453 | 935 | 355 |
| Maize .. | 1,805 | 1,255 | 907 |
| Rice .. | 1,05,068 | 23,329 | 22,472 |
| Paddy .. | 42,994 | 11,011 | 5,721 |

Rate of Wheat in the State

*6577. (C.U.) Comrade Bhan Singh Bhaura : Will the Chief Minister be pleased to state the rate of wheat during the harvest season and at present in the State ?

Shri Ram Kishan :

(Rates per quintal)

| | Ordinary | Superior |
|---|----------------------|----------------------|
| Rates during the Harvest season .. | Rs 38.50
to 46.25 | Rs 46.25
to 49.05 |
| Present rate .. | 56.40
to 58.50 | 58.50
to 60.75 |

Villages affected by floods in Sub-Tehsil Dhuri, District Sangrur

*6578. (C.U.) Comrade Bhan Singh, Bhaura : Will the Minister for Revenue be pleased to state—

- the total number of villages affected by the recent floods in Sub-tehsil Dhuri, district Sangrur ;
- the total damage caused to crops and property and the loss of human life in the said villages together with the details of the relief, if any, provided to the flood affected persons ?

Sardar Harinder Singh : (a) 34 villages.

(b) (i) *Damage to crops* *Damage to houses*

| Cropped area damaged | Value
(in Rs) | No. of houses dama-
aged | Value
(in Rs) |
|---------------------------------------|------------------|-----------------------------|------------------|
| 0.11 lac acres | 19.37 lakhs | 55 | 20,000 |
| Human lives lost | .. | <i>Nil</i> | |
| (ii) Relief provided— | | | |
| | | | Rs |
| Grant | | .. | 2,200 |
| Loan | | | 20,000 |
| Grant for concessional supply of food | | .. | 1,700 |
| Loan for fodder | | .. | 50,000 |
| Total | | .. | 73,900 |

**Complaint against former Sarpanch of Village Panchyat Kamagarh
alias Machhiwara, tehsil and district Ferozepur**

***6579. (C.U.) Comrade Bhan Singh Bhaura :** Will the Minister for Home and Development be pleased to state —

- (a) whether it is a fact that written complaints were received by the Deputy Commissioner and B.D.O., against Shri Kehar Singh, Sarpanch of village Panchayat Kamagarh alias Machhiwara, tehsil and district Ferozepur defeated in the recent Panchayat elections in connection with misappropriation of the Panchayat Funds ;
- (b) whether it is also a fact that an enquiry into the allegations levelled in the said complaints is still pending ;
- (c) whether any Panchayat Funds are still outstanding against Shri Kehar Singh ;
- (d) if the answer to parts (a) to (c) above be in the affirmative, the steps so far taken or proposed to be taken in the matter ?

Sardar Darbara Singh : (a) Yes by the Block Development and Panchayat Officer Ghall Khurd.

(b) No.

(c) No.

(d) Does not arise.

**Movement Launched by the State Communist Party
Against High Prices**

***6580. (C.U.) Comrade Bhan Singh Bhaura :** Will the Minister for Home and Development be pleased to state :

- (a) the total number of Satyagrahis who participated in the movement launched by the State Communist Party against high prices during the period 24th to 28th August, 1964, district-wise ;
- (b) the total number of arrests effected in connection with the said Satyagraha and the number of those among the persons arrested who have been detained under the D.I.R., district-wise ?

Sardar Darbara Singh : (a) 4218. Districtwise statement is laid on the table of House.

(b) 258. None detained under D.I.R.

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)239
QUESTIONS

| Sl. No. | District | No. of Satyagrahis participated in Satyagraha | No. arrested and section of Law under which arrested | No. arrested under D. I. R. |
|---------|------------|--|---|-----------------------------|
| 1 | Hissar | 88
(including 5 ladies) | 31
under section 7
Cr. L.A.A. | .. |
| 2 | Rohtak | 22 | 22
under section 7
Cr. L.A.A. | .. |
| 3 | Gurgaon | 42 | — | .. |
| 4 | Karnal | 92 | 31
under section 107/
151 Cr. P. C.
(28 under section
7 Cr. L.A./341.
I.P.C.) | .. |
| 5 | Ambala | 100 | 79(15 under
section 7 Cr. L.A./
448 I.P.C.)
(36 under section 7
Cr. L.A. Act) | .. |
| 6 | Simla | 5 | 57 Cr. L.A./
341-IPC | .. |
| 7 | Kangra | 48 | — | .. |
| 8 | Hoshiarpur | 191
(including 7
ladies and two
children) | 10
under section
107/151 Cr. P.c. | .. |
| 9 | Jullundur | 276 including
(62 ladies) | 6 7 Cr. L.A. Act
4 9 Pb. S. of
State Act
27 (6 5 under
section 9 PSSA/
332 353/148/149/
117 IPC & 1
under section 9
PSSA
(5 31/32 of
Police Act
(6 Ditto | .. |
| 10 | Ludhiana | 185
(including 9
ladies) | 19
under section 7
Cr. L.A.A | .. |
| 11 | Ferozepur | 1039
(including 85
ladies) | 13 (8 under
section Cr. L.A.A
5 under section
107/151 Cr. P.C.) | .. |
| 12 | Amritsar | 544
(including 109
ladies) | .. | .. |
| 13 | Gurdaspur | 115
(including 40
ladies) | 3 (under
section 107/151
Cr. P.C. | .. |

[Home and Development Minister]

| Sl. No. | District | No. of Satyagrchis participated in Satyagraha | No. arrested and section of Law under which arrested | No. arrested under D I R |
|---------|------------|---|--|--------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 14 | Patiala | 150
(including 1 lady) | 18 (under section 107/151 Cr. P.C.) | |
| 15 | Sangrur | 369
(including 41 ladies) | — | |
| 16 | Bhatinda | 918 | — | |
| 17 | Narnaul | .. | .. | .. |
| 18 | Kapurthala | 34 | .. | .. |
| 19 | Keylong | — | — | .. |
| Total | | 4218 | 258 | .. |

Export of Wheat from the State

*6581. (c.u.) Comrade Bhan Singh Bhaura : Will the Chief Minister be pleased to state—

- whether it is a fact that Government have recently decided to export wheat from the State; if so, the quantity to be exported and the quantity exported so far separately;
- the name of the State to which wheat is being exported mainly;
- whether there are sufficient stocks of wheat with the Government to meet the requirements of the State;
- whether the rates at which the wheat referred to in part (a) above was purchased together with the rates at which it is being exported. ?

Shri Ram Kishan : (a) Yes. 45,000 tonnes indigenous wheat has been procured for supply to deficit States under the instructions of the Government of India and of these 6,026 tonnes have since moved.

(b) Uttar Pradesh.

(c) Stocks of wheat with the Government are limited but there are sufficient stocks within the State for meeting internal requirements.

| | Ordinary wheat
(per Qtl.) | Superior wheat
(per Qt l.) |
|-----------------------|------------------------------|-------------------------------|
| | Rs | Rs |
| (d) (i) purchase rate | .. 40.66 | 43.66 |
| | to 44.60 | to 49.08 |

(ii) Issue rate. Purchase price plus other incidental and recognised charges, which have not yet been finalized.

Supply of Electricity to certain villages in Karnal and Sangrur Districts

*6585. (C.U.) **Chaudhri Inder Singh Malik** : Will the Minister for Public Works and Welfare be pleased to state whether it is a fact that a project has recently been sanctioned for electrification of certain villages from village Urlana Kalan, district Karnal, to village Kalwa, district Sangrur, if so, the time by which electricity to the villages included in the project is likely to be supplied ?

Chaudhri Rizaq Ram : Part (i) No.
Part (ii) The question does not arise.

Co-operative Sugar Mill, Panipat

*6586. (C.U.) **Chaudhri Inder Singh Malik** : Will the Minister for Home and Development be pleased to state the date when elections for the new Directors of the Co-operative Sugar Mill, Panipat, are proposed to be held ?

Sardar Darbara Singh : During the month of October, 1964, steps are being taken to complete the various formalities for the purpose.

Arms Licences in Karnal and Sangrur Districts

*6587. (c.u.) **Chaudhri Inder Singh Malik** : Will the Minister for Home and Development be pleased to state :—

- (a) the total number of arms licences, issued in Jind Sub Division, district Sangrur and Panipat Sub-Division, district Karnal during the period from 1st January 1963 to date, together with the names of the persons to whom the licences were issued ;
- (b) the total number of arms licences cancelled in the said Sub-Division stating the nature of arms; the names of the persons whose licences were cancelled and the reasons for the same in each case ?

Sardar Darbara Singh : (a) & (b) The time and labour involved in collecting the information will not be commensurate with the benefits sought to be derived by the member. However, an enquiry will be made by Government into any particular case that the member may wish to bring to their notice.

Health Centre, Julana, Tehsil Jind

*6588. (C.U.) **Chaudhri Inder Singh Malik** : Will the Minister for Education and Local Government be pleased to state whether it is a fact that compensation for the land, acquired for setting up the Health Centre at Julana, Tehsil Jind, has not so far been paid to the owner of the land; if so, the reasons therefor ?

Shri Prabodh Chandra : Yes, Sir. The Tehsildar, Jind, is negotiating about the price of the land with its owners. After settlement of the cost of the land, payment will be made to the rightful owners. Failing that, the land will be formally acquired under the Land Acquisition Act, 1894.

Income from Forests in Beas Circle

*6591. (C.U.) **Bakshi Partap Singh** : Will the Minister for Public Works and Welfare be pleased to state :—

- (a) the total income derived by Government from the Forests in the Beas Circle during the last three years, forest division-wise;
- (b) the total amount sanctioned for distribution to the right-holders in the said circle, divisionwise ;

[Bakshi Partap Singh]

(c) whether the amount as mentioned in part (b) above has been distributed to the right holders, if not, the reasons therefor ?

Chaudhri Rizaq Ram : (a), (b) and (c) A statement is laid on the table of the House.

(a) Total Income of Beas Circle Division-wise

| Name of Division | Total income during | | |
|----------------------------------|---------------------|------------------|------------------|
| | 1961-62 | 1962-63 | 1963-64 |
| Kulu | 6,19,118 | 3,05,690 | 1,64,015 |
| Seraj | 11,52,322 | 6,28,803 | 3,55,795 |
| Kangra | 24,49,168 | 15,41,319 | 18,65,895 |
| Pathankot | 8,53,779 | 12,16,669 | 15,21,811 |
| Timber | 19,54,202 | 47,23,137 | 50,02,994 |
| Lahaul | 3,505 | 27,219 | 36,495 |
| Circle office | 68 | 545 | 237 |
| Beas Division up to August, 1961 | 10,86,517 | .. | .. |
| Amritsar Division | 81,403 | .. | .. |
| Total | 82,00,082 | 84,43,382 | 89,47,242 |

(b) Total amount sanctioned for distribution to the right-holders under B-VII and actually disbursed

| | | Sanctioned modified grant | Actually distributed |
|---------|--------------|---------------------------|----------------------|
| 1961-62 | Kulu | 660 | 651 |
| | Seraj | 560 | 545 |
| | Kangra | 94,530 | 94,515 |
| | Pathankot | 10,690 | 10,688 |
| | Total | 1,06,440 | 1,06,399 |
| 1962-63 | Kulu | 270 | 278 |
| | Seraj | 400 | 299 |
| | Kangra | 1,33,380 | 1,33,379 |
| | Pathankot | 29,330 | 29,183 |
| | Total | 1,63,380 | 1,63,131 |

| | | <i>sanctioned
modified
grant</i> | <i>actually
distributed</i> |
|---------|-----------|--|---------------------------------|
| 1963-64 | Kulu | 280 | 282 |
| | Seraj | 350 | 270 |
| | Kangra | 80,980 | 80,980 |
| | Pathankot | 23,650 | 23,610 |
| | Total | 1,05,260 | 1,05,142 |

(c) Yes.

Supply of necessities of life to Government Employees in Kangra District

***6592. Bakshi Partap Singh :** Will the Chief Minister be pleased to state—

- whether the Government employees belonging to Kangra District and posted there are provided with necessities of life at subsidised rates ;
- if the reply to part (a) above be in the negative, the reasons for the disparity between the rates of hill allowance given to the employees referred to in part (a) above and outsiders posted in the said districts ;
- whether the Government has any proposal under its consideration to end the said disparity ?

Shri Ram Kishan : (a) No.

(b) The local employees have the advantage of having posted in their home districts.

(c) No.

Sales Tax on ready made handkerchiefs

***6593. (C.U.) Shri Balramji Dass Tandon :** Will the Minister for Finance and Planning be pleased to state —

- whether it is a fact that there is no Sales Tax on ready made handkerchiefs in the State ;
- whether any case of imposition of Sales Tax on the said item have come to the notice of the Government, if so, the action taken in respect thereof ;
- whether it is also a fact that certain mills have been exempted from the payment of Sales Tax on this item, if so, the names of the Mills ?

Sardar Kapoor Singh : (a) No.

(b) & (c) Does not arise in view of (a) above.

Tenants ejected in district Karnal

***6596. (C.U.) Sardar Piara Singh :** Will the Minister for Revenue be pleased to state the total number of tenants ejected under the orders of the Sub-Divisional Officer, Thanesar, district Karnal during the current year and a list containing their name to be laid on the Table of the House ?

Sardar Harinder Singh Major : Sub-Divisional Officer, Thanesar has passed orders of ejection against 88 tenants list of which is laid on the Table of the House.

List of tenants orders for whose ejection have been passed by the Assistant collector, Ist Grade Thanesar (Karnal district) during the current year i.e. from 1st January, 1964 to 15th September, 1964

| Serial No. | Name of persons |
|------------|--|
| 1 | Hukam Singh, son of Balia, resident of Bapdi |
| 2 | Jai Ram, son of Kundan resident of Budha |
| 3 | Dharam Paul , son of Singhram, resident of Kharindwa |
| 4 | Sispaul , son of Ram Parshad , resident of Kharindwa |
| 5 | Bhag Singh, son of Harnam Singh, resident of Murjapur |
| 6 | Tara Chand son of Pokhar Mal resident of |
| 7 | Jai Singh, son of Kanhia resident of |
| 8 | Kishan Chand, son of Kura Ram, resident of Dhanaura Jattan |
| 9 | Ram Kishan , son of Kura Ram, resident of Dhanaura Jattan |
| 10 | Gopala Ram, son of Kura Ram, resident of Dhanaura Jattan |
| 11 | Kapoor , son of Neki, resident of Gudha |
| 12 | Baljit , son of Neki resident of Gudha |
| 13 | Mehar Chand, son of Ranjit , resident of Gudha |
| 14 | Jai Singh, son of Bhag Singh, resident of Gudha |
| 15 | Nihal Chand, son of Ganga Ram, resident of Jhansa |
| 16 | Mehma Ram, son of Talla Ram, resident of Jhansa |
| 17 | Sadhu Ram, son of Chottu Ram, resident of Nangal |
| 18 | Kishan Chand, son of Kura Ram, resident of Dhanaura Jattan |
| 19 | Ram Kishan, son of Kurra Ram, resident of Dhanaura Jattan |
| 20 | Gopala Ram, son of Kurra Ram, resident of Dhanaura Jattan |
| 21 | Sunder, son of Ballu resident of Mohri |
| 22 | Netu, son of Sada Ram, resident of Gigarpari |
| 23 | Shadi, son of Duni Chand, resident of Radaur |
| 24 | Chotu, son of Shadu, resident of Radaur |
| 25 | Dewala Ram, son of Aru Ram, resident of Gumthala Garhu |

| Serial
No. | Names of persons |
|---------------|---|
| 26 | Ruldu, son of Ganni, resident of Fatehgarh Jharauli |
| 27 | Duni Chand, son of Bansi, resident of Bhallar |
| 28 | Nanha, son of Nandu, resident of Bhallar |
| 29 | Jyoti, son of Nihala, resident of Bhallar |
| 30 | Kirpa, son of Jhandu, resident of Bhallar |
| 31 | Ramkishan, son of Budhu resident of Sangipur |
| 32 | Pannu, son of Budhu resident of Sangipur |
| 33 | Sadhu, son of Budhi, resident of sangipur |
| 34 | Kartara, son of Budhu, resident of Katalhori |
| 35 | Datu, son of Budhu, resident of Sangipur |
| 36 | Charta, son of Inder, resident of Badam |
| 37 | Ram Lal, son of Jai Singh resident of Bibipur |
| 38 | Parsa, son of Antu, resident of Daulatpur |
| 39 | Jagan Nath, son of Devidayal, resident of Gumti at Chhapri |
| 40 | Dhanpat Rai, son of Devidayal, resident of Gumti at Chhapri |
| 41 | Parmanand, son of Devidayal, resident of Gumti at Chhapri |
| 42 | Simru, son of Perma, resident of Daulatpur |
| 43 | Baisakhi, son of Kanayia, resident of Daulatpur |
| 44 | Mam Chand, son of Baru, resident of Daulatpur |
| 45 | Jhandu, son of Shugar, resident of Daulatpur |
| 46 | Nanha, son of Kura, resident of Daulatpur |
| 47 | Jyoti, son of Rama, resident of Daulatpur |
| 48 | Bishna, son of Rama, resident of Daulatpur |
| 49 | Kishna, son of Ratia, resident of Daulatpur |
| 50 | Chaju, son of Chhotu, resident of Daulatpur |
| 51 | Sawan, son of santu, resident of Daulatpur |
| 52 | Badama, son of Phagu, resident of Daulatpur |
| 53 | Mattu, son of Bhura, resident of Daulatpur |
| 54 | Sukru, son of Sanwan, resident of Daulatpur |
| 55 | Jagan Nath, son of Devi Dayal, resident of Chhapri |
| 56 | Dhanpatrai, son of Devi Dayal, resident of Chhapri |
| 57 | Parma Nand, son of Devi Dayal, resident of Chhapri |

[Minister for Revenue]

| Serial No. | Name of persons |
|------------|---|
| 58 | Hirda, son of Udmi, resident of Potlu |
| 59 | Kanti Parshad, son of Ram Dhan, resident of Umri |
| 60 | Sohan Singh, son of Hukam Singh, resident of Jhansa |
| 61 | Kewal, son of Sodagar, resident of Bakana |
| 62 | Sita Ram, son of Mukandi, resident of Atawa |
| 63 | Sham Lal, son of Mukandi resident of Atawa |
| 64 | Om Parkash son of Mukandi, resident of Atawa |
| 65 | Chhaju, son of Bhagtu resident of Atawa |
| 66 | Amar Nath, son of Ganpat , resident of Gumthala Rao |
| 67 | Hari Ram, son of Ruli Ram, resident of Umri |
| 68 | Amar Singh, son of Gurbaksh Singh resident of Pipli Majra |
| 69 | Jagir Singh, resident of Pipli Majra |
| 70 | Sewa Singh, resident of Pipli Majra |
| 71 | Harbans Singh, resident of Pipli Majra |
| 72 | Budhu, son of Udmi, resident of Potli |
| 73 | Sunder Singh, son of Bahadar Singh, resident of Sandhala |
| 74 | Balwant Singh, son of Mangal ,resident of Sandhala |
| 75 | Veer Singh, son of Mangal Singh, resident of Sandhala |
| 76 | Gian Chand, son of Kishna resident of Sandhala |
| 77 | Lal Singh, son of Mangal Singh, resident of Sandhala |
| 78 | Mangal Singh, son of Bahadur Singh, resident of Sandhala |
| 79 | Balbir Singh, son of Nihal Singh, resident of Sandhala |
| 80 | Darshan Singh, son of Nihal Singh, resident of Sandhala |
| 81 | Balbir Singh, son of Nihal Singh, resident of Sandhala |
| 82 | Gainda Ram, son of Lal Chand, resident of Katalheri |
| 83 | Narain Singh, son f Kharak Singh, resident of Katalheri |
| 84 | Kartar Singh, son of Ganga Ram, resident of Katalheri |
| 85 | Joginder Singh, son of Gulzar Singh, resident of Mughal Ma ra |
| 86 | Kishan Singh, son of Gulzar Singh, resident of Mughal Majra |
| 87 | Bishan Singh, son of Gulzar Singh resident of Mughal Majra |
| 88 | Harnam Singh, son of Gulzar Singh resident of Mughal Majra |

Enquiry against S.H.O. Karnal

***6597. (C.U.) Sardar Piara Singh :** Will the Minister for Home and Development be pleased to state whether it is a fact that an enquiry is pending against Shri Chattar Singh, S.H.O., Sadar Police Station, Karnal, if so, the details of the charges against him ?

Sardar Darbara Singh : No. The question does not arise.

Linking of Dhilwan with village Fatu DHINGA by a metalled road

***6598 (C.U.) Sardar Balwant Singh :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) whether there is any proposal under the consideration of Government to link Dhilwan with village Fatu DHINGA in Kapurthala district by a metalled road;
- (b) if the reply to part (a) above be in the affirmative, whether any survey has been made, if so, the approximate date by which the road is likely to be constructed ?

Chaudhri Rizaq Ram : (a) Yes ; but for inclusion in the Fourth Five-Year Plan on its merits .

(b) The road may be completed in the Fourth Five-Year Plan subject to its inclusion in the said plan and availability of adequate funds.

Report regarding re-organisation of districts

***6601 (C.U.) Comrade Shamsheer Singh Josh :** Will the Minister for Revenue be pleased to state —

- (a) the salient recommendations made in the report of the Commission submitted to the Government regarding the re-organisation of districts ;
- (b) the action taken or proposed to be taken by the Government on the basis of the said report ;
- (c) if no action has been taken so far on the said report, the time by which action will be taken ?

Sardar Harinder Singh Major : (a) It is not in the public interest to do so.

(b) A new district with headquarters at Kulu has been created and formation of another district with headquarters at Sirsa is under consideration.

(c) In view of (b) above, this question does not arise.

Memorandum submitted by Punjab Committee of All-India Trade Union Congress

***6602 (C.U.) Comrade Shamsheer Singh Josh :** Will the Minister for Public Works and Welfare be pleased to state whether any memorandum was received by him from the Punjab Committee of the All India Trade Union Congress in the month of July, 1964, if so, the contents thereof and the action taken thereon ?

Chaudhri Rizaq Ram : Yes. A copy of memorandum dated 13th July, 1964 was received from the Punjab Committee of All-India Trade Union Congress. A reply to the memorandum was sent by the Labour Commissioner, Punjab vide his memo No. MW/2/108/61185, dated 18th September, 1964. Detailed contents of the memorandum and reply sent by the Labour Commissioner, Punjab, are given as in Annexure 'A'.

[Minister for Public Works and Welfare]

ANNEXURE 'A'

| Contents of representation, dated
13th July, 1964 | Reply sent |
|---|--|
| <p>1. To fix minimum wages at adequate level for all industries and to link the dearness allowance part of the same with the cost of living index</p> <p>We would strongly urge that the unanimously recommendations of the Advisory Committee for fixation of minimum wages in the textile industry be enforced immediately</p> <p>There are number of other industries too in which minimum wages have not been fixed as yet. They included rubber industry, Chemicals, Steel rolling, Glass and Ceramics etc. Minimum Wages in these Industries too must be fixed at once</p> <p>In a number of industries minimum wages were fixed long ago. They are extremely in-adequate and are not linked with the cost of living index. Steps should be taken to revise minimum rates of wages in all these industries at earliest possible</p> | <p>1. This suggestion will be kept in view while fixing/revising minimum rates of wages in the scheduled employments</p> <p>The minimum rates of wages in the Textile industry were notified <i>vide</i> Punjab Government Notification No. S.O. 283-CA/II/48/S. 5/64, dated 4th August, 1964. Necessary instructions have been issued to the field staff for proper implementation</p> <p>The matter for adding rubber industry chemicals, Glass and Ceramics is under consideration for adding the employment to Part I of the schedule of the Minimum Wages Act, 1948. The matter regarding steel re-rolling is under consideration of Government. Action is initiated from time to time departmentally as soon as it comes to knowledge that a particular industry/employment is engaging more than one thousand workers in the whole of the State or on representations from the employees/unions</p> <p>Necessary action is being taken to revise minimum rates of wages in the employments which need revision</p> <p>The linking of Dearness Allowance with basic wages will be considered at the time of future fixation/revision of the minimum rates of wages</p> |
| <p>2. The cost of living index published by Punjab Government however, is very faulty. A Tripartite machinery must be appointed at once to go into this whole matter as per decision of the Standing Labour Committee to make recommendation to the State Government</p> | <p>The matter does not relate to the Labour Department</p> |
| <p>3. Request to issue immediate instructions to ensure that the pending demand notices are referred for adjudication without further delay</p> | <p>All the demands are examined on merits before these are referred for adjudication. The demands which do not merit reference are not recommended irrespective of the fact, whether or not arbitration is refused by the management. The reasons for rejection are invariably conveyed to the parties concerned</p> |

Contents of representation, dated
13th July, 1964

reply sent

4. Strongly urge that the bills (i) giving the right to dismissed/discharged/terminated workers to individually take their cases to courts for adjudication. Both the bills are pending decision at Government level

(ii) fixing paid casual and sick leave and paid festival holidays for industrial workers in the State, be placed before the Assembly in the next Session and made into laws, till then bills should be enacted through ordinance

5. Regarding few others urgent problems such as Employees State Insurance Scheme and Provident Fund etc.

(i) Employees State Insurance Scheme

Still there exists great disparity in the treatment given to members workers and their families. Request for implementing the agreement regarding giving treatment to their families without any discrimination

Does not concern this Department, and hence no action is called for by this office in the matter.

(ii) Provident Fund

To remove the difficulty regarding Provident Fund Scheme and as interim measure such cases should be referred for adjudication wherever the workmen raise dispute in this respect

As above

Chairman of the Subordinate Services Selection Board, Punjab

***6603. (C.U.). Comrade Gurbakhsh Singh Dhaliwal :** Will the Chief Minister be pleased to state—

- (a) the year when the Subordinate Services Selection Board was established in the State ;
- (b) the names of the Chairman of the said Board appointed so far, together with the names of the retired Police Officers among them ;
- (c) whether it is a fact that the present Chairman is also a retired Police Officer, if so, the reasons if any, for giving preference to Police Officers over Public men and civil officers in the matter of appointment of the chairmen of the said Board ?

Shri Ram Kishan : (a) In 1953.

(b) (i) Rao Bhim Singh Retired Police Officers
(ii) Shri Ujagar Singh

(c) Yes, the present Chairman is also a retired Police Officer.

No preference is given to Police Officers over Public men and Civil Officers in the matter of appointment of the Chairmen of the S.S.S. Board, Punjab. According to the Constitution of the Board, only such persons who have held office under the Government of India or the Government of a State for a minimum period of 10 years can be appointed as Chairman. The criteria kept in view while making selection are general suitability and integrity of each person for appointment as Chairman of the Board.

Post Graduate Medical Research Institute, Chandigarh

***6604 (C.U.) Comrade Gurbakhsh Singh** : Will the Minister for Education and Local Government be pleased to state: —

- (a) whether it is a fact that a decision has been taken to hand over the Post Graduate Medical Research Institute, Chandigarh to the Union Government ;
- (b) if the answer to part (a) above be in the affirmative whether the whole expenditure of the Institute would be borne by the Union Government or the State Government would also be required to contribute towards it, if the latter, in what ratio;
- (c) the date when the said decision was taken and the time by which it is likely to be implemented ?

Shri Prabodh Chandra : (a) No.

(b) Does not arise.

(c) Does not arise.

Poultry Farms in Chandigarh

***6605 (C.U.) Comrade Gurbakhsh Singh** : Will the Chief Minister be pleased to state —

- (a) whether it is a fact that owners of Poultry Farms in Chandigarh have recently been advised to remove the Farms to places outside its limits ;
- (b) whether the said Farms were established with the approval of the Capital Project Authorities ;
- (c) whether Government is providing some alternative land to rehabilitate the said Poultry Farms ?

Shri Ram Kishan : (a) No.

(b) No.

(c) Question does not arise.

Water Charges Rates in Chandigarh

***6606. (C.U.) Comrade Gurbakhsh Singh Dhaliwal** : Will the Minister for Public Works and Welfare be pleased to state—

- (a) the rates charged respectively for drinking water and for gardening water by the Capital Project authorities ;
- (b) the quantum of water consumed by the Chandigarh Paper Board Mills and the Modella Wool Factory during the year 1963, monthwise ;
- (c) whether it is a fact that both the concerns referred to in part (b) above are supplied water at the rate charged for drinking water ;
- (d) whether it is also a fact that both the said concerns applied for installation of tube-wells of their own ;
- (e) if the answer to parts (c) and (d) above be in the affirmative, the reasons, if any, for not charging from the said concerns the rate fixed for water for gardening purposes in view of the consumption of large quantities of water by them or for not permitting them to instal their own tube-wells ;
- (f) whether Government intends to reconsider the matter referred to in part (e) above with a view to giving incentive to Small scale Industry in the Capital ?

Shri Ram Kishan : (a) Water for domestic and industrial purposes and building construction is charged at the rate of Rs 1.00 per 1,000 gallons and for irrigation of lawns at the rate of R. 0.37 per 1,000 gallons,

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(b) A list showing the quantum of water consumed by the Chandigarh Paper Board Mills and the Modella Wool Factory during the year 1963 is laid on the table of the House ;

(c) Yes. The rates of water consumed for domestic and industrial purposes are the same. The rate of water for industrial purposes is being charged from both these concerns.

(d) Yes.

(e) The rates of water supplied for industrial purposes are different from the rates of water supplied for irrigation of lawns. As water is being supplied for industrial purposes to these concerns they are being charged rates fixed for industrial purposes. Chandigarh Capital Project Control Board had decided not to permit installation of independent tube-wells and for this reason they were not permitted to instal their own tube-wells.

(f) A representation to this effect has recently been received from the Chandigarh Paper Board Mills and is being considered by the Government.

**The Quantum of water consumed by the Chandigarh Paper Board Mills,
Industrial Area**

| | Domestic | For lawns | Domestic |
|-----------------|--|--|--|
| | $\frac{1}{2}$ dia water meter
Gallons | 6' dia water meter
Gallons | $\frac{1}{2}$ dia water meter
Gallons |
| January, 1963 | 48,400 | 22,000 | Locked |
| February, 1963 | 45,000 | 150,000 | 553,000 |
| March, 1963 | 52,000 | 228,000 | Locked |
| April, 1963 | 56,000 | Locked | 3,689,000 |
| May, 1963 | 62,000 | 98,000 | 1,320,000 |
| June, 1963 | 37,000 | 511,300 | 2,550,000 |
| July, 1963 | 31,800 | Locked | 1,299,000 |
| August, 1963 | 29,300 | Locked | 1,002,000 |
| September, 1963 | 29,500 | Locked | A. C. 1,177,000 |
| October, 1963 | 33,200 | Locked | A.C. 1,177,000 |
| November, 1963 | 26,100 | Water-supply disconnected | 1,060,400 |
| December, 1963 | 22,000 | Water-supply restored
1,000 gallons | 2,470,600 |

[Chief Minister]

Detail of water consumed by the Modella Wool Factory Industrial Area

| | Domestic | Lawns | Domestic |
|------------------|---------------------------------|----------------------|--------------------|
| | 1/2" dia water meter
Gallons | 1/2" dia water meter | 4" dia water meter |
| January, 1963 .. | 20,000 | 22,500 Gallons | 501,500 Gallons |
| February, 1963 | Locked | 120,000 Gallons | 342,000 Gallons |
| March, 1963 .. | Locked | 317,000 Gallons | 609,000 Gallons |
| April, 1963 | Meter Stop | Meter Stop | 1,033,000 Gallons |
| May, 1963 | Meter Stop | Meter Stop | 1,342,000 Gallons |
| June, 1963 | Meter Stop | Meter Stop | 1,969,300 Gallons |
| July, 1963 | Meter Stop | 2,300 Gallons | 1,448,100 Gallons |
| August, 1963 | Meter Stop | Water disconnected | 1,448,100 Gallons |
| September, 1963 | Meter Stop | Water disconnected | 1,448,100 Gallons |
| October, 1963 | Meter Stop | 93,600 Gallons | 1,934,400 Gallons |
| November, 1963 | Meter Stop | 86,000 Gallons | 873,300 Gallons |
| December, 1963 | | 111,000 Gallons | 1,353,000 Gallons |

Forming of a Sadachar Samiti in the State

*6607. (C.U.) Comrade Gurbakhsh Singh Dhaliwal : Will the Chief Minister be pleased to state—

(a) whether a Sadachar Samiti has recently been formed in the State, if so, the names of its Members including its Chairman ;

(b) if the answer to part (a) above be in the negative, whether there is any proposal under consideration of Government to establish such a Samiti, if so, the time by which it is likely to be established ?

Shri Ram Kishan : (a) Government have not formed any Sadachar Samiti. However, Sanyukta Sadachar Samiti organised by the Public and formed at Delhi has set up its branch in the Punjab State as well.

(b) No such proposal is under consideration of the Government at present, as it is purely a non-official venture.

Categorisation of Zila Parishads

*6608. (C.U.) Comrade Gurbakhsh Singh Dhaliwal : Will the Minister for Home and Development be pleased to state whether Government propose to categorise the Zila Parishads in the State into three classes for the purpose of fixing pay scales of Secretaries, if so, the basis on which categorisation is proposed to be made and the time by which the proposal is likely to be implemented ?

Sardar Darbara Singh : Yes. On the basis of the number of Panchayat Samitis in the districts. Rules on this point are likely to be finalized within a few months.

**Blood donated by Members of Staff of Post-Graduate Medical Institute,
Chandigarh**

*6609. (C.U.) **Sardar Ajaib Singh Sandhu:** Will the Minister for Education and Local Government be pleased to state—

- (a) whether some members of the staff of the Post Graduate Medical Institute, Chandigarh donated blood for the general patients admitted in the Institute since its start ; if so, their names along with the designation ;
(b) the number of times, blood was donated by each of the persons mentioned in part (a) above and the dates on which it was donated ?

Shri Prabodh Chandra : (a) & (b) Yes, Sir. A statement containing the requisite information is placed on the table of the House.

List of staff of the Post Graduate Institute who donated blood alongwith date and number of times this was done

| Serial No. | Name | Designation | Date | Times of donation |
|------------|---------------------|---------------------------|------------------------------------|-------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1 | Prof. S. S. Anand | Director, Prof. P. G. I. | 15-8-62 | Once ^e |
| 2 | Miss Norah Raza | Nursing Sister | 16-8-62 | Once |
| 3 | Dr. Rajinder Suri | Research Assistant | 18-9-62 | Once |
| 4 | Dr. Kuldeep Singh | Asstt. Prof. in Surgery | 21-9-62
9-1-64
and
3-6-64 | Thrice |
| 5 | Dr. P. L. Wahi | Asstt. Prof. Medicine | 1-10-62
26-3-63 | Twice |
| 6 | Dr. Manmohan Singh | Research Assistant | 3-01-62 | Once |
| 7 | Dr. V. K. Saini | Associate Prof. | 20-10-62
26-3-63 | Twice |
| 8 | Dr. P. N. Kataria | Assistant Prof. Surgery | 20-10-62
17-1-64 | Twice |
| 9 | Shri Brasher | Sweeper | 5-11-62 | Once |
| 10 | Dr. Shakuntla | Research Assistant | 28-11-62 | Once |
| 11 | Dr. B. Mahajan | P. G. Student | 5-12-62 | Once |
| 12 | Dr. A. Kalra | House Surgeon | 11-12-62 | Once |
| 13 | Dr. M. M. Lal Arora | Assistant Prof., E. N. T. | 1-2-63 | Once |
| 14 | Dr. Shivdev Singh | Lecturer in Surgery | 4-2-63 | Once |

[Minister for Education and Local Government]

| Serial No. | Name | Designation | Date of donation | Times |
|------------|------------------------|-----------------------------|---------------------|-------|
| 1 | 2 | 3 | 4 | 5 |
| 15 | Dr. S. P. Popli | Registrar in E. N. T. | 7-2-63
2-5-64 | Twice |
| 16 | Dr. A. C. Chadha | Sr. Lecturer, Surgery | 22-2-63
6-4-64 | Twice |
| 17 | Dr. C. P. Sahwny | Lecturer, Surgery | 23-2-63 | Once |
| 18 | Dr. J. S. Gupta | Asstt. Prof., Eye | 26-3-63 | Once |
| 19 | Dr. A. K. Sehgal | Asstt. Prof. Medicine | 26-3-63 | Once |
| 20 | Dr. K C. Bhargar | Asstt. Prof. Medicine | 26-3-63 | Once |
| 21 | Dr. S. Raina | P. G. I. Student | 26-3-63 | Once |
| 22 | Dr. P. N. Chutani | Director, Prof. and Dean | 26-3-63 | Once |
| 23 | Dr. Tulsi Dass | Lect., Surgery | 26-3-63 | Once |
| 24 | Dr. Gursharan K. Singh | Lect., Anaesthetic | 1-4-63
5-8-64 | Twice |
| 25 | Dr. B. S. Sekhon | Org. Secretary, Blood Bank | 16-5-63 | Once |
| 26 | Dr. I. A. Chitambar | Associate Prof. Surgery | 29-5-63
18-4-64 | Twice |
| 27 | Dr. M. S. vatiathan | Sr. Lec., Surgery | 29-5-63
18-4-64 | Twice |
| 28 | Dr. Mrs. Virmani | Asstt. Prof., Medicine | 30-5-63 | Once |
| 29 | Mr. Anopinder Singh | Ph. D. Student | 7-8-63 | Once |
| 30 | Miss Raj Satia | Trainee Nurse | 27-8-63 | Once |
| 31 | Miss Shail | Trainee Nurse | 27-8-63 | Once |
| 32 | Dr. R. C. Prilokar | Research Asstt. | 29-11-63 | Once |
| 33 | Dr. P. S. Bajaj | Surgery | 30-11-63 | Once |
| 34 | Dr. H. S. Conner | Asstt. Prof., Dental Deptt. | 30-11-63 | Once |
| 35 | Dr. Chander Kanta | A. M. O. Medicine | 4-12-63
17-6-63 | Twice |
| 36 | Dr. Usha | A. M. O., Medicine | 6-12-63 | Once |
| 37 | Dr. Suri | Deptt. Medicine | 13-12-63 | Once |
| 38 | Dr. S. N. Kaul | Deptt., of Radiology | 11-12-63
28-7-64 | Twice |
| 39 | Mr. Subhas Chander | Clerk, Blood Bank | 6-1-64 | Once |
| 40 | Dr. B. S. Patra | P. G. Student | 10-1-64
24-3-64 | Twice |

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| Serial No. | Name | Designation | Date of donation | Times |
|------------|----------------------|----------------------------|------------------|-------|
| 1 | 2 | 3 | 4 | 5 |
| 41 | Mr. Shankar Dass | Class IV, Radiology Deptt. | 13-1-64 | Once |
| 42 | Dr. O. P. Saini | A. M. O., Surgery | 22-1-64 | Once |
| 43 | Miss Surinder | Staff Nurse | 26-3-64 | Once |
| 44 | Dr. Harish Verma | A. M. O., Medicine | 28-3-64 | Once |
| 45 | Dr. J. S. Sidhu | Ditto | 28-3-64 | Once |
| 46 | Dr. Sumer Verma | A. M. O., Medicine | 16-4-64 | Once |
| 47 | Miss S. K. Mehta | Staff Nurse | 16-4-64 | Once |
| 48 | Dr. Lalita Mago | A. M. O., Medicine | 16-4-64 | Once |
| 49 | Dr. V. K. Modgil | Ditto | 16-4-64 | Once |
| 50 | Miss Sashi Sud | Staff Nurse Trainee | 17-4-64 | Once |
| 51 | Miss D. Gandhi | Staff Nurse | 18-4-64 | Once |
| 52 | Dr. Musti | Registrar Medicine | 18-4-64 | Once |
| 53 | Dr. Rastogi | Lect., Medicine | 18-4-64 | Once |
| 54 | Miss Santosh Bala | Trainee Nurse | 18-4-64 | Once |
| 55 | Dr. V. P. Sachdev | A. M. O. Medicine | 29-4-64 | Once |
| 56 | Dr. S. C. Srivastava | Registrar Surgery | 13-5-64 | Once |
| 57 | Miss Tripta Verma | Staff Nurse | 15-6-64 | Once |
| 58 | Dr. S. M. Bose | A. M. O., Surgery | 20-6-64 | Once |
| 59 | Dr. H. S. Bala | A. S. O., Surgery | 22-6-64 | Once |
| 60 | Dr. J. N. Bhatia | Lect., E. N. T. | 25-6-64 | Once |
| 61 | Miss T. Kaur | Staff Nurse | 2-7-64 | Once |
| 62 | Dr. S. M. Grover | A. M. O., Surgery | 15-7-64 | Once |
| 63 | Dr. S. Mahajan | A. M. O., Gynaecology | 28-7-64 | Once |
| 64 | Dr. Prem Garg | A. M. O., Medicine | 28-7-64 | Once |
| 65 | Miss R. P. Sidhu | Staff Nurse | 4-8-64 | Once |
| 66 | Miss N. Grover | Sister Nurse | 11-8-64 | Once |
| 67 | Miss D. P. Naaz | Staff Nurse | 11-8-64 | Once |

[Minister for Education and Local Government]

| Serial No. | Name | Designation | Date of donation | Times |
|------------|-------------------|---------------------------|------------------|-------|
| 1 | 2 | 3 | 4 | 5 |
| 68 | Dr. O. P. Khana | A. S. O. Surgery | 17-8-64 | Once |
| 69 | Dr. Suresh Jawar | Deptt., Radiology | .. 17-8-64 | Once |
| 70 | Dr. P. S. Widwal | Lecturer Medicine | .. 26-8-64 | Once |
| 71 | Dr. B. W. Gajwani | A. S. O., Medicine | .. 26-8-64 | Once |
| 72 | Dr. T. S. Nanda | A. S. O., Dental Deptt. | 26-8-64 | Once |
| 73 | Dr. Sat Parkash | A. S. O., Surgery | .. 29-8-63 | Once |
| 74 | Dr. Sham Sunder | A. S. O., Eye Deptt. | .. 27-5-63 | Once |
| 75 | Dr. S. Rangachari | Sr. Lecturer | .. 13-5-63 | Once |
| 76 | Dr. S. Khana | A. M. O., Medicine | .. 17-5-63 | Once |
| 77 | Dr. R. S. Narang | Asstt. Prof. Anaesthetics | .. 18-5-63 | Once |

Promotion in the Police Department

*6611. (C.U.) Comrade Makhan Singh Tarsikka : Will the Minister for Home and Development be pleased to state the names of the Police Officers with their home addresses promoted as Inspectors, Deputy Superintendents and Superintendents of Police in the State during the last three years.

Sardar Darbara Singh : A statement containing the requisite information is laid on the Table of the House.

List of Assistant Superintendents of Police promoted to officiate as Superintendent of Police in the State since 1st September, 1961 with their home addresses

| Serial No. | Name | Home Address | Remarks |
|------------|---------------------------|---|---------------------------------------|
| 1. | Shri M.L. Bhanot, I.P.S. | .. Village and post office Argowal, District Hoshiarpur | On deputation to Delhi |
| 2. | Shri G.S. Mander, I.P.S. | .. Village Mander Dona, post office Kapurthala | Ditto |
| 3. | Shri P.S. Shukla, I.P.S. | .. Village Rasulpur, District Rae Bareli (U.P.) | |
| 4. | Shri K.L. Dewan, I.P.S. | .. Settled in Varanasi U.P.) | A displaced person from West Pakistan |
| 5. | Shri H.R. Swan, I.P.S. | .. Village and post office Sakruli, District Hoshiarpur | |
| 6. | Shri P.S. Bhinder, I.P.S. | .. Onkar Nagar, Gurdaspur | |
| 7. | Shri J.S. Anand, I.P.S. | .. 25/34 East Patel Nagar, New Delhi | |
| 8. | Shri S.S. Brar, I.P.S. | .. Kila Raipur, District Ludhiana | |

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| <i>Serial No.</i> | <i>Name</i> | <i>Home Address</i> | <i>Remarks</i> |
|-------------------|---------------------------|--|----------------|
| 9. | Shri Dalbir Singh, I.P.S. | .. Village Mandiala Khurd,
post office Bhorla, District
Ludhiana | |
| 10. | Shri K.K. Zutshi, I.P.S. | .. Jhoomer Lal's Garden,
Station Road Jaipur | |
| 11. | Shri H.C. Jatav, I.P.S. | .. Karol Bagh, New Delhi-5 | |

List of Deputy Superintendents of Police, promoted to officiate as Superintendent of Police, since 1st September, 1961

| <i>Serial No.</i> | <i>Name</i> | <i>Home Address</i> |
|-------------------|-----------------------------|---|
| 1. | Shri J.S. Dulat | .. Village Mehman Singhwala, Police Station
Dehlon, District Ludhiana |
| 2. | Shri E.F. Deatker | .. Not settled anywhere |
| 3. | Shri P.C. Sahney | .. Rohtak Road, New Delhi |
| 4. | Shri Roshan Lal Kapur | .. Settled at Chandigarh |
| 5. | Shri Sukhpal Singh | .. Village and post office Kathgarh, Tehsil
Garhshankar, District Hoshiarpur |
| 6. | Shri Bhagwat Sarup | .. Village Badli, Police Station Jhajjar, District
Rohtak |
| 7. | Shri Ujagar Singh | .. Village and Post Office Garg, Ludhiana
district |
| 8. | Shri Kasturi Lal Sudan | .. No. 526, L, Model Town, Ludhiana |
| 9. | Shri Ram Singh Brar | .. Har Inder Nagar, Faridkot, District
Bhatinda |
| 10. | Shri Gursharan Singh Jiajee | Patiala |
| 11. | Shri Sant Singh | .. Village Bal Kohna, Police Station Nakodar,
District Jullundur |
| 12. | Shri Gurdev Singh | .. Village Gurdhanpur, Police Station Amloh,
District Patiala |
| 13. | Shri Jodh Singh | .. Village Jalan, Police Station Bhawanigarh,
District Sangrur |
| 14. | Shri S.K. Rattan | .. Near Government Telegraph Office, Patiala |
| 15. | Shri Narinder Singh | .. Kothi Sonian, Post Office Maloudh, District
Ludhiana |
| 16. | Shri Kuldip Singh | .. Village Ugoke, Police Station Barnala,
District Sangrur |
| 17. | Shri Ranbir Singh Yadav | .. Village and Post Office Hastal, Delhi |
| 18. | Shri Hari Singh | .. Village Chhawani, Police Station Sadar,
Hoshiarpur |
| 19. | Shri Surjit Singh | .. Rajpura, Police Station Sadar, Ludhiana |

[Home and Development Minister]

| <i>Seial
No.</i> | <i>Name</i> | <i>Home Address</i> |
|----------------------|-------------|---------------------|
|----------------------|-------------|---------------------|

- | | | |
|-----|--------------------|--------------------|
| 20. | Shri Harbans Singh | .. Not settled yet |
| 21. | Shri B.L. Chhibber | .. Not settled yet |

List of Deputy Superintendents of Police, promoted from 1st September, 1961 to 31st August, 1964 with their home addresses

- | <i>Name</i> | <i>Home address</i> |
|-------------------------------|--|
| 1. Shri Roop Chand | .. Mansa Mandi, District Bhatinda |
| 2. Shri Balbinder Singh | .. Village Qilla Raipur, Police Station Dehlon, District Ludhiana, now settled in District Patiala |
| 3. Shri Rattan Parkash | .. Son of Pt. Dewan Chand, Village Piplanwala, Police Station Sadar, Hoshiarpur |
| 4. Shri Radha Krishan | .. 112, Daya Nand Nagar, Lawrence Road, Amritsar |
| 5. Shri Dalip Singh, P/126 | .. Village Chak No. 20-GG, District Siri Ganga Nagar, Rajasthan |
| 6. Shri Ram Narain | .. Village Dataranwali, Police Station Abohar, District Ferozepur |
| 7. Shri Jetha Nand | .. Refugee from West Punjab. Not settled as yet |
| 8. Shri Hans Raj, P/76 | .. Village Radore, Police Station Radore, District Karnal |
| 9. Shri Rajinder Singh | .. Kot Sardar Mit Singh, Police Station Sadar, Amritsar |
| 10. Shri Tek Chand | .. Village Sampla, Post Office Sampla, District Rohtak |
| 11. Shri Guru Dutt Uppal | .. Refugee from West Punjab. Not settled as yet |
| 12. Shri Gurjaipal Singh | .. Lamba Pind, District Jullundur |
| 13. Shri Mit Singh | .. Village Dingrian, Police Station Adampur, District Jullundur |
| 14. Shri Partap Singh | .. Village Lohgarh, Police Station Mahal Kalan, District Sangrur |
| 15. Shri Prithi Singh | .. Mohalla Raghomajra, Patiala |
| 16. Shri Sukhdarshan Likhi | .. Civil Lines, Ludhiana |
| 17. Shri Ram Murti | .. Village Sadhwan, Police Station Lopoke, District Amritsar |
| 18. Shri Ram Sarup, P/63 | .. House No. 9, Mohalla No. 16, Jullundur Cantt. |
| 19. Shri Joginder Singh, P/65 | .. Village Dhimanwala, Police Station Sadar Faridkot, District Bhatinda |
| 20. Shri Charan Singh, P/67 | .. Village an Town No. 517, Surajgang, Jullundur City |

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)259
QUESTIONS

| <i>Serial No.</i> | <i>Name</i> | <i>Home address</i> |
|-------------------|-----------------------------|--|
| 21. | Shri Ujagar Singh, P/77 | .. Village Panduri Khazurwali, Police Station Hariana, District Hoshiarpur |
| 22. | Shri Pritam Singh, P/68 | .. Son of Shri Takhat Singh, Village Nabha, Police Station Nabha, District Patiala |
| 23. | Shri Gurdial Singh, P/81 | .. Village Nizam Din Wala, Police Station Makhua, District Ferozepur |
| 24. | Shri Pritam Singh, P/51 | .. Street Purani Adalat, Patiala |
| 25. | Shri Hardam Singh, P/56 | .. Village Raisinghwala, Post Office Bhiwani Garh, District Sangrur |
| 26. | Shri Sukhjinder Singh | .. Village Ram Garh, Bhulath, District Kapurthala |
| 27. | Shri Raghbir Singh, P/88 | .. Village and Post Office Jhojhu Kalan, Tehsil Dalmia Dadri, District Mohindergarh |
| 28. | Shri Raj Singh | .. Village Sanghi, Police Station Sadar, Rohtak |
| 29. | Shri Daulat Ram | .. Village and Post Office Sheron, Police Station Sadar, Tarn Taran, District Amritsar |
| 30. | Shri Guran Ditta | .. Village Nanan, Police Station Jhapal Kalan, District Amritsar |
| 31. | Shri Jog Raj | .. Batala, District Gurdaspur |
| 32. | Shri Satdev Singh | .. 3, Arya Nagar, Rohtak |
| 33. | Shri Inderjit Singh, P/102 | .. Village and Post Office Littran, District Jullundur |
| 34. | Shri Mangal Singh, P/39 | .. Village Jaja, Police Station Tanda, District Hoshiarpur |
| 35. | Shri Gurbax Singh, P/162 | .. Village Fatehpur Khurd, Police Station Garhshankar, District Hoshiarpur |
| 36. | Shri Bhajan Singh, P/163 | .. Village Rampur, Police Station Phagwara, District Kapurthala |
| 37. | Shri Harbans Singh, P/164 | Katra Ramgarhian, Chaulk Prag Dass, 'B' Division, Amritsar |
| 38. | Shri Om Parkash, P/165 | .. Village Gobindpuri, Police Station Jagadhri, District Ambala |
| 39. | Shri Malik Chand, P/166 | .. Refugee from West Punjab. Not settled |
| 40. | Shri Charan Singh, P/167 | .. Village and Post Office Nagoke, District Amritsar |
| 41. | Shri Jaspal Singh, P/147 | .. Village Pakhowal, Police Station Raikot, District Ludhiana |
| 42. | Shri Shamsheer Singh, P/149 | Village Baroda, District Rohtak |
| 43. | Shri Surjit Singh, P/150 | .. Village Gharwaddi, Police Station Sadar, Ludhiana |

[Home and Development Minister]

| <i>Serial No.</i> | <i>Name</i> | <i>Home address</i> |
|-------------------|--------------------------|---|
| 44. | Shri Raj Kumar Mehta | .. C/o Prop. Chitra Talkies, Hardwar (U.P.) |
| 45. | Shri Dharampal Singh | .. Village Kapial, District Sangrur |
| 46. | Shri Thakar Dass | .. Village Bauwind, Police Station Bhikhiwind, District Amritsar |
| 47. | Shri Fateh Chand | .. Village Kandola, Police Station Adampur, District Jullundur |
| 48. | Shri Ram Sarup, P/139 | .. Village Ahoon, Police Station Pundri, District Karnal |
| 49. | Shri Sunder Singh, P/171 | .. Village Sataur, Police Station Sadar, Hoshiarpur |
| 50. | Shri Rambel Singh | .. Village Miran Kot Khurd, Police Station Sadar, Amritsar |
| 51. | Shri Bakshi Ram | .. Refugee from Sialkot. Not settled as yet |
| 52. | Shri Baldev Singh, P/174 | .. Village Lakhopur, Police Station Balachaur, District Hoshiarpur |
| 53. | Shri Mohan Singh | .. Quarter No. 4A/20, Tilak Nagar, New Delhi |
| 54. | Shri Prem Kumar | .. Village and Post Office Rurka Kalan, Police Station Phillaur, District Jullundur |
| 55. | Shri Pritam Singh, P/177 | .. Village and Post Office Malout, District Ferozepore |
| 56. | Shri Waryam Singh | .. Hoshiarpur City |
| 57. | Shri Randhir Singh | .. Village and Post Office Khera, Tehsil Sirhind, District Patiala |
| 58. | Shri Tikka Singh | .. Village Bichhpuri, Post Office and Tehsil Office Shahzadpur, Naraingarh, Ambala |
| 59. | Shri Ascharj Lal | .. Village Sadhaura, Police Station Sadhaura, District Ambala |
| 60. | Shri Gulzara Singh | .. Village Sangatpur, Police Station Lehragaga, District Sangrur |
| 61. | Shri Lajpat Rai | .. Model Town, Panipat, District Karnal |
| 62. | Shri Harinder Singh | .. Village and Post Office Khizarabad, Police Station Kharar, District Ambala |
| 63. | Shri Tara Singh | .. Village Lalton Khurd, Post Office Baddowal, District Ludhiana |
| 64. | Shri Pran Nath | .. Son of Shri Radha Krishan, Village Khanjri, Police Station Jagadhri, District Ambala |
| 65. | Shri Krishan Lal | .. 526-L, Model Town, Ludhiana |
| 66. | Shri Pritam Singh, P/188 | .. Village Dispsinghwala, Police Station Faridkot, District Bhatinda |
| 67. | Shri Umrao Singh, P/189 | .. Village Topiala, Police Station Lopoke, District Amritsar |

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)261
QUESTIONS

| Serial No. | Name | Home address |
|------------|----------------------------|---|
| 68. | Shri Gandharb Singh | .. Village Kathlaur, Post Office Narot Jaimal Singh, District Gurdaspur |
| 69. | Shri Parmohinder Singh | .. Village and Police Station Mansa, District Bhatinda |
| 70. | Shri Harjit Singh | .. Village Rur Marh, Police Station Sharpur, District Sangrur |
| 71. | Shri Dev Dutt | .. Village Hadiabad, Tehsil Phagwara, District Jullundur |
| 72. | Shri Pritam Singh, P/195 | .. Tarn Taran, District Amritsar |
| 73. | Shri Lal Chand, P/198 | .. Village Bhangali, Police Station Majeetha, District Amritsar |
| 74. | Shri Gurbaksh Singh, P/199 | Model Town, Ludhiana |
| 75. | Shri Chandgi Ram | .. Village Malkhan, Police Station Maham, District Rohtak |
| 76. | Shri Badri Sharma | .. Refugee from West Punjab. Not settled as yet |
| 77. | Shri Bhag Singh | .. Village Karala Kalan, Police Station Tanda Umar, District Hoshiarpur |
| 78. | Shri Gurbachan Singh | .. House No. 655/21-B, Partap Bazar near Lal Masjid, Rohtak City, District Rohtak |
| 79. | Shri Moti Ram | .. Village and Post Office Kartarpur, District Jullundur |
| 80. | Shri Lakhi Ram | .. Village and Post Office Bichhari, Police Station and Tehsil Gohana, District Rohtak |
| 81. | Shri Ujjal Singh | .. Son of Jhanda Singh, Village and Post Office Ghalib Kalan, Police Station Sidhwan Bet, District Ludhiana |
| 82. | Shri Sube Ram | .. Village Mangolpur, Post Office Nanglot, Delhi State |
| 83. | Shri Joginder Singh, P/201 | Village Sajjan Magri, Police Station Samondri, District Ambala |

List of Inspectors with their Home addresses who were promoted in the State during the last three years

| Serial No. | Name | Home address |
|------------|---------------------------|---|
| 1. | Shri Inder Singh, A/70 | .. Delhi, 62/24, Rohtak Road, Qarol Bagh, Delhi |
| 2. | Shri Hazara Singh, B/75 | .. Gojarpura, Police Station Majitha, District Amritsar |
| 3. | Shri Suchet Singh, PR/144 | .. Village Pindori Takhatmal, Police Station Jhabbal, District Amritsar |

[Home and Development Minister]

| <i>Serial No.</i> | <i>Name</i> | <i>Home address</i> |
|-------------------|-----------------------------|--|
| 4. | Shri Hardial Singh, J/78 | .. Nowshera Panwan Sarhali, Police Station, District Amritsar |
| 5. | Shri Mit Singh, B/89 | .. Village Khaba Rajputan, Police Station Beas, District Amritsar |
| 6. | Shri Sowarn Singh, B/28 | .. Village Chharwali, District Jullundur |
| 7. | Shri Vidya Sagar, J/15 | .. Village Viram, Police Station Shahgari b. District Gurdaspur |
| 8. | Shri Gurmukh Singh, J/79 | .. Rmuwal, Police Station Shakot, Jullundur |
| 9. | Shri Joginder Singh, A/43 | .. Village Bhankarpur, Police Station, Mubarakpur, District Ambala |
| 10. | Shri Ganpat Rai, A/52 | .. Patti Afghnan, Panipat, District Karnal |
| 11. | Shri Santa Singh, J/51 | .. Village and Post Office Phagwara, District Kapurthala |
| 12. | Shri Harchand Singh, R/41 | (Bhatinda) Village and Police Station Bhatinda |
| 13. | Shri Sohan Lal, A/103 | .. House No. 55, Mohalla No. 10, Sadar Bazar, Jullundur District |
| 14. | Shri Om Parkash, A/176 | .. Not settled |
| 15. | Shri Madan Lal, R/2 | .. Refugee from West Punjab. Settled in Jullundur District |
| 16. | Shri Devinder Kumar, A/72 | Village Chalil Kalan, Police Station Tarn Taran, District Amritsar |
| 17. | Shri Kartar Singh, A/18 | .. Village Dhand, Police Station Jhabbal, District Amritsar |
| 18. | Shri Jagdeep Singh, A/95 | .. Model Town, Ambala |
| 19. | Shri Hari Singh, P.A.P. 66 | .. Jullundur District |
| 20. | Shri Narinjan Singh, PAP/80 | Village Khoe, District Ferozepore |
| 21. | Shri Sampuran Singh, J/41 | .. Mohalla Shrifpura 'D' Division, Amritsar |
| 22. | Shri Baldev Raj, A/62 | .. Not settled |
| 23. | Shri Anup Singh, B/97 | .. Village Maheroo, Post office and Police Station Nakodar, District Jullundur |
| 24. | Shri Chaman Singh, B/69 | .. Village Patira, Police Station Sadar Jullundur, District Jullundur |
| 25. | Shri Lal Singh, R/8 | .. Village Bhulara, Police Station Sadar, Kapurthala, District Kapurthala |
| 26. | Shri Nand Lal, PR/76 | .. Ludhiana District |
| 27. | Shri Baldev Raj, A/107 | .. Not settled |
| 28. | Shri Krishan Lal, A/28 | .. Hissar District |
| 29. | Shri Pran Nath, R/25 | .. Batala, District Gurdaspur |

ANSWERS TO STARRED QUESTIONS CONVERTED IN TO UNSTARRED (17)263
QUESTIONS

| <i>Name</i> | <i>Home Address</i> |
|---------------------------------|---|
| 30. Shri Randhir Singh, B/61 | .. Village Rooly, Police Station Mehna, District Ferozepur |
| 31. Shri Sunder Lal, J/65 | .. Not settled |
| 32. Shri Jai Singh, B/33 | .. Village Intal Kalan, Police Station Jind, District Sangrur |
| 33. Shri Randhir Sain, A/21 | .. Rohtak District |
| 34. Shri Bhagwant Singh, A/22 | Displaced person. Not settled |
| 35. Shri Kosh Raj, PR/23 | .. Allottee Village Anangoli, Tehsil Naraingarh, District Ambala, at present Katra Khazana, District Amritsar |
| 36. Shri Jit Singh, PR/37 | .. Village and Post Office Jandu Singha, Police Station Adampur, District Jullundur |
| 37. Shri Shiv Nath, B/47 | .. Khud Mohalla, Sabzi Chowk, Ludhiana |
| 38. Shri Ratti Ram, A/105 | .. Village Thurana, Police Station Narnan District Hissar |
| 39. Shri Munsha Singh, J/1 | .. Village Chandyani Khurd, Police Station Balachair, District Hoshiarpur |
| 40. Shri Bhagat Singh, A/14 | .. Village Charhori, Post Office Kurali, District Ambala |
| 41. Shri Hari Ram, A/92 | .. Village, Police Station and Tehsil Tohana, District Hissar |
| 42. Shri Narinjan Singh, J/21 | .. Village Talwarandi, Post Office Dhariwal, District Gurdaspur |
| 43. Shri T.P. Hine | .. Cathelic Club, Simla |
| 44. Shri Akhtiar Singh, B/2 | .. Village and Post Office Sujapur, District Ludhiana |
| 45. Shri Ram Kishan, PR/102 | .. Village Ram Nagar Chatan, Police Station Sheraur, District Sangrur |
| 46. Shri Mehar Chand, P.A.P. 54 | Village Dangoh, Post Office Pirthipur, District Hoshiarpur |
| 47. Shri Nanak Chand, A/99 | .. Kunjpura Road, Police Station, Sadar, Karnal, District Karnal |
| 48. Shri Ram Saran Dass, A/62 | House No. B-III/1058, Rohtak |
| 49. Shri Bishamber Dass, PAP/75 | Jullundur District |
| 50. Shri Dhani Ram, No. PAP/76 | Village and Post Office Farrukh Nagar, district Gurgaon |
| 51. Shri Ranjit Singh, PAP/77 | Chaura Kalan, Post ce oty
.. Dstrict Gurdasp |
| 52. Shri Harbans Singh PAP/51 | House No. 4389 Ward No. 3, Ambala City |

[Home and Development Minister]

| <i>Serial No.</i> | <i>Name</i> | <i>Home address</i> |
|-------------------|---------------------------------|---|
| 53. | Suraj Bnan PAP/83 | Village and Post Office Siswal, District Hissar |
| 54. | Shri Surjit Singh, PAP/106 | Village and Post Office Bhagowal, district Gurdaspur |
| 55. | Shri Puran Singh, APB/3 | Kishan Bhawan, Patiala |
| 56. | Shri Joginder Nath Bali, B/40 | House No. 142, Block B/1, Malaka Ganj, Sabzi Mandi, Delhi-6 |
| 57. | Shri Karnail Singh, PR/74 | Village Kazikot, Police Station Tain Taran, district Amritsar |
| 58. | Shri Krishan Chander, PR/31 | Refugee from West Punjab. Not settled |
| 59. | Shri Atamjit Singh, PR/36 | Village Phulahi, Post Office Bhatrana, District Hoshiarpur |
| 60. | Shri Karam Singh, J/6 | Village and Police Station Sardargarh, District Bhatinda |
| 61. | Shri Chhelu Ram, A/26 | Village Dundahera, Post Office and Police Station Sadar Gurgaon, District Gurgaon |
| 62. | Shri Lachhmi Narain Handa, R/22 | Sunam, Patiala |
| 63. | Shri Raj Kumar, J/52 | C/o Harish Chand, Retired Inspector of Police, Nabha Gate, Sangrur |
| 64. | Shri Gian Chand, A/10 | Ambala Cantt (Police Station) |
| 65. | Shri Prithi Pal Singh, A/94 | Chaura Khuman, Police Station Kotwali-Patiala |
| 66. | Shri Gurdev Singh, A/82 | Village and Post Office Nabha, Patiala District |
| 67. | Shri Jaigopal Singh, A/2 | Chabbal Kalan, Police Station Amritsar District |
| 68. | Shri Gajjinder Singh, B/21 | House No. XI, 261, Karman Road, Ludhiana |
| 69. | Shri Ramji Dass, A/3 | Village Goghari, Post Office Bainsi, Police Station Moham, tehsil Gohana, District Rohtak |
| 70. | Shri Shanti Sarup, A/86 | Not settled |
| 71. | Shri Man Singh, A/63 | Village Satrod Khurd, Hissar District |
| 72. | Shri Balbir Singh, A/31 | Bahaniwal, Police Station Mansa, district Bhatinda |
| 73. | Shri Jag Ram, A/12 | Village Sirhol, Police Station Sadar Gurgaon, district Gurgaon |
| 74. | Shri Joginder Singh, A/25 | Village Sohian, Post Office Hans Kalan, district Ludhiana |
| 76. | Shri Amolak Ram, A/37 | Village Hanslesa, Police Station Naraingarh, district Ambala |
| 77. | Shri Netar Parkash, A/61 | Ambala District |

**ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)265
QUESTIONS**

| <i>Serial No.</i> | <i>Name</i> | <i>Home address</i> |
|-------------------|------------------------------|---|
| 78. | Shri Nazar Singh, PAP/24 .. | Village Lalpur, Police Station, Tarn Taran, district Amritsar |
| 79. | Shri Mehar Chand PAP/36 | Village Diggle, Police Station Barry, district Rohtak |
| 80. | Shri Jaswant Singh, PR/56 | Sector 22-C, House No. 2152, Chandigarh |
| 81. | Shri Bachan Singh, J/45 .. | Village Mikkanga, Police Station Dharamkot, District Ferozepore |
| 82. | Shri Baldev Singh, J/44 .. | Village Chanarthal Kalan Nagar, Police Station, Raman, District Bhatinda |
| 83. | Shri Baldev Singh, A/122 .. | Model Town, Yamuna Nagar, district Ambala |
| 84. | Shri Janak Raj, A/19 .. | Aziz Building, Maulvi Ahata, Cart Road, Simla |
| 85. | Shri Gurnam Singh, A/49 .. | Village and Post Office Lotheri, district Ambala |
| 86. | Shri Gurcharan Singh, PAP/56 | Jaunpur, U.P. |
| 87. | Shri Harnam Singh, PAP/23 | Village and Post Office Tarsika, Post Office Jandiala Guru, district Amritsar |
| 88. | Shri Des Raj, PAP/68 .. | Village and Post Office Sanhra, district Jullundur |
| 89. | Shri Chhaju Ram, PAP/103 | Village Ghumanhera, Post Office Najab Garh, district Delhi |
| 90. | Shri Charanjit Singh, PAP/4 | Village Mari, Police Station Amb, district Hoshiarpur |
| 91. | Shri Raj Kumar, PAP/7 .. | Village and Post Office Bajwara, Police Station Sadar, Hoshiarpur |
| 92. | Shri Dewan Chand, J/76 .. | Not settled |
| 93. | Shri Gurbai Singh, APB/8 .. | Village Matta, Police Station Kapura, district Bhatinda |
| 94. | Shri Shamsher Singh, PAP/12 | Village Dhaularan, Police Station Khumanon, district Ludhiana |
| 95. | Shri Charanjit Singh, PAP/1 | Cheema House, Street No. 9, Central Town, Jullundur City |
| 96. | Shri Sawan Ram, PR/28 .. | Village Kanjera, Police Station Sapatu, District Mahasu |
| 97. | Shri Kartar Singh, J/72 .. | Village Jarsarwala, Post Office Dhanaula, district Sangrur |
| 98. | Shri Suchha Singh, PAP/50 | 32-G, Sector 10-D, Chandigarh |
| 99. | Shri Mohinder Singh, J/32 .. | Ambala District |
| 100. | Shri Kundan Singh, PAP/11 .. | Amritsar District |

[Home and Development Minister]

| <i>Serial No.</i> | <i>Name</i> | <i>Home address</i> |
|-------------------|--------------------------------|---|
| 101. | Shri Dara Singh, PAP/104 .. | Village Ganguwal, Post Office Jandiala, Police Station Noor Mahal, district Jullundur |
| 102. | Shri Hukam Chand, PAP/105 | Village Adhoya, district Ambala |
| 103. | Shri Dharam Singh, PAP/5 | Village Gandiwind, Police Station Sarhali, district Amritsar |
| 104. | Shri Jatinder Pal, B/87 .. | Village Post Office Khanna, Mohalla Araian, district Ludhiana |
| 105. | Shri Bidhi Chand, PAP/89 .. | Village Thether, Post Office Shabpur district Kangra |
| 106. | Shri Pritam Singh, PAP/109 .. | Village City Ambala |
| 107. | Shri Prabu Dyal Singh, PAP/115 | House No. 80, Hosiery Stores, Ludhiana |
| 108. | Shri Amrta Singh, PAP/108 .. | Village Mohanpur, Police Station Shahbad, District Karnal |
| 109. | Shri Daya Ram, PR/57 .. | Village Mauhari, Police Station Dharampur, district Simla |
| 110. | Shri Sant Singh, APB/22 .. | Ambala/Patiala |
| 111. | Shri Gurdev Singh, A/41 .. | Village Chhajauli, Police Station Sunam, district Sangrur |
| 112. | Shri Narinjan Singh, J/67 .. | Barnala, district Sangrur |
| 113. | Shri Ram Singh, PR/76 .. | Patiala district |
| 114. | Shri Makhan Singh, J/40 .. | House No. 869, Mohalla Simlbe, Batala district Gurdaspur |
| 115. | Shri Devi Dutt, PR/154 .. | Village Todi Kheri, Police Station Safidon Mandi, Jind, District Sangrur |
| 116. | Shri Gurbachan Lal, APB/10 | Village Police Station Faridkot, District Bhatinda |
| 117. | Shri Jog nder Singh, PR/5 | Village Mainawala Khurd Police Station Raman Mandi, District Bhatinda |
| 118. | Shri Pritam Singh PAP/63 .. | Village Chowk Lachhmansar Post Office Amritsar District Amritsar |
| 119. | Shri Raghbir Singh, J/74 .. | Village Daula Singh Wala, District Sangrur |
| 120. | Shri Ved Parkash, PAP/18 .. | Village and Post Office Bhundsi, Police Station Sona, District Gurgaon |
| 121. | Shri Jagir Singh, PR/80 .. | Village Kot Bhara, Police Station Kot Fatta, District Bhatinda |
| 122. | Shri Surjit Singh, PR/81 .. | Village and Post Office Bassi, District Patiala |

ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED QUESTIONS (17)267

| <i>Serial No.</i> | <i>Name</i> | <i>Home address</i> |
|-------------------|------------------------------|---|
| 123. | Shri Gurcharan Singh, APB/15 | Village Mansurpur, police station Bassi, district Patiala |
| 124. | Shri Sagar Chand, PAP/128 | Village and Post Office Badli, district Rohtak |
| 125. | Shri Jaswant Rai, B/51 .. | Village Kot Isa Khan, Post Office Dharmkot, district Ferozepore |
| 126. | Shri Shiv Narain, PR/88 .. | Mohalla Pandhiwala, village and post office Sanaur, district Patiala |
| 127. | Shri Peshaura Singh, PR/43 | Village Chaina, post office Jaitu, tehsil Faridkot, district Bhatinda |
| 128. | Shri Balbir Singh, PAP/95 .. | Village Nirpur, district Narnaul |
| 129. | Shri Hans Raj, PAP/58 .. | Village Beas Pind, police station Adampur, district Jullundur |
| 130. | Shri Jale Ram, PAP/85 .. | Village Dharte, police station Heyal, district Rohtak |
| 131. | Shri Amrit Kumar, PAP/120 | Court Road, Delhi |
| 132. | Shri Harbans Lal, PAP/116 .. | House No. 186/2, Purani Mandi, Phillaur, district Jullundur |
| 133. | Shri Sat Pal, PAP/113 .. | Displaced person. Not settled |
| 134. | Shri Surjit Singh, A/120 .. | Katra Ram Gorhian Chowk, Amritsar |
| 135. | Shri Madan Gopal, J/18 .. | Village Faridkot, post office Faridkot |
| 136. | Shri Prithi Nath, J/30 ... | Village & P. O. Nanda Chaur District Hoshiarpur |
| 137. | Shri Inder Singh, J/27 .. | Village Raipur Pir, Baxwala, district Kapurthala |
| 138. | Shri Pritam Singh, J/48 .. | Amritsar District |
| 139. | Shri Mewa Singh, J/17 .. | Village and Post Office Bal, police station Kartarpur, district Jullundur |
| 140. | Shri Naubat Rai, J/60 .. | Displaced person. Now settled Ludhiana proper |
| 141. | Shri Sardar Singh, J/8 .. | House No. 75, Mohalla Vir Kundle, Patiala |
| 142. | Shri Hans Raj Singh, PAP/142 | House No. 335/M, City Gurdaspur |
| 143. | Shri Ram Saran Dass, B/9 .. | Not settled |
| 144. | Shri Dalip Singh, B/13 .. | Amritsar District |
| 145. | Shri Udham Singh, B/23 .. | Amritsar District |
| 146. | Shri Dewan Chand, B/11 .. | Village Malarwal, police station Balachaur, district Hoshiarpur |
| 147. | Shri Karnail Singh, PAP/136 | House No. 138, Maya Bas, Regho Mazra, Patiala |

[Home and Development Minister]

| <i>Name</i> | <i>Home address</i> |
|------------------------------------|---|
| 148. Shri Balbir Singh, PAP/125 | Khauda Kheri, Hansi, District Hissar |
| 149. Shri Jagdish Chander, PAP/127 | Jullundur District |
| 150. Shri Ganga Ram, PAP/129 .. | Village Sahabir, post office Bhoranj, police station Hamirpur, district Kangra |
| 151. Shri Jugraj Singh, PAP/135 .. | Village Midha Khora, police station Lambi, Ferozepore |
| 152. Shri Randhir Singh, R/24 .. | Gurgaon District |
| 153. Shri P.B. Ram, A/130 .. | Refugee from West Punjab. Not settled |
| 154. Shri Gurdip Singh, R/21 .. | Sangrur District |
| 155. Shri Ashwani Kumar, R/35 .. | Not settled |
| 156. Shri Iqbal Singh, 18/PR .. | Village Mangal Khad, police station Tanda, district Hoshiarpur |
| 157. Shri Nand Lal, 134/A .. | Village Massan Chand Bharwana, police Station Massan Chand Bharwana, now settled at village and post Office Summer Gopalpura, district Rohtak |
| 158. Shri Baldev Singh, 21/A .. | Q. No. 42, Shivaji Colony, Rohtak |
| 159. Shri Ramji Dass, 58/B .. | Owens a plot in Meena Kashi Gardens, Nazaf Garh Road, New Delhi |
| 160. Shri Joginder Singh, 11/B .. | Village Galoli, police station Ghoga, district Patiala |
| 161. Shri Jagdish Dutt, 69/B .. | Not settled |
| 162. Shri Dilawar Singh, 70/B .. | Village Meham, police station Meham, district Rohtak |
| 163. Shri Sujan Singh, 59/B .. | House No. 267, Mohalla Mata Rani, Khanna, district Ludhiana |
| 164. Shri Mulk Raj, 7/B .. | S.S. Jiwan Singh Road, Durgiana Abadi, Amritsar |
| 165. Shri Sohan Lal, 61/B .. | Bagha Purana, district Ferozepore |
| 166. Shri Vas Dev, 6/A .. | Rohtak, House No. 151/R, New Colony, Rohtak |
| 167. Shri Gurdial Singh, 60/B .. | Village Ghaloti, post office Rodhani, police station Gial, district Patiala |
| 168. Shri Manmohan Singh, 15/J | Not settled |
| 169. Shri Khazan Singh, 8/B .. | Not settled |
| 170. Shri Gurbir Singh, 12/B .. | Village Fatehbad, police station Varowal, district Amritsar |
| 171. Shri Joginder Singh, J/13 .. | Village Uggoke, post office and police station Barnala, district Sangrur |
| 172. Shri Resham Singh, 13/B .. | Village Duhra, police station Adampur, Jullundur |

**ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)269
QUESTIONS**

| <i>Name</i> | <i>Home address</i> |
|---------------------------------|---|
| 173. Shri Hardas Singh, 73/B | .. Village and post office Rajpura Bhain, district Hoshiarpur |
| 174. Shri Wattan Singh, 75/B | .. Jata, police station Tanda, district Hoshiarpur |
| 175. Shri Baldev Krishan 13/J | .. Not settled |
| 176. Shri Fauja Singh, 80/B | .. Village Jalal Usman, police station Beas district Amritsar |
| 177. Shri Jasmer Singh, 51/B | .. Village and post office Saudhaura, district Ambala |
| 178. Shri Balram Gill, 115/B | .. Village Kharar, Ackhrwal, police station Mahal Pur, district Hoshiarpur |
| 179. Shri Parphool Singh, 86/B | .. Village and post office Moga, district Ferozepore |
| 180. Shri Harbans Lal, 87/B | .. Civil Lines, police station Sadar Ludhiana, district Ludhiana |
| 181. Shri Bal Singh, 87/J | .. Mohalla Ahluwalia, Ambala City |
| 182. Shri Mohinder Singh, 81/B | .. Sangrur District |
| 183. Shri Joginder Singh, 22/A | .. Village Machian, police station Hariana, district Hoshiarpur |
| 184. Shri Kirpal Singh, 1/A | .. Village Bhaugu, police station Kotwali, district Bhatinda |
| 185. Shri Jang Bahadur, 134/J | .. Sadar Bazar, Mathura, police station Mathura (U.P.) |
| 186. Shri Pritam Singh, 104/J | .. Village Harike police station Patti district Amritsar |
| 187. Shri Daljit Singh, 58/J | .. Ambala district Roorki Parao, police station Chandigarh |
| 188. Shri Shamsher Singh, PR/3 | .. Village & post office Khamanon Kalantensil Samrala district Ludhiana |
| 189. Shri Jaswant Singh, PAP/47 | .. Village Dhamian Kalan police station Hariana district Hoshiarpur |
| 190. Shri Ishwari Dutt, PAP/82 | .. Matra Gaon police station Lansdur, district Garhwal (U.P.) |
| 191. Shri Chanan Singh, PR/34 | .. Village Naina, police station Rajpura district Patiala |
| 192. Shri Puran Singh, A/34 | .. Village Ratta Kalan, police station Atali, Mandi, district Mohindergarh at Narnaul |
| 193. Shri Prem Singh, A/96 | .. Village Gherani Kalan police station Payal, district Ludhiana |
| 194. Shri Harbans Singh, B/48 | .. Gurdaspur District |
| 195. Shri Zail Singh, PAP/65 | .. Village and post office Sarhali Kalan district Amritsar |
| 196. Shri Piara Singh, PAP/53 | .. Hoshiarpur District |

[Home and Development Minister]

197. Shri Jagdish Chander, PAP/32 Village Binjal Pur, police station Mullana, district Ambala
198. Shri Piara Lal, R/34 .. Village Khewer Kalan, post office Bhikhi, district Bhatinda
199. Shri Piara Lal, B/96 .. Jullundur District
200. Shri Pala Singh, B/55 .. Resident of Thal, district Karnal
201. Shri Ram Chander, A/48 .. Rohtak District
202. Shri Darshan Singh, R/10 .. Village Bagrari, post office Kairon, police station Sirhali, district Amritsar
203. Shri K.L. Dutt, C.I.D./22 .. Amritsar District
204. Shri Ranbir Saran, PR/89 .. Mohindergarh District
205. Shri Kartar Singh, PR/90 .. Village Sikho, police station Rama, district Bhatinda
206. Shri Gurdev Singh, PR/91 .. Village Khanpur, Post Office Modian, Police Station Amargarh, district Sangrur
207. Shri Gurdev Singh, PR/140 Village Medawas, post office Chhajli, police station Sunam, district Sangrur
208. Shri Jagdish Chander, A/17 .. Karnal
209. Shri Banarsi Dass, B/35 .. House No. 139, W/12, Panipat, district Karnal
210. Shri Sucha Singh, PAP/140 Amritsar District
211. Shri Harivansh Lal, B/17 .. Not settled
212. Shri Swaran Singh, PAP/145 Village and post office Kandhala Jattan, district Hoshiarpur
213. Shri Surjit Singh, PAP/146 .. House No. 283/4, Mohalla Giljian, Bassi Pathana, district Patiala
214. Shri Atam Ram, A/9 .. Mohalla Ahlowalian, Ambala City
215. Shri Joginder Singh, A/66 .. Village Saharn, police station Patti, district Amritsar
216. Shri Surjit Singh, A/42 .. Village Sihan Majra police station Rugar, district Ambala
217. Shri Gurdarshan Singh, A/129 Garden Colony, Khanna, district Ludhiana
218. Shri Zile Singh, A/106 .. Village Eagra, tehsil Jind, district Sangrur

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219. Shri Sohan Lal, A/8 .. Village Landhri Sukhnunbra, tehsil Hissar, district Hissar
220. Shri Iqbal Singh, A/85 .. Village Dhiruwal police station Dharam pur, district Jullundur
221. Shri Harchand Singh, A/114 .. Village Brahmwala, post office Shivpur, district Sangrur
222. Shri Pannu Ram, 14/A .. 217 EP Mohalla Qazi Wala Palwal, district Gurgaon
223. Shri Iqbal Singh, 136/PR .. No. 326, Mohalla Kishan, district Hissar
224. Shri Brij Mohan Singh, 41/PR .. Patiala District
225. Shri Harcharn Singh, 108/B .. Village and Post Office Sarhali, district Amritsar
226. Shri Mool Singh, 84/B .. Village Samri, Police Station Noor Mahal, district Jullundur
227. Shri Amar Nath, 15/B .. Village Lohara, Police station Amb, district Hoshiarpur
228. Shri Balwant Singh, 40/PR .. Village Dasanjh Kalan, post office Phillaur District Jullundur
229. Shri Kartar Singh, 20/J .. Mahmel, post office Thanta, Distt Karnal
230. Shri Gajinder Singh, 117/B .. Village Suknuwal, police station Siri Har-gobindpur... District Gurdaspur
231. Shri Brij Mohan Mathur, Nabha, post office Patiala district
33/PR
232. Shri Nirbhai Singh, 108/PR .. Bhatinda District
233. Shri Darshan Singh, 70/J .. Village Jugdev Kalan, Police Station Majitha, district Amritsar
234. Shri Ram Rachhpal, 122/B .. Village Nakodar, District Jullundur
235. Shri Hukam Chand, 25/J .. Jullundur District
236. Shri Sewa Singh, 34/J .. Village Dhatt police station Dakha, district Ludhiana
237. Shri Gurbhajan Singh, 130/J .. Ambala District
238. Shri Harbans Lal, C.I.D./20 .. Refugee from West Punjab. Not settled
239. Shri Durga Dass, C.I.D./21 .. Village and post office Ferozeshah, district Ferozepore
240. Shri Tejvir Singh A/101 .. Village and post office Gochi police station Beri, district Rohtak
241. Shri Surinder Kumar APB/17 .. Kapurthala District
242. Shri Ved Parkash A/68 .. Punjabi Building, Mehrauli, Delhi

Representation by a Legislator of District Amritsar

*6612. (C.U.) Comrade Makhan Singh Tarsikka : Will the Minister for Home and Development be pleased to state whether it is a fact that a representation has recently been made by a Legislator of district Amritsar to the Inspector-General of Police, regarding a false case of murder registered against him in October, 1962, if so, a copy thereof along with copies of other papers connected with the said case be laid on the table of the House ?

Sardar Darbara Singh : No murder case was registered against any Legislator of District Amritsar in October, 1962. However, for an attempt to murder, a case F.I.R. No. 242, dated 22nd October, 1962 under sections 307, 342, 367, 324, 148, 149, I.P.C., police station Jandiala, district Amritsar, was registered against six accused persons including Shri Makhan Singh Tarsikka, M.L.A.

It is a fact that a representation in that respect was made by Shri Makhan Singh Tarsikka, to the Inspector-General of Police, copy of which is laid on the Table of the House. The I.G. ordered that the case should be carefully examined and this is still being done.

As regards the connected documents with the said case, since they form part of the judicial record, the Hon'ble member may please approach the district authorities to get their copies.

ਸੇਵਾ ਵਿਖੇ,

ਸਰਦਾਰ ਗੁਰਦਿਆਲ ਸਿੰਘ ਸਾਹਿਬ, ਆਈ. ਜੀ. ਪੁਲੀਸ,
ਚੰਡੀਗੜ੍ਹ ।

ਮੇਰੇ ਤੇ ਅੰਮ੍ਰਿਤਸਰ ਪੁਲੀਸ ਅਫਸਰਾਂ ਵਲੋਂ ਘੜੇ ਗਏ ਕੇਸਾਂ ਦੀ ਪੜਤਾਲ ਸਬੰਧੀ ਸ੍ਰੀ ਮਾਨ ਜੀ ਸਨਿਮਰ ਬੇਨਤੀ ਹੈ ਮੈਂ 1962 ਵਿਚ ਹਾਜ਼ਰ ਹੋ ਕੇ ਜਬਾਨੀ ਭੀ ਆਪਣੇ ਉਪਰ ਹੋ ਰਹੇ ਜਬਰ ਸਬੰਧੀ ਗਲਾਂ ਕੀਤੀਆਂ ਸਨ। ਫਿਰ 24 ਅਗਸਤ, 1962 ਅਤੇ ਨਵੰਬਰ, 1962 ਵਿਚ ਆਪਣੇ ਲਿਖਤੀ ਬੇਨਤੀ ਪੱਤਰ ਭੇਜੇ ਸਨ ਕਿ ਕੁਝ ਪੁਲਿਸ ਅਫਸਰ ਮੈਨੂੰ ਮਰਵਾਉਣ ਅਤੇ ਮੇਰੇ ਤੇ ਝੂਠੇ ਕੇਸ ਖੜੇ ਕਰਨੇ ਚਾਹੁੰਦੇ ਹਨ। ਪਰ ਪਤਾ ਨਹੀਂ ਕਿਨਾ ਹਾਲਤਾ ਮੇਰੀ ਕੋਈ ਰਾਖੀ ਨਾ ਕੀਤੀ ਗਈ ਅਤੇ ਮੈਨੂੰ involved ਕਰ ਲਿਆ ਗਿਆ। ਸਿੱਟਾ—ਮੇਰੇ ਤੇ ਜੰਡਿਆਲਾ ਪੁਲੀਸ (ਸ੍ਰੀ ਸਜਣ ਸਿੰਘ S.H. O.), ਤੇ ਸ੍ਰੀ ਹਰਨਾਮ ਸਿੰਘ A.S.I. ਨੇ ਮੇਰੇ ਤੇ 307/325/324 364 ਆਦਿ ਦਾ ਕੇਸ ਬਣਾਇਆ ਗਿਰਫਤਾਰ ਕੀਤਾ ਬੇਹੱਦ ਬੇਇਜ਼ਤੀ ਕੀਤੀ ਬਦਲਾ ਲਊ ਨੀਤੀ ਵਾਂਗ ਜਲੀਲ ਕੀਤਾ ਹਥਕੜੀ ਲਾ ਕੇ ਮਗਰ ਆਪਣੇ ਬੰਦੇ ਲਾ ਕੇ ਬਜ਼ਾਰਾਂ ਵਿਚ ਗਲਾਂ ਕਢਵਾਈਆਂ ਹਵਾਲਾਤ ਵਿਚ M.L.A. ਵਾਲਾ ਸਲੂਕ ਨਾ ਕੀਤਾ, ਨਾ ਮੰਜਾ ਦਿਤਾ ਨਾ better class ਦੀ diet ਵੀ ਦਿੱਤੀ, ਨਤੀਜਾ ਮੈਨੂੰ ਭੁਖਿਆਂ ਰਹਿਣ ਲਈ ਮਜਬੂਰ ਕੀਤਾ ਇਥੋਂ ਤਕ ਮਾਰਨ ਲਈ ਹਵਾਲਾਤ ਵਿਚ ਸੱਪ ਸੁਟਾਇਆ ਆਦਿ, ਆਦਿ, ਸਭ ਕੁਝ ਹੋਇਆ ਹਥਕੜੀ ਲਾ ਕੇ ਅਦਾਲਤ ਵਿਚ ਪੇਸ਼ ਕੀਤਾ ਗਿਆ। ਹਿਸਾਰ ਜੇਹਲ ਚੋਂ ਲਿਆਂਦਿਆ ਹੋਇਆ ਰਾਹ ਵਿਚ ਮਾਰਨ ਦੀ ਸ਼ਾਜਸ ਕੀਤੀ। ਜਿਸ ਸਬੰਧੀ ਮੈਂ ਅਦਾਲਤ ਜੱਜ ਸੁਪਰਿਨਟੈਂਡੈਂਟ, ਹਾਈ ਕੋਰਟ ਤੇ ਸੁਪਰੀਮ ਕੋਰਟ ਨੂੰ ਭੀ ਲਿਖਿਆ ਆਦਿ।

ਮੇਰੇ ਨਾਲ ਹੋਏ ਜੁਲਮ ਦੀ ਅੱਜ ਤਕ ਕੋਈ ਪੜਤਾਲ ਨਹੀਂ ਹੋਈ। ਮੇਰੇ ਉਤੇ fabricate ਕੀਤੇ ਕੇਸ ਸਬੰਧੀ ਉਸ ਵੇਲੇ in-charge ਸ੍ਰੀ ਬ੍ਰਿਜਸ਼ਾਨ Cordination ਕਮੇਟੀ ਜ਼ਿਲ੍ਹਾ ਅੰਮ੍ਰਿਤਸਰ ਨੇ ਭੀ ਸਰਕਾਰ ਨੂੰ ਲਿਖਿਆ ਆਦਿ।

ਮੈਂ ਆਪਣੀ ਹਕੀ ਅਵਾਜ਼ ਸੁਪਰੀਮ ਕੋਰਟ ਤਕ ਲੈ ਗਿਆ ਮੇਰੇ ਮੁਕੱਦਮੇ ਸਹਾਰਨਪੁਰ ਬਦਲ ਗਏ। ਮੁਕੱਦਮਿਆਂ ਵਿਚ ਪੁਲਿਸ ਨੰਗੀ ਹੋਈ ਸੀ ਇਸ ਲਈ ਅਦਾਲਤੀ verdicts ਤੋਂ ਡਰਦਿਆਂ ਹੋਇਆਂ ਵਾਪਸ ਕਰ ਲਏ ਗਏ।

ਮੇਰੇ ਉਤੇ ਮੁਕੱਦਮੇ ਖੜੇ ਕਰਨ ਕਰਾਉਣ ਵਾਲੇ ਸਰਦਾਰ ਪਰਤਾਪ ਸਿੰਘ ਸਾਬਕਾ ਮੁਖ ਮੰਤਰੀ ਸ੍ਰੀ ਰੰਜੀਤ ਸਿੰਘ ਸਾਬਕਾ S.S.P. ਅੰਮ੍ਰਿਤਸਰ ਹਨ। ਜਿਨ੍ਹਾਂ ਸਬੰਧੀ ਮੈਂ ਪਹਿਲਾਂ ਭੀ ਆਪਣੂੰ ਲਿਖ ਕੇ ਦਿਤਾ ਸੀ। ਜੰਡਿਆਲਾ ਵਾਲਾ (case) ਘੜਨ ਲਈ ਮੇਰੇ ਪਾਸੋਂ ਚੋਣ ਵਿਚ ਹਾਰੇ ਹੋਏ ਵਿਰੁਧੀ ਨਾਲ ਨਾਲ ਗੁੰਡਿਆਂ ਉਪਰੋਕਤ ਮੁਕੱਦਮਿਆਂ ਰਾਹੀਂ ਮੈਨੂੰ ਜ਼ਲੀਲ ਖਰਾਬ ਬਦਨਾਮ ਕੀਤਾ ਹੈ ਮੈਂ 1½ ਲੱਖ ਦਾ ਚੁਣਿਆ ਹੋਇਆ ਪ੍ਰਤੀਨਿਧ ਸੀ। ਖਵਾਰ ਕੀਤਾ ਹੈ। ਮਾਲੀ ਨੁਕਸਾਨ ਪਹੁੰਚਾਇਆ ਹੈ। ਇਸ ਲਈ ਮੈਨੂੰ ਇਨਸਾਫ ਦਿਤਾ ਜਾਵੇ ਅਤੇ ਉਪਰੋਕਤ ਅਫਸਰਾਂ ਨੂੰ (suspend) ਕਰਕੇ ਹਾਈ (status) ਦੇ ਅਫਸਰਾਂ ਪਾਸੋਂ ਪੜਤਾਲ ਕਰਾਕੇ ਉਹਨਾਂ ਵਿਰੁਧ ਕਾਨੂੰਨੀ ਮੁਤਾਬਕ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ।

ਇਦਾਂ ਦੀ ਮੇਰੇ ਉਤੇ 189 I.P.C. ਵਿਚ ਤਰਨ ਤਾਰਨ ਥਾਣੇ ਵਿਚ ਪਰਚਾ ਰਜਿਸਟਰ ਕਰਕੇ ਕਾਰਵਾਈ ਕੀਤੀ ਇਹ ਪਰਚਾ ਭੀ fabrication ਸੀ ਇਸ ਲਈ ਇਸ ਨਾਲ ਸਬੰਧਤ ਅਫਸਰ ਭੀ suspend ਕਰਕੇ ਪੜਤਾਲ ਕੀਤੀ ਜਾਵੇ।

ਇਹ ਬੇਨਤੀ ਪੱਤਰ ਮੈਂ ਹਲਕੇ ਦਾ M.L.A. ਹੋਣ ਦੇ ਨਾਤੇ ਵਿਚ ਆਪ ਨੂੰ ਕਰ ਰਿਹਾ ਹਾਂ ਆਸ ਹੈ ਇਸਾਫ ਲਈ ਪੜਤਾਲ ਤੋਂ ਪਹਿਲਾਂ ਉਕਤ ਅਫਸਰ suspend ਕਰਕੇ ਹੀ ਕਾਰਵਾਈ ਕਰੇਗੇ ਨਹੀਂ ਤਾਂ ਮੈਨੂੰ ਇਨਸਾਫ ਮਿਲਣਾ ਮੁਸ਼ਕਲ ਹੈ।

ਨੋਟ:—ਇਸ ਪੱਤਰ ਮਿਲਣ ਦੀ ਇਤਲਾਹ ਡਾਕ ਰਾਹੀਂ ਭੇਜਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕਰਨੀ।

ਮੈਂ ਹਾਂ ਆਪ ਦਾ,

(ਮੱਖਣ ਸਿੰਘ ਤਰਸਿੱਕਾ,

ਐਮ. ਐਲ. ਏ.)

Case registered against Ex-Sarpanch of Udo-Nangal, district Amritsar

*6613. (C.U.) Comrade Makhan Singh Tarsikka : Will the Minister for Home and Development be pleased to state—

(a) whether it is a fact that a case against Ex-Sarpanch of Udo Nangal, district Amritsar was registered at Police Station

Beas for misappropriation of Panchayat funds and for not handing over charge of account books, etc., to the new Sarpanch, if so, the facts of the case be laid on the Table of the House ;

- (b) whether it is also a fact that the said Ex-Sarpanch made a statement before the Police Officer that he had handed over the Panchayat account books to the B.D.O., Tarsikka, and then on the next day he lodged report with the Police that all the account books were missing, if so, with what result ?

Sardar Darbara Singh : The required information is laid on the table of the House.

(a) Yes. A case under section 409, I.P.C., P.S. Beas, F.I.R. No. 170, dated 28th July, 1964 was registered against Shri Bahadur Singh, Ex-Sarpanch, Udo-Nangal for not handing over charge of account book to new Sarpanch, Shri Gopal Singh under orders of D.C., Amritsar, dated 15th July, 1964 alleging embezzlement of some amount by Ex-Sarpanch.

(b) Yes. Under orders of the D.C., Amritsar, a Police Officer went to Udo-Nangal for getting the charge of the Panchayat handed over to the new Sarpanch from the ex-Sarpanch who, told the Police Officer in presence of the respectables that he had handed over record to B.D.O., Tarsikka. The Police Officer submitted a report accordingly to D.C., Amritsar. On the next day the ex-Sarpanch lodged a complaint at P. S. Jandiala that on 24th March, 1964 while he was returning home from the office of B. D. O., Tarsikka alongwith record, he lost the Panchayat record at Bus Stand Saido Lail. The investigation of this case is in progress.

Loan sanctioned by Punjab Land Mortgage Bank and its branches in the State

*6615. (C.U.). **Chaudhri Ranbir Singh :** Will the Minister for Home and Development be pleased to state—

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- (a) the number of applications pending with the Punjab Land Mortgage Bank and its branches in the State for medium and long term loans as on 30th June, 1964 along with the total requirement of loan districtwise in the State ;
- (b) the number of cases alongwith the amount of medium and long term loans sanctioned districtwise, by the State Land Mortgage Banks and its Branches during the Second Five-Year Plan period and first three years of the Third Five-Year Plan ?

Sardar Darbara Singh : (a) and (b). A statement is laid on the table of the House.

Statement

(a) No loan applications were pending with the State Land Mortgage Bank on 30th June, 1964 however, 750 loan applications for a total amount of Rs 4206,228 were pending with the Primary Land Mortgage Banks as on 30th June, 1964, as under :—

| Serial No. | Name of the Primary Co-op. Land Mortgage Bank | No. with amount of loan applications pending on 30th June, 1964 | |
|------------|---|---|-----------|
| | | Number | Amount |
| | | | Rs |
| 1 | Chandigarh | 61 | 3,07,000 |
| 2 | Gurgaon | 73 | 3,48,666 |
| 3 | Hissar | 94 | 6,49,500 |
| 4 | Karnal | 134 | 5,47,212 |
| 5 | Rohtak | 56 | 3,37,400 |
| 6 | Amritsar | 5 | 20,000 |
| 7 | Gurdaspur | 13 | 97,000 |
| 8 | Hoshiarpur | 13 | 1,04,500 |
| 9 | Jullundur | 31 | 98,800 |
| 10 | Ludhiana | 33 | 1,47,500 |
| 11 | Ferozepur | 111 | 7,61,600 |
| 12 | Bhatinda | 50 | 4,49,200 |
| 13 | Patiala | 48 | 1,97,550 |
| 14 | Sangrur | 28 | 1,40,300 |
| | | 750 | 42,05,228 |

(b) The Punjab State Co-operative Land Mortgage Bank and the Primary Land Mortgage Banks advance long term loans only. The Primary Land Mortgage Bank which are autonomous bodies were set up in February and March, 62 when the Punjab State Co-operative Land Mortgage Bank stopped sanctioning loans direct to ultimate borrowers. The information with regard to number of loan cases and amount sanctioned Bankwise by the Punjab State Co-operative Land Mortgage Bank and the Primary Land Mortgage Banks during the Second Five-Year Plan period and first three years of the Third Five-Year Plan is as under :—

| Serial No. | Name of the District | No. of loan cases sanctioned | Amount of loans sanctioned in 2nd Plan i. e. upto 30th June, 1961 | No. of loan cases sanctioned | Amount of loans sanctioned from 1st July, 1961 to 31st March, 1962 |
|------------|----------------------|------------------------------|---|------------------------------|--|
| 1 | Amritsar | 173 | 6,27,763 | 22 | 73,800 |
| 2 | Jullundur | 296 | 13,44,344 | 67 | 3,23,600 |
| 3 | Gurdaspur | 23 | 1,19,441 | 2 | 14,500 |
| 4 | Ferozepur | 135 | 5,72,170 | 29 | 1,76,200 |
| 5 | Hoshiarpur | 109 | 4,65,500 | 23 | 1,03,800 |
| 6 | Ludhiana | 235 | 9,62,545 | 31 | 1,43,300 |
| 7 | Bhatinda | 207 | 10,64,650 | 44 | 2,44,100 |
| 8 | Kapurthala | 16 | 54,200 | 4 | 19,200 |
| 9 | Patiala | 154 | 5,98,900 | 12 | 95,500 |
| 10 | Sangrur | 177 | 6,46,610 | 26 | 1,25,300 |
| 11 | Karnal | 109 | 5,56,750 | 24 | 1,25,600 |
| 12 | Rohtak | 127 | 7,09,700 | 27 | 1,41,300 |
| 13 | Gurgaon | 108 | 2,55,400 | 12 | 50,700 |
| 14 | Ambala | 129 | 4,58,955 | 7 | 35,600 |
| 15 | Hissar | 109 | 4,77,200 | 15 | 87,200 |
| 16 | Mohindergarh | 1 | 5,000 | 9 | 19,000 |
| | | 2,108 | 89,19,128 | 354 | 17,78,700 |

**ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)277
QUESTIONS**

| Serial No. | Name of Primary land Mortgage Bank | Primary Land mortgage Banks | |
|------------|------------------------------------|-----------------------------|--------------------|
| | | No. | Amount |
| 1 | Hoshiarpur | 189 | 986,050 |
| 2 | Rohtak | 263 | 18,17,000 |
| 3 | Amritsar | 280 | 12,49,667 |
| 4 | Hissar | 248 | 17,21,100 |
| 5 | Ludhiana | 393 | 21,08,510 |
| 6 | Gurgaon | 204 | 11,14,107 |
| 7 | Sangrur | 219 | 17,04,285 |
| 8 | Karnal | 391 | 21,13,950 |
| 9 | Patiala | 267 | 12,82,900 |
| 10 | Jullundur | 328 | 18,93,350 |
| 11 | Moga (Ferozepur) | 318 | 19,11,800 |
| 12 | Chandigarh | 246 | 13,86,000 |
| 13 | Sunam | 331 | 14,27,100 |
| 14 | Bhatinda | 537 | 30,14,650 |
| 15 | Gurdaspur | 10 | 57,300 |
| | | 4224 | 2,37,87,759 |

Embezzlement Cases against Shri Harnam Dass Bhatia of Government Higher Secondary School, Gurdaspur

***6627. (C.U.) Chaudhri Ram Parkash :** Will the Minister for Education and Local Government be pleased to state whether there was any case of embezzlement against Shri Harnam Dass Bhatia of Government Higher Secondary School, Gurdaspur, if so, the nature of charges, levelled against him and the punishment, if any, awarded to him ?

Shri Prabodh Chandra : No.

Kitchen Gardens in Chandigarh

***6628. (C.U.) Chaudhri Ram Parkash :** Will the Chief Minister be pleased to state whether any facilities have been provided to the owners of houses in Chandigarh in the form of cheap manure, use of malis and cheap war, etc., to set up kitchen gardens in Chandigarh, if so, the details thereof ?

Shri Ram Kishan : No facilities have been provided to the owners of houses at Chandigarh in the form of supply of cheap manure, cheap water and use of malis for kitchen gardens.

—————

Factory for manufacturing Light Tractors in the State

***6631. (C.U.) Chaudhri Ram Parkash :** Will the Minister for Home and Development be pleased to state—

- (a) whether the proposal to set up a Factory for the manufacture of light tractors in the State has been finalised, if so, the progress so far made in this connection ;
- (b) whether any person has been selected or is proposed to be selected as the Technical Head of the proposed Factory ;
- (c) if reply to part (b) above be in the affirmative, the qualifications and experience in the line of the person selected or proposed to be selected ?

Sardar Darbara Singh : (a) An application was made to the Government of India in January, 1964 for the grant of an industrial licence to manufacture Small Tractors and Power Tillers which is still under their consideration, and details of the scheme are yet to be finalised. A proposal for the manufacture of light tractors at Nangal Workshop is also under correspondence with the Government of India.

(b) and (c) The question of selecting a person as Technical Head of the factory and the qualifications that he should possess will be taken up, if and when a licence is granted.

—————

OFFICE OF HONORARY ADVISER TECHNICAL EDUCATION AND INDUSTRIAL TRAINING, PUNJAB, CHANDIGARH

***6632. (C. U.) Chaudhri Ram Parkash :** Will the Minister for Education and Local Government be pleased to state—

- (a) the total expenditure incurred on the purchase of furniture, curtains, equipment and otherwise for the office of the Honorary Advisor, Technical Education and Industrial Training, Punjab set up at Chandigarh ;
- (b) the monthly rent of the building in which the office of the said Advisor is housed and whether there is enough staff in the office to justify such a big building ;
- (c) whether a free furnished house, telephone and other facilities including a conveyance allowance have been provided to the said officer, if so, the total expenditure per month being incurred by Government on this account ?

Shri Prabodh Chandra : (a) Rs 29,591.90 from 1st August, 1962 upto August, 1964.

(b) Rs 400 per mensem. Accommodation is justified for the staff and functions that the Advisor is performing in his various capacities as Advisor to Technical Education/Industrial Training/Education Departments.

(c) Yes. Rs 1,252.50 per mensem.

—————

Head of the Aeronautical Section, Government Engineering College, Chandigarh

***6633. (C. U.) Chaudhri Ram Parkash :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) the name of the Head of the Aeronautical Section of the Government Engineering College, Chandigarh together with his academic and technical qualifications, other than

those acquired during the course of service or conferred upon him honoris causa ;

- (b) the number of occasions when the said officer visited the Engineering College, since his appointment and the details of the work done by him during these visits ?

Chaudhri Rizaq Ram : (a) Dr. A. V. Viswanathan

He has a B.Sc. degree of the Madras University (2nd Class with Physics, Chemistry and Mathematics) ;

D. M. I. T. (Aero), Diploma of the Madras Institute of Technology in Aeronautics, and

Ph. D. in Aeronautical Engineering from Norway University.

These Degree/Qualifications were acquired by Dr. Viswanathan before joining the Punjab Engineering College.

(b) Dr. Viswanathan joined Punjab Engineering College on 24th August, 1964. Since then he has been regularly attending his work on expanding Laboratories, studies of the students and suggesting further improvements in the department of Aeronautical Engineering.

Civil Aerodrome at Chandigarh

*6634. (C. U.) **Chaudhri Ram Parkash** : Will the Minister for Home and Development be pleased to state—

- (a) whether any site for the construction of a Civil Aerodrome for Chandigarh has been finally selected ;
(b) the time by which the flying and gliding facilities are expected to be provided in Chandigarh ?

Shri Ram Kishan : (a) Yes.

(b) No time limit can be given.

Supply of Electricity to Harijan Bastis

*6645 (C.U.) **Chaudhri Ram Parkash** : Will the Minister for Public Works and Welfare be pleased to state the reasons, if any for not supplying electricity for domestic use to the Harijan Bastis located in villages in the State ?

Chaudhri Rizaq Ram : There are no instructions from the Board not to give domestic connections to the Harijan Bastis in the State.

Recovery from Assistant Director, Land Reclamation and the Agriculture Inspector

*6637. (C. U.) **Sardar Gurcharan Singh** : Will the Minister for Home and Development be pleased to state—

- (a) whether it is a fact that the Government ordered in 1960-61 a recovery of about Rs 20 thousand from the Assistant Director Land Reclamation and the Agriculture Inspector because of the irregularities committed by them in the Schemes of Land Reclamation ;
(b) if the reply to part (a) above be in the affirmative, whether the recovery has since been effected from the said persons, if not, the reasons therefor ?

Shri Darbara Singh : (a) Yes, but the order was provisional one and subject to the observance of formal procedure.

(b) *Part I.*—No.

Part II.—The formal procedure has not yet been completed.

Irrigation facilities in Bhiwani Constituency

***6643. (C. U.) Shri Sagar Ram Gupta :** Will the Minister for Public Works and Welfare with reference to the reply to Starred Question No. 2995 printed in the list of Starred Questions, dated 13th March, 1963 be pleased to state whether the scheme for providing irrigation to 2,900 acres of village Haluwas which according to the said reply was under investigation has since been taken in hand, if so, the details thereof, the progress so far made and the date by which the work is likely to be completed ?

Chaudhri Rizaq Ram : Scheme for constructing Haluwas Minor is still under examination.

Machinery for Industrial Training Institute, Bhiwani

***6644. (C. U.) Shri Sagar Ram Gupta :** Will the Chief Minister be pleased to state—

(a) whether it is a fact that machinery worth lakhs of rupees belonging to the Industrial Training Institute, Bhiwani was kept in the open during the present rains and it got damaged to a considerable extent ; and

(b) if the reply to part (a) above be in the affirmative, whether responsibility for this negligence has been fixed on any one, and action taken against him, if so, details thereof ?

Shri Ram Kishan : (a) The heavy machinery was kept in the open for want of roofed accommodation, but it was heavily greased, packed with weather-proof linings and was covered with tarpaulins. It has not suffered any damage from rains. The light machinery, including electric motors was however, properly stored under cover.

(b) Does not arise.

E. S. I. Dispensaries at Bhiwani

***6645. (C. U.) Shri Sagar Ram Gupta :** Will the Minister for Public Works and Welfare be pleased to state with reference to reply to Starred Question No. 1682 printed in the list of Starred Questions, dated 8th November, 1962—

(a) whether the construction of the proposed E. S. I. Dispensaries, one in the Civil Hospital and the other near Textile Mills Workers Colony referred to in part (b) of the said reply has since been taken in hand, if not, the reasons for the same together with the action, if any, taken against the persons responsible for this delay ;

(b) the approximate time by which the construction of the said dispensaries is likely to be completed ?

Chaudhri Rizaq Ram : (a) No. The question of transfer of land for the E. S. I. Dispensary in the Civil Hospital, Bhiwani is still under correspondence with the Health Department. The land for the other dispensary is being acquired and the acquisition proceedings are in progress. The delay in arranging these lands is only due to the procedural difficulties.

(b) The construction work would be entrusted to the Public Works Department immediately after the possession of the lands is transferred to the Corporation.

Working Class Cost of Living Indices

*6646. (C. U.) **Shri Sagar Ram Gupta** : Will the Minister for Public Works and Welfare be pleased to state—

- (a) whether any complaints have recently been received by the Government from any workers or their Organisation about the faulty computation of working class cost of living indices in the State, if so, the dates of their receipt and the contents thereof ?
- (b) the details of the action, if any, so far taken or proposed to be taken by Government in the matter ;
- (c) whether there is any proposal under the consideration of the Government to appoint a Tripartite Committee at State level to examine the question of defects in the computation of the said indices?

Sardar Kapoor Singh (a) Yes. Three complaints were received on 1st January, 1964, 5th February, 1964 and 9th February, 1964. The complaints were that the cost of living index numbers prepared at present were faulty and did not truly reflect the changes in prices because these were based on old Family Budget Inquiries and the pattern of consumption and levels of living had undergone a change since then.

(b) Fresh Family Budget Inquiries in various industrial towns of the State are being undertaken.

(c) No.

State Labour Advisory Board

*6647. (C. U.) **Shri Sagar Ram Gupta** : Will the Minister for Public Works and Welfare be pleased to state whether any State Labour Advisory Board has been constituted by the Government, if so, the details of its constitution and functions together with the total number of meeting held by it during the years 1963 and 1964 and the decisions, if any, taken thereat ?

Chaudhri Rizaq Ram : (a) The State Labour Advisory Board is constituted from year to year. The life of the previous Board expired on 18th October, 1963. A new Board was reconstituted from 10th June, 1964. A copy of the notification giving the constitution and functions of the present Board is placed on the Table of the House. No meeting was held by the previous Board nor has any meeting been held by the present Board so far. Hence no decisions have been taken.

STATEMENT

List of the Members of State Labour Advisory Board constituted on 10th June, 1964 and then amended on 10th August, 1964
officials

- | | |
|--|------------------|
| (1) Labour Minister, Punjab | .. Chairman |
| (2) Deputy Minister, Labour | .. Vice-Chairman |
| (3) Secretary to Government, Punjab, Labour Department | Member |
| (4) Director of Industries, Punjab, Chandigarh | .. Member |
| (5) Labour Commissioner, Punjab, Chandigarh | .. Secretary |
| (6) Director of Employment, Punjab, Chandigarh | .. Member |
| (7) Regional Labour Commissioner (Central) | .. Member |
| (8) Provincial Transport Controller | .. Member |

[Minister for Public Works and Welfare]

| <i>Representatives of Employers</i> | <i>No. of
repre-
sentatives</i> |
|--|---|
| (1) Punjab Delhi Chamber of Commerce, New Delhi | .. One |
| (2) Punjab Federation of Industries and Commerce, Amritsar | .. One |
| (3) Punjab Motor Union, Chandigarh | .. One |
| (4) Indian Sugar Mills Association, Punjab Branch, Chandigarh | .. One |
| (5) Northern India Chamber of Commerce and Industry, Ambala Cantt. | .. One |
| (6) Engineering Association of Northern India, Batala | .. One |
| (7) Kangra Valley Tea Planters Association, Palampur | .. One |
| (8) Punjab Textile Manufacturers Association, Amritsar | .. One |
| (9) Textile Manufacturers Association, Queen's Road, Amritsar | .. One |

Representatives of Employees

| | |
|---|----------|
| (1) Indian National Trade Union, Congress | .. Four |
| (2) All Indian Trade Union Congress | .. Three |
| (3) Punjab, Himachal, J. & K. Motor Transport Workers Federation, Jullundur | One |
| (4) Hind Mazdoor Sabha | .. One |

Resolution received from the Samyukat Socialist Party

*6648. (C. U.) Chaudhri Net Ram : Will the Minister for Public Works and Welfare be pleased to state—

- (a) whether he has received any proposal in the form of a resolution from the Samyukat Socialist Party, Hansi for eradicating water-logging from Hansi tehsil; if so, the details thereof ;
- (b) whether the Government propose to implement the said proposal ; if not, the alternative proposal, if any, under consideration of the Government and the time by which Government propose to implement the same ?

Chaudhri Rizaq Ram : (a) No.

(b) Hansi pilot anti-water logging scheme has already been executed.

Representation from residents of certain villages in Mohindergarh District for supply of drinking water

*6649. (C. U.) Shri Banwari Lal : Will the Minister for Public Works and Welfare be pleased to state whether any representation was received by the Government from the residents of villages Jawa, Bizna, Badhwana, Changrorh, Balrorh, Chiriya and Dudhwa, tehsil Dadri, district

Mohindergarh and villages Siyana, Notana, Pota and Sailang, tehsil and district Mohindergarh regarding scarcity of drinking water; if so, the steps taken to solve the water problem and the result thereof ?

Chaudhri Rizaq Ram : Yes. The area has been surveyed and technical data required for the preparation of estimate for water supply scheme which covers these villages also has been collected.

Karnal Murder Case

***6650. (C. U.) Sardar Ajaib Singh Sandhu :** Will the Minister for Home and Development be pleased to state—

- (a) the names and the then designations of the officers against whom strictures were passed in the Karnal Murder Case by the trying Judge Shri S. D. Singh ;
- (b) the names of the officers out of those mentioned in (a) above in whose case the strictures were expunged by any Court ;
- (c) if the answer to (b) above be in the negative, the action taken against them by the Government ;
- (d) the names of the persons out of those mentioned in (a) above who have been given promotions along with the ranks which they are holding at present and the reasons for their promotions ;
- (e) whether the Government proposes to take any action against the officers mentioned in (a) above ; if so, when and what ;
- (f) the amounts for which the "victimised officers" submitted their claims after their acquittal in this case and the actual amount paid to them separately ?

Sardar Darbara Singh : (a) to (f) A statement containing the requisite information is laid on the table of the House.

STATEMENT

The names and the then designations of the officers against whom strictures were passed in the Karnal Murder Case are given below:—

POLICE OFFICERS

- (a) (i)
1. Ch. Ram Singh, Addl. I.G. Police.
 2. Shri J.S. Bawa, Superintendent of Police, Karnal.
 3. Shri Bahal Singh, Superintendent of Police, Food and Supplies Department.
 4. Shri Vishwa Mittar Bakshi, D.S.P., Karnal.
 5. Shri Banar Singh, D.S.P., CID.
 6. Shri Gurcharan Singh Mann, Inspector, Karnal.
 7. S.I. Balwant Singh.
 8. H.C. Jagdish Singh.
 9. H.C. Pitamber Singh.

[Sardar Sadhu Singh]

10. H.C. Pindi Dass.
11. Constable Sadhu Singh.
12. Constable Pritam Singh.
13. Constable Sunder Lal.
14. Constable Des Raj.

CIVIL OFFICERS

- (ii) 1. Shri Asa Singh, Secretary to Chief Minister.
2. Shri Sarnagat Singh, M. I.C., Karnal.
3. Shri R.S. Pathania, M.I.C., Karnal.
4. Shri K.K. Kalia, M.I.C., Karnal.
5. Shri Sher Singh Sindhu, M.I.C., Karnal.

(b) Some of the strictures passed by the Additional Sessions Judge, Delhi, against Ch. Ram Singh were expunged by the Punjab High Court.

(c) Action taken against the officers mentioned at (a) above is indicated below: —

POLICE OFFICERS

Ch. Ram Singh—

His explanation having been found unsatisfactory by the State Government, he was formerly charge-sheeted and a regular departmental inquiry into the charges against him was conducted by Mr. G. H. Thomas, Retired Chief Justice of the Oudh High Court. The enquiry officer did not find him guilty and, on consideration of the report submitted by him, it was decided to drop the charges against Ch. Ram Singh.

Shri J.S. Bawa—

His explanation was found to be satisfactory by the State Government, because he was found to have acted under the orders of his superior officers. It was, therefore, decided not to take any action against him.

Sarvshri Bahal Singh, Officiating S.P. and Banar Singh—

On considering the replies to the charge-sheets served on them in accordance with the Punjab Civil Services (Punishment and Appeal) Rules, 1952, Government came to the conclusion that no action should be taken against them.

Sarvshri Vishwa Mittar and Gurcharan Singh Mann—

A regular departmental enquiry into the charges against them was conducted by Shri Gobinder Singh, IAS. His report has been received and is under consideration of the Government.

Sarvshri Balwant Singh, Jagdish Singh, Pitamber Singh, Sadhu Singh, Pritam Singh Sunder Lal and Des Raj—

As a result of a departmental enquiry held against these officials in accordance with Police Rules, they were acquitted of the charges against them.

Shri Pindi Dass—

He has since resigned.

CIVIL OFFICERS

Shri Asa Singh—

No action was taken against him.

Shri Sarnagat Singh, .P.C.S.—

His one increment was stopped with commulative effect.

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QUESTIONS

Shri R.S. Pathania—

He was administered a warning with a copy on his personal file.

Shri K.K. Kalia—

He was administered a warning with a copy on his personal file.

Shri Sher Singh Sindhu

He was administered a warning without a copy being placed on his personal file.

(d) The names of the persons out of those mentioned in (a) who have been given promotion since the passing of the strictures against them, are indicated below along with the ranks to which they have been promoted and the reasons for their promotion—

Shri Gurcharan Singh Mann, Inspector (now Officiating D.S..P.)—

He had been promoted to officiate as D.S.P. on his turn in June, 1960, in accordance with the advice of the Punjab Public Service Commission about his suitability for such promotion, before the Supreme Court disposed of the Karnal Murder Case in October, 1960.

Shri Balwant Singh, S.I. (now Officiating Inspector).—

His name having been brought on the promotion list 'F' Sub-Inspectors considered fit for promotion to the rank of Inspector in February, 1960, on the basis of his record, he was promoted to officiate as Inspector on his turn in June, 1960. The Supreme Court disposed of the Karnal Murder Case in October, 1960. Shri Balwant Singh was acquitted of the charge framed against him on the basis of the strictures passed by the court in the Karnal Murder Case.

(e) Action against various officers/officials against whom strictures were passed in the Karnal Murder Case has already been completed as stated at (c) above, except that the cases of Sarvshri Vishwa Mittar Bakshi and Gurcharan Singh Mann, Officiating D.S.P.s will be finalised shortly on merits.

(f) The following officers/officials have submitted claims for the reimbursement of an amount of Rs 1,865 each as cost of their defence in the Karnal Murder Case:—

1. Shri Gurcharan Singh Mann, Officiating D.S.P.
2. Shri Sadhu Singh, Inspector.
3. Shri Pala Singh, Officiating Inspector.
4. Shri Mohinder Singh, Officiating Inspector.
5. S.I. Moti Singh.
6. S.I. Dilbagh Singh.
7. S.I. Charan Singh.
8. S.I. Phoola Singh.
9. A.S.I. Balwant Singh.

Their claims are being verified by the Government.

Letter/Representation from Students, Arya Medical College, Ludhiana

*6651. (C.U.) Shri Mangal Sein: Will the Minister for Education and Local Government be pleased to state whether the Education Department has received during the current year any representation from the students of the Arya Medical College, Ludhiana; if so, the action, if any, taken thereon ?

Shri Prabodh Chandra : Yes; Sir, A few representations have been received from the Students of L.S.M.F. Class at the Arya Medical School, Ludhiana regarding their admission to the M.B.B.S. Course etc. These are being looked into.

—————

Resignations by Doctors in Medical Colleges

***6653. (C.U.) Shri Mangal Sein :** Will the Minister for Education and Local Government be pleased to state the number and names of doctors, if any, who tendered their resignations from the Government Medical Colleges in the State along with the reasons therefor in each case, and the number of resignations accepted during the years 1963 and 1964 separately ?

Shri Prabodh Chandra : A statement is laid on the table of the House,

STATEMENT

| No. of Doctors who resigned from Medical Colleges in the year | Names of the doctors who resigned | Reasons | Whether resignation accepted or rejected |
|---|---|--|---|
| 1963 | Nil | | |
| 1964 | <p>1. Dr. Mohan Krishan Singh Cheema, Demonstrator Physiology, Medical College, Rohtak</p> <p>2. Dr. (Mrs) Ved Chugh, Demonstrator Physiology Medical College, Amritsar</p> <p>3. Dr. J.M. Sethi, Demonstrator Anatomy, Medical College, Rohtak</p> | <p>To join as House Surgeon at the PGI, Chandigarh. He had to do M.S. for which house job is a pre-requisite.</p> <p>For Higher studies at the All-India Institute of Medical Sciences, New Delhi</p> <p>He proceeded on leave with effect from 1st November, 1961 to do FRCS, in England. He has submitted his resignation.</p> | <p>Accepted</p> <p>Do</p> <p>Not yet accepted</p> |
| | <p>4. Dr. K.C. Verma, Assistant Prof. of Skin & V.D., Medical College, Rohtak.</p> | <p>He requested that either in view of his long experience he should be appointed as Assistant Professor. in Skin & V.D. or his resignation may be accepted.</p> | <p>Rejected</p> |
| | <p>5. Dr. Harjit Singh, Research Officer, Paediatrics, Medical College, Rohtak.</p> | <p>He stated that he has to look after his ailing mother who was staying at Delhi, with his brother.</p> | <p>Rejected</p> |
| | <p>6. Dr. Gurdev Singh Purewal, Registrar in Orthopaedics, Medical College, Rohtak.</p> | <p>Due to sudden turn in his family circumstances</p> | <p>Rejected</p> |

Funds for Medical Colleges in the State

***6655. (C.U.) Shri Mangal Sein:** Will the Minister for Education and Local Government be pleased to state—

- (a) the amount provided for the years 1962-63, 1963-64 and 1964-65 respectively for the Medical College at Rohtak and the amount provided for the medical colleges at Patiala and Amritsar during these years, separately ;
- (b) whether the budget allocations made for the said colleges are different for the different years ; if so, the reasons therefor ?

Shri Prabodh Chandra : (a) The amounts provided for the years 1962-63, 1963-64 and 1964-65 for the Medical Colleges at Amritsar, Patiala and Rohtak are as under :—

| | | <i>(Rupees in lakhs)</i> | | |
|--------------|-----|--------------------------|---------|---------|
| | | 1962-63 | 1963-64 | 1964-65 |
| (i) Amritsar | ... | 15.29 | 17.11 | 20.13 |
| (ii) Patiala | ... | 11.03 | 11.87 | 14.11 |
| (iii) Rohtak | .. | 10.71 | 13.70 | 16.09 |

(b) The increase in provision during the years 1963-64 and 1964-65 as compared to 1962-63 is mainly due to:—

- (i) Revision of scale of pay of teaching staff.
- (ii) Increase in admissions by 50 seats at each of the Government Medical Colleges.
- (iii) Annual increments of staff already appointed.

Posts of Station Supervisors filled in Transport Department

***6656. (C.U.) Sardar Ajaib Singh Sandhu :** Will the Chief Minister be pleased to state—

- (a) whether any posts of Station Supervisors in the Transport Department to be filled by promotion occurred on or after 12th September, 1963; if so, the number of such posts along with the names of the stations where they occurred;
- (b) whether the vacancies mentioned in part (a) above were regular or short term ;
- (c) the names of the persons who were appointed to fill the posts and the dates of their appointments ; together with the number and names among them of those belonging to the scheduled castes ;
- (d) whether any representation was received from any scheduled caste employee of the office of the Provincial Transport Controller, Chandigarh , after 12th September, 1963 that he should be promoted to the post of Station Supervisor according to the orders of the Government reserving 10 per cent of the promotional posts for the members of the Scheduled Castes and the Backward Classes, if so, his name and a copy of his representation be laid on the table of the House ;
- (e) the action so far taken or proposed to be taken on the said representation ?

Shri Ram Kishan: (a) Yes, three —one each at Karnal, Hissar and Tarn Taran.
(b) One regular and two short term.

| Serial No. | Name of the person | Place of post | Period | | Whether belongs to Scheduled caste or not |
|------------|--------------------|---------------|----------|---------|---|
| | | | From | To | |
| 1 | Shri Harsarn Singh | Karnal .. | 25-11-63 | 30-4-64 | No |
| 2 | Shri Chaman Lal | Hissar .. | 1-12-63 | 30-4-64 | No |
| 3 | Shri Sewa Singh | Tarn Taran | 3-6-64 | onwards | No |

(d) Yes, from Shri Jit Singh, Officiating Assistant . Copy of the representation is laid on the table of the House.

(e) He is considered unsuitable for this appointment.
(Copy)

To

The Provincial Transport Controller,
Punjab, Chandigarh.

Subject.— Reservation for the members of Scheduled Castes, Secheduled Tribes and other Backward Classes, in promotion cases.
Application of Shri Jit Singh, Assistant for the post of Station Supervisor.

Sir,

With due respect I beg to state that I belong to Scheduled Castes. The Punjab Government has provided 10 per cent Reservation in promotion to all State Services including Class I, II, III and IV posts, the only exception being All India Services. The detailed instructions are contained in Punjab Government order No. 10181-4WGI-63/795, dated 14th January, 1964 (Copy of which is attached herewith, for ready reference. This order is to be applied to all promotion posts, already vacant on 12th September, 1963, or falling vacant thereafter.

2. I am 2nd Senior-most Scheduled castes member in the whole Transport Department, Punjab, having 13½ years service. I am a Matriculate (II Class), and Honour's in Punjabi as well. The condition for promotion for Scheduled Castes prescribed by Punjab Government is minimum qualification for the job applied for. There are number of Senior posts in the Transport Department for which the minimum qualification for promotion prescribed is Matric. Our National Government has the Policy to help the poor Scheduled Castes. so I most respectfully being a Scheduled Castes candidate beg to request to your honour that I shall be obliged if I am promoted to the post of Station Supervisor in accordance with the said orders of the Punjab Government.

Yours faithfully,

(Sd.) JIT SINGH
Assistant T and C Branch,
P.T.C.s Office, Punjab, Chandigarh.

Dated 16th January, 1964.

Contract for repairs of roofs of building of Government Higher Secondary School, Kanina, district Mohindergarh

***6657. (C.U.) Shri Banwari Lal :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) whether the contract for the replacement of the roofs of the building of the Government Higher Secondary School, Kanina, district Mohindergarh has recently been given to a contractor;
- (b) if the reply to part (a) above be in the affirmative, whether Government have received any representation against him from the Public, regarding the under valuing of the cost of the old material ;
- (c) if the reply to part (b) above be in the affirmative, whether Government have taken any action in connection therewith; if so, what ?

Chaudhri Rizaq Ram : (a) and (b) Yes.

(c) Out of the old material issued to the contractor, only 1/5th remains undisposed of and efforts are being made to take it over.

Plots auctioned in Kanina Mandi, district Mohindergarh

***6658. (C.U.) Shri Banwari Lal :** Will the Minister for Home and Development be pleased to state—

- (a) the date when the residential plots and the plots of land for shops in Kanina Mandi, tahsil and district Mohindergarh were auctioned by the Colonization (Mandi) Department;
- (b) whether the purchasers of the plots have received the confirmation orders in respect of those plots ; if not, the reasons therefor ?

Sardar Darbara Singh : (a) February 13, 1964.

(b) Allotment orders have since been issued to the purchasers of plots.

Opening of Science Degree College at Hansi, district Hissar

***6659. (C.U.) Shri Amar Singh :** Will the Minister for Education and Local Government be pleased to state whether there is any proposal under the consideration of Government to open a Science Degree College named after Pandit Nehru at Hansi in Hissar District, if so, the appropriate date by which it is likely to be opened.

Shri Prabodh Chandra : No.

Complaints against S. H.O. and A.S.I. at Narnaund in Hissar District

***6660. (C.U.) Shri Amar Singh :** Will the Minister for Home and Development be pleased to state—

- (a) whether any complaints or representations were received by the Chief Minister, Home Minister, Deputy Commissioner and S. P., Hissar from the residents of Sulchani and other villages of Narnaund Constituency in Hansi Tehsil, district Hissar, against the S.H.O. and A.S.I., Narnaund, during the period from 25th June, 1964 to date, if so, the contents thereof and the names of the complainants ;

(b) whether any enquiry has so far been conducted into the said complaints ; if so, when by whom and with what results ?

Sardar Darbara Singh : (a) Yes. Six complaints were received. The details are given in the statement placed on the Table of the House.

(b) The results of the enquiries are also given in this statement.

Office:
info@panjab.org

2014-2015

12.11.2014

2014

STATEMENT

List of complaints received against S.I. and ASI, P.S. Narnaund during the period from 25th June, 1964 to 22nd September, 1964.

| Serial No. | Name and address of the complainant | Contents of the complaint | Whether any enquiry has so far been conducted into the said complaint, if so, when and by whom | Result of the Enquiry |
|------------|---|---|---|---|
| 1 | Shri Puran Chand, s/o Baundu Ram r/o village Sulchani, PS Narnaund | Regarding implication of the applicant in false criminal case by SHO and ASI, PS Narnaund | No enquiry has been conducted by Shri Pritam Singh, Inspector of Police, Hissar so far. | The complainant has filed a complaint in the court in this connection. Hence the matter being sub-judice no enquiry is possible till the decision of the complaint by the said court |
| 2 | Shri Kanshi Ram, s/o M.O. Lal, village Milakpur, PS Narnaund. | Regarding implication of the applicant and his party u/s 107/151, Cr. P.C. and for favouring the opposite party by the local police | The complaint has recently been received and has been entrusted to Shri Pritam Singh, Inspector of Police, Hissar for enquiry | Enquiries revealed that the mother of the Shri Man Singh was not murdered but she committed suicide by jumping into the well. No bribe was taken by any Police officer of Police Station Narnaund. |
| 3 | Anonymous complaint against Man Singh of village Barsala, P.S. Narnaund | For taking Rs 500 by the SHO in connection with the murder of the mother of Man Singh | The enquiry was conducted by Shri Pritam Singh, Inspector of Police, Hissar on 13th September, 1964 | Enquiries revealed that complaint relates to case FIR No.88, dated 11th Sept. 1963 u/s 379 IPC, PS Narnaund. A cancellation report was sent as no offence was made out. A complaint u/s 182 IPC is pending against the complainant in the court of R.M., Hansi. |
| 4 | Shri Ratti Ram, s/o Ram Lal, village Banbhori, PS Narnaund | For not taking action in connection with the theft committed into his house, by the local Police. | The enquiry was conducted by Shri Pritam Singh, Inspector of Police, Hissar on 3rd September, 1964. | Enquiries revealed that complaint relates to case FIR No.88, dated 11th Sept. 1963 u/s 379 IPC, PS Narnaund. A cancellation report was sent as no offence was made out. A complaint u/s 182 IPC is pending against the complainant in the court of R.M., Hansi. |

5. Shri Hari Singh and Ram Sarup of Kani-Kheri, PS Narnaund
 Alleged that SHO accepted Rs 200 from them.
 Application was received through Chief Minister/Inspector General of Police and marked to DSP/Hqrs. on 27th September, 1964 for enquiry
 The enquiry is pending with D.S.P. Hqrs., Hissar.
6. Shri Ran Singh, Mange and Jagat Singh, member Panchayat, Barsola, P.S. Narnaund
 Alleged complicity of Narnaund Police with Munshi and Mange etc. for selling Opium and Sulpha.
 The application marked to Shri Pritam Singh, Inspector.
 The enquiry is pending with Shri Pritam Singh, Inspector of Police.

Headmistress, Government Girls High School, Rohtak

***6661. (C.U.) Pandit Chiranji Lal Sharma :** Will the Minister for Education and Local Government be pleased to state—

- (a) whether it is a fact that the present Headmistress of the Government Girls High School, Model Town, Rohtak, is married to a person who already has a living wife ;
- (b) if the reply to part (a) above be in the affirmative, whether such a lady under the rules or Government instructions, is entitled to remain in Government service ?

Shri Prabodh Chandra: (a) Yes.

(b) Yes. She married in 1947 when there were no such rules and instructions.

Complaint against Administrative Officer, Food and Supplies Department, Punjab

***6662. (C.U.) Chaudhri Har Kishan :** Will the Chief Minister be pleased to state whether it is a fact that the Director, Food and Supplies received some complaints on 3rd September, 1964, from the officials of the Food and Supplies Department levelling serious charges against the Administrative Officer of the Department, if so, the action taken or proposed to be taken, on the said complaints ?

Shri Ram Kishan : Yes. The complaint is being enquired into for taking necessary action in the matter.

Ateli-Kanina Road in Mohindergarh District

***6665. (C.U.) Shri Banwari Lal :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) the number of miles of the Ateli-Kanina road in Mohindergarh District for which material for soling has been supplied so far ;
- (b) the number of miles of the said road on which one soling has been completed so far ;
- (c) if no soling has been done the reasons therefor ?

Chaudhri Rizaq Ram : (a) Mile No. 10, 16 and 17(0.50)-2.50 miles

(b) Mile No. 16 and 17(0.50)-1.50 miles

(c) Question does not arise in view of reply to part (b).

Upgrading Civil Hospital, Hissar

***6670. (C.U.) Chaudhri Net Ram :** Will the Minister for Education and Local Government be pleased to state whether the Government propose to upgrade the Civil Hospital, Hissar ; if not, the reasons therefor ?

Shri Prabodh Chandra : No, Sir. Due to non-availability of funds in the 3rd Five-Year Plan, it is not possible to upgrade the Civil Hospital, Hissar.

Banjar Land

***6671. (C.U.) Chaudhri Net Ram :** Will the Minister for Revenue be pleased to state the total area of land lying banjar as on the 15th August, 1947, and 15th August, 1964, separately together with the time by which such land is likely to be converted into cultivable land ?

Sardar Harinder Singh Major : The time and labour involved in collecting and compiling the information would not be commensurate with any possible benefit to be obtained from the reply.

Surplus Land in Hissar District

***6674. (C.U.) Chaudhri Net Ram :** Will the Minister for Revenue be pleased to state—

- (a) the area of land declared surplus in district Hissar so far, together with the names and addresses of the owners thereof ;
- (b) whether it is a fact that no land has been declared surplus in village Dabra Tehsil Hissar ?

Sardar Harinder Singh Major : (a)(i) 84,595 Std. acres.

(ii) The time and labour involved in collecting and compiling the information would not be commensurate with any possible benefit to be obtained from the reply.

(b) No.

Recovery of unlicensed rifle from officer/officers of C.I.A Staff, Hissar

***6675. (C.U.) Chaudhri Net Ram :** Will the Minister for Home and Development be pleased to state—

- (a) whether it is a fact that an unlicensed rifle was recovered from the possession of some officer/officers of the C.I.A. staff at Hissar during 1964 ;
- (b) if the reply to part (a) above be in the affirmative whether any case against such officer or officers was registered ;
- (c) the details of the departmental action, if any, taken against the said officer or officers ?

Sardar Darbara Singh : (a) Yes.

(b) Yes, Case F.I.R. No. 11, dated 13th June, 1964, under section 25/54/59, Arms Act and 5(2) of Prevention of Corruption Act, police station City Hissar.

(c) Since there was allegation of corruption also against the Police Officer, sanction under Police Rule 16-38(i) was obtained from the District Magistrate, Hissar. The case is being investigated by the Deputy Superintendent of Police, Headquarters, Hissar. Departmental action against the defaulting Police Officer will be taken on the conclusion of the investigation.

Expenditure incurred in connection with the Congress President's visit to Punjab

***6676. (C.U.) Chaudhri Net Ram :** Will the Chief Minister be pleased to state the expenditure incurred by the Government on the arrangements for and reception in connection with the recent visit to this State of Shri Kamraj, President, All-India National Congress ?

Shri Ram Kishan : No expenditure was incurred by the State Government on the arrangements for and reception in connection with the recent visit of Shri Kamraj, President, All-India National Congress, to the Punjab State.

Departmental enquiries against ex-S.H.O. of Police Station Jandiala, district Amritsar

***6679. (C.U.) Comrade Makhan Singh Tarsikka :** Will the Minister for Home and Development be pleased to state—

- (a) whether any departmental enquiries were held against Shri

[Comrade Makhan Singh Tarsikka]

Sajjan Singh, ex-S.H.O of Police Station, Jandiala, district Amritsar, who remained posted in the said district during the years, 1962-63 and 1963-64 ; if so, the details of the cases in which such enquiries were held and the details of the charges levelled against him ;

- (b) whether any action has been taken against the Police Officer referred to in part (a) above as a result of the said enquiries ; if so, the details thereof ?

Sardar Darbara Singh : (a) Yes. The details of the cases and charges are given in the statement, laid on the table of the House.

(b) Yes. The details of the punishments awarded, etc., are given in the statement, laid on the table of the House.

Starred A.Q. No. 6679

The following 7 departmental enquiries were ordered against S. I. Sajjan Singh, formerly S.H.O. P.S. Jandiala, district, Amritsar. In one enquiry, he was awarded punishment, while in another enquiry, he was exonerated of the charge framed against him. One departmental enquiry has been completed and final orders on it are now to be passed shortly. The other 4 departmental enquiries are in progress and will be finalised shortly.

Departmental enquiry No. I

He unnecessarily delayed the investigation of 11 cases of P.S. Jandiala. The charge was proved against him and for this misconduct, his one year's approved service was forfeited with temporary effect.

Departmental enquiry No. II

He registered a false case u/s 506 IPC, P.S. Jandiala against Shri Hukam Singh at the instance of Shri Sadhu Singh of Jandiala. The departmental enquiry has been completed and final orders on it are now to be passed shortly.

Departmental enquiry No. III

He made discrepant statement before the Privileges Committee of the Punjab Vidhan Sabha regarding the incident of handcuffing of Shri Makhan Singh Tarsikka, M.L.A. and his detention in the lock-up of the P.S. Jandiala. In this departmental enquiry, the charge levelled against him could not be proved and he was exonerated.

Departmental enquiry No. IV

He failed to take legal action on the report made by Shri Inder Singh of Thotian regarding injuries suffered by him at the hands of Shri Dalip Singh etc. The departmental enquiry is in progress and is likely to be finalized shortly.

Departmental enquiry No. V

He burked a hurt case. This case u/s 324/427/148/149 IPC was got registered when Shri Makhan Singh appeared before the SSP/Amritsar. The departmental proceedings are in progress and will be completed shortly.

Enquiry No. VI

Stricture were passed against him by Shri Sant Singh, MIC Amritsar. in a case u/s 9/1/78 Opium Act of P.S. Jandiala. The enquiry is being conducted and will be finalized shortly.

Enquiry No. VII

Strictures were passed against him by the Sessions Judge. Amritsar. in a case u/s 307 IPC P.S. Valtaha. The enquiry is in progress and is likely to be completed shortly

Yield of Foodgrains and Commercial Crops in the State

*6684. (C.U.) Shri Hira Lal : Will the Minister for Home and Development be pleased to state—

- (a) the average yield, per acre, of foodgrains and commercial crops in the State during the year 1963-64 ;
(b) the steps being taken to help the farmers to increase the yield ?

**ANSWERS TO STARRED QUESTIONS CONVERTED INTO UNSTARRED (17)297
QUESTIONS**

Sardar Darbara Singh :

(a) *Crop* *Average yield (lbs. per acre)
during the year 1963-64*

| | | |
|----------------------|----|-------|
| Rice | .. | 1,029 |
| Maize | .. | 1,227 |
| Bajra | .. | 349 |
| Wheat | .. | 1,069 |
| Barley | .. | 699 |
| Gram | .. | 456 |
| Sugarcane | .. | 3,429 |
| Cotton Desi American | .. | 267 |
| Groundnut | .. | 776 |

- (b)(i) The Minor Irrigation Works Programme.
- (ii) Soil and water conservation.
- (iii) Expansion of improved seed distribution programme.
- (iv) Increased use of fertilizers, green manuring and composting.
- (v) Use of improved Agricultural Implements.
- (vi) Intensive Agricultural Development Programme and package-programmes for important crops.
- (vii) Training of Farmers.
- (viii) Crop Competition.
- (ix) Adoption of Plant protection measures.

Demand for Fertilizers

***6685. (C.U.) Shri Hira Lal :** Will the Minister for Home and Development be pleased to state—

- (a) whether the Government has assessed the demand of the State for fertilizers during the next two years ;
- (b) whether the Government has prepared any plans to popularise the use of natural manures like night-soil, dung, and farm-waste, etc., in view of the shortage of nitrogenous fertilizers ?

Sardar Darbara Singh : (a) Yes.

(b) Yes.

West Bein in Kapurthala District

***6689. (C.U.) Sardar Balwant Singh :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) the names of the choes which have their outfalls in West-Bein, district Kapurthala ;
- (b) the total capacity of the choes mentioned in part (a) after canalization ;
- (c) the maximum capacity of West-Bein in Kapurthala Distt ?

Chaudhri Rizaq Ram : (a) Dholba and Janaury group of Choes, Mehargarwal Choe and Kingrwala Choes out fall into Wes-Bein.

(b) The peak discharge of the choes 38,000 cusecs, 17,700 cusecs and 4,800 cusecs respectively.

(c) Proposed canalization discharge of West-Bein excluding the Dholba, Janaury and Mehargarwal Choes is 11000 cusecs.

**Post of Hindi Translator filled in the office of the Director of Agriculture,
Punjab**

***6692. (C.U) Comrade Shamsher Singh Josh :** Will the Minister for Home and Development be pleased to state whether there exist Government instructions to the effect that no post will be filled by stop-gap arrangement by the Departments without consulting the list of approved candidates maintained by the Subordinate Services Selection Board, Punjab, if so, whether the said instructions were followed at the time of filling up the post of Hindi Translator in the office of the Director of Agriculture, Punjab, if not, the reasons thereof ?

Sardar Darbara Singh : (i) No, Sir

(ii) Does not arise

Government cases given to Advocates

***6693. (C.U.) Dr. Baldev Parkash :** Will the Chief Minister be pleased to state—

(a) the number and names of Advocates in the High Court, who are on the Government approved list for conducting Government cases at present ;

(b) the number of cases given to each of the Advocates referred to in part (a) above during the year, 1963-64 and the amount paid therefor to each such Advocate ;

(c) the criteria kept in view while giving such cases to the said Advocates ?

Shri Ram Kishan : (a) A statement giving the requisite information is laid on the Table of the House.

(b) The time and labour involved in collecting the requisite information which will be quite voluminous will not be commensurate with the benefit sought to be derived therefrom.

(c) The cases are entrusted having regard to the importance and nature and the standing of the Advocates.

Statement regarding Government cases given to Advocates

1. Shri Narinder Singh
2. Shri M.R. Chhibber.
3. Shri D. D. Jain
4. Shri M.R. Sharma
5. Shri K.L. Kapur.
6. Shri D. S. Kang
7. Shri A.C. Hoshiarpuri.
8. Shri N.S. Keer.
9. Miss Surjit Kaur.
10. Shri M.K. Mahajan.
11. Shri Harbhagwan.
12. Shri S. S. Diwan.
13. Shri .S.S. Sodhi.
14. Shri L.K. Sood.
15. Shri M.R. Punj.

Test for promotion of officials in the Government Printing Press

***6694. (C.U.) Shri Sagar Ram Gupta, :** Will the Minister for Public Works and Welfare be pleased to state—

(a) whether it is a fact that a departmental test for promotion of

officials in the State Government Printing Press was Conducted by the Deputy Controller in May, 1962, and that the Controller made a report to Government about certain irregularities committed by the said Deputy Controller ;

- (b) if the reply to part (a) above be in the affirmative, the nature of the irregularities pointed out by the Controller and whether any enquiry into this matter was conducted, if so, by whom ;
- (c) whether the result of the test which was declared null and void by the Controller was subsequently upheld by the Government ;
- (d) copies of the report of enquiry, if any, conducted by the Controller/Government be placed on the Table of the House ?

Shri Rizaq Ram : (a) Yes.

(b) The Controller, Printing and Stationery, opined that some irregularities and malpractices had been resorted to by the Deputy Controller concerned, in connivance with certain examinees. The allegation was that certain answer sheets had been replaced and that the replaced answer sheets did not bear the symbol, put by one of the Invigilators. The matter was thoroughly examined by Government and no actionable material could, however, be found.

(c) In view of reply to (b) above, the result already declared was upheld by Government.

(d) It will not be commensurate with the labour involved to place the relevant material before the House.

—————

Irregularities detected by Auditors in the stocks of Evaluation Directorate of Development Department

***6697. (C.U.) Comrade Makhan Singh Tarsikka :** Will the Minister for Home and Development be pleased to state—

- (a) the value of the spare motor parts and other stores found short/unaccounted for by the Auditors in the stocks of the Evaluation Directorate of the Development Department ;
- (b) the name of the Director of Evaluation, in whose time the shortage was detected ;
- (c) the action taken or proposed to be taken against the officer at fault ;
- (d) whether the said case was handed over to the Police or the Vigilance Department ?

Sardar Darbara Singh : (a) No specific items of stores were detected short by the Auditors. They only observed that various types of equipment and spare parts of articles received from T.C.M. authorities were not properly accounted for in stock registers. Therefore, it is not been possible to determine the value of these uncertain stores.

(b) Shri Sita Ram Budhiraja.

(c) Services of the Mechanic-cum-Storekeeper already stand terminated. The matter is still under consideration.

(d) No, Sir.

Municipal Hospital, Palwal, District Gurgaon

***6702. (C.U.) Shri Roop Lal Mehta :** Will the Minister for Education and Local Government be pleased to state whether the Municipal Committee, Palwal, district Gurgaon, has requested the Government to provincialise the Municipal Hospital, Palwal, on the ground that it is beyond their means to manage it ; if so, the action so far taken in the matter ?

Shri Prabodh Chandra : Yes, Sir. The request was rejected on account of paucity of funds.

Price Index/Retail Price of Wheat etc.

***6710. (C.U.) Chaudhri Net Ram :** Will the Minister for Finance and Planning be pleased to state the price index and retail price, per seer, of each of the following commodities as on the 15th August, 1947 and 15th August, 1964 separately :—

- (1) Wheat (2) Bajra (3) Gram (4) Gur (5) Sugar (6) Jowar (7) Maize (8) Potato (9) Rice (10) Cotton.

Sardar Kapoor Singh : No price data for 15th August, 1947 are available. A statement showing the retail prices and price index for 14th August, 1964 is placed on the Table of the House.

Statement showing retail prices and price index for 14th August, 1964.

| Serial No. | Commodity | Retail Price | Price Index (Base 1952-53-100) |
|------------|---------------|---------------|--------------------------------|
| | | (Rs per seer) | |
| 1 | Wheat (Dara) | 0.47 | 129.3 |
| 2 | Bajra | 0.61 | 170.3 |
| 3 | Gram | 0.65 | 133.5 |
| 4 | Gur (Desi) | 1.28 | 328.8 |
| 5 | Sugar | 1.32 | 164.4 |
| 6 | Jowar | Not available | Not available |
| 7 | Maize | 0.55 | 162.6 |
| 8 | Potato | 0.68 | 175.1 |
| 9 | Rice (Coarse) | 0.75 | 191.4 |
| 10. | Cotton (Desi) | 2.34 | 191.1 |

Note—Price data are collected every Friday and as such, information is available for 14th August, 1964 and not for 15th August, 1964, which was a Saturday.

Confirmation of officials in Rehabilitation Department

***6720. (C.U.) Shri Om Parkash Agnihotri :** Will the Minister for Revenue be pleased to state—

- (a) whether it is a fact that while conveying sanction for converting temporary posts into permanent ones in the Rehabilitation Department in June, 1962, the Finance Department had specifically provided that only those officials who had unblemished record of service would be confirmed ;
- (b) if the reply to part (a) above be in the affirmative whether it is a fact that in contravention of the above proviso, certain officials of doubtful integrity and having adverse remarks in their character rolls have been confirmed against permanent posts ;
- (c) if the reply to part (b) above be in the affirmative, the reasons therefor and the names of such persons and the action, if any, taken or now proposed to be taken in the matter ?

Sardar Harinder Singh Major : (a) While conveying sanction to the conversion of temporary posts into permanent ones in the Rehabilitation Department, Government stipulated that only officials with approved good record should be made permanent.

(b) the record of each official was assessed by the *Ad hoc* Board in light of the above instructions of the Government and confirmation made on the recommendations of the *Ad hoc* Board.

(c) In view of the answer in part (b) above, question does not arise.

Water Supply Scheme in certain villages of Mohindergarh District

***6736. (C.U.) Shri Banwari Lal :** Will the Minister for Public Works and Welfare be pleased to state—

- (a) whether any survey of villages Jawa, Beejna, Badhwana, Changrorh, Balrorh, Chirhya and Dudhwa in tehsil Dadri and villages Siyana, Notana, Salang and Pota in tehsil Mohindergarh of Mohindergarh District has been conducted by the Public Health Department in connection with the Water Supply Scheme ;
- (b) if the reply to part (a) above be in the affirmative, the date when the said survey was conducted together with the steps, if any, taken by the Government to implement the scheme ?

Shri Rizaq Ram : (a) Yes.

(b) In the year 1964. The technical data required for the preparation of an estimate for Water Supply Scheme which covered these villages has been collected.

UNSTARRED QUESTIONS AND ANSWERS**Electric connections given in villages Chichharana, district Rohtak**

2002. Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state—

[Chaudhri Ranbir Singh]

- (a) the number of domestic, commercial, agricultural and industrial connections given in village Chichharana, tehsil Gohana, district Rohtak ;
- (b) the number of applications of various categories pending at present ;
- (c) the distance between villages Chichharana to village Mirjapur Kheri ;
- (d) whether 11 K.V. line is laid up to village Chichharana ?

Chaudhri Rizaq Ram : (a) Connections given in village Chichharana are as under :—

| | |
|-----------------|------|
| | Nos. |
| Domestic .. | 78 |
| Commercial .. | Nil |
| Agricultural .. | Nil |
| Industrial .. | 2 |

(b) No application for village Chichharana is pending for electric connection.

(c) The distance from village Chichharana to Mirza-Pur Kheri is 1.5 miles.

(d) Yes.

Cases of theft of Government property Registered in Amritsar District

2003. Comrade Makhan Singh Tarsikka : Will the Minister for Home and Development be pleased to state—

- (a) whether any cases of theft of Government property viz. iron bars, Bajri, sand, beams and electric wires etc. were registered at Police Stations in Amritsar District during the years 1962-63 and 1963-64, if so, the number thereof Police Station-wise, together with the quantity of each kind of material involved ;
- (b) the names of persons who got the cases registered and the action, if any, taken so far in the matter ;
- (c) whether the said cases have since been traced, if not the reason thereof ?

Sardar Darbara Singh : (a), (b) & (c) The required information is laid on the table of the House.

STATEMENT

1962-63 (From 1-4-1962 to 31-3-63)

| Serial No. | Name of P.S. | Description of the article and its quantity | Name of the persons who registered | Whether the case was traced and result thereof |
|------------|--|---|------------------------------------|--|
| (a) | | | (b) | (c) |
| 1 | Sadar Amritsar, FIR No. 253 dated 4-8-62 u/s 379 IPC | Angle iron and Iron bars weighing 3.7 tons | SDO, Drainage metric ASR | Untraced |
| 2 | Sadar Amritsar, FIR No. 78 dated 6-2-63 u/s 379 IPC | Bajri measuring 1625 C. Ft. | SDO, Prvincial Division/ASR. | Do |

| Serial | Name of P.S. | Description of the article & its quantity, | Name of the persons who Registered. | Whether the case was traced and result the reof |
|--------------------------------------|---|--|---|---|
| 3 | Sadar Amritsar, FIR No. 260, dated 9-8-62 u/s 379 IPC | Electric wire of transformer worth Rs 12 | Hazara Singh son of Hukam Singh r/o Ibban | Traced Kewal Krishan accused convicted |
| 1963-64 (From 1-4-1963 to 31-3-1964) | | | | |
| 1 | Sadar Amritsar FIR No. 267 dated 2-11-63 u/s 379 IPC | Twelve steel Girders worth Rs 800 | SDO Electricity, Verka | Untraced |
| 2 | Civil Lines, Amritsar FIR No. 188, dated 13-9-63 u/s 379, IPC | Ten iron bars worth Rs 500 | SDO, Statistical Sub-Division, ASR | Dewan Singh and others Challenged, case pending in Court. |

The case sent up as untraced were investigated but no clue was found.

Privately managed Schools taken over by Government in Amritsar District

2005. Comrade Makhan Singh Tarsikka : Will the Minister for Education and Local Government be pleased to state—

(a) the names of the privately-managed schools in Amritsar District taken over by the Government during the years 1961-62, 1962-63, and 1963-64.

(b) whether any conditions were imposed on the managements of the schools mentioned in part (a) above at the time of taking them over ; if so, the particulars thereof together with the number of rooms in the schools buildings taken over in each case ?

Shri Prabodh Chandra : (a) & (b) The statements containing the requisite information are laid on the Table of the House.

STATEMENT No. I

Statement showing the Names of Privately managed schools in Amritsar District taken over by Government during the years 1961-62, 1962-63, 1963-64.

(Relevant to Part (a) of Assembly Question No. 2005)

[Minister for Education & Local Government]

| Year | Serial No. | Names of the Schools |
|---------|------------|---|
| 1961-62 | 1. | Majha Khalsa High School, Khalra |
| | 2. | National High School, Sathiala. |
| | 3. | Khalsa High School, Bhai Adli (Chola Sahib) |
| | 4. | B.V.S. Khalsa School, Dhotian. |
| | 5. | B.B.S. High School, Sangatpura. |
| | 6. | G.N.P. High School, Majitha. |
| 1962-63 | 1. | G.N.P. High School, Bhangali. |
| 1963-64 | 1. | Naween Janta High School, Harse Chhinna. |

STATEMENT II

Statement showing the conditions imposed by Government at the time of taking over the Schools in Amritsar District to gether with the number of Rooms in the School Buildings taken over in each case,

(Relevant to part (b) of Assembly Question No. 2005)

| Serial No. | Name of the School | No. of Rooms | Conditions imposed on the managements. |
|------------|----------------------------------|--------------|---|
| 1 | 2 | 3 | 4 |
| 1 | Majha Khalsa High School, Khalra | 26 | To pay a sum of Rs 10,732.70 in cash towards 3 year deficit in respect of School. |
| 2 | National High School, Sathiala | 16 | (1) To pay Rs 15,000 in cash towards three years deficit in respect of school.
(2) Making up of the following shortage in buildings furniture and equip-ment etcet—
(i) Class Rooms Two
(ii) Staff room one
(iii) Clerks room. One
(iv) Store Room One
(v) Four Science Laboratory Tables worth Rs 600.
(vi) Science apparatus worth Rs 700
(vii) Drawing equipment worth Rs 200. |

[Minister for Education and Local Government]

| Serial No. | Name of the School | No. of Rooms | Conditions imposed on the managements |
|------------|--|-------------------------|---|
| 3 | Khalsa High School, Bhai Adli (Chola Sahib). | 15 | <p>(1) To Pay Rs 6,000 in cash towards three years deficit in respect of schools.</p> <p>(2) The claim of Rs 50,000 payable by the Rehabilitation Department was also to be surrendered in favour of Government.</p> <p>(3) The following shortages in buildings, furniture, etc. were also to be made up :—</p> <p>(i) Renovation of existing three rooms into two class rooms of standard size and temporary partitioning of the hall into two portions so as to provide accommodation for Science room and Drawing room.</p> <p>(ii) Four teachers Tables and two Science practical tables worth Rs 248</p> <p>(iii) Science apparatus worth Rs 500</p> <p>(iv) Drawing equipment worth Rs 200</p> |
| 4 | B.V.S. Khalsa High School, Dhotian | 12 including Cycle Shed | <p>(1) To transfer Agricultural land measuring 32 acres to Government.
(2) To pay Rs 24,000 in cash towards three years deficit in respect of the Schools.</p> |
| 5 | B.B.S. High School, Sangatpura | 12 | <p>(1) To pay Rs 3,037 in cash towards three years deficit in respect of school.</p> <p>(2) The following shortages to be made up by the management:—</p> <p>(i) Class room One</p> <p>(ii) Chairs 16.</p> <p>(iii) Teachers Tables 8.</p> |

- (iv) Dual Desks 25.
- (v) Drawing desks with stools 20 each.
- (vi) Science equipment & furniture worth Rs 1,000.
- 6 G.N.P. High School, Majitha. 11
- (1) To pay Rs 6,000 in cash towards three years deficit in respect of school
- (2) Play-grounds to be provided.
- 7 G.N.P. High School, Bhangali 14
- (1) To transfer Agricultural Land measuring 64 Kanals, 4 Marlas to Government alongwith the school.
- Cycle-Shed
- (2) The following shortages were to be made good:—
- (i) completion of building especially four rooms measuring 24' / 20' each and partitioning of one of them into two.
- (ii) Drawing equipment and furniture worth Rs 800.
- 8 Naween Janta High School, Harsa Chhinna 16
- (1) To pay Rs 4,000 in advanced towards three years deficit in respect of the school.
- including two cycle-sheds (2) Rs 8,000 to be paid in two equal annual instalments aftertakeover.
- (3) The following shortages to be made good:—
- (i) Class Room One
- (ii) Science room One
- (iii) Furniture and equipment worth Rs 2,000.

A copy of the conditions as laid down by Government for taking over of the privately-managed schools is also enclosed. All these conditions were required to be fulfilled by the managements. The conditions regarding payment of three years deficit has generally been relaxed.

[Minister for Education and Local Government]

Conditions laid down by Government for Taking over of Privately-Managed Schools

- (a) The institution is needed in the area on educational grounds.
- (b) It has got adequate buildings, furniture, equipment and play fields.
- (c) The Management is prepared to hand over all its assets in the shape of buildings, equipment, furniture, library books, science apparatus, play grounds etc, to Government.
- (d) The Management is prepared to pay the running cost of the School equal to the deficit income over expenditure for three years in advance.
- (e) Government will not be bound to recruit the members of the staff in Government service. Such of them as are considered suitable may be taken over on the Government scales of pay.
- (f) All deficiencies in the matter of furniture, equipment, science apparatus, library books etc. Will be made good by the management before the school is taken over.
- (g) Government will take no liability of any kind whatsoever on behalf of the management of the school to be taken over.
- (h) All the assets of the schools as they existed on the 4th May, 1965 and those acquired thereafter will be completely handed over to Government.
- (i) Only trained hands with satisfactory record of service will be taken over. No untrained teacher or any one whose record of service is found to be unsatisfactory will be taken over.
- (j) The teachers will be treated as fresh entrants and they will be placed at the bottom of the old Government teachers cadre. No credit whatsoever of the previous service will be given.
- (k) The staff will be given Government grades and their pay will be fixed according to rules. In no case, they would be granted better scales of pay than their counter-parts in Government service.

Cases of theft of wood of Forest Department registered in Amritsar District

2006. Comrade Makhan Singh Tarsikka : Will the Minister for Home and Development be pleased to state—

- (a) the number of cases of theft of wood belonging to the Forest Department, registered in the Amritsar District, Police Station wise during the year 1962-63 and 1963-64 together with the value of wood stolen in each case ;
- (b) whether the said cases have been traced so far, if so, the details thereof ?

Sardar Darbara Singh : (a) & (b) The required information is laid on the table of the House.

STATEMENT

1962-63 (1st April, 1962 to 31st March, 1963)

| Serial No | Name of Police Station | Value of wood stolen | Whether the case was traced and result thereof |
|------------------|--|----------------------|--|
| | | Rs | |
| 1 | Verowal F.I.R. 122. dated the 29th May, 1964, under Section 379, IPC | 200 | Case traced and entire stolen property. recovered. Udham Singh and five other accused convicted and sentenced to undergo 6 months R.I. and fine of Rs. 100 each. |
| 2 | Jandiala FIR No. 246 dated the 27th October, 1962, under section 379 IPC 411/IPC | 15 | Case traced and stolen property recovered. Bachan Singh and Kartar Singh accused sentenced to pay a fine of Rs. 50 each. |
| 3 | Lopoke FIR No. 63 dated the 25th February, 1963 under section 379 IPC | 800 | Case remained untraced despite vigorous investigation. |
| 4 | Ramdass FIR No. 33 dated the 19th March, 1963, under section 379 IPC | 3,000 | Case traced and stolen wood worth Rs. 1,800 recovered. Five accused challanged and case pending in court. |
| 1963-64.— | | | |
| 1 | Khalra FIR No. 172, dated the 14th November, 1963, under section 379 IPC | 400 | Case traced and entire stolen property recovered. Chanan Singh accused sentenced to undergo 3 Months R.I. |
| 2 | Beas FIR No. 309 dated the 26th November, 1963 under section 379 IPC | 100 | Case traced and entire stolen wood property recovered. Case pending in Court. |
| 3 | Verowal FIR No. 315, dated the 11th December, 1963 under section 379 IPC | 200 | Case remained untraced despite investigation. |
| 4 | Jhabhal FIR No. 33 dated the 28th January, 1964, under section 379 IPC | 200 | Case traced and entire stolen property recovered. The accused sentenced to imprisonment till the rising of court and fine of Rs. 50. |

Arrears of land revenue in Amritsar District

2008. Comrade Makhan Singh Tarsikka : Will the Minister for Revenue be pleased to state the names of the villages in Amritsar District where land revenue was in arrears during the years 1962-63 and 1963-64 together with the amounts thereof in each case and the time since when these have been in arrears ?

Major Harinder Singh : The time and labour involved in collecting the required information will not be commensurate with any possible benefit to be obtained.

Setting up Industrial Estate at Jandiala Guru, district Amritsar

2009. Comrade Makhan Singh Tarsikka : Will the Chief Minister be pleased to state whether any decision has been taken to set up an Industrial Estate at Jandiala Guru, district Amritsar ; if so, the time by which

[Comrade Makhan Singh Tarsikka]

it is likely to be implemented and the details of the action, if any, taken in this connection so far ?

Shri Ram Kishan : It was decided by Government to establish a Rural Industrial Estate at Jandiala Guru during the year, 1964-65. But, now that a Co-operative Industrial Estate is being set up at Jandiala Guru by M/s. Jandiala Guru Co-operative Industrial Estate Ltd., Jandiala Guru, Government is considering a proposal to shift the location of this Industrial Estate to some other suitable place in Amritsar District.

Teachers in Government Higher Secondary Schools in the State

2010. Comrade Makhan Singh Tarsikka : Will the Minister for Education and Local Government be pleased to state the number of teachers selected for higher grades during 1963-64 in all the Government Higher Secondary Schools in the State, together with their names and qualifications?

Shri Prabodh Chandra : Two statements containing the requisite information are enclosed as Annexure I and II.

ANNEXURE "I"

Statement showing the Number of teachers selects in Higher Grades during 1963-64 (1-4-1963 to 31-3-1964) in all the Government Higher Secondary School in the State

| Serial No. | Category of Post | Number of teachers selected | | |
|------------|--------------------------|-----------------------------|-------|-------|
| | | Men | Women | Total |
| 1 | Lecturers in Botany | 5 | 3 | 8 |
| 2 | Lecturers in Agriculture | 3 | Nil | 3 |
| 3 | Lecturers in Chemistry | 5 | 1 | 6 |
| 4 | Lecturers in Physics | 3 | 1 | 4 |
| 5 | Lecturers in Sanskrit | 7 | 3 | 10 |
| 6 | Lecturers in Geography | 21 | 11 | 32 |
| 7 | Lecturers in Punjabi | 20 | 10 | 30 |
| 8 | Lecturers in Economics | 20 | 10 | 30 |
| 9 | Lecturers in Commerce | 13 | Nil | 13 |
| 10 | Lecturers in History] | 27 | 13 | 40 |
| 11 | Lecturers in Hindi | 20 | 10 | 30 |
| 12 | Lecturers in English] | 98 | 36 | 134 |
| 13 | Lecturers in Mathematics | 100 | 23 | 123 |
| 14 | Lecturers in Music | Nil | 4 | 4 |
| | Total | 342 | 125 | 467 |

ANNEXURE II
WOMEN TEACHERS

| Serial
No. | Name | Qualifications |
|---------------|----------------------------------|--------------------------------|
| 1 | 2 | 3 |
| | ENGLISH | |
| 1 | Shrimati Gurbans Kaur | .. M.A. (III Division), B.T. |
| 2 | Shrimati Avtar Kaur | .. M.A. (III Division), M.Ed. |
| 3 | Shrimati Savitri Dhingra | .. M.A. (III Division), B.T. |
| 4 | Shrimati Savrita Sharma | .. M.A. (III Division), B.Ed. |
| 5 | Shrimati Pushpa Sharma | .. M.A. (III Division), B.T. |
| 6 | Shrimati Sushil Kaur | .. M.A. (III Division), B.T. |
| 7 | Shrimati Vijay Mohini | .. M.A. (III Division), B.T. |
| 8 | Shrimati Avtar Kaur Ahluwalia | .. M.A. (III Division), B.T. |
| 9 | Shrimati Kamlesh Mohan | .. M.A. (III Division), B. Ed. |
| 10 | Shrimati Krishna Kapur | .. M.A. (III Division), B.T. |
| 11 | Shrimati Raj Aggarwal | .. M.A. (III Division) |
| 12 | Shrimati Prem Datta | .. M.A. (III Division), B.T. |
| 13 | Shrimati Bi mla Bhatnagar | .. M.A. (III Division), B.T. |
| 14 | Shrimati Jaspal Kaur Brar | .. M.A. (III Division), B. Ed. |
| 15 | Shrimati Rani Raj Kumari | .. M.A. (III Division), B. Ed. |
| 16 | Shrimati Ravinder Kumari | .. M.A. (III Division), B.Ed. |
| 17 | Shrimati Gianjit Kaur | .. M.A. (III Division), B.Ed. |
| 18 | Shrimati Jasbir Kaur Ahuja | .. M.A. (III Division), B.Ed. |
| 19 | Shrimati Harmel Kaur Bains | .. M.A. (III Division) |
| 20 | Shrimati Gurvinder Kaur A. Singh | .. M.A. (III Division), B.T. |
| 21 | Shrimati Kuldip Kwatra | .. M.A. (III Division), B. Ed. |
| 22 | Shrimati Meera Mehta | .. M.A. (III Division) |
| 23 | Shrimati Swaran Chopra | .. M.A. (III Division) |
| 24 | Shrimati Lajwant Kaur | .. M.A. (III Division), B.T. |
| 25 | Shrimati Santosh Sharma | .. M.A. (III Division), B.T. |
| 26 | Shrimati Kaushalya Jethi | .. M.A. (III Division), B.T. |
| 27 | Shrimati Krishna Khanna | .. M.A. (III Division), B.Ed. |
| 28 | Shrimati Nirmal Kanta | .. M.A. (III Division) |
| 29 | Shrimati Manjit Kaur | .. M.A. (III Division) |

[Minister for Education and Local Government]

| Serial No. | Name | Qualifications |
|-------------|-------------------------------|-------------------------------|
| 1 | 2 | 3 |
| 30 | Shrimati Stwinder Kaur | .. M.A. (III Division), B.T. |
| 31 | Shrimati Surjit Kaur | .. M.A. (III Division), B.Ed. |
| 32 | Shrimati Kanta Luthra | .. M.A. (III Division) |
| 33 | Shrimati Surjit Kaur | .. M.A. (III Division) |
| 34 | Shrimati Sarbjit Grewal | .. M.A. (III Division) |
| 35 | Shrimati Pushpa Tandon | .. M.A. (III Division) |
| 36 | Shrimati Inder Prabha Goswami | .. M.A. (III Division) |
| MATHEMATICS | | |
| 1 | Shrimati Swaraj Kapur | .. M.A. (III Division), B.T. |
| 2 | Shrimati Amarjit Dhanhoya | .. M.A. (III Division), B.T. |
| 3 | Shrimati Vimla Rattan | .. M.A. (III Division), B.T. |
| 4 | Shrimati Sarbjit Kaur Grover | .. M.A. (I Division), B.T. |
| 5 | Shrimati Satwant Kaur Suri | .. M.A. (I Division) |
| 6 | Shrimati Bharpur Kaur | .. M.A. (III Division) |
| 7 | Shrimati Sharda Goswami | .. M.A. (II Division) |
| 8 | Shrimati Swaran Bala | .. M.A. (I Division) |
| 9 | Shrimati Kamla Sharma | .. M.A. (III Division), B.T. |
| 10 | Shrimati Kailash Gupta | .. M.A. (II Division) |
| 11 | Shrimati Rukamni Devi | .. M.A. (III Division), B.T. |
| 12 | Shrimati Kailash Devi Kalia | .. M.A. (II Division), B.T. |
| 13 | Shrimati Usha Vohra | .. M.A. (III Division) |
| 14 | Shrimati Kanta Kumari Chanana | .. M.A. (I Division) |
| 15 | Shrimati Kartar Kaur Saini | .. M.A. (II Division), B.T. |
| 16 | Shrimati Harbans Kaur | .. M.A. (II Division), B.T. |
| 17 | Shrimati Amarjit | .. M.A. (I Division) |
| 18 | Shrimati Joginder Kaur Ghuman | .. M.A. (III Division), B.Ed. |
| 19 | Shrimati Shanti Devi Munjal | .. M.A. (III Division) |
| 20 | Shrimati Surjit Kaur | .. M.A. (II Division) |
| 21 | Shrimati Beant Kaur | .. M.A. (II Division) |
| 22 | Shrimati Pushpa Aggarwal | .. M.A. (III Division) |
| 23 | Shrimati Krishna Deva | .. M.A. (III Division) |

| Serial No. | Name | Qualifications |
|------------|------|----------------|
| 1 | 2 | 3 |

ECONOMICS

| | | |
|----|-------------------------------|--------------------------------|
| 1 | Shrimati Savitri Kapoor | .. M.A. (II Division), M.Ed. |
| 2 | Shrimati Satwant Kaur | ... M.A. (III Division), B.Ed. |
| 3 | Shrimati Pushpa Bhatia | ... M.A. (II Division), B.T. |
| 4 | Shrimati Vimal Sethi | ... M.A. (III Division), M.Ed. |
| 5 | Shrimati Kailash Sharma | ... M.A. (III Division), B.T. |
| 6 | Shrimati Sushila Verma | ... M.A. (III Division), B.Ed. |
| 7 | Shrimati Kusum Khanna | ... M.A. (III Division), B.T. |
| 8 | Shrimati Shakuntla Pandit | ... M.A. (III Division), B.T. |
| 9 | Shrimati Daljit Kaur | ... M.A. (III Division), B.Ed. |
| 10 | Shrimati Shakuntla Devi Gupta | ... M.A. (II Division), B.Ed. |

HISTORY

| | | |
|----|---------------------------------|---------------------------------|
| 1 | Shrimati Urmil Chawdhry | ... M.A. (II Division), B.T. |
| 2 | Shrimati Kamla Kaushik | ... M.A. (III Division), B.T. |
| 3 | Shrimati Nirmal Kanta | ... M.A. (III Division), B. Ed. |
| 4 | Shrimati Promila Marwaha | .. M.A. (III Division) B.T. |
| 5 | Shrimati Nirmal Kumari Gupta | .. M.A. (III Division), B.Ed. |
| 6 | Shrimati Sudarshan Devi Joshi | .. M.A. (III Division), B.T. |
| 7 | Shrimati Sarla Dutta | ... M.A. (III Division), B.E.d. |
| 8 | Shrimati Sudarshan Kapur | ... M.A. (III Division), B. Ed |
| 9 | Shrimati Suraj Mukhi | ... M.A. (III Division), B.T. |
| 10 | Shrimati Inderjit Kaur | ... M.A. (III Division), B.T. |
| 11 | Shrimati Kulwant Kaur | .. M.A. (III Division), B.T. |
| 12 | Shrimati Krishna Kumari Chanana | .. M.A. (II Division), B.T. |
| 13 | Shrimati Shakuntla Rani | ... M.A. (III Division) |

| Serial No. | Name | Qualifications |
|------------------|---------------------------------|---|
| 1 | 2 | 3 |
| GEOGRAPHY | | |
| 1 | Shrimati Parminder Bir | .. M.A. (III Division), B.T. |
| 2 | Shrimati Parkash Kaur Dhanju | .. M.A. (II Division) |
| 3 | Shrimati Phulwant Kaur | .. M.A. (II Division), B.E d. |
| 4 | Shrimati Manjit Sandhu | .. M.A. (II Division) |
| 5 | Shrimati Pushpa Kumari Sood | .. M.A. (II Division), B.T. |
| 6 | Shrimati Tripta Syal | .. M.A. (III Division), B.T. |
| 7 | Shrimati Birinder Kaur Sarkaria | .. M.A. (II Division) |
| 8 | Shrimati Jiwan Lata Puri | .. M.A. (II Division) |
| 9 | Shrimati Gurjit Kaur Marathi | .. M.A. (II Division), B.T. |
| 10 | Shrimati Phupinder Kaur | .. M.A. (III Division), B.Ed. |
| 11 | Shrimati Manjit Kaur | .. M.A. (II Division), B.T. |
| MUSIC | | |
| 1 | Shrimati Surjit Kaur | .. M.A. (Punjabi) B.T. and Sangeet Prabhakar |
| 2 | Shrimati Harinder Jit Kaur | .. B.A., B. Ed., and Sangeet Prabhakar |
| 3 | Shrimati Santosh Raikhy | .. B.A. and Sangeet Praveen |
| 4 | Shrimati Nirmal Kaur | .. B.A., B.T., Sangeet Prabhakar and Sangeet Visharad |
| CHEMISTRY | | |
| 1 | Shrimati Ved Prabha Kapur | .. M.Sc. (II Division), B.T. |
| PHYSICS | | |
| 1 | Shrimati Vimla Bhola | .. M.Sc. (III Division), B.T. |
| BOTANY | | |
| 1 | Shrimati Sunita Sharma | .. M.Sc. (III Division) |
| 2 | Shrimati Surinder Kaur | .. M.Sc. (II Division) |
| 3 | Shrimati Ripudaman Jit | .. M.Sc. (III Division) |
| HINDI | | |
| 1 | Shrimati Krishna Kanta Maria | .. M.A. (II Division), B.Ed. |
| 2 | Shrimati Kusum Lata Mohan | .. M.A. (II Division), B.T. |

| Serial No. | Name | Qualifications |
|---------------|---------------------------------|--------------------------------|
| 1 | 2 | 3 |
| Hindi—concl'd | | |
| 3 | Shrimati Kailash Devi Verma | .. M.A. (III Division), M.Ed. |
| 4 | Shrimati Kamla Kumari | .. M.A. (Ist Division), B.Ed. |
| 5 | Shrimati Pushpa Khurana | .. M.A. (II Division), B.Ed. |
| 6 | Shrimati Indra Talwar | .. M.A. (II Division), B.Ed. |
| 7 | Shrimati Promila Dosanj | .. M.A. (II Division), B.Ed.] |
| 8 | Shrimati Sarjit Bhasin | .. M.A.(II Division), B.T. |
| 9 | Shrimati Sarla Kumari Narang | .. M.A. (II Division), B. Ed. |
| 10 | Shrimati Tirlochan Kaur Bindra | .. M.A. (II Division), B.T. |
| PUNJABI | | |
| 1 | Shrimati Surinderjit Brar | .. M.A. (III Division), B.T. |
| 2 | Shrimati Kamla Devi | .. M.A. (II Division), B.T. |
| 3 | Shrimati Livleen Kaur | .. M.A. (III Division), B.T. |
| 4 | Shrimati Mohanjit Thukral | .. M.A. (III Division), B.T. |
| 5 | Shrimati Abnash Kaur | .. M.A. (II Division), B.T. |
| 6 | Shrimati Satinder Gill | .. M.A. (III Division), B.T. |
| 7 | Shrimati Sat Parkash Kaur Bains | .. M.A. (II Division), B.T. |
| 8 | Shrimati Amarjit Kaur Bhullar | .. M.A. (II Division), B.Ed. |
| 9 | Shrimati Surjit Kaur Thind | .. M.A. (III Division), B.Ed. |
| 10 | Shrimati Harbhajan Kaur | .. M.A. (II Division), B.T. |
| SANSKRIT | | |
| 1 | Shrimati Usha Punshi | .. M.A. (Ist Division), B.T. |
| 2 | Shrimati Prem Lata | .. M.A. (Ist Division), B.T. |
| 3 | Shrimati Saraj S.N. | .. M.A. (Ist Division) |
| ZOOLOGY | | |
| 1 | Shrimati Kamlesh Nagreth | .. M.Sc. (III Division) |
| 2 | Shrimati Sushila Dutt | .. M.Sc. (III Division), B.Ed. |
| 3 | Shrimati Jawinderwant Bains] | .. M.Sc. (III Division), B.T. |
| 4 | Shrimati Shashi Oberoi] | ... M.Sc. (III Division) |
| 5 | Shrimati Sudershan Puri | ... M.Sc. (III Division) |

[Minister for Education and Local Government]

ANNEXURE II (Continued)

Statement showing the names and qualifications of Teachers selected in higher grades for Higher Secondary Schools in the State during 1963-64 (1st April, 1963 to 31st March, 1964)

MEN TEACHERS

| Serial No. | Name | Qualifications |
|--------------------|-----------------------------|--|
| 1 | 2 | 3 |
| BOTANY | | |
| 1 | Shri Hari Baboo Gupta | .. M.Sc. (III Division), B.T. |
| 2 | Shri Thana Ram | .. M.Sc. (II Division) |
| 3 | Shri Sheodan Singh | ... M.Sc. (III Division) |
| 4 | Shri Prashantam Sharma | .. M.Sc. (III Division) |
| 5 | Shri Mohan Singh Grewal | .. M.Sc. (II Division), B.T. |
| AGRICULTURE | | |
| 1 | Shri Rameshwar Datt Praser | .. M.Sc. (I Division), B.Ed. |
| 2 | Shri Siri Ram | ... M.Sc. (I Division) |
| 3 | Shri Jawahar Singh | .. M.Sc. (II Division) |
| CHEMISTRY | | |
| 1 | Shri Om Parkash Tuknyat | ... M. Sc. (II Division) |
| 2 | Shri Kewal Ram | .. Ditto |
| 3 | Shri Harcharan Singh Bedi | .. Ditto |
| 4 | Shri Parkash Chander Jain | ... Ditto |
| 5 | Shri Harjinder Singh Lamba | ... Ditto |
| PHYSICS | | |
| 1 | Shri Kailash Chander Saxena | .. M. Sc. (II Division) |
| 2 | Shri Ajit Singh | ... M.Sc. (III Division) |
| 3 | Shri Yash Pal | ... M.Sc. (III Division) |
| ZOOLOGY | | |
| 1 | Shri Jai Narain Avashthi | .. M.Sc. (III Division) |
| 2 | Shri Amarjit Singh | .. M. Sc. (II Division) |
| SANSKRIT | | |
| 1 | Shri Atma Ram Sharma | .. M.A. (II Division), B. Ed. |
| 2 | Shri Triloki Nath Aggarwal | .. M.A. (I Division), B.T. |
| 3 | Shri Keshav Kishore | .. M.A. (I Division) |
| 4 | Shri Satya Vrat | ... Not available as the application has been returned and candidature cancelled |
| 5 | Shri Rameshwar Dayal | ... M.A. (II Division) |
| 6 | Shri Chhota Singh | .. M.A. (I Division) |
| 7 | Shri Phool Singh Tilran | ... M.A. (III Division) |

| Serial No. | Name | Qualifications |
|------------|------|----------------|
| 1 | 2 | 3 |

GEOGRAPHY

| | | |
|----|-----------------------------|--------------------------------|
| 1 | Shri Jagbir Singh | .. M.A. (III Division), B.T. |
| 2 | Shri Jagir Singh Grewal | .. Ditto |
| 3 | Shri Hardial Singh | .. M.A. (II Division), B.Ed. |
| 4 | Shri Manjinder Singh Brar | .. Ditto |
| 5 | Shri Pritam Singh Brar] | .. Ditto |
| 6 | Shri Krishan Kumar Malhotra | .. M.A. (III Division), B.T. |
| 7 | Shri Jagjodh Singh | .. M.A. (III Division), B.T. |
| 8 | Shri Jasmer Singh Ghuman | .. M.A. (II Division), B.Ed. |
| 9 | Shri Himat Singh Brar | .. M.A. (III Division), B.T. |
| 10 | Shri Hardial Singh | .. Ditto |
| 11 | Shri Ajit Singh] | .. M.A. (II Division), B. Ed. |
| 12 | Shri Trilochan Singh | .. M.A. (III Division), B.T. |
| 13 | Shri Harinderpal Singh] | .. M.A. (II Division), B.T.]] |
| 14 | Shri Jawahar Singh | .. M.A. (II Division), B.Ed. |
| 15 | Shri Yoginder Kumar | .. M.A. (II Division), B. Ed. |
| 16 | Shri Gagan Ram | .. M.A. (II Division) |
| 17 | Shri Gurcharan Singh | .. M.A. (III Division) |
| 18 | Shri Sukhbir Singh | .. M.A. (III Division), B. Ed. |
| 19 | Shri Prem Lal Handa | .. M.A. (III Division) |
| 20 | Shri Lakshmi Narain | .. M.A. (III Division) |
| 21 | Shri Sat Parkash | .. M.A. (II Division) |

PUNJABI

| | | |
|---|--------------------------------|--------------------------------|
| 1 | Shri Tarlochan Singh | .. M.A. (II Division), M. Ed. |
| 2 | Shri Gulwant Singh | .. M.A. (II Division) |
| 3 | Shri Shamsher Singh Sandhi | .. M.A. (II Division), M. Ed. |
| 4 | Shri Kanwaljit Singh Suri | .. M.A. (II Division), B.T.]] |
| 5 | Shri Sukhdev Singh Grewal]] | .. M.A. (II Division), B.T. |
| 6 | Shri N. Man Singh | .. M.A. (II Division), S.A.V. |
| 7 | Shri Atam Singh | .. M.A. (II Division), M. Ed. |
| 8 | Shri Devinderjit Singh Dhillon | .. M.A. (II Division), B. Ed. |

[Minister for Education and Local Government]

| Serial No. | Name | Qualifications |
|------------|-----------------------------|------------------------------------|
| 1 | 2 | 3 |
| 9 | Shri Amar Singh Dhalwal | .. M.A. (II Division), M. Ed. |
| 10 | Shri Surijt Singh Rampuri | .. M.A. (II Division), B.T. |
| 11 | Shri Mohan Singh Prem | .. Ditto |
| 12 | Shri Gurdarshan Singh Sodhi | .. Ditto |
| 13 | Shri Gurbachan Singh Sandhu | .. Ditto |
| 14 | Shri Raunak Ram Dhand | .. Ditto |
| 15 | Shri Ajit Singh | .. Ditto |
| 16 | Shri Darshan Singh | .. Ditto |
| 17 | Shri Surjit Singh | .. Ditto |
| 18 | Shri Karamjit Singh | .. M.A. (II Division) |
| 19 | Shri Kartar Singh Kartar | .. Ditto |
| 20 | Shri Jidan Singh | .. Ditto |
| | ECONOMICS | |
| 1 | Shri Jang Bahadur | .. M.A. (III Division), B. Ed. |
| 2 | Shri Narain Dass Aggarwal | .. M.A. (III Division), B.T. |
| 3 | Shri Om Parkash Bajpat | .. Ditto |
| 4 | Shri Majit Singh | .. M.A. (II Division), B.T., M.Ed. |
| 5 | Shri Om Parkash Verma | .. M.A. (II Division), B.Ed. |
| 6 | Shri Prem Kumar Sachdeva | .. M.A. (III Division), B.Ed. |
| 7 | Shri Ved Parkash Ohri | .. M.A. (III Division), B.T. |
| 8 | Shri Vishwa Mittar Duggal | .. Ditto |
| 9 | Shri Inderjit Singh | .. Ditto |
| 10 | Shri Harbhajan Singh Gill | .. Ditto |
| 11 | Shri Bhag Singh Chawla | .. M.A. (III Division), B.Ed. |
| 12 | Shri Prem Pal Jindal | .. M.A. (III Division), M.Ed. |
| 13 | Shri Sudarshan Kumar Kapur | .. M.A. (II Division), B.T. 11 |
| 14 | Shri Baldev Singh Sahni | .. M.A. (III Division), B.T. |
| 15 | Shri Gurmit Singh Bawa | .. M.A. (II Division), B.T. 11 |
| 16 | Shri Nand Kishore Gupta | .. Ditto |
| 17 | Shri Makesh Chander Sharma | .. Ditto |
| 18 | Shri Baldev Kishan Kaushal | .. M.A. (III Division), B.Ed. |
| 19 | Shri Gian Singh Handa | .. M.A. (II Division) |
| 20 | Shri Harbans Singh | .. M.A. (III Division) |

| Serial No. | Name | Qualifications |
|------------|------|----------------|
| 1 | 2 | 3 |

COMMERCE

| | | |
|----|-------------------------------|-----------------------------------|
| 1 | Shri Sita Ram Gupta | .. M. Co m. (III Division), B.Ed. |
| 2 | Shri Ja meshwar Parshad Gupta | .. M. Co m. (II Division) |
| 3 | Shri Satya Narain Shar ma | .. M. Co m. (III Division) |
| 4 | Shri Chander Singh Gill | .. M. Co m. (II Division) |
| 5 | Shri Madan Lal | .. M. Co m. (III Division) |
| 6 | Shri Ra mendra Singh | .. M. Co m. (III Division) |
| 7 | Shri Ra m Parkash | .. M. Co m. (II Division) |
| 8 | Shri Sita Ra m | .. M. Co m. (II Division) |
| 9 | Shri Ganga Parshad Deukar | .. M. Co m. (III Division) |
| 10 | Shri Kanwar Sain Main | .. M. Co m. (III Division) |
| 11 | Shri Surjit Chander Ver ma | .. M. Co m. (II Division) |
| 12 | Shri Mahavir Parshad Jindal | .. M. Co m. (III Division) |
| 13 | Shri Mohinder Singh Yadav | .. M. Co m. (II Division), B.Ed. |

HISTORY

| | | |
|----|------------------------------|-------------------------------|
| 1 | Shri Manohar Lal Shar ma | .. M.A. (II Division), M.Ed. |
| 2 | Shri Lachh man Singh Dhidial | .. M.A. (I Division), B.T. |
| 3 | Shri Prita m Singh Basi | .. M.A. (II Division), B.T. |
| 4 | Shri Sat Pal Soni | .. Ditto |
| 5 | Shri Mulkh Raj | .. Ditto |
| 6 | Shri Ravi Datt Bakshi | .. Ditto |
| 7 | Shri Krishan Baldev Mani | .. M.A. (II Division), B.Ed. |
| 8 | Shri Surjit Singh | .. M.A. (II Division), B.T. |
| 9 | Shri Baljit Singh | .. M.A. (II Division), B.T. |
| 10 | Shri Milkhi Ram | .. M.A. (II Division), B.Ed. |
| 11 | Shri Prem Chand Aggarwal | .. M.A. (III Division), M.Ed. |
| 12 | Shri Satna m Singh | .. Ditto |
| 13 | Shri Ved Parkash Khanna | .. M.A. (III Division), B.T. |
| 14 | Shri Badho Ra m | .. M.A. (II Division), B.T. |

[Minister for Education and Local Government]

| Serial No. | Name | Qualifications |
|------------|------------------------------|----------------------------|
| 1 | 2 | 3 |
| 15 | Shri Harbhajan Singh Dhillon | M.A. (III Division), M.Ed. |
| 16 | Shri Raj Pal Gulati | M.A. (II Division), M.Ed. |
| 17 | Shri Ram Parkash | M.A. (II Division), B.T. |
| 18 | Shri Avinash Chander Sharma | Ditto |
| 19 | Shri Harbhajan Singh Attwal | Ditto |
| 20 | Shri Rattan Lal | Ditto |
| 21 | Shri Prem Chand Aggarwal | M.A. (III Division), M.Ed. |
| 22 | Shri Randhir Singh Seikhon | M.A. (II Division), B.T. |
| 23 | Shri Prem Parkash Bhardwaj | M.A. (II Division), B.T. |
| 24 | Shri Pritam Singh | M.A. (III Division), B.T. |
| 25 | Shri Ram Parkash | M.A. (III Division) |
| 26 | Shri Inderjit Singh | M.A. (II Division) |
| 27 | Shri Nasib Chand Paul | Ditto |
| HINDI | | |
| 1 | Shri Vishwa Nath | M.A. (II Division), B.Ed. |
| 2 | Shri Des Raj Sharma | M.A. (II Division), B.T. |
| 3 | Shri Harishan Chander Sharma | Ditto |
| 4 | Shri Ram Singh | Ditto |
| 5 | Shri Nachhatar Singh | Ditto |
| 6 | Shri Manohar Lal Azad | Ditto |
| 7 | Shri Harkaran Dass Puri | M.A. (II Division), B.Ed. |
| 8 | Shri Ram Rattan Sharma | M.A. (II Division), B.T. |
| 9 | Shri Shami Sharma | Ditto |
| 10 | Shri Ishwar Dayal Gupta | M.A. (II Division) |
| 11 | Shri Bal Krishan | M.A. (II Division), B.T. |
| 12 | Shri Bal Krishan Sharma | M.A. (II Division), B.T. |
| 13 | Shri Murli Manohar Bhatia | M.A. (II Division), B.T. |
| 14 | Shri Suresh Chander Sharma | M.A. (I Division) |
| 15 | Shri Mathra Dass Jain | M.A. (II Division), M.Ed. |
| 16 | Shri Ram Niwas Aggarwal | M.A. (II Division), B.T. |
| 17 | Shri Hans Raj Monga | Ditto |
| 18 | Shri Duli Chand Tehga | Ditto |
| 19 | Shri Sohan Lal Asar | Ditto |
| 20 | Shri Bhaga Mal | M.A. (II Division) |

| Serial No. | Name | Qualifications |
|------------|--------------------------------|-----------------------------------|
| 1 | 2 | 3 |
| ENGLISH | | |
| 1 | Shri Gulwant Singh | .. M.A. (III Division), B.T. |
| 2 | Shri Bahadur Singh | .. M.A. (III Division) |
| 3 | Shri Sohan Singh | .. M.A. (III Division), B.T. |
| 4 | Shri Ishwar Chandra Markan | .. M.A. (III Division), B.T. |
| 5 | Shri Tirath Ram Uppal | .. M.A. (III Division), B. Ed. |
| 6 | Shri Ajit Singh Yad | .. M.A. (III Division), B.T. |
| 7 | Shri Bakhshish Singh | .. M.A. (III Division), B.T. |
| 8 | Shri Om Parkash Puri | .. M.A. (III Division), B.T. |
| 9 | Shri Lakhmbir Singh Biranja | .. M.A. (III Division), B.T.B.Ed. |
| 10 | Shri Gurparkash Singh Man | .. M.A. (III Division), B.T. |
| 11 | Shri Jagir Singh Grewal | .. Ditto |
| 12 | Shri Harbans Singh Saini | .. Ditto |
| 13 | Shri Hari Chand Jan | .. Ditto |
| 14 | Shri Vigaya Kumar | .. Ditto |
| 15 | Shri Balwant Singh | .. Ditto |
| 16 | Shri Narinder Nath Arjuna | .. M.A. (III Division), B. Ed. |
| 17 | Shri Harbhajan Singh | .. M.A. (III Division), B.T. |
| 18 | Shri Ram Tirath Bhanot | Ditto |
| 19 | Shri Narpinder Dass Sood | .. M.A. (III Division), B.Ed. |
| 20 | Shri Kamal Kishore Bhatia | .. M.A. (III Division) B.T. |
| 21 | Shri Bansi Ram Sharma | .. Ditto |
| 22 | Shri Chander Parkash Ahlowalia | .. Ditto |
| 23 | Shri Harbans Lal Dhawan | .. Ditto |
| 24 | Ramesh Chander Bajaj | .. M.A. (III Division) |
| 25 | Shri Harish Chander Sood | .. M.A. (III Division), B.T. |
| 26 | Shri Ved Parkash Kanchal | .. Ditto |
| 27 | Shri Santokh Singh | .. M.A. (II Division), B.T. |
| 28 | Shri Charan Dass Aggarwal | .. M.A. (III Division), B.T. |
| 29 | Shri Rajinder Kumar | .. Ditto |
| 30 | Shri Jaswant Singh Singhal | .. Ditto |

[Minister for Education and Local Government]

| Serial No. | Name | Qualifications |
|------------|-----------------------------|----------------------------------|
| 1 | 2 | 3 |
| 31 | Shri Kirpal Singh | .. M.A. (III Division), B. Ed. |
| 32 | Shri Hari Parkash Joshi | .. M.A. (III Division), B.T. |
| 33 | Shri Narinder Mohan Tahiar | .. M.A. (III Division) |
| 34 | Shri Parshotam Loomba | .. M.A. (III Division), B.T. |
| 35 | Shri Bhajan Singh | .. Ditto |
| 36 | Shri Jagtar Singh | .. Ditto |
| 37 | Shri Ram Gopal Sharma | .. Ditto |
| 38 | Shri Tanmesh Chander Sangar | .. Ditto |
| 39 | Shri Gulzar Singh Kang | .. M.A. (III Division) |
| 40 | Shri Nirmal Singh Gill | .. Ditto |
| 41 | Shri Rampal Duggal | .. M.A. (III Division), B.T. |
| 42 | Shri Ram Kanwar Sharma | .. Ditto |
| 43 | Shri Narinder Singh Pannu | .. Ditto |
| 44 | Shri Varinder Kumar Bansal | .. M.A. (III Division) |
| 45 | Shri Raj Kumar Garg | .. M.A. (III Division) B.T. |
| 46 | Shri Abnash Lal Malhotra | .. M.A. (II Division), B.T. |
| 47 | Shri Hans Raj Joshi | .. M.A. (III Division), B.T. |
| 48 | Shri Harbans Singh Ghanger | .. M.A. (III Division), B. Ed. |
| 49 | Shri Singh Ram | .. M.A. (III Division), B.T. |
| 50 | Shri Daulat Ram Misra | .. Ditto |
| 51 | Shri Chain Singh | .. Ditto |
| 52 | Shri Varinder Kumar Sagar | .. M.A. (III Division) |
| 53 | Shri Achhru Ram Sharma | .. M.A. (III Division), B.T. |
| 54 | Shri Narang Singh | .. Ditto |
| 55 | Shri Bhupinder Nath Shaida | .. Ditto |
| 56 | Shri Hakumat Rai Narula | .. M.A. (III Division) |
| 57 | Shri Attal Chander Dutt | .. M.A. (II Division), B.T.M.Ed. |
| 58 | Shri Krishan Gopal Bahal | .. M.A. (III Division), B.T. |
| 59 | Shri Didar Singh | .. M.A. (II Division), B.T. |
| 60 | Shri Sunder Singh | .. M.A. (III Division), B.T. |

| Serial No. | Name | Qualifications |
|------------|------------------------------|-------------------------------------|
| 1 | 2. | 3 |
| 61 | Shri Bhagat Ram Kanshish | .. MA(III Division) B.T. |
| 62 | Shri Bhagwan Singh Gill | .. Ditto |
| 63 | Shri Bant Singh Bawa | .. Ditto |
| 64 | Shri Pritam Singh Barar | .. Ditto |
| 65 | Shri Prem Sharma | .. M.A (III Division), B. Ed. |
| 66 | Shri Ram Sarup Sharma | .. M.A. (III Division), B.T. |
| 67 | Shri Shmbhu Nath Shori | .. M.A. (III Division) |
| 68 | Shri Harbhagwan Dass Singhal | .. M.A. (III Division), B.T. |
| 69 | Shri Hardev Sarup | .. Ditto |
| 70 | Shri Som Parkash | .. M.A. (III Division), B.Ed. |
| 71 | Shri H.S. Randhir | .. M.A. (III Division) |
| 72 | Shri Shambhu Dayal Verma | .. M.A. (III Division) B.T. LL.B. |
| 73 | Shri Prem Nath Sood | .. M.A. (III Division), B.T. |
| 74 | Shri Rajinder Singh | .. Ditto |
| 75 | Shri Kesar Lal Sood | .. Ditto |
| 76 | Shri Prem Nath Aggarwal | .. M.A. (II Division) |
| 77 | Shri Shiv Kumar | .. M.A. (III Division) |
| 78 | Shri Raghbir Lal | .. M.A. (III Division), B.T. |
| 79 | Shri Dip Lal Sharma | .. M.A. (III Division), B.T., M.Ed. |
| 80 | Shri Sukh Dev Singh Sidhu | .. M.A. (III Division), B.T. |
| 81 | Shri Raj Kumar Duggal | .. Ditto |
| 82 | Shri Mohan Lal Sachdev | .. M.A. (III Division), B. Ed. |
| 83 | Shri Gurdev Singh | .. M.A. (III Division), B.T. |
| 84 | Shri Kul Bhushan Lal | .. Ditto |
| 85 | Shri Ashok Kumar | .. M.A. (III Division) |
| 86 | Shri Virinder Dev Joshi | .. Ditto |
| 87 | Shri Sher Singh Baidwan | .. M.A. (III Division), B.Ed. |
| 88 | Shri Sukhdev Singh Grewal | .. M.A. (III Division), B.T. |
| 89 | Shri Diwan Chand Kalra | .. M.A. (III Division) |

[Minister for Education and Local Government]

| Serial No. | Name | Qualification |
|-------------|-------------------------|--------------------------------|
| 90 | Shri Gulzar Singh | .. M.A (III Division), B.T. |
| 91 | Shri Piara Singh | .. M.A. (III Division), B.T. |
| 92 | Shri Gian Chand | .. M.A. (III Division) |
| 93 | Shri Kedar Nath Jain | .. Ditto |
| 94 | Shri Beant Singh Kang | .. Ditto |
| 95 | Shri Mool Raj Sharma | .. Ditto |
| 96 | Shri Sat Pal | .. Ditto |
| 97 | Shri Parkash Chand Garg | .. Ditto |
| 98 | Shri Danial | .. Ditto |
| MATHEMATICS | | |
| 1 | Shri Hardayal Singh | .. M.A. (IInd Division), B.T. |
| 2 | Shri Inder Singh | .. Ditto |
| 3 | Shri Surrinder Mohan | .. M.A. (II Division), M. Ed. |
| 4 | Shri Badri Nath Sharma | .. M.A. (II Division), B.T. |
| 5 | Shri Mohan Singh | .. M.A. (Ist Division), B. Ed. |
| 6 | Shri Baldev Krishan | .. M.A. (IInd Division), B.T. |
| 7 | Shri Gian Singh | .. M.A. (III Division) |
| 8 | Shri Charanjit Lal | .. M.A. (II Division), B.T. |
| 9 | Shri Sushil Kumar | .. M.A. (II Division), M. Ed. |
| 10 | Shri Bachan Ram | .. M.A. (III Division), B. Ed. |
| 11 | Shri Joginder Singh | .. M.A. (II Division), B.T. |
| 12 | Shri Amarjit Singh | .. M.A. (III Division), M. Ed. |
| 13 | Shri Madan Lal | .. M.A. (II Division), B.T. |
| 14 | Shri Manohar Lal | .. M.A. (III Division), B.T. |
| 15 | Shri Gurdev Singh | .. Ditto |
| 16 | Shri Harbans Lal | .. M.A. (II Division), B.T. |
| 17 | Shri Rajinder Kumar | .. Ditto |
| 18 | Shri K.K. Kathpalia | .. M.A. (IIIrd division), B.T. |
| 19 | Shri Parshotam Lal | .. M.A. (II Division), B.T. |
| 20 | Shri Prem Nath | .. Ditto |

| Serial No. | Name | Qualification |
|------------|-------------------------|-------------------------------|
| 21 | Shri Kulwant Singh | .. M.A. (II Division), B.T. |
| 22 | Shri Jiwan Lal | .. M.A. (III Division), B.T. |
| 23 | Shri Nihal Chand | .. M.A. (III Division), B.T. |
| 24 | Shri Mulkjat Singh | .. M.A. (1st Division) |
| 25 | Shri Sukhdev Sharma | .. M.A. (II Division), B.T. |
| 26 | Shri Mohan Lal | .. Ditto |
| 27 | Shri Shyam Sunder Gopal | .. Ditto |
| 28 | Shri Sukhdev Sud | .. M.A. (III Division), B.T. |
| 29 | Shri Gulshan Nath | .. Ditto |
| 30 | Shri Bal Ram Kumar | .. M.A. (II Division), B.T. |
| 31 | Shri Nanak Chand | .. M.A. (III Division), B.T. |
| 32 | Shri Kewal Krishan | .. Ditto |
| 33 | Shri Gobind Ram | .. M.A. (III Division), B.Ed. |
| 34 | Shri Gulsher Singh | .. M.A. (III Division), B.T. |
| 35 | Shri Gurcharan Singh | .. M.A. (II Division) |
| 36 | Shri Trilochan Singh | .. M.A. (I Division) |
| 37 | Shri Ram Parkash | .. M.A. (II Division) |
| 38 | Shri Santokh Singh | .. M.A. (I Division), B.T. |
| 39 | Shri Mohan Lal | .. M.A. (III Division), B.T. |
| 40 | Shri Manohar Lal | .. M.A. (II Division), B.T. |
| 41 | Shri Sushil Kumar | .. M.A. (III Division), B.Ed. |
| 42 | Shri Devinder Singh | .. M.A. (II Division), B.T. |
| 43 | Shri Ved Parkash | .. M.A. (III Division), B.T. |
| 44 | Shri Dev Raj | .. M.A. (II Division), B.T. |
| 45 | Shri Chaman Lal | .. M.A. (II Division), B.Ed. |
| 46 | Shri Ramji Dass | .. M.A. (II Division), B.Ed. |
| 47 | Shri Kishori Lal | .. M.A. (III Division), B.T. |
| 48 | Shri Rajinder Singh | .. M.A. (III Division), B.T. |
| 49 | Shri Harbans Singh | .. Ditto |
| 50 | Shri Gurtej Singh | .. M.A. (II Division) |
| 51 | Shri Charan Singh | .. M.A. (II Division), B.T. |

[Minister for Education and Local Government]

| Serial No. | Name | Qualifications |
|------------|--------------------------|------------------------------|
| 52 | Shri Mukhtiar Singh | .. M.A. (I Division) |
| 53 | Shri Sadhu Ram | .. M.A. (II Division), B.Ed. |
| 54 | Shri Jai Parkash | .. M.A. (II Division) |
| 55 | Shri Sat Parkash | .. Ditto |
| 56 | Shri Sher Chand | .. Ditto |
| 57 | Shri Som Parkash | .. Ditto |
| 58 | Shri Sudershan Kumar | .. Ditto |
| 59 | Shri Krishan Kumar | .. Ditto |
| 60 | Shri Hem Raj | .. Ditto |
| 61 | Shri Suraj Parkash | .. Ditto |
| 62 | Shri Darshan Singh | .. M.A. (III Division), B.T. |
| 63 | Shri Ram Murti | .. M.A. (II Division) |
| 64 | Shri Gurbachan Singh | .. Ditto |
| 65 | Shri Chander Kishore | .. M.A. (II Division), B.T. |
| 66 | Shri Ramji Dass | .. M.A. (I Division) |
| 67 | Shri Kuldip Singh | .. Ditto |
| 68 | Shri Phalwinderjit | .. Ditto |
| 69 | Shri Nauhar Chand | .. M.A. (II Division) |
| 70 | Shri Dhanwant Singh | .. Ditto |
| 71 | Shri Ajit Singh | .. Ditto |
| 72 | Shri Attar Singh | .. Ditto |
| 73 | Shri Lashkar Singh | .. Ditto |
| 74 | Shri Sadhu Singh | .. M.A. (III Division) |
| 75 | Shri Amrik Singh | .. M.A. (II Division) |
| 76 | Shri Surrinder Pal Singh | .. Ditto |
| 77 | Shri Inderjit Sharma | .. Ditto |
| 78 | Shri Baldev Singh | .. M.A. (III Division) |
| 79 | Shri Santokh Singh | .. M.A. (II Division) |
| 80 | Shri Ranbir Singh | .. M.A. (I Division) |
| 81 | Shri Sham Sunder | .. M.A. (II Division) |
| 82 | Shri Om Parkash | .. M.A. (1st Division) |
| 83 | Shri Hari Chand | .. Ditto |

| Serial No. | Name | Qualifications |
|------------|----------------------|------------------------|
| 84 | Shri Jagdish Lal | .. M.A. (III Division) |
| 85 | Shri Chaman Lal | .. M.A. (II Division) |
| 86 | Shri Vajinder Nath | Ditto |
| 87 | Shri Gurmel Singh | .. Ditto |
| 88 | Shri Om Parkash | .. Ditto |
| 89 | Shri Ved Vyas Bedi | .. Ditto |
| 90 | Shri Narinder Pal | .. Ditto |
| 91 | Shri Radha Krishan | .. Ditto |
| 92 | Shri Kewal Krishan | .. M.A. (III Division) |
| 93 | Shri Om Parkash | .. M.A. (II Division) |
| 94 | Shri Manmohan Khanna | .. M.A. (I Division) |
| 95 | Shri Parma Nand | .. M.A. (II Division) |
| 96 | Shri Narinder Mohan | .. Ditto |
| 97 | Shri Harbans Lal | .. Ditto |
| 98 | Shri Surrinder Kumar | .. M.A. (III Division) |
| 99 | Shri Satya Paul | .. M.A. (III Division) |
| 100 | Shri Sant Dass | .. M.A. (II Division) |

Loans granted for Poultry Farms under Harijan Welfare Scheme in Amritsar District

2011. Comrade Makhan Singh Tarsikka : Will the Minister for Public Works and Welfare be pleased to state—

- (a) the names of the applicants along with their home addresses who applied for loans for poultry farms under the Harijan Welfare Scheme in the Amritsar District, tehsilwise, during the period from 1st March, 1964 to date ;
- (b) whether the applicants referred to in part (a) above have been granted the said loans, if not, the time by which the loans are likely to be granted to them ?

Chaudhri Rizaq Ram : (a) The requisite information is laid on the table of the House ;

(b) No, please ; these applications will be considered as and when funds for the purpose are placed at the disposal of the welfare Department.

[Minister for Public Works and Welfare]

List of the applicants along with their home addresses who applied for loan for Poultry under the Harijans Welfare Scheme in the Amritsar District during the period from 1st March, 1964 to date

| Serial No. | Name and Parentage | Caste | Tehsil | Address |
|------------|---------------------------------------|--------------|--------|------------------------|
| 1 | Anant Ram, son of Mehanga Mal | Ad-Dharmi | Ajnala | Village Rokha Colony |
| 2 | Rattan Singh, son of Mangal Singh | Mazabi Sikh | Do | Ditto |
| 3 | Faqir Singh, son of Basaka Ram | Kabir Panthi | Do | Ditto |
| 4 | Harbans Kaur, widow of Mohinder Singh | Mazabi Sikh | Do | Village Aliwal |
| 5 | Pritam Singh, son of Rur Singh | Ditto | Do | Village Bhoowali |
| 6 | Sawaran Singh son of Ujagar Singh | Ditto | Do | Ditto |
| 7 | Bansa, son of Isher .. | Ditto | Do | Village Terri |
| 8 | Rewail Singh, son of Salakhan Singh | Ditto | Do | Village Ugraulakh |
| 9 | Ajaib Singh son of Hema .. | Ditto | Do | Village Qiampur |
| 10 | Harnam Singh, son of Natha Singh | Ditto | Do | Village Diayal Bharang |
| 11 | Tofail, son of Accher .. | Christian | Do | Ditto |
| 12 | Dogar Singh, son of Labh Singh | Mazabi Sikh | Do | Village Khanowal |
| 13 | Ramo, widow of Isher Singh .. | Ditto | Do | Village Teri |
| 14 | Mehanga, son of Kesar Singh .. | Ditto | Do | Village Ajnala |
| 15 | Saudagar, son of Mehanga .. | Christian | Do | Ditto |
| 16 | Ujjagar Singn, son of Magher Singh | Mazabi Sikh | Do | Village Lakhwal |
| 17 | Puran Singh, son of Jawala Singh | Ditto | Do | Village Fatehwal |
| 18 | Kisso, son of Sunder .. | Balmiki | Do | Ditto |
| 19 | Bhan Singh, son of Makhan Singh | Mazabi Sikh | Do | Village Lakhowal |
| 20 | Jial Singh, son of Jawala Singh .. | Ditto | Do | Village Riher |
| 21 | Bahadur Singh, son of Kesar Singh | Ditto | Do | Village Ummarpura |
| 22 | Ujjagar Singh, son of Ralla Singh | Ditto | Do | Ditto |
| 23 | Tara Singh, son of Atma Singh .. | Ditto | Do | Village Baulian |
| 24 | Nika, son of Bella .. | Christian | Do | Ditto |

| Serial No. | Name and Parentage | Caste | Tehsil | Address |
|------------|------------------------------------|-------------|--------|--------------------------|
| 25 | Pritam Singh, son of Ujager Singh | Mazabi Sikh | Ajnala | Village Jastarwal Chhina |
| 26 | Kartar Singh, son of Alla Singh .. | Ditto | Do | Village Rokha |
| 27 | Mangal Singh, son of Sunder Singh | Ditto | Do | Ditto |
| 28 | Mohan Singh, son of Sunder Singh | Ditto | Do | Ditto |
| 29 | Teja Singh, son of Jhanda Singh | Ditto | Do | Village Qiampur |
| 30 | Nand Kaur, wife of Hazara Singh | Ditto | Do | Village Rajasansi |
| 31 | Kesar Singh, son of Moola Singh | Ditto | Do | Village Mehalla-wala |
| 32 | Bachan Singh, son of Jawala Singh | Ditto | Do | Village Rihar |
| 33 | Chanan Singh, son of Banta Singh | Ditto | Do | Village Gaggio-mahal |
| 34 | Santa Singh, son of Kishan Singh | Ditto | Do | Ditto |
| 35 | Teja Singh, son of Jhanda Singh | Ditto | Do | Village Qiampur |
| 36 | Barkat, son of Ujjagar Singh .. | Ditto | Do | Village Kotli |
| 37 | Mohindo, son of Devia .. | Christian | Do | Village Raipur |
| 38 | Lakho, son of Jaggo .. | Do | Do | Ditto |
| 39 | Saudager, son of Rama .. | Do | Do | Ditto |
| 40 | Liaa, son of Lal .. | Do | Do | Ditto |
| 41 | Gurdip Singh, son of Bur Singh | Mazabi Sikh | Do | Village Ajnala |
| 42 | Gurdip Kaur, wife of Udham Singh | Ditto | Do | Village Bhala-pind |
| 43 | Munsha Singh, son of Hakam Singh | Ditto | Do | Village Bhoowali |

PATTI TEHSIL

| | | | | |
|---|-------------------------------------|-------------|-------|--------------------|
| 1 | Gardip Kaur, wife of Shangara Singh | Mazabi Sikh | Patti | Village Mari-Megha |
|---|-------------------------------------|-------------|-------|--------------------|

AMRITSAR TEHSIL

| | | | | |
|---|---|-------------|----------|------------------|
| 1 | Sadho Ram, son of Nanak Chand | Balmiki | Amritsar | Village Chhehrta |
| 2 | Tara Singh, son of Balaka Singh | Mazabi Sikh | Do | Village Attowal |
| 3 | Daulat Ram, son of Mela Ram | Ram lasia | Do | Village Tangra |
| 4 | Shrimati Sant Kaur, wife of Fauja Singh | Mazabi Sikh | Do | Village Verka |
| 5 | Mohan Singh, Sarpanch on behalf of Harijans | .. | Do | Village Tarsika |

[Minister for Public Works and Welfare]

| Serial No. | Name and Parentage | Caste | Tehsil | Address |
|------------|--|-------|----------|------------------------|
| 6 | Sunder Singh, Sarpanch, on behalf of Harijans | .. | Amritsar | Village Rasulpur Khurd |
| 7 | Swaran Singh, Sarpanch, on behalf of Harijans | .. | Do | Village Dheri-wala |
| 8 | Amrao Singh Sarpanch, on behalf of Harijans | .. | Do | Village Jodha Nagri |
| 9 | Shangara Singh, Sarpanch, on behalf of Harijans | .. | Do | Village Kot Khera |
| 10 | Rai Singh, Sarpanch, on behalf of Harijans | .. | Do | Village Saidolehal |
| 11 | Lal Chand, Sarpanch, on behalf of Harijans | .. | Do | Village Tangra |
| 12 | Gram Panchayat, on behalf of Harijans | .. | Do | Village Kohala |
| 13 | Harbhajan Singh, Sarpanch, on behalf of Harijans | .. | Do | Village Bheni Brahaman |
| 14 | Didar Singh, Sarpanch, on behalf of Harijans | .. | Do | Village Bagga |

TARN TARAN TEHSIL

| | | | | |
|---|---|-------------|------------|----------------------------|
| 1 | Lachman Singh, son of Hakam Singh, on behalf of nine Harijans | .. | Tarn Taran | Village Jowandi |
| 2 | Gian Singh, son of Chanan Singh | Mazabi Sikh | Do | Village Dhotian |
| 3 | Pritam Singh, son of Bhagwan Singh | Ditto | Do | Village Ghandi-wind Sarain |
| 4 | Ajit Singh, son of Inder Singh | Ditto | Do | Village Pandori-gola |
| 5 | Karnail Singh, son of Dharm Singh | Ditto | Do | Village Nath |
| 6 | Shrimati Sahib Kaur, wife of Sohan Singh | Ditto | Do | Village Rai Singh Walan |
| 7 | Shangara Singh, Honorary Jamadar | Ditto | Do | Ditto |
| 8 | Sarmail Singh, son of Ganda Singh | Ditto | Do | Village Sarhali Mand |

Handing over charge by Ex-Sarpanches to New Sarpanches

2013. Comrade Makhan Singh Tarsikka : Will the Minister for Home and Development be pleased to state—

- (a) the number of ex-Sarpanches who have delayed the handing over of charge to the new Sarpanches for more than 3 months after the recent elections to the Panchayats and taking of oaths in the Amritsar District ;

- (b) the amount of the Panchayat Funds which was outstanding against the ex-Sarpanches referred to in part (a) above, block-wise ;
- (c) the number of ex-Sarpanches against whom the Deputy Commissioner has written to the Senior Superintendent of Police for taking necessary action for failure to hand over the charge and the funds to the new Sarpanches so far, together with the details of the action taken, block-wise ?

Sardar Darbara Singh : (a) Sixty-six Ex-Sarpanches.

(b) A statement is enclosed.

(c) (i) Sixty six.

(ii) Cases have been registered with the Local Police and investigations are in progress in each individual case.

Statement showing Panchayat Fund which was outstanding against Ex-Sarpanches referred to in part (b) above, Block-wise

| <i>Name of Block</i> | <i>Amount
Rs.</i> |
|-----------------------------|--|
| 1. Ajnala Block | .. 3,641.00 |
| 2. Gandiwind Block | .. Details of cash involved not worked out for want of relevant record |
| 3. Chogawan Block | .. 1,041.50 |
| 4. Bhikhiwind Block | .. 1,873.00 |
| 5. Patti Block | .. 11,538.99 |
| 6. Valtoha Block | .. 10,631.39 |
| 7. Khadur Sahib Block | .. 717.75 |
| 8. Rayya Block | .. 6,391.03 |
| 9. Verka Block | .. 4,340.28 |
| 10. Jandiala Block | .. 7,821.82 |
| 11. Majitha Block | .. Nil. |
| 12. Tarn Taran Block | .. Details of cash involved not available for want of record which is with the ex-Sarpanch |
| 13. Tarsikka Block | .. Ditto |
| 14. Nau Shera Pannuan Block | .. 4,967.29 |
| 15. Chohla Sahib Block | .. Nil. |

Recommendations of the Betterment Levy Committee

2014. Comrade Gurbakhsh Singh : Will the Minister for Public Works and Welfare be pleased to state—

- (a) the date when the Betterment Levy Committee was appointed by the Government, the names of its members and the terms of its reference ;
- (b) whether it is a fact that the said Committee has submitted its report to the Government, if so, when and a copy of the report be laid on the Table of the House ;
- (c) whether the recommendations of the Committee have been implemented wholly or partly, if not, the reasons therefor ?

Chaudhri Rizaq Ram : (a) (i) 30th December, 1959.

| | | |
|---|----|----------|
| (ii) 1. S. Darbara Singh, M.L.A. | .. | Chairman |
| 2. Ch. Sahib Ram, Ex-M.L.C. | .. | Member |
| 3. Shri Karnail Singh, Ex-M.L.A. | .. | Do |
| 4. Shri Surjeet Singh Tohana | .. | Do |
| 5. Shri Siri Ram, Ex- M.L.A., Rohtak | .. | Do |
| 6. Prof. Sher Singh, then M.L.A., Karnal | .. | Do |
| 7. Sh. Jagdish Chandra, Ex-M.L.A., Karnal | .. | Do |
| 8. S. Bhagat Singh, Advocate, Patiala | .. | Do |
| 9. S. Harchand Singh, M.L.A., Patiala | .. | Do |
| 10. S. Rajinder Singh, Ex-M.L.A., Sangrur | .. | Do |
| 11. Shri Albel Singh, Ex-M.L.A., Sangrur | .. | Do |
| 12. Shri Pritam Singh, Maufar, Bhatinda | .. | Do |
| 13. Shri Harcharan Singh, M.L.A., Ferozepur | .. | Do |
| 14. Shri Ajmer Singh, M.L.A., Ludhiana | .. | Do |
| 15. Ch. Balram of Ponj Kosi, Ferozepur | .. | Do |
| 16. S. Harbans Singh, village Karnana, district Jullundur | .. | Do |
| 17. Shri Suraj Bhan, Bhatinda | .. | Do |
| 18. Shri Kartar Singh Sohi, Kapurthala | .. | Do |
| 19. Com. Harkishan Singh Surjeet, C.P.I. | .. | Do |
| 20. S. Jagjit Singh Lyallpuri | .. | Do |
| 21. Shri Gurbachan Singh, Radio of Amritsar | .. | Do |
| 22. Shri Mehr Chand Ahuja, Chandigarh | .. | Do |
| 23. Jamadar Prabhu Singh, Bhawani Khera | .. | Do |
| 24. Shri Kanahya Lal Poswal, Advocate | .. | Do |
| 25. Dr. Lekh Raj, Jullundur | .. | Do |

The Committee was formed to consider the various suggestions made in regard to the quantum of Betterment Levy and to make recommendations in respect thereof keeping in view the financial requirements of the State for further development.

(b) (i) Yes. On 8th August, 1962.

(ii) The report is still under consideration.

(c) The matter is being pursued with the Government of India.

Recommendations of Police Commission

2015. Comrade Gurbakhsh Singh : Will the Minister for Home and Development be pleased to state—

- (a) the date when the Police Commission was appointed by the Government, the names of its members and its terms of reference ;

- (b) whether the said Commission has submitted its report to the Government, if; so, when, and a copy of the report be laid on the table of the House ;
- (c) whether the recommendations of the Commission have been implemented wholly or partly if not implemented, the reasons therefor ?

Sardar Darbara Singh : (a) The Police Commission was appointed on 3rd February, 1961. It, however, started its work in May, 1961, when the members and Advisor were appointed. The names of the members and the terms of reference of the Commission are given in the statements which are placed on the table of the House.

(b) Yes, on 16th May, 1962. It is not in public interest to lay a copy of the Commission's report on the table of the House till Government are in a position to consider all the recommendations made therein.

(c) A few recommendations made by the Commission have since been implemented. A statement in this behalf is placed on the table of the House. The remaining recommendations of the Commission are under consideration and will be implemented as early as possible, keeping in view the financial resources of the State and other administrative matters.

STATEMENT 'I'

Names of Members/Advisor of the Punjab Police Commission

Chairman.—Shri Mehar Chand Mahajan, Retd. Chief Justice of the Supreme Court of India.

Members.—

- (1) Shri R.C. Soni, Retd. Judge, Punjab High Court.
- (2) Lt. General Kulwant Singh (Retd.).
- (3) General Mohan Singh, M.P.
- (4) Shri Ranbir Singh, M.P.
- (5) Shri Darbara Singh, M.L.A.
- (6) Shri Ajmer Singh, M.L.A.
- (7) Pt. Siri Ram Sharma, M.L.A.
- (8) Shri Siri Chand, M.L.A., Bahadurgarh.
- (9) Shri Gian Singh Kahlon, I.C.S.. Financial Commissioner, Revenue, Punjab.
- (10) Secretary to Government, Punjab, Finance Department.
- (11) Shri Sant Parkash Singh, Retired Inspector-General of Police.
- (12) Shri Har Parshad, Retired Public Prosecutor.
- (13) Additional Inspector-General of Police, Punjab (Member-Secretary).

Advisor.—

- (1) Shri Narinder Singh, Retired Chairman, Punjab Public Service Commission.

[Minister for Home and Development]

STATEMENT "II"

The terms of reference of the Punjab Police Commission are as under :—

- (i) Whether the organisation, training and strength of the different ranks of the Police Force in the State are adequate for preventing breach of the peace, maintaining public order and investigation and detection of crime ?
- (ii) If the organisation, training and strength of the Police Force in the State for the purposes mentioned in (i) above is not adequate then what revised norm of the requisite strength for different ranks should be fixed and what other changes and modifications are required to be made ?
- (iii) Whether in the light of the need for recruitment and retention of adequate number of men and women for the Police Service, the conditions of service in the Police are sufficiently attractive to induce the proper type of individuals to enter it and to report on pay, emoluments, Travelling Allowance and other allowances, pensions, promotions and other conditions of service, including their living conditions at different levels (excluding I.P./I.P.S.) ?
- (iv) To enquire and report as to the nature and limits of the assistance which can be given by women in the carrying out of the Police duties, and as to what should be the status and conditions of service of women employed on such duties.
- (v) Whether any reduction in the duties now allotted to the Police is possible ?
- (vi) To examine the adequacy and suitability of the equipment provided for the Police with particular reference to transport and radio facilities and to suggest as to whether there should be increase in the existing equipment in order to increase mobility and efficiency and save man-power ?
- (vii) Whether in view of the Public criticism in recent times against firing by the Police, the use of fire-arms by the Police should be totally excluded and if not, the nature of the circumstances and the conditions under which it should be allowed ?
- (viii) To consider the adequacy of the measures for controlling meetings, demonstrations and mobs, etc., and operational techniques of the Police in the use of lathis, tear-gas, etc., and to suggest any improvement there in.
- (ix) Whether any changes or improvements by way of separation or otherwise in the functions of the Police regarding (a) investigation and (b) prosecution of cases are called for ?
- (x) Whether it would be proper to separate completely the Investigating Agency from the law and Order Agency and to set up for the former a specialised Police Force trained in the modern methods of investigation ?
- (xi) To examine the existing facilities for application of scientific aids to the investigation of crime, offer suggestions for further improvement and expansion in that respect and propose what further measures are needed to step up work in that direction ?
- (xii) Whether in view of the present volume and tendencies of traffic, the Police are properly organised and equipped to ensure safety of life and property on roads ?
- (xiii) Whether the forms of statistical returns and registers now adopted are proper and contain adequate data about the working and efficiency of the Police or should these be modified and if so, in what respects ?
- (xiv) Whether the Police Force set up for rural areas is effective in the performance of the Police duties in those areas and whether any changes are necessary in its strength, organisation, training and conditions of service and further how in the contest of village Panchayats functioning all over the State,

the efforts of the district and rural Police and those of the Village Panchayats can be integrated in tackling crime? The feasibility of substitution of Village Chaukidars by a system of beat Constables may as well be examined in this context and necessary suggestions be made.

- (xv) Whether the general supervision exercised by the Magistracy over the Police, particularly in view of the separation of the executive and the judiciary, and the control of the Superior Police Officers over the investigation of crime and other Police duties are on the right lines and what are the improvements needed in this behalf?
- (xvi) To examine the extent of Public co-operation extended to the Police in reporting, prevention and investigation of crime; the handicaps that the Police have to face in consequence of its inadequacy or absence, and steps for its improvements, keeping in view the rule of law, the free exercise of civil liberties and political rights of freedom of speech, of platform and association, and the public aspirations in the light of the directive principles of the Constitution.
- (xvii) To explore ways and means of bringing the Public and the police closer together.
- (xviii) To examine and suggest as to what further steps should be taken in rooting out corruption in the Police Force and securing greater co-operation and assistance from the Public in combating crime.
- (xix) To examine and make suggestions regarding any other problem or problems which come to the Commission's notice in the course of their enquiries concerning Police organisation and its working in the State.
- (xx) To work out the financial implications of the Commission's proposals, and to suggest the manner in which the reforms recommended by them can be enforced within the minimum possible period.
- (xxi) To consider and make recommendations and suggestions regarding any other matter which the Government may refer to the Commission.

STATEMENT SHOWING PARTICULARS OF THE ORDERS ISSUED AS A RESULT OF THE RECOMMENDATIONS MADE BY THE POLICE COMMISSION

INCREASE IN SALARIES

From the 1st of October, 1962, the salaries of Constables, Head Constables, Assistant Sub-Inspectors and Sub-Inspectors have been increased as under :

Constables

Their pay scale has been increased to Rs. 125—125—125/128—1—150, inclusive of dearness allowance. This pay scale will be reached in five years time by giving an *ad hoc* increment of Rs. 20 per mensem for the first year and Rs. 7.50 P. per mensem during each of the succeeding four years. There will be no selection grade in the rank of constables.

Head Constables

Their pay scale has been increased to Rs. 150—3—165/3—180 inclusive of dearness allowance. This pay scale will be reached in five years time by giving them an *ad hoc* increment of Rs. 20 per mensem for the first year and Rs. 7.50 P. per mensem during each of the succeeding four years.

Assistant Sub-Inspectors

Their pay scale has been increased to Rs. 160-5-200, inclusive of dearness allowances. This pay scale will be reached in five year time by giving an *ad hoc* increment of Rs. 20 per mensem for the first year and Rs. 5 during each of the succeeding four years.

[Minister for Home and Development]
Sub-Inspectors

Pending final decision for splitting of this rank in to three classes, viz., A, B, & C and for abolishing the rank of Inspectors the Sub-Inspectors have been given *ad hoc* increase of Rs. 25 per mensem in their existing pay.

The increase in pay to all the categories mentioned above will be given 50 per cent in cash and 50 per cent in the form of C.T.D. Accounts. Screening of Police personnel will be undertaken with immediate effect. All those found not up to the mark will be screened out.

Others Facilities

1. Grant of T.A./D.A. to Police personnel, as admissible under the rules to other Government servants, for journeys, beyond five miles of their head-quarters provided they stay out on duty for 8 hours or more.

2. Increase in Ration Allowance from Rs. 20 to Rs. 35 per mensem to P.A.P Personnel on Indo-Pakistan Border.

3. Increase in pony allowance to A.S. Is from Rs. 37.50 nP. to Rs. 50 in plains and Rs. 60 in hills and increase in Horse Allowance to S.Is. and Inspectors from Rs. 67.50 nP. to Rs. 75 per mensem.

Grant of Motor Cycle Allowance at Rs. 40 per mensem to Inspectors and Sub-Inspectors posted in towns.

4. Extra spell of 10 days casual leave in a year in the case of all N.G.Os.

5. House-rent Allowance at the rate of 10 per cent of the Pay or actual rent, which ever is less, to 25 per cent of the strength of Constables and Head Constables excluding reserves, trainees, etc.

Increase in Strength

The strength of the Police Department has been increased by one D.S.P., 81 Sub-Inspectors, 145 Head Constables and 1,543 Constables with the first phase of total increase in the peace-time strength.

Sugar Stolen from the Stores of Co-operative Society, Samalsar,
district Ferozepur

2016. Comrade Gurbakhsh Singh : Will the Minister for Home and Development be pleased to state—

- (a) whether it is a fact that a theft of sugar took place from the stores of the Co-operative Society, Samalsar, tehsil Moga, district Ferozepur; if so, the date of occurrence of the said theft and the quantity of sugar stolen ;
- (b) whether any report was lodged with the Police Station, Bagha Purana; if so, when ;
- (c) the present position of the case ?

Sardar Darbara Singh : (a) Yes. The theft took place on the night between 22nd/23rd January, 1961, and 24 maunds and 6 seers of sugar was stolen.

(b) Yes. On 23rd January, 1961.

(c) The case was filed by the Police as untraced.

Sale of Muslim Evacuee Property in village Patto Hira Singh,
district Ferozepur

2017. Comrade Gurbakhsh Singh Dhaliwal :

- (a) Whether it is a fact that a muslim evacuee landed property

measuring about 8 marlas belonging to Sarvshri Jumu and Masta, Mohammadan Shoe-makers of village Patto Hira Singh, tehsil Moga, district Ferozepur, was auctioned on 29th May, 1959 ; if so, the name of the highest bidder, the name of the persons to whom it was sold and the amount for which it was sold ;

- (b) whether the possession of the land mentioned in part (a) above was handed over to the buyer, if so, when ;
- (c) whether it is also a fact that the said piece of land was re-auctioned by the Tehsildar (Sales) Moga on 6th September, 1964; if so, the reasons for the re-auction and the name of the persons to whom it was sold and for what amount ;
- (d) whether any representation against the said re-auction has been received ; if so, the action taken thereon ?

Major Harinder Singh : (a) No.
(b), (c) and (d) Does not arise.

Prices of Wheat, Sugarcane and Agricultural Implements

2018. Chaudhri Ranbir Singh : Will the Chief Minister be pleased to state—

- (a) the controlled, purchase and issue prices of wheat during the years 1949-50 and 1964-65 ;
- (b) the price of sugar cane during the years 1947-48 and 1964-65 ?

Comrade Ram Kishan : (a) Price of wheat per maund (average) :—

| | <i>Controlled</i> | <i>Purchased</i> | <i>Issue</i> |
|---------|-------------------|----------------------------------|-----------------------|
| 1949-50 | Rs 13·8 | Rs 13·2 to
Rs 13·15 | Rs 15·2 to
Rs 15·6 |
| 1964-65 | nil | Rs 15 ordinary
Rs 16 superior | 16·90
17·91 |

*Under Price Support Scheme.

(b) Price of sugarcane

1947-48

Rs 1·2 to 1·13

1964-65

Rs 1·85 per maund.

Milk Processing Plants in the State

2019. Chaudhri Ranbir Singh : Will the Minister for Home and Development be pleased to state—

- (a) the total number of milk processing plants so far erected in the State along with the name of the places where they are erected ;
- (b) the quantity of milk processed by each of said plants during the last three years ;
- (c) whether Government intend to set up new plant in the future ; if so, the name of the place and approximate time by which it is likely to be set up ?

Shri Darbara Singh : (a) Three, at Chandigarh, Amritsar and Hissar

[Minister for Home and Development]

| (b) Year | Quantity of milk processed | | (in Kgs.) |
|----------|----------------------------|-------------|-----------|
| | Chandigarh | Amritsar | Hissar |
| 1961-62 | .. 1,71,704.4 | | |
| 1962-63 | .. 21,16,577.5 | 34,86,841 | 3,030 |
| 1963-64 | .. 26,82,353.1 | 77,34,763.5 | 1,53,316 |

(c) Yes. at Ludhiana by 1966-67

Share-holders/Members of Certain Societies

2020. Chaudhri Ranbir Singh : Will the Minister for Home and Development be pleased to state—

- (a) the names of share-holders or members of the non-industrial societies in the State who are not entitled to receive any salary, but are receiving salaries or other necessary advantages other than share profits in each district along with the names of such societies;
- (b) the steps proposed to be taken against the defaulters ?

Sardar Darbara Singh : (a) and (b) The time and labour involved in collecting and compiling the information will not be commensurate with the benefit to be derived, as there are over 30,000 societies in the State with a membership of over 24 lacs.

Registration Fee

2021. Chaudhri Ranbir Singh : Will the Minister for Revenue be pleased to state—

- (a) the receipts from registration fee during the years 1961-62, 1962-63 and 1963-64 ;
- (b) the budgeted estimates for 1964-65 under the head registration fee and the expected receipts according to the revised estimates ?

Shri Harinder Singh : (a) Amount of receipts from registration fee—

| | Rs |
|--|--------------|
| 1961-62 | .. 31,57,704 |
| 1962-63 | .. 36,51,724 |
| 1963-64 | .. 39,52,343 |
| (b) Budgeted Estimates on account of registration fee for 1964-65— | |
| Original | .. 38,00,000 |
| Revised | . 45,00,000 |

Pension Cases in the Police Department pending Finalisation

2022. Chaudhri Ranbir Singh : Will the Minister for Home and Development Department be pleased to state—

- (a) the total number of employees in the Police Department who retired before 1963 but whose pension cases have not yet been finalised ;
- (b) the steps which Government propose to take to expedite the disposal of the said pension cases ?

Sardar Darbara Singh : (a) A total of 23 pension cases are pending finalisation concerning officials who retired from the Police Department before 1963 ;

(b) efforts are afoot to finalise these pension cases expeditiously.

Pension Cases in P.W.D., Irrigation Branch pending Finalization

2023. Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state—

(a) the total number of employees in the P.W.D., Irrigation Branch who retired before 1963 but whose pension cases have not yet been finalised ;

(b) the steps which Government propose to take to expedite the disposal of the said pension cases ?

Chaudhri Rizaq Ram : (a) Gazetted—28.

Non-gazetted—107.

(b) Efforts are being made to finalise the cases of non-gazetted establishment. The Mobile Pension Party is also frequently visiting the field offices for removing the hurdles in the way of early disposal of pension cases.

As regards Gazetted establishment, these cases are mainly held up for want of decisions on some cases regarding recoveries, etc., pending against them. Till such cases are finally decided, their pension cases are not likely to be finalised.

Loans and Subsidy for Development of Fisheries

2025. Chaudhri Ranbir Singh : Will the Minister for Home and Development be pleased to state—

(a) the amount of loan assistance and subsidy separately, sanctioned by Government during the Second Plan period and the first three years of the Third Five-Year Plan, district-wise, for the development of fisheries ;

(b) the amount of loan assistance and subsidy separately, proposed to be granted for the purpose district-wise during the years 1964-65 and 1965-66 ?

Shri Darbara Singh : (a) No loans or subsidy were given during the Second Five Year Plan and first year (1961-62) of the Third Five Year Plan. Only subsidies were given during 2nd and 3rd years of the Third Five-Year Plan is below :—

| <i>Name of District</i> | <i>1962-63</i> | <i>1963-64</i> |
|-------------------------|----------------|----------------|
| Hissar | 5,750 | 4,500 |
| Rohtak | 5,525 | 4,500 |
| Gurgaon | 2,125 | 2,500 |
| Karnal | 3,825 | 3,500 |
| Jullundur | 2,975 | 3,500 |
| Ludhiana | 2,975 | 2,500 |
| Ferozepur | 3,825 | 3,500 |
| Amritsar | 5,825 | 5,500 |
| Kapurthala | 1,700 | 2,000 |
| Patiala | 9,350 | 8,500 |
| Mohindergarh | .. | .. |

[Minister for Home and Development]

| | | | |
|------------|----|--------|--------|
| Sangrur | .. | 4,675 | 5,500 |
| Bhatinda | .. | 5,525 | 6,000 |
| Ambala | .. | 2,125 | 2,500 |
| Hoshiarpur | .. | 2,125 | 2,500 |
| Gurdaspur | .. | 5,950 | 5,000 |
| Kangra | .. | 1,700 | 2,000 |
| Total | .. | 65,675 | 64,000 |

(b) No loans are proposed to be given during the years 1964-65 and 1965-66. The subsidy proposed to be given is as under—

| <i>Name of District</i> | | <i>1964-65</i> | <i>1965-66</i> |
|-------------------------|----|----------------|----------------|
| Hissar | .. | 4,500 | 4,500 |
| Rohtak | .. | 4,500 | 4,500 |
| Gurgaon | .. | 2,500 | 2,500 |
| Karnal | .. | 4,000 | 4,000 |
| Jullundur | .. | 3,900 | 3,900 |
| Ludhiana | .. | 2,500 | 2,500 |
| Ferozepur | .. | 3,900 | 3,900 |
| Amritsar | .. | 5,500 | 5,500 |
| Kapurthala | .. | 2,000 | 2,000 |
| Patiala | .. | 8,500 | 8,500 |
| Mahendragarh | .. | .. | .. |
| Sangrur | .. | 5,900 | 5,900 |
| Bhainda | .. | 6,000 | 6,000 |
| Ambala | .. | 2,700 | 2,700 |
| Hoshirpur | .. | 2,500 | 2,500 |
| Gurdaspur | .. | 5,000 | 5,000 |
| Simla | .. | .. | .. |
| Kangra | .. | 1,500 | 1,500 |
| Kulu | .. | 600 | 600 |
| Total | .. | 66,000 | 66,000 |

Loans and Subsidy for Dairy Development

2026. Chaudhri Ranbir Singh : Will the Minister for Home and Development be pleased to state—

- the amount of loan assistance and subsidy separately sanctioned by Government during the Second Plan period and the first three years of the Third Five-Year Plan, district-wise, for the dairy development ;
- the amount of loan assistance and subsidy separately proposed to be granted for the purpose district-wise during the year 1964-65 and 1965-66 ?

[Sardar Darbara Singh]

| (a) Plan | Year | Loan | Subsidy | Area (district-wise) |
|-------------|---------|------------|------------|----------------------|
| 2nd Plan .. | | —Nil— | | Whole State |
| 3rd Plan .. | 1961-62 | 3.00 | .. | Ditto |
| | 1962-63 | 4.00 | 2.10 | Ditto |
| | 1963-64 | 5.00 | 1.52 | Ditto |
| (b) | 1964-65 | 8.00 | 1.20 | Ditto |
| | 1965-66 | 2.50 | 1.96 | Ditto |
| | | (proposed) | (Proposed) | |

Routes Run by Government and Private Companies

2028. Chaudhri Ranbir Singh : Will the Chief Minister be pleased to state the number of routes run respectively by the State Government buses and private companies buses exclusively and jointly along with the number of buses on each route during the years 1963-64 and 1964-65 (up to 31st July, 1964) ?

Comrade Ram Kishan : The time and labour involved in collecting the information will not be commensurate with any possible benefit to be obtained. Information will be supplied in any particular case, if sought.

Sisana-Farmana Road in District Rohtak

2031. Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state—

(a) the date when the resolution requesting the State Government to take over Sisana-Farmana road was adopted by Zila Parishad Rohtak.

(b) the action so far taken or proposed to be taken during the IIIrd Five-Year Plan period in this regard ?

Shri Rizaq Ram : (a) 18th November, 1959 and 17th September, 1962.

(b) The case of provincialization was considered but dropped.

Lift Irrigation Schemes

2032. Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state—

(a) the names of the Lift Irrigation Schemes which are or were being run with Diesel pumps in the Western Yamuna Canal tract ;

(b) the difference in maintenance cost of diesel run schemes, Electric run schemes and flow irrigation scheme ;

(c) the total amount spent on the conversion of each of the said scheme into electric or flow irrigation schemes ;

(d) the phased programme, if any, for conversion of each such scheme framed so far ?

Chaudhri Rizaq Ram : (a) Various types of lift Irrigation Schemes, which are or were running with the help of diesel pumps are :—

- (i) Dang Minor.
- (ii) Gujrani Minor.
- (iii) Jahangirpur Minor.
- (iv) Bakra Minor.
- (v) Dhamana Minor.
- (vi) Seman Minor.

(b) Comparison is not possible at the present stage as in some cases no conversion from Diesel to electric or flow irrigation has been made and in other cases the conversion has been done recently during the current year.

(c) The requisite information is given below :—

| <i>Detail of the Scheme</i> | <i>Amount spent</i> |
|---|----------------------------|
| (i) Dang, Gujrani and Jahangirpur Minors | Nil |
| (ii) Bakra Minor converted into electric-run system | Rs 88,942
(Estimated) |
| (iii) Dhamana Minor converted into flow system | Rs 1,90,640
(Estimated) |
| (iv) Seman Minor converted into flow system | Rs 38,806
(Estimated) |

(d) (i) Dang and Gujrani Minor will be converted from diesel to electric-run system by March, 1966.

(ii) No phased programme for Jahangirpur Minor has been chalked out.

(iii) Bakra Minor has already been converted into electric-run system and Dhamana Minor has since been converted into flow system. Seman Minor is likely to be converted into flow system by 31st December, 1964.

Upgrading of Schools in Ferozepur District

2033. Shri Satya Dev : Will the Minister for Education and Local Government Department be pleased to state the names of villages in Ferozepur District where Primary Schools and Middle Schools have been upgraded to Middle and High Schools respectively during the year 1963-64 along with those which are likely to be upgraded during the year 1964-65

Shri Prabodh Chandra : The Government Primary Schools at Kot Bhai, Dhangar Khera, Patriwala, Himatpur and Dina Logarh in Ferozepur district were upgraded to the Middle Standard during 1963-64. No Middle School was upgraded to the High Standard in Ferozepur District during 1963-64. The question of upgrading of schools during 1964-65 is still under consideration.

Persons Arrested-Challaned under Various Crime

2036. Comrade Makhan Singh Tarsikka : Will the Minister for Home and Development be pleased to state the number of persons arrested and challaned under Sections 107/151, 110, 109 of Cr. P.C., Opium Act, Excise Act and under section 19 of the Arms Act (Act 11 of 1878) in the State, district-wise, from 1957 to date together with the result thereof in each case.

Sardar Darbara Singh : The time and labour involved in collecting the information which would relate to cases of Lakhs of persons will not be commensurate with the benefit sought to be derived by the member. The reply can be furnished regarding any specific case, if called.

Complaint Against Sarpanch Village Ram Diwali Mussalmanan, Block Tarsikka, District Amritsar

2043. Comrade Makhan Singh Tarsikka : Will the Minister for Home and Development be pleased to state whether the Chief Minister, Minister incharge of Panchayats and the District authorities received any representations against the Sarpanch of Village Ram Diwali Mussalmanan,

Tarsikka Block, District Amritsar, from the members of the Panchayat of the said village and some other persons during the last two months to the effect that the said Sarpanch had misappropriated about 500 silver coins of the Moghal period found during the digging operations in the village; if so, the actoin if any, taken thereon so far and copies of the representations received be placed on the Table of the House. ?

Sardar Darbara Singh : Yes, but for 280-281 coins. On making enquiries it was found that the said 281 silver coins were sold and the sale price thereof amounting to Rs 322.00 was deposited in the Panchayat fund according to the resolution passed by the Gram Panchayat concerned.

A copy of the complaint is enclosed as Annexure "A".

ANNEXURE 'A'

Copy of complaint dated 5th August, 1964 from certain members of Gram Panchayat Ram Diwali Mussalmanan and residents to the Chief Minister, Punjab, The Home Minister, Punjab, The Inspector General of Police, Punjab, Chandigarh, the Deputy Commissioner, Amritsar The Senior Superintendent of Police, Amritsar, and Shri Makhan Singh Tarsikka, M. L. A. Punjab Assembly, Chandigarh

Most respectfully we, the applicants, members of Gram Panchayat Ram Diwali Mussalmanan, Tehsil and District, Amritsar beg to lay down the following few lines for your kind consideration and favourable consideration :—

1. That Shri Sham Singh is the Sarpanch of our village Ram Diwali Musallmanan, Tehsil and District Amritsar. He has been a close associate of Shri Karion, the Ex-Chief Minister of Punjab and has been harressing, we people-unnecessarily through Shri Sohan Singh of Dhoolka and Surinder Kairon the son of ex-Chief Minister. He has been causing havoc to the common masses. Moreover, we may add that presently the above said sarpanch has been acting so. The following complaints are against the said Sarpanch.
1. That the above said sarpanch was also the Sarpanch of the previous panchayat and since then he has not been maintainig any accounts of the village panchyat. To our opinion he has mis-appropriated the accounts. We have requested him many times for furnishing the accounts, but has been putting us off all the time and giving the threats under the name of Shri Partap Singh Kairon. Shri Pall Singh, the secretary of the Panchayat has also been favouring him in this connection illegally.
2. That during the panchayat meeting he often comes in drunken state and when asked for any question he used to press us and ask us as to who are you to ask him such like questions. He is also saying that he is acting as a magistrate at present. Your honour will find the proof of the above said in the proceedings of the panchayat meeting held on 20th June, 1964.
3. That we have been informed that no meeting will be held on 20th June, 1964, but with the consent of the Secretary of Panchayat, the meeting was held previcously and auctioned some portion of the Panchayat land and gave the same in auction to his own associated interested and the remaining land was auctioned on 5th July, 1964 in the General Meeting. Moreover, in order to conceal his ill doings he blamed the members of the Panchayat in the panchayat proceedings, held, on 20th June, 1964, in the presence of sarpanch and only one member although there are 6 members and one sarpanch and hence they did something very unlawful on their part.
4. We may bring to your kind notice that the one rupee coins (numbering about 280-281) of Mughal Empire were found from the land in dug operation, which were entrusted to the Sarpanch Sham Singh, and the detail was get entered in the panchayat register, but instead of depositing the same in the Government, treasury the sarpanch has misappropriated the same, which is against rules and regulations laid down in the panchayat Act. During the period of three years only one General meeting was held although according to the rules six meetings are ought to be held and no accounts were given about the income and expenditure of the village panchayat. The following works have be completed by way of social service for which he did not pay anything.

[Minister for Home and Development]

- (i) The roads have been levelled by the villagers by way of social service and nothing was paid by the village panchayat.
 - (ii) The phirni was also laid down by way of social service and without paying anything to the labours.
 - (iii) That Sarpanch has mis-appropriated the amount spent for the constructions of bridges in the village.
 - (iv) The Sarpanch Sham Singh sold two gardens belonging to muslim and used the said amount in his personal works. He showed that he purchased new gardens for panchayat ghar with the said amount, but it is not true.
5. After the election for the female seat, Shrimati Surjit Kaur, wife of Mahain Singh stood as a candidate and there was no other candidate at that time against the said Shrimati Surjit Kaur. With the mutual consent of Sham Singh Sarpanch and Secretay Pal Singh, they presented another name i.e. Surjit Kaur wife of Puran Singh for female member, after passing one illegal and wrong resolution. This resolution is entered in the daily proceedings (Record) After heavy struggle the first candiate Shrimati Surjit Kaur, wife of Mahian Singh got successful in obtaining her seat. This is also one example of Kairon's Shahi.
5. That about 6 months ago, the ground of the village panchayat was surrounded by Tar and also constructing the burjies but now there is not sign of Tar or burjies and all this has been done by the Sarpanch in order to eat the panchayat funds.
6. That as the above said Sarpanch has got close connections with the sons of Shri Partap Singh Kairon and also with the officers of the illaqa, therefore all this has been done with their help and we were unable to put all this before your honour due to their pressure.
- 7 That the members and villagers can also produce the evidence to prove the fact of the above mentioned allegations oposed against Sarpanch Sham Singh.

Under the circumstances it is respectfully prayed that a competent officer of Chandigarh may kindly be deputed for enquiry against the said Sham Singh Sarpanch and the enquiry may please be made on behalf of the Government.

Thanking you in anticipation.

Yours faithfully,

Dated : 5th August, 1964.

Signed (Urdu) (English) and Punjabi.—

1. Mohan Singh, Member, Panchayat.
2. Joginder Singh Member, Panchayat.
3. Ruldu Singh.
4. Surjit Kaur, Member Panchayat.

1. L. T. I.—Teja Singh Member, Panchayat.
2. Bia Singh
3. Mahain Singh.
4. Charan Singh.

Sugar Permits Issued in Certain Blocks in Amritsar District
2046. Comrade Makhan Singh Tarsikka : Will the Chief Minister be pleased to state —

- (a) the names of persons who were granted sugar permits in connection with marriages, death ceremonies, Akhand Paths in the months of June, July and August, 1964, in the blocks of Naushera Panwan and Verka in the Amritsar District; together with the names of persons who attested the correctness of the demands of the applicants ;
- (b) whether any complaints were received regarding the bogus permit-holders in the above mentioned Blocks, if so, copy thereof be laid on the Table of the House ?

Shri Ram Kishan : The time and labour involved in collecting the requisite information will not be commensurate with any possible benefit to be derived from it.

Cooperative Housing Societies Registered in Amritsar District

2047. Comrade Makhan Singh Tarsikka : Will the Minister for Home and Development be pleased to State :—

- (a) the names of the Co-operative Housing Societies registered in Amritsar District during the period from 1957 to date, together with the names and addresses of their office holders ;
- (b) the amount of loans given by Government to each of the said societies so far ?

Sardar Darbara Singh : (a) & (b) The requisite information is laid on the Table of the House.

Co-operative Housing Societies registered in Amritsar District

| | (a) | (b) | |
|------------|---|--|-------------------------------------|
| Serial No. | Name of the Cooperative Housing Societies registered in Amritsar District during the period from 1957 | Name and addresses of their office holders | Amount of loans given by Government |
| 1 | 2 | 3 | 4 |
| 1 | The National Industrial Worker Co-operative House Building Society, Ltd., Amritsar | 1. Shri Raguhunath Chand, President, Abadi Kartar Nagar, P. O. Chheharta Tehsil, Amritsar
2. Shri Sohan Singh, Vice President, Maid Building, Chheherta, Tehsil Amritsar
3. Shri Hazara Singh Secretary, Partap Bazar, Chheherta, Amritsar.
4. Shri Dalip Singh, Committee Member V. & P. O. Ghanopur, Tehsil, Amritsar.
5. Shri Krishan Datt Kalia, Member Committee, V. & P. O. Chheherta, Tehsil, Amritsar.
6. Shri Harbans Singh Treasurer, C/o Model Textile Engineering Works, Putlighar, Amritsar. | 1,12,558 |
| 2 | The Amritsar Sialkot Co-operative House Building Society Ltd., Amritsar | Shri Harcharan Singh, President, C/o Sialkot Tannery 233 Ali Bax Road, Hide Market, Amritsar | Nil |

| Serial No. | name of the Co-operative Housing Societies registered in Amritsar District during the period from 1957 | Names and addresses of their office holders | A amount of loan given by Government |
|------------|--|---|--------------------------------------|
| 1 | 2 | 3 | 4 |
| | | 2. Shri Kartar Singh, Balagan, Vice-President, Hussainpura, Amritsar. | |
| | | 3. Shri Inder Singh, Cashier, C/o Sialkot Tannery 233, Ali Bax Road, Hide Market, Amritsar. | |
| | | 4. Shri Sawinder Singh, Member Committee, C/o Sialkot Tannery 233, Ali Bax Road, Hide Market, Amritsar. | |
| | | 5. Shri Mohan Lal, Member Committee, C/o Sialkot Tannery, 233, Ali Bax Road, Hide Market, Amritsar. | |
| 3 | The Amritsar Progressive Co-operative House Building Society, Ltd., Amritsar | 1. Shri Lal Chand, President, 75, Gopal Nagar, Amritsar. | Nil |
| | | 2. Shri Gian Chand, Vice-President, Rambagh, Amritsar. | |
| | | 3. Shri Nand Lal, Cashier, 3347 & 1, Katra Baghiana, Amritsar. | |
| | | 4. Shri Jagdish Lal Nanda, Member Committee, Rambagh, Amritsar | |
| | | 5. Shri Makhan Lal, Member Committee, Rambagh, Amritsar. | |
| 4 | The Amritsar Mitra Mandal, Co-operative House Building Society, Ltd., | 1. Shri Sukh Dass Sharma, President Ram Gali, Jaura Pipal, Amritsar | Nil |
| | | 2. Shri Krishan Dyal, Vice-President, Manager, Partap Model School, Katra Mohan Singh, Amritsar. | |
| | | 3. Shri Brahm Dass, Cashier, C/o M/s. Nand Lal, Brahm Dass, Bazar, Mai Sewan Amritsar. | |
| | | 4. Shri Bhag Mal, Member Committee, c/o Ram Nath, Prem Nath Rang Wala, Katra Hari, Amritsar. | |
| | | 5. Shri Anant Ram, Member Committee, 14, Akali Market, Amritsar. | |
| | | 6. Shri Janji Parshad, Member Committee, Shastri Government High School, Ram Bagh, Amritsar. | |
| | | 7. Shri Kehar Singh, Honorary Secretary, House No. 2843/9/17, Katra Karam Singh, Amritsar. | |

| Serial No. | Name of the Co-operative Housing Societies registered in Amritsar District during the period from 1957 | Name and addresses of their office holders | Amount of loan given by Government |
|------------|---|---|------------------------------------|
| 1 | 2 | 3 | 4 |
| 5 | The Amritsar Fair Deal Co-operative House Building Society Ltd., Amritsar | 1. Shri Jagdish Raj, President, C/o Rupa m Tailors, Queens Road, Amritsar.
2. Shri Joginder Singh, Vice-President, C/o Rupa m Tailors, Queens Road, Amritsar.
3. Shri Pritpal Singh Cashier, C/o Rupam Tailors, Queens Road, Amritsar.
4. Shri Kapur Singh, Member Com mittee, C/o Rupa m Tailors, Queens Road, Amritsar.
5. Shri Dev Raj, Member Com mittee, C/o Rupa m Tailors, Queens Road, Amritsar. | Nil |
| 6 | The Amritsar Bhatanwala Co-operative House Building Society Ltd., Amritsar (under winding up orders) | Shri Janmeja Singh, Liquidator, V.P.O. Chatiwind, Tehsil, Amritsar. | 70,680 |
| 7 | The Amritsar Katra Moti Ram Co-operative House Building Society Ltd., Amritsar(Under Winding up orders) | Shri Ra mesh Ku mar, S. I. C. S., Amritsar (Liquidator) | Nil |
| 8 | The Central Bank of India E mployees Co-operative House Building ciety Ltd., Amritsar | 1. Shri Dev Raj, President, C/o Central Bank of India, Chowk Phawara, Amritsar
2. Shri Arjan Dev Cashier, C/o Central Bank of India, Chowk Phawara, Amritsar.
3. Shri Ra m Parkash, Vice-President, C/o of Central Bank of India, Chowk Phawara, Amritsar.
4. Shri Prita m Lal, Member Com mittee, C/o Central Bank of India, Chowk Phawara, Amritsar.
5. Shri O m Parkash, Member Co m mittee, C/o Central Bank of India, Chowk Phawara, Amritsar.
6. Shri Madan Lal, Mehra, Member Com mittee, C/o Central Bank of India, Chowk Phawara, Amritsar.
7. Shri Parkash Nath Chawla, H. Secretary, C/o of Central Bank of India Chowk Phawara, Amritsar. | Nil |

Minister for Home and Development

| Serial | Name of the Co-operative Housing Societies registered in Amritsar District during the period from 1957 | Name and the addresses of the office holders | Amount of loans given by Government |
|--------|--|--|-------------------------------------|
| 1 | 2 | 3 | 4 |
| 9 | The Amritsar Postal Employees Co-operative House Building Society Ltd., Amritsar | 1. Shri Swa mbar Dutt, President, Wireless Inspector, C/o G.P.O., Amritsar.
2. Shri Bhagwan Singh, Vice-President, C/o office of the Senior Superintendent of Post offices, Amritsar.
3. Shri Dharam Pal, Cashier, C/o G.P.O. Accounts Branch, Amritsar.
4. Shri Karpal Singh, Member Committee C/o office of Senior Superintendent Post offices, Amritsar.
5. Shri Chuni Lal, Member Committee, C/o officer of Senior Superintendent, Post Offices, Amritsar. | Nil |
| 10 | The Amritsar New Light Co-operative House Building Society Ltd., Amritsar | 1. Shri Sohan Singh, President, C/o Randhawa Transport Co. Private Ltd., Ram Gate, Amritsar.
2. Shri Amrik Singh, Vice-President, C/o Rohtak District Transport Co-operative Society Ltd., Amritsar.
3. Shri Gian Chand, Cashier, c/o Rohtak District Transport Co-operative Society Ltd., Amritsar.
4. Shri Mohinder Singh Uppal, Member Committee, Sub-Inspector, Co-operative Labour and Construction Societies, Amritsar.
5. Shri Raghbir Singh, Member Committee, Inspector, Co-operative Societies, Noshehra Panuan, tehsil Taran Taran, district, Amritsar. | Nil |
| 11 | The Shivr Nagar Co-operative House building Society Ltd., Amritsar | 1. Shri Shiv Singh, President, Qr. No. 197, Opposite Jawala Flour Mills, Shiv, Nagar Amritsar.
2. Shri Dharam Pal, Vice, President, Qr. No. 187, Opposite Jawala Flour Mills, Shiv Nagar, Amritsar.
3. Shri Tilak Raj, Cashier, Qr. No. 190, Opposite Jawala Flour Mills, Shiv Nagar, Amritsar.
4. Shri Kishan Lal, Member Committee, Qr. No. 12, Oppositer Police Station, Islamabad, Amritsar.
5. Shri Santosh Singh, Member Committee, Qr. No. 248 Opposite Flour Mills, Shiv Nagar, Amritsar. | Nil |

| Serial | Name of the Co-operative Housing Societies registered in Amritsar District during the period from 1957 | Name and addresses of their office holders | Amount of loans given by Government |
|--------|--|---|--|
| 1 | 2 | 3 | 4 |
| 12 | The Adarsh Co-operative House Building Society Ltd., Amritsar | 1. Shri Kewal Krishan, President, Gali Bohar Wali, Inside Lohgarh Gate, Amritsar
2. Shri Mohinder Singh, Vice-President, 2825/12, Near Telephone Exchange, Amritsar.
3. Shri Jaswant Singh, Cashier, 81, Ajit Nagar, Amritsar.
4. Shri Surjit Singh, Member Committee, 81, Ajit Nagar, Amritsar.
5. Shri Gurnam Singh, Secretary, 453, Sharif Pura, Amritsar. | 2,82,000
(Loan from Amritsar Improvement Trust) |
| 13 | The Amritsar District Courts Employees Co-operative House Building Society Ltd., Amritsar. | 1. Shri Nirmal Singh, President, District Nazar, District, Courts, Amritsar
2. Shri S.P. Maria, Secretary, Clerk, D. C. Office. Amritsar
3. Shri Mohan Gopal Cahsier, Clerk D. C. Officer, Amritsar.
4. Shri Tripat Singh, Member Committee, Clerk D. C Officer, Amritsar.
5. Shri Sham Lal, Vice-President, Clerk, D. C. Office, Amritsar. | Nil |
| 14 | The Amritsar State Bank of India Employees Coop. House Building, Society Ltd., Amritsar | 1. Shri A. K. Oswal, President, Clerk, State Bank of India, Mahan Singh Gate, Amritsar
2. Shri Prem Kumar, Vice-President, Cashier, State Bank of India, Amritsar.
3. Shri Gurdip Singh, Cashier, Clerk State Bank of India, Amritsar.
4. Shri Raj Kumar, Secretary, Clerk, State Bank of India, Amritsar.
5. Shri K.K. Keshap, Member Committee, Clerk, State Bank of India, Amritsar. | Nil |
| 15 | The Amritsar Parbhat Co-operative House Building Society Ltd., Amritsar | 1. Shri Naranjan Nath, President, Plot No. 13, Oppositer Raghunath Pura, Majitha Road, Amritsar.
2. Smt. Krishana Chohan, Vice-President 5-Kot Baba Dip Singh, Amritsar.
3. Shri Dina Nath Cashier, C/o Amritsar Cycle Works, Rly. Road, Amritsar.
4. Shri Jaspal Singh, Member Committee, 3-Kot Baba Dip Singh, Amritsar. | Nil |

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| Serial No. | Name of the Co-operative Housing Societies registered in Amritsar District during the period from 1957 | Names and addresses of their office holders | Amount of loans given by Government |
|------------|--|--|-------------------------------------|
| 1 | 2 | 3 | 4 |
| | | 5. Shri Harbans Singh, Memer Committee, 3-Kot Baba Dip Singh, Amritsar. | |
| 16 | Tarn taran Friends Coop: 1. House Building Society | Shri Uttam Singh, President, Manager, Central Coop. Bank Ltd., Tarn Taran.
2. Shri Tarlok Singh, Vice-Preident, Accountant, Central Co-operative Bank, Ltd., Tarn Taran.
3. Shri Kirpal Singh, Cashier, C/o Central Coop: Bank Ltd., Tarn Taran.
4. Shri Jagtar Singh, Member Committee, C/o Central Coop: Bank Ltd., Tarn Taran
5. Shri Avtar Singh, Member Co mmittee, C/o Control Coop: Bank Ltd., Tarn Taran. | Nil |
| 17 | Chabhal Kalan Coop: House Building Society | 1. Shri Krishan Dev, Preident, V.& P.O. Chabhal, tehsil, Tarn Taran, Amritsar.
2. Shri Bhagwan Dass, Vive-President, V. & P. O. Chabhal, [tehsil Tarn Taran, district, Amritsar.
3. Shri Inder Dev, Cashier, V.&P.O. Chabhal, Tehsil Taran Tarn, Amritsar.
4. Shri Sukhdev Raj, Committee member, V. & P. O. Chabhal, Tehsil Tarn Taran, Amritsar.
5. Shri Piara Lal, Member Committee, V. & P. O. Chabhal, tehsil Tarn Taran, Amritsar. | Nil |
| 18 | Tarn Taran Industrial Workers Coop: House Building Society, Ltd. | 1. Shri Gurbakhsh Singh, President, President of Labour Union, Tarn Taran.
2. Shri Gopal Singh, Vice-President, C/o Popular Foundry, Tarn Taran.
3. Shri Mohinder Singh, Cashier, C/o Bhag Mal & Sardari Lal, Tarn-taran.
4. Shri Man Singh, Committee member, C/o Popular Foundry Tarn Taran.
5. Shri Santokh Singh, Committee member Mistri C/o Aggarwal Mill, Nurdi Road, Tarn Taran. | Nil |

M. S. SADHRAO,
 Joint Registrar Farming,
 (for Registrar Co-operative Societies, Punjab,
 Chandigarh.

Cement Permits Issued in Certain Blocks of Amritsar District
2052. Comrade Makhan Singh Tarsikka : Will the Chief Minister be pleased to state :

- (a) the names of persons and firms who got during the period from 1st January, 1964 to date cement permits of 5 bags or more in the Tarsikka and Naushehra Panwan Blocks in the Amritsar District for repairs or constructions purposes together with the names of the persons who attested the application submitted for the purpose ;
- (b) the names of the depot holders from whom they got the cement ?

Comrade Ram Kishan : The time, labour and expense involved in collecting the requisite information will not be commensurate with any possible benefit to be derived from it.

Expenditure incurred on Double Production Campaign of Foodgrains in the State

2055. Comrade Makhan Singh Tarsikka : Will the Minister for Home and Development be pleased to state the amount spent, districtwise under the "Double the food grains production Campaign", during the period when Sardar Partap Singh Kairon was the Chief Minister together with the concrete results achieved districtwise.

Shri Darbara Singh : "Double the food grains production campaign" was simply a slogan and a call to the farmers and Government functionaries to intensify their efforts towards increasing agricultural production. No specific scheme were formulated. Hence the question of district wise expenditure and results does not arise.

Government Higher Secondary School, Maleke, District Ferozepur

2057. Comrade Makhan Singh Tarsikka : Will the Minister for Education and Local Government be pleased to state :

- (a) whether it is a fact that Government Higher Secondary School in village Maleka, Ferozepur District, has been functioning for the last three or four year in a building consisting of 4 rooms only, if so, the reasons therefor ;
- (b) the number of students on the rolls of the said school during the year 1961-62, 1962-63 and 1963-64 in each class and the number of teachers therein with their qualifications ;
- (c) whether it is a fact that a Government primary school was also opened in the above mentioned village and upgraded to the Middle standard ;
- (d) whether the teachers serving in the said village are provided with housing facilities, if so, the details thereof ;

Shri Prabodh Chandra : (a) No. It is functioning in a building consisting of 4 big rooms and two small rooms. At the time of upgrading of this school to Higher Secondary Standard the Panchayat promised to arrange for additional accommodation, but did not. Now the Panchayat is serious to add additional accommodation.

(b) A statement showing the classwise enrolment for the years from 1961-62 to 1963-64 and the staff working in the school alongwith their numbers and qualification is enclosed.

(c) A separate Government Girls Primary School was started in January, 1961 and later on it was amalgamated with the local Government Higher Secondary School. The Boys primary school which was started in 1951, was upgraded to Middle Standard in 1955 and to Higher Secondary Standard in April, 1963.

(d) No.

[Minister for Education and Local Government]

CLASSWISE ENROLMENT OF GOVERNMENT HIGHER SECONDARY
SCHOOL, MALEKE

| | I | II | III | IV | V | VI | VII | VIII | IX | X | XI | Total |
|------------------------------|-----|----|-----|----|----|----|-----|------|----|----|----|-------|
| 1961-62 .. | 94 | 12 | 6 | 10 | 8 | 30 | 18 | 21 | .. | .. | .. | 199 |
| 1962-63 .. | 70 | 52 | 9 | 5 | 10 | 29 | 27 | 15 | .. | .. | .. | 217 |
| 1963-64 .. | 100 | 58 | 62 | 21 | 9 | 30 | 26 | 15 | 13 | .. | .. | 334 |
| On 30th Sep-
tember, 1964 | 98 | 63 | 49 | 46 | 21 | 51 | 30 | 23 | 28 | 9 | .. | 418 |

STAFF STRENGTH YEARWISE

| | B.A.,B.T. | S.V. | Language
Teacher | J.B.Ts. | P.T.I. | Total |
|---------|-----------|--------------|---------------------|---------|--------|-------|
| 1961-62 | .. | 1 | 1 | 2 | 3 | 7 |
| 1962-63 | .. | 1 | 1 | 2 | 3 | 7 |
| 1963-64 | .. | H. M.
1 4 | 1 | 2 | 7 | 16 |

Criteria for Granting Financial Assistance to Political
Sufferers

2058. Chaudhri Ranbir Singh : Will the Chief Minister be pleased to state :

- whether the term of imprisonment of the political sufferers is generally the main criterion for determining the financial assistance to be given to them ;
- whether he is aware of the fact that the term of imprisonment awarded during the Independence Movement for non-violent actions of the political sufferers was as a rule much less than for violent actions ;
- if the reply to parts (a) and (b) above be in the affirmative whether Government propose to revise the criteria for determining the amount of the financial assistance to be given to the political sufferers ?

Comrade Ram Kishan : (a) Yes Sir.

(b) Yes Sir.

(c) No Sir. The State National Workers (Relief and Rehabilitation Board is competent to grant financial assistance on *ad hoc* basis in deserving case irrespective of the period of imprisonment under gone by the individual concerned.

Sales Tax Realisation from Sales of Agricultural Products

2059. Chaudhri Ranbir Singh : Will the Minister for Finance and Planning be pleased to state the amount of the Sales Tax receipts during 1954-55 and 1963-64 from the sale of agricultural products in the State ?

Shri Kapoor Singh : The time and Labour involved will not be commensurate with the object likely to be achieved.

SHORT NOTICE QUESTIONS AND ANSWERS

Sales Tax Paid by Certain Kirpan Factories of Amritsar

*6731. **Comrade Ram Chandra :** Will the Minister for Finance and Planning be pleased to state the amount of sales tax paid by (i) M/s Khalsa Kirpan Factory, Bazar Mai Sewan, Amritsar, (ii) M/s Amrit Kirpan Factory, Clock Tower, Amritsar and (iii) M/s Akali Kirpan Factory Malvai Bunga, Amritsar, from 1958 to 1964 (Upto-date).

Sardar Kapoor Singh : It is regretted that the information cannot be supplied in view of the prohibition prescribed under section 26 of the Punjab General Sales Tax Act, 1948.

Sir, I cannot give all the information but, Mr. Speaker, I am quite prepared to give some information to the House which does not offend the provisions of the General Sales Tax Act. (Cheers).

So far as M/s Khalsa Kirpan Factory, Bazar Mai Sewan, Amritsar are concerned I may inform the hon. Members that this firm is not so far registered under the General Sales Tax Act, and proper steps are being taken for its assessment, i.e., the firm and its proprietor have been served with a notice.

The second firm, viz. M/s Amrit Kirpan Factory, Clock Tower, Amritsar, is also not registered so far under the General Sales Tax Act.

I may, however, assure the House that proper steps so far as assessment and other matters are concerned, are being taken against both these firms.

In regard to the third firm viz -M/s Akali Kirpan Factory, Malvai Bunga, Amritsar, I may state, Mr. Speaker that this firm is registered under the General Sales Tax Act and they have paid the sales tax upto 1963-64. I expect the hon. Members would not press me to know the amount of sales tax this third firm has paid because that would be against the provisions of the Act.

Comrade Ram Chandra : I would like the hon. Finance Minister to assure the House that the two firms which are still not registered under the General Sales Tax Act would be assessed keeping in view iron/steel quota given to them and also the third firm which is registered under the said Act has paid sales tax in proportion to the iron and steel quota allotted to it ?

Finance Minister : I can assure the hon. Member that all possible steps would be taken to assess these firms properly. Mr. Speaker, I am rather thankful to the hon. Member who has brought these firms to the notice of the Government. If he has any more information with him that should be given to the Government so that the enquiry is made in the light of that information and the amount of sales tax is realised after proper assessment.

श्री बलारम जी दास टंडन : क्या फाइनेंस मिनिस्टर साहब बताएंगे कि क्या वह इस मसले के इस पहलू को भी देखेंगे कि उन को जो किरपाने बनाने के लिए स्टील वर्ग रह का कोटा मिलता रहा है उस कोटे को उन्होंने यूटलाईज भी किया है या उस को उन्होंने बलैक मार्किट में ही बेच दिया था ?

Finance Minister ; Certainly. It is not in the case of these factories only but I am going to take certain setps in regard to all quota-holder firms, and I would like to see whether those firms are properly assessed in accordance with their declaration about the production made with the Industries Department.

Sardar Gurdial Singh Dhillon : The hon. Finance Minister has been pleased to say that the first two factories viz. (1) M/s Khalsa Kirpan Factory, Bazar Mai Sewan, Amritsar and (2) M/s Amrit Kirpan Factory, Clock Tower, Amritsar, were not registered under the General Sales Tax Act. How did they get the quota of steel when they were not registered ?

Finance Minister : I cannot say, why they were not registered I am making enquiries. To me it appears that these firms were in operation for the manufacture of these things for a long time.

ਕਾਮਰੇਡ ਮੱਖਨ ਸਿੰਘ ਤਰਸਿੱਕਾ : ਕੀ ਫਾਂਟੀਨਾਂਸ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਕੀ ਇਹ ਗਲ ਉਨ੍ਹਾਂ ਦੇ ਨੋਟਿਸ ਵਿਚ ਹੈ ਕਿ ਅਜ ਤੋਂ ਤਿੰਨ ਸਾਲ ਪਹਿਲਾਂ ਜ਼ਿਲ੍ਹਾ ਅੰਮ੍ਰਿਤਸਰ ਦੇ ਡਿਸਟਰਿਕਟ ਇੰਡਸਟਰੀਜ਼ ਅਫਸਰ ਨੇ ਉਸ ਮਹਿਕਮੇ ਦੇ ਡਾਈਰੈਕਟਰ ਪਾਸ ਇਹ ਰੀਪੋਰਟ ਕੀਤੀ ਸੀ ਕਿ ਇਸ ਨਾਂ ਦੀ ਕੋਈ ਫੈਕਟਰੀ ਉਥੇ ਐਗਜ਼ਿਸਟ ਵੀ ਨਹੀਂ ਕਰਦੀ ਇਸ ਲਈ ਉਸ ਨੂੰ ਕੋਈ ਕੋਟਾ ਐਲਾਟ ਨਾ ਕੀਤਾ ਜਾਵੇ ਲੇਕਿਨ ਇਸ ਦੇ ਬਾਵਜੂਦ ਉਸ ਫੈਕਟਰੀ ਦੇ ਮਾਲਕ ਇਥੇ ਚੰਡੀਗੜ੍ਹ ਆ ਕੇ ਕੋਟਾ ਐਲਾਟ ਕਰਾ ਲੈ ਗਏ ਸੀ ?

Finance Minister : I am thankful to the hon. Member and will verify the information given by him.

Chaudhri Darshan Singh : Mr. Speaker, may I know from the hon. Finance Minister whether these firms were registered under the Factories Act ?

Finance Minister ; I have no information with me in this regard. However, enquiries shall be made.

Comrade Ram Piara : Will the hon. Finance Minister be pleased to state the dates when the first two firms came into existence and when the Sales Tax Department issued notice to them for the purpose of sales tax etc' ?

Finance Minister : One firm, viz., the Khalsa Kirpan Factory was served with a notice recently and the proprietor it appears to me, was not in Amritsar. The Assessing Authority has got a letter from him that he would be appearing on the 5th October (yesterday). Now I will find out whether or not he appeared before the Assessing Authority yesterday to give his statement.

Comrade Ram Chandra : May I know from the hon. Finance Minister whether it is a fact that the first firm (M/s Khalsa Kirpan Factory, Bazar Mai Sewan, Amritsar) was given quotas in many cases without necessary recommendations from the District Industries Officer ?

Finance Minister : Well, I am sorry, I do not know.

श्री मंगल सेन : क्या फाइनेंस मिनिस्टर साहिब बताएंगे कि क्या यह बात उन की जानकारी में है कि खालसा किरपान फैक्टरी, बाजार माई सेवां, अमृतसर के मालिक सरदार स्वर्न सिंह और सरदार प्रताप सिंह कैरों के फरज़ान्द अमृतसर से पाकिस्तान को भाग गए हैं ?

गृह मंत्री : पाकिस्तान को नहीं गए यहीं हैं ।

Finance Minister : I cannot say that definitely so long as I do not verify the facts.

Mr. Speaker : Next (6698) question please.

(At this stage Comrade Shamsheer Singh Josh rose to put the question)

Mr. Speaker : Has the hon. Member written authority to put this question ?

Comrade Shamsheer Singh Josh : Yes, Sir, here I have written authority from Comrade Gurbaksh Singh Dhaliwal to put this question on his behalf.

Reclamation of Vast-Areas lying in Bed of Sutlej River

***6698. Comrade Gurbakhash Singh Dhaliwal** (put by Comrade Shamsheer Singh Josh) : Will the Minister for Home and Development be pleased to state—

- (a) whether it is a fact that the Government is setting up a Land Reclamation and Development Corporation to reclaim the vast areas of land under the bed of the Sutlej river ;
- (b) whether it is a fact that most of the lands situated in this area are already under cultivation by thousands of peasant families since 1947 to 1960 ;
- (c) whether Government in the Irrigation and Power Department issued any notification recently to acquire, the whole land strip ;
- (d) if the answer to parts (a), (b) and (c) above be in the affirmative, the policy of the Government in relation to the peasant families who have been in possession of these lands since long and have been cultivating them for their livelihood, and the phased programme for the resettlement of these uprooted families ?

Sardar Darbara Singh : (a) The matter is under consideration with the Government.

(b) No.

(c) Notifications were issued by Government in Irrigation and Power Department to acquire land which was not under cultivation village abadies prior to 1961.

(d) The question does not arise .

ਕਾਮਰੇਡ ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ ਜੋਸ਼ : ਕੀ ਗ੍ਰਹਿ ਮੰਤਰੀ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਜੋ ਸਵਾਲ ਦੇ ਜਵਾਬ ਵਿਚ ਦਸਿਆ ਹੈ ਕਿ ਸਰਕਾਰ ਨੇ ਇਕ ਨੋਟੀਫੀਕੇਸ਼ਨ ਜਾਰੀ ਕੀਤਾ ਸੀ ਕਿ 1961 ਤੋਂ ਪਹਿਲੇ ਜਿਹੜੀਆਂ ਜ਼ਮੀਨਾਂ ਦਰਿਆ ਸਤਲੁਜ ਦੀ ਬੈਡ ਵਿਚ ਅਨਕਲਟੀਵੇਟਿਡ ਸਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਸਰਕਾਰ ਐਕੁਆਇਰ ਕਰ ਰਹੀ ਹੈ । ਤੋਂ ਮੈਂ ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੀ ਇਹ ਚੀਜ਼ ਉਨ੍ਹਾਂ ਦੀ ਜਾਣਕਾਰੀ ਵਿਚ ਹੈ ਕਿ ਜ਼ਿਲ੍ਹਾ ਜਲੰਧਰ, ਜ਼ਿਲ੍ਹਾ ਅੰਬਾਲਾ ਤੇ ਜ਼ਿਲ੍ਹਾ ਫਿਰੋਜ਼ਪੁਰ ਵਿਚ ਕਈ ਹਜ਼ਾਰਾਂ ਕਿਸਾਨ ਐਸੇ ਹਨ ਜਿਹੜੇ 1961 ਤੋਂ ਪਹਿਲਾਂ ਤੋਂ ਸਤਲੁਜ ਦੀ ਬੈਡ ਦੀਆਂ ਜ਼ਮੀਨਾਂ ਨੂੰ ਕਾਸ਼ਤ ਕਰਦੇ ਆ ਰਹੇ ਹਨ ਐਂਰ ਇਰੀਗੇਸ਼ਨ ਐਂਡ ਪਾਵਰ ਦੇ ਮਹਿਕਮੇ ਨੇ ਉਸ ਨੋਟੀਫੀਕੇਸ਼ਨ ਦੇ ਖਿਲਾਫ ਉਹ ਜ਼ਮੀਨਾਂ ਵੀ ਐਕੁਆਇਰ ਕਰ ਲਈਆਂ ਹਨ ਐਂਰ ਜਿਸ ਤੇ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨੇ ਜੋ ਦਰਖਾਸਤਾਂ ਦਿਤੀਆਂ ਹਨ ਉਨ੍ਹਾਂ ਦਰਖਾਸਤਾਂ ਤੇ ਕਦੇ ਤਕ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ ? ਐਂਰ so far as these lands are concerned ਇਹ ਕਦੋਂ ਉਨ੍ਹਾਂ ਨੂੰ ਵਾਪਸ ਕੀਤੀਆਂ ਜਾਣਗੀਆਂ ?

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੁਖਸਰ ਪੁਜੀਸ਼ਨ ਇਹ ਹੈ ਕਿ 1961 ਤੋਂ ਪਹਿਲਾਂ ਜੋ ਜ਼ਮੀਨ ਸਤਲੁਜ ਦਰਿਆ ਦੇ ਬੈਡ ਹੇਠਾਂ ਸੀ ਅਤੇ ਕਾਸ਼ਤ ਨਹੀਂ ਹੁੰਦੀ ਸੀ ਉਸ ਜ਼ਮੀਨ ਦੇ ਐਕਵੀਜ਼ੀਸ਼ਨ ਆਰਡਰ ਕੀਤੇ ਹਨ। ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਵਾਈਡ ਪਬਲੀਸਿਟੀ ਕੀਤੀ ਗਈ। ਇਸ ਕਰਕੇ ਜਿਨ੍ਹਾਂ ਲੋਕਾਂ ਨੇ 1962, 1963 1964 ਵਿਚ ਕਾਸ਼ਤ ਕੀਤੀ ਉਨ੍ਹਾਂ ਨੂੰ ਇਹ ਪਤਾ ਸੀ ਕਿ ਇਹ ਗਲਤ ਗਲ ਹੈ ਅਤੇ ਸਾਨੂੰ ਇਥੇ ਕਾਸ਼ਤ ਨਹੀਂ ਕਰਨੀ ਚਾਹੀਦੀ। ਸਾਡੇ ਨੋਟਿਸ ਵਿਚ ਕੁਝ ਕੇਸ ਆਏ ਹਨ ਜਿਥੇ ਕਿ ਉਹ ਲੋਕ 1961 ਤੋਂ ਪਹਿਲਾਂ ਕਾਸ਼ਤ ਕਰਦੇ ਸੀ ਪਰ ਐਕਵੀਜ਼ੀਸ਼ਨ ਆਰਡਰ ਹੋ ਗਏ ਹਨ। ਉਨ੍ਹਾਂ ਦੇ ਰੈਪਰੈਜੇਂਟੇਸ਼ਨ ਆਏ ਹਨ। ਅਤੇ ਜਿਥੇ ਇਹ ਸਾਬਤ ਹੋ ਗਿਆ ਹੈ ਕਿ ਉਥੇ 1961 ਤੋਂ ਪਹਿਲਾਂ ਵਾਂ ਕਾਸ਼ਤ ਹੁੰਦੀ ਸੀ, ਉਸ ਥਾਂ ਨੂੰ ਡੀਰੈਕਟੀਵੀਜ਼ੀਸ਼ਨ ਕਰ ਦਿਤਾ ਜਾਏਗਾ।

ਕਾਮਰੇਡ ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ ਜਸ਼ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਜਿਥੇ ਕਿਸਾਨਾਂ ਨੇ ਪਹਿਲਾਂ ਹੀ ਟਿਊਬਵੈਲ ਲਾਏ ਹੋਏ ਹਲ ਟ੍ਰੈਕਟਰ ਚਲ ਰਹੇ ਹਨ, ਉਸ ਜ਼ਮੀਨ ਨੂੰ ਰੀਕਲੇਮ ਕਰਨ ਦਾ ਕੀ ਆਈਡਿਆ ਹੈ ?

ਮੰਤਰੀ : ਜੋ ਮਾਨਯੋਗ ਮੈਂਬਰ ਕਹਿੰਦੇ ਹਨ ਜੇ ਇਹ ਉਥੇ ਹੋਣ ਤਾਂ ਸਾਡੀ ਮਨਸ਼ਾ ਨਹੀਂ ਹੈ ਕਿ ਉਸ ਨੂੰ ਐਕਵਾਇਰ ਕੀਤਾ ਜਾਵੇ।

ਸਰਦਾਰ ਅਜਮੇਰ ਸਿੰਘ : ਕੀ ਉਸ ਜ਼ਮੀਨ ਨੂੰ ਐਕਵਾਇਰ ਕਰਨ ਬਾਰੇ ਵੀ ਨੋਟੀਫੀਕੇਸ਼ਨ ਹੋਈ ਜੋ ਇਵੈਕਵੀ ਪ੍ਰਾਪਰਟੀ ਦੇ ਤੌਰ ਤੇ ਨੀਲਾਮ ਹੋ ਚੁਕੀ ਸੀ ਅਤੇ ਲੋਕਾਂ ਨੇ ਪੈਸੇ ਜਮ੍ਹਾਂ ਕਰਕੇ ਜਿਸ ਤੇ ਕਬਜ਼ਾ ਕਰ ਲਿਆ ਸੀ ?

ਮੰਤਰੀ : ਇਹ ਠੀਕ ਹੈ ਅਜਿਹੀ ਜ਼ਮੀਨ ਵੀ ਉਸ ਵਿਚ ਲਈ ਗਈ ਇਹ ਇਕ ਕਨ-ਟ੍ਰਾਡਿਕਟਰੀ ਚੀਜ਼ ਆਈ ਸੀ। ਹਲ ਇਹ ਕਢਿਆ ਕਿ ਇਵੈਕਵੀ ਜ਼ਮੀਨ ਆਕਸ਼ਨ ਹੋ ਗਈ ਉਸ ਨੂੰ ਵੀ ਅਸੀਂ ਐਕਵਾਇਰ ਨਹੀਂ ਕਰਾਂਗੇ।

ਸ਼੍ਰੀ ਕਲਰਾਮਜੀ ਵਾਸ ਟੰਡਨ : ਕਥਾ ਨੰਬਰੀ ਸਹੀਦਯ ਕਰਾਂਗੇ ਕੀ ਜੋ ਜ਼ਮੀਨ ਸੁਰਲਜ ਕੇ ਕੋਲ਼ ਸੇ ਰੀਕੇਲਸ ਹੋਨੇ ਵਾਲੀ ਹੈ ਤਸ ਕਾ ਟੋਟਲ ਏਰਿਆ ਕਥਾ ਹੈ।

ਮੰਤਰੀ : ਤਕਰੀਬਨ ਢਾਈ ਲੱਖ ਏਕੜ ਐਸੀ ਜ਼ਮੀਨ ਹੈ।

ਕੈਪਟਨ ਰਤਨ ਸਿੰਘ : ਕੀ ਸਰਕਾਰ ਪੈਸੇ ਦੀ ਕਮੀ ਕਰਕੇ ਇਸ ਸਕੀਮ ਨੂੰ ਗਿਵਾਪ ਕਰਨ ਬਾਰੇ ਸੋਚ ਰਹੀ ਹੈ ?

ਮੰਤਰੀ : ਗਿਵਾਪ ਕਰਨ ਦਾ ਸਵਾਲ ਹੀ ਪੈਦਾ ਨਹੀਂ ਹੁੰਦਾ।

ਚੌਧਰੀ ਜਗਤ ਰਾਮ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਜਿਹੜੀ ਜ਼ਮੀਨ ਸਤਲੁਜ ਦੇ ਕੰਢੇ ਤੇ ਹੈ ਉਸ ਨੂੰ ਐਕਵਾਇਰ ਕਰਨਗੇ? ਨਾਲ ਹੀ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਥੋੜੇ ਹੀ ਦਿਨ ਹੋਏ ਹਨ ਕਿ ਬਿਆਨ ਦਿਤਾ ਸੀ ਕਿ ਸਤਲੁਜ ਦੇ ਨੇੜੇ ਦੀ ਜ਼ਮੀਨ ਜੋ ਹਰੀਜ਼ਨਾਂ ਨੇ ਬੋਲੀਆਂ ਦੇ ਕੇ ਲਈਆਂ ਹਲ ਉਹ ਵੀ ਐਕਵਾਇਰ ਕਰ ਲਈਆਂ ਜਾਣਗੀਆਂ।

ਮੰਤਰੀ : ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਕੁਝ ਹੋਰ ਕਿਹਾ ਹੋਣਾ ਹੈ ਤੁਸੀਂ ਕੁਝ ਹੋਰ ਹੀ ਅੰਦਾਜ਼ਾ ਲਗਾ ਲਿਆ ਹੋਵੇਗਾ। (ਹਾਸਾ)

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਜੋ ਬੰਨ੍ਹ ਲਾਇਆ ਹੈ ਉਹ ਥਲਿਉਂ 60—65 ਫੁੱਟ ਚੌੜਾ ਹੈ ਤੇ ਉਪਰੋਂ 27 ਫੁੱਟ ਚੌੜਾ ਹੈ। ਦਰਖਤਾਂ ਦੀ ਲਾਈਨ ਤਕ ਜੋ ਜ਼ਮੀਨ ਖਾਲੀ ਹੈ ਕੀ ਉਹ ਵੀ ਨੀਲਾਮ ਕੀਤੀ ਜਾਵੇਗੀ ?

ਮੰਤਰੀ : ਕੁਝ ਕਨਫਿਊਜ਼ਨ ਹੈ। ਜੋ ਬੰਨ੍ਹ ਹੇਠੋਂ ਚੌੜਾ ਹੋਵੇਗਾ ਤਾਂ ਹੀ ਉਸ ਤੇ ਕਨਸਟ੍ਰਕਸ਼ਨ ਹੋ ਸਕੇਗੀ। ਉਪਰੋਂ 20 ਫੁੱਟ ਹੋਵੇ ਤਾਂ ਹੇਠੋਂ 10 ਫੁੱਟ ਨਹੀਂ ਹੋ ਸਕਦਾ।

ਚੌਧਰੀ ਦਰਸ਼ਨ ਸਿੰਘ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਜਿਹੜੀ ਜ਼ਮੀਨ 1962-63 ਅੰਡਰ ਕਲਟੀਵੇਸ਼ਨ ਹੈ ਉਸ ਨੂੰ 1964 ਵਿਚ ਰੀਕਲੇਮ ਕਰਨ ਦੀ ਕੀ ਲੋੜ ਪੈ ਗਈ ਹੈ ?

ਮੰਤ੍ਰੀ : ਜਿਥੇ 1963 ਤੋਂ ਪਹਿਲੇ ਕਾਸ਼ਤ ਹੁੰਦੀ ਸੀ ਉਨ੍ਹਾਂ ਜ਼ਮੀਨਾਂ ਨੂੰ ਐਕਸਕਲੂਡ ਕਰਨ ਤੋਂ ਮਗਰੋਂ ਨੋਟੀਫੀਕੇਸ਼ਨ ਕੀਤੀ ਗਈ ਸੀ। ਜਿਨ੍ਹਾਂ ਵਿਚ ਉਸ ਤੋਂ ਮਗਰੋਂ ਕਾਸ਼ਤ ਕੀਤੀ ਗਈ ਉਨ੍ਹਾਂ ਨੂੰ ਐਕਵਾਇਰ ਕਰਾਂਗੇ।

ਸਰਦਾਰ ਅਜ਼ਮੇਰ ਸਿੰਘ : ਬਹੁਤ ਸਾਰੇ ਅਜਿਹੇ ਪਿੰਡ ਸਨ ਜੋ ਚਲਦੇ ਸਨ, ਬੈਡ ਵਿਚ ਨਹੀਂ ਸਨ ਜਿਵੇਂ ਕਿ ਸਮਰਾਲਾ ਤਸੀਲ ਦੇ 122 ਪਿੰਡ ਹਨ, ਉਨ੍ਹਾਂ ਬਾਰੇ ਵੀ ਨੋਟੀਫੀਕੇਸ਼ਨ ਹੋ ਗਈ ਹੈ ਕੀ ਉਨ੍ਹਾਂ ਬਾਰੇ ਦੋਬਾਰਾ ਗੌਰ ਹੋ ਸਕੇਗਾ ?

ਮੰਤ੍ਰੀ : ਜਿਹੜੀ ਗਲ ਸਾਡੀਆਂ ਇਨਸਟ੍ਰਕਸ਼ਨਜ਼ ਦੇ ਖਿਲਾਫ ਅਤੇ ਨੋਟੀਫੀਕੇਸ਼ਨ ਦੀ ਮਨਸ਼ਾ ਦੇ ਖਿਲਾਫ ਹੋਵੇਗੀ ਉਸ ਤੇ ਜ਼ਰੂਰ ਦੁਬਾਰਾ ਗੌਰ ਕੀਤਾ ਜਾਵੇਗਾ।

ਕੈਪਟਨ ਰਤਨ ਸਿੰਘ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਸਤਲੁਜ਼ ਦੀ ਚੈਨਲਾਈਜ਼ੇਸ਼ਨ ਲਈ ਜੋ ਕੱਚਾ ਬਨ੍ਹ ਬਣਾਇਆ ਸੀ ਉਸ ਕਰਕੇ ਕੋਈ ਜ਼ਮੀਨ ਖਰਾਬ ਹੋਈ ਹੈ ?

ਮੰਤ੍ਰੀ : ਕੋਈ ਜ਼ਮੀਨ ਖਰਾਬ ਨਹੀਂ ਹੋਈ। ਕੁਝ ਸਿਲਟਿੰਗ ਜ਼ਰੂਰ ਹੋਈ ਹੈ। ਅਸੀਂ ਕੁਝ ਇਨਲੈਟਸ ਰਖੇ ਹਨ ਕਿ ਜੋ ਪਾਣੀ ਉਥੇ ਹੋਵੇ ਉਹ ਦਰਿਆ ਵਿਚ ਚਲਾ ਜਾਵੇ। ਨਾਲ ਵਾਲੀ ਜ਼ਮੀਨ ਦੀ ਫਰਟਿਲਟੀ ਸਗੋਂ ਵਧੀ ਹੈ।

ਕਾਮਰੇਡ ਜੰਗੀਰ ਸਿੰਘ ਜੋਗਾ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦੇ ਨੋਟਿਸ ਵਿਚ ਇਹ ਗਲ ਵੀ ਆਈ ਹੈ ਕਿ ਜੋ ਸੈਂਟਰਲ ਸਰਕਾਰ ਨੇ ਜ਼ਮੀਨ ਨਿਲਾਮ ਕੀਤੀ ਹੈ ਉਹ ਵੀ ਐਕਵਾਇਰ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ?

ਮੰਤ੍ਰੀ : ਇਸ ਦਾ ਜੁਆਬ ਮੈਂ ਦੇ ਚੁਕਾ ਹਾਂ।

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੇ ਮੇਰਾ ਸਵਾਲ ਗਲਤ ਇੰਟ੍ਰਪ੍ਰੈਟ ਕੀਤਾ ਹੈ। ਬੰਨ੍ਹ ਬਲਿਉਂ 60—65 ਫੁੱਟ ਚੌੜਾ ਹੈ ਨਾਲ ਵਾਲੀ ਜੋ ਦਰਖਤਾਂ ਵਾਲੀ ਜ਼ਮੀਨ ਹੈ ਉਸ ਦੀ ਕੀਮਤ ਵੀ ਲੋਕਾਂ ਕੋਲੋਂ ਲਈ ਗਈ ਹੈ.....

ਮੰਤ੍ਰੀ : ਮੈਨੂੰ ਤੁਸੀਂ ਲਿਖ ਕੇ ਭੇਜ ਦਿਉ ਤਾਂ ਮੈਂ ਕ੍ਰੈਕਟ ਇਨਫਰਮੇਸ਼ਨ ਤੁਹਾਨੂੰ ਦੇ ਸਕਾਂਗਾ।

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Privilege Motion

ਸ਼੍ਰੀ ਅਘੁਯ : यह प्रिविलेज* मोशन श्री अग्निहोत्रा की है। इस में कहा है कि चीफ मिनिस्टर साहिब ने एक एडजर्नमेंट मोशन के सम्बन्ध में बयान दिया कि तलवाड़ा यूनियन के वर्कर्स उन से मिले और उन की तसल्ली हो गई। यह जो प्रिविलेज मोशन है इस में कहा गया है कि यूनियन वर्कर्स चीफ मिनिस्टर से नहीं मिले थे इस लिए चीफ मिनिस्टर साहिब ने गलत बयानी की है।

मैं ने उस दिन की प्रोसीडिंग्स मंगाई है और यहां लिखा है "उन के नुमाइन्दों से कुछ बात चीत हो गई है और मेरी इतलाह के मुताबिक बह मुतमयन हैं और इस का सैटिस्फैक्टरी हल हो गया है" तो मैं नहीं समझता कि—कोई गलत इनफारमेशन चीफ मिनिस्टर ने दी हो।

*Note.— Expunged as ordered by the Chair.

[Mr. Speaker]

This is the record of the proceedings of the House. This cannot be the basis for privilege motion.

(This Privilege motion is by Shri Om Parkash Agnihotri. It is stated therein that the Chief Minister, in reply to an Adjournment Motion stated that the Talwara Union Workers had met him and had returned satisfied. The present Privilege Motion states that the Union Workers had not met the Chief Minister and he has made a wrong statement.

I have here with me the proceedings of that day and it is stated therein that "some discussion has taken place with their representatives and according to my information they are satisfied and a satisfactory solution of the matter has been evolved."

There is nothing wrong in the Statement of the Chief Minister.

This the record of the proceedings of the House. Therefore, this cannot be the basis of a Privilege Motion.)

Now we shall take up the Adjournment Motions.

ADJOURNMENT MOTIONS

श्री अध्यक्ष : एक ऐडजर्नमेंट मोशन श्री ओम प्रकाश अग्निहोत्री की है कि हेस्टल में 'हिन्द समाचार' अखबार नहीं मिलता है और दूसरे यह कि म्यूनिसिपल कमेटियों को लाइब्रेरियों में न जाने के लिए सरकार ने एक सरकूलर जारी किया है।

(This is an adjournment motion by Shri Om Parkash Agnihotri that the daily 'Hind Samachar' is not made available in the M.L.A.'s Hostel at Chandigarh and secondly that the Government have issued a circular to the Municipal Committees in the State for not subscribing to that paper for their Libraries.)

This Adjournment Motion relates to two matters and according to the Rules of this House no Adjournment Motion can relate to more than one matter. The Hostels are under the jurisdiction of the Speaker and the Municipal Committees and their Libraries under the jurisdiction of the State Government.

So far as the Hostels are concerned I may inform the House that the decision to supply one or the other news paper is taken by the Library Committee. It is in pursuance of that decision that particular papers are supplied to the hon. Members in the Hostels.

I rule it out of order.

श्री अध्यक्ष : इस के बाद एक ऐडजर्नमेंट मोशन श्री ओम प्रकाश जी की भी है कि पांच जर्नेलिस्टों ने एक लिकर शाप के बन्द कराने के बारे में फिरोजपुर में धरना डाला हुआ है। (There is an other adjournment motion by Shri Om Parkash Agnihotri in connection with the dharana by five journalists at Ferozepur for the closing down of a liquor shop.)

I convert it into a Call Attention Motion. The Government may please clarify the position.

श्री अध्यक्ष इस के बाद ऐडजर्नमेंट मोशन है श्री नेत राम की कि लुधियाना में एक पार्टी हुई जिसमें चीफ मिनिस्टर और होम मिनिस्टर शामिल थे और 200 आदमियों को मीलज सर्व किए गए और इस तरह से गैस्ट कंट्रोल आर्डर की खिलाफ वर्जी की गई है। (This is an adjournment motion by Shri Net Ram that a party of 200 persons was arranged at Ludhiana in contravention of the Guest Control Order and the party was attended by the Chief Minister and the Home Minister.)

I convert it into a Call Attention Motion. The Government may please clarify the position.

चौधरी नेत राम : जनाब स्पीकर साहिब वहाँ पर प्लानिंग कमिशन के डिप्टी चेयरमैन श्री अशोक महता भी आए थे और पंजाब के मुख्य मन्त्री भी थे तो अगर बाड़ ही खेत को खाने लगे तो ला ऐन्ड आर्डर की क्या हालत हो सकती है इस बात पर जरूर बहिस होनी चाहिए।

Mr. Speaker : The hon. Member may please take his seat. So far as I know no cereals were served in that party.

श्री अध्यक्ष : एक ऐडजर्नमेंट मोशन कामरेड भान सिंह भौरा की है कि दो डिवेलपमेंट ब्लॉकों में रिआरगेनाइजेशन होती थी और इस पर फिनांशल कमिश्नर ने फंसला करने में देर कर दी है। (This is an adjournment motion by Comrade Bhan Singh Bhaura in respect of the delay caused by the Financial Commissioner in the re-organisation of two development blocks.)

It is an administrative matter. Besides, it is not of recent occurrence. I, therefore, rule it out of order.

श्री अध्यक्ष : इस के बाद एक और एडजर्नमेंट मोशन कामरेड बाबू सिंह की तरफ से है कि पोंग डैम पर की तरफ से 7 तारीख को हड़ताल होने वाली है। (This is an adjournment motion by Comrade Babu Singh Master regarding the expected strike by the Pong Dam Workers to be started from the 7th October, 1964.)

The motion relates to an anticipatory matter and, therefore, it cannot be the basis of an Adjournment Motion.

ਸ੍ਰੀ ਬਲਰਾਮਜੀ ਦਾਸ ਟੰਡਨ : ਇਹ ਠੀਕ ਹੈ ਕਿ ਅਜੇ ਹੜਤਾਲ 7 ਤਰੀਕ ਨੂੰ ਹੋਣੀ ਹੈ ਪਰ ਇਹ ਮਾਮਲਾ ਬੜਾ ਗੰਭੀਰ ਹੈ। ਪੰਜਾਬ ਸਰਕਾਰ ਨੂੰ ਪਤਾ ਹੀ ਹੈ ਕਿ ਕਿੰਨਾ ਵੱਡਾ ਪਰਾਜੈਕਟ ਹੈ ਅਤੇ ਇਸ ਲਈ ਸਰਕਾਰ ਨੂੰ ਆਪਣੀ ਜ਼ਿੰਮੇਵਾਰੀ ਦਾ ਅਹਿਸਾਸ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ ਅਤੇ ਵਾਈਡਰ ਇਨਟੈਸਟ ਵਿਚ ਇਸ ਬਾਰੇ ਪੌਜੀਸ਼ਨ ਦਸਣੀ ਚਾਹੀਦੀ ਹੈ।

Sardar Gurdial Singh Dhillon : On a point of order. Mr. Speaker, you have been pleased to observe that you have converted certain Adjournment Motions into Call Attention Motions. I have not been able to find a single Rule under which you can convert Adjournment Motions into Call Attention Motions. At least this should be made clear to the House.

Mr. Speaker : I shall inform the hon. Member later on.

ਸ਼੍ਰੀ ਅਧ୍ୟਕਸ਼ : ਇਸ ਕੇ ਬਾਦ ਐਕਸ਼ਨ ਐਡਜਰਨਮੈਂਟ ਮੋਸ਼ਨ ਹੈ ਕਾਮਰੇਡ ਮਕਖਨ ਸਿੰਘ ਤਰਸਿਕਾ ਅਤੇ ਕਾਮਰੇਡ ਹਰਦਿਤ ਸਿੰਘ ਮਠਲ ਦੀ ਤਰਫ ਤੋਂ ਕਿ ਗਵਰਨਮੈਂਟ ਨੇ ਕੁਝ ਲੇਂਡ ਏਕੁਆਇਰ ਕੀ ਥੀ ਪਬਲਿਕ ਪਰਪਜ਼ ਦੇ ਲਿਏ ਐਂਡ ਬਾਦ ਮੈਂ ਐਕਸ਼ਨ ਐਡਜਰਨਮੈਂਟ ਮੋਸ਼ਨ ਆਊਟ ਕਰ ਦੀ ਗਈ। (This is an adjournment motion by Comrade Makhan Singh Tarsikka and Hardit Singh Bhathal alleging that some land was acquired by the Government for a public purpose but afterwards the same was leased out to a society.)

I convert it into a Call Attention Motion. The Government may please clarify the position.

ਸਰਦਾਰ ਅਜਾਇਬ ਸਿੰਘ ਸੰਧੂ : On a point of order Sir, ਆਪ ਨੇ ਸਪੀਕਰ ਸਾਹਿਬ ਬੜੀ ਕਿਰਪਾ ਕੀਤੀ ਹੈ ਕਿ ਕੁਲ ਐਡਜਰਨਮੈਂਟ ਮੋਸ਼ਨਜ਼ ਨੂੰ ਕਾਲ ਅਟੈਨਸ਼ਨ ਮੋਸ਼ਨ ਵਿਚ ਬਦਲ ਦਿਤਾ ਹੈ ਪਰ ਇਹ ਟੇਕ ਅਪ ਕਿਸਤਰਾਂ ਹੋਣਗੀਆਂ। ਸੈਸ਼ਨ ਤਾਂ ਅਜ ਖਤਮ ਹੋ ਰਿਹਾ ਹੈ।

ਸ਼੍ਰੀ ਅਧ୍ୟਕਸ਼ : ਅਗਰ ਇਨਫੋਰਮੇਸ਼ਨ ਨੂੰ ਮਿਲੇਗੀ ਤਾਂ ਆਨਰੇਬਲ ਮੈਂਬਰ ਕੇ ਪਾਸ ਪਹੁੰਚਾ ਵੀ ਜਾਏਗੀ। (If the information is not received during the the current Session then it will be forwarded to the members concerned later on.)

Call Attention Notices

Mr. Speaker : Now we shall take up the Call Attention Notices.

ਸ਼੍ਰੀ ਓਮ ਪ੍ਰਕਾਸ਼ ਅਗਨਿਹੋਤ੍ਰੀ ਦੀ ਤਰਫ ਤੋਂ ਹੈ ਕਿ ਫਗਵਾੜਾ ਸਿਵਲ ਹਾਸਪੀਟਲ ਮੈਂ ਐਕਸਰੇ ਪਲਾਂਟ ਥੀ ਐਂਡ ਐਕ ਡਿਨ ਕੇ ਬਾਦ ਆਊਟ ਆਫ ਆਰਡਰ ਹੋ ਗਏ।

(Now we shall take up the Call Attention Notices.)

This is a Call Attention motion by Shri Om Parkash Agnihotri regarding an X-Ray plant of the Civil Hospital Phagwara which went out of order working for one day.)

The Government may please find out the facts and make a statement.

ਸ਼੍ਰੀ ਅਧ୍ୟਕਸ਼ : ਯਹ ਐਕਸ਼ਨ ਐਡਜਰਨਮੈਂਟ ਮੋਸ਼ਨ ਸ਼੍ਰੀ ਓਮ ਪ੍ਰਕਾਸ਼ ਅਗਨਿਹੋਤ੍ਰੀ ਦੀ ਤਰਫ ਤੋਂ ਹੈ ਕਿ ਫਗਵਾੜਾ ਮੈਂ ਐਕਸਰੇ ਪਲਾਂਟ ਦੀ ਖਾਮੀ ਹੈ। (This is another Call Attention Motion by Shri Om Parkash Agnihotri regarding the shortage of Cement at Phagwara.)

This matter relates to Government of India. Besides, it is a routine administrative matter. I rule it out of order.

श्री अध्यक्ष : यह काल एटेंशन मोशन श्री रूपा लाल महता की तरफ से है कि गुडगावां जिले में कुएं खोदने के लिए सबसिडी दी गई थी और साथ यह शर्त थी कि एक साल के अन्दर कुएं बनाए जाए और अब तक उन्होंने ने कुएं नहीं बनाए और न ही गवर्नमेंट ने उनसे रिकवरी की है। यह मामला 1949 का है। (This is a Call Attention Motion by Shri Roop Lal Mehta that the subsidy was given in Gurgaon District for the digging of wells on the condition that the zimindar would dig the wells within one year. They have not dug the wells and the Government has not made the recoveries of the subsidy. This matter pertains to the year 1949.)

This relates to a very old matter and, therefore, cannot form the basis of a Call Attention Notice.

श्री अध्यक्ष : यह काल एटेंशन मोशन श्री रूपा लाल महता की तरफ से है कि ट्रान्सपोर्ट को-ऑपरेटिव सोसाइटियों को सरकार की तरफ से माडल बाई-लाज बना कर भेजे गए थे कि इन्हें अडाप्ट कर लिया जाए लेकिन उन्होंने ने अडाप्ट नहीं किए। (This is Call Attention motion by Shri Roop Lal Mehta that model by-laws were sent for adoption by the Government to the Transport cooperative Societies but the latter have not adopted the same so far.)

The matter relates to autonomous bodies and the Government cannot interfere in it.

Mr. Speaker : The next Call Attention motion is by Chaudhri Devi Lal.

चौधरी देवी लाल : जनाब स्पीकर साहिब, यह तो बहुत जरूरी मामला है। 6 अगस्त को तमाम अधीनस्थान के लीडरों को बुलाया गया था और इस में चीफ मिनिस्टर और होम मिनिस्टर साहिब ने कहा था कि हम कमिशन बना देंगे। और फिर पब्लिक स्टेटमेंट में चौधरी रिजक राम ने भी कहा है कि हम हरियाणा के बारे में विचार करने के लिए कमिशन बनाएंगे और मौका दिया जाएगा। इसको डिस्कस करने का इस हाउस में भी मौका देना चाहिए। 42 मੈम्बरों को जो हरियाणा के हैं इस में रूलिंग पार्टी के मੈम्बर भी शामिल थे, को भी इन्होंने यह बात कही थी लेकिन इस के बावजूद इस तरफ ध्यान नहीं दिया। यह जरूरी मामला है।

Mr. Speaker : So far as I know the hon. Chief Minister made some observations in the Legislative Council the other day.

ਸਰਦਾਰ ਅਜਾਇਬ ਸਿੰਘ ਸੰਧੂ : on a point of order, sir ਮੇਰਾ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ ਇਹ ਹੈ ਸਪੀਕਰ ਸਾਹਿਬ, ਕਿ ਹਰਿਆਣਾ ਪ੍ਰਾਂਤ ਦੀ ਚੌਧਰੀ ਸਾਹਿਬ ਨੇ ਜਿਹੜੀ ਮੰਗ ਕੀਤੀ ਹੈ ਅਸੀਂ ਕਹਿੰਦੇ ਹਾਂ ਭਾਵੇਂ ਦੇ ਦਿਉ ਸਾਡਾ ਵੀ ਨਾਲ ਹੀ ਪੰਜਾਬੀ ਸੂਬੇ ਦਾ ਕੰਮ ਬਣ ਜਾਵੇਗਾ।

Mr Speaker : No please, this is no point of order.

श्री जगनाथ : On a point of order, sir मैं तो जनाब यही अर्ज करना चाहता हूँ कि अगर कोई कमिशन मुकद्दर किया जाये तो यह दास कमिशन की तरह ही।

मुख्य मंत्री : जहाँ तक हरियाणा के बैकवर्ड इलाके का सम्बन्ध है, गवर्नमेंट को इस बात का पूरी तरह से अहसास है और गवर्नमेंट की बड़ी ज़बरदस्त खाहिश है कि हरियाणा की इकनामिक कंडीशन जल्द से जल्द हमें दुरुस्त करनी चाहिए। जैसा कि चौधरी साहिब ने कहा है किसी जगह पर भी मैं और मेरी कैबिनेट के मिनिस्टर्स ने कोई कमिटमेंट नहीं की। हमारी पालिसी यह ज़रूर है कि हम बैकवर्ड इलाके को ऊंचा ज़रूर उठाना चाहते हैं मगर हम इस के लिये एकदम कोई फौरी कार्रवाई नहीं कर सकते। मैं हरियाणा के मंत्री साहिबान को इस बात का ज़रूर यकीन दिलाना चाहता हूँ कि हरियाणा के इलाका में जो इंडस्ट्रियल बैकवर्डनेस का सवाल है या कम एजुकेशन का सवाल है या वाटर लागिंग का मसला है, इन तमाम पर हम पूरी तरह से गौर कर रहे हैं। हम जल्दी से जल्दी मुनासिब कदम उठाये जिस से लोगों को पूरी सहूलियात मिल सके। इस सम्बन्ध के ऊपर मैं इस वक़्त और कुछ कहना मुनासिब नहीं समझता।

Pandit Chiranji Lal Sharma : On a point of Order, Sir. The hon. Chief Minister has stated.....

Mr. Speaker : No speech, please.

पंडीत चिरंजी लाल शर्मा : मैं यह अज़ करना चाहता हूँ कि चीफ मिनिस्टर साहिब ने अभी अभी फरमाया है कि मेरे किसी मिनिस्टर ने कोई स्टेटमेंट ऐसा नहीं दिया। मैं यह अज़ करना चाहता हूँ कि—

On the 14th of August, at Sonapat, on the occasion of his first visit to that place, the hon. Minister, Chaudhri Rizaq Ram, was pleased to make a categorical statement to the audience consisting of about ten thousand people ; कि हमारी गवर्नमेंट ने एक हाई पावर कमिशन मुक़रर करने का फैसला किया था। आज जवाब देते हुए राऊंड अबाऊट वे में आप ने फरमाया है कि ऐसी कोई कमिटमेंट नहीं की और एक गोल मोल सी बात करदी। मैं कहता हूँ कि सुनार की तो खट खट होती है और लोहार की एक ही काफ़ी है। मैं कहूँगा कि हमारी हकूक की हिफाज़ित नहीं हुई, हमारा हमेशा से यही गरीबस रहा है। **Our rights, Sir, are being ruthlessly trampled under the iron feet of the Government.**

ਕਾਮਰੇਡ ਜੰਗੀਰ ਸਿੰਘ ਜੋਗਾ : ਮੈਂ ਵਜ਼ੀਰ ਸਾਹਿਬ, ਚੌਧਰੀ ਸਾਹਿਬ ਦੇ ਲਫਜ਼ਾਂ ਤੇ ਸਖਤੀ ਨਾਲ ਵਿਰੋਧ ਕਰਦਾ ਹਾਂ। ਇਹ ਹਰਿਆਣੇ ਵਿਚ ਕਾਰਖਾਨੇ ਅਤੇ ਇੰਡਸਟਰੀਆਂ ਲੈ ਗਏ ਹਨ ਅਤੇ ਅਜੇ ਵੀ ਕਹਿੰਦੇ ਹਨ ਕੁਝ ਨਹੀਂ ਕੀਤਾ। ਇਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ ਕਿ ਇਸ ਲਿਹਾਜ਼ ਨਾਲ ਪੰਜਾਬੀ ਰਿਜ਼ਨ ਇਨ੍ਹਾਂ ਤੋਂ ਬੜਾ ਪਿਛੇ ਹੈ। ਇਸ ਦੀ ਬਿਹਤਰੀ ਵਾਸਤੇ ਸਰਕਾਰ ਨੂੰ ਕਦਮ ਉਠਾਉਣੇ ਚਾਹੀਦੇ ਹਨ।

ਸਰਦਾਰ ਗੁਰਬਖਸ਼ ਸਿੰਘ : ਆਨ ਏ-ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਸਰ। ਕੋਈ ਕਮਿਸ਼ਨ ਹਰਿਆਣਾ ਦੇ ਮਤਾਲਿਕ ਮੁਕਰਰ ਕੀਤਾ ਜਾਣਾ ਹੈ ਤਾਂ ਪੰਜਾਬੀ ਰਿਜ਼ਨ ਦੇ ਮਤਾਲਿਕ, ਇਹ ਸਰਕਾਰ ਕੀ ਕੋਈ ਪੰਜਾਬੀ ਸੂਬੇ ਵਾਸਤੇ ਕਮਿਸ਼ਨ ਬਠਾਉਣ ਲਈ ਤਿਆਰ ਹੈ।

Mr Speaker : No discussion please.

चौधरी देवी लाल : आन ए प्वायंट आफ आर्डर, सर। मेरा प्वायंट आफ आर्डर यह है कि चीफ मिनिस्टर साहिब ने जो अनाऊंसमेंट की है, यह इन्होंने बिल्कुल ही उल्ट की है बनि-संबत उन के जो पहले की जा चुकी है। बैंकवर्ड ऐरिया के अल्फाज के साथ इसको खलत गलत करने की कोशिश की गई है। मैं पूछना चाहता हूँ कि जिस किस्म की पहले ऐशोरेंस दी गई थी, आया चीफ मिनिस्टर साहिब अब भी इस किस्म की ऐशोरेंस देने को तैयार हैं। मैं स्पीकर साहिब, आप के थ्रू उनके नोटिस में लाना चाहता हूँ कि यह साधारण मुआमला नहीं है। यह तो 85 लाख आबादी का सवाल है जो कि पंजाबी रिजन से भी डिग्रोडी है। अगर इस तरह से कंट्राडिक्टरी स्टेटमेंट्स और रेडियो में अनाऊंसमेंट्स आते रहे तो यह मुनासिब नहीं। महज आज की बात से इस हाऊस की तसल्ली नहीं होगी।

Comrade Ram Chandra : May I know, Sir, whether any discussion can take place on a Call Attention Notice after the statement of a Minister ?

Mr. Speaker : No discussion can take place, please.

मुख्य मन्त्री : मैं स्पीकर साहिब, एक बार फिर यह बात पूरे जोर से कह देना चाहता हूँ कि यह सवाल वाकई सीरियस है और हम इस को सीरियसली कंसिडरेशन देना चाहते हैं। इसमें कोई भी टाल मटोल की बात नहीं है। चौथी फाइव-इयर प्लान के शुरू होने से गवर्नमेंट इस तरह की स्कीम्स उठायेगी कि जिस से यह एरिया पूरी तरह से ऊपर उठाया जा सके।

Pandit Chiranji Lal Sharma : We want a fact finding Commission. इस तरह के स्टेटमेंट देने का कोई फायदा नहीं होगा।

Mr. Speaker : Please take your seat.

चौधरी इन्द्र सिंह मलिक : On a point of order, Sir. स्पीकर साहिब, मैं यह पूछना चाहता हूँ कि उस दिन इन्होंने कहा था कि हम कमिशन बैठा रहे हैं, मगर आज यह कह क्या रहे हैं यह बात हमारी तो समझ में नहीं आ रही।

Mr. Speaker : You are obstructing the proceedings of the House. Please take your seat. I cannot allow the mis-use of a Point of Order.

श्री अध्यक्ष : The next motion is by Comrade Shamsheer Singh Josh. इस में लिखा है कि पैप्सू रोडवेज कारपोरेशन ने पैप्सू ट्रांसपोर्ट वर्कर्स यूनियन को रिकगनाइज नहीं किया। (The next motion is by Comrade Shamsheer Singh Josh stating that the Pepsu Roadways Corporation has not recognised the Pepsu Transport Workers' Union.)

This is a matter which does not relate to Government. The Corporation is an autonomous body.

मुख्य मन्त्री : अर्ज यह है कि जो पैप्सू रोड ट्रांसपोर्ट यूनियन है इसमें 25 प्रति शत वही रूलज हैं जो रेलवे वर्कर्स यूनियन के हैं। और यह रूलज ना सिर्फ पैप्सू या पंजाब रोडवेज ने ही एडाप्ट किये हुए हैं बल्कि यह हिन्दुस्तान भर में यही हैं। इसलिये इनके कायदे के मुताबिक कोई भी डिसमिस्ड हैंड आफिस बेअरर नहीं बन सकता। मगर इस के आफिस बेरज डिसमिस्ड हैंड होने की वजह से यह यूनियन रिकगनाइज नहीं की जा सकी।

कामरेड शमशेर सिंह जोश : स्पीकर साहिब, मेरे पास जजमेंट है जिस में डिस्मिस्ड हैंड को रीइन्स्टेट किया है और 3 महीनों से किया है।

Mr. Speaker : You may please bring it to the notice of the Chief Minister.

Comrade Shamsheer Singh Josh : Will he take action if I show him the judgment ?

Mr. Speaker : You may please contact him.

कामरेड बाबू सिंह मास्टर : लेबर कमिशनर ने कहा है कि इन्वैलुएशन कमेटी ने फैसला दिया है कि इस को रिकगनाइज करो, मगर ऐसा नहीं किया गया। इसके मतल्लिक जो लैटर* है उस की कापी मैं इस हाउस की मेज पर रखता हूँ।

श्री अध्यक्ष : इस के बाद एक और काल एटेंशन मोशन कामरेड शमशेर सिंह जोश की तरफ से है। इस में लिखा है कि सरदार प्रताप सिंह कैरों ने स्मगलड गोल्ड अपने घर कैरों गांव में रखा हुआ है। (Then there is another Call Attention Motion by Comrade Shamsheer Singh Josh. It is stated therein that Sardar Partap Singh Kairon has kept smuggled gold in his house at village Kairon.)

I am sorry, if it is smuggled gold, then it constitutes an offence, for which a case can be registered at a Police Station. This cannot be the subject matter of a Call Attention Motion.

कामरेड शमशेर सिंह जोश : जनाब एच. P. N. T. 3570 फीअट सिगड़ी कार बेंबेरी विच पकड़ी गयी है उंग सरदार सुबिंदर सिंह कैरों की कार है, जिस दे विच 55 लॉथ रपडे दा गोल्ड पकड़िया गिया है। चंगा होंवेगा कि एच सरकार इसकी एन्क्वायरी करे और देवे कि इस उतुं पणिलां वी समगलड गोल्ड बेंबेरी विच जांदा रिहा है.....

मुख्य मंत्री : स्पीकर साहब, मुझे 1½ बजे इत्तलाह मिली है कि आज सुबह 4 बजे कैरों में सरदार प्रताप सिंह के मकान पर पुलिस ने छापा मारा (*Thumping from Opposition Benches*) लेकिन उस छापे में कोई चीज बरामद नहीं हुई है। (*Thumping from Treasury Benches*) इससे मज्जीद गर्वनमेंट कोई जानकारी देने की पोजीशन में नहीं है।

कामरेड शमशेर सिंह जोश : राउ राउ नूँ सरकारी गॅडी लै के मिसेज कैरों सॅठा लै जांदा रगी है, जे उलास कीता जाये तां अँज वी मिसेज कैरों दे कॅल सॅठा निक्कल सकदा है। सिगड़ा डरायीवर लै जांदां रिहा, उँस नूँ पृढिया जाये।

डाक्टर मंगलसैन : आपने कहा स्पीकर साहिब कि किसी मॅम्बर पर ऐलीगेशन अगर कोई मॅम्बर लगाए तो उसमें यह जुरंत होनी चाहिए कि केस रजिस्टर कराए। हमने सरदार प्रताप सिंह कैरों पर ऐलीगेशन लगाए और वह सब साबित हुए तो अब कहाँ गुंजाइश रह जाती है....

*Note.—Placed in the library.

Mr. Speaker : If an hon. Member wants to make allegation against an other person, he should take responsibility of registering the case and bearing the consequences also. (*Interruptions*).

Mr. Speaker : Anything which relates to the violation of law—this smuggled gold is a violation of law—for which remedies are available, cannot be the basis of this motion. Cases can be registered for smuggling or keeping smuggled gold. Therefore this is out of order.

श्री मंगल संत : यह तो डावांडोल सरकार है यह कर भी क्या सकती है ।

कामरेड राम पारा : On a point of order, Sir, आपने फरमाया कि सरट्रेन रेमेडीज एवलेबल है मैं इसके साथ ऐग्री करता हूँ लेकिन एक फाइल जो ट्रांसपोर्ट के दफ्तर में मिली जिसकी मांग दास कमीशन में पेश करने की की गई थी लेकिन यह उस वक्त गुम कर दी गई थी यह केस पुलिस में रजिस्टर था आज चूंकि यह फाइल मिल गई है तो जो इसके लिये जिम्मेदार है उनको पनिश किया जाना चाहिए ।

श्री अध्यक्ष : यह प्वाइंट आफ आर्डर कैसे बन गया ? How does this point of order arise.

कामरेड बाबू सिंह मास्टर : चीफ मिनिस्टर साहिब अपने पास बुला कर उनसे ऐक्स-प्लेनेशन लें

श्री अध्यक्ष : आप अगर चाहते हैं तो क्या जो ऐलीमिशन आप लगाते हैं, वह प्रिविलेज कमेटी के सामने लाई जाए ।

श्री बलरामजी दास टण्डन : यह तो ऐसी बात है जिसके बारे में बहुत बातें हो गई हैं

Mr. Speaker : That does not give a right to level any kind of allegations.

श्री बलरामजी दास टण्डन : अगर हाउस का एक मॅम्बर कहता है कि अभी भी स्मगलड सोना मिल सकता है तो तलाश करना चाहिए

श्री अध्यक्ष : कितने नीचे तक खुदवाना चाहिए । (Up to what depth, the digging should be done.)

श्री बलरामजी दास टण्डन : हम तो आप के ज़रिए गवर्नमॅंट का ध्यान दिलाना चाहते हैं ।

श्री अध्यक्ष : बहुत ध्यान आ गया । अब रहने दीजिए । (It has fully come to the notice of the Government, now leave it alone.) (*Interruption*).

I see a tendency on the part of some Hon. Members not to allow me to proceed according to the Rules. If there is any statement or discussion after a 'Call Attention Notice' is rejected, I shall have to think of some steps to be taken against such hon. Members.

कामरेड प्रमोद सिंह जੋਸ਼ : ਇਸ ਦੇ ਦੋ ਹਿੱਸੇ ਹਨ । ਇਕ ਤਾਂ ਫੀਅਟ ਕਾਰ ਨੰ : P.N.T. 3570 ਦੇ ਬਾਰੇ ਹੈ ਜਿਹੜੀ ਕਿ ਬੰਬਈ ਵਿੱਚ ਪਕੜੀ ਗਈ ਹੈ ਅੱਠ ਇਕ ਇਹ ਕਿ ਫੀਅਟ P.N.T. 3570 ਕਾਰ ਦੇ ਉੱਤੇ ਵੀ ਇਸਤੇਮਾਲ ਕੀਤਾ ਜਾਂਦਾ ਸੀ ਅੱਠ ਸਿਸਟਰਾਂ ਸੁਪਰ ਪੈਸੇਜ

[ਕਾਮਰੇਡ ਸਮਜ਼ੋਰ ਸਿੰਘ ਜੋਸ਼]

ਦੇ ਮੈਟੀਰੀਅਲ ਨੂੰ ਚੋਰੀ ਕਰਨ ਲਈ ਦੋ ਟ੍ਰਕਸ ਸਨ ਉਨ੍ਹਾਂ ਉਤੇ ਵੀ ਉਹੋ ਹੀ ਨੰਬਰ ਇਸਤੇਮਾਲ ਕਰਦੇ ਸਨ। ਇਹ ਇਲਲੀਗਲ ਸੀ ਐਂਡ ਗ੍ਰਾਮ ਮਿਸ਼ ਯੂਜ਼ ਸੀ.....

ਸ਼੍ਰੀ ਅਧਿਕਸ਼ : ਮੈਂ ਆਪ ਸੇ ਏਸੀ ਤਸਮੀਦ ਨਹੀਂ ਕਰਤਾ ਥਾ। (I did not expect such behaviour from the hon. Member)

ਗੁਰਿ ਮੰਤ੍ਰੀ : ਇਹ ਘਬਰਾਉਣ ਵਾਲੀ ਗੱਲ ਨਹੀਂ। ਫੀਅਟ ਕਾਰ ਪਕੜੀ ਗਈ, ਇਸ ਦਾ ਸਾਡੇ ਨਾਲ ਤਅਲੁਕ ਨਹੀਂ। ਜਿਹੜਾ ਕਾਰ ਨੰ : P.N.T. 3570 ਦਾ ਜ਼ਿਕਰ ਹੋਇਆ ਉਹ ਬੰਬੇ ਦੇ ਕਿਸੇ ਸਮਗਲਰ ਦਾ ਨੰਬਰ ਹੈ। ਜਿਹੜੀ ਟ੍ਰੱਕਾਂ ਦੀ ਗੱਲ ਕਹੀ ਹੈ ਕਿ ਨੰਬਰ ਇਕ ਸੀ ਪਰ ਯੂਜ਼ ਉਹ ਕਈ ਟ੍ਰੱਕਾਂ ਤੇ ਹੁੰਦਾ ਰਿਹਾ, ਇਸ ਦੀ ਸਾਡੇ ਕੋਲ ਕੋਈ ਇਨਫਰਮੇਸ਼ਨ ਨਹੀਂ ਹੈ। ਲੇਕਿਨ ਜੇ ਕੋਈ ਅਜਿਹੀ ਗੱਲ ਹੈ, ਤਾਂ ਪਤਾ ਕਰ ਲਵਾਂਗੇ। ਇਨ੍ਹਾਂ ਨੇ ਇਹ ਚੀਜ਼ ਸਾਡੇ ਨੋਟਿਸ ਵਿਚ ਲਿਆਂਦੀ ਹੈ ਅਸੀਂ ਲਾਜ਼ਮੀ ਤੌਰ ਤੇ ਇਸਦੀ ਇਨਕੁਆਰੀ ਕਰਾਂਗੇ ਕਿ ਕੀ ਗੱਲ ਹੈ (ਤਾੜੀਆਂ)।

ਸ਼੍ਰੀ ਅਧਿਕਸ਼ : The next Call Attention Notice is by Chaudhri Net Ram ਕਿ ਹਿਸਾਰ ਕੀ ਏਕ ਟੈਕਸਟਾਈਲ ਮਿਲ ਹੈ ਜਿਸ ਕੀ ਵਹਾਂ ਲੇਬਰ ਕਾਲੋਨੀ ਬਨੀ ਹੁੰਦੀ ਹੈ। उस कालोनी में मिल सैनेजमेंट वाले म्युनिसिपल कमੇटी के चुनाव के सिलसिले में मीटिंग करने के लिए जाने नहीं देते हैं। I do not know how the Government can interfere in these matters. अगर आप कहें कि किसी के घर में जा कर मीटिंग करनी है तो यह कैसे हो सकता है। (The next Call Attention Motion is by Chudhri Net Ram. It is about the labour colony of a Hissar Textile Mill. The Mill management do not give permission to hold public meetings connected with Municipal Elections. I do not know how the Government can interfere in these matters. How can one insist on holding a meeting inside the residence of some one else.)

ਚੌਧਰੀ ਨੇਤ ਰਾਮ : ਲੇਬਰ ਕਾਲੋਨੀ ਮਿਲ ਵਾਲੀ ਕਾ ਘਰ ਤੋ ਨਹੀਂ ਹੈ ਵਹਾਂ ਤੋ ਮਜ਼ਦੂਰੀ ਕੇ ਕਵਾਟਰਜ਼ ਹੈ:..... (ਸ਼ੌਰ)..... ਯਹ ਤੋ ਜਮਹੂਰਿਯਤ ਕਾ ਗਲਾ ਬੂਟਾ ਜਾ ਰਹਾ ਹੈ ਕਿ ਲੋਗ ਅਪਨੇ ਵੋਟ ਕਾ ਆਜ਼ਾਦਾਨਾ ਇਸਤੇਮਾਲ ਨਹੀਂ ਕਰ ਸਕਤੇ ਹੈ।

Ms. Speaker ! It does not relate to Government.

ਸ਼੍ਰੀ ਬਲਰਾਮਜੀ ਵਾਸ ਟਠਣਨ : ਆਨ ਏ ਪ੍ਰਾਯੰਟ ਆਫ ਆਡਰ। ਮੇਰਾ ਪ੍ਰਾਯੰਟ ਆਫ ਆਡਰ ਯਹ ਹੈ ਕਿ ਜਬ ਵਿਧਾਨ ਨੇ ਹਕ ਦਿਯਾ ਹੈ ਕਿ ਚੁਨਾਵ ਜੋ ਹੈ ਵਹ ਫਰੀ ਏਂਡ ਫੇਯਰ ਬਗੇਰ ਕਿਸੀ ਰੁਕਾਵਟ ਕੇ ਹੋਨੇ ਚਾਹਿਏ ਆਰ ਹਰ ਏਕ ਕੋ ਪ੍ਰਚਾਰ ਕਰਨੇ ਕੀ ਖੁਲੀ ਚੁਟੀ ਹੋਨੀ ਚਾਹਿਏ, ਤੋ ਕਯਾ ਯਹ ਦੇਖਨਾ ਗਵਰਨਮੈਂਟ ਕੀ ਡਿਊਟੀ ਨਹੀਂ ਹੈ ਕਿ ਆਯਾ ਚੁਨਾਵ ਫਰੀ ਏਂਡ ਫੇਯਰ ਹੋ ਰਹੇ ਹੈ ਯਾ ਨਹੀਂ ?

श्री अध्यक्ष : अगर आप मुझे कनविन्स कर सकें कि किसी मिल के प्रेमिसिज के अन्दर without the permission of the management जा कर प्रचार वगैरह कर सकते हैं और गवर्नमेंट इस मामले में इन्टरफीयर कर सकती है then I am prepared to review my decision. (If the hon. Members can convince me that election propoganda can be done within the premises of a Mill without the permission of the management and that the Government can interfere into such matters then I am prepared to review my decision.)

कामरेड राम चन्द्र : स्पीकर साहिब, यह जो लेबर कालोनीज बनती है इनके लिए गवर्नमेंट भी सबसिडी देती है। इसके अलावा मिल के प्रेमिसिज और कालोनी के प्रेमिसिज में बड़ा फर्क है। कालोनी इसी तरह से होती है जिस तरह से बाकी दूसी बसतियां होती हैं। मेरा ख्याल है गवर्नमेंट इस में लुक इन कर सकती है।

श्री अध्यक्ष : आप मुझे चैम्बर में कनविन्स कर दें।

अगली काल अटैन्शन मोशन भी चौधरी नेत राम की तरफ से है कि गुड़गांव रोडवेज की मैनेजमेंट ने वहां के डिपो की यूनियन के चुनाव में इन्टरफियरेंस की है।

Government may please make a statement about it.

अगली काल अटैन्शन मोशन फिर चौधरी नेत राम की तरफ से है कि पंजाब रोडवेज गुड़गांव को अगस्त और सितम्बर के महीनों में घाटा पड़ा है। This matter can be taken up by the Public Accounts Committee. (He may come to my chamber and convince me about it.)

Next motion is also from Chaudhri Net Ram that the management of Punjab roadways, Gurgaon, interfered in the Elections on the Union of that Depot. The Government may make a statement about it.

The next one is again from Chaudhri Net Ram that Punjab Roadways, Gurgaon, suffered a loss in the months of August and September. This matter can be taken up by the Public Accouts Committee.)

श्री बलरामजी दास टण्डन : यह बड़ा सीरियस मामला है। दरअसल बात यह है कि वहां सारी गाड़ियां डाज मेक की हैं जो सरदार प्रताप सिंह कैरों के लड़के की कम्पनी ने सप्लाई की हुई हैं और वह सारी की सारी खराब हो रही है इसी लिए लायों का घाटा पड़ रहा है।

मुख्य मंत्री : स्पीकर साहिब, यह जो पंजाब रोडवेज की बसें हैं जिन में डाज मीडोफ़ के इंजन लगे हुए हैं जिनकी वजह से बसे खराब हो रही है उनकी तरफ हम पूरी तवज्जुह दे रहे हैं और जल्दी ही मुनासिब कदम उठाने वाले हैं।

Mr. Speaker : Next Call Attention Motion is by S. Balwant Singh कि पंजाब इलेक्ट्रिसिटी बोर्ड के ऐम्प्लाइज की प्रमोशनज का तरीका ठीक नहीं है। (The next Call Attention Motion

is by S. Balwant Singh that the method of promotion of employees of the Punjab Electricity Board is not proper.)

Since it relates to State Electricity Board, it cannot be the basis of a Call Attention Notice.

ਸਰਦਾਰ ਬਲਵੰਤ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ ਇਸ ਵਿਚ ਗੱਲ ਇਹ ਹੈ ਕਿ ਐਗਜ਼ੈਕਟਿਵ ਇੰਜੀਨੀਅਰ ਦੇ ਰੈਂਕ ਦੇ ਅਫਸਰਾਂ ਦੀ ਪਰਮੇਸ਼ਨ ਸਰਕਾਰ ਦੇ ਹੱਥ ਵਿਚ ਹੈ। ਇਹ ਬੋਰਡ ਉਸ ਤਰ੍ਹਾਂ ਅਟੈਨੇਸ਼ਨ ਨਹੀਂ ਹੈ ਜਿਸ ਤਰ੍ਹਾਂ ਤੁਸੀਂ ਸਮਝਦੇ ਹੋ.....

Mr. Speaker: Is it so ?

ਮੁੱਖ ਮੰਤਰੀ : ਛੋਟੇ ਮੁਲਾਜਮਾਂ ਦੀ ਜੋ ਪ੍ਰੋਮੋਸ਼ਨਜ਼ ਹੈ ਯਹ ਬੋਰਡ ਦਾ ਕਾਮ ਹੈ ਹਮਾਰਾ ਕੋਈ ਦਖਲ ਨਹੀਂ ਹੈ।

ਸ਼੍ਰੀ ਅਧਿਕਾਰ : Next Call Attention Notice is from Comrade Makhan Singh Tarsikka ਕਿ ਮੰਗੜ ਖੇਡਾ ਦੇ ਮੁਜ਼ਾਰੇ ਫੋਰਸੀਬਲੀ ਇਜ਼ੈਕਟ ਕੀਏ ਗਏ ਹਨ। (Next Call Attention Motion is from Comrade Makhan Singh Tarsikka that the tenants of Bhangar Khera have been forcibly ejected.)

The legal remedies are available. It cannot, therefore, form the basis of a Call Attention Notice. F.I.R. can be lodged. A case can be registered.

ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ : Mr. Speaker, you have referred to other remedies लेकिन इस में बात यह है कि काफी अमें में यह केस रजिस्टर हुए हैं लेकिन मिलता कुछ नहीं है। आप ही हल सजैस्ट कर दें अगर मोशन नहीं आ सकती है।

Mr. Speaker : Please see me in my Chamber.

ਮੁੱਖ ਮੰਤਰੀ : जहाँ तक मंगड़ खेडा के मुजारों का सम्बन्ध है वह मुझे मिले थे। मैं ने डी. सी., करनाल और वहाँ के एम.एल.ए. को भी साथ बुला कर सारी बात की थी। कुछ केसिज सब-जुडिस है लेकिन इसके बावजूद उन मुजारों की रीहैबिलिटेशन के सम्बन्ध में डी.सी. से बात हुई थी और वह उनके लिए जगह जमीन तलाश कर रहे हैं।

डाक्टर बलदेव प्रकाश : आन ए प्वायंट आफ आर्डर सर। स्पीकर साहिब, मैं बाई चान्स बाहिर गया था और मैं ने देखा कि नीचे बड़ी भीड़ लगी हुई है और लोग पास लिए लाइनें लगा कर खड़े हैं ताकि अन्दर आ कर सेशन देख सकें लेकिन उनको कहा गया है कि अन्दर जगह नहीं है आज सेशन का आवरी दिन है इस लिए I will request you to allow them to see the proceedings. वह यहां खड़े रह सकते हैं या एक्सटरा. चेयर्ज़ लगाई जा सकती हैं।

Mr. Speaker : It will not look proper.

डाक्टर बलदेव प्रकाश : यह जनता का सदन है लोग दो दो सौ मील से आए हुए हैं लेकिन अन्दर नहीं आ सकते हैं निराश हो कर चले जाएंगे। बाहिर बड़ी लम्बी लाइन लगी हुई है.....

ਸ਼੍ਰੀ ਅਧਿਕਾਰ : मैं ने कह दिया है कि यह जो सोढ़ियां हैं उन में जितने बैठ सकते हैं बिठा दिए जाएं। (I have directed to accomodate as many as can be on the steps in the galleries.)

Dr. Baldev Prakash : Thank you, Sir.

Mr. Speaker : The next Call Attention Motion is by Com. Makhn Singh Tarsikka about the supply of tyres, etc. in the Punjab Roadways, Amritsar.

Government may make a statement about it.

श्री मंगल सैन : स्पीकर साहिब, आपने कहा था कि हसनपुर के एक दीन दयाल ने जो रुपए की हेरा फेरी को है उसके बारे में गवर्नमेंट स्टेटमेंट देगी लेकिन अभी तक वह स्टेटमेंट नहीं आई है।

श्री अध्यक्ष : मेरा ख्याल है कि गवर्नमेंट आज तैयार हो कर आई है और सारी पैडिंग स्टेटमेंट्स दे देगी।

MOTION UNDER RULE 16 RE ADJOURNMENT OF THE HOUSE SINE DIE

Chief Minister (Comrade Ram Kishan) : Sir, I beg to move—

That the Assembly at its rising this day shall stand adjourned sine die.

Mr. Speaker : Motion moved—

That the Assembly at its rising this day shall stand adjourned sine die.

श्री बलरामजी दास टण्डन : मेरा अर्थ यह है कि जो एजेंडा आज हाउस के सामने है और जो टाइम अब बचा बच गया है उसके मुताबिक तो यह एजेंडा खत्म होता दिखाई नहीं देता है।

श्री अध्यक्ष : अगर आप इस के हक में हैं कि हाउस साइन डाई एडजर्न हो जाए तो अगर टाइम न हुआ तो a request can be made to you that the discussion on these reports may be raised during the next Budget Session of the Sabha. (If the House agrees to the adjournment of the House Sine-Die and there is no time for taking up these motions, then a request can be made to you that the discussion on these reports may be raised during the next Budget Session of the Sabha.)

कामरेड मॅथन सिंघ उरसिँका : मुँख मंत्रि साहिब ने सिने डाई की मोजन लै आंदी है। उह हाउस नुँ 5-6 महीने लਈ घंटा करना चाहेंदे हन। मुँख मंत्रि साहिब हाउस दे अजेंडे उते दँसे कम नुँ डिस्पोज आफ करारुणा चाहेंदे हन ता कि बाअद विच मेरी मसजद टिटव मोजन टेक अप ना हो सके। (मेर)

श्री बलरामजी दास टण्डन : स्पीकर साहिब, आज के अजेंडे में 3 मोशन और एक बिल है। यह सारा बिजनैस आज कैसे डिस्पोज आफ हो सकता है ?

श्री अध्यक्ष : अगर हाउस चाहे तो आज सिटिंग एक्सटेंड की जा सकती है। (The setting of the House can be extended with the consent of the House.)

श्री बलरामजी दास टण्डन : स्पीकर साहिब, आज हाउस दो बजे बंठा है और साढ़े छः बजे तक चलेगा। ज्यादा से ज्यादा हाउस डेढ़ घंटे या दो घंटे एक्सटेंड हो सकता है। उस से बिजनैस डिस्पोज आफ नहीं होगा।

कामरेड राम प्यारा : स्पीकर साहिब, इस मोशन को 3, 4 घंटे तक पोस्टपोन कर दिया जाए।

Mr. Speaker : Question is—

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was carried.

PENDING NOTICES OF QUESTIONS OF PRIVILEGE

Mr. Speaker : Now we shall take up the pending Privilege Motion.

श्री रूप लाल मेहता ने एक प्रिविलिज मोशन (No. 5) दी थी कि पब्लिक वर्क्स मिनिस्टर ने एक *सवाल के बारे में कंट्राडिक्टरी स्टेटमेंट दी थी। I had requested the Government to give me certain facts. गवर्नमेंट ने अभी तक फैक्ट्स नहीं दिए हैं। So I am keeping this motion pending. जो भी पोजीशन होगी, माननीय सदस्य को कन्वे कर दी जाएगी। (Now we shall take up the pending Privilege Motions. Shri Rup Lal Mehta had given notice of a Privilege Motion (No. 5) stating that the Public Works Minister had made contradictory statements about a question. I had requested the Government to give me certain facts. But they have not yet done so. So I am keeping this motion pending. The position as it may emerge, will be conveyed to the hon. Member.)

श्री अध्यक्ष : आगे प्रिविलिज मोशन नम्बर 6, 7 तथा 8 हैं जिस में कहा गया है कि मिनिस्टर्स ने हाउस में रौंग स्टेटमेंट्स दीं। उस वक्त मैं ने फाइंडिंग दी थी कि A wrong statement by a Minister, according to the decision of the Lok Sabha, cannot be the basis of a Privilege Motion. अगर कोई मिनिस्टर रौंग स्टेटमेंट देता है तो अनरेबल मेम्बर कुरेक्ट स्टेटमेंट दे सकता है and both shall form part of the proceedings. मैं ने यह भी कहा था कि अगर कोई मेम्बर इस बारे में टू दी कंट्रेरी क्विस् कराना चाहे तो वह आ कर मिल सकता है लेकिन अभी तक कोई नहीं मिला। (Next we have Privilege Motions Nos. 6, 7 and 8 stating that the Ministers have given wrong statements in the House. Earlier I had given my finding that a wrong statement by a Minister according to the decision of the Lok Sabha, cannot form the basis of a Privilege Motion. A member can give a statement contradicting that of the Minister and both shall form part of the proceedings. I had also stated that if any Member wanted to convince me contrary to my ruling, he could see me in my Chamber but so far none has turned up.)

*Starred Question No. 6377 on the subject of "Construction of Palwal Mohna Road in District Gurgaon."

श्री बलरामजी दास टंडन : आन ए प्वायंट आफ आर्डर, सर । हाउस में जब कोई मिनिस्टर फ़ैक्ट्स के खिलाफ या और किसी तरह की गलत स्टेटमेंट देता है तो उस को सरकार के नोटिस में लाया जाता है । लेकिन अगर आपोजीशन सव्स-टैटिव मोशन लाये मगर भिन्नरटी में हो तो इन हालात में क्या मिनिस्टर को खुली छुट्टी है कि जो मर्जी में आए गलत स्टेटमेंट दे दे जो कि फ़ैक्ट्स के विरुद्ध हो ?

श्री अध्यक्ष : पहले मुझे इस बारे में कंविंस करें । दूसरे यह तरीका है कि अगर कोई मिनिस्टर रींग स्टेटमेंट दे तो उस के बारे में आनरेबल मैम्बर करैक्ट स्टेटमेंट दे सकता है । वह भी रिकार्ड में आ जाएगी ।

Both the statements—the alleged wrong one and the correct one—shall form part of the proceedings.

अगर फिर भी चैलेंज करते हैं तो तीसरा तरीका सव्सटैटिव मोशन का ही रह जाता है । (The Member desiring to raise this matter should first of all convince me about the position. The second procedure is that the Member can make a correct statement in the House contradicting the Minister. Both the statements, the alleged wrong one and the correct one shall form part of the proceedings, If still he challenges the ruling then the third way open is that a Substantive Motion may be moved.)

डाक्टर बलदेव प्रकाश : आन ए प्वायंट आफ आर्डर, सर, । अगर मिनिस्टर जान-बूझ कर हाउस में मिसलॉडिंग स्टेटमेंट देता है तो क्या हाउस का ब्रीच आफ प्रिविलिज नहीं होता ? जब डेलीबरेटली और इन्टेंशनली गलत स्टेटमेंट दी हो तो उस को डिटेल्ज में जांच होनी चाहिए ताकि सही पोजीशन का पता लग सके । स्पीकर साहिब मैं रीक्वेस्ट करूंगा कि इस मामले को पेंडिंग रखा जाए ताकि अगले बजट सेशन में डिसाइड हो सके क्योंकि आज सेशन का आखिरी दिन है और इस को डिस्कस करने के लिए टाइम भी कम है ।

Mr. Speaker : All right. They are kept pending but I think it will be healthy convention if the alleged wrong statement is brought to the notice of the Minister and the Minister concerned after going through the facts finds that there was some mistake, comes to the House and makes a correct statement. That would be a healthy convention. For the time being these motions are kept pending.

श्री अध्यक्ष : श्री मोहन लाल ने एक *प्रिविलिज मोशन (No. 9) दी थी कि उन की रीपोर्ट अखबार में गलत रिपोर्ट हुई थी । मैं ने वह प्रैस कमेटी को रैफर की थी । So far they have not given their comments. (Shri Mohan Lal had given notice of a Privilege Motion about the wrong reporting of his speech by a Newspaper. I had referred the same to the Press Gallery Committee. So far they have not given their comments.)

*For previous reference please see P.V.S. debate Vol. II No. 4 dated 25-9-64.

वामदेव प्रमोद सिंह नम्र : भेरी प्रिविलेज मोशन (No. 14) पेंडिंग सी एम सी बी पेंसिऑन है ?

Shri Mohan Lal : Do we presume that they will be referred to the Privileges Committee or they are kept pending ?

Mr. Speaker : They are kept pending.

Substantive Motions

Mr. Speaker : A number of substantive motions seeking to expel certain hon. Members of this August House were given notice of by Sarvshri Ajit Kumar, Jagan Nath, Ram Rattan, Gurmail, Babu Dayal, Jagat Ram, Amar Singh, Fakiria, Ram Dhari Gaur, Bhagirath Lal, Makhan Singh Tarsikka and Hardit Singh Bathal.....

श्री बलरामजी दास टण्डन : आन ए प्वायंट आफ आर्डर, सर । स्पीकर साहिब, वैसे मुमनासिब नहीं लगता है कि मैं पहले ही कुछ कहूँ । अगर आप इजाजत दें तो मैं आप के नोटिस में एक बात लाना चाहता हूँ । वह यह है कि आप इस सम्बन्ध में अपनी रूलिंग देने से पहले चन्द मिन्ट मैम्बरों को अपने विचार ऐडमिसेबिल्टी के बारे में देने दें ताकि वह रीजन्ज दे सकें । उन के रीजन्ज सुनने के बाद आप को सही पोजीशन का पता चल सकेगा और उसके बाद अपनी रूलिंग दें ।

श्री अध्यक्ष : पहले भी हाउस में यह सवाल उठाया गया था । उस वक्त मैंने यह आबजर्जेशन दी थी कि मूवर कनसर्न्ड और लीडर आफ दी पार्टीज मेरे चैम्बर में मित्रों और ऐडमिसेबिल्टी के बारे में कनविन्स कराएँ *but so far no body has come to me for this purpose.*

Comrade Ram Piara : I went to your Chamber to meet you and you promised me that you would call me when Leaders of various parties came to meet you on this issue. After that I did not receive any intimation from your office.....

Mr. Speaker : Because no leader of any party has met me. So I could not call you.

Comrade Ram Piara : Then I presume it was your duty to call me.

Mr. Speaker : It was your duty to meet me.

Comrade Ram Piara : I did not know whether somebody came to meet you. It was for you to inform me.

Mr. Speaker : It was not necessary.

डाक्टर बलदेव प्रकाश : आन ए प्वायंट आफ आर्डर, सर । स्पीकर साहिब, अगर हम महसूस करते हैं कि यह मोशन ऐडमिट नहीं होगी तो आप को मिलते । मैं और श्री बलरामजी दास टण्डन आप को और काम के बारे में मिलने गए थे । वहाँ पर कैजुप्रली यह बात भी उठायी गई थी । वहाँ कांस्टीयूशनल प्वायंट भी उठायी गया था कि किसी अनरेबल मेम्बर को इस तरीके से एक्सपैल किया जा सकता है या नहीं । *You were pleased to observe that* हटाने के लिए कह सकते हैं और आप ने प्रैसाइंट भी कोट किया कि पार्लियामेंट में ऐसा हुआ है । उसके बाद अनरेबल

लीडर आफ दौ हाउस ने इसी नुक्तानिगाह को सामने रखते हुए यहां हाउस में रिक्वैस्ट की कि ये मोशनज दोनों तरफ से विदद्दा हो जाएं । यह एक बड़ी हैल्दी बात हुई होती । लीडर आफ दौ आपोजीशन ने भी मुख्य मन्त्री साहिब के नजरिए को सपोर्ट किया और रिक्वैट को कि दोनों तरफ से इन मोशनज को विदद्दा कर लिया जाए । मैं इस बात के लिए मुतफिक हूं कि दोनों तरफ से ऐसा हो जाना चाहिए था । अगर ऐसा हो गया होता तो बहुत अच्छा होता लेकिन बदकिस्मती से पोजीशन ऐसी बन गई कि वह विदद्दा न हो सकीं । तो ऐसी पोजीशन हमारे सामने आ गई है तो इसका मतलब यह नहीं कि ऐसी बात के लिए जिसको फेस नहीं किया जा सकता था., ऐसी कोई अनडैमोक्रेटिक या अनकान्स्टीचुशनल तरीका अख्तियार किया जाए कि उस के लिए कोई बैकडोर का रास्ता निकाला जाए ।

Mr. Speaker : There will be no back-door method please. Every motion, that has come up beofre the House, will be decided on merits.

डाक्टर बलदेव प्रकाश : अगर ऐसी बात थी तो इस मामले को आज आखिरी दिन यहां पर नहीं लाया जाना चाहिए था । इस सम्बन्ध में, स्पीकर साहिब, सारी स्टेट के अन्दर एक कंट्रोवर्सी चल रही है । लोग आशा करते थे कि ऐसे इशू पर विधान सभा ने फैसला लेना है । जैसा कि मैंने अभी अभी निवेदन किया, बड़ा अच्छा होता अगर वह मोशनज विदद्दा हो जातीं । उस हालत में यह सारा मामला ही खत्म हो गया होता लेकिन जब वह मामला विदद्दा नहीं हुआ तो मैं यह समझता हूं कि विधान सभा आखिर जनता की प्रतिनिधि सभा है, हमें अपनी जिम्मेदारी से शर्क करने की कोई ज़रूरत नहीं । हमें इस मामले को हाउस के अन्दर फेस करना चाहिए । यहां पर जो जनता के नुमाइन्दे आए हुए हैं उन के विचारों को सुनकर उसी नुक्ता निगाह से आप को यह फैसला देना चाहिए

Whether according to the Rules, these are admissible or not. I think, according to the Rules, they are.

Mr. Spekaer : A number of substantive motions seeking to expel certain hon. Members of this august House were given notice of by Sarvshri Ajit Kumar, Jagan Nath, Ram Rattan, Gurmail, Babu Dayal, Jagat Ram, Amar Singh, Fakiria, Ramdhari Gaur, Bhagirath Lal, Makhan Singh Tarsikka and Hardit Singh Bhattal, M.L.As.' An appeal was made by the Leader of the House.....

श्री बलरामजी दास टंडन : स्पीकर साहिब, अगर आप की इजाज़त हो तो मैं एक विनती करना चाहता हूं ।

श्री अध्यक्ष : नहीं जो, अब आप बैठ जाइए । (No please, he should resume his seat.)

श्री बलरामजी दास टण्डन : मैं यही निवेदन करने जा रहा हूं कि इस मामले को आखिरी दिन टेक अप करने की बजाए बेहतर यह होगा कि आप इसको अगले सेशन तक रैडिंग रख दें क्योंकि आज आखिरी दिन जब आप इस को टेक अप कर रहे हैं तो कोई भी मेम्बर इस के खिलाफ या हक में कोई बात कहने को पोजीशन में नहीं है । इसलिए अगर आप इसको पोस्टपोन कर दें तो ज्यादा मुनासिब होगा ।

Mr. Speaker : Comrade Makhan Singh Tarsikka has been insisting that I must give my finding on these motions. I had promised that I will give my finding before the House adjourns *sine-die*. Now, I cannot go back. However, if the whole House agrees, I will keep them pending.

Voices from the Treasury Benches : No, no, please.

Voices from the Opposition : These may be kept pending, Sir.

Mr. Speaker : I will keep them pending only if the whole House agrees.

Chief Parliamentary Secretary (Shri Ram Partap Garg) : If you keep them pending, we have no objection.

मुख्य मन्त्री : स्पीकर साहिब, इस मामले के ऊपर मैंने बतौर लीडर आफ दी हाउस और दूसरी तरफ से लीडर आफ दी आपोजीशन ने एक बहुत अच्छे ऐटमसफियर के अन्दर कुछ हालात हाउस के सामने रखे थे। मेरी यह अर्ज है कि इस मामले को अब मजीद पैडिंग नहीं रखा जाना चाहिए। (ट्रेजरी बेंच की तरफ से प्रशंसा) जहाँ तक दास कमिशन की फाईंडिंग और उस सम्बन्ध में फालो अप का सम्बन्ध है और उस पर जो भी कार्यवाही की जानी है उस पर आप को यह गवर्नमेंट जल्दी से जल्दी कार्यवाही करना चाहती है और इस तरह से पंजाब के अन्दर हम एक अच्छा ऐटमसफियर पैदा करना चाहते हैं। आफिसर्ज के अन्दर हम एक बार फिर नए सिरे से एतमाद लाने की ज़रूरत है। जहाँ तक पब्लिक लाईफ का सम्बन्ध है उस में भी नए सिरे से फेथ और कन्फीडेंस लाने की ज़रूरत है। अगर इस सवाल को आप पैडिंग रखेंगे तो फिर सारी तवज्जो इस तरफ रहेगी। इस सम्बन्ध में सिर्फ पंजाब के अन्दर ही नहीं बल्कि हिन्दुस्तान के मुस्लिम सूबों के अन्दर, प्रैस और बाकी जगहों पर यह ख्याल पैदा होगा कि पंजाब असेम्बली के अन्दर इस बात का फैसला करने के लिए कोई हिम्मत, तदब्बर नहीं था। इसलिए मेरी आप से दरखास्त है और आप के ज़रिए बड़े अदब और नम्रता से मैम्बर साहिबान से दरखास्त करना चाहता हूँ कि पंजाब के अन्दर हैरदी कन्वैन्शंस कायम करने के लिए, पंजाब की पब्लिक लाईफ को प्योरीफाई करने के लिए, पंजाब की ऐडमिनिस्ट्रेशन को एक सही लाईन पर लाने के लिए, पंजाब के अफसरान के अन्दर पूरी तरह से कन्फीडेंस लाने के लिए, जो हम फालो अप कार्यवाही कर रहे हैं उस कार्यवाही को मजबूत करने के लिए और इस सम्बन्ध के ऊपर गवर्नमेंट जो जो इकदाम कर रही है उसको उन में पूरी तरह से हिम्मत देने के लिए आप को आज ही इस बात का फैसला करना चाहिए। इसलिए वन आर दी अदर आप अपने फैसले का ऐलान कर दीजिए। (तालियाँ)

Chaudhri Mukhtiar Singh Malik : Mr. Speaker, both the Leader of the House and the Leader of the Opposition requested for the withdrawal of the motions by the movers concerned. But, since these have not been withdrawn, I would like to point out that these motions should not be rejected as a matter of expediency, and should be decided on merits. I draw your attention to the relevant Rules.....

Mr. Speaker : Please do not argue. I know the Rules. I will not allow any discussions about the admissibility of the motions.

Chaudhri Mukhtiar Singh Malik : You said, Sir, that the motion of Comrade Makhan Singh Tarsikka was in order.

Mr. Speaker : I never said so. It is absolutely wrong. I did not make that observation.

Chaudhri Mukhtiar Singh Malik : You said that . You are now rejecting the motion only as a matter of expediency.

Mr. Seaker : No, no, please

Sardar Gurdarshan Singh : Sir, there appears to be some leakage from your Department, as the Opposition have already come to know that you are going to reject this motion.

Mr. Speaker : Let me complete my ruling please.

Comrade Ram Piara : The Chief Minister has just stated that this motion should not be kept pending, whereas the Chief Parliamentary Secretary has stated that Government have no objection to its being kept pending. May I know, Sir, as to whose say will be final ?

Mr. Speaker : Please resume your seat.

Comrade Ram Piara : I want your ruling, Sir, on the point.

Mr. Speaker : Perhaps, the Chief Parliamentary Secretary gave his opinion without consulting his Leader. The Leader of the House has now given his view and the Chief Parliamentary Secretary has to follow it. I was giving my ruling on the motion.

Ruling by the Speaker

Mr. Speaker : A number of substantive motions seeking to expel certain hon. Members of this August House were given notice of by Sarvshri Ajit Kumar, Jagan Nath, Ram Rattan, Gurmail, Babu Dayal, Jagat Ram, Amar Singh, Fakiria, Ramdhari Gaur, Bhagirath Lal, Makhan Singh Tarsikka and Hardit Singh Bhattal, M.L.As. An appeal was made by the Leader of the House to the effect that these motions should be withdrawn. This appeal was supported by the Leader of the Opposition. The impression left on my mind was that all the motions were withdrawn, but as a matter of abundant precaution I wanted the movers of these motions to withdraw them in writing. All of them have withdrawn except the one of which notice was given by Com. Makhan Singh Tarsikka and Com. Hardit Singh Bhattal. Therefore, I am called upon to decide about its admissibility.

It is an undoubted privilege of this House to expel any of its members if it feels that his conduct is unbecoming its dignity, in view of Article 194(3) of the Constitution of India whereby the Legislatures in India enjoy the same powers, privileges and immunities as the House of Common of the U.K. at the commencement of the Constitution.

The House is no doubt aware that this privilege was exercised by our Lok Sabha in 1951 in well known Mudgal case.

In order to inform myself yet once again about my powers and duties with regard to a substantive motion of the kind with which we are dealing now and which involves the exercise of a very valuable privilege by this House and to discharge the weighty responsibility which has developed on my shoulders as the custodian of the rights and privileges of the House, I studied the relevant proceedings of the Lok Sabha and have obtained guidance from the valuable observations of the Hon. Speaker of the Lok Sabha in the said case.

[Mr. Speaker]

In the said case, as reported at pages 10265 and 10267 in the Parliamentary Debates Vol. XII No. 20, dated June, 6, 1951, one of the points raised by an hon. Member was whether the hon. Speaker before allowing the motion had taken any steps to satisfy himself if that was the only course that was open under the circumstances and, secondly, whether he as the guardian of the privileges of the members of the House and their reputation, had thought that the matter had come to such a pitch and his conviction was so great that there was no other alternative except to place the motion before the House. In reply to that the Hon. Speaker made the following observations:

As the hon. Member has raised the point I may say that I have applied my mind to the fullest possible extent to all the details of the evidence, and it is my deliberate conclusion that there is undoubtedly a prima facie case for an enquiry committee. That is my judgment.

and further on also be observed :

As regards the question of safeguarding the reputation of a Member I quite agree that, if there is no prima facie case and the case, rested merely on suspicion without evidence, then such a motion as that should not be permitted by me.

In view of the above observations in the Mudgal case, and that is the only instance in the history of our Parliamentary institution in India where the privilege of expelling a member on account of mis-conduct was exercised, I am convinced that a duty is cast on me that I should come to a conclusion whether a prima facie case was made out against the hon. Members who are sought to be expelled, before giving my consent to the moving of the motion.

The motion under consideration seeks the immediate expulsion of Sardar Partap Singh Kairon, ex-Chief Minister and Shri Mohan Lal the ex-Home Minister from this House, on the ground that :

ਕਾਮਰੇਡ ਮੱਖਣ ਸਿੰਘ ਤਰਸਿੱਕਾ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਪੰਡਿਤ ਮੋਹਨ ਲਾਲ ਦਾ ਨਾਂ ਵਿਦਤਰਾ ਕਰਦਾ ਹਾਂ। ਸਰਦਾਰ ਪਰਤਾਪ ਸਿੰਘ ਦਾ ਇਕਲੇ ਦਾ ਰਹਿਣ ਦਿਉ ਜੀ।

Mr. Speaker :

“the findings of Das Commission has found (Shri Kairon and Pandit Mohan Lal) them guilty of perjury, breach of trust, misappropriation of public money, fraudulent conversion of property, corruption in the Administration of public offices in the execution of their duties as members of this House, conduct unbecoming of a Chief Minister and Home Minister and abuse of powers.”

The movers of this motion, like the movers of the other motions which have since been withdrawn, were requested to indicate in respect of each charge the page and chapter of the report of the enquiry on which reliance had been placed and also to send the relevant extracts therefrom to enable me to give my decision about the admissibility of the motion. In reply Comrade Makhan Singh Tarsikka has mentioned certain pages and chapters of the Das Commission Report, but did not send any extracts. I have carefully and closely scanned not only the portions of the report to which he has drawn my attention but the report as a whole in order to find out if any prima facie case was established against the Hon. Members vis-a-vis the allegations made against them in the motion.

(Interruption by Shri Balramji Dass)

But I have not been able to find any conclusion of the Commission in so far as Pandit Mohan Lal is concerned which may prima facie substantiate any of the allegations made against him.

The motion is so worded that it is not possible to split it up. Taking it as a whole, and indeed it is one indivisible whole, making identical charges against two Hon. Members, I am left with no option but to reject it. The hon. movers of this motion, if so advised may give notices of proper motions.

In the end I would like to say a few words by way of caution. The privilege, important as it is, can become a dangerous weapon and should not be lightly invoked because it can result in far reaching and even disastrous consequences.

WALK OUT

ਕਾਮਰੇਡ ਮੱਖਣ ਸਿੰਘ ਤਰਸਿੱਕਾ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਇਤਨੀ ਅਰਜ਼ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਮੈਂ ਇਸ ਸਬਸਟੈਂਟਿਵ ਮੋਸ਼ਨ ਦਾ ਨੋਟਿਸ ਪਿਛਲੇ ਮਹੀਨੇ ਦੀ 18 ਤਾਰੀਖ ਨੂੰ ਦਿਤਾ ਸੀ। ਅੱਜ ਇਸ ਮਹੀਨੇ ਦੀ 6 ਤਾਰੀਖ ਹੋ ਗਈ ਹੈ ਯਾਨੀ ਤਕਰੀਬਨ 22 ਜਾਂ 24 ਦਿਨ ਇਸ ਨੋਟਿਸ ਦਿਤੇ ਨੂੰ ਹੋ ਗਏ ਹਨ ਔਰ ਮੈਂ ਰੋਜ਼ ਇਥੇ ਇਹ ਸਵਾਲ ਉਠਾਉਂਦਾ ਰਿਹਾ ਹਾਂ ਕਿ ਤੁਸੀਂ ਮੇਰੀ ਸਬਸਟੈਂਟਿਵ ਮੋਸ਼ਨ ਤੇ ਫੈਸਲਾ ਦਿਓ ਔਰ ਤੁਸੀਂ ਇਸ ਨੂੰ ਅੱਜ ਤਕ ਪੈਂਡਿੰਗ ਰਖੀਂ ਰਖਿਆ ਹੈ। ਇਸ ਬਾਰੇ ਪਹਿਲੇ ਜਦੋਂ ਵੀ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਕੋਈ ਸਟੇਟਮੈਂਟ ਦਿਤੀ ਸੀ ਤਾਂ ਉਸ ਤੋਂ ਸਾਫ ਮਾਲੂਮ ਹੁੰਦਾ ਸੀ ਕਿ ਮੇਰੀ ਮੋਸ਼ਨ ਐਡਮਿਟਡ ਹੈ, ਜੇ ਤੁਸੀਂ ਸਟੇਟਮੈਂਟ ਦਿਤੀ ਤਾਂ ਉਸ ਤੋਂ ਇਹ ਮਾਲੂਮ ਹੁੰਦਾ ਸੀ ਕਿ ਮੇਰੀ ਮੋਸ਼ਨ ਐਡਮਿਟਡ ਹੈ ਪਰ ਅਜ ਜਦੋਂ ਕਾਂਗਰਸ ਅਸੈਂਬਲੀ ਪਾਰਟੀ ਨੇ ਸਰਬ-ਸੰਮਤੀ ਨਾਲ ਇਹ ਫੈਸਲਾ ਕੀਤਾ ਹੈ ਕਿ ਇਹ ਮੋਸ਼ਨ ਰਿਜੈਕਟ ਕਰ ਦਿਓ ਤਾਂ ਤੁਸੀਂ ਇਹ ਫੈਸਲਾ ਦਿਤਾ ਹੈ ਜਿਸ ਦੇ ਮੁਤਾਬਕ ਹੁਣ ਉਸ ਸਰਦਾਰ ਪਰਤਾਪ ਸਿੰਘ ਕੈਰੋਂ ਨੂੰ ਇਸ ਹਾਊਸ ਦਾ ਮੈਂਬਰ ਰਹਿਣ ਦਿਤਾ ਜਾਵੇਗਾ ਜਿਸ ਦੇ ਹੱਥ ਅਕਾਲੀਆਂ ਦੇ ਖੂਨ ਨਾਲ ਭਰੇ ਹੋਏ ਨੇ ਜਿਨ੍ਹਾਂ ਨੂੰ ਇਸ ਨੇ ਬਠਿੰਡੇ ਜੇਲ ਵਿਚ ਗੋਲੀ ਚਲਵਾ ਕੇ ਸ਼ਹੀਦ ਕੀਤਾ ਸੀ, ਔਰ ਉਨ੍ਹਾਂ ਹਿੰਦੀ ਸੰਮਤੀ ਵਾਲਿਆਂ ਦੇ ਖੂਨ ਨਾਲ ਭਰੇ ਹੋਏ ਨੇ ਜਿਨ੍ਹਾਂ ਨਿਹੱਥਿਆਂ ਤੇ ਫਿਰੋਜ਼ਪੁਰ ਵਿਚ ਲਾਠੀ ਚਲਾਈ ਗਈ ਸੀ ਔਰ ਸ਼ਹੀਦ ਕੀਤਾ ਗਿਆ ਸੀ। ਇਹ ਸਾਰੇ ਪਾਪ ਉਸ ਦੇ ਸਿਰ ਤੇ ਚੜ੍ਹੇ ਹੋਏ ਨੇ ਔਰ ਉਸ ਦੇ ਹੱਥ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਦੇ ਖੂਨ ਨਾਲ ਰੰਗੇ ਹੋਏ ਨੇ, ਜਿਸ ਕਰਕੇ ਅਸੀਂ ਉਸ ਨੂੰ ਇਥੋਂ ਕਢਣਾ ਚਾਹੁੰਦੇ ਸੀ। ਪਰ ਤੁਸੀਂ ਇਹ ਮੋਸ਼ਨ ਰਿਜੈਕਟ ਕਰ ਦਿਤੀ ਹੈ। ਇਸ ਤੋਂ ਮੈਂ ਇਹ ਸਮਝਦਾ ਹਾਂ ਕਿ ਜਿਹੜਾ ਨਵਾਂ ਚੈਪਟਰ ਪੰਜਾਬ ਵਿਚ ਇਸ ਮਨਿਸਟਰੀ ਦੇ ਬਣਨ ਨਾਲ ਸ਼ੁਰੂ ਹੋਇਆ ਸੀ, ਉਸ ਚੈਪਟਰ ਨੂੰ ਅੱਜ ਦੇ ਇਸ ਫੈਸਲੇ ਨੇ ਐਂਡ ਕਰ ਦਿਤਾ ਹੈ। ਔਰ ਇਸ ਪਾਪ ਨੂੰ ਇਥੇ ਉਸੇ ਤਰ੍ਹਾਂ ਰਹਿਣ ਦਿਤਾ ਹੈ ਜਿਸ ਕਰਕੇ ਅਸੀਂ ਪਰੋਟੈਸਟ ਦੇ ਤੌਰ ਤੇ ਹਾਊਸ ਵਿਚੋਂ ਵਾਕ ਆਉਟ ਕਰਦੇ ਹਾਂ। ਇਹ ਡੈਮੋਕਰੈਸੀ ਨੂੰ ਖਤਮ ਕਰਨ ਵਾਲੀ ਗੱਲ ਕੀਤੀ ਗਈ ਹੈ। (At this stage comrade Makhan Singh Tarsikka and Hardit Singh Bhathal walked out).

(Some Member rose to speak).

Mr. Speaker : Please take your seat.

ਡਾਕਟਰ ਕਲਕੇਵ ਪ੍ਰਕਾਸ਼ : ਸਪੀਕਰ ਸਾਹਿਬ, ਆਪ ਨੇ ਜੋ ਕੁਲਿਗ ਵੀ ਹੈ ਉਸ ਦੀ ਮੈਂ ਕਢਵ ਕਰਦਾ ਹੂੰ ਕਯੋਂਕਿ ਚੇਧਰ ਦੀ ਕੁਲਿਗ ਕੇ ਲਿਏ ਹਰੇਕ ਮੈਂਬਰ ਕੋ ਰਿਗਾਰਡ ਹੋਨਾ ਚਾਹਿਏ ਲੇਕਿਨ—

Mr. Speaker : I would not allow any discussion on my observations.

ਡਾਕਟਰ ਕਲਕੇਵ ਪ੍ਰਕਾਸ਼ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਤੀ ਸਿਫ਼ ਇਤਨਾ ਹੀ ਕਹਨਾ ਚਾਹੁੰਦਾ

੨੫.....

Mr. Speaker : No discussion on my findings please.

डाक्टर बलदेव प्रकाश : स्पीकर साहिब, मैं सिर्फ एक ही बात की तरफ आप का ध्यान दिला कर बैठ जाऊंगा। मैं आप के नोटिस में आप की पहले की दी हुई रूलिंग लाना चाहता हूँ जब कि आप ने कई बार कहा है कि अगर किसी मोशन में स्पैसिफिकली कुछ फैक्ट्स न दिए गए हों तो उस को सिर्फ इस वजह से रिजेक्ट नहीं किया जा सकता। लेकिन आज आप ने कामरेड तरसिक्का की यह मोशन इस बिना पर रिजेक्ट कर दी है क्योंकि इन्होंने दास कमिशन की रिपोर्ट में से ऐक्स्ट्रैक्ट्स नहीं दिए या उन के पेज नम्बर नहीं दिए।

श्री अध्यक्ष : मैं ने यह कहा है कि प्राईमा फेसाई केस एस्टैबलिश नहीं होता। (I have rejected it because *prima facie* case is not established.) Please take your seat.

डाक्टर बलदेव प्रकाश : स्पीकर साहिब, जब आप का यह फैसला जनता के पास जाएगा तो इस से वह त्राहि त्राहि कर उठेगी ———

श्री अध्यक्ष : इस से ज्यादा क्या हो सकता है कि कामरेड मक्खन सिंह तरसिक्का ने खुद उठ कर कहा कि इस स्टेज पर मैं पंडित मोहन लाल का नाम विदडरा करता हूँ। जब एक आदमी एक मोशन भेजता है कि किसी को ऐक्सपैल किया जाए और फिर लाईट हार्टिडली बिना उस बात के मैरिट्स में गए कहे कि उस को न निकालो (विघ्न)

(What further indication of the light hearted attitude of the mover is required when at this late stage, Comrade Makhan Singh Tarsikka should stand up and say that he withdraws the name of Pandit Mohan Lal from his motion. Firstly he gave notice of this motion proposing expulsion of another Member of this House and then, later on, without going into the merits of the case said that Member might not be expelled.) (*Interruption*)

That indicates his mental working. Are we going to apply this valuable privilege in this non-serious manner ? I am sorry, I will not allow any discussion.

श्री बलरामजी दास टण्डन : तो क्या इस का यह मतलब है कि अगर वह पंडित मोहन लाल का नाम वापस न लेते तो क्या उन की मोशन ऐडमिट हो जाती ? (विघ्न)

Mr. Speaker : No comment please. It will not be proper.

श्री बलरामजी दास टण्डन : कमेंट करने का सवाल नहीं है, सवाल यह है कि यह मोशन जिस के बारे में है उस को पंजाब का बच्चा बच्चा जानता है (विघ्न)।

Mr. Speaker : Take your seat please.

No discussion please.

Comrade Ram Piara : Mr, Speaker, with your permission I want to bring to your notice one fact. Mr. Mudgal was not expelled... ..

Mr, Speaker : No more discussion please . Please take your seat. I have already given my finding.

Comrade Ram Piara : Mr. Speaker, I do not question your ruling. I just want to bring to your notice one fact... ..

Mr. Speaker : Please take your seat. If you want to draw my attention to any particular fact, please meet me in my chamber.

Shri Mangal Sein : Sir, he is the chief Actor in the Das Commission Drama.

Mr. Speaker : It is a bad practice that when the Speaker is on his legs, an hon. member should start speaking.

Now that the finding has been given it would not be proper to discuss it. If the hon. Member wants to bring any other fact to my notice he may meet me in my Chamber.

चौधरी मुख्तियार सिंह मलिक : अब आप इन को कह रहे हैं कि जो आप ने फैसला किया है इस के वारे में यह आपको चैम्बर में मिलै (विघ्न) कभी आप सिर्फ ग्रुप लीडर्ज को ही वहां पर बुलाते हैं (विघ्न)

Mr. Speaker : I invited every member to meet me.

चौधरी मुख्तियार सिंह मलिक : आप ने कुछ आबर्जवेशन की है (विघ्न)

Mr. Speaker : No comment please.

(Interruptions)

Chaudhri Mukhtiar Singh Malik : You discriminate between Members.
(Interruptions)

Mr. Speaker : The hon. Member may please take his seat.

Sardar Ajmer Singh : Mr. Speaker, for how long will you allow discussion on your ruling?

Comrade Ram Piara : Mr. Speaker... ..

Mr. Speaker : No more comments please. I will not allow any observations to be made on my ruling.

कामरेड राम प्यारा : स्पीकर साहिब, आप ने यह प्रिज्यूम कैसे कर लिया कि मैं आप की फाईंडिंग पर कमेंट करने लगा हूं । (विघ्न)

Mr. Speaker : What do you want to say ?

कामरेड राम प्यारा : न तो मैं कमेंट करने जा रहा हूं, न आबर्जवेशन और न ही अमैंडमेंट करता हूं मैं तो आपको वह अमैंडमेंट पढ़ कर सुनाने लगा हूं जो कि पंडित जवाहर लाल नेहरू ने मुद्दगिल के अस्तीफा दे देने पर मूव की थी, वह मैं आप को पढ़ कर सुनाता हूं । वह यह है :

“ That this House, having considered the Report of the Committee appointed on June 8, 1951, to investigate into the conduct of Shri H.G. Mudgil, Member of Parliament, accepts the finding of the Committee that the conduct of Shri Mudgil is derogatory to the dignity of the House and inconsistent with the standard which Parliament is entitled to expect from its Members, resolves that Shri Mudgil deserved expulsion from the House and further that the terms of the resignation letter he has given to the Deputy Speaker at the conclusion of his statement constitute a contempt of this House which only aggravates his offence”.

Mr. Speaker : Please resume your seat now. Your point has come.

कामरेड राम प्यारा : मैं तो सिर्फ यह बात आप के नोटिस में लाना चाहता हूँ कि उस के इस्तीफा के बावजूद पं० नहरू ने कहा कि 'he deserves expulsion' तो अगर यह जो मोशन है यह न भी हुई होती तो भी सरदार प्रताप सिंह कैरों डिजर्विंग ऐक्सपलशन । (विघ्न)

श्री बलरामजी दास टण्डन : स्पीकर साहिब, अब यह मोशन तो आ गई है इस लिए या तो वह मान जाएं यहां से जाना करना फिर इस का लीगल आस्पैक्ट देखना चाहिए ।

मुख्य मन्त्री : स्पीकर साहिब, मैं आप की रूलिंग को चैलेंज करने के लिए नहीं खड़ा हुआ । मगर एक बात बड़े अदब से कहना चाहता हूँ कि श्री राम प्यारा जी ने जो बात मुदगिल कमेटी के बारे में कही वह खुद उन की अपनी बात को कन्ट्रिडिक्ट करती है । दास कमिशन की जो रिपोर्ट थी वह पार्लियामेंट का या इस विधान सभा की किसी कमेटी की रिपोर्ट न थी । जिस रिपोर्ट का इन्होंने हवाला दिया वह लोक सभा की एक सब कमेटी की रिपोर्ट थी जिस पर कि वह आब-जर्बेशन हुई थीं । लिहाजा मैं यह अर्ज करना चाहता हूँ कि आप ने जो रूलिंग दिया वह सही रूलिंग है और इस वक्त उस पर किसी तरह से बहस नहीं की जा सकती : तालियां ।

सरदार गुरदरमन सिंह : On a point of order, Sir, मैं बड़े अदब ठाल कहिणा चाहिंदा हां कि इस हाउस विच आन्वेसल मैम्बर वॉलें मूव कीती गਈ मेसन दे आउट उं पਹिलां ही उस मैम्बर ने किहा कि मैं पंडित मेहन लाल जी दा ठाम विदडरा करदा हां । इस उतुं लगादा है कि उनुं नुं इस घरे पहिलां ही उताडी रूलिंग दा पता लग गिआ सी अडे उताडे दडतर विच पुरी सीक्रेसी मेन्टेन नहीं कीती ना सकी ।

Mr. Speaker : This is not so.

चौधरी नेत राम : आन ए प्वायंट आफ आर्डर, सर । मैं मुख्य मन्त्री जी की बात सुन कर बहुत हैरान हुआ हूँ..... (विघ्न)

श्री अध्यक्ष : आप प्वायंट आफ आर्डर करें । (विघ्न) (He should state his point of order.)

चौधरी नेत राम : मुख्य मन्त्री ने यहां पर अभी कहा कि लोक सभा की तरफ से या असैम्बली की तरफ से कोई कमेटी नहीं थी । मैं इन से पूछता हूँ (विघ्न) कि कैबनेट जो तोड़ी गई थी वह दास कमिशन की रिपोर्ट पर तोड़ी गई थी या किसी कमेटी के रिपोर्ट पर तोड़ी गई थी ? (विघ्न) अगर वह दास कमिशन की रिपोर्ट पर तोड़ी गई थी तो यहां पर यह मोशन भी जायज है । अगर दास कमिशन की रिपोर्ट पर वह कैबनेट नहीं तोड़ी गई तो मुख्य मन्त्री और इस मिनिस्ट्री को भी हट जाना चाहिए (विघ्न) क्या यह ऐसा करेंगे ? (विघ्न)

कामरेड राम प्यारा : मुद्दगिल के ऊपर तो एक कमेटी ही बैठी थी, कैरों पर तो कमीशन बैठा था : (विघ्न) और उस ने अपनी फाईंडिंग उस के खिलाफ दी है । (विघ्न) ।

Mr. Speaker : Please take your seat.

ADJOURNMENT MOTIONS AND MOTIONS UNDER RULE 84 ETC.

Mr. Speaker: Now I have to give my findings on some of the motions under Rule 84 and adjournment motions about Das Commission Report. Would the hon. Chief Minister like to say anything about the matter ?

मुख्य मन्त्री : जी हां, स्पीकर साहिब, यह जो रूल 84 के तहत कुछ मोशनज आई हैं दो तीन मिनट में मैं इन के मुतालिक कुछ अर्ज करना चाहता हूँ । जैसा कि हाउस को मालूम है पंजाब में तीन चार केसिज सरदार प्रताप सिंह कैरों या और दूसरों के खिलाफ रजिस्टर हो रखे हैं और इन के बारे में एफ.आई. आर के सिलसिले में कुछ खबरें अखबारात के अन्दर भी शायद हुई हैं । तो यह केस इस वक्त सबजुडिस है अगर आप यहां पर डिस्कशन ऐलाउ करते हैं तो वह यकीनन उन के फैसलों पर अमर अन्दाज हो सकती है ।

दूसरी बात जो मैं आप की विसातत से इस हाउस के आनरेबल मेम्बर साहिवान की सेवा में अर्ज करना चाहता हूँ कि दास कमिशन ने अपनी फाईंडिंग नहीं दी है बल्कि अपनी रिक्मेन्डेशन दी है और गवर्नमेंट उन रिक्मेन्डेशन के संबंध में सियासी और पोलिटिकल तौर पर तो ऐक्शन लिया गया और सरदार प्रताप सिंह की कैबिनेट को रिजाइन करना पड़ा और यह नई कैबिनेट बनी । उस दास कमिशन की रिपोर्ट पर फालो अप ऐक्शन शुरू किया । इस के मुताबिक श्री आर. अंस कृष्ण स्वामी को आफिसर आन स्पेशल डिउटी लगा दिया गया । इन्होंने इस सारे संबंध के ऊपर अपनी रिपोर्ट को पूरी तरह से ऐग्जामिन करना शुरू कर दिया है । मैंने 24-9-64 को अपना पहला स्टेटमेंट आप के सामने रखा था । इस में कही गई दो बातों की तरफ मैं आप की तवज्जो दिलाना चाहता हूँ । मैंने सफा 2 पर अर्ज किया था :

According to his analysis, the action to be taken would fall into the following five headings :—

- (i) Action against Sardar Partap Singh Kairon himself ;
- (ii) Inquiry into the role of other Ministers ;... ..

इस के मुतालिक जो जो इनालेसिज दिया गया उस की बिना पर कारवाई शुरू कर दी है । उस कारवाई के नाते 11 आफिसर्ज को चार्जशीट किया गया है और उन को ऐक्पलेनेशनज मांगी गई है । इस लिए अगर स्पीकर साहिब, इस पर आप डिस्कशन अलाऊ करते हैं तो यकीनन ऐसे आफिसर्ज के केस प्रेजुडिस होते हैं जिनके खिलाफ चार्जशीट दिए गए हैं । और ऐसे आफिसर्ज के बारे में यहां पर भी कुछ आएगा और इस के बाद उनकी चार्जशीट का जवाब का ऐक्पलेनेशन नहीं रह जाता । क्योंकि हाउस सुप्रीम बाडी है, इस लिए यहां पर इस बात को डिस्कस न किया जाए । इस

के साथ ही मैं ने खत्म करते हुए सफा 7 पर अर्ज किया था कि :

The action that might be indicated in the case of non-officials and politicians including former Ministers could be classified into three parts

- (i) action at the political level,
- (ii) criminal prosecution under the law of the land, and
- (iii) civil suit for any civil wrongs done to the State or to any individual or group.

इस लिहाज से मेरा यह कहना है कि केस सबजुडिस है। फालो अप ऐक्शन पर कारवाई हो रही है। इस लिए मैं एक बार फिर बतौर लीडर आफ दी हाऊस सारे हाऊस से इलज्जा कर्हंगा कि यह सरकार अपनी रिसपानसिबिलटी फील करती है और श्री कृष्णा स्वामी की रिपोर्ट पर 100 फीसदी अमल करने को कोशिश की जाएगी। फालो अप की कारवाई तो की जा रही है। इस लिए स्पीकर साहिब, मैं यह रिक्वेस्ट कर्हंगा कि इस एंडजर्नमेंट मोशन को एंडमिट न किया जाए। वरना जो ऐक्शन लिए जा रहें हैं वह प्रेजुडिस होंगे और हाऊस कोई हैलदी कानवेंशनज कायम नहीं करेगा। यह सिर्फ पंजाब का सवाल नहीं, सारे देश का सवाल है और दूसरे उन मुल्कों का जो पार्लियमेंट्री लाइफ में यकीन रखने वाले हैं। उन की नजरें इस तरफ लगी हुई हैं। इस लिए कोई ऐसी बात इस सिलसिले में न की जाए कि जिससे इस आगस्ट हाऊस का मज़ाक बन जाए। ऐसी कारवाई की जाए जिस से लोगों में एतमाद और विश्वास पैदा हो।

मैं आप को विसातत से इस हाऊस का एक सेवक होने के नाते यकीन दिलाता हूँ कि इस संबंध में कुछ जरूरी कारवाई और ऐक्शन लिए गए हैं और जो रिपोर्ट आएगी उस के मुताबिक कारवाई की जाएगी। अगर हम उस रिपोर्ट के मुताबिक कारवाई नहीं करते हैं तो हाऊस को हक है कि इस तरह की मोशन ले आए जो रूलज के मुताबिक आ सकती हो। और इस को हाऊस डिसकस करे। लेकिन जब गवर्नमेंट अमल कर रही है तो मुनासब नहीं कि इस तरह की मोशन को यहां पर लाया जाये इस लिए इस मोशन को अलाऊ नहीं करना चाहिए।

कामरेड शुभसेर सिंघ जेस : स्पीकर साहिब मेरी ऐडजर्नमेंट मेशन घरे चीफ मनिस्टर साहिब ने आपने विचार दिते हन। मैं इस गल ते नहीँ बोल्ले लंगा कि तुसीं मेरी मेशन नुं परवाण करे जां रँद करे पर चीफ मनिस्टर साहिब ने एिह दसण दी कौंसिल कीती है कि इस ठाले घहुत सारे केस सबजुडिस हन अते सरकार कारवाएी कर रही है। इस दे ठाले ही एिहनां ने एिह वी दसिआ है कि कुछ अदसरों दे खिल्लाह कारवाएी कीती गयी है; एिहनां नुं चारजसिटी कीता गिआ है अते एिहनां दीआं ऐक्सपलेनेसनां मंगीआं गयीआं हन। जेकर मेरी मेशन ते विचार दी आगिआ दे दिते जेवे तां इस ठाले एिहनां एिहक़ुआएिरीज नुं एिह प्पेजुडिस करेगा। एिह ठीक है कि ऐडमनिस्ट्रेटिव पण्डितुं तां दाम कमिशन दी रिपोर्ट ते ढाले अप ऐक्सन कीता जा रिहा है। अते इस गल ते असीं नुक्ता चीनी नहीँ करदे कि सरकार इस कैम नुं नेक तीती ठाले कर रही है जां नहीँ। एिहनां ने एिह किरा है कि इस विचार ठाले जे कारवाएी कीती जा रही है एिह असर अँदाज होवेगी। मैं तां एिह अरज करदा हां कि इस गल

ਦਾ ਸਿਆਸੀ ਪੱਖ ਹੈ, ਇਸ ਦਾ ਇਕ ਪੌਲੀਟੀਕਲ ਐਕਸਪੈਕਟ ਵੀ ਹੈ ਜਿਸ ਬਾਰੇ ਦਾਸ ਕਮਿਸ਼ਨ ਨੇ ਅਬਜ਼ਰਵ ਕੀਤਾ ਹੈ ਅਤੇ ਉਸ ਨੇ ਪਬਲਿਕ ਵਰਕਰਾਂ ਵਲ ਸੰਕੇਤ ਕੀਤਾ ਹੈ। ਇਸ ਗਲ ਤੇ ਵਿਚਾਰ ਜ਼ਰੂਰ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ। ਕਿਉਂਕਿ ਇਸ ਸਕੇਤ ਨੂੰ ਕੋਡ ਆਫ ਮਾਰਲਜ਼ ਬਣਾਇਆ ਜਾ ਸਕਦਾ ਹੈ ਪਬਲਿਕ ਵਰਕਰਾਂ ਲਈ। ਇਸ ਲਈ ਮੈਂ ਪਹਿਲਾਂ ਵੀ ਇਹ ਬੇਨਤੀ ਕੀਤੀ ਸੀ ਕਿ ਦਾਸ ਕਮਿਸ਼ਨ ਦੀ ਰਿਪੋਰਟ ਦਾ ਜੋ ਸਿਆਸੀ ਪਹਿਲੂ ਹੈ ਇਸ ਪੱਖ ਤੋਂ ਵਿਚਾਰ ਕਰਨ ਦੀ ਆਗਿਆ ਦਿਤੀ ਜਾਣੀ ਚਾਹੀਦੀ ਹੈ। ਇਸ ਲਈ ਮੈਂ ਬੇਨਤੀ ਕਰਾਂਗਾ ਕਿ ਇਸ ਮੌਜੂਦਾ ਨੂੰ ਸੀਮਤ ਤੌਰ ਤੇ ਪਰਵਾਨ ਕਰ ਲਿਆ ਜਾਵੇ। ਇਸ ਤਰ੍ਹਾਂ ਸਾਰਿਆਂ ਮਾਮਲਿਆਂ ਤੇ ਵਿਚਾਰ ਨਹੀਂ ਹੋ ਸਕੇਗੀ ਅਤੇ ਜੋ ਇਨ੍ਹਾਂ ਦਾ ਇਤਰਾਜ਼ ਹੈ ਕਿ ਸਬ-ਜੁਡਿਸ ਕੇਸ ਹਨ ਉਸ ਦਾ ਜਵਾਬ ਵੀ ਆ ਜਾਵੇਗਾ।

ਇਸ ਤੋਂ ਅਗਲੀ ਗੱਲ ਮੈਂ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਕ ਸਬ ਕਮੇਟੀ ਬਣਾਈ ਗਈ ਸੀ। ਉਸ ਦੀ ਰਿਪੋਰਟ ਸੈਂਟਰਲ ਗੌਰਮੈਂਟ ਵਲੋਂ ਤਿਆਰ ਕੀਤੀ ਗਈ ਸੀ ਪਰ ਉਸ ਨੂੰ ਲੋਕ ਸਭਾ ਵਿਚ ਡਿਸਕਸ ਕੀਤਾ ਗਿਆ ਸੀ। ਇਸੇ ਤਰ੍ਹਾਂ ਬਿਪਨ ਕਮਿਸ਼ਨ ਦੀ ਰਿਪੋਰਟ ਜਿਸ ਦਾ ਆਸਡੇ ਦੇਸ਼ ਦੀ ਆਰਥਕਤਾ ਅਤੇ ਇਕਾਨਮੀ ਨਾਲ ਤੁਅੱਲੁਕ ਸੀ ਵਿਚਾਰ ਕੀਤੀ ਗਈ ਸੀ ਇਸ ਲਈ ਦਾਸ ਕਮਿਸ਼ਨ ਤੇ ਵਿਚਾਰ ਕਰਨ ਦੀ ਆਗਿਆ ਇਸ ਹਾਊਸ ਵਿਚ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ। ਨਾਲੇ ਇਹ ਇਸ ਗੱਲ ਲਈ ਵੀ ਜ਼ਰੂਰੀ ਹੈ ਕਿ ਇਸ ਸਾਰੀ ਰਿਪੋਰਟ ਦਾ ਮੇਨ ਹੀਰੋ ਇਸ ਸੂਬੇ ਦੇ ਸਾਬਕ ਮੁੱਖ ਮੰਤਰੀ ਸਨ ਇਸ ਲਈ ਉਨ੍ਹਾਂ ਨੂੰ ਇਸ ਹਾਊਸ ਤੋਂ ਖਾਰਜ ਕਰਨ ਦੀ ਅਵਾਜ਼ ਉਠਾਈ ਗਈ ਹੈ। ਅਤੇ ਪਤਾ ਨਹੀਂ ਉਨ੍ਹਾਂ ਦੀਆਂ ਹੋਰ ਕੀ ਮੰਗਾਂ ਹਨ ਕਿ ਇਨ੍ਹਾਂ ਨੂੰ ਜੇਲ ਭੇਜ ਦਿਤਾ ਜਾਵੇ। ਇਸ ਲਈ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਹ ਇਕ ਗੰਭੀਰ ਮਸਲਾ ਹੈ ਇਸ ਲਈ ਦਾਸ ਕਮਿਸ਼ਨ ਦੀ ਰਿਪੋਰਟ ਦੇ ਪਬਲਿਕ ਪੱਖ ਤੋਂ ਵਿਚਾਰ ਕਰਨ ਦੀ ਲੋੜ ਹੈ। ਇਸ ਲਈ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਬੇਨਤੀ ਕਰਾਂਗਾ ਕਿ ਇਸ ਦੀ ਪਰਵਾਨਗੀ ਦੀ ਆਗਿਆ ਆਪ ਵਲੋਂ ਦਿਤੀ ਜਾਵੇ।

ਸ਼੍ਰੀ ਕਲਰਾਜ਼ੀ ਵਾਸ ਫਾਂਡਸ : ਹੋਮ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਆਗਰ ਤਸ ਕੇ ਬਾਰੇ ਮੈਂ ਗ੍ਰਿਫਤਾਰੀ ਕਰਨੇ ਕਾ ਫ਼ਾਇਦਾ ਰਖ਼ਤੇ ਹੈਂ ਤੇ ਕੰਰੀਂ ਸਾਹਿਕ ਬਾਹਰ ਕੌਂਜ਼ ਮੈਂ ਕੰਠੇ ਹੈਂ ਕਹ ਕਹਾਂ ਜਾ ਕਰ ਏਕਸ਼ਨ ਕੇ ਸਕਤੇ ਹੈਂ।

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ ਮੈਂ ਇਹ ਬੇਨਤੀ ਕਰਨ ਲਗਾ ਹਾਂ ਕਿ ਦਾਸ ਕਮਿਸ਼ਨ ਨੇ ਇਕ ਮੈਂਬਰ ਦੇ ਖਿਲਾਫ ਫਤਵਾ ਦੇ ਦਿਤਾ ਅਤੇ ਕਾਮਰੇਡ ਰਾਮ ਕਿਸ਼ਨ ਨੂੰ ਲੀਡਰ ਚੁਣਿਆ ਗਿਆ ਪਰ ਇਸ ਦੇ ਨਾਲ ਹੀ ਇਸ ਗਲ ਤੇ ਵਿਚਾਰ ਕੀਤੀ ਜਾਣ ਵਾਲੀ ਹੈ ਕਿ ਜਮਾਇਤੀ ਪਧਰ ਤੇ ਆਰਗੇਨਾਇਜ਼ੇਸ਼ਨਲ ਲੈਵਲ ਤੇ ਕੀ ਕਾਰਵਾਈ ਅਜਿਹੇ ਆਦਮੀ ਦੇ ਖਿਲਾਫ ਕੀਤੀ ਗਈ ਹੈ। ਸੂਬਾ ਕਾਂਗਰਸ ਕਮੇਟੀ ਨੇ ਤਾਂ ਸਰਦਾਰ ਪਰਤਾਪ ਸਿੰਘ ਦੀਆਂ ਸੇਵਾਵਾਂ ਦਾ ਇਤਰਾਫ ਕੀਤਾ ਹੈ ਤਾਂ ਇਹ ਕਿਸ ਤਰ੍ਹਾਂ ਇਥੇ ਕਹਿ ਸਕਦੇ ਹਨ ਕਿ ਅਸੀਂ ਇਕ ਅਜਿਹੇ ਆਦਮੀ ਨੂੰ ਸ਼ੀਲਡ ਨਹੀਂ ਕਰ ਰਹੇ।

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਕਾਂਗਰਸ ਪਾਰਟੀ ਦੀ ਗਲ ਇਥੇ ਨਾ ਕਰੋ। (The hon. Member should not bring in the Pradesh Congress Committee.)

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਇਸ ਰਿਪੋਰਟ ਦੇ ਦੋ ਹਿਸੇ ਹਨ ਇਕ ਹੈ ਮਹਿਕਮਾਨਾਂ ਜਿਸ ਦੇ ਬਾਰੇ ਵਿਚ ਦਸਿਆ ਗਿਆ ਹੈ ਕਿ ਕਾਰਵਾਈ ਕੁਝ ਅਫਸਰਾਂ ਦੇ ਖਿਲਾਫ ਵੀ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਤੇ ਦੂਜਾ ਹਿਸਾ ਹੈ ਪੌਲੀਟੀਕਲ ਲੈਵਲ ਤੇ ਸੋਚਣ ਦਾ। ਇਸ ਬਾਰੇ ਵੀ ਇਹ ਤਹਿ ਸੁਦਾ ਗਲ ਹੈ ਕਿ ਦਾਸ ਕਮਿਸ਼ਨ ਨੇ ਆਪਣੀ ਰਾਏ ਨਿਰਪਖ ਹੋਕੇ ਦਿਤੀ ਹੈ। ਇਸ ਲਈ ਸਿਆਸੀ ਪੱਖ ਤੇ ਵਿਚਾਰ ਕਰਨ ਲਈ ਇਸ ਹਾਊਸ ਵਿਚ ਆਗਿਆ ਹੋਣ ਚਾਹੀਦੀ ਹੈ।

ਸਰਦਾਰ ਅਜਮੇਰ ਸਿੰਘ: ਸਪੀਕਰ ਸਾਹਿਬ, ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਦਾਸ ਕਮੀਸ਼ਨ ਦੀ ਰਿਪੋਰਟ ਦੇ ਕੁਝ ਪਹਿਲੂਆਂ ਤੇ ਆਪਣੇ ਵਿਚਾਰ ਪਰਗਟ ਕੀਤੇ ਹਨ ਅਤੇ ਇਹ ਗਲ ਕਨਸੀਡ ਕੀਤੀ ਹੈ ਕਿ ਇਸ ਤੇ ਡਿਸਕਸ਼ਨ ਨਾ ਹੋਵੇ। ਇਸ ਲਈ ਇਹ ਵੇਖਣ ਵਾਲੀ ਗਲ ਹੈ ਕਿ ਪੌਲੀਟੀਕਲ ਜਾਂ ਪਬਲਿਕ ਲਾਈਫ ਕਿਥੇ ਤਕ ਇਸ ਕੇਸ ਵਿਚ ਆਉਂਦੀ ਹੈ। ਅਤੇ ਕਿਥੇ ਤਕ ਇਸ ਤੇ ਬਹਿਸ ਕਰਨ ਦੀ ਇਜਾਜ਼ਤ ਦਿਤੀ ਜਾ ਸਕਦੀ ਹੈ। ਆਇਆ ਇਹ ਮੋਸ਼ਨ ਕਿਸੇ ਹਦ ਤਕ ਡਿਸਕਸ਼ਨ ਦਾ ਮੌਜੂ ਬਣ ਸਕਦੀ ਹੈ? This is the question. I think the utility of discussing it here is very doubtful.

ਡਾਕਟਰ ਬਲਦੇਵ ਪ੍ਰਕਾਸ਼: ਸਪੀਕਰ ਸਾਹਿਬ, यह मोशन under section 84 है। मैं ने हाऊस के शुरू होने से दो हफ्ते पहले भेजा था। इस की क्या वजह है कि यह डिस्कशन लास्ट डे पर रखा हुआ है। it is very improper,

Mr. Speaker : I expected that atleast you, Dr. Baldev Parkash, would be speaking with some restraint.

ਡਾਕਟਰ ਬਲਦੇਵ ਪ੍ਰਕਾਸ਼: मैं तो इस बात के हक में हूँ कि बजाए इस को रूल आउट किया जाए मैं चाहता हूँ कि ग्रेस इस बात में ही है कि इसे विद्डरा ही कर लिया जाए, रूल आउट करने पर इस की वह ग्रेस रहती नहीं।

Mr. Speaker : Do you want me not to give my finding on the motions ? Should I keep them pending ?

ਡਾਕਟਰ ਬਲਦੇਵ ਪ੍ਰਕਾਸ਼: मेरा ख्याल है आप इस को पेंडिंग ही रख लें।

Mr. Speaker : These motions will be kept pending if it is the sense of the House. But, the Secretary tells me that all such motions will lapse after the adjournment of the House sine die, even if there is no findings by me.

ਡਾਕਟਰ ਬਲਦੇਵ ਪ੍ਰਕਾਸ਼: आप बजाए इस के कि इस के मुतालिक कोई फाइंडिंग दें, इस को पेंडिंग ही रख लें। हम चाहते हैं कि आप का दिया हुआ फाइंडिंग इस सेशन में नहीं होना चाहिये।

Sardar Gurnam Singh : Please do not give your findings. Let these motions lapse.

Mr. Speaker : All right, taking the sense of the House, I keep these motions pending. But, as the Rules say they will lapse.

STATEMENTS MADE BY THE CHIEF MINISTER

1. Regarding Post war Services Reconstruction fund.

मुख्य मन्त्री: सप्रीकर साहिब, मुझे हाऊस को इस बात की इतलाह देते हुए खुशी महसूस होती है कि पोस्ट वार सर्विस रिकन्स्ट्रक्शन फंड में से हम 25 लाख रूपया से उन फौजी जवानों की हैल्प करने जा रहे हैं जो फ्लड स्ट्रिकन एरिये में हैं। यह फंड हम रोहतक, गुड़गावां, फिरोज़पुर, संगरूर और बठिंडा के एं याज में जिन फौजी जवानों का फलड की वजह से कोई नुकसान हुआ है उन की इमदाद पर सर्फ करने जा रहे हैं।

II. Regarding payments made to various counsels engaged for the defence of Shri Partap Singh Kairon.

स्पीकर साहिब, आप को यह याद होगा कि इस हाऊस के अन्दर एक क्वेश्चन हुआ था कि दास कमिशन के सम्बंध में जो रुपया सरकार की तरफ से वकीलों पर खर्च किया गया वह कितना-कितना था और किस किस तारीख को दिया गया था। इस के लिये मैं ने हाऊस में डिलेड फिगरज देने के लिये कमिटमैंट की थी। इस अमाउंट को अदायगी जिस-जिस तारीख को हुई वह मैं हाऊस के समने रखना चाहता हूँ।

Mr. Speaker, Sir, with your permission, I rise to make a statement indicating the dates when payment was actually made to various counsels engaged for the defence of Shri Partap Singh Kairon, Ex. Chief Minister, Punjab: —

| Name of counsel | Amount | Date of payment | REMARKS |
|----------------------|--------------|-----------------|-----------------|
| | Rs | | |
| Shri Jai Gopal Sethi | .. 71,066.65 | 1-5-64 | 1st instalment. |
| | 36,133.32 | 21/27-5-64 | 2nd instalment. |
| Shri R.L. Kohli | .. 14,116.66 | 20-5-64 | One instalment. |
| Shri C.L. Sareen | .. 4,800.00 | 1-5-64 | One instalment. |

III. Regarding term and Conditions of employment of Shri R.S. Krishnaswamy, Officer on Special duty.

Sir, the other day in reply to a supplementary question asked by an hon. Member of this House regarding the terms and conditions of appointment of Shri R.S. Krishnaswamy, Officer on Special Duty, I had stated that Shri Krishnaswamy was being paid nothing by the Punjab Government or the Central Government. My reply was based on the information that nothing had actually been paid to Shri Krishnaswamy so far. I have now checked up further and found that Shri Krishnaswamy will be paid honorarium for his work but the exact details are yet to be settled by the Punjab Government in consultation with the Government of India.

Mr. Speaker : The hon. Chief Minister has now come up with a statement to correct the information given by him previously and which he found to be incorrect. It is a good convention and I hope the Chief Minister and other Ministers will follow this practice in future as well.

IV. Regarding the appointment of the Administrative Reforms Commission.

मुख्य मंत्री : स्पीकर साहिब मैं ने इस हाऊस के अन्दर और कौंसल के सेशन में भी यह ऐलान किया था कि पंजाब गवर्नमेंट एक ऐडमिनिसट्रेशन रिफार्मज कमिटी जल्दी ही बनाए जाने पर सोच रही है। मुझे इस हाऊस में यह इतलाह देते हुए बड़ी ही खुशी महसूस होती है कि आज मैं इस ऐडमिनिसट्रेटिव रिफार्मज कमिटी की बाडी के चेयरमैन और दीगर परसोनल के नाम पेश करने लगा हूँ।

Mr. Speaker, Sir, as the House is aware, Government have been giving serious thought to the need to improve and streamline the administrative machinery so as to promote efficiency, economy and improved service in the despatch of public business.

The present procedures and methods of Government in Punjab are largely an inheritance from the pre-independence days. At that time the main functions of Government were to maintain law and order and to collect revenue. Since independence, however, the entire attitude and purpose of Government has undergone a complete change. In a welfare State, it is no longer possible to cling to past and out-moded practices. We are now responsible to the people for all our actions. In a democratic set up, such as ours, it is essential that the common man should have a sense of participation in the activities of Governmental authorities. We have placed before ourselves vast and ambitious schemes of development and social welfare. Our plans cannot be executed effectively if we continue to follow procedures and methods that were suitable in the past for the limited objectives of the then Government.

Government have accordingly decided to set up an Administrative Reforms Commission with suitable terms of reference. The Commission will be requested to submit their report within nine months. The personnel of the Commission will consist of—

- | | | |
|---|----|-----------|
| (1) Shri Hanumanthaiya, M.P. | .. | Chairman |
| (2) Shri Justice Tek Chand | .. | Member |
| (3) Shri Gurnam Singh, M.L.A. | .. | Member |
| (4) Shri Brish Bhan, M.L.A. | .. | Member |
| (5) Shri Govind Sahay | .. | Member |
| (6) Shri P.N. Thapar, ICS (Retd), Vice Chancellor, Agricultural University Punjab, Ludhiana (Has been requested but consent is awaited) | .. | Member |
| (7) Shri A.L. Fletcher, I.C.S., Financial Commissioner, Punjab | .. | Member |
| (8) Shri J.N. Khosla, Indian Institute of Public Administration, Delhi | .. | Member |
| (9) Shri Bharat Ram, President, Federation of India Chamber of Commerce and Industry | .. | Member |
| (10) Dr. A.C. Joshi, Vice Chancellor, Punjab University | .. | Member |
| (11) General P.S. Giani | .. | Member |
| (12) Shri Sant Parkash Singh, Retd., I.G. Punjab | .. | Member |
| (13) Shri H.R. Bhatia, Retd. Chairman, Punjab State Electricity Board | .. | Member |
| (14) Shri B.B. Vohra, I.A.S., Secretary Agriculture. | .. | Secretary |

The terms of reference of this Commission will be as follows :—

“To enquire into and report upon the organisation and methods of operation of the departments and agencies of the Government of Punjab and to recommend the changes therein which they consider would best promote efficiency, economy and improved service in the despatch of public business, and in particular—

- (1) To examine the adequacy and effectiveness of the administrative machinery as at present organised and operating in the State ;
- (2) To recommend reorganisation and reforms in the existing administrative structures, methods and procedure of work and co-ordinating devices ;
- (3) To suggest measures ;—
 - (a) to facilitate speedy action and avoid delays ;
 - (b) for implementation of programmes ;

- (c) to provide effective coordination, and to rationalise and improve the functioning of the Government departments and agencies ; and
 - (d) to enlarge the competence of Government employees, raise their morale and integrity.
- (4) To explore ways and means for—
- (i) the satisfaction of the citizens legitimate claims on administration and the redress of their grievances ;
 - (ii) improved coordination between the government departments and voluntary organisations.

The Government notification setting up this Commission is being issued immediately. (Thumping)

v. Regarding special Assesment on land put to non-agricultural use i.e. marla Tax.

मुख्य मन्त्री : अब मैं मरला टैक्स के सम्बन्ध में आपकी इजाजत से गवर्नमेंट की पालीसी का इजहार करने के लिए एक स्टेटमेंट पढ़ना चाहता हूँ।

Mr. Speaker, Sir, with your permission, I rise to make a statement on the special assessment on land put to non-agricultural use. This special assessment is commonly known as the Marla Tax. I may make it clear that one of the first things that claimed my attention and that of my colleagues, after assumption of office, was the taxation structure of the State. Taxes are necessary, especially in a Welfare State devoted to all-round economic and social development. It is, however, equally necessary that taxes should be so conceived, levied and realised that the element of oppression and harassment is kept at the minimum if not altogether eliminated. It is also important that the taxation policy of Government should have certain social objectives in view, in addition to the main objective of receipt of money for public expenditure. The incidence of taxation, the rate as well as the manner of collection, can be arranged and organised with proper thought and care, to promote certain social policies of the State. We are committed to equitable distribution of wealth so that the reduction of economic disparity between various sections of the community leads to the disappearance of social disparity between various classes, thereby, ultimately establishing complete equality between citizens. Again, one of the most fundamental characteristics of healthy taxation is actual encouragement of a particular type of industry, business or investment. In this context, the rate of taxation as well as built-in levels of taxation are of considerable importance. Arithmetic, quite often, is misleading if it is the sole consideration in the matter of fixation of rates of taxes. If a tax at 2 per cent yields rupees one thousand, it is not necessary that it will yield rupees two thousand, if the rate is doubled. Quite often, the increase may absolutely kill out the very base and the net yield may even be less than what was being received previously. This House has just passed the Third Amendment to the Stamp Act, reducing the rate of stamp duty on transactions of sale. That measure was, as explained during the debate, designed not only to reduce the element of oppression but actually to provide an incentive to sales and to investment.

2. Investment, particularly investment in land, constitutes one of the most important problems to be faced by the State Government in the matter of regulation of prices and evolution of an healthy urban-land policy. While investment in this direction is to be encouraged, speculation must, equally forcefully, be discouraged. The problem really, therefore, is one of mopping up the unearned increases that arise in land and property values and prices as a result of social growth. This is necessary if prices of land in developed areas have to be kept at a reasonable and fairly stable level. In theory...

श्री अध्यक्ष : अगर स्टेटमेंट लम्बा है और मुनासिब समझे तो हाऊस के टेबल पर ले कर दें।

(If it is a long statement and you think it proper, then you may place it on the table.)

मुख्य मन्त्री: गवर्नमेंट ने मरला टैक्स और हाऊस टैक्स पर अच्छी तरह से गौर किया है और गवर्नमेंट ने यह इरादा किया है कि मरला टैक्स को सस्पेंड कर दिया जाए। इस सम्बन्ध में हम ने एक कमेटी आरंभ की है जिस के चेयरमैन सरदार गुरदियाल सिंह ढिल्लों हैं। इस के मेम्बरों के नाम स्टेटमेंट में दिए हैं। यह कमेटी बजट सेशन से पहले अपनी रिपोर्ट देगी। मैं इस स्टेटमेंट को हाऊस के टेबल पर ले करता हूँ।

STATEMENT

Laid on the Table by the Chief Minister

With your permission, I rise to make a statement on the special assessment on land put to non-agricultural use. This special assessment is commonly known as the Marla Tax. I may make it clear that one of the first things that claimed my attention and that of my colleagues, after assumption of office, was the taxation structure of the State. Taxes are necessary, especially in a Welfare State devoted to all-round economic and social development. It is, however, equally necessary that taxes should be so conceived, levied and realised that the element of oppression and harassment is kept at the minimum if not altogether eliminated. It is also important that the taxation policy of Government should have certain social objectives in view, in addition to the main objective of receipt of money for public expenditure. The incidence of taxation, the rate as well as the manner of collection, can be arranged and organised, with proper thought and care, to prompt certain social policies of the State. We are committed to equitable distribution of wealth so that the reduction of economic disparity between various sections of the community leads to the disappearance of social disparity between various classes, thereby, ultimately establishing complete equality between citizens. Again, one of the most fundamental characteristics of healthy taxation is actual encouragement of a particular type of industry, business or investment. In this context, the rate of taxation as well as built-in levels of taxation are of considerable importance. Arithmetic, quite often, is misleading if it is the sole consideration in the matter of fixation of rates of taxes. If a tax at 2 per cent, yields rupees one thousand, it is not necessary that it will yield rupees two thousand if the rate is doubled. Quite often, the increase may absolutely kill out the very base and the net yield may even be less than what was being received previously. This House has just passed the Third Amendment to the Stamp Act, reducing the rate of stamp duty on transactions of sale. That measure was, as explained during the debate, designed not only to reduce the element of oppression but actually to provide an incentive to sales and to investment.

2. Investment, particularly investment in land, constitutes one of the most important problems to be faced by the State Government in the matter of regulation of prices and evolution of an healthy urban-land policy. While investment in this direction is to be encouraged, speculation must, equally forcefully, be discouraged. The problem really, therefore, is one of mopping up the unearned increase, that arise in land and property values and prices as a result of social growth. This is necessary if prices of land in developed areas have to be kept at a reasonable and fairly stable level. In theory as well as in law, justification for appropriation of unearned surpluses is well established. According to section 48 of the Punjab Land Revenue Act, 1957, all land to whatever purpose applied and wherever situate, is liable to the payment of land revenue to Government. The practice in the past, however, had been to assess land revenue only on agricultural lands. Also, there was no provision in law for enhancing land revenue when land was diverted from agricultural to non-agricultural use. Such diversion resulted in considerable unearned surpluses. Even when such land was subjected to the normal rates of land revenue, it was felt that this was not quite adequate taxation for purposes of stabilising land price in developed or developing areas. The Taxation Enquiry Commission (Government of India), 1953-54, also, recommended special assessment of such lands at rates higher than those for agricultural lands. The argument was that the increase in the value of such land, on diversion to non-agricultural use, was not due to any invest-

ment or effort on the part of the owner but arose, mainly, because of the growth of population, extension of towns, introduction of railways and roads and the provision of several other facilities at public expense. This was, roughly, the background of the levy of the special assessment on land known as the Marla Tax.

3. I do not propose to go into the detailed history of this levy. Nor do I propose to delineate various subsequent amendments that were brought in primarily because of public clamour against the levy. Since these measures were introduced in and passed by the Legislature, most of the Hon'ble Members are already aware of what happened in the past. I may, however, state some of the reasons on which the public protest, strong and repeated, was based. One reason was the suspicion that the Marla Tax, however, well conceived or justified, was really intended as a weapon for political vendetta. So far as I am concerned (and I have made it repeatedly clear) I am totally, entirely and completely set against any form of political vendetta or victimization. In my present office as well as in my public life generally, I am most humbly, though most firmly, devoted to honesty and sincerity of motives. A good measure is vitiated by a faulty origin. It was, therefore, that I gave any attention to the Marla Tax. The allegation that the Marla Tax was the product of political rather than economic motives may only be an allegation but I have decided, with my colleagues, that we must remove all traces and suspicions of *mala fides* from such measures.

4. The other reason on which the public protest was based, is that property, today, is subjected to various taxes. There is the Property Tax, the Municipal House Tax and there are certain Central Taxes. There is, also, the stamp duty which arises, of course, when property is transferred. The public clamour is (and this has been supported by recommendations of the Taxation Enquiry Commission, also) that, as far as possible, taxes on property should all be rolled into one or two taxes. This matter received the attention of my predecessor Governments, also. But we have decided to resolve this important point as soon as possible. This is why we have decided upon the course of action which I am going to announce shortly.

5. Another reason for the public protest was the manner and the method of working of the Special Assessment. Some very old and undeveloped areas within urban limits were subjected to this levy with remarkable alacrity, while the approach to highly developed areas, where prices of land had shot up to stupendous limits, appeared to be slow, unwilling and hesitant. In other words, the way the tax was imposed and collected, also requires looking into. The tax has its justification, as I have stated before, as the means mainly to collect unearned increments in the value of the land, for the State Exchequer, specially as land, wherever it has appreciated in value, has gained in price because of Government policy of public investment in roads and railways and other civic amenities. If the tax has to remain, it is clear to me that it must come in a new form, devoid of political motivation, devoid of any confusion in regard to social and economic objectives, and devoid of any disparities, mismanagement or mal-administration. My Government has, accordingly, decided that the imposition and collection of this levy shall be suspended with effect from Kharif, 1964.

6. It has, further, been decided to appoint a Committee of able public men and legislators to go through the whole question of the Marla Tax. The Committee will be constituted as follows :—

Shri Gurdial Singh Dhillon, M.L.A.

.. Chairman

| | | |
|--|----|--------|
| 1. Shri Ram Saran Chand Mittal, M.L.A. | .. | Member |
| 2. Dr. Baldev Parkash, M.L.A. | .. | Do |
| 3. Mehta Rup Lal, M.L.A. | .. | Do |
| 4. Principal Rala Ram, M.L.A. | .. | Do |
| 5. Shri Yash, M.L.A. | .. | Do |
| 6. Shri Charanji Lal, M.L.A. | .. | Do |
| 7. Shri Gurdarshan Singh, M.L.A. | .. | Do |
| 8. Shri Amar Singh, M.L.A. | .. | Do |
| 9. Shri Dina Nath Aggarwal, M.L.A. | .. | Do |
| 10. Shri Kanwar Lal Sharma, M.L.C. | .. | Do |
| 11. Shri Hari Singh, M.L.C. | .. | Do |
| 12. Financial Commissioner, Revenue or his representative | .. | Do |
| 13. Finance Secretary | .. | Do |
| 14. Secretary Local Government and Town and Country Planning | .. | Do |
| 15. Director Town and Country Planning | .. | Do |
| 16. Excise and Taxation Commissioner, Punjab | .. | Do |

[Chief Minister]

The Financial Commissioner, Revenue, or, in his absence any officer nominated by him shall act as Secretary of the Committee.

7. This Committee shall report to Government on points to be referred to them separately, before the next Budget Session of the Punjab Legislature. They will, among other things, consider the advisability and possibility of amalgamating the Marla Tax with other taxes on property. They will also, consider the manner in which appropriate levels and stages can be devised so as to ensure maximum return from lands appreciating quickly in value and maximum protection to un-productive lands where the rate of growth is nominal or nil. They might proceed with their enquiries, town to town, project by project, or in any other manner feasible. Their recommendations will be, then, thoroughly considered by Government and, if necessary, appropriate legislation will be brought before this House and before the Upper House. I must, however, repeat the assurance that our endeavour will be to remove all oppression from this sort of tax, if at all it is reimposed. Our effort will be to tax-un-earned increments and to calculate these increments by clear and straight methods to ensure that the tax does not take, within its field, properties and people who need further help and protection rather than further taxes.

vi. Regarding grave and serious charges of Smuggling against many High Police Officers including a D. I. G.

मुख्य मंत्री : स्पीकर साहिव आप को याद होगा कि इस हाऊस में एक काल अटेंशन मोशन आई थी और ऐडजनमेंट मोशन भी आई थी जिस में हमारे एक बड़े पुरोस अफसर के खिलाफ समगलिंग का इलजाम लगाया गया था और मैं ने हाऊस को यकीन दिलाया था कि मैं सारी चीज का पता कहूंगा और फिर उस बारे में हाऊस में स्टेट-मेंट दूंगा तो मैं आप के द्वारा सारा मामला हाऊस के सामने रखना चाहता हूं।

A call attention notice (No.12) was moved in the House on 16th September, 1964. It related to certain charges of smuggling against high police officers, including a D. I. G. contained in a letter purporting to be from a dismissed police officer, Government's attention was drawn to its alleged failure to take any proper action in this respect.

I have personally looked into this case. The notice evidently related to copies of an application apparently made by one Sardara Singh who has described himself as an ex-Head Constable in P. A. P. Enquiries have revealed that one Head constable name Sardara Singh, No.213 of the P.A.P. was invalided out of the service on 6th May, 1960. He had spent some time in the Mental Hospital and was also concerned in a theft case. It was found that he was still a mental case. This constable belongs to Mahendragarh District and so far as I could find out there is no police officer by the name of Sardara Singh from Amritsar District. Government therefore believe that the copies of the letters on which the call attention notice is based in fact relate to a pseudonymous application.

Since high officers of the police department were named I thought it fit to enquire into the matter myself so far as it related to the present Inspector General of Police. I was assisted in this enquiry by my colleague the Hon'ble Home Minister. After due enquiry we are satisfied that the complaint against the Inspector General of police has been levelled by some disgruntled elements who have tried to take undue advantage of the fact that the officer concerned had during one of his visits to Lahore in 1961 in connection with exchange of Goodwill Missions between Punjab (India) and Pakistan, purchased a few articles of sanitary ware. During these visits gifts were exchanged at official level and some private purchases were made by members of the Delegations. This fact, namely, the purchase of these

goods by the officer, has been twisted and exaggerated and allegations of smuggling have been levelled in an irresponsible manner in these pseudonymous applications. After due enquiry we are satisfied that the allegation of smuggling levelled against the Inspector-General of Police lacks substance.

I would like to add here that the present Inspector-General of police is an officer of great experience, high calibre and proved integrity and I regret very much that his name should have been brought into an allegation of this kind.

So far as any other specific verifiable allegations against other officers are concerned they will be duly looked into.

I should also like to add that Government is fully alive to the problem of smuggling on the border. Government has made adequate arrangements by posting strong armed police in the border districts. The Customs Authorities have also their own independent organisation. I would like to assure the House that Government will not hesitate to institute full and detailed enquiries into genuine complaints of smuggling irrespective of the status of the persons to whom they relate, I would, however, earnestly request the Hon'ble Members of the House not to proceed in such matters on the basis of any anonymous or pseudonymous complaints as a discussion of such matters without verifying facts can lead to demoralisation and consequently weakening of the administrative structure. In this I would earnestly request for the cooperation of the House. (Thumping from the Treasury benches).

Statements laid on the Table by the Chief Parliamentary Secretary.

Mr. Speaker : Now the Chief Parliamentary Secretary has to lay certain statements on the Table of the House.

Chief Parliamentary Secretary : Mr. Speaker, I have got about 25 to 30 statements to be laid on the Table of the House. If you permit, I may place them on the Table.

Mr. Speaker : Yes, please.

Chief Parliamentary Secretary : I lay the following 26 statements on the Table of the House in connection with—

1. Adjournment Motion (No.5) given notice of Dr. Mangal Sein on the situation created in election of the President of Municipal Committee, Jhajjar,

2. Call Attention Notice (No. 40) given by Comrade Babu Singh Master regarding "the refusal of the Halwais to lift raw sugar being of sub-standard" and call Attention Notice (No.83) given by Dr. Mangal Sein "that redish sugar is being sold at the rate of white sugar at the various Government Fair price shops in the State."

3. Call Attention Notice (No.7) given by Sardar jagjit Singh Gogani regarding the alleged discrimination in the distribution of Sugar quota as between rural and urban population.

4. Adjournment Motion (No.26) given notice of by Comrade Shamsheer Singh Josh regarding "the acquisition of hundreds of bigha of cultivable land under the utilization of uncultivated Land Act from Rupar to Harike Patan in the sutlej Canalization Scheme....."

5. Call Attention Notice (No.31) given by Dr. Mangal Sein "that the Government had allocated for lesser funds for medical College run at Rohtak."

6. Call Attention Notice (No. 35) given by Sardar Kultar Singh regarding "failure of the Government to take any action against the officials who resorted to Lathi-Charge on Akalis....."

[Chief Parliamentary Secretary]

7. Adjournment Motions (No.43) given notice of by Shri Feteah Chand Vij regarding security deposits with Government by the Country liquor contractors.

8. Adjournment Motion (No.44) given notice of by Chaudhri Darshan Singh regarding the acquisition of land in the Jullundur District on the bank of Sutlej for reclamation purposes and call Attention Notice (No.37) given by Comrade Gurbaksh Singh Dhaliwal regarding acquisition of "60, 746 acres of land situated in Tehsils Nawansher, phillaur and Nakodar, District Jullundur....."

9. Call Attention Notice (No.53) given by Babu Ajit Kumar regarding the stoppage of supply of sugar ration and fertilizer in the rural area under the orders of the Deputy Commissioner, Jullundur to those who have not paid chula Tax

10. Call Attention Notice (No. 61) given by Dr. Mangal Sein regarding the encroachment by the Neelam Cinema of the open pucca space in front thereof.

11. Call Attention Notice (No.62) given by Comrade Babu Singh Master regarding the elections to the Rampura Phul Market Committee.

12. Call Attention Notice (No.64) given by Comrade Shamsher Singh Josh regarding "the refusal of Punjab Government to give special quota of sugar to Hindu Families of the State in connection with the Shradh ceremonies....."

13. Adjournment Motion (No.59) given notice of by Comrade Bhan Singh Bhaura regarding "the non-availability of Maida."

14. Call Attention Notice (No.69) given by Sarvshri Makhan Singh Tarsikka and Hardit Singh Bhathal regarding the failure of Government "to give hill Compensatory Allowance to the workers employed at Joginder Nagar....."

15. Call Attention Notice (No.70) given by Comrade Shamsher Singh Josh regarding the non-implementation of instructions of Government on "the proper introduction of minimum rates of wages in the Textile Industry."

16. Call Attention Notice (No.73) given by Sardar Tara Singh Layalpuri regarding of "First Information Reports in Urdu....."

17. Call Attention Notice (No. 82) given by Shri Mangal Sein regarding the bogus contract obtained by the Sarpanch of Village Panchayat Hassanpur, Tehsil Palwal, District Gurgaon for constructing a building for a girls primary School.

18. Call Attention Notice (No. 84) given by Shri Mangal Sein regarding the embezzlement of a sum of Rs. 7315/—collected for the Defence Fund by Shri Din Dyal Sarpanch of Village Hasanpur, Tehsil Palwal, District Gurgaon.

19. Call Attention Notice (No.86) given by Sardar Gurbaksh Singh Dhariwal regarding the general strike by the students of the Khalsa Higher Secondary School, Gurdaspur.

20. Call Attention Notice (No.95) given by Sardar kulbir Singh regarding withdrawing the enquiry against Shri pritam Singh Tarang, Sarpanch Kotharor Kalan, District Ferozepur from the Court of Magistrate 1st Class, Ferozepur.

21. Call Attention Notice (No.96) given by Shri Balramji Dass Tandon regarding "the policy of the State Government of allowing 'Sub-Yards' under Marketing Committee rules resulting in smuggling of food-grains...."

22. Call Attention Notice (No.97) given by Shri Balramhji Dass Tandon regarding "the corrupt practices at work in co operative consumer's Store at Nimak Mandi Amritsar.

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SECRETARY

23. Call Attention Notice (No. 99) given by Shri Sagar Ram Gupta regarding "the electricity connections not being given to the Government Servants, who have been allotted Government quarters at Sector 28, Chandigarh.

24. Call Attention Notice (No.108) given by Sardar Tara Singh Lyallpuri regarding the failure of Government to include 12 villages in Ferozepore District in any Panchayat.

25. Adjournment Motion (No.73) given notice of by Sarvshri Makhan Singh Tarsikka and Hardit Singh Bhathal regarding "the situation created by S. H. .O. Police Station Sahnewal by his certain activities to harass the Communist workers not to collect funds...."

26. Call Attention Notice (No. 117) given by Sarvshri Makhan Singh Tarsikka, Hardit Singh Bhathal and Om Parkash Agnihotri regarding the "illegal promotions under the instructions of ex-Chief Minister in Punjab Roadways Jullundur Depot."

Statement regarding the Election of the President Municipal Committee, Jhajjar with reference to Adjournment Motions No. 5 by Dr. Mangal Sein

STATEMENT No 1

The election of the President of Municipal Committee, Jhajjar, District Rohtak, was to be held on 1st August, 1964 under the presidentship of S. D.M., Jhajjar, Ch. Sultan Singh (Congress) and Shri Ram Kishen (.B.J.S.) were the two candidates. There are 13 members in the Municipal Committee and 6 belong to each group. Shri Raja Ram, a Harijan member, was non-committed at that time.

Shri Raja Ram came in a bus with some members of B.J.S. and instead of going with the Jan Sangh workers to the Town Hall, he went away with his family members whom he had not met for last 10/12 days.

This attitude of Shri Raja Ram was unexpected and Jan Sangh workers alleged that Shri Raja Ram had been abducted by Sultan Singh and party. They started indulging in rowdy activities on which the S.D.M. warned them to disperse.

At the instance of the Jan Sang, a case F.I.R. 114/64, under section 365,147 IPC., was registered at P.S. Jhajjar and within few hours Shri Raja Ram was traced from his house. He publicly stated that he was not abducted by any one and that he had received no injury. Nine men arrested were released on bail by S.D.M. This hurt the prestige of the Jan Sangh members and Dr. Mangal Sein, M.L.A., and Th. Nasib Singh, M.L.C., resorted to hunger-strike.

The Superintendent of Police, Rohtak, personally conducted the enquiry and he had found that Shri Raja Ram was not abducted. There was no brick-battling on the Jan Sangh party from the opposite group. In the enquiry, it transpired that Jan Sangh workers kept Shri Raja Ram with them for 10/12 days at different places. The election as fixed for 13th August, 1964 had been stayed by the High Court.

STATEMENT NO. 2

Call Attention Notice No. 53 by Shri Mangal Sein regarding reddish sugar being sold at the rate of white sugar at the various Government Fair Price Food Grain Shops in the State

The Government of India promulgated the Sugar (Control) Order, 1963, under the Defence of India Rules throughout the country with effect from the 17th April, 1963. Under this Order, the Punjab State was allotted a monthly quota of 14,000 tonnes per month which was subsequently reduced to 13,300 tonnes per month from April, 1964, in view of lesser production of sugar during the crop year, 1963-64.

2. The Government of India allotted a quantity of 667 tonnes per month of raw sugar to the Punjab State,—*vide* their release orders, dated 20th July, 1964 and 18th August, 1964 for consumption during August and September, 1964, from the seohora Sugar Factory in U.P. The ex-factory price of Raw Sugar is less by Rs 2.25 per quintal than the ordinary grade 29 sugar. Accordingly the Punjab Government have fixed the wholesale rate of Raw Sugar at a price less by Rs 2.25 per quintal than that of D-29 grade sugar.

[Chief Parliamentary Secretary]

3. The raw sugar is reddish brown in colour. It was not issued to the general consumers for direct consumption sugar. This sugar was issued to manufacturers of sweetmeats, bura and patasha manufacturers, etc., only who generally refine or clarify this sugar and use large quantities of low grade khandsari, which is much inferior to Raw Sugar.

4. The Government of India have intimated that the samples of Raw Sugar produced during the year 1963-64 have been got analysed by them at the National Sugar Institute, Kanpur, and the analysis has shown the following results :

| | |
|--|-------------------------|
| Polarisation which denotes sucrose content | .. 970.980 |
| Reducing Sugars | ... 0.5 to 0.9 per cent |
| Ash Content | .. 0.4 to 0.7 per cent |
| Moisture | .. 0.2 to 0.6 per cent |

As against this, according to the Prevention of Food Adulteration Rules, 1955, cane sugar is fit for human consumption if it satisfies the following specifications :—

| | |
|-------------|--------------------------------|
| Sucrose | .. Not less than 96.3 per cent |
| Ash content | ... Not more than 0.7 per cent |
| Moisture | ... Not more than 1.5 per cent |

Accordingly the raw sugar issued to establishments alone is fit for human consumption.

5. Since this sugar was not being accepted by the Halwais, etc., the Government of India was requested to change the allocation from raw sugar to crystal sugar. The Government of India have not agreed to it in view of the very tight supply position of sugar in the country. The Punjab Government have now decided to allow sale of raw sugar to establishments over and above their normal quota of white crystal sugar.

STATEMENT NO. 3

Call Attention Notice No. 7 by Shri Jagjit Singh Gagoani regarding discrimination being meted-out to the rural population in connection with sugar quota

The Government of India promulgated the Sugar (Control) Order, 1963, under the Defence of India Rules, with effect from the 17th April, 1963. Under this Order, the Punjab State was allotted a monthly quota of 14,000 tonnes sugar. This quota was much less than the State's actual requirements of sugar.

2. The Punjab Government framed a detailed scheme for fair and equitable distribution of the available supplies of 14,000 tonnes. In the beginning of the scheme, no quantum of issue was fixed and the consumers were allowed to purchase as much quantity of sugar as they required. This system, however, did not work satisfactorily and there were complaints of non-availability of sugar in various parts of the State. Accordingly the Punjab Government fixed the quantum for consumers in urban areas of the State at 1½ kilogram per head per month from 3rd June, 1963. This quantity was reduced to one kilogram per head per month from 1st November, 1963. No quantum has been fixed for consumers in the rural areas. The quantity of sugar which became available by this reduction in the quantum of issue in the urban areas was also allotted to rural areas for distribution there as their requirements vary from place to place and to whom sugar is issued according to requirements on verification by Panchayats.

3. The Punjab Government had been persistently requesting the Government of India for increase in the State's monthly sugar quota. The Government of India, instead, imposed a cut of 5 per cent on the State's monthly quota and fixed the same at 13,300 tonnes per month from April, 1964 allocation onward, in view of lesser production of sugar during the crushing year 1963-64. This has resulted in reduced availabilities of the stocks of sugar for distribution in the State.

4. Allocation of sugar to the rural areas in the State is being made keeping in view the consumption of sugar there during the past years and the availability of the stocks. During the previous control on sugar, from 1959 to 1961, the rural areas used to get, on an average, 3,000 to 4,000 tonnes sugar per month. During the period when there was no control on sugar, the consumption of sugar in the rural areas was much less and below 3,000 tonnes per month. During the present control, however, a quantity of 6,000 to 7,000 tonnes sugar is being allotted to the rural areas of the State, even inspite of the cut imposed by the Government of India on the State's monthly sugar quota. The allocation of sugar to rural areas during the present distribution Scheme is, therefore, much more liberal.

5. The distribution of available quota of 13,300 tonnes sugar, if the quantum of issue in urban and rural areas is kept the same, will be as below, after earmarking the required quantity of sugar for establishments and special occasions :—

| | | |
|---|----|---------------|
| Population according to 1961 Census | .. | 2,03,68,122 |
| Present population (approximately) | .. | 2,20,00,000 |
| Total available quota | .. | 13,300 |
| Requirements of establishments and Special occasions like marriages, etc. | .. | 2,800 Tonnes |
| Balance available for consumers | .. | 10,500 Tonnes |
| Quantity required at 475 grams per head per month | .. | 10,500 Tonnes |

The maximum quantity which would thus be available to a consumer would be 475 grams per head per month against the present quantum of 1 kilogram per head per month in urban areas and about 300 grams per head per month in the rural areas. The total monthly requirement of sugar at the scale of 1 kilogram per head per month for consumers throughout the State including rural areas, after allotting suitable quota of sugar to establishments, etc., would work out to 25,000 tonnes; while if the quantum of issue for urban areas being 1 kilogram per head and in rural areas being 1/2 kilogram per head, per month, the total requirement of sugar would amount to 17,000 tonnes per month.

Unless the monthly quota of sugar allotted to the Punjab State is suitably increased by the Government of India, it would not be expedient to change the present proportion of allocation of sugar in between the urban and rural areas, which is considered the best, under the circumstances.

6. It is also not advisable to fix any quantum for consumers in rural areas as their requirements vary from place to place. Moreover, with the arrival of gur and khand sari of new production, the requirements of sugar of villagers are also likely to decrease substantially.

STATEMENT NO. 4

Adjournment Motion Re. (Serial No. 26) by Comrade Shamsheer Singh Josh, M.L.A.

The Sutlej Bed Reclamation Scheme was discussed in the meeting of Co-ordination Sub-Committee of Pradesh Congress Committee and the Council of Ministers on 19th April, 1962 and the decision to immediately take up the scheme was taken. It was also decided that immediate action be taken to issue notification under Section 4 of the Land Acquisition Act specifying the area and the Villages where the land was to be acquired so that there was no speculation raising the value of land as a result of the canalisation of river Sutlej with which this scheme is intimately connected. In pursuance of this decision, notification under Section 4 and 17 of the Land Acquisition Act have been issued for an area of about 1,55,395 acres in 484 villages in Ambala, Hoshiarpur, Jullundur, Ludhiana and Ferozepur districts. Notifications under Section 6 have also been issued for an area of about 26,000 acres in 150 villages. However, the possession has been taken of 2,500 acres only.

2. The criteria for the acquisition of land for the Sutlej Bed Reclamation scheme as determined is to acquire and reclaim the land which has been effected by spills of river Sutlej and has been lying barren in the past years. Most of the land covered by the Scheme is over-grown with heavy Sarkanda, Kahi, Pilachi and other bushes.

[Chief Parliamentary Secretary]

3. Under this scheme, as only barren land is to be acquired, notifications issued so far do not cover the village abadis and the land which was under cultivation prior to 1961. In order to safeguard the interests of the cultivator's reliance has been placed not only on the revenue records but actual field inspections by a large number of Revenue Officers have also been arranged.

4. As the land which was not under cultivation prior to 1961 has only been excluded, it is possible some land covered by the notification might have been brought under cultivation after 1961 by the original owners/cultivators or by those who have purchased it from the Rehabilitation Department. In this connection it may be noted that the owners/cultivators of the barren and uncultivated land were informed by the field staff that their barren and uncultivated land would be acquired and therefore, be not brought under cultivation. Besides in order to avoid further complications, regarding the evacuee land covered by the Scheme, the Rehabilitation Department has been requested to stop further sales.

5. Previously this Scheme was under the administrative control of Irrigation and Power Department. It has recently been transferred to Agriculture Department. Now the entire Scheme is being reviewed in this Department by a Committee of technical experts. In the meantime, the Director, Irrigation and Power Research Institute who is at present implementing the scheme has been instructed not to take further possession of land till further orders of the State Government. All the points raised in the adjournment motions call attention notices and questions would be considered before final decisions are taken.

6. As regards the payment of compensation, the award papers for an area of 20,000 acres approximately have been prepared by the Land Acquisition Officer Amritsar Drainage Circle, Amritsar but the announcement of awards has been held up for want of class wise rates from the Commissioners of the Divisions. After these formalities are completed, the compensation will be paid.

7. As regards a forcible attempt by the Agricultural Authorities to demolish the Gushala of stray cattle managed by a Mahatma under the supervision of Rupal Citizen Committee the allegation is far from any truth.

Prior to the setting up of Reclamation Farm near Rupal the entire area was lying banjar and serving as free grazing grounds for the cattle of Mahatma. Now the entire area is re-claimed and put under crops thus debarring the Mahatma from facilities. False complaints like this are being made to bring about the closing up of reclamation work.

STATEMENT No 5

Statement in regard to the Call Attention Notice Serial No 31 by Dr. Mangal Singh M.L.A.

Funds.—Rohtak Medical College and Hospital was started as a Plan project during the 3rd Plan period at a total estimated cost of Rs. 298 lakhs (Rs. 100 Revenue and Rs 98 lakhs Capital). Provision made for the 3rd Plan period was Rs. 175 lakhs (Rs. 55 lakhs Revenue and Rs. 120 lakhs Capital) The whole estimated amount could not be provided during the 3rd Five Year Plan because of low total Plan ceiling.

The Year-wise flow of the expenditure is indicated below:—

| Name of Scheme | Plan | Provision | 1961-62
Actual | 1962-63
Actual | 1963-64
Actual | 1964-65
Budget | 1965-66
Proposed | Total
1961—1966 |
|----------------|------|-----------|-------------------|-------------------|-------------------|-------------------|---------------------|--------------------|
| Rohtak | Rev: | 55.00 | 3.42 | 16.71 | 19.17 | 20.00 | 32.88 | 92.18 |
| | Cap: | 120.00 | 24.74 | 84.87 | 42.81 | 26.00 | 4.50 | 182.92 |
| Total] | | 175.00 | 28.16 | 101.58 | 61.98 | 46.00 | 37.38 | 275.10 |

The other Project taken in hand during the 3rd Plan was that of P. G. I. at a total estimated cost of Rs. 585 lakhs .

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Plan allocation for the 3rd Five-Year Plan was fixed at 310 lacs out of which Rs. 135 lakhs were provided out of the State Plan budget for Medical and Health while Rs. 175 lakhs was to be provided as under :—

| | |
|----------------------|-----------|
| From Captial Project | 75 lakhs |
| Share of the C. A. | 100 lakhs |
| Total | 175 lakhs |

The breakup of the provision under Medical and Health is as Under :—

| | |
|---------|--------------|
| Revenue | ... 60 lakhs |
| Captial | .. 75 lakhs |

It will be seen that the budget provision out of Plan Provision for Medical and Health was less for P. G. I. than Medical College, Rohtak.

Medical Colleges at Amritsar and Patiala have been in existence since long and their budget is met out of non-plan allocation. For expenditure under Plan schemes the ceiling has to be adhered to while no ceiling is fixed for non-plan expenditure. A comparative statement of expenditure yearwise on Medical Colleges, Amritsar Patiala and Rohtak is attached at Appendix I. So far the expenditue incurred on the establishment of Medical College, Rohtak, comes to Rs. 275.10 lakhs (Rs. 92.18 lakhs Ravenue and Rs. 182.92 lakhs Capital) Break-up of this is given in appendix II.

Equipment.—All necessary equipment has been purchased and is in position. When a new Medical College is started for a new hospital is established a lot of equipment is required to be purchased. Most of the essential equipment is not manufactured in the country for the present. It is to be imported. Because of tight foriegn exchange position a great deal of difficulty is experienced in procuring foreign made equipment. However, attempts are being made to procure necessary foreign made equipment as early as possible. Most of the routine type of equipment required for day-to-day work is available. It is only specialised equipment required for research and for special procedures that may be deficient at Medical College, Rohtak.

Staff.—Resignation from three doctors working at Mecical College and Hospital Rohtak has been received i.e. from :—

- (1) Dr. Mohan Kishan Cheema, Demonstrator of Physiologys.
- (2) Dr. Harjit Singh, Research Officer, Paediatrics and
- (3) Dr. K. C. Verma, Registrar, now Assistant Professor of Skin & V. D.

Except the resignation of Dr. Mohan Kishan Cheema, who resigned in order to pursue higher studies none of those resignations have been accepted. These doctors hold junior posts. Their resignations do not materially affect the working of the hospital.

No. instances of carelessness on the part of doctors have come to the notice of this Directorate. Any carelessness or negligence on the part of a doctor renders him liable for disciplinary action. Moreover a doctor can be sued for damages if his negligence contributes towards complication or disability. No. such instance has occurred so far.

APPENDIX I

Statement showing Budget Allotments in respect of Medical Colleges, Amritsar Patiala and Rohtak, Year-wise.

| Year | Medical College, Amritsar | Medical College, Patiala | Medical College, Rohtak |
|---------|---------------------------|--------------------------|-------------------------|
| 1961-62 | 14,60,020 | 10,57,990 | 8,95,150 |
| 1962-63 | 15,28,700 | 11,03,020 | 15,20,160 |
| 1963-64 | 17,11,290 | 11,86,630 | 13,14,750 |
| 1964-65 | 20,12,680 | 14,10,680 | 26,21,880 |

[Chief Parliamentary Secretary]

Statement showing budget allotments in respect of V. J. Hospital, Amritsar, Rajendra Hospital, Patiala and Medical College, Hospital, Rohtak Year-wise.

| Year | V. J. Hospital, Amritsar | Rajendra Hospital Patiala | Medical College Hospital Rohtak |
|---------|--------------------------|---------------------------|---------------------------------|
| 1961-62 | .. 18,49,390 | 20,65,430 | — |
| 1962-63 | .. 21,26,580 | 22,09,290 | — |
| 1963-64 | .. 21,18,330 | 22,48,010 | — |
| 1964-65 | .. 22,01,840 | 22,11,680 | 10,12,740 |

Note:— Budget allotment for hospitals attached to various Medical Colleges according to the beds available. The present strength at each hospital is as follows:—

| | |
|----------------------------------|--------------|
| V. J. Hospital, Amritsar | .. 657 beds. |
| Rajendra Hospital, Patiala | .. 674 beds |
| Medical College Hospital, Rohtak | .. 250 beds |

APPENDIX II

Statement showing the Third Plan outlay of sub-head "Health"
Outlay for Medical College, Rohtak.

| Name of scheme | Plan Provision 1961-65 | 1961-62 Actual | 1962-63 Actual | 1963-64 Actual | 1964-65 Budget | Proposed 1965-66 | 1961-66 Total |
|----------------|------------------------|----------------|----------------|----------------|----------------|------------------|---------------|
| Rohtak Rev: | .. 55.00 | 3.42 | 16.71 | 19.17 | 20.00 | 32.88 | 92.18 |
| Cap: | .. 120.00 | 24.74 | 84.87 | 42.81 | 26.00 | 4.50 | 182.92 |
| Total | 175.00 | 28.16 | 101.58 | 61.98 | 46.00 | 37.38 | 275.10 |

STATEMENT NO. 6

Regarding Call Attention Notice (Serial No. 35) by Sardar Kultar Singh, M.L.A. about the Lathi Charge on Akalis and S. Arjan Singh Budhiraja on the 11th July, 1964 at Ludhiana

The Jatha of Sant Fateh Singh on its way to Paonta Sahib reached Ludhiana on 11th, July, 1964. Earlier this Jatha had visited many places and at Jullundur and Kapurthala; black flag demonstrations were staged against the Jatha by the supporters of Master Tara Singh. At Ludhiana as the Jatha came near Gurdwara Sabzi Mandi in the form of a procession, the supporters of Master Group shouted slogans "Mahant Fateh Singh go back" and showed black flags. This resulted in provocation to the supporters of Sant Fateh Singh and some persons including Sukhram Singh of Kapurthala gave lathi blows to some demonstrators. 3 persons of Master Group received injuries. The situation took an ugly turn and there was an imminent danger of a major clash between the supporters of M. Tara Singh and Sant Fateh Singh. The Police saved the situation with timely intervention and separated both the warring groups. There was no lathi charge as alleged but small lathies were used to separate the two rival groups. Government feels that the Police did this duty tactfully without use of force. No person from Sant group with any injury reported to the police.

Statement No 7

Statement in respect of adjournment motion No 43 by Shri Fateh Chand Vij, regarding security deposits with Government of the country liquor contractors

The Country liquor licenses for the year 1964-65 were disposed of by allotment instead of by auction. One of the terms of allotment was that the successful allottee shall pay by way of security an amount equal to one sixth of the amount of still head duty realizable

on the minimum annual quota fixed for the vend. This amount was refundable at the end of the year, unless forfeited, lapsed or adjusted against any dues earlier. The Collector (Deputy Excise & Taxation Commissioner) was competent to forfeit this security for any breach of conditions of any license. These allotments have been declared *ultra vires* by the High Court and the Government have taken a decision to auction these licenses for the later half of the current financial year i.e. operating from the 1st October, 1964. Since the current licenses are to operate till the 30th of September, 1964, these securities will become refundable on the 1st of October, 1964. With a view to avoid hardship to the licensees, instructions have already been issued allowing the licensees to adjust these securities towards their future dues, in case they or their partners are able to secure licenses for the period from 1st October 1964 to 31st March, 1965. These powers have been delegated to the Deputy Excise and Taxation Commissioner Incharge of the Division. In case a licensee, who has deposited the security at the beginning of the financial year 1964-65, has not been able to secure a license for the later half of the financial year, he is at liberty to apply for the refund of the security on or after the 1st October, 1964 which shall be allowed to him forthwith. Therefore, there is no such thing as unhelpful and highly coercive attitude of the Excise Authorities of the State Government as indicated in the adjournment motion.

STATEMENT No. 8

Statement on the Adjournment Motion given notice of by Ch. Darshan Singh, M.L.A. read with Call Attention Notice (Serial No. 37) by Shri Gurbux Singh Dhaliwal, M.L.A. regarding acquisition of land for Sutlej Bed Reclamation etc.

The Sutlej Bed Reclamation Scheme was discussed in the meeting of Co-ordination Sub-Committee of Pradesh Congress Committee and the Council of Ministers on 19th April, 1962, and the decision to immediately take up the scheme was taken. It was also decided that immediate action be taken to issue notification under Section 4 of the Land Acquisition Act, specifying the area and the villages where the land was to be acquired so that there was no speculation raising the value of land as a result of the canalisation of river Sutlej with which this Scheme is intimately connected. In pursuance of this decision, notifications under Sections 4 and 17 of the Land Acquisition Act, have been issued for an area of about 1,55,386 acres in 484 villages in Ambala, Hoshiarpur, Jullundur, Ludhiana and Ferozepur districts. Notifications under section 6 have also been issued for an area of about 26,000 acres in 150 villages. However, the possession has been taken of 2,500 acres only.

The criteria for the acquisition of land for the Sutlej Bed Reclamation scheme as determined is to acquire and reclaim the land which has been affected by spills of river Sutlej and has been lying barren in the past years. Most of the land covered by the Scheme is over-grown with heavy Sarkanda, Kahi, Pilchi and other bushes.

3. Under this Scheme, as only barren land is to be acquired, notifications issued so far do not cover the village abadis and the land which was under cultivation prior to 1961. In order to safeguard the interests of the cultivators reliance has been placed not only on the revenue records but actual field inspections by a large number of Revenue officers have also been arranged.

4. As the land which was not under cultivation prior to 1961 has only been excluded it is possible some land covered by the notifications might have been brought under cultivation after 1961 by the original owners/cultivators or by those who had purchased from the Rehabilitation Department. In this connection it may be noted that the owners/cultivators of the barren and uncultivated land were informed by the field staff that their barren and uncultivated land would be acquired and therefore, be not brought under cultivation. Besides in order to avoid further complications regarding the evacuee land covered by the Scheme, the Rehabilitation Department has been requested to stop further sales.

5. Previously this Scheme was under the administrative control of Irrigation and Power Departments. It has recently been transferred to Agriculture Department. Now the entire Scheme is being reviewed in this Department by a Committee of technical experts. In the meantime, the Director, Irrigation and Power Research Institute who is at present implementing the Scheme has been instructed not to take further possession of land till further orders of the State Government. All the points raised in the adjournment motions, call attention notices and questions would be considered before final decisions are taken.

*Note.—The Call Attention Notice No. 37 appears in debate dated 21st September, 1964.

6. As regards the payment of compensation, the award papers for an area of 20,000 acres approximately have been prepared by the Land Acquisition Officer, Amritsar Drainage Circle, Amritsar but the announcement of awards has been held up for want of classwise rates from the Commissioners of the Divisions. After these formalities are completed, the compensation will be paid.

STATEMENT No. 9

Call Attention Notice.— Serial No 53 by Babu Ajit Kumar regarding stoppage of supply of sugar ration and fertilizer in the rural area to those who have not paid Chula tax

According to the report of Deputy Commissioner Jullundur no such orders have been issued by him regarding stoppage of supply of sugar ration and fertilizer in the rural area to these who have not paid chula Tax.

Statement No. 10

Call Attention Notice (No 61) by Dr. Mangal Sein, M.L.A. regarding encroachment by the Neelam Cinema of the open space of the Neelam Cinema

The area between the front verandah of the Neelam Cinema and the road belongs to Government. Since it lies outside the sold area, its development is the responsibility of Government. It has been paved by the Government in accordance with approved plans. The allegation that Neelam Cinema has encroached upon this area in the form of pucca pavement is apparently not correct.

***STATEMENT No. 11**

Call Attention Notice.—(Serial No. 62) By Comrade Babu Singh Master regarding election to the Rampura Phul Market Committee.

In his call attention notice No. 62 the contention of Com. Babu Singh Master is that the Government failed in providing equal free and fair chances granted in the Indian Constitution to Shri Gurbachan Singh, a candidate in the Rampura Phul Market Committee Election held on 13th September, 1964, when Inspector, C.I.A. Bhatinda detained him and his two influential supporters namely Shri Devinder Singh, Chairman of Rampura Block, and Shri Gurdev Singh Kabishar on 10th/11th September, 1964. This contention is not correct.

Sarvhi Gurdev Singh and Gurbachan Singh are suspected to be opium smugglers by the police. On 10th September 1964 the CIA staff interrogated them in connection with the investigation of Case FIR No. 258/63 under section 9/1/78 (Opium Act), 25/54 59 (Arms Act) and 411 I. P. C. (Receiver of stolen property) registered at Police Station Kotwali, Bhatinda. They were allowed to go away after few hours on the same day. House of Shri Gurdev Singh was also searched in this connection. Shri Devinder Singh was neither called for interrogation nor detained by the Police in any manner.

Routine interrogation by the Police in the normal performance of their duties cannot be ascribed to have affected the result of Market Committee Election which took place on 13th September, 1964.

STATEMENT No. 12

Regarding refusal of Punjab Government to give special quota of sugar to Hindu families of the State in connection with Sharadh ceremony **(Call Attention Motion No. 84 by Comrade Shamsheer Singh Josh, M.L.A.)

Control on prices and distribution of sugar was introduced by the Government of India through out the country with effect from 17th April, 1963. Under this Scheme the Punjab State was allotted monthly quota of 14,000 tonnes sugar for distribution to consumers and establishments in the State, while actually the requirements of sugar for the State were much higher. The State monthly quota was reduced to 13,300 tonnes per month from April, 1964 allocation by the Government of India by imposing 5 per cent cut on the original quota, due to lesser production of sugar in the country during the crop year 1963-64.

***Note.—Call Attention Notice Nos. 53, 61, 62, appear in P.V.S, Debate Dated the 24th September, 1964 and Call Attention Notice NO.84 appears in P.V.S. Debate Dated 1st October, 1964.**

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2. Under the controlled distribution scheme enforced by the Punjab Government, consumers in urban areas are being issued sugar at the rate 1 kilo gram per head per month while no fixed quantum has been laid down for consumers in the rural areas where sugar is distributed by the Co-operative Societies according to requirements on verification by the Panchayats.

3. Under this scheme, sugar consumers establishments are issued sugar quota up to 20 per cent of the consumers requirements. Special quotas of sugar are also being issued on marriages, deaths and other special occasions at the following scale :—

- | | |
|---|-----------------|
| (i) Girl's marriage | .. Up to 80 Kg. |
| (ii) Boy's marriage | Up to 40 Kg. |
| (iii) Deaths of an old person and other special occasions | .. Up to 10 Kg. |
| (iv) Child births etc. | .. Up to 5 Kg. |

4. The Government of India have not agreed to allot any extra quota of sugar for the Sharadhs due to the tight supply position of sugar in the country. There are also no reserve stocks of sugar in the State, as the normal monthly quota of sugar allotted by the Government of India is hardly sufficient to meet the existing commitments. As such it is not possible for the State Government to allot any special quota of sugar on the occasion of the Sharadhs.

STATEMENT No. 13

*Adjournment Motion No. 59 moved by Comrade Bhan Singh Bhaura regarding general strike launched by Bakery owners of the State due to non-availability of Maida

The Roller Flour Mills in the State have not been getting adequate supplies of imported wheat from the Government of India. Further the Regional Director (Food), Government of India, and the Licensing Authority, Northern Region, New Delhi,—vide his directive No. 5(1)/64-FM, dated the 18th August, 1964 prohibited the roller flour mills, in the Punjab to produce fines in excess of 5 per cent of their allotment of imported wheat (except in the case of Amar Roller Flour Mills, Sirsa where the percentage of extraction of fines was fixed at 40 per cent in view of the equipment at the factory capable of producing fines only), as also not to sell fines to any persons except Biscuit Manufacturers Hoteliers and Restaurants approved by the Department of Tourism, Ministry of Transport, approved by the Government of India. great resentment amongst the bakers, halwais and other actual consumers of fines in the State. In order to meet the genuine requirements of various categories of establishments using fines, the Government of India was requested to authorize the State Government to regulate distribution of available supplies of fines within the State. The Government of India considered our representation and authorised the State Government on 26th August, 1964 to regulate the distribution of fines in the State according to local requirements of each place. The Government of India was also requested to increase the permissible percentage of extraction of fines by the mills with a view to increase availability of maida in the State. They have, on our representation increased the production of fines by the mills now from 5 to 10 per cent. It is hoped that the position will now substantially and the availability of fines will improve. Necessary instructions regulating the distribution of fines have been issued to the District Food Officers in the State and maida has been placed for retail sale at selected fair price shops in each town/place at reasonable fixed prices. The demands of bakers, halwais and other maida consuming establishments are being met direct from the mills so that no extra margin has to be paid by them. The availability of maida is much better now and there is definite improvement in the supply position. It will further improve by the middle of October, 1964 when the supplies of imported wheat from the Government of India to the mills are accelerated.

(CHIEF MINISTER, PUNJAB)

STATEMENT No. 14

Statement in reply to Call Attention Notice (Serial No. 69) by Comrade Makhan Singh Tarsikka and Hardit Singh Bhathal, M.L.A. re. non-payment of Compensatory Allowance to the workers employed at Joginder Nagar

I may inform the House that the position in regard to each Department is as under:—

*Note.—Call Attention Notice No. 59 appears in P.V.S. Debate, dated 24th September, 64 and Call Attention Notice No. 69 appears in P.V.S. Debate, dated 28th September, 1964.

Punjab State Electricity Board

It is not a fact that the employees of the Board have been denied the concession of Compensatory Allowance. The Board's staff posted at Joginder Nagar is being allowed the Hill Compensatory Allowance at the following rates:—

1. Class IV employees including work-charged. 12 percent of pay plus Re 1 per mensem if free quarters are not provided.

(Vide para 1.121 of Manual of Orders Punjab P.W.D. Electricity Branch 2nd Edition, 1953)

2. Superior Establishment (Non-gazetted) including work-charged 12½ per cent of pay subject to a minimum of Rs. 10 per mensem and a maximum of Rs 25 per mensem.
3. Gazetted Officers (with effect from 28th October, 1961) 12½ percent of pay subject to a minimum of Rs 10 and a maximum of Rs 25 per mensem up to the pay of Rs 350 p.m. with marginal adjustment in the case of those drawing pay above Rs 350 per mensem.

P.W.D., B. and R. Branch

The regular and work charged staff of the P.W.D. B and R Branch has been allowed Hill Compensatory Allowance at 12½ percent of their pay.

Employees Under the Hydrel Project

The Hill Compensatory Allowance is being paid to the regular employees engaged on the construction of Uhl Project at Jogindernagar and not to work charged establishment, the reasons for non-payment of this allowance to the latter are being worked looked into.

STATEMENT No. 15

Re.call Attention Notice (Serial No. 70) by Comrade Shamsher Singh Josh, M.L.A. regarding the payment of Minimum Wages to the Textile employees

The Labour Officers, Labour Inspectors and Wage Inspectors in the State have been asked to get implementation effected of the Notification No. SO-263-C.A./II/48/S. 5/64, dated the 4th August, 1964, issued by the Punjab Government fixing the minimum rates of wages in the Textile Employment, by persuasive means. However, in case of non-implementation of this notification and in the case of less payment in violation of the prescribed wages, the individual worker or the union can seek remedy available under section 20(2) of the Minimum Wages Act, 1948, from authorities appointed under section 20(1) of the Act, viz all Senior Sub Judges in the Punjab. Section 20(2) of the Minimum Wages Act, 1948 runs as under:—

- 20 (2) "Where an employee has any claim of the nature referred to in sub-section (1), the employee himself or any legal practitioner or any official of a registered trade union authorised in writing to act on his behalf, or any Inspector or any person acting with the permission of the Authority appointed under sub-section (1), may apply to such Authority for a direction under sub-section (3):

Provided that every such application shall be presented within six months from the date on which the minimum wages (or other amount) became payable:

Provided further that any application may be admitted after the said period of six months when the applicant satisfies the Authority that he had sufficient cause for not making the application within such period."

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STATEMENT No. 16

Call Attention Notice (Serial No. 73) by Sardar Tara Singh Lyallpuri regarding the recording of First Information Reports in Urdu.

The Official Languages Act, 1960 (Punjab Act No. 28 of 1960), declared Hindi and Punjabi to be the official language at and below the district level in the respective Hindi and Punjabi regions with effect from the 2nd October, 1960. The Act prescribed a transitional period of two years during which option was available to use Urdu and English with the expiry of the two-year period on the 2nd October, 1962, a complete switch over to the regional languages was ordered by Government from that date in all offices at and below the district level. These instructions were meticulously complied with in the Police Department and fully proficient hands in Hindi/Punjabi ordered to be employed on all literate jobs at and below district level to ensure a smooth switch-over to the regional languages. In consequence, all work at and below district level in the department is being carried on in the respective regional language, except the area covered by the Chandigarh Capital Project, where, under Government orders, *status quo* is being maintained, i.e. the work is being carried on in English and Urdu as heretofore.

2. Wireless-telegraphic enquiries were made from all District Superintendents of Police to confirm that the First Information Reports in particular were being recorded in all Police Stations in the respective regional language. They have all confirmed to this effect, except the Superintendent of Police, Sangrur, who says that F.I. Rs are generally recorded in regional language, and the Senior Superintendent of Police, Amritsar, who says that "F.I.Rs. in all cases are being recorded in regional language as far as possible." Superintendent of Police, Gurgaon, has informed that most of the F.I.Rs are being recorded in regional language, but some officials who do not know the regional language (Hindi) are recording these in Urdu. The Superintendent of Police, Ambala, on the other hand says that normally the cases are registered in regional languages in his district, but if the complainants send written reports, then these are copied in the language in which these are written.

3. Instructions have, however, been issued to all District Superintendents of Police in the State to ensure that Government policy in this connection should be strictly and meticulously complied with and the First Information Reports should invariably be recorded in the regional language.

STATEMENT No. 17

Call Attention Notice (Serial No. 82) by Dr. Mangal Sein, M.L.A. regarding the Sarpanch of village Panchayat at Hassanpur, Tehsil Palwal District Gurgaon.

The Deputy Commissioner, Gurgaon, had reported against the Sarpanch and the case is still under enquiry. The question of hushing up the matter therefore, does not arise.

STATEMENT No. 18

The Call Attention Notice (Serial No. 84) by Dr. Mangal Sein, M.L.A., regarding the collection of Defence Fund by Shri Din Dayal Sarpanch of village Hassanpur, Tehsil Palwal, District Gurgaon.

The Deputy Commissioner, Gurgaon, on the basis of his report, has been asked to recover the loss caused by the Sarpanch, to place the Sarpanch under suspension and to refer the case to the police under the Defence of India Rules for the misappropriation of Defence Fund.

STATEMENT NO. 19

On the Call Attention Notice No. 86 by Sardar Gurbax Singh regarding general strike by the students of the Khalsa Higher Secondary School, Gurdaspur.

Shri Gurbaksh Singh Dhariwal, M.L.A., has given notice of a Motion calling attention of the Minister for Education to the affairs of Khalsa Higher Secondary School Gurdaspur, where the Manager has dismissed the Headmaster without giving any notice and

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without assigning reasons and paying him anything. It has been further stated that he has been turned out of the school with the help of the Police and there is a general strike in the school and the boys are not attending classes.

On the receipt of the notice of the Motion, the District Education Officer, Gurdaspur, was contacted on the telephone on the 29th September, 1964 and asked to send a complete report through a special messenger. From his report it appears that there had been party factions amongst the members of the Managing Committee, Khalsa Higher Secondary School, Gurdaspur, as a result of which the services of the Headmaster were terminated on the 26th September, 1964 and in his place the Drawing Master of the school was appointed in charge. The situation being very tense, the Police had to intervene. The students of the school took out a procession on the 28th and demanded the reinstatement of the Headmaster. On hearing this, the District Education Officer visited the school immediately and found that there were only 130 out of 570 students present in different classes. The members of the staff except the Headmaster whose services had been terminated were present. The D.E.O. advised the staff to carry on the work smoothly. Next morning, a procession of about 300 students came to the office of the District Education Officer shouting slogans against the present management of the school and representing for the reinstatement of the Headmaster. The D.E.O. pacified them and met a deputation of 5 students who presented their demands including the reinstatement of the previous Headmaster. He immediately wrote to the Manager asking him to use his good offices and restore normalcy in the institution. It has also been reported by the District Education Officer that some arrests had also been made by the Police including that of the Headmaster, but all the persons have been released on bail. The District Education Officer has been assured by some persons of both the factions that the studies of the students and working of the school will not impair in any way. The District Education Officer has suggested for the formation of an Arbitration Board to decide the following issues:—

- (i) the reinstatement of the Headmaster; and
- (ii) recognition of the rightful management as there is dispute with regard to its constitution between the two factions.

The Circle Education Officer, Jullundur, has been instructed to proceed immediately to Gurdaspur and check up the latest position

The Arbitration Board can be constituted by the District Education Officer as laid down in Punjab Government Notification No. 1508-EDIV (3E)-63/9282, dated 24th May, 1963, (copy enclosed).

EDUCATION DEPARTMENT

Notification

Dated Chandigarh the 24th May, 1963

No. 1508-EDIV (3E)-63/9282.—The

Governor of Punjab is pleased to make the following amendments in the Punjab Education Code:—

For rule II of Appendix XXVII and clause 9 of Appendix XXVIII the following shall be substituted namely:—

- (i) Any dispute that may arise between a teacher and a management may be referred to the District Education Officer, within two months of the arising of the dispute. The District Education Officer shall within one month of the receipt of such reference from the aggrieved party, constitute an Arbitration Board (here in after referred to as 'The Board'), consisting of himself or his nominee and one nominee each one of the teacher and the management, for the purpose of deciding the dispute. The decision of the majority of the arbitrators shall be final and binding on both the parties.
- (ii) The Board shall announce the final decision within one month of the date of its coming into existence, or within such extended period, not exceeding one month, which the District Education Officer may allow for reasons to be recorded in writing.
- (iii) Notwithstanding anything contained in the foregoing provisions, the District Education Officer shall be competent to decide the dispute ex-parte—
 - (a) if any party fails to nominate its representative on the Board within 15 days of the receipt of the notice; or
 - (b) if he is satisfied, for reasons to be recorded in writing, that the Board could not decide the dispute within the period stipulated in clause (ii), owing to the non-cooperative conduct of the nominee of either party of the nominee of both the parties.

Sd. C.D. KAPUR

Education Commissioner and Secretary to
Government, Punjab, Education Department.

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STATEMENT No. 20

On the Call Attention Notice (Serial No. 95) by Sardar Kulbir Singh, M.L.A., regarding an enquiry against Shri Pritam Singh Tarang, Sarpanch, Kotkarar Kalan, district Ferozepore.

Government only called for the relevant papers from the district authorities for information. The same have been returned with the instructions that the enquiry should be completed expeditiously. This is wrong to say that the enquiry has been withdrawn.

STATEMENT No. 22

On the Call Attention Notice (Serial No. 96) by Shri Balramji Dass Tandon, regarding the State Government allowing "Sub-Yards" under Marketing Committee rule resulting in smuggling of food grains.

Under section 7 of the Punjab Agricultural Produce Act, 1961, the State Government may by notification declare any enclosure, building or locality in any notified area to be principal market yard for the area and other enclosures, buildings, or localities to be one or more sub-market yards for the area for conducting sales and purchases of agricultural produce. Accordingly the following places were declared as sub-market yards the State Government in Amritsar District—

| District | Market Com mittee | Principal Mar-
ket Yards | Sub-market Yards |
|----------|-------------------|-----------------------------|--|
| 1 | 2 | 3 | 4 |
| Amritsar | Amritsar | Amritsar | 1. Mewa Mandi, 2. Attari,
3. Chhehrata, 4. Jaintipur,
5. Kathu Nagar, 6. Mirka,
7. Majith, 8. S.B.Fateh Singh
Mandi. |
| " | Gehri | Gehri | 1. Sabzi Mandi Jandiala,
2. Mandi Jandiala,
3. Kanal Bridge Tarsika,
4. Adda Nath Wali Khuhi
Chandanke. |
| " | Patti | Patti | 1. Mandi Khurd,
2. Behmni Wala Road,
3. Gharyala Mandi. |
| " | Ajnala | Ajnala | 1. Chogawan,
2. Gaggo mahil. |
| " | Rayya | Rayya | 1. Mehta Chauk.
2. Butari, 3. Bias. |
| " | Bhikhiwind | Bhikhiwind | 1. Algon, 2. Khalra. |
| " | Tarn Taran | Tarn Taran. | 1. Fatehbad. |

The intention for setting up the market yards is that no other person or local authority, etc., should establish any private market other than the Principal Market Yard and one or more sub-market yards, established under section 7 of the Act by the State Government. As a matter of convenience and in order to avoid the delay for the establishment of a regulated market it is customary to declare the locality in which trading is conducted as a market yard for the purpose of the said Act.

The proposal for declaration of principal market yards/sub-market yards is initiated by the Market Committee concerned, examined in this office and thereafter sent to Government for final approval and issuing notification under section 7 of the said Act. It is, however, kept in view that the places where sale and purchase of agricultural produce takes place are declared as principal market yards sub-market yards. It will not be out of place to

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mention here that according to the provisions of the Act, Rules and Bye-laws as they stand at present, the sale and purchase of agricultural produce cannot be stopped legally even if it takes place outside the notified sub-market yards Principle yards. The licensees making purchases in the villages are bound to render account of transaction and pay market fee. There may be dealers who may indulge in the Social activities and evade the payment of market fee and violate the provisions of rules. However, where such cases come to the notice of the Market Committee they are legally dealt with.

With regard to the smuggling of food grains and evasion of sales tax and income tax, the Agriculture Department is not in a position to give any answer because these subjects relate to the Departments of Food and Supplies and Excise and Taxation-respectively. It will be appropriate if information on these points is obtained from the concerned Department.

STATEMENT No. 22

On the Call Attention Notice (Serial No. 97) by Shri Balramji Dass Tandon, M.L.A., regarding the corrupt practices at work in Co-operative Consumers Store at Nimak Mandi Amritsar

On 3rd August, 1964, 4 kilograms of sugar was issued to a ration card holder by the Sales man of Nimak Mandi Branch of the Central Consumers Co-operative Store, Amritsar. The card holder weighed the same at his place and it was found short by 250 grams. On his report a party consisting of an Assistant Sub-Inspector, Police, Inspector, Food and Supplies and Inspector, Weights and Measures, raided the branch at about 12 noon and got the sugar re-weighed. During re-weighment, the weighing scales were examined and it was found that some gur weighing about 250 grams was stuck to the outer portion of one of the pans of the scales, so that it weighed 250 grams less.

2. After that the sugar stock with the salesman Incharge was verified by the party. The same was found in excess by 21 kg. and 800 grams. On this, the sugar sales and stock registers as well as the weighing scales were taken into custody by the respective Inspectors.

3. Both Shri Balvinder Kumar, salesman incharge Nimak Mandi Branch, and Shri Mangal Dass his weighman, were removed from service of the store in August, 1964 and a case was handed over to the Police by District Food and Supplies Controller, Amritsar.

STATEMENT No. 23

On the Call Attention Notice No. 39 by Shri Sagar Ram Gupta regarding electric connection and street lighting in Sector 28-C

There are only 80 allottees of the Government quarters in Sector 28-C who have submitted their applications for the grant of electric connections to the Electricity Board's office. Out of these 63 applicants have since been given connections. The remaining connections would also be given in a week's time. The employees of the Punjab State Electricity Board have never demanded wire or boxes from the consumers for giving electric connections to them.

2. Street lighting on the main roads in Sector 28-C where Government servants have been allotted accommodation has since been provided. The work of providing street lights in the lanes in this area is in progress and is expected to be completed shortly.

STATEMENT No. 24

On the Call Attention Notice (Serial No. 108) by Sardar Tara Singh Lyallpuri, regarding failure of the Government to include 12 villages in the Ferozepur District in any Panchayat.

According to the report of Deputy Commissioner, Ferozepur, there are only 5 villages in Ferozepur District not covered by Panchayats.

Proposal for the formation of Panchayats in these villages received from the Deputy Commissioner, Ferozepur was not found complete and he has since been asked to furnish further information in the matter. These villages will be brought under the fold of Panchayats as soon as the proposal is completed.

STATEMENT No. 25

Adjournment Motion No. 73 by Comrade Makhan Singh Tarsikka and Hardit Singh Bhathal regarding situation created by S.H.O. Police Station Sahnewal by his certain activities to harass the communist workers not to collect funds.

Enquiries made into the assertions contained in Adjournment Motion (Serial No. 73) by Sarvshri MAKHAN SINGH TARIKKA and HARDIT SINGH BHATHAL, M.L.As to the effect that S.H.O. Police Station SAHNEWAL (District Ludhiana) acted in a manner to harass the Communist workers to dissuade them from collection of funds for Punjab State 7th Party Conference of the Communist Party of India to be held at Ludhiana from October 1 to 4, 1964, and that he illegally detained some workers only to sabotage public meeting to be addressed by Comrade A.K. Gopalan, M.P., recently at SAHNEWAL, show that there is no truth in the same. The factual position is that the Sahnewal police arrested one Sadhu Singh, a Communist worker, and his "Seri" Jagir Singh in case F.I.R. No 95, dated 12th August, 1964, u/s 9/1/78 Opium Act after recovery of 5½ Kilos of poppy husk from Jagir Singh. This contraband was found to have been taken over from one Sikandar Singh, son of Sampuran Singh Jat, resident of Sahnewal Khurd, from whom the police had seized a truck-load of poppy husk in case F.I.R. No. 22, dated 11th February, 1964 u/s 9/1/78 Opium Act, P.S. Sahnewal. It has also come to light that the aforesaid Sadhu Singh s/o Bakhtawar Singh Jat, r/o Sahnewal was a previous convict in case FIR No. 31, dated 6th June, 1963 u/s 354/353/506 I.P.C. for an attempt to criminally assault a nurse. He was sentenced to 4 months imprisonment in the case. Both Sadhu Singh and Jagir Singh were enlarged on bail in the above case much before the public meeting at Sahnewal on 5th September, 1964, which was addressed by Comrade A.K. Gopalan, M.P., and they were thus free to attend the same. Therefore, it is abundantly clear that nobody was illegally detained by S.H.O. Police Station Sahnewal to 'sabotage' this public meeting.

2. There is no proof forthcoming that the S.H.O. Police Station Sahnewal dissuaded anybody from collecting funds for the 7th Party Conference of the Communist Party of India scheduled to be held at Ludhiana from October 1 to 4, 1964, or prevented anyone from contributing funds for the same. On the contrary, the Communist workers were able to raise such funds from the illaqa of Police Station Sahnewal freely and to send the same to the organisers of the above conference.

3. In case the Hon'ble members have anything to substantiate the allegations against the S.H.O., Police Station, as given in their adjournment motion mentioned above, they are requested to make it available to the Government for necessary action.

STATEMENT NO. 26

On the Call Attention Notice (Serial No. 117) by Comrades Makhan Singh Tarsikka, Hardit Singh Bhathal and Shri Om Parkash Agnihotri, regarding the alleged illegal promotions under the instructions of Ex-Chief Minister in Punjab Roadways, Jullundur Depot.

The Statement is laid on the Table of the House.

It is incorrect to say that the promotions of the officials mentioned in the Call Attention Notice were made under the instructions of ex-Chief Minister, Punjab. The promotions were made temporarily by the then General Manager, on the basis of seniority-cum-merit. These promotions are, however, subject to final selection by the Departmental Adhoc Selection Board. The Board will shortly be meeting for this purpose, and any one not considered suitable will revert to his original post.

The particulars of temporary promotions made are as under:—

1. Shri Gurbaksh Singh He was tested by the Works Manager, and found fit for the post of Fitter in which he was appointed w.e.f. 15th April, 1963.
2. Shri Mohinder Singh He joined as Store Boy on 17th November, 1956. He was promoted as Assistant Fitter on 1st. July, 1961, and then as Fitter from 1st January, 1962.

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3. Shri Subhash Chander He was appointed as Cleaner from 1st June, 1960 and was promoted as Asstt Fitter on 1st February, 1961, and as Mechanic w.e.f. 1st April, 1963. Before his joining the Punjab Roadways, he had worked as Helper Fitter in Kesar Motor Garrage, Jullundur. It is admitted that he is a relative of Shri M.R. Pahwa, General Manager of Punjab Roadways.
4. Shri Pritam Singh Before joining Punjab Roadways, Jullundur, he has worked against leave vacancy and on daily wage in Punjab Roadways, Amritsar, as Upholsterer. Before his promotion to the post of Mechanic, he has been working against the post of Blacksmith, Tyre man, Upholsterer Fitter, and Blacksmith.
5. Shri Joginder Singh He passed the Tractor Mechanic Course from Vocational Training Centre, Ferozepore, in 1958, and was appointed as Tyreman on 6th September, 1962, and was promoted as Mechanic w.e.f. 1st. May, 1963.
6. Shri Sudershan Lal He joined as Asstt: Painter w.e.f. 7th February, 1962, and was promoted as Vulcanizer w.e.f. 15th March, 1963. He has never been promoted as Fitter as alleged.
7. Shri Krishan Lal He was appointed as Asstt: Painter w.e.f. 7th February, 1962, and was promoted as Fitter w.e.f. 15th March, 1963. His designation from Fitter has again been changed to Painter w.e.f. 1st June, 1964 as both the posts carry the same scale of pay.
8. Shri Bakhshish Singh He was appointed as Cleaner on 1st. September, 1960 and was promoted as Asstt.. Blacksmith w.e.f. 1st July, 1961. He was promoted as Blacksmith w.e.f. 1st. May, 1963, and was reverted as Asstt. Blacksmith w.e.f. 1st. November, 1963, on return of some senior official from Emergency Transport Organisation. He has since been transferred to Punjab Roadways, Pathankot, as Asstt: Blacksmith.
9. Shri Satya Paul. He was appointed as Asstt: Fitter w.e.f. 1st. July, 1961 and promoted as Fitter w.e.f. 1st. June, 1963.
10. Shri Dalip Singh Before joining Punjab Roadways, Shri Dalip Singh has served as Fitter for 15 years in the Army. He was appointed as Fitter w.e.f. 8th May, 1960.
11. Shri Guran Ditta Mal Appointed as Asstt: Fitter w.e.f. 1st. June, 1960 and promoted as Fitter in 1963
12. Shri Bishamber Dass He joined as Cleaner w.e.f. 1st March, 1955. He was promoted as Asstt: Fitter w.e.f. 1st January, 1961, and then as Fitter w.e.f. 1st July, 1962

Variation in Order of Business

Mr. Speaker: Now we will take up the Substantive motion.

Home and Development Minister : Mr. Speaker, I would request that the Punjab Panchayat Samitis and Zila Parishads (Second Amendment) Bill be taken up first.

Mr. Speaker: Does the house agree that the Bill be taken up first.

VOICES: yes.

श्री बलरामजी दास टंडन : मैं ने स्पीकर साहिब एक काल अटैन्शन मोशन दी थी कि मिनिस्टर साहिबान ने अपनी अपनी जायदादों की डीटेल्ज़ जो हाई कमांड को दी है वह हाऊस को बताई जाएं और चीफ़ मिनिस्टर साहिब ने कहा था कि इस बारे में सारी इतलाह इकट्ठी करके हाऊस के ऐडजर्न होने से पहले दी जाएगी।

He was kind enough to observe that it will be given before the adjournment of the House. But it has not been given.

Mr. Speaker : I will just find out from him.

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੇਰੀ ਵੀ ਇਕ ਐਡਜਰਨਮੈਂਟ ਮੋਸ਼ਨ ਸੀ ਕਿ ਕਰਨਾਲ ਵਿਚ ਮੁਜ਼ਾਰਿਆਂ ਦੇ ਘਰ ਢਾਹ ਦਿਤੇ ਗਏ ਹਨ ਅਤੇ ਉਸ ਬਾਰੇ ਕਿਹਾ ਗਿਆ ਸੀ ਕਿ ਸਟੇਟਮੈਂਟ ਦਿਤੀ ਜਾਵੇਗੀ ਪਰ ਉਸ ਬਾਰੇ ਸਟੇਟਮੈਂਟ ਨਹੀਂ ਆਈ ਹੈ।

Mr. Speaker ; It would be better if the hon. Member meets me in my Chamber when I go there. This would help in saving the time of the House.

PUNJAB PANCHAYAT SAMITIS AND ZILA PARISHADS
(SECOND AMENDMENT BILL (WITHDRAWN))

Home and Development Minister (Sardar Darbara Singh) : Sir, I beg to move that the Punjab Panchayat Samities and Zila Parishads (Second Amendment) Bill as reported by the Hindi Regional Committee be taken into consideration.

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਸਰ। ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਬਿਲ ਹਾਊਸ ਵਿਚ ਪੇਸ਼ ਨਹੀਂ ਹੋ ਸਕਦਾ ਹੈ। ਮੈਂ ਆਪਦੀ ਤਵਜ਼ੁਹ ਰੀਜਨਲ ਕਮੇਟੀਆਂ ਬਾਰੇ ਪਰੈਜ਼ੀਡੈਂਸ਼ਲ ਆਰਡਰ ਦੀ ਦਫਾ 5 ਵਲ ਦਿਲਾਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਜਿਸ ਵਿਚ ਲਿਖਿਆ ਹੈ:

“9A. The Council shall normally give effect to the recommendations of a regional Committee made under paragraph 7 of the Punjab Regional Committees Orders, 1957, in regard to any legislative or executive action with respect to scheduled matters, but if the Council is of the opinion that it would not be expedient to give effect to any such recommendation or that the regional committee was not competent to make any such recommendation, the matter shall be referred by the Chief Minister to the Governor whose decision thereon shall be final and binding on the Council and action shall be taken accordingly.”

ਮੇਰੀ ਅਰਜ਼ ਹੈ ਕਿ ਪੰਜਾਬੀ ਰੀਜਨਲ ਕਮੇਟੀ ਨੇ ਇਸ ਬਿਲ ਨੂੰ ਪਾਸ ਨਹੀਂ ਕੀਤਾ ਹੈ ਇਸ ਲਈ ਇਸ ਬਾਰੇ ਜੋ ਪਰੋਸੀਜਰ ਹੈ ਉਹ ਫਾਲੋ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ

Mr. Speaker : That procedure will be followed.

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਕੀ ਇਹ ਬਿਲ ਗਵਰਨਰ ਸਾਹਿਬ ਪਾਸੋਂ ਹੋ ਆਇਆ ਹੈ ?

Mr. Speaker: It will go to the Governor after it has been disposed of by the House.

Sardar Kulbir Singh : Sir, I also draw your attention to rule 157(3) which reads—

“When a Bill is referred to both the regional committees under Rule 157B and the Bill as reported by one regional committee is different from the Bill as reported by the other regional committee, the Bill may be passed with such variations as may be necessary in its application to the two regions.”

श्री अध्यक्ष : इस बिल को हिन्दी रिजनल कमेटी ने एम्बेडमेंट्स के साथ पास किया और पंजाबी रिजनल कमेटी ने पास नहीं किया। इस बिल के पास हो जाने

[Mr. Speaker]

के बाद जो भी पोजीशन होगी, वह गवर्नर साहिब के पास जाएगी। गवर्नर साहिब के डिसीजन के बाद लागू हो जाएगा।

(This Bill was passed by the Hindi Regional Committee with amendment and it was not passed by the Punjabi Regional Committee. After passage of this bill, whatever be the position the whole proceedings will go to the Governor. After his final decision and orders it will come into force.)

[Deputy Speaker in the Chair.]

सरदार गुरदियाल सिंह ढिल्लों : आन ऐ प्वायंट आफ आर्डर, सर।

डिप्टी स्पीकर साहिबा, आप ने उस वक्त कुर्सो सम्भाली है जबकि मैं इस बारे में खड़ा हो चुका था। मेरा प्वायंट आफ आर्डर यह है कि यह बिल पंजाबी रिजनल कमेटी ने पास नहीं किया। हिन्दी रिजनल कमेटी ने भी कुछ अमैंडमेंट के साथ पास किया है। इस के बावजूद भी हाऊस में टेक-अप किया जा रहा है। इस हालत में इस की प्रोसीजरल ऐंड कांस्टीच्युशनल पोजीशन किया होगी। यह बहुत गम्भीर मामला है। मैं मिनिस्टर साहिब को ठीक राए देता हूँ कि इस बिल को जल्द बाजी में पास न कराएं। अगर वह जरूरी समझते हैं तो इस बारे में आर्डोनेंस जारी कर दें और अगले सेशन में बिल ले आएँ। मैं ने वह वैल कंसिडर्ड राए दी है। अगर फिर भी यह बिल पास कराने की कोशिश करेंगे तो हाई कोर्ट में चैलेंज हो सकता है और अल्टरा वायरीज़ डिक्लेयर हो सकता है क्योंकि दोनों कमेटियों की रिपोर्ट्स डिफर करती हैं। जिस तरह से यह बिल हाऊस में पास होना था उस शकल में तो यहां पर आया नहीं है। इस में यह पोजीशन होगी कि सारा मामला गवर्नर साहिब के पास जाएगा। कमेटियों की राए भी प्वायंटस आफ डिफेंस के साथ जाएगी। अर्थात् एक कमेटी ने बिल को रीजैक्ट किया और दूसरी ने अमैंडमेंटस के साथ पास किया। इस बिल को हाऊस किस तरह से पास करेगा और आप इस पर किस तरह से सर्टीफिकेट दे सकेंगी। यह बहुत अहम बात है। इस बिल को जल्दबाजी में पास नहीं करना चाहिए। अगर जरूरत समझते हैं तो आर्डोनेंस जारी कर दें और इस बिल को वापिस ले लें। मैं अर्ज करना चाहता हूँ कि अगर यह बिल पास कर दिया तो हो सकता है कि कोई हाई कोर्ट में चैलेंज कर दे। वहां पर सरकार का रुपया नायायज़ खर्च होगा। इस के साथ सरकार का उद्देश्य भी पूरा नहीं होगा। इस लिए इस बिल को वापिस ही ले लिया जाए।

आप्रोजीशन की तरफ से कुछ आवाज : इस बिल को वापिस ले लिया जाए।

अगर जरूरत हो तो आर्डोनेंस जारी कर दिया जाए।

बामरेड मॅथन सिंघ उतरसिंका : आठ ऐ प्रुआरेंट आठ आरडर, मैडम। अँज हाँसुस विच चीफ मनिस्टर साहिब ने स्टेटमेंट दिती मी कि कैरें साहिब दे पिंड दी रैज़ीडेंट उे पॅलीस ठे रेड कीडा है अउे बहउ सारा सामान पकड़िया गिआ है। सरदार परतप सिंघ कैरें भन के हाँसुस विच आ गऐ हन। की उँह हाँसुस विच मैलटर लै सके हन ?

Deputy Speaker: This is no point of order.

ਗ੍ਰਹਿ ਮੰਤ੍ਰੀ (ਸਰਦਾਰ ਦਰਬਾਰਾ ਸਿੰਘ) : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਜਦੋਂ ਇਹ ਬਿਲ ਪੰਜਾਬੀ ਰਿਜ਼ਨਲ ਕਮੇਟੀ ਵਿਚ ਕੰਸਿਡਰ ਕਰਨ ਲਈ ਪੇਸ਼ ਹੋਇਆ ਸੀ ਉਸ ਵੇਲੇ ਮਾਨਯੋਗ ਮੈਂਬਰਾਂ ਨੂੰ ਕੁਝ ਗਲਤ ਫਹਿਮੀ ਹੋ ਗਈ ਸੀ। ਜਿਹੜੀਆਂ ਉਥੇ ਗੱਲਾਂ ਹੋਈਆਂ ਸਨ ਉਹ ਇਸ ਬਿਲ ਦੇ ਨਾਲ ਸਬੰਧ ਨਹੀਂ ਰਖਦੀਆਂ ਸਨ।

(ਇਸ ਵੇਲੇ ਸਰਦਾਰ ਪਰਤਾਪ ਸਿੰਘ ਕੈਰੋਂ ਹਾਊਸ ਤੋਂ ਬਾਹਰ ਜਾਂਦੇ ਵੇਖੇ ਗਏ)

ਸ਼੍ਰੀ ਬਲਰਾਮਜੀ ਦਾਸ ਟੰਡਨ : ਜਿਹੜਾ ਮਾਨਯੋਗ ਮੈਂਬਰ ਹਾਊਸ ਤੋਂ ਐਬਸਕੈਂਡ ਕਰ ਰਿਹਾ ਹੋਵੇ, ਉਸ ਦਾ ਸਰਕਾਰ ਕੀ ਪ੍ਰਬੰਧ ਕਰ ਰਹੀ ਹੈ। (ਹਾਸਾ)

ਗ੍ਰਹਿ ਮੰਤ੍ਰੀ : ਮੈਂ ਹਾਊਸ ਦੇ ਆਨਰੇਬਲ ਮੈਂਬਰਾਂ ਨੂੰ ਯਕੀਨ ਦਿਲਾਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਮੈਂ ਕਿਸੇ ਆਨਰੇਬਲ ਮੈਂਬਰ ਨੂੰ ਗਵਾਚਣ ਨਹੀਂ ਦੇਵਾਂਗਾ, ਚਾਹੇ ਉਹ ਕਿਸੀ ਪਾਰਟੀ ਦਾ ਹੋਵੇ (ਹਾਸਾ)

ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਸੀ ਕਿ ਪੰਜਾਬੀ ਰਿਜ਼ਨਲ ਕਮੇਟੀ ਵਿਚ ਇਸ ਬਿਲ ਦੇ ਬਾਰੇ ਗਲਤਫਹਿਮੀ ਕਰਕੇ ਵਿਰੋਧ ਹੋਇਆ ਸੀ। ਇਸ ਬਿਲ ਦਾ ਮਕਸਦ ਇਹ ਹੈ ਕਿ ਪਾਰਟ ਟਾਈਮ ਸੈਲਰੀਡ ਸਰਵੈਂਟ ਸੰਮਤੀ ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਪਰੀਸ਼ਦ ਦੀ ਮੈਂਬਰਸ਼ਿਪ ਲਈ ਅਗਰ ਈਲਿਜ਼ੀਬਲ ਕਰਾਰ ਦਿਤਾ ਜਾਵੇ ਤਾਂ ਕਿ ਇਲੈਕਸ਼ਨ ਵਿਚ ਹਿੱਸਾ ਲੈ ਸਕੇ। ਦੂਜੀ ਗੱਲ ਇਹ ਹੈ ਕਿ.....

Sardar Gurdial Singh Dhillon: I sought your Ruling before the Minister could be allowed to introduce the Bill.

ਮੈਂ ਬੌੜੀ ਦੇਰ ਲਈ ਬਾਹਰ ਜਾ ਰਿਹਾ ਹਾਂ। ਇਸ ਬਿਲ ਨੂੰ ਪਾਸ ਨਾ ਕਰ ਦੇਣਾ।

ਤਤਕਾਲ : ਆਪ ਬਾਹਿਰ ਜਾਨੇ ਕੇ ਲਿਏ ਕਾਹਲੀ ਨ ਕਰੋ। ਆਪ ਮਿਨਿਸਟਰ ਕੇ ਖ਼ੁਜ਼ੂਜ਼ਾ ਕਰ ਜਾਏ।

(The hon. Member should not be in a hurry to go out and should listen the views of the Minister.)

ਗ੍ਰਹਿ ਮੰਤ੍ਰੀ : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਕਿਸੇ ਕਾਰਣ ਪੰਜਾਬੀ ਰਿਜ਼ਨਲ ਕਮੇਟੀ ਵਿਚ ਹਾਜ਼ਰ ਨਾ ਹੋ ਸਕਿਆ। ਮੇਰੇ ਆਨਰੇਬਲ ਸਾਥੀ ਪੀ. ਡਬਲਯੂ. ਐਸ. ਸਾਹਿਬ ਉਥੇ ਮੌਜੂਦ ਸਨ। ਉਥੇ ਜ਼ਿਲ੍ਹਾ ਪਰੀਸ਼ਦ ਅਤੇ ਬਲਾਕ ਸੰਮਤੀ ਵਿਚ ਵੋਟ ਆਫ ਨੋ ਕਾਨਫੀਡੈਂਸ ਦੇ ਬਾਰੇ ਗੱਲਾਂ ਹੋਈਆਂ ਸਨ। ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਸੀ ਕਿ ਵੋਟ ਆਫ ਨੋ ਕਾਨਫੀਡੈਂਸ ਇਕ ਸਾਲ ਦੇ ਬਾਅਦ ਆਉਣਾ ਚਾਹੀਦਾ ਹੈ ਅਤੇ ਮੌਜੂਦ ਦੇ ਰਿਜ਼ੈਕਟ ਹੋਣ ਦੇ ਬਾਅਦ ਵੀ ਇਕ ਸਾਲ ਦੇ ਬਾਅਦ ਆਉਣ ਦੀ ਇਜਾਜ਼ਤ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ। ਇਹ ਗੱਲ ਇਸ ਬਿਲ ਦੇ ਨਾਲ ਕੋਈ ਸਬੰਧ ਨਹੀਂ ਰਖਦੀ ਹੈ। ਇਸ ਬਾਰੇ ਪਿਛਲੇ ਸਾਲ ਦੇ ਈਮੈਂਡਿੰਗ ਬਿਲ ਵਿਚ ਪ੍ਰੋਵੀਜ਼ਨ ਸੀ। ਲੇਕਿਨ ਕਈ ਵਾਰ ਗੈਰ ਸਬੰਧਤ ਗੱਲਾਂ ਭੀ ਸਬੰਧ ਰਖਣ ਵਾਲੀਆਂ ਗਲਾਂ ਬਣ ਜਾਂਦੀਆਂ ਹਨ। ਅਗਰ ਮਾਨਯੋਗ ਮੈਂਬਰਜ਼ ਚਾਹੁੰਦੇ ਹਨ ਤਾਂ ਰੂਲਜ਼ ਵਿਚ ਪ੍ਰੋਵਾਈਡ ਕਰਨ ਦਾ ਵਿਚਾਰ ਕਰਾਂਗੇ ਹਾਊਸ ਵਿਚ ਹਿੰਦੀ ਰਿਜ਼ਨਲ ਕਮੇਟੀ ਦੀ ਰਿਪੋਰਟ ਪੇਸ਼ ਕੀਤੀ ਹੈ।

ਅਨਫਾਰਚੂਨੇਟਲੀ ਉਸ ਦਿਨ ਆਨਰੇਬਲ ਮੈਂਬਰਜ਼ ਮੀਟਿੰਗ ਵਿਚ ਹਾਜ਼ਰ ਨਾ ਹੋ ਸਕੇ ਜਿਸ ਦੇ ਕਾਰਨ ਇਹ ਬਿਲ ਪਾਸ ਨਾ ਹੋ ਸਕਿਆ। ਮਾਨਯੋਗ ਮੈਂਬਰ ਨੇ ਕਾਂਸਟੀਚੂਸ਼ਨਲ ਪੁਆਇੰਟ ਦੇ ਬਾਰੇ ਕਿਹਾ

[ਗ੍ਰਹਿ ਮੰਤਰੀ]

ਹੈ ਇਸ ਬਾਰੇ ਮੈਂ ਜ਼ਿਆਦਾ ਨਹੀਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਲੇਕਿਨ ਇਥੇ ਬਿਲ ਪਾਸ ਹੋਣ ਦੇ ਬਾਅਦ ਕੌਂਸਿਲ ਦੇ ਪਾਸ ਜਾਵੇਗਾ। ਉਸ ਦੇ ਬਾਅਦ ਗਵਰਨਰ ਸਾਹਿਬ ਦੇ ਪਾਸ ਸਾਰੀ ਪ੍ਰੋਸੀਡਿਗਜ਼ ਜਾਣਗੀਆਂ। ਗਵਰਨਰ ਸਾਹਿਬ ਦੇ ਫੈਸਲੇ ਦੇ ਮੁਤਾਬਿਕ ਕਾਨੂੰਨ ਲਾਗੂ ਹੋ ਜਾਵੇਗਾ।

ਕੈਪਟਨ ਰਤਨ ਸਿੰਘ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਮੈਡਮ। ਅਜੇਡੇ ਨੂੰ ਜਿਸ ਤਰਤੀਬ ਨਾਲ ਰਖਿਆ ਹੈ ਕੀ ਉਸ ਵਿਚ ਤਬਦੀਲੀ ਲਿਆਈ ਜਾ ਸਕਦੀ ਹੈ ?

ਤਥਾਧਯਕਸ਼ਾ : ਇਸ ਕਾ ਜਕਾਬ ਸਪੀਕਰ ਸਾਹਿਬਾ ਹੀ ਦੱਸੇਗੇ। (The hon. Speaker will give the reply of this point of order.)

ਕੈਪਟਨ ਰਤਨ ਸਿੰਘ : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬਾ, ਇਸ ਬਾਰੇ ਸੈਟ ਰੂਲਜ਼ ਹਨ। ਅਗਰ ਤੁਸੀਂ ਇਸ ਨੂੰ ਪ੍ਰੋਈਵੇਟ ਹਾਊਸ ਬਣਾਉਣਾ ਚਾਹੁੰਦੇ ਹੋ ਤਾਂ ਦੂਜੀ ਗੱਲ ਹੈ।

ਤਥਾਧਯਕਸ਼ਾ : ਮੇਰਾ ਖ਼ਿਆਲ ਹੈ ਕਿ ਜਕ ਸਪੀਕਰ ਸਾਹਿਬ ਨੇ ਅਜਡੇ ਮੇਂ ਤਕਵੀਲੀ ਕੀ ਥੀ ਤਕ ਵਕਤ ਆਪ ਥਹਾਂ ਸੀਯੂਫ ਨਹੀਂ ਹੁੰਗੇ। ਫ਼ਾਤਸ ਕੀ ਇਜਾਜ਼ਤ ਸੇ ਹੀ ਥਹ ਆਡੰਰ ਕਵਲਾ ਗਯਾ ਹੈ (The hon. Member may not have been present in the House at the time when this order was changed with the consent of the House.)

ਕੈਪਟਨ ਰਤਨ ਸਿੰਘ : ਮੈਂ ਤਾਂ ਹਾਊਸ ਵਿਚੋਂ ਉਠਿਆ ਹੀ ਨਹੀਂ। ਦੋ ਵਜੇ ਤੋਂ ਇਥੇ ਹੀ ਬੈਠਿਆ ਹੋਇਆ ਹਾਂ।

ਡਿਪਟੀ ਸਪੀਕਰ : ਤਾਂ ਫੇਰ ਤੁਹਾਡਾ ਧਿਆਨ ਕਿਸੇ ਹੋਰ ਪਾਸੇ ਹੋਵੇਗਾ। (Then he might not have been attentive.)

ਕਮਰੇਡ ਸ਼ਮਸੇਰ ਸਿੰਘ ਜੋਸ਼ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਮੈਡਮ। ਮੈਂ ਮੰਤਰੀ ਸਾਹਿਬ ਦਾ ਧਿਆਨ ਇਸ ਪਾਸੇ ਦਿਵਾਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਹ ਜਿਹੜਾ ਪੰਜਾਬ ਪੰਚਾਇਤ ਸੰਮਿਤੀ ਐਂਡ ਜ਼ਿਲ੍ਹਾ ਪ੍ਰੀਸ਼ਦ ਸੈਕੰਡ ਅਮੈਂਡਮੈਂਟ ਬਿਲ ਇਸ ਹਾਊਸ ਦੇ ਸਾਹਮਣੇ ਰਖਿਆ ਗਿਆ ਹੈ ਉਸ ਨੂੰ ਪੰਜਾਬੀ ਰਿਜਨਲ ਕਮੇਟੀ ਨੇ ਰੀਜੈਕਟ ਕੀਤਾ। ਜਿਹੜੀ ਨੋ-ਕਾਨਫੀਡੈਂਸ ਵਾਲੀ ਗੱਲ ਹੋਮ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਦੱਸੀ ਹੈ ਇਹ ਉਸ ਬਿਲ ਵਿਚ ਨਹੀਂ ਜਿਹੜਾ ਕਿ ਸਰਕੂਲੇਟ ਕੀਤਾ ਗਿਆ ਹੈ। ਜਦ ਤਕ ਉਹ ਕਿਸੇ ਅਮੈਂਡਮੈਂਟ ਦੀ ਸ਼ਕਲ ਵਿਚ ਹਾਊਸ ਦੇ ਸਾਹਮਣੇ ਨਹੀਂ ਆ ਜਾਂਦੀ, ਉਸ ਵਕਤ ਤਕ ਇਸ ਉਤੇ ਵਿਚਾਰ ਨਹੀਂ ਕੀਤਾ ਜਾ ਸਕਦਾ। ਬਿਲ ਵਿਚ ਦੋ ਹੀ ਨੁਕਤੇ ਦਿਤੇ ਹਨ। ਤੀਜੀ ਗੱਲ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਕਿਵੇਂ ਲਿਆਂਦੀ ਹੈ ?

ਡਿਪਟੀ ਸਪੀਕਰ : ਤੁਸੀਂ ਤਾਂ ਬੜੇ ਸਿਆਣੇ ਮੈਂਬਰ ਹੋ। ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ ਦੇ ਬਹਾਨੇ ਜੋ ਕੁਝ ਕਹਿਣਾ ਸੀ ਕਹਿ ਲਿਆ ਹੈ (The hon. Member is a seasoned Parliamentarian. He has expressed himself under the shelter of a point of order)

ਸਰਦਾਰ ਤਾਰਾ ਸਿੰਘ ਲਾਇਲਪੁਰੀ : ਆਨ-ਏ-ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਮੈਡਮ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬਾ, ਜਿਹੜਾ ਬਿਲ ਪੰਜਾਬੀ ਰਿਜਨਲ ਕਮੇਟੀ ਨੇ ਪਾਸ ਹੀ ਨਹੀਂ ਕੀਤਾ ਸੀ ਕੀ ਉਸ ਬਾਰੇ ਮਨਿਸਟਰ ਸਾਹਿਬ ਇਹ ਕਹਿ ਸਕਦੇ ਹਨ ਕਿ ਇਥੇ ਪਾਸ ਕੀਤਾ ਜਾਵੇ ? ਇਹ ਬਿਲ ਪੰਜਾਬੀ ਰਿਜਨਲ ਕਮੇਟੀ ਨੇ ਪਾਸ ਨਹੀਂ ਕੀਤਾ। ਅਸੀਂ ਬੜੇ ਕਸ਼ਟਾਂ ਨਾਲ, ਕੈਦਾਂ ਕੱਟ ਕੇ, ਜੇਲਾਂ ਵਿਚ ਜਾ ਜਾ ਕੇ ਪੰਜਾਬੀ ਰਿਜਨਲ ਕਮੇਟੀ ਹਾਸਿਲ ਕੀਤੀ ਸੀ। ਇਸ ਲਈ ਪੰਜਾਬੀ ਰਿਜਨਲ ਕਮੇਟੀ ਦੇ ਹਕੂਕ ਨੂੰ ਖੋਹਣਾ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨਾਲ ਧੱਕਾ ਕਰਨਾ ਹੈ ਜਿਹੜੇ ਇਸ ਜੱਦੋ-ਜਹਿਦ ਵਿਚ ਜੇਲ੍ਹਾਂ ਵਿਚ ਗਏ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਇਹ ਬਿਲ ਵਾਪਿਸ ਲੈ ਲੈਣਾ ਚਾਹੀਦਾ ਹੈ।

ਡਿਪਟੀ ਸਪੀਕਰ : ਇਹ ਕੋਈ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ ਨਹੀਂ। ਜੇ ਕੁਝ ਤੁਸੀਂ ਕਹਿਣਾ ਸੀ ਕਹਿ ਲਿਆ ਹੈ। (This is no point of order. However, the hon. Member has expressed his view-point.)

ਚੌਖਰੀ ਨੇਤ ਰਾਮ : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬਾ ਮੇਰਾ ਮਤ ਆਪਣਾ ਕੀ ਹੈ।

ਤਪਾਯਕ : ਆਪ ਕੀ ਕੀ ਬਿਲ ਬਾਰੇ ਕੀ ਟਿੱਪਣੀ ਹੈ ?

(What is his point of order ?)

ਚੌਖਰੀ ਨੇਤ ਰਾਮ : ਮੇਰਾ ਬਿਲ ਬਾਰੇ ਟਿੱਪਣੀ ਇਹ ਹੈ ਕਿ ਕਮੇਟੀ ਕਮੇਟੀ ਆਗਰ ਯਹ ਕਾਂਗਰੇਸੀ ਸਰਕਾਰ ਜਨਤਾ ਕੇ ਦਬਾਵ ਮੇਂ ਆਕਰ ਕੋਈ ਅਚੱਕੀ ਬਾਤ ਕਰ ਦੇਰ ਚਾਹੇ ਵਹ ਖੋੜੀ ਸੀ ਹੀ ਹੋ ਤੋ ਮੈਂ ਸਮਝਤਾ ਹੂੰ ਕਿ ਉਸਕੋ ਮਾਨ ਲੇਨਾ ਚਾਹਿਓ। ਯਹ ਜੋ ਮੰਤਰੀ ਮਹੋਦਯ ਨੇ ਕਹਾ ਹੈ ਕਿ ਜਿਲਾ ਪਰਿਸ਼ਦ ਕੇ ਚੇਅਰਮੈਨ ਕੋ ਦੁਬਾਰਾ ਮੀ ਅਵਿਸ਼ਵਾਸ ਕਾ ਪ੍ਰਸਤਾਵ ਕਰਕੇ ਹਟਾਯਾ ਜਾ ਸਕਤਾ ਹੈ ਇਸ ਬਾਤ ਕੋ ਹਾਊਸ ਮੇਂ ਮਾਨ ਲੇਨਾ ਚਾਹਿਓ। ਇਸ ਪਰ ਕੋਈ ਏਰਾਜ ਨਹੀਂ ਹੋਨਾ ਚਾਹਿਓ।

ਤਪਾਯਕ : ਕੀ ਯਹ ਕੋਈ ਪ੍ਰਾਯੰਟ ਆਫ ਆਰਡਰ ਹੈ ?

(Is this a point of order ?)

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬਾ, ਮੇਰੇ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ ਦਾ ਕੋਈ ਜਵਾਬ ਨਹੀਂ ਮਿਲਿਆ। ਮੈਂ ਇਹ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਸੀ ਕਿ ਇਹ ਬਿਲ ਸਿਰਫ ਹਿੰਦੀ ਰੀਜਨਲ ਕਮੇਟੀ ਨੇ ਪਾਸ ਕੀਤਾ ਹੈ, ਪੰਜਾਬੀ ਰੀਜਨਲ ਕਮੇਟੀ ਨੇ ਪਾਸ ਨਹੀਂ ਕੀਤਾ। ਇਸ ਸੂਰਤ ਵਿਚ ਇਹ ਜੇ ਪਾਸ ਕਰ ਵੀ ਲਿਆ ਜਾਵੇ ਤਾਂ ਹਿੰਦੀ ਜ਼ੋਨ ਵਿਚ ਹੀ ਲਾਗੂ ਹੋ ਸਕਦਾ ਹੈ। ਇਥੇ ਵੀ ਉਸ ਉਤੇ ਹਿੰਦੀ ਜ਼ੋਨ ਬਾਰੇ ਬਹਿਸ ਹੋ ਸਕਦੀ ਹੈ ਪੰਜਾਬੀ ਜ਼ੋਨ ਬਾਰੇ ਬਹਿਸ ਨਹੀਂ ਹੋ ਸਕਦੀ। ਇਸ ਸਬੰਧ ਵਿਚ ਮੈਂ ਤੁਹਾਡਾ ਧਿਆਨ ਪ੍ਰੈਜੀਡੈਂਸ਼ਲ ਆਰਡਰ ਦੀ ਦਫਾ 157 ਵਲ ਦਿਵਾਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ, ਉਹ ਇਹ ਹੈ:—

“When a Bill is referred to both the regional committees under Rule 157B and the Bill as reported by one regional committee is different from the Bill as reported by the other regional committee, the Bill may be passed with such variations as may be necessary in its application to the two regions.”

ਸੋ ਇਸਦਾ ਮਤਲਬ ਇਹ ਹੈ ਕਿ ਦੋਹਾਂ ਰੀਜਨਲ ਕਮੇਟੀਆਂ ਦੀਆਂ ਸਫਾਰਸ਼ਾਂ ਵਿਚ ਜੇ ਫਰਕ ਹੋਵੇ ਤਾਂ ਇਥੇ ਅੰਡਰ ਕੰਸਿਡਰੇਸ਼ਨ ਨਹੀਂ ਆ ਸਕਦਾ। ਪੰਜਾਬੀ ਰੀਜਨਲ ਕਮੇਟੀ ਨੇ ‘Bill as such, ਪਾਸ ਨਹੀਂ ਕੀਤਾ। ਜੇ ਹਿੰਦੀ ਰੀਜਨਲ ਕਮੇਟੀ ਨੇ ਪਾਸ ਕੀਤਾ ਹੈ ਤਾਂ ਲਾਜ਼ਮੀ ਗੱਲ ਹੈ ਕਿ ਇਸ ਦਾ ਇਵੈਕਟ ਹਿੰਦੀ ਜ਼ੋਨ ਉਤੇ ਹੀ ਹੋ ਸਕਦਾ ਹੈ, ਪੰਜਾਬੀ ਜ਼ੋਨ ਉਤੇ ਨਹੀਂ।

ਚੌਖਰੀ ਨੇਤ ਰਾਮ : ਹਿੰਦੀ ਰਿਜਨ ਕਾਲੀ ਨੇ ਕੀਨਸਾ ਆਪ ਕੀ ਅਪਮਾਨ ਕੀਯਾ ਹੈ। ਕੀਨ ਸਾ ਗੁਨਾਹ ਕੀਯਾ ਹੈ ?

ਤਪਾਯਕ : ਚੌਖਰੀ ਨੇਤ ਰਾਮ ਜੀ, ਆਪ ਕੀ ਇਸ ਬਾਤ ਕਾ ਲਾਇਸੈਂਸ ਨਹੀਂ ਹੈ ਕਿ ਹਰ ਬਾਰ ਪਰ ਆਪ ਖੜੇ ਹੋ ਜਾਓ। (I would like to point out to Chaudhri Net Ram that the hon. Member does not hold a licence to rise and speak at every point.)

ਚੌਖਰੀ ਨੇਤ ਰਾਮ : ਆਪ ਕੇ ਕੰਠੇ ਫੁੱਲੇ ਸੁਣੋ ਕਿਸ ਬਾਤ ਕੀ ਚਿੰਤਾ ਹੈ ! ਵੈਸੇ ਸੁਣੋ ਜਨਤਾ ਨੇ ਲਾਇਸੈਂਸ ਦਿਯਾ ਫੁੱਲਾ ਹੈ।

उपाध्यक्ष : जनता ने तो आप को असेम्बली में पहुँचने के लिए लाइसेंस दिया है। हर मौके पर बिना चेयर की इजाजत लिए बोलने का लाइसेंस आप को नहीं दिया गया। (The public have given him the licence to be present in this House. He has not been given a licence to speak at all occasions without the permission of the Chair).

इस मौके पर बहुत से माननीय सदस्य प्वायंट आफ आर्डर पर खड़े हो गए :

उपाध्यक्ष : अगर आप इसी तरह से प्वायंट आफ आर्डर करते जाएंगे तो मैं क्लिगिंग भी बहुत अच्छी तरह से दे सकती हूँ।

अच्छा होता कि पंजाबी रिजनल कमेटी में भी यह बिल पास हो गया होता लेकिन जिस शकल में यह बिल रिजनल कमेटीयों में से आया है और जैसा कि बिल यहाँ पर पास किया जाएगा वह गवर्नर साहिब के पास जाएगा। उस के बाद जैसी पोजीशन होगी वैसा किया जाएगा।

(I can very well deal with all these points of orders.)
It would have been better if this Bill had been passed by the Punjabi Regional Committee also. The Bill as engaged for the Regional Committees and as passed here, will go to the Governor. Only, thereafter, will it be enforced.)

सरदार क़लबीर सिੰਘ : ਮੇਰੀ ਸ਼ਬਦਿਸ਼ਨ ਇਹ ਹੈ ਕਿ ਇਹ ਬਿਲ ਪੰਜਾਬੀ ਰਿਜਨਲ ਕਮੇਟੀ ਨੂੰ ਫੋਰ ਰੈਫਰ ਕੀਤਾ ਜਾਵੇ ਔਰ ਦੂਸਰੀ ਉਸ ਕਮੇਟੀ ਦੀ ਉਪੀਨੀਅਨ ਹਾਸਲ ਕੀਤੀ ਜਾਵੇ।

Home Minister: My submission is that Rule 171A(2) of the Rules of Business states:

"The Governor shall as soon as possible after the submission of the Bill, return the Bill to the Assembly with a message recommending either that the Bill be withdrawn or that it be passed in the form in which it has been reported by the regional committee or in the form in which it has been passed by the Assembly and the message received from the Governor shall be reported by the Speaker to the Assembly and accordingly, the Bill shall be deemed to have been withdrawn, or as the case may be, be deemed to have been passed by the Assembly in the form recommended by the Governor...."

ਸੋ ਮੇਰੀ ਅਰਜ਼ ਇਹ ਹੈ ਅਗਰ ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਇਸ ਨੂੰ ਮੰਨਜ਼ੂਰ ਕਰਕੇ ਵਾਪਸ ਭੇਜ ਦਿੱਤਾ ਤਾਂ ਫੇਰ ਇਹ ਬਿਲ ਇਨ ਆਰਡਰ ਹੋਵੇਗਾ।

उपाध्यक्ष : मेरा ख्याल है कि आप जो कुछ कहना था वह तो प्वायंट आफ आर्डर पर ही कह दिया है। Now let me proceed further with the consideration of the Bill. (I think the hon. Members have expressed their point of view while raising points of order. Now let me proceed further with the consideration of the Bill.)

ਸਰਦਾਰ ਕ਼ਲਬੀਰ ਸਿੰਘ : ਆਨ ਏ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਮੈਡਮ। ਮੇਰਾ ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ ਇਹ ਹੈ ਕਿ ਤੁਸੀਂ ਇਸ ਗਲ ਬਾਰੇ ਆਪਣੀ ਰੂਲਿੰਗ ਦਿਓ ਕਿ ਇਸ ਬਿਲ ਉਤੇ ਜਦ ਕਿ ਪੰਜਾਬੀ ਰਿਜਨਲ ਕਮੇਟੀ ਨੇ ਇਸ ਨੂੰ ਰੀਜੈਕਟ ਕਰ ਦਿੱਤਾ ਹੈ ਡਿਸਕਸ਼ਨ ਹੋ ਸਕਦੀ ਹੈ ਜਾਂ ਨਹੀਂ ?

THE PUNJAB PANCHAYAT SAMITIS AND ZILA PARISHADS (AMENDMENT) (17)415
BILL, 1963

ਡਿਪਟੀ ਸਪੀਕਰ : ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ ਜੀ, ਛੱਡੋ ਹੁਣ ਅੱਗੇ ਚਲਣ ਦਿਓ।
(I would request Sardar Kulbir Singh to leave this matter now and let it proceed further.)

Home Minister : Madam, I beg to move that the Bill be passed.

उपाध्यक्षा : इसी वक़्त आप इस मोशन को कैसे सूब कर सकते हैं। अभी तो कलाज़ बाई कलाज़ कंसिडरेशन होनी है। उस के बाद यह मोशन आ सकती है। आखिर हमें सारा काम रूलज़ के मुताबिक करना है। (How can this motion be moved at this stage? The Bill has yet to be considered Clause by Clause and only thereafter this motion can be put. After all we have to proceed according to the Rules of procedure.)

श्री बलराम जी दास टंडन : जी हां, अभी यह बिल बाकी स्टेजिज़ में से निकलना है। हमें गलत प्रोसीजर नहीं चलने देना है।

उपाध्यक्षा : अगर इस बिल पर किसी मੈम्बर ने बोलना है तो बोल जे।
(If any hon. Member may like to speak on this Bill, he can do so.)

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਇਸ ਤੋਂ ਪਹਿਲੇ ਕਿ ਮੈਂ ਕੁਝ ਇਸ ਬਿਲ ਤੇ ਕਹਾਂ, ਮੈਂ ਆਪ ਦਾ ਸ਼ੁਕਰੀਆ ਅਦਾ ਕਰਦਾ ਹਾਂ ਜੋ ਤੁਸੀਂ ਮੈਨੂੰ ਇਸ ਤੇ ਬੋਲਣ ਲਈ ਵਕਤ ਦਿਤਾ ਹੈ।

ਇਹ ਜਿਹੜਾ ਨੁਕਤਾ ਮੇਰੇ ਇਕ ਸਾਥੀ ਨੇ ਰੋਜ਼ ਕੀਤਾ ਹੈ ਅਸੀਂ ਇਸ ਤੇ ਡਿਸਕਸ਼ਨ ਸ਼ੁਰੂ ਹੋਣ ਤੋਂ ਪਹਿਲੇ ਬਾਕਾਇਦਾ ਤੌਰ ਤੇ ਆਪ ਦੀ ਗੁਲਿੰਗ ਚਾਹੁੰਦੇ ਹਾਂ ਕਿਉਂਕਿ ਇਸ ਬਾਰੇ ਪੌਜ਼ੀਸ਼ਨ ਬੜੀ ਅਜ਼ੀਬ ਜਿਹੀ ਪੈਦਾ ਹੋ ਗਈ ਹੈ। ਇਸ ਨੂੰ ਇਕ ਰਿਜ਼ਨਲ ਕਮੇਟੀ ਨੇ ਤਾਂ ਪਾਸ ਕਰ ਦਿਤਾ ਹੋਇਆ ਹੈ ਪਰ ਦੂਜੀ ਰਿਜ਼ਨਲ ਕਮੇਟੀ ਨੇ ਨਾ ਇਸ ਵਿਚ ਉਸ ਅਮੈਂਡਮੈਂਟ ਨੂੰ ਹੀ ਮੰਜੂਰ ਕੀਤਾ ਸੀ ਜਿਸ ਨੂੰ ਦੂਜੀ ਕਮੇਟੀ ਨੇ ਮੰਨਜੂਰ ਕੀਤਾ ਹੋਇਆ ਹੈ ਔਰ ਨਾ ਹੀ ਸਾਰੇ ਬਿਲ ਨੂੰ ਪਾਸ ਕੀਤਾ ਸੀ। ਇਸ ਲਈ ਬਿਹਤਰ ਇਹ ਹੀ ਹੋਵੇਗਾ ਕਿ ਇਸ ਬਿਲ ਨੂੰ ਇਸ ਤਰ੍ਹਾਂ ਇਸ ਵੇਲੇ ਪਾਸ ਨਾ ਕੀਤਾ ਜਾਵੇ ਕਿਉਂਕਿ ਇਹ ਪ੍ਰੋਜ਼ੀਡੀਂਸ਼ਲ ਆਰਡਰ ਦੇ ਖਿਲਾਫ ਹੋ ਰਿਹਾ ਹੈ। ਮੈਂ ਇਹ ਗੱਲ ਕਹਿ ਕੇ ਕਿਸੇ ਦੇ ਖਿਲਾਫ ਐਸਪਰਸ਼ਨ ਨਹੀਂ ਕਰ ਰਿਹਾ। ਮੈਂ ਤਾਂ ਸਿਰਫ ਇਹ ਹੀ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਪੰਜਾਬੀ ਰਿਜ਼ਨਲ ਕਮੇਟੀ ਨੇ ਇਸ ਨੂੰ ਮੈਜਾਰਟੀ ਨਾਲ ਰੀਜੈਕਟ ਕੀਤਾ ਹੋਇਆ ਹੈ ਔਰ ਉਸ ਵਿਚ ਜੋ ਡਾਕਟਰ ਬਾਲ ਕਿਸ਼ਨ ਨੇ ਅਮੈਂਡਮੈਂਟ ਪੇਸ਼ ਕੀਤੀ ਸੀ ਉਹ ਵੀ ਨਾ ਮੰਨਜੂਰ ਕੀਤੀ ਸੀ ਔਰ ਹਿੰਦੀ ਰਿਜ਼ਨਲ ਕਮੇਟੀ ਨੇ ਉਸ ਨੂੰ ਪਾਸ ਕੀਤਾ ਹੋਇਆ ਹੈ। ਔਰ ਰਿਜ਼ਨਲ ਫਾਰਮੂਲਾ ਦੇ ਮੁਤਾਬਕ ਇਹ ਲਾਜ਼ਮੀ ਹੈ ਕਿ ਦੋਨੋਂ ਕਮੇਟੀਆਂ ਵਿਚ ਕੋਈ ਬਿਲ ਪਾਸ ਹੋ ਕੇ ਆਏ ਤਾਂ ਹਾਉਸ ਦੀ ਕੰਸਿਡਰੇਸ਼ਨ ਲਈ ਉਹ ਆ ਸਕੇਗਾ ਵਰਨਾ ਨਹੀਂ। ਇਸ ਲਈ ਮੈਂ ਮਨਿਸਟਰ ਸਾਹਿਬ ਅੱਗੇ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ ਕਿ ਇਸ ਨੂੰ ਹੁਣ ਪਾਸ ਨਾ ਕੀਤਾ ਜਾਵੇ ਔਰ ਰਿਜ਼ਨਲ ਕਮੇਟੀਆਂ ਨੂੰ ਮੁੜ ਕੇ ਰੋਫਰ ਕੀਤਾ ਜਾਵੇ। ਵੈਸੇ ਇਲੈਕਸ਼ਨਾਂ ਬੇਸ਼ੱਕ ਕਰਾ ਲਈਆਂ ਜਾਣ। ਇਸ ਵਿਚ ਸਾਨੂੰ ਕੋਈ ਇਤਰਾਜ਼ ਨਹੀਂ ਹੈ।

उपाध्यक्षा : आप प्वायंट आफ आर्डर पर रूलिंग मांग रहे हैं या स्पीच कर रहे हैं। This is no point of order. (Is the hon. Member making his speech or is pressing for a ruling from the Chair on his point of order ? This is no point of order.)

गृह मन्त्री : डिप्टी स्पीकर साहिबा, अगर सारे हाउस की यही विश है कि इस बिल को विदडरा कर लिया जाए और अभी आर्डोनेंस जारी करके काम चला लिया जाए तो मैं इसे विदड्रा कर लेता हूँ ?

आवाजें : हां जी, इस को विदड्रा कर के आर्डोनेंस जारी कर लिया जाए।

Deputy Speaker: Has the hon. Minister leave of the House to withdraw the Punjab Panchayat Samitis and Zila Parishads (Second Amendment) Bill, 1964 ?

Voices: Yes, please.

The bill was, by—leave, withdrawn.

**SUBSTANTIVE MOTION RE. SITUATION ARISING OUT OF THE
ADVICE TENDERED BY THE SUPREME COURT IN THE
DISPUTE BETWEEN THE U.P. LEGISLATURE AND THE
ALLAHBAD HIGH COURT (WITHDRAWN.)**

कामरेड राम चंद्र (नूरपुर) : डिप्टी स्पीकर साहिबा, आज अब जिस मसले पर मैं बहस शुरू करने लगा हूँ इस का हमारी पार्लियामेंटरी और स्थायी जिंदगी के साथ बड़ा गहरा सम्बन्ध है। स्टेट के तीन विंगज होते हैं जूडीशियरी, एग्जिक्यूटिव और लेजिसलेचर। और जितने वक्त तक यह तीन विंगज अपने अपने स्थान पर ठीक तरह से काम करते रहते हैं तो अवाम को पुरस्कून जिंदगी मिल सकती है.....

कैप्टन रतन सिंह : आन एं प्वायंट आफ आर्डर, मेडम। मैं आप से यह पूछना चाहता हूँ कि कामरेड साहिब किस चीज़ पर बोल रहे हैं ?

Deputy Speaker : Will you please repeat your point of order.

कैप्टन रतन सिंह : डिप्टी स्पीकर साहिबा, मेरा प्वायंट आफ आर्डर यह है कि आज के एजण्डा में पहले नम्बर पर यह बिल था जो कि विदड्रा कर लिया गया है। और उस के दूसरे नम्बर पर और मोशनज थीं जिनको छोड़ कर कामरेड साहिब ने एक नई चीज़ शुरू कर दी है। इस तरह करना क्या रूलज़ के खिलाफ नहीं ? मैं इस पर आप की रूलिंग चाहता हूँ कि क्या एजण्डा पर दी हुई एक चीज़ को छोड़ कर उस से अगली चीज़ को पहले लिया जा सकता है ? अगर आप की रूलिंग इस बारे में हो तो I will bow before it.

उपाध्यक्षा : मुझे अदब से कहना पड़ता है कि जो इतने पुराने मेम्बर हैं वह मुझे आज रूलज़ एण्ड रेगुलेशनज़ की तालीम दे रहे हैं। (Most respectfully I have to point out that the Chair is being given uncalled for guidance in respect of rules and regulations by an old parliamentarian.)

सरदार गुरचरन सिंह : आन दै प्रुआर्देन्ट आड आउडर, मेडम। सातुं जिहज़ा अंजंडा मिलिआ होंदिया है, उंस विच दिग दिडा होंदिया है कि बिल उं बाअद नों तिन् रीपॉर्टस हन्, जिनुं विच पेपस रेंड टर्नसपॉर्ट क्वरपेरेसन् ची रीपॉर्ट दी है,

**SUBSTANTIVE MOTION RE-SITUATION ARISING OUT OF THE ADVICE (17)417
TENDERED BY THE SUPREME COURT IN THE DISPUTE BETWEEN
U.P. LEGISLATURE AND THE ALLAHABAD HIGH COURT**

ਤੇ ਬਹਿਸ ਹੋਵੇਗੀ ਔਰ ਅਸੀਂ ਉਸ ਕਾਰਪੋਰੇਸ਼ਨ ਦੀ ਰੀਪੋਰਟ ਤੇ ਬੋਲਣਾ ਹੈ ਕਿਉਂਕਿ ਇਸ ਵਿਚ ਇਕ ਕਰੋੜ ਰੁਪਏ ਦਾ ਸਵਾਲ ਹੈ। ਇਸ ਲਈ ਅਜਿਹੇ ਦੇ ਮੁਤਾਬਕ ਚਲਿਆ ਜਾਵੇ। ਪਰ ਅਸੀਂ ਦੇਖ ਰਹੇ ਹਾਂ ਕਿ ਇਥੇ ਜਿਸ ਦੀ ਜੋ ਮਰਜ਼ੀ ਆਉਂਦੀ ਹੈ ਉਸ ਤੇ ਬੋਲਣ ਲਗ ਪੈਂਦਾ ਹੈ ਔਰ ਆਪ ਨੂੰ ਇਸ ਬਾਰੇ ਕੁਝ ਪਤਾ ਨਹੀਂ ਹੈ.....

उपाध्यक्षा : आज मैं सुबह से बैठी हुई हूँ और मुझे पता है कि यही डीसाइड हुआ था कि पहले कामरेड राम चन्द्र की मोशन को लिया जाएगा। (I am here since the commencement of the sitting and I know that it had been decided by the House that this motion given notice of by Comrade Ram Chandra would be taken up first.)

सरदार गुरचरण सिंह : मैं उगाडे नाल इस बारे में गरी करदा हं पर मैं अरज करदा हं कि कारपोरेशन दा मसला बड़ा इम्पारटेंट है और टाਈम बँडा रहि गिआ है। Now it is the proper time to discuss those reports.

उपाध्यक्षा : अगर और टाइम की जरूरत पड़ी तो मैं सिटिंग एक्स्टेंड कर दूंगी। (I shall extend the time of the sitting, if required.)

कामरेड राम चन्द्र : डिप्टी स्पीकर साहिबा, तो मैं अर्ज कर रहा था.....

कैप्टन रतन सिंह : आन ए प्वायंट आफ आर्डर, मैडम.....।

उपाध्यक्षा : सरदार दरवारा सिंह जी.....

Captain Rattan Singh: This is an insult to me. I am on a point of Order, Madam.

Deputy Speaker: I am sorry, I am not going to allow so many points of Order.

Captain Rattan Singh: I stand for the Rules to be observed in the House. If there are any Rules they must be observed and upheld and it is for the Chair to uphold them. I am not standing or raising the point of Order unnecessarily.

उपाध्यक्षा : मैं ने आप से पहले भी कहा है कि यह आप की बड़ी मेहरबानी है जो आप मुझ जैसे पुराने मेम्बर को रूलज़ एण्ड रेगुलेशनज़ पर चलने के लिए कह रहे हैं। आप का शुक्रिया। (As I have already told the hon. Member that I am grateful to him for guiding me, an old Parliamenarian, to observe rules and regulations.)

कामरेड राम चन्द्र : तो मैं अर्ज कर रहा था.....।

Captain Rattan Singh: I again rise on a point of Order, Madam. On what is the hon. Member speaking? If there is any motion, substantive or otherwise, he should first move the motion i.e. he should read that out.

उपाध्यक्षा : पहले वह (कामरेड राम चन्द्र) कोई मोशन ले आए तब मैं उसे हाउस के सामने पेश करूँ। (I can put a motion before the House only when the hon. Member (Comrade Ram Chander) has first moved it.)

कामरेड राम चन्द्र : डिप्टी स्पीकर साहिबा, मैं यह मोशन सूब करता हूँ—

“Whereas the recent advice tendered by the Supreme Court of India to the President of India, vis-a-vis the dispute between the U.P. Vidhan Sabha and the U.P. High Court has adversely affected the privileges of Legislatures in India, this House recommends to the Government of India and the Parliament to bring about necessary amendments to the Constitution so that the dignity and sovereignty of Legislatures remains intact.”

डिप्टी स्पीकर साहिबा, गवर्नमेंट के तीन विन्गज होते हैं और उन का आपस में तुआवन निहायत जरूरी है.

गृहि मंत्री : On a point of order. Madam, इस बारे पहिलां वी मोंशन आयी सी उस वेले चीफ मिनिस्टर साहब ने मैम्बर साहिबांन ताਈं इसतदा कीडी सी कि इस वेले इस गॉल नुं एबे ना रेज कीता जावे । उस वेले इस मामले नुं ड्राप कर दिता गिआ सी । हुन डी मैं रीकवैसट करदा हां कि इस नुं इस वेले सटरेंच ना करन ।

उपाध्यक्षा : कामरेड साहिब, आप की क्या राए है? (What is the hon. Member's opinion in the matter.)

कामरेड राम चन्द्र : डिप्टी स्पीकर साहिबा, यह मामला पार्लियामेंट में पेश हुआ, स्पीकर पार्लियामेंट ने, ला मैम्बर ने और पार्लियामेंट के मैम्बरान ने अपने खालात जाहिर किए । उस दिन भी जिस का वजोर साहिब ने जिक्र किया है इस मामले को ड्राप नहीं किया गया था बल्कि फैसला यह हुआ था कि इस मोशन को रैजोल्युशन के तौर पर तसलीम कर लिया जाए और बहस के लिए वक्त मुकर कर दिया जाए । It is not a judgment in the proper legel sense. बाकी यह अगर पाटों के लोडर के तौर पर हुकूम करें तो मुझे उस की तामील करनी दी होगी ।

गृह मंत्री : मेरी तो रीकवैसट है ।

सरदार अजमेर सिंघ (समराला) : On a point of Order, Madam. डिप्टी सपीकर साहिबा, अरज एह है कि अगर कौसी गलत गॉल गलत बहिमी दी बिले डे वजोर साहिब वलें आवे तां पुआईंट आड आरडर डे रेज कीडी जा सकदी है । तां मैं अरज करदा हां कि उस दिन एह मामला डराप नहीं सी कीता गिआ । उस दिन एह फैसला होइआ सी कि एह चीज अडजुटमेंट मोंशन डे उँर डे नहीं डिसकस कीडी जा सकदी । अगर सभसटांटीव मोंशन डे उँर डे आवे तां डिसकस कीडी जा सकेगी । एह मामला यू. पी. विधान सभा विच डिसकस होइआ, कमेटी मुकरर होई, सारे विजुज आवे । एह बड़ा अहिम मसला है । अगर असीं आपणे विचार सैंटर नुं डे सकीए तां असीं उँनुं नुं किसे फैसले डे परुँचण विच सहाइक होवांगे । (Mr. Speaker In the Chair). सपीकर साहिब, वजोर साहिब नुं इस मामले डे इन्सिस्ट नहीं

**SUBSTANTIVE MOTION REGARDING SITUATION ARISING OUT OF (17)419
THE ADVICE TENDERED BY THE SUPREME COURT IN THE DISPUTE
BETWEEN THE U.P. LEGISLATURE AND THE ALLAHABAD HIGH COURT**

ਕਰਨਾ ਚਾਹੀਦਾ ਕਿ ਹਾਊਸ ਇਸ ਨੂੰ ਡਿਸਕਸ ਹੀ ਨਾ ਕਰੇ। ਸਾਨੂੰ ਰਾਏ ਤਾਂ ਜ਼ਾਹਰ ਕਰਨ ਦਿਤੀ ਜਾਵੇ। ਇਹ ਹਾਊਸ ਆਪਣੀ ਪੋਜੀਸ਼ਨ ਨੂੰ ਚੰਗੀ ਤਰ੍ਹਾਂ ਸਮਝਦਾ ਹੈ ਅਤੇ ਸੁਪਰੀਮ ਕੋਰਟ ਨੂੰ ਕਿਸੇ ਤਰ੍ਹਾਂ ਵੀ ਅਸੀਂ ਡਿਸਰਿਸਪੈਕਟਫੁਲ ਨਹੀਂ ਹੋਵਾਂਗੇ। ਇਸ ਡਿਮੋਕਰੈਟਿਕ ਸੈਟਅਪ ਵਿਚ ਲੈਜਿਸਲੇਚਰ ਇਕ ਸੁਪਰੀਮ ਬਾਡੀ ਹੈ ਅਗਰ ਕੋਈ ਮੁਖਤਲਿਫ ਰਾਏ ਆਈ ਹੈ ਸਾਨੂੰ ਹੱਕ ਹੈ ਕਿ ਆਪਣੇ ਰਾਈਟਸ ਬਾਰੇ ਆਪਣੀ ਗੱਲ ਕਹਿ ਸਕੀਏ ਅਤੇ ਪ੍ਰਾਪਰ ਕੁਆਰਟਰਜ਼ ਤੇ ਪਹੁੰਚਾ ਸਕੀਏ।

ਕਾਮਰੇਡ ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ ਜੋਸ਼ (ਰੋਪੜ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਸਰਦਾਰ ਦਰਬਾਰਾ ਸਿੰਘ ਜੀ ਤੋਂ ਜੋ ਕਿ ਜਮਹੂਰੀਅਤ ਦੇ ਇਤਨੇ ਵੱਡੇ ਮਦਾਹ ਹਨ, ਉਸ ਵੇਲੇ ਜਿਸ ਵੇਲੇ ਕਿ ਸਾਡੀ ਪਾਰਲੀਮੈਂਟਰੀ ਡਿਮੋਕਰੇਸੀ ਵਿਚ ਲੈਜਿਸਲੇਚਰ ਦੀ ਸੋਵਰੇਨਟੀ ਤੇ ਮਾੜਾ ਪ੍ਰਭਾਵ ਪਿਆ ਹੈ, ਹਾਊਸ ਦੇ ਪ੍ਰਿਵਿਲੇਜ ਤੇ ਪਰਛਾਵਾਂ ਪਿਆ ਹੈ ਜਿਸ ਕਰਕੇ ਸਪੀਕਰ ਪਾਰਲੀਮੈਂਟ ਨੂੰ ਇਤਨੇ ਸਖਤ ਸ਼ਬਦ ਕਹਿਣੇ ਪਏ, ਲਾ ਮਨਿਸਟਰ ਨੂੰ ਕਹਿਣਾ ਪਿਆ ਕਿ ਹਾਊਸ ਦੇ ਪ੍ਰਿਵਿਲਿਜ ਦਾ ਇਰੋਯਨ ਹੋਇਆ ਹੈ, ਐਸੇ ਸਮੇਂ ਮੈਂ ਇਨ੍ਹਾਂ ਤੋਂ ਇਸ ਦੀ ਵਿਰੋਧਤਾ ਦੀ ਆਸ ਨਹੀਂ ਸੀ ਕਰਦਾ। ਅਜ ਸਾਨੂੰ ਪਾਰਟੀਆਂ ਦੀਆਂ ਹੱਦਾਂ ਨੂੰ ਛੱਡ ਕੇ ਸਾਰੀ ਅਸੈਂਬਲੀ ਮਿਲ ਕੇ ਆਪਣੀ ਰਾਏ ਦੇਵੇ ਅਤੇ ਆਪਣੇ ਮੁਲਕ ਦੀ ਸਰਕਾਰ ਨੂੰ ਕਹੇ ਕਿ ਦੇਸ਼ ਦੇ ਵਿਧਾਨ ਵਿਚ ਕੋਈ ਯੋਗ ਅਮੈਂਡਮੈਂਟ ਲਿਆਂਦੀ ਜਾਵੇ ਜਿਸ ਨਾਲ ਕਿ ਲੈਜਿਸਲੇਚਰ ਦੇ ਹੱਕਾਂ ਦੀ ਮੁਨਾਸਬ ਰਾਖੀ ਹੋ ਸਕੇ। ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੂੰ ਪਾਰਟੀ ਲੀਡਰ ਦੇ ਅਧਿਕਾਰ ਵਰਤ ਕੇ ਮੈਂਬਰ ਸਾਹਿਬ ਨੂੰ ਇਸ ਮੋਸ਼ਨ ਨੂੰ ਵਿਦਤਰਾ ਕਰ ਲੈਣ ਤੇ ਮਜ਼ਬੂਰ ਨਹੀਂ ਕਰਨਾ ਚਾਹੀਦਾ। ਹਾਊਸ ਨੂੰ ਇਸ ਤੇ ਰਾਏ ਜ਼ਾਹਰ ਕਰਨ ਦਾ ਮੌਕਾ ਜ਼ਰੂਰ ਦੇਣ।

ਗ੍ਰਹਿ ਮੰਤਰੀ : ਮੈਂ ਇਹ ਨਹੀਂ ਕਿਹਾ ਕਿ ਇਸ ਤੇ ਬਹਿਸ ਨਹੀਂ ਹੋ ਸਕਦੀ, ਮੈਂ ਤਾਂ ਸਿਰਫ ਰਿਕਵੈਸਟ ਕੀਤੀ ਸੀ ਕਿ ਅਗਰ ਇਸ ਨੂੰ ਛੱਡ ਸਕਦੇ ਹੋਣ ਤਾਂ ਛੱਡ ਦੇਣ। ਹਾਊਸ ਅਤੇ ਉਸ ਦੇ ਮੈਂਬਰਾਂ ਦੇ ਪ੍ਰਿਵਿਲਿਜਜ਼ ਦੀ ਜਿਤਨੀ ਪ੍ਰੋਟੈਕਸ਼ਨ ਇਹ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹਨ ਅਸੀਂ ਉਸ ਤੋਂ ਵੀ ਜ਼ਿਆਦਾ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹਾਂ। ਦੂਜਾ ਸਵਾਲ ਹੈ ਇਸ ਸਟੇਜ ਤੇ ਡਿਸਕਸ਼ਨ ਦਾ ਉਸ ਵੇਲੇ ਵੀ ਇਹ ਕਿਹਾ ਸੀ ਕਿ ਸਾਰੇ ਸਾਹਿਬਾਨ ਚੰਗੀ ਤਰ੍ਹਾਂ ਤਿਆਰੀ ਕਰ ਲੈਣ। (ਵਿਘਨ) ਤਿਆਰੀ ਸ਼ਾਇਦ ਘੱਟ ਨਿਕਲੇ। ਮੈਂ ਜ਼ੋਰ ਇਸ ਗੱਲ ਤੇ ਦੇ ਰਿਹਾ ਹਾਂ ਕਿ ਇਹ ਸਾਰਾ ਮਾਮਲਾ ਬੜਾ ਟਿਕਲਿਸ਼ ਹੈ, ਐਵੇਂ ਹੀ ਗੱਲ ਸਿਟਣ ਵਾਲੀ ਨਹੀਂ ਹੈ। ਅਸੀਂ ਸੁਪਰੀਮ ਕੋਰਟ ਦੇ ਫੈਸਲੇ ਤੇ ਬਹਿਸ ਕਰਨੀ ਹੈ, ਆਪਣੇ ਰਾਈਟਸ ਨੂੰ ਸੇਫਗਾਰਡ ਕਰਨ ਦਾ ਯਤਨ ਕਰਨਾ ਹੈ। ਸਾਰਾ ਕੇਸ ਬੜਾ ਲੰਬਾ ਹੈ, ਦੂਜੀਆਂ ਸਟੇਟ ਲੈਜਿਸਲੇਚਰ ਦੀਆਂ ਪ੍ਰੋਸੀਡਿੰਗਜ਼ ਦੇਖਣੀਆਂ ਪੈਣਗੀਆਂ। ਇਸ ਲਈ ਇਨ੍ਹਾਂ ਸਾਰੀਆਂ ਚੀਜ਼ਾਂ ਨੂੰ ਬਿਨਾਂ ਦੇਖੇ ਬਹਿਸ ਕਰਨ ਨਾਲ ਅਸੀਂ ਪੂਰੀ ਤਰ੍ਹਾਂ ਜਸਟਿਸ ਨਹੀਂ ਕਰ ਸਕਾਂਗੇ। ਫਿਰ ਇਹ ਬੜਾ ਗੁੰਝਲਦਾਰ ਤੇ ਕਾਨੂੰਨੀ ਉਲਝਣਾਂ ਨਾਲ ਭਰਿਆ ਹੋਇਆ ਮਾਮਲਾ ਹੈ। ਇਸ ਤੇ ਬਹਿਸ ਲਈ ਪੂਰੀ ਤਿਆਰੀ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ। ਸਾਨੂੰ ਕੋਈ ਇਮਮਿਚਿਉਰ ਗੱਲ ਨਹੀਂ ਕਰਨੀ ਚਾਹੀਦੀ.....

ਡਾ॰ ਕਲਵੇਕ ਪ੍ਰਕਾਸ਼ : On a point of order, Sir. यह बहस किस बातर पर हो रही है ? या तो यह उस मोशन को विदड़ करे या फिर उस मोशन की बहस के बारे में क्लीयर मोशन सूक करे और तो अब कोई चारा नहीं है ।

Mr. Speaker : It is all right. The Hon. Minister has given one view.

ਗੁਰਿ ਮੰਤਰੀ : ਮੇਰੀ ਸਿਰਫ ਇਤਨੀ ਅਰਜ਼ ਹੈ ਕਿ ਜਦ ਸਮਾਂ ਆਵੇ ਤਾਂ ਇਸ ਤੇ ਖੁਲ੍ਹ ਕੇ ਡਿਸਕਸ਼ਨ ਕਰੋ। ਹੁਣ ਵਕਤ ਨਹੀਂ ਹੈ, ਤੁਸੀਂ ਕਿਸੇ ਫੈਸਲੇ ਤੇ ਨਹੀਂ ਪਹੁੰਚ ਸਕੋਗੇ। ਬਿਨਾਂ ਕਿਸੇ ਨਤੀਜੇ ਤੇ ਪਹੁੰਚੇ ਬਹਿਸ ਕਰਨ ਦਾ ਕੀ ਫਾਇਦਾ ਹੈ ? ਤੁਸੀਂ ਘਰਾਂ ਨੂੰ ਜਾਣਾ ਹੈ ਇਸ ਲਈ ਇਸ ਮਸਲੇ ਨਾਲ ਜਸਟਿਸ ਨਹੀਂ ਕਰ ਸਕੋਗੇ।

Sardar Gurdial Singh Dhillon (Tarn Taran) : Mr. Speaker, Sir, I would like to speak in English because these proceedings might go to other places and the people there may not be able to understand our language. I am speaking in English not because I am very fond of this language but because of the circumstances.....

Mr. Speaker : Does the hon. Member want that this Motion should not be discussed?

Sardar Gurdial Singh Dhillon : I am of the opinion that some other alternative may be found out. I am going to advance certain arguments in favour of finding out some other alternative.

Mr. Speaker, Sir, the issue raised is not only concerned with one particular Legislature i.e. Vidhan Sabha, Uttar Pradesh but the matter raised and the issues created by the Report of the Supreme Court on a Reference made by the President of India under section 143, Part I, of the Constitution have vitally affected the rights and privileges of all the Legislatures. Mr. Speaker, you know full well that the whole concept of the sovereignty of the Legislatures has undergone a great change—the privileges and rights have rather been assaulted. I do not want to attribute any motives but in my humble opinion the High Court and the Legislature of U.P. were both parties to the dispute. This is not a common phenomenon. If we study the history of the development of Legislative procedure of U.K. I am confident, you must have already studied that—we will find that there was a long standing dispute between the judiciary and the Parliament for a number of years—rather centuries.

Comrade Ram Chandra : Mr. Speaker, on a point of order. I would like to know whether my motion is under discussion. If this is under discussion then I would like to speak first.

Sardar Gurdial Singh Dhillon : If the hon. Member is not withdrawing it, I will speak afterwards. But, if he is going to accept the suggestion made by the hon. Home Minister, then I have got the right at least to put some alternative suggestion. I have no right to speak first if the hon. Member has made up his mind not to withdraw it. The whole matter rests in his hands. If he is not prepared to withdraw it, then I resume my seat for the time being.

Mr. Speaker : First of all let us find out whether he has made up his mind to withdraw his motion or not ?

मुख्य मंत्री : स्पीकर साहिब मेरी अर्ज यह है कि जहां तक इस सबस्टान्तिव मोशन का संबंध है मुझे इस बात की खुशी है कि मैम्बरान को आपने राइट्स का परी तरह से अहसास है। कानस्टाचूशन की कलाज़ 2, आर्टिकल 194 के मुताबिक लेजिस्लेचर की जो पावर्ज और प्रेलिज हैं उन को डिफाइन नहीं किया गया है कि उन पर कहां और कैसे इन्क्रोचमेंट होगी और वह पावर्ज कहां तक हैं। इस लिए जब तक यह डिफाइन न किया जाए हाउस आफ कामकामंज के लाज़ ही लागू रहेंगे। यह एक नई सिचुरेशन अराइज हुई है इस लिए यह सवाल ऐसा नहीं कि इस को रखा थ्रू किया जाए।

**SUBSTANTIVE MOTION REGARDING SITUATION ARISING OUT OF (17)421
THE ADVICE TENDERED BY THE SUPREME COURT IN THE DISPUTE
BETWEEN THE U.P. LEGISLATURE AND THE ALLAHABAD
HIGH COURT**

लोक सभा में भी हमारे प्राइम मिनिस्टर ने कहा था कि इस पर धैर्य से गौर करना चाहिए। फिर इस के साथ एक और बात भी है कि जब भी कानस्टीचूशन को अमेण्ड किया जाता है तो दूसरी लैजिसलेचरज को मौका मिलता है अपनी राय का इजहार करने का। सेंटर ने एक कमेटी ऐपवायन्ट की है इन तमाम पहलुओं पर विचार करने के लिए। और अगर कोई नया अनेक्टमेंट करना हुआ तो स्टेट की राय ले ली जाएगी। दोनों हाउसों के मैम्बरान को हक है कि लैजिस्लेचर की सुप्रीमेसी के संबन्ध में विचार रख सकें। इस लिए हम भी यहां पर यह चाहते हैं कि इस सारी बात पर विचार किया जाए और हमारी कन्सिडर्ड आपोनीयन आए। हम बाहर के ज्युरिस्ट्स से भी सलाह कर सकते हैं और उन की राय ले सकते हैं और विचार है कि दोनों हाउसों की एक कमेटी बना दी जाए। इस लिए मैं इस मोशन को मूव करने वाले मैम्बर को कहूंगा कि वह इस मोशन को वापिस ले लें। वक्त आने पर इस हाऊस में इस को डिसकस करने का मौका मिलेगा। और इस तरह तमाम साथी अपनी राय दे सकेंगे। तब तक यह कमेटी भी विचार कर लेगी और सेंटर से भी रिपोर्ट आ जाएगी।

श्री अग्र्यक्ष : जैसा आप ने कमेटी के बारे में सजैस्ट किया है आप कमेटी के बारे में मोशन मूव कर दें। (The hon. Chief Minister has suggested about the setting up a Committee. He may please move a motion to that effect.)

मुख्य मन्त्री : मैं तो यही सजैस्ट करता हूँ कि स्पीकर और कौंसिल के चेयरमैन इन कान्सलटेशन विद दो लीडर आफ दो हाउस दोनों हाउसों की कमेटी बना दें।

श्री मंगल सैन (रोहतक) : यह एक बहुत अहम मामला है और इस लिए मेरी निवेदन है कि इस को हाउस में ही डिसकस करना चाहिए। यह पार्लियामेंटो डेमोक्रेसी में एक खास समस्या है। इस लिए मेरा यह सुझाव है कि नवम्बर के महीने में एक हफ्ते के लिए एक स्पेशल सेशन बुला लिया जाए ताकि इस मामले पर विचार की जा सके। उस वक्त तक जो दोनों हाउसों की कमेटी बनाई जा रही है उस की रिपोर्ट भी आ जायगी और आनरेबल मेम्बरों को मौका मिलेगा अपने विचार पेश करने का। मैं बस इतनी ही प्रार्थना करना चाहता था।

Sardar Gurnam Singh (Rai Kot) : Sir, this matter is very grave and serious. As the Leader of the House has put it, it is really premature to discuss the matter with any advantage unless we have seen and thoroughly examined the opinion of the Supreme Court. Apart from that the proceedings of the Lok Sabha, as they appeared in the Press, show that the hon. Members of the Lok Sabha themselves have taken it up very seriously including the Law Minister who said "there was a deep erosion on the privileges of the Members of the House." The Parliament probably will be considering the matter with the help of constitutional lawyers there. Even if we take up this now, there is hardly any time to do justice to this subject. I would, therefore, endorse the view of the Leader of the House in asking the Mover of the Motion to withdraw it because no purpose would be served by a discussion which really does not go to the roots of the subject.

[Sardar Gurnam Singh]

I would, therefore, Sir, through you support the proposal made by the Leader of the House for withdrawing the motion.

Comrade Ram Chandra: While I feel that we are perfectly entitled to discuss this issue, I find that the Leader of the House and the Leader of the Opposition have agreed to a suggestion that a Committee should be appointed to look into the matter. I entirely agree with this suggestion and withdraw my Motion.

ਕਾਮਰੇਡ ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ ਜਸ਼ (ਰੋਪੜ) : ਮੈਂ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ ਜੇ ਮੁੱਖ ਮੰਤਰੀ ਜੀ ਨੇ ਤਜਵੀਜ਼ ਰੱਖੀ ਹੈ, ਕਿ ਮੁਆਮਲੇ ਦੀ ਗੰਭੀਰਤਾ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਦੋਹਾਂ ਸਦਨਾਂ ਦੀ ਇਕ ਕਮੇਟੀ ਬਣਾ ਦਿਤੀ ਜਾਵੇ ਮੈਂ ਸਮਝਦਾ ਹਾਂ, ਉਨ੍ਹਾਂ ਦੀ ਇਹ ਤਜਵੀਜ਼ ਬਹੁਤ ਠੀਕ ਹੈ। ਇਕ ਗੱਲ ਹੋਰ ਜਿਹੜੀ ਮੈਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਉਹ ਇਹ ਹੈ ਕਿ ਡਾਕਟਰ ਮੰਗਲ ਸੈਨ ਹੋਰਾਂ ਨੇ ਇਕ ਬਹੁਤ ਹੀ ਅਹਿਮ ਨੇਕਤਾ ਉਠਾਇਆ ਹੈ ਕਿ ਇਸ ਗੰਭੀਰ ਮੁਆਮਲੇ ਤੇ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਵੀ ਆਪਣੀ ਰਾਏ ਦੇਣੀ ਚਾਹੁਣਗੇ। ਇਸ ਲਈ ਇਕ ਕਮੇਟੀ ਬੇਸ਼ਕ ਬਣਾ ਦਿਤੀ ਜਾਵੇ ਪਰ ਮੁੱਖ ਮੰਤਰੀ ਜੀ ਇਸ ਹਾਊਸ ਨੂੰ ਆਸ਼ਵਾਸਨ ਦਿਲਾਉਣ ਕਿ ਦੋ ਦਿਨ ਵਾਸਤੇ ਹਾਊਸ ਇਜਲਾਸ ਜ਼ਰੂਰ ਬੁਲਾਇਆ ਜਾਵੇਗਾ। ਇਸ ਦਾ ਅਸਰ ਇਹ ਹੋਵੇਗਾ ਕਿ ਕਮੇਟੀ ਦੀਆਂ ਤਜਵੀਜ਼ਾਂ ਉਤੇ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਮੁੱਖ ਮੰਤਰੀ ਨੂੰ ਆਪਣੇ ਵਿਚਾਰ ਦੇ ਸਕਣਗੇ।

ਸਰਦਾਰ ਗੁਰਦਿਆਲ ਸਿੰਘ ਦਿਲੋਂ : (ਤਰਨ ਤਾਰਨ) : ਮੇਰਾ ਵੀ ਸਪੀਕਰ ਸਾਹਿਬ ਇਹ ਵਿਚਾਰ ਹੈ ਕਿ ਸਾਨੂੰ ਕੋਈ ਜਲਦੀ ਫੈਸਲਾ ਨਹੀਂ ਕਰਨਾ ਚਾਹੀਦਾ। ਆਖਿਰ 150 ਸਫੇ ਦੀ ਜਜਮੈਂਟ ਹੈ, 2-2½ ਹਜ਼ਾਰ ਸਫੇ ਦੀ ਰਿਪੋਰਟ ਹੈ, ਮੈਂ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੋਈ ਖਾਸ ਕਮੇਟੀ ਮੁਕਰੱਰ ਕਰ ਦਿਤੀ ਜਾਵੇ ਜਿਹੜੀ ਇਹ ਸਾਰੀ ਰਿਪੋਰਟ ਨੂੰ ਵੇਖੇ। ਸਾਨੂੰ ਇਸ ਤੇ ਬਹੁਤ ਤੇਜ਼ੀ ਨਾਲ ਚਲਣਾ ਨਹੀਂ ਚਾਹੀਦਾ। ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਜੋ ਕਿਹਾ ਹੈ, ਇਹ ਇਕ ਬੜੀ ਹੀ ਸਹੀ ਚੀਜ਼ ਹੈ ਕਿ ਇਹ ਮੁਆਮਲਾ ਇਸ ਕਮੇਟੀ ਦੇ ਹਵਾਲੇ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ। ਜੇ ਕਿਸੇ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਦਾ ਦਿਲ ਕਰਦਾ ਹੈ ਤਾਂ ਉਹ ਆਪਣੀ ਰਾਏ ਦੇ ਸਕਦਾ ਹੈ। ਟਰਮਜ਼ ਆਫ ਰੈਫਰੈਂਸ ਵਿਚ ਐਸੀ ਕੋਈ ਵੀ ਚੀਜ਼ ਰੁਕਾਵਟ ਪੈਦਾ ਨਹੀਂ ਕਰਦੀ।

ਸ਼੍ਰੀ ਸੋਹਨ ਲਾਲ (ਭਟਾਲਾ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਪਹਿਲਾਂ ਜਾਨਤਾ ਹਾਂ ਕਿ ਜਦ ਮੂਵਰ ਸਾਹਿਬ ਨੇ ਖੁਦ ਅਪਣੀ ਖਾਹਿਸ਼ ਜ਼ਾਹਿਰ ਕਰ ਦੀ ਹੈ ਕਿ ਤਸੇ ਅਪਣੀ ਸੋਝਨ ਕਾਪਿਸ ਲੇ ਲੇਨੀ ਚਾਹਿਓ, ਤੀ ਮੁਝੇ ਇਸ ਪਰ ਅਬ ਬਹੁਤ ਕੁਝ ਕਹਨੇ ਕੀ ਝਰੂਰਤ ਨਹੀਂ ਰਹ ਜਾਤੀ। ਮੈਂ ਖੁਦ ਮੀ ਡਸੀ ਰਾਏ ਕਾ ਹੂੰ ਕਿ ਪਹ ਸੋਝਨ ਜਿਸ਼ ਸ਼ਕਲ ਮੇਂ ਹੈ ਇਸ ਹਾਤਸ ਮੇਂ ਡਿਸਕਸ ਨਹੀਂ ਹੋਨੀ ਚਾਹਿਓ। ਜੀ ਰੀਝਨਜ਼ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਨੇ ਯਹਾਂ ਪਰ ਦਿਏ ਡਨ ਕੇ ਡਲਾਕਾ ਮੈਂ ਐਰ ਮੀ ਡੇਨਾ ਚਾਹੁੰਦਾ ਹੂੰ। ਜੀ ਰਾਏ ਇਸ ਰਿਪੋਰਟ ਕੇ ਆਖਿਰ ਮੇਂ ਡੀ ਗੜੈ ਹੈ ਕਹ ਮੈਂ ਨੇ ਕਭੇ ਗੈਰ ਸੇ ਪੜੀ ਹੈ। ਯਹ ਰਿਪੋਰਟ 143-144 ਸਫੇ ਕੀ ਹੈ। ਜਦ ਤਕ ਇਸ ਸਾਰੀ ਰਿਪੋਰਟ ਕੀ ਹਮ ਪਫ ਨ ਲੇਂ ਹਮ ਕੀਓ ਠੀਕ ਰਾਏ ਇਸ ਕੇ ਸੁਤਾਲਿਕ ਕਾਏਮ ਨਹੀਂ ਕਰ ਸਕਤੇ, ਯਹ ਏਕ ਨਾਮੁਸਕਿਨ ਸੀ ਕਾਤ ਹੋਗੀ। ਲੇਕਿਨ ਇਸ ਕੇ ਸਾਥ ਹੀ ਮੈਂ ਯਹ ਮੀ ਸਮਝਤਾ ਥਾ ਕਿ ਮੂਵਰ ਸਾਹਿਬ ਨੇ ਏਕ ਬਹੁਤ ਹੀ ਅਚਝਾ ਕਾਮ ਕੀਯਾ ਹੈ ਜੀ ਹਾਤਸ ਕਾ ਧਯਾਨ ਇਸ ਤਰਫ ਦਿਲਾਯਾ ਹੈ। ਅਮੀ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਨੇ ਇਸ ਕੀ ਵਿਦਭਾਵਲ ਕੇ ਸੁਤਾਲਿਕ ਅਪਣੀ ਰਾਏ ਕਾਏਮ ਕਰਨੀ ਹੈ ਕਿ ਆਯਾ ਇਸ ਕੀ ਡਝਾਝਤ ਡੀ ਜਾਏ ਯਾ ਨਾ। ਇਸ ਕੇ ਸੁਤਾਲਿਕ ਮੈਂ ਏਕ ਡੀ ਆਰਗੁਮੈਂਟਸ ਡੇਨਾ ਚਾਹੁੰਦਾ ਹੂੰ, ਕਿ ਯਹ

SUBSTANTIVE MOTION REGARDING SITUATION ARISING OUT OF THE (17)423
ADVICE TENDERED BY THE SUPREME COURT IN THE DISPUTE BE-
TWEEN THE U. P. LEGISLATURE AND THE ALLAHABAD
HIGH COURT

APPOINTMENT OF A COMMITTEE TO CONSIDER THE
SITUATION ARISING OUT OF THE SUPREME COURT'S
ADVICE TENDERED IN THE DISPUTE BETWEEN THE
U. P. LEGISLATURE AND THE ALLAHABAD
HIGH COURT (MOTION ADOPTED)

मोशन, जिस शकल में आज पेश है अगर इस को एडाप्ट किया जाए तो मेरी राय में यह एक बेग सी मोशन हो कर रह जाती है। मैं समझता हूँ हम इस पर पूरी तरह से अपनी राय का इजहार नहीं कर सकते। इस में सूवर साहिब ने लिखा है :

“Whereas the recent advice tendered by the Supreme Court of India to the President of India, vis-a-vis the dispute between the U.P. Vidhan Sabha and the U.P. High Court has adversely affected the privileges of Legislatures in India, this House recommends to the Government of India and the Parliament.....”

Comrade Ram Chandra : Now, Sir, when my motion is being commented upon I will have the right of the reply to the debate.

Mr. Speaker : The mover has already withdrawn his motion let us now take the sense of the house.

श्री मोहन लाल : मैं जानता हूँ इसी लिये मैं ने कहा था कि अभी इस हाउस ने अपनी राय कायम करनी है।

बाबू अजीत कुमार : सपीकर साहिब, की कौड़ी में घेर चुके वलें राधे कादिम करन देसवाल तें कौड़ी गल कर सकदा है जदें कि मुदर ने खुद इस नुँ विदडरा करन वासडे आपणी राधे जाहर कर दिडी हेंवे।

Mr. Speaker : Pandit Ji, I think it would be better if I put it to the vote of the House.

श्री मोहन लाल : I will wind up, Sir, within two minutes. जैसे मैं ने पहले कहा था कि मैं खुद इस राय का हूँ कि इस सम्बन्ध में दोनों हाउसिज की एक कमेटी मुकरर होनी चाहिए। यह बात मैं फिर रिपीट करता हूँ कि यह रेजोल्यूशन बेग है ...

Comrade Ram Chandra : Sir, as my motion is under discussion, I should be allowed to speak on it.

Mr. Speaker : Since Comrade Ram Chandra is not pressing for his motion, let us now stop discussion on it.

श्री मोहन लाल : मैं तो खुद एग्री करता हूँ परन्तु मेरी स्पीच कटल नहीं हो सकती। क्योंकि अभी हाउस ने अपनी राय बनायी है और उस के लिए अपनी राय हाउस के सामने रख सकता हूँ। मैं वहां आगूमैंटस रहा था कि हमारे जितने भी फंडामेंटल पुआएंटेस हैं, इन के मुतालिक जब तक हम अपनी राय विशेष ढंग से प्रकट न करें, तब तक कोई सही बात नहीं बन सकती।

Mr. Speaker : That is right. But, it is now over 6.00 p.m. and the House is to be adjourned at 6.30 p.m.

Now, I take the sense of the House. Is it the pleasure of the House that the hon. Member be allowed to withdraw his substantive motion ?

Hon. Members : Yes, yes.

The motion was, by leave, withdrawn.

Chief Minister (Shri Ram Kishan) : Sir I beg to move—

That a Committee consisting of such Members of the Assembly as may be nominated by the Speaker together with such associate Members of the Punjab Legislative Council as may be nominated by the Chairman be set up to consider, in all its aspects, the situation arising out of the Supreme Court's advice tendered to the President of India in the dispute between the Uttar Pradesh Legislature and the Allahabad High Court and make a report to the House before the next session of the Legislature. The procedure etc., to be adopted in the meetings of this Committee will be as the Speaker may determine from time to time.

Mr. Speaker : Motion moved—

That a Committee consisting of such Members of the Assembly as may be nominated by the Speaker together with such associate Members of the Punjab Legislative Council as may be nominated by the Chairman be set up to consider, in all its aspects, the situation arising out of the Supreme Court's advice tendered by the President of India in the dispute between the Uttar Pradesh Legislature and the Allahabad High Court and make a report to the House before the next session of the Legislature. The procedure etc., to be adopted in the meetings of this Committee will be as the Speaker may determine from time to time.

Mr. Speaker : Question is—

That a Committee consisting of such Members of the Assembly as may be nominated by the Speaker together with such associate Members of the Punjab Legislative Council as may be nominated by the Chairman be set up to consider, in all its aspects, the situation arising out of the Supreme Court's advice tendered to the President of India in the dispute between the Uttar Pradesh Legislature and the Allahabad High Court and make a report to the House before the next session of the Legislature. The procedure etc., to be adopted in the meetings of this Committee will be as the Speaker may determine from time to time.

The motion was carried.

THE PUNJAB LAND REVENUE (SECOND AMENDMENT)
BILL—(WITH DRAWN.)

Minister for Home and Development (Sardar Darbara Singh):
Sir, I beg to withdraw the Punjab Land Revenue (Second Amendment) Bill.

Mr. Speaker : Is it the pleasure of the House that the hon. Minister be allowed to withdraw the Bill ?

Hon. Members : Yes. Yes, please.

The Bill was, by leave, withdrawn.

ANNOUNCEMENTS BY THE SPEAKER.

Mr. Speaker : Under Rule 254 of the Rules of Procedure and Conduct of Business in the Punjab Legislative Assembly I nominate the following to serve on the Rules Committee for the year, 1964-65.

1. Speaker—*Ex officio* Chairman.
2. Sardar Darbara Singh, Home and Development Minister.

3. Chaudhri Rizaq Ram, Public Works and Welfare Minister.
4. Shri Ram Partap Garg, Chief Parliamentary Secretary.
5. Sardar Gurdial Singh Dhillon.
6. Dr. Baldev Parkash.
7. Babu Bachan Singh.
8. Sardar Gurnam Singh.
9. Shrimati Shanno Devi, Deputy Speaker
10. Comrade Jangir Singh Joga
11. Shri Ram Saran Chand Mital.

} Special invitees.
Ditto

Now, the Secretary will make some announcements.

ANNOUNCEMENTS BY THE SECRETARY

Secretary : Under rule 2 of the Punjab State Legislature (Communications) Rules, 1959, I have to inform the House that the Punjab Appropriation (No. 3) Bill, 1964, the Punjab Appropriation (No. 4) Bill, 1964 and the Punjab Khadi and Village Industries Board (Amendment) Bill, 1964, passed by the Punjab Vidhan Sabha on the 28th September, 3rd October, 1964, and transmitted to the Punjab Legislative Council have been agreed to by the said Council without any recommendation/amendment on the 1st/5th October, 1964.

2. Further that the Indian Stamp (Punjab Third Amendment) Bill, 1964, which was passed by the Punjab State Legislature during the current session has been assented to by the Governor.

ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ ਮੈਂ ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਿਹੜਾ ਬਾਕੀ ਏਜੰਡਾ ਹੈ, ਉਸ ਦੇ ਮੁਤਲਿਕ ਤੁਹਾਡੀ ਕੀ ਹੁਲਿਗ ਹੈ ?

Mr. Speaker : This is coming up now.

ਸਰਦਾਰ ਗੁਰਬਖਸ਼ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਅਸੀਂ ਤੁਹਾਨੂੰ ਲਿਖ ਕੇ ਦਿਤਾ ਸੀ ਕਿ ਸਾਡਾ ਗਰੁਪ ਸ਼ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ ਦੇ ਨਾਂ ਤੇ ਕਰ ਦਿਤਾ ਜਾਏ.....

Mr. Speaker : It is good that you have raised the point. In that case the hon. Member will have to make a clear and fresh application stating that he was resigning from this party. Does he resign from the Akali Group in the Assembly ?

ਸਰਦਾਰ ਗੁਰਬਖਸ਼ ਸਿੰਘ : ਉਹ ਤਾਂ ਹੁਣ ਰਿਹਾ ਨਹੀਂ ਕਿਉਂਕਿ ਉਸ ਦੇ ਵਿਚ ਕਮਿਊਨਿਸਟ ਵਗੈਰਾ ਆ ਗਏ ਹਨ। (ਵਿਘਨ)

ਕਮਰੇਡ ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ ਜੋਸ਼ : ਜਿਹੜੀ ਗੱਲ ਇਥੇ ਇਕ ਆਨਰੇਬਲ ਮੈਂਬਰ ਨੇ ਕਹੀ ਹੈ ਉਹ ਬਿਲਕੁਲ ਬੇਬੁਨਿਆਦ ਹੈ। ਕਮਿਊਨਿਸਟ ਪਾਰਟੀ ਦਾ ਅਕਾਲੀ ਪਾਰਟੀ ਨਾਲ ਕੋਈ ਤਅਲੁਕ ਨਹੀਂ। ਕੋਈ ਕਮਿਊਨਿਸਟ ਕਿਸੇ ਅਕਾਲੀ ਪਾਰਟੀ ਨਾਲ ਨਹੀਂ ਗਿਆ.....

(Interruptions) ਅਸੀਂ ਕਿਸ ਤਰ੍ਹਾਂ ਅਕਾਲੀ ਪਾਰਟੀ ਨਾਲ ਰਲ ਸਕਦੇ ਹਾਂ ? ਕਦੀ ਨਹੀਂ ਰਲਾਂਗੇ।

POSTPONEMENT OF THE DISCUSSION ON MOTION(S) re. ANNUAL REPORTS etc. PERTAINING TO PUNJAB AGRICULTURE UNIVERSITY, PEPSU ROAD TRANSPORT CO-OPERATION AND THE PUNJAB FINANCIAL CORPORATION.

Mr. Speaker:—Just a minute please. Mr. Tandon, because we are going to adjourn at 6-30 P.M. today, it will not be possible to do

justice to the three *motions if they are taken up now. If the hon. Member and the House agrees discussion on these motions may be postponed for the next Session.

Shri Balramji Dass Tandon : That will be all right, Sir.

Voices: Yes, Sir.

Mr. Speaker : Discussion of the Reports referred to in these three motions is postponed to the next Session.

The House stands adjourned *sine die*.

(The Assembly then adjourned *sine die*.)

*Note.— The motions are that—

- (1) the first Annual Report of the Punjab Agricultural University for the year 1962-63;
 - (2) the Annual Accounts of the Pepsu Road Transport Corporation for the year 1962-63 together with the financial review and audit report;
 - (3) the Eleventh Annual Report and Accounts of the Punjab Financial Corporation for the year ended 31st March, 1964;
- be discussed.

APPENDIX TO PUNJAB VIDHAN SABHA DEBATES,
VOL. II, NO. 17, DATED THE 6TH OCTOBER, 1964

ANSWERS TO STARRED QUESTIONS CONVERTED INTO
UNSTARRED QUESTIONS

Supply of Inferior Quality of Sugar to consumers

*5933, (C.U.) Shri Mohan Lal : Will the Chief Minister be pleased to state—

- (a) whether he has seen the reports which appeared in the press on 22nd and 24th July, 1964, about the most inferior quality of sugar supplied to the consumers at Jullundur and demanding enquiry into it have been to his notice ;
- (b) if the reply to part (a) above be in the affirmative, whether the Government has conducted any enquiry into the matter; if so, with what result ?

Chief Minister : (a) Yes sir,

(b) Sugar supplied to consumers at Jullundur was of standard specification ISS D-29 (ordinary) grade, received from the Seohara Sugar Mills (U.P.) against an allocation made to the Punjab State by the Government of India.

Board of inspection for Vehicles

*5954 (C.U.). Sardar Gurcharan Singh : Will the Chief Minister be pleased to state whether the Government has nominated some non-officials as members of the Board of Inspection for vehicles in the State ; if so their names and qualifications ?

Shri Ram Kishan : (i) No Sir,

(ii) The question does not arise.

Damage by Floods

*6000. (C.U.) Shri Rup Singh Phul : Will the Minister for Revenue be pleased to state the estimated total loss of crops in terms of rupees, due to the recent floods in the State ?

Sardar Harinder Singh Major : Rs. 25,30,90,369.

Employees of the Industries Department under Suspension

*6179. (C.U.) Shri Banwari Lal : Will the Chief Minister be pleased to state—

- (a) the number and names of class I, II, III and IV Government employees of the industries Department who were suspended from service during the period of the Kairon Ministry ;
- (b) the steps proposed to be taken by the Government to decide the cases of employees referred to in part (a) above ?

Shri Ram Kishan : The requisite information is laid on the Table of of the House.

Employees of the Industries Department under suspension

| | | ‘A’ | ‘B’ |
|----------|----------|---|--|
| | | The Number and names of class I,II,III and IV Government employees of the Industries Department who were suspended from service during the period of the Kairon Ministry | The steps proposed to be taken by the Government to decide the cases of employees referred to in para (a) above |
| Class I | Number | Name. | |
| | Nil. | | Question does not arise. |
| Class II | 9 (nine) | <ol style="list-style-type: none"> 1. Shri V.s. Datta, Office of the D. I. O., Hoshiarpur. 2. Shri L.R. Bhandari, Office of the Marketing Officer (Textiles), Amritsar. 3. Shri S.S. Dhir, Office of the D.I.O, Sonapat. 4. Shri Mohinder Singh, Office of the D.I.O., Jagadhri. 5. Shri H.L. Walmik, Office of the Controller of Stores, Punjab. 6. Shri B.K. Bhalla, office of the Development Officer (Handicrafts), Dharamsala. 7. Shri R.P. Singh, Office of the D.I.O., Malerkotla 8. Shri Bhag Singh, Office of the Weights and Measures, Patiala. | <p>Since re-instated.</p> <p>Since re-instated.</p> <p>Since re-instated.</p> <p>Since re-instated</p> <p>Since re-instated</p> <p>Dismissed from Service</p> <p>Since re-instated</p> <p>He has been served with a regular charge sheet on 7th November, 1963, through the Controller of Weights and Measures, Ambala. The explanation of official has been received, which is under examination.</p> |

| ‘A’ | ‘B’ |
|---|---|
| The Number and names of class I, II, III and IV Government employees of the Industries Department who were suspended from service during the period of the Kairon Ministry. | The steps proposed to be taken by the Government to decide the cases of employees referred to in para (a) above |

| Number | Name | |
|-----------|--|--|
| Class II | 9. Shri Muktual Singh, Tanning and Leather Expert, Industrial Cooperatives. | He was charge sheeted by the Government <i>Vide</i> their memo. No. 3(3)-63/1691 dated 8th March 1963. The explanation received from the officer concerned was forwarded to Government with detailed comments, in August, 1963. Shri Kesho Ram the then Joint Director (R.P.) has been appointed as Enquiry Officer in this case under the orders of Government with the instructions to complete the enquiry within one month. The Enquiry Officer has made a request to Government to relieve him of this duty. Government orders in this respect are awaited. |
| Class III | 73 (seventy-three) | |
| | 1. Shri Onkar Nath Puri office of the D.I.O., Jullundur | Since re-instated. |
| | 2. Shri Gurdial Singh, Inspector, Weights and Measures, Jagadhri. | Dismissed from service but later on re-instated |
| | 3. Shri Brahm Dev Rai, Inspector Weights and Measures, Tarn Taran. | Re-instated. |
| | 4. Shri Jaidev, Manual Assistant, office of the Inspector weights and Measures, Tarn Taran | Re-instated. |
| | 5. Shri Krishan Lal Sehgal, Office of the Controller of Stores, Punjab | Services since terminated |
| | 6. Shri B. Mukherjee, office of the the D.I.O., Rohtak | Since re-instated. |
| | 7. Shri Amar Nath Gupta, Government Handloom Sales Depot, Rohtak | The post held by Shri Amar Nath Gupta, was abolished on 1st December, 1956 and the orders of his suspension automatically came to an end on this date. |
| | 8. Shri Jai Dev Chander, office of the D.I.O., Jullundur | Re-instated |

| A | B |
|--|--|
| <p>The number and names of class I, II, III and IV Government employees of the Industries Department who were suspended from service during the period of the Kairon Ministry.</p> | <p>The steps proposed to be taken by the Government to decide the cases of employees referred to in para (a) above</p> |

| Class III | Number | Name | |
|-----------|--------|---|---------------------|
| | 9. | Shri C.L.Patney, office of Director of Industries, Punjab. | Re-instated |
| | 10. | Shri Ved Parkash Kalia, office of the Mechanical Engg. Government Tanning Institute, Jullundur | Re-instated |
| | 11. | Shri Roshan Lal, office of D.I.O. Sonapat | Re-instated |
| | 12. | Shri A.N.Dhawan, office of D.I.O., Ferozepur. | Re-instated |
| | 13. | Shri Pritam Singh, office of the Marketing Officer (Textile), Amritsar | Services terminated |
| | 14. | Shri Prithi Singh, office of D.I.O., Hissar | Re-instated. |
| | 15. | Shri Brij Bhushan, office of D.I.O., Rohtak | Re-instated. |
| | 16. | Shri Peter John, office of the Superintendent, Sericulture, Sujampur | Services terminated |
| | 17. | Shri H.C. Batra, office of D.I.O., Faridkot | Re-instated |
| | 18. | Shri K.L.Sardana, office of D.I.O., Ferozepur | Do |
| | 19. | Shri Karam Singh, office of Superintendent, Government Leather Footwear Training Centre, Malerkotla | Do |
| | 20. | Shri Harinder Singh, office of Director of Industries, Punjab. | Do |
| | 21. | Shri Bishan Sarup, office of the D.I.O., Batala | Do |
| | 22. | Shri Prithvi Pal Singh, Bedi, Inspector. Weights and Measures, Hoshiarpur | Do |
| | 23. | Shri Baldev Singh, office of D.I.O., Amritsar | Do |
| | 24. | Shri Karam Singh, office of D.I.O., Jullundur | Do |

| ‘A’ | ‘B’ |
|---|--|
| The number and names of class I, II, III and IV Government employees of the Industries Department who were suspended from service during the period of the Kairon Ministry. | The steps proposed to be taken by the Government to decide the cases of employees referred to in para (a) above. |

| Class I | Number | Name | |
|---------|--------|--|---|
| | 25. | Shri Tara Chand Jain, office of Director of Industries, Punjab. | The enquiry report was received from the Vigilance Department. The Superintendent of Police, Karnal was requested to register a case of corruption against this official on 4th July, 1963. He has been arrested by the police on the 5th September, 1964. |
| | 26. | Shri B. Mukherjee, office of the Director of Industries, Punjab. | The enquiry report was received from the Vigilance Department. The Superintendent of Police, Karnal was requested to register a case of corruption against this official on 4th July, 1963. He intimated on 14th September, 1963, that the investigation would be carried out at Panipat, Shahbad, Ambala and Chandigarh and efforts are being made to complete the investigation expeditiously. A. D. O. letter to Inspector general of Police for expediting the investigation was issued on 20th February, 1964. Superintendent of Police, Karnal was also requested to finalize the case. The Superintendent of Police, Karnal has written back to the D.I.G. (CID) to take up the investigation. |
| | 27. | Shri Madan Lal, Office of the D.I.O., Faridkot. | Re-instated |
| | 28. | Shri Sukhwant Singh, office of the Assistant Director (Industrial Estate), Ludhiana. | Do |
| | 29. | Shri Ram Singh, office of the Community Project Officer, Patiala | Dismissed from service |

| ‘A’ | ‘B’ |
|---|--|
| The number and names of class I, II, III and IV Government employees of the Industries Department who were suspended from service during the period of the Kairon Ministry. | The steps proposed to be taken by the Government to decide the cases of employees referred to in para (a) above. |

| Class III | Number | Name | |
|-----------|--------|--|---|
| | 30. | Shri Phul Chand Jain, office of the Director of Industries, Punjab. | Re-instated. |
| | 31. | Shri Durga Dass, office of the Director of Industries, Punjab. | Re-instated |
| | 32. | Shri Ajmer Singh, Office of the D.I.O., Patiala | Do |
| | 33. | Shri S.P. Bhalla, office of the Controller, of Stores, Punjab. | Reply to the charge sheet along with the detailed comments thereon was received from the Additional Controller of Stores, Punjab on 2nd July, 1963. After examining the cases it was decided to issue him a show-cause notice of dismissal. The same has been issued. |
| | 34. | Shri Kulwant Singh, office of Cottage Industries Emporium, Amritsar. | Re-instated. |
| | 35. | Shri Wishwa Nath, office of D.I.O., Patiala | Died |
| | 36. | Shri Jagdish Chander Gupta, office of the Assistant Director (Industrial Estate), Ludhiana | Dismissed |
| | 37. | Shri Gurcharan Singh, office of the D.I.O., Malerkotala. | Re-instated. |
| | 38. | Shri Kuldip Singh, office of the D.I.O., Ferozepur | Do |
| | 39. | Shri Charan Das, office of the Controller, Weights and Measures | The case is pending with Police authorities, Palwal for investigation. |
| | 40. | Shri Pyare Lal Sharma, office of the Sericulture Organisation, Sujampur. | Re-instated |
| | 41. | Shri Harinder Singh office of the Director of Industries, Punjab. | Do |
| | 42. | Shri Prem Parkash Aggarwal (BLEO), Gandiwind, Amritsar. | Do |

'A'

'B'

The number and names of class I, I, III and IV Government employees of the Industries Department who were suspended from service during the period of the Kairon Misnistry,

The steps proposed to be taken by the Government to decide the cases of employees referred to in para (a) above.

| Class III | Number. | Name. | |
|-----------|---------|---|---|
| | 43. | Shri Santosh Kumar Ghai, (BLEO), Bhikiwind, Amritsar. | Reinstated |
| | 44. | Shri Hardeep Singh Sodhi, office of the the Director of Industries, Punjab. | Do |
| | 45. | Shri-G.R.Gosin, office of the Controller of Stores, Punjab. | Do |
| | 46. | Shri Ved Parkash Chopra, office of the Controller of Stores, Punjab. | Do |
| | 47. | Shri Joginder Bir Singh, office of the D.I.O., Patiala | Do |
| | 48. | Shri Avtar Singh Jaura, office of Inspector, Weights and Measures, Narnaul. | He was discharged by the Court as the Police failed to submit the Challan. The A.I.G., Police, has been asked demi-officially to get the challan put up in the Court early. |
| | 49. | Shri Nasib Lal, office of the Controller of Stores, Punjab. | Re-instated. |
| | 50. | Shri Ram Kumar Gupta, office of the Director of Industires, Punjab. | Dismissed. |
| | 51. | Shri Waryam Singh, office of the A.D.I.O., Sonapat | Re-instated. |
| | 52. | Shri Harbans Lal Malik, office of the D.I.O., Hissar | Dismissed. |
| | 53. | Shri Sohan Lal, office of the Director of Industries, Punjab. | He was arrested by the Police under section 409, IPC. Additional District Magistrate, Ambala, has convicted the official and awarded him 2 years R.I. and also to pay a fine of Rs 14201.30 nP. |
| | 54. | Shri S.P. Sood, office of the A.D.I.O, Dismissed from service Simla. | |

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'B'

The number and names of class I, II, III and IV Government employees of the Industries Department who were suspended from service during the period of the Kairon Ministry;

The steps proposed to be taken by the Government to decide the cases of employees referred to in part (a) above.

| Class III | Number | Name | |
|-----------|--------|---|---|
| | 55. | Shri R.C. Anand, Government Emporium, Malerkotla. | The charge-sheet has been served on the official who has requested to inspect the record. The relevant record is being traced and will be made available to Shri Anand. |
| | 56. | Shri Chander Shekher Azad, office of the Government Development and Testing and Finishing Centre for Sound Products, Jullundur. | Re-instated. |
| | 57. | Shri Bal Krishan Bora, office of the Director of Industries, Punjab. | Do |
| | 58. | Shri K.L. Vaid, office of the D.I.O., Jullundur. | On consideration of his explanation, a departmental enquiry has been instituted against him on 31st July, 1964. Shri B.L. Mohan, Deputy Director has been appointed as Enquiry Officer. |
| | 59. | Shri Som Dutt Sharma, office of the D.I.O., Batala. | Re-instated |
| | 60. | Shri Bhagirath Rai Badwal, office of the Director of Industries, Punjab. | Dismissed from service. |
| | 61. | Shri Hari Ram, Poultry Extension Centre, Mahaln, District Jullundur. | Enquiry report has been received and is under examination. |
| | 62. | Shri Kundan Singh Sadd, office the D.I.O., Patiala. | The official was arrested at Patiala on 29th April, 1963, under section 409, IPC. The 1st case is still pending in the court. The last hearing was fixed on 5th August, 1964. The second case is under investigation with the S.H.O. (police), Beri at Jhajjar. |
| | 63. | Shri Bhagwan Sarup, office of the Industrial Co-operative Societies, Karnal. | Re-instated. |

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'B'

The number and names of class I. II. III and IV Government employees of the Industries Department who were suspended from service during the period of the Kairon Ministry.

The steps proposed to be taken by the Government to decide the cases of employees referred to in para (a) above.

| Class III | Number | Name | |
|-----------|--------|---|--|
| | 64. | Shri Shashi Bhusahn, office of the Design Extension Demonstration Centre for Handicrafts, Chandigarh. | Case has been registered at Police Station Phagwara and is being investigated by the local Police. |
| | 65. | Shri Parkash Chand, office of the Director of Industries, Punjab. | Ditto |
| | 66. | Shri Raunki Ram, office of the Marketing Officer-cum-Manager, Chandigarh. | Case has been registered at Police Station, Phagwara and is being investigated by the local police. |
| | 67. | Shri Siri Ram, office of Assistant Registrar, Ambala. | The Industrial Assistant Registrar, Ambala, was asked to prepare regular charge-sheet against him. The Chargesheet and other connected papers have been sent to Registrar Co-operative Societies for, further necessary action. |
| | 68. | Shri Madan Singh, office of the D.I.O., Jullundur. | Reinstated. |
| | 69. | Shri Sukhwant Singh, office of the Director of Industries, Punjab. | Do |
| | 70. | Shri Prem Chand Aggarwal, office of the Director of Industries, Punjab. | The official was arrested on 22nd February, 1964, under section 451, IPC, and the case is pending in Court of Magistrate I Class, Chandigarh. |
| | 71. | Shri Bhiwani Das Bhatia, office of the Controller of Stores, Punjab. | The charge-sheet has been served. In order to submit his explanation to the charge-sheet, Shri Bhatia has requested for the examination of more documents. The record has since been supplied to the Controller of Stores, Punjab, for being shown to Shri Bhatia. |
| | 72. | Shri Sohan Singh, office of the Cotnroller of Stores, Punjab. | Re-instated. |
| | 73. | Shri Ram Kishan Bhardwaj, of the Sericulture Inspector, Banga. | The enquiry office has completed the enquiries and the matter is under examination. |

| ‘A’ | ‘B’ |
|--|---|
| The number and names of class I, II, III, IV Government employees of the Industries Department who were suspended from service during the period of the Kairon Ministry. | The steps proposed to be taken by the Government to decide the cases of employees referred to in (a) above. |

| Class IV | Number | Name | Action |
|------------------------------|--------|---|------------------------|
| Class IV.
No. 4
(Four) | 1. | Shri Ram Nath, office of the D.I.O., Rohtak. | Reinstated. |
| | 2. | Shri Dilsukh Lal, office of the A.D.I.O., Kapurthala. | Dismissed from service |
| | 3. | Shri Nageshwar Ram, Government Emporium, Patiala. | Ditto |
| | 4. | Shri Madan Singh, office of the D.I.O., Jullundur. | Reinstated. |

Twelve-Year School Course

***6223. (C.U.) Principal Rala Ram :** Will the Minister for Education and Local Government be pleased to state—

- (a) whether Government have finalised any plan for a twelve-year school course in the State; if not, whether the same is likely to be finalised before the publication of the Report of the Education Commission recently set up by the Government of India;
- (b) the steps so far taken by Government to improve the Higher Secondary standards both in Government and non-Government Higher Secondary Schools in the State?

Shri Prabodh Chandra : (a) The matter is under the consideration of Government

(b) The requisite information is laid on the Table of the House.

STATEMENT RE. STEPS TAKEN BY THE GOVERNMENT TO IMPROVE THE HIGHER SECONDARY STANDARDS BOTH IN GOVERNMENT AND NON-GOVERNMENT HIGHER SECONDARY SCHOOLS IN THE STATE

(i) To attract suitably qualified staff, three posts of masters/mistresses in each Government Higher Secondary School have been upgraded from Rs. 110/250 to Rs. 180/450 for III Class M.As./M.Sc. and to Rs. 200/500 for I and II Class M.As./M.Sc. The incumbents have been designated as Lecturers.

(ii) To ensure availability of adequate staff B.T./B.Ed. Training qualifications have been waived in case of M.A./M.Sc., B.Sc. and B.Sc. Agriculture masters/mistresses.

(iii) The grade of Agriculture masters has been revised from Rs. 110/250 to Rs. 130/320.

(iv) 217 posts of Headmasters/Headmistresses in the Government Higher Secondary Schools have been upgraded from Rs. 250/350 to Rs. 250/750 and designated as Principals.

(v) One year's Condensed Course to enhance the knowledge content of trained science masters/mistresses in the subjects of Physics, Chemistry, Botany and Zoology was organised in 1962-63, in collaboration with the Punjab University. 125 masters/mistresses attended this Course. During the year 1963-64, 132 B.Sc. received similar training.

(vi) A similar 6 months' Course for Mathematics Masters/Mistresses was organised in collaboration with the Punjab University in 1963-64 at which 25 candidates were trained.

(vii) Substantial grants have been given to Government and Non-Government schools for conversion to the Higher Secondary Pattern.

(viii) The State Bureau of Education and Vocational Guidance and the State Evaluation Unit have been set up to prepare Career Masters for Higher Secondary Schools and to reform the Examination System respectively.

(ix) During the current financial year, 68 B.Sc. Masters/Mistresses have been deputed to attend two years' M.Sc. Course at various Universities in the State. Besides, 33 candidates are being deputed to undergo one year Condensed Course in Physics and Chemistry at the Punjab University.

(x) The Government College of Home Science has been set up at Chandigarh to meet the demand of Home Science Mistresses.

(xi) In order to meet the demand of teaching staff for the Technical Wing of the Government Higher Secondary Schools, the qualification of N.C.C. Diploma holder has been adopted instead of B.Sc. Engineering

(xii) The syllabi of the Higher Secondary Schools has been reorganised by the Punjab University into Part I and Part II so as to enable the students of Part I Examination to join Pre-University Classes in the College. The syllabus of the Matriculation Examination has also been revised to bring it on the lines of Part I of the Higher Secondary Examination. This would meet the paucity of staff to a great extent.

(xiii) The Government of India have set up five Regional Training Colleges in the country and the College at Ajmer will cater to the needs of the Punjab State for training teachers for Multipurpose Schools.

Verdict of the Das Commission on the Ramgarh Dhani Land Case

*6250. (C.U.) Comrade Ram Piara : Will the Minister for Revenue be pleased to state —

(a) whether the Chief Minister received any communication during the month of July, 1964, from any legislator of Karnal District on the subject of 'Ramgarh Dhani land and Das Commission's verdict'; if so, a copy of the communication be laid on the Table of the House ;

(b) whether any action has so far been taken on the said communication; if so, what; if not, the reasons therefor and the approximate time by which the action is expected to be finalised?

Shri Ram Kishan : (a) Yes, a copy of the communication is laid on the Table of the House .

(b) The legality of the transaction in question will be gone into by the Special Committee since set up to examine the validity and propriety of certain transactions, which were adversely commented upon by the Das Commission, or which came to light in the course of the subsequent inquiries made by Shri R.S. Krishnaswamy. The Committee is required to submit its report as early as possible.

A copy of letter dated the 13th July, 1964, from Comrade Ram Piara, M.L.A., Model Town, Karnal, addressed to Comrade Ram Kishan, Chief Minister, Punjab, Chandigarh.

Subject.—Ram Garh Dhani lands and Dass Commission verdict.

You have announced that immediate action shall be taken on the verdict and findings of Dass Commission, so I am anxious to point out to you for taking suitable action.

Through the Harijan Welfare Department of Punjab land measuring 310 acres was purchased in Ram Garh Dhani from Shrimati Pavitar Kaur and Pritam Kaur and a sum of Rs. 2,65,528 was paid.

In the very beginning I had objected to the deal as the same was illegal and in violation of the spirit and against the legal opinion. No body heard me either in the House or outside as Shri Kairon, the then Chief Minister, had personal interest in it and much was being done at his instance and knowledge.

Shri Surinder Singh got Rs. 75,000 as gift and Rs 90,000 as loan out of the sale proceeds of this land as admitted by him in his affidavit before Dass Commission.

I may add that this Dhani Land was under discussion and fire when I observed in the Vidhan Sabha that Shri Kairon is corrupt, most corrupt and source of corruption.

That Das Commission has given its findings and the transaction has been held illegal.

Now according to the rules the maximum price which could be paid is Rs. 62,000 (310 acres at the rate of Rs. 200 per acre).

This loss of more than two lakhs is to the poor Harijans whose lot we are going to change. Instead of changing their lot, we have put them to hardship.

Will you please get it examined and take steps for the recovery of Rs. 2,00,000 (two lakhs) to be paid back to the Harijan settlers. If Government will be reluctant I am afraid that certain complications will arise. Hence I hope that action will be taken without any loss of time.

May I expect an acknowledgment ?

Thanking you.

Missing File of Patiala Municipal Committee

***6268. (C.U.) Comrade Ram Chandra :** Will the Minister for Education and Local Government be pleased to state —

- (a) whether it is a fact that a file of the Patiala Municipal Committee relating to the construction of the Capital Cinema owned by S. Surrinder Singh Kairon is missing ;
- (b) if the reply to part (a) above be in affirmative, the circumstances in which the file in question disappeared ;
- (c) whether any enquiry was or is being held into the causes of the disappearance of the said file ; if so, with what results ?

Shri Prabodh Chandra : (a) Yes. It was a municipal file relating to the complaints regarding evasion of octroi on material imported for the construction of Capital Cinema, Patiala .

(b) These are being enquired .

(c) Yes. The enquiry is not yet complete.

Ant-iFlood Measures in Rohtak District

***6302. (C.U.) Shri Mangal Sein :** Will the Minister for Public Works and Welfare be pleased to state the details of anti-flood measures taken by Government in district during the period 1960—64 yearwise, together with the details of the steps proposed to be taken to check the recurrence of floods in future ?

Chaudhri Rizaq Ram : A statement is laid on the Table of the House.

YEAR-WISE DETAIL OF ANTI, FLOOD MEASURES TAKEN IN ROHTAK DISTRICT

| Serial No. | Name of work | Total estimated quantity | Progress of work | | |
|------------|--|--------------------------|---|---|--|
| | | | 1960-61 | 1961-62 | 1962-63 |
| | | | 1963-64 | 1964-65 | (up to monsoon) |
| 1 | Kulasi Drain | | Pilot stage of Kulasi drain from R.D. 0 to 33000 completed | | |
| 2 | Dubeta Drain out-falling into diversion drain No. 8. | | | | Small quantity of E/work done |
| 3 | Diversion Drain No. 8. | 4000 lacs cft. | Pilot Section of Diversion Drain No. 8 was in progress. E/W done 187 lacs cft. | Pilot Sec. Completed before Monsoon 1962 and 2nd Phase with discharge of 1500 Cs. in progress. E/W done 1,581 lacs cft. | Diversion Drain No. 8 was ready to carry a Discharge of 4,000 Cs. before the Monsoon of 1964. Now work is being taken for the final Sec. after the Monsoon E/W done 326.06 lacs cft. |
| 4 | Constructing Link Drain No. 8 from outfall of Drain No. 8 to Najafgarh Jheel | 698 lacs cft. | Alignment of the diversion finalised. The work of Pilot Section for 200 Cs. discharge started | Pilot Sec. work in progress. The work of 2nd stage also started from R.D.O. to 140,000 E/W done 57.65 lacs cft. | The work of Ist and 2nd stage in reach R.D.O. 140,000 is in progress and the work of Ist and 2nd stage in reach R.D. 140,000—16,000 in Delhi Territory started E/W done 22 lacs cft. |
| 5 | Constructing 2nd Defence Line to save Town | 77 lacs cft. | Work started E/W done 6,000 lacs cft. length completed 6 miles | Work completed E/W done 27 lacs cft. length completed 3 miles | |

| Serial No. | Name of work | Total estimated quantity | Progress of work | | | | |
|------------|--|--------------------------|---|--|--|---|--|
| | | | 1960-61 | 1961-62 | 1962-63 | 1963-64 | 1964-65
(up to monsoon) |
| 6 | Raising and Strengthening of Drain No. 3 | 709 lacs cft. | Work started E/W done-15.60 lacs cft. length completed-5 miles | Work in progress E/W done-406.40 lacs cft. Length completed 28 miles | Work in progress E/W done-251.46 lacs cft. length completed 28 miles | Work in progress E/W done-62.561 lacs cft. length completed 2 miles | Work completed except Reach R.D.-250-255 and 270-275 E/W done 8.201 lacs cft. length completed nil. The work in reach R.D. 250-255 and 270-275 shall be completed just after the flood |
| 7 | Remodelling Drain No. 8 R.D.o. —15700 | 200 lacs cft. | .. | .. | .. | Work started E/W done 10.97 lacs cft. | Work in progress E/W done-81.03 lacs cft. balance work shall be completed after the floods of 1964 |
| 8 | Sink Bahadurpur Drain | 16.48 lacs cft. | Earthwork in Pilot Section completed | .. | .. | .. | .. |
| 9 | Isapur Kheri Drain | 28.30 lacs cft. | Works of Isapur Kheri Drain started in 1960-61 E/W done 15.20 lacs cft. | Work in progress E/W done-31.42 lacs cft. | E/W done-15.0 lacs cft. Drain made through | .. | E/W done-10 lacs cft. |

Work proposed to be taken to check the recurrence.—

- (1) Construction Chhapra Link Drain to save villages Banwasa and Chhapra etc.
- (2) Construction of Safidon Drain to save Safidon Town from floods.

INTENSIVE SERICULTURE IN THE STATE

***6347 (C.U.) Shri Rup Singh Phul :** Will the Chief Minister be pleased to state —

- (a) whether any scheme for intensive sericulture was or is under the consideration of Government ;
- (b) if the reply to part (a) above be in the affirmative, the estimated cost of the scheme, the area for which it was/ is proposed and the approximate time by which it is likely to be implemented ;
- (c) if the said scheme has been dropped, the reasons therefor ?

Shri Ram Kishan : (a) Yes, Sir.

(b) The scheme envisages an expenditure of Rs. 20.85 lakhs during the first year i.e. 1964-65 and a total outlay of Rs. 1.72 crores during a period of 5 years. It covers the hill areas comprised in the district of Simla, Kangra and Kulu, tehsil Una of district Hoshiarpur, tehsil Nalagarh and Kalka area of district Ambala and tehsil Pathankot of district Gurdaspur. The scheme has been dropped for the present.

(c) Due to financial stringency.

Subsidy for Cattle Sheds given in Amb Block of Hoshiarpur District

***6389 (C.U.) Pandit Mohan Lal Datta :** Will the Minister for Home and Development be pleased to state with reference to the reply to part (b) of Starred Question No. 4551 appearing in the list of questions for 5th March, 1964, whether any action has been taken against defaulters, and if so, what ?

Sardar Darbara Singh : Recovery as arrears of land revenue is not possible. Other steps for the refund of the amount in lump sum are being taken in accordance with the rules.

Chadhiar Water-supply Scheme

***6406 (C.U.) Shri Partap Singh Bakshi :** Will the Minister for Public Works and Welfare be pleased to state whether the Government has decided to replace the existing Zinc Wire by Copper-wire from Jai Singhpur to Changan Water Spring of Chadhiar Water-supply Scheme in tehsil Palampur, district Kangra ; if so, the time by which the work in this connection is likely to be started together with the estimated expenditure thereon ?

Shri Rizaq Ram : There is no proposal to augment the existing power line from Jaisinghpur to Changan and thus the question of changing the G.S.L. wire does not arise.

Untrained Teachers

***6506 (C.U.) Comrade Babu Singh Master :** Will the Minister for Education and Local Government be pleased to state —

- (a) whether it is a fact that previously an untrained teacher after completion of 2 years service in the Education Department was given a special certificate equivalent to the trained teacher's certificate;
- (b) if the answer to part (a) above be in the affirmative, the year since when the said practice has been discontinued together with the reasons thereof ;
- (c) the total number of untrained teachers who have been in service for the last five to ten years and have not been included either in the cadre of trained teachers or in the list of teachers who have qualified by obtaining special certificates ;

- (d) the reasons if any, for depriving the teachers referred to in part (c) above of the privileges of annual increments and of confirmation together with the steps so far taken or proposed to be taken by the Government to avoid hardship to them and to meet their genuine claims ?

Shri Prabodh Chandra : (a) Yes, only in the case of Language Teachers.
(b) 31st October, 1957 in the case of Language Teachers. The practice had to be discontinued since Trained Teachers had become available in large number.

(c) 609.

(d) Untrained teachers are not entitled to annual increments in the concerned grade. They should have either undergone a regular training by joining some Training Institution or avail of the opportunities of Inservice Training afforded to them to become eligible for the award of special certificate. They did not avail of any of these opportunities. A scheme for allowing the backlog of untrained teachers to appear privately in the Departmental Examinations is under examination.

Closure of Primary School, Sehun Majra, district Karnal

***6515 (C.U.) Sardar Piara Singh** : Will the Minister for Education and Local Government be pleased to state whether it is a fact that the Primary School at Sehun Majra, in Block Guhla, district Karnal, has remained closed for 13 months, if so, the reasons therefor ?

Shri Prabodh Chandra : No. A teacher on six month's basis had been working in this school from April, 1962 to April, 1963. Thereafter a regular teacher has been working since April, 1963.

Visits of Shri P.N. Sahni, Director of Industries to foreign countries

***6521. (C.U.) Shri Mangal Sein** : Will the Chief Minister be pleased to state —

- (a) the number of times Shri Sahni, during his tenure as Director of Industries Department, visited foreign countries at Government expense ;
- (b) the year and the purpose or object of each such visit ;
- (c) the expenditure incurred by Government on each such visit ;
- (d) whether the object referred to in part (b) above has been achieved in each case ?

Shri Ram Kishan : A statement embodying the required information is as under :—

Statement showing details about the visits of Shri P.N. Sahni, Director of Industries to foreign countries

(a) Three.

(b) (i) The year:—

- | | |
|-------------|---|
| (1) 1962-63 | .. (from 7th November, 1962 to 18th January, 1963) |
| (2) 1963 | .. (from 25th May, 1963 to 15th July, 1963) |
| (3) 1963 | .. (from 11th November, 1963 to 4th December, 1963) |

(ii) Purpose:—

- (1) To study prospects of the development of a number of major industries with foreign collaboration and to examine the scope for export of articles produced in the Punjab ;

- (2) To finalise the collaboration agreements for Air Rifles Factory, Steel Castings Foundry and Seamless Steel Tubes Plant ;
- (3) To conduct negotiations with foreign collaborators for acceptance of the terms suggested by the Government of India, with regard to the projects mentioned in (2). above
- (c) On first visit .. Rs. 9,951.75 nP.
 On second visit .. Rs. 15,382.09 nP.
 On third visit . Rs. 13,387.16 nP.
- (d) Yes.

Demand of Workers employed in Capital Project, Chandigarh

*6540. (C.U.) **Shri Sagar Ram Gupta** : Will the Chief Minister be pleased to state :

(a) Whether any deputation of the INTUC Trade Union at Chandigarh waited upon him in respect of the demands of the workers employed in the Capital Project, Chandigarh ; if so, when and the details of the demands.

(b) The action, if any, so far taken in respect of the said demands ?

Shri Ram Kishan : (a) Yes. A deputation of INTUC Union saw the Chief Minister Punjab, in the month of August, 1964. The details of the demands, are given in annexure 'A'.

(b) The action taken on the demands is given in annexure 'B'.

ANNEXURE 'A'

To

The Chief Minister, Punjab,
Chandigarh.

Sir,

Subject.—Demands of INTUC Unions in Capital Project, Chandigarh.

You will be glad to know that INTUC labour council is functioning at Chandigarh for which four registered Trade Unions affiliated to INTUC namely the Punjab Work Charge Union, the Capital Technical Worker Union, the Punjab Chowkidar Union and the Capital Maintenance Workers Union are the constituted. These unions submitted their demands to the Capital Project Administration long long back but no heed was paid. Thereafter the council took up the matter with the then Capital Project Minister Sh. R.S. Mittal and submitted a combined memorandum which is annexed hereto at A. After submitting this memorandum two meetings were held in which the Minister was assisted by the Departmental Staff while the Union Representatives were led by Shri Sagar Ram Gupta, M.L.A. at present Senior Vice President of Punjab INTUC. The first meeting was held somewhere in April, 1963 of which the minutes were not supplied to the Union. The second meeting however was held on 11th November, 1963 and copy of the Minutes thereof is attached herewith at B.

After going through these documents you will please find that most of the demands of the unions were considered genuine and reasonable but it is regretted that nothing tangible has so far come out. Since the portfolio of Capital Project is now with your Honour we have dare to come to you in the hope that the long pending demands of these poor workers will be met now without any further delay.

We give below a brief account of the demands by the each union and the decision taken thereon for favour of your information and necessary action.

PUNJAB WORK-CHARGE UNION

1. *Regularising work-charge staff and preparing seniority list.*—A decision was taken to make out a case for regularising all the work-charge staff with five years service engaged on works of permanent nature and that twelve and a half per cent thereof will be made permanent immediately. It was also decided to prepare circle-wise seniority list. These decisions remain on paper only. People with very long services continue as work-charge and thereby are at the mercy of officers and are deprived of so many benefits. Immediate implementation of the decision already taken is highly necessary.

2. *Merger of services of work-charge with F & R and P.H. Circle.*—This was not agreed to, in view of separate nature of two departments. However with a view to security of service and other benefits to the Capital Project employees it is worthwhile to consider the matter and the services of the employees in the two departments should be merged and transferable as is the case with the officers.

3. *Promotion.*—It was agreed to look into the cases of promotion made unjustifiably and to consider the cases of those who had been denied promotion. Some of the details were contained in the demand notice of the Union but unfortunately they also have been not cared despite the fact that the Union representatives have been meeting the Chief Engineer, the Superintending Engineer, Executive Engineer etc. repeatedly. Instance of undue promotion is the case of Ajit Singh and Baldev Singh and the case of Siri Ram who has been denied due promotion is in the point. A detailed representation of Siri Ram is enclosed at 'C'. This case needs immediate redress.

4. *Residential accommodation.*—The demand was suitable accommodation for all at subsidised rates. It was considered genuine by the Government but helplessness was shown due to paucity of houses. The solution can be that till the houses are provided the employees may be given rent allowances so as to meet the high rental cost in the town.

5. *Absorption of surplus retrenched staff.*—In view of the assurance given by the Department that there would be no large scale retrenchment the demand was dropped during discussion.

6. *Gratuity.*—The workers demanded gratuity at the time of retirement, etc. The Government had agreed that by regularising the work-charge staff as per decision above this demand will automatically be met. But since the matter about regularising is itself pending this demand also remains unsatisfied.

CAPITAL TECHNICAL WORKERS UNION

1. *Promotion.*—The union had complained against undue promotion of particularly Shri Baldev Singh and Ajit Singh and had sought promotion of Siri Ram who was superseded. An assurance was given to examine the cases for necessary action but the officers have been delaying the matter and playing with the workers in this behalf. The union apprehends that the officer have a victimising attitude towards Shri Siri Ram while the other two seems to be the favourites of someone in the department. These cases shake the confidence of the workers in the Government, and particularly when the Government itself does not follow its own rules and regulation. An immediate examination of these cases and taking remedial steps are quite overdue.

2. *Payment of minimum wages and revision of scales.*—The Government agreed to pay minimum wages to the work-charge employees as fixed under the Minimum Wage Act but the approval of the Finance Department was sought. It is really painful that the Government does not pay even the minimum wages and flouts the law. These wages were fixed in May, 1960 and till today inspite of repeated approaches the workers are not getting even the minimum wages not to speak of revising the scales of technical and mechanical staff.

3. *Eighty P.C. (80%) work-charge staff to be made regular according to Government Circular.*—This demand was agreed to be covered by the decision taken with regard to demand No. 1 of Punjab Work-Charge Union but as in that demand nothing has been done so far.

4. *Uniform.*—The union demanded uniforms for those working in the workshop tube-well, water supplies and building construction. The Government considered the demand genuine and agreed to make a reference to the Government for approval.

It is regretted that nothing has come out so far.

5. *Recovery of Trunk Call Charges.*—In view of the explanation of the officers in the meeting the demand was withdrawn.

PUNJAB CHOWKIDAR UNION

1. *Duty Hours for Chowkidar.*—At present most of the Chowkidars have no fixed hours and they have to work day and night. The union demanded fixation of eight hours duty for each Chowkidar. The Government appreciated the demand but it is regretted that nothing has come out so far.

2. *Weekly Rest.*—The demand of weekly rest for Chowkidars was considered to be genuine and it was agreed to make out a case for Government approval. This demand also remains unsatisfied.

3. *Confirmation of Chowkidar.*—This demand also though considered genuine has not been met.

4. *Residential Accommodation.*—This demand was also considered genuine. In this case also the solution is to give rent allowance to Chowkidars till Government accommodation is provided.

PUNJAB AND CAPITAL MAINTENANCE WORKERS UNION

1. *Regularisation.*—This demand was also considered genuine and the decision arrived at in the case of the work charge union was agreed to be applicable here also. But nothing has been done as in that case. The seniority list has also not been prepared though it was agreed to be done as that case. The seniority list has also not been prepared though it was agreed to be done.

2. *New Pay Scale.*—It was decided that as soon as the approval of Finance Department was received the minimum wages fixed will be paid to the workers. But nothing has been done.

3. *Promotion.*—It was explained that promotion was made on seniority-cum-merit basis. But the officers while promoting take recourse to favouritism and not merits.

It was suggested therefore that cases of promotion should be considered by a Board having workers. This suggestion should be agreed to.

4. *Cycle Allowance.*—Cycle allowance was demanded to employees working in the fields. The demand was considered genuine and it was decided to approach the Government for sanction but nothing has come out.

5. *Allotment of Cheap Houses.*—The demand of workers not to allot a cheap house to two persons was considered genuine but shortage of accommodation was the reply. Here also rent allowance is only the solution. It was also demanded that 10 per cent rent should not be charged from such allottees. The Government agreed to charge 5 per cent but this decision has not been implemented.

6. *Rain coats, gum boots, oil, soap, etc.*—It was demanded that plumbers and painters should be supplied these things in view of the nature of their work. The demand was not agreed to but it is a genuine demand and the matter should be reconsidered.

7. *Uniform.*—The Government considered the demand genuine and agreed to make out a case for Government sanction. But nothing has come out which is simply regretted.

In addition to the above four Unions the demands of other INTUC unions of Fire Brigade Workers regarding the minimum wages, weekly rest, administration; but they also go unsatisfied.

You will please appreciate that these poor workers are denied even the minimum benefits inspite of demands having been made years back and repeated approaches made. The Capital Project Administration is a public employer which in term of the Government policy enunciated repeatedly should be a model employer. But the things prove absolutely otherwise. We request you to take personal interest in the matter and ameliorate the plight of these workers without any further loss of time.

Yours faithfully,

for and on behalf of INTUC
Labour Counsel, Chandigarh.

(Sd.)

SAGAR RAM GUPTA,
M.L.A.
Chairman.

ANNEXURE B

I. PUNJAB WORK CHARGE UNION

1. *Regularising work charge staff and preparing seniority list.*—(a) This demand was discussed in the meeting held on 12th November, 1963, under the Chairmanship of the then Minister for Capital Project, with the representatives of the Union and it was decided that only that work charged establishment which is engaged on works of permanent nature such as maintenance of Buildings, Roads, Water Supply, Storm WATER Drainage, running of Water Supply, Machinery etc., with at least 5 years continued service can be brought on regular posts. It was also decided that for the present 12½% posts out of these should be brought on permanent footings. The proposals to implement this decision, dated 31st March, 1964 are under consideration of the Government.

(b) The seniority lists are maintained circle-wise. The promotions are made on the basis of seniority-cum-merits.

2. *Merger of services of work charged with B& R & P.H. Circle.*—The cadre of the work charged staff in the Capital Project is either circle-wise or division-wise and therefore there can be no merger of the work charged staff on a provincial basis. However, if and when a Division or a Circle of the Capital Project abolished, its work charged establishment would be taken over by the successor division or circle as the case may be. Amalgamation on a provincial basis is not possible.

3. *Promotion.*—(a) The principle adopted in promotion is merit-cum-seniority. The representatives of the Union were asked to supply the list of cases of the alleged unjustified promotion to enable the Chief Engineer to examine these. This list has not so far been received from the Union.

(b) The matter regarding the alleged undue promotion of Sarvshri Ajit Singh, Baldev Singh and representation of Shri Siri Ram is under consideration of the Government.

4. *Residential accommodation.*—(a) The demand of the Union was considered genuine but the Government accommodation available is far too inadequate at the moment. The work of construction of labour hostels has been taken in hand. As soon as these are constructed the situation will ease to a small extent. The work-charged establishment will also be accommodated in the labour hostels to the extent possible.

(b) As regards rent allowance to the work charged establishment the matter is under consideration of Government.

5. *Absorption of surplus retrenched staff.*—This demand was discussed in the meeting held on 19th June, 1963 and was dropped by the Union.

6. *Gratuity.*—The proposals for bringing work charged staff engaged on permanent works on a regular footing is being considered by the Government. As soon as these are brought on regular establishment, this demand will be met with automatically.

II. CAPITAL TECHNICAL WORKERS UNION

1. *Promotion.*—As per item No. 3 of the Punjab Work Charged Union.
2. *Payment of minimum wages and revision of scales.*—Government's approval to enforce new scales of pay as provided in the common schedule of rates has since been communicated to the sub-offices for necessary action. The rates given in this schedule are based on Minimum Wages Act.
3. *Eighty per cent workcharged staff to be made regular according to Government Circular.*—No orders to the effect that 80% posts of work charged establishment be brought on regular footing have yet been issued. However proposals for bringing on regular footing the staff engaged on the works of permanent nature as explained above is still under consideration.
4. *Uniforms.*—Proposals for grant of uniforms are under consideration.
5. *Recovery of Trunk Call charges.*—This demand was dropped during meeting held on 12th November, 1963.

*III. PUNJAB CHOWKIDAR UNION

1. *Duty hours for chowkidars.*—(a) Normally a chowkidar is supposed to take care of office from the closing hour on a day to the opening hours of the next day. The necessity of fixing duty hours therefore does not arise.
(b) Chowkidar-cum-malies are engaged on tube-wells. The chowkidars are required to be on duty for 8 hours and the remaining period the driver-in-charge is responsible for the safety of machinery.
2. *Weekly rest.*—This demand was considered genuine and it has been decided that in case of workcharged chowkidars, provision in the estimate for additional chowkidar at the rate of one per every six chowkidars be made to meet with the demand of weekly rest to chowkidars.
3. *Confirmation of Chowkidars.*—This item is covered as per comments against item No. 1, of Punjab Work Charged Union.
4. *Residential accommodation.*—This demand is covered as per comments against item No. 4, of the Punjab Work Charged Union.
5. *Recovery of Trunk Call Charges.*—This demand was dropped during meeting held on 12th November, 1963.

IV. PUNJAB AND CAPITAL MAINTENANCE WORKERS UNION

1. *Regularisation.*—This item is covered as per comments against item No. 1 of the Punjab Work Charged Union
2. *New Pay Scale.*—This item is covered as per comments against item No. 2 of the Capital Technical Workers Union.
3. *Promotion.*—The promotions are made on the basis of seniority cum-merits. There are two ad hoc committees one each for Construction Circle and P. H. Circle, constituted for the purpose.
The promotions are made on the recommendations of these committees. In view of this no separate Board is considered necessary.
4. *Cycle Allowance.*—The proposal for grant of cycle allowance to work charged staff was not accepted by the Government. The Chief Engineer has, however, again moved the case for reconsideration and it is at present again under consideration of Government.
5. *Allotment of cheap houses.*—(a) This demand is genuine but there is an acute shortage of residential accommodation. Government is constructing labour hostels

*Printed as received from Government.

The work-charged establishment will also be given accommodation in these hostels to the extent possible.

(b) Only 5 per cent rent is charged. Specific cases, where 10 per cent has been recovered for half house may be intimated by the Union. Wherever excess rent has been recovered, the same will be refunded. As regards rent allowance, this is a policy matter under consideration of the Government.

6. *Rain coats-gum-boots, oil, soap etc.*—The plumbers and painters normally do not work in rain and as such the rain coats and gum boots are not permissible to them. Similarly supply of oil is also not considered essential for their use. The matter as regards the supply of soap to them has been considered by the Superintending Engineers. The final decision is awaited.

7. *Uniforms.*—As per comments against Item No. 4 of the Capital Technical Works, Union.

V. DEMAND OF FIRE BRIGADE STAFF

1. *Payment of wages under Minimum Wages Act.*—As per comments against item No. (2) of Capital Workers Union.

2. *Duty hours.*—The matter is under consideration of the Government.

3. *Fire Brigade staff may be brought on regular cadre.*—The proposal has been submitted by the Chief Engineer Capital to Government for sanction. The same is under consideration of the Government.

Reorganisation of certain Trade Unions in Capital Project Administration Chandigarh

*6541. (C.U) **Shri Sagar Ram Gupta** : Will the Chief Minister be pleased to state whether the trade unions mentioned in the reply to Starred Question No. 5800 included in the list of questions for 24th March, 1964, have since been recognised by the Capital Project Administration ; if not, the reasons therefor in each case ?

Shri Ram Kishan : The following Trade Unions, mentioned in the Starred Assembly Question No. 5800 have not so far been recognised for the reasons given under each:—

- (i) *Capital Technical workers Union*:—The case of this union has been referred to the Secretary to Government Punjab, Labour Department for advice.
- (ii) *Chowkidar workers Union*:—With a view to examine the matter in the light of Code of discipline in Industry, this Union was asked to furnish certain information which is still awaited from them.
- (iii) *The Punjab and Capital Maintenance worker Union.*— Certain clarifications have been asked for from the President of the Union. On receipt of his reply further action will be taken.

Award of Parman Patras by D.C., Karnal

*6569. (C.U.) **Comrade Ram Piara** : Will the Chief Minister be pleased to state:

- (a) the names of those to whom Parman Patras were awarded by the D.C., Karnal on the 15th August, 1964, and the names of those to whom the awards were announced, but who were not present to receive them and the names of those who actually received them separately ;

- (b) the details of contribution made and service rendered by the persons mentioned in part (a) above to the State of Punjab or to the District Administration ;
- (c) whether any enquiry was held to ascertain the correctness of the contribution stated to have been made and services rendered by the persons mentioned in part (a) above ; if so, the details thereof ;
- (d) whether any criteria has been fixed by the Government for the grant of such patras ; if so, what ;
- (e) the authority competent to select persons for the award of such patras together with the name and designation of the authority which selected the persons mentioned in part (a) above along with the designation of the authorities which recommended certain names ;
- (f) whether any communication the above subject was received by the Deputy Commissioner, Karnal, from any Legislator of Karnal on 15th/16th August, 1964 ; if so, from whom and a copy of the communication be laid on the Table of the House ;
- (g) whether it is a fact that the communication in part (f) was referred by the Deputy Commissioner, Karnal to the Commissioner, Ambala Division and Government of Punjab ; if so, when and with what result ?

Shri Ram Kishan: (a), (b), (e) A statement containing the requisite information is laid on the table of the House.

(c) No, I.

(d) Yes, Sir. The Praman Patras are granted to the workers philanthropists and genuine helpers of the Administration.

(f) Yes, Sir. A letter from Comrade Ram Piara, M.L.A. was received by the Deputy Commissioner, Karnal on 17th August, 1964. As the Hon'ble Member was himself sender of the said communication he must have got a copy of it.

(g) Yes, Sir the communication was referred to the Commissioner Ambala by the Deputy Commissioner, Karnal on 24th August, 1964 and the former filed the papers because the Deputy Commissioner, Karnal had already sent reply to the Hon'ble Member.

STATEMENT

(a) I. *Names of those to whom the awards were awarded and their names were announced*

1. Shri Har Parkash of Ladwa.
2. Shri Dalip Singh of Panipat.
3. Shri Fateh Singh, Chairman, Block Samiti, Thanesar.
4. Shri Jagjit Singh Mann of Karnal.
5. Shri Rattan Singh of Bhagal.
6. Shri Darbara Singh, Advocate, Karnal.
7. Shri Dewan Som Nath, Advocate, Panipat.
8. Shri Rattan Singh Bedi of Karnal.
9. Shri Angrez Singh of Ram Nagar, Teh. Thanesar.
10. Shri Mukand Lal of Raj Goods Transport Co., Karnal.
11. Shri Hari Singh, Ex-Sarpanch of village Kirmach.
12. Shri Chanda Singh, Chairman Block Samiti, Nilokheri.
13. Shri Khushi Ram of Karnal.
14. Shri Fateh Chand Vij, M.L.A.
15. Capt. Ajinder Singh Bhutalia, Secy. D.S.S.&A. Board, Karnal.
16. Shri Sat Pal, B.D. & P.O. Gharaunda.
17. Capt. Lal Singh, O.B.I., son of Bhagwan Singh of Nissang.
18. Shri Sarup Chand Sarpanch of Bholi.
19. Shri Kuldeep Singh, son of Shri Shiv Lal of Padhna.
20. Shri Thakar Singh, son of Shri Sunder Singh of Kurukshetra.

21. Shri Chhotu Ram, son of Shri Anant Ram, village Bhudhanapur.

22. Shri Teg Bhadur Singh, son of Kahan Singh of Karnal.

(2) Names of those to whom the awards were announced but who were not present to receive them.

Except Sarvshri Fateh Singh (Sr. No. 3), Rattan Singh Bedi (Sr. No. 8) and Mukand Lal (Sr. No. 10) of the above list, no other awardee was present.

(3) Names of those who actually received them.

1. Shri Fateh Singh, Chairman, Block Samiti, Thanesar.

2. Shri Rattan Singh Bedi of Karnal.

3. Shri Mukand Lal of Raj Goods Transport Co. Karnal.

| (b) Names of persons | Details of contribution made and service rendered |
|---|---|
| 1. Shri Har Parkash of Ladawa | He has contributed Rs. 5,000/- towards N.D. Fund and has also been helpful to the Administration. |
| 2. Shri Dalip Singh of Panipat | For contributing Rs. 4,000/- in N.D. Fund from his own pocket and Rs. 6,000/- on behalf of Adarash Woollen Mills, Panipat, of which he is a/been partner. He was also otherwise/helpful to the Administration. |
| 3. Shri Fateh Singh, Chairman, Block Samiti, Thanesar | For contributing Rs. 2,750/- towards N.D. Fund. He also invested Rs. 5,000/- in Small Savings from his own pocket Rs. 6,000/- in Small Savings were also collected through his efforts. Did good work in connection with anti-locusts operations and Flood Relief. |
| 4. Shri Jagjit Singh Mann | For contributing Rs. 1,000/- in the N.D.F. Has been helpful to the Administration. |
| 5. Shri Rattan Singh of Bhagal | For rendering valuable help in the collection of N.D. Fund and contributing Rs. 2,500/- himself. |
| 6. Shri Darbara Singh, Advocate, Karnal | For rendering useful assistance to the General Administration in connection with N.D. Fund and other Defence efforts. Has donated Rs. 1,000/- in the N.D. Fund from his own pocket. |
| 7. Shri Dewan Som Nath, Advocate, Panipat | For contributing Rs. 1,500/- from his own pocket in the N.D. Fund. Has also rendered useful assistance to the Administration in connection with N.D. Fund and other Defence efforts. |
| 8. Shri Rattan Singh Bedi | For displaying outstanding interest in raising of N.D.F. contributions of Rs. 28,000/- from the Transport Companies and presented the same direct to the Chief Minister and Rs. 2,000/- to the District Authorities and two sewing machines for N. D. F. and Welfare of soldiers. |
| 9. Shri Angrez Singh of Ram Nagar | For contributing Rs. 1,700/- from his own pocket in the N.D.F. rendering valuable help in raising contributions from others. Is also otherwise helpful to the Administration. |

| Serial No. | Name of District | Amount sanctioned |
|------------|------------------|-------------------|
| 6 | Ludhiana | 1,50,000 |
| 7 | Ferozepur | 10,00,000 |
| 8 | Jullundur | 50,000 |
| 9 | Patiala | 2,00,000 |
| 10 | Sangrur | 5,50,000 |
| 11 | Bhatinda | 3,65,000 |

(2) Statement showing the amount sanctioned for distribution to the flood-affected areas for purchase of fodder as grants and subsidy during the year 1964-65

| Serial No. | Name of District | Amount sanctioned | |
|------------|------------------|-------------------|----------|
| | | Grants | Subsidy |
| | | Rs | Rs |
| 1 | Ferozepur | 50,000 | — |
| 2 | Patiala | — | 2,00,000 |
| 3 | Amritsar | 50,000 | .. |
| 4 | Bhatinda | 10,000 | .. |
| 5 | Sangrur | 50,000 | .. |
| 6 | Hissar | 50,000 | .. |
| 7 | Rohtak | 1,00,000 | 5,00,000 |
| 8 | Gurgaon | .. | 75,000 |
| 9 | Karnal | .. | 2,00,000 |

(3) Statement showing the amount sanctioned for distribution as subsidy for purchase of fodder in the drought-stricken areas during the year 1964-65

| Serial No. | Name of District | Amount sanctioned |
|------------|------------------|-------------------|
| 1 | Rohtak | Rs 3,00,000 |
| 2 | Gurgaon | 2,00,000 |
| 3 | Hissar | 3,00,000 |
| 4 | Mohindergarh | 17,00,000 |

The subsidy was given @ 50 per cent on the price of fodder subject to a maximum of Rs 3 per maund.

| Names of persons | Details of contribution made and service rendered |
|---|--|
| 21. Shri Chhotu Ram, son of Shri Anant Ram, village Budhanpur | For taking keen interest in recruitment and brings 4 to 5 fit recruits at each recruitment Committee in the District of Karnal. A 'ROR' by caste, is very keen that ROR boys should participate in recruitment activities. |
| 22. Shri Teg Bahadur Singh | For helping in recruitment publicity and directing number of recruits for enrolment. |

(e) The authority competent to approve the awards is Government the recommendations of the Commissioners, Deputy Commissioners and the Recruiting Officers. The recommendations contained in part (a) above from No. 1—14 were made by Shri Dalip Singh, the then Deputy Commissioner, Karnal and from 15—22 by the Recruiting Officer, Ambala.

Plots for Development of Garden Colonies in Kulu Area

*6582. (C.U.) Shri Babu Dayal Sharma : Will the Minister for Home and Development be pleased to state whether it is a fact that the Government is selling plots in the Kulu area for developing garden colonies, if so, the conditions on which these are sold and the criteria fixed for the purpose ?

Sardar Darbara Singh :—Part (i) No.

Part (ii). Does not arise.

Scarcity of Fodder in the State

*6583. (C.U.) Shri Babu Dayal Sharma: Will the Minister for Home and Development be pleased to state whether the Government is aware of the scarcity of fodder in the State, if so, the details of the action taken, district-wise, to meet the situation district-wise ?

Sardar Darbara Singh : (i) Yes, in thirteen districts.

(ii) to meet the situation, relief was given to the victims in the form of taccavi loans, subsidy and grants (details attached).

(1) Statement showing the additional amount sanctioned for distribution to the flood affected area for purchase of fodder and seed, as taccavi loans under Agriculturists Loans Act, 1884, during the year 1964-65

| Serial No. | Name of District | Amount sanctioned |
|------------|------------------|-------------------|
| | | Rs |
| 1 Hissar | .. | 18,25,000 |
| 2 Rohtak | .. | 18,00,000 |
| 3 Gurgaon | .. | 12,00,000 |
| 4 Karnal | .. | 5,00,000 |
| 5 Ambala | .. | 70,000 |

| Serial No. | Name of District | Amount sanctioned |
|------------|------------------|-------------------|
| 6 | Ludhiana | 1,50,000 |
| 7 | Ferozepur | 10,00,000 |
| 8 | Jullundur | 50,000 |
| 9 | Patiala | 2,00,000 |
| 10 | Sangrur | 5,50,000 |
| 11 | Bhatinda | 3,65,000 |

(2) Statement showing the amount sanctioned for distribution to the flood-affected areas for purchase of fodder as grants and subsidy during the year 1964-65

| Serial No. | Name of District | Amount sanctioned | |
|------------|------------------|-------------------|----------|
| | | Grants | Subsidy |
| | | Rs | Rs |
| 1 | Ferozepur | 50,000 | — |
| 2 | Patiala | — | 2,00,000 |
| 3 | Amritsar | 50,000 | — |
| 4 | Bhatinda | 10,000 | — |
| 5 | Sangrur | 50,000 | — |
| 6 | Hissar | 50,000 | — |
| 7 | Rohtak | 1,00,000 | 5,00,000 |
| 8 | Gurgaon | — | 75,000 |
| 9 | Karnal | — | 2,00,000 |

(3) Statement showing the amount sanctioned for distribution as subsidy for purchase of fodder in the drought-stricken areas during the year 1964-65

| Serial No. | Name of District | Amount sanctioned |
|------------|------------------|-------------------|
| 1 | Rohtak | Rs 3,00,000 |
| 2 | Gurgaon | 2,00,000 |
| 3 | Hissar | 3,00,000 |
| 4 | Mohindergarh | 17,00,000 |

The subsidy was given @ 50 per cent on the price of fodder subject to a maximum of Rs 3 per maund.

Northern Wheat Zone

*6599. (C.U.). **Sardar Balwant Singh** : Will the Chief Minister be pleased to state—

- (a) the States/areas covered by the Northern Wheat Zone ;
- (b) the effect of the formation of the said Zone on the farmers, consumers and traders in the Punjab State.

Shri Ram Kishan : (a) The State of Punjab and Union territories of Delhi and Himachal Pradesh. Export of wheat to Jammu and Kashmir is, however, permitted.

(b) Farmers got somewhat lesser price of wheat than what they would have got, had there been no zonal restrictions. For consumers, rates of wheat remained lower. Traders could not earn excessive profits.

Tuck Shops at Roadways Bus Stands

*6600. (C.U.) **Shri Balramji Dass Tandon** : Will the Chief Minister be pleased to state whether Government has fixed any price and minimum quantity and quality of various eatables, etc., sold at the Tuck Shops run at the Punjab Roadways Bus Stands in the State ; if so, what and if not, the reasons for the same ?

Shri Ram Kishan : The rates for eatables and other articles of standard weight and good quality sold at the Tuck Shops at the Punjab Roadways Bus Stands are fixed by the General Managers concerned, whenever considered necessary. The rates keep on fluctuating. A statement showing the current rates fixed for some of the Bus Stands is laid on the Table of the House.

PUNJAB ROADWAYS CANTEEN AT LUDHIANA

(List of rates) with effect from 25th June, 1964

| Serial No. | Name of articles | Price |
|------------|------------------------------|------------------|
| 1 | Puri | .. 0.10 nP. each |
| 2 | Samosa | .. 0.10 ,, ,, |
| 3 | Kichori | .. 0.10 ,, ,, |
| 4 | Biscuit (Ordinary and cream) | .. 0.10 ,, ,, |
| 5 | Mathi | .. 0.10 ,, ,, |
| 6 | Fruit Piece | .. 0.20 ,, ,, |
| 7 | Coca-Cola | .. 0.35 ,, ,, |
| 8 | Green Top SPL | .. 0.30 ,, ,, |
| 9 | Lemon and Rose | .. 0.25 ,, ,, |
| 10 | Soda Khara | .. 0.20 ,, ,, |
| 11 | Ginger | .. 0.25 ,, ,, |

| Serial No. | Name of article | Price |
|------------|-----------------------|-----------------------------------|
| 12 | Shikanjbin | 0.30 nP. |
| 13 | Tea Cup | 0.15 „ „ |
| 14 | Eggs boiled | 0.25 „ „ |
| 15 | Omelet (two eggs) | 0.75 „ per plate |
| 16 | Laddoo | 0.10 „ each |
| 17 | Barfi | 0.10 „ per piece |
| 18 | Dall Sawian | 0.25 „ per plate
(1 chhattank) |
| 19 | Lassi 200 gms (Sweet) | 0.50 „ per glass |
| 20 | Lassi 100 gms (Sweet) | 0.35 „ „ „ |
| 21 | Lassi Namkin 200 gms | 0.40 „ „ |
| 22 | Lassi Namkin 100 gms | 0.25 „ „ „ |

**List of Rates Articles Tea Stall Adda Amritsar at Jullundur with effect from
1st June, 1964**

| Serial No. | List of articles | Price | |
|------------|-----------------------|-------|------------|
| | | Rs | nP. |
| 1 | Gold Flake Cigarettes | 0.22 | per pkt. |
| 2 | Cavenders „ | 0.35 | „ „ |
| 3 | De-Luxe „ | 0.35 | „ „ |
| 4 | Scissors „ | 0.35 | „ „ |
| 5 | Passing-Show „ | 0.20 | „ „ |
| 6 | Star „ | 0.20 | „ „ |
| 7 | Embassy „ | 0.25 | „ „ |
| 8 | No. 10 „ | 0.25 | „ |
| 9 | Red and White „ | 0.95 | „ „ |
| 10 | Vir Chakra „ | 0.12 | „ „ |
| 11 | Panama „ | 0.70 | „ „ |
| 12 | Red Lamp „ | 0.18 | „ „ |
| 13 | Coca Cola | 0.37 | per bottle |
| 14 | Lemon | 0.20 | „ „ |

| Serial No. | List of Articles | Price |
|------------|-----------------------|-----------------|
| 15 | Rose | 0.20 per bottle |
| 16 | Shikanjbin | 0.20 per glass |
| 17 | Orange | 0.30 „ bottle |
| 18 | Vin Cola | 0.30 „ „ |
| 19 | Tea Cup | 0.12 P. |
| 20 | Tea $\frac{1}{2}$ Set | 0.25 „ |
| 21 | Laddoo | 0.06 „ |
| 22 | Mathi | 0.06 „ |
| 23 | Biscuit | 0.06 „ |

**List of Maximum Rates of Fruit Shop, Adda Amritsar at Jullundur
w.e.f. 1st September, 1964**

| | | |
|-----|-----------------------------|----------------------|
| 1. | Banana 1st Quality | Rs 0.95 P. per dozen |
| 2. | Banana 2nd Quality | Rs 0.75 P. per dozen |
| 3. | Apple Kulu | Rs 2.00 per kilo |
| 4. | Apple Special 1st Quality | Rs 2.50 „ „ |
| 5. | Apple Golden Red Simla Spl. | Rs 3.50 „ „ |
| 6. | Apple Amri | Rs 4.00 „ „ |
| 7. | Apple Golden 2nd Quality | Rs 3.50 „ „ |
| 8. | Grapes Spl. | Rs 0.75 per 250 gams |
| 9. | Grapes 2nd Quality | Rs 0.62 „ „ „ |
| 10. | Sweet lamon | Rs 2.50 „ „ dozen |

**Rate of articles fixed by the General Manager, Punjab Roadways Gurgaon, for the
Tuck Shops on the General Bus Stand Shop No. 2 Fruit Shop.**

| Serial No. | Name of the articles | Price |
|------------|----------------------|----------------------|
| 1 | Guava | Rs 1.00 per kilo |
| 2 | Banana | Rs 0.75 P. per dozen |
| 3 | Grapes | Rs 4.00 per kilo |
| 4 | Pomegranate | Rs 3.00 per kilo |
| 5 | Pears | Rs 1.25 nP. per kilo |

Rate of articles fixed by the General Manager, Punjab, Roadways, Gurgaon for the
Tuck Shops on the General Bus Stand

Shop No. 1

| Serial No. | Name of articles | Rate fixed by the G.M. |
|------------|------------------|------------------------|
| 1 | Laddu | .. 10 P. each |
| 2 | Tea | .. 15 P. per cup |
| 3 | Samosa | .. 10 P. each |
| 4 | Potato Cake | .. 12 P. each |
| 5 | Barfi | .. Rs 4 per kilo |
| 6 | Pakora | .. Rs 2 per kilo |
| 7 | Mathi | .. Rs 0.06 P. each |

Approved rates of articles sold at the tuck shop at Ambala Cantt.

| Sweets | | Tea and Cigarettes, etc., etc. | | Rs. P. |
|------------------------|--------------------|--------------------------------|-----|--------|
| Tea | .. 0.15 per cup | Gold Flake | ... | 1.25 |
| Samosa Big size | .. 0.15 P. piece | Regent | ... | 1.25 |
| Biscuit big size | .. 0.12 P. piece | Red and White | .. | 0.95 |
| Cream Biscuits | .. 0.20 ,, ,, | Capstain | ... | 1.00 |
| Cake piece | .. 0.25 ,, ,, | Cavender | .. | 0.35 |
| Mathi | .. 0.13 ,, ,, | Scissors | .. | 0.35 |
| Pakora | .. 0.13 ,, ,, | De-Luxe | .. | 0.35 |
| Warra | .. 0.13 ,, ,, | Panama | ... | 0.70 |
| Biscuits | .. 1.00 per packet | Simla | ... | 0.70 |
| Milk Bottle | .. 0.50 P. | No. 10 | .. | 0.25 |
| Band Big | .. 0.18 ,, | Embassy | .. | 0.25 |
| Coca Cola | .. 0.40 ,, | Gold link | | 0.22 |
| Orange | .. 0.40 ,, | Star | ... | 0.20 |
| Khara Soda | .. 0.20 ,, | Passing Show | | 0.20 |
| Teptoorange pine Apple | 0.35 ,, | Gold Flake | ... | 0.20 |
| Pinni | .. 0.20 ,, | Light House | ... | 0.20 |
| | | Red Lamp | ... | 0.18 |
| Pathura with Chhollas | 0.20 ,, plate | Wills | .. | 0.60 |

| Serial No. | Name of article | Price | |
|----------------------|-----------------|--------------------------|------|
| | | Rs | P. |
| Kulcha with Chhollas | 0.15 per plate | Charminar | 0.20 |
| | | Bedi (small bundle) | 0.07 |
| | | Bedi (Big bundle) | 0.08 |
| | | Match box | 0.07 |
| | | Paan | 0.10 |
| | | Chocolate ice cream | 0.75 |
| | | Ice cream packet | 0.75 |
| | | Ice cream packet (small) | 0.35 |

Approved rates of articles sold at the tuck shop at Karnal Bus Stand

| | Rs | nP. | | Rs | nP. |
|-----------------------|------|-----|------------|------|-----------|
| Tea | 0.15 | cup | Chapati | 0.13 | N.P. |
| Biscuit small "Delhi" | 0.05 | | Sabji Spl. | 0.30 | per plate |
| Biscuit "Karnal" | 0.08 | | Mutton | 0.80 | per plate |
| Cake per piece | 0.25 | | | | |
| Mathi per piece | 0.08 | | | | |
| Samosa | 0.10 | | | | |
| Barfi 50 grams | 0.25 | | | | |
| Milk warm with sugar | 0.20 | | | | |
| 200 grams | | | | | |
| Dahi 200 grams | 0.25 | | | | |
| Lassi Dahi 200 grams | 0.50 | | | | |
| per glass (Sweet) | | | | | |
| Lassi-Dahi 200 grams | 0.40 | | | | |
| (Namkin) | | | | | |
| Lassi Dahi 100 grams | 0.35 | | | | |
| (Sweet) | | | | | |
| Lassi Dahi 100 grams | 0.25 | | | | |
| (Namkin) | | | | | |
| Coca-Cola | 0.40 | | | | |
| Coca-Cola Orange | 0.40 | | | | |
| Orange "Karnal" | 0.25 | | | | |
| Coca-Cola "O.K." | 0.30 | | | | |
| Khara Soda "Delhi" | 0.20 | | | | |
| Shakanjbin | 0.35 | | | | |
| Sharbat "Karnal" | 0.35 | | | | |
| Sharbat Ru-Afza | 0.45 | | | | |
| Lemon Rose | 0.25 | | | | |
| Egg boiled | 0.25 | | | | |

Rate of Article at Tea Stall, Chandigarh Bus Stand

| Serial No. | Article | Rate fixed |
|------------|--------------------------|---------------|
| 1 | One Cup Tea (7 oz.) | .. 0.12 paise |
| 2 | Coca Cola | .. 0.40 paise |
| 3 | Lemon | .. 0.35 paise |
| 4 | Samosa Pottato | .. 0.15 paise |
| 5 | Baker Maida | .. 0.15 paise |
| 6 | Cake piece | .. 0.20 paise |
| 7 | Kachori | .. 0.15 paise |
| 8 | Biscuit (Cream) | .. 0.10 paise |
| 9 | Shikanjbin Glass (Sweet) | .. 0.40 paise |
| 10 | Milk Bottle big | .. 0.80 paise |
| 11 | Milk Bottle Small | .. 0.45 paise |
| 12 | Soda | .. 0.20 paise |

TEA STALL

List of Articles sold at Hoshiarpur Bus Stand

| Serial No. | Name of the articles | Rate |
|------------|----------------------|-----------------------|
| 1 | Tea | ... 0.15 P. per cup |
| 2 | Lemon | .. 0.20 P. per bottle |
| 3 | Khara Soda | .. 0.20 " " " |
| 4 | Orange | .. 0.30 " " " |
| 5 | Vimto | .. 0.30 " " " |
| 6 | Rose | .. 0.25 " " " |
| 7 | Sharbat | .. 0.30 per Glass |
| 8 | Shikanjbin (Sweet) | 0.35 " " |
| 9 | Shikanjbin (Namkin) | .. 0.15 " " |
| 10 | Laddu | .. 0.12 P. each |
| 11 | Biscuit | .. 0.10 " " |
| 12 | Mathi | .. 0.10 " " |

Meeting between Chief Minister and Deputation of Subordinate Services Federation

*6617. (c.u.). **Sardar Ajaib Singh Sandhu** : Will the Chief Minister be pleased to state—

- (a) whether he met a deputation of the subordinate services Federation recently ; if so, when ;
- (b) whether the said deputation submitted any charter of demands if so, a copy thereof be laid on the Table of the House ;
- (c) the action taken so far or proposed to be taken on the said demands ;
- (d) whether any promise was held out to the deputation, if so the details thereof ?

Shri Ram Kishan : (a) Yes, Sir, on 4th September, 1964.

(b) Yes, sir, a copy of the charter of the demands made by the Federation is enclosed.

(c) All the demands except grant of 10 per cent House rent Allowance were considered and rejected. The demand for the grant of House rent allowance is under consideration.

(d) No Sir.

**Proceedings of the Meeting of the Punjab State Subordinate Services Federation
(Class III Employees) Ludhiana District Courts compound, Ludhiana**

We, the members of the above Federation have been very much upset due to the heaviest Dearness and continuous rise in prices. The position of Price Level has been worsening for the last so many years and on every morning we are told of fresh rise in prices. After all, there comes a positive or preventive check to all the eventualities, but unfortunately there has been no sign of decrease in prices ever visible. Thus we, the class III poor employees feel terribly embarrassed to see that our State Government has never thought of increasing our emoluments to stand the serious hardships of our life. After all, there is a limit to one's troubles and toleration, but we feel awfully frustrated and discouraged now, when we have nothing to fall back upon at this critical juncture.

With step-motherly treatment given to us by both the State as well as Union Governments, the said services have been rendered de-moralized and feel ourselves like a lost child. Since, our preserverence and tolerance have come to the state of exhaustion, we, therefore, have finally resolved to place our following genuine demands before our Hon'ble Chief Minister, Punjab. We feel confident that he would kindly give his personal thought to our prayer and give out his verdict in our favour within a fortnight, as early decision in the matter would relieve us of severe mental depression to a greatest extent :—

- (1) 25 per cent increase of the total emoluments with effect from 1st October, 1963.
- (2) 10 per cent House Rent of the Total emoluments.
- (3) Linking of Dearness Allowances with the cost of Prevailing Prices Index.
- (4) Free Education to our children up to the college standard.

(Sd.) . . .

Convener,
Pb. State Subordinate Services
Federation.

Election to Municipal Committee, Ambala

***6630. (c.u.). Comrade Shamsher Singh Josh :** Will the Minister for Education and Local Government be pleased to state—

- (a) the date when the elections to Municipal Committee, Ambala were held recently and the date when the names of the members elected were published in the gazette together with the reasons for the delay, if any, in the publication ;
- (b) the date when the election of the President of the said Committee took place and the date when his name was gazetted, if it has not so far been gazetted, the reasons for the same ;
- (c) whether it is a fact that some enquiry was held against the newly elected President, if so, on what grounds and on whose complaint ;
- (d) the result of the said enquiry and the action so far taken in the matter ?

Shri Prabodh Chandra : (a) Elections to the Municipal Committee, Ambala were held on 31st May, 1964. The names of the elected members were notified on 1st July, 1964. There had been a little delay due to the fact that the Deputy Commissioner, Ambala routed his reference through the Commissioner, Ambala Division.

(b) Election to the office of President, Municipal Committee, Ambala was held on 3rd August, 1964 and was gazetted on 23rd September, 1964.

(c) Yes. The enquiry was held on receipt of a complaint from one Shri Jit Singh of Ambala. He had alleged that the newly elected President had committed various irregularities and his election as President of the Municipal Committee, Ambala may not be approved by Government ;

(d) Government decided to notify the election of the newly elected President.

Fire Brigade Squad in Chandigarh

***6641. (c.u.). Shri Sagar Ram Gupta :** Will the Chief Minister with reference to the reply to starred question No. 5802 printed in the list of Starred Questions dated 24th March, 1964, be pleased to state—

- (a) whether the pay scales and salary of the Capital Fire Brigade workers have since been fixed, if so, the details thereof, if not, the reasons therefor ;
- (b) whether the duty hours of the fire brigade workers in the State have been fixed at eight hours daily, if so the reasons for taking 12 hours duty at present from the Capital Fire Brigade workers.
- (c) whether the workers of the Capital Fire Brigade have since been brought on regular cadre, if not, the reasons therefor and the date by which this is likely to be done ?

Shri Ram Kishan : (a) Yes, the pay scales and salary of the Capital Brigade workers have been fixed.

The details are given in Annexure 'A'.

(b) Yes, eight hours daily duty has been fixed for Chandigarh Fire Brigade staff and they are actually performing only eight hours duty.

(c) The proposal with regards to the bringing the Fire Brigade Workers in Chandigarh on regular basis, is under consideration of Government.

ANNEXURE 'A'

| | Rs |
|------------------------|---------------|
| Fire Station Officer | .. 150—5—225 |
| Sub-Fire Officer | .. 120—3—150 |
| Chargeman (Mechanical) | .. 100—3—130 |
| Fire Fighting Leader | .. 42½—1½—57½ |
| Lorry-cum-Pump Driver | .. 60—3—90 |
| Fire Fighting Men | .. 32—1—37 |

Demands from Capital Technical Workers Union and Sweeper Union, Chandigarh

***6642. (c.u.). Shri Sagar Ram Gupta :** Will the Chief Minister with reference to the reply to Starred Question No. 5801 printed in the list of Starred Question, dated 24th March, 1964 be pleased to state—

- (a) whether the Capital Project Administration has since started paying the fixed minimum wages to its employees if not, the reason therefor ;
- (b) whether the work charged staff engaged on work of a permanent nature in the said Administration has since been brought on a regular footing if not, the reasons for the delay and the approximate date by which this is expected to be done ;
- (c) whether the said administration has since been supplying uniforms to the employees working in the workshop, tube-wells water-supply, building, roads etc., if not the reasons for the delay and the date by which this is expected to be done ;
- (d) whether the construction of the proposed labour hostels has since been taken in hand by the said Administration, if so, the progress so far made in this respect and the date by which it is expected to be completed ; if not the reasons therefor and whether any other alternative arrangements for housing the Administration employees is under the consideration of the Government ?

Shri Ram Kishan : (a) Yes. The case regarding payment of wages under the minimum wages Act has since been finalised by Government. Payment of wages to work charged staff are being made as provided in the common schedule of rates based on the Minimum Wages Act.

(b) 209 posts on work charged basis have since been brought on regular cadre. The proposal with regard to bringing the remaining work charged employees on a permanent footing is under consideration of the Government.

(c) The proposal with regard to grant of Government Uniforms to the Employees working in the workshop tube-wells, water-supply, buildings roads, etc., is under consideration of Government;

(d) The work of construction of proposed 2 labour hostels in Sector 29 has since been taken in hand and is in progress and these are likely to be completed by the end of March, 1965.

Flood Relief Given in Rohtak District

***6652. (C.U.) Shri Mangal Sein :** Will the Minister for Revenue be pleased to state the number and the names of the persons of Rohtak, District who have been given grants, taccavi and any other relief so far, due to the floods during the year, 1964?

Sardar Harinder Singh Major : The time and labour involved in collecting the information will not be commensurate with any possible benefit to be obtained.

Allotment of Houses at Chandigarh

***6663. (C.U.) Shri Om Parkash Agnihotri :** Will the Chief Minister be pleased to state :—

- (a) Whether the allotment of full 11 and 12 type houses to the Government servants stationed at Chandigarh eligible for such allotment stands suspended; if so, since when and the reasons therefor;
- (b) the number and names of Government servants living in shared accommodation who were allotted full 11 or 12 type houses in Sector 22 or 23 during the period from 1-4-63 to date and the reasons therefor;
- (c) the number of Government servants who are at present living in shared accommodation and the steps taken by Government to allot full houses of the category to which they are entitled?

Shri Ram Kishan : (a) Yes, since 7th October, 1958, owing to the inadequate number of such houses.

(b) Statement I giving the requisite information is laid on the table of the House.

(c) Statement II giving the requisite information is laid on the table of the House.

STATEMENT I REFERRED TO IN PART (b) OF THE UNSTARRED ASSEMBLY QUESTION NO. 6663

LIST OF GOVERNMENT EMPLOYEES WHO WERE ALLOTTED FULL XII TYPE HOUSES AND THE REASONS THEREFOR

| Serial No. | Name | Reason |
|------------|--|--|
| 1 | 2 | 3 |
| 1 | Shri Om Chand Stenographer, O/O Adviser Civil Aviation, Punjab Civil Secretariat | Given benefit of earlier priority as orders of Chairman, House, Allotment Committee (L) |
| 2 | Shri Sohan Singh, Assistant, Office of the Financial Commissioner, Punjab | On Medical grounds, as per orders of House Allotment Committee (L) |
| 3 | Shri Ravinder Nath Varma, Hindi Stenographer, Punjab Civil Secretariat | He was allotted a full 12 type house provisionally due to his being a Law student and requiring independent accommodation for studies. His allotment of full house lasts upto 31st December, 1964 as he is reappearing in the final Law Examination in October, November, 1964 |

| 1 | 2 | 3 |
|----|--|---|
| 4 | Shri Om Parkash Gupta, Office of the Punjab Civil Secretariat | He was allotted a full 12 type house before 10th March, 1958 which he did not occupy. He applied for it in July, 1964 and was reallocated full house according to his old priority. |
| 5 | Shri Harcharan Singh Jawa, Office of the Director Public Instructions, Punjab | On Medical Certificate, by House Allotment Committee (Lower) |
| 6 | Shri J.M. Sehgal, Lecturer in Government College | On Medical Certificate, by House Allotment Committee (Lower) |
| 7 | Shri Parkash Nath Nanda, Head Assistant Office of the Director of Research and Medical Education | On Medical Certificate, by House Allotment Committee (Lower) |
| 8 | Shri Krishan Kumar Kapoor, Assistant, Office of the Director Public Instruction, Punjab. | On Medical Certificate, by House Allotment Committee (Lower) |
| 9 | Shri Ram Parkash Sood, Lecturer, Government College | On Medical Certificate, by House Allotment Committee, (Lower) |
| 10 | Shri N. R. Sharma, Signaller, Office of the Chief Engineer, Irrigation Branch | Reallotted in lieu of full house not previously occupied in 10/58 |
| 11 | Shri R. L. Sharma, Lecturer, Government College | As per decision of House Allotment Committee (Lower), on compassionate grounds. |
| 12 | Shri Raj Kumar Tandon, Assistant, Punjab Civil Secretariat | As per decision of Chairman House Allotment Committee (Lower on compassionate grounds |
| 13 | Shri Joginder Singh Kang, Assistant, Office of the Punjab Government Press | On Medical Certificate, by House Allotment Committee (Lower) |
| 14 | Shri Swarn Singh Kang, Office of the Punjab Government Press, Chandigarh | His two real brothers are serving in Operational area and their families are putting up with him at Chandigarh as a permanent measure |
| 15 | Shri Sat Pal Sharma, A.S.O, Office of the Punjab Civil Secretariat | From 10 half as per decision of House Allotment Committee (Lower) |
| 16 | Shri Ram Parkash Varmani, Assistant Office of the Punjab Civil Secretariat | From half 12 type as per decision of House Allotment Committee (Lower) |
| 17 | Shri Jagan Nath, Assistant, Office of the Inspector General of Police, Punjab | On Medical Certificate by the House Allotment Committee, (Lower) |
| 18 | Shri Bharpur Singh, Assistant, Office of the Inspector General of Police, Punjab | Given benefit of earlier priority |
| 19 | Shri Tirath Ram Sharma, Stenographer Office of the Punjab Legislative Council | His real brother is in operational area and his family is living at Chandigarh |

| Serial No. | Name | Reason |
|------------|--|--|
| 20 | Shri Hans Raj Malhotra, Assistant, office of the Inspector General of Police, Punjab | On Medical Certificate by House Allotment Committee, (Lower) |
| 21 | Shri Sham Sarup Soni, Clerk, Office of the Punjab Civil Secretariat | On compassionate grounds under orders of Government |
| 22 | Shri Gurnam Singh, Saini, Assistant, Office of the Chief Engineer, Irrigation Branch | Largeness of family and on Medical Certificate by House Allotment Committee, (Lower) |
| 23 | Shri Charan Singh, Assistant, Office of the Director of Agriculture | Real brother is in operational area and his family is living with him at Chandigarh |
| 24 | Shri Rajinder Nath Chadha, Assistant, Director of Public Instruction, Punjab | On Medical Certificate by House Allotment Committee (Lower) |

LIST OF GOVERNMENT EMPLOYEES WHO WERE ALLOTTED FULL XI TYPE HOUSES AND THE REASONS THEREFOR

| 1 | 2 | 3 |
|---|---|---|
| 1 | Shri Gurmit Singh Sandhu, Accountant, Hospitality Organisation | As per decision of House Allotment Committee (Lower) as his brother is serving in operational area and his family is putting up with Shri Gurmit Singh. |
| 2 | Shri Gurbax Singh, Assistant, Office of the Inspector General of Police, Punjab | As per decision of House Allotment Committee (Lower) on medical grounds and largeness of family. |

STATEMENT II REFERRED TO IN PART (c) OF UNSTARRED ASSEMBLY QUESTION NO. 6663

First Part.— 7760.

Second Part.—In the case of 9 type houses, allotment of full houses is made on 50:50 basis of those residing in full 10 type houses and those residing in half 9 type houses. As regards other categories, about 1,400 houses of 13 type were constructed in the year 1960-61 and some of those were allotted in full to Class III and Class IV Government employees. The following more steps have been taken in the matter :—

- (i) Government had decided that Government employees, who had built their own houses at the Capital, could retain the Government accommodation for a period of five years from the date of completion of their own houses. Thereafter, they are required to vacate Government houses or pay the Economic Rent.

- (ii) Government have decided the construction of more houses, start with, of the lowest category with suitable revision of the norm of space and specifications so as to ensure that the loss in rent is reduced to the minimum possible extent.
- (iii) Government have also decided to subsidise house rent to class III and Class IV Government employees in Chandigarh upto 7½ per cent in case of those who are either without Government houses or hire private houses on giving up sharing a Government house at present.

Industrial Estate at Hansi in Hissar District

6669. (C.U.) Shri Amar Singh : Will the Chief Minister be pleased to state whether there is any proposal under the consideration of the Government to establish an Industrial Estate at Hansi in Hissar district, if so, the approximate date by which it is likely to be established ?

Shri Ram Kishan : Yes; by December, 1965.

Ley land Buses sent to Delhi Sub-Depot

***6672. (C.U.) Chaudhri Net Ram :** Will the Chief Minister be pleased to state whether it is a fact that five Leyland Buses allotted to the Sub-Depot of the Punjab Roadways at Hissar have been returned to Delhi Sub-Depot, if so, the reasons therefor ?

Shri Ram Kishan : Yes the five Leyland Buses have recently been transferred to Delhi Sub-Depot for proper servicing and maintenance as adequate workshop facilities are not available at Hissar. The buses will however, continue to operate on Delhi-Hissar route as previously.

Loss Sustained by Punjab Roadways Gurgaon

6673. (C.U.) Chaudhri Net Ram : Will the Chief Minister be pleased to state whether it is a fact that the Punjab Roadways, Gurgaon, suffered a financial loss during the years, 1963 and 1964, if so, the extent and the causes thereof ?

Shri Ram Kishan : No Sir.

Pond Area in Kapurthala District

6688. (C.U.) Sardar Balwant Singh : Will the Minister for Public Works and Welfare be pleased to state —

- (a) whether as a consequence of the Harike Barrage, some area was declared as a Pond area in the Kapurthala District, if so, the names of the villages which come within that Pond area;
- (b) whether it is a fact that the back waters of the Harike barrage also effect certain villages not included in the Pond area mentioned in part (a) above, if so, the names of those villages;
- (c) whether the Government proposes to acquire the villages mentioned in part (b) above ?

Chaudhri Rizak Ram (a) Yes. A list of the villages falling in Pond area is attached.

(b) No.

(c) Does not arise.

The names of the villages falling in Pond Area in Kapurthala District

1. Sitapur
2. Bishanpur.
3. Dewa Singh wala.
4. Nihalpur.

5. Jagatpur.
6. Khara
7. Sangheke Khurd.
8. Gatta Pohwindian.
9. Mand Kirian.
10. Mand Kambo.
11. Guddo.
12. Nikke.
13. Patti Wras.
14. Mand Fatehpur.
15. Pipal.
16. Jand.
17. Mand Singhpur.
18. Jamewala.
19. Gamewala.
20. Shahwala.
21. Ahli Khurd.
22. Fathehwala.
23. Indresa.
24. Bakarke.
25. Mand Indresa.
26. Bharo Wana.
27. Takia.
28. Kutabpur.
29. Jhugian Gram.
30. Tibbi.
31. Ramgarh Dalail.
32. Mand Inderpur.
33. Ahlikalan.
34. Ghananwandi.
35. Sheikh Mange.
36. Mand Ahli Kalan.
37. Sarupwal.

Enquiry Against Headmistress, Government Girls Higher Secondary School, Rupar

***6690. (C.U.) Comrade Shamsheer Singh Josh :** Will the Minister for Education and Local Government be pleased to state whether any enquiry was held by the Education Department into certain allegations of embezzlement of Funds by the present Headmistress of Government Girls Higher Secondary school, Rupar; if so, the report of the enquiry be placed on the Table of the House ?

Shri Prabodh Chandra : The regular departmental enquiry is still in progress.

Setting up Industrial Estate at Naya Nangal, District Hoshiarpur

***6695. (C.U.) Shri Surinder Nath Gautam :** Will the Chief Minister be pleased to state whether it is a fact that certain area of land for setting up an Industrial Estate at Naya Nangal in district Hoshiarpur, has been acquired and possession thereof taken ;

(b) if the answer to part (a) above be in the affirmative, the time by which the construction of the Industrial Estate is likely to be started ?

Shri Ram Kishan : (a) Surplus land out of the area acquired by Nangal Fertilizer Factory is being purchased for setting up an Industrial Estate. Its possession has still to be taken.

(b) About six months.

Bogus Permits For Sugar in District Amritsar

***6696. (C.U.) Comrade Makkhan Singh Tarsika :** Will the Chief Minister be pleased to state :

(a) whether it is a fact that the district authorities of Amritsar district received complaints from the villagers during the period from 1st January, 1964 to date that Sugar was being obtained on bogus permits by certain persons for marriages, death anniversaries and akhandpaths; if so, the details of such Complaints, blockwise be laid on the Table of the House ;

(b) the names and addresses of such permit holders and of those who attested their statements that Sugar was required for purposes mentioned in part (a) above together with the details of the action, if any taken against them blockwise ?

Shri Ram Kishan : (a) & (b) A statement containing the required information is laid on the table of the House.

Statement showing complaints from villagers from 1st January, 1964 to date regarding Sugar obtained on Bogus Permits for Marriages, Death Anniversaries and Akhandpaths in Amritsar District

| Serial No. | Name and address of complainant | Date of receipt of complaint | Nature and description of the complaint | Name of the attesting authority | Action taken | Name of Block |
|------------|---|------------------------------|---|--|--|---------------|
| 1 | Shri Arjan Singh, village and post office Saido Lehal, tehsil and district Amritsar | 2.1.64 | Fictitious drawal of sugar by Shri Makhan Singh etc. of village Saido Lehal | Not required as the complaint was found bogus (See column 6) | Enquiries made in the matter have revealed that the complaint is bogus. The applicant has given his written statement that he has never applied to the Deputy Commissioner or any other authority in this respect. He has stated that he knew nothing about the drawal of sugar by Shri Makhan Singh. According to his statement, it appears that some mischievous man has given this application under his signatures. The applicant has been informed accordingly and the application has been sent to Deputy Commissioner for record. | Verka |
| 2 | Shri Narinjan Singh of village Baserke Gillan | 22-2-64 | Wrong drawal of sugar by Shri Piara Singh | Shri Chanan Singh, Sarpanch | The Block Development and Pan-chayat Officer, Jandiala, has reported that it is true that Shri Piara Singh has misused sugar. He was issued a permit for sugar on 7th August, 1963 on his application that his son's marriage was to be celebrated on 15th July, 1963. | Jandiala |

| Serial No. | Name and address of complainant | Date of receipt of complaint | Nature and description of the complaint | Name of the attesting authority | Action taken | Name of Block |
|------------|---|------------------------------|--|---------------------------------|---|---------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 3 | Sarpanch, Gram Pan-chayat, Raipur Kalan | 28-7-64 | Drawal of sugar on two permits for one marriage only by Shri Mehar Singh of village Raipur Kalan | Shri Fauja Singh, Sarpanch | The B.D. & P. O. has further reported that the permit was issued by his predecessor on the application of Shri Piara Singh which was duly attested by Shri Chanan Singh, Sarpanch. He is issuing a warning to the Sarpanch in this respect. The original complaint is with B.D.O. who has been requested to send the same. The B.D. & P.O. has been asked to register a case under D.I.R. with the police against Shri Piara Singh on the basis of his enquiry. | Jandiala |
| 4 | Shri Didar Singh village & P. O. Dutala, tehsil and district Amritsar | 29-7-64 | Drawal of two permits of sugar by Shri Niranjan Singh on the occasion of one marriage | Shri Hari Singh Sarpanch | On an enquiry made into the complaint it has been revealed that Shri Niranjan Singh had obtained two permits of sugar but celebrated | Raya |

the marriage of only one daughter. The Deputy Commissioner has been requested by the Assistant Registrar, Co-operative Societies, to take action under the Defence of India Rules against this person.

- | | | | | | | |
|---|--|---------|---|--|---|----------|
| 5 | Shri Appar Singh,
Panch, village Jagdev
Kalan | 28-7-64 | Drawal of two permits
of sugar by the Sarpanch
of village Jag-
dev Kalan but celebra-
ted only one marriage | Not available | Report from the Inspector, Co-
operative Societies, Ajnala, is
still awaited | Ajnala |
| 6 | Shri Bantoo of village
Lola | 28-8-64 | Drawal of sugar on false
pretext by Shri Vailo and
Jailu of village Lola | Not available.
The relevant papers
are with Shri T.N.
Gupta, Mist Class | The Inspector, Co-operative Societies, Tarsikka
Verka, has reported that Shri. T.N.
Gupta, Magistrate, Ist Class, is
already holding an enquiry into
the matter. | Tarsikka |
| 7 | Shri Balawant Singh,
son of Shri Ishar Singh
of village Malluwal | 11-8-64 | Fictitious drawal of sugar
by Shri Gurbux Singh,
Bhagwan Singh and
Moham Singh of village
Malluwal | Shri Hari Singh,
Sarpanch | The original complaint along with
the enquiry report has been sent
to the Deputy Commissioner as
according to the statements of
Sarvshri Gurbux Singh, Bhag-
wan Singh and Makhan Singh,
they have actually secured sugar
permit on the death anniversary
of their ancestors but they have
not drawn sugar on these permits
but gave these to the Sarpanch
of the village. The enquiry
officer called the Sarpanch but
he refused to attend the enquiry.
So the Deputy Commissioner
has been requested to forward
this case to the police authorities
for further probe. | Tarsikka |

| Serial No. | Name and address of complainant | Date of receipt of complainant | Nature and description of the complaint | Name of the attesting authority | Action taken | Name of Block |
|------------|---|--------------------------------|---|---|---|-----------------------|
| 1 | | 3 | 4 | 5 | 6 | 7 |
| 8 | Shri Gopal Singh of village Uchhonangal | 21-3-64 | Drawal of two permits of sugar by Shri Teja Singh but celebrated only Akhand Path | Not available | The complaint was found correct as Shri Teja Singh had actually drawn two permits of sugar for one Akhand Path. The case has been sent to the Deputy Commissioner for necessary action. | Tarsikka |
| 9 | Shri Dalvinder Singh, son of Shri Arur Singh, village & post office Ubeke | 17-7-64 | Shri Sadhu Singh, village & post office Ubeke, Block Naushera Panwan tehsil Tarn Taran, district Amritsar | Sarpanch, Gram Pan-chayat, village Ubeke, Block Naushera Panwan, Tehsil Tarn Taran, district Amritsar | The matter is under investigation with the Deputy Commissioner, Amritsar | Naushera Panwan Block |
| 10 | Shri Tara Singh, son of Shri Ganda Singh & Shri Bur Singh of village Kachha Pacca, Block Patti. | 21-7-64 | Shri Shangara Singh, village & post office Kachha Pacca Block Patti, district Amritsar, | Sarpanch, Gram Pan-chayat, village, Kachha Pacca, Block Patti, district Amritsar | Ditto | Patti Block |
| 11 | Ditto | 21-7-64 | Shri Gurmej Singh, son of Shri Sudagar Singh, village & post office Kachha Pacca, tehsil Patti, district Amritsar | Ditto | Ditto | Ditto |
| 12 | Ditto | 21-7-64 | Shri Ujjar Singh, son of Shri Magh Singh, village & post office Kachha Pacca, tehsil Patti, district Amritsar | Ditto | Ditto | Ditto |

- 13 Shri Dalip Singh & Shri Tara Singh, Panchayat Members
 Not given
 Shri Dial Singh, village & post office Kad Gill, Block, & Tehsil Tarn Taran, district Amritsar
 Shri Sunder Singh, Sarpanch, Gram Panchayat, Kad village & tehsil Tarn Taran, district, Amritsar
 Ditto
 Tarn Taran Block
- 14 No complaint Inspector, Co-operative Societies, investigated on his own
 Nil
 Shri Teja Singh, son of Shri Jawala Singh, village Palasaur, Block & tehsil Tarn Taran district Amritsar
 Shri Gurdip Singh Sarpanch village Palasaur, Block & tehsil Tan Taran district Amritsar
 Action is being taken under D.I.R. Ditto
- 15 No complaint, Inspector, Societies investigated on his own
 Nil
 Shri Shangara Singh, son of Shri Balbir Singh, village Mughal Chak, Block & tehsil Tarn Taran, district Amritsar
 Shri Dalip Singh, Sarpanch Gram Panchayat, Mughal Chak, Block & tehsil Tarn Taran, district Amritsar.
 Action is being taken under D.I.R. Block Tarn Taran
2. Shri Sohan Singh, Member Block Samiti Tarn Taran, village Mughla Chak, Tehsil Tarn Taran district Amritsar

Promoting of Superintendents, etc. in Transport Department

***6711 (CU). Comrade Makhan Singh Tarsikka :** Will the Chief Minister be pleased to state the number of Superintendents and Head Assistants (in Head Office and Punjab Roadways Depots), Assistant Secretaries of Regional Transport Authorities, Station Supervisors and Traffic Managers in the Punjab Roadways Depots promoted on or after 12th September, 1963 in the Transport Department together with the number of those belonging to the Scheduled Castes amongst them promoted in accordance with Government instructions reserving 10 per cent promotional posts for the Scheduled Castes and Backward Classes ?

Shri Ram Kishan : A statement is laid on the Table of the House.

Statement showing promotion of Superintendents, etc., in Transport Department

| Category of post | No. of posts | Promoted on or after 12th September, 1963 | No. of those belonging to Scheduled Castes |
|---|--------------|---|--|
| Superintendent, Head Office | .. | .. | .. |
| Superintendent, Punjab Roadways | 2 | 2 | .. |
| Head Assistants (Head Office) | 3 | 3 | .. |
| Assistant Secretary, Regional Transport Authority | 1 | 1 | 1 (since reverted) |
| Traffic Managers | 2 | 2 | .. (One since reverted) |
| Station Supervisors | 3 | 3 | .. (Two since reverted) |

UNSTARRED QUESTIONS AND ANSWERS

Complaints received by Co-ordination Committee against Gazetted Officers in Amritsar District

2007. Comrade Makhan Singh Tarsikka : Will the Chief Minister be pleased to state the number of the complaints received by the Co-ordination Committee against the Government Gazetted Officers in Amritsar District during the years 1962-63 and 1963-64 together with the action taken thereon and the names of the Gazetted Officers against whom action was taken ?

Shri Ram Kishan : No complaint against the Gazetted Officers in Amritsar District was discussed in the District Co-ordination Committee meetings held during the years 1962-63 and 1963-64. Six complaints against Gazetted Officers were received by the Additional District Magistrate, Amritsar during the years 1962-63 and 1963-64 and the same were filed after enquiry.

Loans and Subsidy for Development of Poultry

2024. Chaudhri Ranbir Singh : Will the Minister for Home and Development be pleased to state—

- (a) the amount of loan assistance and subsidy separately sanctioned by Government during the Second Plan period and the first three years of the Third Five-Year Plan districtwise for the development of poultry ;

(b) the amount of loan assistance and subsidy separately proposed to be granted for the purpose districtwise during the years 1964-65 and 1965-66 ?

Shri Ram Kishan : (a) The requisite information is given in the attached statement.

(b) Funds for the grant of loans/subsidies under the Punjab State Aid to Industries Act, 1935 and the rules framed thereunder, are allotted not for any particular industry or districtwise, but for the development of all the small scale industries, including cottage and village industries and poultry farming. Accordingly assistance is given in deserving and genuine cases only. Provision of Rs 41.04 lakhs for loans, Rs 1 lakh for subsidies has been made for the year 1964-65 and it is proposed to provide Rs 50.63 lakhs and Rs 1.88 lakhs respectively during 1965-66.

Reply to Unstarred Question No. 2024 asked by Chaudhri Ranbir Singh

Part (a) of the Unstarred Question

| Serial No. | Name of district | Assistance sanctioned during the Second Plan period | | Assistance sanctioned during the first 2 years of the Third Plan period | |
|------------|------------------|---|---------|---|---------|
| | | Loan | Subsidy | Loan | Subsidy |
| 1. | 2 | 3 | 4 | 5 | 6 |
| | | Rs | Rs | Rs | Rs |
| 1 | Rohtak | 1,500 | .. | 52,000 | .. |
| 2 | Sangrur | 3,900 | .. | 75,500 | .. |
| 3 | Ferozepore | 4,500 | .. | 1,09,750 | .. |
| 4 | Hoshiarpur | 7,650 | .. | 1,61,550 | 800 |
| 5 | Kulu | 2,500 | 1,100 | 24,000 | 1,750 |
| 6 | Ambala | 2,500 | .. | 1,97,650 | .. |
| 7 | Jullundur | 6,500 | .. | 1,17,275 | .. |
| 8 | Kangra | 7,000 | .. | 69,300 | .. |
| 9 | Kapurthala | 2,000 | .. | 48,000 | .. |
| 10 | Karnal | 9,850 | .. | 62,000 | 1,500 |
| 11 | Patiala | 5,000 | .. | 1,17,500 | .. |
| 12 | Gurdaspur | 3,500 | 3,150 | 39,050 | 3,150 |
| 13 | Mohindergarh | .. | .. | .. | .. |
| 14 | Gurgaon | 5,000 | .. | 2,68,500 | .. |
| 15 | Amritsar | 500 | .. | 1,26,500 | 3,250 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|----------|---|-------|----|--------------|
| 16 | Simla | | 2,000 | .. | 48,250 .. |
| 17 | Ludhiana | | 9,500 | .. | 64,000 2,000 |
| 18 | Hissar | | 1,000 | .. | 25,000 .. |
| 19 | Bhatinda | | .. | .. | 41,000 .. |

Third Five-Year Plan

2042. Chaudhri Ranbir Singh : Will the Minister for Revenue be pleased to state—

- (a) the amount of receipts anticipated under the Registration Fee during the Third Five-Year Plan period which was taken into account as "resources" for the Plan at the time of its formulation ;
- (b) the actual receipts which are likely to be available for the Plan under the said head during the Plan period ;
- (c) the estimated shortfall in receipts under the said Head during the Plan period and the steps, if any, proposed to be taken to make up the deficit ?

Sardar Harinder Singh Major : (a) Rs 2,55,00,000.

(b) Rs 2,05,00,000.

(c) The deficit (Rs 50,00,000) in receipts is likely to be made good by the proposed extension of the provisions of section 59 of the Transfer of Property Act, 1882, to the entire State of Punjab.

Industrial Co-operative Societies in Amritsar District

2044. Comrade Makhan Singh Tarsikka : Will the Chief Minister be pleased to state the names and addresses of the Industrial Co-operative Societies functioning at present in Amritsar District, together with the names and addresses of their office bearers ?

Shri Ram Kishan : The requisite information is as under :—

| No. | Name of the Society | Address | Name of the Office Bearer | Address of Office Bearer |
|-----|---------------------|---------|---------------------------|--------------------------|
| 1 | ... | ... | ... | ... |
| 2 | ... | ... | ... | ... |
| 3 | ... | ... | ... | ... |
| 4 | ... | ... | ... | ... |
| 5 | ... | ... | ... | ... |
| 6 | ... | ... | ... | ... |
| 7 | ... | ... | ... | ... |
| 8 | ... | ... | ... | ... |
| 9 | ... | ... | ... | ... |
| 10 | ... | ... | ... | ... |
| 11 | ... | ... | ... | ... |
| 12 | ... | ... | ... | ... |
| 13 | ... | ... | ... | ... |
| 14 | ... | ... | ... | ... |
| 15 | ... | ... | ... | ... |
| 16 | ... | ... | ... | ... |
| 17 | ... | ... | ... | ... |
| 18 | ... | ... | ... | ... |
| 19 | ... | ... | ... | ... |
| 20 | ... | ... | ... | ... |

LIST OF THE INDUSTRIAL CO-OPERATIVE SOCIETIES OF THE AMRITSAR DISTRICT

| Serial No. | Name of the Society | President | Vice-President | Cashier | M. Committee | M. Committee | Address |
|------------|--|--------------------------|----------------|---------------|-----------------|---------------|--|
| 1 | The Raj Hosiery Production Co-operative Industrial Society Ltd., Jandiála | Tehl Chand | Swarn Dass | Shankar Dass | Harbans Lal | Isher Singh | Jandiála Guru, district Amritsar |
| 2 | The Majitha Handloom Production Co-operative Industrial Society Ltd., Majitha | Ram Rakha | Bawa Singh | Sat Paul | Dhani Ram | Sain Dass | Majitha, district Amritsar |
| 3 | The Majitha Deep Handloom Production Co-operative Industrial Society Ltd., Majitha | Kharati Lal | Ram Labhaya | Ram Dass | Dhanwant Rai | Yash Paul | Ditto |
| 4 | The Majitha Pioneer Textile Co-operative Industrial Society Ltd., Majitha | Under liquidation | | | | | Ditto |
| 5 | The Wadala Viram Oil Production Co-operative Industrial Society Ltd., Wadala Viram | Sadhu Singh | Bhau Singh | Harbans Singh | Gurbachan Singh | Mehar Singh | Village Viram, post office Majitha, district Amritsar |
| 6 | The United Textile Bhoma Co-operative Industrial Society Ltd., Bhoma | Under winding up process | | | | | Village Bhoma, post office Majitha, district Amritsar |
| 7 | The Dhing Nangal Weavers Production Co-operative Industrial Society Ltd., Dhing Nangal | Partap Singh | Charn Singh | Mohan Singh | Bachan Singh | Dyal Singh | Village Dhing Nangal, post office Majitha, district Amritsar |
| 8 | The Verka Weavers Production Co-operative Industrial Society Ltd., Verka | Amar Singh | Kartar Singh | Buta Singh | Diwan Singh | Jaswant Singh | Village and post office Verka, district Amritsar |

| Serial No. | Name of the Society | President | Vice-President | Cashier | M. Committee | M. Committee | Address |
|------------|---|---------------|----------------|---------------|----------------|-----------------|--|
| 9 | The Waryam Nangal Weavers Co-operative Industrial Society Ltd. | Mehr Singh | Bishan Singh | Devi Chand | Bachan Chand | Dharm Singh | Village Waryam Nangal, post office Kathu Nangal, district Amritsar |
| 10 | The Chawinda Devi Textile Production-cum-Sale Co-operative Industrial Society Ltd. | Ram Sarup | Joginder Singh | Krishan Lal | Gopal Dass | Gurdial Singh | Village Chawinda Devi, post office Kathu Nangal, district Amritsar |
| 11 | The Bhangali Janta Oil Production Co-operative Industrial Society Ltd., Bhangali Kalan | Durga Dass | Baldev Raj | Pritam Singh | Kishore Chand | Muni Lal | Village Bhangali, post office Bhangali Kalan, Amritsar |
| 12 | The Majitha Ramdasian Shoe Makers Production Co-operative Industrial Society Ltd., Majitha | Harnam Singh | Joginder Singh | Pal Singh | Kartar Singh | Jiwan Singh | Village and post office Majitha, Amritsar |
| 13 | The Nangali Naushehra Hand-pounding of Rice Production Co-operative Industrial Society Ltd. | Harbans Singh | Ram Chand | Ganga Singh | Tirath Ram | Ram Krishan | Village Nanlai Naushehra, post office and district Amritsar |
| 14 | The Ajnala Ban Making Production Co-operative Industrial Society Ltd., Ajnala | Rattan Chand | Tarlok Chand | Bal Krishan | Gurcharan Dass | Puran Dass | Village and post office Ajnala, Amritsar |
| 15 | The Ajnala Oil Ghani Production Co-operative Industrial Society Ltd., Ajnala | Sadhhu Singh | Hardip Singh | Hardyal Singh | Dalip Singh | Gurcharan Singh | Ditto |
| 16 | The Ajnala Iron Works Production Co-operative Industrial Society Ltd., Ajnala | Dev Datt | Labh Singh | Dhani Ram | Babu Ram | Ujagar Singh | Ditto |

| | | | | | | | |
|----|--|----------------|----------------|----------------|---------------|---------------|---|
| 17 | The Ajnala Brick Kiln Production Co-operative Industrial Society Ltd., Ajnala | Umrão Singh | Puran Singh | Kishan Chand | Labh Singh | Asa Singh | Ditto |
| 18 | The Jagdev Kalan Weavers Production Co-operative Industrial Society Ltd., Jagdev Kalan | Mohinder Singh | Kehar Singh | Ram Parkash | Milt Singh | Ram Lal | Village and post office Jagdev Kalan, district Amritsar |
| 19 | The Bal Bawa Weavers Production Co-operative Industrial Society Ltd., Bal Bawa | Labh Singh | Ram Sarup | Hardyal Singh | Musi Singh | Gurmej Singh | Village and post office Bal Bawa, district Amritsar |
| 20 | The Jassar Weavers Production Co-operative Industrial Society Ltd., Jassar | Bant Singh | Gurdial Singh | Sampuran Singh | Gurmej Singh | Harbans Lal | Village and post office Jassar, district Amritsar |
| 21 | The Jassar Oil Ghani Production Co-operative Industrial Society Ltd., Jassar | Hazara Singh | Shangara Singh | Sadhu Singh | Harbans Singh | Ram Rakha | Ditto |
| 22 | The Jassar Brick Kiln Production Co-operative Industrial Society Ltd., Jassar | Santa Singh | Gurdip Singh | Dalbir Singh | Mohan Singh | Tirath Singh | Ditto |
| 23 | The Thoba Oil Production Co-operative Industrial Society Ltd., Thoba | Hazara Singh | Karnail Singh | Harmail Singh | Darshan Singh | Dalip Singh | Village and post office Thoba, district Amritsar |
| 24 | The Longomahal Brick Kiln Production Co-operative Industrial Society Ltd., Longomahal | Karam Singh | Dalip Singh | Ram Lal | Hansa Singh | Kashmir Singh | Village and post office Longomahal, district Amritsar |
| 25 | The Suffian Leather Production Co-operative Industrial Society Ltd., Suffian | Faqir Ram | Ram Murti | Dutta | Ghanpat Rai | Himat Singh | Village and post office Suffian, district Amritsar |
| 26 | The Suffian Oil and Ghani Production Co-operative Industrial Society Ltd., Suffian | Puran Singh | Amrik Singh | Balkar Singh | Amar Nath | Ram Masiih | Ditto |

| Serial No. | Name of the Society | President | Vice-President | Cashier | M. Committee | M. Committee | Address |
|------------|---|-----------------|----------------|-----------------|----------------|--------------|--|
| 27 | The Sansra Kalan Brick Kiln Production Co-operative Industrial Society Ltd., Sansra Kalan | Harbans Singh | Hardyal Singh | Vir Singh | Dhojatt Singh | Gurdip Singh | Village and post office Sansra Kalan district Amritsar |
| 28 | The Chogawan Oil and Soap Production Co-operative Industrial Society Ltd., Chogawan | Jagat Singh | Ram Parkash | Amar Nath | Amar Singh | Ram Sarup | Village and post office Chogawan district Amritsar |
| 29 | The Chogawan Weavers Production Co-operative Industrial Society Ltd., Chogawan | Gurdip Singh | Achar Singh | Pritam Singh | Buta Singh | Dalip Singh | Ditto |
| 30 | The Chogawan Oil Ghani Production Co-operative Industrial Society Ltd., Chogawan | Teja Singh | Narain Singh | Pritam Singh | Gurdip Singh | Dalip Singh | Ditto |
| 31 | The Chogawan Agricultural Implements Production... Co-operative Industrial Society Ltd., Chogawan | Bawa Singh | Mukhtar Singh | Natha Singh | Sadhu Singh | Ajit Singh | Ditto |
| 32 | The Chogawan Bombay Cycle Parts Production Co-operative Industrial Society Ltd., Chogawan | Diwan Singh | Karnail Singh | Balwinder Singh | Mukhtiar Singh | Gian Singh | Ditto |
| 33 | The Adarsh Hand made Paper Production Co-operative Industrial Society Ltd., Kanwer | Joginder Singh | Hardip Singh | Hari Singh | Dalip Singh | Didar Singh | Village and post office Kanwer, district Amritsar |
| 34 | The Kohali Weavers Production Co-operative Industrial Society Ltd., Kohali | Lakhibir Singh | Rad Singh | Pritam Singh | Gian Singh | Gurdip Singh | Village and post office Kohali, district Amritsar |
| 35 | The Madhoke Flaying and Tanning Co-operative Industrial Society Ltd. | Tarlochan Singh | Gurdas Chand | Joginder Singh | Joginder | Karam Chand | Village and Post office Madhoke, district Amritsar |

| | | | | | | | |
|----|---|-----------------|--------------|--------------|----------------|---------------|---|
| 36 | The Vaniake Weavers Co-operative Industrial Society Ltd., Vaniake | Mohan Singh | Masse Singh | Bal Krishan | Sarna Singh | Jagat Singh | Village and post office Vaniake, district Amritsar |
| 37 | The Bhindi Aulakh Oil and Soap Production Co-operative Industrial Society Ltd. | Chaman Lal | Tulsi Dass | Amar Masih | Ram Lal | Gurmej | Village and post office Bhindi Aulakh district Amritsar |
| 38 | The Preet Nagar Oil and Ghani Production Co-operative Industrial Society Ltd. | Nanak Singh | Hardip Singh | Ajit Singh | Maluk Singh | Himat Singh | Village and post office Preet Nagar, district Amritsar |
| 39 | The Harsa Chhina Oil Ghani Production Co-operative Industrial Society Ltd. | Jagir Singh | Ajal Singh | Himat Ram | Gian Singh | Gian Singh | Village and post office Harsa Chhina, district Amritsar |
| 40 | Nav Jiwan Flaying-cum-Tanning Ltd., Ajnala | Darshan Singh | Fazal Mishih | Krishan Mash | Mohan Lal | Patras Masih | Village and post office Ajnala, district Amritsar |
| 41 | The Harsa Chhina Leather Production, Co-operative Industrial Society Ltd. | Sadhuram | Fatch Chand | Babu Ram | Ram Parkash | Harbans Singh | Village and post office Harsa, Chhina district Amritsar |
| 42 | The Harsa Chhina Textile Co-operative Industrial Society Ltd., Harsa Chhina | Bakhshish Singh | Ajaib Singh | Bur Chand | Mohinder Singh | Baltir Singh | Ditto |
| 43 | The Khiala Kalan Brick Kiln Co-operative Industrial Society Ltd., Khiala Kalan | Mohinder Singh | Narain Singh | Sujan Singh | Ujagar Singh | Faqir Singh | Khiala Kalan, district Amritsar |
| 44 | The Raja Sansi Handpounding of Rice Production Co-operative Industrial Society Ltd. | Pritam Singh | Mangu Ram | Pal Singh | Santokh Singh | Tehal Singh | Village and post office Raja Sansi, district Amritsar |
| 45 | The Raja Sansi Carpet Makers Co-operative Industrial Society Ltd., Raja Sansi | Des Ram | Teja Singh | Gian Chand | Niranjan Singh | Madan Lal | Village and post office Raja Sansi, district Amritsar |

| Serial No. | Name of the Society | President | Vice-President | Cashier | M. Committee | M. Committee | Address |
|------------|--|-----------------|--------------------------|----------------|---------------|--------------|---|
| 46 | The Komasko Handpounding of Rice Co-operative Industrial Society Ltd., Komasko | Amarjit Singh | Gurcharan Singh | Sukhdeb Singh | Harbars Singh | Ram Lal | Village and post office Komasko, district Amritsar |
| 47 | The Saidpur Gur and Khandsari Co-operative Industrial Society Ltd., Saidpur | Darbara Singh | Dhana Singh | Karnail Singh | Amar Singh | Jagjit Singh | Village Saidpur, post office Mehta, district Amritsar |
| 48 | The Amritsar Oil and Soap Production Co-operative Industrial Society Ltd., Amritsar | | Under winding up process | | | | |
| 49 | The Amritsar Mechanical Production Co-operative Industrial Society Ltd., Amritsar | Ujagar Singh | Manohar Singh | Jagdari Ram | Harbars Lal | Ram Singh | Ghee Mandi, Amritsar |
| 50 | The Amritsar Janta Radio Production, Co-operative Industrial Society Ltd., Amritsar | Harbhajan Singh | Shiv Singh | Maluk Singh | Manohar Singh | Swarn Singh | Hall Bazar, Amritsar |
| 51 | The Bharat Engineering Production Co-operative Industrial Society Ltd., Amritsar | Sohan Singh | Surjit Singh | Bal Krishan | Madan Lal | Ram Nath | Kot Atma Singh, Amritsar |
| 52 | The Amritsar Bharat Textile Co-operative Industrial Society Ltd., Amritsar | | Under liquidation | | | | |
| 53 | The Amritsar Good Luck Mechanical Production, Co-operative Industrial Society Ltd., Amritsar | Kartar Chand | Dev Ram | Harinder Singh | Hans Raj | Ajit Singh | Pathankot Road, Amritsar |

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|----|---|--------------------------|-----------------|-----------------|-------------------|-----------------|--|
| 54 | The Hussainpura Oil Ghani Production Co-operative Industrial Society Ltd., Amritsar | Daltar Singh | Charanjit Singh | Tarlok Singh | Harbans Singh | Harbans Lal | Hussainpura, Amritsar |
| 55 | The Amritsar Punjab Education Films Co-operative Industrial Society Ltd., Amritsar | Hardip Singh | Dharam Singh | Bakhshish Chand | Sukhwant Kaur | Ram Lal | Laurance Road, Amritsar |
| 56 | The Punjab Textile Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Ram Lubhaya | Satish Kumar | Bal Krishan | Biswa Mittar | Prem Nath | Ghee Mandi, Amritsar |
| 57 | The Rose Textile Production Co-operative Industrial Society, Ltd., Amritsar | Gurbux Singh | Arvan Kumar | Krishan Kumar | Harbhajan Singh | Krishan Chand | Kashmir Road, Amritsar |
| 58 | The Amritsar Sehla Engineering Co-operative Industrial Society Ltd., Amritsar | Surat Singh | Sawarn Singh | Mohan Singh | Narinderjit Singh | Gurbachan Singh | Kot Atma Singh, Amritsar |
| 59 | The Walha Oil Ghani Production Co-operative Industrial Society Ltd., Wallah | Surjan Singh | Hazara Singh | Masih Dass | Lal Chand | Balwant Singh | Village and post office Wallah, district Amritsar |
| 60 | The Mudhal Oil and Ghani Co-operative Industrial Society Ltd., Mudhal | Jagir Singh | Bur Singh | Pritam Singh | Arjan Singh | Surjit Singh | Village Mudhal, post office Verka, district Amritsar |
| 61 | The Amritsar Oil and Soap Co-operative Industrial Society Ltd., Amritsar | Under winding up process | | | | | |
| 62 | The Amritsar Small Entarpreneures Co-operative Industrial Society Ltd., Amritsar | Ditto | | | | | |
| 63 | The Sitar Weavers Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Madan Mohan | Gurbachan Singh | Bhan Singh | Lal Singh | Harik Singh | Chattwind Amritsar Gate, |
| 64 | The Amritsar Jai Bharat Production Co-operative Industrial Society Ltd., Amritsar | Puran Chand | Nanak Chand | Babu Lal | Budhu Ram | Benarsi Dass | Inside Hall Gate, Amritsar |

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|------------|---|-----------------|--------------------------|----------------|---------------|--------------|--------------------------------------|
| 65 | The Amritsar Allied Appliances Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | | Under winding up process | | | | |
| 66 | The Amritsar Brick Kiln Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Gurmukh Singh | Sita Ram | Piara Singh | Tirath Singh | Ajit Singh | House No. 216, Hussainpura, Amritsar |
| 67 | The Amritsar Janta Central Leather Production Co-operative Industrial Society Ltd., Amritsar | Hem Raj | Nathu Ram | Jai Ram | Sham Singh | Darbari Lal | Katra Sher Singh Amritsar |
| 68 | The Amritsar Kale Khadi and Gram Udyog Co-operative Industrial Society Ltd. | Bura Singh | Gurdhan Dass | Parshotam Lal | Hans Raj | Brij Krishan | Amritsar |
| 69 | The Karampura Weavers Co-operative Industrial Society Ltd., Amritsar | Gurcharan Singh | Mohinder Singh | Sulakhan Singh | Hazara Singh | Daya Nand | Karampura, Amritsar |
| 70 | The Amritsar Leather Production Co-operative Industrial Society Ltd., Amritsar | Hem Raj | Shim Sain | Ved Parkash | Chuni Lal | Amin Chand | Katra Sher Singh, Amritsar |
| 71 | The Amritsar Ekta Handloom Co-operative Industrial Society Ltd., Amritsar | Darshan Lal | Dharam Rai | Ram Krishan | Karam Singh | Chaman Lal | Near Chitra Talkies, Amritsar |
| 72 | The Rattna Handloom, Co-operative Industrial Society Ltd., Amritsar | Rattan Chand | Ghanya Lal | Chaman Lal | Parkash Chand | Ram Parkash | Partap Bazar, Amritsar |
| 73 | The Punjab Weavers Co-operative Industrial Society Ltd., Amritsar | Kasturi Lal | Jai Singh | Bahadur Chand | Gian Chand | Hans Raj | Inside Khazana Gate, Amritsar |

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|----|---|---------------|-----------------|----------------|----------------|---------------------|---|-------------|
| 74 | The Amritsar Bharat Thathiar Co-operative Industrial Society Ltd., Amritsar | Salig Ram | Kirpa Ram | Ram Rattian | Kishan Chand | Ram Saran Dass | Bazar Amritsar | Thathiaran. |
| 75 | The Saido Lehal Weavers Co-operative Industrial Society Ltd., Saido Lehal | Lal Chand | Amar Nath | Daljit Singh | Gurdit Singh | Narinder Singh | Village and post office Saido Lehl, district Amritsar | |
| 76 | The Chattiwind Lehal Oil Co-operative Industrial Society Ltd., Chattiwind | Jaswant Singh | Ram Lal | Surjit Singh | Sohan Singh | Shangara Singh | Village and post office Chattiwind Lehal, Amritsar | |
| 77 | The Seed Crushing and General Co-operative Industrial Society Ltd., Rayya | Sakhi Ram | Kewal Krishan | Bal Krishan | Gopal Dass | Ram Rashpal | Village and post office Rayya, district Amritsar | |
| 78 | The Rana Handicraft and Dyeing Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Jaswant Singh | Jagan Nath | Surat Singh | Kulwant Kaur | Harbans Kaur | Katra Sher Singh, Amritsar | |
| 79 | The Garib Tanning Production Co-operative Industrial Society Ltd., Amritsar | Nathu Ram | Brij Lal | Shankar Dass | Sain Dass | Dhani Ram | Ditto | |
| 80 | The Punjab Co-operative Leather Co-operative Industrial Society Ltd., Amritsar | Bhagat Singh | Ram Rakha | Manohar Lal | Sadhu Ram | ... | Katra Karam Singh, Amritsar | |
| 81 | The Ravidass Tanning Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Puran Chand | Pritam Dass | Hari Lal | Bansi Lal | Ram Kishan | Katra Sher Singh, Amritsar | |
| 82 | The Royal Furniture Makers Co-operative Industrial Society Ltd., Amritsar | Thakur Singh | Mihan Singh | Sampuran Singh | Gopal Singh | Charan Kanwal Singh | Katra Mihan Singh, Amritsar | |
| 83 | The Amritsar Delight Radio Production Co-operative Industrial Society Ltd., Amritsar | Sadu Singh | Harbhajan Singh | Romesh Chander | Sulakhan Singh | Piara Lal | Hall Bazar, Amritsar | |

| Serial No. | Name of the Society | President | Vice-President | Cashier | M. Committee | M. Committee | Address |
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| 84 | The Sabhe Rose Oil Production Co-operative Industrial Society Ltd., Amritsar | | | Under winding up process | | | |
| 85 | The Darbar Textile Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Partap Singh | Manjit Singh | Mohan Singh | Kartar Singh | Ram Singh | Bhagtan Wala Gate, Amritsar |
| 86 | The Jawahar Textile Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Janak Raj | Darshan Kumar | Ram Gopal | Atar Chand | Amar Nath | Bazar Sato Wala, Amritsar |
| 87 | The Sathiala Weavers Production-cum-Sale Co-operative Industrial Society Ltd., Sathiala | Gurbux Singh | Ajit Singh | Gian Singh | Jaswant Singh | Karan Dev | Village and post office Sathiala, Amritsar |
| 88 | The Sathiala Leather Production-cum-Sale Co-operative Industrial Society Ltd., Sathiala | Hazara Singh | Chand Ram | Suba Singh | Karnail Singh | Mela Singh | Ditto |
| 89 | The Mehta Leather Co-operative Industrial Society Ltd., Mehta | Sabhu Ram | Fauja Singh | Pala Singh | Mohan Singh | Mela Singh | Village and post office Mehta, district Amritsar |
| 90 | The Butari Weavers Co-operative Industrial Society Ltd., Butari | Amar Nath | Dalip Singh | Gurbachan Singh | Hans Raj | Mangal Singh | Village and post office Butari, Amritsar |
| 91 | The Butari Oil and Soap Co-operative Industrial Society Ltd., Butari | Mohan Singh | Chanchal Singh | Mohinder Singh | Wassan Singh | Surinder | Ditto |
| 92 | The Bhilowal Handpounding of Rice Production-cum-Sale Co-operative Industrial Society Ltd., Bhilowal | Paras Ram | Niranjan Singh | Sunkar Singh | Gian Chand | Babu Ram | Village and post office Bhilowal, district Amritsar |

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|-----|---|---------------|----------------|-----------------|----------------|----------------------|---|
| 93 | The Mattewal Oil and Soap Co-operative Industrial Society Ltd., Mattewal | Puran Singh | Niranjan Singh | Harbhajan Singh | Balwant Singh | Amar Singh | Village and post office Mattewal, district Amritsar |
| 94 | The Kaleke Rural Weavers Co-operative Industrial Society Ltd., Kaleke | Bhagwan Singh | Gajjan Singh | Ajit Singh | Ishar Singh | Phumal Singh | Village and post office Kaleke, district Amritsar |
| 95 | The Punjab Handpounding of Rice Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Banarsi Dass | Manohar Singh | Satnam Singh | Kewal Kumar | Brij Lal | Chaurasti Attari, Amritsar |
| 96 | The Cycle and Motor Spare Parts Co-operative Industrial Society Ltd., Sangrana Sahib | Bhagat Singh | Narbhaj Singh | Surjit Singh | Aya Singh | Waryam Kaur Sangrana | Sahib, district Amritsar |
| 97 | The Sangrana Textile Co-operative Industrial Society Ltd., Sangrana Sahib | Parkash Chand | Vinod Kumar | Brij Lal | Brij Lal | Piara Lal | Ditto |
| 98 | The Amritsar Cutlery and Spare Parts Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Kishan Chand | Mohinder Kumar | Kewal Kumar | Chaman Lal | Ved Parkash | Katra Suffaid, Amritsar |
| 99 | The Janta Lime Production-cum-Sale Co-operative Industrial Society Ltd. Ram Bagh, Amritsar | Om Dutt | Madan Lal | Jugal Kishore | Shri Gopal | Pritam Singh | Ram Bagh Gate, Amritsar |
| 100 | The Jasuja Soap Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Ram Singh | Kishan Chand | Ram Dayal | Raghubir Singh | Tirath Singh | Dhab Vasti Ram, Amritsar |
| 101 | The Amritsar Friends and Printing Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Satnam Singh | Ujagar Singh | Ramji Dass | Kishan Kumar | Banarsi Dass | Bazar Karam Singh, Amritsar |
| 102 | The Amritsar General Manufacturing Supply and Marketing Co-operative Industrial Society Ltd., Amritsar | Kishan Chand | Gurdev Lal | Ram Chand | Mansha Singh | Tajinder Singh | Bazar Amritsar Kothian, |

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| 103 | The Kanwar Handloom Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Sardara Singh | Gurdit Singh | Ram Singh | Harbhajan Singh | Ram Sarup Singh | Jaura Pull, Amritsar |
| 104 | The Amritsar National Handloom Co-operative Industrial Society Ltd., Amritsar | Roshan Lal | Ram Nath | Ram Parkash | Kishan Lal | Vishwa Mitter | Katra Amritsar Suffaid, |
| 105 | The Amritsar Nav Yug Harijan Engineering Production-cum-Sale Co-operative Industrial Society Ltd. | Jiwan Ram | Ram Chand | Ramji Dass | Manohar Lal | Lakshami Dass | Lahori Amritsar Gate. |
| 106 | The Amritsar Stationery Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Surat Singh | Baldev Singh | Mohan Singh | Kartar Singh | Santokh Singh | Chowk Baba Sahib, Amritsar |
| 107 | The Modern Handicraft Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Raj Rani | Baldev Singh | Mohan Singh | Ram Sarup Singh | Harbhajan Singh | Chowk Amritsar Passian, |
| 108 | The Amritsar Sewak Oil Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Kishan Chand | Karpal Singh | Tarlochan Singh | Mohan Singh | Rattan Singh | Dal Mandi Gate, Amritsar |
| 109 | The Amritsar Indian Engineering Production-cum-Sale Co-operative Industrial Society Ltd. Amritsar | Gurdial Singh | Karam Singh | Harbans Singh | Jagat Singh | Mohinder Singh | Inside Gate, Amritsar Chattiwind |
| 110 | The Hind Weavers Co-operative Industrial Society Ltd., Amritsar | Charanjit Lal | Kishan Lal | Daulat Ram | Daulat Ram | Hari Ram | Inside Hathi Gate, Amritsar |
| 111 | The Nav Deep Films Production Co-operative Industrial Society Ltd., Amritsar | Hardip Singh | Yash Paul | Sham Sunder | Shamsher Bahadur Singh | Harbans Singh | B-Block, Outside Chattiwind Gate, Amritsar |

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| 112 | The Parbhat Alate Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Teja Singh | Ram Dass | Sawaran Singh | Gurmej Singh | Ramail Singh | Bazar Amritsar | Loharan, |
| 113 | The Parcha Bafan Co-operative Industrial Society Ltd., Amritsar | Bur Singh | Balbir Singh | Niranjjan Singh | Gurmej Singh | Sadhu Singh | Village and post office Verpal, Amritsar | district |
| 114 | The Amritsar National Co-operative Industrial Society Ltd., Amritsar | Prem Singh | Nihal Singh | Raghbir Singh | Natha Singh | Inder Singh | Ghee Amritsar | Mandi, |
| 115 | The Amritsar Textile Co-operative Industrial Society Ltd., Amritsar | Baldev Singh | Sain Dass | Dalbagh Rai | Kishore Chand | Harnam Ram | Chawk Amritsar | Bhabhan, |
| 116 | The Manawali Weavers C.I.S. Ltd., Amritsar | Ujagar Singh | Makhan Singh | Swarn Singh | Dalip Singh | Gurmej Singh | V.P.O. Manawal, district Amritsar. | |
| 117 | The Kalash Handloom C.I.S. Ltd., Amritsar | Kishan Chand | Puran Singh | Guldan Kumar | Amrit Ram | Dev Paul | Lakar Mandi, Amritsar | |
| 118 | The Amritsar Popular Engg. P.C.S. C.I.S., Ltd., Amritsar | Gojinder Singh | Bharat Rai | L.N. Milon | Avtar Singh | Yash Paul | G.T. Road, Amritsar | |
| 119 | The Amritsar Swarankar Engg. P.C.S. C.I.S., Ltd., Amritsar | Davinder Singh | Mohinder Singh | Joginder Singh | Mukta Singh | Diwan Singh | Ajit Nagar, Amritsar | |
| 120 | The Amritsar Desi Joyti Makers C.I.S. Ltd., Amritsar | Gurbax Singh | Kartar Singh | Piara Singh | Ajit Singh | Sawarn Singh | Inside Sultanwind Gate, Amritsar | |
| 121 | The Mohinder Mechanical Engg. P.C.S. C.I.S., Ltd., Amritsar | Vaishnu Dev | Gurcharan Singh | Gurjinder Singh | Joginder Singh | Dina Nath | Railway Road, Amritsar | |
| 122 | The Amritsar Friends Cycle Spare parts Electroplating C.I.S. Ltd., Amritsar | Moharban Singh | Harbhajan Singh | Harnam Singh | Amar Singh | Chanan Sirgh | Kot Bhagat Singh, Amritsar | |
| 123 | The New Asia Engg. C.I.S., Ltd., Amritsar | Kasturi Lal | Gurbux Singh | Jassuh Masih | Mohinder Singh | Darshan Singh | 152-Karkhana Bazar, Amritsar | |

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| 124 | The Sultanwind Oil and Soap Prod. C.I.S. Ltd., Amritsar | Surinder Singh | Joginder Singh | Mohinder Singh | Darshan Singh | Jagjit Singh | V.P.O. Sultanwind, Amritsar | |
| 125 | The Amritsar Dairy and Milk Prod. C.I.S. Ltd., Amritsar | Jagdish Chand Hari Datt | | Om Parkash | Madan Lal | Chanan Lal | New Rego Bridge, Amritsar | |
| 126 | The Novelty Radio C.I.S. Ltd., Amritsar | Manmohan Singh | Jaswant Singh | Inder Singh | Prem Datt | Bansi Lal | Bazar Bika Narain, Amritsar | |
| 127 | The Amritsar Wood Workers Prod. C.I.S. Ltd., Amritsar | Mool Singh | Kalyan Singh | Jagjit Singh | Jaswant Singh | Piara Singh | 1478, 76-Muni Chawk, Amritsar | |
| 128 | The Rajinder Sports Prod. C.I.S., Ltd., Amritsar | Balbir Singh | Bishan Singh | Joginder Singh | Raghubir Singh | Tarlok Singh | 76-B-Hall Gate, Amritsar | |
| 129 | The Dasmesh Engineering P.C.S. C.I.S. Ltd., Amritsar | Jaswant Singh | Hardeep Singh | Santokh Singh | Anar Singh | Madan Singh | Sultanwind Road, Amritsar | |
| 130 | The Tarjinder Mechanical Prod. C.I.S., Ltd., Amritsar | Bhan Singh | Bakhshish Singh | Surjit Singh | Kalwant Singh | Joginder Singh | Alata Tirth Ghali Bhallian, Amritsar | |
| 131 | The Amritsar Stationery Printing C.I.S. Ltd., Amritsar | Partap Singh | Pushpinder Singh | Krura Singh | Inder Singh | Pritam Singh | Bazar Mai Sewan, Amritsar | |
| 132 | The Amritsar Co-operative Industrial Bank Ltd., Amritsar | Under Liquidation | | | | | | Katra Jaimal Singh, Amritsar |
| 133 | The Jandiala Industrial Estate C.I.S. Ltd., Jandiala | Manohar Singh | Resham Singh | Vidya Sagar | Amar Nath | Tarlok Chand | Jandiala, district Amritsar | |
| 134 | The Friends Utensils C.I.S. Ltd., Jandiala | Banarsi Dass | Tek Chand | Pritam Chand | Hans Raj | Telak Raj | Bazar Bhatrian, Amritsar | |

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| 135 | The Vashnu Utensils C.I.S. Ltd., Jandiala | Madan Lal | Tilok-Chand | Bindra Ban | Bhushan Lal | Krishan Lal | Bazar Bhatrian, Amritsar | |
| 136 | The Jandiala Milap Weavers C.I.S. Ltd., Jandiala | Sohan Lal | Tehal Chand | Shankar Dass | Thakur Singh | Gobind Ram | V.P.O. Jandiala, district Amritsar | |
| 137 | The Jandiala Weavers C.I.S., Ltd., Jandiala | Dharam Singh | Darashan Lal | Sat Paul | Santokh Singh | Karm Singh | V.P.O. Jandiala district Amritsar | |
| 138 | The Bundala Weavers C.I.S., Ltd., Bundala | Inder Singh | Pritam Singh | Mohinder Singh | Mehanga Dass | Amar Singh | V.P.O. Bundala, district Amritsar | |
| 139 | The Oil and General P.C.S.C.I.S., Ltd., Gehri | Inder Singh | Pritam Singh | Mohinder Singh | Mehanga Singh | Amar Singh | V.P.O. Gehri, district Amritsar | |
| 140 | The Modren Textile Co-operative Industrial Society Ltd., Gehri | Ujagar Singh | Shangara Singh | Inder Singh | Lal Chand | Sohan Singh | Village and post office Gehri, district Amritsar | |
| 141 | The Parcha Bafan Co-operative Industrial Society Ltd., Kot Khehra | Pritam Singh | Santa Singh | Ajit Singh | Ram Lal | Sher Singh | Village and post office Kot Khehra district Amritsar | |
| 142 | The Jandiala Engineering Co-operative Industrial Society Ltd., Jandiala | Under Liquidation | | | | | | Village and post office Jandiala district Amritsar |
| 143 | The Tarn Taran Sharma Weavers Co-operative Industrial Society Ltd., Tarn Taran | Balsa Singh | Surjan Singh | Saryan Singh | Jai Ram | Wajwa Singh | New Bazar Tarn Taran, district Amritsar | |
| 144 | The Attari Ramdasian Shoe Makers Co-operative Industrial Society Ltd., Attari | Partap Singh | Munshi Ram | Lal Singh | Kartar Singh | Dewan Singh | Village and post office Attari district Amritsar | |
| 145 | The Attari Leather Workers Co-operative Industrial Society Ltd., Attari | Beli Ram | Puran Singh | Anyat Masih | Sindev Masih | Basant Masih | Village and post office Attari tehsil Amritsar district Tarn Taran | |

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|------------|--|----------------|-----------------|-----------------|----------------|----------------|--|
| 146 | The Tarn Taran Harijan Leather Supply and Marketing Co-operative Industrial Society Ltd. | Karta Singh | Madho Ram | Sher Ram | Piara Ram | Pritam Ram | Muradpura Road, Tarn Taran, district Amritsar |
| 147 | The Tarn Taran Ramdasian Shoe Makers Co-operative Industrial Society Ltd., Tarn Taran | Rakha Ram | Harbhajan Singh | Dev Raj | Jagat Ram | Swarn Singh | Ditto |
| 148 | The Jiobala Weavers Co-operative Industrial Society Ltd., Jiobala | Mool Raj | Hazara Singh | Sawarn Singh | Mehar Singh | Hans Raj | Village and post office Jiobala, district Amritsar |
| 149 | The Kaka Kandiala Weavers Co-operative Industrial Society Ltd., Kaka Kandiala | Mohinder Singh | Kahan Singh | Makhan Singh | Pritam Singh | Fauja Singh | Village and post office Kaka Kandiala, district Amritsar |
| 150 | The Tarn Taran Engineering Works Co-operative Industrial Society Ltd., Tarn Taran | Raghubir Singh | Sohan Singh | Harbhajan Singh | Darshan Singh | Mangal Singh | Jandiata Road, Tarn Taran, district Amritsar |
| 151 | The Tarn Taran Chawla Cotton Ginning and General Co-operative Industrial Society Ltd. | Dalip Singh | Tarlochan Singh | Kalyan Singh | Ram Nath | Niranjan Singh | Sarhali Road, Tarn Taran, district Amritsar |
| 152 | The Tarn Taran Weavers Co-operative Industrial Society Ltd., Tarn Taran | Kartar Singh | Harbans Singh | Sardul Singh | Yoginder Singh | Sohan Singh | Guru Bazar, Tarn Taran, district Amritsar |
| 153 | The Lauka Scheduled Caste Weavers Co-operative Industrial Society Ltd., Lauhka | Chanan Singh | Pritam Singh | Arjan Singh | Gulzar Singh | Wasan Singh | Village and post office Lauhka, district Amritsar |
| 154 | The Lauhka Weavers Co-operative Industrial Society Ltd., Lauhka | Narjaj Singh | Sawarn Singh | Sukhdev Singh | Piara Lal | Gurdev Raj | Village and post office Lauhka, district Amritsar |

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|-----|---|---------------|-----------------|----------------|----------------|----------------|--|
| 155 | The Lauhka Khalsa Weavers Co-operative Industrial Society Ltd., Lauhka | Kartar Singh | Gurbachan Singh | Dyal Singh | Gurmej Singh | Niranjan Singh | Village and post office Lauhka Khalsa district Amritsar |
| 156 | The Saqianwali Gur Khandsari Co-operative Industrial Society Ltd., Saqianwali | Lajpat Singh | Harbans Singh | Lakha Singh | Sardul Singh | Sat Paul | Village Saqianwali, tehsil Tarn Taran, district Amritsar |
| 157 | The Sarli Sericulture Co-operative Industrial Society Ltd., Sarli | Kartar Singh | Atma Singh | Gurmukh Singh | Shingara Singh | Chanan Singh | Village and post office Sarli, district Amritsar |
| 158 | The Amarkot Weavers Co-operative Industrial Society Ltd., Amarkot | Amar Singh | Partap Singh | Gurdial Singh | Gurdev Singh | Taba Singh | Village Amarkot, post office Mehmadpura district Amritsar |
| 159 | The Mari Kamboke Weavers Co-operative Industrial Society Ltd., Mari Kamboke | Swarn Singh | Gurdial Singh | Shingara Singh | Parkash Kaur | Hazara Singh | Village and post office Mari Kamboke, district Amritsar |
| 160 | The Sandhu Gur and Khandsari Co-operative Industrial Society Ltd., Mari Mega | Teja Singh | Sucha Singh | Surjit Singh | Gurdev Singh | Gurnam Singh | Village and post office Mari Mega, district Amritsar |
| 161 | The Sur Singh Brick Kiln Production Co-operative Industrial Society Ltd., Sur Singh | Shamsher Kaur | Darshan Singh | Satya Paul | Muni Lal | Satish Kumar | village and post office Sur Singh, tehsil Patti, district Amritsar |
| 162 | The Singpura Weavers Supply and Marketing Co-operative Industrial Society, Ltd. | Barkat Ram | Santokh Singh | Udham Singh | Pritam Singh | Sohan Singh | Village Singpura, tehsil Patti, district Amritsar |
| 163 | The Bhikhiwind Flaying Co-operative Industrial Society Ltd., Bhikhiwind | | Under | winding | process | | |
| 164 | The Bhikhiwind Adda Leather Co-operative Industrial Society Ltd., Bhikhiwind | Mangat Ram | Surjit Singh | Chanan Singh | Sant Ram | Om Parkash | Adda Bhikhiwind, post office Bhikhiwind, district Amritsar |

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| 165 | The Bhikhiwind Ramdasian Co-operative Industrial Society Ltd., Bhikhiwind | | Under winding up process | | | | |
| 166 | The Bhikhiwind Ban Making Co-operative Industrial Society Ltd., Bhikhiwind | Hazara Singh | Harnam Singh | Harsaran Singh | Bachint Singh | Buta Singh | Village office and post office Bhikhiwind, district Amritsar |
| 167 | The Bhikhiwind Janta Oil Prod. Co-operative Industrial Society Ltd. Bhikhiwind | Bhan Singh | Mohan Singh | Baldev Singh | Sant Ram | Nitya Nand | Ditto |
| 168 | The Parcha Bafan Co-operative Industrial Society Ltd., Khem Karan | Dwarka Dass | Surinder Singh | Chanan Singh | Ajit Singh | Labh Singh | Village office and post office Khem Karan district Amritsar |
| 169 | The Khem Karan Wood and Cotton Production Co-operative Industrial Society Ltd., Khem Karan | Mukhtar Singh | Ajit Singh | Suraj Singh | Pritam Singh | Shangara Singh | Ditto |
| 170 | The Gharyala Shoe Makers Co-operative Industrial Society Ltd., Gharyala | | Under winding up process | | | | |
| 171 | The Ghiryal Brick Kiln Prod. Co-operative Industrial Society Ltd. Ghiryal | Dayal Singh | Mohinder Singh | Harish Chander | Lachhman Singh | Maya Ram | Village office and post office Ghiryal, tehsil Patti, district Amritsar |
| 172 | The Dubli Flaying and Tanning Prod. Co-operative Industrial Society Ltd., Dubli | Kechar Singh | Buta Singh | Mangal Singh | Banta Singh | Piara Singh | Village office and post office Dubli, tehsil Patti, district Amritsar |

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|-----|--|--------------------------|----------------|-----------------|-----------------|-----------------|---|
| 173 | The Sabran Ban Making Production Co-operative Industrial Society Ltd., Sabran | Ishar Singh | Ajaib Singh | Wasakha Singh | Banta Singh | Kartar Singh | Village and post office Sabran, district Amritsar |
| 174 | The Kirtowal Weavers Co-operative Industrial Society Ltd., Kirtowal | Mangal Singh | Joginder Singh | Inder Singh | Arjan Singh | Bhagwan Singh | Village and post office Kirtowal, district Amritsar |
| 175 | The Man Sarover Oil Production Co-operative Industrial Society Ltd., Harike | Under winding up process | | | | | |
| 176 | The Patti Ramdasia Shoe-Makers Co-operative Industrial Society Ltd. Patti | Arjan Singh | Shadi Singh | Puran Singh | Swarn Singh | Tulsi Ram | Village and post office and tehsil Patti, district Amritsar |
| 177 | The Patti Leather Co-operative Industrial Society Ltd., Patti | Under winding up process | | | | | |
| 178 | The Patti Soap Production-cum-sale Co-operative Industrial Society Ltd., Patti | Amin Chand | Chanan Singh | Kishan Lal | Baldev Raj | Sudarshan Kumar | Village and post office Patti, district Amritsar |
| 179 | The Patti Aggarwal Oil and Soap Co-operative Industrial Society Ltd., Patti | Urmala | Sushil Kumar | Sita Ram | Radhay Shayam | Hem Raj | Ditto |
| 180 | The Patti Janta Handloom Production Co-operative Industrial Society Ltd., Patti | Pritam Singh | Mehar Singh | Gurbachan Singh | Ujagar Singh | Randhir Singh | Ditto |
| 181 | The Patti Ramgarhian Production Co-operative Industrial Society Ltd., Patti | Tara Singh | Bachan Singh | Kundan Singh | Meja Singh | Atma Singh | Ditto |
| 182 | The Patti Weavers Production Co-operative Industrial Society Ltd., Patti | Sohan Singh | Joginder Singh | Gurbachan Singh | Gurbachan Singh | Mohinder Singh | Ditto |
| 183 | The Patti Handicraft Embroidery Production Co-operative Industrial Society Ltd., Patti | Sardari Lal | Pushpa Lata | Sat Paul | Kartar Kaur | Hari Chand | Ditto |

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|------------|---|----------------|----------------|--------------------------|---------------|---------------|--|
| 184 | The Iron and Wood Workers Production Co-operative Industrial Society, Ltd., Patti | Dhian Singh | Atma Singh | Jagir Singh | Karam Singh | Pritam Singh | Village and post office Patti, district Amritsar |
| 185 | The Patti Oil Production Co-operative Industrial Society Ltd., Patti | Kashmir Singh | Lal Singh | Amar Chand | Anokh Singh | Ajit Singh | Ditto |
| 186 | The Nav Yug Handpounding of Rice Production Co-operative Industrial Society Ltd., Patti | Joginder Singh | Gurinder Singh | Harinder Singh | Piara Singh | Avtar Singh | Ditto |
| 187 | The Nagoke Weavers Production Co-operative Industrial Society Ltd., Nagoke | Gurdit Singh | Kartar Singh | Bachan Singh | Banta Singh | Darshan Singh | Village and post office Nagoke, district Amritsar |
| 188 | The Nagoke Brick Kiln Production Co-operative Industrial Society Ltd., Nagoke | Ajit Singh | Yassu Singh | Ujagar Singh | Gurmukh Singh | Chan Singh | Ditto |
| 189 | The Nathoke Ban Making Production Co-operative Industrial Society Ltd., Nathoke | Mathura Dass | Thakur Singh | Jagar Singh | Ajit Singh | Tara Singh | Village Nathoke, Tehsil Tarn Taran, district Amritsar |
| 190 | The Khadur Sahib Ravidass Shoe Making Production Co-operative Industrial Society Ltd., Khadur Sahib | Charan Dass | Swarn Dass | Sadhu Ram | Tarsem Lal | Munshi Ram | Village and post office Khadur Sahib district Amritsar |
| 191 | The Verowal Brick Kiln Production Co-operative Industrial Society Ltd., Verowal | | | Under winding up process | | | |
| 192 | The Verowal Ban Making Production Co-operative Industrial Society Ltd., Verowal | Resham Lal | Harbans Lal | Lakhmi Dass | Tara Chand | Sham Lal | Village and post office Verowal, district Amritsar |



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|-----|---|-----------------|---------------|-----------------|----------------|----------------|---|
| 193 | The Verowal Flaying Co-operative Industrial Society Ltd., Verowal | Har Gopal | Karm Singh | Reshan Lal | Sham Dass | Kishori Lal | Village and post office Verowal Tehsil Tarn Taran district Amritsar |
| 194 | The Sandeep Fibre Production Co-operative Industrial Society Ltd., Jallabad | Madan Lal | Ajaib Singh | Rumen Kana | Kundan Lal | Sant Rai | Village and post office Jalalabad district Amritsar |
| 195 | The Saqianwali Gur and Khandsari Co-operative Industrial Society Ltd. | Lajwant Singh | Harlas Singh | Inder Pal Singh | Mohinder Singh | Joginder Singh | Village Saqianwali, tehsil Tarn Taran, district Amritsar |
| 196 | The Sohal Engineering Production Co-operative Industrial Society Ltd., Sohal | Dalip Singh | Kehar Singh | Santa Singh | Niranjan Singh | Joginder Singh | Village Sohal, tehsil Tarn Taran district Amritsar |
| 197 | The Civil Lines Handloom Production Co-operative Industrial Society Ltd., Amritsar | Girdhari Lal | Mokand Lal | Om Parkash | Kishan Chand | G.S. Bedi | Azad Nagar, Amritsar |
| 198 | The Putlighar Handpounding of Rice Production Co-operative Industrial Society Ltd., Amritsar | Harcharan Singh | Hargopal Dass | Jiwan Singh | Mohan Singh | Ram Rai | Putlighar, Amritsar |
| 199 | The Haripura Weavers Co-operative Industrial Society Ltd., Haripura | Nanak Singh | Amar Singh | Sant Singh | Sunder Dass | Mangat Ram | Village Haripura, post office Khalsa College, Amritsar |
| 200 | The Meharpura Weavers Co-operative Industrial Society Ltd., Meharpura | Puran Chand | Chani Ram | Kishan Chand | Darshan Singh | Gian Wati | Gali No. 3, Meharpura, post office Khalsa College, Amritsar |
| 201 | The Sharma Soap Production-cum-Sale, Co-operative Industrial Society Ltd., Haripura | Shadi Ram | Ram Chand | Gopal Dass | Brij Lal | Ram Lal | Haripura, post office Khalsa College, Amritsar |
| 202 | The Kotli Mian Khan Handpounding of Paddy, Pulses Production Co-operative Industrial Society Ltd. | Harbhajan Singh | Gopal Singh | Ram Singh | Avtar Singh | Mohinder Singh | Village and post office Kotli Mian Khan district Amritsar |

| Serial No. | Name of the Society | President | Vice-President | Cashier | M. Committee | M. Committee | Address |
|------------|---|---------------|-----------------|-----------------|----------------|-----------------|--|
| 203 | The Swastik Rubber Production cum-Sale Co-operative Industrial Society Ltd., Amritsar | Kishore Chand | Ram Rakha | Mal Puran Chand | Payara Singh | Jatinder Kumar | Ram Tirath Road, Amritsar |
| 204 | The Dam Gunj Weavers Production-Cum-Sale Co-operative Industrial Society Ltd., Amritsar | Chain Chand | Ditt Ram | Ujagar Dass | Jamna Dass | Dhanna Ram | Dam Ganj, Amritsar |
| 205 | The Mian Kot Kalan Glue Production Co-operative Industrial Society Ltd., Mian Kot | Gopal Singh | Fauja | Dyal Singh | Swarna | Sain | Village and post office Mian Kot, district Amritsar |
| 206 | The New Bharat Handloom Production Co-operative Industrial Society Ltd., Amritsar | Charanjit Lal | Prem Parkash | Gurcharan Dass | Chaman Lal | Som Nath | Hathi Gate, Amritsar |
| 207 | The Kala Ghanapur Textile Co-operative Industrial Society Ltd. | Kundan Singh | Amin Chand | Gurdip Singh | Shingara Singh | Daya Ram | Village and post office Kala Ghanapur, district Amritsar |
| 208 | The National Engineering Production Co-operative Industrial Society Ltd., Chheharta | Gurbax Singh | Satish Aggarwal | Avtar Singh | Iqbal Singh | Dev Raj | Village and post office Chheharta, district Amritsar |
| 209 | The Shiwalik Textile Production | Shanti Sarup | Jagat Ram | Banarsi Dass | Rajinder Kumar | Bhagwan Dass | Ward No. 6 and 7, Chheharta, Amritsar |
| 210 | The Amritsar Oil Production Co-operative Industrial Society Ltd., Amritsar | Jiwan Singh | Mohan Singh | Harcharan Singh | Mohan Singh | Meharinder Kaur | Futli et. Amritsar |
| 211 | The Kala Ghanapur Brick Kiln Production Co-operative Industrial Society Ltd., Kala Ghanapur | Kartar Singh | Harcharan Singh | Hardev Singh | Sawinder Singh | Joginder Singh | Village and post office Kala Ghanapur, district Amritsar |

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|-----|---|----------------|----------------|---------------|---------------------------|-------------------|--|
| 212 | The Khalsa Guru Nanak Glass Production Co-operative Industrial Society Ltd., Khalsa | Rachhpal Singh | Santa Singh | Gurdial Singh | Shiv Singh | Santokh Singh | Village and post office Khalsa district Amritsar |
| 213 | The Kathanian Weavers Co-operative Industrial Society Ltd., Kathanian | Teja Singh | Sampuran Singh | Haveli Singh | Avtar Singh | Shingara Singh | Village Kathanian, post office Chheharta district Amritsar |
| 214 | The Amritsar Model Powerlooms Co-operative Industrial Society, Ltd. Amritsar | Kooda Singh | Jagat Ram | Santokh Singh | Rattan Singh | Balwant Singh | Near Khalsa College Amritsar |
| 215 | The Islamabad Powerlooms Co-operative Industrial Society, Ltd., Amritsar | Tara Chand | Amar Nath | Kundan Lal | Ram Parkash and G.S. Bedi | Balwant Singh Lal | Balwant Singh Islamabad, Putlighar and Girdhari Amritsar |
| 216 | The Putlighar Handloom Production Co-operative Industrial Society Ltd., Amritsar | Balmokand | Chaman Lal | Kasturi Lal | Hans Raj | Gulab Devi | Cemetery Road, Amritsar |
| 217 | The Harijan Boot Makers Production Co-operative Industrial Society Ltd., Amritsar | Puran Chand | Bant Ram | Chhaju Ram | Harnam Dass | Amir Chand | Haveli Rur Singh near Telephone Exchange, Amritsar |
| 218 | The Amritsar Bharat Oil and Soap Production Co-operative Industrial Society Ltd., Amritsar | Daulat Ram | Roski Ram | Sain Dass | Hari Chand | Chaman Singh | Mandi Charjaha Inside Hathi Gate, Amritsar |
| 219 | The Joshi Soap Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Chaman Lal | Salig Ram | Natha Singh | Girdhari Lal | Ram Sarup | Katra Moti Ram Amritsar |
| 220 | The Bharat Handloom Production cum-Sale Co-operative Industrial Society Ltd., Amritsar | Roshan Lal | Gopal Dass | Rur Chand | Romal Dass | Balwant Rai | Katra Sher Singh. Amritsar |
| 221 | The Loharka Kalan Oil and Soap Production Co-operative Industrial Society Ltd., Loharka Kalan | Kishan Chand | Ram Lal | Kirpa Ram | Babo Ram | Bua Ditta | Village and post office Loharka Kalan, district Amritsar |
| 222 | The Amritsar Thathiar Co-operative Industrial Society Ltd., Amritsar | Salig Ram | Kirpa Ram | Ram Ratan | Kishan Chand | Ram Saran Dass | Bazar Thathia Amritsar |

| Serial No. | Name of the Society | President | Vice-President | Cashier | M. Committee | M. Committee | Address |
|------------|---|--------------------------|----------------|----------------|--------------|----------------|--|
| 223 | The Hind Watches Mechanical Production Co-operative Industrial Society Ltd., Amritsar | Sohan Lal | Sawarn Singh | Ram Asra | Sansar Chand | Inder Jit | Hall Bazar, Amritsar |
| 224 | The Amritsar Bharat Handloom Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Charanjit Singh | Prem Parkash | Gurcharan Dass | Dharan Lal | Som Nath | Amritsar |
| 225 | The Hind Oil and Soap Production-cum-sale Co-operative Industrial Society Ltd., Amritsar | Gurbachan Singh | Hans Raj | Jaswant Singh | Asha Rani | Kartar Singh | Inside Hakima wala Gate, Amritsar |
| 226 | The Amritsar New Bharat Powerloom Co-operative Industrial Society Ltd., Amritsar | Under winding up Process | | | | | |
| 227 | The Jyoti Handloom Production Co-operative Industrial Society Ltd., Amritsar | Mastan Singh | Amar Nath | Brij Mohan | Om Parkash | Ram Kishan | Hathi Gate, Amritsar |
| 228 | The Amritsar Handloom Production Co-operative Industrial Society Ltd., Amritsar | Mohan Lal | Jagat Singh | Banarsi Dass | Panna Lal | Harish Chander | Katra Sher Singh, Amritsar |
| 229 | The Amritsar Textile Trainees Co-operative Industrial Society Ltd., Amritsar | Payara Singh | Banarsi Dass | Harbans Singh | Gokal Chand | Balwant Singh | Katra Baghian, Amritsar |
| 230 | The Amritsar Harijan Shoe Makers Co-operative Industrial Society Ltd., Amritsar | Babo Ram | Panna Lal | Sohan Lal | Chaman Lal | Natholi Ram | Katra Sher Singh, Amritsar |
| 231 | The Amritsar Engineering Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Banarsi Dass | Bhajan Lal | Baij Nath | Sadhu Singh | Bataba Singh | At and post office Hide Market, Amritsar |

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|-----|--|----------------|-----------------|----------------|----------------|----------------|--|
| 232 | The Amritsar Nav Bharat Handloom Production Co-operative Industrial Society Ltd., Amritsar | Moninder Kumar | Shamboo Nath | Moninder Kumar | Mohinder Kumar | Bhajan Lal | Goal Bagh, Amritsar |
| 233 | The Amritsar Sports Goods Production-cum-Sale Co-operative Industrial Society Ltd., Amritsar | Kartar Singh | Attar Singh | Prem Nath | Day Datt Kohli | Harnam Singh | Katra Sher Singh, Hall Bazar, Amritsar |
| 234 | The Frontier Footwear Co-operative Industrial Society Ltd., Amritsar | Mohan Lal | Habru Ram | Ramji Lal | Baboo Lal | Darbari Lal | Katra Sher Singh, Amritsar |
| 235 | The Amritsar Luxmi Engineering Co-operative Industrial Society Ltd., Amritsar | Som Parkash | Luxmi Chand | Ram Lal | Jay Lal | Sardari Lal | Railway Road, Amritsar |
| 236 | The New Bharat Co-operative Industrial Society Ltd., Amritsar | Booti Ram | Hareharan Singh | Roshan Lal | Lakshmi Chand | Joginder Singh | 123, Hall Bazar, Amritsar |
| 237 | The Roop Handloom Production Co-operative Industrial Society Ltd., Amritsar | | | | | | Under Winding Up Process |
| 238 | The Russian Paints and Varnish Production Co-operative Industrial Society Ltd., Amritsar | Ram Chand | Ved Parkash | Kodu Nath | Shankar Dass | Janak Mehra | Khazana Gate, Amritsar |
| 239 | The Tarn Taran Janta Wood Workers Co-operative Industrial Society Ltd., Tarn Taran | Ajaib Singh | Karnail Singh | Prem Singh | Bhagwan Singh | Bachan Singh | Sirhali Road, Tarn Taran, district Amritsar |
| 240 | The Tarn Taran Handloom Production-cum Sale Co-operative Industrial Society Ltd., Tarn Taran | Ram Nath | Sardari Lal | Ramesh Kumar | Gian Chand | Kewal Kapur | Sadar Bazar, Tarn Taran, district Amritsar |
| 241 | The Malian Bishkarma Fabrication Co-operative Industrial Society Ltd., Malian | Gian Singh | Indar Singh | Karam Singh | Baldev Singh | Jagjit Singh | Village and post office Malian, thesil Tarn Taran, district Amritsar |
| 242 | The Friends Wood Workers Production Co-operative Industrial Society Ltd., Kadgil | Anoop Singh | Amar Singh | Chanan Singh | Gulzar Singh | Harbans Singh | Sadar Bazar, Tarn Taran, district Amritsar |

| Serial No. | Name of the Society | President | Vice-President | Cashier | M. Committee | M. Committee | Address |
|------------|---|----------------|-----------------|---------------|-----------------|-----------------|--|
| 243 | The Kadgil Weavers Production cum-Sale Co-operative Industrial Society Ltd., Kadgil | Darshan Singh | Chanan Singh | Dayal Singh | Sewa Singh | Mukhtiar Singh | Village and post Office Kadgil, tehsil Tarn Taran, district Amritsar |
| 244 | The Tarn Taran Ideal Textile Production Co-operative Industrial Society Ltd., Tarn Taran | Amolak Singh | Niranjan Singh | Kashmiri Lal | Harbhajan Singh | Surinder Kumar | Railway Road, Tarn Taran, district Amritsar |
| 245 | The Tarn Taran Leather Co-operative Industrial Society Ltd., Adda Bazar, Tarn Taran | Pritam Singh | Bakthawar Singh | Ajaib Singh | Sawarn Singh | Gurbachan Singh | Adda Bazar, Tarn Taran, district Amritsar |
| 246 | Tarn Taran Guru Arjan Dev Wood Workers Co-operative Industrial Society Ltd., Tarn Taran | Darshan Singh | Amolak Singh | Santokh Singh | Daljit Singh | Udham Singh | Sirhali Road, Tarn Taran, district Amritsar |
| 247 | The Nanaksar Weavers Co-operative Industrial Society Ltd., Tarn Taran | Tara Singh | Hari Singh | Nazar Singh | Rurh Singh | Pritam Singh | Mohalla Nanaksar, Tarn Taran, district Amritsar |
| 248 | The Tarn Taran Textile Production Co-operative Industrial Society Ltd., Tarn Taran | Jugal Kishore | Mohinder Singh | Roop Singh | Nawal Kishore | Gopal Dass | Sirwali Road, Tarn Taran, district Amritsar |
| 249 | The Tarn Taran Dye House Co-operative Industrial Society Ltd., Tarn Taran | Sampuran Singh | Naval Kishore | Balbir Singh | Ram Nath | Rattan Lal | Tarn Taran, district Amritsar |
| 250 | The Manochahl Kalan Weavers Co-operative Industrial Society Ltd., Manochahl | Sampuran Singh | Jagat Singh | Parkash Singh | Tara Singh | Puran Singh | Village and post office Manochahl Kalan, district Amritsar |
| 251 | The Tarn Taran Modern Textile Production Co-operative Industrial Society Ltd., Tarn Taran | Piara Lal | Kahan Chand | Hari Ram | Ishar Singh | Ved Parkash | Railway Road, Tarn Taran, district Amritsar |

- 252 The Tarn Taran Wood Workers Production Co-operative Industrial Society Ltd., Tarn Taran Gurdial Singh Gurdial Singh Makhan Singh Jiwan Singh Sundar Dass Adda Bazar, Tarn district Amritsar
- 253 The Tarn Taran Radio Production-cum-sale Co-operative Industrial Society Ltd., Tarn Taran Gurdial Singh Biant Singh Harpal Singh Santokh Singh Gurdial Singh Main Bazar, Tarn district Amritsar
- 254 The Daudery Harijan Leather Workers Co-operative Industrial Society Ltd., Daudery Nihal Chand Harish Ram Kartar Chand Piara Lal Phool Chand Village and post office Daudery, tehsil Tarn Taran, district Amritsar
- 255 The Chabal Kalan Weavers Co-operative Industrial Society Ltd., Chabal Kalan Karam Singh Achhar Singh Doola Singh Balwant Singh Manjit Singh Village and post office Chabal Kalan, district Amritsar
- 256 The Dhotian Brick, Kiln Co-operative Industrial Society Ltd., Dhotian Sudagar Singh Sewa Singh Saravi Singh Joginder Singh Makhan Singh Village and post office Dhotian, district Amritsar
- 257 The Daburji Backward Weavers Production Co-operative Industrial Society Ltd., Daburji Nehal Singh Sundar Singh Inder Singh Randhir Singh Gurbachan Singh Village and post office Daburji, district Amritsar
- 258 The Tarn Taran Handicraft Production-cum-Sale Co-operative Industrial Society Ltd., Tarn Taran Sewa Singh Tara Singh Pritam Singh Bhagat Singh Sohan Singh Adda Nurdi Tarn district Amritsar
- 259 The Bathal Bhaikhe Iron and Wood Workers Co-operative Industrial Society Ltd. Teja Singh Charan Singh Sundar Singh Manjit Singh Gopal Singh Village and post office Bathal Bhai Ke, district Amritsar
- 260 The Marhana Flaying and Tanning Production-cum-Sale Co-operative Industrial Society Ltd. Anokh Singh Narain Singh Ujagar Singh Sham Singh Gurdial Singh Village and post office Marhana, district Amritsar
- 261 The Fatehabad Janta Sewak Oil Co-operative Industrial Society Ltd., Fatehabad Harbax Singh Rattan Singh Jagat Singh Lal Singh Bahadur Singh Village and post office Fatehabad, district Amritsar

| Serial No. | Name of Society | President | Vice-President | Cashier | M. Committee | M. Committee | Address |
|------------|---|----------------|-----------------|---------------|---------------|----------------|--|
| 262 | The Ruriwala Agricultural Implements Co-operative Industrial Society Ltd., Ruriwala | Jarnail Singh | Natha Singh | Sukhdev Singh | Ram Singh | Lal Singh | Village and post office Ruriwala, Tehsil Tarn Taran, district Amritsar |
| 263 | The Sarhali Kalan Oil Expellers Co-operative Industrial Society Ltd., Sarhali Kalan | Niranjan Singh | Harjinder Singh | Balwant Singh | Mangal Singh | Thakur Singh | Village and post office Sarhali Kalan, district Amritsar |
| 264 | The Chohla Sahib Leather Workers Co-operative Industrial Society Ltd., Chohla Sahib | Chanan Singh | Bahadar Singh | Gurmukh Singh | Ajit Singh | Parkash Chand | Village and post office Chohla Sahib, district Amritsar |
| 265 | The Chohla Sahib Shoe Makers Co-operative Industrial Society Ltd., Chohla Sahib | Sikha Chand | Lachhman Dass | Rikhi Chand | 'Bachan Ram | Sagli Ram | Village and post office Chohla Sahib, district Amritsar |
| 266 | The Gharka Ban Making Co-operative Industrial Society Ltd., Gharka | Thakar Singh | Karam Singh | Kirpal Singh | Jiwan Singh | Tehal Singh | Village and post office Gharka, district Amritsar |
| 267 | The Naushehra Panwan Shoe Makers Co-operative Industrial Society Ltd., Naushehra Panwan | Sant Ram | Niranjan Singh | Hari Singh | Tej Singh | Jagir Singh | Village and post office Naushehra Panwan, district Amritsar |
| 268 | The Naushehra Panwan Leather Co-operative Industrial Society Ltd., Naushehra Panwan | Paul Singh | Sawarn Singh | Gurdev Kaur | Balwant Singh | Teja Singh | Ditto |
| 269 | The Tarn Taran Ghani Oil Production Co-operative Industrial Society Ltd., Tarn Taran | Ram Chand | Sardari Lal | Karnwal Kapur | Ramesh Kumar | Ram Nath | Mohalla Nanaksar Tarn Taran, district Amritsar |
| 270 | The Tarn Taran Jai Bhatt Textile Production Co-operative Industrial Society Ltd. | Karan Chand | Balwant Singh | Rattan Lal | Sudesh Kumar | Rajinder Singh | Sarhali Road, Tarn Taran, district Amritsar |

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|-----|---|---------------|---------------|----------------|-----------------|----------------|---|
| 271 | The Dyal Shahapura Gur and Khand-sari Production Co-operative Industrial Society Ltd. | Hari Singh | Kashmir Singh | Gurdial Singh | Fint Singh | Sheru | Village and post office Shahapura, tehsil Tarn Taran, district Amritsar |
| 272 | The Gurdev Handpounding of Paddy and Pulses Co-operative Industrial Society Ltd., Dyal | Manohar Singh | Gurdip Singh | Niranjan Singh | Tara Singh | Kchar Singh | Village and post office Dyal, tehsil Tarn Taran, district Amritsar |
| 273 | The Palasour Oil and Soap Production-cum-sale Co-operative Industrial Society Ltd., Palasour | Harbans Singh | Gurdial Singh | Mohinder Singh | Lal Singh | Swinder Singh | Village and post office Palasour, district Amritsar |
| 274 | The Tarn Taran Ramgarhian Wood Workers Production-Cum-Sale Co-operative Industrial Society Ltd. | Gurdip Singh | Karam Singh | Amar Singh | Balwant Singh | Harinder Singh | Sadar Bazar, Tarn Taran, district Amritsar |
| 275 | The Taran Taran Brick-kiln Production Co-operative Industrial Society Ltd., Tarn Taran | Sardari Lal | Karam Chand | Romesh Kumar | Ram Nath | Brij Mohan | Jandiata Road, Tarn Taran, district Amritsar |
| 276 | The Tarn Taran Janta Textile Production-cum-Sale Co-operative Industrial Society Ltd., Tarn Taran | Jia Lal Datt | Ram Lal | Tarlok Chand | Dina Nath | Ram Nath | Tarn Taran, district Amritsar |
| 277 | The Fatehabad Ban Makers Production Co-operative Industrial Society Ltd., Fatehabad | Sain Dass | Guran Ditta | Jagi | Mota Singh | Dharam Singh | Village and post office Fatehabad, district Amritsar |
| 278 | The Fatehabad Agricultural Implementations Production Co-operative Industrial Society Ltd. | Tehal Singh | Manohar Lal | Baljit Singh | Harbhajan Singh | Balwant Singh | Ditto |
| 279 | The Manochahl Handpounding of Rice Production-cum-sale Co-operative Industrial Society Ltd. | Tarlok Singh | Rup Singh | Tarsem Singh | Dayal Singh | Ram Singh | Village and post office Manochahl, district Amritsar |
| 280 | The Chaudhriwala Flayers Co-operative Industrial Society Ltd., Chaudhriwala | Surjan Singh | Santa Singh | Sham Singh | Joginder Singh | Bashesh Singh | Village and post office Chaudhriwala, district Amritsar |

| Serial No. | Name of the Society | President | Vice-President | Cashier | M. Committee | M. Committee | Address |
|------------|---|----------------|----------------|---------------|--------------|-----------------|---|
| 281 | The Dhotian Brick-kiln Co-operative Industrial Society Ltd., Dhotian | Kartar Singh | Teja Singh | Bahadur Singh | Inder Singh | Harcharan Singh | Village and post office Dhotian, district Amritsar |
| 282 | The Chaudhriwala Brick kiln Co-operative Industrial Society Ltd., Chaudhriwala | Banta Singh | Harnam Singh | Lachman Singh | Teja Singh | Harnam Singh | Village and post office Chaudhriwala, district Amritsar |
| 283 | The Kairon Brick Kiln Co-operative Industrial Society Ltd., Kairon | Har Kaur | Jaswant Singh | Nirman Kaur | Surat Singh | Tara Singh | Village and post office Kairon, district Amritsar |
| 284 | The Nav Bharbhat Engineering Agricultural Implements Production Co-operative Industrial Society Ltd. | Kartar Singh | Kundan Lal | Jaswant Rai | Madan Lal | Masa Singh | Village and post office Kairon, district Amritsar |
| 285 | The Kaironwal Engineering Production Co-operative Industrial Society Ltd., Kaironwal | Sawarn Singh | Gurnam Singh | Dalbir Singh | Arur Singh | Naranjan Singh | Village and post office Kaironwal, district Amritsar |
| 286 | The Dande Harijan Leather Workers Co-operative Industrial Society Ltd., Dande | Nihal Chand | Harkesh Ram | Kartar Chand | Piara Lal | Phul Chand | Village Dande, tehsil Taran, district Amritsar |
| 287 | The Manochahl Kalan Weavers Production-cum-sale Co-operative Industrial Society Ltd., Manochahl Kalan | Sampuran Singh | Jagat Singh | Parkash Singh | Tara Singh | Puran Singh | Village Manochahl Kalan, district Amritsar |
| 288 | The Tarn Taran Progressive Leather Co-operative Industrial Society Ltd., Tarn Taran | Nath Singh | Karam Singh | Pritam Singh | Sawarn Singh | Malak Singh | Maradpura Road, Tarn Taran, district Amritsar |

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| 289 | The Parcha Baffan Co-operative Industrial Society Ltd., Fatehabad | Sohan Singh | Kartar Singh | Gurbaksh Singh | Surat Singh | Bhagwan Singh | Village and post office Fatehabad, district Amritsar |
| 290 | The District Industrial Co-operative Union Ltd., Amritsar | Administrator appointed | | | | | Chaurasti Attari, Amritsar |
| 291 | The Amritsar Co-operative Industrial Bank Ltd., Amritsar | Under Liquidation | | | | | |

Consolidation Operations in certain villages of Amritsar District

2038. Comrade Makhan Singh Tarsikka : Will the Minister for Revenue be pleased to state—

- (a) whether consolidation operations are going on at present in villages Jandiala Guru and Tarsikka in Amritsar District; if so, the names of persons with their full addresses who appealed against the orders of the A.C.O. and the C.O. to the higher authorities and the main points of appeals in each case ;
- (b) whether any complaints of corruption against the Consolidation Officials have been received by the higher authorities against the officials working in both the villages mentioned above; if so, the details thereof and the action taken thereon be laid on the Table ?

Sardar Harinder Singh Major : (a) *First Part.*—Yes.

Second Part.—‘A’ statement is attached herewith .

(b) No complaint against the officials working in village Tarsikka in Amritsar District was received. The details of the complaints received against officials working in village Jandiala Guru and the action taken are given in the statement as under:—

STATEMENT ‘A’

Statement showing details of objections received under section 21(2) of C.H.Act in Village Tarsikka

| Serial No. | Name of party | Details of appeal |
|------------|--|---|
| | Sarvshri | |
| 1 | Shri Gurbaksh Singh, Gian Singh sons, of Bur Singh | He be given area near well. |
| 2 | Khem Singh, son of Nihal Singh | He has been given land in three different places. Should be given in one place. |
| 3 | Bishan Singh, son of Kala Singh | He should be given his Mango tree |
| 4 | Surrinder Singh, son of Wassan Singh | He should be given share from the well. |
| 5 | Ajit Singh, son of Assa Singh | He has been given inferior land. |
| 6 | Piara Singh, son of Lall Singh | He should be given area at major portion. |
| 7 | Bachan Singh, son of Assa Singh | No body else be given share from his well |
| 8 | Major Singh, Dial Singh, sons of Shumer Singh | No share has been given from ‘Chah’ |
| 9 | Fauja Singh, son of Jagat Singh | He has not been given correct area |
| 10 | Piara Singh, son of Kesar Singh | Area be given at Major Portion |
| 11 | Lachman Singh, son of Nand Singh | Area for extension of abadi has not been correctly given |
| 12 | Khem Chand, son of Daulat Ram | Land purchased by him should be consolidated with his land |
| 13 | Mela Ram, son of Jaswant Rai | Inferior land has been given |
| 14 | Fauja Singh, son of Hira Singh | Area be given at Major portion |
| 15 | Jagan Nath, son of Munshi Ram | His Kurrah be properly shaped |
| 16 | Dalip Singh, Miyyah Singh | Area at Major portion be given |
| 17 | Shrimati Iqbal Kaur, widow of Shiv Singh | Area be given at Major portion |
| 18 | Balwant Singh, son of Kehar Singh | Shamlat Area be given |
| 19 | Kishan Singh, son of Kesar Singh | Area be given near ‘Chah’ |
| 20 | Gurrah Singh, son of Hira Singh | Area be given at Major portion |
| 21 | Inder Singh, Chanan Singh, sons of Ram Singh | Area be given near boundary of village Bolrah |
| 22 | Uttam Singh, son of Maghar Singh | Less area has been given |
| 23 | Gujjar Singh, son of Gurdit Singh | Inferior land has been given |
| 24 | Bhagat Singh, son of Nand Singh | Area be given near ‘Chah’ |

| Serial No. | Name of party | Details of appeal |
|------------|--|---|
| 25 | Dalip Singh, son of Makhan Singh | Area has been less |
| 26 | Balwant Singh, son of Kehar Singh | Path to Chah is not correct |
| 27 | Gurdip Singh, son of Jawand Singh | Area be given near 'Chah' |
| 28 | Gurdip Singh, son of Jawand Singh | Inferior land has been given |
| 29 | Charan Singh, son of Sultan Singh | Share of well be given |
| 30 | Karnail Singh, son of Thakur Singh | Kurrah be given in one place |
| 31 | Ganga Singh, son of Pal Singh | Area be given at 'Chah' |
| 32 | Inder Singh, son of Khushal Singh | Area be given at major portion |
| 33 | Inder Singh, son of Khushal Singh | Correct path be given to Chah |
| 34 | Hazara Singh, son of Jawand Singh | Path to Kurrah be given correctly |
| 35 | Mahesha Singh, son of Jawala Singh | Path to Kurrah not given. Area is also less |
| 36 | Karnail Singh, son of Jawala Singh | Less area has been given |
| 37 | Karnail Singh, son of Jawala Singh | Path to Kurrah not right |
| 38 | Atma Singh, son of Nand Singh | Reserve area not given correctly |
| 39 | Ajaib Singh, son of Deva Singh | Major portion area be given |
| 40 | Mehnga Singh, son of Deva Singh | Inferior land has been given |
| 41 | Bur Singh, son of Wadhawa Singh | Land of -/8/- be given to him |
| 42 | Mohan Singh, son of Deva Singh | Area is given less |
| 43 | Ishar Singh, son of Mangat Singh | Area be given in one Kurrah |
| 44 | Baldev Singh, son of Surat Singh | Khal be given and path be given correct |
| 45 | Angrez Singh, son of Wasakha Singh | Major portion not correctly calculated |
| 46 | Suman Singh, son of Santa Singh | Path be not gifen through his kurrah |
| 47 | Bur Singh, son of Chanda Singh | Area be given at major portion |
| 48 | Kirpa Singh, son of Dhirta Singh | Less Major portion given |
| 49 | Santa Singh, son of Hira Singh | Major portion wrongly calculated |
| 50 | Darshan Singh, son of Bahadur Singh | Area be not given across path |
| 51 | Angrez Singh, son of Wasakha Singh | Deficiency of area be made good |
| 52 | Bhadur Singh, son of Wasakha Singh | Chahi area be given |
| 53 | Jiwan Singh, Fauja Singh, sons of Bhag Singh | Area be given near 'Chah' |
| 54 | Kishan Singh, son of Wasawa Singh | Area has been away from 'Chah' |
| 55 | Pritam Singh, son of Inder Singh | Area be given at Major portion |
| 56 | Dalip Singh, Bakshish Singh, sons of Jawand Singh | Entire area be given near 'Chah' |
| 57 | Ujagar Singh, Kishan Singh, sons of Amar Singh | Area of Block No. 2 not given correctly |
| 58 | Gura Singh, son of Thakur Singh | Major portion not given |
| 59 | Surat Singh, son of Wasawa Singh | Area of higher value given |
| 60 | Sadhu Singh, son of Wasawa Singh | His previous area be given |
| 61 | Bishan Singh, son of Lall Singh | Area not given at Major portion |
| 62 | Chanan Singh son of Angrez Singh | Area not correctly allotted |
| 63 | Banta Singh, son of Gurdit Singh | Area given less |
| 64 | Darshan Singh, son of Bur Singh | He is not satisfied with his kurrah |
| 65 | Puran Singh, son of Dhanna Singh | Area be given near 'Chah' |
| 66 | Labh Singh, son of Kanihya Singh | Major portion wrongly calculated |
| 67 | Surat Singh, son of Hari Singh | He should be explained about his kurrah's allotment |
| 68 | Puran Singh, son of Isher Singh | Area not correctly allotted |
| 69 | Gurnam Singh, son of Maghar Singh | Two paths has been iaken from his Kurrah |
| 70 | Chanan Singh, son of Jawala Singh | Mutation of mortgaged land not entered |
| 71 | Chanan Singh, son of Jawala Singh | Area around well be given |
| 72 | Rattan Singh, son of Wadhawa Singh | Area be given near 'Chah' |
| 73 | Gujjar Singh, son of Harnam Singh | Area be given at major portion |
| 74 | Sham Singh, son of Mewa Singh | Correct path be given |
| 75 | Sham Singh, son of Mewa Singh | Correct area be given to him |
| 76 | Sham Singh, son of Mewa Singh | Lesser area has been given |
| 77 | Gurmej Singh, son of Puran Singh | Correct path be given |
| 78 | Lachman Singh, son of Waskha Singh | Contested mutation be decided early |
| 79 | Bur Singh, care of Jagtar Singh, son of Teja Singh | Share from well be given |

| Serial No. | Name of party | Details of appeal |
|------------|---|--|
| 80 | Bishan Singh, son of Jawand Singh | Share from well be given |
| 81 | Ajaib Singh, son of Bela Singh | Kurrah not correctly given |
| 82 | Ujagar Singh, son of Wasakha Singh | Share of 'Chah' be given |
| 83 | Lachman Singh, son of Bahadur Singh | Area be given at Major portion |
| 84 | Joginder Singh, son of Gujjar Singh | Shape of Kurrah be made square |
| 85 | Gujjan Singh, son of Ladha Singh | Shape of Kurrah is not right |
| 86 | Waryam Singh, son of Jawala Singh | Rasta and Khal are not right |
| 87 | Sukhdev Singh, son of Ishar Singh | Khata be separated |
| 88 | Jawand Singh, son of Wasawa Singh | Area be given near 'Chah' |
| 89 | Ishar Singh, Lakha Singh, sons of Chet Singh | Area be given near 'Chah' |
| 90 | Lakha Singh, son of Maghar Singh | Area is not given correctly |
| 91 | Milkha Singh, son of Bur Singh | Area be not given across road |
| 92 | Ajaib Singh, son of Deva Singh | Area be given at Major portion |
| 93 | Arjan Singh, son of Nihal Singh | Area be given near well |
| 94 | Ajaib Singh, son of Deva Singh | Area not been given correctly |
| 95 | Lakha Singh, son of Nihal Singh | Area be given near 'Gharrat' |
| 96 | Teja Singh, son of Santa Singh | Account of his Kurrah be explained |
| 97 | Chanan Singh, son of Chattar Singh | Area be given at 'Chah' |
| 98 | Bahadur Singh, son of Ganda Singh | Share of well is less |
| 99 | Bahadur Singh, son of Ganda Singh | Area not correctly given |
| 100 | Joga Singh, son of Surain Singh | Major portion not correctly worked out |
| 101 | Najar Singh, son of Buta Singh | Area is not correctly given |
| 102 | Surain Singh, son of Mohar Singh | Share of well be maintained |
| 103 | Karnail Singh, son of Sher Singh | Area be given at Major portion |
| 104 | Rur Singh, son of Achhar Singh | Area of Block No. 2 be given |
| 105 | Inder Singh, son of Gurdit Singh | More area of well be given |
| 106 | Shrimati Bishan Kaur widow of Jawala Singh | Area of Major portion be given |
| 107 | Piara Singh, son of Bishan Singh | Old area be given to him |
| 108 | Dula Singh, son of Kala Singh | Haveli is wrongly been shown |
| 109 | Shrimati Surjit Kaur widow of Sohan Singh | Nishan Dahi not given |
| 110 | Thuman Singh, son of Sohan Singh | Area not been given correctly |
| 111 | Dula Singh, son of Kala Singh | Area less given |
| 112 | Santokh Singh, son of Chet Singh | Mortgage d area not been given correctly |
| 113 | Wasan Singh, son of Jawala Singh | Area be given near 'Chah' |
| 114 | Banta Singh, son of Gurdit Singh | Area less given |
| 115 | Sultan Singh, son of Bur Singh | Chah Area be given |
| 116 | Jawand Singh, son of Panjab Singh | Area be given at major portion |
| 117 | Santokh Singh, son of Sunder Singh | Area given is inferior |
| 118 | Mukhtiar Singh, son of Lachman Singh | One Kurrah be given |
| 119 | Mukhtiar Singh, son of Lachman Singh | Justice be given to him |
| 120 | Shrimati Tej Kaur | Chah share not given |
| 121 | Inder Singh, son of Maghar Singh | Block I area be given |
| 122 | Inder Singh, son of Maghar Singh | Area be given near well |
| 123 | Chuhar Singh, son of Inder Singh | Area be given near 'Chah' |
| 124 | Ditto | Rehan Area not correctly given |
| 125 | Sohan Singh, son of Jawala Singh | Path to Chah be given |
| 126 | Mohan Singh, son of Saudagar Singh | Share of 'Chah' not given |
| 127 | Teja Singh, son of Santa Singh | Area given is less |
| 128 | Ujagar Singh, Najar Singh sons of Kehar Singh | Ditto |
| 129 | Sewa Singh, son of Mohan Singh | Area be given at Major portion |
| 130 | Mayya Singh, son of Ganda Singh | Area not correctly given |
| 131 | Harnam Singh, son of Hukam Singh | Rehan area not given |
| 132 | Sham Singh, Tara Singh, sons of Mara Singh | Pass book not given |

| Serial No. | Name of party | Details of appeal |
|------------|--|---------------------------------------|
| 133 | Gujjar Singh, son of Gurdit Singh | Possession of mortgaged area be given |
| 134 | Ditto | Shape of Kurrah be set right |
| 135 | Hari Singh, son of Mahan Singh | Area given is less |
| 136 | Harbans Singh, son of Thakur Singh | Shape of Kurrah not right |
| 137 | Shangar Singh, son of Uttam Singh | Share of well be given |
| 138 | Kartar Singh, son of Narain Singh | Area be not given near Rajbah |
| 139 | Dilbagh Rai, Ram Narain, sons of Amar Singh | Path to Chah is not right |
| 140 | Ujagar Singh, son of Ganda Singh | Shape of Kurrah be made square |
| 141 | Sewa Singh, son of Narain Singh | More shape of well be given |
| 142 | Jawand Singh, son of Jawa ^a Singh | Ditto |
| 143 | Gurbaksh Singh, son of Gurdit Singh | Area not correctly given |
| 144 | Joginder Singh | Khal be given |
| 145 | Dalip, son of Saudagar Singh | Inferior land has been given |
| 146 | Jagir Singh, son of Kesar Singh | Area be given at Major portion |
| 147 | Thakur Singh, son of Chet Singh | Area given in less |
| 148 | Shrimati Gurdip Kaur, wife of Sohan Singh | Share of Chah be given |
| 149 | Harbans Singh, son of Narain Singh | Rasta be given |
| 150 | Sarodayal, son of Saheb Singh | None should be given a well |
| 151 | Shrimati Pritam Kaur, widow of Jawand Singh | Share of Chah is less |
| 152 | Inder Singh, son of Wadhawa Singh | Area be given at 'Chah' |
| 153 | Lachman Singh, son of Wasakha Singh | Nishan Dahi not given |
| 154 | Teja Singh, son of Dial Singh | Area be given near well |
| 155 | Chanan Singh, son of Labh Singh | Area be given correctly |
| 156 | Ditto | Area be given near his brother's land |
| 157 | Bishan Singh, son of Amar Singh | Raqba not given correctly |
| 158 | Fauja Singh, son of Jagat Singh | Kurrah of Tenancy area not made |
| 159 | Chet Singh, son of Jhanda Singh | Khal be given on one side of Kurrah |
| 160 | Saudagar Singh, son of Ganda Singh | Share of well is less |
| 161 | Bhim Sain, son of Guran Ditta Mal | Rasta be correctly given |
| 162 | Mela Singh, son of Jawant Rai | Raqba be correctly given |
| 163 | Ujagar Singh, son of Wasakha Singh | Area be made good |
| 164 | Jhuman Singh, son of Labh Singh | Share of well be given |
| 165 | Lachman Singh, son of Wasakha Singh | Area be given near well |
| 166 | Arjan Singh, son of Nihal Singh | A block area be made good |
| 167 | Charanjit Singh, son of Rajinder Singh | Area be given near well |
| 168 | Bhagat Singh, son of Nand Singh | Ditto |
| 169 | Achhar Singh, son of Rur Singh | Share of well be given |
| 170 | Dharam Singh, son of Bahadur Singh | Area given is less |
| 171 | Dalip Singh, son of Mohan Singh | Share of well be given |
| 172 | Surain Singh, son of Natha Singh | Ditto |
| 173 | Mohan Singh, Punjab Singh | Raqba given is less |
| 174 | Massa Singh, son of Mana Singh | Rasta be given |
| 175 | Mool Chand | Area be given at major portion |
| 176 | Tara Singh, son of Lehna Singh | Area be given near 'Chah' |
| 177 | Lachman Singh, son of Jagir Singh | Raqba be correctly given |
| 178 | Dafedar Sumand Singh | One Kurrah be given |
| 179 | Tahal Singh, son of Kharak Singh | My kurrah is wrongly worked out |
| 180 | Kundan Singh, son of Ujagar Singh | Hissan Chah be given |
| 181 | Boota Singh, son of Sunder Singh | Raqba given is less |
| 182 | Wasakha Singh, son of Kehar Singh | Ditto |
| 183 | Mayya Singh, son of Ganda Singh | Ditto |
| 184 | Mangal Singh, son of Narain Singh | Area be given near Chah |
| 185 | Khem Singh, son of Nihal Singh | Share of well be given |
| 186 | Tehal Singh, son of Uttam Singh | Land be given near well |
| 187 | Ajaib Singh, son of Sunder Singh | Ditto |

| Serial No. | Name of party | Details of appeal |
|------------|--|---|
| 188 | Darshan Singh, son of Hazara Singh | Raqba be reserved |
| 189 | Ravi Sain, Shahsi Sain, sons of Balwant Rai | Raqba given is less |
| 190 | Sajjan Singh, son of Arjan Singh | Mutation be entered |
| 191 | Teja Singh, son of Mangal Singh | Raqba be correctly given |
| 192 | Vir Singh, son of Maghar Singh | No change be made in their land |
| 193 | Tara Singh, son of Gopal Singh | Nishan Dahi be given |
| 194 | Balwant Singh, son of Kehar Singh | Area be given at one place |
| 195 | Chet Singh, son of Ganda Singh | Scheme Khal be given on one side |
| 196 | Shrimati Ram Piari | Killah having Mango tree be given |
| 197 | Sadhu Singh, son of Bur Singh | Area be given at major portion |
| 198 | Jawand Singh, son of Natha Singh | Major portion wrongly worked out |
| 199 | Chanan Singh, son of Sunder Singh | Nishan Dahi be given |
| 200 | Hazara Singh, son of Gopal Singh | Land for extension of abadi be given before his house |
| 201 | Gajinder Singh through Charanjit Singh | Raqbas given is less |
| 202 | Joginder Singh, son of Karnail Singh | Rehan Area given is far away |
| 203 | Chanan Singh, son of Angrez Singh | Raqba given is less |
| 204 | Sukha Singh, son of Dial Singh | Ditto |
| 205 | Iqbal Singh, son of Teja Singh | Inferior land has been given |
| 206 | Ditto | Indroon Phirni area given is less |
| 207 | Pritam Singh, son of Inder Singh | Mutation be accepted |
| 208 | Ditto | Area be given at major portion |
| 209 | Karnail Singh, son of Jawand Singh | Raqba given is wrong |
| 210 | Sewaran Singh, son of Achhar Singh | Inferior land is given |
| 211 | Saudagar Singh, son of Kala Singh | Kurrah be given on side of Rajbah |
| 212 | Pritam Singh, son of Inder Singh | He should be not overflown |
| 213 | Balwant Singh, son of Bhagat Singh | He should not be given pieces of killah |
| 214 | Geja Singh, son of Santa Singh | He should not be overflown |
| 215 | Shangara Singh, son of Massada Singh | Area be given near well |
| 216 | Surmukh Singh, Nagaland | Area be given near 'Chah' |
| 217 | Makhan Singh, son of Nihal Singh | Area be correctly given |
| 218 | Boota Singh, son of Saudagar Singh | No body be given share of well |
| 219 | Karam Singh, son of Gulab Singh | Share of well be given |
| 220 | Jawand Singh, son of Gurdit Singh | More share of well be given |
| 221 | Achhar Singh, son of Attar Singh | Ditto |
| 222 | Banta Singh, Pahu Singh | Ditto |
| 223 | Banta Singh, son of Lall Singh | Area be made square |
| 224 | Dalip Singh, son of Gurdit Singh | Rasta be given |
| 225 | Jabarjang Singh | Area given is less |
| 226 | Mahinder Singh, son of Gura Singh | Area be made square |
| 227 | Jashir Singh, son of Sohan Singh | Area be given near his uncle's Kurrah |
| 228 | Joginder Singh, son of Gujjar Singh | Share of well be correctly given |
| 229 | Mangal Singh, son of Narain Singh | Land be given near well |
| 230 | Wasan Singh, son of Narain Singh | Path be given to Chah |
| 231 | Shrimati Harnam Kaur, widow of Hazara Singh | Possession be given |
| 232 | Right-holders of Taraf 'Dal' | Rasta be straightened |
| 233 | Jagat Singh, son of Hem Singh | 1,2 ka Hissa be given |
| 234 | Tara Singh, son of Karam Singh | Area be given near well |
| 235 | Sham Singh, son of Hazara Singh | Area be given correctly |
| 236 | Thakur Singh, son of Harnam Singh | Share of well be given |
| 237 | Ajaib Singh, son of Sunder Singh | Nishan Dahi be given |
| 238 | Chanan Singh, son of Angrez Singh | Area given is less |
| 239 | Charan Singh, son of Surain Singh | Area be given at Major portion |
| 240 | Karnail Singh, son of Sher Singh | More share of well be given |
| 241 | Surain Singh, Sohan Singh, sons of Mohar Singh | Share of well be not reduced |
| 242 | Hazara Singh, son of Sohan Singh | Major portion be set right |

STATEMENT 'B'

Statement showing the details of objections received under section 21(2) of C/H Act in village Jandiala Guru. No appeal under section 21(3) received so far from any of the Right-holders of village Tarsikka

| Serial No. | Name of the party | Details of appeal |
|------------|--|---|
| 1 | 2 | 3 |
| Sarvshri— | | |
| 1 | Gurpiar Kaur, etc. | .. Pass book has not been received |
| 2 | Charanji Lal, son of Gopi Mal | .. Inferior land has been given |
| 3 | Lal Singh, son of Nihal Singh | .. Area be given at Major portion |
| 4 | Sohan Singh, son of Ganga Singh etc. | Area in lieu of tenancy rights be given |
| 5 | Khazan Singh, son of Chet Singh | .. Inferior land has been given |
| 6 | Hari Singh, son of Ishar Singh | .. Area of -/6/- and -/8/- be given at one place |
| 7 | Gurdeep Singh, etc., sons of Hari Singh | Major portion not given |
| 8 | Santa Singh, son of Pal Singh | Area be given in square |
| 9 | Sadhu Singh, etc. sons of Sunder Singh | Area of Block 'B' given less |
| 10 | Kehar Singh, son of Santa Singh | Area be given near 'Chah' |
| 11 | Thakar Singh, son of Nihal Singh | Major portion has been fitted wrongly |
| 12 | Surain Singh, son of Santa Singh | Urban area be given near 'Chah' |
| 13 | Achhar Singh, son of Pal Singh etc | Area given less |
| 14 | Banti, etc. through Didar Singh | Major portion be corrected |
| 15 | Banso, daughter of Jiwan Singh | Area be given near 'Chah' |
| 16 | Teja Singh, son of Jagga Singh etc. | .. Area of -/10/- has been given less |
| 17 | Ajaib Singh, son of Samund Singh | .. Less area given |
| 18 | Santokh Singh, son of Nihal Singh | Major portion be corrected |
| 19 | Santa Singh, son of Wasawa Singh, etc. | Major portion not given |
| 20 | Muni Lal, son of Sultani Ram | Inferior land has been given |
| 21 | Hazara Singh, son of Nihal Singh | Qurrah is not shapy |
| 22 | Darshan Singh, son of Bachan Singh | Area be given at Major portion |
| 23 | Nirmal Singh, Sepoy 700514 | Area of 'B' grade not given correctly |
| 24 | Bishan Singh, etc. | Area be given in square |
| 25 | Ditto | Path is not correct |
| 26 | Gurcharan Singh, son of Ram Singh | Area of Harnam Kaur be given |
| 27 | Thakur Singh, son of Rur Singh | Area be given on Major portion |
| 28 | Ass Kaur widow of Rur Singh | Area be given near the kurrah of sons |
| 29 | Jagir Singh, son of Dalip Singh | Major portion area be given |
| 30 | Harnam Singh, etc. son of Puran Singh | Path has not been given to Kurrah |
| 31 | Sant Singh, son of Hukam Singh etc. | Less area has been given |
| 32 | Gurcharan Singh, son of Hira Singh etc. | Area be given in square. |
| 33 | Bhawan Kaur wd/o Gurdial Singh etc. | Area be given on major portion. |
| 34 | Gurdial Singh, son of Hakam Singh | Area of 'B' grade has been given at a distance from the Tube-well |
| 35 | Dalip Singh, etc. son of Tara Singh | Area of 'A' grade be given along with that of 'B' grade |
| 36 | Tara Singh, son of Gandha Singh | Area be not given on both sides of the road |
| 37 | Guzar Singh, son of Vir Singh | Area has not been given on Major portion |
| 38 | Rur Chand, son of Tola Ram, etc. | Houses be not demolished |
| 39 | Madan Lal, son of Sant Ram | Wrong path has been given |
| 40 | Mohan Lal, son of Thakur Singh | Mortgaged area has not been given |
| 41 | Tara Singh, son of Sunder Singh | Kurrah is not shapy |
| 42 | Chanda Singh, son of Nihal Singh | Area be given on Major portion |
| 43 | Tara Singh, Hazara Singh, sons of Sunder Singh | Area of 'B' grade has not been given correctly |

| Serial No. | Name of the party | Details of appeal |
|------------|---|--|
| 1 | 2 | 3 |
| 44 | Sunder Singh, son of Ishar Singh | Area be given in square |
| 45 | Tara Singh, son of Jagat Singh | Path has been given wrongly |
| 46 | Premee, widow of Wasawa Singh etc. | Area of Harnam Kaur be given |
| 47 | Ujagar Singh, son of Ishar Singh | Less area has been given |
| 48 | Ujagar Singh, etc., sons of Hakar Singh | Area be given in square |
| 49 | Mehanga Singh, son of Kochar Dass | Area has not been given correctly |
| 50 | Wadhawa Singh, son of Buta Singh | Area of Major portion be given |
| 51 | Darshan Singh, Pargan Singh, sons of Inder Singh | Superior area be given |
| 52 | Tara Singh, son of Nihal Singh | Area of 'A' grade has been given less |
| 53 | Ditto | Qurrah be separated |
| 54 | Swarn Singh, son of Surain Singh | Khal has not been provided |
| 55 | Mohinder Gopal Singh, son of Labh Singh | Ad-Chah is not given |
| 56 | Sant Kaur, widow of Surain Singh | Qurrah be not given on both sides of <i>Arh</i> |
| 57 | Guro, widow of Thakar Singh | Less area has been given |
| 58 | Santokh Singh,, son of Nihal Singh | Major portion is not correctly given |
| 59 | Banti, wife of Narain Singh | Inferior land has been given |
| 60 | Shangara Singh, Kartar Singh, sons of Attar Singh | Less area has been given |
| 61 | Azaib Singh, son of Hari Singh | Area be given near 'Chah' |
| 62 | Ishar Singh, son of Wadhawa Singh | Path has not been provided |
| 63 | Bishan Singh, etc., son of Hukam Singh | Area be given near <i>Haweli</i> |
| 64 | Milkha Singh, son of Teja Singh | Area has been given less |
| 65 | Jagat Singh, son of Wadhawa Singh | Area of 'A' grade be given alongwith that of 'B' grade |
| 66 | Thakur Singh, son of Wadhawa Singh | Area has been given less |
| 67 | Mahla Singh, son of Kahla Singh .. | Ditto |
| 68 | Gagiru Mal, son of Nihal Chand .. | Surplus area has not been given |
| 69 | Inder Singh, son of Wadhawa Singh .. | Ditto |
| 70 | Amar Nath, son of Sunder Dass .. | Ditto |
| 71 | Sohan Singh, son of Jawala Singh | Area of major portion be given |
| 72 | Chanan Singh, son of Natha Singh etc. | Area has been given less and my area has been given to Azaib Singh |
| 73 | Ditto | Less area has been given |
| 74 | Dwarka Dass, son of Sant Ram .. | Ditto |
| 75 | Hans Raj, Dewan Chand, sons of Chaju Mal | Area of Special block has not been given according to scheme |
| 76 | Hazara Singh, son of Ujjagar Singh .. | Area has not been given on Major portion |
| 77 | Bhagat Singh, etc., son of Hukam Dass | Urban area has been given to some one else |
| 78 | Ditto | Area be given across <i>Razbha</i> |
| 79 | Jawahar Singh, son of Khushal Singh | Less area has been given |
| 80 | Fauja Singh, son of Ala Singh | Ditto |
| 81 | Chet Singh, Swarn Singh etc. .. | Area be given fitted at Major portion |
| 82 | Inder Singh, son of Jawala Singh etc. | Khata be separated |
| 83 | Basant Singh, son of Gurdial Singh | Area has been given less |
| 84 | Inder Singh, son of Beant Singh .. | Ditto |
| 85 | Mehanga Singh, son of Ganda Singh | Ditto |
| 86 | Inder Singh, son of Jawala Singh .. | Ditto |
| 87 | Teja Singh Grenthey .. | Inferior land has been given |
| 88 | Bakhshish Singh, son of Labh Singh | Area be given near <i>Chah</i> |
| 89 | Fauja Singh, Atma Singh, sons of Jhanda Singh | Less area has been given |
| 90 | Asa Singh, son of Gulab Singh .. | Area be given at Major portion |
| 91 | Narain Singh, son of Lal Singh .. | Qurrah is lengthy |

| Serial No. | Name of the party | Details of appeal |
|------------|---|--|
| 92 | Karnail Singh, son of Wadhawa Singh | Account of area allotted is required to be explained |
| 93 | Gurbachan Singh, son of Harnam Singh | Area be given at Major portion |
| 94 | Ditto | Path made straight |
| 95 | Ajit Singh, son of Arjan Singh .. | Non-tenancy area be given |
| 96 | Ujagar Singh, Tehal Singh .. | Khal is not correctly given |
| 97 | Udham Singh, son of Gurmukh Singh | Area at Major portion has been given less |
| 98 | Udham Singh, son of Gurmukh Singh | Less area has been given |
| 99 | Sangat Singh, son of Bagga Singh .. | Area given be near 'Chah' |
| 100 | Geza Singh, son of Assa Singh .. | Non-tenancy area be given |
| 101 | Jarnail Singh etc., son of Hazara Singh | Less area has been given |
| 102 | Jhanda Singh, son of Hira Singh .. | Non-tenancy area be given |
| 103 | Inder Singh, Santa Singh, sons of Natha Singh | Share of Chah has not been given |
| 104 | Yashpal Singh, son of Nand Lal .. | Less area has been given |
| 105 | Charan Singh, son of Thakur Singh .. | Correct area be given |
| 106 | Pritam Singh, son of Surain Singh .. | Share of Chah be given |
| 107 | Santa Singh, son of Wasawa Singh .. | Ditto |
| 108 | Natha Singh, son of Ishar Singh .. | Area be given at one place |
| 109 | Kewal Chand, son of Tarlok Chand | Area be given at Major portion |
| 110 | Mohan Singh, son of Ishar Singh .. | Path be made straight |
| 111 | Ganda Mal, son of Atma Ram .. | Inferior land has been given |
| 112 | Sohan Singh, son of Dial Singh .. | Area be given at Major portion |
| 113 | Bahadur Singh, son of Nand Singh | Path is not correct |
| 114 | Gurcharan Singh, son of Pal Singh .. | Less area has been given |
| 115 | Surain Singh, Kala Singh, sons of Jhanda Singh | Path is not straight |
| 116 | Surjan Singh, Harbans Singh, sons of Saudagar Singh | Path be corrected |
| 117 | Mohan Singh, son of Surjan Singh | Less area has been given |
| 118 | Joginder Singh Bachan Singh, sons of Sunder Singh | Less area has been given |
| 119 | Saudagar Singh, son of Sadha Singh | Area be given towards East |
| 120 | Kala Singh, son of Wasawa Singh .. | Less area has been given |
| 121 | Hari Singh, son of Bhagat Singh .. | Area of 'B' block is not correct |
| 122 | Tara Singh, son of Bishan Singh .. | Area has not been given according to Scheme |
| 123 | Dasondha Singh, son of Ishar Singh | Less area has been given |
| 124 | Gehal Singh, son of Wasawa Singh .. | Inferior land has been given |
| 125 | Kartar Chand, son of Faugu Mal .. | Surplus area has not been given |
| 126 | Parsin Kaur, widow of Bahal Singh .. | Qurrah be given in a square |
| 127 | Bhagat Singh, etc., sons of Buta Singh | Area be given at one place |
| 128 | Gurnam Singh, etc., sons of Dalip Singh | Non-tenancy area be given |
| 129 | Bhagwan Kaur, wife of Gian Singh | Area be given with that of my husband |
| 130 | Harbans Singh, son of Ajit Singh .. | Area of 'A' block has been given less |
| 131 | Headmaster, Government High School | Nishan Dehi be given |
| 132 | Kishan Chand, son of Sant Ram .. | Area inside Abadi be given to him |
| 133 | Tara Singh, son of Gulab Singh .. | Area of Major portion be given |
| 134 | Mohan Singh, son of Surain Singh .. | Share of Chah be given |
| 135 | Sohan Singh, son of Surain Singh | Inferior land has been given |
| 136 | Tag Singh, son of Nihan Singh .. | Non-tenancy area be given |
| 137 | Ditto | Area be given near Chah |
| 138 | Dalip Singh, son of Inder Singh .. | Intkal has not been entered |
| 139 | Thakur Singh, son of Nihal Singh .. | Less area has been given |
| 140 | Guzar Singh, son of Ishar Singh .. | Superior land be given |
| 141 | Partap Singh, son of Duna Singh .. | Share of 'Chah' has been given less |
| 142 | Inder Singh, son of Ram Singh .. | Less area has been given |
| 143 | Dwarka Dass, Dewan Chand, Panna Lal | Joint Khata be kept |
| 144 | Amar Singh, son of Wadhawa Singh | Qurrah is not shapy |
| 145 | Dewa Dass, son of Gurbakhshish Dass | Major portion has been given wrongly |

| Serial No. | Name of the party | Details of appeal |
|------------|--|---|
| 146 | Gurpal Singh, son of Ishar Singh | Area of major portion has not been given |
| 147 | Dula Singh, son of Gurdit Singh | Area of Custodian be given |
| 148 | Gurdit Singh, son of Ranga Singh .. | Ditto |
| 149 | Tara Singh, son of Gulab Singh .. | Inferior quality of land has been given |
| 150 | Ditto | Ditto |
| 151 | Haria, son of Kala Singh .. | Less area has been given |
| 152 | Lal Singh, son of Nihal Singh .. | Share of Tube-well be given |
| 153 | Charan Kaur, wife of Bakhshish Singh | Khal has not been given |
| 154 | Amar Singh, son of Jawala Singh .. | Less area has been given |
| 155 | Ganda Mal, son of Atma Ram .. | Area be given in a square |
| 156 | Surain Singh, Surjit Singh .. | Tube-well has not correctly been shown in the record |
| 157 | Naranjan Singh, son of Rur Singh | Share of tube-well be given |
| 158 | Hakem Teq Chand, Sohan Lal .. | Ar-Chah be given |
| 159 | Harnam Singh, son of Vir Singh .. | Possession of surplus area be given |
| 160 | Jaspal Singh, son of Sant Singh .. | Area be given to 21 (1) |
| 161 | Yash Pal, son of Nath Ram .. | Area be given at one place |
| 162 | Ganda Singh, son of Sant Singh .. | Less area has been given |
| 163 | Inder Singh, son of Natha Singh | Non-tenancy area be given |
| 164 | Dhanti, etc., daughters of Ragha Singh | Khal has not been given correctly |
| 165 | Ditto | Old area of Ganda Nallah be given |
| 166 | Gian Singh, Karam Singh, sons of Sunder Singh | Less area has been given |
| 167 | Gian Singh, son of Sunder Singh | Ditto |
| 168 | Surain Singh, son of Santa Singh .. | Path be changed |
| 169 | Sohan Singh, son of Kala Singh .. | Qurrah is not shapy |
| 170 | Dalip Singh, son of Tara Singh .. | Inferior path has been given |
| 171 | Chet Singh, son of Assa Singh .. | Less area has been given |
| 172 | Surjit Singh, Gurbax Singh, sons of Chet Singh | Share of 'Chah' has not been given |
| 173 | Mulkh Raj, son of Ram Narain .. | Area of 21(1) be given |
| 174 | Pardhan, M.C., Jandiala .. | Area for pits be taken over from the proprietors |
| 175 | Sohan Singh, Tara Singh, sons of Hukam Singh | Khal has not been given |
| 176 | Basant Kaur, wife of Bahadur Singh | Share of 'Chah' has not been given |
| 177 | Hari Singh, son of Bhagwan Singh .. | Area of lesser value has been given |
| 178 | Naranjan Singh, son of Baga Singh etc. | Less area has been given |
| 179 | Ditto | Area of 'A' block be given |
| 180 | Partap Singh, son of Dula Singh .. | Area has not been fitted at Major portion |
| 181 | Didar Singh, son of Amar Singh .. | Area of inferior quality has been given. Area of 'A' grade of land be given |
| 182 | Jaswant Singh, Harbans Singh, sons of Narain Singh | Path has not been given |
| 183 | Dial Singh, son of Basant Singh .. | Less area has been given |
| 184 | Budha Singh, son of Sunder Singh | Non-tenancy area be given near to the Qurrah |
| 185 | Gurcharan Singh, son of Gian Singh | Purchased area be given |
| 186 | Labh Singh, son of Khushal Singh .. | Area be not given on both sides of the path |
| 187 | Gurdit Singh, son of Lal Singh .. | Area has been given at a distance from 'Chah' |
| 188 | Gurdeep Singh, son of Lal Singh .. | Area be given in a square |
| 189 | Gopal Singh, Kartar Singh, sons of Bahadur Singh | Share of Chah be given |
| 190 | Puran Singh, son of Labh Singh .. | Share of Chah has been given less |
| 191 | Daljit Singh, son of Dula Singh .. | Area of my wife be given along with that of mine |
| 192 | Mehanga Singh, son of Gochar Dass | Possession be given |
| 193 | Davinder Kaur, wife of Daljit Singh | Area of mine be given with that of my husband |

| Serial No. | Name of the party | Details of appeal |
|------------|--|---|
| 194 | Wasawa Singh, son of Guzar Singh .. | Nishandehi Khal be given |
| 195 | Kartar Singh, son of Bishan Singh etc. | Area has not been given at her major portion to Shrimati Gur Kaur |
| 196 | Balwant Singh, son of Hari Singh, etc. | Less area has been given |
| 197 | Azaib Singh etc., sons of Wasawa Singh | Share of Chah be given |
| 198 | Ishwar Iqbal, son of Gurmukh Dass .. | One qurrah be made |
| 199 | Gurcharan Singh, son of Hira Singh | Superior land be given |
| 200 | Ditto | Ditto |
| 201 | Dalip Singh, son of Ganga Singh .. | Area be given on one side of Khal |
| 202 | Lekh Raj, son of Chuni Lal | Qurrah is not shapy |
| 203 | Bahadur Singh, son of Sunder Singh etc. | Kaimi of abadi is not correct |
| 204 | Anokh Singh, son of Ram Singh .. | Path be not given through qurrah |
| 205 | Jagat Singh, son of Chanda Singh .. | Path has been given in a zig-zag way |
| 206 | Udham Singh, etc., sons of Jhanda Singh .. | Khal of urban area be given on Wat, qurrah |
| 207 | Arjan Singh, son of Bahadur Singh .. | Area be given near 'Chah' |
| 208 | Kartar Singh, son of Gurdit Singh .. | Path be not given all-round the qurrah |
| 209 | Inder Singh, son of Jawala Singh .. | Area be given near Chah |
| 210 | Banta Singh, son of Pala Singh .. | Nishan-dehi be given |
| 211 | Dasondha Singh, son of Gurdit Singh | Khal be made straight |
| 212 | Karnail Singh etc., sons of Wadha Singh | Qurrah be made in a square |
| 213 | Apar Singh, son of Ganda Singh, etc. | Satisfaction regarding area allotted be given |
| 214 | Beant Singh, son of Hira Singh .. | Nishandehi of khal be given |
| 215 | Lachman Singh, son of Waswa Singh etc. | Inferior area has been given |
| 216 | Anokh Singh, son of Mian Singh .. | Non-tenancy area be given |
| 217 | Ganda Singh, son of Ram Singh .. | Major portion's area has been given less |
| 218 | Inder Dass, son of Naranjan Dass .. | Qurrah be made in a square |
| 219 | Pritam Kaur, widow of Bhagwan Dass | Area be given at one place |
| 220 | Guzar Singh etc., sons of Bhagwan Singh | Khata be separated |
| 221 | Akhar Dass, son of Hans Raj .. | Area near the Chah has wrongly been given to Muni Ram |
| 222 | Sohan Singh, son of Surain Singh etc. | Khal be widened |
| 223 | Gurdeep Singh, son of Mehanga Singh | Area has not been given on the Major portion |
| 224 | Bhan Singh, son of Natha Singh .. | Nishandehi of mortgaged area be given |
| 225 | Amar Singh, son of Sher Singh .. | Qurrah is lengthy |
| 226 | Natha Singh, son of Sudh Singh .. | Area be given near Chah |
| 227 | Baldev Singh, son of Mehma Singh .. | Barani area be not given |
| 228 | Pargan Singh, son of Inder Singh .. | Major portion of Tara Singh, etc. is wrong |
| 229 | Hans Raj, etc., sons of Chaju Mal .. | Pass book of mortgaged area has not been received |
| 230 | Hans Raj, etc., sons of Chaju Mal .. | Kurrah be made on one side of Schemi-khal |
| 231 | Ranjit Singh, son of Gur Singh Dass | Path be given to Qurrah |
| 232 | Sohan Singh, son of Gurdit Singh | Inferior quality of land has been given |
| 233 | Nirmal Singh etc. .. | Killa No. 174/20 be taken out and 173/18 be given in that place |
| 234 | Inder Singh, etc. .. | Qurrah is not shapy |
| 235 | Kartar Singh, Shangar Singh, sons of Attar Singh | Less area has been given |
| 236 | Ganga Singh, son of Mutar Singh .. | Purchased area be fitted with the qurrah |
| 237 | Mela Singh, son of Nihal Singh .. | Khal be given on one side of the qurrah |

| Serial No. | Name of the party | Details of appeal |
|------------|---|--|
| 1 | 2 | 3 |
| 238 | Jagir Singh, son of Nihal Dass | Murthan area has been given wrongly |
| 239 | Wadhawa Singh, son of Buta Singh | Area be given at Major portion |
| 240 | Bishan Singh, etc., sons of Hukam Singh | Less area has been given |
| 241 | Bahadur Singh, son of Sama Singh .. | Inferior land has been given |
| 242 | Teja Singh, son of Dula Singh .. | Less area has been given |
| 243 | Amar Singh, son of Jawala Singh .. | Area of Shamlat has been given wrongly |
| 244 | Ram Dass, son of Sunder Dass .. | Less area has been given |
| 245 | Sohan Singh, son of Kala Singh .. | Nishandehi has not been given |
| 246 | Ranjit Singh, son of Bishan Singh .. | Share of chah has been given less |
| 247 | Partap Kaur, widow of Sadhu Singh .. | Mortgaged area has been given inferior |
| 248 | Gurbachan Singh, son of Sadhu Singh | Less area has been given |
| 249 | Darashan Singh, son of Samund Singh | Ditto |
| 250 | Gawashala, Jandiala Guru .. | Khal has not been given |
| 251 | Rabail Singh, Qabal Singh, sons of Sohan Singh | Path is not correct |
| 252 | Rur Chand, son of Tola Ram .. | Possession of shamlat area be given |
| 253 | Partap Singh, son of Bhan Singh | Area be given at Major portion |
| 254 | Didar Singh, son of Amar Singh .. | Less area has been given |
| 255 | Lal Singh, son of Wadhawa Singh .. | Ditto |
| 256 | Ujagar Singh, son of Hari Singh .. | Paths have been given on all sides of the quarra |
| 257 | Harnam Singh, son of Wasawa Singh | Area of urban area has not been given |
| 258 | Headmatser, High School, Jandiala | Area of custodian be given |
| 259 | Bagga Singh, son of Bhan Singh | Path be given to qurrah |
| 260 | Bhagat Singh, son of Hukam Dass .. | Share of the area has not been given |
| 261 | Mohinder Singh, Joginder Singh, sons of Didar Singh | Khal is given from a high place |
| 262 | Didar Singh, son of Natha Singh .. | Path is not correct |
| 263 | Karnail Singh, Jarnail Singh, sons of Wadha Singh | Pass book of mortgaged area be given |
| 264 | Kartar Dass, son of Narain Dass .. | Qurrah be given at Major portion |
| 265 | Puran Singh, son of Chur Singh .. | Area be given near the road |
| 266 | Arjan Singh, son of Mangal Singh .. | 21(1) proceedings may be adhered to |
| 267 | Basant Singh, son of Gurdial Singh | Nishandehi be given |
| 268 | Azait Singh, son of Sohan Singh | Area be given at Major portion |
| 269 | Sohan Singh, son of Jhanda Singh | Less area has been given |
| 270 | Bishan Singh, Ganda Singh, sons of Sunder Singh | Less area has been given. Path is not correct |
| 271 | Atma Singh, Fauja Singh, sons of Jhanda Singh | Less area has been given |
| 272 | Kapur Singh, son of Uttam Singh | Non-tendency area be given |
| 273 | Geza Singh, son of Assa Singh | Satisfaction regarding area allotted be given |
| 274 | Pritpal Singh Virk .. | Khal is not correct |
| 275 | Tara Singh, son of Hukam Singh .. | Nishandehi has not been given |
| 276 | Gurdeep Kaur etc. .. | Less area has been given |
| 277 | Natha Singh, son of Santa Singh .. | Qurrah be made in a square |
| 278 | Ditto | Area has not been reserved |
| 279 | Udham Singh, son of Gurmukh Singh | Area of 'A' block has been given less |
| 280 | Swaran Nath, son of Kanshi Ram .. | Area be given near major portion |
| 281 | Dalip Singh, son of Sunder Singh .. | Less area has been given |
| 282 | Mohinder Kaur, widow of Mehnga Singh | Qurrah be given at major portion |
| 283 | Fauja Singh, etc., sons of Mangal Singh | Area be given on one side of the khal |
| 284 | Banti, wife of Ganda Singh .. | Area be given at major portion |
| 285 | Guru Inder Dass, son of Guru Harbhajan Dass | Incharge of Darbar Sahib's area be made |
| 286 | Kala Singh, so of Jhanda Singh .. | Possession of old area be given |
| 287 | Puran Singh, son of Teja Singh .. | Share of 'Chah' be given |

STATEMENT 'C'

Statement showing details of appeals received under section 21(3) of C.H. Act from village Jandiala Guru

| Serial No. | Name of parties | Main points of appeal |
|------------|--|---|
| 1 | Surjit Singh and Gurbaksh Singh etc., sons of Shri Surjit Singh <i>versus</i> Gujjar Singh, son of Vir Singh, etc. | 1. Killas which were taken out from his Kurrah at the time of 21(2) proceedings constitute his major portion, be given to him
2. 21(2) decision was given in his absence
3. The decision of the C.O. is <i>mala fide</i> because my father complained against the C.O. |
| 2 | Anokh Singh, son of Ram Singh <i>versus</i> State | 1. He has been given less area
2. Path which passes near 'Rohi' be given on the other side |
| 3 | Mani Lal, son of Sultani Ram <i>versus</i> Jhanda Singh, son of Hira Singh | 1. My two killas have been wrongly given to Jhanda Singh as a result of which water of his tube-well does not irrigate his kurrah
2. No. 'Ad'. has been given to him for tube-well |
| 4 | Hans Raj, Dewan Chand, sons of Chajju Mal <i>versus</i> Mani Lal, son of Sultani Ram | 1. In his block No. 1 no khal has been given for the Tube-well
2. He has been given inferior area
3. Pritpal Singh has been given area near G.T. Road. He has been incorrectly given path for his special block |
| 5 | Bhagat Singh, Kehar Singh, sons of Hukam Dass <i>versus</i> Darshan Singh, son of Bhagat Singh | 1. He wants half the area allotted to Thakur Singh, son of Rur Singh etc. as he is tenant for Rangarwala area |
| 6 | Bhagat Singh, son of Kehar Singh <i>versus</i> Mahenga Singh, son of Gujjar Dass | 1. He desires that certain killas be taken out from him as they are of inferior quality and he may be given his area near G.T. Road
2. He has been given less area of his Major portion in Block No. 2
3. He has been given his urban area in different places where it was in one place before C.H. operations
4. Ganda Singh, Bishan Singh, sons of Inder Singh ought to have been given area at 'Chah Sarwaniwala'. Similarly Inder Singh, son of Gurharbhajan Dass should have been given area at 'Chah Ambawala'. Both have been fitted against provision of Scheme and affects him adversely. These areas should be given to him |

1

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3

7 Surain Singh, son of Santa Singh *versus* Amar Singh, son of Jawala Singh

5. My urban area has wrongly been allotted to Uttar Kaur

1. My area of 6 kanals which was near Chah Badriwala has been wrongly given to Sohan Singh

2. Killas No. 47/23 and 73/23 be given to him wholly and solly. This will straighten his kurrah

3. Killah No. 121/10/2 and 121/11/1 be taken out from him and given to Thakur Singh and in lieu he may be given area from Killa No. 121/19

4. C.O. is inimical to him because he appeared as witness against the C.O. in an enquiry against him

8 Harbans Singh, son of Ajit Singh, retd. Postmaster *versus* S. Jaspal Singh, son of S. B. Sant Singh, Major Rachhpal Singh

1. He has not been given area according to the provisions of Scheme

2. Certain khasra Nos. be given to them as they have a right over them

3. He has not been given area of his Major portion

4. He has been given less urban area

5. He has not been given area from his Chah

9 Sewa Dass, son of Gurbishan Dass *versus* Mahinder Singh, son of Lachhman Dass

1. He has not been correctly fitted on his major portion which has wrongly been calculated

2. He has been given less area

3. He has been given less rights in his Chah Mata Wala

4. No Khal has been given for Urban Area

5. Nishan Dehi of Special Block has not been given. Area is also less

6. Compensation of wells be given to him

7. An unnecessary path has been taken from his Block 2

8. He be given area of Block 2 near his block I

STATEMENT 'D'

Statement showing details of complaints received against the consolidation staff received from village Jandiala Guru

| Serial No. | Name of the complainant with address | Officer/official against whom complaint is made | Nature of complaint | Action taken thereon |
|------------|---|--|---|--|
| 1 | 2 | 3 | 4 | 5 |
| 1 | Bhagat Singh, village and post office Jandiala Guru, district Amritsar (2 applications) | (1) Shri Ram Singh, C.O.
(2) Shri Bhagwan Singh, A.C.O. | Corruption and favouritism. Both C.O. and A.C.O. have got touts in the village who advocate on their behalf | (i) All the concerned patwaris and Kanungos except Shri Amar Nath, Patwari, have already been transferred from this village to some other circles. A case under section 5(2) of the Prevention of Corruption Act has also been registered with the Police. |
| 2 | Bhagat Singh, Amarjit Singh, Dewan Chand, Surman Singh etc., Right-holders of village Jandiala Guru | Against Patwaris, Kanungos working in Jandiala Guru | Corruption, harassment and favouritism in Nishan Dehi. | (ii) After preliminary enquiry the A.C.O. has been charge-sheeted. An enquiry is being conducted against Shri Ram Singh, C.O., by Shri Lal Singh, Additional Director C/H, Jullundur-1. |
| 3 | Two Anonymous applications of Right-holders of village Jandiala Guru | Against the C.O. | C.O. has got touts in village and he helps and favours those who are recommended by these touts | |
| 4 | An anonymous application, dated 20th May, 1964, from 'A poor Zamindar' of Jandiala Guru | Against the C.O. | Corruption by the C.O. through the touts | |

2 C

| Serial No. | Name of the complainant with address | Officer/official against complaint is made | Nature of complaint | Action taken thereon |
|------------|---|--|--|----------------------|
| 5 | Shri Surain Singh, son of Santa Singh, Jandiala Guru | Shri Ram Singh, C.O. | Corruption and favouritism | |
| 6 | Shri Bhagat Singh, son of Hukam Dass, Dewan Chand, son of Chajju Mal, Bakshish Singh, son of Labh Singh, Narain Singh, son of Lall Singh, Joginder Singh, son of Didar Singh, Surain Singh, son of Santa Singh, Chet Singh, son of Assa Singh | Ram Singh, C.O. | He will harm the complainants on the asking of Shri Tek Chand Hakim who is in hand and glove with the C.O. | |
| 7 | Bhan Singh, son of Santa Singh, Jandiala Guru | Ram Singh, C.O. | He desires that his petition under section 21(2) of C.H. Act, be not heard by Shri Ram Singh as he is inimical towards him | |
| 8 | Surjan Singh, son of Santa Singh | Ditto | He desires transfer of officer on account of corruption and favouritism. | |
| 9 | Chet Singh son of Assa Singh, Jandiala Guru | Ditto | Ditto | |
| 10 | Muni Lal Jandiala Guru | Ditto | Ditto | |
| 11 | Tilak Raj Patwari | Ditto | Ditto | |

Cement allotted to certain Blocks in Amritsar District

2051. Comrade Makhan Singh Tarsikka : Will the Chief Minister be pleased to state—

(a) The quantity of cement allotted to the Tarsikka, Jandiala, Verka, Rayya and Naushera Blocks during the period from 1st January, 1964 to date ;

(b) the names of cement depot-holders in the above mentioned Blocks?

Shri Ram Kishan : (a) The requisite information is given as under :—

| Serial No. | Name of place | 1/64 (January to March, 1964) | II/64 (April to June, 1964) | III/64 (July to September, 1964) | Remarks, if any |
|------------|---------------|-------------------------------|-----------------------------|----------------------------------|-----------------|
| 1 | 2 | 3 | 4 | 5 | 6 |

(All figures are in Metric tonnes)

| | | | | | |
|---|-------------|-----|-----|-----|--|
| 1 | Jandiala .. | 92 | 46 | 46 | |
| 2 | Verka .. | 115 | 46 | 46 | |
| 3 | Rayya .. | 46 | 46 | 46 | |
| 4 | Kairon | 69 | 138 | 115 | |
| 5 | Butari .. | 28 | 46 | 46 | |

Note.—There is no cement stockists in Tarsikka and Noshehra Panwar Blocks, therefore the demand of cement is being met from the cement stock received at Kairon and Butari, respectively.

(b) The names of the cement depot-holders in the Blocks are given as under :—

| Serial No. | Name of place | Name of the Depot-holder |
|------------|---------------|--|
| 1 | Jandiala | .. M's Chanan Mal-Skater Lal, Gabri |
| 2 | Verka | .. M/s Chanan Mal-Ved Datt, Verka |
| 3 | Rayya | .. (1) M/s Harbans Lal
(2) M/s Bawa Daljit Singh
(3) M/s Bhagwan Singh |
| 4 | Kairon | .. M/s Jaswant Singh Kairon and Sons, Kairon |
| 5 | Butari | .. M/s Babu Ram, Butari |

Drains Bridges washed away due to Floods in Amritsar District

2056. Comrade Makhan Singh Tarsikka : Will the Minister for Public Works and Welfare be pleased to state the names of places in Amritsar District where the bridges constructed on the drains were washed away due to floods and heavy rains during the period from August, 1961 to date, together with the amount spent on the construction of each such bridge ?

Chaudhri Rizaq Ram :

| Serial No. | Name and Place of bridge | Approximate cost of work |
|------------|---|--------------------------|
| Year, 1961 | | |
| 1 | Bridge at R.D. 24057 Hudiara Nallah | 15,000 |
| 2 | Bridge at R.D. 11089 Hudiara Nallah | 15,000 |
| 3 | Bridge at R.D. 9000 Hudiara Nallah | 15,000 |
| 4 | Bridge at R.D. 47000 Talwandi Bharat Drain | 15,000 |
| 5 | Bridge at R..D 27000 Gurmail Drain | 5,000 |
| | Total | 65,000 |
| Year 1962 | | |
| 6 | Bridge at R.D. 87300/Hudiara Nallah | 10,000 |
| 7 | Bridge at R.D. 16728 Hudiara Majitha-Tarpai drain | 3,000 |
| 8 | Bridge R.D. 19590 Hudiara Nallah | 20,000 |
| | Total | 33,000 |
| Year 1963 | | |
| Nil | | |
| Year 1964 | | |
| 9 | Bridge at R.D. 29426 Gurmail drain | 10,000 |
| 10 | Bridge at R.D. 27182 Tungdhab drain | 10,000 |
| | Total | 20,000 |

The damage was caused as the works were designed on open shallow foundations and were constructed many years ago.

STATEMENTS IN RESPONSE TO CALL ATTENTION NOTICES

Statement on the Adjournment Motion brought up before the House on 6th October, 1964 regarding "Dharna" resorted to by five journalists of Ferozepur District to get a liquor shop closed.

Five journalists held a meeting in front of the liquor shop, Ferozepur City, on the 1st October, 1964, demanding the closure of the shop. On the 2nd October, 1964, they started a 'Dharna' in front of the shop, which continued upto the 5th October, 1964, when

it was lifted at the intervention of the city fathers, who wanted the matter to be left to the Municipal Committee. The agitators alleged that the liquor shop was surrounded by Min lirs, Gurjwaras and "deras." This allegation is baseless. The vend is situated in Bazar Durga Dass in the vicinity of which there is neither any Mandir nor Gurdwara nor any educational institution. It i.e. the liquor vend) has been there for the last 50 years. It is reported that the object of the agitators was simply to black-mail the licensees. This feeling is strengthened by the fact that the demonstration lacked the backing of the local people.

Statement by Shri Prabodh Chandra, Education and Local Government Department Minister in regard to the Call Attention Notice brought before the Punjab Vidhan Sabha on 6th October, 1964, by Shri Om Parkash Agnihotri, M.L.A., regarding the X-Ray Plant sanctioned by the Government for the Civil Hospital, Phagwara.

An X-Ray Plant was transferred from Civil Hospital, Kapurthala, to the Civil Hospital, Phagwara, in 1958-59. Till 1961, it could not be put to use because there was no electric current. The electric connection for the X-Ray Plant of the said Hospital was sanctioned only in January, 1962. Later, it was found that this X-Ray Plant could not work. The Engineers of the International General Supply Company, on examination found that it was obsolete, and could be put into working order provided it was connected with a new X-Ray Plant (25 MA, 80 KVP Mobile). Then a new X-Ray Plant was sanctioned by the Government in 1962, which could not be purchased because of the import restrictions. In 1963, the Civil Surgeon, Kapurthala, desired to purchase, a bigger X-Ray Plant at an estimated cost of Rs 27,000 instead of the aforesaid Small Mobile X-Ray Plant. This proposal also did not materialise because funds to that extent were not available. However, a proposal is now afoot to provide a working X-Ray Plant at Civil Hospital, Phagwara.

2. The old X-Ray Plant was not given against the sanction of a new one but an old one which was surplus was given and a small one was being purchased to make the old one work.

Statement of Shri Ram Kishan, Chief Minister, Punjab bearing reference to Call Attention Notice No. 132, given by Ch. Net Ram, M.L.A., regarding undue interference in the elections of the Union of Gurgaon Depot, Punjab Roadways, by the General Manager, Staff Supervisor and the Management.

The allegation is denied. Enquiries made reveal that none of the Supervisory Officers of the Punjab Roadways, Gurgaon, had interfered in the election of the Local Union.

Statement of Comrade Ram Kishan, Chief Minister, Punjab, in reference to Call Attention Notice No. 136, given by Comrade Makhn Singh Tarsikka, M.L.A., regarding 'Big Loot' in Amritsar Roadways.

The Statement is laid on the Table of the House.

It is denied that there was any transaction between the Punjab Roadways, Amritsar, and the sons of the ex-Chief Minister. One of the sons of the ex-Chief Minister was a 'Dodge Farog' dealer whereas the fleet in the Punjab Roadways, Amritsar, is exclusively of Mercedes Benz vehicles. There is no interchangeability between the two makes of vehicles whatsoever.

Replies to the examples cited are given below :—

- (1) This is baseless. No such case of exchange of any new or serviceable tyres with the repaired tyres of the Kairon Son's Company was detected in the Punjab Roadways, Amritsar.
- (2) The case of theft of 5 self starter assemblies was detected by the General Manager, Punjab Roadways, Amritsar on 11th January, 1961, and a case of theft was registered with the Station House Officer, Amritsar, on the same day. The Police authorities after making enquiries in the matter declared the case as untraced on 8th April, 1961. General Manager's office had made thorough enquiries but no one was found guilty. The case was referred to the Government for the write off of the loss and the General Manager has been asked to fix the responsibility for the loss of the self starters.
- (3) The price of the Mercedes Benz crankshaft was Rs 859.39 paise and not Rs 3,000. No such crankshaft was given to Kairon's sons. There was, however, a case of theft of one crankshaft detected by the General Manager himself on 7th March

1964. The case was registered with the Police. The Police have not been able to find any clue. The General Manager, has, therefore, been asked to hold a departmental enquiry.

- (4) The contention is unfounded. The family, in question, was not dealing in Mercedes Benz spare parts and, therefore, the question of exchange of new parts with old ones could not have arisen .

A statement in response to call-attention notice No. 12 relating to certain charges of smuggling against high Police officers

A call attention notice (Notice No. 12) was moved in the House on 16th September, 1964. It related to certain charges of smuggling against high police officers, including a D.I.G. contained in a letter purporting to be from a dismissed police officer. Government's attention was drawn to its alleged failure to take any proper action in this respect.

I have personally looked into this case. The notice evidently related to copies of an application apparently made by one Sardara Singh who has described himself as an ex-Head Constable in P.A.P. Enquiries have revealed that one Head Constable named Sardara Singh No. 213 of the P.A.P. was invalidated out of the service on 6th May, 1960. He had spent some time in the Mental Hospital and was also concerned in a theft case. It was found that he was still a mental case. This constable belongs to Mahendragarh District and so far as I could find out there is no police officer by the name of Sardara Singh from Amritsar District. Government, therefore, believe that the copies of the letters on which the call attention notice is based in fact related to a pseudonymous application.

Since high officers of the Police Department were named I thought it fit to enquire into the matter myself so far as it related to the present Inspector General of Police. I was assisted in this enquiry by my colleague the Hon'ble Home Minister. After the due enquiry we are satisfied that the complaint against the Inspector General of Police has been levelled by some disgruntled elements who have tried to take undue advantage of the fact that the officer concerned had during one of his visits to Lahore in 1961 in connection with exchange of Goodwill Missions between Punjab (India) and Pakistan, purchased a few articles of sanitary-ware. During these visits gifts were exchanged at official level and some private purchases were made by members of the Delegations. This fact, namely, the purchase of these goods by the officer, has been twisted and exaggerated and allegations of smuggling have been levelled in an irresponsible manner in these pseudonymous applications. After due enquiry, we are satisfied that the allegation of smuggling levelled against the Inspector-General of Police lacks substance.

I would like to add here that the present Inspector-General of Police is an officer of great experience, high calibre and proved integrity and I regret very much that his name should have been brought into an allegation of this kind.

So far any other specific verifiable allegations against other officers are concerned they will be duly looked into.

I should also like to add that Government is fully alive to the problem of smuggling on the border. Government has made adequate arrangements by posing strong armed Police in the border districts. The customs authorities have also their own independent organisation. I would like to assure the House that Government will not hesitate to institute full and detailed enquiries into genuine complaints of smuggling irrespective of status of the persons to whom they relate. I would, however, earnestly request of the Hon'ble Members of the House not to proceed in such matters on the basis of any anonymous or pseudonymous complaints, as a discussion of such matters without verifying facts can lead to demoralisation and consequently weakening of the administrative structure. In this I would earnestly request for the co-operation of the House.

ANNEXURE

To
P.V.S. DEBATES, VOL. II, NO. 17, DATED THE 6TH OCTOBER,
1964

LIST OF STARRED QUESTION FOR 25TH SEPTEMBER, 1963

Contributions towards National Defence Fund

***4109. Comrade Babu Singh Master :** Will the Chief Minister be pleased to state the total amount so far donated by the Gram Panchayats, Block Samitis and Zila Parishads, Market Committees, Municipal Committees, co-operative Banks and Co-operative Societies and the Industrialists and Mill-owners in the State towards the National Defence Fund separately?

Shri Ram Kishan : Necessary information regarding the donation from Market Committees, Co-operative Banks and Co-operative Societies was furnished on 24th September, 1963. The remaining information with regard to the donation made by others is given below :—

| | Rs | P |
|---|--------------|----|
| (i) Amount contributed from Panchayat Fund .. | 31,00,040. | 52 |
| (ii) Amount Collected from people by Panchayats | 93,94,704. | 80 |
| Total .. | 1,24,94,745. | 32 |
| Block Samitis .. | 15,79,950. | 00 |
| Zila Parishads .. | 9,00,100. | 00 |
| Municipal Committees .. | 35,69,810. | 00 |
| Industrialists and Mill-owners .. | 39,33,486. | 20 |

LIST OF UNSTARRED QUESTIONS FOR 20TH FEBRUARY, 1964

Doubling the Agricultural Output Campaign

1245. Comrade Makhan Singh Tarsikka : Will the Chief Minister be pleased to state—

- the names of the persons who are in charge of the Jandiala, Tarsikka, Rayya, Verka and Majitha Blocks, in district Amritsar separately, under doubling agricultural output campaign, together with the steps taken by each of them village-wise, and the quantity of fertilizers distributed in each of the village since the commencement of the said campaign ;
- the steps, if any, taken by the Agriculture Department for the development of villages affected by water-logging in the blocks referred to in part (a) above ;
- the names of the villages referred to in part (a) above which were affected by floods or rain water every year since 1955 ?

Sardar Darbara Singh (Minister for Home and Development): (a) The requisite information is enclosed (Annexure I).

(b) The cultivators of the water-logged areas have been advised to sow shallow-root crops like rice, Barseem, Sugarcane and Janter etc. The cultivators have also been advised to instal tube-wells to keep the water-table down. Drains are also being dug by the Drainage Department with the help of the people.

(c) The required information is enclosed (Annexure II).

ANNEXURE (I)

| Serial No. | Name of Block | Name of incharge of the Block/Designatoin |
|------------|---------------|---|
| 1 | Jandiala | .. Shri Ram Murti, B.D. & P.O., Jandiala |
| 2 | Tarsikka | .. Shri Hans Raj, B.D. & P.O., Tarsikka |
| 3 | Rayya | .. Shri Parduman Singh, B.D. & P.O., Rayya |
| 4 | Verka | .. Lt. Col. H.S. Grewal B.D. & P.O., Verka |
| 5 | Majitha | .. Shri Sadhu Singh Sandu, B.D. & P.O., Majitha |

Tarsikka and Verka blocks have, however, been put under the overall charge of S. Pritam Singh, Deputy Director of Agriculture, Gurdaspur under the doubling of Agricultural Production Campaign.

Every village in these blocks has been placed under the charge of a primary worker for giving guidance and help to the farmers in respect of use of better quality of seeds fertilizers and insecticides to increase the yield per acre.

The names of the primary workers incharge of each of the villages of Jandiala, Tarsikka, Rayya and Verka Majitha blocks and the quantity of fertilizers distributed in each village is given as under :—

| Serial No. | Name of village | Name of Primary worker | Fertilizers distributed |
|-----------------------|-------------------|-----------------------------------|-------------------------|
| Jandiala Block | | | |
| | | | Bags |
| 1 | Gadli | .. Sardara Singh Patwari | 141 |
| 2 | Dhirekot | .. Harbhajan Singh, Patwari | 32 |
| 3 | Tara Garh | .. Balbir Singh Patwari | 592 |
| 4 | Malakpura | .. Sewa Singh Panchayat Secretary | 112 |
| 5 | Nijjerpura | .. Darshan Singh, G. Sewak | 112 |
| 6 | Fatehpur Rajpetar | .. Kirpal Singh Patwari | 232 |

| Serial No. | Name of village | Name of Primary Worker | Fertilizers distributed |
|------------|-------------------|---------------------------------------|-------------------------|
| 7 | Nizam-pura | .. Sulkhani Singh, V.L.W. | Bags
79 |
| 8 | Khelara | .. Sadhu Singh, P/Secy. | 277 |
| 9 | Wadala Johal | .. Durga Das, Patwari | 67 |
| 10 | Jethowal | .. Raghu Nath, Patwari | 20 |
| 11 | Talwandi Dogran | .. Joginder Singh, Patwari | 49 ³ |
| 12 | Jandia a | .. Bhagwan Singh, A.C.O. | 24 |
| 13 | Kila Jiwan Singh | .. Balkar Singh, Patwari | 216 1 |
| 14 | Manwal Kalan | .. Diwan Chand, Patwari | 205 |
| 15 | Jhand | .. B.D. & P.O. | 62 |
| 16 | Nangal Dyal Singh | .. Harpal Singh, V.L.W. | 95 |
| 17 | Gilwali | .. Jarnail Singh | 76 |
| 18 | Dibban Kalan | .. Ala Singh, Chairman, P.S. Jandiala | 282 |
| 19 | Thathi | .. Ram Parkash, Patwari | 180 |
| 20 | Timowal | .. Tara Singh, Patwari | 380 |
| 21 | Wadali Dogran | .. Bawa Ram, Patwari | 116 |
| 22 | Gehri | .. V.A.S.J.S. Sud | 42 |
| 23 | Jithe Kalan | .. Onkar Singh, V.L.W. | 210 |
| 24 | Raipur Kalan | .. Bakhshish Singh, Girdawar | 30 |
| 25 | Chatiwind | .. Amar Nath, Patwari | 630 |
| 26 | Devi Dass Pura | .. Hari Ram, Patwari | 219 |
| 27 | Malian | .. Jagir Singh, V.L.W. | 5 |
| 28 | Shafipur | .. Karam Chand, Patwari | 205 |
| 29 | Verpal | .. Joginder Singh, Patwari | 58 |
| 30 | Meharbanpura | .. Jarnail Singh, A.S.I. | 63 + 3 |
| 31 | Rana Kala. | .. Baldev Raj Sud, S.D.O. (I.B.) | 73 |
| 32 | Behma | .. V.A.S., Jandiala | 5 |
| 33 | Gunuwol | .. Bhagwan Singh, P/Secy. | 2 |
| 34 | Baserka Gillan | .. Jagir Singh, V.L.W. | 53 |
| 35 | Tajo Chack | .. Lakhshmi Narayan P/Secy. | 25 |
| 36 | Bahreui | .. Rev. Asstt. | 209 |
| 37 | Khela | .. Raghbir Singh, Patwari | 91 |

| Serial No. | Name of village | Name of Primary Worker | Fertilizers distributed | |
|--------------------------|----------------------|---------------------------------|-------------------------|----------|
| | | | | Bags |
| 38 | Bhangevan | Dy. Collector, Sahu Singh | .. | 12 |
| 39 | Dhudhala | Senior Teacher | .. | 91 |
| 40 | Talwandi Dauda Singh | Sampuran Singh, V.L.W. | .. | 59 |
| 41 | Makhanwindi | Kashmiri Lal, Patwari | .. | 23 |
| 42 | Bhandala | Ajit Singh, V.L.W. | .. | 316 |
| 43 | Rakh Devi Dass Pur | P.S. Khera, A.I. | .. | 290 |
| 44 | Pandori | Jagir Chand, Patwari | .. | 100 |
| 45 | Mehma | Karam Singh, Patwari | .. | 30 |
| 46 | Jithe Khurd | Balwant Singh, Patwari | .. | 50 |
| 47 | Bhagupura | B.L. Sikka, Naib-Tehsildar | .. | 15 |
| 48 | Rakh Jhitha | Charanjit Singh, Patwari | .. | 80 |
| 49 | Nawan Kot | Ram Lubhya, O.S. | .. | 92 |
| 50 | Chohan | Phula Singh, S.E.P.O. | .. | 500 |
| 51 | But | Karamjit Singh | .. | 15 |
| 52 | Chhapa | Madhe Ram, Patwari | .. | 150 |
| 53 | Ban Cheri | Karam Jit Singh, V.L.W. | .. | 150 |
| 54 | Janian | Kabul Singh, Co-op. Inspector | .. | 232 |
| 55 | Balia Manjpur | Baldev Singh Dogran | .. | 129 |
| 56 | Nangal Guru | Des Raj, Patwari, Consolidation | .. | 233 |
| 57 | Gehri | V.A.S., Jandiala | .. | 10 |
| 58 | Devi Dass Pura | Hari Ram, Patwari | .. | 157 |
| 2. Tarsikka Block | | | | |
| | | | | Quintals |
| 1 | Thothia | Mukhtar Singh, A.I. | .. | 122 |
| 2 | Muchhal | Hans Raj, B.D. & P.O. | .. | 125 |
| 3 | Tangara | Ajit Singh, V.L.W. | .. | 45 |
| 4 | Chhajal Wadi | Pritam Singh, Pat. Revenue | .. | 50 |
| 5 | Rattan Garh | Balwinder Singh, Pat. Rev. | .. | 22 |
| 6 | Bani Badesha | Harbans Singh, V.L.W. | .. | 45 |
| 7 | Bhorsi Raj | Dyal Singh, Patwari Irr. | .. | 16 |
| 8 | Bhorsi | H.M. Pry. School | .. | 33 |
| 9 | Jabbowal | Ditto | .. | 33 |

| Serial No. | Name of village | Name of Primary Worker | Fertilizers distributed |
|------------|-----------------------------|---|-------------------------|
| | | | Quintals |
| 10 | Raipur Khurd | .. Sunder Singh, Pat. Sec. | 18 |
| 11 | Naringarh | .. H.M. Primary School | 24 |
| 12 | Kotla Bathungarh | .. Avtar Singh, C.I. | 105 |
| 13 | Talwandi Machhguall
Malo | — Tilak Raj, Pat. Rev. | 125 |
| 14 | Jodha Nagri | .. Sardari Lal, Pat. Rev. | 18 |
| 15 | Madha Pur | .. Harbans Singh, O.S. | 14 |
| 16 | Banian | .. H.T. Pry. School | 8 |
| 17 | Dhulka | .. Master Sohan Singh, C.m. | 115 |
| 18 | Jharunangal | .. Santokh Singh, Patwari | 15 |
| 19 | Raman Chuck | .. Ishar Singh, Pat. Rev. | 15 |
| 20 | Kaleka | .. 2nd Teacher, Primary School | 70 |
| 21 | Sarja | .. Hans Raj, B.D. & P.O. | 67 |
| 22 | Saidpur | .. Puran Singh, Kanungo | 71 |
| 23 | Deriwala | .. Kawara Ram, S.I., Coop. | 36 |
| 24 | Bhatika | .. Dalip Singh, V.L.W. | 21 |
| 25 | Mahashampur Kalan | .. H.T. Pry. School | 21 |
| 26 | Singhpure | .. Dalbir Singh, P/Secy. | 13 |
| 27 | Jaspal | .. Sadhu Singh, V.L.W. | 11 |
| 28 | Deriwala | .. Surat Singh, Pat. Rev. | 16 |
| 29 | Sarai | .. Surjit Singh, Pat. | 9 |
| 30 | Bulara | .. Avtar Singh, S.I., Coop. | 13 |
| 31 | Mehshampur Khurd | .. Baldev Raj, Pat. | 14 |
| 32 | Boopowali | .. Surindar Singh, E.O. (I) | 14 |
| 33 | Sialka | .. Distt. Animal Husbandry Officer,
Amritsar | 52 |
| 34 | Khera Bala Chak | .. Bela Singh, P/Secy. | 9 |
| 35 | Mehmod Pura | .. Ranbir Singh, V.L.W. | 11 |
| 36 | Khedowali | .. Surinder Nath, Pat. Irr. | 22 |
| 37 | Bhathuchak | .. Kundan Singh | 28 |
| 38 | Sidhwan | .. Mukhtar Singh, Pat. Irri. | 22 |
| 39 | Uchoke Khurd | .. Tarsem Lal, Pat. Rev. | 79 |
| 40 | Uchoke Kalan | .. Tara Chand, Pat. Irri. | 85 |

| Serial No. | Name of village | Name of Primary Worker | Fertilizers distributed |
|------------|------------------|----------------------------|-------------------------|
| | | | Quintals |
| 41 | Baga | H.T. Pry. Sch. | 80 |
| 42 | Arganmanga | Nand Lal, Naib Teh. | 59 |
| 43 | Udho Nangal | H.T. Pry. Sch. | 41 |
| 44 | Chandan Ke | Mala Ram, Pat. Irr. | 79 |
| 45 | Gather Zada | Nagwant Singh, S.I., Coop. | 39 |
| 46 | Ram Dewali | Mohan Singh, V.L.W. | 64 |
| 47 | Kala Bala Pain | Amar Singh, Patwari | 45 |
| 48 | Athwal | Gurmej Singh, Secy. | 21 |
| 49 | Jhamke | Baldev Raj, Pat. | 28 |
| 50 | Bohewal | Sadhu Singh, A.S.I. | 32 |
| 51 | Malak Nangal | Surjit Singh, Pat. Rev. | 27 |
| 52 | Tunal | B.E.O. | 54 |
| 53 | Rasool pur Kalan | Baldev Raj, Pat. Rev. | 82 |
| 54 | Gill | Gurbax Singh, V.L.W. | 45 |
| 55 | Mehmian | Sucha Singh, Pat. | 17 |
| 56 | Jiwan Pandhar | Roshan Lal, Pat. | 31 |
| 57 | Akal Garh | Jaswant Rai, Pat. | 49 |
| 58 | Saido Lehl | Gulab Singh, Pat. | 78 |
| 59 | Kohala | Kuldip Singh, Pat. Rev. | 45 |
| 60 | Ghanshanpura | Avtar Singh, Pat. Irr. | 22 |
| 61 | Soorpada | Kartar Singh, V.L.W. | 28 |
| 62 | Tarsikka | Bodh Raj, Kanungo | 130 |
| 63 | Malowal | Ved Parkash, Pat. Irr. | 84 |
| 64 | Rasulpur Khurd | Santokh Singh, V.L.W. | 78 |
| 65 | Tahr Pura | H.T., Pry., School | 43 |
| 66 | Bhoc | Kishori Lal, Pat. Irr. | 21 |
| 67 | Bhopa Rai | Garib Dutt, Pat, Rev. | 27 |
| 68 | Mattewal | Thakar Dass, Pat. Rev. | 58 |
| 69 | Nibber Wingham | Pal Singh Pat. | 64 |
| 70 | Lula | Saudager Singh, Pat. | 85 |
| 71 | Kot Khera | Om Parkash, Pat. | 52 |

| Serial No. | Name of village | Name of Primary Worker | Fertilizers distributed |
|-----------------------|-----------------|--------------------------------------|-------------------------|
| 3. Rayya Block | | | |
| | | | Tons |
| 1 | Rayya Kalan | .. Avtar Singh, Patwari .. | 14 |
| 2 | Rayya Khurd | .. Dalip Singh , Overseer .. | 6 |
| 3 | Paddey | .. Gulzar Singh, V.L.W. .. | 5 |
| 4 | Nijjer | .. A.R. Coop. Society, Tarn Taran .. | 4½ |
| 5 | Tong | .. Harnam Dass, Pat. .. | 4½ |
| 6 | Lidhar | .. Swarn Singh, V.L.W. .. | 8 |
| 7 | Pheroman | .. Kundan Lal, Pat. Canal .. | 14½ |
| 8 | Cheema Bath | .. Gian Chand, Pat. Canal .. | 3½ |
| 9 | Bule Nangal | .. Thanesar Nath, Patwari .. | 3½ |
| 10 | Hasan pur | .. Mool Singh, S.I. Coop. .. | 3 |
| 11 | Julupur Khera | .. Amrik Singh, Ziledar .. | 6 |
| 12 | Kot Mehtab | .. B.L. Sikka, Naib-Teh. .. | 11 |
| 13 | Zazir Bhular | .. Amar Chand, Pat., Canals .. | 5 |
| 14 | Budha Theh | .. Sadhu Singh, P/Secy .. | 6 |
| 15 | Umarangal | .. Chanan Lal, S.I. .. | 11 |
| 16 | Chapian Wali | .. A.D.C., Amritsar .. | 10 |
| 17 | Lakhuwal | .. B.D., P.O., Rayya .. | 9 |
| 18 | Jaluwal | .. Gopal Singh, Pat. .. | 3 |
| 19 | Baba Bakala | .. Mokhtiar Singh, Pat. .. | 7 |
| 20 | Sathiala | .. Tara Singh, Pat. .. | 29 |
| 21 | Variach | .. Bansj Lal, Pat. .. | 5½ |
| 22 | Bal Sarai | .. Sukhraj Singh, V.L.W. .. | 4½ |
| 23 | Jodhey | .. Shankar Dass, Pat. .. | 9 |
| 24 | Butala | .. Kundan Singh, Pat. .. | 13½ |
| 25 | Jhilarhi | .. Raghbir Singh, Pat. .. | 3½ |
| 26 | Bhani Ram Dyal | .. Gurbachan Sinbh, S.I., C/S .. | 2 |
| 27 | Khan Kot | .. Wasakha Singh, Pat. .. | 9 |
| 28 | Sheron Bagha | .. Amar Singh, P.Secy. .. | 2 |
| 29 | Kartarpur | .. Nihal Singh, V.L.W. .. | 3 |

| Serial No. | Name of village | Name of Primary Worker | Fertilizers distributed |
|------------|-----------------|--------------------------------|-------------------------|
| 30 | Jamalpur | .. Inder Singh, Pat., Canal | .. 3 |
| 31 | Shahpur | .. Balbir Singh, V.L.W., Rayya | .. 8½ |
| 32 | Tapiala | .. Sohan Singh, Inspector C/S | .. 4 |
| 33 | Sathowal | .. Kernal Singh, Pat. | |
| 34 | Butter Sivia | .. Ram Lal, Pat. | .. 21 |
| 35 | Takz Pur | .. Joga Singh, V.L.W. | .. 11 |
| 36 | Khabe Raj | .. Darshan Singh, P/Secy. | .. 6 |
| 37 | Saidoke | .. Joga Singh, V.L.W. | .. 3½ |
| 38 | Chung | .. Bhagwant Kumar, Pat. | .. 3¼ |
| 39 | Do Burji | .. Rajinder Singh, Pat. Mal | .. 7 |
| 40 | Mehta | .. Tek Raj, Pat. | .. 6 |
| 41 | Nangli | .. Makhan Singh, Pat. | .. 3½ |
| 42 | Kohat Windh | .. Swarn Singh, P/Secy. | .. 3 |
| 43 | Jalal | .. Asa Singh, P/Secy. | .. 3½ |
| 44 | Usman | .. Gurnam Singh, V.L.W. | .. 3 |
| 45 | Dhadev | .. Harnam Singh, Pat. | .. 19 |
| 46 | Bhalaipur | .. Gurdip Singh, A.S.I. | .. 31 |
| 47 | Gagar Bhana | .. Masa Singh, Pat. | .. 17½ |
| 48 | Pallah | .. Manohar Lal, Girdawar | .. 4 |
| 49 | Rajdhan | .. Sampuran Singh, Pat. Canal | .. 6½ |
| 50 | Daud | .. Gulzar Singh | .. 2 |
| 51 | Sudhar | .. Parshotam Lal | .. 19½ |
| 52 | Wadala Kalan | .. Gurdial Singh, P/Secy. | .. 8½ |
| 53 | Wadala Khurd | .. Ajit Singh, S.I.C/S | .. 5 |
| 54 | Sanhail | .. Pritam Singh, P/Secy. | .. 2 |
| 55 | Dhainpur | .. Mohan Singh. V.L.W. | .. 8 |
| 56 | Kallar Chaman | .. Gian Singh, S.E.P.O. | .. 3¼ |
| 57 | Butari | .. S.D.O., E.B. | .. 3¼ |
| 58 | Lohgarh | .. Sucha Singh, Pat. | .. 4 |
| 59 | Narinjanpur | .. Mohinder Singh, V.L.W. | .. 7½ |

| Serial No. | Name of village | Name of Primary Worker | Fertilizers distributed |
|-----------------------|------------------|-------------------------------------|-------------------------|
| | | | Tons |
| 60 | Khilchina | .. Beshamber Nath, Pat. | 26 |
| 61 | Bhinder | .. Mohinder Singh, V.L.W. | 9 |
| 62 | Narangpur Rajpur | .. Nazar Singh, Pat. | 3 |
| 63 | Dalonangal | .. Bawa Singh, A.I. | 7½ |
| 64 | Thathian | .. Rajinder Singh, V.L.W. | 4 |
| 65 | Bedarpur | .. Kewal Kishan, Pat. | 5½ |
| 66 | Kamoke | .. Prem Singh, P/Secy. | 2 |
| 4. Verka Block | | | |
| | | | M.T. |
| 1 | Sultanwind | .. Kartar Singh, V.L.W. | 8.00 |
| 2 | Khankot | .. Amar Singh, Patwari | 4.00 |
| 3 | Duburji | .. Bhagwant Singh, Ziladar | 1.00 |
| 4 | Fatehpur | .. Balwant Singh, S.I., Coop. | 4.00 |
| 5 | Thanday | .. B.D.P.O., Verka | 3.00 |
| 6 | Sandhana | .. Pritam Singh, Pat. Rev. | 3.00 |
| 7 | Bharariwal | .. Daljit Singh, Pat. | 4.00 |
| 8 | Mulechack | .. Iqbal Singh, Ziladar | 1.00 |
| 9 | Kotli Nasir Khan | D.C., Amritsar | 5.00 |
| 10 | Kot Mit Singh | .. Jagdish Ram, Rev. Pat. | .. |
| 11 | Mirankot Kalan | .. Gurmukh Singh, V.L.W. | 5.00 |
| 12 | Maqbool pura | .. Gian Singh, Pat. | .. |
| 13 | Mirankot Khurd | .. Satpal, Pat. | 3.00 |
| 14 | Gumtala | .. Parshotam Singh, Pat. | 10.00 |
| 15 | Khera Abad | .. Manmohan Singh, Panchayat, Secy. | 6.00 |
| 16 | Kabmo | .. Secy., Z.P., Amritsar | 2.00 |
| 17 | Hair | .. Mehngaha Singh, Patwari | 4.00 |
| 18 | Bal Sachinder | .. Shiv Dyal Singh, Patwari | 3.00 |
| 19 | Lohar Kalan | .. E.O., Coop. | 5.00 |
| 20 | Loharka Khurd | .. Raghbir Singh, Panch. Secy. | 3.00 |
| 21 | Gopalnagar | .. Pritam Singh, Patwari, Rev. | 0.50 |
| 22 | Vijay Nagar | .. Ditto | 0.50 |

| Serial No. | Name of village | Incharge of the Block | Fertilizers distributed |
|------------|------------------|----------------------------------|-------------------------|
| | | | M.T. |
| 23 | Thung Pian | .. Hari Kishan, Patwari, Rev. | .. 10.00 |
| 24 | Mohkam Pura | .. Mohan Lal, Patwari | .. 3.00 |
| 25 | Mustafabad | .. Durga Datt, Girdawar | .. 2.00 |
| 26 | Thung Bala | .. Rajwant Singh | .. 4.00 |
| 27 | Rakh Shikar | .. Behari Lal, Patwari | .. 5.00 |
| 28 | Bal Kalan | .. Sukhjinder Singh, V.L.W. | .. 6.00 |
| 29 | Bal Khurd | .. Subaram, Patwari | .. 4.00 |
| 30 | Muradpura | .. Ramesh Chander, Rev. Patwari | .. 5.00 |
| 31 | Nangli | .. Anup Singh, A.S.I. | .. 8.00 |
| 32 | Bheni Gillan | .. Gurdial Singh, Patwari | .. 3.00 |
| 33 | Pandori Wariach, | .. Dalip Singh, S.I., Coop. | .. 5.00 |
| 34 | Naushera | .. M.L. Bhatia, A.I., I.M.P. | .. 12.00 |
| 35 | Verka | .. Kanungo Consolidation | .. 14.00 |
| 36 | Mudhel | .. Balbir Singh, V.L.W. | .. 11.00 |
| 37 | Jahangir | .. Gurbachan Singh, Patwari | .. 12.00 |
| 38 | Sohian Khurd | .. Darshan Singh, Naib Tehsildar | .. 10.00 |
| 39 | Ram Diwali | .. Bahadur Singh, Patwari | .. 7.00 |
| 40 | Wadali Guru | .. Gopal Singh, V.L.W. | .. 14.00 |
| 41 | Khaper Kheri | .. Ditto | .. 13.00 |
| 42 | Kot Khalsa | .. Inder Singh, Patwari | .. 7.00 |
| 43 | Basker | .. Pritam Singh, Patwari | .. 3.05 |
| 44 | Dopahi | .. Hardial Singh, S.E.P.O. | .. 1.00 |
| 45 | Khasa | .. Ilaqa Magistrate | .. 2.00 |
| 46 | Khasa Bazar | .. Ditto | .. 1.05 |
| 47 | Rampura | .. Harbhajan Singh, V.L.W. | .. 2.00 |
| 48 | Mulla Behram | .. Ditto | .. 3.00 |
| 49 | Gurnam Pura | .. Kundan Lal, Patwari | .. 6.00 |
| 50 | Hamidpura | .. Parkash Singh, Patwari | .. 10.00 |
| 51 | Khurmanian | .. Ditto | .. 7.00 |
| 52 | Kathanian | .. Ditto | .. 7.00 |

| Serial No. | Name of village | Incharge of the Block | Fertilizers distributed |
|------------|------------------------|------------------------------|-------------------------|
| | | | M.T. |
| 53 | Fateh Garh, Sukar Chak | Devi Datt, Patwari | 8.00 |
| 54 | Dothian | Bhupinder Singh, A.E.O. | 5.00 |
| 55 | Chatiwind, Lehalan | Head Master, P.ry. School | 9.00 |
| 56 | Bhalowal | Madan Lal, Patwari | 6.00 |
| 57 | Sadhpora | Pritam Singh, V.L.W. | 5.00 |
| 58 | Chogawan | H.M., Middle School | 10.00 |
| 59 | Mahal | Charanjit Singh, Patwari | 5.00 |
| 60 | Ghanupur | Darbari Lal, Patwari | 5.00 |
| 61 | Kala | Harbans Singh, A.E.O. | 5.00 |
| 62 | Wadala Bhetward | Swarn Singh, Patwari | 3.00 |
| 63 | Dhaul Khurd | Surjit Singh, Patwari | 2.00 |
| 64 | Dhaul Kalan | Charanjit Singh, S.I. Co-op. | 3.00 |
| 65 | Kotla Dal Singh | Surjit Singh, P/ Secy. | 1.00 |
| 66 | Gausa Bad | Chanjit Singh, S.I. Coop. | 2.00 |
| 67 | Vilab | Kirpal Singh, Patwari | 13.00 |

| Serial No. | Name of village | Incharge of village | Fertilizers used |
|-------------------------|-----------------|--------------------------|------------------|
| 5. Majitha Block | | | |
| | | | Quintals |
| 1 | Majwind | Taranjit Singh, Overseer | 25 |
| 2 | Gopalpura | Collector (Irri.) ASR. | 30 |
| 3 | Kotal Khurd | Kuldip Singh, V.L.W. | 140 |
| 4 | Jagatpura Bazar | Gurbachan Singh, P/Secy. | 15 |
| 5 | Chogawan | Balkar Singh, V.L.W. | 140 |
| 6 | Rupowali Kalan | Ditto | 80 |
| 7 | Rupowali Khurd | Ditto | 60 |
| 8 | Mann | Sangara Singh, P/Secy. | 40 |
| 9 | Ludher | Dewan Chand, Patwari | 50 |
| 10 | Dhadde | Ram Chand, Ziledar | 120 |
| 11 | Kotal Sydan | Kartar Singh, Patwari | 40 |
| 12 | Waryam Nangal | Makhan Singh, P/Secy. | 55 |
| 13 | Chawinda Devi | Mohinder Singh, Patwari | 85 |

| Serial No. | Name of village | Incharge of village | Fertilizers used |
|------------|----------------------------|------------------------------|------------------|
| 14 | Kot Hirderam | Headmaster, Pri. School | Quintals
25 |
| 15 | Manga Sarai | Dewan Chand, Patwari | 20 |
| 16 | Main Pandher | Widya Sagar, Patwari | 60 |
| 17 | Bhullar Hans | Lakha Singh, V.L.W. | 105 |
| 18 | Kathu Nangal | Sarup Singh, Sub-Insp. Coop. | 65 |
| 19 | Galowali | Hargopal Singh, A.I. | 120 |
| 20 | Bhagwan and Anaipura | Parshotam Dass, Patwari | 35 |
| 21 | Kotla Gujran | Piara Singh, Canal Patwari | 35 |
| 22 | Mahadipura | Amarjit Singh, V.L.W. | 45 |
| 23 | Pandher | Headmaster, Pr. School | 15 |
| 24 | Doburji | Harjit Singh, P/Secy. | 45 |
| 25 | Birbal Pura | Satpal Singh, Patwari | 15 |
| 26 | Nangal Panuan | Ajit Singh, Patwari | 65 |
| 27 | Jethu Nangal | Sawarn Singh, V.L.W. | 60 |
| 28 | Naag Kalan | Chaman Lal, Canal Patwari | 190 |
| 29 | Supariwind and Bhenillider | Puran Chand, Naib Tehsildar | 55 |
| 30 | Kotla Sultan Singh | Gurbax Singh, C/Patwari | 25 |
| 31 | Roman Chak | Manohar Singh, V.L.W. | 55 |
| 32 | Buraj Nauabad and Kotla | Shri Dalbir Singh, Patwari | 25 |
| 33 | Majja Singh
Athwal | Baldev Raj, P/Secy. | 15 |
| 34 | Gosal Zimindaran | Sewa Singh, P/Secy. | 10 |
| 35 | Borewal Kang | Sewa Singh, P/Secy. | 25 |
| 36 | Budh Theh | Didar Singh, C.S.I. | 35 |
| 37 | Bhoma | Vidya Parkash, C/Patwari | 35 |
| 38 | Wadala Viram | Jagat Singh, Patwari | 45 |
| 39 | Umarpura | Ditto | 25 |
| 40 | Sohian Kalan | Udham Singh, Majitha | 85 |
| 41 | Majitha | Gurdit Singh, Patwari | 150 |
| 42 | Hamza | Halka Magistrate | 35 |
| 43 | Dadupura | Makhan Singh, C/Patwari | 25 |
| 44 | Ajaibwali | Hardyal Singh, A.I. (R) | 85 |

| Serial No. | Name of Village | Incharge of Village | Fertilizers used | Quintals ^s |
|------------|-----------------|---------------------------------|------------------|-----------------------|
| 45 | Kaler Mangat | Dewan Chand, Patwari | .. | 25 |
| 46 | Dyal Pura | .. Mohinder Singh, Girdawar | .. | 15 |
| 47 | Harian | .. Dharam Singh, A.S.I. | .. | 45 |
| 48 | Dadian | .. Arjan Singh, V.L.W. | .. | 90 |
| 49 | Begewal | .. Gulzar Singh, Patwari | .. | 25 |
| 50 | Chande | .. Sham Mohan, Patwari | .. | 15 |
| 51 | Trharh | .. Kartar Singh, C/Patwari | .. | 25 |
| 52 | Kotla Pitu | .. Ditto | .. | 10 |
| 53 | Dhin Nangal | .. H.M. Pry School | .. | 15 |
| 54 | Darike | .. Tara Singh, S.E.P.O. | .. | 60 |
| 55 | Shehzadali | .. Buta Singh, C/Patwari | .. | 15 |
| 56 | Abdal | .. Sawaran Singh, Patwari | .. | 55 |
| 57 | Lehrka | .. Gurbax Singh, P/Secy. | .. | 40 |
| 58 | Rangilpura | .. Headmaster Mugosohi | .. | 25 |
| 59 | Talwandi Khuman | .. Sarbjit Singh, V.L.W. | .. | 25 |
| 60 | Theriewal | .. Kuldip Singh, V.L.W. | .. | 25 |
| 61 | Bhangali Kalan | .. Kuldip Singh, V.L.W. | .. | 55 |
| 62 | Marrari Kalan | .. B.D.P.O., Majitha | .. | 95 |
| 63 | Marrari Khurd | .. Kuldip Singh, V.L.W. | .. | 40 |
| 64 | Kairon Nangal | .. Balbir Singh, B.L.E.S. (Ind) | .. | 25 |
| 65 | Kuralian | .. Ditto | .. | 15 |
| 66 | Bhoa Fateh Garh | .. Bhalinder Singh, Patwari | .. | 35 |
| 67 | Alkara | .. Ditto | .. | 15 |
| 68 | Jhande | .. Ditto | .. | 25 |
| 69 | Sham Nagar | .. Darbari Lal, Patwari | .. | 95 |
| 70 | Jajiani | .. Hans Raj, A.S.I. | .. | 45 |
| 71 | Jalalpura | .. Ram Parkash Singh, C.S.I. | .. | 35 |
| 72 | Tarpai | .. Baldev Raj, Patwari | .. | 25 |
| 73 | Kotli Makian | .. Sangram Dass | .. | 35 |
| 74 | Babowal | .. H.M. Primary School | .. | 15 |

| Serial No. | Name of village | Incharge of village | Fertilizers used |
|------------|------------------------------|----------------------------|------------------|
| | | | Quintals |
| 75 | Fatu Bhila | H. M. Primary School | 20 |
| 76 | Sarhala | Gulzar Singh | 35 |
| 77 | Kadra Bad | Mohan Lal, Patwari | 45 |
| 78 | Kotli Dholwshah | Gulzar Singh, V.L.W. | 25 |
| 79 | Jaintipura | Sarabjit Singh, V.L.W. | 60 |
| 80 | Pakhaheer pura | Adalat Singh, Patwari | 55 |
| 81 | Chachowali | Hardev Singh, S.I. Co-op | 35 |
| 82 | Bhangali Khurd and Gajarpura | Avtar Singh, Canal Patwari | 35 |

ANNEXURE (II)

Names of Villages affected by floods or rain water every year since 1955

| Serial No. | Village |
|------------|-----------------------|
| | Jandiala Block |
| | Nil. |
| | Tarsikka Block |
| 1 | Chanke |
| 2 | Bhohewal |
| 3 | Arganmange |
| 4 | Tanel |
| 5 | Tarsikka |
| 6 | Malowal |
| 7 | Kot Khera |
| 8 | Sang Rai |
| 9 | Talwandi |
| 10 | Kot Hayat |
| 11 | Roman Chuck |
| 12 | Baga |
| 13 | Sidhowal |
| 14 | Gadderjada |
| 15 | Singpura |
| 16 | Bhoradhli Raj |
| 17 | Bhordhli Br. |
| 18 | Rattan Garh |
| 19 | Narain Garh |
| | Rayya Block |
| 1 | Khalchian |
| 2 | Butari |
| 3 | Niranjanpur |
| 4 | Lohgarh |
| 5 | Wadala Khurd |
| 6 | Sudhar |
| 7 | Bhaliapur |
| 8 | Daud |
| 9 | Rajdhan |
| 10 | Chung |

| Serial No. | Village |
|------------|------------------|
| 11 | Doburji |
| 12 | Nangli |
| 13] | Mehta |
| 14 | Khabe |
| 15 | Gagger Bhan |
| | Verka Block |
| 1 | Sangna |
| 2 | Kotli Nasir Khan |
| 3 | Khaper Kheri |
| 4 | Khasa |
| 5 | Othiana |
| | Majitha Block |
| Nil. | |

LIST OF STARRED QUESTION FOR 11TH MARCH, 1964

GRANT OF TACCAVI LOANS IN GURGAON DISTRICT

*5650. **Chaudhri Har Kishan** : Will the Chief Minister be pleased to state the total number of applications pending at present for the grant of taccavi loans for the purchase of bullocks, installation of tube-wells, pumping sets and sinking of percolation wells in Gurgaon District, N.E.S. Blockwise, separately ?

Sardar Darbara Singh (Minister for Home and Development) : The statement as under:—

Application Pending for Grant of Taccavi Loans in Gurgaon District on 31-3-64

| Serial No. | Name of Panchayat Samiti | Purchase of bull-locks | Installation of tube-wells | Installation of pumping sets | Sinking of percolation wells |
|------------|--------------------------|------------------------|----------------------------|------------------------------|------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1 | Gurgaon | .. Nil | 9 | 33 | 219 |
| 2 | Sohna | .. Nil | 6 | 25 | 379 |
| 3 | Pataudi | .. Nil | 3 | 10 | 86 |
| 4 | Rewari | .. Nil | 1 | 3 | 54 |
| 5 | Bawal | .. Nil | Nil | 2 | 41 |
| 6 | Khol | .. Nil | Nil | 19 | 31 |
| 7 | Ferozepur Jhirka | .. 350 | 2 | 3 | 100 |
| 8 | Punahana | .. Nil | 3 | 1 | 65 |
| 9 | Hodal | .. Nil | 18 | 15 | 96 |
| 10 | Palwal | .. Nil | 20 | 24 | 73 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|------------|--------|-----|-----|-----|
| 11 | Nuh | .. Nil | Nil | Nil | 30 |
| 12 | Ballabgarh | .. Nil | Nil | Nil | Nil |
| 13 | Faridabad | .. Nil | Nil | 4 | Nil |
| 14 | Hathin | .. Nil | 8 | 6 | 45 |

LIST OF STARRED QUESTION FOR 16TH MARCH, 1964

DOUBLE THE AGRICULTURAL PRODUCTION CAMPAIGN

*5712. **Shri Chandi Ram Verma** : Will the Chief Minister be pleased to state —

- (a) whether it is a fact that with a view of making the campaign of "Double the Agricultural Production" a success the Government have placed every village in the State under the charge of a separate Government official ;
- (b) if the reply to part (a) above be in the affirmative the names of the Government officials under whose charge each village in Fazilka Tehsil was placed and the date thereof ;
- (c) whether each official referred to in part (b) above has been residing in the village in his charge since the date mentioned in part (b) above of his appointment up to 31st January, 1964, if not the dates on which he visited the said village during the said period and the work he did on each visit ;
- (d) the details of the facilities and the manner in which relief is being provided to the agriculturists in connection with the said campaign ;
- (e) the manner in which and the details of the facilities provided to the agriculturists in each village of Fazilka tehsil by the Government during the period mentioned in part (a) above ?

Sardar Darbara Singh (Minister for Home and Development) : (a) Yes.

(b) *Part I.*— A statement containing the required information is enclosed.

Part II.— 1st November, 1963.

(c) *Part I.*— Each official referred to in part (b) above does not necessarily reside in the village under his supervision but instructions were issued to them to visit their respective villages twice a week.

Part II.— It has not been possible to collect this information.

(d) and (e) The various facilities such as seed, fertilizer, improved implements are provided according to the demand of each village. Plant protection facilities, proper sowing, watering of crops and applications of fertilizer is also ensured in connection with the Doubling of Agricultural Production Campaign.

DOUBLE AGRICULTURAL PRODUCTION CAMPAIGN

| Serial No. | Name of the village | Name of the Officer In-charge, Agricultural Programme |
|------------|----------------------|--|
| 1 | 2 | 3 |
| 1 | Kala Tibba | .. Shri Uttam Chand, Deputy Collector, Abohar |
| 2 | Amar Pura | .. Shri Pritam Singh, S.I., Co-operative Societies |
| 3 | Ram Sara | .. Shri Jagdish Chander, O/S Abohar |
| 4 | Rajanwali | .. Ajaib Singh, P.S. |
| 5 | Rai Pura | .. Shri Som Parkash, Zilahdar |
| 6 | Bhagu | .. Shri Jagjit Singh Jhand, B.D. & P.O., Abohar |
| 7 | Sito Ganno | .. Shri Gurbachan Singh, Revenue Patwari |
| 8 | Meharajpura | .. Senior School Master |
| 9 | Kher Pur | .. Shri Amar Singh, P.S. |
| 10 | Bahaw Wala | .. Shri Sukhdev Singh, VLW, Alamgarh |
| 11 | Raj Pura | .. Shri Mohammad aliya (BLEO, Industries) |
| 12 | Dodewala | .. Shri Puran Singh, P.S. |
| 13 | Kandwala Amarkot | .. Shri Baljit Singh, A.I., Abohar |
| 14 | Khuan | .. Shri Naib Singh, VLW, Khuban |
| 15 | Tarmala | .. Shri Ganga Singh, Zilahdar, Khuban |
| 16 | Miko Khera | .. Senior School Teacher |
| 17 | Bahadur Khera | .. Shri Atma Singh, P.S. |
| 18 | Dewan Khera | .. Shri Tirath Ram, Social Education and Panchayat Officer, Abohar |
| 19 | Mallook Pura | .. Shri Pritam Singh, VLW, Mallookpura |
| 20 | Jodhpur | .. Shri Mani Ram, School Teacher |
| 21 | Dutterian Wali | .. Senior School Teacher |
| 22 | Sukh Chain | .. Shri Harbhajan Lal Zilahdar, Malout |
| 23 | Sardard Pura | .. Canal Patwari |
| 24 | Kundal | .. Shri Gurmit Singh, VLW, Kundal |
| 25 | Ramgarh | .. Shri K.S. Grewal, N.T., Abohar |
| 26 | Bhangalan | .. Shri Pesham Singh, A.I., Marketing |
| 27 | Gadan Dob | .. Shri Dalbir Singh, P.P.I., Abohar |
| 28 | Aalamgarh | .. Shri Bela Singh, Ranger Officer, Abohar |
| 29 | Burj Muhar Wala | .. Shri Bishan Dass, Forest Department, Abohar |
| 30 | Patti Taja | .. Shri Babu Singh Mann, A.I., Cotton Development |
| 31 | Dharangwala | .. Shri Hans Raj, Patwari, Revenue |
| 32 | Gobindgarh | .. Shri Jiwan Dass, A.S.I., Abohar |
| 33 | Baluana | .. Shri Sham Lal Gupta, B.L.E.O., Abohar |
| 34 | Kera Khera | .. Shri Dalbir Singh, A.S.I., C/S. |
| 35 | Bahwal Basi | .. Shri Joginder Singh, V.L.W., Baluana |
| 36 | Bazid Pura | .. Shri Gurjant Singh, V.L.W., Bazidpur |
| 37 | Hamit Pura | .. Senior School Teacher |
| 38 | Bishan Pura | .. Ditto |
| 39 | Ram Pura | .. Ditto |
| 40 | Narain Pura | .. Ditto |
| 41 | Kularan | .. Shri Hari Paul, VLW, Kularan |
| 42 | Bhagsar | .. Senior School Teacher |
| 43 | Chanan Khera | .. Shri Ajit Singh Brar, C/S Abohar |
| 44 | Kiber Khera | .. Shri Nazar Singh, A.S.O., Package, Abohar |
| 45 | Danger Khera | .. Shri Ajmer Singh, VLW, Danger Khera |
| 46 | Kuharianwali | .. Shri Sohan Singh, A.S.I., Cotton Development |
| 47 | Jhumian wali | .. Shri Ved Parkash, Panchayat Secretary |
| 48 | Azam Wala | .. Shri Tirath Ram, SEPO, Abohar |
| 49 | Bodiwala Petha | .. Shri Bihari Lal, Teacher |
| 50 | Bhangar Khera | .. Shri Ram Chand, Teacher |
| 51 | Bakilan wala | .. Shri Dharam Vir, V.A.S., Danewala |
| 52 | Baroke | .. Shri Pritam Chand, Teacher |
| 53 | Bandiwala | .. Shri Hans Raj, Panchayat Secretary |
| 54 | Bazidpur Kotian wala | .. Shri Dharam Singh, Teacher |

| Serial No. | Name of the village | Name of the Officer In-charge Agricultural Programme |
|------------|-------------------------|--|
| 1 | 2 | 3 |
| 55 | Churi Wala Dhana | .. Shri Sarwan Singh, Teacher |
| 56 | Dewan Khera | .. Shri Sohan Singh, B.D. & P.O., Khuan Sarwar |
| 57 | Koil Khera | .. Block Education Officer |
| 58 | Dharam Pura | .. Shri Ram Kishan, A.E.O., Khuan Sarwar |
| 59 | Daulat Pura | .. Shri Ram Nath, Teacher |
| 60 | Dani Wal Sat Kossi | .. Shri Jora Singh, VLW |
| 61 | Dalmir Khera | .. Shri Mehar Singh, Patwari |
| 62 | Dhinga Wali | .. Shri Arjan Singh, Teacher |
| 63 | Ghallu | .. Shri Ghos Ram, Teacher |
| 64 | Giddaran Wali | .. Shri Narain Dass, VLW |
| 65 | Gumjal | .. Shri Hans Raj, Teacher |
| 66 | Hari Pura | .. Shri Charanji Lal, Teacher |
| 67 | Jand Wala Hanwanta | .. Shri Brij Lal, Teacher |
| 68 | Jand Wala Mira Singh | .. Shri Nirbhah Singh, Teacher |
| 69 | Jhhurar Khera | .. Shri Devi Chand, Teacher |
| 70 | Kaler Khera | .. Shri Bian Chand, Teacher |
| 71 | Kathera | .. Shri Shanker Lal, Teacher |
| 72 | Kilan Wali | .. Shri Sohan Singh, A.I. (Cotton) Package |
| 73 | Khui Khera Sukhna | .. Shri Bhag Singh, Teacher, Sant High School |
| 74 | Khuian Sarwar | .. Shri Vidhia Sagar, Teacher |
| 75 | Khipan Wali | .. Shri Hans Raj, Teacher |
| 76 | Khowali Dha | .. Shri Sham Singh, Teacher |
| 77 | Khatwan | .. Shri Mohan Lal, Panchayat Secretary |
| 78 | Lakhewali Dhab | .. Shri Ghanpat Rai, Teacher |
| 79 | Mauj Garh | .. Shri Jaswant Singh, Teacher |
| 80 | Muradwala Bhangar Khera | .. Shri Gurdit Singh, Panchayat Secretary |
| 81 | Mamoon Khera | .. Shri Bhagwan Dass, Teacher |
| 82 | Nihal Khera | .. Shri Kapoor Singh, A.S.I., Package |
| 83 | Panj Kosi | .. Shri Om Parkash, Teacher |
| 84 | Patti Bihls | .. Shri Isher Singh, Teacher |
| 85 | Panjawa Mandal | .. Shri Atma Ram, Teacher |
| 86 | Patuwala | .. Shri Kashmiri Lal, Teacher |
| 87 | Pami Wala Mehla | .. Shri Des Raj, Teacher |
| 88 | Kabool Shah Khuban | .. Shri Rajbakhsh Singh |
| 89 | Rampura | .. Shri Kirpal Singh |
| 90 | Ram Kot | .. Shri Gurdit Singh, Panchayat Secretary |
| 91 | Roop Nagar | .. Shri Ram Saroop, Teacher |
| 92 | Syad Wala | .. Shri Om Parkash, Teacher |
| 93 | Sabooana | .. Shri Harnaik Singh, Teacher |
| 94 | Sappan Wali | .. Shri Lakha Singh, A.S.I., Package |
| 95 | Shaterwala | .. |
| 96 | Tillan Wali | .. Shri Nihal Chand, Teacher |
| 97 | Sher Garh | .. Shri Santokh Singh, Teacher |
| 98 | Shiwana | .. Shri Megh Raj, Teacher |
| 99 | Too Wala | .. Shri Baldev Singh, Teacher |
| 100 | Asman Khera | .. Shri Gurdip Singh, Teacher |
| 101 | Waryam Khera | .. Shri Narain Singh, Teacher |
| 102 | Patti Sadique | .. Shri Rashpal Singh |

Block Supervisor, Shri Kaur Singh Roomi, BD & PO, Jalaband*Circle No. 1—S. Dilbagh Singh Kooner, A.E.O., Jed Supervisor*

| Serial No. | Name of village | Name of official |
|------------|----------------------|---|
| 103 | Chak Kalawala | .. Shri Gurbachan Singh Brar, V. L. W. |
| 104 | Ladhuwala Utar | .. Shri Kaur Singh Roomi, B.D.&P.O. |
| 105 | Chak Sohewala | .. Shri Gurbachan Singh Brar, V L W |
| 106 | Jand Wala | .. Shri Pritam Singh, S.I., Jandwala Bhimashah |
| 107 | Chak Jandwala | .. Shri Gurcharan Singh, P.S. |
| 108 | Chak Panjkosi | .. Shri Malkiat Singh, Teacher |
| 109 | Chak Janisar | .. Shri Piara Singh, Sub-Inspector (Co-operative) |
| 110 | Chak Rorenwala | .. Ditto |
| 111 | Chak Khurajan | .. |
| 112 | Jaisar | .. Shri Pritam Singh, Teacher |
| 113 | Chak Dhab Khusal Joy | .. Shri Sampuran Singh, Patwari |

Circle No. 2— Shri Swaran Singh, Co-operative Inspector

| | | |
|-----|------------------|--|
| 114 | Bahmniwala | .. Shri Bihari Lal, Teacher |
| 115 | Chak Manjindwala | .. Shri Sawaran Singh, Cooperative Inspector |
| 116 | Chak Mannewala | .. Shri Gauri Shankar, P.S. |
| 117 | Chak Arainwala | .. Shri Ram Kishan, Teacher |
| 118 | Totianwala | .. Shri Mohan Lal, Teacher |
| 119 | Chak Rum wala | .. Shri Pritam Singh Barar, VLW |
| 120 | Chak Sotorian | .. Shri Chikan Lal, P.S. |
| 121 | Chak Bhabra | .. Shri Swaran Singh |
| 122 | Mohankam Arain | .. Shri Kishan Chand, Teacher |

Circle No. 3— Shri Thakur Singh, B.E.O.

| | | |
|-----|-------------------|-----------------------------------|
| 123 | Mukerian | .. Shri Karnail Singh, Teacher |
| 124 | Pakan | .. Shri Lal Singh, Teacher |
| 125 | Jandwala Bimeshah | .. Shri Nanak Chand, Patwari |
| 126 | Khuranja | .. Shri Thakar Singh, B.E.O. |
| 127 | Ratta Ther | .. Shri Mukhtiar Singh, Teacher |
| 128 | Roman Wala | .. Shri Hardial Singh, V.L.W. |
| 129 | Halim wala | .. Shri Kanshi Ram, Patwari Canal |

Circle No. 4— Shri Ranjit Singh, S.E. & P.O.

| | | |
|-----|--------------------|--|
| 130 | Chak Gulam Rasul | .. Shri Ranjit Singh, S.E.P.O. |
| 131 | Chak Qabar wala | .. Shri Bhagat Ram, Patwari |
| 132 | Kathgarh | .. Shri Surj Parkash, Teacher |
| 133 | Chak Balocahan | .. Shri Narinder Singh, Teacher |
| 134 | Dhab Kariyal | .. Shri Madan Lal, Teacher |
| 135 | Dhab Khushal Joyya | .. Shri Amrit Lal, Teacher |
| 136 | Arniwala | .. Shri Gurdip Singh, Patwari |
| 137 | Chak Arniwala | .. Shri Partap Singh, Patwari, Revenue |

Circle No. 5— Shri H. L. Monga, B.L.E.O., Supervisor

| | | |
|-----|----------------------------------|--------------------------------------|
| 138 | Moher Singhwala Hittar and Uttar | Shri Kharaiti Lal, Teacher |
| 139 | Santokh Singhwala | .. Shri Ujagar Singh, Patwari, Canal |
| 140 | Fattu wala | .. Shri Mohinder Singh, Patwari |
| 141 | Baggeke Uttar and Hitthar | .. Shri Guran Ditta, Teacher |
| 142 | Almeke | .. Shri H. L. Monga, B.L.E.O. |
| 143 | Sohana Sandar | .. Shri Balbir Singh, Teacher |
| 144 | Ladhuwala Hittar | .. Shri Kasturi Lal, Patwari |

| Serial No. | Name of village | Name of official |
|---|-----------------------------|--|
| 145 | Sukhera Bedal | .. Shri Narvir Singh, Cooperative Inspector |
| 146 | Hazara Ram Singhwala | .. Shri Girdhari Lal, Teacher, Mohansinghwal |
| <i>Circle No. 6— Shri Shamsher Singh, B.E.O., Jalalabad Supervisor</i> | | |
| 147 | Ghubaya | .. Shri Surjan Singh, Teacher |
| 148 | Chak Khewa | .. Shri Shamsher Singh, B.E.O. |
| 149 | Chak Bajida | .. Shri Chiman Lal, Teacher |
| 150 | Chak Tahliwala | .. Shri Kartar Singh Brar, V.L.W. |
| 151 | Lamochar Khurd | .. Shri Malkiat Singh, Patwari |
| 152 | Maujewala | .. Shri Puni Ram, Teacher |
| 153 | Chak Lamochar | .. Shri Harpal Singh, Teacher |
| 154 | Hamid Saidoke | .. Shri Krishan Kumar, Teacher |
| <i>Circle No. 7— Shri Kanwar Jaswant Singh Ziladar</i> | | |
| 155 | Lakher Mushaabi | .. Shri Chiman Lal, P.S. |
| 156 | Ladhuka | .. Shri Kanwar Jaswant Singh |
| 157 | Chak Mohmdwala | .. Shri Narain Dass, Patwari |
| 158 | Chak Khundwala | .. Shri Sham Lal, Teacher |
| 159 | Chak Bhamba Wattu and Uttar | Shri Lal Singh, Sub-Inspector, Cooperative |
| 160 | Jala Lakhoke | .. Shri Kartar Singh, V.L.W. |
| 161 | Mandi Ladhuka | .. Shri Rajinder Nath, Teacher |
| <i>Circle No. 8— Shri Sohan Singh, S.D.O., Drainage Supervisor</i> | | |
| 162 | Kirianwala | .. Shri Sohan Singh, S.D.O., Drainage |
| 163 | Tarobri | .. Shri Joginder Singh, Teacher |
| 164 | Chak Pakhi | .. Shri Gurbachan Singh, Teacher |
| 165 | Chak Singhwala | .. Shri Birbal, Patwari |
| 166 | Hauz Khas | .. Shri Gurmit Singh, Teacher |
| 167 | Huse Caudhar | .. Shri Ram Rakha, Teacher |
| 168 | Singhwal | .. Shri Barru Ram, Patwari Halqa |
| 169 | Chak Puna wala | .. Shri Teja Singh, Patwari |
| <i>Circle No. 9— Shri Tilak Raj Monga, Inspector, Food and Supplies</i> | | |
| 170 | Chak Puliwala | .. Shri Ghanya Lal, Patwari |
| 171 | Paliwala | .. Shri Hakam Chand, Teacher |
| 172 | Lakhewala | .. Shri Faujdar Singh, Patwari |
| 173 | Chak Lakho walai | .. Shri Gulab Singh, Patwari |
| 174 | Chak Bohiwala | .. Shri Bikramjit Singh, P.S. |
| 175 | Chak Sarian | .. Shri Hardial Singh, V.L.W. |
| 176 | Sarian | .. Shri Manohar Lal, Teacher |
| 177 | Chak Chhapriwala | .. Shri Tilak Raj Monga, Food and Supplies |
| 178 | Kherewala | .. Shri Sunder Singh, Teacher |
| 179 | Chak Dumal | .. Shri Kartar Singh, Teacher |
| <i>Circle No. 10— Shri Mangat Dass, Field Kanungo, Jalalabad</i> | | |
| 180 | Chak Sukhar | .. Shri Bhupinder Singh, Patwari |
| 181 | Mohkam Arain | .. Shri Kishan Chand, Teacher |
| 182 | Dhandi Khurd | .. Shri Lal Chand, Patwari |
| 183 | Kannewala | .. Shri Mangal Dass, Field Kanungo, |
| 184 | Chak Panniwala | .. Shri Balshi Ram, Teacher |
| 185 | Chak Sohna Sandar | .. Shri Raja Ram, Teacher |
| 186 | Parbhat Singhwala | .. Shri Banarsi Dass, Teachers |
| 187 | Jalalabad | .. Shri Bhag Ram, Teacher |

| Serial No. | Name of village | Name of official |
|------------|-----------------|------------------|
|------------|-----------------|------------------|

Circle No. 1, Shri Piara Lal Dhawan, B.E.O. No. 1

| | | |
|-----|---------------------|----------------------------------|
| 188 | Dabwala Kalan | .. Shri Balbir Singh |
| 189 | Kandwala Hazar Khan | .. Shri Ram Parkash, Patwari |
| 190 | Tahliwala Jattan | .. Shri Budh Singh, Teacher |
| 191 | Arni wala | .. Shri Gulzar Singh, Patwari |
| 192 | Mohuana | .. Shri Madan Lal, Teacher |
| 193 | Aslam wala | .. Shri Paire Lal Dhawan, B.E.O. |
| 194 | Kamal Wala | .. Shri Om Parkash, Teacher |

Circle No. 2, Shri Gurdev Singh, Agriculture Inspector

| | | |
|-----|----------------------|--------------------------------|
| 195 | Chottian Wala | .. Shri Gurdev Singh |
| 196 | Chottian Wali Jattan | .. Shri Raja Singh, Teacher |
| 197 | Chottian Wali Bedia | .. Shri Inder Singh, P.S. |
| 198 | Aliana | .. Shri Turbakh Singh, Teacher |
| 199 | Tahliwala Bodla | .. Shri Jai Kishan, Teacher |
| 200 | Singh Pura | .. Shri Harnek Singh, V.L.W. |
| 201 | Chahlan Wali | .. Shri Bhagwan Dass, Teacher |

Circle No. 3, Shri Balvinder Singh, Overseer

| | | |
|-----|---------------------|--------------------------------------|
| 202 | Burj Hanumangarh | .. Shri Balvinder Singh, Overseer |
| 203 | Kuhari anwali | .. Shri Gurdev Singh, Gram Secretary |
| 204 | Muradwala Dal Singh | .. Shri Jagjit Singh, Teacher |
| 205 | Churiana | .. Shri Sadhu Singh Sohal, B.D.O. |
| 206 | Dhippan Wali | .. Shri Sardar Singh |
| 207 | Bannwali | .. Shri Raj Singh, Teacher |

Circle No. 4, Shri H.L. Monga, Supervisor

| | | |
|------|------------------|---|
| 208 | Mulianwali | .. Shri Anup Singh |
| 209 | Jandwala Khanta | .. Shri Gurbax Singh, Teacher |
| 210 | Hiranwali | .. Shri Gurmail Singh, Teacher |
| 211 | Bagganwali | .. Shri Pritpal Singh, Patwari |
| 212 | Kikkar Wali Rupe | .. Shri Parkash Singh, S.I., Co-operative |
| 213 | Bonwala Hanwalt | .. Shri Amar Singh, Teacher |
| 215* | Korianawali | .. Shri Gulzari Lal, Teacher |
| 216 | Chuharianwali | .. Shri Rajishan, Teacher |
| 217 | Rampura | .. Shri Harbhajan Singh, Supervisor |

Circle No. 5, Shri Harcharan Singh, B.E.O., No. 2, supervisor

| | | |
|-----|-------------------|---|
| 218 | Karnikhera | .. Shri Hazara Singh, Tehsildar |
| 219 | Kerian | .. Shri Kirpal Singh, V.L.W. |
| 220 | Sureshwala | .. Shri Om Parkash, Teacher |
| 221 | O dian | .. Shri Lal Singh, Patwari |
| 222 | Khanpura | .. Shri Madan Lal, P.S. |
| 223 | Chuhriwala Chisti | .. Shri Gajjan Singh, Teacher |
| 224 | Muthianwali | .. Shri Sain Dass, Patwari |
| 225 | Churani | .. Shri Nikka Singh, S.I., Co-operative |
| 226 | Asafwala | .. Shri Harcharan Singh, B.E.O. |
| 227 | Pucca Chisti | .. Shri Ram Parkash, Teacher |
| 228 | Ganj Baksh Santi | .. Be Charge |
| 229 | Kutab-u-din | .. Sanitary Inspector |

Circle No. 6, Shri Amarjit Singh

| | | |
|-----|-----------|--------------------------------|
| 230 | Kapulshah | .. S.D.O., Canal |
| 231 | Kotha | .. Shri Amarjit Singh, Ziladar |

*as in reply supplied by the Government.

| Serial No. | Name of village | Name of official |
|--|-------------------------|--|
| 232 | Awa | .. Shri Hans Raj, Teacher |
| 233 | Mohd. Pira | .. Shri Sucha Nand, Teacher |
| 234 | Mohd. Amira Modh Slam | .. Shri Mohinder Singh, Teacher |
| 235 | Mombe Ke | .. Shri Mangat Rai, Teacher |
| 236 | Bakhu Shah | .. Shri Sant Singh, P.S. |
| 237 | Kandeke | .. Be-charge |
| 238 | Alamshaha | .. Shri Panna Lal, Teacher |
| 239 | Jhangar and Nur Mohd. | .. Shri Manmohan Singh, Teacher |
| 240 | Gulshan | .. Be Charge |
| 241 | Salemshah | .. Shri Inder Singh, S.C.A. |
| 242 | Sultanpur | .. Shri Gurdev Singh, Patwari |
| <i>Circle No. 7, Shri Girdhari Lal, Ziladar</i> | | |
| 243 | Gaganke | .. Shri Shivdas, V.L.W. |
| 244 | Bdha | .. Shri Gardhari Lal, Zilladar |
| 245 | Mozam | .. Shri Abnash Chand, Teacher |
| 246 | Kanwanwali | .. Be Charge |
| 247 | Ganjuana | .. Shri Monohar Lal, Teacher |
| 248 | Hasta Kalan | .. Shri Mohan Singh, Teacher |
| 249 | Jatwali alias Ram Nagar | .. Shri Mathra Das, P.S. |
| 250 | Nakike | .. Shri Jagdish Ram, Patwari |
| 251 | Dara Dona | .. Be charge |
| 252 | Mohar Khewa | .. Ditto |
| 253 | Ran Chaina | .. Shri J.S. Gaumi, S.D.O. (C), Fazilka |
| 254 | Rohela Tejewal | .. Be charge |
| 255 | Chak Rohela | .. Ditto |
| 256 | Dona Kikandari | .. Ditto |
| 257 | Mahtam Nagar | .. Ditto |
| <i>Circle No. 8, Shri Vishan Singh, Co-operative Inspector</i> | | |
| 258 | Behk Khas | .. Shri Balwant Singh, Teacher |
| 259 | Walle Shah Utar | .. Tehsil Welfare |
| 260 | Churke | .. Be-charge |
| 261 | Walle Shah Hathar | .. Do |
| 262 | Chulam Rasulwala | .. Shri Vishan Singh, Patwari |
| 263 | Naulan | .. Ditto |
| 264 | Saidoke Hathar | .. Shri Vishan Singh, Co-operative Inspector |
| 265 | Lakhoke Utar | .. Shri Amar Singh Teacher |
| 266 | Jaimalke | .. Shri Sham Singh, Teacher |
| 267 | Chandmari | .. Shri Sham Lal, Teacher |
| 268 | Behk Hasta Utar | .. Shri Sansar Chand, S.J. Audit |
| <i>Circle No. 9, Shri Rajinder Pal Singh, N.T.</i> | | |
| 269 | Lalowalai | .. Shri Rajinder Pal Singh, N.T. |
| 270 | Theh Qalendar | .. Shri Gurdev Singh, S.I., Co-operative |
| 271 | Jaurki Andhewali | .. Shri Mohinder Singh, V.L.W. |
| 272 | Jaurki Kahker Wali | .. Forest Guard |
| 273 | Abhun | .. Shri Om Parkash, Teacher |
| 274 | Chimewala | .. Shri Harkishan Dass, S.D.O. (Graini) |
| 275 | Ahlbodla | .. Shri Thakar Singh, Patwari |
| 276 | Jhok Depulana | .. Shri Balbir Singh, Teacher |
| 277 | Shama Khanka | .. Shri Karnail Singh, Teacher |
| <i>Circle No. 10, Shri Avtar Singh, S.E.P.O.</i> | | |
| 278 | Chak Banwala | .. Shri Jawant Rai Mehta, Field Kanungo |
| 279 | Chak Dabwala | .. Ditto |
| 280 | Penchanwali | .. Shri Joginder Singh, S.I., Industries |
| 281 | Miani Basti | .. Agriculture Teacher, Government High School |
| 282 | Chak Khuwali | .. Shri Avtar Singh, S.E.P.O. |
| 283 | Ojna Wali | .. Shri Sain Dass, S. D.O. (Drainage) |
| 284 | Patti Puran | .. Shri Amar Singh, S.I. (Co-operative) |

LIST OF STARRED QUESTION FOR 1ST APRIL, 1964

MUNICIPAL COMMITTEE, QADIAN

***5938. Shri Mohan Lal** ; Will the Minister for Education and Local Government be pleased to state —

- (a) the date when the names of the Members elected to the Municipal Committee, Qadian were notified in the Official Gazette ;
- (b) whether any date was fixed for administering the oath to the said Members and for election of the President and Vice-President ; if so, what and by whom ;
- (c) whether it is a fact that the date mentioned in part (b) was subsequently cancelled, if so, when and by whom ;
- (d) whether any new date has so far been fixed for the purpose mentioned in part (b) ?

Shri Prabodh Chandra (a) 12th June, 1964.
 (b) Yes ; 30th July, 1964 by the S.D.O. (Civil), Batala.
 (c) Yes ; on 29th July, 1964 by the S.D.O. (Civil), Batala under the orders of Government ;
 (d) Yes ; 27th August, 1964 on which date the election was held .

LIST OF STARRED QUESTION FOR 7TH APRIL, 1964

FUNDS HANDLED BY MRS. GAIND AS HEADMISTRESS

***5861. Chaudhri Ram Parkash** Will the Home Minister be pleased to state the names of the different schools funds handled by Mrs. Gaind as Headmistress, Government Girls Higher Secondary School, Ambala City with the details of the audit reports in the case of each fund ?

Sardar Darbara Singh : The following funds were handled by Mrs. N. Gaind while she was working as Headmistress, Government Girls Higher Secondary School, Ambala City :—

- (i) Domestic Science Fund.
- (ii) Audio Visual Fund.
- (iii) Amalgamated Fund.
- (iv) Health Fund.
- (v) Red Cross Fund.
- (vi) Paper money Fund.

A copy of the audit note is laid on the table of the House.

Audit and Inspection Note on the account of Government Girls Higher Secondary School, Ambala City

Period.—January to September, 1962.

PART I

1. *Last Audit Note.*—Action taken on the last audit note calls for the following further remarks :—

(a) *Audit Note for the period 1/41 to 3/42.*

Para 6 and 7.—The short recovery of fees from VII and K.G. classes in 4/41 has not been worked out and got written off with proper sanction. It should be expedited.

(b) *Audit Note for the period 1/58 to 10/58.*—

Para 4.—Loss due to irregular concession had not been made good. It should receive immediate attention.

(c) *Audit Note for the period 11/58 to 8/59.*—(i) *Para 4.*—The credit of Rs 45.44 nP. on account of interest added by the Post office on the "Security Account" and "Hostel. Accounts" was again not pointed out, nor was the authority for the institution of these funds made available. The "Hostel Security Account" was also not produced during audit. The credit of interest, the authority for collecting these funds, and Hostel Security Account should be shown at the next audit.

(ii) *Para 8.*—The loss of fees amounting to Rs 60.75 due to excess grant of three half fee concessions was again not made good. Recovery should be expedited.

(iii) *Para 9.*—Rent due from Mistress residing in the Hostel had again not been recovered. The recovery should be made immediately.

(iv) *Para 10(ii).*—Hostel fee short realized during the period prior to 31st December 1954, when temporary exemption came into force, was still not worked out and made good. This should receive early attention.

(v) *Para 11.*—The practice of charging actual electricity consumption charges should be got regularised with the sanction of Director, Public Instruction, Punjab.

(vi) *Para 12.*—The balance in the "Mess Security Account" was stated to have been credited in the Treasury under "Revenue Deposits" but Treasury chalan and the "Mess Security Account" were again not produced. The same should be shown at the next audit and other irregularities in respect of refund of securities, attended to early.

(vii) *Para 13(ii).*—Rs 42.54 paid on account of travelling allowance to staff members were not got reimbursed out of the District Red Cross Fund. This should be done early.

(d) *Audit Note for the period, 9/59 to 10/60.*—(i) *Para 4 (a) (i) and (ii).*—The amount irregularly spent out of Red Cross Fund had not been made good or got regularised with proper sanction. This should be done early.

(ii) *Para 4(c).*—Rs 19.50 nP. paid as remuneration to a servant engaged for the purchase of material from bazar and Rs 10.92 nP for the purchase of tats, had not been recovered. The payment at the rate of Rs 15 per mensem to a Government servant was neither refunded nor got sanctioned from proper authority. This should be done immediately.

(iii) *Para 4(d).*—The amount irregularly spent out of amalgamated fund was neither justified nor made good. This should receive early attention.

(iv) *Para 6.*—Rs 20 paid to the office clerk for maintaining the accounts of grants for National Physical drive was not a fit charge on the grant and should, therefore, be got refunded without further delay.

(v) *Para 7.*—The 'Register of Advances' in form "Stereo D.P.I. No. 191-New" was again not produced nor the adjustment of Rs 55 advanced to Shri Jagan Nath pointed out. The register should be started and adjustment shown at the next audit.

(e) *Audit Note for the period, 11/60 to 12/61.*—(i) *Para 4(i).*—The Amalgamated fund short realised in the past, had not been recovered or got regularized with proper sanction. This should receive immediate attention.

(ii) *Para 4(ii).*—Approval of the District Junior Red Cross Sub-Committee for condoning the delay in enforcing the revised rates of Red Cross subscriptions had not been obtained. This should be done at an early date.

(iii) *Para 5(a).*—Rs 19.49 Rs 33, Rs 72.11 and Rs 75.75 nP irregularly spent out of Domestic Science Fund, Red Cross Fund, Amalgamated fund and Health fund respectively had not been made good. This should receive immediate attention.

(iv) *Para 5(h).*—Expenditure in excess of 50 per cent of income incurred out of Red Cross Fund, had not been worked out and adjusted from future subscriptions. This should be done at an early date.

(v) *Para 6.*—Tournament fee for 1960-61 and 1961-62 had still not been realized and credited to the Divisional Guide and Tournament Fund (Girls). This should be done now after adjusting Rs 50 already paid, for registration to the District Guide Commissioner.

(vi) *Para 7.*—The school clerk had still not furnished security of Rs 600. She should be required to do so immediately .

(vii) *Para 8.*—The 50 per cent Government share of fee received by some of the teachers as per details given in the objection statement had again not been credited. The needful should be done at an early date.

(f) *Objection Statement.*—Three objection statements relating to the period 1st April, 1943 to 31st December, 1946 were still missing. These should be traced out and put up at the next audit.

The following items of the objection statements still remained unsettled:—

| <i>Period</i> | |
|----------------------------------|------------------------|
| February, 1957 to December, 1957 | .. 5 |
| November, 1958 to August, 1959 | .. 1 to 4 |
| September, 1959 to October, 1960 | .. 4 to 4 and 10 to 20 |
| November, 1960 to December, 1961 | .. 1 to 6 |

PART II

2. *Present Audit.*—The present test audit and examination of accounts for the period January, 1962 to September, 1962, the results of which are embodied in the succeeding paragraphs was conducted by Shri B.R. Chaudhri, Senior Auditor from 13th November, 1962 to 19th November, 1962. The accounts for the months of March and July, 1962 were selected for detailed check. The record required in audit was produced with the exception of Attendance Register of 10th-B Class for March, 1963 and July, 1962 which should be put up at the next audit.

3. *Audit Fee.*—The audit fee worked out to Rs 55 as detailed below :—

| | |
|---------------------------|--------------|
| | Rs |
| (i) Amalgamated fund | .. 15 |
| (ii) Health fund | .. 10 |
| (iii) Red Cross fund | .. 10 |
| (iv) Audio-Visual fund | .. 10 |
| (v) Domestic Science fund | .. 10 |
| Total | .. <u>55</u> |

The amount was credited to Government, —*vide* Ambala Treasury Challan No. II, dated 19th November, 1962.

4. *Unauthorised Collections.*—An unauthorised fund in the name of "Paper money Fund" had been started by the Headmistress from 1st September, 1962. The collections @ Re. 1 per mensem per student from XI, X and IX, @ 75 nP from VIII, and @ 50 nP. from VII and VI Classes were made. The up-to-date collections and expenditure amounted to Rs 560.25 nP. and Rs 501.09 nP. respectively. The balance of Rs 59.16 nP had been retained in hand by the Headmistress. The authority for the institution of the above unauthorised fund was not forthcoming. The matter is brought to special notice of the Director of Public Instruction, Punjab, for suitable action. The unauthorised fund should be stopped forthwith and the balance in the hand of the Headmistress credited to Government.

5. *"Domestic Science Fund.*—The salary of Rs 15 of Shri Mansa Ram was paid out of "Domestic Science Fund", —*vide* voucher No. 262 of January, 1962. He was deputed to purchase certain articles from the bazar from time to time. This was not a fit charge on the paid fund. The amount should, therefore, be recovered immediately.

6. *Reconciliation Statement.*—The reconciliation statement of pupils fund for September, 1962 onward was incomplete to the extent that the Treasury Pass Book and the Fee Account

Register had not been brought up to date. The said statement should immediately be prepared. The Treasury Pass Book and Fee Account Register completed and the balance in the funds tallied with that in the treasury at the end of each month, without further delay

7. *Tournament fee.*—The tournament fee amount to Rs 91.56 realized @ 12nP. per student from 6th to 11th classes in September, 1962 had been retained by the mistress concerned in hand. The same should be remitted to the Inspectress of Schools for credit to the "Divisional Guide and Tournament Fund" (Girls) immediately.

8. *University Registration Fee.*—The University Registration fee detailed below had not been accounted for in the cash book of the Deposit Account (From D.P.I. No. 58).

| Serial No. | Amount | Month in which realized |
|------------|------------|-------------------------|
| | Rs | |
| 1 | 552 | May, 1962 |
| 2 | 40 | October, 1962 |
| 3 | 4 | October, 1962 |
| Total | <u>596</u> | |

In future the above kind of income should invariably be accounted for in the cash book of Deposit Account. The amount of Rs 4 mentioned at No. 3, *ibid*, had not yet been remitted to the University. The needful should be done immediately.

9. *Government share of Fee.*—Mrs. D. Walia received Rs 35 during the year, 1961-62 as remunerations for the work done as an invigilator in the University examination. The Government share amounting to Rs 17.50 nP had not so far been credited in the Government Treasury. She may be required to do so immediately.

10. *Objection Statement.*—An objection statement containing unsettled items has been forwarded in advance of this note for necessary action.

11. *Conclusion.*—The disposal of old objections continued to be neglected (Part I).

Subject to the foregoing remarks, the accounts were fairly satisfactory.

(Sd.) S. SARUP,

Assistant Examiner,
Local Fund Accounts,
Punjab, Chandigarh.

No. XI(13)-7140, dated 15th December, 1963.

Copy forwarded to the :—

- (1) Headmistress, Government Girls Higher Secondary School, Ambala City, with the request that an annotated copy showing the action may be sent to this office at an early date.
- (2) Divisional Inspectress of Schools, Ambala Division, Ambala, for information.
- (3) Deputy Director of Public Instruction, Punjab, Chandigarh, for information.
- (4) Shri B. R. Chaudhri, Senior Auditor, for information.

(Sd.) . . .

Assistant Examiner.

LIST OF STARRED QUESTION FOR 15TH SEPTEMBER, 1964

EXPENDITURE INCURRED IN CONNECTION WITH THE ENQUIRY HELD BY THE DAS COMMISSION

***6200. Sardar Kulbir Singh** Will the Chief Minister be pleased to state—

- (a) the total expenditure incurred by the State Government in connection with the enquiry held by the Das Commission;
- (b) the names of the lawyers engaged by Government in connection with the said enquiry together with the amount paid to each;
- (c) whether the Government has decided to recover any part of the expenditure referred to in part (a) above from the former Chief Minister (S. Partap Singh Kairon); if so, in what proportion;
- (d) the amount of T. A. received by various Government officers in connection with the said enquiry;
- (e) the amount of T. A. received by the former Chief Minister and other Ministers in connection with the said enquiry?

Shri Ram Kishan: (a) & (b) Reply to these parts was given during the last Autumn Session of the Punjab Legislative Assembly.

(c) The Union Home Ministry have advised, after consulting the Union Law Ministry, that it is not legally feasible, at this stage, to effect any recovery in this respect. The Hon'ble Member will, perhaps, not now be interested in the matter in view of the tragic death of Shri Partap Singh Kairon.

(d) Reply to this part was also given during the last Autumn Session of the Punjab Legislative Assembly.

(e) The former Chief Minister, late Shri Partap Singh Kairon, did not receive any T. A. in connection with the said enquiry; only one of the other Ministers received Rs 945—

LIST OF STARRED QUESTION FOR 16TH SEPTEMBER, 1964

COMMON LANDS FOR HARIJANS IN VILLAGES

***5962. Chaudhary Ran Singh:** Will the Minister for Home and Development be pleased to state—

- (a) whether it is a fact that according to the Government instructions one-third of the village common lands is to be given to the Harijans for cultivation;
- (b) if the reply to part (a) above be in the affirmative, the total number of Panchayats, district-wise, in the State which have not so far complied with these instructions;
- (c) the details of the action Government is proposing to take against the Panchayats/Sarpanches of the Panchayats not complying with the instructions referred to in part (a) above;
- (d) the number of Panchayats referred to in part (b) above, against whom or whose Sarpanches action mentioned in part (c) has been taken?

Sardar Darbara Singh: (a) Under proviso (a) to rule 6 (1) of the Punjab Village Common Lands (Regulation) Rules, 1964, one-third of the cultivable land proposed to be leased is to be reserved for giving on lease by auction to members of the scheduled castes only. If on two different dates fixed for auction, no such person is forthcoming, or the Panchayat Samiti

refuses to confirm the auction in view of the highest bid being less than the average lease rate of similar lands for the last five years, the reservation ceases to have effect.

(b) Hissar-27, Rohtak,—20, Gurgaon—6, Karnal—27, Ambala—109, Simla—Nil, Kangra-Nil, Kulu, Lahaul and Spiti, Nil, Hoshiarpur-397, Jullundur-155, Ludhiana-25, Ferozepore-26, Amritsar-33, Gurdaspur—289, Kapurthala,-Nil Patiala—40, Bhatinda—80, Sangrur—1 and Mohindergarh—10.

(c) Most of the Panchayats have not been able to comply with the rule due to the following reasons :—

- (i) Land is not available for auction being already under lease or is disputed or under illegal possession.
- (ii) There is no cultivable area in the village.
- (iii) Harijans have refused to take the land.
- (iv) Consolidation of Holdings is in progress in villages and the entire holdings of the village stand pooled for repartition.

The Deputy Commissioners have been asked already to check up all such cases and clear the bottle-necks and even cancel leases. They have also been asked to deal with cases of wilful default by Sarpanches under section 102 of the Punjab Gram Panchayat Act, 1952.

(d) Nil.

LIST OF STARRED QUESTION FOR 17TH SEPTEMBER, 1964

DECLARATION BY MINISTERS ABOUT PROPERTIES.

***6019. Shri Balramji Dass Tandon :** Will the Chief Minister be pleased to state—

- (a) whether the Ministers and the Deputy Minister have declared their own assets and those of their relations, if so the details thereof;
- (b) the date of making the said declaration in each case and the reasons for doing so?

Shri Ram Kishan : (a) No Sir.

(b) Does not arise.

LIST OF STARRED QUESTION FOR 21ST SEPTEMBER, 1964

SHAMLAT LAND SOLD BY GRAM PANCHAYAT KHOTE, DISTRICT FEROZEPURE

***6432. Comrade Gurbaksh Singh :** Will the Minister for Home and Development be pleased to state—

- (a) whether it is a fact that the Gram Panchayat, Khote, tehsil Moga, district Ferozepur, has sold some pieces of Shamilat Land to the villagers;
- (b) if the answer to part (a) above be in the affirmative, the total area of such land sold and at what rate;
- (c) the names of person who purchased the said land together with the area of land purchased by each and the amount received by the Panchayat from each buyer;
- (d) whether any permission for selling the land mentioned in part (a) above was taken by the said Panchayat, if so, the name of the authority that granted the permission and the date on which it was given?

Sardar Darbara Singh : (a) Yes, the land sold is within the "lal lakir" of the village. (b) and (c) 1 Kanal, 13½ Marlas of land at the rate of approximately Rs 60 per marla was sold to the following persons. The area of land sold and the total consideration is mentioned against each buyer:—

| Serial No. | Name of Purchaser | Approximate area | Amount paid to Panchayat |
|------------|--|------------------|--------------------------|
| | | Marlas | Rs |
| 1 | Shri Lal Singh son of Inder Singh .. | 3½ | 206 |
| 2 | Shri Major Singh son of Chanchal Singh .. | 4¾ | 280 |
| 3 | Shri Bakhtawar Singh son of Santa Singh .. | 4½ | 265 |
| 4 | Shri Major Singh son of Mastan Singh .. | 11½ | 700 |
| 5 | Shri Harnam Ram son of Nanak Ram .. | 2½ | 150 |
| 6 | Shri Tohla Ram son of Chet Ram .. | 1¾ | 100 |
| 7 | Shri Gurmukh Singh son of Kishan Singh .. | 1 | 60 |
| 8 | Shrimati Shanti wife of Mehnga Singh .. | 4 | 240 |

(d) Sanction was not given, but the sale was made by the Gram Panchayat. The matter is being looked into.

LIST OF STARRED QUESTION FOR 22ND SEPTEMBER, 1964

***6198. Sardar Kulbir Singh :** Will the Chief Minister be pleased to state the action taken against Officers and others who have been adversely commented upon in the Das Commission Report?

Shri Ram Kishan : Reference is invited to my statement made in the Vidhan Sabha on the 24th September, 1964, and my statement laid on the Table of the House on the 26th April, 1965.

LIST OF STARRED QUESTION FOR 23RD SEPTEMBER, 1964

DAMAGE DONE TO STANDING CROPS BY FLOODS IN GURGAON DISTRICT

***6551. Chaudhri Har Kishan :** Will the Minister for Public Works and Welfare be pleased to state the names of villages in Gurgaon district where the recent floods have caused damages to the standing crops to the extent of fifty per cent or more?

Sardar Harinder Singh Major: A statement showing the names of villages in Gurgaon District where the recent floods have caused damages to the standing crops to the extent of 50 per cent or more is enclosed.

Statement showing the names of villages in Gurgaon District where the recent floods have caused damages to the standing crops to the extent of 50 per cent or more.

| Serial No. | Name of village | Percentage of loss | Serial No. | Name of village | Percentage of loss |
|-------------------|-----------------|--------------------|--------------------------|------------------|--------------------|
| Tehsil Nuh | | | | | |
| | | Per cent | | | |
| 1 | Chhapera | 93 | 54 | Chandaki | 100 |
| 2 | Kherli Dosa | 97 | 55 | Kanwarsika | 98 |
| 3 | Indri | 82 | 56 | Lakaka | 82 |
| 4 | Gangoli | 92 | 57 | Narainpur | 100 |
| 5 | Ujina | 88 | 58 | Tahsinpur | 100 |
| 6 | Mojpur | 100 | 59 | Khaika Hathin | 57 |
| 7 | Khalipur | 92 | Tehsil Ballabgarh | | |
| 8 | Uleta | 84 | 1 | Bhadkhal | 70 |
| 9 | Jajuka | 62 | 2 | Nawada Koh | 85 |
| 10 | Sangel | 67 | 3 | Dabwa | 90 |
| 11 | Qutabgarh | 85 | 4 | Saran | 63 |
| 12 | Hassanpur Sohna | 53 | 5 | Gajipur | 70 |
| 13 | Bajhera | 76 | 6 | Bajri | 57 |
| 14 | Kira | 84 | 7 | Pali | 67 |
| 15 | Kherli Kankar | 80 | 8 | Kot | 52 |
| 16 | Chhapra | 100 | 9 | Dhauj | 82 |
| 17 | Gajarpur | 99 | 10 | Nurpur Dhumaspur | 54 |
| 18 | Rewasan | 90 | 11 | Pawta | 61 |
| 19 | Rithora | 100 | 12 | Pakhal | 53 |
| 20 | Barwa | 86 | 13 | Kheri Gujran | 98 |
| 21 | Hiranthala | 94 | 14 | Nekpur | 78 |
| 22 | Chandeni | 97 | 15 | Nangla Gujran | 74 |
| 23 | Ghasera | 66 | 16 | Sarurpur | 89 |
| 24 | Kotla | 100 | 17 | Madelpur | 81 |
| 25 | Birsika | 50 | 18 | Fatehpur Tagga | 75 |
| 26 | Mohdpur Nuh | 98 | 19 | Alawalpur | 80 |
| 27 | Dihana | 73 | 20 | Tekri Khera | 90 |
| 28 | Shahpur Nangali | 79 | 21 | Alampur | 80 |
| 29 | Devla Nangli | 82 | 22 | Sarohi | 83 |
| 30 | Alawalpur | 57 | 23 | Kheri Jamalpur | 100 |
| 31 | Adbar | 67 | 24 | Bijupur | 100 |
| 32 | Raipuri | 59 | 25 | Zakhopur | 91 |
| 33 | Melawas | 78 | 26 | Ladhiapur | 65 |
| 34 | Bighanli | 64 | 27 | Qaburlpur Bangar | 61 |
| 35 | Salamba | 52 | 28 | Sakrona | 51 |
| 36 | Bhamnola Jogi | 76 | 29 | Ferozepur Kalan | 74 |
| 37 | Akera | 70 | 30 | Karnera | 89 |
| 38 | Molah | 71 | 31 | Shamepur | 100 |
| 39 | Kot | 77 | 32 | Jharsetli | 68 |
| 40 | Pawsar | 68 | 33 | Bhanakpur | 76 |
| 41 | Nangal Ja | 54 | 34 | Mahola | 54 |
| 42 | Rupnagar Natoli | 60 | 35 | Harphala | 38 |
| 43 | Pahari | 76 | 36 | Sekri | 76 |
| 44 | Badelak | 99 | 37 | Nangla Jogiat | 100 |
| 45 | Sadain | 91 | 38 | Kandhawali | 76 |
| 46 | Golpuri | 81 | 39 | Jajru | 71 |
| 47 | Dureshi | 80 | 40 | Sahpur Khurd | 56 |
| 48 | Sonkh | 87 | 41 | Piala | 82 |
| 49 | Palla | 99 | 42 | Sagarpur | 72 |
| 50 | Palri | 77 | 43 | Deeg | 84 |
| 51 | Rindka | 69 | 44 | Baibalpur | 52 |
| 52 | Marora | 66 | 45 | Ladholi | 77 |
| 53 | Bhatka | 98 | 46 | Malerna | 66 |
| | | | 47 | Unchagaon | 82 |
| | | | 48 | Runehra | 51 |

| Serial No. | Name of village | Percentage of loss | Serial No. | Name of village | Percentage of loss |
|------------|-------------------------|--------------------|------------|-----------------------|--------------------|
| 49 | Ballabgarh | 69 | 52 | Ransika | 81 |
| 50 | Mujeri | 66 | 53 | Chhawan | 90 |
| 51 | Bukharpur | 51 | 54 | Milakpur | 80 |
| 52 | Pehladpur Majra Gharoda | 69 | 55 | Gadaipur | 74 |
| 53 | Daulatabad | 62 | 56 | Heraheri | 89 |
| 54 | Manjhawali | 51 | 57 | Supedarnagar | 65 |
| | Tehsil Rewari | | 58 | Pataudi | 60 |
| 1 | Khatawli | 92 | 59 | Narhera | 80 |
| 2 | Asadpur | 92 | 60 | Jnoha Majra | 60 |
| 3 | Sunaria | 79 | 61 | Tarkanpur | 53 |
| 4 | Pachlai | 99 | 62 | Lokra | 85 |
| 5 | Tatapur Istamrar | 90 | 63 | Darapur | 95 |
| 6 | Kharkhera | 69 | 64 | Mao | 85 |
| 7 | Alamgirpur | 91 | 65 | Lokri | 91 |
| 8 | Khaliawas | 84 | 66 | Hansaka | 77 |
| 9 | Paoti | 79 | 67 | Khanpur | 55 |
| 10 | Panwar | 74 | 68 | Goriawas | 74 |
| 11 | Badhoj | 61 | 69 | Basatpur | 63 |
| 12 | Kanohri | 73 | 70 | Saidshahpur | 87 |
| 13 | Pala was | 83 | 71 | Daulatabad | 74 |
| 14 | Kanohra | 54 | 72 | Nanukhurd | 53 |
| 15 | Jiwara | 100 | 73 | Telpuri | 52 |
| 16 | Maliaki | 100 | 74 | Ghelnawas | 79 |
| 17 | Asiaki Gorawas | 96 | | Tehsil Gurgaon | |
| 18 | Chandanwas | 98 | 1 | Sewari | 50 |
| 19 | Khera Alampur | 63 | | | or more |
| 20 | Chowki No. 1 | 88 | 2 | Jaraon | " |
| 21 | Nurgarh | 80 | 3 | Sheikhupur Majri | " |
| 22 | Bamanwas | 96 | 4 | Gogana | " |
| 23 | Mangwaki | 84 | 5 | Bir Hera | " |
| 24 | Gudana | 91 | 6 | Mushadpur | " |
| 25 | Hansaka | 96 | 7 | Doman | " |
| 26 | Chhilarki | 78 | 8 | Daboda | " |
| 27 | Jaṣat | 67 | 9 | Alim-ud-din-Pur | " |
| 28 | Brijpura | 93 | 10 | Karola | " |
| 29 | Bharheri Rehnwa | 100 | 11 | Faridpur | " |
| 30 | Sherpur | 52 | 12 | Mehchana | " |
| 31 | Haqdarpur | 96 | 13 | Basonda | " |
| 32 | Dadawas | 100 | 14 | Jhursanpur | " |
| 33 | Muzzaffra | 73 | 15 | Fazalpur Badli | " |
| 34 | Pahari | 51 | 16 | Mubarakpur | " |
| 35 | Mauzamabad | 99 | 17 | Jhanjrola | " |
| 36 | Chhilare | 92 | 18 | Sultanpur | " |
| 37 | Gagli | 100 | 19 | Iqbalpur | " |
| 38 | Jaitpur Shekhipur | 100 | 20 | Sadhrana | " |
| 39 | Khalilpur | 100 | 21 | Mank raula | " |
| 40 | Khetiawas | 100 | 22 | Budhera | " |
| 41 | Bapas | 100 | 23 | Chandu | " |
| 42 | Balewa | 100 | 24 | Gopalpur | " |
| 43 | Bhogpuri | 100 | 25 | Dhankot | " |
| 44 | Ahandpur | 100 | 26 | Kherki Mazra Dhankot | " |
| 45 | Mahniawas | 100 | 27 | Daulatabad | " |
| 46 | Karawara Manakpur | 56 | 28 | Pawala Khusrupur | " |
| 47 | Jatoli | 87 | 29 | Mohd Heri | " |
| 48 | Rampur | 53 | 30 | Dharampur | " |
| 49 | Mirzapur | 81 | 31 | Babupur | " |
| 50 | Mubarakpur | 91 | 32 | Bajghera | " |
| 51 | Devlawas | 98 | 33 | Tigra | " |

**LIST OF UNSTARRED QUESTIONS FOR 23RD
SEPTEMBER, 1964**

Farmers' Forum

1823 Comrade Bhan Singh Bhaura, M.L.A. : Will the Minister for Home and Development be pleased to state—

- (a) the year when the Farmers Forum was formed in the State and its main objects ;
- (b) whether the said objects have been achieved by the Forum ; if so the details thereof, yearwise ;
- (c) the total amount so far spent by Government on the said Forum, yearwise ?

Sardar Darbara Singh : (a) The Farmers' was formed in the State in 1957 with the following objects :—

- (1) To study the problems facing the agricultural producers in India.
- (2) To protect, advance and promote the social, economic and cultural interests and activities of the Agricultural producers farm youth and women in the country.
- (3) To undertake training and education of the farmers and co-operate with Governmental and other agencies for the uplift and amelioration of the farming community and rapid progress of farming in India.
- (4) To assist in formulating and promoting national and international agricultural policies, in the interest of agricultural producers and to collaborate with similar organisation of agricultural producers in this country or abroad for the furtherance of the said objectives.
- (5) To take such steps for the fulfilment of the above objects as may be necessary from time to time, in particular, collection and expenditure of funds holding meetings, conferences, seminars and exhibitions sending representations, deputations, memoranda etc. and exchanging delegations.

(b) Yes. The yearwise achievements of the Forum are as under :—

1958-59.—The Farmers' Forum was organised in the State in the year 1957 but held its first convention at Patiala in the month of February, 1958, in which the Agriculture programme and plans of the State as well as of the Centre were thoroughly discussed and important resolutions were passed and communicated to Government. Meetings and Seminars were arranged in almost every district and an organisation at the district level was set up in each and every district of the State. About 500 life members who contributed Rs 110 each were enrolled and the cause of the Forum was propagated amongst the farmers.

1959-60.—The second convention of the Forum was held at Rohtak. A seminar and an Agricultural Exhibition were also arranged on this occasion. Meetings were arranged in most of the districts, with a view to educate the farmers in the latest improved agricultural practices. The membership on All-India Level increased from 500 to 1,000 and 5,000 life members who contributed Rs 50 each were also enrolled. About 200 ordinary members in each district for one year were enrolled. This year the World Agricultural Fair to which the Punjab State contributed a lot was organised by the parent organisation at Delhi and was very successful. A regular State Office was set up at Chandigarh.

1961-62.—The annual convention was held at Nawanshahr, district Jullundur. Meetings were organised at district Headquarters in the districts of Gurdaspur, Amritsar, Jullundur, Ludhiana, Patiala and most of the other districts and even in some Block headquarters mainly with a view to educate the farmers and to stress upon them the need and usefulness of forming a non-political, non-communal and non-sectarian organisation, as the Bharat Krishak Samaj. The membership on All-India level rose from 1,000 to 1,600 and State Level Membership from 500 to 650. 1,200 ordinary members were also enrolled all over the State. Seminars on Cotton and Rice cultivation were organised in the districts of Ferozepur and Patiala respectively.

1963.—This year an annual convention could not be organised due to the declaration of National Emergency, but meetings and Seminars were organised at various Agricultural Farms and district headquarters, where in the extension staff of Agriculture Department explained to the members and other farmers the need to adopt the latest improved agricultural practices. Some of these meetings were attended by the Minister of Agriculture and the Chief Minister. The membership at All-India Level rose from 1,600 to 2,050 and at State level from 650 to 850. Agriculture Departments magazine, 'Kheti Bari' was supplied to the members besides other literature relating to farming usually supplied. The 14th meeting of the All-India Farmers Council was called at Chandigarh, for one week, which was very successful.

1964.—The annual convention was held at Bhatinda and as usual an agricultural Exhibition was held and literature pertaining to Agriculture was distributed. This year the Punjab Krishak Samaj started publishing their own monthly organ Krishak Samachar in Punjabi which is being supplied to all the members of the Forum free of cost. The journal deals mainly with Agriculture and allied professions and is first-class extension literature. The Forum also started a Panchayati Raj Training Centre at Ferozepur with the help of the Panchayat Department, wherein education in Panchayati Raj, Agriculture and allied professions is imparted to the PANCHES, Sarpanches, Secretaries and other young and progressive farmers.

The Forum also sponsored a large scale Co-operative Industrial Society, with a view to manufacture, import and distribute agricultural machinery to the farmers in order to save the farming community from ruthless exploitation of the dealers in agricultural machinery. This society has already applied to the Government of India for a licence to manufacture a small 4 wheeled tractor, which if manufactured in India will be available to the farmers at a very reasonable cost of Rs 2,500 approximately. The society has succeeded in obtaining an import licence for 100 Power Tillers from Japan. The use of these will be a novel experiment in this State. They are expected to arrive in India in the month of March and will be available to the farmers for Rs 5,000 each. The Panchayati Raj Training Centre Ferozepur trained about 1,100 panches, sarpanches and secretaries in the Panchayati Raj System. Another centre for soil Conservation and water management was also set up in village Khane-ki-Ahil with the help of U.S. aid. The standard and circulation of the Krishak Samachar was improved and it was supplied to the members and other subscribers.

Meetings and Seminars were organised in a few places to impart extension education to the farmers. The life members increased from 2,030 to 2,300 and State Level membership rose from 850 to 865. About 4,000 ordinary members were also enrolled. Besides the above activities, the Forum received almost every year a delegation of farmers from U.S.A. and sometimes from other countries. The Forum plays host to such delegations and arranged for their stay and tour of various places in the State. It also sends almost every year one or two progressive farmers to U.S.A. for study of Agriculture in that country.

(C) The Forum is getting a grant-in-aid of Rs 5,000 annually and has so far received a total amount of Rs 20,000 from the Punjab Government.

Arrears of House Tax levied by Panchayats

1831. Chaudhri Ranbir Singh : Will the Minister for Home and Development be pleased to state—

- (a) the arrears of the House Tax levied by the Panchayats district-wise at present ;
- (b) whether he is aware of the fact that rules have not yet been framed under the Panchayats Act for realisation of House Tax by the Panchayats ;

- (c) whether it is a fact that the Bhalaut Panchayat of Panchayat Samiti, Rohtak lost their case in the High Court due to non-framing of rules mentioned in para (b) above ;
- (d) if the reply to parts (b) and (c) above be in the affirmative, the steps Government propose to take for the recovery of arrears of House Tax levied by the Panchayats ?

Sardar Darbara Singh : (a) A statement showing district-wise arrears of house tax levied by Panchayats is enclosed ;

(b) Realisation of House Tax by the Panchayats is governed by the provisions of rule 27 of the Punjab Village Panchayat Rules, 1940, which are still in force. New rule under the Punjab Gram Panchayat Act, 1952, have also been prepared and will be enforced shortly ;

(c) Besides the non-framing of rules, the Panchayat, Bhalaut lost its case in the High Court due to the following reasons :—

- (i) the Panchayat had no regular register of house tax and no balance was properly worked out by the Panchayat ;
- (ii) no time limit was given to the assesseees to file their objections in this respect.

(d) Arrears of the taxes imposed by Panchayat (including House tax) are recoverable as arrears of Land Revenue as provided,—*vide* section 85 of the Punjab Gram Panchayat Act, 1952. Instructions have been issued to the Deputy Commissioners and Chairmen, Panchayat Samitis in the State that Panchayats should be helped in the realisation of the arrears of the taxes imposed by them and it should be ensured that all old arrears are liquidated by an early date. Powers of Assistant Collector 1st grade have also been conferred upon the Block Development and Panchayat Officers for the purpose.

(a) The arrears of House tax levied by Panchayats district-wise at present are given as under :—

| | Rs | nP. |
|--------------------------|------------|-----|
| (1) Kangra .. | 2,37,232. | 32 |
| (2) Amritsar .. | 10,29,386. | 31 |
| (3) Ludhiana .. | 6,04,257. | 15 |
| (4) Rohtak .. | 6,80,000. | 00 |
| (5) Simla .. | 1,745. | 00 |
| (6) Mohindergarh .. | 3,59,717. | 00 |
| (7) Hoshiarpur .. | 8,92,749. | 41 |
| (8) Jullundur .. | 8,72,139. | 00 |
| (9) Patiala .. | 5,71,686. | 50 |
| (10) Sangrur .. | 9,99,774. | 87 |
| (11) Kapurthala .. | 3,03,752. | 74 |
| (12) Gurgaon .. | 9,71,638. | 25 |
| (13) Bhatinda .. | .. | .. |
| (14) Hissar .. | 15,02,741. | 49 |
| (15) Kulu .. | 27,981. | 65 |
| (16) Ferozepur .. | 12,79,099. | 45 |
| (17) Ambala .. | 9,92,300. | 50 |
| (18) Lahaul and Spiti .. | 8,798. | 25 |
| (19) Gurdaspur .. | 8,55,220. | 41 |
| (20) Karnal .. | 20,35,854. | 00 |

Funds for Tournaments held by Panchayats

1837. Chaudhri Ranbir Singh, M.L.A. : Will the Minister for Home and Development be pleased to state—

- (a) the funds raised for the Panchayat Tournaments, district-wise through the Panchayat Department during the last five years ;

- (b) the expenditure incurred on the said Tournaments during the period districtwise ;
 (c) whether it is a fact that every member of the Panchayat is required to pay rupees two per annum for the said Tournaments ?

Sardar Darbara Singh : The required information is laid on the table of the house.

STATEMENT

| Serial No. | Name of the district | a | b | c |
|------------|----------------------|---|--|--|
| | | The funds raised for the Panchayat Tournaments, district-wise through the Panchayat Department during the last five years | The expenditure incurred on the said Tournaments during the period, districtwise | Whether it is a fact that every member of the Panchayat is required to pay rupees two per annum for the said Tournaments |
| 1 | 2 | 3 | 4 | 5 |
| | | Rs nP. | Rs nP. | |
| 1 | Ambala | 17,287.02 | 20,231.15 | Funds are contributed by the Panchayats at the rate of Rs 2 per panch per annum |
| 2 | Gurgaon | 30,389.00 | 25,344.00 | |
| 3 | Hissar | 22,309.62 | 17,771.54 | |
| 4 | Karnal | 18,464.71 | 19,868.88 | |
| 5 | Rohtak | 48,342.88 | 46,087.00 | |
| 6 | Simla | 1,893.00 | 1277.34 | |
| 7 | Amritsar | 31,773.00 | 27,307.57 | |
| 8 | Ferozepur | 18,474.25 | 15,982.87 | |
| 9 | Gurdaspur | 22,370.79 | 8,254.18 | |
| 10 | Hoshiarpur | 22,425.00 | 15,692.08 | |
| 11 | Jullundur | 26,080.00 | 22,638.00 | |
| 12 | Kangra | 40,874.00 | 11,790.08 | |
| 13 | Ludhiana | 21,922.00 | 20,981.47 | |
| 14 | Kapurthala | 8,742.11 | 7,740.85 | |
| 15 | Bhatinda | 18,591.69 | 13,655.01 | |
| 16 | Mohindergarh | 10,370.00 | 9,896.61 | |
| 17 | Patiala | 18,271.14 | 15,685.17 | |
| 18 | Sangrur | 27,440.74 | 26,973.98 | |
| 19 | Kulu | 4,630.00 | 2,608.00 | |

Constructions by Panchayats towards Panchayat Institutions

1839.—**Chaudhri Ranbir Singh** : Will the Minister for Home and Development be pleased to state—

- (a) the target fixed, Samiti-wise or Block-wise for the contribution of funds for the Panchayat Bhawan at Chandigarh and other Panchayat institutions for the entire State ;
- (b) the contribution so far received against the target fixed as mentioned above, block-wise in the State during the Second and Third Five-Year Plans ?

Sardar Darbara Singh : (a) No target, Samitiwise or Blockwise, was fixed. The Panchayats were, however, required to contribute Rs 75 each in Kangra, Kulu, Simla and Lahaul Districts while they were allowed to contribute Rs 100 each in other districts except Spiti where the Panchayats were exempted from contributing towards the State Panchayat Bhawan at Chandigarh.

(b) A statement showing the requisite information is added.

A Blockwise statement showing the contributions raised from the Panchayats in each Block at the rate of Rs 75 per panchayat in Kangra— Kulu, Simla and Lahaul Districts and Rs 100 per panchayat in other districts for the Panchayat Bhawan, at Chandigarh

| Serial No. | District | Block | Amount of contribution according to the No. of Panchayats in the Block | Achievement during | |
|------------|----------|--------------|--|--------------------|--------------|
| | | | | Second plan | Third plan |
| 1 | Hissar | Barwala | 3,800 | .. | .. |
| | | Baraguda | 5,300 | .. | 1,000 |
| | | Bhiwani | 4,800 | .. | 500 |
| | | Bahuna | 3,700 | .. | 1,350 |
| | | Dabwali | 5,600 | .. | .. |
| | | Fatehabad | 4,500 | .. | .. |
| | | Hissar-I | 4,200 | .. | .. |
| | | Hissar-II | 4,900 | .. | .. |
| | | Hansi-I | 4,900 | .. | .. |
| | | Hansi-II | 4,800 | .. | 1,100 |
| | | Loharu | 5,800 | .. | .. |
| | | Narnaund | 4,300 | .. | 100 |
| | | Rania | 4,800 | .. | .. |
| | | Ratia | 3,500 | .. | .. |
| | | Sirsa | 6,700 | .. | .. |
| | | Tosham | 4,900 | .. | .. |
| | | Tohana | 5,700 | .. | .. |
| | | Total | 82,200 | .. | 4,050 |

| Serial No. | District | Block | Amount of contribution according to the No. of Panchayats in the Block | Achievement during | |
|------------|----------|------------------|--|--------------------|------------|
| | | | | Second Plan | Third Plan |
| 2 | Rohtak | Beri | 3,400 | .. | .. |
| | | Bahadurgarh | 4,200 | .. | .. |
| | | Gohana | 3,400 | .. | .. |
| | | Ganaur | 6,400 | .. | .. |
| | | Jhajjar | 6,200 | .. | .. |
| | | Kharkhauda | 4,100 | .. | 600 |
| | | Kalanaur | 4,300 | .. | .. |
| | | Kathura | 2,900 | .. | .. |
| | | Mundlana | 3,100 | .. | .. |
| | | Meham | 2,100 | .. | 112 |
| | | Nahar | 6,900 | .. | .. |
| | | Rohtak | 4,000 | .. | .. |
| | | Rai | 6,800 | .. | .. |
| | | Sonepat | 6,400 | .. | 100 |
| Sahlawas | 7,000 | .. | .. | | |
| | Total | .. | 71,200 | .. | 812 |
| 3 | Gurgaon | Ballabgarh | 5,700 | .. | .. |
| | | Bawal | 5,300 | .. | 900 |
| | | Faridabad | 4,200 | .. | 100 |
| | | Ferozepur-Jhirka | 7,400 | .. | 950 |
| | | Gurgaon | 6,400 | .. | .. |
| | | Hathin | 5,800 | .. | 1,840 |
| | | Hodel | 5,800 | .. | 3,020 |
| | | Khol | 5,600 | .. | .. |
| | | Pataudi | 6,200 | .. | .. |
| | | Nuh | 8,000 | .. | .. |
| | | Punhana | 5,100 | .. | .. |
| | | Palwal | 6,600 | .. | .. |
| | | Rewari | 6,100 | .. | 250 |
| | | Sohna | 7,000 | .. | .. |
| | Total | .. | 85,300 | .. | 7,060 |
| 4 | Karnal | Assandh | 4,600 | .. | 250 |
| | | Guhla | 7,700 | .. | .. |
| | | Gharaunda | 5,200 | .. | .. |
| | | Karnal | 8,200 | .. | .. |
| | | Kaithal | 6,100 | .. | 250 |
| | | Ladwa | 11,000 | .. | .. |
| | | Madlauda | 4,400 | .. | .. |
| | | Nilokheri | 8,600 | .. | 400 |
| | | Nissang | 5,200 | .. | .. |
| | | Pundri | 5,200 | .. | .. |
| | | Panipat | 7,300 | .. | 150 |
| | | Rajaund | 3,600 | .. | 1,900 |
| | | Samalkha | 2,700 | .. | 850 |
| | | Shahabad | 8,900 | .. | .. |
| Thanesar | 7,300 | .. | 250 | | |
| | Total | .. | 96,000 | .. | 4,050 |

| Serial No- | District | Block | Amount of contribution according to the No. of Panchayats in the Block | Achievement during | |
|------------|----------|-----------------------|--|--------------------|------------|
| | | | | Second Plan | Third Plan |
| 5 | Ambala | Ambala | 8,300 | .. | .. |
| | | Barara | 7,500 | .. | .. |
| | | Bilaspur | 5,300 | .. | 2,500 |
| | | Chhachhrauli | 6,900 | .. | .. |
| | | Chamkaur Sahib | 7,800 | .. | 100 |
| | | Jagadhri | 7,400 | .. | .. |
| | | Kharar | 9,400 | .. | 250 |
| | | Majri | 8,300 | .. | .. |
| | | Mani Majra | 5,800 | .. | .. |
| | | Naraingarh | 7,900 | .. | .. |
| | | Nalagarh | 6,300 | .. | .. |
| | | Raipur Rani | 7,500 | .. | .. |
| | | Rupar | 7,600 | .. | .. |
| | Total | .. | 96,000 | .. | 2,850 |
| 6 | Simla | Dharampur | 2,700 | .. | .. |
| | | Kandaghat | 2,500 | .. | 195 |
| | | Total | .. | 5,250 | .. |
| 7 | Kangra | Bhoranj | 1,650 | 250 | 600 |
| | | Bani | 1,500 | .. | 825 |
| | | Bawarna | 3,600 | .. | .. |
| | | Baijnath | 2,700 | .. | 250 |
| | | Dehra Gopipur | 2,100 | 800 | 100 |
| | | Dhundla | 1,275 | .. | .. |
| | | Hamirpur | 1,800 | .. | 1,265 |
| | | Indora | 3,525 | .. | 4,700 |
| | | Kangra | 3,000 | .. | 2,488 |
| | | Lambagraon | 3,150 | .. | .. |
| | | Mangwal | 2,775 | .. | 875 |
| | | Nadaun | 1,725 | .. | .. |
| | | Nurpur | 4,200 | .. | 5,350 |
| | | Nagrota | 2,625 | 30 | 540 |
| | | Pragpur | 4,575 | .. | 1,700 |
| | | Palampur | 3,750 | .. | 870 |
| Rait | 2,550 | 170 | .. | | |
| Sujanpur | 1,125 | .. | 150 | | |
| | Total | .. | 47,625 | 1,250 | 19,713 |
| 8 | Kulu | Inner Seraj at Banjar | 2,100 | .. | 2,100 |
| | | Kulu | 2,325 | .. | 600 |
| | | Naggar | 1,650 | .. | .. |
| | | Outer Seraj at Ani | 2,400 | .. | 510 |
| | Total | .. | 8,475 | .. | 3,210 |

| Serial No. | District | Block | Amount of contribution according to the No. of Panchayats in the Block | Achievement during | |
|------------|------------|----------------|--|--------------------|------------------|
| | | | | Second Plan | Third Plan |
| 9 | Hoshiarpur | Amb | 5,400 | 125 | 745 |
| | | Anandpur Sahib | 6,100 | .. | 250 |
| | | Bhunga | 9,200 | .. | 2,494 |
| | | Balachaur | 8,100 | .. | 6,390 |
| | | Dasuya | 7,100 | 1,995.17 | .. |
| | | Gagret | 3,800 | 250 | 1,285 |
| | | Garhshanker | 8,100 | .. | 1,750 |
| | | Hoshiarpur-I | 10,700 | 1,340 | 1,261 |
| | | Hoshiarpur-II | 8,100 | .. | 3,210 |
| | | Hajipur | 4,400 | .. | 1,735 |
| | | Mukerian | 7,000 | 200 | 2,158.52 |
| | | Mahilpur | 8,700 | .. | 3,505 |
| | | Nurpur Bedi | 6,200 | .. | 978 |
| | | Saroya | 5,100 | .. | 1,075 |
| | | Tanda | 6,300 | .. | .. |
| | | Una | 6,000 | .. | 1,300 |
| | | Total | 1,10,300 | 3,910.17 | 28,136.52 |
| 10 | Jullundur | Adampur | 4,000 | .. | 2,250 |
| | | Bhogpur | 6,300 | .. | 1,750 |
| | | Banga | 7,300 | 305 | 1,330 |
| | | Goraya | 4,300 | .. | 1,490 |
| | | Jullundur West | 8,700 | .. | 1,700 |
| | | Jullundur East | 6,900 | .. | 720 |
| | | Mukandpur | 5,900 | .. | 610 |
| | | Nakodar | 9,400 | .. | 950 |
| | | Nawanshahr | 7,500 | .. | 6,865 |
| | | Nurmahal | 5,400 | .. | 5,000 |
| | | Phillaur | 7,300 | .. | 5,285 |
| | | Shahkot | 10,800 | .. | 2,233 |
| | | Total | 83,800 | 305 | 30,183 |
| 11 | Ludhiana | Dhillon | 6,600 | .. | 5,551 |
| | | Jagaraon | 3,900 | .. | 3,900 |
| | | Ludhiana | 7,300 | .. | 2,500 |
| | | Mangat | 7,500 | .. | 4,216 |
| | | Machhiwara | 11,000 | 2,960 | 5,340 |
| | | Pakhowal | 5,900 | .. | 500 |
| | | Sidhwan Bet | 5,400 | 1,900 | 400 |
| | | Sudhar | 3,800 | 2,100 | 1,700 |
| | | Samrala | 9,300 | .. | 2,823.34 |
| | | Total | 60,700 | 6,960 | 26,930.34 |

| Serial No. | District | Block | Amount of contribution according to the No. of Panchayats in the Block | Achievement during | |
|------------|-----------|--------------------|--|--------------------|------------|
| | | | | Second Plan | Third Plan |
| | | | Rs | Rs | Rs |
| 12 | Ferozepur | Abohar | 4,500 | .. | 1,020 |
| | | Baghapurana | 3,600 | .. | 3,000 |
| | | Dharamkot | 9,200 | .. | 350 |
| | | Ferozepur | 8,500 | .. | 5,653.45 |
| | | Fazilka | 6,500 | .. | 3,675 |
| | | Guru Har Sahai | 6,900 | 100 | 2,800 |
| | | Ghall Khurd | 7,200 | .. | 3,850 |
| | | Jallabad | 6,000 | .. | 440 |
| | | Khuyan Sarwar | 5,200 | .. | 800 |
| | | Kot Bhai | 4,600 | 2,100 | 900 |
| | | Lambi | 4,700 | 50 | 3,750 |
| | | Malout | 5,000 | .. | 2,800 |
| | | Moga-I | 4,000 | 425 | 1,926.50 |
| | | Moga-II | 5,500 | .. | 1,189.17 |
| | | Muketsar | 7,400 | 1,300 | 1,800 |
| | | Nihal Singh Wala | 3,800 | 1,300 | 1,240 |
| | | Zira | 10,500 | .. | 2,300 |
| | | Total | 1,03,100 | 5,275 | 37,494.12 |
| 13 | Amritsar | Ajnala | 11,900 | .. | 250 |
| | | Bhikhiwind | 5,500 | .. | 1,500 |
| | | Chaugawan | 8,900 | 1,100 | .. |
| | | Chola Sahib | 4,500 | .. | 3,300 |
| | | Jandiala | 6,400 | .. | 1,100 |
| | | Khadur Sahib | 6,200 | .. | 2,445 |
| | | Kasel | 6,600 | .. | 100 |
| | | Majitha | 7,900 | .. | 250 |
| | | Naushehra Pannuan | 5,600 | .. | 2,859 |
| | | Patti | 5,400 | .. | 3,700 |
| | | Rayya | 6,600 | .. | 750 |
| | | Tarn Taran | 7,000 | .. | 1,435 |
| | | Tarsikka | 7,200 | 200 | 500 |
| | | Valtoha | 4,500 | .. | 3,690 |
| | | Verka | 6,700 | .. | 650 |
| | | Total | 1,00,900 | 1,300 | 22,529 |
| 14 | Gurdaspur | Batala | 11,000 | 250 | 3,840 |
| | | Dhar Kalan | 3,600 | .. | 925 |
| | | Dhariwal | 10,200 | .. | 3,155 |
| | | Dorangla | 6,700 | .. | 1,670 |
| | | Dera Baba Nanak | 7,000 | .. | 6,050 |
| | | Fatehgarh Churian | 6,700 | 100 | 3,796.77 |
| | | Gurdaspur | 8,300 | 700 | 3,300 |
| | | Kahnuwan | 8,000 | .. | 2,900 |
| | | Narot Jaimal Singh | 4,500 | .. | 600 |
| | | Pathankot | 6,700 | .. | 1,442.17 |
| | | Siri Hargobindpur | 7,300 | 400 | 3,877 |
| | | Total | 80,000 | 1,450 | 31,555.94 |

| Serial No. | District | Block | Amount of contribution according to the No. of Panchayats in the Block | Achievement during | |
|------------|----------|-----------------|--|--------------------|------------|
| | | | | Second Plan | Third Plan |
| | | | Rs | | Rs |
| 15 | Patiala | Bhunner Heri | 8,800 | .. | 3,325 |
| | | Bassi Pathanan | 10,700 | .. | 5,425 |
| | | Doraha | 6,500 | .. | 4,266 |
| | | Dera Bassi | 5,300 | .. | .. |
| | | Ghanaur | 6,700 | .. | 4,670 |
| | | Nabha (Bhadson) | 11,000 | 3,200 | .. |
| | | Patiala | 6,600 | .. | 3,500 |
| | | Rajpura | 8,200 | .. | 3,730 |
| | | Samana | 9,900 | 2,225 | 1,445 |
| | | Sirhind | 10,700 | .. | 3,150 |
| Total | | | 84,400 | 5,425 | 29,511 |
| 16 | Sangrur | Ahmedgarh | 7,800 | .. | 3,395 |
| | | Barnala | 3,500 | .. | 2,070 |
| | | Cheema | 4,200 | .. | 2,500 |
| | | Dhuri | 5,400 | 1,100 | 3,725 |
| | | Jind | 7,500 | .. | 3,250 |
| | | Kalayat | 3,800 | .. | 1,850 |
| | | Lehra Gagga | 6,000 | 250 | 600 |
| | | Mahal Kalan | 4,700 | .. | 1,335 |
| | | Malerkotla | 7,800 | .. | 1,742.41 |
| | | Narwana | 5,200 | .. | 1,550 |
| | | Safidon | 6,800 | .. | 1,250 |
| | | Sehna | 3,900 | .. | 100 |
| | | Sunam | 6,000 | .. | 2,000 |
| | | Sangrur | 6,400 | 2,610 | 580 |
| Unchana | 4,200 | .. | .. | | |
| Total | | | 83,200 | 3,960 | 25,967.41 |
| 17 | Bhatinda | Bhatinda | 4,700 | .. | 4,550 |
| | | Budhlada | 7,600 | .. | 5,600 |
| | | Faridkot | 6,800 | .. | 1,740 |
| | | Jhunir | 10,200 | .. | 4,690 |
| | | Kot Kapura | 5,000 | 1,104.83 | 155.35 |
| | | Mansa | 5,000 | .. | 2,050 |
| | | Nathana | 2,900 | .. | 900 |
| | | Phul East | 3,500 | .. | 1,100 |
| | | Phul West | 4,400 | .. | 890 |
| | | Sangat | 4,600 | .. | 2,080 |
| | | Talwandi Sabo | 4,100 | .. | 1,450 |
| | | Total | | | 58,800 |

| Serial No. | District | Block | Amount of contribution according to the No. of Panchayats in the Block | Achievement during | |
|------------|------------------|-----------------|--|--------------------|------------|
| | | | | Second Plan | Third Plan |
| | | | Rs | | Rs |
| 18 | Mohindergarh | Badhra | .. 5,700 | .. | .. |
| | | Dadri-I | .. 5,200 | .. | .. 129 |
| | | Dadri-II | .. 3,800 | .. | .. |
| | | Mohindergarh-I | .. 5,300 | .. | .. |
| | | Mohindergarh-II | .. 5,100 | .. | .. |
| | | Narnaul-I | .. 6,100 | .. | .. 200 |
| | | Narnaul-II | .. 4,400 | .. | .. 725 |
| | | Nangal Chaudhry | .. 5,800 | .. | .. 880 |
| Total | | | .. 41,400 | .. | .. 1,934 |
| 19 | Lahaul and Spiti | Lahaul | .. 1,125 | .. | .. 1,250 |
| | | Total | .. 1,125 | .. | .. 1,250 |
| 20 | Kapurthala | Bholath | .. 7,100 | .. | .. 4,070 |
| | | Kapurthala | .. 6,500 | .. | .. 3,185 |
| | | Phagwara | .. 5,800 | 3,200 | .. 1,750 |
| | | Sultanpur | .. 4,100 | 1,950 | .. |
| | | Total | .. 23,500 | 5,150 | .. 9,005 |

Plying bus services from Sanghi to Rohtak or to Gohana

1843. Chaudhri Ranbir Singh : Will the Chief Minister be pleased to state—

- the date of completion of the approach road to Sanghi from Rohtak-Gohana road ;
- whether any bus service from Sanghi to Rohtak or to Gohana and vice versa has started functioning, if not, the date by which Sanghi is likely to be connected with the new services ;
- whether there is any proposal to start one or two direct service from Gohana to Rohtak via Sanghi ?

Shri Ram Kishan (a) April, 1960.

(b) (i) Yes.

(ii) Question does not arise.

(c) No. .

**Plying bus services on certain roads in tehsil Goha, district
Rohtak**

1845. Chaudhri Ranbir Singh : Will the Chief Minister be pleased to state—

- (a) the date of completion of the road connecting Khanpur Kalan with Gohana-Panipat road in tehsil Gohana, district Rohtak ;
- (b) whether a bus service has started functioning on the said road if not, the reasons therefor and the time by which it is likely to be started ?

Shri Ram Kishan : (a) 31st October, 1960.

(b) No. The existing operators refuse to divert services as it would involve 12 miles extra. Issue of two additional permits on Gohana-Panipat route via Khanpur is under consideration, under the 50 : 50 scheme. The case will be taken up in the meeting of the Implementation Committee.

**Funds for minor irrigation to be disbursed through Block
Samitis**

1860. Chaudhri Ranbir Singh : Will the Minister for Home and Development be pleased to state—

- (a) the amounts earmarked for minor irrigation for disbursement through the Block Samitis in the State, districtwise ;
- (b) the number of applications received for the purpose pending at present districtwise and the amount asked for in each case ;
- (c) the amount so far disbursed districtwise ;
- (d) the authority competent to sanction and disburse the said loan ?

Sardar Darbara Singh : (a), (b) and (c) The information is given in the statement as under.

(d) The loans are sanctioned by the Deputy Commissioners and disbursed by the Block Development and Panchayat Officers.

Statement

| Serial No. | Name of district | Part (a) | | Part (b) | | Part (c) |
|------------|------------------|-------------------------------|----------------------------------|----------------------------------|---|----------|
| | | Amount earmarked districtwise | (i) No. of applications received | (ii) No. of Applications pending | Amount disbursed districtwise | |
| | | Rs | | | | Rs |
| 1 | Hissar .. | 6,61,000 | 110 | 61 | | 2,000 |
| 2 | Gurgaon .. | 16,67,000 | 805 | 562 | As regards amount asked in each case the time and labour involved in collecting the information | .. |
| 3 | Rohtak .. | 8,50,000 | 62 | 34 | | 14,000 |
| 4 | Karnal .. | 15,00,000 | 964 | 580 | | 74,500 |
| 5 | Ambala .. | 6,51,000 | 280 | 137 | | 3,79,500 |
| 6 | Narnaul .. | 13,30,000 | 322 | 162 | | 2,90,000 |
| 7 | Hoshiarpur .. | 10,40,000 | 242 | 103 | | 1,29,500 |
| 8 | Jullundur .. | 5,36,000 | 178 | 36 | | 1,37,500 |

| Serial No. | Name of District | Part(a) | | Part(b) | | Part(c) |
|------------|------------------|--------------------------------|-------|----------------------------------|---|--------------------------------|
| | | Amount earmarked district-wise | | (i) No. of applications received | (ii) No. of applications pending | Amount disbursed district-wise |
| 9 | Ludhiana .. | 23,93,000 | 555 | 229 | will not be commensurate with any possible benefit to be obtained | 1,00,300 |
| 10 | Ferozepur .. | 1,81,000 | 446 | 206 | | 15,500 |
| 11 | Amritsar .. | 11,93,000 | 266 | 96 | | 1,84,800 |
| 12 | Gurdaspur .. | 5,30,000 | 186 | 111 | | 1,49,500 |
| 13 | Kulu .. | 50,000 | .. | .. | | .. |
| 14 | Simla .. | 85,000 | .. | .. | .. | |
| 15 | Kangra .. | 4,10,800 | 8 | 8 | .. | |
| 16 | Kapurthala .. | 5,40,000 | 266 | 132 | | 1,42,700 |
| 17 | Patiala .. | 9,88,000 | 685 | 266 | | 3,59,600 |
| 18 | Sangrur .. | 16,33,000 | 799 | 494 | | 2,42,400 |
| 19 | Bhatinda .. | 2,50,000 | 318 | 271 | | 20,800 |
| Total .. | | 1,64,88,800 | 6,592 | 3,488 | | 30,42,600 |

Note.—This information is as it stood on 31st October, 1964.

LIST OF STARRED QUESTIONS AND UNSTARRED QUESTIONS FOR 24TH SEPTEMBER, 1964

Enforcement of the East Punjab Urban Rent Restriction Act, 1949, in Chandigarh

*6145. **Chaudhri Net Ram** : Will the Chief Minister be pleased to state—

(a) whether it is a fact that a deputation of the traders and shopkeepers of Chandigarh waited on him during the first week of August, 1964 and submitted a memorandum demanding the enforcement of the East Punjab Urban Rent Restriction Act, 1949, in Chandigarh ;

(b) if the replies to part (a) above be in the affirmative, the action proposed to be taken by the Government in the matter ?

Shri Ram Kishan (a) Yes Sir.

(b) The matter is under consideration of the Government.

Funds for Minor Irrigation Scheme

*6276. **Chaudhri Ranbir Singh**: Will the Minister for Home and Development be pleased to state the allocations made and utilized up to 31st March, 1964, as loan assistance, for minor irrigation for Stage I, II and III blocks, region-wise and districtwise since the inception of the programme ?

Sardar Darbara Singh: A statement indicating the required information is as under :—

Statement showing the allocation made and utilised up to 31st March, 1964, as loan assistance for minor irrigation for stage I, II and III blocks region and district-wise since their inception

| District] | Stage of blocks | Hindi Region | |
|------------------|---|------------------|-----------------|
| | | Amount allocated | Amount utilized |
| | | Rs | Rs |
| Hissar | .. Stage I Blocks | 6,29,230 | 4,46,485 |
| | .. Stage II Blocks | 21,98,375 | 19,45,205 |
| Rohtak | .. Stage I Blocks | 4,75,200 | 4,74,700 |
| | .. Stage II Blocks | 12,01,420 | 11,61,600 |
| | .. Post-Stage II (or Stage III) Blocks, | 21,22,309 | 7,10,234 |
| Gurgaon | .. Stage I | 11,000 | 41,000 |
| | .. Stage II | 38,49,825 | 38,02,191 |
| | .. Post-Stage II | 27,96,895 | 27,96,895 |
| Karnal | .. Stage I | 9,70,215 | 9,42,715 |
| | .. Stage II | 15,02,055 | 13,70,935 |
| | .. Post-Stage II | 17,70,158 | 7,36,153 |
| Simla | .. Stage II | 10,32,260 | 6,17,910 |
| Kangra | .. Stage I | 3,72,750 | 2,98,750 |
| | .. Stage II | 12,44,265 | 8,91,839 |
| Kulu | .. Stage I | 61,000 | 3,500 |
| | .. Stage II | Nil | Nil |
| Lahaul and Spiti | .. Stage I | 33,300 | 33,300 |
| Mohindergarh | .. Stage I | 3,71,000 | 3,33,500 |
| | .. Stage II | 8,99,840 | 8,99,840 |
| Ambala | .. Stage I | 41,000 | 41,000 |
| | .. Stage II | 4,47,620 | 4,36,020 |
| | .. Post-Stage II | 29,63,600 | 29,63,530 |
| Sangrur | .. Stage I | 1,84,870 | 1,60,000 |
| | .. Stage II | 6,48,300 | 4,88,950 |
| Ambala | .. Stage I | 1,22,700 | 1,22,700 |
| | .. Stage II | 10,53,065 | 10,52,665 |
| Hoshiarpur | .. Stage I | 5,42,400 | 5,15,400 |
| | .. Stage II | 17,56,030 | 15,05,150 |
| Ludhiana | .. Stage I | 5,88,600 | 5,08,300 |
| | .. Stage II | 18,54,160 | 16,23,960 |
| Jullundur | .. Stage I | 4,19,050 | 4,02,850 |
| | .. Stage II | 5,24,450 | 3,24,450 |
| | .. Post-Stage II | 3,36,160 | 3,36,160 |
| Amritsar | .. Stage I | 6,41,000 | 5,81,900 |
| | .. Stage II | 17,66,735 | 10,45,460 |

| District | Stage of Blocks | Punjabi Region | |
|------------|------------------|------------------|-----------------|
| | | Amount allocated | Amount utilized |
| | | Rs | Rs |
| Gurdaspur | .. Stage I | .. 3,41,100 | 3,25,400 |
| | .. Stage II | .. 5,58,980 | 5,58,480 |
| | .. Post-Stage II | .. 3,60,350 | 3,60,350 |
| Ferozepur | .. Stage I | .. 7,58,615 | 5,80,150 |
| | .. Stage II | .. 18,45,480 | 17,29,530 |
| Patiala | .. Stage I | .. 3,66,200 | 3,51,300 |
| | .. Stage II | .. 19,63,288 | 17,52,140 |
| | .. Post-Stage II | .. 6,09,360 | 6,09,360 |
| Bhatinda | .. Stage I | .. 2,42,500 | 2,37,200 |
| | .. Stage II | .. 17,85,550 | 15,90,490 |
| | .. Post-Stage II | .. 68,000 | 64,500 |
| Kapurthala | .. Stage I | .. 1,04,400 | 1,04,400 |
| | .. Stage II | .. 9,72,850 | 9,64,890 |
| Sangrur | .. Stage I | .. 1,44,000 | 1,44,000 |
| | .. Stage II | .. 18,26,950 | 17,64,550 |
| | .. Post-Stage II | .. 4,25,650 | 4,01,630 |

Bridge Cess

1884. **Chaudhri Ranbir Singh** : Will the Minister for Public Works and Welfare be pleased to state the net receipts of Bridge Cess at the Sirsa Acqueduct and at the Khanauri Bridge at the Bhakra Canals, yearwise, upto 31st March, 1964. since these Bridges were opened to traffic ?

Shri Rizaq Ram : The requisite information is given below :—

| | Year | Net Receipts
(income minus expenditure) |
|-----------------|------------|--|
| Sirsa Bridge | 1957-58 | .. 24,099.00 |
| | 1958-59 | .. 1,15,334.00 |
| | 1959-60 | .. 1,21,646.00 |
| | 1960-61 | .. 1,25,242.00 |
| | 1961-62 | .. 1,60,005.00 |
| | 1962-63 | .. 1,46,914.00 |
| | 1963-64 | .. 1,42,266.00 |
| Khanauri Bridge | .. 1957-58 | .. 11,270.61 |
| | .. 1958-59 | .. 55,173.00 |
| | .. 1959-60 | .. 70,312.26 |
| | .. 1960-61 | .. 75,574.78 |
| | .. 1961-62 | .. 1,09,762.75 |
| | .. 1962-63 | .. 1,38,418.75 |
| | .. 1963-64 | .. 1,24,728.45 |

House Building Loans

1893. Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare and pleased to state the arrears of House Building loan under various schemes which outstanding on 31 March, 1964, district-wise together with the details of the steps Government propose to take to recover the same ?

Chaudhri Rizaq Ram : The information is laid on the Table of the House.

Government have been stressing time and again on Deputy Commissioner and the Estate Officer, Capital Project, Chandigarh, the necessity of expeditious recovery of all outstanding arrears. To help them in this work, one Naib-Tehsildar has been appointed in each district.

Statement showing districtwise outstanding areas as on 31st August, 1964 under the housing Scheme

| Serial No. | District | Low Income Group Housing Scheme | | Middle Income Group Housing Scheme | | Village Housing Project Scheme | | Subsidised Industrial Housing Scheme | |
|------------|-----------------|---------------------------------|-------------|------------------------------------|-----------|--------------------------------|-------------|--------------------------------------|-----------|
| | | Principal | Interest | Principal | Interest | Principal | Interest | Principal | Interest |
| 1 | Ambala | .. | 64,840.85 | 2,68,343.44 | 27,595.72 | 92,735.51 | .. | 8,340.00 | 15,221.00 |
| 2 | Amritsar | .. | 57,171.88 | 1,97,547.68 | 4,701.81 | 25,676.51 | 1,12,141.86 | .. | .. |
| 3 | Bhatinda | .. | 1,28,821.96 | 3,80,537.97 | 22,691.10 | 76,777.72 | 1,34,080.48 | .. | .. |
| 4 | Capital Project | .. | 6,831.00 | 12,750.00 | 11,214.00 | 79,002.00 | .. | .. | .. |
| 5 | Ferozepur | .. | 89,854.46 | 7,49,957.27 | 420.14 | 6,949.53 | 1,172.00 | .. | .. |
| 6 | Gurdaspur | .. | 2,98,198.85 | 10,00,557.12 | 5,395.80 | 12,107.10 | 398.40 | .. | .. |
| 7 | Gurgaon | .. | 46,913.08 | 85,263.70 | 1,587.60 | 3,778.30 | 1,03,850.50 | .. | .. |
| 8 | Hissar | .. | 31,077.62 | 1,19,477.14 | 19,180.95 | 1,27,092.55 | 3,19,299.20 | 7,748.45 | 11,227.35 |
| 9 | Hoshiarpur | .. | 25,450.92 | 88,775.95 | 348.80 | 844.80 | 2,223.00 | 32,339.34 | 15,719.99 |
| 10 | Jullundur | .. | 48,361.68 | 1,36,593.50 | 838.50 | 1,959.00 | 1,348.02 | .. | .. |
| 11 | Kangra | .. | 27,112.93 | 67,071.92 | 1,872.76 | 2,721.36 | .. | .. | .. |
| 12 | Kapurthala | .. | 3,17,229.73 | 2,59,723.92 | 1,612.40 | 4,249.64 | 1,39,892.00 | 3,049.21 | 6,316.52 |
| 13 | Karnal | .. | 65,912.59 | 2,15,990.48 | 6,861.63 | 38,528.89 | 1,11,295.00 | .. | .. |
| 14 | Kulu | .. | 4,334.51 | 26,856.77 | .. | .. | .. | .. | .. |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|-------|------------------|----|--------------|--------------|-------------|-------------|--------------|
| 15 | Lahaul and Spiti | .. | 33,712.33 | 14,624.26 | .. | .. | .. |
| 16 | Ludhiana | .. | 91,640.64 | 2,54,252.00 | 8,276.55 | 22,439.70 | 75,519.00 |
| 17 | Mahindergarh | .. | 7,418.33 | 50,917.73 | .. | 927.19 | 17,015.20 |
| 18 | Patiala | .. | (-)-3,052.94 | 4,01,076.53 | 41,521.22 | 1,51,212.62 | 96,702.05 |
| 19 | Rohtak | .. | 75,086.63 | 2,63,864.83 | 12,124.02 | 29,736.50 | .. |
| 20 | Sangrur | .. | 65,018.09 | 3,58,604.30 | 4,174.24 | 14,056.04 | 1,03,272.00 |
| 21 | Simla | .. | 6,218.98 | 3,966.47 | 483.60 | 1,306.80 | .. |
| Total | | .. | 14,88,163.12 | 49,56,752.38 | 1,70,900.84 | 6,92,101.76 | 12,18,208.71 |
| | | | | | | | 55,998.16 |
| | | | | | | | 63,510.51 |

Statement showing district-wise outstanding arrears as on 31st August, 1964 under the Housing Schemes

| Serial No. | District | Slum Clearance and Improvement Scheme | | Land Acquisition and Development Scheme | | House Building Loan Scheme | | High Income Group housing Scheme | | Small/Big Plot holders loan scheme | |
|------------|------------------|---------------------------------------|----------|---|----------|----------------------------|-------------|----------------------------------|----------|------------------------------------|-----------|
| | | Principal | Interest | Principal | Interest | Principal | Interest | Principal | Interest | Principal | Interest |
| 1 | Ambala | .. | .. | 32,551.52 | .. | .. | .. | .. | .. | .. | .. |
| 2 | Amritsar | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 3 | Bhatinda | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 4 | Capital Project | .. | .. | .. | .. | 2,45,984.00 | 2,54,851.00 | 2,00,207.00 | 9,205.00 | 82,946.00 | 10,860.00 |
| 5 | Ferozepur | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 6 | Gurdaspur | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 7 | Gurgaon | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 8 | Hissar | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 9 | Hoshiarpur | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 10 | Jullundur | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 11 | Kangra | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 12 | Kapurthala | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 13 | Karnal | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 14 | Kulu | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 15 | Lahaul and Spiti | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|-------|--------------|----|----|-----------|----|-------------|-------------|-------------|----------|-----------|-----------|
| 16 | Ludhiana | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 17 | Mahindergarh | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 18 | Patiala | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 19 | Rohtak | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 20 | Sangrur | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| 21 | Simla | .. | .. | .. | .. | .. | .. | .. | .. | .. | .. |
| Total | | .. | .. | 32,551.52 | .. | 2,45,984.00 | 2,54,851.00 | 2,00,207.00 | 9,205.00 | 82,946.00 | 10,860.00 |

LIST OF STARRED QUESTION FOR 25TH SEPTEMBER, 1964

Missing Files relating to Kairon Family concerns

***6465. Comrade Babu Singh Master } ; Will the Chief Minister be
Comrade Gurbakhsh Singh }**

pleased to state—

- (a) the number of files relating to Kairon family concerns missing and the number of those which have been traced ;
- (b) the number of the officials found guilty in connection with (a) above and the details of the action taken against each ?

Shri Ram Kishan (a) *First Part.*—None.

Second Part.—Does not arise.

(b) Does not arise.

LIST OF STARRED QUESTIONS AND UNSTARRED QUESTIONS
FOR 28TH SEPTEMBER, 1964

**Setting up Rice Producing Area in Markanda Distributory Guhla
Block, District Karnal**

***6513. Sardar Piara Singh :** Will the Minister for Home and Development be pleased to state whether there is any proposal under the consideration of the Government to convert the area irrigated by Markanda Distributory Guhla Block of Karnal District into a rice producing area, if so, the steps, if any, taken in connection therewith and the time by which the proposal is likely to be finalised.

Sardar Darbara Singh : No.

Personal Staff of the Former Chief Minister

***6622. Chaudhri Ram Parkash :** Will the Chief Minister be pleased to state the strength of the personal staff of the former Chief Minister, yearwise during the tenure of his office together with the reasons, if any, for its increase from year to year.?

Shri Ram Kishan : A statement containing the requisite information is laid on the Table of the House.

Statement referred to in the reply to Starred Assembly Question No. 6622.

1st Part—Strength of personal staff of the former Chief Minister

Shri Partap Singh Kairon was appointed as Chief Minister, Punjab, with effect from 23rd January, 1956. He was then provided the following staff —

| | | |
|--|----|---|
| Secretary to Chief Minister (in the I.C.S./I.A.S. scale) | .. | 1 |
| Private Secretary (Political) | .. | 1 |
| Senior Scale Stenographers | .. | 3 |
| Junior Scale Stenographer | .. | 1 |
| Hindi Steno | .. | 1 |
| Steno-typist | .. | 1 |
| Clerk | .. | 1 |
| Jamadars | .. | 2 |
| Peons | .. | 6 |

(i) *May, 1956.*—A Secretary to Chief Minister (from amongst the Private Secretaries) was provided to the Chief Minister on 1st May, 1956, when the designation of the post of Secretary to the Chief Minister in the I.C.S./I.A.S. scale was changed to Principal Secretary to Chief Minister.

(ii) *March, 1959 and April, 1960.*—One more clerk was sanctioned with effect from 23rd March, 1959 and two additional Clerks with effect from 6th April, 1960.

(iii) *June, 1960.*—On the basis of the cadre strength approved by the Cadre Committee, the following staff was earmarked for the Chief Minister's office with effect from 1st June, 1960.

| | | |
|---------------------------------------|----|---|
| Principal Secretary | .. | 1 |
| Secretary | .. | 1 |
| Private Secretary (Political) | .. | 1 |
| P. As. | .. | 3 |
| Junior Scale Stenographer | .. | 1 |
| Hindi-Steno | .. | 1 |
| Steno-typist | .. | 1 |
| Assistant | .. | 1 |
| Clerks (including one Punjabi Typist) | .. | 6 |
| Jamadars | .. | 2 |
| Peons | .. | 6 |

Subsequently the following additional staff was sanctioned for him from time to time as under :—

(iv) *March, 1961.*—Telephone Attendant .. 1

(v) *October, 1961.*—One Private Secretary (Public).

One Superintendent.

One Steno-typist.

Four Assistants

Two Clerks.

Three Peons.

(vi) *September, 1962.*—One Senior Scale Stenographer.

Two Assistants.

Eight Clerks.

One Steno-typist.

One Restorer.

Two Peons.

(vii) *October, 1962.*—One Assistant.

(viii) *November, 1962.*—(a) One Assistant.

Two Clerks.

One Photodar.

(b) One O.S.D.

One Inspector.

One Steno-typist.

One Peon.

(ix) *September, 1963.*—One Additional Principal Secretary.

(i) One Senior Scale Stenographer.

One Peon.

(ii) One Private Secretary.

2nd Part.—Reasons for increase in staff

(i) *May, 1956.*—The post of Secretary was sanctioned in lieu of the post of Secretary to Minister in the P.C.S. scale of pay which could not be filled in owing to the non-availability of a P.C.S. Officer.

(ii) *March, 1959 and April, 1960.*—Three additional posts of Clerks, one in March, 1959 and two in April, 1960 were created to cope with the increase in work in the Chief Minister's Office.

(iii) *June, 1960.*—The cadre strength was fixed as approved by the Cadre Committee, keeping in view the quantum of work.

(iv) *March, 1961.*—A post of Telephone Attendant was sanctioned for attending to the telephone calls, telegrams and police Radio Messages received during night hours at Chief Minister's Residence.

(v) *October, 1961.*—It was reported by the former Chief Minister in September, 1961 that the work in his office was constantly increasing. He was keen that there should be proper and timely disposal of petitions and representations and prompt and sympathetic redress of the grievances of the Public. He wanted to re-organise his office on the line of the Prime Ministers' Secretariat. Certain additional staff, as indicated in first part, was therefore, provided in the Chief Minister's office in October, 1961.

(vi) *September, 1962.*—In order to cope with the volume of work in the Chief Minister's office and with a view to increasing efficiency, the additional staff, as mentioned in first part, was sanctioned with effect from 11th September, 1962.

(vii) and (viii) *October and November, 1962.*—(a) The additional staff, as mentioned in the first part, was sanctioned in connection with the work relating to the National Defence Fund (Punjab).

(b) The additional staff, as indicated in first part, was sanctioned for the work connected with the checking of brick-kilns functioning in various parts of the State.

(ix) *September, 1963.*—(i) The post of additional Principal Secretary, with his supporting staff, was sanctioned to cope with the increase in work in the Chief Minister's Office.

(ii) One of the posts of P.As. was upgraded to that of Private Secretary with effect from 11th September, 1963 (afternoon) in the interest of smooth working of the Chief Minister's office.

Privileges given to Officers in the Capital Project Department

1905. **Thakur Mehar Singh** : Will the Chief Minister be pleased to state—

(a) the names and designations of officers in the Capital Project Department who are :—

(i) against ex-cadre posts ;

(ii) getting special pays ;

(iii) getting personal pays ;

(b) the normal pay of the posts held by the officers referred to in part (a) above together with the pay being drawn by them at present in each case ?

Shri Ram Kishan : (a) The names and designations of officers in the Capital Project Department are given below categorywise :—

- (i) Against Ex-cadre post :
- Shri Kuwiant Singh, S. D. O.,
Horticulture Sub-Division
Shri Harnam Singh, Labour
Welfare Officer
Shri O.P. Malik, Assistant
Accounts Officer
Shri Guldip Singh (P.C.S.)
Land Acquisition Officer
Shri B.P. Sehgal (P.C.S.) Land
Acquisition Officer
Shri Harbhajan Singh Gill,
Publicity Officer
- (i) Getting special pay ..
- Shri I.C. Gupta, Superin-
tending Engineer, Planning
Circle
Shri G. S. Tandon, Executive
Engineer (W&E)
Shri S. P. Sharma, Executive
Engineer, Designs-I
Shri N. S. Sodhi, Executive
Engineer, Designs II
Shri R. K. Aggarwal, Assistant
Engineer, Designs
Shri Bachan Singh, Assistant
Engineer, Designs
Shri N. C. Trehan, Assistant
Engineer, Designs
Shri I. C. Goel, Assistant
Engineer, Designs
Shri Surinder Singh, Assistant
Engineer, Designs
Shri Gurmit Singh, Assistant
Engineer, Designs
Shri H. L. Gugnani, Estate
Officer
Shri Guldip Singh, P.C.S., Land
Acquisition Officer
Shri B. P. Sehgal, P.C.S., Land
Acquisition Officer
- (iii) Getting personal pay .. Nil.

(b) The normal pay of the posts held by the officers referred to in part (a) above together with pay being drawn by them at present in each case.

| Name and designation | Normal pay | Actual pay (including special pay, if any) |
|--|----------------|--|
| | Rs (per month) | Rs (per month) |
| (i) Shri Kulwant Singh, S.D.O., Horticulture Sub-Division .. | 180 | 250 |
| Shri Harnam Singh, Labour Welfare Officer .. | 325 | 325 |
| Shri O.P. Malik, Assistant Accounts Officer .. | 560 | 620 |
| (ii) Shri I.C. Gupta, Superintending Engineer, Planning .. | 1,700 | 1,800 |
| Shri G. S. Tandon, Executive Engineer (Works and Establishment) .. | 945 | 995 |
| Shri S. P. Sharma, Executive Engineer, Designs | 745 | 795 |
| Shri N. S. Sodhi, Executive Engineer, Designs .. | 825 | 875 |
| Shri R. K. Aggarwal, Assistant Engineer Designs | 325 | 375 |
| Shri Bachan Singh, Assistant Engineer, Designs | 350 | 400 |
| Shri N. C. Trehan, Assistant Engineer, Designs | 300 | 350 |
| Shri I. C. Goel, Assistant Engineer, Designs .. | 250 | 300 |
| Shri Surinder Singh, Assistant Engineer, Designs | 325 | 375 |
| Shri Gurmit Singh, Assistant Engineer, Designs | 250 | 300 |
| Shri H. L. Gugnani .. | 1,000 | 1,100 |
| Shri Guldip Singh .. | 680 | 730 |
| Shri B. P. Sehgal .. | 510 | 560 |
| (iii) Nil .. | .. | .. |

Privileges given to Officers in the Consolidation of Holdings Department 1922. Thakur Mehar Singh : Will the Minister for Revenue be pleased to state—

(a) the names and designations of officers in the Consolidation of Holdings Department who are :—

(i) against Ex-cadre posts;

- (ii) getting special pays ;
 (iii) getting personal pays ;

(b) the normal pay of the posts held by the officers referred to in part (a) above together with the pay being drawn by them at present in each case ?

Sardar Harinder Singh Major : (a) (i) Nil ;
 (ii) A statement showing the names and designation of officers in Consolidation of Holdings Department drawing special pays is as under ;
 (iii) Nil.

(b) A statement showing the normal pay of the posts held by the officers in (a) above together with the pay drawn by them at present is attached.

STATEMENT

| Serial | Name of Officer | Designation | Normal Pay of the post(s) as well as the scale of the post | Special Pay drawn by the officer | Pay drawn by the officer at present including special Pay |
|--------|---|-----------------------------|--|----------------------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| | | | Rs | Rs | Rs |
| 1 | <i>Sarvshri—</i>
Autar Singh Brar .. | Director, C.H. | 900—50—1,000—
60—1,600—50—
1,800 | 150 | 1,750 |
| 2 | Ajit Singh .. | Additional
Director C.H. | Do | 100 | 1,460 |
| 3 | Karta Krishan .. | Do | Do | 100 | 1,440 |
| 4 | Pritam Singh .. | Do | Do | 100 | 1,050 |
| 5 | Pritam Singh .. | Do | Do | 100 | 1,280 |
| 6 | Lal Singh .. | Do | Do | 100 | 1,340 |
| 7 | Jaspal Singh .. | Do | Do | 100 | 1,580 |
| 8 | Ram Kumar .. | Do | Do | 100 | 1,000 |
| 9 | Sharnaga Singh .. | Assistant
Director C.H. | 300—30—510/30—
600—40—720/
40—800—50—850 | 100 | 1,150 |
| 10 | Ram Narain Singh | Do | Do | 100 | 700 |
| 11 | Harcharan Singh .. | Do | Do | 100 | 640 |
| 12 | S.L. Malhotra .. | S.O. C.H.
(Appeal)] | Do | 100 | 550 |

| Serial No. | Name of Officer | Designation | Normal Pay of the post(s), as well as the scale of the post | Special Pay drawn by the officer | Pay drawn by the officer at present including special pay |
|------------|-------------------------|-------------------|---|----------------------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| | <i>Sarvshri</i> | | Rs | Rs | Rs |
| 13 | Gulbhar Singh .. | S.O.C.H. (Appeal) | 300—30—510/30—600—
—40—720, 40—800—
50—850 | 100 | 550 |
| 14 | Inder Singh Rekhi .. | S.O. C.H. | Do | 100 | 580 |
| 15 | Gurjit Singh .. | O.S.D. | Do | 100 | 520 |
| 16 | Gurdial Singh .. | S.O. C.H. | Do | 100 | 550 |
| 17 | Gurdip Singh .. | Do | Do | 100 | 520 |
| 18 | Joginder Singh .. | Do | Do | 100 | 490 |
| 19 | Amrao Singh .. | Do | Do | 100 | 610 |
| 20 | Hardial Singh .. | Do | Do | 100 | 550 |
| 21 | B.D. Dhawan .. | Do | Do | 100 | 550 |
| 22 | Naunihal Singh .. | Do | Do | 100 | 610 |
| 23 | Gurbux Singh .. | Do | Do | 100 | 490 |
| 24 | K.K. Sharma .. | Do | Do | 100 | 460 |
| 25 | Bishan Singh .. | Do | Do | 100 | 610 |
| 26 | Karnail Singh .. | P.A. to D.C.H. | 270—15—300—
25—400/25—550 | 25 | 450 |
| 27 | Swaran Singh (on leave) | C.O.(P) | Do | 25 | 400 |
| 28 | Sardari Lal .. | Do | 600 | .. | 600 |
| 29 | Chandan Singh .. | C.O | 270—15—300—
25—400/25—550 | 25 | 425 |
| 30 | Vijay Singh .. | Do | Do | 25 | 425 |
| 31 | Parbhathi Lal .. | Do | Do | 25 | 400 |
| 32 | Ram Rattan .. | Do | Do | 25 | 400 |
| 33 | Gurcharan Singh .. | Do | Do | 25 | 425 |
| 34 | Ram Rakha .. | Do | Do | 25 | 375 |
| 35 | Ram Singh .. | Do | Do | 25 | 400 |
| 36 | Bhagwan Singh .. | Do | Do | 25 | 475 |

| Serial No. | Name of Officer | Designation | Normal Pay of the post(s) as well as the scale of the post | Special Pay drawn by the officer | Pay drawn by the officer at present including special pay |
|------------|--------------------|-------------|--|----------------------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| | | | | Rs | Rs |
| | <i>Sarvshri</i> | | | | Rs |
| 37 | Gurnam Singh .. | C.O | 270—15—300—25—400/
25—550 | 25 | 400 |
| 38 | Mohinder Singh .. | Do | Do | 25 | 375 |
| 39 | Ram Singh .. | Do | Do | 25 | 375 |
| 40 | Nagina Singh .. | Do | Do | 25 | 450 |
| 41 | Gurcharan Singh .. | Do | Do | 25 | 450 |
| 42 | Shiv Dev Singh .. | Do | Do | 25 | 400 |
| 43 | Tejwant Singh .. | Do | Do | 25 | 425 |
| 44 | Krishan Singh .. | Do | Do | 25 | 425 |
| 45 | Hans Raj Malik .. | Do | Do | 25 | 500 |
| 46 | Kahan Chand .. | Do | Do | 25 | 475 |
| 47 | Darbara Singh .. | Do | Do | 25 | 425 |
| 48 | Balbir Singh .. | Do | Do | 25 | 425 |
| 49 | Munshi Ram .. | Do | Do | 25 | 400 |
| 50 | Phera Singh .. | Do | Do | 25 | 425 |
| 51 | Ram Lal Jain .. | Do | Do | 25 | 450 |
| 52 | Gurnam Singh .. | Do | Do | 25 | 425 |
| 53 | Autar Singh .. | Do | Do | 25 | 475 |
| 54 | Ram Datt .. | Do | Do | 25 | 425 |
| 55 | Bhag Ram .. | Do | Do | 25 | 425 |
| 56 | Iqbal Chand .. | Do | Do | 25 | 425 |
| 57 | Jagir Singh .. | Do | Do | 25 | 425 |
| 58 | Mela Singh .. | Do | Do | 25 | 425 |
| 59 | Sadhu Ram .. | Do | Do | 25 | 450 |
| 60 | Niranjan Singh .. | Do | Do | 25 | 400 |
| 61 | Gurdev Singh .. | Do | Do | 25 | 400 |
| 62 | Labh Singh .. | Do | Do | 25 | 400 |

| Serial No. | Name of Officer | Designation | Normal pay of the post(s) as well as the scale of the post | Special pay drawn by the officer | Pay drawn by the officer at present including special pay |
|------------------|-----------------------|-------------|--|----------------------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| | | | Rs | Rs | Rs |
| <i>Sarvshri—</i> | | | | | |
| 63 | Sukhdev Singh .. | C-O | 270—15—300/25
400/25—550 | 25 | 400 |
| 64 | Thakar Singh .. | Do | Do | 25 | 400 |
| 65 | Hamir Singh ... | Do | Do | 25 | 375 |
| 66 | Hardip Singh .. | Do | Do | 25 | 475 |
| 67 | Amolak Ram .. | Do | Do | 25 | 475 |
| 68 | Piara Lal .. | Do | Do | 25 | 425 |
| 69 | Gurbux Singh .. | Do | Do | 25 | 425 |
| 70 | Sohan Singh .. | Do | Do | 25 | 400 |
| 71 | Mal Singh .. | Do | Do | 25 | 425 |
| 72 | Behari Lal .. | Do | Do | 25 | 295 |
| 1 | Hans Raj Chawla | P.A.C.O. | 150—10—200/10—
300 | 15 | 225 |
| 2 | Jai Kishan (on leave) | Do | Do | 15 | 225 |
| 3 | Ram Rattan .. | A.C.O. | Do | 15 | 225 |
| 4 | Bhagat Ram .. | Do | Do | 15 | 215 |
| 5 | Sadhu Singh .. | Do | Do | 15 | 205 |
| 6 | Amar Chand .. | Do | Do | 15 | 215 |
| 7 | Balbir Singh .. | Do | Do | 15 | 215 |
| 8 | Hukam Ram .. | Do | Do | 15 | 215 |
| 9 | Bhullan Singh .. | Do | Do | 15 | 205 |
| 10 | Avtar Singh ... | Do | Do | 15 | 195 |
| 11 | Sohan Singh .. | Do | Do | 15 | 215 |
| 12 | Kripal Singh .. | Do | Do | 15 | 215 |
| 13 | Raj Mal .. | Do | Do | 15 | 195 |
| 14 | Gurbachan Singh .. | Do | Do | 15 | 215 |

| Serial No. | Name of Officer | Designation | Normal pay of the post(s) as well as the scale of the post | Special pay drawn by the officer | Pay drawn by the officer at present including special pay |
|------------|--------------------|--------------|--|----------------------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| | | | | Rs | Rs |
| | | | | | Rs |
| | <i>Sarvshri—</i> | | | | |
| 15 | Kripal Dass .. | A.C.O. | 150—10—200/10—
300 | 15 | 215 |
| 16 | Pritam Singh .. | Do | Do | 15 | 215 |
| 17 | Pargat Singh .. | Do | Do | 15 | 205 |
| 18 | Shivsant Singh .. | P.A.C.O. | Do | 15 | 225 |
| 19 | Niranjan Singh .. | A.C.O. | Do | 15 | 215 |
| 20 | Harbans Singh .. | Do | Do | 15 | 215 |
| 21 | Nihal Singh .. | Do | Do | 15 | 215 |
| 22 | Narinder Singh .. | Do | Do | 15 | 205 |
| 23 | Milkh Ram .. | Do | Do | 15 | 205 |
| 24 | Kesra Singh .. | Do | Do | 15 | 215 |
| 25 | Gurmukh Singh .. | Do | Do | 15 | 215 |
| 26 | Gurbachan Singh .. | Do | Do | 15 | 185 |
| 27 | Gurbax Singh .. | Do | Do | 15 | 205 |
| 28 | Ram Rachpal Singh | Do | Do | 15 | 205 |
| 29 | Ujagar Singh .. | Do | Do | 15 | 225 |
| 30 | Bakhshish Singh .. | Do | Do | 15 | 215 |
| 31 | Jiwan Dass .. | Do | Do | 15 | 195 |
| 32 | Amar Nath .. | Peshi A.C.O. | Do | 15 | 225 |
| 33 | Baldev Singh .. | A.C.O. | Do | 15 | 215 |
| 34 | Ram Dass .. | Do | Do | 15 | 225 |
| 35 | Bachan Singh .. | Do | Do | 15 | 215 |
| 36 | Ajmer Singh .. | Do | Do | 15 | 215 |
| 37 | Shiv Karn .. | Do | Do | 15 | 205 |
| 38 | Santokh Singh .. | Do | Do | 15 | 215 |
| 39 | Sham Lal .. | Do | Do | 15 | 165 |
| 40 | Prabh Dyal .. | Do | Do | 15 | 195 |

| Serial No. | Name of Officer | Designation | Normal pay of the post(s) as well as the scale of the post | Special pay drawn by the officer | Pay drawn by the officer at present including special pay |
|--------------------|-----------------|-----------------|--|----------------------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| <i>Saryshri—</i> | | | Rs | Rs | Rs |
| 41 | Jaswant Singh | .. A.C.O. | 150—10—200/10—300 | 15 | 215 |
| 42 | Raj Kumar | .. Do | Do | 15 | 215 |
| 43 | Raju Ram | .. Do | Do | 15 | 195 |
| 44 | Ajaib Singh | .. Do | Do | 15 | 165 |
| 45 | Bishan Singh | .. Do | Do | 15 | 215 |
| 46 | Om Parkash | .. Do | Do | 15 | 195 |
| 47 | Hans Raj | .. Do | Do | 15 | 215 |
| 48 | Babu Ram | .. Peshi A.C.O. | Do | 15 | 165 |
| 49 | Inder Nath | .. A.C.O. | Do | 15 | 205 |
| 50 | Jaswant Singh | .. Do | Do | 15 | 225 |
| 51 | Kuldeep Singh | .. Do | Do | 15 | 165 |
| 52 | Shiv Charan | .. Do | Do | 15 | 195 |
| 53 | Gulab Singh | .. Do | Do | 15 | 225 |
| 54 | Mehar Singh | .. Do | Do | 15 | 215 |
| 55 | Dharm Singh | .. Do | Do | 15 | 195 |
| 56 | Braham Sarup | .. Do | Do | 15 | 195 |
| 57 | Madan Mohan | .. Do | Do | 15 | 225 |
| 58 | Karnail Chand | .. Do | Do | 15 | 215 |
| 59 | Jalwant Singh | .. Do | Do | 15 | 215 |
| 60 | Suraj Bhan | .. Do | Do | 15 | 225 |
| 61 | Gurbachan Singh | .. Do | Do | 15 | 225 |
| 62 | Gurnam Singh | .. Do | Do | 15 | 215 |
| 63 | Joginder Singh | .. Do | Do | 15 | 215 |
| 64 | Sardara Singh | .. Do | Do | 15 | 215 |
| (under suspension) | | | | | |

| Serial No. | Name of Officer | Designation | Normal pay of the post(s) as well as the scale of the post | Special pay drawn by the officer | Pay drawn by the officer at present including special pay |
|------------------|--------------------------------|--------------|--|----------------------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| | | | Rs | Rs | Rs |
| <i>Sarvshri—</i> | | | | | |
| 65 | Ram Parkash .. | Peshi A.C.O. | 150—10—200/10—300/ | 15 | 225 |
| 66 | Kunda Singh .. | A.C.O. | Do | 15 | 225 |
| 67 | Ram Kishan .. | Do | Do | 15 | 205 |
| 68 | Nek Singh .. | Do | Do | 15 | 205 |
| 69 | Khem Chand .. | Do | Do | 15 | 215 |
| 70 | Piara Singh .. | Do | Do | 15 | 215 |
| 71 | Jit Singh .. | Do | Do | 15 | 225 |
| 72 | Balak Ram .. | Do | Do | 15 | 165 |
| 73 | Gurbax Singh .. | Do | Do | 15 | 225 |
| 74 | Khem Singh .. | Do | Do | 15 | 215 |
| 75 | Ram Chand .. | Do | Do | 15 | 215 |
| 76 | Ranbir Singh .. | Do | Do | 15 | 215 |
| 77 | Ainshi Lal .. | Do | Do | 15 | 215 |
| 78 | Lakhmira Singh .. | Do | Do | 15 | 195 |
| 79 | Amar Singh .. | Do | Do | 15 | 215 |
| 80 | Vidya Dhar .. | Do | Do | 15 | 195 |
| 81 | Puran Singh .. | Do | Do | 15 | 215 |
| 82 | Shiv Kumar .. | Do | Do | 15 | 215 |
| 83 | Navin Chander ..
(on leave) | Do | Do | 15 | 195 |
| 83 | Bir Arjan .. | Do | Do | 15 | 175 |
| 84 | Maliat Singh .. | A.C.O.(P) | Do | 15 | 225 |
| 85 | Gurbux Singh .. | A.C.O. | Do | 15 | 215 |
| 86 | Ram Lal .. | Do | Do | 15 | 215 |
| 87 | Karam Singh .. | Do | Do | 15 | 185 |
| 88 | Chuni Lal .. | Do | Do | 15 | 205 |

| Serial No. | Name of Officer | Designation | Normal pay of the post(s) as well as the scale of the post | Special pay drawn by the officer | Pay drawn by the officer at present including special pay |
|------------|---------------------------------|-------------|--|----------------------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| | | | Rs | Rs | Rs |
| 89 | <i>Sarvshri—</i>
Sant Ram .. | A.C.O. | 150—10—200/10—300 | 15 | 215 |
| 90 | Udham Singh .. | Do | Do | 15 | 215 |
| 91 | Bhagwan Singh .. | Do | Do | 15 | 205 |
| 92 | Chaman Lal .. | Do | Do | 15 | 215 |
| 93 | Saranjit Singh .. | Do | Do | 15 | 215 |
| 94 | Natha Singh .. | Do | Do | 15 | 215 |
| 95 | Buta Singh .. | Do | Do | 15 | 215 |
| 96 | Amar Singh .. | Do | Do | 15 | 215 |
| 97 | Hira Lal .. | P.A.C.O. | Do | 15 | 225 |
| 98 | Gurbachan Singh .. | A.C.O. | Do | 15 | 195 |
| 99 | Ram Chand .. | Do | Do | 15 | 185 |
| 100 | Sawaran Singh .. | Do | Do | 15 | 205 |
| 101 | Iqbal Krishan
Bhandari | Do | Do | 15 | 185 |
| 102 | Harbans Singh .. | Do | Do | 15 | 195 |
| 103 | Rajinder Singh .. | Do | Do | 15 | 215 |
| 104 | Didar Singh .. | Do | Do | 15 | 215 |
| 105 | Dharam Singh .. | Do | Do | 15 | 195 |
| 106 | Sant Ram .. | Do | Do | 15 | 205 |
| 107 | Bachan Singh .. | Do | Do | 15 | 195 |
| 108 | Dharnidhar .. | Do | Do | 15 | 215 |
| 109 | Ram Singh .. | Do | Do | 15 | 215 |
| 110 | Bahal Singh .. | Do | Do | 15 | 205 |
| 111 | Pritam Singh .. | Do | Do | 15 | 195 |
| 112 | Teja Singh .. | Do | Do | 15 | 215 |
| 113 | Mangat Rai .. | Do | Do | 15 | 165 |
| 114 | Swtantar Dev .. | Do | Do | 15 | 215 |

| Serial No. | Name of Officer | Designation | Normal pay of the post(s) as well as the scale of the post | Special pay drawn by the officer | Pay drawn by the officer at present including special pay |
|------------|--------------------|-------------|--|----------------------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| | | | Rs | Rs | Rs |
| | <i>Sarvshri—</i> | | | | |
| 115 | Gurbux Singh .. | A.C.O. | 150—10—200/10—300 | 15 | 215 |
| 116 | Hari Singh .. | Do | Do | 15 | 165 |
| 117 | Sucha Singh] .. | Do | Do | 15 | 215 |
| 118 | Harchand Singh .. | Do | Do | 15 | 215 |
| 119 | Ranjit Singh .. | Do | Do | 15 | 225 |
| 120 | Niranjan Singh .. | Do | Do | 15 | 215 |
| 121 | Krishan Lal .. | Do | Do | 15 | 185 |
| 122 | Gurbux Singh .. | Do | Do | 15 | 215 |
| 123 | Harsarup .. | Do | Do | 15 | 205 |
| 124 | Jai Dayal .. | Do | Do | 15 | 205 |
| 125 | Krishan Lal] .. | Do | Do | 15 | 205 |
| 126 | Ram Asra Mal] .. | Do | Do | 15 | 215 |
| 127 | Swarn Singh .. | Do | Do | 15 | 205 |
| 128 | Dilbagh Singh] .. | Do | Do | 15 | 205 |
| 129 | Teja Singh .. | Do | Do | 15 | 215 |
| 130 | Maya Chand .. | Do | Do | 15 | 215 |
| 131 | Parshotam Lal .. | P.A.C.O. | Do | 15 | 225 |
| 132 | Gurkirpal Singh .. | A.C.O. | Do | 15 | 215 |
| 133 | Ram Parkash .. | Do | Do | 15 | 185 |
| 134 | Joginder Singh .. | Do | Do | 15 | 225 |
| 135 | Kulwant Singh .. | Do | Do | 15 | 215 |
| 136 | Ratti Ram .. | Do | Do | 15 | 205 |
| 137 | Balwant Singh .. | Do | Do | 15 | 225 |
| 138 | Hurdial Singh .. | Do | Do | 15 | 225 |
| 139 | Haqiqat Singh .. | Do | Do | 15 | 225 |
| 140 | Amar Singh .. | Do | Do | 15 | 215 |

| Serial No. | Name of Officer | Designation | Normal pay of the post(s) as well as the scale of the post | Special pay drawn by the officer | Pay drawn by the officer at present including special pay |
|------------------|----------------------------------|--------------|--|----------------------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| | | | Rs | Rs | Rs |
| <i>Sarvshri—</i> | | | | | |
| 141 | Ajmer Singh .. | A.C.O. | 150—10—200/10—300 | 15 | 215 |
| 142 | Gurbachan Singh .. | Do | Do | 15 | 215 |
| 143 | Lal Chand .. | Do | Do | 15 | 165 |
| 144 | Partap Singh .. | Do | Do | 15 | 185 |
| 145 | Gobind Lal .. | Do | Do | 15 | 215 |
| 146 | Fateh Singh .. | Do | Do | 15 | 165 |
| 147 | Ram Nath .. | Do | Do | 15 | 175 |
| 148 | Harbans Singh .. | Do | Do | 15 | 175 |
| 149 | Joginder Singh .. | Do | Do | 15 | 215 |
| 150 | Harbans Lal .. | Do | Do | 15 | 165 |
| 151 | Lal Chand .. | Do | Do | 15 | 165 |
| 152 | Hakim Singh .. | Do | Do | 15 | 215 |
| 153 | Shib Lal .. | Do | Do | 15 | 215 |
| 154 | Naranjan Dass .. | Do | Do | 15 | 205 |
| 155 | Piara Lal .. | Do | Do | 15 | 195 |
| 156 | Tek Chand .. | Do | Do | 15 | 215 |
| 157 | Bhagat Singh .. | Do | Do | 15 | 215 |
| 158 | Gurdial Singh .. | Do | Do | 15 | 195 |
| 159 | Apar Singh .. | Do | Do | 15 | 215 |
| 160 | Durga Dass
(under suspension) | | | 15 | 165 |
| 161 | Banwari Lal .. | Do | Do | 15 | 185 |
| 162 | Amar Singh .. | Do | Do | 15 | 205 |
| 163 | Hans Raj .. | Do | Do | 15 | 175 |
| 164 | Talik Raj .. | Addl. A.C.O. | Do | 15 | 195 |

| Serial No. | Name of Officer | Designation | Normal pay of the post(s) as well as the scale of the post | Special pay drawn by the officer | Pay drawn by the officer at present including special pay |
|------------|-----------------|-----------------|--|----------------------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| | <i>Sarshri</i> | | | | |
| 165 | Jagir Singh | .. Addl. A.C.O. | Rs
150—10—200
10—300 | Rs
15 | Rs
205 |
| 166 | Tarif Singh | .. P.A.C.O. | Do | 15 | 215 |
| 167 | Lakshmi Narain | .. A.C.O. | Do | 15 | 215 |
| 168 | Arjan Singh | .. Do | Do | 15 | 215 |
| 169 | Ved Raj Singh | ... Do | Do | 15 | 165 |
| 170 | Murli Dhar | .. Do | Do | 15 | 215 |
| 171 | Mukhtiar Chand | .. Do | Do | 15 | 225 |
| 172 | Daya Nand | .. Do | Do | 15 | 205 |
| 173 | Roop Chand | .. Do | Do | 15 | 215 |
| 174 | Bhagwan Sarup | ... Do | Do | 15 | 205 |
| 175 | Om Parkash | ... Do | Do | 15 | 175 |
| 176 | Washasher Nath | .. Do | Do | 15 | 215 |
| 177 | Inder Singh | ... Do | Do | 15 | 215 |
| 178 | Harjit Singh | ... Do | Do | 15 | 185 |
| 179 | Moti Ram | ... Do | Do | 15 | 215 |
| 180 | Mehar Chand | .. Do | Do | 15 | 225 |
| 181 | Gulshan Lal | ... P.A.C.O. | Do | 15 | 225 |
| 182 | Jinda Ram | .. Do | Do | 15 | 225 |
| 183 | Mahabir Singh | ... Do | Do | 15 | 225 |
| 184 | Sunder Singh | .. Do | Do | 15 | 225 |
| 185 | Sant Singh | .. Do | Do | 15 | 225 |
| 186 | Har Bakhshish | .. A.C.O. | Do | 15 | 225 |
| 187 | Gurdip Singh | .. Do | Do | 15 | 215 |
| 188 | Des Raj | .. P.A.C.O. | Do | 15 | 225 |
| 189 | Bal Sarup | .. Do | Do | 15 | 215 |
| 190 | Gurdial Singh | ... Do | Do | 15 | 215 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|--------------------|------------|----------------------|----|-----|
| 191 | Puran Singh .. | P.A.C.O. | 150—10—200
10—300 | 15 | 215 |
| 192 | Sardar Chand .. | Do | Do | 15 | 225 |
| 193 | Teja Singh .. | Do | Do | 15 | 215 |
| 194 | Manohar Singh ... | Do | Do | 15 | 225 |
| 195 | Munshi Ram | Do | Do | 15 | 225 |
| 196 | Fakir Chand ... | Do | Do | 15 | 225 |
| 197 | Baldev Singh .. | Do | Do | 15 | 195 |
| 198 | Dalip Singh ... | Do | Do | 15 | 215 |
| 199 | Karan Singh ... | Do | Do | 15 | 225 |
| 200 | Parshadi Lal .. | Do | Do | 15 | 225 |
| 201 | Balbir Singh ... | Do | Do | 15 | 205 |
| 202 | Gian Singh .. | Do | Do | 15 | 215 |
| 203 | Tara Chand ... | A.C.O. | Do | 15 | 215 |
| 204 | Tej Ram .. | Do | Do | 15 | 225 |
| 205 | Parma Nand .. | Do | Do | 15 | 215 |
| 206 | Chander Bhan ... | Do | Do | 15 | 215 |
| 207 | Ravi Datt ... | Do | Do | 15 | 205 |
| 208 | Mohan Lal .. | Do | Do | 15 | 215 |
| 209 | Balwant Singh ... | Do (Peshi) | Do | 15 | 225 |
| 210 | Sampuran Singh ... | Do | Do | 15 | 225 |
| 211 | Jai Dayal ... | Do | Do | 15 | 225 |
| 212 | Dharam Chand .. | Do | Do | 15 | 225 |
| 213 | Pyare Lal ... | Do | Do | 15 | 215 |

Privileges given to Officers in the Relief and Rehabilitation Department

1923. **Thakur Mehr Singh** : Will the Minister for Revenue be pleased to state—

(a) the names and designations of officers in the Relief and Rehabilitation Department who are :—

- (i) against ex-cadre posts ;
- (ii) getting special pay ;
- (iii) getting personal pay ;

(b) the normal pay of the posts held by the officers referred to in part (a) above together with the pay being drawn by them at present in each case ?

Sardar Harinder Singh Major : (a) (i) } As shown in the Annexure
 (ii) } 'A'.
 (iii) }

(b)

ANNEXURE 'A'

RELIEF AND REHABILITATION DEPARTMENT

| Name of the Officer | Whether working against | | Whether getting | | Normal time scale of the post | Present pay drawn by the Officer |
|-------------------------------|----------------------------|---|--|--------------|-------------------------------|----------------------------------|
| | Ex-cadre post | Cadre post | Special pay | Personal pay | | |
| Shri Bal Mukand Sharma | | Dy. Secretary | Rs 100 | .. | Pay in senior I.A.S. scale | Rs 950 plus Rs 100 |
| Shri J. M. Tandon, P.C.S. | .. | Asstt. Settlement Commissioner Under Secty-cum-Admr., Rajpura | 100 | .. | Pay in P.C.S. scale | Rs 780 plus Ra 100 |
| Shri Iqbal Singh, P.C.S. | .. | | 100 | .. | Pay in P. C. S. scale | Rs 570 plus Rs 100 |
| Shri Y. N. Kapoor | .. | Estt. and Acct. Officer | 50 | .. | Rs 350—25—500/30—800 | Rs 740 plus Rs 50 |
| Shri Raj Kishan | .. | Asstt. Registrar | 50 | .. | Rs 270—15—300, 25—400/25—550 | Rs 325 plus Rs 50 |
| Shri Gurdial Singh, P.C.S. | Settlement Officer(s) | .. | 100 | .. | Pay in P. C. S. scale | Rs 850 plus Rs 100 |
| Shri Tej Singh, P. C. S. | Ditto | .. | 100 | .. | Ditto | Rs 420 plus Rs 100 |
| Shri Sohinder Singh | Ditto | .. | 100 | .. | Ditto | Rs 620 plus Rs 100 |
| Shri Tejinder Singh, P. C. S. | Asstt. Land Claims Officer | .. | @ 20 per cent subject to maximum of Rs 100 | .. | Ditto | Rs 420 plus Rs 84 |

| | | | | | | | |
|--------------------------|-----|-----------------------------|-----|----|-----|-----------------------------|-------------------|
| Shri Des Raj Sohal | ... | Officer on special duty (A) | ... | 50 | ... | Rs 350—25—500/30—650 | Rs 620 plus Rs 50 |
| Shri Baj Singh | ... | Asstt. Registrar | ... | 50 | ... | Rs 270—15—300/25—400/25—550 | Rs 300 plus Rs 50 |
| Shri Hit Abhilashi | ... | Ditto | ... | 50 | ... | Rs 270—15—300/25—400/25—550 | Rs 350 plus Rs 50 |
| Shri Shankar Dass Katyal | ... | Ditto | ... | 50 | ... | Rs 270—15—300/25—400/25—550 | Rs 400 plus Rs 50 |
| Shri Notan Dass | ... | Tehsildar(s) | ... | 50 | ... | Rs 270—15—300/25—400/25—550 | Rs 325 plus Rs 50 |
| Shri Bishan Dass | ... | Do | ... | 50 | ... | Rs 270—15—300/25—400/25—550 | Rs 325 plus Rs 50 |
| Shri Sewa Singh | ... | Do | ... | 50 | ... | Rs 270—15—300/25—400/25—550 | Rs 365 plus Rs 50 |
| Shri Amrit Ram | ... | Do | ... | 50 | ... | Rs 270—15—300/25—400/25—550 | Rs 375 plus Rs 50 |
| Shri Mohinder Singh | ... | Do | ... | 50 | ... | Rs 270—15—300/25—400/25—550 | Rs 400 plus Rs 50 |
| Shri Daljit Rai | ... | Do | ... | 50 | ... | Rs 270—15—300/25—400/25—550 | Rs 375 plus Rs 50 |
| Shri Kishan Sarup | ... | Do | ... | 50 | ... | Rs 270—15—300/25—400/25—550 | Rs 375 plus Rs 50 |
| Shri Mutsadi Lal | ... | Do | ... | 50 | ... | Rs 270—15—300/25—400/25—550 | Rs 375 plus Rs 50 |
| Shri Amrik Singh | ... | Do | ... | 50 | ... | Rs 270—15—300/25—400/25—550 | Rs 375 plus Rs 50 |
| Shri Jai Kishan | ... | Do | ... | 50 | ... | Rs 270—15—300/25—400/25—550 | Rs 375 plus Rs 50 |

| Name of the Officer | whether working against | | whether getting | | Normal time scale of the post | Present pay drawn by the Officer |
|-----------------------|-------------------------|------------|-----------------|--------------|-------------------------------|----------------------------------|
| | Ex-cadre post | Cadre Post | Special pay | Personal pay | | |
| with rate per mensem | | | | | | |
| Shri Sardari Lal | ... | Tehsildar | ... | 50 | Rs 270—15—300/25—400/25—550 | Rs 375 plus Rs 50 |
| Shri Inderjit Garg | Do | Do | ... | 50 | Rs 270—15—300/25—400/25—550 | Rs 400 plus Rs 50 |
| Shri Sukhjinder Singh | Do | Do | ... | 50 | Rs 270—15—300/25—400/25—550 | Rs 270 plus Rs 50 |
| Shri Jagdish Chander | Do | Do | ... | 50 | Rs 270—15—300/25—400/25—550 | Rs 320 plus Rs 50 |
| Shri Rajinder Pal | ... | Do | ... | 50 | Rs 270—15—300/25—400/25—550 | Rs 325 plus Rs 50 |
| Shri Mohan Singh | Do | Do | ... | 50 | Rs 270—15—300/25—400/25—550 | Rs 350 plus Rs 50 |
| Shri Harchand Singh | Do | Do | ... | 50 | Rs 270—15—300/25—400/25—550 | Rs 335 plus Rs 50 |
| Shri Kartar Singh | ... | Do | ... | 50 | Rs 270—15—300/25—400/25—550 | Rs 270 plus Rs 50 |
| Shri Raminder Singh | ... | Do | ... | 50 | Rs 270—15—300/25—400/25—550 | Rs 335 plus Rs 50 |
| Shri Om Parkash | ... | Do | ... | 50 | Rs 270—15—300/25—400/25—550 | Rs 335 plus Rs 50 |
| Shri Alakh Parkash | Do | Do | ... | 50 | Rs 270—15—300/25—400/25—550 | Rs 475 plus Rs 50 |

| | | | | | | |
|------------------|----|-------|----|----|---------------------------------|-------------------|
| Shri Ram Parkash | Do | .. | 50 | .. | Rs 270—15—300/25—
400/25—550 | Rs 320 plus Rs 50 |
| Shri Behari Lal | Do | .. | 50 | .. | Rs 270—15—300/25
400/25—550 | Rs 320 plus Rs 50 |
| Shri Ajit Singh | Do | | 50 | .. | Rs 270—15—300/25—
400/25—550 | Rs 375 plus Rs 50 |
| Vacant | Do | .. | 50 | .. | Rs 270—15—300/25—
400/25—550 | plus Rs 50 |
| Vacant | Do | .. | 50 | .. | Rs 270—15—300/25—
400/25—550 | plus Rs 50 |

Privileges given to officers in the Public Works Department (B and R)

1925. Thakur Mehar Singh : Will the Minister for Public Works and Welfare be pleased to state—

- (a) the names and designations of officers in the Public Works Department (B. & R.) who are :—
- (i) Against Ex-cadre post ;
 - (ii) getting special pays ;
 - (iii) getting personal pays ;
- (b) the normal pay of the posts held by the officers referred to in part (a) above together with the pay being drawn ; by them at present in each case ?

Chaudhri Rizaq Ram : (a) (i) and (b) Statement I giving the required information is given below.

(a) (ii) (iii) and (b) Statements II and III are printed as under :

STATEMENT No. I

List of officers of P. W. D., B. and R. Branch who are serving on Temporary Posts (Ex-Cadre Posts)

| Serial No. | Name of the Officer with designation | Ex-cadre posts (i.e. temporary posts) against which working | Normal pay-scale of post | Actual pay being drawn (showing personal or special/contract pay being drawn, if any, separately) |
|---------------------------------|--------------------------------------|---|--------------------------|---|
| 1 | 2 | 3 | 4 | 5 |
| Superintending Engineers | | | | |
| | | | Rs. | Rs. |
| 1 | Shri O. P. Malhotra | .. Director Design and Research | 1,500/1,700 | 1,500/1,700 |
| 2 | Shri K. K. Sarda | .. Superintending Engineer (Arb.) | Ditto | Ditto |
| 3 | Shri J. S. Gill | .. Superintending Engineer, Amritsar Circle | Ditto | Ditto |
| 4 | Shri J. N. Kakar | .. Superintending Engineer, Kulu Circle | Ditto | Ditto |
| Executive Engineers | | | | |
| 5 | Shri Dharam Paul | .. Executive Engineer, (Design III) | 625/1,275 | 625/1,275 |

| 1 | 2 | 3 | 4 | 5 |
|----------------------------------|----------------------|--|-----------|-----------|
| <i>Executive Engineer—Conld.</i> | | | | |
| 6 | Shri J. S. Chadha | .. Executive Engineer
(Metric Cell) | 625/1,275 | 625/1,275 |
| 7 | Shri V. P. Prabhakar | .. Executive Engineer,
Rohtak Division | Ditto | Ditto |
| 8 | Shri Nidhan Singh | .. Executive Engineer,
Dadri Construction
Division | Ditto | Ditto |
| 9 | Shri O. P. Kapoor | .. Executive Engineer,
Rohtak Construction
Division | Ditto | Ditto |
| 10 | Shri Arjan Singh | .. Executive Engineer,
Karnal Provincial Divi-
sion | Ditto | Ditto |
| 11 | Shri Y. N. Behal | .. Executive Engineer,
Kurukshetra Construction
Division | Ditto | Ditto |
| 12 | Shri M. M. Sharma | .. Executive Engineer,
Ambala Construction
Division | Ditto | Ditto |
| 13 | Shri L. S. Bassi | .. Executive Engineer,
Jullundur Construction
Division | Ditto | Ditto |
| 14 | Shri S.S. Viridi | .. Executive Engineer,
Hoshiarpur Construction
Division | Ditto | Ditto |
| 15 | Shri S. S. Gill | .. Executive Engineer,
Amritsar Construction
Division | Ditto | Ditto |
| 16 | Shri Gurcharan Singh | Executive Engineer,
Gurdaspur Provincial
Division | Ditto | Ditto |
| 17 | Shri H. S. Padam | .. Executive Engineer,
Gurdaspur Bridge
Project Division | Ditto | Ditto |
| 18 | Shri K.S.S. Nayar | .. Executive Engineer,
Hamirpur Division | Ditto | Ditto |
| 19 | Shri Kuldip Singh | .. Executive Engineer,
Kulu Provincial
Division | Ditto | Ditto |
| 20 | Shri B. S. Bajwa | .. Executive Engineer,
Lahaul and Spiti
Division | Ditto | Ditto |
| 21 | Shri B. G. Bulabani | .. Executive Engineer,
Lahaul and Spiti
Division No. II | Ditto | Ditto |

| 1 | 2 | 3 | 4 | 5 |
|---|--|---|-------------|-------------|
| 22 | Shri Sushil Kumar | Executive Engineer,
Lahaul and Spiti
Division No. III | 625/1,275 | 625/1,275 |
| 23 | Shri J. S. Sodhi | Executive Engineer,
Rohtang Division | Ditto | Ditto |
| Electrical Engineers | | | | |
| 1 | Shri L. R. Grover | Superintending Engineer,
Electrical Circle, Patiala | 1,500/1,700 | 1,500/1,700 |
| 2 | Shri H. R. Gupta | Executive Engineer,
Amritsar Electrical
Division | 625/1,275 | 625/1,275 |
| 3 | Shri D. R. Kapur | Executive Engineer,
Ludhiana Electrical
Division | Ditto | Ditto |
| 4 | Shri G. L. Trehan | Executive Engineer,
Rohtak Electrical
Division | Ditto | Ditto |
| Mechanical Engineers | | | | |
| 1 | Shri Niranjana Singh | Executive Engineer,
Mechanical Division,
Patiala | 625/1,275 | 625/1,275 |
| Sub-Divisional Officers (Civil) in field | | | | |
| 1 | Shri Bakshish Singh,
Offg. S. D. O. | Patiala Construction
Sub-Division No. II | 250,750 | 250,750 |
| 2 | Shri R. K. Gupta,
Offg. S. D. O. | Arrear Sub-Division,
Patiala | Ditto | Ditto |
| 3 | Shri S. P. Gupta,
S. D. E. | Rampura Phul Sub-Division | Ditto | Ditto |
| 4 | Shri R. P. Sehgal, | Budhlada Sub-Division | Ditto | Ditto |
| 5 | Shri Siri Kishan,
Aggarwal S. D. E. | Narwana Sub-Division,
Narwana | Ditto | Ditto |
| 6 | Shri Sansar Chand,
Offg. S. D. O. | Restoration Sub-Division
Sangrur | Ditto | Ditto |
| 7 | Shri Satya Dev,
Offg. S. D. O. | Hissar Roads Construction
Sub-Division | Ditto | Ditto |
| 8 | Shri D. D. Gupta,
Offg. S. D. O. | Bhiwani Roads Construction
Sub-Division,
Bhiwani | Ditto | Ditto |
| 9 | Shri Gurdev Singh Mann,
S. D. E. | Famine Relief Sub-Division
Tosham | Ditto | Ditto |
| 10 | Shri K. C. Kapur,
S. D. E. | Jhajjar Sub-Division
Jhajjar | Ditto | Ditto |

| 1 | 2 | 3 | 4 | 5 |
|----|---|---|---------|---------|
| 11 | Shri Joginder Singh,
S. D. E. | Chuchakwas Construction
Sub-Division | 250/750 | 250/750 |
| 12 | Vacant | Construction Sub-
Division No. I, Rohtak | 250/750 | 250/750 |
| 13 | Shri H. L. Dhammi,
S. D. E. | Rohtak Construction
Sub-Division No. III | 250/750 | 250/750 |
| 14 | Shri M. K. Aggarwal,
Class I (Junior) S. D. E. | Rohtak Construction
Sub-Division No. IV,
Rohtak | 250,750 | 250/750 |
| 15 | Shri R. N. Jindal,
S. D. E. | Famine Relief Sub-
Division, Charkhi Dadri | 250/750 | 250/750 |
| 16 | Shri Gurmāl Bhatwa,
S. D. E. | Famine Relief Sub-
Division, Mohindergarh | 250/750 | 250/750 |
| 17 | Shri R. N. Vidyarthi,
S. D. E. | Solan Construction Sub-
Division, Solan | 250/750 | 250/750 |
| 18 | Shri Sarbjit Singh,
S. D. E. | Simla Construction
Sub-Division, Simla | 250/750 | 250/750 |
| 19 | Shri B. L. Bhandari,
Offg. S. D. O. | Kaithal Provincial Sub-
Division, Kaithal | 250/750 | 250/750 |
| 20 | Shri K. R. Goel,
Offg. S. D. E. | Sainik School Sub-
Division, Kunjpura | 250/750 | 250/750 |
| 21 | Shri Lajpat Rai,
Offg. S. D. O. | Palwal Sub-Division,
Palwal | 250/750 | 250/750 |
| 22 | Shri M. L. Thapar | Rewari Provincial
Sub-Division | 250/750 | 250/750 |
| 23 | Shri Nota Ram,
Offg. S. D. O. | Nuh Sub-Division,
Gurgaon | 250/750 | 250/750 |
| 24 | Shri Gurcharan Dass,
Offg. S. D. O. | Kurukshetra Sub-
Division No. I,
Kurukshetra | 250/750 | 250/750 |
| 25 | Shri D. B. Gupta,
S. D. E. | Kurukshetra Sub-
Division No. II | 250/750 | 250/750 |
| 26 | Shri Kailash Nath,
S. D. E. | Jullundur Construction
Sub-Division | 250/750 | 250/750 |
| 27 | Shri V. K. Jain,
S. D. E. | Special Construction
Sub-Division, Jullundur | 250/750 | 250/750 |
| 28 | Shri G. P. Chawla,
Offg. S. D. O. | Beas Bridge Sub-Division
Beas | 250/750 | 250/750 |
| 29 | Shri N. K. Vij,
S. D. E. | Phillaur Construction
Sub-Division, Phillaur | 250/750 | 250/750 |
| 30 | Shri Jagdish Singh,
Offg. S. D. O. | Industrial Estate
Sub-Division, Ludhiana | 250/750 | 250/750 |

| 1 | 2 | 3 | 4 | 5 |
|----|---|---|---------|---------|
| 31 | Shri R. N. Bhalla,
Offg. S. D. O. | Survey Sub-Division
Hoshiarpur | 250/750 | 250/750 |
| 32 | Shri Dharam Pal Gupta,
Temporary Assistant
Engineer | Amritsar Construction
Sub-Division, No. I | 250/750 | 250/750 |
| 33 | Shri Kartar Singh,
Offg. S. D. O. | Patti Construction
Sub-Division, | 250/750 | 250/750 |
| 34 | Shri A. S. Mehta,
Temporary Assistant
Engineer | Amritsar Construction
Sub-Division No. II,
Amritsar | 250/750 | 250/750 |
| 35 | Shri B. K. Wadhwa,
Temporary Assistant
Engineer | Amritsar Construction
Sub-Division No. III | 250/750 | 250/750 |
| 36 | Shri G. S. Bhamra,
Offg. S. D. O. | Pillars Sub-Division,
Ajnala | 250/750 | 250/750 |
| 37 | Shri Gian Chand,
Offg. S. D. O. | Construction Sub-
Division, Moga | 250/750 | 250/750 |
| 38 | Shri Kailash Nath,
Offg. S. D. O. | Pillars Sub-Division,
Ferozepur | 250/750 | 250/750 |
| 39 | Shri Kuldip Singh,
Temporary Assistant
Engineer | Fazilka Construction
Sub-Division | 250/750 | 250/750 |
| 40 | Shri R. N. Suri,
Offg. S. D. O. | Bridge Project Sub-
Division, Pathankot | 250/750 | 250/750 |
| 41 | Shri K. B. Lal Singal,
Temporary Assistant
Engineer | Gurdaspur Construction
Sub-Division, Batala | 250/750 | 250/750 |
| 42 | Shri J. S. Dhaliwal,
Temporary Assistant
Engineer | Kangra Construction
cum-Stores Sub-Division,
Dharamsala | 250/750 | 250/750 |
| 43 | Shri Komal Singh | Planning and Survey
Sub-Division, Nurpur | 250/750 | 250/750 |
| 44 | Shri R. K. Malhotra
Offg. S. D. O. | Dera Gopipur Sub-
Division | 250/750 | 250/750 |
| 45 | Shri Harminder Singh,
Offg. S. D. O. | Construction Sub-
Division, Hamirpur | 250/750 | 250/750 |
| 46 | Vacant | Rohtang Sub-Division | 250/750 | 250/750 |
| 47 | Shri B. D. Dhingra,
Offg. S. D. O. | Survey Sub-Division,
Mandi | 250/750 | 250/750 |
| 48 | Shri Nihal Singh | Survey and Construction
Sub-Division, Rampur | 250/750 | 250/750 |
| 49 | Shri Satya Pal Sharma,
Temporary Assistant
Engineer | Lahaul Sub-Division,
Keylong | 250/750 | 250/750 |

| 1 | 2 | 3 | 4 | 5 |
|----|---|--|---------|---------|
| 50 | Shri Kewal Singh,
Temporary Assistant
Engineer | Gondala Sub-Division,
Gondala | 250/750 | 250/750 |
| 51 | Shri Hira Lal, Offg.
S.D.O. | Lahaul and Spiti Sub-Division
No. I, Manali | 250/750 | 250/750 |
| 52 | Shri Amar Nath,
Temporary Assistant
Engineer | Lahaul and Spiti Sub-
Division No. III, Losar | 250/750 | 250/750 |
| 53 | Shri Nirmal Singh,
Temporary Assistant
Engineer | Lahaul and Spiti Sub-Division
No. IV, Batal | 250/750 | 250/750 |
| 54 | Shri N. K. Kapur,
Temporary Assistant
Engineer | Spiti Sub-Division, No. II,
Chhetru | 250/750 | 250/750 |
| 55 | Shri Kartar Singh,
Offg. S.D.O. | Food Sub-Division, Manali | 250/750 | 250/750 |
| 56 | Shri Dhanjir Singh
Sandhu, Temporary
Assistant Engineer | Kaito Sub-Division, Kaito | 250/750 | 250/750 |
| 57 | Shri R. L. Kukkar,
Temporary Assistant
Engineer | Hurling Sub-Division, Hurling | 250/750 | 250/750 |
| 58 | Shri Gulshan Rai,
Temporary Assistant
Engineer | Spiti Sub-Division, No. I,
Rangrik | 250/750 | 250/750 |
| 59 | Shri Surjit Singh,
Temporary Assistant
Engineer | Labour Registration Sub-
Division, Lahaul | 250/750 | 250/750 |
| 60 | Shri S. N. Kaushal,
Temporary Assistant
Engineer | Koksar Sub-Division No. I,
Koksar | 250/750 | 250/750 |
| 61 | Shri Daljit Singh,
Offg. S.D.O. | Koksar Sub-Division, No. II,
Koksar | 250/750 | 250/750 |
| 62 | Shri A. K. Chugh | Ambala Construction Sub-
Division No. I | 250/750 | 250/750 |
| 63 | Shri T. C. Bhagaria | Ambala Construction Sub-
Division No. II | 250/750 | 250/750 |
| 64 | Shri S. C. Katyal | Ambala Construction Sub-
Division No. III | 250/750 | 250/750 |
| 65 | Shri M. S. Sikand | Restoration Sub-Division,
Sonapat | 250/750 | 250/750 |
| 66 | Shri C. L. Puri | Restoration Sub-Division,
Rai | 250/750 | 250/750 |

| 1 | 2 | 3 | 4 | 5 |
|---|---|---|---|---|
|---|---|---|---|---|

Assistant Engineers (Designs)

| | | | | |
|----|---|--|---------|---------|
| 67 | Shri M. L. Anand | .. Assistant Engineer
(Designs) Special pay of Rs.
50 P.M. & S, Dharamsala | 250/750 | 250/750 |
| 68 | Shri N. R. Garg,
Temporary Assistant
Engineer | Assistant Engineer,
(Designs) Head Office
Patiala | 250/750 | 250/750 |
| 69 | Shri D. L. Bhandari,
Temporary Assistant
Engineer | Ditto | 250/750 | 250/750 |
| 70 | Held in abeyance vice
Shri M. S. Guram,
Assistant Executive
Engineer (Designs) | Ditto | 250/750 | |

S. D. Os (Mechanical)

| | | | | |
|----|-------------------------------------|---|---------|---------|
| 71 | Shri Tej Singh,
S. D. E. | Mechanical Sub-Division,
Kulu 1, Kulu | 250/750 | 250/750 |
| 72 | Shri O. P. Behal,
Offg. S. D. O. | Mechanical Sub-Division,
Kulu No. 11, Kulu | 250/750 | 250/750 |

S. D. O.s (Electrical)

| | | | | |
|----|--|--|---------|---------|
| 73 | Shri P. C. Bali,
Offg. S. D. O. | S. D. O., Schedule of
Rates Elec. Patiala | 250/750 | 250/750 |
| 74 | Shri M. S. Aulak,
S. D. O. (On deputation
from P. S. E. B.) | Patiala Electrical Sub-
Division Patiala | 250/750 | 250/750 |
| 75 | Shri R. C. Dhir,
Offg. S. D. O. | Karnal Electrical
Sub-Division, Karnal | 250/750 | 250/750 |
| 76 | Shri M. L. Mittal
S. D. E. | .. Amritsar Electrical
Sub-Division No. II | 250/750 | 250/750 |
| 77 | Shri Joginder Singh,
S. D. O. (On deputation
from P. S. E. B.) | Ludhiana Electrical
Sub-Division | 250/750 | 250/750 |
| 78 | Shri Mahinder Paul
Dhanda, S. D. E. | Rohtak Electrical
Sub-Division No. I | 250/750 | 250/750 |
| 79 | Shri J. C. Malhotra,
Offg. S. D. O. | Hissar Electrical
Sub-Division No. I,
Hissar | 250/750 | 250/750 |

STATEMENT II

List of Officers of P. W. D., B. & R. Branch who are getting Special Pay

| Serial No. | Name of Officer | Designation | Normal pay of Post | Special pay |
|------------|---------------------|--|--------------------|---------------|
| | | | Rs. | Rs. |
| 1 | Shri P. S. Sanghera | Ex. Engr. (South)
Office of C. E. Pb.,
P. W. D., B. & R., Branch,
Patiala | 625/1,275 | 50 per mensem |
| 2 | Shri B. K. Malhotra | .. Ex. Engr. (North),
Office of C. E., Pb.,
P. W. D., B. & R.,
Patiala | 625/1,275 | Ditto |
| 3 | Shri M. S. Chawla | .. Ex. Engr. Designs I
Office of C. E. Pb.,
P. W. D., B. & R., Br.,
Patiala | 625/1,275 | Ditto |
| 4 | Shri K. K. Aggarwal | .. Ex. Engr. Designs II | 625/1,275 | Ditto |
| 5 | Shri H. R. Sehgal | .. Asstt. Engr.,
(Headquarters) | 250/750 | Ditto |
| 6 | Shri K. V. Jauhar | .. Tempy. Assistant Engr.,
(Headquarters) | 250/750 | Ditto |
| 7 | Shri Amar Singh | .. Offg. S. D. O.,
(Headquarters) | 250/750 | Ditto |
| 8 | Shri M. L. Anand | .. Tempy. Asstt. Engr.
(Kangra Circle) | 250/750 | Ditto |
| 9 | Shri P. C. Bali | Land Acqn. Officer,
Ambala | 300/850 | Ditto |
| 10 | Shri J. C. Nagpal | .. Land Acquisition Officer,
Jullundur | 300/850 | Ditto |

STATEMENT III

List of Officers of P. W. D., B. & R. Branch who are getting Personal Pay

Nil

Land acquired for the New Capital (Chandigarh)

1931. Comrade Shamsheer Singh Josh : Will the Chief Minister be pleased to state—

- (a) the total area of land, village-wise, acquired for the construction of the New Capital (Chandigarh) since, 1948 ;
- (b) names of the owners of land referred to in part (a) above who were paid compensation in cash ;

- (c) the number of cases, if any, where compensation has not yet been paid together with the reasons for the delay in paying it and the approximate time by which it is expected to be paid ;
- (d) whether it is a fact that an agreement was arrived at between the Government and the Chandigarh area oustees at the time of ending the Anti-Capital Agitation in 1948 or in 1949 that the Ousteés who would receive compensation in cash would get besides the amount of compensation at usual rates, 15 per cent extra ; if so, whether the Government has implemented the term of the agreement; If not, the reasons therefor ?

Shri Ram Kishan : (a) The total area village-wise acquired for the New Capital (Chandigarh) is 9,468 acres and details are given in annexure 'A' ;

(b) The information called for would require scrutiny of hundreds of files. The time and labour involved in the collection of this information would not be commensurate with the benefit to be derived therefrom ;

(c) There are cases of only two villages i. e. Jaipur and Kanthala where compensation of land acquired could not be paid. The main reason for non-payment of compensation is that the right-holders filed writ petitions in Punjab High Court. On decision of the High Court, the payment of compensation has been made except in the case of 178 right-holders who could not be paid compensation for want of (i) mutation of names on account of non-availability of mortgagees and land owners due to death etc. or (ii) disputes over question of title or (iii) non-appearance of right-holders to receive compensation ; Payment will be made as soon as disputes regarding title etc. are settled.

(d) No Sir. However in cases where land was acquired under the Land Acquisition Act, 1894, 15 per cent compulsory acquisition charges were paid. In other cases where land had been acquired under the Estate Punjab Requisitioning and Acquisition of Immovable Property (Temporary) Powers Act, 1948, no compulsory acquisition charges were paid as there is no provision vide which such charges could be allowed to the right-holders under that Act.

ANNEXURE 'A'

Statement showing village-wise area acquired for the construction of New Capital of Punjab at Chandigarh since 1948

| Serial No. | Name of Village | Area acquired in acres |
|------------|--------------------|------------------------|
| 1 | Shazadpur | 457 |
| 2 | Mehlo Majra | 319 |
| 3 | Kailar | 1,173 |
| 4 | Bajwari Karm Chand | 166 |
| 5 | Kheri | 677 |
| 6 | Rurkee | 384 |

| Serial No. | Name of Village | Area acquired in acres. |
|------------|------------------|-------------------------|
| 7 | Kalibar | 984 |
| 8 | Ram Nagar | 498 |
| 9 | Hamir Garh | 280 |
| 10 | Dulheri Jattan | 402 |
| 11 | Gurdaspur | 210 |
| 12 | Nagla | 581 |
| 13 | Khuda Jassu | 210 |
| 14 | Karoran | 142 |
| 15 | Khuda Alisher | 49 |
| 16 | Kanjal | 282 |
| 17 | Kaimbwala | 208 |
| 18 | Bajwari Bakhtan | 100 |
| 19 | Saini Majra | 230 |
| 20 | Kanji Majra | 224 |
| 21 | Shahpur | 173 |
| 22 | Dulheri Rajputan | 618 |
| 23 | Bajwara | 193 |
| 24 | Kantahala | 350 |
| 25 | Jaipur | 100 |
| 26 | Hallo Majra | 80 |
| 27 | Burail | 358 |
| | Total | 9,648 |

Malerkotla-Barnala Road

1937. Comrade Bhan Singh Bhaura : Will the Minister for Public Works and Welfare be pleased to state whether it is a fact that the alignment of the proposed Malerkotla-Barnala road is being changed from Sherwani Kot-Sikanderpura-Kuthala to Malerkotla-Chima (Shergarh) Kathala ; if so, the reasons therefor ?

Chaudhri Rizaq Ram : Yes. This was done in order to reduce the length of new road by about 3 miles. The road is, however, not being constructed for the present.

District Loan Committee, District Sangrur

1938. Comrade Bhan Singh Bhaura : Will the Chief Minister be pleased to state the names of the members of the District Loan Committee in Sangrur District constituted for recommending loans for Small Scale and Cottage Industries ?

Shri Ram Kishan :

Official Members (By designation)

1. District Development and Panchayat Officer.
2. District Industries Officer/Assistant District Industries Officer.
3. Assistant Industrial Registrar Co-operative Societies.
4. District Welfare Officer.
5. Representative of Small Industries Services Institute, Ludhiana.
6. Chairman, Zila Parishad, Sangrur.

Non-Official Members

7. H. H. Begum Usaf Zaman, M. L. A.
8. Shri Pritam Singh Sahoke, M. L. A.

Loss sustained by Gaushala Khidwali due to Floods in 1963

1947. Chaudhri Ranbir Singh : Will the Minister for Revenue be pleased to state—

- (a) the total loss sustained due to the floods of 1963 by Gaushala Khidwali, tahsil and district Rohtak ;
- (b) the amount of compensation claimed and assessed separately for the loss referred to in part (a) above ;
- (c) the quantum of compensation paid or proposed to be paid ?

Sardar Harinder Singh Major : (a) Nil.

(b) and (c). In view of (a) above, question does not arise.

Obstruction of Najafgarh Drain at Rohtak Road and Ring Road Bridges

1950. Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state :—

- (a) whether the obstructions of the Najafgarh drain at Rohtak road and the ring road bridges have been removed by the naval divers ;
- (b) if the answer to part (a) above be in the affirmative, the capacity of the Najafgarh drain after removing the said obstructions without causing any flooding of the residential colonies in Delhi ?

Chaudhri Rizaq Ram : The matter pertains to Delhi Administration. No information is available with the Punjab Government.

Causes of Floods in Ambala District

1954. Comrade Shamsheer Singh Josh : Will the Minister for Public Works and Welfare be pleased to state whether any probe has been made by the district authorities to determine the causes of floods in the Ambala district; if so, the details of the findings ?

Chaudhri Rizaq Ram : Yes. The flooding of area in Ambala district was discussed in a meeting of the District Level Committee held on the 22nd October, 1964. The causes held responsible for the flooding of the areas were broadly taken as under :—

- (i) Non completion of the new Segti syphon under Narwana Branch
- (ii) Inadequate culverts under the Matheri Sheikhan-Naneola Road
- (iii) Heading up of the rain waters of Ambala Contonment and Mahesh Nagar areas, against the railway line.
- (iv) Spills from the Chautang Nadi.
- (v) Overflowing and breaches in Dehar Nala.
- (vi) Insufficient capacity of Chamkaur Sahib Escapes.
- (vii) Non completion of Rangilpur and Panjora drains.
- (viii) Absence of a drain in the area of village Ballan.
- (ix) Absence of drainage arrangement of the area of village Mullanpur.

—————

**Supply of Drinking Water in Backward Hilly Area of Una Block,
District Hoshiarpur**

1970. Shri Surinder Nath Gautam : Will the Minister for Home and Development be pleased to state —

- (a) whether Government is considering any scheme for the supply of drinking water to the villages in Illaqa Bet, Una Block, district Hoshiarpur, not covered by the Bet water supply scheme; if so, the names of such villages ;
- (b) whether it is a fact that a scheme to improve the supply of drinking water form Talhi wala water works for the said villages was sanctioned some time back; if so, the extent to which it has been implemented so far ?

Shri Prabodh Chandra : (a) Yes Sir; Nangal Kalan, Nangal Khurd, Jatipura, Lalheri and Haroli.

(b) Yes, Sir; an estimate amounting to Rs. 56,715 for providing electrically driven pumping sets at Lajpat Rai Waterworks was approved administratively by the State Sanitary Board. The work has been completed and electrically driven pumping set put into Commission.

—————

Quota of Cement Allotted in Certain Blocks of Ferozpur Distirict

1971. Comrade Gurbaksh Singh Dhaliwal : Will the Chief Minister be pleased to state —

(a) the quota of cement alloted respectively to Moga I, Moga II, Baghapurana, Nihalsinghwala and Dharamkot Blocks in Ferozpur district from 1st January, 1964 to-date;

(b) the criteria for allotting the said quota ?

Shri Ram Kishan : (a) Allocation of cement is not made Block-wise but place-wise in a district. Quarterly allocations, for places covering

the blocks under reference, during the period 1st January, 1964 to September, 1964 are given below :—

| Serial No. | Name of place | Allotment | | |
|------------|--------------------|-------------------------------|---------------------------|---------------------------------|
| | | I/64(Jan- uary to March, 64) | II/64(April to June, 64) | III/64 (July to Septe mber, 64) |
| | | (in tonnes) | (in tonnes) | (in tonnes) |
| 1 | Moga .. | 506 | 529 | 460 |
| 2 | Dhud ike .. | 46 | 46 | 46 |
| 3 | A jitwal .. | 46 | 46 | 46 |
| 4 | Kokri Kalan .. | 23 | 23 | 23 |
| 5 | Baghapurana .. | 69 | 92 | 69 |
| 6 | Nihalsingh wala .. | 46 | 46 | 46 |
| 7 | Badni Kalan .. | 46 | 46 | 46 |

(b). Demarcation of quotas, for various areas, out of stocks received by the stockists at different places, is made by the district authorities, keeping in view the relative demands etc. of the areas.

List of Starred Questions for 29th September, 1964
Remaining information to starred Assembly Question No. 5992.

| Serial No. | Category of staff | Simple warnings | | Warnings placed on personal file | |
|------------|---------------------|-----------------|---------|----------------------------------|---------|
| | | 1963-64 | 1964-65 | 1963-64 | 1964-65 |
| 1 | Masters .. | 226 | 20 | 229 | 10 |
| 2 | Mistresses .. | 73 | .. | 44 | 9 |
| 3 | Teachers (men) .. | 346 | 163 | 341 | 204 |
| 4 | Teachers (women) .. | 40 | 25 | 43 | 29 |
| | Total .. | 685 | 208 | 657 | 252 |

LIST OF STARRED QUESTIONS FOR 30th SEPTEMBER, 1964

Damage to Rabi Crop in Nuh and Palwal Sub-Divisions, District Gurgaon

***6555. Chaudhri Har Kishan :** Will the Minister for Revenue be pleased to state —

- (a) the names of villages in the Palwal and Nuh Sub-Divisions, district Gurgaon where the Rabi 1964 crop was damaged due to floods, draughts, cold/or frost to the extent of 50 per cent or more ;
- (b) whether the land revenue has been remitted in the said villages; if not, the reasons therefor ?

Sardar Harinder Singh Major (a) (i) Palwal Sub-Division :

(ii) Nuh Sub Division : (1) Chandani, (2) Narainpur and (3) Tahsinpur.

(b) Yes.

LIST OF STARRED QUESTIONS AND UNSTARRED QUESTIONS FOR 1ST OCTOBER, 1964

Gaunchi Drain

***6383. Shri Roop Lal Mehta :** Will the Minister for Public Works and Welfare be pleased to state :—

- (a) the steps proposed to be taken by Government to prevent floods in Gurgaon district ;
- (b) whether the Government is aware of the fact that Gaunchi drain has not been completed for the last so many years and its incomplete link drain cannot take in water on account of its bed being at a higher level; if so, the steps Government propose to take to remodel and correct its alignment to remove the defect so that the entire water of the link drain may fall in Gaunchi drain ?

Chaudhri Rizaq Ram : (a) Following schemes have been taken up—

- (i) Gaunchi Drainage System.
- (ii) Nuh-Ujina Drainage System.
- (iii) Strengthening of ring bunds around certain villages of Khaddar Area.

(b) The Gaunchi drain was completed to its designed capacity of 5Cs per sq. mile of the catchment area. The bed of Gaunchi Main Drain is not at a higher level than its link (tributary) drain.

Setting up an Industrial Development Corporation

***1990. Chaudhri Ranbir Singh** Will the Minister for Home and Development be pleased to state :—

- (a) whether the Government of India has suggested to the State Government to organise a State Agro-Industrial Development Corporation; if so, the salient features of the scheme, along with the proposed constitution of the Corporation ;
- (b) whether the State Government has accepted, in principle to form such a Corporation; if so, the time by which it is likely to be set up ?

Sardar Darbara Singh : (a) Part I Yes.

Part II Salient features of the proposed Corporation received from the Government of India are enclosed. No constitution has been framed so far.

(b) Part I Yes.

Part II About six months are likely to be taken.

MINISTRY OF FOOD AND AGRICULTURE DEPARTMENT OF AGRICULTURE

Agro-Industrial Corporation

1. It is necessary to set up, in the public sector, corporations for promoting the supply of farm implements and machinery, including equipment for food industries, dairy development and fisheries. These should be Limited Companies with authorised capital of Rs. two crores, up to 25 per cent of which may be contributed by the Government of India. We may start off with Madras, Andhra, Maharashtra, Punjab and one or two other States.

2. The Managing Director must be a whole-time officer of the Corporation. The Board of Directors should include, among others, officers like the Director of Agriculture, Director of Animal Husbandry, Director of Fisheries, Milk Commissioner, Director of Industries, Registrar of Co-operative Societies, Labour Commissioner, Joint Secretary (Finance), Agricultural Production Commissioner. Selected industrialists manufacturing agricultural equipment may be represented on the Corporation.

3. These agro-industrial units are intended to modernise agriculture quickly operating on as extensive a scale as possible. In four or five States, Government run workshops have been established, which are turning out agricultural implements worth between Rs. 5 to 20 lakhs per annum. The Himachal Pradesh Government has recently acquired the Nahan Foundry ; the Government of Punjab have a workshop at Nilokheri and want to manufacture tractors and tractor-drawn implements in the Nangal Workshop. The proposed Corporations will maximise our efforts. The following eight groups of industrial items are required :—

- (1) Tractors and power tillers.
- (2) Diesel engines and pumps.
- (3) Drilling equipment and steel casting tubes for irrigation tubewells.
- (4) Pesticides and plant protection equipment.
- (5) Food preservation and processing.
- (6) Cold storage facilities and refrigeration equipment.
- (7) Fisheries and fishing industry.
- (8) Equipment for dairy and poultry programmes.

Shortages of varying magnitudes exist for different items which will be accentuated during the Fourth Plan. Immediate requirements are being met through imports, often requiring foreign exchange. Indigenous productive capacity has to be stepped up quickly.

4. Considerable improvements can be effected by taking certain obvious steps. The demand and supply are not properly linked in many cases. There were complaints of shortage of drilling rigs, while the producing firm was in search of orders. Compressors for industrial refrigeration, badly needed, remained unsold with a firm. At one stage it was discovered that there was no real shortage of steel tubes for casting pipes. There are instances of firms having secured import licences, feeling uncertain as to whether so many commodities would sell. The Corporation will ascertain the demands and place firm orders with manufacturers. It may sponsor manufacture of different items of equipment or it may undertake manufacture of selected items. This will eliminate spurts of demands by fits and starts, which make proper production planning impossible.

5. Bulk orders will improve quality, reduce the cost and save foreign exchange. Milk tankers are being currently imported against Dutch credit. Milk cooling tanks were quoted

at double the price of imported ones. The cost of insulated milk vans fabricated in India can be brought down. The National Dairy Research Institute has just completed a simple portable, milk chilling apparatus, answering a potentially large demand. This equipment has to be manufactured and marketed. Flats and fillers used in packing eggs reduce breakage in transit from 10 to 1 per cent. Manufacture of incubators of 1,000 to 5,000 eggs capacity has started in this country. With larger demand, which is bound to grow, these can be manufactured in better quality, at lower cost. New areas have opened up. Commercial use of cold storage has been demonstrated in respect of potatoes and fish. Refrigeration will prevent glaring loss of highly perishable vegetables, fruits etc. and help marketing of meat poultry, dairy products, very heavy demand is developing for knapsack sprayers-cum-dusters and pesticides of different kinds. Indigenous manufacturers are still required to import engines which are quite simple. The Corporation may promote these industries. Shortage of spares has immobilised a few thousand tractors. Government have decided to grant users import licences to the tractor owners. The Corporation can take effective steps to meet the shortage of spare parts of tractors and other agricultural equipment.

6. To promote sale, the Corporation will undertake extensive demonstration of modern agricultural implements, particularly power operated implements, plant protection equipment etc. The Indian Council of Agricultural Research and the Council of Scientific and Industrial Research have done pioneering work through a number of research stations. These will be popularised through demonstration, particularly in rural areas.

7. In every State there are agencies for sanctioning loans for industries of different scales. Because the Corporation would operate in the field, in close contact with manufacturers, it should have a loans Division, authorised to sanction loan upto a limit of Rs. 10 lakhs at a time to any company or firm engaged in manufacturer of farm equipment, including equipments for dairy, poultry, fishing, livestock and other industries, processing, of food and providing connected services, such as refrigeration warehousing, transport etc.

8. The Corporation should have free discretion to advance loans for any agro-economic Industry.

9. The Corporation cannot start as a profit earning venture. The loans and Demonstrations Divisions cannot obviously function on profit basis. Even the Manufacturing Division besides increasing existing capacity will aim at setting up new industries essential for increasing agricultural production and changing the peasant's outlook. Ultimately, the Corporation will become self-supporting and earn a profit.

10. These suggestions are only broad indications. The details may be varied according to requirements.

Attachment of Car of Shri Parsa Singh by Erstwhile Faridkot State

1992. Chaudhri Ranbir Singh : Will the Chief Minister be pleased to state —

- (a) whether it is a fact that a car of one Shri Parsa Singh, a political sufferer, was attached by the erstwhile Faridkot State during 1947 for participation in or helping the Praja Mandal Movement ;
- (b) whether it is a fact that the price of the attached car was assessed by the erstwhile Pepsu Government ;
- (c) whether the assessed price or any compensation has so far been paid to the said person ; if not, the reasons therefor ?

Shri Ram Kishan : (a) The car of Shri Parsa Singh was taken into possession by the police of erstwhile Faridkot State in the year 1947 in connection with the investigation of a case under section 292/402 I.P.C. and not for his participation in or helping the Praja Mandal Movement.

(b) No.

(c) The question does not arise.

LIST OF STARRED QUESTION FOR 3RD OCTOBER, 1964

Manwali to Mandi Ellanabad Road

***6700. Shri Kesra Ram :** Will the Minister for Public Works and Welfare be pleased to state whether it a fact that no attention has so far been paid towards the Road from Manwali to Mandi Ellanabad in District Hissar, which was to be completed during the second Plan period ; if so, the time by which the said road is likely to be completed ?

Chaudhri Rizaq Ram : Part I. No.

Part II. The work was sanctioned in December, 1962. Funds for road construction were drastically cut down during the years 1962-63 and 1963-64, as a result of emergency. Work is progressing and the road will be completed during Fourth Plan subject to availability of funds.

**STATEMENTS BY THE MINISTER FOR EDUCATION AND
LOCAL GOVERNMENT IN RESPONSE TO CALL ATTENTION
NOTICES (No. 11)**

Minister for Education Punjab : Mr. Speaker, a badminton match was played on the 4th September, 1964 between the students of the Government College and those of the Punjab Engineering College, Chandigarh, and the Students of the Punjab Engineering College, Chandigarh won the match. The students of the Government College raised some slogans after the match was over, which gave rise to some excitement. After sometime a student of the Engineering College came to his college and said that the students of the Government College had beaten a Professor and some students of the Punjab Engineering College. On hearing this, some students of the Punjab Engineering College gathered together and went towards the Government College. This fact came to the notice of the Professor and the Principal within a few minutes and they immediately rushed to that place. They stopped the boys in the way and the Principal severely rebuked those boys who had entered the premises of the Government College and the boys came back forthwith. None of the boys was holding any lathi or a hockey stick and no one recieved any injury. No body has beaten any one. The matter has been greatly exaggerated.

(No 16)

Shri Sham Lal Gupta, Block Education officer, Abohar came to attend a Joint Orientation Course of Block Education Officers and Teacher Educators which was held from the 7th to 11th September, 1964, in the State Institute of Education, Chandigarh. He did not avail of the residential accommodation provided for the seminarians in the local Training College Hostel and stayed with his friend Shri Bhagwan Dass Bhalla of Elections Department at House No. 29/12JE Street 'B' Sector 20-B. He continued to attend the Seminar up to the 10th September, 1964 evening and was quite hale and hearty throughout.

Shri Bhagwan Dass Bhalla came to the Principal of the Institute at about 10.30 a.m. on Friday, the 11th September, 1964, the concluding day of the Seminar and informed that **Shri Sham Lal Gupta**, who was staying with him, had died of heart failure at about 8.30 a.m. on that day at his residence. He further informed the Principal that **Dr. M.M. Taneja** of Sector 9 Market, who attended on **Shri Sham Lal Gupta**, attributed his death to heart failure and had issued a Death Certificate to this effect.

Shri Bhagwan Dass Bhalla later contacted the relatives of Shri Sham Lal Gupta at Bhatinda on telephone on the asking of the Principal. They desired that the dead body of Shri Sham Lal Gupta be sent to Bhatinda. He hired a truck and took the dead body to Bhatinda at about 4.00p.m. the same day. A few seminarians were instructed by the Principal to accompany the dead body for looking after it on the way and safely making it over to the relatives of the deceased.

The Principal and the staff of the Institution reached the place of Shri Bhalla to pay their homage to the deceased. They remained there the whole day until the body was removed in truck for Bhatinda. As a mark of respect to the deceased, the remaining sessions of the Seminar including the Valedictory Function were abandoned. A condolence meeting of the staff and Seminarians of the State Institute was convened where a condolence resolution was passed.

REPLIES TO STARRED /UNSTARRED QUESTIONS OF DIFFERENT DATES RECEIVED LATE FROM GOVERNMENT

Contributions towards National Defence Fund

***4109. Comrade Babu Singh Master :** Will the Chief Minister be pleased to state the total amount so far donated by the Gram Panchayats Block Samitis, and Zila Parishads, Market Committees, Municipal Committees Co-operative Banks and Co-operative Societies and the industrialists and mill owners in the State towards the National Defence Fund separately ?

(Due on 25th September 1964)

Shri Ram Kishan : Necessary information regarding the donation from Market Committees, Co-operative Banks and Co-operative Societies was furnished on 24th September, 1963. The remaining information with regard to the donation made by others is given below :—

| | | |
|--|----|-----------------|
| (i) Amount contributed from Panchayat Fund .. | Rs | |
| | | 31,00,040.52P |
| (ii) Amount collected from people by Panchayats .. | | 93,94,704.80P |
| | | 1,24,94,745.32P |
| Block Samitis .. | | 15,79,950.00 P |
| Zila Parishads .. | | 9,00,100.00 P |
| Municipal Committees .. | | 35,69,810.00 P |
| Industrialists and Mill-owners .. | | 39,33,486.20 P |

Officers held guilty in the Das Commission Report

***6150. Chaudhri Net Ram :** Will the Chief Minister be pleased to state—

- (a) the action taken by the Government so far against the officers who have been held guilty in the Das Commission Report ;
- (b) whether it is a fact that some of the officers mentioned in part (a) above have been given promotions?

(Due on 6th October, 1964)

Shri Ram Kishan : (a) Reference is invited to my Statement laid on the Table of the House on 26th April, 1965...

- (b) Out of the thirty-two officers who were charge-sheeted or required to explain their position on the basis of Shri Krishnaswamy's Report, only two have been given promotion which they earned in the normal course.

Election to Municipal Committee, Ambala

***6630. (CU) Comrade Shamsheer Singh Josh :** Will the Minister for Education and Local Government be pleased to state —

- (a) the date when the elections to Municipal Committee, Ambala were held recently and the date when the names of the members elected were published in the gazette together with the reasons for the delay, if any, in the publication ;
- (b) the date when the election of the President of the said Committee took place and the date when his name was gazetted, if it has not so far been gazetted, the reasons for the same ;
- (c) whether it is a fact that some enquiry was held against the newly elected President, if so, on what grounds and on whose complaint ;
- (d) the result of the said enquiry and the action so far taken in the matter ?

(Due, on 6th October, 1964)

Shri Prabodh Chandra : (a) Election to the Municipal Committee, Ambala were held on 31st May, 1964. The names of the elected members were notified on 1st July, 1964. There had been a little delay due to the fact that the Deputy Commissioner, Ambala routed his reference through the Commissioner, Ambala Division.

(b) Election to the office of President, Municipal Committee, Ambala was held on 3rd August, 1964 and was gazetted on 23rd September, 1964.

(c) Yes. The enquiry was held on receipt of a complaint from one Shri Jit Singh of Ambala. He had alleged that the newly elected President had committed various irregularities and his election as President of the Municipal Committee, Ambala may not be approved by Government ;

(d) Government decided to notify the election of the newly elected President.

Agreement regarding construction of Bhindawas Najafgarh drain and certain regulators

1673. Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state —

- (a) the details of the agreement arrived at between the Delhi and the Punjab Drainage authorities regarding the construction of the Bhindawas-Najafgarh drain, Fatehpur regulator and another regulator in the Delhi territory on the said drain ;
- (b) the date when the said agreement was signed and the names of officers with their designations who signed the agreement ?

(Due on 15th September, 1964)

Chaudhri Rizaq Ram : (a) No agreement was signed between Delhi and Punjab. However some decisions were taken in a meeting held on 24th December, 1960 under the chairmanship of Secretary, Irrigation and Power, Government of India, as under :—

- (1) that the alignment of diversion drain No. 8 from Gohana should pass entirely through the Punjab territory ; and
- (2) that a cut with a discharging capacity of 450 cusecs might be made from the outfall of drain No. 8 to the Najafgarh jheel for relieving the drainage congestion in Jahazgarh area, but the following works should be completed before operating this cut :—
 - (i) Diversion channel from Gohana via Punjab territory to river Yamuna ;
 - (ii) Najafgarh Drainage Scheme, Phase II ;
 - (iii) Control regulators on the proposed cut; and
 - (iv) Further enlarging of Najafgarh drain.

3. Phase II of Najafgarh will be completed by June, 1962. The additional waters from the Jahazgarh area would only be permitted to pass into the jheel after the attainment of water level to R.L. 688.

It was agreed that the control of regulator at the inlet end of the cut would remain with the Punjab Engineers while that of the regulator at the jheel would rest with the Delhi Administration. It was also agreed that the work on the proposed cut including the two regulators at its ends might be started by the Punjab Government on the condition that the run off from the Jahazgarh areas would be allowed into the jheel only after the Najafgarh areas would be allowed into the jheel only after the Najafgarh drainage system had been improved to the extent possible.

(b) Question does not arise as no agreement was signed

Ambala-Jagadhri Road

1736. Chaudhri Ram Parkash : Will the Minister for Public Works and Welfare be pleased to state—

- (a) whether the construction of the Ambala Jagadhri road has been completed.
- (b) the total number and names of the bridges constructed and yet to be constructed on the said road .
- (c) the time by which the bridges yet to be constructed on the said road, are likely to be completed.
- (d) the amount spent on the bridges which have been completed together with the estimated expenditure on the bridges which are yet to be constructed ;
- (e) whether the construction work on the unconstructed bridges has been taken in hand ?

(Due on 18th September, 1964)

Shri Rizaq Ram (a) Yes; except construction of bridges.

(b) Out of the five bridges to be constructed on Chutang, Markanda, Tangri, Omla and Amri Nadies, the bridge on Chutang Nadi is in progress and is likely to be completed by the end of December, 1964. The remaining four bridges are yet to be taken up.

(c) No target date can be given. The bridges will be taken up as soon as funds are available.

(d) None completed as yet. Estimated expenditure on Chutang bridge is Rs. 3,04,150. According to preliminary estimates approximate cost of providing bridges on four Nadies will be Rs 50 lacs.

(e) No..

Labour Welfare Advisory Committee, Patiala district

1769. Comrade Bhan Singh Bhaura : Will the Minister for Public works and Welfare be pleased to state the total number of meetings of the Labour Welfare Advisory Committee, Patiala district, held in the years 1963 and 1964 and the decision, if any, taken thereat ?

(Due on 18th September, 1964)

Shri Rizaq Ram : There are two Labour Welfare Centre Advisory Committees in the Patiala district, one is functioning at Gobindgarh and the other at Patiala. During 1963 no meeting of these committees was held. During 1964 three meetings were held by the Labour Welfare Centre Advisory Committee, Gobindgarh and four meetings, were held by the Labour Welfare Centre Advisory Committee, Patiala.

Decisions taken in those meetings related to :—

- (a) Location of Centre in some more suitable building and electrification.
- (b) Policy for sales of garments made by trainees.
- (c) Measures to get larger number of trainees enrolled in the training centre.

Roads constructed during the five-year Plan periods

1786. Chaudhri Ranbir Singh : Will the Minister for Public Work and Welfare be pleased to state —

- (a) The total mileage of roads constructed alongwith the cost of the construction regionwise and districtwise at the end of each plan period and during the 1st three years of the III Five-Year Plan ;
- (b) The total mileage of roads together with the cost of construction and description of each such road proposed to be constructed during the remaining period of the III Plan ?

(Due on 21st September, 1964)

Shri Raziq Ram : (a) The total mileage of roads constructed during 1st Five-Year Plan, II Five Year Plan and three years of III Five-Year Plan (1st April, 1961 to 31st March, 1964) districtwise and Regionwise is given in annexure I.

The expenditure incurred on roads during II Five-Year Plan and the 1st three years of the III Five-Year Plan including Flood and Famine Relief Schemes districtwise and Regionwise is given in Annexure II. This information is not readily available in respect of 1st Five Year Plan as during the period Punjab and Pepsu were functioning as separate units and it is not possible to give the requisite information.

(b) The mileage proposed to be built during the remaining two years of the III Five-Year Plan is approximately 750 mile sand the likely expenditure is 6.33 crores approximately. The names of roads under construction during these two years is given in the enclosed copy of the annual plan for 1964—66.

ANNEXURE I

Regionwise and districtwise mileage constructed during various Plan periods

| Serial No. | District | I Plan | | II Plan | | 3rd Plan (4/61 to 3/64) | | REMARKS |
|------------|-----------------------------------|--------|---------|---------|---------|-------------------------|---------|---------|
| | | Hindi | Punjabi | Hindi | Punjabi | Hindi | Punjabi | |
| 1 | Gurgaon .. | 60 | .. | 232 | .. | 90 | .. | |
| 2 | Rohtak .. | 9 | .. | 147 | .. | 42 | .. | |
| 3 | Hissar .. | 123 | .. | 332 | .. | 86 | .. | |
| 4 | Karnal .. | 23 | .. | 101 | .. | 52 | .. | |
| 5 | Ambala .. | 35 | 30 | 95 | 7 | 9 | 47 | |
| 6 | Ludhiana .. | .. | 5 | .. | 75 | .. | 31 | |
| 7 | Ferozepur .. | .. | 79 | .. | 142 | .. | 52 | |
| 8 | Jullundur .. | .. | 27 | .. | 64 | .. | 35 | |
| 9 | Hoshiarpur .. | .. | 73 | .. | 99 | .. | 56 | |
| 10 | Amritsar .. | .. | 75 | .. | 106 | .. | 46 | |
| 11 | Gurdaspur .. | .. | 88 | .. | 33 | .. | 46 | |
| 12 | Kangra (including Lahual & Spiti) | 65 | .. | 45 | .. | 70 | .. | |
| 13 | Simla .. | 19 | .. | .. | .. | .. | .. | |
| 14 | Patiala .. | .. | 159 | .. | 23 | .. | 27 | |
| 15 | Sangrur .. | 42 | 62 | 53 | 174 | 32 | 24 | |
| 16 | Bhatinda .. | .. | 61 | .. | 178 | .. | 55 | |
| 17 | Kapurthala .. | .. | 28 | .. | 13 | .. | 9 | |
| 18 | Mohindergarh .. | 32 | .. | 101 | .. | 33 | .. | |
| | Total .. | 408 | 687 | 1,106 | 914 | 414 | 428 | |

ANNEXURE II

Districtwise Expenditure

| Serial No. | Name of district | Expenditure during II Plan period | Expenditure incurred during three years of the III Plan |
|------------|------------------|-----------------------------------|---|
| 1 | Gurgaon .. | 77.97 | 19.23 |
| 2 | Rohtak .. | 28.50 | 50.17 |
| 3 | Hissar .. | 122.38 | 22.26 |
| 4 | Karnal .. | 67.37 | 21.87 |
| 5 | Ambala .. | 42.80 | 42.28 |
| 6 | Ludhiana .. | 36.99 | 23.565 |
| 7 | Ferozepur .. | 74.83 | 13.25 |
| 8 | Jullundur .. | 26.51 | 43.19 |
| 9 | Hoshiarpur .. | 65.83 | 26.51 |
| 10 | Amritsar .. | 38.55 | 48.58 |
| 11 | Gurdaspur .. | 34.15 | 30.98 |
| 12 | Kangra .. | 69.98 | 89.99 |
| 13 | Simla .. | 4.51 | 13.42 |
| 14 | Patiala .. | 29.42 | 21.48 |
| 15 | Sangrur .. | 78.09 | 30.35 |
| 16 | Bhatinda .. | 64.50 | 19.20 |
| 17 | Kapurthala .. | 22.66 | 10.12 |
| 18 | Mohindergarh .. | 39.42 | 17.95 |
| | Total .. | 924.46 | 544.40 |

REGIONWISE EXPENDITURE

| | | | |
|----------------|----|----------------|----------------|
| Hindi Region | .. | lacs
476.46 | lacs
284.93 |
| Punjabi Region | .. | 448.00 | 259.47 |
| Total | .. | 924.46 | 544.40 |

ROAD FROM FAZILKA TO ABOHAR

1805. Shri Satya Dev : Will the Minister for Public Works and Welfare be pleased to state—

- whether the Government is considering any scheme for constructing a new road between Fazilka and Abohar if so, the names of the places which are proposed to be connected thereby and the names of the villages through which it is likely to pass together with the time by which its construction is likely to be started and completed respectively ;
- whether the construction work on the Fazilka-Shahtirwala road has been stopped, if so the reasons therefor ;
- the time by which the road referred to in Part (b) above is likely to be completed and the place upto which it would be constructed together with the amount proposed to be spent thereon ? (Due on 21st September 1964).

Shri Rizaq Ram : (a) There is no such proposal under the consideration of Government.

- (b) This road being of tactical importance it is not (c) in public interest to give the information asked for.

REPRESENTATION AGAINST EX-SARPANCH OF VILLAGE
KALEKE BLOCK BAGHA PURANA, DISTRICT FEROZE-
PUR

1870. Comrade Gurbakhsh Singh : Will the Minister for Home and Development be pleased to state—

- whether it is a fact that Government received in 1962-63 a representation from the Panchayat of village Kaleke Block, Bhaga Purana District Ferozepore against Shri Gujjar Singh Ex-Sarpanch of the village alleging embezzlement of Panchayat Funds by him ;
- if the reply to part (a) above be in the affirmative the action if any so far taken by the Government thereon ?

(Due on 28th September 1964).

Sardar Darbara Singh : (a) Yes.

(b) A case for mis-appropriation of Panchayat Funds by the Ex-Sarpanch was got registered with the Police.

BALSAMUND DISTRIBUTARY IN FATEHBAD DIVISION
OF BHAKRA CANAL

1882. Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state—

- the authorised supplies and the actual supplies received at the tail of the Balsamund distributary in Fatehabad division of the Bhakra canals during Kharif 1964 ;
- the total acreage of the commanded area and the area actually irrigated during Kharif 1964 from the said distributary ;

- (c) the total number of pipe outlets on the said channel and the programme if any for converting the pipe outlets into A. P. M. outlets along with any other steps proposed to be taken to improve the supplies at the tail ?

(Due on 24th September 1964) .

Chaudhri Rizaq Ram : (a) Authorised supplies .. 12,164 cusec days

Actual supplies delivered .. 7,005 cusec days.

(b) Commaned Area .. 87,463 acres.

Area irrigated during Kharif 1964 .. 22,306 acres.

(c) There are 41 pipe outlets which will be replaced by permanent type of outlets by September 1965. The supply at tail will improve after the outlets are remodelled according to the new chakbandi and adequate water is available from Bhakra Storage.

SHAMLAT LANDS

1896. Chaudhri Ranbir Singh : Will the Minister for Revenue be pleased to state—

(a) whether he is aware of the resolution passed by the zila Parishad, Rohtak, against the wrong entries made by the Patwaris with regard to the shamilat lands ;

(b) whether he is also aware of the fact that the existing possession of 'Gitwaras' and 'Bitauras' of individuals has also been shown as part of shamilat lands to be transferred to the possession of Panchayats for administration in contravention of State Government instructions ;

(c) if the reply to parts (a) and (b) above is in the affirmative the details of the steps Government propose to take to rectify the mistake ?

(Due on 24th September, 1964).

Sardar Darbara Singh : (a) Yes.

(b) Yes, cases of alleged contravention of section 2(g) (vi) of the Punjab Village Common lands (Regulation) Act were reported ;

(c) in view of the specific provisions under section 2 (g) (vi) of the Punjab Village Common Lands (Regulation) Act, 1961, that shamilat deh does not include land which lies outside the abadi deh and is used as gitwar, bara etc, the State Government issued circular instructions on 31st October, 1962, to all Deputy Commissioners in the State to ensure that all encroachments from village common lands were removed and Panchayats put in possession of the lands to which they were entitled under the Act.

Deputy Commissioner, Rohtak, has reported that he has already instructed his revenue field staff to follow the aforementioned instructions of Government.

AUDIT NOTES OF ZILA PARISHADS

1897. Chaudhri Ranbir Singh : Will the Minister for Home and Development be pleased to state—

(a) whether he is aware of the fact that hundreds of Audit Objections/ Audit Notes in respect of each of the Zila Parishads are outstanding at present ;

(b) whether there is any committee of non-offical members *on the pattern of the Public Accounts Committee*, to examine the audit Notes/objections relating to the Zila Parishads ;

- (c) if the replies to parts (a) and (b) above be in the affirmative, the steps Government proposes to take to avoid irregularities in future and to dispose of the accumulated audit notes/objections ?

(Due on 24th September, 1964).

Shri Darbara Singh : (a) 1059 audit objections and 32 audit Notes are outstanding against all the Zila Parishads in the State.

(b) Yes, except that the Commissioner of the Division is the Chairman of the Committee and Examiner, Local Fund Accounts, Punjab is one of its members.

(c) the Chairman of the Zila Parishads have been requested to ensure that the outstanding audit objections and audit notes are cleared promptly. The departmental Senior Auditors also help the staff of the Zila Parishads in the disposal of these objections/audit notes.

ELECTRIFICATION OF CERTAIN VILLAGES IN ROHTAK DISTRICT

1898. Chaudhri Ranbir Singh : Will the Minister for Public Works and Welfare be pleased to state—

(a) the population of village(s) Kharak Khurd and Kharak Kalan (whose abadis are contiguous) of Rohtak district ;

(b) the load requirements of the Government High School, Government Maternity Home and a Private dispensary in the said village(s).

(c) the distance of the said villages from the 11 K. V. line and the date for taking up the work of electrification of the said villages along with the programme of energising the line ?

(Due on 24th September, 1964).

Chaudhri Rizaq Ram : (a) 8,000.

(b) No demand for potential load in Government High School, Government maternity home and Private Dispensary in the said villages has so far been received.

(c) Distance of the villages from 11 K. V. line is about four miles. Local Distribution System has been laid but the 11 K. V. line is incomplete for want of A. C. S. R. conductor and stay wire. Programme of energisation depends upon the availability of material and provision of funds.

BORING OPERATIONS OF TUBEWELLS IN VILLAGE BAWANA DISTRICT MOHINDERGARH

1988. Shri Banwari Lal : Will the Minister for Public Works and Welfare be pleased to state whether any boring for Tubewells was got done by the Government in village Bawana, tehsil and district Mohindergarh, if so the result thereof ?

(Due on 1st October, 1964).

Chaudhri Rizaq Ram : The discharge available as a result of boring operations of tubewells undertaken in village Bawana (Mohindergarh district) was 4900 gallons per hour against 8000 gallons per hour for acceptance of the bore by the State Government for irrigation purposes.

Action on Das Commission's Report

***6193. Sardar Kulbir Singh :** Will the Chief Minister be pleased to state the action taken or proposed to be taken against officers and others who have been adversely commented upon in the Das Commission Report ?

Shri Ram Kishan : Reference is invited to my statement made in the Vidhan Sabha on the 24th September, 1964, and my statement laid on the Table of the House on the 26th April, 1965, about the follow-up action on the Das Commission Report.

Funds for Minor Irrigation Scheme

***6276. Chaudhri Ranbir Singh :** Will the Minister for Home and Development be pleased to state the allocations made and utilized up to 31st March, 1964, as loan assistance, for minor irrigation for Stage I, II and III Blocks, region-wise and district-wise since the inception of the programme ?

Sardar Darbara Singh : A statement indicating the required information is as under :—

Statement showing the allocation made and utilized up to 31st March, 1964, of loan assistance for minor irrigation for stage I, II and III Blocks, Regions and district-wise since their inception

| District | Stage of Blocks | Hindi Region | |
|----------|--|------------------|-----------------|
| | | Amount allocated | Amount utilized |
| | | Rs | Rs |
| Hissar | .. Stage I Blocks | .. [6,29,230 | 4,46,485 |
| | .. Stage II Blocks | .. 21,98,375 | 19,45,205 |
| Rohtak | .. Stage I Blocks | .. 4,75,200 | [4,74,700 |
| | .. Stage II Blocks | .. 12,01,420 | 11,61,600 |
| | .. Post Stage II (or Stage III) Blocks | .. 21,22,309 | 7,10,234 |
| Gurgaon | .. Stage I | .. 41,000 | 41,000 |
| | .. Stage II | .. [38,49,825 | 38,02,191 |
| | .. Post Stage II | .. [27,96,895 | 27,96,895 |
| Karnal | .. Stage I | .. [9,70,215 | 9,42,715 |
| | .. Stage II] | .. 15,02,055 | [13,70,935 |
| | .. Post Stage II | .. 17,70,158 | 7,36,153 |

| District | Stage of Blocks | <i>Hindi Region</i> | |
|------------------|------------------|-----------------------|-----------------|
| | | Amount allocated | Amount utilized |
| | | Rs. | Rs. |
| Simla | .. Stage II | 10,32,260 | 6,17,910 |
| Kangra | .. Stage I | [3,72,750 | 2,98,750 |
| | .. Stage II] | [12,44,265 | [8,91,839 |
| Kulu | .. Stage I | [61,000 | 3,500 |
| | .. Stage II] | Nil | Nil |
| Lahaul and Spiti | .. Stage I | [33,300 | 33,300 |
| Mohindergarh] | .. Stage I | [3,71,000 | [3,33,500 |
| | .. Stage II | [8,99,840 | [8,99,840 |
| Ambala] | .. Stage I | 41,000 | 41,000 |
| | .. Stage II] | [4,47,620 | [4,36,020 |
| | .. Post Stage II | 29,63,600 | 29,63,530 |
| Sangrur] | .. Stage I | [1,84,870 | 1,60,000 |
| | .. Stage II | [6,48,300 | 4,88,950 |
| | | <i>Punjabi Region</i> | |
| Ambala | .. Stage I | 1,22,700 | 1,22,700 |
| | .. Stage II] | 10,53,065 | 10,52,665 |
| Hoshiarpur | .. Stage I | 5,42,400 | [5,15,400 |
| | .. Stage II | 17,56,030 | 15,05,150 |
| Ludhiana | .. Stage I | 5,88,600 | 5,08,400 |
| | .. Stage II | 18,54,160 | 16,23,960 |
| Jullundur | .. Stage I | 4,19,050 | 4,02,850 |
| | .. Stage II | 5,24,450 | 3,24,450 |
| | .. Post Stage II | 3,36,160 | 3,36,160 |
| Amritsar | .. Stage I | 6,41,000 | 5,81,900 |
| | .. Stage II | 17,66,735 | 10,45,460 |
| Gurdaspur | .. Stage I | 3,41,100 | 3,25,400 |
| | .. Stage II | 5,58,980 | 5,58,480 |
| | .. Post Stage II | 3,60,350 | 3,60,350 |
| Ferozepur | .. Stage I | 7,58,615 | 5,80,150 |
| | .. Stage II | 18,45,480 | 17,29,530 |

| District | Stage of Blocks | Amount allocated | <i>Punjabi Region</i> | |
|------------|-----------------|------------------|-----------------------|-----------------|
| | | | Amount Allocated | Amount Utilized |
| Patiala | .. Stage I | .. 3,66,200 | | 3,51,300 |
| | Stage II | .. 19,63,288 | | 17,52,140 |
| | Post Stage II | .. 6,09,360 | | 6,09,360 |
| Bhatinda | .. Stage I | .. 2,42,500 | | 2,37,200 |
| | Stage II | .. 17,85,550 | | 15,90,490 |
| | Post Stage II | .. 68,000 | | 64,500 |
| Kapurthala | .. Stage I | .. 1,04,400 | | 1,04,400 |
| | Stage II | .. 9,72,890 | | 9,64,890 |
| Sangrur | .. Stage I | .. 1,44,000 | | 1,44,000 |
| | Stage II | .. 18,26,950 | | 17,64,550 |
| | Post Stage II | .. 4,25,650 | | 4,01,630 |

Demand of Work Charged Employees Union, Chandigarh

*6542(C.U.). **Shri Sagar Ram Gupta** : Will the Chief Minister with reference to the reply to Starred Question No. 5709 included in the list of Starred Questions for 23rd March, 1964, be pleased to state—

- (a) whether the proposals with regard to the bringing of the Work-charged Staff on a permanent footing as mentioned against Demand No. 1(I) in the said reply have since been formulated and approved by the Government, if not, the reasons for the same and the date by which those are likely to be formulated/approved ;
- (b) whether in view of the housing difficulties of the work-charged employees of the Capital Project as mentioned against Demand No. IV(i) in the said reply, Government propose to pay any house-rent allowance to the said employees ; if so, the details thereof and if not, the reasons therefor ;
- (c) whether the matter regarding payment of wages under the Minimum Wages Act, which as stated against Demand No. IV(ii) in the said reply, was under consideration, has since been finalised and the wages are being paid under the said Act ; if not finalised, the reasons therefor ?

Shri Ram Kishan : (a) No. The proposals to implement the decision are still under consideration of the Government. As it involves a policy decision affecting all Branches of the P.W.D. the views of the other branches are being obtained to evolve a joint solution, as early as possible.

(b) No. House rent allowance is admissible only to those Government employees who are eligible for Government accommodation.

(c) Yes.

Das Commission Report

***6162(C.U.). Sardar Kulbir Singh :** Will the Minister for Revenue be pleased to state—

- (a) the details of the action taken or proposed to be taken on the finding appearing at page 211—312 of the Das Commission Report to the effect that the purchases of Ramgarh Dhani and Madhar Kalan lands were in violation of the spirit and purport of the Punjab Security of Land Tenures Act, 1953 and the Pepsu Tenancy and Agricultural Lands Act of 1955 ;
- (b) the amount paid by the Government in lieu of the lands mentioned in part (a) above ;
- (c) whether the Government has decided to return the said land to their previous owners and treat them as surplus area according to the law, if so, the steps taken or proposed to be taken to recover the amount mentioned in part (b) above ;
- (d) whether the Government is taking any legal steps against the persons responsible for the violation of the laws mentioned in part (a) above ?

Chaudhri Rizaq Ram : (a) Position in respect of surplus area cases of Ramgarh Dhani and Madhar Kalan villages as ascertained from the Special Collector, Punjab, who is at present dealing with these cases, is as under :—

Ramgarh Dhani Village surplus area case

In the case of Shrimati Pavittar Kaur and Pritam Kaur, draft statements under section 32-D(2) of the Pepsu Tenancy and Agricultural Lands Act, 1955, have since been issued. Shrimati Pavittar Kaur has been served on the 17th November, 1964. She is required to file objections within 30 days of the service. Thereupon after affording the objector an opportunity of being heard necessary orders regarding declaration of surplus area will be passed. Service has not been effected on Shrimati Pritam Kaur so far. It is being secured through the Tehsildar concerned. Further necessary action in her case would be taken after the service of the draft statement is effected.

Madha Kalan Village surplus area case

The surplus area case of Shri Harcharan Singh Brar has not so far been decided. The land owner did not file any declarations with the Sepcial Collector as was required under the rules. The Special Collector as taken up his case now. This land owner holds land in the following villages :—

Village Panchhi Gojran, tehsil Sonapat, district Rohtak.
Villages Sarai Naga and Madhar Kalan, tehsil Muktsar, district Ferozepore.

Verification reports in forms D and DD have been received in respect of land situated in Ferozepore District while no report has been received in

respect of land in village Panchhi Gojran, district Rohtak. The Special Collector is taking immediate steps to collect the requisite data ;

(b) The information is as under :—

| Name of property | <i>Amount paid to landlord</i> | | |
|---------------------|--------------------------------|--|----------|
| | Government subsidy | Amount paid by beneficiaries by raising loan from the Land Mortgage Bank | Total |
| 1. Ramgarh Dhani .. | 1,18,000 | 1,47,500 | 2,65,500 |
| 2. Madhar Kalan .. | 26,000 | 32,500 | 58,500 |

(c) The matter is under Government consideration.

(d) Three officers were charge-sheeted in connection with the transactions relating to the Ramgarh Dhani land and/or the Madhar Kalan Land. Their explanations were considered and the charges against them dropped. As regards the former Ministers, the relevant extracts from Shri Krishnaswamy's Report have been sent to the Prime Minister and the Home Minister of India. Government have since also constituted a Special Committee to examine the validity and propriety of certain transactions, which were adversely commented upon by the Das Commission, or which came to light in the course of the subsequent inquiries made by Shri Krishnaswamy in connection with the findings and observations of the said Commission. The notification in this behalf was issued on the 8th January, 1965. The transactions relating to the Ramgarh Dhani land and the Madhar Kalan land will also be examined by this Committee.

Complaints against the President, Municipal Committee, Rohtak

***6331(C.U.). Shri Mangal Sien:** Will the Minister for Education and Local Government be pleased to state whether Government received any complaints against the President, Municipal Committee, Rohtak regarding misuse of power by him during the years 1962-63 and 1964 ; if so, the details of the cases wherein the said President is alleged to have misused his powers and the action taken or being taken by the Government thereon ?

Shri Prabodh Chandra : A statement is laid on the Table of the House.

List showing details of allegations against Shri Krishan Dass, President,
Municipal Committee, Rohtak, from 1st January, 1962 to 31st
August, 1964

| Serial No. | Allegation in brief | Year in which complaint was received | Action taken by Government | Latest position on 1st September, 1964 |
|------------|---|--------------------------------------|---|--|
| 1 | 2 | 3 | 4 | 5 |
| 1 | Raised unauthorised construction on some plot while at the time of Administrator he disallowed to do so | 1962 | Deputy Commissioner was required for enquiry and report on 21st September, 1964 | Deputy [Commissioner's report was incomplete and the matter was referred to him for further clarification. His final enquiry report is awaited |
| 2 | Made construction against the approval of the Town Planner | 1962 | Ditto | Ditto |
| 3 | By constructing a pucca wall in Ravidass Nagar, blocked the passage and encroached upon the Municipal land and then sold it out | 1962 | Ditto | Ditto |
| 4 | Irregularly convened meeting of the Committee to escape discussion on certain items | 1963 | Report of the Deputy Commissioner was called for on 4th October, 1963 | Report of the Deputy Commissioner is awaited |
| 5 | Encroached upon Municipal land while constructing his shop near Tonga Shed at Bhiwani Stand | 1963 | Report of the Deputy Commissioner was called for on 23rd September, 1963 | Report of the Deputy Commissioner Rohtak has been received and is being examined |
| 6 | Did not convene a meeting of the Committee in October, 1963 | 1963 | Report of the Deputy Commissioner was called for on 27th November, 1963 | He was advised to ensure that such lapses do not recur, failing which Government will take a serious view |
| 7 | Is not having the road linking Jhajjar road to DLF and Circular road demarcated as his garden comes within the way | 1964 | Executive Officer, Municipal Committee, Rohtak was asked for a report on 21st March, 1964 | The report of the Executive Officer, Municipal Committee, Rohtak has been received and the comments of Deputy Commissioner, Rohtak thereon are awaited |
| 8 | Was responsible for delaying the appointment of an Executive Officer in the Municipal Committee | 1964 | Ditto | Ditto |

| Serial No. | Allegation in brief | Year in which complaint was received | Action taken by Government | Latest position on 1st September, 1964 |
|------------|--|--------------------------------------|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 9 | By spending from his own pocket he got obtained stay orders regarding setting up of an Improvement Trust in Rohtak | 1964 | Executive Officer, Municipal Committee, Rohtak was asked for a report on 21st March, 1964 | The report of the Executive Officer, Municipal Committee, Rohtak was received and the comments of Deputy Commissioner, Rohtak thereon are awaited |
| 10 | Is encouraging unauthorised encroachments, which are numerous | 1964 | Ditto | Ditto |
| 11 | For Jagdish Colony, he has obtained street light while certain other areas are without light | 1964 | Report of the Deputy Commissioner has been called for on 3rd September, 1964 | It has recently been sent to Deputy Commissioner, Rohtak |

Vehicles in the Depots of the Punjab Roadways

6354(C.U.). Shri Mangal Sein: Will the Chief Minister be pleased to state—

- the total number and make of vehicles at present with each of the Depots of the Punjab Roadways ;
- the year in which and the name of the dealer or representative from or through whom the said vehicles were purchased ;
- the total number, make and the date of purchase of the un-serviceable vehicles lying at the different depots, separately ?

Shri Ram Kishan : (a), (b) and (c) A statement containing the requisite information is enclosed.

| (a) Name of Punjab Roadways Depot | Make of vehicle | | | Total |
|-----------------------------------|-----------------|--------------------|---------|-------|
| | Dodge/
Fargo | Mercedese
Benzl | Leyland | |
| Ambala .. | 146 | 12 | .. | 158 |
| Amritsar .. | .. | 227 | 1 | 228 |
| Jullundur .. | .. | .. | 197 | 197 |
| Pathankot .. | 92 | .. | 38 | 137 |
| Gurgaon .. | 201 | .. | 171 | 218 |
| Chandigarh .. | 16 | .. | 121 | 137 |
| Grand Total .. | 462 | 239 | 374 | 1,075 |

| (b) Name of Punjab Roadways Depot | Year of purchase | Source of purchase | Nos. of vehicles purchased |
|-----------------------------------|------------------|--|----------------------------|
| Punjab Roadways, Ambala .. | 1959 | Premier Automobile Kurla-Agra Road, Bombay | 2 |
| | 1960 | Ditto | 36 |
| | 1961 | Ditto | 42 |
| | 1962 | Ditto | 39 |
| | 1963 | Ditto | 27 |
| | 1964 | M/s Tata Locomotive and Engineering Co. Ltd., Jamshedpur | 12 |
| | Total .. | | 158 |
| Punjab Roadways, Amritsar .. | 1955 | M/s Hitkari Motors, Jullundur City | 1 |
| | 1958 | M/s. Tata Engineering and Locomotive Co., Ltd., Jamshedpur | 25 |
| | 1959 | Ditto | 24 |
| | 1960 | Ditto | 46 |
| | 1961 | Ditto | 64 |
| | 1962 | Ditto | 12 |
| | 1963 | Ditto | 56 |
| Total .. | | 228 | |

| (b) Name of Punjab Roadways Depot | Year of purchase | Source of purchase | Nos. of vehicles purchased |
|---|------------------|--|----------------------------|
| Punjab Roadways, Jullundur .. | 1956 | Ashok Leyland Ltd., Madras | 21 |
| | 1957 | Ditto | 18 |
| | 1958 | Ditto | 16 |
| | 1959 | Ditto | 29 |
| | 1960 | Ditto | 58 |
| | 1961 | Ditto | 56 |
| | 1962 | Ditto | 78 |
| | 1963 | Premier Automobiles, Bombay
(15 through Highway Motors,
Jullundur and 15 through
National Motors Jullundur) | 30 |
| | 1963 | Ashok Leyland, Madras .. | 31 |
| | 1964 | Ditto | 9 |
| | | Total | 346 |
| Less (i) transferred to other unit of Punjab Roadways .. | | | 137 |
| (ii) Condemned .. | | | 5 |
| (iii) Under Fabrication .. | | | 7 |
| | | Net balance .. | 197 |
| Punjab Roadways, Gurgaon .. | 1960 | M/s Premier Automobiles, Kurla
Road, Bombay | 70 |
| | 1961 | Ditto | 72 |
| | 1962 | Ditto | 41 |
| | 1963 | Ditto | 51 |
| | 1964 | Ditto | 25 |
| | 1965 | M/s. Ashok Leyland, Madras | 17 |
| | | | Total .. |
| Less transferred to other unit of Punjab Roadways or condemned .. | | | 68 |
| | | Net balance .. | 218 |
| Punjab Roadways, Pathankot | 1959 | Premier Automobiles Ltd.,
Bombay through New India
Motors, Chandigarh | 12 |
| | 1959 | Ashok Leyland Ltd., Madras
through Globe Motors, Jullun-
dur | 3 |

| (b) Name of Punjab Roadways Depot | Year of purchase | Source of purchase | Nos. of vehicles purchased |
|-----------------------------------|------------------|---|----------------------------|
| | 1960 | Ashok Leyland Ltd., Madras through Globe Motors Jullundur | 6 |
| | 1961 | Ditto | 14 |
| | 1961 | Premier Automobiles Ltd., Bombay through New India Motors, Chandigarh | 1 |
| | 1962 | Ditto | 2 |
| | 1962 | Ashok Leyland Ltd., Madras through Globe Motor, Jullundur | 85 |
| | 1963 | Premier Automobiles Ltd., Bombay through New India Motors Delhi | 85 |
| | 1964 | Ashok Leyland, Madras .. | 13 |
| | | Total .. | 137 |
| Punjab Roadways, Chandigarh | 1959 | Premier Automobiles Ltd., Bombay | 13 |
| | 1959 | Ashok Leyland, Madras .. | 2 |
| | 1960 | Premier Automobiles Ltd, Bombay | 2 |
| | 1961 | Ashok Leyland, Madras | 51 |
| | 1962 | Ditto | 4 |
| | 1962 | Premier Automobiles Ltd., Bombay | 1 |
| | 1963 | Ashok Leyland, Madras .. | 27 |
| | 1964 | Ditto | 37 |
| | | Total .. | 137 |

| (c) Name of Depot | Nos. | Make | Date of purchase |
|-----------------------------|--------|-------|------------------|
| Punjab Roadways, Ambala | .. 1 | Dodge | 1-1-57 |
| Punjab Roadways, Amritsar | .. Nil | .. | .. |
| Punjab Roadways, Jullundur | .. Nil | .. | .. |
| Punjab Roadways, Pathankot | .. Nil | .. | .. |
| Punjab Roadways, Gurgaon | .. Nil | .. | .. |
| Punjab Roadways, Chandigarh | .. Nil | .. | .. |

Establishment Board

***6523. (C.U.) Comrade Ram Chandra :** Will the Chief Minister be pleased to state—

- (a) the details of the functions assigned to the High Power Establishment Board ;
- (b) the progress so far made by the said Board in connection with discharge of functions assigned to it ;
- (c) whether the said Board has submitted any report to Government; if so, the action, if any taken thereon ;
- (d) the detailed statement of appeals received by the said Board be laid on the Table of the House.

Shri Ram Kishan : (a) The details of the functions assigned to the State Establishment Board are given in the Punjab Government Order dated 11th August, 1964, a copy of which is placed on the Table of the House.

(b) (i) Representations. The Board has scrutinised all the 1770 representations received up to 15th September, 1964, which was the last date for receiving representations. 648 representations have so far been admitted for consideration. In 504 cases the Administrative Department files have been sent for. The remaining are either inadmissible or their admissibility is under consideration.

(ii) The Board has submitted its advice regarding some anomalies, as explained in reply to part (c).

(iii) The other matters entrusted to the Board are under consideration of the Board.

(c) The Establishment Board has submitted its recommendations in 72 cases so far. It is not in the public interest to indicate the details of the recommendations and the action taken thereon.

(d) As the representations are under examination, it will not be in public interest or in the interest of the officers concerned to disclose their contents at this stage. Appropriate action will be taken on these representations in due course.

Order

1. The Governor of the Punjab is pleased to constitute a Board to be designated the State Establishment Board with the following members:—

1. Shri A.L. Fletcher, I.C.S., Financial Commissioner, Revenue, Punjab.
2. Shri B.S. Grewal, I.C.S., Financial Commissioner, Taxation, Punjab.
3. Shri G.S. Kahlon, I.C.S., Chief Secretary to Government, Punjab.
4. Shri Saroop Krishen, I.C.S., Financial Commissioner, Planning, Punjab.
5. Shri Gurdial Singh, I.P., Inspector-General of Police, Punjab.

Shri A.L. Fletcher will be the Chairman, of the Board. In his absence the next senior member will preside.

The quorum for the meetings of the Board will be three members.

2. The functions of the Board will be as under:—

- (1) To advise Government on representations in cases of undeserved supersession, demotion, reversion, or victimisation, and in cases in which special posts and grades were created or special powers and allowances were sanctioned for individual officers without justification, during the last five years.
- (2) To examine on representation, or on its own initiative, the annual confidential reports recorded in the last five years in respect of officers holding key posts (excluding the members of the Board) in cases in which these reports give a biased assessment of the worth and capacity of these officers, and to forward to Government its considered opinion about them for suitable notes being recorded on their personal files.
- (3) To advise Government on all cases of cadre posts manned by non-cadre officers.
- (4) To draw up a list of key posts and prescribe for each post the normal tenure as well as to advise Government on the suitability of officers for such key posts.
- (5) To advise Government in cases of premature transfer of officers holding key posts.
- (6) To advise Government on proposed supersessions of officers entitled to key posts.
- (7) To study the systems of annual reporting on officers prevailing in other states and make suitable recommendations to ensure that the worth and the capacity of officers are assessed in an objective manner.
- (8) To advise Government on the grouping of Departments with Secretaries, in order to increase efficiency.
- (9) To scrutinise the existing staff, up to Assistant Secretaries, in various Departments of the Secretariat, with a view to effecting economies.
- (10) To advise Government on the removal of any existing anomalies, or defects in the Administration.

Chandigarh:
The 11th August, 1964. }

(Sd) G. S. KAHLON
Chief Secretary to Government, Punjab.

Payments to Advocates appearing before Das Commission

*6664. (C.U.) Shri Balramji Dass Tandon : Will the Chief Minister be pleased to state—

- (a) the total amount of fees etc. paid to each of the Advocates by the Government who appeared before the Das Commission on behalf of S. Partap Singh Kairon and the basis on which such payments were determined ;
- (b) whether the amounts referred to in part (a) above were paid in instalments or in lump sum to each of the said Advocates;

(c) the dates when each of the said amount /instalments was paid ?

Shri Ram Kishan : (a) *First Part.*— A sum of Rs 1,26,116.63 P. as detailed below has been paid by the Punjab Government to the following counsels as their fees :—

| | Rs | Pr |
|-----------------------------|-------------------------|----|
| (1) Shri Jai Gopal Sethi .. | 1,07,199.97 | |
| (2) Shri R.L. Kohli .. | 14,116.66 | |
| (3) Shri C.L. Sareen .. | 4,800.00 | |
| Total .. | <hr/> 1,26,116.63 <hr/> | |

Second Part.—The payments were determined on the basis of the fact that Shri Jai Gopal Sethi does not charge less than Rs 1,650 per day of appearance in any court or before any Tribunal or Commission and that his junior, Shri Kohli, had in the past been paid at Rs 300 per day. Shri Kohli and Shri Sareen were paid at the monthly rates of Rs 2,750 and Rs 1,200 respectively which was economical than payment on daily basis.

- (b) and (c) (1) Shri Jai Gopal Sethi .. Rs 71,066.65 Ist instalment on 1st May, 1964.
 .. Rs 36,133.32 2nd instalment on 27th May, 1964.
 (2) Shri R.L. Kohli .. Rs 14,116.66 Lump sum on 20th May, 1964.
 (3) Shri C.L. Sareen .. Rs 4,800.00 Lump sum on 1st, May, 1964.

**Arrears of Pay of Primary School Teacher in Bhiwani Block,
District Hissar**

***6709. (C.U.) Chaudhri Net Ram :** Will the Minister of Education and Local Government be pleased to state—

- (a) whether it is a fact that a teacher of Baporhah Primary School (Bhiwani Block) district Hissar, who has been transferred from Raniya Block has not received his pay for the months of June, July and August, 1964, as his last pay certificate has not been received at Bhiwani Block ;
- (b) the reasons for the delay in sending the last pay certificate ; and
- (c) whether the Director, Public Instruction, Punjab, has received any applications from the Teacher referred to in part (a) above ; if so, the action, if any, taken thereon ?

Shri Prabodh Chandra (a) Yes.

(b) The Teacher did not hand over the charge of his work and remained absent from duty with the result that his last pay certificate was issued late.

(c) No.

Arrears of House Tax levied by Panchayats.

***1831. Chaudhri Ranbir Singh :** Will the Minister for Home and Development be pleased to state—

- (a) the arrears of the House Tax levied by the Panchayats, district-wise, at present ;
- (b) whether he is aware of the fact that rules have not yet been framed under the Panchayats Act for realisation of House Tax by the Panchayats ;
- (c) whether it is a fact that the Bhalaut Panchayat of Panchayat Samiti, Rohtak, lost their case in the High Court due to non-framing of rules mentioned in para (b) above ;
- (d) if the reply to parts (b) and (c) above be in the affirmative, the steps Government propose to take for the recovery of arrears of House Tax levied by the Panchayats ?

Sardar Darbara Singh : (a) A statement showing, district-wise, arrears of house tax levied by Panchayats is enclosed.

(b) Realisation of House Tax by the Panchayats is governed by the provisions of rule 27 of the Punjab Village Panchayat Rules, 1940, which are still in force. No rules under the Punjab Gram Panchayat Act, 1952, have also been prepared and will be enforced shortly ;

(c) Besides the non-framing of rules, the Panchayat Bhalaut, lost, its case in the High Court due to the following reasons—

- (i) the panchayat had no regular register of house tax and no balance was properly worked out by the Panchayat ;
- (ii) no time limit was given to the assesseees to file their objections in this respect.

(d) Arrears of the taxes imposed by Panchayat (including House tax) are recoverable as arrears of Land Revenue as provided *vide* section 85 of the Punjab Gram Panchayat Act, 1952. Instructions have been issued to the Deputy Commissioners and Chairmen, Panchayat Samitis, in the State that Panchayats should be helped in the realisation of the arrears of the taxes imposed by them and it should be ensured that all old arrears are liquidated by an early date. Powers of Assistant Collector 1st grade have also been conferred upon the Block Development and Panchayat Officers for the purpose.

(a) The arrears of House tax levied by Panchayats district-wise at present are given as under:—

| | Rs. |
|----------------------|-----------------|
| 1. Kangra | .. 2,37,232.32 |
| 2. Amritsar | .. 10,29,386.31 |
| 3. Ludhiana | .. 6,04,257.15 |
| 4. Rohtak | .. 6,80,000.00 |
| 5. Simla | .. 1,745.00 |
| 6. Mohindergarh | .. 3,59,717.00 |
| 7. Hoshiarpur | .. 8,92,749.41 |
| 8. Jullundur | .. 8,72,139.00 |
| 9. Patiala | .. 5,71,685.50 |
| 10. Sangrur | .. 9,90,774.87 |
| 11. Kapurthala | .. 3,03,752.74 |
| 12. Gurgaon | .. 9,71,638.25 |
| 13. Bhatinda | |
| 14. Hissar | .. 15,02,741.49 |
| 15. Kulu | .. 27,981.65 |
| 16. Ferozepur | .. 12,79,099.45 |
| 17. Ambala | .. 9,92,300.50 |
| 18. Lahaul and Spiti | .. 8,798.25 |
| 19. Gurdaspur | .. 8,55,220.41 |
| 20. Karnal | .. 20,35,854.00 |

Privileges given to Officers in the Finance Department

1918. **Thakur Mehar Singh** : Will the Minister for Finance be pleased to state—

(a) the names and designations of officers in the Finance Department who are—

- (i) against Ex-cadre post ;
- (ii) getting special pay ;
- (iii) getting personal pays ;

(b) the normal pay of the posts held by the officers referred to in part (a) above together with the pay being drawn by them at present in each case ?

Sardar Kapoor Singh : (a)(i) 1. Shri G.R. Vij, IAS, Joint Secretary, Finance.

2. Shri P.P. Bagla, IAS, Deputy Secretary, Finance.
3. Shri Sukhbir Singh, Financial Adviser and Deputy Secretary, Finance.
4. Shri Om Gopal Adya, Deputy Secretary, Finance.
5. Shri Ganga Dhar Malik, Deputy Secretary Finance.
6. Shri J.R. Dhingra, Deputy Secretary, Finance.
7. Shri H.K. Jain, Deputy Secretary, Finance.
8. Shri Baldev Raj, Assistant Secretary, Finance (B).

(ii) 1. Shri K.S. Narang, I.A.S., Secretary to Government, Punjab, Finance Department.

2. Shri G.R. Vij, I.A.S., Joint Secretary, Finance.
3. Shri Banwari Lal Kukar, I.A.S., Joint Secretary, Finance.
4. Shri S.P. Bagla, I.A.S., Deputy Secretary, Finance.
5. Shri Joginder Singh, I.A.S., Deputy Secretary, Finance.
6. Shri A.C. Tuli, Deputy Secretary, Finance.
7. Shri Sukhbir Singh, Financial Adviser and Deputy Secretary, Finance.
8. Shri Om Gopal Adya, Deputy Secretary, Finance.
9. Shri Ganga Dhar Malik, Deputy Secretary, Finance.
10. Shri J.R. Dhingra, Deputy Secretary, Finance.
11. Shri H.K. Jain, Deputy Secretary Finance.
12. Shri R.S.Kang, P.C.S., Under-Secretary, Finance.
13. Shri S.V. Kesar, P.C.S. Under-Secretary, Finance.
14. Shri A.P. Puri, Principal, Accounts Training Institute.
15. Shri R.S. Sharma, Accounts Officer, Accounts Training Institute.
16. Shri P.L. Sondhi, Assistant Accounts Officer, Accounts Training Institute.
17. Shri B.M. Chopra, Assistant Accounts Officer, Accounts Training Institute.
18. Shri Avinash Chander, Assistant Accounts Officer, Accounts Training Institute.

(iii) None.

(b)—

| Serial No. | Name | Pay scale | Pay Rs. | Special pay |
|------------|-----------------------|---|-------------|-------------|
| 1 | Shri K.S. Narang, IAS | Senior scale of IAS plus Rs 200 per month as special pay subject to maximum of Rs 2,150 per mensem when the incumbent is in the selection grade | Rs
2,000 | Rs
150 |

| 1 | 2 | 3 | 4 | 5 |
|----|------------------------------|--|-------|-----|
| | | | Rs | Rs |
| 2 | Shri G.R.Vij, IAS. .. | Senior scale of IAS plus Rs 150 per mensem as special pay | 1,650 | 150 |
| 3 | Shri Banwari Lal Kukar, IAS. | Senior scale of IAS, plus Rs 150 per mensem as special pay | 1,650 | 150 |
| 4 | Shri S.P. Bagla, IAS .. | Senior scale of IAS plus Rs 100 per month as special pay | 900 | 100 |
| 5 | Shri Joginder Singh, IAS | Ditto | 950 | 100 |
| 6 | Shri A.C. Tuli .. | Ditto | 1,360 | 100 |
| 7 | Shri Sukhbir Singh .. | Ditto | 1,360 | 100 |
| 8 | Shri Om Gopal Adya | Ditto | 1,420 | 100 |
| 9 | Shri Ganga Dhar Malik | Ditto | 1,060 | 100 |
| 10 | Shri J.R. Dhingra .. | Ditto | 1,000 | 100 |
| 11 | Shri H.K. Jain .. | Ditto | 1,120 | 100 |
| 12 | Shri R.S. Kang, P.C.S. | PCS (Executive Branch) scale of pay plus Rs 100 per mensem as special pay. | 800 | 100 |
| 13 | Shri S.V. Kesar, P.C.S. | Ditto | 720 | 100 |
| 14 | Shri Baldev Raj .. | 800—40—1,000 | 840 | .. |
| 15 | Shri A.P.Puri .. | 400—400—450—510/700—40—1,100—50/2—1,150—50/2—1,250 | 940 | 75 |
| 16 | Shri R.S. Sharma .. | 500—30—800 | 740 | 100 |
| 17 | Shri P.L. Sondhi .. | 250—25—500/30—650 | 475 | 50 |
| 18 | Shri B.M. Chopra .. | 250—25—500/30—650 | 325 | 50 |
| 19 | Shri Avinash Chander | 250—25—500/30—650 | 300 | 50 |

Privileges given to Officers in the Consolidation of Holdings Department

1922. Thakur Mehar Singh : Will the Minister for Revenue be pleased to state—

(a) the names and designations of officers in the Consolidation of Holdings who are —

- (i) against Ex-cadre post ;
- (ii) getting special pays ;
- (iii) getting personal pays ;

(b) the normal pay of the posts held by the officers referred to in part (a) above together with the pay being drawn by them at present in each case ?

Sardar Harinder Singh, Major : (a) (i) Nil.

(ii) A statement showing the names and designations of officers in Consolidation of Holdings Department drawing special pays is attached.

(iii) Nil.

(b) A statement showing the normal pay of the posts held by the officers in (a) above together with the pay drawn by them at present is attached.

Statement showing the information required vide Assembly Question No.1922.

| Serial No. | Name of Officer | Designation | Normal Pay of the post's as well as the scale of the post | Special Pay drawn by the officer | Pay drawn by the officer at present including special pay |
|------------|-----------------------|--------------------------|---|----------------------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| | Sarvshri | | Rs | Rs | Rs |
| 1 | Autar Singh Brar | Director, CH. | 900—50—1,000—60—
1,600—50—1,800 | 150 | 1,750 |
| 2 | Ajit Singh | Additional, Director, CH | 900—50—100—60
1,600—50—1,800 | 100 | 1,460 |
| 3 | Karta Krishan | Ditto | 900—50—1,000—60—
1,600—50—1,800 | 100 | 1,440 |
| 4 | Pritam Singh Chaudhri | Ditto | 900—50—1,000—60—
1,600—50—1,800 | 100 | 1,050 |
| 5 | Pritam Singh .. | Ditto | 900—50—1,000—60—
1,600—50—1,800 | 100 | 1,280 |
| 6 | Lal Singh .. | Ditto | 900—50—1,000—60—
1,600—50—1,800 | 100 | 1,340 |
| 7 | Jaspal Singh .. | Ditto | 900—50—1,000—60—
1,600—50—1,800 | 100 | 1,580 |
| 8 | Ram Kumar .. | Ditto | 900—50—1,000—60—
1,600—50—1,800 | 100 | 1,000 |
| 9 | Sharanagat Singh .. | Assistant Director, CH. | 300—30—510/30—
600—40—720/40—
800—50—850 | 100 | 1,150 |
| 10 | Ram Narain Singh | Ditto | 300—30—510/30—
600—40—720/40—
800—50—850 | 100 | 700 |
| 11 | Harcharan Singh .. | Ditto | 300—30—510/30—
600—40—720/40—
800—50—850 | 100 | 640 |
| 12 | S.L. Malhotra .. | S.O., CH (Appeal) | 300—30—510/30—
600—40—720/40—
800—50—850 | 100 | 550 |
| 13 | Gulbhar Singh .. | Ditto | 300—30—510/30—
600—40—720/40—
800—50—850 | 100 | 550 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----------|-------------------------|-----------------|--|-----------|-----------|
| Sarvshri | | | | | |
| 14 | Inder Singh Rekhi | S.O., CH. | Rs
300—30—510/30—
600—40—720/40—
800—50—850 | Rs
100 | Rs
580 |
| 15 | Gurjit Singh | .. O.S.D. | 300—30—510/30—
600—40—720/40—
800—50—850 | 100 | 520 |
| 16 | Gurdial Singh | .. S.O., CH | 300—30—510/30—
600—40—720/40—
800—50—850 | 100 | 550 |
| 17 | Gurdip Singh | .. Ditto | 300—30—510/30—
600—40—720/40—
800—50—850 | 100 | 520 |
| 18 | Joginder Singh | .. Ditto | 300—30—510/30—
600—40—720/40—
800—50—850 | 100 | 490 |
| 19 | Amrao Singh | .. Ditto | 300—30—510/30—
600—40—720/40—
800—50—850 | 100 | 610 |
| 20 | Hardial Singh | .. Ditto | 300—30—510/30—
600—40—720/40—
800—50—850 | 100 | 550 |
| 21 | B.D. Dhawan | .. Ditto | 300—30—510/30—
600—40—720/40—
800—50—850 | 100 | 550 |
| 22 | Naunihal Singh | .. Ditto | 300—30—510/30—
600—40—720/40—
800—50—850 | 100 | 610 |
| 23 | Gurbux Singh | .. Ditto | 300—30—510/30—
600—40—720/40—
800—50—850 | 100 | 490 |
| 24 | K.K. Sharma | .. Ditto | 300—30—510/30—
600—40—720/40—
800—50—850 | 100 | 460 |
| 25 | Bishan Singh | .. Ditto | 300—30—510/30—
600—40—720/40—
800—50—850 | 100 | 610 |
| 26 | Karnail Singh | .. P.A. to DCH. | 270—15—300—25—
400/25—550 | 25 | 450 |
| 27 | Swaran Singh (on leave) | C.O. (P) | 270—15—300—25—
400/25—550 | 25 | 400 |
| 28 | Sardari Lal | .. Ditto | 600 | .. | 600 |
| 29 | Chandan Singh | .. C.O. | 270—15—300—25—
400/25—550 | 25 | 425 |
| 30 | Vijay Singh | .. Do | 270—15—300—25—
400/25—550 | 25 | 425 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|--------------------|------|------------------------------------|----------|-----------|
| 31 | Parbhati Lal .. | C.O. | Rs
270—15—300—25—
400/25—550 | Rs
25 | Rs
400 |
| 32 | Ram Rattan .. | Do | 270—15—300—25—
400/25—550 | 25 | 400 |
| 33 | Gurcharan Singh | Do | 270—15—300—25—
400/25—550 | 25 | 425 |
| 34 | Ram Rakha .. | Do | 270—15—300—25—
400/25—550 | 25 | 375 |
| 35 | Ram Singh .. | Do | 270—15—300—25—
400/25—550 | 25 | 400 |
| 36 | Bhagwan Singh .. | Do | 270—15—300—25—
400/25—550 | 25 | 475 |
| 37 | Gurnam Singh .. | Do | 270—15—300—25—
400/25—550 | 25 | 400 |
| 38 | Mohinder Singh | Do | 270—15—300—25—
400/25—550 | 25 | 375 |
| 39 | Ram Singh .. | Do | 270—15—300—25—
400/25—550 | 25 | 375 |
| 40 | Nagina Singh .. | Do | 270—15—300—25—
400/25—550 | 25 | 450 |
| 41 | Gurcharan Singh .. | Do | 270—15—300—25—
400/25—550 | 25 | 450 |
| 42 | Shiv Dev Singh .. | Do | 270—15—300—25—
400/25—550 | 25 | 400 |
| 43 | Tejwant Singh .. | Do | 270—15—300—25—
400/25—550 | 25 | 425 |
| 44 | Krishan Singh .. | Do | 270—15—300—25—
400/25—550 | 25 | 425 |
| 45 | Hans Raj Malik | Do | 270—15—300—25—
400/25—550 | 25 | 500 |
| 46 | Kahan Chand .. | Do | 270—15—300—25—
400/25—550 | 25 | 475 |
| 47 | Darbara Singh | Do | 270—15—300—25—400/
25—550 | 25 | 425 |
| 48 | Balbir Singh | Do | 270—15—300—25—400/
25—550 | 25 | 425 |
| 49 | Munshi Ram | Do | 270—15—300—25—400/
25—550 | 25 | 400 |
| 50 | Phera Singh | Do | 270—15—300—25—400/
25—550 | 25 | 425 |
| 51 | Ram Lal Jain | Do | 270—15—300—25—400/
25—550 | 25 | 450 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|----------------|------|------------------------------|----|-----|
| | Sarvshri | | Rs | Rs | Rs |
| 52 | Gurnam Singh | C.O. | 270—15—300—25—400/
25—550 | 25 | 425 |
| 53 | Autar Singh | Do | 270—15—300—25—400/
25—550 | 25 | 475 |
| 54 | Ram Datt | Do | 270—15—300—25—400/
25—550 | 25 | 425 |
| 55 | Bhag Ram | Do | 270—15—300—25—400/
25—550 | 25 | 425 |
| 56 | Iqbal Chand | Do | 270—15—300—25—400/
25—550 | 25 | 425 |
| 57 | Jagir Singh | Do | 270—15—300—25—400/
25—550 | 25 | 425 |
| 58 | Mela Singh | Do | 270—15—300—25—400/
25—550 | 25 | 425 |
| 59 | Sadhu Ram | Do | 270—15—300—25—400/
25—550 | 25 | 450 |
| 60 | Narinjan Singh | Do | 270—15—300—25—400/
25—550 | 25 | 400 |
| 61 | Gurdev Singh | Do | 270—15—300—25—400/
25—550 | 25 | 400 |
| 62 | Labn Singh | Do | 270—15—300—25—400/
25—550 | 25 | 400 |
| 63 | Sukhdev Singh | Do | 270—15—300—25—400/
25—550 | 25 | 400 |
| 64 | Thakar Singh | Do | 270—15—300—25—400/
25—550 | 25 | 400 |
| 65 | Hamir Singh | Do | 270—15—300—25—400/
25—550 | 25 | 375 |
| 66 | Hardip Singh | Do | 270—15—300—25—400/
25—550 | 25 | 475 |
| 67 | Amolak Ram | Do | 270—15—300—25—400/
25—550 | 25 | 475 |
| 68 | Piara Lal | Do | 270—15—300—25—400/
25—550 | 25 | 425 |
| 69 | Gurbux Singh | Do | 270—15—300—25—400/
25—550 | 25 | 425 |
| 70 | Sohan Singh | Do | 270—15—300—25—400/
25—550 | 25 | 400 |
| 71 | Mal Singh | Do | 270—15—300—25—400/
25—550 | 25 | 425 |
| 72 | Behari Lal | Do | 270—15—300—25—400/
25—550 | 25 | 295 |

| Serial No. | Name of Officer | Designation | Normal pay of the post(s) as well as the scale of the post | Special pay drawn by the Officer | Pay drawn by Officer at present including special pay |
|------------|-----------------------|-------------|--|----------------------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| | Sarvshri | | Rs | Rs | Rs |
| 1 | Hans Raj Chawla | P.ACO. | 150—10—200/10—300 | 15 | 225 |
| 2 | Jai Kishan (on leave) | Ditto | 150—10—200/10—300 | 15 | 225 |
| 3 | Ram Rattan | A.C.O. | 150—10—200/10—300 | 15 | 225 |
| 4 | Bhagat Ram | Do | 150—10—200/10—300 | 15 | 215 |
| 5 | Sadhu Singh | Do | 150—10—200/10—300 | 15 | 205 |
| 6 | Amar Chand | Do | 150—10—200/10—300 | 15 | 215 |
| 7 | Balbir Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 8 | Hukam Ram | Do | 150—10—200/10—300 | 15 | 215 |
| 9 | Bhullan Singh | Do | 150—10—200/10—300 | 15 | 205 |
| 10 | Avtar Singh | Do | 150—10—200/10—300 | 15 | 195 |
| 11 | Sohan Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 12 | Kirpal Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 13 | Raj Mal | Do | 150—10—200/10—300 | 15 | 195 |
| 14 | Gurbachan Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 15 | Kirpal Dass | Do | 150—10—200/10—300 | 15 | 215 |
| 16 | Pritam Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 17 | Pargat Singh | Do | 150—10—200/10—300 | 15 | 205 |
| 18 | Shivsant Singh | P.ACO. | 150—10—200/10—300 | 15 | 225 |
| 19 | Niranjan Singh | ACO | 150—10—200/10—300 | 15 | 215 |
| 20 | Harbans Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 21 | Nihal Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 22 | Narinder Singh | Do | 150—10—200/10—300 | 15 | 205 |
| 23 | Milshi Ram | Do | 150—10—200/10—300 | 15 | 205 |
| 24 | Kesra Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 25 | Gurmukh Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 26 | Gurbachan Singh | Do | 150—10—200/10—300 | 15 | 185 |
| 27 | Gurbax Singh | Do | 150—10—200/10—300 | 15 | 205 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|--------------------|------------|-------------------|-----|-----|
| | Sarvshri— | | Rs. | Rs. | Rs. |
| 28 | Ram Rachhpal Singh | ACO | 150—10—200/10—300 | 15 | 205 |
| 29 | Ujagar Singh | Do | 150—10—200/10—300 | 15 | 225 |
| 30 | Bakhshish Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 31 | Jiwan Dass | Do | 150—10—200/10—300 | 15 | 195 |
| 32 | Amar Nath | Peshi ACO. | 150—10—200/10—300 | 15 | 225 |
| 33 | Baldev Singh | ACO | 150—10—200/10—300 | 15 | 215 |
| 34 | Ram Dass | Do | 150—10—200/10—300 | 15 | 225 |
| 35 | Bachan Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 36 | Ajmer Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 37 | Shiv Karn | Do | 150—10—200/10—300 | 15 | 205 |
| 38 | Santokh Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 39 | Sham Lal | Do | 150—10—200/10—300 | 15 | 165 |
| 40 | Prabh Dyal | Do | 150—10—200/10—300 | 15 | 195 |
| 41 | Jaswant Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 42 | Raj Kumar | Do | 150—10—200/10—300 | 15 | 215 |
| 43 | Raju Ram | Do | 150—10—200/10—300 | 15 | 195 |
| 44 | Ajaib Singh | Do | 150—10—200/10—300 | 15 | 165 |
| 45 | Bishan Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 46 | Om Parkash | Do | 150—10—200/10—300 | 15 | 195 |
| 47 | Hans Raj | Do | 150—10—200/10—300 | 15 | 215 |
| 48 | Babu Ram | Peshi ACO | 150—10—200/10—300 | 15 | 165 |
| 49 | Inder Nath | ACO | 150—10—200/10—300 | 15 | 205 |
| 50 | Jaswant Singh | Do | 150—10—200/10—300 | 15 | 225 |
| 51 | Kuldeep Singh | Do | 150—10—200/10—300 | 15 | 165 |
| 52 | Shiv Charan | Do | 150—10—200/10—300 | 15 | 195 |
| 53 | Gulab Singh | Do | 150—10—200/10—300 | 15 | 225 |
| 54 | Mehar Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 55 | Dharam Singh | Do | 150—10—200/10—300 | 15 | 195 |
| 56 | Braham Sarup | Do | 150—10—200/10—300 | 15 | 195 |
| 57 | Madan Mohan | Do | 150—10—200/10—307 | 15 | 225 |
| 58 | Karnail Chand | Do | 150—10—200/10—300 | 15 | 215 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------|-------------------------------------|-----------|-------------------|----|-----|
| | Sarvshri— | | Rs | Rs | Rs |
| 59 | Jalwant Singh | ACO | 150—10—200/10—300 | 15 | 215 |
| 60 | Suraj Bhan | Do | 150—10—200/10—300 | 15 | 225 |
| 61 | Gurbachan Singh | Do | 150—10—200/10—300 | 15 | 225 |
| 62 | Gurnam Singh | Do | 150—10—200/10—400 | 15 | 215 |
| 63 | Joginder Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 64 | Sardara Singh
(under suspension) | Do | 150—10—200/10—300 | 15 | 215 |
| 65 | Ram Parkash | Peshi ACO | 150—10—200/10—300 | 15 | 225 |
| 66 | Kunda Singh | ACO | 150—10—200/10—300 | 15 | 225 |
| 67 | Ram Kishan | Do | 150—10—200/10—300 | 15 | 205 |
| 68 | Nek Singh | Do | 150—10—200/10—300 | 15 | 205 |
| 69 | Khem Chand | Do | 150—10—200/10—300 | 15 | 215 |
| 70 | Piara Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 71 | Jit Singh | Do | 150—10—200/10—300 | 15 | 225 |
| 72 | Balak Ram | Do | 150—10—200/10—300 | 15 | 165 |
| 73 | Gurbaz Singh | Do | 150—10—200/10—300 | 15 | 225 |
| 74 | Khem Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 75 | Ram Chand | Do | 150—10—200/10—300 | 15 | 215 |
| 76 | Ranbir Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 77 | Ainshi Lal | Do | 150—10—200/10—300 | 15 | 215 |
| 78 | Lakhmira Singh | Do | 150—10—200/10—300 | 15 | 195 |
| 79 | Amar Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 80 | Vidya Dhar | Do | 150—10—200/10—300 | 15 | 195 |
| 81 | Puran Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 82 | Shiv Kumar | Do | 150—10—200/10—300 | 15 | 215 |
| 83 | Navin Chander
(on leave) | Do | 150—10—200/10—300 | 15 | 195 |
| 83(I) | Bir Arjan | Do | 150—10—200/10—300 | 15 | 175 |
| 84 | Maliat Singh | ACO (P) | 150—10—200/10—300 | 15 | 225 |
| 85 | Gurbax Singh | ACO | 150—10—200/10—300 | 15 | 215 |
| 86 | Ram Lal | Do | 150—10—200/10—300 | 15 | 215 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----------|---------------------------|--------|-------------------|----|-----|
| Sarvshri | | | | | |
| 87 | Karam Singh | A.C.O. | 150—10—200/10—300 | 15 | 185 |
| 88 | Chuni Lal | Do | 150—10—200/10—300 | 15 | 205 |
| 89 | Sant Ram | Do | 150—10—200/10—300 | 15 | 215 |
| 90 | Udham Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 91 | Bhagwan Singh | Do | 150—10—200/10—300 | 15 | 205 |
| 92 | Chaman Lal | Do | 150—10—200/10—300 | 15 | 215 |
| 93 | Saranjit Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 94 | Natha Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 95 | Buta Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 96 | Amar Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 97 | Hira Lal | P.ACO | 150—10—200/10—300 | 15 | 225 |
| 98 | Gurbachan Singh | ACO | 150—10—200/10—300 | 15 | 195 |
| 99 | Ram Chand | Do | 150—10—200/10—300 | 15 | 185 |
| 100 | Sawaran Singh | Do | 150—10—200/10—300 | 15 | 205 |
| 101 | Iqbal Krishan
Bhandari | Do | 150—10—200/10—300 | 15 | 185 |
| 102 | Harbans Singh | Do | 150—10—200/10—300 | 15 | 195 |
| 103 | Rajinder Singh .. | Do | 150—10—200/10—300 | 15 | 215 |
| 104 | Didar Singh .. | Do | 150—10—200/10—300 | 15 | 215 |
| 105 | Dharam Singh | Do | 150—10—200/10—300 | 15 | 195 |
| 106 | Sant Ram .. | Do | 150—10—200/10—300 | 15 | 205 |
| 107 | Bachan Singh .. | Do | 150—10—200/10—300 | 15 | 195 |
| 108 | Dharnidhar .. | Do | 150—10—200/10—300 | 15 | 215 |
| 109 | Ram Singh .. | Do | 150—10—200/10—300 | 15 | 215 |
| 110 | Bahal Singh .. | Do | 150—10—200/10—300 | 15 | 205 |
| 111 | Pritam Singh | Do | 150—10—200/10—300 | 15 | 195 |
| 112 | Teja Singh .. | Do | 150—10—200/10—300 | 15 | 215 |
| 113 | Mangat Rai .. | Do | 150—10—200/10—300 | 15 | 165 |
| 114 | Swatantar Dev .. | Do | 150—10—200/10—300 | 15 | 215 |
| 115 | Gurbux Singh .. | Do | 150—10—200/10—300 | 15 | 215 |
| 116 | Hari Singh .. | Do | 150—10—200/10—300 | 15 | 165 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----------|-------------------|----------|-------------------|----|-----|
| Sarvshri | | | | | |
| 117 | Sucha Singh .. | A.C.O. | 150—10—200/10—300 | 15 | 215 |
| 118 | Harchand Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 119 | Ranjit Singh .. | Do | 150—10—200/10—300 | 15 | 225 |
| 120 | Niranjan Singh .. | Do | 150—10—200/10—300 | 15 | 215 |
| 121 | Krishan Lal .. | Do | 150—10—200/10—300 | 15 | 185 |
| 122 | Gurbux Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 123 | Harsarup .. | Do | 150—10—200/10—300 | 15 | 205 |
| 124 | Jai Dayal .. | Do | 150—10—200/10—300 | 15 | 205 |
| 125 | Krishan Lal .. | Do | 150—10—200/10—300 | 15 | 205 |
| 126 | Ram Asra Mall | Do | 150—10—200/10—300 | 15 | 215 |
| 127 | Swarn Singh .. | Do | 150—10—200/10—300 | 15 | 205 |
| 128 | Dilbagh Singh .. | Do | 150—10—200/10—300 | 15 | 205 |
| 129 | Teja Singh .. | Do | 150—10—200/10—300 | 15 | 215 |
| 130 | Maya Chand | Do | 150—10—200/10—300 | 15 | 215 |
| 131 | Parshotam Lal .. | P.A.C.O. | 150—10—200/10—300 | 15 | 225 |
| 132 | Gurkirpal Singh | A.C.O. | 150—10—200/10—300 | 15 | 215 |
| 133 | Ram Parkash | Do | 150—10—200/10—300 | 15 | 135 |
| 134 | Joginder Singh .. | Do | 150—10—200/10—300 | 15 | 225 |
| 135 | Kulwant Singh .. | Do | 150—10—200/10—300 | 15 | 215 |
| 136 | Ratti Ram .. | Do | 150—10—200/10—300 | 15 | 205 |
| 137 | Balwant Singh | Do | 150—10—200/10—300 | 15 | 225 |
| 138 | Hurdial Singh .. | Do | 150—10—200/10—300 | 15 | 225 |
| 139 | Haqiqat Singh .. | Do | 150—10—200/10—300 | 15 | 225 |
| 140 | Amar Singh .. | Do | 150—10—200/10—300 | 15 | 215 |
| 141 | Ajmer Singh .. | Do | 150—10—200/10—300 | 15 | 215 |
| 142 | Gurbachan Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 143 | Lal Chand .. | Do | 150—10—200/10—300 | 15 | 165 |
| 144 | Partap Singh .. | Do | 150—10—200/10—300 | 15 | 185 |
| 145 | Gobind Lal | Do | 150—10—200/10—300 | 15 | 215 |
| 146 | Fateh Singh .. | Do | 150—10—200/10—300 | 15 | 165 |
| 147 | Ram Nath .. | Do | 150—10—200/10—300 | 15 | 175 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----------|-------------------|---------------------------------|--------------------|----|-----|
| Sarvshri— | | | | | |
| 148 | Harbans Singh .. | ACO | 150—10—200/10—300 | 15 | 175 |
| 149 | Joginder Singh .. | Do | 150—10—200/10—300 | 15 | 215 |
| 150 | Harbans Lal .. | Do | 150—10—200/10—300 | 15 | 165 |
| 151 | Lal Chand .. | Do | 150—10—200/10—300 | 15 | 165 |
| 152 | Hakim Singh | Do | 150—10—2200/10—300 | 15 | 215 |
| 153 | Shib Lal .. | Do | 150—10—200/10—300 | 15 | 215 |
| 154 | Naranjan Dass .. | Do | 150—10—200,10—300 | 15 | 205 |
| 155 | Piara Lal .. | Do | 150—10—200/10—300 | 15 | 195 |
| 156 | Tek Chand .. | Do | 150—10—200/10—300 | 15 | 215 |
| 157 | Bhagat Singh | Do | 150—10—200/10—300 | 15 | 215 |
| 158 | Gurdial Singh .. | Do | 150—10—200/10—300 | 15 | 195 |
| 159 | Apar Singh .. | Do | 150—10—200/10—300 | 15 | 215 |
| 160 | Durga Dass .. | A.C.O.
(under
suspension) | 150—10—200/10—300 | 15 | 165 |
| 161 | Banwari Lal .. | ACO | 150—10—200/10—300 | 15 | 185 |
| 162 | Amar Singh .. | Ditto | 150—10—200/10—300 | 15 | 205 |
| 163 | Hans Raj .. | Ditto | 150—10—200/10—300 | 15 | 175 |
| 164 | Talik Raj .. | Additional
A.C.O. | 150—10—200/10—300 | 15 | 195 |
| 165 | Jagir Singh .. | Ditto | 150—10—200,10—300 | 15 | 205 |
| 166 | Tarif Singh .. | P.A.C.O. | 150—10—200/10—300 | 15 | 215 |
| 167 | Lakshmi Narain | A.C.O. | 150—10—200/10—300 | 15 | 215 |
| 168 | Arjan Singh .. | Do | 150—10—200/10—300 | 15 | 215 |
| 169 | Ved Raj Singh .. | Do | 150—10—200/10—300 | 15 | 165 |
| 170 | Murli Dhar .. | Do | 150—10—200/10—300 | 15 | 215 |
| 171 | Mukhtiar Chand | Do | 150—10—200/10—300 | 15 | 225 |
| 172 | Daya Nand .. | Do | 150—10—200/10—300 | 15 | 205 |
| 173 | Roop Chand .. | Do | 150—10—200/10—300 | 15 | 215 |
| 174 | Bhagwan Sarup | Do | 150—10—200/10—300 | 15 | 205 |
| 175 | Om Parkash | Do | 150—10—200/10—300 | 15 | 175 |
| 176 | Washasher Nath | Do | 150—10—200/10—300 | 15 | 215 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----------|------------------|-----------|-------------------|----|-----|
| Sarvshri— | | | | | |
| 177 | Inder Singh .. | ACO | 150—10—200/10—300 | 15 | 215 |
| 178 | Harjit Singh .. | Do | 150—10—200/10—300 | 15 | 185 |
| 179 | Moti Ram .. | Do | 150—10—200/10—300 | 15 | 215 |
| 180 | Mehtar Chand .. | Do | 150—10—200/10—300 | 15 | 225 |
| 181 | Gulshan Lal .. | P. A.C.O. | 150—10—200/10—300 | 15 | 225 |
| 182 | Jinda Ram | Ditto | 150—10—200/10—300 | 15 | 225 |
| 183 | Mahabir Singh .. | Ditto | 150—10—200/10—300 | 15 | 225 |
| 184 | Sunder Singh .. | Ditto | 150—10—200/10—300 | 15 | 225 |
| 185 | Sant Singh .. | Ditto | 150—10—200/10—300 | 15 | 225 |
| 186 | Har Bakhshish .. | A.C.O. | 150—10—200/10—300 | 15 | 225 |
| 187 | Gurdip Singh .. | Do | 150—10—200/10—300 | 15 | 215 |
| 188 | Des Raj .. | P. A.C.O. | 150—10—200/10—300 | 15 | 225 |
| 189 | Bal Sarup .. | Ditto | 150—10—200/10—300 | 15 | 215 |
| 190 | Gurdial Singh .. | Ditto | 150—10—200/10—300 | 15 | 215 |
| 191 | Puran Singh .. | Ditto | 150—10—200/10—300 | 15 | 215 |
| 192 | Sardar Chand .. | Ditto | 150—10—200/10—300 | 15 | 225 |
| 193 | Teja Singh .. | Ditto | 150—10—200/10—300 | 15 | 215 |
| 194 | Manohar Singh | Ditto | 150—10—200/10—300 | 15 | 225 |
| 195 | Munshi Ram | Ditto | 150—10—200/10—300 | 15 | 225 |
| 196 | Faqir Chand .. | Ditto | 150—10—200/10—300 | 15 | 225 |
| 197 | Baldev Singh .. | Ditto | 150—10—200/10—300 | 15 | 195 |
| 198 | Dalip Singh .. | Ditto | 150—10—200/10—300 | 15 | 215 |
| 199 | Karan Singh .. | Ditto | 150—10—200/10—300 | 15 | 225 |
| 200 | Parshadi Lal .. | Ditto | 150—10—200/10—300 | 15 | 225 |
| 201 | Balbir Singh | Ditto | 150—10—200/10—300 | 15 | 205 |
| 202 | Gian Singh .. | Ditto | 150—10—200/10—300 | 15 | 215 |
| 203 | Tara Chand .. | A.C.O. | 150—10—200/10—300 | 15 | 215 |
| 204 | Tej Ram .. | Do | 150—10—200/10—300 | 15 | 225 |
| 205 | Parma Nand .. | Do | 150—10—200/10—300 | 15 | 215 |
| 206 | Chander Bhan .. | Do | 150—10—200/10—300 | 15 | 215 |
| 207 | Ravi Datt .. | Do | 150—10—200/10—300 | 15 | 205 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|------------------|-------------------|-------------------|----|-----|
| 208 | Mohan Lal .. | ACO | 150—10—200/10—300 | 15 | 215 |
| 209 | Balwant Singh .. | A.C.O.
(PESHI) | 150 10—200/10—300 | 15 | 225 |
| 210 | Sampuran Singh | Ditto | 150—10—200/10—300 | 15 | 225 |
| 211 | Jai Dayal .. | Ditto | 150—10—200/10—300 | 15 | 225 |
| 212 | Dharam Chand | Ditto | 150—10—200/10—300 | 15 | 225 |
| 213 | Pyare Lal .. | Ditto | 150—10—200/10—300 | 15 | 215 |

**Privileges given to Officers in the Public Works Department
(B & R)**

1925. Thakur Mehar Singh : Will the Minister for Public Works and Welfare be pleased to state—

(a) the names and designations of officers in the Public Works Department (B&R) who are :—

- (i) against Ex-Cadre post ;
- (ii) getting special pays ;
- (iii) getting personal pays.

(b) the normal pay of the posts held by the officers referred to in part (a) above together with the pay being drawn by them at present in each case ?

Chaudhri Rizaq Ram : (a) (i) and (b) Statement I giving the required information is enclosed.

(a)(ii), (iii) and (b) Statements II and III are enclosed.

STATEMENT NO. I.

**List of officers of PWD B and R Branch who are serving on Temporary posts
(Ex-Cadre Posts).**

| Serial No. | Name of the Officer with designation | Ex-cadre posts (i.e. Temporary post) against which working scale of post being drawn | Normal pay | Actual pay (showing personal or special/contract pay being drawn, if any, separately) |
|------------|--------------------------------------|--|------------|---|
|------------|--------------------------------------|--|------------|---|

| 1 | 2 | 3 | 4 | 5 |
|---------------------------------|----------------------|-------------------------------|-------------|-------------|
| SUPERINTENDING ENGINEERS | | | | |
| | | | Rs | Rs |
| 1 | Shri O.P.Malhotra .. | Director Design and Research | 1,500/1,700 | 1,500/1,700 |
| 2 | Shri. K.K.Sarda .. | Superintending Engineer (Arb) | 1,500/1,700 | 1,500/1,700 |

| 1 | 2 | 3 | 4 | 5 |
|----------------------------|----------------------|---|-------------|-------------|
| 3 | Shri J.S.Gill | .. Superintending Engineer,
Amritsar Circle | 1,500/1,700 | 1,500/1,700 |
| 4 | Shri J.N.Kakar | .. Superintending Engineer, Kulu
Circle | 1,500/1,700 | 1,500/1,700 |
| EXECUTIVE ENGINEERS | | | | |
| 5 | Shri Dharam Paul | .. Executive Engineer
(Design III) | 625/1,275 | 625/1,275 |
| 6 | Shri J.S. Chadha | .. Executive Engineer
(Metric cell) | 625/1,275 | 625/1,275 |
| 7 | Shri V.P. Prabhakar | .. Executive Engineer Rohtak
Division | 625/1,275 | 625/1,275 |
| 8 | Shri Nidhan Singh | .. Executive Engineer Dadri
Construction Division | 625/1,275 | 625/1,275 |
| 9 | Shri O.P.Kapoor | .. Executive Engineer, Rohtak
Construction Division | 625/1,275 | 625/1,275 |
| 10 | Shri Arjan Singh | .. Executive Engineer, Karnal
Provincial Division | 625/1,275 | 625/1,275 |
| 11 | Shri Y.N.Behal | .. Executive Engineer, Kuru-
kshetra Construction Division | 625/1,275 | 625/1,275 |
| 12 | Shri M.M.Sharma | .. Executive Engineer Ambala
Construction Division | 625/1,275 | 625/1,275 |
| 13 | Shri L.S. Bassi | .. Executive Engineer, Jullundur
Construction Division | 625/1,275 | 625/1,275 |
| 14 | Shri S.S. Virdi | .. Executive Engineer, Hoshiarpur
Construction Division | 625/1,275 | 625/1,275 |
| 15 | Shri S.S. Gill | .. Executive Engineer, Amritsar
Construction Division | 625/1,275 | 625/1,275 |
| 16 | Shri Gurcharan Singh | Executive Engineer, Gurdaspur
Provincial Division | 625/1,275 | 625/1,275 |
| 17 | Shri H.S.Padam | .. Executive Engineer, Gurdaspur
Bridge Project Division | 625/1,275 | 625/1,275 |
| 18 | Shri K.S.S. Nayar | .. Executive Engineer, Hamirpur
Division | 625/1,275 | 625/1,275 |
| 19 | Shri Kuldip Singh | .. Executive Engineer, Kulu
Provincial Division | 625/1,275 | 625/1,275 |
| 20 | Shri B.S. Bajwa | .. Executive Engineer, Lahaul and
Spiti Division | 625/1,275 | 625/1,275 |
| 21 | Shri B.G.Bulabani | .. Executive Engineer, Lahaul
and Spiti Division No.II | 625/1,275 | 625/1,275 |
| 22 | Shri Sushil Kumar | .. Executive Engineer, Lahaul
and Spiti Division No.III | 625/1,275 | 625/1,275 |
| 23 | Shri J.S. Sodhi | .. Executive Engineer, Rohtang
Division | 625/1,275 | 625/1,275 |

| 1 | 2 | 3 | 4 | 5 |
|---|--|--|-------------|-------------|
| ELECTRICAL ENGINEERS | | | | |
| 1 | Shri L.R. Grover .. | Superintending Engineer,
Electrical Circle, Patiala | 1,500/1,700 | 1,500/1,700 |
| 2 | Shri H.R.Gupta .. | Executive Engineer, Amritsar
Electrical Division | 625/1,275 | 625/1,275 |
| 3 | Shri D.R. Kapur .. | Executive Engineer, Ludhiana
Electrical Division | 625/1,275 | 625/1,275 |
| 4 | Shri G.L.Trehan .. | Executive Engineer Rohtak
Electrical Division | 625/1,275 | 625/1,275 |
| MECHANICAL ENGINEERS | | | | |
| 1 | Shri Niranjan Singh .. | Executive Engineer Mechanical
Division, Patiala | 625/1,275 | 625/1,275 |
| SUB-DIVISIONAL OFFICERS (CIVIL) IN FIELD | | | | |
| 1 | Shri Bakshish Singh,
Offg. S.D.O. | Patiala Construction Sub-
Division No.II | 250/750 | 250/750 |
| 2 | Shri R.K.Gupta, Offg.
S.D.O. | Arrear Sub Division, Patiala | 250/750 | 250/750 |
| 3 | Shri S.P.Gupta. S.D.O. | Rampura Phul Sub-Division | 250/750 | 250/750 |
| 4 | Shri R.P.Sehgal, Offg.
S.D.O | Budhlada Sub-Division | 250/750 | 250/750 |
| 5 | Shri Siri Kishan
Aggarwal S.D.E. .. | Narwana Sub-Division, Narwana | 250/750 | 250/750 |
| 6 | Shri Sansar Chand, Offg.
S.D.O. | Restoration Sub-Division
Sangrur | 250/750 | 250/750 |
| 7 | Shri Satya Dev, Offg.
S.D.O. | Hissar Roads Construction
Sub-Division | 250/750 | 250/750 |
| 8 | Shri D.D.Gupta, Offg.
S.D.O. | Bhiwani Roads Construction
Sub-Division, Bhiwani | 250/750 | 250/750 |
| 9 | Gurdev Singh Mann,
S.D.E. | Famine Relief Sub-Division,
Tosham | 250/750 | 250/750 |
| 10 | Shri K.C.,Kapur, S.D.E. | Jhajjar Sub-Division, Jhajjar | 250/750 | 250/750 |
| 11 | Shri Joginder Singh,
S.D.E. | Chuchakwas Construction Sub-
Division | 250/750 | 250,750 |
| 12 | Vacant .. | Construction Sub-Division No.1,
Rohtak | 250/750 | 250/750 |
| 13 | Shri H.L. Dhammi,
S.D.E. | Rohtak Construction Sub-
Division No.III | 250,750 | 250/750 |
| 14 | Shri M.K. Aggarwal,
Class I (Junior) S.D.E. | Rohtak Construction Sub-
Division No.IV Rohtak | 250/750 | 250/750 |
| 15 | Shri R.N. Jindal, S.D.E. | Famine Relief Sub-Division,
Charkhi Dadri | 250/750 | 250,750 |

| 1 | 2 | 3 | 4 | 5 |
|----|---|--|---------|----------|
| 16 | Shri Gurmal, Bhatwa S.D.E. | Famine Relief Sub-Division, Mohindergarh | 250/750 | 250/750 |
| 17 | Shri R.N. Vidyarthi, S.D.E. | Solan Construction Sub-Division, Solan | 250/750 | 250/750 |
| 18 | Shri Sarbjit Singh, S.D.E. | Simla Construction Sub-Division, Simla | 250/750 | 250,750 |
| 19 | Shri B.L.Bhandari, Offg. S.D.O. | Kaithal Provincial Sub-Division, Kaithal | 250/750 | 250,750 |
| 20 | Shri K.R. Goel, Offg. S.D.E. | Sainik School Sub-Division, Kunjpura | 250/750 | 250/750 |
| 21 | Shri Lajpat Rai, Offg. S.D.O. | Palwal Sub-Division, Palwal | 250,750 | 250,750 |
| 22 | Shri M.L.Thapar .. | Rewari Provincial Sub Division | 250/750 | 250/750 |
| 23 | Shri Nota Ram ,Offg. S.D.O. | Nuh Sub-Division, Gurgaon | 250,750 | 250/750 |
| 24 | Shri Gurcharan Dass, Offg. S.D.O. | Kurukshetra Sub-Division No.1, Kurukshetra | 250/750 | 250 /750 |
| 25 | D.B. Gupta, S.D.E. .. | Kurukshetra Sub-Division No.II | 250,750 | 250/750 |
| 26 | Shri Kailash Nath, S.D.E. | Jullundur Construction Sub-Division | 250,750 | 250/750 |
| 27 | Shri V.K.Jain, S.D.E. | Special Construction Sub-Division, Jullundur | 250/750 | 250,750 |
| 28 | Shri G.P.Chawla, Offg. S.D.O | Beas Bridge Sub-Division, Beas | 250/750 | 250/750 |
| 29 | Shri N.K.Vij, S.D.E. .. | Phillaur Construction Sub-Division, Phillaur | 250,750 | 250/750 |
| 30 | Shri Jagdish Singh, Offg. S.D.O. | Industrial Estate Sub-Division, Ludhiana | 250/750 | 250,750 |
| 31 | Shri R.N.Bhalla, Offg. S.D.O. | Survey Sub-Division, Hoshiarpur | 250/750 | 250/750 |
| 32 | Shri Dharam Pal Gupta, Temporary Assistant Engineer | Amritsar Construction Sub-Division No.1 | 250,750 | 250/750 |
| 33 | Shri Kartar Singh, Offg. S.D.O. | Patti Construction Sub-Division | 250,750 | 250/750 |
| 34 | Shri A.S. Mehta, Temporary Assistant Engineer | Amritsar Construction Sub-Division No.II, Amritsar | 250/750 | 250/750 |
| 35 | Shri B.K. Wadhwa, Temporary Assistant Engineer | Amritsar Construction Sub-Division No.III | 250/750 | 250,750 |

| 1 | 2 | 3 | 4 | 5 |
|----|---|---|---------|---------|
| 36 | Shri G.S. Bhamra, Offg. S.D.O. | Pillars Sub-Division, Ajnala | 250/750 | 250/750 |
| 37 | Shri Gian Chand, Offg. S.D.O. | Construction Sub-Division, Moga | 250/750 | 250/750 |
| 38 | Shri Kailash Nath, Offg. S.D.O. | Pillars Sub-Division, Ferozepur | 250/750 | 250/750 |
| 39 | Shri Kuldip Singh, Temporary Assistant Engineer | Fazilka Construction Sub-Division | 250/750 | 250/750 |
| 40 | Shri R.N. Suri, Offg. S.D.O. | Bridge Project Sub-Division, Pathankot | 250/750 | 250/750 |
| 41 | Shri K.B.Lal Singal, Temporary Assistant Engineer | Gurdaspur Construction Sub-Division, Batala | 250/750 | 250/750 |
| 42 | Shri J.S. Dhaliwal, Temporary Assistant Engineer | Kangra Construction, cum- Stores Sub-Division, Dharamsala | 250/750 | 250/750 |
| 43 | Shri Komal Singh .. | Planning and Survey Sub-Division, Nurpur | 250/750 | 250/750 |
| 44 | Shri R.K. Malhotra, Offg. S.D.O. | Dera Gopipur Sub-Division | 250/750 | 250/750 |
| 45 | Shri Harminder Singh, Offg. SDO | Construction sub-Division, Hamirpur | 250/750 | 250/750 |
| 46 | Vacant .. | Rohtang Sub-Division | 250/750 | 250/750 |
| 47 | Shri B.D. Dhingra, Offg. S.D.O. | Survey Sub-Division, Mandi | 250/750 | 250/750 |
| 48 | Shri Nihal Singh .. | Survey and Construction Sub-Division, Rampur | 250/750 | 250/750 |
| 49 | Shri Satya Pal Sharma, Temporary Assistant Engineer | Lahaul Sub-Division, Keylong | 250/750 | 250/750 |
| 50 | Shri Kewal Singh, Temporary Assistant Engineer | Gondala Sub-Division, Gondla | 250/750 | 250/750 |
| 51 | Shri Hira Lal, Offg. S.D.O. | Lahaul and Spiti Sub-Division No.I, Manali | 250 750 | 250/750 |
| 52 | Shri Amar Nath Temporary Assistant Engineer | Lahaul and Spiti Sub-Division No.III, Losar | 250/750 | 250/750 |
| 53 | Shri Nirmal Singh, Temporary Assistant Engineer .. | Lahaul and Spiti Sub-Division No.IV Batal | 250/750 | 250/750 |

| 1 | 2 | 3 | 4 | 5 |
|-------------------------------|---|--|---------|--|
| 54 | Shri N.K.Kapur, Temporary Assistant Engineer | Spiti Sub-Division, No.II
Chhetru | 250/750 | 250/750 |
| 55 | Shri Kartar Singh, Offg. S.D.O. | Food Sub-Division, Manali | 250/750 | 250/750 |
| 56 | Shri Dhanjit Singh, Sandhu Temporary Assistant Engineer | Kaito Sub-Division, Kaito | 250/750 | 250/750 |
| 57 | Shri R.L.Kukkar, Temporary Assistant Engineer | Hurling Sub-Division, Hurling | 250/750 | 250/750 |
| 58 | Shri Gulshan Rai, Temporary Assistant Engineer | Spiti Sub-Division No.1,
Ranrik | 250/750 | 250/750 |
| 59 | Shri Surjit Singh, Temporary Assistant Engineer | Labour Registration Sub-Division, Lahaul | 250/750 | 250/750 |
| 60 | Shri S.N.Kaushal, Temporary Assistant Engineer | Koksar Sub-Division No.1,
Koksar | 250/750 | 250/750 |
| 61 | Shri Daljit Singh, Offg. S.D.O. | Koksar Sub-Division No.II,
Koksar | 250/750 | 250/750 |
| 62 | Shri A.K.Chugh .. | Ambala Construction Sub-Division No.1 | 250/750 | 250/750 |
| 63 | Shri T.C. Bhagaria .. | Ambala Construction Sub-Division No.II | 250/750 | 250/750 |
| 64 | Shri S.C. Katyal .. | Ambala Construction Sub-Division No.III | 250/750 | 250/750 |
| 65 | Shri M.S.Sikand .. | Restoration Sub-Division
Sonapat | 250/750 | 250/750 |
| 66 | Shri C.L.Puri .. | Restoration Sub-Division Rai | 250/750 | 250/750 |
| ASSISTANT ENGINEERS (DESINGS) | | | | |
| 67 | Shri M.L.Anand .. | Assistant Engineer (Designs)
I&S Dharamsala | 250/750 | Special pay
of Rs. 50
per mensem |
| 68 | Shri N.R.Garg Temporary Assistant Engineer | Assistant Engineer (Designs)
Head Office, Patiala | 250/750 | Ditto |
| 69 | Shri D.L. Bhandari, Temporary Assistant Engineer | Ditto | 250/750 | — |

| 1 | 2 | 3 | 4 | 5 |
|----------------------|---|--|---------|---------------------------------------|
| 70 | Held in abeyance vice
Shri M.S.Guram,
Assistant Executive
Engineer (Designs) | Assistant Engineer (Designs)
Head Office, Patiala | 250/750 | — |
| S.D.Os (MECHANICAL) | | | | |
| 71 | Shri Tej Singh, S.D.E. | Mechanical Sub-Division, Kulu
I, Kulu | 250/750 | Special pay
of Rs 50
per mensem |
| 72 | Shri O.P.Behal Offg.
S.D.O. | Mechanical Sub Division Kulu
No.II Kulu | 250/750 | Ditto |
| S.D.OS. (ELECTRICAL) | | | | |
| 73 | Shri P.C. Bali, Offg.
S.D.O. | S.D.O. Schedule of Rates Elec.
Patiala | 250/750 | Ditto |
| 74 | Shri M.S. Aulak, S.D.O.
(On deputation from
P.S.E.B.) | Patiala Electrical Sub-
Division, Patiala | 250/750 | Ditto |
| 75 | Shri R.C. Dhir, Offg.
S.D.O. | Karnal Electrical Sub-Division,
Karnal | 250/750 | Ditto |
| 76 | Shri M.L.Mittal S.D.E. | Amritsar Electrical Sub-
Division No.II | 250/750 | Ditto |
| 77 | Shri Joginder Singh
S.D.O. (On deputation
from P.S.E.B.) | Ludhiana Electrical Sub-
Division | 250/750 | Ditto |
| 78 | Shri Mahinder Paul
Dhanda, S.D.E. | Rohtak Electrical Sub-Division
No.1 | 250/750 | Ditto |
| 79 | Shri J.C. Malhotra,
Offg. S.D.O. | Hissar Electrical Sub-Division
No.1 Hissar, | 250/750 | Ditto |

STATEMENT II

List of Officers of P.W.D. B & R Branch who are getting special pay

| Serial No. | Name of Officer | Designation | Normal pay of Post | Special pay |
|------------|-------------------|---|--------------------|---------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1 | Shri P.S.Sanghera | Ex. Engr (South) Office of O.E.
Punjab PWD (B&R) Branch
Patiala | 625/1,275 | Rs 50 per
mensem |
| 2 | Shri B.K.Malhotra | Ex. Engr. (Noth) Office of
C.E., Punjab PWD B&R | 625/1,275 | Ditto |

| 1 | 2 | 3 | 4 | 5 |
|----|------------------------|---|-----------|------------------|
| 3 | Shri M.S. Chawla .. | Ex. Engr. Designs 1, Office of C.E. Punjab PWD B&R, Branch, Patiala | 625/1,275 | Rs 50 per mensem |
| 4 | Shri K. K. Aggarwal .. | Ex-Engr. Designs II | 625/1,275 | Ditto |
| 5 | Shri H.R. Sehgal .. | Assistant Engineer (Head-quarters) | 250/750 | Ditto |
| 6 | Shri K.V. Jauhar .. | Tempy. Asstt. Engr. (Head quarters) | 250/750 | Ditto |
| 7 | Shri Amar Singh .. | Offg S.D.O. (Headquarters) | 250/750 | Ditto |
| 8 | Shri M.L. Anand .. | Temporary Asstt. Engineer (Kangra Circle) | 250/750 | Ditto |
| 9 | Shri P.C. Bali .. | Land Acqn. Officer Ambala | 300/850 | Ditto |
| 10 | Shri J.C. Nagpal .. | Land Acqn. Officer, Jullundur | 300/850 | Ditto |

STATEMENT III

List of Officers of P.W.D. B & R branch who are getting personal pay Nil.

Land acquired for the new Capital (Chandigarh)

1931. Comrade Shamsher Singh : Will the Chief Minister be pleased to state—

- (a) the total area of land, village-wise, acquired for the construction of the New Capital (Chandigarh) since 1948 ;
- (b) names of the owners of land referred to in part (a) above who were paid compensation in cash ;
- (c) the number of cases, if any, where compensation has not yet been paid together with the reasons for the delay in paying it and the approximate time by which it is expected to be paid;
- (d) whether it is a fact that an agreement was arrived at between the Government and the Chandigarh area oustees at the time of ending the Anti-Capital Agitation in 1948 or in 1949 that the oustees who would receive compensation in cash would get, besides the amount of compensation at usual rates, 15 per cent extra ; if so, whether the Government has implemented the term of the agreement, if not, the reasons therefor ?

Shri Ram Kishan : (a) The total area village-wise acquired for the New Capital (Chandigarh) is 9468 acres and details are given in Annexure 'A'.

(b) The information called for would require scrutiny of hundreds of files. The time and labour involved in the collection of this information would not be commensurate with the benefit to be derived therefrom ;

(c) There are cases of only two villages, i.e., Jaipur and Kanthala where compensation of land acquired could not be paid. The main reason for non-payment of compensation is that the right-holders filed writ petitions in Punjab High Court . On decision of the High Court, the payment of compensation has been made except in the case of 178 right-holders who could not be paid compensation for want of (i) mutation of names on account of non-availability of mortgagees and land-owners due to death etc. or (ii) disputes over question of title or (iii) non-appearance of right-holders to receive compensation ; Payment will be made as soon as disputes regarding title etc. are settled.

(d) No Sir. However in cases where land was acquired under the Land Acquisition Act, 1894, 15% compulsory acquisition charges were paid. In other cases where land had been acquired under the Estate Punjab Requisitioning and Acquisition of Immovable Property (Temporary) Powers Act, 1948, no compulsory acquisition charges were paid as there is no provision vide which such charges could be allowed to the right-holders under that Act.

ANNEXURE 'A'

Statement showing village-wise area acquired for the construction of New Capital of Punjab at Chandigarh since 1948.

| Serial No. | Name of Village | Area acquired in acres |
|------------|--------------------|------------------------|
| 1. | Shazadpur | .. 457 |
| 2. | Mehle Majra | .. 319 |
| 3. | Kailar | .. 1173 |
| 4. | Bajwari Karm Chand | .. 166 |
| 5. | Kheri | .. 677 |
| 6. | Rurkee | .. 584 |
| 7. | Kalibar | .. 984 |
| 8. | Ram Nagar | .. 498 |
| 9. | Hamir Garh | .. 280 |
| 10. | Dulheri Jattan | .. 402 |
| 11. | Gurdaspur | .. 210 |
| 12. | Nagla | .. 581 |
| 13. | Khuda Jassu | .. 210 |
| 14. | Karoran | .. 142 |

| Serial No. | Name of Village | Area acquired in acres |
|------------|------------------|------------------------|
| 15. | Khuda Alisher | .. 49 |
| 16. | Kansal | .. 282 |
| 17. | Kaimbwala | .. 208 |
| 18. | Bajwari Bakhtan | .. 100 |
| 19. | Saini Majra | .. 230 |
| 20. | Kanji Majra | .. 224 |
| 21. | Shahpur | .. 173 |
| 22. | Dulheri Rajputan | .. 618 |
| 23. | Bajwara | .. 193 |
| 24. | Kanthala | 350 |
| 25. | Jaipur | .. 100 |
| 26. | Hallo Majra | .. 80 |
| 27. | Burail | .. 358 |
| Total | | 9,648 |

**Attachment of Car of Shri Parsa Singh by erstwhile
Faridkot State**

***1992. Chaudhri Ranbir Singh :** Will the Chief Minister be pleased to state—

- (a) whether it is a fact that a car of one Shri Parsa Singh, a political sufferer, was attached by the erstwhile Faridkot State during 1947 for participation in or helping the Praja Mandal Movement ;
- (b) whether it is a fact that the price of the attached car was assessed by the erstwhile Pepsu Government;
- (c) whether the assessed price or any compensation has so far been paid to the said person, if not, the reasons therefor ?

Shri Ram Kishan : (a) The car of Shri Parsa Singh was taken into possession by the police of erstwhile Faridkot State in the year 1947 in connection with the investigation of a case under section 292/402 IPC and not for his participation in or helping the Praja Mandal Movement.

(b) No

(c) The question does not arise.

Complaint against Honorary Sub-Registrar, Karnal

1718. Comrade Ram Piara : Will the Minister for Revenue be pleased to state;—

- (a) whether the Revenue Minister/Secretary Revenue Department received any complaint from any Legislator of Karnal District during the month of February, 1964, against the Honorary Sub-Registrar, Karnal, (whose services have now been terminated) if so, a copy thereof be laid on the Table of the House ;
- (b) whether any enquiry into the complaint has been conducted ; if so, by whom, the date when the complaint was received by the Enquiry Officer, the date when he started the enquiry and the reasons for the delay, if any, in starting the enquiry together with the details of the enquiry report ;
- (c) whether the complainant was invited to substantiate his allegations; if not, the reasons therefor ;
- (d) if no enquiry into the said complaint has been conducted, the reasons therefor ;
- (e) the names of the Vendors and Vendees whose documents in respect of sales amounting to Rupees forty thousand or more were registered by the said Honorary Sub-Registrar, during the period from September, 1962 till his services were terminated together with the amount of registration fee paid by them and the value of the stamp paper used in each case ?

Sardar Harinder Singh, Major (a) Yes. A copy of the complaint is as follows.

(b) (i) Yes.

(ii) **Shri S.K. Chhiber, I.A.S.**, formerly Commissioner, Ambala Division started enquiry on 27th April, 1964, after receiving the complaint on 17th February, 1964. The delay was due to non-availability of the complainant at Karnal. Subsequently the enquiry was conducted by **Shri Damodar Dass, Additional Secretary, Revenue**. As the matter has to be investigated by the Police Department, it will not be in the public interest to enclose the copies of the enquiry reports.

(c) Yes.

(d) Question does not arise.

(e) A statement is as follows :

Ram Piara Comrade, M.L.A.,
Model Town, Karnal,
The 4th January, 1964.

Regd. A.D.

To

The Financial Commissioner, Revenue-cum-Secretary to Government, Punjab,
Revenue Department, Chandigarh.

Subject :—Complaint against the Honorary Sub-Registrar, Karnal.

Dear Sir,

Many a people are daily grumbling against the Hony. Sub-Registrar **Shri Nishan Singh** but no one dare lodge a complaint against him as he is considered to be a subedar of **Shri Kairon** for Karnal.

But one out of many other things which can be proved through record, I am mentioning as under —

That a factory with an area of about Eleven Bighas has been purchased by **Shri Mohar Singh** and others in somewhere 1963. The stamp paper used in the sale/purchase

documents is less than the actual which was in fact to be. In this way Stamp papers worth thousands have been evaded and the Hony. Sub Registrar is a major partner in that evasion.

There are many other documents which during the enquiry proceedings shall show a lot of evasion in the stamp paper. In all these Shri Nishan Singh has made a lot of money. The enquiry shall also show that how, a few deeds had been kept pending for many days but registered when the bargain struck between the purchasers/seller and the Hony. Sub-Registrar.

The enquiry shall also reveal a lot of difference in price of documents/stamp papers in connection with the adjacent shops, with adjacent plots of equal importance.

The enquiry shall also reveal that from many, money has been accepted in the name of Red Cross, but receipts not issued.

All this can be proved and I assure full responsibility provided some independent agency is deputed for the enquiry.

I may add that people had grievances against the previous two Honorary Sub-Registrars Shri Gurbux Singh and Shir J.C. Batra but none came forward to lodge complaint. Ultimately I offered for the same and both had to go inspite of the best efforts of the Chief Minister to shield the corrupt.

Will you please be so good enough to order for the enquiry from above. No District authority shall do the job as the Deputy Commissioner Shri Mohinder Singh is thick and thin with Nishan Singh and both are the pet of Shri Kairon, the well known corrupt Chief Minister.

So I am to request you to send some, from Chandigarh. In the absence of any acknowledgement and enquiry reluctantly I shall have to presume that the facts are cent per cent correct.

Hoping to be favoured with an early reply.

Sd/---RAM PIARA, M.L.A.

COPY TO : Shri Ajmer Singh, Revenue Minister.

STATEMENT

| Serial No. | Name of parties | Document No. and date | Consideration amount | Registration and Copying fee | Stamp duty |
|------------|--|-----------------------|----------------------|------------------------------|------------|
| | | | Rs | Rs | Rs |
| 1 | Gopal Dass, son of Topan Dass
Jesa Ram, son of Sewa Ram,
Tehl Ram alias Tehal Dass,
son of Ram Nand, Loku Ram,
Ram Kishan sons of Jesa
Ram, Hari Kishan,
son of Daya Ram, Asa Ram
Jindi Ram sons of Ganga
Ram, residents of village
Barsat (Vendors) in favour of
Chhote Lal, son of Mehar
Chand Jai Nath, son of Bhag
Mal, Madan Lal, son of Ra-
ghu Nath, Arjan Dass, Manohar
Lal sons of Devi Ditta
Mal, Sant Dev, son of Har-
charan Dass, resident of Kar-
nal (Vendees) | 1917
7-9-62 | 48,000.00 | 188.75 | 6,240.00 |

| Serial No. | Name of parties | Document No. and date | Consideration amount | Registration and Copying fee | Stamp duty |
|------------|---|-----------------------|----------------------|------------------------------|------------|
| 2 | Puran Singh, son of Labh Chand Rup Singh son of Pritam Singh, Om Parkash, son of Chhaju Ram, General Power of Attorney Firm Puran Singh and Co., (Vendor) in favour of Market Committee, Karnal (Vendee) | 2205
2-11-62 | 44,100.00 | 172.50 | 5,785.00 |
| 3 | President of India through District Rent and Managing Officer, Ambala (Vendor) in favour of Civil Surgeon, Karnal (Vendee) | 2357
1-12-62 | 80,000.00 | Exempted | Exempted |
| 4 | Amar Nath, son of Hari Ram resident of Bahram tehsil Jullundur himself and General Power of Attorney Shri Hans Raj, son of Lachhman Dass, resident of Baba Bakala, tehsil and district Amritsar now at Bangkok of (Thailand) and also General Power of Attorney Hans Raj and guardian of Prithi Raj etc. (Vendors) in favour of Harbans Singh, Kuldip Singh, Kartar Singh, sons of Sohan Singh Gurcharan Singh son of Amar Nath, Shmt. Tirlochan Kaur w/o Mohinder Singh, Ajit Singh, son of Amar Nath resident of Bombay (Vendees) | 1923
23-9-63 | 60,000.00 | 215.25 | 7,200.00 |
| 5 | Nand Lal, son of Ganesh Dass himself, Tilak Raj, Minor son of Nand Lal through his father resident of Karnal (Vendors) in favour of Gurbachan Singh, Rattan Singh Har Bhajan Singh, Santokh Singh, Bhagwan Singh, sons of Bawa Jiwan Dass of Karnal (Vendees) | 548
2-6-64 | 40,000.00 | 159.75 | 4,800.00 |
| 6 | Waryam Singh, son of Bishan Singh of Sonkara (Vendor) in favour of Sardara Singh, Chattar Singh, sons of Hawela Singh, Mohar Singh, Buta Singh sons of Asa Singh and Kartar Singh son of Sucha Singh of village Sonkara tehsil and district Karnal (Vendees) | 583
4-6-64 | 40,000.00 | 159.75 | 4,800.00 |

Tenants

1854. Chaudhri Ranbir Singh : Will the Minister for Revenue be pleased to state—

- (a) the number of tenants so far settled on the surplus area, district-wise ;
- (b) the number of the tenants referred to in part (a) above who have applied for the grant of proprietary rights of the land allotted to them against payment of the compensation to the owners ;
- (c) the number of tenants referred to in part (b) above on whom the rights of ownership have been conferred ?

Sardar Harinder Singh, Major : (a) to (c) A statement is as follows :

STATEMENT

| Serial No. | Name of the District | Number of tenants so far settled on surplus area | Number of tenants who have applied for the grant of proprietary rights of the allotted surplus area | Number of tenants on whom the rights of ownership have been conferred of the allotted surplus area |
|------------|----------------------|--|---|--|
| 1 | 2 | 3 | 4 | 5 |
| 1 | Hissar | 17,890 | .. | .. |
| 2 | Rohtak | 9,605 | .. | .. |
| 3 | Gurgaon | 5,977 | .. | .. |
| 4 | Karnal | 11,065 | .. | .. |
| 5 | Ambala | 1,530 | .. | .. |
| 6 | Simla | .. | .. | .. |
| 7 | Kangra | 401 | .. | .. |
| 8 | Hoshiarpur | 2,857 | .. | .. |
| 9 | Jullundur | 1,847 | .. | .. |
| 10 | Ludhiana | 775 | .. | .. |
| 11 | Ferozepur | 3,715 | .. | .. |
| 12 | Amritsar | 5,801 | .. | .. |
| 13 | Gurdaspur | 5,399 | .. | .. |
| 14 | Kulu | .. | .. | .. |
| 15 | Lahaul and Spi ti | .. | .. | .. |
| 16 | Patiala | 1,312 | .. | .. |
| 17 | Sangrur | 1,510 | .. | .. |
| 18 | Bhatinda | 3,063 | .. | .. |
| 19 | Mahendragarh | 401 | .. | .. |
| 20 | Kapurthala | 177 | .. | .. |

2960 PVS— —370—4-8.65 C. P. and S., Pb., Chandigarh.

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(1965)

Published under the authority of the Punjab Vidhan Sabha, and
printed by the Controller, Printing & Stationery, Punjab, Chandigarh

Chief Reporter
Punjab Vidhan Sabha
Chandigarh

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